Eighteenth Series, Vol. XVI No. 2

Tuesday, July 21, 2026
Ashadha 30, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Eighth Session

(Eighteenth Lok Sabha)



(Vol. XVI contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. XVI, Eighth Session, 2026/1948 (Saka)
No. 2, Tuesday, July 21, 2026/ Ashadha 30, 1948 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
Starred Question No. 21	10-13
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 22 to 40	14-170
(ii) Unstarred Question Nos. 231 to 460	170-1246

PAPERS LAID ON THE TABLE 1247-1257

ASSENT TO BILLS 1258

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

Statement 1259

STATEMENTS BY MINISTER 1259-1260

(i)(a) Status of implementation of recommendations contained in the 24th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2024-25)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying 1259-1260

(b) Status of implementation of recommendations contained in the 30th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2026-27)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying 1260

(c) Status of implementation of recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2025-26)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying

Prof. S. P. Singh Baghel 1260

ELECTION TO COMMITTEES 1261-1263

(i) Committee on Welfare of Other Backward Classes 1261-1262

(ii) Public Accounts Committee 1262-1263

(iii) Committee on Public Undertakings 1263

MATTERS UNDER RULE 377 1267-1290

(i) Need to construct road overbridge/underpass on level crossings in Dhanbad, Jharkhand

Shri Dulu Mahato 1267

(ii) Regarding inclusion of crop residue processing, fodder banks and solid waste management under Viksit Bharat G RAM G Act, 2025

Shri Ganesh Singh 1268

(iii) Need to extend proposed Bengaluru-Coastal Karnataka Vande Bharat Express upto Kundapura, Karnataka

Shri Kota Srinivasa Poojary 1268-1269

(iv) Need for upgradation of Government Autonomous college, Phulbani, Odisha into a state university

Shri Sukanta Kumar Panigrahi 1269-1270

(v) Need to constitute an expert committee to study socio-economic impact due to declining fertility rate in the country

Shri Naveen Jindal 1270-1271

(vi) Need to strengthen the process of groundwater conservation under the Atal Bhujal Yojana in Jalore and Sirohi districts of Rajasthan

Shri Lumbaram Choudhary 1271

(vii) Need to set up an effective weather forecasting system in hill states of the country to prevent and minimise the loss of life and property caused by cloudburst in these states

Shri Dilip Saikia 1271-1272

(viii) Need to set up a dedicated 'Tasar Silk Cluster' in Keonjhar district, Odisha

Shri Ananta Nayak 1272-1273

(ix) Need to develop civic amenities in religious sites in Rajgarh Parliamentary Constituency, Madhya Pradesh under PRASAD Scheme

Shri Rodmal Nagar 1273

(x) Need to review regulatory norms to permit establishment of multiple nursing colleges in a city or town of the country

Shri Bhartruhari Mahtab 1273-1274

(xi) Need to install high pressure water misting systems in all the railway stations of Rajasthan to address adverse impact of extreme heat

Shri P. P. Chaudhary 1274-1275

(xii) Need to address the problems being faced by the fair price shop dealers dealing with implementation of Public Distribution System in the country

Shrimati D. K. Aruna 1275-1276

(xiii) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

Shri Jagdambika Pal 1276-1277

(xiv) Need to develop State Highway No. 137 in Misrikh Parliamentary Constituency into a four lane highway and declare the same as a National Highway

Shri Ashok Kumar Rawat 1277

(xv) Regarding various Railway related issues of Virudhunagar and other districts of Southern Tamil Nadu

Shri B. Manickam Tagore 1277-1278

(xvi) Need to start passenger train services between Tuli, Nagaland and Guwahati, Assam

Shri S. Supongmeren Jamir 1278-1279

(xvii) Need for effective regulation of the Pharmacy Sector and sale of medicines

Shri Shyamkumar Daulat Barve 1279-1280

(xviii) Need to amend bail provisions under the NDPS Act to make the law more effective and equitable

Shri Benny Behanan 1280-1281

(xix) Need to provide compensatory financial assistance to farmers of Punjab who lost their crops due to natural calamities in the state

Dr. Amar Singh 1281-1282

(xx) Need to protect the service benefits of teachers appointed before 2010 by exempting them from mandatory TET qualification

Shri Lalji Verma 1282

(xxi) Need to set up two additional train ticket reservation counters at Jaunpur Junction Railway Station in Uttar Pradesh

Shri Babu Singh Kushwaha 1282-1283

(xxii) Need to take comprehensive measures to safeguard the women and girl children in the country

Shri Yusuf Pathan 1283-1284

(xxiii) Need to review the decision to play all six stanzas of 'Vande Mataram', the National Song at official Government functions

Dr. T. Sumathy *alias* Thamizhachi Thangapandian 1284-1285

(xxiv) Need to operate adequate special trains with enhanced seating capacity on the Visakhapatnam – Vizianagaram – Srikakulam – Puri route during the Simhachalam Giripradakshina and Jagannath Rath Yatra festivals

Shri Appalanaidu Kalisetti 1285-1286

(xxv) Need to enhance the crop loan limit under Interest Subvention Scheme and put in place a time-bound mechanism for expeditious sanction of loans

Shri Bajrang Manohar Sonwane 1286-1287

(xxvi) Need to shift power transmission lines under the ground in Konkan region

Shri Ravindra Dattaram Waikar 1287

(xxvii) Need to establish an Ordnance Manufacturing Unit in Jamui, Bihar

Shri Arun Bharti 1288

(xxviii) Need to expedite completion of various infrastructure projects implemented under AMRUT in Machilipatnam, Andhra Pradesh

Shri Balashowry Vallabhaneni 1288-1289

(xxix) Need to enhance the annual family income ceiling to Rs. 8 lakh as eligibility criteria to avail post-matric scholarship by SC and ST students

Dr. D. Ravi Kumar 1289-1290

(xxx) Need to review and amend laws applicable to Fifth Schedule Areas to protect the constitutional rights of tribal communities

Shri Rajkumar Roat 1290

ANNEXURE – I

(i) Member-wise Index to Starred Questions 1292-1293

(ii) Member-wise Index to Unstarred Questions 1294-1306

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions 1307

(ii) Ministry-wise Index to Unstarred Questions 1308-1309

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 21, 2026/ Ashadha 30, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWER TO QUESTION

Starred Question No. 21

माननीय अध्यक्ष : क्वैश्चन नं. 21 - श्री हमदुल्लाह सईद।

… (व्यवधान)

SANITATION WORKERS UNDER PRIS

***21. SHRI HAMDULLAH SAYEED:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether it is a fact that a large number of sanitation workers engaged under the Panchayati Raj Institutions (PRIs) in the Union Territory of Lakshadweep have been disengaged following the discontinuation of sanitation activities;

(b) if so, the reasons for the discontinuation of the sanitation programme and the disengagement of these workers;

(c) whether the Government proposes to restore the sanitation programme and re-engage the affected workers; and

(d) if so, the details thereof and the steps taken or proposed to be taken to strengthen sanitation services and ensure livelihood opportunities for the affected workers in Lakshadweep?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): विवरण सभा पटल पर रख दिया गया है। … (व्यवधान)

<u>विवरण</u>

(क) और (ख): भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में “पंचायत”, 'स्थानीय सरकार" होने के कारण राज्य का विषय है। पंचायतों को राज्यों के पंचायती राज अधिनियमों के अंतर्गत स्थापित और संचालित किया जाता है। संविधान के प्रावधानों के अधीन रहते हुए, राज्यों/संघ राज्य क्षेत्रों ने अपने पंचायती राज अधिनियम बनाए हैं। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा आर्थिक विकास और सामाजिक न्याय की ऐसी स्कीमों कों, जो पंचायतों को सौंपी जा सके, जिनमें संविधान की ग्यारहवीं अनुसूची में सूचीबद्ध विषय भी शामिल हैं, के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। राज्य के विधानमंडल को, पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, ग्यारहवी अनुसूची में वर्णित 29 विषयों पर विचार करना होता है। इन 29 विषयों में से एक विषय "*स्वास्थ्य और स्वच्छता, जिनके अंतर्गत अस्पताल, प्राथमिक स्वास्थ्य केन्द्र और औषधालय* " भी शामिल है।

तदनुसार, पंचायतों से संबंधित सभी मामले, जिनमें सफाई कर्मचारियों को भर्ती करना, स्वच्छता कार्यक्रम को कार्यान्वित करना आदि भी शामिल हैं, संघ राज्यक्षेत्र लक्षद्वीप सहित, राज्य/ संघ राज्य क्षेत्र के अधिकार क्षेत्र में आते हैं। संघ राज्य क्षेत्रों में उपराज्यपालों और प्रशासकों को विभिन्न मामलों के संबंध में अधिकार सौंपे गए हैं।

संघ राज्य क्षेत्र लक्षद्वीप ने सूचित किया है कि उनके संघ राज्य क्षेत्र में स्वच्छता गतिविधियाँ बंद नहीं की गई हैं और स्वच्छता और अपशिष्ट प्रबंधन गतिविधियों के लिए प्रशासन ने 332 बहु-कार्य कर्मचारियों/बहु-कुशल कर्मियों को 210 आकस्मिक श्रमिकों के स्थान पर तैनात किया है, जो लगभग 58% की वृद्धि है।

(ग) और (घ): संघ राज्य क्षेत्र लक्षद्वीप ने सूचित किया है कि सभी आवासीय द्वीपों में स्वच्छता सेवाएं निर्बाध रूप से जारी हैं और स्वच्छता कार्यक्रम बंद नहीं किया गया है। पर्याप्त नियमित जनशक्ति की तैनाती के कारण 31.05.2026 से अस्थायी श्रमिकों की नियुक्ति बंद कर दी गई है। इसके अलावा, नियमित कर्मचारियों की तैनाती के माध्यम से स्वच्छता सेवाओं को सुदृढ़ किया गया है, जिससे सभी आवासीय द्वीपों में निर्बाध स्वच्छता और ठोस अपशिष्ट प्रबंधन सेवाएं सुनिश्चित की जा सकें। ग्राम (द्वीप) पंचायतों के माध्यम से स्वच्छता और संबद्ध लोक सेवा कार्यों को करने के लिए मौजूदा जनशक्ति पर्याप्त है। जल शक्ति मंत्रालय के पेयजल और स्वच्छता विभाग से प्राप्त सूचना के अनुसार संघ राज्य क्षेत्र लक्षद्वीप ने जानकारी दी है कि वहां के सभी 10 गांव में ठोस अपशिष्ट प्रबंधन व्यवस्थाएं और तरल अपशिष्ट प्रबंधन व्यवस्थाएं 100% लागू हो गई हैं तथा उन्हें ओपेन डिफिकेशन फ्री (**ODF)** प्लस (मॉडल) घोषित कर दिया गया है।

माननीय अध्यक्ष : श्री उमेषभाई बाबूभाई पटेल।

श्री उमेषभाई बाबूभाई पटेल : माननीय अध्यक्ष महोदय, क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि दादरा नगर हवेली तथा दमन और दीव की ग्राम पंचायतों, नगर परिषदों एवं नगरपालिका में वर्तमान में एम.टी.एस. सहित कितने स्वच्छताकर्मी कार्यरत हैं? ... (व्यवधान) इनमें से कितने नियमित, संविदा, आउटसोर्स एवं दैनिक वेतनभोगी हैं?... (व्यवधान)

11.01 hrs

At this stage, Shri T. R. Baalu, Sushri Praniti Sushilkumar Shinde, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

क्या पांच साल से अधिक समय से अनियमित तौर पर काम करने वाले कर्मचारियों को फिक्स करने के लिए सरकार कोई नीति बना रही है?... (व्यवधान) यदि हां, तो वह क्या है और यदि नहीं, तो यह क्यों नहीं है, इसका विवरण सदन में रखा जाए।... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्यों से आग्रह करूंगा कि वे प्रश्न काल में सहयोग करें। प्रश्न काल के बाद आपको उचित नियम-प्रक्रियाओं के तहत सभी मुद्दों पर चर्चा करने का अवसर दिया जाएगा।

… (व्यवधान)

———————

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 22 to 40

WHITE REVOLUTION 2.0

***22. SHRI BIBHU PRASAD TARAI:**

SHRI KRIPANATH MALLAH:

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of the progress achieved in the implementation of White Revolution 2.0 and the outcome thereof including the status in Nabarangpur Lok Sabha Constituency;

(b) the progress in the establishment of new Dairy Cooperative Societies and strengthening of existing societies under the initiative, State-wise including Karnataka, West Bengal, Madhya Pradesh, Arunachal Pradesh and Himachal Pradesh;

(c) the measures taken to enhance milk procurement capacity in rural areas and to setup dairy infrastructure under the initiative;

(d) whether any financial assistance has been released to States and implementing agencies for the initiative, if so, the details thereof including Odisha, Rajasthan, West Bengal, Punjab and Himachal Pradesh; and

(e) the details of the funds sanctioned and released, the projects approved and their current operational progress, State-wise including Himachal Pradesh and Pali Lok Sabha Constituency of Rajasthan and Nabarangpur Lok Sabha Constituency?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b): (i): The Ministry of Cooperation has launched cooperative-led "White Revolution 2.0" to increase the milk procurement of dairy cooperatives by 50% from 660 Lakh Kilogram per day in 2023-24 to 1007 Lakh Kilogram per day by 2028-29 while promoting sustainable and circularity practices and also providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector.

For this purpose, the Ministry of Cooperation has envisaged to set up 75,000 new Dairy Cooperative Societies (DCSs) in uncovered panchayats/villages and strengthen 46,422 existing DCSs. Till now, 24,097 new DCS have been formed and 31,394 existing DCS have been strengthened.

(ii): The State/UT wise progress in the establishment of new Dairy Cooperative Societies and strengthening of existing societies under the initiative is as:-

State/UT	Formation of New DCS				Strengthening of DCS			
	2024-25		2025-26		2024-25		2025-26	
	Target	Achieved	Target	Achieved	Target	Achieved	Target	Achieved
Andhra Pradesh	3091	896	1012	182	211	5	1605	802
Assam	135	422	900	276	18	0	55	338
Bihar	2320	2222	3000	1,875	610	260	2985	3,124
Chhattisgarh	500	245	700	105	45	0	180	205
Goa	2	3	14	2	6	0	30	0
Gujarat	238	601	214	208	440	3956	2098	721
Haryana	149	127	171	59	119	0	422	186
Himachal Pradesh	**90**	**429**	**70**	**414**	**19**	**148**	**57**	**57**
Jammu & Kashmir	150	1094	100	212	33	756	32	32
Jharkhand	100	157	100	130	32	153	150	70

Karnataka	**669**	**793**	**952**	**419**	**410**	**619**	**2117**	**1,569**
Kerala	34	0	28	0	83	379	158	578
Madhya Pradesh	**512**	**522**	**2700**	**715**	**273**	**67**	**1038**	**1,646**
Maharashtra	133	735	913	316	419	0	985	244
Manipur	26	18	100	6	2	0	20	0
Meghalaya	10	12	165	1	1	133	61	44
Mizoram	15	2	43	0	1	0	3	0
Nagaland	1	2	35	1	1	0	3	0
Odisha	1209	0	3500	1,006	114	209	342	314
Puducherry	1	2	3	1	3	0	35	33
Punjab	476	325	636	644	244	539	553	1149
Rajasthan	1300	1602	2500	1,443	470	817	600	1838
Sikkim	15	36	10	24	17	205	10	124
Tamil Nadu	227	512	323	359	297	3426	97	2,126
Telangana	372	60	322	58	134	175	424	392
Tripura	15	1	45	0	3	0	12	33
Uttar Pradesh	1666	1760	2101	2,524	500	0	110	3742
Uttarakhand	222	92	295	178	85	24	255	156
West Bengal	**295**	**86**	**950**	**183**	**52**	**0**	**209**	**0**
Total	**13973**	**12756**	**21902**	**11,341**	**4642**	**11871**	**14646**	**19,523**

(iii): Target for Arunachal Pradesh were not envisaged in Margadarshika initially, however, from FY 2026–27, a target has been set to form 27 new cooperative societies in **Arunachal Pradesh,** out of which 25 societies have already been registered.

(iv): Nabarangpur district comes under KMNR (Koraput, Malkangiri, Nabrangpur and Rayagada) Milk Union which is affiliated Odisha Milk & Dairy Cooperative Federation (OMFED, Odisha). KMNR Milk Union operation area includes Koraput, Malkangiri, Nabrangpur and Rayagada districts. Under the White Revolution 2.0, the target vs achievement of KMNR Milk Union is as follows:

KMNR Milk Union- New DCS Formation			
FY 2025-26		FY 2026-27	
Target	Registered	Target	Registered
50	4	50	0

In Nabarangpur lok sabha constituency, 03 DCS were registered (02 in Nabarangpur and 01 in Malkangiri) in FY 2025-26.

(v): The outcome of the White Revolution 2.0 are as follows:-

a) In a span of 2 years, i.e FY 2024-25, FY 2025-26, 24,097 New Multipurpose Dairy Cooperative societies have been registered and further, 31,394 existing dairy cooperative societies have been strengthened providing market access to smallholder dairy farmers while ensuring fair and remunerative prices and expanding the network of primary dairy cooperatives and strengthening of the entire milk value chain including milk procurement, testing, chilling, logistics and processing infrastructure.

b) The milk procurement by cooperatives have increased from 660 LKG/day in 2023-24 to 697LKG/day in 2025-26

c) Milk production in India has increased to 247.9 Million Metric Tonnes in 2024-25 compared to 239.3 Million Metric Tonnes in 2023-24.

d) Two Multi-state cooperative Societies have been set up for promoting sustainability and circularity in dairy sector:-

- Gomay Sahkari Samiti Multi-State Limited (BGSSL) – for scientific manure management, including biogas and organic fertilisers.

- Cooperative Inputs and Services Delivery Multi-State Limited (NCISDL) – to ensure affordable access to input services such as feed, fodder, animal health, breeding, and technical support.

(c): To enhance milk procurement capacity in rural areas and to set up dairy infrastructure, the DAHD is implementing National Programme for Dairy Development.

Under Component A: Financial support is being provided for establishing and strengthening of DCSs under White Revolution 2.0.

Under component B, the following measures have been taken:

With respect to Strengthening Milk Procurement infrastructure, Milk processing & manufacturing facilities, Support for marketing & ICT infrastructure, Productivity enhancement, Training & capacity building, a total 42 projects were sanctioned to 36 Participation Institutions in 9 states (Bihar, Uttar Pradesh, Rajasthan, Punjab, Madhya Pradesh, West Bengal, Andhra Pradesh, Telangana, Uttarakhand*)* with outlay of Rs. 1588.53 Cr (Loan: 895.48 Cr, Grant Rs. 377.75 Cr and Participation Institutions' Contribution Rs. 315.30 Cr)

(d) and (e): The financial assistance to the States for the initiative are as under:-

State-wise status of DCS organisation projects sanctioned under Comp.A of NPDD during 2025-26 (as on 15.07.2026)

(Rs. in lakhs)

S. No.	State	New DCS target	Total Approved Outlay	Central Share	Funds Released
1	Andhra Pradesh				
2	Assam	600	1035.48	776.61	713.19
3	Bihar				
4	Chhattisgarh	700	1302.00	651.00	465.00
5	Goa	5	9.30	4.65	0.00
6	Gujarat	201	331.68	165.84	82.92
7	Haryana	204	168.80	84.40	0.00
8	**Himachal Pradesh**	**70**	**130.20**	**97.65**	**69.69**
9	Jammu & Kashmir	100	186.00	139.50	139.50
10	Jharkhand	100	131.38	65.59	65.59
11	Karnataka	952	1704.46	852.23	852.23
12	Kerala	22	40.92	20.46	3.23
13	Madhya Pradesh	2700	3154.37	1577.18	1231.56
14	Maharashtra	667	1240.62	620.31	310.15
15	Manipur	100	186.00	139.50	0.00
16	Meghalaya	10	18.60	13.95	13.95
17	Mizoram	10	18.60	13.95	6.98
18	Nagaland	35	65.10	48.83	24.24
19	**Orissa**	**1205**	**2241.30**	**1120.65**	**560.33**
20	Pondicherry	3	5.58	4.19	2.10
21	**Punjab**	**408**	**664.93**	**332.47**	**289.20**
22	**Rajasthan**	**2500**	**4650.00**	**2325.00**	**1162.50**
23	Sikkim	12	10.45	7.84	7.84
24	Tamilnadu	323	600.78	300.39	300.39
25	Telangana				
26	Tripura	45	76.77	57.57	57.57
27	Uttar Pradesh				
28	Uttarakhand	155	288.30	216.23	216.23

29	**West Bengal**	**262**	**483.27**	**241.64**	**120.82**
	Total	**11389**	**18744.89**	**9877.63**	**6695.22**

In Pali Lok Sabha constituency of Rajasthan, under component 'B' of NPPD, ₹7.30 crore has been sanctioned and released for 90 village-level DCS formation and strengthening of existing DCS.

In Nabrangpur Lok Sabha constituency of Orissa, ₹37.2 lakhs has been released against the sanctioned fund of ₹74.4 lakh for forming 40 new DCS in the three districts Koraput, Malkangiri & Nabrangpur.

PRODUCTION LINKED INCENTIVE SCHEME

***23. SHRIMATI JUNE MALIAH:**

Will the Minister of **TEXTILES** be pleased to state:

(a) the details of employment generated in the textile and apparel sector during the last three years;

(b) whether employment has increased after the implementation of the Production Linked Incentive (PLI) Scheme; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): The textile industry is one of the largest sources of employment in the country, as derived from Periodic Labour Force Survey, a total of 4.91cr. workers were engaged in textiles and apparel during 2023-24, thereby showing an increase of 16% over 2021-22. In order to generate employment opportunities in the textile sector Government has implemented various

schemes/programmes like SAMARTH (Scheme for Capacity Building in the Textiles Sector), National Handloom Development Programme (NHDP), National Handicrafts Development Programme (NHDP), National Technical Textiles Mission (NTTM), PM-Mega Integrated Textiles and Apparel Park (PM-MITRA) scheme, Production Linked Incentive (PLI) Scheme etc. during the last three years.

(b) and (c): Yes, the PLI Scheme for Textiles has contributed to employment generation by encouraging investments in the manufacture of MMF Apparel, MMF Fabrics and Technical Textiles. As per the progress reported by the participating companies, cumulative employment of 33,427 persons has been generated under the Scheme till 31st March 2026.

उत्तर प्रदेश के किसानों को मिली बीमा दावे की राशि

***24. श्री देवेश शाक्यः**

श्री बाबू सिंह कुशवाहाः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को इस बात की जानकारी है कि फसल कटाई संबंधी प्रयोग के आंकड़ों में कथित विसंगतियों के कारण उत्तर प्रदेश के कई जिलों में किसानों को प्रधान मंत्री फसल बीमा योजना के अंतर्गत दावा राशि या तो वास्तविक हानि से कम मिल रही है या यह राशि शून्य है और यदि हां, तो सरकार द्वारा क्या कार्रवाई की गई है;

(ख) विगत पांच वर्षों के दौरान उत्तर प्रदेश में इस योजना के अंतर्गत बीमा दावों के निपटान का जौनपुर जिले सहित जिला-वार और बीमा कंपनी-वार ब्यौरा क्या है;

(ग) क्या राष्ट्रीय स्तर पर पर्याप्त बजट के आवंटन के बावजूद उत्तर प्रदेश में दावा निपटान अनुपात में गिरावट आई है और यदि हां, तो तत्संबंधी जिला-वार और कंपनी-वार ब्यौरा क्या है;

(घ) विशेषकर जौनपुर लोक सभा निर्वाचन क्षेत्र में, पट्टे पर भूमि पर खेती करने वाले कितने बटाईदारों और काश्तकार किसानों को इस योजना से लाभ हुआ है और कितने किसान भूमि अभिलेखों से संबंधित कारणों से वंचित रह गए हैं; और

(ङ) क्या सरकार ऐसी बीमा कंपनियों के विरुद्ध दंडात्मक कार्रवाई करने या उनकी संविदाओं को रद्द करने पर विचार कर रही है, जो दावों के निपटान में अनावश्यक विलंब करती हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): प्रधानमंत्री फसल बीमा योजना (PMFBY) मुख्य रूप से 'एरिया एप्रोच' के आधार पर कार्यान्वित की जाती है, जिसमें दावों की गणना संबंधित राज्य सरकार द्वारा प्रस्तुत क्रॉप कटिंग एक्सपेरिमेंट (CCE) के आधार पर बीमित फसल की वास्तविक उपज में आई कमी तथा YES-TECH के अंतर्गत प्रौद्योगिकी आधारित अनुमानित उपज की तुलना निर्धारित सीमा उपज (थ्रेशहोल्ड यील्ड) से करते हुए की जाती है। यह गणना योजना के परिचालन दिशानिर्देशों में दिए गए सूत्र के अनुसार की जाती है।

राज्य सरकार से प्राप्त जानकारी के अनुसार, CCE डेटा में कोई विसंगति नहीं पाई गई है। खरीफ 2025 से CCE Agri App के माध्यम से फसल कटाई प्रयोग करना अनिवार्य कर दिया गया है और तदनुसार, पारदर्शिता एवं दक्षता सुनिश्चित करने के लिए वर्ष 2025-26 में उत्तर प्रदेश में 96% फसल कटाई प्रयोग, CCE Agri App के माध्यम से किए गए। इसके अतिरिक्त, CCE की सटीकता और विश्वसनीयता सुनिश्चित करने के लिए, कृषि और राजस्व विभाग के अधिकारियों द्वारा फील्ड निरीक्षण किए जाते हैं।

मैनुअल फसल कटाई प्रयोगों (CCE) पर निर्भरता को कम करने के लिए, ऑबजेक्टिव फसल क्षति एवं नुकसान आकलन और पारदर्शिता तथा उचित एवं सटीक फसल उपज आकलन

में सहायता हेतु क्रमिक रूप से रिमोट-सेंसिंग आधारित उपज आकलन की ओर बढ़ने के लिए खरीफ 2023 से यस-टेक (प्रौद्योगिकी आधारित उपज आकलन प्रणाली) को कार्यान्वित किया जा रहा है। यस-टेक से प्राप्त उपज को उपज आकलन में अनिवार्य रूप से 30% वेटेज दिया गया है। उत्तर प्रदेश ने वर्ष 2025-26 में 50% वेटेज के साथ यस-टेक कार्यान्वित किया है।

(ख): PMFBY के अंतर्गत विगत पांच वर्षों अर्थात 2021-22 से 2025-26 तक दौरान जौनपुर जिले सहित उत्तर प्रदेश में भुगतान किए गए दावों का जिला-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है। इस अवधि के दौरान भुगतान किए गए दावों का बीमा कंपनी-वार ब्यौरा निम्नानुसार है:

बीमा कंपनी	**रिपोर्ट किए गए दावे**	**भुगतान किए गए दावे**
	(रुपये करोड़ में)	
एआईसी	1,653.23	1,639.72
एचडीएफसी एर्गो	569.38	554.56
इफको टोकियो	745.49	709.40
एसबीआई जनरल	287.21	83.13
यूनिवर्सल सोम्पो	486.64	483.08
कुल	**3,741.95**	**3,669.90**

(ग): वर्ष 2022-23 से 2025-26 तक का जिला-वार/बीमा कंपनीवार दावा निपटान अनुपात संलग्न **विवरण-II** में दिया गया है। PMFBY के तहत दिनांक 30.06.2026 तक, वर्ष 2016 में योजना के शुरू होने के बाद से कुल रिपोर्ट किए गए 6,736.08 करोड़ रुपये के दावों में से 6,663.75 करोड़ रुपये (98.93%) उत्तर प्रदेश में किसानों को पहले ही भुगतान किए जा चुके हैं।

ज्यादातर दावों को बीमा कंपनियों द्वारा योजना के प्रचालन दिशा-निर्देशों के तहत तय समय सीमा के भीतर निपटाया जाता है। हालांकि, PMFBY के कार्यान्वयन के दौरान उत्तर प्रदेश में कुछ दावे मुख्य रूप से नामांकित किसानों के बैंक खाता विवरण की जांच नहीं होने के कारण लंबित रह गए थे।

(घ): विगत पांच वर्षों अर्थात वर्ष 2021-22 से 2025-26 तक के दौरान उत्तर प्रदेश तथा उत्तर प्रदेश के जौनपुर जिले में नामांकित बटाईदारों तथा काश्तकार किसानों के आवेदनों की संख्या का ब्यौरा निम्नानुसार है:

विवरण	बटाईदार	काश्तकार
	(संख्या में)	
उत्तर प्रदेश	27,153	92,613
जौनपुर	180	484

यह योजना मांग आधारित और किसानों के लिए स्वैच्छिक है। बटाईदार और काश्तकार किसान सहित कोई भी किसान जो बीमा कराना चाहता है और किसान द्वारा किए जाने वाले प्रीमियम हिस्से का भुगतान करने के लिए तैयार है, इस योजना में शामिल हो सकता है।

(ङ): योजना के प्रचालन दिशा-निर्देशों में दी गई समय-सीमा के अनुसार, बीमा कंपनियों को प्रीमियम सब्सिडी प्राप्त होने तथा बीमा कंपनियों को राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर दावों की गणना के 21 दिनों के भीतर दावों का निपटान करना होता है। यदि इस समय-सीमा के अनुसार भुगतान नहीं किया जाता है, तो खरीफ 2024 सीजन से NCIP के माध्यम से स्वत: गणना करके 12% का जुर्माना लगाया जाता है।

विवरण-I

PMFBY एवं RWBCIS: वर्ष 2021-22 से 2025-26 तक, दिनांक 30.06.2026 की स्थिति के अनुसार उत्तर प्रदेश की जिला-वार दावा रिपोर्ट		
जिला	रिपोर्ट किए गए दावे	भुगतान किए गए दावे
	(रुपये करोड़ में)	
आगरा	9.13	8.94
अलीगढ़	21.56	20.98
अंबेडकर नगर	10.34	10.28
अमेठी	13.72	13.62
अमरोहा	1.01	0.97
औरैया	16.68	16.53

अयोध्या	13.33	13.20
आजमगढ़	4.65	4.62
बागपत	0.09	0.09
बहराइच	67.32	66.43
बलिया	16.91	16.61
बलरामपुर	17.89	17.68
बांदा	68.36	67.46
बाराबंकी	111.32	110.04
बरेली	6.70	6.44
बस्ती	29.05	28.88
भदोही	11.32	11.26
बिजनौर	0.83	0.80
बदायूं	9.09	8.94
बुलंदशहर	8.01	7.83
चंदौली	9.01	8.96
चित्रकूट	23.24	23.07
देवरिया	13.44	13.38
एटा	11.42	11.00
इटावा	7.51	7.44
फर्रुखाबाद	24.51	24.36
फतेहपुर	21.13	21.02
फिरोजाबाद	24.80	24.30
गौतम बुद्ध नगर	3.52	3.47
गाजियाबाद	0.41	0.40
गाजीपुर	12.35	12.32
गोंडा	7.12	7.07
गोरखपुर	59.41	59.26
हमीरपुर	163.11	162.12
हापुड़	1.15	1.14
हरदोई	19.69	19.45
हाथरस	2.68	2.66
जालौन	219.36	217.15
जौनपुर	**5.49**	**5.33**

झांसी	604.49	582.83
कन्नौज	14.88	14.49
कानपुर देहात	22.49	22.37
कानपुर नगर	19.00	18.79
कासगंज	7.66	7.63
कौशांबी	3.50	3.49
खीरी	9.52	9.36
कुशीनगर	16.77	16.69
ललितपुर	525.13	523.24
लखनऊ	2.85	2.81
महोबा	435.64	420.03
महाराजगंज	27.85	27.43
मैनपुरी	6.41	6.34
मथुरा	527.90	511.86
मऊ	7.38	7.35
मेरठ	0.36	0.34
मिर्जापुर	96.15	95.21
मुरादाबाद	2.24	2.22
मुजफ्फरनगर	0.26	0.26
पीलीभीत	12.23	11.82
प्रतापगढ़	13.48	13.43
प्रयागराज	23.81	23.71
रायबरेली	13.22	13.10
रामपुर	6.96	6.78
सहारनपुर	0.62	0.59
संभल	1.16	1.13
संत कबीर नगर	10.11	10.06
शाहजहांपुर	4.16	4.06
शामली	0.30	0.29
श्रावस्ती	34.19	33.86
सिद्धार्थनगर	88.12	87.84
सीतापुर	23.76	23.62
सोनभद्र	54.38	53.24

सुल्तानपुर	6.27	6.23
उन्नाव	38.67	38.50
वाराणसी	13.41	13.37
कुल योग	**3,741.95**	**3,669.90**

विवरण-II

PMFBY एवं RWBCIS: वर्ष 2022-23 से 2025-26 तक दिनांक 30.06.2026 की स्थिति के अनुसार उत्तर प्रदेश का जिला-आईसी वार दावा निपटान अनुपात										
जिला (उत्तर प्रदेश)	बीमा कंपनी	वर्ष 2022-23			वर्ष 2024-25			वर्ष 2025-26		
		रिपोर्ट किए गए दावे	भुगतान किए गए दावे	दावा निपटान	रिपोर्ट किए गए दावे	भुगतान किए गए दावे	दावा निपटान	रिपोर्ट किए गए दावे	भुगतान किए गए दावे	दावा निपटान
		(रुपये करोड़ में)		(अनुपात % में)	(रुपये करोड़ में)		(अनुपात % में)	(रुपये करोड़ में)		(अनुपात % में)
आगरा	एचडीएफसी एर्गो	1.78	1.78	99.91%	2.58	2.58	99.96%	1.93	1.75	90.27%
अलीगढ़	यूनिवर्सल सोम्पो	4.85	4.84	99.68%	4.35	4.33	99.61%	5.91	5.38	91.02%
अंबेडकर नगर	इफको टोकियो	1.30	1.30	99.78%	0.24	0.24	99.71%	0.71	0.69	96.82%
अमेठी	इफको टोकियो	0.79	0.79	99.44%	0.61	0.60	99.36%	0.43	0.42	97.64%
अमरोहा	इफको टोकियो	0.16	0.15	91.27%	0.10	0.09	99.52%	0.39	0.38	96.12%
औरैया	एचडीएफसी एर्गो	6.73	6.72	99.81%	4.07	4.06	99.80%	4.17	4.04	96.84%
अयोध्या	इफको टोकियो	0.52	0.52	99.57%	0.39	0.38	96.56%	0.29	0.27	93.32%
आजमगढ़	एआईसी	1.65	1.64	98.92%	0.11	0.11	99.97%	0.45	0.45	99.14%
बागपत	एआईसी	0.02	0.02	99.91%	0.01	0.01	99.71%	0.02	0.02	90.65%
बहराइच	इफको टोकियो	2.13	2.10	98.82%	2.07	2.06	99.51%	4.71	4.22	89.54%
बलिया	एआईसी	4.34	4.09	94.39%	0.74	0.74	99.71%	1.28	1.26	98.75%
बलरामपुर	इफको टोकियो	1.14	1.11	98.14%	1.14	1.11	97.68%	0.99	0.94	94.15%
बांदा	यूनिवर्सल सोम्पो	13.15	13.07	99.40%	17.73	17.56	99.03%	14.67	14.27	97.27%
बाराबंकी	इफको टोकियो	7.74	7.61	98.35%	4.00	3.97	99.24%	4.59	4.30	93.71%
बरेली	इफको टोकियो	0.43	0.43	99.49%	0.52	0.52	99.83%	0.83	0.58	69.80%
बस्ती	यूनिवर्सल सोम्पो	7.73	7.70	99.66%	2.45	2.44	99.72%	9.24	9.10	98.54%
भदोही	एसबीआई जनरल	0.33	0.33	99.92%	0.90	0.90	99.82%	7.31	7.27	99.42%
बिजनौर	इफको टोकियो	0.24	0.23	97.42%	0.05	0.05	97.48%	0.12	0.10	83.67%
बदायूं	इफको टोकियो	1.23	1.21	98.94%	1.97	1.96	99.54%	0.75	0.63	84.01%
बुलंदशहर	एआईसी	1.39	1.34	96.62%	0.45	0.44	97.66%	0.97	0.93	95.59%
चंदौली	एसबीआई जनरल	0.75	0.75	99.99%	0.50	0.49	99.41%	6.03	6.01	99.66%
चित्रकूट	यूनिवर्सल सोम्पो	6.72	6.71	99.86%	3.53	3.51	99.42%	6.75	6.62	98.16%
देवरिया	एआईसी	3.83	3.80	99.26%	0.56	0.56	99.86%	0.32	0.32	98.05%
एटा	यूनिवर्सल सोम्पो	1.96	1.96	99.72%	3.35	3.33	99.42%	3.97	3.58	90.09%
इटावा	एचडीएफसी एर्गो	1.53	1.52	99.46%	1.29	1.29	99.87%	1.20	1.16	96.36%
फर्रुखाबाद	एचडीएफसी एर्गो	8.02	7.98	99.55%	3.62	3.60	99.31%	3.81	3.73	97.95%
फतेहपुर	यूनिवर्सल सोम्पो	4.51	4.49	99.73%	4.88	4.85	99.30%	4.71	4.66	99.00%
फिरोजाबाद	एचडीएफसी एर्गो	4.35	4.35	99.98%	6.17	6.04	97.86%	6.57	6.26	95.23%
गौतम बुद्ध नगर	एआईसी	0.11	0.10	95.77%	0.29	0.28	93.85%	0.24	0.24	97.33%
गाजियाबाद	एआईसी	0.07	0.07	98.36%	0.05	0.05	99.87%	0.03	0.03	99.22%

गाजीपुर	एसबीआई जनरल	1.02	1.02	99.75%	0.26	0.26	99.90%	4.44	4.41	99.38%
गोंडा	इफको टोकियो	0.41	0.40	98.85%	0.23	0.23	99.69%	0.22	0.20	90.49%
गोरखपुर	एआईसी	1.52	1.47	96.70%	2.32	2.32	99.87%	0.78	0.77	98.32%
हमीरपुर	एआईसी	43.94	43.52	99.05%	15.91	15.81	99.35%	43.09	42.65	98.99%
हापुड़	एआईसी	0.27	0.27	99.57%	0.15	0.15	98.91%	0.11	0.11	99.01%
हरदोई	यूनिवर्सल सोम्पो	4.73	4.72	99.61%	3.09	3.08	99.62%	4.45	4.26	95.70%
हाथरस	यूनिवर्सल सोम्पो	0.46	0.46	99.81%	0.73	0.73	99.92%	0.66	0.64	97.27%
जालौन	एसबीआई जनरल	26.58	26.45	99.52%	47.89	47.63	99.46%	75.68	74.06	97.86%
जौनपुर	एसबीआई जनरल	0.35	0.35	99.76%	0.15	0.15	98.59%	4.67	4.52	96.70%
झांसी	इफको टोकियो	53.22	51.52	96.80%	84.89	79.99	94.23%	214.51	202.72	94.50%
कन्नौज	एचडीएफसी एर्गो	6.75	6.68	99.01%	1.44	1.40	97.17%	3.48	3.22	92.51%
कानपुर देहात	एचडीएफसी एर्गो	4.91	4.90	99.77%	0.87	0.87	100.00%	4.17	4.09	98.02%
कानपुर नगर	एचडीएफसी एर्गो	8.67	8.65	99.78%	2.23	2.21	99.16%	2.53	2.36	93.35%
कासगंज	यूनिवर्सल सोम्पो	1.88	1.88	99.96%	1.86	1.85	99.70%	1.46	1.45	99.14%
कौशांबी	यूनिवर्सल सोम्पो	0.95	0.95	99.79%	0.54	0.53	99.85%	1.20	1.18	98.94%
खीरी	यूनिवर्सल सोम्पो	1.95	1.90	97.20%	2.81	2.78	99.00%	3.09	3.03	98.13%
कुशीनगर	एआईसी	5.09	5.07	99.63%	0.16	0.16	99.87%	0.09	0.08	97.82%
ललितपुर	एआईसी	34.24	33.86	98.91%	42.45	42.40	99.88%	168.49	167.13	99.19%
लखनऊ	यूनिवर्सल सोम्पो	0.66	0.65	99.13%	0.36	0.36	97.92%	0.73	0.72	98.61%
महाराजगंज	एआईसी	3.62	3.59	98.99%	0.71	0.71	99.42%	1.23	1.21	98.21%
महोबा	इफको टोकियो	85.17	84.94	99.73%	63.69	63.39	99.53%	91.09	76.58	84.07%
मैनपुरी	एचडीएफसी एर्गो	0.15	0.14	95.57%	1.37	1.36	99.56%	0.52	0.48	90.83%
मथुरा	एचडीएफसी एर्गो	20.56	20.39	99.21%	32.43	32.19	99.25%	76.49	64.21	83.95%
मऊ	एआईसी	1.63	1.62	98.93%	1.23	1.22	99.27%	0.35	0.34	99.21%
मेरठ	एआईसी	0.09	0.08	86.42%	0.04	0.04	96.93%	0.08	0.08	98.34%
मिर्जापुर	एसबीआई जनरल	20.43	20.32	99.46%	8.73	8.62	98.71%	43.53	43.05	98.89%
मुरादाबाद	इफको टोकियो	0.38	0.38	99.58%	0.18	0.18	99.19%	0.69	0.67	97.64%
मुजफ्फरनगर	एआईसी	0.06	0.06	100.00%	0.02	0.02	99.99%	0.08	0.08	98.95%
पीलीभीत	इफको टोकियो	1.68	1.68	99.49%	2.55	2.51	98.80%	2.01	1.64	81.94%
प्रतापगढ़	यूनिवर्सल सोम्पो	6.90	6.88	99.75%	1.26	1.26	99.44%	1.89	1.87	98.83%
प्रयागराज	यूनिवर्सल सोम्पो	8.10	8.08	99.76%	5.18	5.16	99.59%	4.15	4.11	99.00%
रायबरेली	यूनिवर्सल सोम्पो	5.63	5.58	99.00%	1.35	1.34	99.02%	3.40	3.36	98.79%
रामपुर	इफको टोकियो	0.70	0.70	99.57%	0.10	0.10	99.79%	0.43	0.26	59.07%
सहारनपुर	एआईसी	0.14	0.14	99.81%	0.10	0.10	99.83%	0.15	0.13	83.61%
संभल	इफको टोकियो	0.40	0.39	98.77%	0.14	0.14	99.21%	0.23	0.22	93.05%
संत कबीर नगर	यूनिवर्सल सोम्पो	2.12	2.11	99.60%	0.55	0.55	99.66%	1.90	1.86	98.14%

शाहजहांपुर	इफको टोकियो	0.49	0.49	99.09%	1.02	1.01	99.21%	0.97	0.88	91.08%
शामली	एआईसी	0.06	0.05	93.50%	0.09	0.09	98.87%	0.04	0.03	96.48%
श्रावस्ती	इफको टोकियो	0.24	0.23	99.01%	0.17	0.17	100.00%	0.79	0.76	96.01%
सिद्धार्थनगर	यूनिवर्सल सोम्पो	6.86	6.85	99.81%	22.32	22.28	99.85%	8.45	8.31	98.39%
सीतापुर	यूनिवर्सल सोम्पो	0.54	0.54	99.48%	1.93	1.91	99.08%	1.65	1.58	95.62%
सोनभद्र	एसबीआई जनरल	9.03	9.00	99.65%	10.25	10.21	99.64%	11.95	10.95	91.57%
सुल्तानपुर	इफको टोकियो	0.67	0.67	99.36%	0.79	0.79	99.67%	2.01	2.00	99.24%
उन्नाव	यूनिवर्सल सोम्पो	17.03	16.98	99.74%	8.08	8.04	99.50%	3.94	3.86	97.96%
वाराणसी	एसबीआई जनरल	0.65	0.65	99.24%	0.67	0.66	99.59%	5.11	5.08	99.47%
कुल	**एसबीआई जनरल**	**480.44**	**475.98**	**99.07%**	**442.04**	**435.14**	**98.44%**	**890.37**	**840.76**	**94.43%**

PENDING CLAIMS OF PMFBY

***25. SHRIMATI BHARTI PARDHI:**

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total number of crop insurance claims filed, sanctioned, and currently pending with insurance companies in the States of Madhya Pradesh and Maharashtra under the Pradhan Mantri Fasal Bima Yojana (PMFBY) due to crop damage caused by heavy rainfall, drought, and hailstorms;

(b) whether the Central Government has issued strict guidelines or fixed a specific timeline for insurance companies to expedite the settlement of pending claims and ensure timely credit into farmers' accounts;

(c) the details of the specialized central mechanism operational to monitor the rising grievances regarding the rejection of claims by insurance companies and to ensure dispute resolution for farmers;

(d) the progress made in the States of Madhya Pradesh and Maharashtra regarding the increased deployment of drones and remote sensing technology to bring transparency and accurately assess crop loss; and

(e) the details of punitive actions taken by the Government during the last year against insurance companies that deliberately delay claim settlements or flout established guidelines?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a): The Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) is mainly implemented on 'Area Approach' basis wherein season end claims are worked based on the shortfall in actual yield vis-à-vis threshold yield as submitted by the State Government concerned on National Crop Insurance Portal (NCIP) and as per the formula in the Operational Guidelines of the scheme. Enrolled farmer has no need to file the claims. Claims of enrolled and eligible farmers are automatically worked out based on the shortfall in yield as reported by the State Government concerned.

However, losses due to localized risks of hailstorm, landslide, inundation, cloud burst & natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains & hailstorms are calculated on individual insured farm basis. The extent of loss and claims in such case are assessed by a joint committee comprising representatives of State Government and concerned insurance company within stipulated timeframe under the Operational Guidelines of the scheme. In this case, farmers have to intimate the loss within 72 hours of the loss by calling on the toll-free number i.e. 14447. In addition to the same, intimation can also be given on crop insurance app, to the State Government, insurance company, concerned bank/financial institutions, etc.

Details of claims reported, paid and pending from 2021-22 to 2025-26 under PMFBY and RWBCIS in the States of Madhya Pradesh and Maharashtra (as on 30.06.2026) are given below:

(Rs. in crore)

State	Claims Reported	Claims Paid	Claims Pending
Madhya Pradesh	7,716.17	6,374.14	1,342.03
Maharashtra	27,513.15	27,289.82	223.24

(b): Yes, timelines are fixed for each and every activity including settlement of claims under the scheme and has been duly provided in the Operational Guidelines of the scheme.

State Governments are required to upload the notified area and crop wise yield based on Crop Cutting Experiments (CCE) as well as technology based yield estimated under YES-TECH on the National Crop Insurance Portal (NCIP), subsequent to which the Insurance Companies accept the same leading to calculation of claims on the NCIP. The Insurance company has to settle the claims within 21 days from calculation of claims on NCIP wherever premium subsidy has been received by them from Government of India and concerned State Governments.

In order to rigorously monitor claim disbursal process, a dedicated module namely **'Digiclaim Module'** has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims.

(c): Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

To further facilitate the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies' database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues have also been fixed.

(d): The PMFBY envisages adoption of improved technology in implementation of the scheme. Accordingly, YES-TECH (Yield Estimation System Based on Technology) is being implemented w.e.f. Kharif 2023 for Objective Crop Damage

& Loss Assessment and transparency and for gradual migration to Remote-Sensing based yield estimation to help in fair and accurate Crop Yield Estimation. This initiative has been launched for paddy & wheat crops from Kharif 2023 and Soybean crop from Kharif 2024 season wherein mandatory 30% weightage to yield estimation has been assigned to YES-TECH derived yield. However, State Government of Madhya Pradesh and Maharashtra has given 100% and 50% weightage respectively to YES-TECH based yield in 2025-26.

(e): As per timelines given in the Operational Guidelines of the scheme, insurance companies have to settle the claims within 21 Days from calculation of claims on National Crop Insurance Portal (NCIP) and receipt of premium subsidy by Insurance Companies. In case payment is not made as per timelines mentioned above penalty of 12% is auto calculated and levied through NCIP w.e.f. Kharif 2024 season. In the last year, the claims have been paid within prescribed timelines except in cases such as yield disputes between State Governments and Insurance Companies, error in applicants' bank account details, pendency of premium subsidy from State Government.

APPRAISAL STATUS OF PLI SCHEME

***26. SHRI SHAHU SHAHAJI CHHATRAPATI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Ministry proposes any specific incentives for Foundry-Engineering and Textile manufacturing units to occupy underutilized lands in Kolhapur's Maharashtra Industrial Development Corporation (MIDC) industrial areas, addressing stalled industrial development and lack of local manufacturing jobs;

(b) the current status of land in these industrial areas along with the total allotted area, operational units, employment generated, and de-notification proposals, if any;

(c) the appraisal status of Production Linked Incentive (PLI) scheme extension to medium-scale engineering and foundry industries in the Kolhapur industrial belt, including applications received and incentive slabs proposed; and

(d) the timeline fixed by the Government for industrial area revival, anchor tenant identification and job creation targets by 2028?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) to (d): Industries is a State subject. Both the Central Government and the State Governments implement various policies and programmes to create an enabling eco-system for the development of the industrial sector in the country.

As reported by the Government of Maharashtra, there are 08 industrial areas in Kolhapur district namely Shiroli, Gokul Shirgaon, Gokul Shirgaon (Isolated), Kagal Hatkanangale Five Star, Gadhinglaj, Ajara, Halkarni and I.T.

Park, Kolhapur. Against the total allotted area of 1,159.06 hectare, 2866 units are operational, providing reported employment to 64,741 persons.

The Government of Maharashtra has further informed that the following industrial areas have been de-notified:

Bhudargad Industrial Area (Akurde, Shengaon, Hedwade, Devakiwadi)	52.82 Hectare (De-notified on 21.08.2025)
Shahuwade Industrial Area (Warul, Lonane)	61.64 Hectare (De-notified on 16.06.2026)

The Maharashtra Industrial Development Corporation (MIDC) has informed that there is no specific proposal for incentivizing Foundry-Engineering or Textile manufacturing units to occupy underutilized plots in Kolhapur MIDC industrial areas. To promote timely utilization of allotted industrial plots, MIDC has issued Circular No. C-05579 dated 21.06.2019, under which every plot allotted after the date of the circular is required to utilize at least 40 percent of the permissible Floor Space Index and obtain the Building Completion Certificate within the stipulated period.

For the textiles industries, the Ministry of Textiles has informed that under the Scheme for Integrated Textile Parks (SITP), four textile parks have been developed in Kolhapur district. These parks have 387 operational units providing employment to 15,639 persons.

With regard to the Production Linked Incentive (PLI) Schemes, no proposal for extension of the Scheme specifically to medium-scale engineering and foundry industries in the Kolhapur industrial belt is under appraisal. The PLI Schemes have been implemented for 14 notified sectors.

The Government of Maharashtra has informed that the Package Scheme of Incentives (PSI) is implemented with the objective of promoting balanced industrial development across the State. Under the applicable Package Scheme of Incentives, eligible industrial units engaged in the manufacturing sector, including the engineering and foundry industries (MSME, Large Scale Industries, Mega and Ultra Mega) are eligible for fiscal incentives such as Industrial Promotion Subsidy, Interest Subsidy, Stamp Duty Exemption, Electricity Duty Exemption, Power Tariff Subsidy, and other admissible benefits, subject to the provisions of the applicable Package Scheme of Incentives.

Under the Package Scheme of Incentives-2019, the Government of Maharashtra has sanctioned incentives amounting to 7697.35 crore to 53 medium-scale industrial units in Kolhapur district. These units operate across diverse sectors, including automobile components, foundry, textiles, and other manufacturing industries, thereby supporting industrial growth, employment generation, and balanced regional development.

The Government of Maharashtra has declared Maharashtra Industries, Investment and Services Policy, 2025 on 31.12.2025 which aims to generate close to 50 lakh direct jobs during the policy period.

SHARE OF TAMIL NADU IN EXPORTS

***27. SHRI G. SELVAM:**

DR. RANI SRIKUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has assessed the contribution of Tamil Nadu to the overall merchandise and services exports of the country and if so, the details thereof;

(b) the share of Tamil Nadu in India's total exports including automobiles, textiles, electronics, leather products and engineering goods during each of the last three years and the current year, sector-wise;

(c) whether Tamil Nadu has emerged as one of the leading exporting States of the country, if so, the details thereof;

(d) the details of steps taken by the Government to strengthen export infrastructure, logistics, ports, industrial corridors and ease of doing business in Tamil Nadu to enhance its export competitiveness; and

(e) the details of Central assistance, incentives and export promotion schemes extended to exporters and Micro, Small and Medium Enterprises (MSMEs) in Tamil Nadu during the said period?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) to (c): The details of the contribution of Tamil Nadu to the overall merchandise exports of the country, including the share of Tamil Nadu in India's total exports including motor vehicles/cars, textiles & allied products, electronics, leather & leather manufactures and engineering goods during each of the last three years and the current year, sector-wise is placed below:

(Export Value in Million USD)

		Tamil Nadu's exports			**Tamil Nadu's share in India's exports (in %)**		
SN	**Sector**	**FY24**	**FY25**	**FY26**	**FY24**	**FY25**	**FY26**
1	Motor vehicles/cars	3,028.12	3,146.92	3,701.14	36.68	34.95	33.38
2	Textiles & allied products	7,362.80	8,285.99	8,260.69	21.38	22.74	23.13
3	Electronics	9,562.56	14,652.06	19,966.70	32.84	38.00	41.63
4	Leather and leather manufactures	1,666.53	1,636.97	1,598.03	37.30	35.76	35.59
5	Engineering goods	16,841.3	18,200.3	20,397.4	15.41	15.59	16.66
6.	Share of Tamil Nadu in total merchandise exports of the Country, including the above sectors	43,218.2	51,825.18	58,950.7	9.89%	11.84%	13.35%

(d): The Government is taking several key steps to strengthen export infrastructure, logistics, ports, industrial corridors, and ease of doing business in the country, including Tamil Nadu to enhance its export competitiveness. These include Trade Infrastructure for Export Scheme (TIES), National Logistics Policy 2022, developing Industrial Corridors under National Industrial Corridor Development Programme (NICDP), implementing port modernization under Sagarmala programme, Ease of Doing Business reforms, establishing the National Single Window System (NSWS), PM Gati Shakti National Master Plan, supporting start-ups via Start-up India scheme, and decriminalizing provisions across Acts through the Jan Vishwas (Amendment) Act. The details are as following:

i. Under Trade Infrastructure for Export Scheme (TIES), 13 projects have been completed in the State of Tamil Nadu.
ii. To create a cohesive, cost-effective, and technology-driven, integrated logistics ecosystem, all States, including Tamil Nadu are encouraged to formulate their State Logistics Policy aligning with the National Logistics Policy (NLP) 2022.
iii. In order to accelerate growth in manufacturing, Government of India (GoI) has adopted the strategy of developing Industrial Corridors under National Industrial Corridor Development Programme (NICDP) in partnership with

State Governments. The objective of this programme is to develop Greenfield Industrial Infrastructure.

iv. A total of 94 projects worth Rs. 12,523 Cr have been implemented in Major Ports of Tamil Nadu since FY 2014-15 to FY 2025-26, to strengthen the export infrastructure at Ports.

v. The Government has undertaken reforms to improve the Ease of Doing Business (EoDB) across the country, including in the State of Tamil Nadu. Further, the Government has undertaken the Reducing Compliance Burden (RCB) initiative. As a result, 2,521 compliances have been reduced in the state of Tamil Nadu.

vi. Envisioned as a one-stop shop for investor related approvals and services in the country, National Single Window System (NSWS) was set up to provide “end to end” facilitation and support to investors.

vii. PM Gati Shakti National Master Plan (NMP) was launched to facilitate data-based decisions related to integrated planning of multimodal infrastructure, thereby reducing logistics cost.

viii. Under Start-up India initiative, the Government is implementing flagship Schemes, Fund of Funds for Start-ups (FFS), Start-up India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Start-ups (CGSS) to provide funding opportunities and support start-ups at various stages of their business cycle.

(e): To support Micro, Small and Medium Enterprises (MSMEs) in areas of credit facilitation, technology up-gradation and export promotion, various schemes are implemented across the country. The schemes implemented, inter-alia, include Prime Minister's Employment Generation Programme (PMEGP), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), Self-Reliant India (SRI) Fund, Entrepreneurship and Skill Development Programme (ESDP), and MSME Champions Scheme. Further, to create a conducive environment for the promotion and development of MSME, Udyam Registration Portal has been developed to provide an online, paperless and transparent MSME registration process. The details of Central assistance, incentives and export promotion schemes extended to exporters and (MSMEs) in the country, including Tamil Nadu are as below:

i. The Export Promotion Mission (EPM) was launched in 2025 to strengthen India's export competitiveness with an allocation of ₹2,300 Cr in 2026-27 for EPM, including for exporters and institutions from Tamil Nadu.
ii. Export Promotion Capital Goods (EPCG) Scheme allows import of capital goods at zero customs duty for production of goods and services meant for export. The scheme supports technology up-gradation and manufacturing competitiveness of Indian exporters.

iii. The District Export Hub (DEH) Initiative provides the district-level framework for decentralised export promotion. In each district, the effort is to identify and prioritise 3–5 products/services with viable export potential for targeted interventions.

iv. Refund of Duties and Taxes on Exported Products (RoDTEP) Scheme aims to refund currently un-refunded duties/taxes/levies borne on the export product, including prior stage cumulative indirect taxes on goods and services used in production of the exported products.

v. The Advance Authorisation (AA**)** scheme allows duty-free import of inputs that are physically incorporated into or used in the production of the export product. All MSMEs including in Tamil Nadu may avail duty exemption benefits.

vi. Export Credit Guarantee Corporation of India (ECGC**)** provides credit insurance covers to exporters against non-payment risks by the overseas buyers due to Commercial and Political reasons. The Company has 46 branch offices pan-India including eight in Tamil Nadu at Chennai, Chennai South, Coimbatore, Karur, Madurai, Salem, Tirupur, and Tuticorin, which serve as local points of contact for exporters and banks.

vii. The Ministry of Micro, Small and Medium Enterprises has established 65 Export Facilitation Centers (EFCs) in its field offices across the country

including 04 in Tamil Nadu with the aim of providing requisite mentoring and handholding support to MSMEs in exporting their products and services.

viii. International Cooperation (IC) Scheme of Ministry of MSME aims to build capacity of MSMEs by facilitating their participation in international exhibitions/fairs/conferences/seminar/buyer-seller meets abroad as well as reimbursement of various costs. The number of MSMEs benefitted in respect of state of Tamil Nadu since 2023-24 is 85 as on 31st May 2026 and the total amount released is Rs 2.18 Cr.

राष्ट्रीय सहकारिता नीति और डेटाबेस

***28 श्री दामोदर अग्रवालः**

श्री विष्णु दयाल रामः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा राष्ट्रीय सहकारी नीति, 2025 के कार्यान्वयन में की गई प्रगति तथा राष्ट्रीय स्तर पर नीति कार्यान्वयन और निगरानी समिति द्वारा की गई सिफारिशों और लिए गए निर्णयों का विशेषकर पश्चिम बंगाल सहित राज्य-वार ब्यौरा क्या है;

(ख) सरकार द्वारा डाटाबेस में जोड़ी गई अथवा कम्प्यूटरीकृत की गई प्राथमिक कृषि ऋण समितियों (पीएसीएस) की संख्या तथा नवगठित बहुउद्देशीय प्राथमिक कृषि ऋण समितियों का राज्य-वार ब्यौरा क्या है;

(ग) राष्ट्रीय सहकारी डाटाबेस पर सहकारी समितियों के सत्यापन और अद्यतन की विशेषकर पश्चिम बंगाल सहित राज्य-वार तथा पालघर जिले सहित महाराष्ट्र में स्थिति क्या है;

(घ) क्या राष्ट्रीय सहकारी डाटाबेस को राष्ट्रीय सहकारिता नीति के कार्यान्वयन के साथ एकीकृत किया गया है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) : मान्यवर, राष्ट्रीय सहकारिता नीति (एनसीपी), 2025 सहकारी क्षेत्र के व्यवस्थित और सर्वांगीण विकास के लिए एक रोडमैप प्रदान करती है जिसमें केंद्रीय और राज्य सरकारों सहित सभी हितधारकों द्वारा निरंतर और लगातार प्रयासों के साथ-साथ नियमित निगरानी की आवश्यकता होती है। एनसीपी 2025 में नीति के कार्यान्वयन की निगरानी के लिए निम्नलिखित संस्थागत तंत्र दिए गए हैं:

"9.5.1. समग्र मार्गदर्शन, अंतरमंत्रालयीय समन्वय, नीति की आवधिक समीक्षा, आदि के लिए माननीय सहकारिता मंत्री की अध्यक्षता में 'सहकारी नीति पर राष्ट्रीय संचालन समिति' का गठन किया जाएगा। इस समिति में सदस्य के रूप में भारत सरकार के संबंधित मंत्रालयों के मंत्रियों को शामिल किया जा सकता है,

9.5.2. केंद्र-राज्य समन्वय, कार्यान्वयन समस्याओं का समाधान, आवधिक निगरानी और समीक्षा, आदि के लिए सहकारिता सचिव की अध्यक्षता में 'नीति कार्यान्वयन और निगरानी समिति' का गठन किया जाएगा। इसमें भारत सरकार के संबंधित मंत्रालयों के सचिवों, सभी राज्यों/संघ राज्यक्षेत्रों के सहकारी विभागों के सचिवों/प्रधान सचिवों/अपर मुख्य सचिवों, नीति आयोग के प्रतिनिधि, राष्ट्रीय सहकारी परिसंघों/संघों/समितियों, नाबार्ड, एनडीडीबी, एनसीडीसी, एनएफडीबी, एनसीसीटी, वैमनीकॉम, इत्यादि के अध्यक्षों/प्रबंध निदेशकों को सदस्य के रूप में शामिल किया जा सकता है।"

उपरोक्त दोनों समितियों का गठन किया जा चुका है।

'नीति कार्यान्वयन और निगरानी समिति' की प्रथम बैठक दिनांक 09.06.2026 को आयोजित हुई। इस बैठक में यह सूचित किया गया कि एनसीपी को सरकार के समग्र दृष्टिकोण के माध्यम से और सहकारी संघवाद की भावना के साथ कार्यान्वित किया गया है। सहकारिता मंत्रालय ने एनसीपी, 2025 के कार्यान्वयन को अग्रसर करने के लिए 152 पहलें की हैं (**विवरण-VI** के रूप में संलग्न)। इसके अलावा, सभी राज्यों/संघ राज्यक्षेत्रों को एनसीपी, 2025 के अनुरूप राज्य-स्तरीय सहकारिता नीति तैयार करने की सलाह दी गई है।

(ख) : राष्ट्रीय सहकारी डेटाबेस (एनसीडी) के अनुसार, दिनांक 15.07.2026 तक देश भर में कुल 1,12,895 प्राथमिक कृषि क्रेडिट समितियां (पैक्स) हैं, जिनमें से 1,07,457 पैक्स कार्यशील हैं। कार्यशील पैक्स की कुल संख्या का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है। देश भर की सभी पंचायतों और गांवों को आच्छादित करने के लिए नई बहुउद्देशीय पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों की स्थापना की भारत सरकार की योजना दिनांक 15.02.2023 को अनुमोदित होने के बाद से कुल 10,225 एम-पैक्स पंजीकृत किए गए हैं। एम-पैक्स की कुल संख्या का राज्य-वार ब्यौरा **विवरण-II** के रूप में संलग्न है।

सरकार ने वर्ष 2022 में पैक्स कंप्यूटरीकरण की केंद्रीय क्षेत्रक परियोजना शुरू की है। भारत सरकार ने कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना के अधीन प्रारंभ में 2,516 करोड़ रुपये के कुल वित्तीय परिव्यय से 63,000 पैक्स को अनुमोदित किया था, जिसे अब 79,630 पैक्स को शामिल करते हुए बढ़ाकर 2925.39 करोड़ रुपये किया गया है जिसमें सभी कार्यशील पैक्स को ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर लाकर उन्हें राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) के माध्यम से नाबार्ड के साथ लिंक करना शामिल है। तत्संबंधी राज्य-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

इसके अलावा, भारत सरकार ने अगले पांच वर्षों में देश की सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नई बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है । राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.02.2023 को योजना के अनुमोदन के पश्चात् देश भर में दिनांक 15.07.2026 तक कुल 10,225 नए पैक्स पंजीकृत किए गए हैं। तत्संबंधी राज्य-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है है।

(ग) : सहकारिता मंत्रालय द्वारा राज्यों/संघ राज्यक्षेत्रों के सहयोग से एक व्यापक राष्ट्रीय सहकारी डेटाबेस (एनसीडी) तैयार किया गया है। यह डेटाबेस 30 आर्थिक क्षेत्रों में फैली 8.5 लाख से अधिक सहकारी समितियों, जिसमें लगभग 30 करोड़ सदस्य हैं, के बारे में सूचना तक सिंगल-प्वाइंट एक्सेस प्रदान करता है । इस उद्देश्य के लिए राज्यों/संघ राज्यक्षेत्रों द्वारा नियुक्त नोडल अधिकारियों द्वारा सहकारी समितियों के डेटा को एनसीडी पोर्टल पर नियमित रूप से एकत्र और अद्यतित किया जाता है। पश्चिम बंगाल और महाराष्ट्र सहित देश भर में सहकारी समितियों का राज्य-वार ब्यौरा **विवरण-IV** के रूप में संलग्न है। पालघर जिला सहित महाराष्ट्र राज्य की सहकारी समितियों का जिला-वार ब्यौरा **विवरण-V** के रूप में संलग्न है।

(घ) और (ङ): एनसीडी न केवल किसी नीतिगत पहल के प्रतिपादन के दौरान बल्कि नीति कार्यान्वयन के दौरान भी महत्वपूर्ण भूमिका निभाता है। यह डेटाबेस सहकारी समितियों के भौगोलिक आच्छादन, वित्तीय प्रदर्शन, आदि में महत्वपूर्ण अंतर्दृष्टि प्रदान करता है और इस प्रकार नीति सिफारिशों को कार्यान्वित करने में मदद करता है। यह डेटाबेस अनाच्छादित और अल्प-आच्छादित क्षेत्रों में नई पैक्स, डेयरी और मात्स्यिकी प्राथमिक सहकारी समितियों की स्थापना के लिए एक महत्वपूर्ण उपकरण के रूप में कार्य करता है, रैंकिंग संरचना के विकास को सक्षम बनाता है और

भारतीय अर्थव्यवस्था में सहकारी क्षेत्र के आर्थिक योगदान का अनुमान लगाने में सहायता प्रदान करता है।

विवरण-I

कार्यशील प्राथमिक कृषि क्रेडिट समितियों (पैक्स) की कुल संख्या का राज्य-वार ब्यौरा

क्रम सं.	राज्य/संघ राज्यक्षेत्र	समितियों की संख्या	सदस्यों की संख्या
1	अंडमान और निकोबार द्वीपसमूह	47	16,051
2	आंध्र प्रदेश	2,041	53,45,995
3	अरुणाचल प्रदेश	177	19,545
4	असम	1,401	22,86,183
5	बिहार	8,494	1,37,72,082
6	चंडीगढ़	4	589
7	छत्तीसगढ़	2,554	34,99,717
8	गोवा	141	2,54,104
9	गुजरात	10,576	33,59,851
10	हरियाणा	820	28,16,408
11	हिमाचल प्रदेश	2,225	13,49,946
12	जम्मू और कश्मीर	769	2,64,718
13	झारखंड	4,457	17,21,520
14	कर्नाटक	6,189	78,10,312
15	केरल	1,647	3,05,03,909
16	लद्दाख	128	14,616
17	मध्य प्रदेश	5,185	57,61,249
18	महाराष्ट्र	21,212	1,22,52,114
19	मणिपुर	352	70,119
20	मेघालय	811	1,44,890

21	मिजोरम	154	9,841
22	नागालैंड	584	25,329
23	ओडिशा	4,139	70,88,943
24	पुदुचेरी	53	69,911
25	पंजाब	3,662	22,57,948
26	राजस्थान	9,600	76,64,251
27	सिक्किम	202	34,231
28	तमिलनाडु	4,509	1,06,06,708
29	तेलंगाना	905	2,892,610
30	दादरा और नागर हवेली तथा दमण और दीव	17	10,584
31	त्रिपुरा	565	4,02,355
32	उत्तराखंड	988	12,13,774
33	उत्तर प्रदेश	8,003	1,08,88,558
34	पश्चिम बंगाल	4,851	47,56,095
	कुल	**1,07,462**	**13,91,85,056**

विवरण- II

एम-पैक्स की कुल संख्या का राज्य-वार ब्योरा

क्रम सं.	राज्य/संघ राज्यक्षेत्र	समितियों की संख्या	सदस्यों की संख्या
1	अंडमान और निकोबार द्वीपसमूह	1	12
2	आंध्र प्रदेश	11	110
3	अरुणाचल प्रदेश	136	2868
4	असम	580	10875
5	बिहार	57	98369
6	छत्तीसगढ़	517	263952

7	गोवा	38	1161
8	गुजरात	662	99147
9	हरियाणा	40	23235
10	हिमाचल प्रदेश	136	5213
11	जम्मू और कश्मीर	232	23249
12	झारखंड	45	5792
13	कर्नाटक	265	73239
14	लद्दाख	3	333
15	मध्य प्रदेश	680	490858
16	महाराष्ट्र	212	59755
17	मणिपुर	127	15750
18	मेघालय	290	18537
19	मिजोरम	97	5444
20	नागालैंड	50	2065
21	ओडिशा	1539	705969
22	पुदुचेरी	4	99
23	पंजाब	152	2504
24	राजस्थान	2003	690478
25	सिक्किम	27	636
26	तमिलनाडु	27	12020
27	दादरा और नागर हवेली तथा दमण और दीव	5	98
28	त्रिपुरा	294	4318
29	उत्तराखंड	606	7892
30	उत्तर प्रदेश	1364	151736
31	पश्चिम बंगाल	25	3794
	कुल	10225	2779508

विवरण- III

15 जुलाई, 2026 तक पैक्स कंप्यूटरीकरण के आंकड़े:

क्रम सं.	राज्य/संघ राज्यक्षेत्र	स्वीकृत पैक्स	हार्डवेयर वितरित	ईआरपी पर ऑनबोर्ड	ई-पैक्स
1	अंडमान और निकोबार	46	46	46	0
2	आंध्र प्रदेश	2037	2021	2021	2017
3	अरुणाचल प्रदेश	139	14	14	14
4	असम	850	709	581	540
5	बिहार	4495	4477	4482	4469
6	छत्तीसगढ़	2028	2028	2028	2028
7	दमण और दीव	9	4	4	4
8	गोवा	86	58	55	46
9	गुजरात	6216	5754	5760	5683
10	हरियाणा	710	710	710	710
11	हिमाचल प्रदेश	1885	1789	1598	1168
12	जम्मू और कश्मीर	708	537	537	537
13	झारखंड	2797	1500	1491	1400
14	कर्नाटक	5894	5491	4590	3794
15	लद्दाख	10	10	10	10
16	मध्य प्रदेश	5455	4536	4536	4536
17	महाराष्ट्र	12178	12000	12033	11987
18	मणिपुर	308	196	214	116
19	मेघालय	330	108	103	97
20	मिजोरम	99	49	45	24
21	नागालैंड	231	231	142	28
22	ओडिशा	4240	0	0	0
23	पुदुचेरी	45	45	44	32
24	पंजाब	3482	3456	3454	2517
25	राजस्थान	8525	6781	6933	5954

26	सिक्किम	131	107	107	107
27	तमिलनाडु	4561	4532	4481	3007
28	त्रिपुरा	475	268	268	267
29	उत्तर प्रदेश	6257	3581	3219	2014
30	उत्तराखंड	1216	670	668	663
31	पश्चिम बंगाल	4187	4167	3512	938
	कुल	**79630**	**65875**	**63686**	**54707**

विवरण- IV

सहकारी समितियों का महाराष्ट्र और पश्चिम बंगाल सहित राज्य-वार ब्योरा

क्रम सं.	राज्य/संघ राज्यक्षेत्र	पंजीकृत एम-पैक्स
1	अंडमान और निकोबार द्वीप समूह	2,244
2	आंध्र प्रदेश	18,165
3	अरुणाचल प्रदेश	1,547
4	असम	12,838
5	बिहार	27,288
6	चंडीगढ़	476
7	छत्तीसगढ़	11,957
8	दिल्ली	5,827
9	गोवा	5,611
10	गुजरात	88,119
11	हरियाणा	35,040
12	हिमाचल प्रदेश	5,844
13	जम्मू और कश्मीर	10,735
14	झारखंड	12,207
15	कर्नाटक	47,288
16	केरल	19,479
17	लद्दाख	273
18	लक्षद्वीप	65
19	मध्य प्रदेश	53,216

20	**महाराष्ट्र**	**2,27,177**
21	मणिपुर	11,655
22	मेघालय	3,599
23	मिजोरम	1,559
24	नागालैंड	7,497
25	ओडिशा	8,667
26	पुदुचेरी	464
27	पंजाब	20,332
28	राजस्थान	43,723
29	सिक्किम	3,750
30	तमिलनाडु	23,034
31	तेलंगाना	60,680
32	दादरा और नागर हवेली तथा दमण और दीव	571
33	त्रिपुरा	3,280
34	उत्तराखंड	6,442
35	उत्तर प्रदेश	40,591
36	**पश्चिम बंगाल**	**32,190**
	कुल	**8,53,430**

स्रोत:- दिनांक 15.07.2026 के अनुसार एनसीडी पोर्टल।

विवरण-V

पालघर जिला सहित महाराष्ट्र में सहकारी समितियों का राज्य-वार ब्योरा

क्रम सं.	जिला	समितियों की संख्या
1	अहिल्यानगर	6,117
2	अकोला	1,048
3	अमरावती	2,033
4	बीड	3,419
5	भंडारा	1,927
6	बुलढाना	2,246
7	चंद्रपुर	1,591
8	छत्रपति संभाजीनगर	5,056

9	धाराशिव	2,075
10	धूले	1,390
11	गडचिरोली	669
12	गोंदिया	1,712
13	हिंगोली	1,067
14	जलगांव	3,539
15	जालना	1,946
16	कोल्हापुर	13,661
17	लातूर	2,311
18	मुंबई	68
19	मुंबई सबअर्बन	41,433
20	नागपुर	3,947
21	नांदेड	2,632
22	ननदरबार	874
23	नासिक	8,323
24	पालघर	10,186
25	परभनी	2,070
26	पुणे	33,062
27	रायगढ़	11,809
28	रत्नागिरी	3,448
29	सांग्ली	4,758
30	सतारा	4,722
31	सिंधुदुर्ग	1,650
32	शोलापुर	5,874
33	थाने	36,750
34	वर्धा	953
35	वाशिम	1,044
36	यवतमाल	1,767
	कुल	**2,27,177**

स्रोत:- दिनांक 15.07.2026 के अनुसार एनसीडी पोर्टल।

विवरण- VI

सहकारिता मंत्रालय द्वारा एनसीपी, 2025 के कार्यान्वयन को अग्रसर करने के लिए की गई 152 पहलों का ब्योरा

क) प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. **प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्था बनाने के लिए आदर्श उपविधियां**:

सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के परिसंघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित की हैं, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने, शासन में सुधार लाने, अपने प्रचालन में पारदर्शिता और जवाबदेही लाने हेतु सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं। अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां, आदर्श उपविधियों के अनुरूप हैं।

2. **कंप्यूटरीकरण द्वारा पैक्स का सशक्तीकरण**:

पैक्स को सशक्त करने के लिए 2925.39 करोड़ रुपये के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है जिसमें देश के सभी कार्यशील पैक्स को कॉमन ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड के साथ लिंक किया जाना है। इस परियोजना के अधीन 31

राज्यों/संघ राज्यक्षेत्रों के कुल 79,630 पैक्स अनुमोदित किए गए हैं। 30 राज्यों/संघ राज्यक्षेत्रों में कुल 63,707 पैक्स को एंटरप्राइज रिसोर्स प्लानिंग (ईआरपी) सॉफ्टवेयर पर ऑनबोर्ड किया गया है, और 65,875 हार्डवेयर वितरित किए गए हैं। दिनांक 15 जुलाई 2026 तक की स्थिति के अनुसार, अब तक 54,707 पैक्स को ई-पैक्स घोषित किया जा चुका है और इस सॉफ्टवेयर के माध्यम से कुल 51.58 करोड़ लेनदेन किए गए हैं।

3. **सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना**:

भारत सरकार ने आगामी पांच वर्षों में देश की सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी), राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी), और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, कुल 38,138 नई पैक्स, डेयरी और मात्स्यिकी सहकारी समितियां पंजीकृत की गई हैं; दिनांक15.2.2023 को योजना के अनुमोदन के बाद से दिनांक 15.06.2026 तक देश भर में 21,292 डेयरी और मात्स्यिकी सहकारी समितियों को सशक्त किया गया है।

4. **सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना हेतु मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन:**

योजना के प्रभावी और समयबद्ध कार्यान्वयन को सुनिश्चित करने के लिए सहकारिता मंत्रालय ने राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड), राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) और राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी) के समन्वय से दिनांक 19.09.2024 को एक

मानक प्रचालन प्रक्रिया (मार्गदर्शिका) जारी की है जिसमें सभी संबंधित हितधारकों के लिए लक्ष्य और समय-सीमा दर्शायी गई है।

5. **सहकारी क्षेत्र में विश्व की सबसे बड़ी विकेंद्रीकृत अन्न भंडारण योजना**: सरकार ने कृषि अवसंरचना कोष (एआईएफ), कृषि विपणन अवसंरचना (एएमआई), कृषि यांत्रिकीकरण पर उपमिशन (एसएमएएम), प्रधान मंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदामों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु योजना अनुमोदित की है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेगीं । पायलट परियोजना के अधीन 11 राज्यों के 11 पैक्स में गोदामों का निर्माण कार्य पूर्ण हो चुका है । इसके अलावा, पायलट परियोजना का विस्तार करते हुए देशभर में 600 से अधिक पैक्स को सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन गोदामों के निर्माण हेतु चिह्नित किया गया है। कैबिनेट सचिव ने सितंबर 2026 तक 5 लाख मीट्रिक टन की क्षमता बनाने का लक्ष्य सौंपा है।

वर्तमान में, राज्य खाद्य एवं नागरिक आपूर्ति विभाग, भारतीय खाद्य निगम (एफसीआई), भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड), और भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (NCCF) ने 10.86 लाख मीट्रिक टन की क्षमता वाले 680 पैक्स /सहकारी गोदामों को किराए पर लेने का आश्वासन दिया है । 505 पैक्स (2.84 लाख मीट्रिक टन) में निर्माण कार्य शुरू हो चुका है, जिसमें से 302 पैक्स में निर्माण कार्य पूरा होने से कुल 1.71 लाख मीट्रिक टन की क्षमता का सृजन हुआ है (आंध्र प्रदेश – 0.79 लाख मीट्रिक टन क्षमता वाले 117 गोदाम, राजस्थान – 0.60 लाख मीट्रिक टन क्षमता वाले 120 गोदाम,

महाराष्ट्र – 0.16 लाख मीट्रिक टन क्षमता वाले 18 गोदाम, गुजरात – 0.15 लाख मीट्रिक टन क्षमता वाले 43 गोदाम और तमिलनाडु – 0.013 लाख मीट्रिक टन क्षमता वाले 4 गोदाम)। इसके अतिरिक्त, 14.56 लाख मीट्रिक टन की कुल भंडारण क्षमता वाले 496 पैक्स /सहकारी समितियों को चिह्नित किया गया है।

6. **सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की मार्गदर्शिका/मानक प्रचालन प्रक्रिया (एसओपी) का विमोचन**: इस योजना के सुचारु एवं एकरूप कार्यान्वयन के लिए एक व्यापक मानक प्रचालन प्रक्रिया (एसओपी) – "मार्गदर्शिका" तैयार कर राज्यों/संघ राज्यक्षेत्रों के साथ साझा की गई है। इस मार्गदर्शिका में योजना के अधीन विभिन्न समितियों का गठन, अंतर-मंत्रालयी समिति (आईएमसी) में लिए गए निर्णय, योजना के अधीन अभिसरण की गई विभिन्न योजनाओं का परिचय एवं उनके लाभ, आवेदन प्रक्रिया, चरणबद्ध कार्यान्वयन हेतु परियोजना फ्लो-चार्ट, अनुमानित परिणाम और निर्धारित समय-सीमा, सहकारिता मंत्रालय और अन्य हितधारकों की भूमिकाएं व जिम्मेदारियां, गोदाम निर्माण हेतु भांडागारण विकास और विनियामक प्राधिकरण (डब्ल्यूडीआरए) के दिशानिर्देश, योजना के अधीन पैक्स के चयन के मानदंड शामिल हैं।

7. **सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के संबंध में कृषि विपणन अवसंरचना (एएमआई) योजना के अधीन किए गए संशोधन:** सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की द्वितीय अंतरमंत्रालयी बैठक (आईएमसी) बैठक, जो दिनांक 23.10.2024 को आयोजित हुई थी, में लिए गए निर्णयों के आधार पर कृषि और किसान कल्याण विभाग द्वारा कृषि विपणन अवसंरचना योजना में निम्नलिखित संशोधन किए गए:

- योजना की वित्तीय व्यवहार्यता बढ़ाने के लिए मार्जिन धनराशि की आवश्यकता को 20% से घटाकर 10% किया गया।

- निर्माण लागत को संशोधित करके मैदानी क्षेत्रों में ₹3000–3500/मीट्रिक टन से बढ़ाकर ₹6000 -7000/ मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹4000/मीट्रिक टन से बढ़ाकर ₹8000/मीट्रिक टन किया गया।
- सब्सिडी को 25% से बढ़ाकर 33.33% किया गया (मैदानी क्षेत्रों में ₹875/मीट्रिक टन से बढ़ाकर ₹2333/मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹1333.33/मीट्रिक टन से बढ़ाकर ₹2666/मीट्रिक टन किया गया)।
- पैक्स के लिए आंतरिक सड़क, तौल पुल, चाहरदीवारी, आदि सहायक अवसंरचना पर कुल अनुमत सब्सिडी का 1/3 (एक तिहाई) अतिरिक्त सब्सिडी दिए जाने का प्रावधान किया गया।

8. **सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन भारतीय खाद्य निगम (एफसीआई) द्वारा गोदामों की पहचान एवं किराया आश्वासन से संबंधित प्रगति:** दिनांक 02.06.2025 को माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित बैठक में लिए गए निर्णयों के आधार पर भारतीय खाद्य निगम को पैक्स की पहचान करने, किराया आश्वासन प्रदान करने तथा इन गोदामों का वार्षिक किराये पर उपयोग सुनिश्चित करने का कार्य सौंपा गया है। इसमें हुई प्रगति निम्नानुसार है:

- प्रथम चरण में, भारतीय खाद्य निगम ने 2500 मीट्रिक टन एवं उससे अधिक (पूर्वोत्तर एवं पहाड़ी क्षेत्रों के लिए 1671 मीट्रिक टन एवं उससे अधिक) की क्षमता के गोदामों को किराये पर लेने के लिए 216 संभावित स्थानों की पहचान की है।
- भारतीय खाद्य निगम द्वारा 18 राज्यों/संघ राज्यक्षेत्रों के इन 216 संभावित स्थानों में लगभग 26.03 लाख मीट्रिक टन भंडारण आवश्यकता का आकलन किया गया है।

- राज्यों द्वारा 200 पैक्स/सहकारी समितियों की पहचान की गई है और वे अतिरिक्त पैक्स/ सहकारी समितियों की सक्रियता पूर्वक पहचान कर रहे हैं।

9. **ई-सेवाओं तक बेहतर पहुंच के लिए कॉमन सेवा केंद्र (सीएससी) के रूप में पैक्स**:

पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने के लिए उन्हें सक्षम बनाने हेतु सहकारिता मंत्रालय, इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। अब तक 55,514 पैक्स ने ग्रामीण जनता को कॉमन सेवा केंद्र की सेवाएं प्रदान करना शुरू कर दिया है।

10. **पैक्स द्वारा नए किसान उत्पादक संगठनों (एफपीओ) की स्थापना:** 10,000 किसान उत्पादक संगठनों की स्थापना और संवर्धन की केंद्रीय क्षेत्रक योजना के अधीन कृषि और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को सहकारी सोसाइटी अधिनियम के अधीन किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए कार्यान्वयन एजेंसियों में से एक एजेंसी के रूप में नामोदिष्ट किया गया है। कृषि और किसान कल्याण विभाग द्वारा एनसीडीसी को 746 किसान उत्पादक संगठनों की स्थापना और संवर्धन का लक्ष्य सौंपा गया था तथा एनसीडीसी द्वारा सहकारी क्षेत्र में 746 किसान उत्पादक संगठनों का पंजीकरण किया गया। तत्पश्चात, इस योजना के अधीन पैक्स के सशक्तीकरण के माध्यम से सहकारी क्षेत्र में किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए सहकारिता मंत्रालय, भारत सरकार की पहल पर कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा एनसीडीसी को किसान उत्पादक संगठनों की स्थापना के अतिरिक्त लक्ष्य सौंपे गए और उसे 1117 किसान उत्पादक संगठनों का लक्ष्य

दिया गया और एनसीडीसी ने पैक्स के सदस्यों के माध्यम से 1117 किसान उत्पादक संगठनों को पंजीकृत/ऑनबोर्ड कर इस लक्ष्य को प्राप्त किया । यह किसानों को आवश्यक बाजार लिंकेज प्रदान करने और उनके उपज का उचित एवं लाभकारी मूल्य दिलाने में सहायक होगा। एनसीडीसी ने दिनांक 31.05.2026 तक इस योजना के अधीन किसान उत्पादक संगठनों (एफपीओ)/क्लस्टर-आधारित व्यावसायिक संगठनों (सीबीबीओ) को 320 करोड़ रुपये संवितरित किए हैं।

11. **खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पैक्स को प्राथमिकता**: सरकार ने पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के आबंटन के लिए कंबाइंड कैटेगरी 2 (सीसी-2) में शामिल करने की अनुमति प्रदान कर दी है । तेल विपणन कंपनियों (ओएमसीज) से प्राप्त सूचना के अनुसार, 28 राज्यों/संघ राज्यक्षेत्रों के 394 पैक्स ने खुदरा पेट्रोल/डीजल आउटलेट्स के लिए ऑनलाइन आवेदन किया है और 13 आउटलेट्स चालू कर दिए गए हैं।

12. **पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति**: मौजूदा थोक उपभोक्ता लाइसेंस प्राप्त पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए एक बारगी विकल्प दिया गया है । तेल विपणन कंपनियों द्वारा साझा की गई सूचना के अनुसार 5 राज्यों के 115 थोक उपभोक्ता पेट्रोल पंप लाइसेंस प्राप्त पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दी है जिसमें से 62 पैक्स को इस संबंध में तेल विपणन कंपनियों द्वारा चालू किया गया है ।

13. **पैक्स द्वारा अपने कार्यकलापों में विविधता लाने के लिए एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता**: सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है । इससे पैक्स को अपने आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह के विविधीकरण का एक विकल्प प्राप्त होगा।

14. **ग्रामीण स्तर पर जेनेरिक औषधियों तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में पैक्स**: सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जनऔषधि केंद्र (पीएमबीजेके) के रूप में कार्य करने की अनुमति प्रदान की गई है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक औषधियों तक सुगम पहुँच सुनिश्चित होगी। अब तक 4,275 पैक्स/सहकारी समितियों ने प्रधानमंत्री भारतीय जनऔषधि केंद्र के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया है जिसमें से 4,255 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया (पीएमबीआई) द्वारा प्रारंभिक मंजूरी दी गई है और 846 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया से स्टोर कोड मिल गए हैं जिनमें से 645 पैक्स ने पीएम भारतीय जन औषधि केंद्रों के रूप में काम करना शुरू कर दिया है।
15. **प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में पैक्स:** देश में किसानों को उर्वरक और अन्य संबंधित सेवाओं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में चलाने हेतु सक्षम किया गया है। राज्यों/संघ राज्यक्षेत्रों द्वारा साझा की गई सूचना के अनुसार, अब तक कुल 38,974 पैक्स पीएमकेएसके के रूप में कार्य कर रहे हैं।
16. **पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (पीडब्ल्यूएस) का प्रचालन और रखरखाव (ओ एंड एम) कार्य**: ग्रामीण क्षेत्रों में पैक्स को नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (ओ एंड एम) कार्य करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार, पंचायत/ग्राम स्तर पर प्रचालन व रख-रखाव (ओ एंड एम) सेवाएं प्रदान करने के लिए राज्यों/संघ राज्यक्षेत्रों द्वारा 1,480 पैक्स को चिह्नित/चयनित किया गया है, इनमें से 118 पैक्स ने कार्य करना शुरू कर दिया है।

17. **पैक्स के स्तर पर PM-KUSUM का अभिसरण**: पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेइक मॉड्यूल इंस्टॉल करा सकते हैं।

18. **प्रधानमंत्री सूर्य घर– मुफ्त बिजली योजना (पीएमएसजी–एमबीवाई) का सहकारी समितियों के स्तर पर अभिसरण:** इस पहल का उद्देश्य सहकारी समितियों की व्यापक जमीनी स्तर की उपस्थिति का लाभ उठाते हुए स्वच्छ और कम लागत वाली रूफटॉप सौर ऊर्जा को अपनाने की प्रक्रिया में तेजी लाना है। इस पहल के केंद्रित कार्यान्वयन के लिए 100 नगरों का चयन किया गया है।

19. **डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम:** डेयरी और मात्स्यिकी सहकारी समितियों को जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) का बैंक मित्र बनाया जा सकता है। उनके सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं" प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (एसओपी) लॉन्च की गई है। अब तक गुजरात राज्य में बैंक मित्र सहकारी समितियों को 10,060 नए माइक्रो-एटीएम वितरित किए जा चुके हैं।

20. **दुग्ध सहकारी समितियों के सदस्यों को रुपे किसान क्रेडिट कार्ड:** जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच का विस्तार करने तथा डेयरी सहकारी समितियों के सदस्यों को आवश्यक लिक्विडिटी प्रदान करने और तुलनात्मक रूप से निम्नतर ब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम बनाने हेतु सहकारी समितियों के सदस्यों को रुपे किसान क्रेडिट कार्ड (केसीसी) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन

प्रक्रिया (एसओपी) लॉन्च की गई है। गुजरात राज्य में अब तक 6.57 लाख नए रुपे किसान क्रेडिट कार्ड वितरित किए जा चुके हैं।

21. **मत्स्य किसान उत्पादक संगठनों (एफएफपीओ) की स्थापना:** मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) ने प्रारंभिक चरण में 70 मत्स्य किसान उत्पादक संगठनों का पंजीकरण किया है। इसके अतिरिक्त, मत्स्य पालन विभाग, भारत सरकार ने 1,000 मौजूदा मात्स्यिकी सहकारी समितियों को एफएफपीओ में बदलने का कार्य राष्ट्रीय सहकारी विकास निगम को आबंटित किया है। राष्ट्रीय सहकारी विकास निगम ने एफएफपीओ के रूप में सशक्त करने के लिए 1,000 प्राथमिक मात्स्यिकी सहकारी समितियों की पहचान की है, जिसके लिए 280.65 करोड़ रुपये का परिव्यय स्वीकृत किया गया है। सीबीबीओ द्वारा चयनित समितियों के लिए एक व्यावसायिक योजना तैयार की जा रही है। इस योजना के अंतर्गत एनसीडीसी ने दिनांक 31 मई 2026 तक की स्थिति के अनुसार एफएफपीओ/सीबीबीओ को ₹130 करोड़ संवितरित किए हैं।

22. **श्वेत क्रांति 2.0**: सहकारिता मंत्रालय ने सहकारी क्षेत्र के नेतृत्व में "श्वेत क्रांति 2.0" का मार्ग प्रशस्त करने के लिए एक पहल शुरू की है, जिसका उद्देश्य सहकारी कवरेज का विस्तार करना, रोजगार सृजन और महिला सशक्तीकरण है, जिसका लक्ष्य " अनाच्छादित क्षेत्रों में डेयरी किसानों को बाजार तक पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी बढ़ाकर, अगले पांच वर्षों में डेयरी सहकारी समितियों के दुग्ध प्रापण को वर्तमान स्तर (यानी आधार वर्ष 2023-24 में 660 एलकेजीपीडी) से 50% बढ़ाकर वर्ष 2028-29 में 1007 एलकेजीपीडी करना है"। माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 19.09.2024 को माननीय गृह एवं सहकारिता मंत्री द्वारा श्वेत क्रांति 2.0 की "मार्गदर्शिका" (एसओपी) लॉन्च की गई। माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की

उपस्थिति में दिनांक 25.12.2024 को माननीय गृह और सहकारिता मंत्री ने 6,600 नई स्थापित सहकारी डेयरी समितियों (डीसीएस) का उद्घाटन किया । अब तक 31 राज्यों/संघ राज्यक्षेत्रों में 25,282 सहकारी दुग्ध समितियां (डीसीएस) पंजीकृत की गई हैं।

23. **आत्मनिर्भरता अभियान**: सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) के उत्पादन को प्रोत्साहित करने और एथेनॉल मिश्रण कार्यक्रम (ईबीपी) के लक्ष्य को प्राप्त करने के लिए एथेनॉल के उत्पादन के लिए भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड) के माध्यम से मक्के के उत्पादन को प्रोत्साहित करने की पहल शुरू की है । दोनों संगठनों ने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः अपने स्वयं के वेब पोर्टल, यानी ई-संयुक्ति और ई-समृद्धि विकसित किए हैं। दोनों ने तुअर, उड़द, मसूर और मक्का के पूर्व-पंजीकृत किसानों को उनकी उपज का 100% न्यूनतम समर्थन मूल्य पर खरीदने का आश्वासन दिया है। हालांकि, यदि बाजार मूल्य न्यूनतम समर्थन मूल्य से अधिक हो जाता है, तो किसान अपनी उपज खुले बाजार में बेचने के लिए स्वतंत्र हैं । एनसीसीएफ के ई-संयुक्ति पोर्टल पर कुल 44,09,590 किसान पहले ही पंजीकरण करा चुके हैं। इसी तरह 15,84,759 किसानों ने नेफेड के ई-समृद्धि पोर्टल पर अपना पंजीकरण कराया है।

ख) <u>सहकारी बैंकों का सशक्तीकरण</u>

24. **शहरी सहकारी बैंकों (यूसीबी) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की अनुमति:** शहरी सहकारी बैंक (यूसीबी) अब भारतीय रिजर्व बैंक (आरबीआई) की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 15% (अधिकतम 10 शाखाएं) नई शाखाएँ खोल सकेंगे ।

25. **शहरी सहकारी बैंकों (यूसीबी) को आरबीआई द्वारा अपने ग्राहकों को डोर-स्टेप सेवाएं प्रदान करने की अनुमति:** शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी, नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।

26. **शहरी सहकारी बैंकों (यूसीबी) को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना:** शहरी सहकारी बैंक जो व्यवसाय प्राधिकार की पात्रता शर्तों का अनुपालन करते हैं तथा पिछले दो वर्षों से टियर- 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम,1934 की अनुसूची-II में शामिल होने के लिए पात्र हैं एवं 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।

27. **शहरी सहकारी बैंकों (यूसीबी) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित:** सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।

28. **शहरी सहकारी बैंकों के लिए पीएसएल लक्ष्य को 75% से घटाकर 60% करने हेतु राहत:** भारतीय रिजर्व बैंक (आरबीआई) ने प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्य को 75% के पूर्व स्तर से घटाकर 60% कर शहरी सहकारी बैंकों (यूसीबी) को राहत दी है। इस छूट से शहरी सहकारी बैंकों पर अनुपालन दबावों में कमी आई है और उन्हें अपने ऋण पोर्टफोलियों के प्रबंधन में अधिक प्रचालनात्मक लचीलेपन की प्राप्ति हुई है।

29. **शहरी सहकारी बैंकों के लिए आवास ऋण सीमा 10% से बढ़ाकर 25% की गई:** शहरी सहकारी बैंकों के सदस्यों के लिए आवास ऋण सीमा को उनकी कुल परिसंपत्ति का 10% से बढ़ाकर उनके ऋण एवं अग्रिम का 25% (3 करोड़ रुपये तक) कर दिया गया है

30. **महिला ऋण पुनर्भुगतान के लिए 2 लाख रुपये के लक्ष्य को हटाकर 12% (दुर्बल वर्ग) की उप-सीमा में राहत:** दुर्बल वर्गों के लिए 12% की उप-सीमा के तहत महिला उधारकर्ताओं के लिए ₹2 लाख के लक्ष्य को हटाने से अब प्राथमिकता क्षेत्र ऋण (पीएसएल) का अनुपालन सरल हो गया है और शहरी सहकारी बैंकों को प्राथमिकता क्षेत्र ऋण (पीएसएल) के दायित्वों को पूरा करने में अधिक प्रचालन स्वतंत्रता की प्राप्ति हुई है।

31. **शहरी सहकारी संस्थानों को राहत देते हुए ऋण सीमा को 50% बढ़ाते हुए ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया:** शहरी सहकारी बैंकों (यूसीबी) के लिए ऋण और अग्रिम की 50% सीमा के तहत ऋण और अग्रिम एक्सपोज़र सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ (या टियर-I पूंजी का 0.4%, जो भी कम हो) कर दिया गया है, जो उन्हें व्यक्तिगत उधारकर्ताओं की उच्च ऋण मांगों को पूरा करने में मदद करता है, व्यावसायिक विकास का समर्थन करता है और रिटेल तथा एसएमई ऋण क्षेत्रों में उनकी प्रतिस्पर्धात्मकता में सुधार करता है।

32. **स्वर्ण ऋण हेतु भारतीय रिजर्व बैंक द्वारा मौद्रिक सीमा हटाई गई:** भारतीय रिजर्व बैंक ने शहरी सहकारी बैंकों के लिए 2 लाख रुपये की मौद्रिक सीमा को हटाकर उन्हें वाणिज्यिक बैंकों के अनुरूप किया।

33. **शहरी सहकारी बैंकों के लिए अंब्रेला संगठन:** भारतीय रिजर्व बैंक के अनुमोदन से शहरी सहकारी बैंक क्षेत्र के लिए एक अम्ब्रेला संगठन (यूओ) के रूप में नेशनल फेडरेशन ऑफ कोऑपरेटिव एंड क्रेडिट सोसाइटीज लि. (एनएएफसीयूबी) की स्थापना की गई जो लगभग

1,500 शहरी सहकारी बैंकों को आवश्यक आईटी अवसंरचना और प्रचालनात्मक सहयोग प्रदान कर रहा है। इसने डिजि लोन और डिजि पे जैसी विभिन्न सेवाएं लॉन्च की हैं।

34. **भारतीय रिजर्व बैंक द्वारा प्रतिभूति प्राप्तियों के ग्लाइड पथ को वित्तीय वर्ष 2025-26 से वित्तीय वर्ष 2027-28 तक बढ़ाया गया:** भारतीय रिजर्व बैंक ने दिनांक 24.02.2025 के परिपत्र के माध्यम से शहरी सहकारी बैंकों में पूंजी और तरलता के बेहतर प्रबंधन के लिए गैर-निष्पादित आस्तियों का परिसंपत्ति पुनर्गठन कंपनी के माध्यम से दो वर्ष का अतिरिक्त समय प्रदान किया है जिससे ये बैंक संकटग्रस्त परिसंपत्तियों के नुकसान को कम कर सकें।

35. **सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति:** सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने सहित उधारकर्ताओं के साथ निपटान की प्रक्रिया भी प्रदान कर सकेंगे।

36. **उच्चतर आवास ऋण सीमाएं:** भारतीय रिजर्व बैंक ने ग्रामीण सहकारी बैंकों के लिए व्यक्तिगत आवासन ऋण की सीमा को ढाई गुना बढ़ाकर ₹75 लाख कर दिया है और उन्हें अपनी कुल जोखिम सीमा के 5% तक वाणिज्यिक रियल एस्टेट /आवासीय आवास (सीआरईआरएच) क्षेत्र को ऋण देने में सक्षम बनाया है।

37. **सहकारी बैंकों में 'आधार सक्षम भुगतान प्रणाली' (AePS) के लिए लाइसेंस शुल्क घटाया गया:** सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को उत्पादन-पूर्व चरण में अब यह सुविधा पहले तीन महीनों तक निःशुल्क प्राप्त होगी। इससे ऑनबोर्ड हुए बैंकों के सदस्यों को बायोमीट्रिक्स के माध्यम से अपने घर पर ही बैंकिंग की सुविधाएं प्राप्त हो सकेंगी।

38. **भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई) ने दिनांक 01.08.2025 को आधार समर्थित भुगतान प्रणाली (AePS) में सहकारी समितियों को ऑनबोर्ड होने के लिए एक नई संरचना की शुरूआत की है।** अब, केवल एसटीसीबी को प्रमाणीकरण उपयोगकर्ता एजेंसियों (एयूए)/ईकेवाईसी उपयोगकर्ता एजेंसियों (केयूए) के रूप में शामिल होने की आवश्यकता है; डीसीसीबी को राज्य सहकारी बैंक के माध्यम से उप एयूए/केयूए के रूप में इसका नि:शुल्क उपयोग करने की अनुमति दी जाएगी।

39. **ऋण प्रदाय में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (यूसीबी), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को सीजीटीएमएसई योजना में सदस्य ऋण संस्थान (एमएलआई) के रूप में अधिसूचित किया गया**: सहकारी बैंक अब दिए गए ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे । सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से समपार्श्विक- मुक्त (कोलेटरल-फ्री) ऋण मिल सकेगा । योजना के अधीन सदस्य ऋण संस्थानों (एमएलआई) के रूप में सहकारी बैंकों के पंजीकरण के लिए सीजीटीएमएसई ने 5% सकल एनपीए या उससे कम को 7% सकल एनपीए या उससे कम पर युक्तिसंगत किया है ।

40. **सहकारी बैंकों के निदेशक मंडल के कार्यकाल को उसके गठन के अनुरूप** (अधिकतम 10 लगातार वर्ष) करने के लिये बैंककारी विनियमन अधिनियम में संशोधन किया गया है ।

41. **प्राथमिकता क्षेत्र दिशानिर्देशों के तहत कृषि सहकारी समितियों (डेयरी) के लिए ऋण सीमा ₹5 करोड़ से बढ़ाकर ₹10 करोड़ की गई:** भारतीय रिजर्व बैंक (आरबीआई) ने दिनांक 24.03.2025 के मास्टर निदेश द्वारा कृषि सहकारी समितियों (डेयरी) के लिए प्राथमिकता क्षेत्र ऋण की सीमा को ₹5 करोड़ से बढ़ाकर ₹10 करोड़ कर दिया है । यह कदम बैंकों को कृषि

सहकारी समितियों (डेयरी) को अपने सदस्यों के उत्पादन की खरीद करने में अधिक ऋण सहायता प्रदान करने में सक्षम बनाता है।

42. **सहकार सारथी (साझा सेवा निकाय):** ग्रामीण सहकारी बैंकों को प्रौद्योगिकीय सेवाएं प्रदान करने और उनके सशक्तीकरण के लिए, भारतीय रिजर्व बैंक के अनुमोदन के बाद सहकार सारथी (साझा सेवा निकाय) प्राइवेट लिमिटेड की स्थापना की गई है। इसने ग्रामीण सहकारी बैंकिंग क्षेत्र के लिए 15 सेवाएं लॉन्च की हैं।

43. भारतीय रिजर्व बैंक ने दिनांक 07.10.2025 की अपनी अधिसूचना के माध्यम से ग्रामीण सहकारी बैंकों को अपने **एकीकृत ऑम्बड्समैन योजना** में शामिल किया है। इससे ग्रामीण सहकारी बैंकों के कार्यों में अधिक पारदर्शिता और जवाबदेही आएगी।

44. भारतीय रिजर्व बैंक ने दिनांक 04.12 2025 के मास्टर निदेश द्वारा **राज्य सहकारी बैंकों** (StCBs) **और जिला केंद्रीय सहकारी बैंकों** (DCCBs) **को स्वचालित माध्यम से नई शाखाएं (अधिकतम 10) खोलने की अनुमति** प्रदान कर दी है। पात्रता के अध्यधीन राज्य सहकारी बैंक और जिला केंद्रीय सहकारी बैंक अब बिना विलंब के अपनी नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

45. भारतीय रिजर्व बैंक ने दिनांक 28.11.2025 के मास्टर निदेश द्वारा **ग्रामीण और शहरी सहकारी बैंकों को आधुनिक बैंकिंग सेवाएं प्रदान करने के लिए वित्तीय मानदंडों में शिथिलता प्रदान की है**। सकल एनपीए का 7% से कम होना और शुद्ध एनपीए का 3% से अधिक न होने एवं शुद्ध लाभ की शर्तों की पूर्वापेक्षाओं को हटा दिया गया है। अब सहकारी बैंक अपने ग्राहकों को आसानी से आधुनिक बैंकिंग सेवाएं प्रदान कर सकेंगे।

46. भारतीय रिजर्व बैंक ने दिनांक 04.12 2025 के मास्टर निदेश द्वारा व्यवसाय प्राधिकार के लिए **पात्रता शर्तें मानदंड (ईसीबीए) जारी किया है जो पूर्व के वित्तीय सुदृढ़ और सुप्रबंधित**

(**एफएसडब्ल्यूएम**) **प्रावधानों को अधिक्रांत करेंगे ।** इन मानदंडों से विगत दो वर्षों में कोई **शास्ति के न होने से संबंधित उपबंध** को हटा दिया गया है। अब सहकारी बैंक आसानी से नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

47. भारतीय रिजर्व बैंक ने दिनांक 07.01.2026 के पत्र के माध्यम से **बैंककारी विनियमन अधिनियम की धारा 20** के संदर्भ में स्पष्टीकरण जारी किया है जिसके कारण ग्रामीण सहकारी बैंकों के निदेशकगण और उनसे संबंधित सहकारी समितियां, विनिर्दिष्ट शर्तों के अध्यधीन अपने संबंधित **राज्य सहकारी बैंकों और जिला केंद्रीय सहकारी बैंकों से ऋण लेने के लिए अब पात्र हो गए हैं**।

48. भारतीय रिजर्व बैंक ने दिनांक 19.01.2026 की अधिसूचना के माध्यम से पीएसएल फ्रेमवर्क के **ऑन-लेंडिंग प्रावधानों के अधीन राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को पात्र संस्था** के रूप में शामिल किया है। अब बैंकों द्वारा एनसीडीसी को कृषि, आवासन, सामाजिक अवंसरचना, इत्यादि के लिए आगे सहकारी समितियों को ऑन-लेंडिंग हेतु दिया गया ऋण पीएसएल की श्रेणी के अधीन आएगा।

49. भारतीय रिजर्व बैंक ने **एनयूसीएफडीसी** को कंपनी अधिनियम, 2013 की धारा 42(2) के तहत एक वित्तीय वर्ष के दौरान चुकता पूंजी के लिए 200 अंशदाताओं की सीमा से **छूट** प्रदान की है।

50. भारतीय रिजर्व बैंक ने ग्रामीण सहकारी बैंकों के लिए बीमा वितरण हेतु कॉर्पोरेट एजेंट बनने के लिए **₹50 करोड़ की नेटवर्थ की शर्त को हटा** दिया है।

51. भारतीय रिजर्व बैंक ने अब आरसीएस के साथ समझौता ज्ञापन के संदर्भ की शर्तों को संशोधित करके यूसीबी के लिए **टीएएफसीयूबी को सशक्त** किया है। इससे कमजोर यूसीबी के पुनरुद्धार, उनके विलय और क्षमता निर्माण का मार्ग प्रशस्त होगा।

52. भारतीय रिजर्व बैंक ने **इफको जैसे निर्दिष्ट उधारकर्ताओं को** बैंकों से अपनी कार्यशील पूंजी आवश्यकताओं के 50% से अधिक (अतिरिक्त निधियां) उधार लेने के लिए छूट प्रदान की है।

53. कैबिनेट सचिव की अध्यक्षता में सचिवों की समिति ने भारत सरकार की **विभिन्न योजनाओं के तहत भागीदार संस्थानों के रूप में सहकारी बैंकों को शामिल करने** की सिफारिश की है। विभिन्न मंत्रालयों/विभागों, जैसे पशुपालन और डेयरी विभाग ने भी सहकारी बैंकों को शामिल करने के लिए अपनी योजना के दिशानिर्देशों में संशोधन किया है।

54. **बीमा व्यवसाय शुरू करने के लिए सहकारी बैंकों को कॉर्पोरेट एजेंट** के रूप में ऑनबोर्ड करने के उद्देश्य से, सहकारिता मंत्रालय ने सभी राज्यों/ संघ राज्यक्षेत्रों और सहकारी बैंकों से इफको की संयुक्त उद्यम कंपनी के साथ कॉर्पोरेट एजेंट के रूप में जुड़ने का अनुरोध किया है।

55. साइबर धोखाधड़ी की रोकथाम तथा तत्काल रिपोर्टिंग एवं कार्रवाई सुनिश्चित करने के लिए सहकारिता मंत्रालय ने सभी राज्यों/संघ राज्यक्षेत्रों और सहकारी बैंकों से **I4C और एनसीआरपी पोर्टलों पर ऑनबोर्ड** होने का अनुरोध किया है। 1200 से अधिक सहकारी बैंक I4C पर ऑनबोर्ड हो चुके हैं।

56. राष्ट्रीय सहकारिता नीति, 2025 के अधिदेश के अनुसरण में **नाबार्ड के अधीन एक टास्क फोर्स का गठन** किया गया है जो नीति निर्माण के लिए आवश्यक इनपुट्स प्रदान करेगा और ग्रामीण सहकारी बैंकिंग क्षेत्र द्वारा सामना की जा रही समस्याओं और चुनौतियों का समाधान करेगा।

57. मंत्रालय ने NAFCUB के अधीन **'शहरी सहकारी बैंकों और सहकारी साख समितियों के रूपांतरण' पर एक टास्क फोर्स का गठन** किया है। इस कार्य बल ने तीन रिपोर्ट सौंप दी हैं।

58. मंत्रालय के अनुरोध पर, **नाबार्ड ने कृषि और ग्रामीण विकास बैंकों (एआरडीबी) में सुधारों, पुनर्गठन और नवाचार पर एक रिपोर्ट** सौंपी है।

59. मंत्रालय ने **नेशनल कोऑपरेटिव एग्रीकल्चर एंड रूरल डेवलपमेंट बैंक्स फेडरेशन लिमिटेड (एनएएफसीआरडी) के लिए इरमा के माध्यम से** एक विस्तृत अध्ययन पूरा कर लिया है, जिसके परिणामस्वरूप एक स्वीकृत कार्य योजना तैयार हुई है जो ऋण विस्तार का मार्गदर्शन करती है, गैर-कृषि क्षेत्र के कार्यकलापों को बढ़ावा देती है और सहकारी शासन को सशक्त करती है।

60. मंत्रालय ने **अमृत काल (2022-2047) में एनएएफएससीओबी की भूमिका को और बढ़ाने के लिए एक रणनीतिक अध्ययन** पूरा कर लिया है। इसमें सहकारी क्रेडिट, डिजिटल एकीकरण, वित्तीय सेवाओं के विविधीकरण और संस्थागत सुदृढ़ीकरण के सुधारों की रूपरेखा दी गई है। सुशासन, राज्य-स्तरीय क्षमता निर्माण और समावेशी आउटरीच पर जोर देने के साथ, यह रोडमैप एनएएफएससीओबी को सहकारी बैंकिंग का नेतृत्व करने और पूरे भारत में सतत ग्रामीण विकास को गति देने के लिए तैयार करता है।

<u>ग. सहकारी समितियों को आयकर अधिनियम में राहत</u>

61. **एक करोड़ से 10 करोड़ रुपये तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है:** ₹1 करोड़ से ₹10 करोड़ तक की आय वाली सहकारी समितियों के लिए अधिभार (Surcharge) की दर 12% से घटाकर 7% कर दी गई है। इससे सहकारी समितियों पर आयकर का बोझ कम होगा तथा उनके पास अपने सदस्यों के हित में कार्य करने के लिए अधिक पूंजी उपलब्ध होगी।

62. **सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया:** सहकारी समितियों के लिए न्यूनतम वैकल्पिक कर (MAT) की दर 18.5% से घटाकर 15% कर दी गई है। इस प्रावधान से अब इस संबंध में सहकारी समितियों और कंपनियों के बीच समरूपता हो गई है।

63. **आयकर अधिनियम की धारा 269ST के अधीन नकद लेनदेन में राहत:** आयकरअधिनियम की धारा 269ST के अधीन सहकारी समतियों द्वारा नकद लेनदेन में हो रही कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि किसी सहकारी समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपये से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा।

64. **नई विनिर्माण सहकारी समितियों के लिए कर में कटौती:** दिनांक 31 मार्च, 2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों पर, पूर्व में लागू 30% तक की कर दर तथा अधिभार के स्थान पर, 15% की एक समान (फ्लैट) निम्न कर दर लागू की जाएगी। इससे विनिर्माण क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा।

65. **प्राथमिक कृषि क्रेडिट समितियों (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद जमा राशि एवं भुगतान की सीमा में वृद्धि:** प्राथमिक कृषि ऋण समितियों (PACS) तथा प्राथमिक सहकारी कृषि एवं ग्रामीण विकास बैंकों (PCARDBs) के लिए नकद जमा एवं भुगतान की सीमा प्रति सदस्य ₹20,000 से बढ़ाकर ₹2 लाख कर दी गई है। इससे उनके कार्यकलापों को सुगमता मिलेगी, उनके व्यवसाय में वृद्धि होगी तथा उनकी समितियों के सदस्यों को लाभ मिलेगा।

66. **प्राथमिक कृषि क्रेडिट समितियों (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद ऋण की सीमा और नकद ऋण चुकौती की सीमा में वृद्धि:** प्राथमिक कृषि ऋण समितियों (PACS) तथा प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) के लिए नकद में ऋण की सीमा और नकद ऋण चुकौती की सीमा को प्रति सदस्य ₹20,000 से बढ़ाकर ₹2 लाख कर दी गई है। इससे उनके प्रचालन संबंधी कठिनाइयों तथा अनुपालन (Compliance) के बोझ में कमी आएगी।

67. **नकद निकासी पर स्रोत पर कर कटौती (टीडीएस) की सीमा में वृद्धि:** सहकारी समितियों के लिए स्रोत पर कर कटौती (TDS) के बिना नकद निकासी की सीमा ₹1 करोड़ प्रति वर्ष से बढ़ाकर ₹3 करोड़ प्रति वर्ष कर दी गई है। इससे सहकारी समितियों के नकदी प्रवाह में वृद्धि होगी।

68. **करदाताओं को वस्तुओं की खरीद के संबंध में निम्न या शून्य स्रोत पर कर कटौती (टीडीएस) प्रमाणपत्र प्राप्त करने में सक्षम करना:** आयकर उपबंधों के अधीन, वस्तुओं की खरीद के लिए किए गए भुगतानों पर भुगतानकर्ता (Payer) को स्रोत पर कर कटौती (TDS) करना आवश्यक होता है। दिनांक 01.04.2025 से प्राप्तकर्ता (Payee) को निम्न/शून्य कर कटौती प्रमाणपत्र (Low/Nil Deduction Certificate) प्राप्त करने का विकल्प प्रदान किया गया है। इससे वस्तुओं की खरीद के लिए किए गए भुगतानों पर टीडीएस संबंधी अनुपालन (Compliance) का बोझ कम होगा।

69. **धारा 206C(1H) के अधीन वस्तुओं के विक्रय पर टीसीएस को अप्रभावी बनाया गया: वस्तुओं के विक्रय पर टीसीएस एकत्र करने की आवश्यकता** दिनांक 1 अप्रैल 2025 से हटा लिया गया है।

70. **प्राथमिक सहकारी समितियों को अपने सदस्यों द्वारा उत्पादित पशु चारा और कपास के बीजों की आपूर्ति पर कटौती की अनुमति:** वर्तमान में उन सहकारी समितियों को, जो अपने सदस्यों द्वारा उगाए गए या उत्पादित दूध, तिलहन, फल अथवा सब्जियों की आपूर्ति किसी संघीय सहकारी समिति तथा ऐसे समान कार्यकलाप से जुड़े अन्य संस्थाओं को करती हैं, उनके लाभ एवं आय पर कटौती की अनुमति प्रदान की जाती है। यह कटौती अब उनके सदस्यों द्वारा उत्पादित पशु आहार तथा कपास के बीज की आपूर्ति पर भी प्रदान की गई है। सदस्यों द्वारा उत्पादित पशु आहार तथा कपास के बीज की आपूर्ति से प्राप्त लाभ पर कटौती प्रदान करने से

प्राथमिक सहकारी समितियों को अपने कार्यकलापों का विविधीकरण करने के लिए प्रोत्साहन मिलेगा। इससे जमीनी स्तर पर मूल्य संवर्धन को बढ़ावा मिलेगा, किसान-सदस्यों की निविष्टि लागत में कमी आएगी तथा उनकी शुद्ध आय में वृद्धि और उन्हें बेहतर आजीविका सुरक्षा प्राप्त होगी।

71. **नई कर व्यवस्था के अधीन अंतर-सहकारी समिति लाभांश में सदस्यों का आगे वितरित किए जाने की सीमा तक कटौती की अनुमति:** पुरानी कर व्यवस्था के अंतर्गत एक सहकारी समिति को किसी अन्य सहकारी समिति से प्राप्त लाभांश पर कटौती की अनुमति थी। इसी प्रकार, नई कर व्यवस्था के अंतर्गत भी यह कटौती उस सीमा तक अनुमन्य की गई है, जिस सीमा तक लाभांश को आगे सदस्यों को वितरित किया जाता है। यह राहत सहकारी संरचना में दोहरे कराधान से बचाव करेगी।

72. **दिनांक 31.01.2026 तक निवेश करने के संबंध में अधिसूचित राष्ट्रीय सहकारी परिसंघों द्वारा प्राप्त लाभांश में सदस्यों को आगे वितरित किए जाने की सीमा तक तीन वर्षों की अवधि के लिए कटौती:** दिनांक 31.01.2026 तक किए गए निवेशों पर अधिसूचित राष्ट्रीय सहकारी परिसंघों को प्राप्त लाभांश पर, उसे आगे सदस्यों में वितरित किए जाने की सीमा तक, वर्ष 2028-29 तक तीन वर्षों की अवधि के लिए कटौती की अनुमति प्रदान की गई है। यह राहत सहकारी संरचना के भीतर दोहरे कराधान को रोकने में सहायक होगी।

73. **बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन पंजीकृत सहकारी समितियों को "सहकारी समिति" की परिभाषा में शामिल किया जाना:** "बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002" के अधीन पंजीकृत सहकारी समितियों को अधिनियम में "सहकारी समिति" की परिभाषा के अंतर्गत स्पष्ट रूप से शामिल किया गया है। इससे ऐसी सहकारी समितियां

सुचारू रूप से कर लाभ और प्रोत्साहन प्राप्त कर सकेंगी, जिसके परिणामस्वरूप विभिन्न क्षेत्रों में प्रचालनरत बहुराज्य सहकारी समितियों का सशक्तीकरण होगा।

घ. <u>सहकारी चीनी मिलों का पुनरुद्धार</u>

74. **सहकारी चीनी मिलों को आयकर से राहत**: सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतर मूल्य का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

75. **सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुरानी लंबित मुद्दों का समाधान**: सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व की अवधि में गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपये से भी अधिक की राहत मिलेगी।

76. **सहकारी चीनी मिलों के सशक्तीकरण के लिए 10,000 करोड़ रुपये की ऋण योजना:** सरकार ने एथेनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर तीनों प्रयोजनों के लिए एनसीडीसी के माध्यम से एक योजना आरंभ की है। मंत्रालय ने इस योजना के अधीन एनसीडीसी को 1000 करोड़ रुपये (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 500 करोड़ रुपये) जारी किए और एनसीडीसी ने 56 सहकारी चीनी मिलों को 10,005 करोड़ रुपये के ऋण संवितरित किए हैं।

77. **एथेनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता:** भारत सरकार द्वारा एथेनॉल ब्लेंडिंग कार्यक्रम (ईबीपी) के अधीन एथेनॉल की खरीद में सहकारी चीनी मिलों को अब निजी कंपनियों के समरूप रखा गया है।

78. **शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों मे परिवर्तित करके सहकारी चीनी मिलों को सशक्त करना:** सहकारिता मंत्रालय ने नेशनल फेडरेशन ऑफ कोऑपरेटिव शुगर फैक्ट्रीज़ लि. (NFCSFL) के परामर्श से सहकारी चीनी मिलों (CSMs) के मौजूदा शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों में परिवर्तित करने की पहल की है। सहकारी चीनी मिलें एथेनॉल उत्पादन संयंत्र स्थापित करके शीरा और शुगर सिरप से भी एथेनॉल का उत्पादन करती हैं। तथापि, एथेनॉल के उत्पादन के लिए कच्चे माल, अर्थात शीरा और शुगर सिरप की उपलब्धता कई कारणों से सीमित हैं, जैसे शुगर सिरप के डायवर्जन पर सरकारी नीति, एथेनॉल के उत्पादन के लिए B-heavy शीरा और गन्ना पेराई मौसम की अवधि तथा वर्षा पर निर्भर गन्ने की उपलब्धता, आदि। सीमित करने वाले इन कारकों के चलते एथेनॉल संयंत्र वाली सहकारी चीनी मिलें पूरे वर्ष अपनी पूर्ण क्षमता से कार्य नहीं कर पाती हैं। भारत सरकार ने एथेनॉल उत्पादन के लिए मक्का को प्राथमिकता दी है, इसलिए यह सहकारी चीनी मिलों के लिए उचित है कि वे अपने मौजूदा एथेनॉल उत्पादन संयंत्रों को मल्टी-फीड एथेनॉल उत्पादन संयंत्रों में बदलें जिससे वे मक्का को कच्चे माल के रूप में उपयोग करके एथेनॉल का उत्पादन कर सकें। जहां एनसीडीसी ने इस उद्देश्य हेतु ऋण प्रदान करने पर सहमति दी है वहीं खाद्य और सार्वजनिक वितरण विभाग (DFPD) ने विशेष रूप से सहकारी चीनी मिलों के लिए उनके ऋण पर 6% प्रति वर्ष या वास्तविक ब्याज का 50%, जो भी कम हो, की दर से 5 वर्षों की अवधि के लिए ब्याज अनुदान प्रदान करने की एक योजना शुरू की है। इसके अतिरिक्त, तेल विपणन कंपनियां (OMCs) सहकारी चीनी मिलों को पहली प्राथमिकता देंगे जो एथेनॉल प्रापण में ब्याज अनुदान योजना से लाभान्वित होंगी और एकल फीडस्टॉक से बहु-फीडस्टॉक की ओर रूपांतरित हो सकेंगी।

79. **शीरा पर जीएसटी को 28% से घटाकर 5% किया गया:** सरकार ने शीरा पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

80. **बंद सहकारी चीनी मिलों का पुनरुद्धार:** गुजरात के तलाला, कोडिनार और वलसाड स्थित 3 बंद सहकारी चीनी मिलों के पुनरुद्धार एवं आधुनिकीकरण के लिए इंडियन पोटाश लिमिटेड (IPL) ने लगभग ₹305 करोड़ का निवेश किया है तथा इन मिलों में पुनः कार्य शुरू करने की दिशा में उल्लेखनीय प्रगति की है। इंडियन पोटाश लिमिटेड ने इन मिलों पर स्थानीय सहकारी बैंकों के लगभग ₹300 करोड़ के बकाया ऋण का भुगतान किया जिसके फलस्वरूप राज्य एवं जिला स्तर के सहकारी बैंकों की वित्तीय स्थिति मजबूत हुई । इसके अतिरिक्त कर्मचारियों, विक्रेताओं, किसानों और सांविधिक निकायों के ₹40.09 करोड़ के लंबित बकायों का भी निपटान किया गया। गन्ना क्षेत्र के विस्तार तथा उत्पादकता बढ़ाने के लिए उन्नत गन्ना किस्मों को बढ़ावा दिया गया जिससे हजारों किसान और ग्रामीण अर्थव्यवस्था लाभान्वित हुए। गुजरात में इस मॉडल की सफलता के बाद, ओडिशा की बडंबा सहकारी चीनी मिल के पुनरुद्धार हेतु इंडियन पोटाश लिमिटेड (IPL) और ओडिशा सरकार के बीच लगभग ₹360 करोड़ के अनुमानित निवेश के साथ एक समझौता ज्ञापन (MoU) पर हस्ताक्षर किए जा चुके हैं।.

ङ) <u>तीन नई राष्ट्र-स्तरीय बहुराज्य सहकारी समितियां</u>

81. **प्रमाणित बीजों हेतु नई राष्ट्रीय बहु-राज्य सहकारी बीज समिति:** सरकार ने बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) नामक एक नई शीर्ष बहुराज्य सहकारी बीज समिति लिमिटेड की स्थापना की है जो एक अम्ब्रेला संगठन के रूप में कार्य करते हुए विभिन्न मंत्रालयों की योजनाओं एवं नीतियों का लाभ उठाकर पैक्स के माध्यम से बीजों की दोनों पीढ़ियों, अर्थात् बुनियादी और प्रमाणित बीजों

के उत्पादन, परीक्षण, प्रमाणीकरण, प्रापण, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग पर विशेष ध्यान केंद्रित करेगी । BBSSL ने 19,407 किसानों की भागीदारी से 16,877 हेक्टेयर क्षेत्र में 15 फसलों के लिए 6,07,620 क्विंटल उन्नत बीजों का उत्पादन किया है । "भारत बीज" ब्रांड के अंतर्गत, BBSSL ने विभिन्न फसल किस्मों के 3,18,572 क्विंटल उन्नत बीजों का वितरण किया है । समिति ने बीज उत्पादन, विपणन तथा संबद्ध कार्यकलापों के प्रचालन के लिए 17 राज्यों में बीज लाइसेंस प्राप्त किए हैं।

वित्तीय वर्ष 2025–26 के दौरान, BBSSL ने आठ रणनीतिक समझौता ज्ञापन (MoUs) एवं सहयोग व्यवस्थाएं में प्रवेश किया, जिनमें बीज क्षेत्र के अनुसंधान और विकास हेतु ICRISAT, सहकारिता-आधारित बीज आलू इकोसिस्टम को सुदृढ़ करने हेतु बनस डेयरी, पारंपरिक और स्वदेशी बीज किस्मों के संरक्षण, शुद्धीकरण, संवर्धन एवं प्रोत्साहन हेतु SSIAST तथा IRDF, संकर मक्का उत्पादन हेतु IARI–IIMaizeR, महिला किसान सशक्तीकरण हेतु FDRVC, तथा सहकारी और संस्थागत नेटवर्कों के माध्यम से बीज उत्पादन, विपणन एवं वितरण हेतु NSCL और NAFED के साथ समझौता ज्ञापन और सहयोग व्यवस्था शामिल हैं। BBSSL देश में सर्वाधिक सदस्यता वाली सहकारी समिति के रूप में भी उभरी है जिसमें वित्तीय वर्ष 2025–26 के दौरान 37,206 सदस्य सहकारी समितियाँ थीं, जो अभी बढ़कर 38,665 हो गई है।

82. **जैविक खेती हेतु नई राष्ट्रीय बहु-राज्यीय सहकारी जैविक समिति:** सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) नामक एक नई शीर्ष बहुराज्य सहकारी ऑर्गेनिक समिति की स्थापना की है जो एक अम्ब्रेला संगठन के रूप में कार्य करते हुए अपने सदस्य सहकारी समितियों, जिनमें पैक्स (PACS) और एफपीओ (FPOs) शामिल हैं, के माध्यम से जैविक उत्पादों के एकत्रीकरण,

प्रमाणीकरण, परीक्षण, प्रापण, भंडारण, प्रसंस्करण, ब्रांडिंग, लेबलिंग, पैकेजिंग, लॉजिस्टिक सुविधाओं तथा विपणन के लिए संस्थागत सहायता प्रदान करती है । साथ ही, यह जैविक किसानों के लिए वित्तीय सहायता की व्यवस्था करने तथा जैविक उत्पादों के प्रचार एवं विकासात्मक गतिविधियों को भी सुगम बनाती है। अब तक 14,286 पैक्स/सहकारी समितियाँ NCOL की सदस्य बन चुकी हैं । NCOL ने अपने उत्पादों को “भारत ऑर्गेनिक्स” ब्रांड नाम के अंतर्गत लॉन्च किया है तथा अब तक 29 जैविक उत्पाद (अरहर दाल, भूरा चना, चना दाल, काबुली चना, मसूर मलका, मसूर टूटा, मसूर साबुत, मूंग धुली, मूंग टूटा, मूंग साबुत, राजमा चित्रा, उड़द दाल, उड़द दाल गोटा (सफेद), उड़द दाल टूटा, उड़द दाल साबुत, आटा, गुड़ क्यूब, गुड़ पाउडर, ब्राउन शुगर, खांडसारी शुगर, बेसन, एप्पल साइडर विनेगर, काजू, अखरोट गिरी, कश्मीरी बादाम मामरा, पारंपरिक ब्राउन बासमती चावल, पारंपरिक सफेद बासमती चावल, मर्तबान में गुड़ क्यूब तथा भारत ऑर्गेनिक्स A2 देसी गाय का घी) दिल्ली-एनसीआर एवं बेंगलुरु में उपलब्ध हैं ।

भारत ऑर्गेनिक्स के उत्पादों का मान्यता प्राप्त प्रयोगशालाओं में 245 से अधिक कीटनाशकों के लिए 100 प्रतिशत बैच परीक्षण किया जाता है । उपभोक्ताओं तक पहुँच को और अधिक सुदृढ़ करने के लिए, NCOL ने डायरेक्ट-टू-कंज्यूमर (D2C) पोर्टल एवं मोबाइल एप्लिकेशन लॉन्च किया है, जिसके माध्यम से देशभर के 20,000 से अधिक पिनकोड क्षेत्रों में उत्पादों की डिलीवरी संभव हुई है । NCOL ने अपने उत्पादों को Zepto, Blinkit, Swiggy, BigBasket तथा Amazon जैसे प्रमुख डिजिटल एवं क्विक-कॉमर्स प्लेटफॉर्मों पर भी सफलतापूर्वक उपलब्ध कराया है, जिससे उच्च-विकास वाले उपभोक्ता वर्गों तक पहुँच सुनिश्चित हुई है ।

83. **निर्यात को बढ़ावा देने हेतु नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति:** सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहुराज्य सहकारी निर्यात समिति, अर्थात् राष्ट्रीय सहकारी निर्यात लिमिटेड (NCEL) की स्थापना एक अम्ब्रेला संगठन के रूप में की है जो भारतीय सहकारी क्षेत्र में उपलब्ध अधिशेष उत्पादों एवं सेवाओं का देश की भौगोलिक सीमाओं से परे व्यापक बाजारों तक पहुंच बनाकर निर्यात करने पर अपना ध्यान केंद्रित करेगा, जिससे वैश्विक स्तर पर भारतीय सहकारी उत्पादों/सेवाओं की मांग बढ़े तथा इनके लिए सर्वोत्तम संभव मूल्य प्राप्त हो सके। यह प्रापण, भंडारण, प्रसंस्करण, विपणन, ब्रांडिंग, लेबलिंग, पैकेजिंग, प्रमाणीकरण, अनुसंधान और विकास, आदि सहित विभिन्न कार्यकलापों तथा सहकारी समितियों द्वारा उत्पादित सभी प्रकार की वस्तुओं एवं सेवाओं के व्यापार के माध्यम से निर्यात को प्रोत्साहित करेगी। अब तक 16,408 पैक्स/सहकारी समितियां NCEL की सदस्य बन चुकी हैं। NCEL द्वारा अब तक 38 देशों को चावल, गेहूं, मक्का, चीनी, प्याज, जीरा आदि 54 कृषि जिंसों का लगभग 15.40 लाख मीट्रिक टन निर्यात किया गया है, जिसका कुल मूल्य 6,341 करोड़ रुपये है। वित्तीय वर्ष 2023-24 और 2024-25 के दौरान NCEL द्वारा अपनी सदस्य सहकारी समितियों को 20% लाभांश प्रदान किया गया है।

84. **बीज अनुसंधान केंद्र (BAK) की स्थापना:** माननीय गृह एवं सहकारिता मंत्री ने दिनांक 6 अप्रैल 2025 को कलोल, गुजरात में एक अत्याधुनिक बीज अनुसंधान केंद्र की आधारशिला रखी। यह "बीज अनुसंधान केंद्र" किसानों की आर्थिक समृद्धि को बढ़ाने में एक महत्वपूर्ण भूमिका निभाने के साथ-साथ कृषि क्षेत्र में नवाचार और समावेशी विकास को सक्रिय रूप से प्रोत्साहित करेगा। इंटरनेशनल क्रॉप्स रिसर्च इंस्टीट्यूट फॉर द सेमी-एरिड ट्रॉपिक्स (ICRISAT), इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको), और भारतीय बीज

सहकारी समिति लिमिटेड (BBSSL) ने दिनांक 3 जून 2025 को इस केंद्र की स्थापना के लिए एक त्रिपक्षीय सेवा समझौते पर औपचारिक रूप से हस्ताक्षर किए हैं

85. **केले के लिए टिश्यू कल्चर सुविधाएं स्थापित करने की पहल:** केले की वर्षभर उपलब्धता, किफायत, स्वाद, पोषण मूल्य और औषधीय गुणों के कारण इसकी देश और विदेश, दोनों में उच्च मांग है और इसके निर्यात की भी अपार संभावनाएं हैं। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने आंध्र प्रदेश, महाराष्ट्र और उत्तर प्रदेश राज्यों में केले के लिए टिश्यू कल्चर सुविधा (TCF) स्थापित करने का निर्णय लिया है। इन सुविधाओं के माध्यम से, बीबीएसएसएल 'true to the type' मातृ पौधों का अनुरक्षण करेगा, टिश्यू कल्चर से तैयार केले के पौधे/रोपण सामग्री का उत्पादन करेगा, और किसानों को 100% रोगमुक्त पौधे/रोपण सामग्री वितरित करेगा। इससे किसानों को उच्च गुणवत्ता वाली रोपण सामग्री की उपलब्धता सुनिश्चित होगी और उनकी आय में संधारणीय वृद्धि होगी।

86. **आलू के लिए टिश्यू कल्चर सुविधाएं स्थापित करने की पहल:** भारतीय बीज सहकारी समिति लिमिटेडऔर बनस डेयरी के बीच गुजरात और उत्तर प्रदेश में आलू के टिश्यू कल्चर को प्रोत्साहित करने के लिए समझौता ज्ञापन पर हस्ताक्षर किए गए हैं।

87. **पारंपरिक प्राकृतिक बीजों के संरक्षण और संवर्धन की पहल:** रसायन-मुक्त भारतीय पारंपरिक प्राकृतिक खेती के प्रति किसानों की बढ़ती रुचि के चलते पारंपरिक प्राकृतिक बीजों की मांग में संभावित रूप से वृद्धि होगी। अतः, इन बीजों के संरक्षण, पुनरुत्पादन और संवर्धन के लिए समन्वित प्रयास की आवश्यकता है। "भारतीय बीज सहकारी समिति लिमिटेड (BBSSL)" ने खाद्यान्न, सब्जियों, फलों, आदि के बीजों तक सीमित न रहते हुए देशी पौधों की किस्मों के प्राकृतिक बीजों की पहचान करने और उनके संरक्षण, संवर्धन, प्रजनन, उत्पादन, वितरण, प्रोत्साहन तथा इससे संबंधित सभी प्रकार के कार्यकलापों के लिए एक प्रणाली विकसित करने

की पहल की है । प्राकृतिक स्वदेशी बीजों के प्रोत्साहन के क्षेत्र में कार्यरत राज्य सरकारों एवं तकनीकी संस्थानों से अनुरोध किया गया है कि वे इस महत्वपूर्ण कार्य को राष्ट्रीय स्तर पर आगे बढ़ाने हेतु BBSSL को हर संभव प्रशासनिक, संस्थागत और तकनीकी सहयोग प्रदान करें ।

च) <u>सहकारी समितियों में क्षमता निर्माण</u>

88. **सहकारी विश्वविद्यालय की स्थापना:** सहकारिता मंत्रालय ने इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद (इरमा) को परिवर्तित करके सहकारी क्षेत्र में "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) नामक राष्ट्रीय स्तर के एक विश्वविद्यालय की स्थापना की है । इसे संसद के अधिनियम द्वारा राष्ट्रीय महत्व के संस्थान के रूप में स्थापित एवं घोषित किया गया है ।

इस संबंध में, "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 को लोकसभा तथा राज्यसभा में क्रमश: 26 मार्च 2025 और 1 अप्रैल 2025 को पारित किया गया था । इसके अलावा, अधिनियम के प्रवृत्त होने और विश्वविद्यालय की स्थापना हेतु राजपत्र अधिसूचना दिनांक 4 अप्रैल, 2025 को जारी की गई जिसके अनुसार विश्वविद्यालय की स्थापना 6 अप्रैल, 2025 से प्रभावी मानी गई ।

चूंकि, इस विश्वविद्यालय की स्थापना एक तत्कालीन संस्थान को परिवर्तित करके की गई थी, अतः यह तत्काल प्रभाव से कार्यशील हो गया है । इसके अलावा, अतिरिक्त अवसंरचना निर्माण के लिए गुजरात सरकार द्वारा 50 वर्षों के पट्टे पर भूमि भी आबंटित कर दी गई है और दिनांक 5 जुलाई, 2025 को विश्वविद्यालय के नए भवन का शिलान्यास भी कर दिया गया है ।

इसके अलावा, दिनांक 12.06.2026 को विश्वविद्यालय के नियमित कुलपति को नियुक्त किया गया है । विश्वविद्यालय के नियमित वित्त अधिकारी और कुलसचिव की भी नियुक्ति क्रमश: दिनांक 27.02.2026 और 15.04.2026 को की जा चुकी है । विश्वविद्यालय के शासी बोर्ड और कार्यकारी परिषद का गठन भी कर दिया गया है और विश्वविद्यालय के परिनियम मंत्रालय

द्वारा अधिसूचित कर दिए गए हैं । इसके अलावा, टीएसयू द्वारा यूनिवर्सिटी के अध्यादेश भी अधिसूचित कर दिए गए हैं।

89. **"त्रिभुवन" सहकारी यूनिवर्सिटी (TSU) द्वारा नए पाठ्यक्रमों की शुरूआत और संबद्धता**: "त्रिभुवन" सहकारी यूनिवर्सिटी ने वर्ष 2025-26 शैक्षणिक वर्ष के दौरान तीन नए एमबीए कार्यक्रमों (कृषि व्यवसाय प्रबंधन, सहकारी प्रबंधन तथा सहकारी बैंकिंग और वित्त) की शुरूआत की है।

इसके अलावा, इस विश्वविद्यालय ने तीन बाह्य कैंपस शुरू किए हैं। वर्तमान शैक्षणिक वर्ष 2026-27 से इन कैंपसों में एमबीए (विकास प्रबंधन और सहकारिता) कार्यक्रम प्रदान किया जाएगा। इन कैंपसों को ब्यौरानिम्नानुसार है:

- भुवनेश्वर, ओडिशा
- गांधीनगर, गुजरात
- गडग, कर्नाटक

इस विश्वविद्यालय से संबद्धता के संबंध में वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम), पुणे सहित 16 संस्थानों को संबद्ध किया गया है।

90. **अध्ययन बोर्ड और अध्ययन उप-बोर्ड:** त्रिभुवन सहकारी विश्वविद्यालय तथा राष्ट्रीय सहकारिता नीति, 2025 के अनुरूप पाठ्यक्रमों के मानकीकरण एवं आवधिक समीक्षा हेतु मुख्यालय स्तर पर एक अध्ययन बोर्ड तथा संस्थान स्तर पर अध्ययन उप-बोर्डों की परिकल्पना की गई है। इस पहल का लक्ष्य पाठ्यक्रम में एकरूपता सुनिश्चित करना, शैक्षणिक गुणवत्ता को सुदृढ़ करना तथा विभिन्न राज्यों में स्थित राष्ट्रीय सहकारी प्रशिक्षण परिषद के सभी संस्थानों के विद्यार्थियों के लिए समान अधिगम परिणामों को प्रोत्साहित करना है।

तदनुसार, सहकारिता मंत्रालय के अपर सचिव (सीटीपी) की अध्यक्षता में फरवरी, 2026 में मुख्यालय स्तर पर अध्ययन बोर्ड का गठन किया गया। इसके साथ ही, एनसीसीटी के सभी संस्थानों द्वारा अपने-अपने स्तर पर अध्ययन उप-बोर्डों का भी गठन किया गया है।

91. **एक लाख पैक्स सचिवों का प्रशिक्षण और प्रशिक्षकों का प्रशिक्षण (टीओटी) कार्यक्रम:** सहकारिता मंत्रालय के निर्देशानुसार, राष्ट्रीय सहकारी प्रशिक्षण परिषद द्वारा एक लाख प्राथमिक कृषि क्रेडिट समितियों के सचिवों के क्षमता निर्माण हेतु एक व्यापक प्रशिक्षण मॉड्यूल विकसित किया गया है। इस पहल का उद्देश्य पैक्स के सचिवों को आवश्यक प्रबंधकीय एवं प्रशासनिक दक्षताओं से सुसज्जित करना है, जिससे वे अपने दायित्वों का प्रभावी ढंग से निर्वहन कर सकें, व्यावसायिक कार्यकलापों में विविधीकरण को प्रोत्साहित कर सकें तथा आंतरिक नियंत्रण प्रणालियों को सुदृढ़ बना सकें।

इस उद्देश्य की प्राप्ति हेतु विस्तृत प्रशिक्षण मॉड्यूल एवं अध्ययन सामग्री तैयार की गई है। कार्यक्रम के प्रभावी कार्यान्वयन के लिए दिनांक 24-25 मार्च, 2026 को पुणे स्थित वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम) में राष्ट्रीय स्तर के 'प्रशिक्षकों का प्रशिक्षण' (ToT) कार्यक्रम का आयोजन किया गया, जिसमें एनसीसीटी के विभिन्न संस्थानों के 43 संकाय सदस्यों को मास्टर प्रशिक्षक के रूप में प्रशिक्षित किया गया। तदोपरांत, वित्तीय वर्ष 2026-27 के दौरान जिला स्तर पर पैक्स सचिवों के लिए प्रशिक्षण कार्यक्रम आयोजित किए जाने प्रस्तावित हैं

92. **iGOT कर्मयोगी पोर्टल पर ई-लर्निंग पाठ्यक्रमों का विकास:** सहकारिता मंत्रालय के निदेशानुसार, राष्ट्रीय सहकारी प्रशिक्षण परिषद द्वारा iGOT कर्मयोगी पोर्टल पर अपलोड किए जाने हेतु 12 पाठ्यक्रम चिह्नित कर प्रस्तावित किया गया है। इनमें से 7 पाठ्यक्रमों को iGOT कर्मयोगी द्वारा सामग्री विकास हेतु अनुमोदित किया गया है। तदनुसार, एनसीसीटी ने अपने

विभिन्न संस्थानों के विषय-विशेषज्ञों के माध्यम से अनुमोदित पाठ्यक्रमों की विषय-वस्तु विकसित की। विकसित सामग्री को वीडियो-आधारित ई-लर्निंग पाठ्यक्रमों में रूपांतरित किए जाने हेतु iGOT कर्मयोगी द्वारा सूचीबद्ध एजेंसियों को दिया गया है। जून, 2026 माह के दौरान, सभी 7 पाठ्यक्रमों को iGOT कर्मयोगी पोर्टल पर उपलब्ध और लाइव करा दिया गया है।

93. **एनसीसीटी में ई-ऑफिस प्रणाली का कार्यान्वयन :** राष्ट्रीय सहकारी प्रशिक्षण परिषद मुख्यालय तथा इसके सभी प्रशिक्षण संस्थानों में VPN कनेक्टिविटी के माध्यम से ई-ऑफिस प्रणाली के सफलतापूर्वक कार्यान्वित किया गया है जिससे निर्बाध, पारदर्शी एवं कागजरहित निष्पादन सुनिश्चित हुआ है। ई-ऑफिस प्रणाली के सुचारु क्रार्यान्वयन एवं प्रभावी उपयोग को सुनिश्चित करने हेतु सभी संस्थानों के अधिकारियों एवं कर्मचारियों के लिए वीडियो कॉन्फ्रेंसिंग के माध्यम से क्षमता निर्माण एवं प्रशिक्षण कार्यक्रम आयोजित किए गए। प्रशासन प्रभाग द्वारा प्रणाली का निर्बाध कार्यकरण सुनिश्चित करने के लिए प्रचालनात्मक एवं तकनीकी समस्याओं का सक्रियतापूर्वक समाधान किया जा रहा है।

94. सहकारिता मंत्रालय ने एग्रीकल्चरल फाइनेंस कॉरपोरेशन (AFC) इंडिया लि. के माध्यम से नेशनल लेबर कोऑपरेटिव फेडरेशन (NLCF) पर एक व्यापक राष्ट्र-स्तरीय अध्ययन पूरा किया है जिसके द्वारा NLCF को बेहतर अवसंरचना, विविध सेवाओं और मजबूत प्रशिक्षण पहलों के साथ एक व्यवसाय-चालित इकाई के रूप में स्थापित करने की रणनीतिक सिफारिशें की है।

95. मंत्रालय ने अपने द्वारा किए गए उपायों की प्रभावशीलता का मूल्यांकन करने के लिए एक प्रभाव मूल्यांकन अध्ययन पूरा कर लिया है, जिससे लिनाक के माध्यम से सहकारी क्षेत्र की मजबूती और समावेशिता को और बढ़ाने के लिए कार्रवाई योग्य अंतर्दृष्टि उत्पन्न होगी।

96. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान भारतीय राष्ट्रीय सहकारी संघ की विकास क्षमता का आकलन करने के लिए एक रणनीतिक अध्ययन शुरू करवाया है जिसे

एग्रीकल्चरल फाइनेंस कॉरपोरेशन (AFC) इंडिया लि. द्वारा संचालित किया जाएगा । इस अध्ययन का लक्ष्य बहुराज्य सहकारी सोसाइटी अधिनियम की धारा 24 का अनुपालन सुनिश्चित करना, सहकारी शिक्षा का आधुनिकीकरण करना, 25 वर्षीय विकास रोडमैप तैयार करना और एनसीयूआई के शासन, आउटरीच, प्रशिक्षण अवसंरचना और सहकारी क्षेत्र के देशव्यापी विकास में उसकी भूमिका को मज़बूत करना है।

97. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान नेशनल फेडरेशन ऑफ फिशर्स कोऑपरेटिव्स लिमिटेड (FISHCOPFED) के व्यवसाय विकास को बढ़ावा देने के लिए AFC इंडिया लि. के माध्यम से एक राष्ट्रीय अध्ययन शुरू किया है । इसका लक्ष्य विविधीकरण, शासन सुधार, डिजिटल पहुंच और सहकारी सशक्तीकरण के माध्यम से 25% की वृद्धि प्राप्त करना है । छह राज्यों और हितधारकों के विभिन्न स्तरों को शामिल करते हुए यह अध्ययन मात्स्यिकी सहकारी समितियों के आधुनिकीकरण और देश भर में उनके सामाजिक-आर्थिक प्रभाव को बढ़ाने के लिए रणनीतिक योजनाएं तैयार करेगा।

98. **भारत में सहकारिता पर विशेष मॉड्यूल:** सहकारिता मंत्रालय, शिक्षा मंत्रालय और राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद् (एनसीईआरटी) के समन्वय से राष्ट्रीय सहकारी प्रशिक्षण परिषद ने माध्यमिक स्तर के स्कूली छात्रों के लिए सहकारिता पर एक विशेष मॉड्यूल तैयार किया है जिसे माननीय केंद्रीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 5 जुलाई, 2025 को लॉन्च किया गया। इस पहल का लक्ष्य छात्रों को सहकारी समितियों की राष्ट्र निर्माण में भूमिका के प्रति जागरूक करना है। यह छात्रों को सहकारिता क्षेत्र को करियर के एक विकल्प के रूप में अपनाने के लिए प्रेरित करता है । छात्रों के लिए यह मॉड्यूल एनसीईआरटी की वेबसाइट पर उपलब्ध है।

99. **विद्यालयों में सहकारी समितियां**

100. **वित्त का सशक्तीकरण**: सहकारिता मंत्रालय द्वारा एनसीसीटी हेतु एक नया ऑब्जेक्ट शीर्ष 'सहायता अनुदान सामान्य' खोला गया है जिससे एनसीसीटी, सहकारिता को सशक्त करने के अपने मिशन को पूरा करने के लिए सहकारी प्रशिक्षण एवं शिक्षा संबंधी महत्वपूर्ण कार्यों को निरंतरतापूर्वक कर सकेगा। पूर्व में प्रशिक्षण प्रयोजन हेतु अधिकांश निधि प्रशिक्षण और विकास फंड (TDF), जो मूलतः भवन मरम्मत एवं अवसंरचना विकास के लिए है, से ली जाती थी। चूंकि, यह लंबे समय तक व्यवहार्य नहीं था अतः, नए शीर्ष के खोले जाने से टीडीएफ पर दबाव कम होगा और वह अपने मूल उद्देश्य में प्रयुक्त होने के लिए उपलब्ध रहेगा।

वित्तीय वर्ष 2025-26 के दौरान, सहकारिता मंत्रालय द्वारा एनसीसीटी को सहायता अनुदान (सामान्य) के अंतर्गत एक पृथक शीर्ष आबंटित किया गया था। इसके अलावा, सार्वजनिक वित्तीय प्रबंधन प्रणाली (PFMS) को देश भर में एनसीसीटी के सभी प्रशिक्षण संस्थानों में पूर्णत: लागू किया गया है जिससे वित्तीय पारदर्शिता, दक्षता और निधि उपयोग की रियल-टाइम निगरानी सुनिश्चित होती है।

101. एनसीसीटी के प्रत्येक संस्थान के लिए भवन अवसंरचना विकास कार्यों की समयबद्धता सुनिश्चित करने हेतु भवन उप-समिति का गठन किया गया है

102. **प्रशिक्षण विकास फंड/भवन फंड का उपयोग**: विभिन्न संस्थानों को उनके प्रशिक्षण विकास फंड/भवन फंड का उपयोग भवन अवसंरचना की मरम्मत/नवीनीकरण तथा अचल संपत्तियों (कार्यालय उपस्करों, आदि) की खरीद करने की स्वीकृति प्रदान की गई है।

103. वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम), पुणे के मौजूदा अवसंरचना में एक नया तीन मंजिला अंतरराष्ट्रीय छात्रावास भवन शामिल किया गया है, जिसमें प्रतिभागियों के लिए 50 ट्विन-शेयरिंग कमरे एवं 3 वीआईपी सुइट्स हैं। छात्रावास में रसोईघर, भोजन कक्ष,

वाचनालय, 50 सीटों का क्लास, चर्चा कक्ष, व्यायामशाला तथा कार्यालय कक्ष भी हैं। यह भवन सहकारिता मंत्रालय, भारत सरकार से प्राप्त ₹30 करोड़ की पूंजी अनुदान से निर्मित किया गया है।

104. **नए पाठ्यक्रम:** वैमनीकॉम द्वारा शैक्षणिक सत्र 2025 के लिए AICTE, नई दिल्ली से संबद्ध पीजीडीएम- सहकारिता के एक नए कार्यक्रम की शुरूआत की गई है जिसमें 30 विद्यार्थियों की प्रवेश क्षमता है

105. **पायलट परियोजना – पैक्स हेतु समग्र प्रशिक्षण:** पैक्स के सदस्यों, निदेशक मंडल, मुख्य कार्यकारी अधिकारियों/सचिवों को प्रशिक्षण प्रदान करने के लिए चार राज्यों के चार जिलों, अर्थात ऊना (हिमाचल प्रदेश), जोधपुर (राजस्थान), संबलपुर (ओडिशा) और थेनी (तमिलनाडु) में एक पायलट परियोजना चलाई गई। इस प्रशिक्षण में सहकारी समितियों की अवधारणाएं एवं लाभ, उपर्युक्त वर्णित सहकारी कार्मिकों की श्रेणियों की भूमिकाएं एवं उत्तरदायित्व, आदर्श उपविधियों के साथ व्यवसाय विविधीकरण के अवसर, इत्यादि जैसे विषय शामिल किए गए। इस परियोजना के अधीन 4 राज्यों में 284 पैक्स से संबंधित कुल 85,219 प्रतिभागियों को प्रशिक्षित किया गया। इन प्रशिक्षणों के फोटो और सामग्री को सभी सोशल मीडिया प्लेटफॉर्म्स पर डालकर इसका व्यापक प्रचार-प्रसार किया गया।

106. **सीएससी पोर्टल पर पैक्स के लिए प्रशिक्षण कार्यक्रम**: एनसीसीटी ने सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के सहयोग से सीएससी पोर्टल पर ऑनबोर्ड हुए पैक्स के लिए प्रशिक्षण कार्यक्रम आयोजित किए। इन प्रशिक्षण कार्यक्रमों का उद्देश्य 30,000 पैक्स के सचिवों/कंप्यूटर ऑपरेटरों को सीएससी पोर्टल की 300 सेवाओं के माध्यम से प्राथमिक कृषि सहकारी समितियों के व्यावसायिक कार्यकलापों में विविधता लाने के लिए प्रशिक्षित करना था।

इसके तहत कुल 649 कार्यक्रम संचालित किए गए और 25 राज्यों के 564 जिलों से आए 30271 पैक्स प्रतिभागियों को प्रशिक्षित किया गया

सचिव, सहकारिता मंत्रालय की हालिया बैठक में यह निर्णय लिया गया कि पहले से ऑनबोर्ड हुए 9007 पैक्स को सक्रिय करने के लिए एनसीसीटी के सहयोग से सीएससी एक अन्य प्रशिक्षण कार्यक्रम कराने के साथ-साथ 15,548 पैक्स को सीएससी पोर्टल पर ऑनबोर्ड कराने के लिए भी प्रशिक्षण कराएगा। यह पहल सीएससी के साथ विचार-विमर्श के चरण पर है, पैक्स की पहचान की जा रही है तथा सीएससी के परामर्श से प्रशिक्षण कार्यक्रमों के अन्य तौर-तरीकों पर कार्रवाई की जा रही है।

107. **नवस्थापित बहुउद्देशीय सहकारी समितियों के लिए प्रशिक्षण कार्यक्रम**: सहकारिता मंत्रालय के अनुमोदन से एनसीसीटी ने दिनांक 27.06.2025 से प्रत्येक नवस्थापित बहुउद्देश्यीय प्राथमिक कृषि सहकारी समिति (एमपैक्स) के पांच कार्मिकों के लिए क्षमता निर्माण प्रशिक्षण कार्यक्रम शुरू किए हैं।

दिनांक 31.03.2026 के अनुसार एनसीसीटी के संस्थानों द्वारा 254 प्रशिक्षण कार्यक्रम संचालित किए गए हैं जिनमें 17 राज्यों के 203 जिलों में 2,502 से अधिक पैक्स के 11,399 प्रतिभागियों को शामिल किया गया है जो देश भर में इसकी व्यापक पहुंच और प्रभावी कार्यान्वयन को दर्शाता है।

इसी क्रम में, वर्तमान वर्ष 2026-27 के दौरान, एनसीसीटी के संस्थान एमपैक्स के 12500 प्रतिभागियों को प्रशिक्षित करने के लिए 250 से भी अधिक कार्यक्रम संचालित करने जा रहे हैं।

108. **प्रधानमंत्री फसल बीमा योजना (PMFBY)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इंश्योरेंस स्कीम (RWBCIS) के अधीन क्षमता निर्माण और प्रशिक्षण कार्यक्रम:** राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी), सहकारिता मंत्रालय तथा फसल बीमा प्रभाग, कृषि और किसान कल्याण

विभाग के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। इस समझौता ज्ञापन के अंतर्गत प्रधानमंत्री फसल बीमा योजना (PMFBY)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इंश्योरेंस स्कीम (RWBCIS) की योजनाओं के अधीन प्राथमिक कृषि क्रेडिट समितियों (पैक्स) के 10,000 प्रतिभागियों को प्रशिक्षित करने के लिए 200 प्रशिक्षण कार्यक्रमों को चरणबद्ध कार्यान्वयन हेतु अनुमोदिन किया गया है । चरण-1 में 11 राज्यों, यथा छत्तीगढ़, हरियाणा, हिमाचल प्रदेश, केरल, मध्य प्रदेश, महाराष्ट्र, ओडिशा, राजस्थान, तमिलनाडु, उत्तर प्रदेश और उत्तराखंड में कार्यान्यवन प्रस्तावित है।

109. **शैक्षणिक जर्नल का प्रकाशन** – आरआईसीएम, चंडीगढ़ द्वारा सहकारिता एवं सामाजिक विज्ञान के क्षेत्र में अनुसंधान और ज्ञान प्रसार को बढ़ावा देने के लिए 'सहकारिता अनुसंधान – एक बहुविषयक सामाज विज्ञान जर्नल' शीर्षक से एक द्विवार्षिक समकक्ष-समीक्षित जर्नल का प्रकाशन किया गया है।

    इस जर्नल का प्रथम संस्करण अप्रैल, 2025 में जारी किया गया। जर्नल का द्वितीय संस्करण दिसंबर, 2025 में जारी होगा

110. **पीजीडीएम-एबीएम कार्यक्रम का पुन:प्रारंभ** – आरआईसीएम, चंडीगढ़ द्वारा एआईसीटीई द्वारा विधिवत अनुमोदित स्नातकोत्तर प्रबंध डिप्लोमा– कृषि व्यवसाय प्रबंधन (पीजीडीएम-एबीएम) कार्यक्रम को पुनः प्रारंभ करने की पहल की गई है।

छ) <u>'सुगम व्यवसाय' के लिए सूचना प्रौद्योगिकी का प्रयोग</u>

111. **केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण** : पंजीकरण प्रक्रिया को व्यवस्थित करने, उपविधियों में संशोधन और अन्य सेवा अनुरोधों की समयबद्ध प्रोसेसिंग के लिए बहुराज्य सहकारी समितियों के लिए डिजिटल परितंत्र के निर्माण हेतु केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है

112. **राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक कार्यलयों के कंप्यूटरीकरण की योजना:** मंत्रालय द्वारा दिनांक 30.01.2024 को वर्ष 2023-24 से तीन वर्षों के लिए ₹94.59 करोड़ के बजटीय परिव्यय से राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक के कार्यालयों के कंप्यूटरीकरण की एक केंद्रीय प्रायोजित परियोजना लॉन्च की है। यह मंत्रालय की "आईटी इंटरवेंशंस के माध्यम से सहकारी समितियों के सशक्तीकरण" की अंब्रेला योजना का हिस्सा है। इस परियोजना का लक्ष्य सहकारी समितियों के लिए सुगम व्यवसाय में वृद्धि करना और सभी राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों तथा आरसीएस कार्यालयों के बीच पारदर्शी, कागज़रहित और डिजिटल परितंत्र का सृजन करना है । परियोजना के अधीन राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर प्रापण, सॉफ्टवेयर विकास, रखरखाव एवं उन्नयन, आदि के लिए अनुदान प्रदान किया जा रहा है । इस योजना के अधीन विकसित किया जाने वाला सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारिता अधिनियमों के अनुरूप होगा। वित्तीय वर्ष 2023-24, 2024-25, 2025-26 और वित्तीय वर्ष 2026-27 (15 जुलाई, 2026 तक) के दौरान, कुल 35 राज्यों/संघ राज्यक्षेत्रों ने अपने प्रस्ताव प्रस्तुत किए हैं तथा राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप ₹43.21 करोड़ की राशि जारी की गई है।

113. **कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण:** दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (एआरडीबी) की 1,867 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है । नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है । अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त हुए हैं जिसमें 1422 इकाइयों को मंजूरी दी गई है। इसके अलावा, हार्डवेयर प्रापण, डिजिटलीकरण और सपोर्ट सिस्टम स्थापित करने के लिए वित्तीय वर्ष 2023-24, वित्तीय वर्ष 2024-25, वित्तीय वर्ष 2025-26 और वित्तीय वर्ष 2026-27 में 10

राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 16.74 करोड़ रुपये जारी किए गए हैं।

ज. <u>राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा उठाए गए कदम</u>

114. **ऋण संवितरण में वृद्धि:** एनसीडीसी द्वारा वित्तीय सहायता का संवितरण वित्तीय वर्ष 2020-21 में ₹24,733.20 करोड़ से लगभग चार गुना बढ़कर वित्तीय वर्ष 2024-25 में ₹95,182.84 करोड़ हो गया है। एनसीडीसी ने इन चार वर्षों के दौरान संवितरण में 40% से अधिक चक्रवृद्धि वार्षिक वृद्धि दर (CAGR) हासिल की है । वित्तीय वर्ष 2025-26 के दौरान, एनसीडीसी ने 1,55,347.21 करोड़ रुपये स्वीकृत किए और 1,27,596.28 करोड़ रुपये का संवितरण किया है।

115. **फ्लोटिंग ब्याज दर की शुरुआत:** एनसीडीसी ने वित्तीय प्रणाली में एक उल्लेखनीय कदम उठाते हुए फ्लोटिंग ब्याज दर की शुरुआत की है । इससे सावधि ऋण की ब्याज दर में लगभग 2% की कमी आई है। फ्लोटिंग ब्याज दर से तात्पर्य है कि यह ब्याज दर, बाजार के हालात और अन्य वित्तीय कारकों के आधार पर बदलती रहती है, जिससे उधार लेने वालों को कम ब्याज दर का लाभ मिलता है।

116. **डिफरेंशियल दर अपनाना:** एनसीडीसी ने डिफरेंशियल दर प्रणाली को अपनाया है जिसके तहत विभिन्न ऋण उधारकर्ताओं के लिए अलग-अलग ब्याज दर प्रदान की जाती है । यह प्रणाली उधारकर्ताओं की वित्तीय स्थिति और क्षमता को ध्यान में रखते हुए ऋण दर को अनुकूलित करती है जिससे उधारकर्ताओं को अपनी स्थिति के अनुसार बेहतर दरों पर वित्तीय सहायता प्राप्त होती है

117. **सूक्ष्म और लघु उद्यम क्रेडिट गारंटी फंड ट्रस्ट (CGTMSE), एफपीओ के लिए क्रेडिट गारंटी योजना (CGSFPO) एवं पशुपालन और डेयरी के लिए क्रेडिट गारंटी फंड ट्रस्ट**

(CGFT-AHD) के तहत पंजीकरण: इस कदम से सहकारी समितियों को एनसीडीसी से संपार्श्विक मुक्त ऋण प्राप्त करने में मदद मिलती है।

118. **राष्ट्रीय डेयरी विकास बोर्ड (NDDB) और एनसीडीसी के बीच समझौता ज्ञापन:** एनसीडीसी और राष्ट्रीय डेयरी विकास बोर्ड (NDDB) के बीच वित्तपोषण, प्रशिक्षण और क्षमता निर्माण पर एक समझौता ज्ञापन हस्ताक्षरित हुआ है। इस समझौता के तहत दोनों संस्थान मिलकर डेयरी क्षेत्र में छोटे उत्पादकों को सशक्त बनाने के लिए वित्तीय और तकनीकी सहायता प्रदान करेंगे जिससे किसानों की आय में वृद्धि और डेयरी समितियों का सशक्तीकरण होगा।

119. **एनसीडीसी द्वारा अन्य ऋणदाताओं की बड़ी परियोजनाओं का मूल्यांकन:** एनसीडीसी ने अन्य ऋणदाताओं, जिनके पास अपेक्षित विशेषज्ञता नहीं है, की बड़ी परियोजनाओं का मूल्यांकन शुरू किया है। जैसे कि, एनसीडीसी ने गुजरात राज्य सहकारी बैंक के लिए तीन डेयरी परियोजनाओं का मूल्यांकन किया, जिसमें परियोजनाओं की विस्तृत समीक्षा और मूल्यांकन किया गया।

120. **भौगोलिक पहुंच का विस्तारण:** एनसीडीसी ने अपनी भौगोलिक पहुंच का विस्तारण करते हुए विजयवाड़ा (आंध्र प्रदेश) में एक नया क्षेत्रीय कार्यालय तथा जम्मू और कश्मीर, लद्दाख, सिक्किम, मणिपुर, मिजोरम, त्रिपुरा, अरुणाचल प्रदेश, मेघालय एवं नागालैंड में 9 नए उप-कार्यालय खोले हैं।

121. **युवा पेशेवरों की नियुक्ति:** एनसीडीसी ने विभिन्न क्षेत्रों में विशेषज्ञता रखने वाले युवा पेशेवरों को नियुक्त किया । इसमें 14 सीए/सीएमए/इंटर, 39 एमबीए, 3 एलएलबी/एलएलएम, 3 BFSc/MFSc और पत्रकारिता में 2 एम.ए. सहित अन्य युवा पेशेवर शामिल हैं । यह कदम निगम की कार्यक्षमता में वृद्धि करने के लिए उठाया गया है।

122. **भारत टैक्सी (भारत का पहला सहकारिता-आधारित मोबिलिटी प्लेटफॉर्म):**

सहकार टैक्सी कोऑपरेटिव लिमिटेड एक अभिनव, ड्राइवर (सारथी)-केंद्रित एवं सहकार-आधारित मोबिलिटी समाधान है, जिसे सारथियों को आर्थिक रूप से सशक्त बनाने तथा आम जनता को किफायती, सुरक्षित और विश्वसनीय परिवहन सुविधा प्रदान करने के उद्देश्य से विकसित किया गया है। सहकारिता, पारदर्शिता और साझा स्वामित्व के सिद्धांतों पर आधारित यह प्लेटफॉर्म पारंपरिक राइड-हेलिंग प्लेटफॉर्म का एक जन-केंद्रित विकल्प है। भारत टैक्सी की प्रमुख विशेषता इसका 'शून्य-कमीशन मॉडल' है, जिसके अंतर्गत सारथियों से किसी प्रकार का कमीशन नहीं लिया जाता, जिससे यात्रा किराए का पूरा लाभ सीधे सारथियों को प्राप्त होता है। इस मॉडल में सारथी केवल सेवा प्रदाता नहीं, बल्कि सहकारी व्यवस्था के सहभागी एवं लाभार्थी भी हैं। उन्हें बेहतर आय, उचित पारिश्रमिक, निर्णयन प्रक्रिया में भागीदारी तथा प्लेटफॉर्म के लाभों में हिस्सेदारी का अवसर प्राप्त होता है, जिससे उनकी सामाजिक एवं आर्थिक सुरक्षा सुदृढ़ होती है।

यह परियोजना राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा सात अन्य प्रमुख सहकारी और राष्ट्रीय संस्थानों- इफको, नेफेड, अमूल, कृभको, एनडीडीबी, एनसीईएल और नाबार्ड के साथ मिलकर प्रवर्तित की गई है। इस परियोजना को "भारत टैक्सी" का नाम दिया गया है और इसे आधिकारिक तौर पर दिनांक 5 फरवरी 2026 को विज्ञान भवन, नई दिल्ली में माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था। वर्तमान में, भारत टैक्सी के प्लेटफॉर्म पर 6.37 लाख ड्राइवर और 35.77 लाख ग्राहक पंजीकृत हैं। यह सेवा वर्तमान में दिल्ली-एनसीआर, गुजरात, लखनऊ, चंडीगढ़, मुंबई, जयपुर और कानपुर में चल रही है।

123. **"एनसीडीसी को सहायता अनुदान की केंद्रीय क्षेत्रक योजना:** सरकार द्वारा चार वर्षों की अवधि में प्रदान किए जाने वाले ₹2,000 करोड़ की सहायता अनुदान के आधार पर राष्ट्रीय

सहकारी विकास निगम (एनसीडीसी) बाजार से लगभग ₹20,000 करोड़ जुटाने में सक्षम होगा। इस निधि का उपयोग एनसीडीसी द्वारा डेयरी, पोल्ट्री, मत्स्य पालन, चीनी, वस्त्र, खाद्य प्रसंस्करण, भंडारण एवं शीत श्रृंखला, श्रमिक सहकारी समितियों, महिला सहकारी समितियों तथा अन्य सहकारी क्षेत्रों को दीर्घकालिक एवं कार्यशील पूंजी ऋण उपलब्ध कराने के लिए किया जा रहा है। इस योजना के अधीन एनसीडीसी सहकारी संस्थाओं को प्रतिस्पर्धी ब्याज दरों पर वित्तीय सहायता प्रदान करता है।

वित्तीय वर्ष 2025-26 में एनसीडीसी को कुल ₹500 करोड़ की राशि जारी की गई थी, जबकि चालू वित्तीय वर्ष 2026-27 में अब तक ₹250 करोड़ जारी किए जा चुके हैं। इस सहायता के आधार पर एनसीडीसी ने मई 2026 तक ₹10,672 करोड़ से अधिक की वित्तीय सहायता का संवितरण किया है, जिससे विभिन्न सहकारी क्षेत्रों की वित्तीय अपेक्षाओं को पूरा करने और उनकी विकास क्षमता को सुदृढ़ करने में महत्वपूर्ण योगदान मिला है।

124. **सहकारी इंटर्न:** सभी ग्रामीण सहकारी बैंकों (राज्य सहकारी बैंकों और जिला सहकारी बैंकों) को कवर करते हुए 385 सहकारी इंटर्न्स की नियुक्ति की जा रही है। इस योजना का लक्ष्य सहकारी संगठनों की समग्र क्षमता का विकास करना तथा जमीनी स्तर पर डिजिटल और व्यावसायिक कौशल को बढ़ावा देना है। चयनित सहकारी इंटर्न को मासिक ₹25,000 पारिश्रमिक दिया जा रहा है जिसकी प्रतिपूर्ति सहकारी शिक्षा कोष (CEF) से की जाती है। दिनांक 31.05.2026 की स्थिति के अनुसार 250 इंटर्न चयनित हो चुके हैं और वर्तमान में 227 इंटर्न काम कर रहे हैं।

125. **सहकार नवाचार योजना का शुभारंभ:** सहकारी क्षेत्र में नवाचार एवं आधुनिकीकरण को बढ़ावा देने के लिए एनसीडीसी ने सहकार नवाचार योजना प्रारंभ की है, जिसके अंतर्गत सहकारी समितियों द्वारा प्रस्तुत नवोन्मेषी और व्यवहार्य व्यावसायिक विचारों को 100% अनुदान-

आधारित वित्तीय सहायता प्रदान की जाएगी। इस योजना के लिए प्रतिवर्ष ₹10 करोड़ का कोष निर्धारित किया गया है तथा प्रत्येक सहकारी संस्था को मामला-दर-मामला आधार पर अधिकतम ₹25 लाख तक की सहायता प्रदान की जा सकती है। इस पहल का लक्ष्य नए व्यावसायिक मॉडल, डिजिटल प्रौद्योगिकियों तथा नवाचार-आधारित समाधानों को प्रोत्साहित करना है, विशेषकर उन सहकारी संस्थाओं के लिए जो पर्याप्त संपार्श्विक के अभाव में अथवा व्यवहार्य विचार होने के बावजूद पारंपरिक ऋण प्राप्त करने में सक्षम नहीं हैं।

126. **एनसीडीसी समर्थित मिजोरम पैक्स-केंद्रित सहकारी इंटर्न योजना:** मिजोरम में जमीनी स्तर की सहकारी समितियों के समक्ष विद्यमान विशिष्ट चुनौतियों को ध्यान में रखते हुए तथा जिला केंद्रीय सहकारी बैंकों के अभाव के कारण सहकारी इंटर्न योजना के प्रभावी कार्यान्वयन में आने वाली कठिनाइयों को देखते हुए, एनसीडीसी ने राज्य के लिए एक समर्पित पैक्स-केंद्रित सहकारी इंटर्न योजना अनुमोदित की है। इस पहल के अंतर्गत राज्य के सभी जिलों में 11 अर्हरताप्राप्त इंटर्न तैनात किए जाएंगे जो तीन वर्षों की अवधि में 55 पैक्स को हैंडहोल्डिंग सहायता प्रदान करेंगे।

99 लाख के कुल वित्तीय परिव्यय से, ये इंटर्न सहकारी समितियों को व्यवसाय योजना, क्षमता विकास, शासन सुधार तथा संस्थागत वित्त तक सुगम पहुंच में सुविधा हेतु सहायता करेंगे। इस योजना से कम-से-कम 55 व्यवसाय योजनाएं तैयार किए जाने, लगभग 275 पदाधिकारियों को प्रशिक्षण प्रदान किए जाने, सहकारी समितियों की प्रबंधकीय एवं वित्तीय व्यवहार्यता में सुधार करने तथा पूर्वोत्तर क्षेत्र में जमीनी स्तर की सहकारी संस्थाओं के सशक्तीकरण के लिए एक संधारणीय और अनुकरणीय मॉडल सृजित करने का अनुमान है।

झ. राष्ट्रीय सहकारी डेटाबेस (एनसीडी) का निर्माण

127. **प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस:** देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/ योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों की सुविधा के लिए राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक व्यापक डेटाबेस विकसित किया गया है। एनसीडी पोर्टल को दिनांक 08.03.2024 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था। इस डेटाबेस में अब तक 30 विभिन्न क्षेत्रकों की लगभग 8.6 लाख सहकारी समितियों, जिनसे लगभग 32 करोड़ सदस्य जुड़े हुए हैं, के डेटा शामिल हैं।

128. **राष्ट्रीय सहकारी डेटाबेस (एनसीडी) पोर्टल 3.0 का शुभारंभ:** अद्यतित/उन्नत संस्करण एनसीडी पोर्टल 3.0 को आधिकारिक तौर पर माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2026 को लॉन्च किया गया था। एनसीडी पोर्टल 3.0 कई नई सुविधाएँ प्रदान करता है जिनमें ओटीपी-आधारित सुरक्षित लॉगइन, सहकारी समिति-स्तरीय उपयोगकर्ता पहुंच और डैशबोर्ड, एआई चैटबॉट, ग्राम-स्तरीय जीआईएस मैपिंग, भाषिणी एकीकरण के माध्यम से बहुभाषी समर्थन, डेटा के रियल-टाइम अद्यतन के लिए राज्य आरसीएस पोर्टलों के साथ एपीआई एकीकरण, फीडबैक तंत्र, तथा कॉल प्रबंधन और तकनीकी हेल्पडेस्क सहायता, बेहतर सुरक्षा एवं तीव्र एक्सेस के लिए डेटाबेस आदि शामिल हैं।

129. **एनसीडी जियोटैग मोबाइल एप्लिकेशन का शुभारंभ:** एनसीडी जियोटैग मोबाइल एप्लिकेशन को सभी कार्यशील सहकारी समितियों की जीपीएस अवस्थिति (अक्षांश और देशांतर) को कैप्चर करने के लिए विकसित किया गया है। इसे दिनांक 06.07.2026 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च किया गया था। यह मोबाइल एप्लिकेशन एनसीडी पोर्टल पर

सहकारी समितियों की सटीक जियो-टैगिंग और जीआईएस-आधारित मैपिंग को भी सक्षम करेगा।

130. **सहकारी रैंकिंग फ्रेमवर्क:** सरकार ने सहकारी समितियों की राज्य-वार और क्षेत्र-वार मूल्यांकन और रैंकिंग करने के लिए दिनांक 24 जनवरी 2025 को सहकारी रैंकिंग फ्रेमवर्क लॉन्च किया। यह रैंकिंग फ्रेमवर्क राज्य के आरसीएस को प्रमुख मापदंडों, जैसे ऑडिट अनुपालन, प्रचालन कार्यकलापों, वित्तीय प्रदर्शन, अवसंरचना और बुनियादी पहचान सूचना के आधार पर सहकारी समितियों के प्रदर्शन का आकलन करने में सक्षम बनाता है। राष्ट्रीय सहकारी डेटाबेस पोर्टल के माध्यम से राज्यों/संघ राज्यक्षेत्रों द्वारा 12 प्रमुख क्षेत्रों, अर्थात् पैक्स, डेयरी, मात्स्यिकी, शहरी सहकारी बैंक, आवासन, क्रेडिट और थ्रिफ्ट, खादी एवं ग्राम उद्योग, कृषि प्रसंस्करण/औद्योगिक, हस्तशिल्प, हथकरघा, वस्त्र और बुनकर, बहुउद्देशीय और सहकारी चीनी समितियों की राज्य, जिला और प्रखंड स्तर पर रैंकिंग उत्पन्न कर सकते हैं। इस रैंकिंग प्रणाली का लक्ष्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को प्रोत्साहित कर अंततः उनके विकास को बढ़ावा देना है।

131. **राज्य के आरसीएस पोर्टल को एपीआई के माध्यम से एनसीडी पोर्टल के साथ एकीकरण में राज्यों/संघ राज्यक्षेत्रों को सुविधा प्रदान करना:** सहकारिता मंत्रालय ने राज्य की सहकारी समितियों के संपूर्ण डेटा को एनसीडी पोर्टल से संबंधित आरसीएस पोर्टल पर प्राप्त करने हेतु एक मानक एपीआई का विकास किया है और इस मानक एपीआई विनिर्देश दस्तावेज तथा डाटाबेस स्कीम को राज्यों के साथ दिनांक 27.05.2025 को साझा किया है। तदुपरांत, मंत्रालय ने आरसीएस पोर्टलों से एनसीडी पोर्टल पर लाइव, इवेंट ड्रिवन डेटा पुशिंग के लिए पुश APIs (एंड प्वॉइंट APIs) पर दिनांक 22.09.2025 को एक दस्तावेज साझा किया है जिससे रियल टाइम अद्यतन और नया पंजीकरण डाटा सुनिश्चित हो सके। इस प्रक्रिया को और भी

स्पष्ट करने के लिए दिनांक 14.11.2025 को सभी राज्यों/संघ राज्यक्षेत्रों को एक परामर्शी सहित समग्र चेक-लिस्ट जारी की गई। एकीकरण योजना के अनुसार, राज्यों/संघ राज्यक्षेत्रों के लिए यह जरूरी है कि वे अपने स्तर पर रिवर्स/पुल एपीआई का विकास सुनिश्चित करें और एनसीडी पोर्टल के साथ सफल एकीकरण के लिए चेकलिस्ट के अनुसार आरसीएस कंप्यूटरीकरण को पूरा करें। दिनांक 15.07.2026 की स्थिति के अनुसार राजस्थान, छत्तीसगढ़, बिहार, मिजोरम और सिक्किम राज्यों तथा दादरा और नगर हवेली एवं दमन और दीव तथा अंडमान और निकोबार द्वीप समूह के संघ राज्यक्षेत्रों ने एनसीडी पोर्टल के साथ एकीकरण पूर्ण कर लिया है। इस दो-तरफा एकीकरण से विभिन्न प्लेटफॉर्म्स पर सहकारी डेटा का सिंक्रोनाइजेशन सुनिश्चित होगा।

ञ) <u>नीति और आउटरीच</u>

132. **राष्ट्रीय सहकारिता नीति (एनसीपी):** सहकारिता मंत्रालय के "सहकार से समृद्धि" के अधिदेश को पूरा करने के लिए नई राष्ट्रीय सहकारिता नीति तैयार करने की परिकल्पना की गई थी। यह सहकारी क्षेत्र के व्यवस्थित और सर्वांगीण विकास का रोडमैप प्रदान करता है। माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 24 जुलाई, 2025 को राष्ट्रीय सहकारिता नीति का अनावरण किया गया। इसमें 6 रणनीतिक स्तंभ, 16 उद्देश्य और 83 सिफारिशें हैं। माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में 'सहकारिता नीति पर राष्ट्रीय संचालन समिति' का गठन किया गया है और सुचारू एवं समयबद्ध कार्यान्वयन के लिए सचिव, सहकारिता मंत्रालय की अध्यक्षता में राष्ट्र-स्तरीय 'नीति कार्यान्वयन और निगरानी समिति' का गठन किया गया है।

राष्ट्रीय सहकारिता नीति-2025 के अंतर्गत गठित राष्ट्रीय स्तर की नीति कार्यान्वयन और निगरानी समिति की पहली बैठक दिनांक 9 जून 2026 को अटल अक्षय ऊर्जा भवन, नई दिल्ली में आयोजित की गई। बैठक की अध्यक्षता सचिव, सहकारिता मंत्रालय एवं समिति के

अध्यक्ष द्वारा की गई। समिति ने राष्ट्रीय सहकारिता नीति-2025 के प्रभावी कार्यान्वयन के लिए रोडमैप पर विचार-विमर्श किया, जिसमें संस्थागत सुदृढ़ीकरण, केंद्रीय सरकार के मंत्रालयों, विभागों, राज्यों एवं संघ राज्यक्षेत्रों तथा राष्ट्रीय परिसंघों/ सहकारी संस्थाओं द्वारा समन्वित कार्रवाई पर विशेष ध्यान दिया गया, ताकि डिजिटल परिवर्तन, क्षमता निर्माण, सदस्यता विस्तार और सहकारिता-नेतृत्व वाले समावेशी एवं संधारणीय आर्थिक विकास को बढ़ावा दिया जा सके। इस बैठक में इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको) के अध्यक्ष; "त्रिभुवन" सहकारी विश्वविद्यालय के कुलपति; नाबार्ड के अध्यक्ष; तथा सहकारिता मंत्रालय एवं विभिन्न केंद्रीय मंत्रालयों/विभागों के अपर सचिव, संयुक्त सचिव एवं अन्य वरिष्ठ अधिकारी, राष्ट्रीय सहकारी महासंघों, सहकारी संस्थानों सहित चार राज्यों (तमिलनाडु, गुजरात, असम और उत्तर प्रदेश) के वरिष्ठ अधिकारीगण उपस्थित थे

133. **"राष्ट्रीय सहकारिता नीति 2025 के लिए कार्यान्वयन पद्धति और आगे की राह" पर राष्ट्रीय संगोष्ठी:** माननीय प्रधानमंत्री की "सहकार से समृद्धि" की परिकल्पना में तेजी लाने के लिए और माननीय केंद्रीय गृह एवं सहकारिता मंत्री के नेतृत्व में राष्ट्रीय विकास के एक प्रमुख इंजन के रूप में सहकारी क्षेत्र को सशक्त बनाने की दिशा में प्रयासों को मजबूत करने के लिए दिनांक 30.03.2026 को विज्ञान भवन, नई दिल्ली में राष्ट्रीय संगोष्ठी आयोजित की गई। इस संगोष्ठी का आयोजन सहकारिता मंत्रालय, भारत सरकार और "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) द्वारा संयुक्त रूप से किया गया था। इस संगोष्ठी में देश भर के नीति निर्माताओं, राज्य सरकारों के प्रतिनिधियों, सहकारी संस्थानों, विशेषज्ञों, शिक्षाविदों और अन्य हितधारकों ने भाग लिया और नीति के प्रभावी कार्यान्वयन पर विचार-विमर्श किया।

134. **भारत में अंतर्राष्ट्रीय सहकारिता वर्ष– 2025:** संयुक्त राष्ट्र ने 2025 को अंतर्राष्ट्रीय सहकारिता वर्ष (IYC 2025) घोषित किया ताकि आर्थिक विकास, सामाजिक समावेशन और

संधारणीयता में सहकारी समितियों की भूमिका को उजागर किया जा सके । सहकारिता मंत्रालय ने सहकारी क्षेत्र के सभी हितधारकों के सहयोग से एक कार्य योजना विकसित की, जिसमें पारदर्शिता, नीति सुधार और पैक्स के माध्यम से ग्रामीण आर्थिक रूपांतरण पर जोर दिया गया । यह कार्य योजना माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 24.01.2025 को लॉन्च की गई । समन्वित योजना और कार्यान्वयन के लिए मंत्रालय ने IYC-राष्ट्रीय सहकारी समिति, IYC-राष्ट्रीय कार्यान्वयन समिति और IYC-राज्य शीर्ष समितियों का गठन किया ।

पारदर्शिता एवं जवाबदेही बढ़ाने, प्रचालन दक्षता में सुधार, सहकारिता में सहकार को बढ़ावा देने, सहकारी समितियों में युवाओं और महिलाओं की भागीदारी सुनिश्चित करने तथा मॉडल उपविधियों के माध्यम से सहकारी शासन को मजबूत करने के उद्देश्य से वर्ष भर विभिन्न कार्यक्रमों का आयोजन किया गया। इनमें विभिन्न कार्यशालाओं, वृक्षारोपण अभियानों, प्रशिक्षण कार्यक्रमों, क्षमता निर्माण सत्रों, प्रदर्शनियों, खेल आयोजनों, वॉकाथॉन और जागरूकता अभियानों का आयोजन शामिल था । ये कार्यक्रम विभिन्न स्तरों पर आयोजित किए गए, जिनमें व्यक्तिगत सहकारी समिति स्तर, जिला स्तर, राज्य स्तर और राष्ट्रीय स्तर शामिल हैं ।

IYC-2025 के दौरान, व्यापक जागरूकता और आउटरीच अभियान भी चलाए गए, जिनके माध्यम से भारतीय रेल ई-टिकट, सहकारी उत्पाद पैकेजिंग, आधिकारिक वेबसाइटों और आधिकारिक संचार के जरिए IYC लोगो की देशव्यापी दृश्यता सुनिश्चित की गई । राष्ट्रीय स्तर की प्रमुख पहलों में दिनांक 30 जून, 2025 को राज्य/संघ राज्यक्षेत्रों के राष्ट्रीय सम्मेलन का सफल आयोजन और दिनांक 06 जुलाई, 2025 को गुजरात के आणंद में सहकारिता मंत्रालय के चौथे स्थापना दिवस के अवसर पर एक राष्ट्रीय कार्यक्रम शामिल थे । मंत्रालय और उसके हितधारकों के IYC कार्यकलापों के डेटा भंडार और मीडिया आउटरीच कार्यों के लिए दिनांक 24.12.2025 को एक समर्पित पोर्टल लॉन्च किया गया ।

वर्ष के दौरान एक प्रमुख उपलब्धि राष्ट्रीय सहकारिता नीति (NCP) 2025 का शुभारंभ था, जिसका उद्देश्य शासन प्रणालियों को मजबूत करना, प्रतिस्पर्धात्मकता में सुधार करना और सहकारी क्षेत्र को विकसित भारत 2047 के विजन के अनुरूप बनाना है।

IYC 2025 के दौरान किए गए कार्यकलापों पर एक वार्षिक रिपोर्ट मंत्रालय द्वारा तैयार की गई और माननीय गृह एवं सहकारिता मंत्री श्री अमित शाह द्वारा गुजरात में दिनांक 17.02.2026 को आयोजित दूसरी मंथन बैठक के दौरान इसे लॉन्च किया गया।

135. **मंत्रालय की मीडिया आउटरीच का सशक्तीकरण:** विगत चार वर्षों में सहकारिता मंत्रालय ने सहकारी क्षेत्र के बारे में जन सहभागिता और जागरूकता वर्धन के लिए अपनी डिजिटल और मीडिया पहुंच को उल्लेखनीय रूप से सशक्त किया है । पारंपरिक और डिजिटल, दोनों ही माध्यमों का लाभ उठाते हुए मंत्रालय ने पीआईबी के सहयोग से प्रेस विज्ञप्तियां और प्रमुख समाचार पत्रों में लेखों का लगातार प्रकाशन किया है और साथ ही सोशल मीडिया पर भी अपनी उपस्थिति का विस्तार किया है। माननीय प्रधानमंत्री और माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित सभी राष्ट्रीय स्तर के कार्यक्रमों का मंत्रालय के यूट्यूब चैनल पर सीधा प्रसारण किया जाता है । प्रेस विज्ञप्तियां, समाचार अपडेट और उपलब्धियां नियमित रूप से आधिकारिक वेबसाइट पर, व्यापक समावेशन हेतु बहुभाषी पहुंच के साथ साझा की जाती हैं। मंत्रालय के डिजिटल फुटप्रिंट में उल्लेखनीय वृद्धि हुई है । X (ट्विटर), फेसबुक, इंस्टाग्राम, यूट्यूब, लिंक्डइन और व्हाट्सएप सहित सभी प्लेटफॉर्म पर मंत्रालय के आज कुल 6.37 लाख से अधिक फॉलोअर्स/सब्सक्राइबर हैं और यूट्यूब पर कुल वीडियो व्यूअरशिप 1.57 करोड़ से अधिक है। विशेष रूप से प्रमुख आयोजनों और राष्ट्रीय अनुष्ठानों के दौरान ऐतिहासिक पहलों पर विशेष अभियान और क्यूरेटेड पोस्ट लगातार उच्च सार्वजनिक जुड़ाव पैदा करते हैं, ।

इसके अतिरिक्त, मंत्रालय राज्य सरकारों, सहकारी समितियों के रजिस्ट्रारों (आरसीएस) और राष्ट्रीय सहकारी परिसंघों को अपने संबंधित सोशल मीडिया हैंडल के माध्यम से अपने पोस्ट और सामग्री को साझा करके मंत्रालय की पहल को बढ़ाने के लिए सक्रिय रूप से प्रोत्साहित कर रहा है जिससे सहकारी इकोसिस्टम में व्यापक और अधिक समन्वित संचार पहुंच सुनिश्चित हो सके।

136. **मासिक प्रकाशन के माध्यम से सहकारी जागरूकता को प्रोत्साहन:** सहकारी क्षेत्र में आउटरीच, जागरूकता और क्षमता निर्माण को बढ़ाने के लिए, सहकारिता मंत्रालय अप्रैल 2023 से दो मासिक पत्रिकाओं—सहकार उदय (IFFCO के माध्यम से) और सहकार जागरण (NCUI के माध्यम से) के प्रकाशन के लिए सुविधा प्रदान कर रहा है। हिंदी, अंग्रेज़ी और 11 क्षेत्रीय भाषाओं में प्रकाशित ये पत्रिकाएँ मंत्रालय और व्यापक सहकारी आंदोलन की प्रमुख नीतियों, योजनाओं, पहलों और सफलता की कहानियों के बारे में जानकारी प्रसारित करने के लिए महत्वपूर्ण मंच के रूप में कार्य करती हैं। सहकार उदय हर महीने लगभग 3 लाख प्रतियों का प्रकाशन कर रहा है, जबकि सहकार जागरण का मासिक प्रसार लगभग 2.75 लाख प्रतियों का है। ये प्रकाशन समयोचित, प्रासंगिक और प्रेरणादायक सामग्री प्रदान करके जमीनी स्तर पर सहकारी सदस्यों को सूचित और सशक्त बनाने में मदद करते हैं।

ट) <u>बहुराज्य सहकारी समितियां</u>

137. **बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023:** बहुराज्य सहकारी समितियों में शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने और 97वें संविधान संशोधन के उपबंधों को अंतर्विष्ट करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है।

138. **सहकारी ऑम्बड्समैन:** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बुड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बुड्समैन कार्यालय पूर्णरूपेण कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है। दिनांक 17.07.2026 तक 38,000 से अधिक शिकायतें प्राप्त हुई हैं, तथा 44 आदेशों के माध्यम से अधिकांश शिकायतों का निपटान किया जा चुका है।

139. **सहकारी निर्वाचन प्राधिकरण (सीईए):** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेश प्राप्त है I दिनांक 16.07.2026 तक 281 से अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन करवाए गए हैं।

140. **जेम (गवर्मेंट ई-मार्केटप्लेस) पोर्टल पर सहकारी समितियों को 'क्रेता' के रूप में शामिल करना**: सरकार ने सहकारी समितियों को जेम पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 102.5 लाख वेंडरों से माल और सेवाओं का प्रापण कर सकेंगे। जेम पोर्टल पर 'क्रेता' के रूप में अब तक 783 सहकारी समितियां ऑनबोर्ड/रजिस्टर्ड हो चुकी हैं।

141. **सहारा समूह की समितियों के निवेशकों को रिफंड:** सहारा समूह की सहकारी समितियों के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमाराशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का

कार्य आरंभ हो चुका है । अब तक 41,55,502 आवेदकों को 9,265.09 करोड़ रुपये का संवितरण किया गया है।

ठ) <u>अन्य पहलें</u>

142. **स्विगी इंस्टामार्ट के क्विक कॉमर्स प्लेटफॉर्म के माध्यम से सहकारी उत्पादों की बाजार पहुंच को बढ़ाना:** सहकारिता मंत्रालय ने भारतीय सहकारी क्षेत्र को बढ़ावा देने और 'सहकार से समृद्धि' की परिकल्पना को साकार करने के लिए सहकारी उत्पादों के डिजिटल और बाजार एकीकरण को बढ़ाने, नीतिगत चर्चाओं को सुविधाजनक बनाने और उपभोक्ता जुड़ाव को गति देने हेतु सहयोग के लिए दिनांक 25.04.2025 को स्विगी लिमिटेड के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए हैं। इस समझौता ज्ञापन का उद्देश्य सहकारिता मंत्रालय और स्विगी के बीच, विशेष रूप से डेयरी और ऑर्गेनिक क्षेत्रों में सहकारी उत्पादों के डिजिटल एकीकरण और बाजार पहुंच को बढ़ाने और डिजिटल मार्केटिंग, लॉजिस्टिक्स एवं उपभोक्ता तकनीक जैसे क्षेत्रों में सहकारी समितियों की क्षमता निर्माण की सुविधा प्रदान करने के लिए एक रणनीतिक साझेदारी स्थापित करना है। समझौता ज्ञापन के दायरे में निम्नलिखित शामिल हैं:

- सहकारिता मंत्रालय के सहयोग से स्विगी द्वारा भारत में सहकारी आंदोलन/संगठनों/उत्पादों के लिए जागरूकता अभियान चलाना।
- सहकारी समितियों के लिए स्विगी द्वारा अपने इंस्टामार्ट प्लेटमॉर्म के माध्यम से प्राथमिकता पर एक्सेस प्रदान करने हेतु सहकारी डेयरी उत्पादों और सहायता की ऑनबोर्डिंग को प्रोत्साहन प्रदान करना।
- सहकारिता मंत्रालय के सहयोग से स्विगी द्वारा सहकारी ब्रांडों को मार्केटिंग, प्रचार-प्रसार, उपभोक्ता प्रौद्योगिकी और क्षमता निर्माण के क्षेत्रों में समर्थन प्रदान करना।

- स्विगी अपने प्लेटफॉर्म पर एक अलग सहकारी श्रेणी बनाएगा, जिसमें सहकारी संगठनों द्वारा प्रोत्साहित ब्रांड के उत्पादों, जैसे कि ऑर्गेनिक, डेयरी, श्रीअन्न (मिलेट्स), हस्तशिल्प, आदि पर फोकस किया जाएगा।
- यह पहल डिजिटल पहुंच बढ़ाएगी, सहकारी समितियों के लिए संधारणीय विकास के अवसर सृजित करेगी, डिजिटल अर्थव्यवस्था में सहकारी संस्थाओं का प्रभाव अधिकतम करेगी और परस्पर सहमत परियोजनाओं के माध्यम से सहकारी समितियों की क्षमता निर्माण को बढ़ावा देगी।

143. सहकारिता मंत्रालय जन शिकायतों के प्रभावी एवं समयबद्ध निवारण के लिए प्रतिबद्ध है। वर्ष 2025-2026 के दौरान, सहकारिता मंत्रालय ने केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (CPGRAM) के माध्यम से प्राप्त 6130 से अधिक शिकायतों का समयबद्ध तरीके से निपटान किया है I जिससे मंत्रालय को CPGRAM निपटान के लिये श्रेणी- ए में रखा है।

144. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 के अधिनियमन के पश्चात् सहकारिता मंत्रालय ने सहकारी शिक्षा निधि (CEF) खाते को भारतीय राष्ट्रीय सहकारी संघ (एनसीयूआई) से सहकारिता मंत्रालय सफलतापूर्वक हस्तांतरित किया है और इसके प्रबंधन और उपयोग के लिए एक समर्पित संरचना स्थापित की है।

145. **डेयरी क्षेत्र में संधारणीयता और चक्रीयता:** श्वेत क्रांति 2.0 में जोड़ा गया एक महत्वपूर्ण उद्देश्य डेयरी क्षेत्र में संधारणीयता और चक्रीयता को बढ़ावा देना है। इस उद्देश्य को प्राप्त करने की रणनीति में जलवायु-दक्ष तरीकों, संसाधनों का कुशल उपयोग और कम उत्सर्जन एवं आय सृजन करने वाले परितंत्र के निर्माण के लिए नवीकरणीय समाधानों द्वारा डेयरी मूल्य श्रृंखला में संधारणीयता और चक्रीयता को एकीकृत करना होगा। माननीय गृह एवं सहकारिता मंत्री द्वारा डेयरी क्षेत्र में संधारणीयता और चक्रीयता पर दिनांक 03.03.2025 को एक कार्यशाला का

उद्घाटन किया गया था। डेयरी क्षेत्र में संधारणीयता और चक्रीयता की कार्रवाई "कचरे से कंचन (Gold out of Garbage)" की परिकल्पना द्वारा मार्गदर्शित है।

146. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को सहकारी निविष्टियां और सेवा प्रदाय बहुराज्य लिमिटेड नामक एक बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य किफायती, गुणवत्तापूर्ण निविष्टियों और अनिवार्य सहयोग सेवाओं की समयबद्ध पहुंच सुनिश्चित करके डेयरी पशुओं की उत्पादकता में वृद्धि और डेयरी किसानों की लाभप्रदता में सुधार करना है।

147. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को गोमय सहकारी समिति बहुराज्य लिमिटेड नामक एक अन्य बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य नवीकरणीय ऊर्जा लक्ष्यों और जैविक उर्वरक के संधारणीय उपयोग का समर्थन करते हुए ग्रामीण समुदायों के लिए रोजगार और आय के अवसर उत्पन्न करने हेतु खाद प्रबंधन प्रथाओं को प्रोत्साहित करना है।

148. **सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) की स्थापना:** माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2025 को ₹200 करोड़ की प्रारंभिक पूंजी के साथ सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) नामक एक नई बहुराज्य सहकारी समिति का शुभारंभ किया गया। एसपीसीडीएफ से 20 राज्यों (जम्मू और कश्मीर, हिमाचल प्रदेश, पंजाब, उत्तराखंड, हरियाणा, राजस्थान, उत्तर प्रदेश, बिहार, असम, पश्चिम बंगाल, झारखंड, ओडिशा, छत्तीसगढ़, मध्य प्रदेश, महाराष्ट्र, आंध्र प्रदेश, कर्नाटक, गोवा, तमिलनाडु, तेलंगाना) के 20,000 से अधिक गांवों के 20 लाख से अधिक डेयरी किसान एक संगठित सहकारी संरचना के प्रत्यक्ष सदस्य बन सकेंगे। एसपीसीडीएफ के माध्यम से किसानों को आश्वस्त दुग्ध प्रापण, बेहतर पशु चिकित्सा देखभाल, मवेशियों के पोषण में वृद्धि और

आधुनिक डेयरी प्रथाओं का लाभ प्राप्त होगा। मजबूत शीत श्रृंखला अवसंरचना, शीतलन केंद्रों और कुशल प्रसंस्करण सुविधाओं में निवेश से गुणवत्ता मानक सशक्त होंगे जो सुरक्षित, स्वच्छ डेयरी उत्पादों की बढ़ती मांग में सहायक होगा ।

149. **एमपीओ के लिए सहकारी दुग्ध उत्पादक संगठन मल्टी स्टेट लिमिटेड:** दिनांक 31.12.2025 को सहकारी दुग्ध उत्पादक संगठन बहुराज्य लिमिटेड के नाम से एक नई मल्टी स्टेट लिमिटेड का पंजीकरण किया गया है। इस समिति का लक्ष्य सहकारी समितियों के अधीन 9 राज्यों (आंध्र प्रदेश, बिहार, गुजरात, महाराष्ट्र, मध्य प्रदेश, पंजाब, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल) के मौजूदा दुग्ध संग्रहण बिंदुओं को बहुद्देशीय ग्राम सहकारी समितियों (लगभग 20,000 वीसीएस) के रूप में एकीकृत करना है।

150. **केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (CPSEs) के लिए PESB चयन प्रक्रिया में सहकारी परिसंघों की भागीदारी सक्षम बनाना:** मंत्रालय की पहल पर राष्ट्रीय और राज्य स्तरीय परिसंघों के आवेदकों को, लागू विहित पात्रता शर्तों को पूरा करने के अध्यधीन, PESB द्वारा विज्ञापित केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (CPSEs) के बोर्ड-स्तरीय पदों पर "प्राइवेट श्रेणी" के अधीन आवेदन करने की अब अनुमति है जो उन्हें अन्य व्यावसायिक इकाइयों के आवेदकों के समरूप बराबरी का दर्जा देता है।

151. **'स्टार्ट-अप' की परिभाषा में सहकारी समितियों को शामिल किया जाना:** सहकारिता मंत्रालय की पहल पर बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन पंजीकृत बहुराज्य सहकारी समितियों के साथ-साथ राज्य और संघ राज्यक्षेत्र के अधीन पंजीकृत सहकारी समितियों को अब स्टार्ट-अप्स के रूप में मान्यता प्रदान की गई है जो सहकारी समितियों में नवाचार-चालित विकास को बढ़ावा देगी।

152. **सहकारी समितियों के संवर्धन के लिए अंतर्राष्ट्रीय सहकार**: कैबिनेट के अनुमोदन से सहकारिता मंत्रालय, भारत गणराज्य की सरकार और सूक्ष्म, लघु और मध्यम उद्यम विकास मंत्रालय (MoSMED), जांबिया गणराज्य की सरकार के बीच एक समझौता ज्ञापन हस्ताक्षरित हुआ है । सहकारिता मंत्रालय, भारत गणराज्य की सरकार और मंगोलिया सरकार के बीच सहकारी सिद्धांतों के संवर्धन और संबंधित देशों की सहकारी समितियों में सहयोग हेतु एक अन्य समझौता ज्ञापन हस्ताक्षरित हुआ है । इन व्यवस्थाओं का आशय मैत्रीपूर्ण और परस्पर लाभकारी संबंधों को बढ़ावा देना और सहकारी समितियों के बीच व्यापार गठबंधन विकसित करने के लिए आवश्यक सुविधाएं और प्रणालियां प्रदान करना है।

कृषि-आधारित उद्योगों का विस्तार

***29. श्री कौशलेन्द्र कुमार:**

क्या **कृषि एवं किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि**:**

(क) सरकार द्वारा गांवों में कृषि-आधारित उद्योगों का विस्तार करने के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या देश में लगभग 70 प्रतिशत जनसंख्या कृषि और कृषि संबंधी कार्यों पर निर्भर है;

(ग) क्या देश में किसानों की आर्थिक स्थिति में आज तक भी सुधार नहीं हुआ है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): कृषि राज्य का विषय है। भारत सरकार ग्रामीण क्षेत्रों में कृषि आधारित उद्योगों के विस्तार सहित कृषि और संबद्ध क्षेत्रों को बढ़ावा देने के लिए नीतिगत सहयोग, बजटीय सहायता और विभिन्न योजनाओं/कार्यक्रमों के माध्यम से राज्य सरकारों के प्रयासों में सहायता करती है।

कृषि आधारित उद्योग को सहायता प्रदान करने के लिए, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) फार्म-गेट पर फसलोपरांत इन्फ्रास्ट्रक्चर और वेयरहाउसों, कोल्ड स्टोरेज, प्रोसेसिंग यूनिटें, गोदामों और लॉजिस्टिक्स सुविधाओं जैसी व्यवहार्य कृषि परिसंपत्तियों के निर्माण के लिए पात्र ऋणदाता संस्थाओं के माध्यम से मध्यम और दीर्घकालिक वित्तपोषण की सुविधा प्रदान करता है। इस योजना के तहत 7 वर्ष तक के लिए 9% की अधिकतम ब्याज दर पर ऋण प्रदान किया जाता है, जिसमें 3% ब्याज छूट और ₹2 करोड़ तक के ऋण पर क्रेडिट गारंटी कवरेज शामिल है। दिनांक 10.07.2026 तक, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) के अंतर्गत कुल 2,05,960 कृषि इन्फ्रास्ट्रक्चर परियोजनाओं को मंजूरी दी गई है, जिसमें 92,570.63 करोड़ रुपये की ऋण राशि और 1,60,023.34 करोड़ रुपये का निवेश जुटाया गया है। स्वीकृत परियोजनाओं में 51,567 कस्टम हायरिंग सेंटर, 30,808 प्रोसेसिंग सेंटर, 33,718 फार्म ऑटोमेशन यूनिट, 30,742 पीएम-कुसुम (बी एंड सी) परियोजनाएं, 18,776 वेयरहाउस, 4,533 सॉर्टिंग एंड ग्रेडिंग यूनिट, 3,065 कोल्ड स्टोर और कोल्ड चेन और लॉजिस्टिक्स वाहनों, पैक हाउस और राइपनिंग चैंबर सहित 32,751 अन्य इन्फ्रास्ट्रक्चर परियोजनाएं शामिल हैं।

वर्ष 2020 में प्रारंभ की गई 10,000 किसान उत्पादक संगठन (एफपीओ) का गठन और संवर्धन योजना, छोटे और सीमांत किसानों को आर्थिक रूप से व्यवहार्य समूहों में संगठित करके कृषि आधारित उद्योगों को बढ़ावा देती है। यह कृषि वस्तुओं के उत्पादन, प्रोसेसिंग, मूल्य संवर्धन, मार्केटिंग, ऋण और प्रौद्योगिकी में पांच वर्ष की सहायता प्रदान करती है। इस योजना के अंतर्गत, 10,000 एफपीओ (किसान उत्पादक संगठन) का पंजीकरण किया गया है, जिनमें 6.50 मिलियन किसान शेयरधारक शामिल हैं। 8,263 एफपीओ को 621.07 करोड़ रुपये का इक्विटी अनुदान जारी किया गया है, जिसमें 1,851 एफपीओ को 15 लाख रुपये की पूर्ण इक्विटी सहायता शामिल है। इसके अतिरिक्त, 6,623 एफपीओ को ई-नाम प्लेटफॉर्म पर पंजीकृत किया गया है और 7,305 एफपीओ को

ओपन नेटवर्क फॉर डिजिटल कॉमर्स (ओएनडीसी) पर शामिल किया गया है। 9,856 एफपीओ को 817.34 करोड़ रुपये की प्रबंधन लागत सहायता भी जारी की गई है।

एकीकृत बागवानी विकास मिशन (एमआईडीएच) एक केंद्र प्रायोजित योजना है जिसे फलों, सब्जियों, जड़ और कंद फसलों, मशरूम, मसाले, फूल, सुगंधित और औषधीय पौधे, नारियल, काजू, कोको को शामिल करते हुए बागवानी क्षेत्र के समग्र विकास के लिए वर्ष 2014-15 से क्रियान्वित किया जा रहा है। इस योजना में फसलोपरांत प्रबंधन (पीएचएम) के निर्माण और उपज की बेहतर मूल्य प्राप्त करने के लिए मार्केटिंग के लिए सहायता की परिकल्पना की गई है। वर्ष 2014-15 से 2025-26 तक, 1,009 नर्सरी, 1.65 लाख फसलोपरांत यूनिटें, 22,226 बाजार इन्फ्रास्ट्रक्चर यूनिटें और 8.50 मिलियन टन क्षमता के साथ 1,949 कोल्ड स्टोरेज स्थापित किए गए हैं।

राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन बीज उत्पादन, फसलोपरांत प्रबंधन, प्रोसेसिंग और मूल्य संवर्धन के लिए सहायता के माध्यम से मूल्य श्रृंखला का समर्थन और सुदृढ़ीकरण करता है। यह मिशन परियोजना लागत के 33% पर तेल मिलों और निष्कर्षण इकाइयों की स्थापना के लिए वित्तीय सहायता प्रदान करके तेल निष्कर्षण में निवेश को बढ़ावा देता है, जो प्रति यूनिट 9.90 लाख रुपये की अधिकतम सहायता के अधीन है, जिससे कृषि आधारित उद्योगों के विकास को बढ़ावा मिलता है। वर्ष 2025-26 के दौरान, इस मिशन के अंतर्गत 400 तेल मिलों की स्थापना के लिए वित्तीय सहायता प्रदान की गई थी।

राष्ट्रीय खाद्य तेल मिशन-पाम ऑयल (एनएमईओ-ओपी) का शुभारंभ 10 अगस्त 2021 को 11,040 करोड़ रुपये के परिव्यय के साथ किया गया था, जिसमें पूर्वोत्तर राज्यों पर विशेष बल देते हुए ऑयल पाम की खेती को बढ़ावा दिया जा सके और घरेलू खाद्य तेल उत्पादन का संवर्धन किया जा सके। यह मिशन गुणवत्तापूर्ण रोपण सामग्री, इंटरक्रॉपिंग, चार वर्ष की जेस्टेशन अवधि के दौरान देखभाल, पुराने बागानों के पुनरुद्धार, कृषि मशीनरी और सिंचाई सुविधाओं के लिए सहायता प्रदान

करता है। यह किसानों को मूल्य अस्थिरता से बचाने और आश्वस्त प्रतिफल सुनिश्चित करने के लिए एक व्यवहार्यता अंतर भुगतान (वीजीपी) तंत्र भी प्रदान करता है। ऑयल पाम प्रोसेसिंग क्षमता 2014 से पहले लगभग 595 टन/घंटा से बढ़कर 918.5 हो गई है। पाम ऑयल प्रोसेसिंग क्षमता 2014 से पहले लगभग 595 टीपीएच से बढ़कर 2025-26 में 918.5 टीपीएच हो गई है, जो वर्ष 2025-26 में 54% से अधिक की वृद्धि है।

राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम) वैज्ञानिक तरीके से मधुमक्खी पालन, फसल उत्पादकता में सुधार और शहद मूल्य श्रृंखला को सुदृढ़ करने में सहायता करता है। यह योजना फसलोपरांत इन्फ्रास्ट्रक्चर, प्रोसेसिंग, भंडारण, मूल्य संवर्धन, मार्केटिंग और अनुसंधान में सहायता करती है, जिससे ग्रामीण रोजगार सृजित होता है, उद्यमिता को बढ़ावा मिलता है और किसानों की आय में वृद्धि होती है। प्रोसेसिंग और मूल्य संवर्धन को बढ़ावा देने के लिए, 83 शहद प्रोसेसिंग यूनिटों, 38 मधुमक्खी पालन उपकरण निर्माण यूनिटों, 90 कलेक्शन, ब्रांडिंग और पैकेजिंग यूनिटों, 48 कस्टम हायरिंग सेंटर, 9 रोग निदान प्रयोगशालाओं और 50 पैकेजिंग और कोल्ड स्टोरेज सुविधाओं को मंजूरी दी गई है।

एकीकृत कृषि विपणन योजना (आईएसएएम) - आईएसएएम बाजार संरचनाओं के निर्माण और सुधार, क्षमता निर्माण और बाजार की जानकारी तक पहुंच बनाने के माध्यम से कृषि उपज मार्केटिंग को नियंत्रित करने में राज्य सरकारों की सहायता करता है। वर्ष 2014-15 से दिनांक 10.07.2026 तक, 504.44 लाख मीट्रिक टन की क्षमता वाले कुल 16814 गोदामों को सहायता प्रदान की गई है और 3488.37 करोड़ रुपए की सब्सिडी जारी की गई है। इसके अतिरिक्त, 9884 मार्केटिंग इन्फ्रास्ट्रक्चर परियोजनाओं (भंडारण को छोड़कर) को सहायता प्रदान की गई है और 1,14,751 करोड़ रुपए की सब्सिडी जारी की गई है।

राष्ट्रीय बांस मिशन (एनबीएम) बांस क्षेत्र की संपूर्ण मूल्य श्रृंखला के विकास में सहायता करता है। एनबीएम के अंतर्गत किसानों, कारीगरों, उद्यमियों को बांस नर्सरी, बांस रोपण और मूल्य श्रृंखला इकाइयों जैसे प्राइमरी प्रोसेसिंग, उत्पाद प्रबंधन और मार्केट इन्फ्रास्ट्रक्चर की स्थापना के लिए सहायता प्रदान की जा रही है। वर्ष 2018-19 से 2025-26 के दौरान, प्रोसेसिंग, विनिर्माण और मार्केट इन्फ्रास्ट्रक्चर सहित 885 बांस मूल्य श्रृंखला विकास इकाइयां स्थापित की गई हैं।

दलहन आत्मनिर्भरता मिशन 11 अक्टूबर 2025 को 11,440 करोड़ रुपये के बजट के साथ प्रारंभ किया गया था। इस मिशन को वर्ष 2025-26 से 2030-31 तक छह वर्ष की अवधि के लिए क्रियान्वित किया जा रहा है, जिसका उद्देश्य तुअर, उड़द, मसूर पर विशेष बल देते हुए दलहन उत्पादन को बढ़ावा देना, किसानों के लिए जलवायु अनुकूल बीजों के उत्पादन और उपलब्धता को बढ़ावा देना, दलहन की खेती के अंतर्गत क्षेत्र बढ़ाना, फसलोपरांत भंडारण और प्रबंधन प्रौद्योगिकी को बढ़ावा देना है। मूल्य संवर्धन को बढ़ावा देने और फसलोपरांत इन्फ्रास्ट्रक्चर को सुदृढ़ करने के लिए, मिशन दलहन प्रसंस्करण और पैकेजिंग इकाइयों की स्थापना के लिए वित्तीय सहायता प्रदान करता है। इस मिशन के अंतर्गत, दलहन प्रसंस्करण इकाइयों की स्थापना के लिए किसानों, किसान उत्पादक संगठनों (एफपीओ), स्वयं सहायता समूहों (एसएचजी) और प्राथमिक कृषि सहकारी समितियों (पीएसीएस) को 25 लाख रुपये तक या कुल परियोजना लागत का 33%, जो भी कम हो, की वित्तीय सहायता प्रदान की जाती है। इस मिशन के अंतर्गत मिशन अवधि के दौरान 1,000 दलहन प्रसंस्करण यूनिटों की स्थापना की परिकल्पना की गई है। पहले चरण में, कार्यान्वयन हेतु राज्यों और संघ राज्य-क्षेत्रों को 528 प्रसंस्करण इकाइयों का आवंटन पहले ही किया जा चुका है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी प्रमुख योजनाओं जैसे कि प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण

उद्यमों का औपचारिकीकरण (पीएमएफएमई) योजना के माध्यम से ग्रामीण क्षेत्रों सहित खाद्य प्रसंस्करण क्षेत्र के समग्र विकास को बढ़ावा दे रहा है।

प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत, दिनांक 30.06.2026 तक मंत्रालय ने घटक-योजनाओं के अंतर्गत 1,735 परियोजनाओं को मंज़ूरी दी है, जिनकी कुल लागत ₹33,163.34 करोड़ है और जिसके लिए ₹9,258.60 करोड़ के सहायता-अनुदान/सब्सिडी को मंज़ूरी दी गई है। इनमें से 1,256 परियोजनाएं प्रचालन में हैं/पूर्ण हो चुकी हैं। प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों के औपचारिकीकरण (पीएमएफएमई) योजना के अंतर्गत, दिनांक 30.06.2026 तक, मंत्रालय ने 2,00,421 सूक्ष्म खाद्य प्रसंस्करण उद्यमों को 5954.57 करोड़ रुपये की राशि के क्रेडिट-लिंक्ड प्रोत्साहन और स्वयं सहायता समूहों (एसएचजी) के 4,18,293 सदस्यों को 1,438.28 करोड़ रुपये की प्रारंभिक पूंजी सहायता को मंजूरी दी है। खाद्य प्रसंस्करण उद्योग के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआईएसएफपीआई) के अंतर्गत दिनांक 30.06.2026 तक, विभिन्न श्रेणियों के अंतर्गत कुल 163 प्रस्तावों को मंजूरी दी गई है। इन प्रस्तावों में 7722 करोड़ रुपये का निवेश प्रतिबद्ध है।

पशुपालन अवसंरचना विकास कोष (एएचआईडीएफ) प्रोसेसिंग और मूल्य संवर्धन सुविधाओं की स्थापना और आधुनिकीकरण के लिए पात्र उद्यमियों, एफपीओ, एमएसएमई, सहकारी समितियों और निजी कंपनियों के माध्यम से डेयरी और पशुपालन इन्फ्रास्ट्रक्चर में निवेश में सहायता करके कृषि आधारित उद्योगों को बढ़ावा देता है। यह निजी क्षेत्र की भागीदारी को प्रोत्साहित करता है, ग्रामीण रोजगार सृजित करता है और मूल्य संवर्धन और बेहतर मार्केट लिंकेजों के माध्यम से किसानों की आय में वृद्धि करता है। अब तक, एएचआईडीएफ के अंतर्गत 591 परियोजनाओं को मंजूरी दी गई है, जिसमें 23,693.87 करोड़ रुपये की कुल परियोजना लागत और 16,410.01 करोड़ रुपये के सावधि ऋण शामिल हैं। 678.11 करोड़ रुपये का ब्याज अनुदान जारी कर दिया गया है।

मत्स्य पालन विभाग वर्ष 2018-19 से 7522.48 करोड़ रुपये के परिव्यय के साथ मत्स्य पालन और जलीय कृषि अवसंरचना विकास कोष (एफआईडीएफ) को क्रियान्वित कर रहा है, ताकि उत्पादन में वृद्धि , मूल्य संवर्धन, मार्केट एक्सेस और रोजगार के लिए रियायती वित्त और ब्याज अनुदान के माध्यम से मत्स्य पालन इन्फ्रास्ट्रक्चर को सुदृढ़ किया जा सके। प्राप्त तकनीकी-वित्तीय प्रस्तावों के आधार पर, संबंधित विभाग ने अब तक मत्स्य पालन और जलीय कृषि अवसंरचना विकास निधि (एफआईडीएफ) योजना के अंतर्गत 527.13 करोड़ रुपये की कुल परियोजना लागत वाली 18 परियोजनाओं को मंजूरी दी है। इनमें से 345.89 करोड़ रुपये की पात्र ऋणों वाली परियोजनाओं को देश भर में विभिन्न निजी कंपनियों और उद्यमियों द्वारा स्थापित निर्यात संवर्धन से संबंधित मत्स्य पालन इन्फ्रास्ट्रक्चर को सहायता प्रदान करने हेतु ब्याज अनुदान के लिए मंजूरी दी गई है।

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय (एमएसएमई) कॉयर विकास योजना के माध्यम से, कोकोनट हस्क को मूल्य संवर्धित वाणिज्यिक उत्पादों में परिवर्तित कर कृषि आधारित ग्रामीण औद्योगिकीकरण को बढ़ावा देता है, जिससे ग्राम-स्तरीय उद्यमिता का समर्थन होता है। मंत्रालय क्लस्टर आधार पर पारंपरिक उद्योग पुनरुद्धार के लिए निधि योजना (स्फूर्ती) भी कार्यान्वित कर रहा है जिसमें कृषि आधारित उद्योगों के अंतर्गत परियोजना/कार्यकलापों को प्रोत्साहित किया जाता है। इस योजना के अंतर्गत, कॉयर और कॉयर उत्पादों का निर्यात वर्ष 2014-15 में 1,630.33 करोड़ रुपये से बढ़कर वर्ष 2025-26 में 5,257.33 करोड़ रुपये हो गया है। कॉयर उत्पादन में लगी कॉयर सहकारी समितियों और संस्थानों को लगभग 82 करोड़ रुपये की वित्तीय सहायता प्रदान की गई है।

ग्रामीण विकास मंत्रालय दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के माध्यम से कृषि आधारित उद्योगों को भी बढ़ावा देता है। यह मिशन रिवॉल्विंग फंड, सामुदायिक निवेश कोष और स्वयं सहायता समूहों को ब्याज अनुदान के प्रावधान के

माध्यम से कृषि, पशुधन, मत्स्य पालन और अन्य संबद्ध आजीविका के लिए वित्तीय सहायता प्रदान करता है। यह महिला स्वामित्व वाले उत्पादक उद्यमों/एफपीओ, मूल्य संवर्धन, मार्केट लिंकेज और ग्रामीण उद्यमिता को भी बढ़ावा देता है। जून 2026 तक, डीएवाई-एनआरएलएम के अंतर्गत, एग्रो-इकोलॉजिकल पद्धतियों को अपनाने के लिए 5.10 करोड़ महिला किसानों को शामिल किया गया है और आजीविका गतिविधियों को बढ़ावा देने के लिए 2.84 करोड़ को सहायता दी गयी है। मार्केट एक्सेस को सुदृढ़ करने के लिए, 1,340 महिलाओं के स्वामित्व वाले उत्पादक उद्यमों/एफपीओ और 2.16 लाख उत्पादक समूहों को बढ़ावा दिया गया है।

(ख): राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ), सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा किए गए आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के अनुसार, वर्ष 2025 के दौरान देश के कुल कार्यबल का लगभग 43% कृषि और कृषि संबंधी कार्यों में लगा हुआ है।

(ग) और (घ): सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय के राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ) ने देश के ग्रामीण क्षेत्रों में कृषि वर्ष जुलाई, 2018 - जून, 2019 के संबंध में एनएसएस के 77वें दौर (जनवरी, 2019 – दिसंबर, 2019) के दौरान कृषि परिवारों का स्थिति मूल्यांकन सर्वेक्षण (एसएएस) किया। इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार अनुमानित औसत मासिक आय वर्ष 2012-13 (एनएसएस 70वां दौर) में ₹6,426 से बढ़कर वर्ष 2018-19 (एनएसएस 77वां दौर) में ₹10,218 हो गई।

घरेलू उपभोग व्यय (2023-24) पर एनएसएसओ सर्वेक्षण के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना से ग्रामीण और शहरी दोनों क्षेत्रों में घरेलू व्यय में वृद्धि प्रदर्शित होती है जो निम्नानुसार है:

क्षेत्र	विभिन्न अवधियों में औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां दौर)	**2023-2024**
ग्रामीण	1,430	4,122
शहरी	2,630	6,996

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने ऐसे 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि एवं किसान कल्याण विभाग और संबद्ध मंत्रालयों/विभागों की योजनाओं के समन्वय से अपनी आय में दोगुनी से अधिक वृद्धि की है।

भारत सरकार उत्पादन में वृद्धि, लाभकारी प्रतिफल और आय सहायता के माध्यम से किसानों के कल्याण के लिए विभिन्न योजनाओं/कार्यक्रमों को क्रियान्वित कर रही है। इसका ब्यौरा संलग्न **विवरण** में दिया गया है। भारत सरकार ने कृषि एवं किसान कल्याण मंत्रालय के बजट आवंटन को भी वर्ष 2013-14 के दौरान ₹ 21,933.50 करोड़ रुपये (बजट अनुमान) से बढ़ाकर वर्ष 2026-27 के दौरान ₹ 1,30,561.38 करोड़ रुपये (बजट अनुमान) कर दिया है।

विवरण

उत्पादन में वृद्धि, लाभकारी प्रतिफल और आय सहायता के माध्यम से किसानों के कल्याण के लिए क्रियान्वित विभिन्न योजनाओं/कार्यक्रमों का ब्यौरा

1. प्रधान मंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधान मंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम-आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज अनुदान योजना (एमआईएस)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों का गठन और संवर्धन (एफपीओ)

7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. प्रधान मंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
10. स्टार्ट-अप्स और ग्रामीण उद्यमों के लिए कृषि कोष' (एग्रीश्योर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि यंत्रीकरण उप-मिशन (एसएमएएम)
14. परंपरागत कृषि विकास योजना (पीकेवीवाई)
15. सॉयल हेल्थ एंड फर्टिलिटी (एसएचएंडएफ)
16. वर्षा सिंचित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमएई)
20. बीज और रोपण सामग्री उप-मिशन (एसएमएसपी)
21. राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम)
22. एकीकृत कृषि बाजार योजना (आईएसएएम)
23. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
26. पूर्वोत्तर क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन

28. राष्ट्रीय बांस मिशन
29. प्रधान मंत्री धन धन्य कृषि योजना
30. दलहन आत्मनिर्भरता मिशन

TEXTILE AND APPAREL SECTOR

***30. SHRI HASMUKHBHAI SOMABHAI PATEL:**

SHRI VIVEK THAKUR:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of measures taken to strengthen the global competitiveness and export preparedness of India's textile and apparel sector;

(b) the details of measures taken by the Government to address the impact of recent global trade developments, including tariff measures and geopolitical disruptions, on India's textile exports;

(c) the details of initiatives undertaken, including support under the Rebate of State and Central Taxes and Levies (RoSCTL) Scheme and market diversification efforts, to mitigate such challenges and enhance export competitiveness; and

(d) the details of strategy adopted to strengthen supply chain resilience, expand India's share in global textile trade and support textile exporters, particularly Micro, Small and Medium Enterprises (MSMEs)?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (d): Despite global headwinds and geopolitical disruptions, India's exports of textiles and apparel, including handicrafts, stood at ₹3,25,339 crore in 2025–26, registering a growth of 1.8 per cent over ₹3,19,573.2 crore in 2024–25 . *(Source: DGCI&S)*

The Government has implemented several schemes and undertaken various initiatives to strengthen the global competitiveness and export preparedness of the Textile and Apparel sector. These include the PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme, the Production Linked Incentive (PLI) Scheme for Textiles, the National Technical Textiles Mission (NTTM), SAMARTH—Scheme for Capacity Building in the Textile Sector, and the launch of various components including Market Access Support and interest subvention under the Export Promotion Mission etc.

In addition, several measures have recently been undertaken to support the Textile and Apparel exports and address emerging global challenges. These include the extension of Remission of Duties and Taxes on Exported Products (RODTEP) Scheme up to 30 September 2026; the temporary exemption from customs duty on import of Cotton falling under Customs Tariff Heading 5201 from 1 June to 31 October 2026; the temporary exemption from customs duties on key inputs in the man-made fibre (MMF) value chain, including Purified Terephthalic Acid (PTA) and Mono-Ethylene Glycol (MEG); rationalisation of GST rates for correcting of the inverted duty structure in the MMF value chain; and the launch of

the Resilience & Logistics Intervention for Export Facilitation (RELIEF) initiative to support exporters affected by disruptions arising from the evolving geopolitical situation in West Asia and its continuing impact on maritime logistics across the Gulf and adjoining regions.

The Rebate of State and Central Taxes and Levies (RoSCTL) Scheme, operational since March 2019, provides for the rebate of embedded State and Central taxes and levies on the export of garments and made-ups, with a view to enhancing the competitiveness of these sectors. The Scheme has been extended for a further period of six months, up to 30 September 2026, to ensure policy predictability and stability for exporters in these sectors.

The Government has also adopted a focused export-promotion and market-diversification strategy covering 40 priority countries. Sixteen Free Trade Agreements (FTAs), including the India–United Kingdom Comprehensive Economic and Trade Agreement (CETA), are already in force. In addition, the FTA negotiations with the European Union have been successfully concluded, while India has signed an FTA with New Zealand. These agreements provide an opportunity for Indian textiles and apparel sector to enhance their exports and undertake market diversification.

Collectively, these measures have helped diversify export markets, strengthen supply-chain resilience, improve market access including through e-

commerce and enhance the competitiveness of Indian exporters, particularly Micro, Small and Medium Enterprises (MSMEs).

MSP FOR MILK

***31. SHRI NAVEEN JINDAL**:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the steps being taken by the Government to ensure dairy farmers receive remunerative prices for their milk;

(b) whether the Government has any proposal to introduce a Minimum Support Price (MSP) for milk to safeguard their interest, if so, the details thereof;

(c) the steps being taken by the Government to control the rising consumer prices of milk and milk products, while simultaneously ensuring fair procurement prices for producers;

(d) the manner in which farmers in the unorganized sector, which handles a significant portion of the milk are likely to be supported to access the more stable organized market and reduce exploitation by middlemen; and

(e) the details of key findings of the latest nationwide surveillance on milk quality conducted by the Food Safety & Standards Authority of India (FSSAI) and the details of penalties imposed on manufacturers found to be producing adulterated or poor-quality dairy products?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d): Department of Animal Husbandry & Dairying (DAHD), Government of India (GoI), is implementing several initiatives across the country to protect the interests of dairy farmers, stabilize milk prices, safeguard consumer interests, and ensure quality monitoring. These initiatives are as under:

(i) India ranks first in the world in milk production. Output has increased from 146 Million Metric Tons (MMT) in 2014–15 to 248 MMT in 2024–25, indicating an increase of about 69%. This achievement is due to various policy interventions for breed development, genetic improvement including free artificial insemination (AI), sex-sorted semen and in-vitro fertilization (IVF). So far, 17.27 crore AIs have been performed, raising AI coverage from 20% to 42% and boosting milk productivity by 67%. Animal tagging has also been emphasized, giving each animal a unique identity for transparency and record-keeping.

(ii) During 2024–25, India produced 248 MMT of milk. Of which, estimated 37% was consumed by dairy farmers themselves, while 63% came to the market. 32% of this marketable surplus milk is handled by organized cooperatives and private dairies, the remaining 68% stays in the unorganized sector. As part of efforts to bring milk from the unorganised sector into the organised sector, by

March 2026 a total of 36,283 new Dairy Cooperative Societies (DCS) has been established at the village level and 31,150 societies have been strengthened. At the village level, about 168 lakh liters per day (LLPD) of milk chilling capacity has been set up, and 76,748 quality testing devices have been distributed. In addition, to increase milk processing and value-addition capacity, projects with a total capacity of 418 LLPD have been approved

(iii) There is no proposal to fix MSP for milk. Milk prices are determined by cooperatives and private dairies based on market conditions.

(e): Food Safety and Standards Authority of India (FSSAI) sets and monitors food safety standards in the country. It functions under the Ministry of Health & Family Welfare. During Financial Year (FY) 2025–26, State Food Safety Authorities conducted a nationwide survey of milk and milk products. The results of this survey and details of penalties imposed, as per FSSAI information, are provided in enclosed **Statement**.

STATEMENT

Detail of Enforcement and Penalties imposed on Milk & Milk Products by State Food Safety Authorities

Parameter/ Details		**FY 2025-26 (as on 31.03.2026) ***
No of Sample Analysed		39351
No. of samples found non-conforming		14668
No of Cases Launched	Civil	10714
	Criminal	1054
No of cases Penalized/ Convictions	Civil	9783

	Criminal	204
Penalties Imposed (In Rs.)	Civil	34,37,16,477
	Criminal	34,51,000

***Note-** The data provided for the year FY 2025-26 is provisional as on 31.03.2026 and subject to revision based on the outcome of further referral lab testing in case of appeal, if any and court proceedings.

MODERNISATION OF SALEM STEEL PLANT

***32. SHRI T. R. BAALU:**

Will the Minister of **STEEL** be pleased to state:

(a) whether the Government and the Steel Authority of India Limited (SAIL) is planning capacity augmentation and modernisation of Salem Steel Plant;

(b) if so, the details thereof including the proposed investments; and

(c) the details of the initiatives being taken to promote exports of Stainless Steel?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c): Salem Steel Plant (SSP), a unit of Steel Authority of India Limited (SAIL) has a steel melting capacity of 1.8 lakh tonnes and a rolling capacity of 3.6 lakh tonnes per annum. The existing capacity is underutilised in SSP. SAIL has undertaken several measures aimed at improving operational efficiency and long-

term sustainability which includes improving capacity utilization, enhancing operational efficiency, optimizing raw material and power consumption, and rationalizing the product mix with emphasis on value-added stainless-steel products. SAIL is streamlining its marketing strategy to promote the domestic and international sales of stainless steel.

FISHING RELATED SCHEMES IN ODISHA

***33. SHRI PRATAP CHANDRA SARANGI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has implemented schemes/programmes related to fishing activities in Balasore, Odisha from 2014-15 to 2025-26;

(b) if so, the details thereof, year-wise and if not, the reasons therefor; and

(c) the details of funds allocated and utilised by the Government for these schemes/ programmes during the said period?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying (MoFAH&D), Government of India, is implementing a range of schemes and programmes for the holistic development of the fisheries

and aquaculture sector across the country, including Balasore District of Odisha based on the proposal and recommendations received from the State Governments. Over the last twelve years, from 2014-15 onwards, under the Blue Revolution (BR) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), the DoF has approved proposals of the Government of Odisha amounting to a total project cost of ₹1,567.96 crore, with a Central share of ₹549.58 crore, for fisheries and aquaculture development in the State, including Balasore District. Further, under the Fisheries and Infrastructure Development Fund (FIDF), 13 projects with a total cost of ₹784.32 crore and a restricted interest subvention of ₹286.39 crore have been approved for Odisha. Of these, 2 projects costing ₹8.26 crore have been sanctioned for implementation in Balasore District. The Government of Odisha has also informed that the Mukhyamantri Matsyajibi Kalyan Yojana (MMKY) is being implemented by the State Government for the development of the fisheries and aquaculture sector across Odisha, including Balasore District.

The major activities undertaken in Balasore District under the Blue Revolution (BR) and the Pradhan Mantri Matsya Sampada Yojana (PMMSY) during 2014-15 to 2025-26 include the development of the Chandipur Fishing Harbour at a cost of ₹49.94 crore; establishment of a State-of-the-Art Wholesale Fish Market at Basta at a cost of ₹78.20 crore; development of five Climate Resilient Coastal Fishermen Villages (CRCFV); installation of six cold storage/ice plant units; implementation of sea cage culture demonstration of Indian pompano

at Bahabalpur coast at a cost of ₹2.57 crore; bringing 107 hectares of brackish-water area under aquaculture; and establishment of three finfish hatcheries and one scampi hatchery. Additionally, Balasore has been declared the Production and Processing Cluster of Scampi.

As reported by the Government of Odisha, a total allocation of ₹250.71 crore has been made for Balasore district since 2014-15 under various fisheries development schemes, of which ₹214.45 crore (86%) has been utilized. Year-wise details of activities implemented, funds allocated, and utilization under different schemes for the development of fisheries and aquaculture in Balasore District are furnished at enclosed **Statement** for reference.

STATEMENT

Year-wise details of activities implemented, funds allocated, and utilization under different schemes for the development of fisheries and aquaculture in Balasore District

(Rupees in Lakh)

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
1	2014-15	Motorization of Traditional Craft	15.00	2.88
2		Savings Cum relief	22.00	18.45
3		Fish Transport Vehicle	21.80	21.80
4		Scholarship to meritorious children of the fisherman community	11.00	10.995

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
5		Boat & Net RKVY	10.98	10.98
6		Upgradation of Fish Landing Centre	32.09	32.09
7		Construction of CC Road in Gudupahi cluster (4.2 Km)	559.00	452.00
8		Construction of CC Road in Gudupahi cluster (4.8 Km)	678.50	599.00
9		Construction of CC Road in Gudupahi cluster (4.8 Km)	137.00	117.07
10	2015-16	Saving-Cum-Relief	35.57	24.56
11		RKVY (Net & Boat)	15.50	10.38
12		Fresh water fish Pond development FFDA, BFDA & NMPS	215.50	215.50
13	2016-17	Savings Cum relief	24.15	24.15
14		Scholarship to meritorious children of the fisherman community	8.00	8.00
15		Pond Development under FFDA & BFDA	203.88	203.88
16		Approach Road to Fish Market at Bahabalpur FLC	100.00	100.00
17		20 bedded barrack at Bahabalpur FLC	43.80	438.15
18	2017-18	Savings Cum relief	28.9232	28.92
19		Scholarship to meritorious children of the fisherman community	24.395	24.39
20		Pond Development under BFDA	46.22	46.22
21		Pond Development under Blue Revolution Scheme	79.26	79.26

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
22		Repair of Bahabalpur FLC	330.00	30.00
23	2018-19	Savings Cum relief	22.23530	15.63
24		Assistance to Traditional Fishermen for the procurement of FRP Boat	27.20000	0.0
25		Fish Transport Vehicle	5.09681	5.09
26		Motorization of Traditional Craft	25.79	0.00
27		Scholarship to meritorious children of the fisherman community	20.00	14.62
28		Upgradation/Renovation of Talasari Fish Landing Centre	36.50	0.00
29		Upgradation/Renovation of Kirtaania Fish Landing Centre	38.50	35.88
30		Upgradation/Renovation of Bahabalpur Fish Landing Centre	57.01	54.30
31		Construction of Fishing Harbour at Chandipur	4994.00	4994.00
32		Pond Development under BFDA	90.00	90.00
33	2019-20	Fish Transport Vehicle	77.44175	77.44
34		Boat & Net RKVY	30.00	28.80
35		Scholarship	17.00	14.38
36		WSHG	3.30	3.30
37	2020-21	Saving-Cum-Relief	50.49	50.16
38		Fish Transport Vehicle	16.10	15.80
39		Motorization of Traditional Craft	9.52	6.028
40		Popularization of Fisheries Machinery/Equipment	12.00	12.00

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
41		Scholarship to meritorious children of the fisherman community	14.38	2.91
42		Rearing pond	29.75	29.75
43		Grow out Pond	1.168	
44		Biofloc	37.50	37.50
45		Motorcycle with icebox	3.00	3.00
46		Finfish hatchery	30.00	30.00
47		Brackish water pond	354.32	354.32
48		Autorickshaw with Icebox	1.2	1.20
49		Insulated vehicle	48.00	48.00
50		Refrigerated vehicle	25.00	25.00
51	2021-22	Saving-Cum-Relief	62.547	55.45
52		Fish Transport Vehicle	67.20	67.15
53		Motorization of Traditional Craft	80.64	1.57
54		Rearing pond	10.13	10.13
55		New Boat Engine & Net	360.00	72.03
56		Popularization of Fisheries Machinery/Equipment (MMKY)	24.00	14.79
57		Scholarship to meritorious children of the fisherman community	26.47	21.16
58		Rearing pond	10.13	10.13
59		Grow out Pond	20.56	20.56
60		Motorcycle with icebox	1.20	1.20
61		Brackish water pond	45.50	45.50
62		Insulated vehicle	32.00	32.00
63		Construction Hygenic Fish Market at Remuna	535.19	477.00
64		Renovation of tidal Channel of Brackishwater cluster in Balasore	508.00	508.00

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
65		Brackishwater Pond Development	225.44	225.44
66		Promotion of Intensive Aquaculture	78.65	78.68
67	2022-23	Saving-Cum-Relief	46.29	46.27
68		Fish Transport Vehicle	42.70	40.10
69		Motorization of Traditional Craft	40.32	4.69
70		New Boat Engine & Net	180.00	23.64
71		Popularization of Fisheries Machinery/Equipment (MMKY)	41.00	40.94
72		Scholarship to meritorious children of the fisherman community	21.81	21.74
73		Rearing pond	3.41	3.41
74		Finfish hatchery	15.00	15.00
75		Insulated vehicle	48.00	48.00
76		Motorcycle with icebox	2.40	2.40
77		Cold storage/Ice Plant	90.00	90.00
78		Renovation/Modernization of Talasari FLC	199.13	122.74
79		Dredging of 3 nos of Tidal Channel in Balasore District	300.00	300.00
80		Construction of State of Art Wholesale Fish Market	7820.00	5296.00
81	2023-24	Saving-Cum-Relief	73.073	73.073
82		Fish Transport Vehicle	54.60	54.60
83		Motorization of Traditional Craft	48.10	22.36
84		New Boat Engine & Net	222.80	222.77
85		Popularization of Fisheries Machinery/Equipment (MMKY)	49.70	49.59
86		Scholarship to meritorious children of the fisherman	57.00	45.15

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
		community		
87		Rearing pond	2.59	2.59
88		Grow out Pond	2.22	2.226
89		Motorcycle with icebox	1.33	1.33
90		Autorickshaw with icebox	5.40	5.40
91		Insulated vehicle	32.00	32.00
92		Biofloc	15.00	15.00
93		Cage culture	7.06	7.06
94		Disease Diagnostic and Quality Testing Mobile Laboratory	21.00	21.00
95	2024-25	Saving-Cum-Relief	84.36	82.09
96		Fish Transport Vehicle	112.84	80.84
97		Motorization of Traditional Craft	36.40	32.65
98		New Boat Engine & Net	265.99	261.6
99		Popularization of Fisheries Machinery/Equipment (MMKY)	99.80897	95.40
100		Scholarship to meritorious children of the fisherman community	87.35	63.95
101		Promotion of Intensive Aquaculture	94.00	94.00
102		Rearing pond	3.24	3.24
103		Grow out Pond	1.01	1.01
104		Motorcycle with ice Box	1.35	1.35
105		Autorickshaw with icebox	3.60	3.60
106		Insulated vehicle	28.00	28.00
107		Scampi Hatchery	20.00	20.00
108		Cold storage/Ice Plant	270.00	270.00
109		Procurement of Safety equipment	77.91	77.91
110		Fish Transport Vehicle	44.78	41.044
111		Motorization of Traditional Craft	15.38	15.32

Sl. No.	Year	Name of the Activity	Fund Allocated	Fund utilized
(i)	(ii)	(iii)	(vi)	(vii)
112	2025-26	New Boat Engine & Net	300.26	299.512
113		Popularization of Fisheries Machinery/Equipment (MMKY)	157.20	157.20
114		Rearing pond	0.45	0.45
115		Grow out Pond	1.05	1.05
116		Motorcycle with ice Box	0.45	0.45
117		Autorickshaw with Icebox	3.00	3.00
118		Insulated vehicle	20.00	20.00
119		Fish Retail Market	120.00	120.00
120		Brackishwater Pond Development	10.08	10.08
121		Ice Plant & Cold Storage	180.00	180.00
122		Construction of Fishing Harbour at Chandipur	2631.00	2631.00
123		Turtle Excluder Device	153.37	153.37
		Total	**25071.00**	**21445.00**

CHALLENGES FACED BY MANGO GROWERS

***34. SHRI CHAMALA KIRAN KUMAR REDDY:**

SHRI EATALA RAJENDER:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has constituted a high-level expert committee/set up panel to examine the challenges being faced by Totapuri and other mango growers in Telangana, Andhra Pradesh;

(b) if so, the details thereof along with the work done so far, reports given, action taken and financial help given to such farmers;

(c) whether prices of the various varieties including Totapuri mango variety, which is cultivated extensively for the processing industry, have declined significantly in recent months and famers highlighted that the sustained fall in prices has adversely affected their incomes and created considerable financial stress among mango-producing farmers in the State; and

(d) if so, the details thereof including the corrective steps taken in this regard?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (d): A high-level expert committee, comprising of Senior level Scientists from ICAR, Dr YSR Horticulture University and officials of State Horticulture Department, Andhra Pradesh was constituted to examine the challenges faced by Totapuri mango growers in Andhra Pradesh. The committee undertook an intensive field visit to major Totapuri producing districts of Andhra Pradesh including Chittoor and Tirupati. During field visit, consultations were held with Mango growers, Farmer Producer Organizations (FPOs), Pulp processing industries, Traders and commission agents, Officials of Horticulture Department, District Magistrates and other stakeholders. A comprehensive assessment of entire Totapuri mango value chain was conducted to have long term solutions for price stabilization. The major recommendations of the committee are: -

- Rejuvenation and top-working of old and senile mango orchards.
- Replacement of old varieties with new and improved varieties.
- Blending of 20% pulp in juice, RTS, nectar etc. to enhance pulp usage.
- Zonal procurement and storage infrastructure for prolonged processing duration.
- Export promotion.

The price of Totapuri mangoes for processing has declined to Rs. 4-6 per kg this year against Rs. 18-20 per kg in previous years. With a view to mitigate the distress, the Government has approved financial assistance of Rs 1,747 per Quintal under the market intervention scheme (via price deficiency payment system) for Totapuri growers.

RURAL EMPLOYMENT SCHEMES

***35. SHRI NAGESH BAPURAO AASHTIKAR PATIL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has reviewed the effectiveness of rural employment schemes in the country, if so, the details thereof;

(b) the total number of beneficiaries who have received employment under such schemes during the last three years and the current year, State-wise;

(c) the steps taken by the Government to improve income opportunities for rural youth and women; and

(d) whether the Government has introduced any new initiatives to promote sustainable livelihoods and reduce migration from rural areas, if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b): Evaluation of the various schemes being implemented by Central Government, including Rural Employment schemes is a continuous exercise. Accordingly an independent evaluation of implementation of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), was undertaken by NITI Aayog in the year 2020. Some of its major findings were that the implementation of MGNREGS suffered from critical design challenges, resulting in low completion rates for community assets, lack of quality, utility and durability of assets.

Keeping in view the experience gained from the implementation of MGNREGS and also suggestions and observations made in evaluation studies, a new Act titled the Viksit Bharat-G RAM G has been enacted in December 2025, and successfully implemented in rural areas of the entire country with effect from 01.07.2026.

States/Union Territories-wise number of persons who availed of employment under the erstwhile Mahatma Gandhi NREGS and presently under

VB–G RAM G Scheme, during the last three financial years and current financial year 2026-27 (as on 16.07.2026) are given in the enclosed **Statement**.

(c) and (d): (i) Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB–G RAM G Act introduces several new initiatives to promote sustainable rural livelihoods and reduce migration by creating long-term employment and livelihood opportunities within villages. The major initiatives include:

- enhancement of the statutory employment guarantee from 100 days to 125 days for every eligible rural household;
- identification of Livelihood Infrastructure as one of the four thematic focus areas under the Act. The Act provides for the creation of durable and productive livelihood-related assets, including infrastructure for Self Help Groups (SHGs), rural haats, training and skill centres, storage, value-addition and other livelihood-supporting infrastructure, to strengthen local economic activities and expand sustainable livelihood opportunities;
- prioritisation of works relating to Water Security, Core Rural Infrastructure and Mitigation of Extreme Weather Events, which are expected to improve agricultural productivity, strengthen the rural economy and create sustainable employment;

- promotion of convergence with other rural development programmes relating to rural housing, self-help groups, skill development, agriculture and natural resource management for holistic rural development.

The Department of Rural Development is also implementing other welfare schemes in the field of skill development and empowerment of rural youth and women under the National Rural Livelihoods Mission (NRLM):

(ii) Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) is a Centrally Sponsored Scheme being implemented in partnership of States and UTs through their State Rural Livelihoods Mission (SRLM), with an aim to reduce rural poverty, improve the livelihoods of rural poor and organize rural poor households into the Self-Help Group (SHG), for their social and financial inclusion. So far, 10.05 crore rural households have been organised into 92 lakh SHGs in the country.

To improve income opportunities and promote sustainable livelihood under DAY-NRLM regular training and capacity-building programmes are conducted for SHG members and community cadres on SHG management, financial literacy, livelihood promotion and enterprise development.

In order to provide handholding support and extension support services a number of Community Resource Persons (CRPs) CRPs i.e., Krishi Sakhi, Pashu Sakhi, Van Sakhi, Matshya Sakhi are promoted and trained. As on June 2026, the DAY-NRLM has promoted 1.95 lakhs Krishi Sakhis, 1.78 lakh Pashu Sakhis,

2,052 Matshya Sakhis who are trained and have been providing handholding support to the mahila kisan households.

The Lakhpati Didi initiative is an outcome of the DAY-NRLM, which aligns directly with the program's vision of empowering rural women and promoting their economic independence. A Lakhpati Didi is a Self-Help Group (SHG) member whose income is at least Rs. 1,00,000 annually.

(iii) Skill Development and training programmes such as Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY)- a placement-linked skill development program for wage employment and

(iv) Skill development through Rural Self Employment and Training Institutes (RSETIs) are also being implemented by Ministry of Rural Development.

These initiatives are aimed at strengthening sustainable rural livelihoods, creating productive local employment opportunities, enhancing rural incomes and reducing distress migration by making villages more resilient, self-reliant and economically vibrant.

STATEMENT

States/Union Territories-wise number of persons who avail employment under the erstwhile Mahatma Gandhi NREGS during the last three financial years and current financial year 2026-27 (as on 30.06.2026).

Sl. No.	States/Union Territories	Number of persons who availed the employment			
		2023-24	2024-25	2025-26	2026-27
1	Andhra Pradesh	7542774	7523181	6761622	5157171
2	Arunachal Pradesh	282304	311382	359467	73559

3	Assam	3347851	2634205	2402476	1275632
4	Bihar	5383600	5617766	5671219	3185441
5	Chhattisgarh	4413335	4481600	4009855	2292937
6	Goa	2186	3192	2585	874
7	Gujarat	1511579	1306178	1029003	381758
8	Haryana	523962	478788	376657	45618
9	Himachal Pradesh	949218	1026189	743461	99412
10	Jammu And Kashmir	993446	1055725	1064567	212017
11	Jharkhand	2559494	2311214	2605327	633119
12	Karnataka	5402381	5170308	3932582	1376863
13	Kerala	1661622	1540284	1398316	784874
14	Ladakh	36516	37175	37550	13441
15	Madhya Pradesh	6373186	5772104	5990054	1556074
16	Maharashtra	4128090	5111881	6173582	2383241
17	Manipur	503268	565779	572607	409147
18	Meghalaya	629087	544506	575353	193279
19	Mizoram	211413	211355	220887	199232
20	Nagaland	468211	216157	286204	113765
21	Odisha	4991241	3376513	3564847	885873
22	Punjab	1015694	984897	899700	243991
23	Rajasthan	8696618	7723308	6017534	2935847
24	Sikkim	70327	68677	61746	2585
25	Tamil Nadu	7939116	7433944	6259646	3147414
26	Telangana	4062113	4244189	3389129	3152420
27	Tripura	842843	813522	765320	522080
28	Uttar Pradesh	8127953	7582415	6232325	1390720
29	Uttarakhand	638095	575323	488392	86174
30	West Bengal	9415	0	0	8950
31	Andaman and	5025	3523	2480	1433

	Nicobar				
32	Dadra and Nagar Haveli and Daman and Diu	2188	10496	9457	3734
33	Lakshadweep	77	0	0	0
34	Puducherry	58705	50264	50137	21266
	Total	83382933	78786040	71954087	32789941

As per NREGASoft

State/Union Territory-wise number of persons who availedf employment under VB–G RAM G Scheme during the period from 1stJuly, 2026 to 16thJuly, 2026.		
Sl. No.	**States/Union Territories**	**Number of persons who avail the employment**
1	Andhra Pradesh	1178855
2	Arunachal Pradesh	6100
3	Assam	172673
4	Bihar	67670
5	Chhattisgarh	144836
6	Goa	47
7	Gujarat	35453
8	Haryana	8703
9	Himachal Pradesh	39751
10	Jammu And Kashmir	92907
11	Jharkhand	39262
12	Karnataka	88608
13	Kerala	331846
14	Ladakh	7147
15	Madhya Pradesh	54413
16	Maharashtra	132412
17	Manipur	121335
18	Meghalaya	6585
19	Mizoram	3704

20	Nagaland	552
21	Odisha	115896
22	Punjab	628
23	Rajasthan	686526
24	Sikkim	16
25	Tamil Nadu	452652
26	Telangana	415223
27	Tripura	116534
28	Uttar Pradesh	681512
29	Uttarakhand	16887
30	West Bengal	10441
31	Andaman And Nicobar	247
32	Dadra and Nagar Haveli and Daman and Diu	330
33	Lakshadweep	0
34	Puducherry	4635
	Total	**5034386**

Note: As per the attendance captured till 16.7.2026 under VB-G RAM G.

CROP DIVERSIFICATION PROGRAMME

***36. SHRI RAJA RAM SINGH:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware of water shortage in Bihar for cultivation;

(b) if so, whether the Government proposes to provide special assistance for crop diversification in drought-prone districts of Bihar and if so, the details thereof;

(c) whether any crop diversification programme has been approved, if so, the details thereof, district-wise;

(d) the details of funds allocated during the last five years for the drought-prone districts of Bihar along with the expected number of beneficiaries for such schemes, district-wise; and

(e) whether the Government has reviewed the preparedness for the procurement of Kharif crops during the current season and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (c): As per the Land Use Statistics, during 2024-25, Net Area Sown in State of Bihar was 54.12 lakh ha. Out of this, 35.50 lakh ha area is under irrigation. Further, out of 38 districts in the State, Indian Council of Agricultural Research-Central Research Institute for Dryland Agriculture (CRIDA) has identified 12 districts, (namely, Begusarai, Bhagalpur, Jamui, Katihar, Kishanganj, Nalanda, Nawada, Patna, Samastipur, Sheikhpura, Sheohar and Sitamarhi) as vulnerable to drought.

Government of India is implementing Crop Diversification Programme (CDP) in original Green Revolution States of Punjab Haryana and Western Uttar Pradesh to diversify cropping pattern away from water guzzling paddy. To diversify major tobacco growing areas, the programme has been extended in States of Andhra Pradesh, Maharashtra, Bihar, Karnataka, Uttar Pradesh, Odisha, Tamil Nadu, Telangana and West Bengal. For holistic, sustainable and diversified development of the agriculture sector, the Government is implementing

several other schemes in Bihar, including the drought-prone districts of the State. These include the Mission for Integrated Development of Horticulture (MIDH), for development of the horticulture sector through support for fruits, vegetables, spices, flowers and other high-value crops and protected cultivation. National Food and Nutrition Security Mission (NFNSM) is implemented to increase the production and productivity of diversified food crops through different interventions such as demonstrations of improved technologies and varieties and trainings to farmers. National Mission on Edible Oils–Oilseeds (NMEO–Oilseeds) is implemented to enhance domestic oilseed production through cluster-based crop cultivation, expanding acreage through rice/potato fallows, providing quality high-yield seeds, building post-harvest extraction infrastructure etc. National Mission for Atmanirbharata in Pulses is implemented to increase pulses production, expand cultivation area, promoting climate-resilient seed varieties and strengthening post-harvest infrastructure to achieve self-sufficiency in pulses.

(d): During the last five years, Central Assistance provided to Bihar under various agricultural and horticultural programmes includes Rs.112.46 crore under the Mission for Integrated Development of Horticulture, Rs.180.114 crore under the National Food and Nutrition Security Mission, Rs.18.59 crore under the National Food Security and Nutrition Mission (Oilseed) and subsequently the National Mission on Edible Oils–Oilseeds (launched in 2024–25), and Rs.16.25 crore under the National Mission for Atmanirbharata in Pulses (launched in 2025–26).

District-wise data and the number of beneficiaries under these programmes are not maintained centrally.

(e): Procurement of crops is made by Department of Food and Public Distribution through Food Corporation of India (FCI) in coordination with State Governments. Before the start of each marketing season, the State Government submits a procurement plan. The plan received from the State Government is discussed in a meeting with the State Food Secretaries, following which the procurement targets are finalized based for the State Government/FCI. During last two years, 1114.38 LMT of rice, 657.92 LMT of wheat and 2.67 LMT of coarse grains were procured through States/FCI.

Government is implementing Price Support Scheme (PSS), Price Deficiency Payment Scheme (PDPS) and Market Intervention Scheme (MIS) under the integrated Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) for procurement support to States and farmers in the country which is a demand driven scheme. National Agricultural Cooperative Marketing Federation of India (NAFED) and National Cooperative Consumers' Federation of India (NCCF) undertake 100% procurement of Tur, Urad, and Masoor directly from registered farmers under PSS scheme. 227.97 LMT of pulse and oilseeds have been procured at MSP under Price Support Scheme since 2020-21.

RECOMMENDATION OF SWAMINATHAN COMMISSION ON MSP

***37. SHRI ANAND BHADAURIA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the reasons for the inordinate delay in implementing the recommendations of the Swaminathan Commission on Minimum Support Price (MSP), particularly after the Government constituted a committee following the historic 2020-21 farmers' movement;

(b) whether after a lapse of five years since the repeal of the three farm laws, the promised committee has failed to deliver concrete outcomes on legally guaranteed MSP based on the C2+50% formula;

(c) if so, the details of meetings held during last three months, date-wise;

(d) the details of steps the Government would take to address the delay in legal guarantee of MSP as per the C2 plus 50% formula in view of growing agrarian distress, rising input costs, and farmer suicides; and

(e) whether the Government will fulfill this long pending demand if so, the timeline by which the Government plan to fulfill its assurances and provide statutory/ legal MSP to protect the livelihood of India's farmers?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (c): Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

National Commission on Farmers (NCF), constituted under the Chairmanship of Prof. M.S. Swaminathan in 2004, inter alia, recommended that Minimum Support Price (MSP) should be at least 50 percent more than the weighted average cost of production. To give effect to this recommendation, Government, in its Union Budget for 2018-19, had made an announcement to keep MSP at a level of minimum one and half times of the cost of production as a pre-determined principle. Accordingly, MSPs for all mandated Kharif,Rabi and other commercial crops have been fixed with a margin of at least 50 percent over weighted average cost of production.

The Government constituted a Committee in July, 2022 consisting of representatives of farmers including National Award-Winning Farmer, representative of Farmers' Cooperative/Group, representative of Central Government & adequate representation of State Governments, eminent Agriculture Economists & Scientists, etc. with the mandate to make Minimum Support Price (MSP) more effective and transparent; to promote natural farming; to change crop pattern keeping in mind the changing needs of the country. Since

its inception, the committee has been holding regular meetings to deliberate on these key issues. A total of 48 meetings (6 main-committee meetings and 42 sub-committee meetings) of the Committee have been held till date.

(d) and (e): Out of the total production, only marketable surplus is available for procurement by Government agencies when market price of these produce fall below the MSP. Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under umbrella scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), on the request of the concerned State Government as per the guidelines as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Increased MSP has benefited farmers of the country which are evident from data of procurement and MSP amount paid to the farmers. The details of procurement and MSP amount paid to farmers during 2004-2014 and 2014-2026 (upto June, 2026) are given as under:

Procurement and MSP amount paid to farmers

2004-2014		2014-2026 (upto June, 2026)	
Total Procurement (In LMT)	**Total MSP Value (In lakh Crore)**	**Total Procurement (In LMT)**	**Total MSP Value (In lakh Crore)**
6987	7.41	12819	27.80

In addition, Adequate number of procurement centres are opened by respective State Government Agencies, taking into account the production, marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation etc. Temporary purchase centres, in addition to the existing mandis and depots/godowns are also established at key points. The procurement operation is a continuously evolving process and during the last few years, procurement processes under MSP have improved to ensure payment of MSP to farmer's bank account directly and linkage of Aadhaar and land records with the States' procurement portals ensure that the farmers directly get the benefits of the MSP purchase.

Government has launched Mission for Aatmanirbharta in Pulses till 2030-31, to reduce import dependence and achieve self-sufficiency in pulses.

To encourage domestic production of pulses, the Government is undertaking procurement of Tur, Urad and Masur under the PM-AASHA Scheme on the request of State Government from pre-registered farmers as much as offered by

them through Central Nodal Agencies, namely the National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and the National Cooperative Consumers' Federation of India Limited (NCCF), up to the year 2030-31.

Government also implements Market Intervention Scheme (MIS), a component under PM-AASHA, for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. There should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government.

Government has introduced a new component of Price Differential Payment (PDP) under Market intervention scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP & Sale Price to the farmers.

Further, from 2024-25 season, Government added another component under Market intervention scheme (MIS) for reimbursing the Storage and

Transportation cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies & State designated agencies for transporting them from the producing State to consuming states in the interest of the farmers.

For benefits of farmers, Government has also taken several important initiatives which include following:

(i) Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)

(ii) Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)

(iii) Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)

(iv) Agriculture Infrastructure Fund (AIF)

(v) Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)

(vi) Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)

(vii) Modified Interest Subvention Scheme (MISS)

(viii) National Bee Keeping and Honey Mission (NBHM)

(ix) Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)

(x) National Mission on Natural Farming

(xi) Krishonnati Yojana

(xii) Rashtriya Krishi Vikas Yojana (RKVY)

केंद्रीय न्यायिक विज्ञान प्रयोगशालाओं (सीएफएसएल) का विस्तार

***38. श्री शंकर लालवानी:**

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास नई दंड विधियों की आवश्यकताओं के अनुरुप केंद्रीय न्यायिक विज्ञान प्रयोगशालाओं (सीएफएसएल) का विस्तार करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) नई दंड विधियों के आलोक में निर्भया फंड के अंतर्गत न्यायिक विज्ञान संबंधी क्षमताओं को बढ़ाने के लिए सरकार द्वारा क्या उपाय किए गए हैं; और

(ग) नई दंड विधियों की आवश्यकताओं के अनुसार न्यायिक विज्ञान संबंधी डेटा को इलेक्ट्रॉनिक रुप से संगृहीत और उसका प्रबंध करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क): जी हाँ। देश में पहले से स्थापित 07 (सात) केंद्रीय फोरेंसिक विज्ञान प्रयोगशालाओं (सीएफएसएल), जो चंडीगढ़, दिल्ली, कामरूप (असम), कोलकाता (पश्चिम बंगाल), भोपाल (मध्य प्रदेश), पुणे (महाराष्ट्र) तथा हैदराबाद (तेलंगाना) में स्थित हैं, के अतिरिक्त जम्मू (केंद्र शासित प्रदेश जम्मू एवं कश्मीर), राजस्थान, तमिलनाडु, बिहार, उत्तर प्रदेश, ओडिशा, छत्तीसगढ़ तथा केरल में 08 (आठ) नई केंद्रीय फोरेंसिक विज्ञान प्रयोगशालाओं (सीएफएसएल) की स्थापना हेतु अनुमोदन प्रदान किया गया है।

(ख): "पुलिस" और "लोक व्यवस्था" भारत के संविधान की सातवीं अनुसूची के तहत राज्य के विषय हैं और कानून और व्यवस्था बनाए रखने, नागरिकों के जीवन और संपत्ति की सुरक्षा, जिसमें अपराध और अपराधियों की जांच, अभियोजन और संबंधित फोरेंसिक विज्ञान सुविधाएं शामिल हैं, संबंधित राज्य की जिम्मेदारी है। हालांकि, भारत सरकार, गृह मंत्रालय ने देश में फोरेंसिक पारितंत्र को सुदृढ़ करने हेतु ₹4800 करोड़ से अधिक की वित्तीय परिव्यय की विभिन्न योजनाओं के माध्यम से महत्वपूर्ण कदम उठाए हैं, जिनमें शामिल हैं:

(i) चंडीगढ़ स्थित केंद्रीय फोरेंसिक विज्ञान प्रयोगशाला में एक अत्याधुनिक डीएनए विश्लेषण एवं अनुसंधान और विकास सुविधा स्थापित की गई है।

(ii) केंद्रीय फोरेंसिक विज्ञान प्रयोगशालाओं में मशीनरी और उपकरणों को उन्नत किया गया है, जिनमें स्वापक औषधी एवं मन: प्रभावी पदार्थों (एनडीपीएस), डिजिटल फोरेंसिक, डीएनए फोरेंसिक विश्लेषण, फोरेंसिक मनोविज्ञान जैसी फोरेंसिक की नई विधाएँ शामिल हैं।

(iii) डिजिटल धोखाधड़ी/साइबर फोरेंसिक के महत्वपूर्ण मामलों की जांच के लिए केंद्रीय फोरेंसिक विज्ञान प्रयोगशाला, हैदराबाद में एक राष्ट्रीय साइबर फोरेंसिक प्रयोगशाला स्थापित की गई है। इसके अतिरिक्त, "महिलाओं की सुरक्षा" की व्यापक योजना के तहत 06 अतिरिक्त राष्ट्रीय साइबर फोरेंसिक प्रयोगशालाओं की स्थापना को अनुमोदन प्रदान किया गया है।

(iv) देश के सभी हिस्सों में गुणवत्ता और प्रशिक्षित फोरेंसिक जनशक्ति प्रदान करने के लिए वर्ष 2020 में संसद के अधिनियम के तहत राष्ट्रीय फोरेंसिक विज्ञान विश्वविद्यालय (एनएफएसयू) की स्थापना की गई है। गांधीनगर (गुजरात) और दिल्ली में एनएफएसयू के प्रारंभिक परिसरों के अलावा, गोवा, अगरतला (त्रिपुरा), भोपाल (मध्य प्रदेश), धारवाड़ (कर्नाटक), गुवाहाटी (असम), नागपुर (महाराष्ट्र), खोरधा (ओडिशा), रायपुर (छत्तीसगढ़), चेंगलपट्टु (तमिलनाडु), राजस्थान, आंध्र प्रदेश, पश्चिम बंगाल, बिहार और उत्तर प्रदेश में एनएफएसयू के 14 अतिरिक्त परिसरों की स्थापना के लिए स्वीकृति दी गई है। एनएफएसयू ने इम्फाल (मणिपुर) और पुणे (महाराष्ट्र) में प्रशिक्षण अकादमी भी स्थापित की है।

(v) निर्भया कोष योजना के तहत 30 राज्यों और केंद्र शासित प्रदेशों को राज्य फोरेंसिक विज्ञान प्रयोगशालाओं में डीएनए विश्लेषण और/अथवा साइबर फॉरेंसिक क्षमताओं के सुदृढ़ीकरण हेतु सहायता प्रदान की गई है।

(vi) जांच अधिकारियों, लोक अभियोजकों और चिकित्सा अधिकारियों को राज्यों/केंद्र शासित प्रदेशों से डीएनए साक्ष्य के संग्रह, भंडारण और हैंडलिंग तथा यौन उत्पीड़न साक्ष्य संग्रह किट के उपयोग के

संबंध में प्रशिक्षण दिया जा रहा है। अब तक पुलिस अनुसंधान एवं विकास ब्यूरो और एलएनजेएन राष्ट्रीय अपराध विज्ञान एवं फोरेंसिक विज्ञान संस्थान (अब राष्ट्रीय फोरेंसिक विज्ञान विश्वविद्यालय का दिल्ली परिसर) द्वारा 37,978 जांच अधिकारियों, लोक अभियोजकों और चिकित्सा अधिकारियों को प्रशिक्षित किया जा चुका है।

(vii) फोरेंसिक क्षमताओं के आधुनिकीकरण योजना के तहत, "राज्यों/केंद्र शासित प्रदेशों में फोरेंसिक विज्ञान प्रयोगशालाओं के आधुनिकीकरण/उन्नयन" हेतु ₹420 करोड़ अनुमोदित किए गए हैं एवं देश के सभी जिलों और राज्य फोरेंसिक विज्ञान प्रयोगशालाओं के लिए मोबाइल फोरेंसिक वाहन प्रदान करने हेतु ₹496.66 करोड़ अनुमोदित किए गए हैं।

(ग): फोरेंसिक डेटा के डिजिटल संग्रह की सुविधा के लिए एक केंद्रीय एप्लिकेशन ई-फोरेंसिक विकसित किया गया है जो स्थिर और पारगमन दोनों ही प्रकार के डेटा के लिए संपूर्ण डेटा सुरक्षा और डेटा अखंडता सुनिश्चित करता है। इसके अलावा, सरकार ने एक कुशल साक्ष्य प्रबंधन प्रणाली के लिए सभी फोरेंसिक प्रयोगशालाओं से प्राप्त फोरेंसिक डेटा को व्यवस्थित रूप से संग्रहीत करने के लिए "महिला सुरक्षा" योजना के तहत राष्ट्रीय फोरेंसिक डेटा केंद्र की स्थापना को मंजूरी दी है।

TEXTILE PARKS

***39. SHRI G. LAKSHMINARAYANA:**

Will the Minister of **TEXTILES** be pleased to state :

(a) the details and number of textile parks established under various Central Government schemes since inception along with their current operational status scheme, State and year-wise;

(b) the details of funds sanctioned and released for each textile park, State and year-wise;

(c) the details of manufacturing output, exports, employment generated and the number of textile units operating in each park since its operationalisation, park-wise; and

(d) whether the Government proposes to launch a new scheme for establishment of small or cluster-based textile parks, particularly to support Micro, Small and Medium Enterprises (MSMEs) and traditional textile clusters and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (c): To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 Crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

This marks the first time since independence that such Mega Textile Parks have been introduced, each spanning 1,000 acres of unencumbered land. The

details of projects under PM MITRA Scheme is given in the enclosed **Statement - I**.

Also, with a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only.

Under the scheme, 50 projects have been sanctioned of which 33 projects have successfully been completed. The details of projects under SITP Scheme is given in the enclosed **Statement -II.**

(d): Considering the textile sector as labour intensive, the Government has announced an Integrated Program in the Union Budget 2026-27, featuring National Fibre Scheme, Textile Expansion and Employment Scheme, National Handloom and Handicraft programme, Tex-Eco Initiative & Samarth 2.0.

The **Textile Expansion and Employment Scheme** plans to modernise traditional clusters with capital support for machinery, technology upgradation and common testing and certification centres. New proposals will be evaluated under scheme after formulation of the scheme guidelines.

Further, Government of India approved the **Bharat Audyogik Vikas Yojna (BHAVYA),** a Central Sector Scheme, with a financial outlay of ₹ 33,660 crores, for a period of 6 years, from financial year 2026-27 to 2031-32 for developing 100 plug-and-play industrial parks across the country. The objective of the Scheme is to develop investment-ready, world-class industrial infrastructure to enable investors to ground investment with ease, thereby adding to the manufacturing capacity in the country.

STATEMENT-I

Details of 7 PM MITRA Parks

State	Park Name	Investment Interest (₹ in Cr.)	Fund released (₹ in Cr.)
Uttar Pradesh	Lucknow	5,355	-
Madhya Pradesh	Dhar	20,126	50
Gujarat	Navasari	13,084	-
Maharashtra	Amaravati	12,925	60
Karnataka	Kalaburagi	1,700	-
Telangana	Warangal	8,800	30
Tamil Nadu	Virdhunagar	6,600	50
	TOTAL	68,590	190

STATEMENT-II

Details of SITP Parks

(As on 31.05.2026)

Sl. No	Name of the park	State	District	Approved GoI share (₹ in cr)	Released GoI share (₹ in cr)	Actual Emplo-yment	Units Oper-ational	Park Status
1	Hindupur Vyapar Apparel Park Limited	Andhra Pradesh	Anantapuramu	40.00	24.00	200	1	Ongoing
2	Brandix India Apparel City Private Limited	Andhra Pradesh	Vishakhapatnam	40.00	40.00	19000	14	Completed
3	Tarakeshwara Textile Park	Andhra Pradesh	Nellore	40.00	20.00	480	4	Ongoing
4	Guntur Textile Park, Guntur	Andhra Pradesh	Guntur	40.00	30.00	721	9	Ongoing
5	Prag Jyoti Textile Park, Darrang	Assam	Darrang	40.00	20.00	0	0	Ongoing
6	Fairdeal Textile Park Pvt. Ltd., Surat	Gujarat	Surat	40.00	40.00	1850	22	Completed
7	Gujarat Eco Textile Park Limited, Surat	Gujarat	Surat	40.00	40.00	10370	34	Completed
8	Sayana Textile Park Ltd.,Surat	Gujarat	Surat	36.00	36.00	1420	50	Completed
9	Surat Super Yarn Park Limited, Surat	Gujarat	Surat	40.00	40.00	0	0	Completed
10	RJD Integrated Textile Park, Surat	Gujarat	Surat	40.00	40.00	7220	372	Completed
11	Kejriwal Integrated Textile Park	Gujarat	Surat	40.00	36.00	2967	9	Ongoing
12	RJD Integrated	Gujarat	Surat	40.00	40.00	7220	372	Completed

	Textile Park, Surat							
13	Palsana ITP Park, Surat	Gujarat	Surat	40.00	30.00	569	9	Ongoing
14	Ichhapore Textile Park, Surat	Gujarat	Surat	40.00	20.00	47	4	Ongoing
15	Karanj Integrated Textile Park	Gujarat	Surat	40.00	20.00	963	23	Completed
16	Shahlon Textile Park	Gujarat	Surat	40.00	10.00	110	2	Ongoing
17	Vraj Integrated Textile Park Limited , Ahmedabad	Gujarat	Kheda	40.00	40.00	4350	15	Completed
18	Amitara Green High Tech Textile Park Pvt Ltd.	Gujarat	Kheda	40.00	40.00	1360	10	Completed
19	Himachal Textile Park	Himachal Pradesh	Una	38.76	34.88	1456	6	Completed
20	J&K IntegratedTextile Park	J&K	Kathua	39.70	35.73	45	2	Ongoing
21	Doddabalapur Integrated Textile Park	Karnataka	Doddabalapur	32.01	32.01	550	42	Completed
22	Metro Hi-Tech Cooperative Park Limited	Maharashtra	Kolhapur	40.00	40.00	2024	27	Completed
23	Pride India cooperative Textile park Limited	Maharashtra	Kolhapur	20.95	20.95	8525	155	Completed
24	Kallappanna Awade Textile Park	Maharashtra	Kohlapur	30.52	27.47	2923	133	Ongoing
25	Satyaraj Integrated	Maharashtra	Kohlapur	40.00	39.00	2167	72	Ongoing

	Textile Park							
26	Baramati Hi Tech Textile Park Limited	Maharashtra	Pune	40.00	40.00	3000	14	Completed
27	Deesan Infrastructure, Pvt Ltd.	Maharashtra	Dhule	40.00	40.00	1700	50	Completed
28	Shree Ganesh Textile Park	Maharashtra	Dhule	40.00	15.00	35	1	Ongoing
29	Islampur Integrated Textile Park Pvt Ltd.	Maharashtra	Sangli	40.00	40.00	1645	7	Completed
30	Latur Integrated Textile Park Pvt Ltd	Maharashtra	Latur	40.00	40.00	0	0	Completed
31	Asmeeta Infratech Pvt Ltd	Maharashtra	Thane	40.00	40.00	17300	535	Completed
32	Purna Global Textiles Park	Maharashtra	Hingoli	40.00	22.03	1108	47	Completed
33	Hinganghat Textile Park	Maharashtra	Wardha	40.00	40.00	1022	12	Completed
34	Lotus Integrated Tex Park	Punjab	Barnala	40.00	40.00	1500	7	Completed
35	Rhythm Textile & Apparel Park Ltd	Punjab	Nawanshehar	36.56	36.00	1875	9	Completed
36	Ludhiana Integrated Textile Park Ltd	Punjab	Ludhiana	40.00	36.00	2790	13	Completed
37	Next Gen Textile Park Pvt Ltd , Pali	Rajasthan	Pali	40.00	40.00	4910	18	Completed
38	Kishangarh Hi-Tech Textile Weaving Park	Rajasthan	Ajmer	40.00	36.00	812	25	Completed

	Ltd							
39	Jaipur Integrated Texcraft Park Pvt Ltd	Rajasthan	Jaipur	24.06	24.06	500	16	Completed
40	Palladam Hi-Tech Weaving park, Palladam	Tamil Nadu	Tirupur	22.17	22.17	2650	90	Completed
41	Komarapalayam Hi-Tech Weaving Park	Tamil Nadu	Namakkal	12.54	12.54	853	56	Completed
42	Karur Integrated Textile Park, Karur Park	Tamil Nadu	Karur	40.00	40.00	5000	35	Completed
43	Madurai Integrated Textile Park Ltd	Tamil Nadu	Madurai	34.92	31.43	2551	17	Completed
44	Perarignar Anna Handloom Silk Park	Tamil Nadu	Kanchipuram	33.02	19.81	812	10	Ongoing
45	Pallavada Textile Park	Tamil Nadu	Erode	40.00	10.00	905	5	Ongoing
46	The Great Indian Linen & Textile	Tamil Nadu	Erode	40.00	12.00	170	7	Ongoing
47	Pochampally Handloom Park Limited	Telangana	Yadadri Bhuvanagiri	13.60	13.60	350	189	Completed
48	White Gold Textile Park	Telangana	Rangareddy	36.09	32.48	675	10	Completed
49	EIGMEF Apparel Park Ltd.	West Bengal	Kolkata	40.00	31.61	0	0	Ongoing
50	West Bengal Hosiery Textile Park, Howrah	West Bengal	Howrah	28.06	25.25	1970	76	Ongoing
				1838.96	1536.02	124260	2271	

PROMOTING HORTICULTURE DEVELOPMENT

***40. SHRI VISHNU DATT SHARMA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is promoting horticulture development nationwide through schemes such as the Mission for Integrated Development of Horticulture (MIDH) and through expansion of horticulture education, research and extension infrastructure;

(b) whether the Government has examined the feasibility of establishing a Horticulture College in the Khajuraho Lok Sabha constituency considering that the population of this Bundelkhand area is predominantly dependent on agriculture and allied activities for livelihood;

(c) whether such an institution could support research, farmer training, crop diversification and adoption of improved horticulture practices in the districts of Katni, Panna and Chhatarpur;

(d) if no such proposal is presently under consideration, the reasons therefor; and

(e) the steps proposed to strengthen horticulture-based income opportunities and agricultural sustainability in this agriculture-dependent region?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a): Yes. Government is implementing Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme for holistic growth of the horticulture sector in the country covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic and medicinal plants, coconut, cashew, cocoa and bamboo. All States and UTs are covered under MIDH.

Major objectives of the MIDH scheme are as under:

- Promote holistic growth of horticulture sector, including bamboo and coconut through area based regionally differentiated strategies, which includes research, technology promotion, extension, post-harvest management, processing and marketing, in consonance with comparative advantage of each State/region and its diverse agroclimatic features;
- Encourage farmers to take part in activities in cluster approach;
- Enhance horticulture production, augment farmers' income and strengthen nutritional security;
- Improve productivity by way of quality germplasm, planting material and water use efficiency through Micro Irrigation;
- Support skill development and create employment generation opportunities for rural youth in horticulture and post-harvest management, especially in the cold chain sector;

- Enhance production of high value horticulture crops to reduce import dependence.

Further, the Indian Council of Agricultural Research (ICAR) plays a pivotal role in strengthening horticulture education and research in horticulture field through network of research institutes, agricultural universities, coordinated research projects, and capacity-building initiatives.

Apart from the above, Government of India plays an important role in strengthening agricultural and horticultural extension through flagship programmes such as ATMA, Mass Media Support for Agricultural Extension, Kisan Helpline Centres, etc. ensuring the effective transfer of technologies, improved farm practices leading to development of agriculture including horticulture sector.

(b) to (d): No such proposal is under consideration. However, ICAR established Kishi Vigyan Kendras (KVKs) at Katni, Panna and Chhatarpur districts under the jurisdiction of Jawaharlal Nehru Krishi Viswavidyalaya (JNKV) plays a role for strengthening research, conducting farmers' training and adoption of improved horticulture practices in the region.

(e): The Government is implementing the Mission for Integrated Development of Horticulture (MIDH) in Madhya Pradesh to promote horticulture-based income opportunities and agricultural sustainability. Under the Mission, assistance is available for production of quality planting material through nurseries and tissue

culture units, area expansion under fruits, vegetables, spices, flowers and medicinal & aromatic plants, rejuvenation of old and unproductive orchards, protected cultivation, creation of water resources and water harvesting structures, promotion of bee keeping for pollination support; horticulture mechanization, capacity building of farmers through training, exposure visits and awareness programmes, creation of post-harvest management infrastructure including pack houses, cold storages, ripening chambers, processing units and reefer vehicles; and development of marketing infrastructure such as rural markets, direct markets, retail outlets and mobile vending platforms. Farmers in the region also benefit from extension support under the Sub-Mission on Agricultural Extension (SMAE) through training, demonstrations, exposure visits, farm schools and Kisan Melas for dissemination of improved production technologies and best agricultural practices.

Apart from the above, Government of India is implementing various schemes viz., Pradhan Mantri Fasal Bima Yojana (PMFBY) to protect farmers against crop losses through affordable crop insurance; Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) for improving irrigation coverage and promotes efficient water use through micro-irrigation; Modified Interest Subvention Scheme (MISS) to meet the credit needs of farmers; Agriculture Infrastructure Fund (AIF) for financing Post-harvest storage, primary processing, supply and chain logistics; Rashtriya Krishi Vikas Yojana (RKVY) scheme that provides financial assistance

to States to implement need-based projects for horticulture/agriculture sector development.

———————

(ii) Unstarred Question Nos. 231 to 460

STRENGTHENING COOPERATIVE MOVEMENT

231. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the implementation of the National Cooperation Policy, 2025 and White Revolution 2.0 has strengthened the cooperative movement by promoting digital governance, expanding PACS, enhancing dairy cooperatives and increasing farmers' income across the country;

(b) the details of PACS computerised and onboarded on the National Cooperative Database, new multipurpose PACS and Dairy Cooperative Societies established, State-wise including in Odisha;

(c) the details of cooperative institutions, dairy infrastructure, milk procurement facilities and financial assistance provided, district-wise comprising Kandhamal, Boudh, Nayagarh and Ganjam districts;

(d) whether the National Cooperative Database has been integrated with the implementation and monitoring of these initiatives for transparent and efficient governance; and

(e) whether the Government proposes to provide additional financial and technical support for strengthening cooperative and dairy infrastructure in Aspirational Districts and tribal regions, particularly Kandhamal, and if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): Yes. The National Cooperation Policy, 2025, which includes White Revolution 2.0, is aimed at strengthening the cooperative movement across the country through systematic and holistic development of the cooperative sector by encouraging the digitalization cooperative sector, expansion of Primary Agricultural Credit Societies (PACS), primary dairy and fisheries cooperatives to cover all uncovered panchayats, promotion of multipurpose PACS, etc. Further, the Policy seeks to enhance members' and farmers' incomes through diversification of cooperative activities, value addition, improved market access, promotion of exports, capacity building and strengthening of the cooperative business ecosystem to achieve the vision of *'Sahkar-Se-Samriddhi'*.

Further, the implementation of White Revolution 2.0 has strengthened the dairy cooperatives and increased milk procurement in the cooperative sector. Since the launch of White Revolution 2.0, 24,097 new DCS have been formed, and 31,394 existing DCS have been strengthened, and the milk procurement by

cooperatives has increased from 660 LKG/day in 2023-24 to 697LKG/day in 2025-26.

(b) and (c): The Government launched the Central Sector Project for Computerization of PACS, in 2022. The Government of India initially approved 63,000 PACS under Project of Computerization of functional PACS with a total financial outlay of ₹2,516 Crore which has now been increased up to 2925.39 Crore covering 79,630 PACS which entails bringing all the functional PACS onto an ERP (Enterprise Resource Planning) based common national software, linking them with NABARD through State Cooperative Banks (StCBs) and District Central Cooperative Banks (DCCBs). The state-wise details are given in the enclosed **Statement-I**.

Moreover, as a result of the initiatives taken by the Government, 38,138 new PACS, dairy, and fishery cooperative societies have been registered nationwide since 15.02.2023. The initiative to establish new multipurpose PACS, dairy, and fishery cooperatives is supported by NABARD, NDDB, and NFDB through the convergence of various existing Government of India (GoI) schemes, including the Dairy Infrastructure Development Fund (DIDF), the National Programme for Dairy Development (NPDD), and the PM Matsya Sampada Yojana (PMMSY). The State-wise details of PACS, dairy, and fishery cooperative societies formed along with members associated with them, are given in the enclosed **Statement-II**. In Odisha, there are 8,667 cooperative societies, of which

8,063 are functional. Under the national plan, 2,609 new cooperative societies have been registered in the State, comprising 1,539 Multipurpose PACS/LAMPS (Large Area Multi-Purpose Societies), 1,009 Dairy Cooperative Societies and 61 Fishery Cooperative Societies. Further 466 existing dairy societies have been strengthened.

Details of cooperative institutions in the four districts of Odisha – Kandhamal, Boudh, Nayagarh and Ganjam- are as follows:

I. Total number of cooperative societies:

District	Total Cooperative Societies	PACS/LAMPS/FSS	Dairy Cooperatives	Fishery Cooperatives
Kandhamal	105	76	0	2
Boudh	105	46	21	1
Nayagarh	255	187	0	7
Ganjam	625	422	24	93

II. Number of new cooperative societies formed through the initiatives of the Ministry:

District	PACS/LAMPS/FSS	Dairy Cooperatives	Fishery Cooperatives	Total
Kandhamal	52	0	0	52
Boudh	4	21	0	25
Nayagarh	28	0	2	30
Ganjam	23	12	6	41

(d): The National Cooperative Database (NCD) plays an important role not only during the formulation of any policy intervention but during policy implementation as well. The database provides critical insights into cooperatives' geographical coverage, financial performance, etc., and thereby helps implement the policy recommendations. The database serves as an important tool for the formation of new PACS, dairy and fisheries primary cooperatives in uncovered and under-covered areas, enables the development of a ranking framework, and assists in estimating the economic contribution of the cooperative sector in the Indian economy.

(e): In the Aspirational Districts across the country, 1850 new PACS, 3638 new dairy cooperatives, and 448 new fishery cooperatives have been formed through the initiative of the Ministry. Particularly, in Kandhamal district of Odisha, there are 105 cooperative societies with a total membership of 2,38,277, including 76 LAMPS/PACS and 2 fishery cooperatives. Out of 72 LAMPS/PACS, 52 LAPMS/PACS have been formed through the initiative of the Ministry.

Moreover, National Cooperative Development Corporation (NCDC), a statutory corporation under the Ministry of Cooperation, Govt. of India, has been mandated to promote economic development through cooperative institutions. As of 30.06.2026, NCDC has cumulatively disbursed ₹5,74,090.48 crore for the development of cooperative institutions across the country. Out of which ₹ 3,352.03 crore has been disbursed for cooperative development in Odisha State.

The details of disbursement during the last five years in the State are given in the enclosed **Statement-III**. However, during the last five years, no proposal has been received from the Kandhamal District of Odisha State by NCDC.

STATEMENT-I

State-wise details of M-PACS and Dairy Cooperative Societies registered

S.No	State	M-PACS Registered	DCS registered
1	Andaman And Nicobar Islands	1	2
2	Andhra Pradesh	11	1,067
3	Arunachal Pradesh	136	25
4	Assam	580	725
5	Bihar	61	4,498
6	Chhattisgarh	517	361
7	Goa	38	5
8	Gujarat	662	810
9	Haryana	40	197
10	Himachal Pradesh	136	854
11	Jammu And Kashmir	232	1,339
12	Jharkhand	45	300
13	Karnataka	265	1,264
14	Kerala	0	0
15	Ladakh	3	3
16	Lakshadweep	0	0
17	Madhya Pradesh	680	1,349
18	Maharashtra	212	1,223
19	Manipur	127	27
20	Meghalaya	290	17
21	Mizoram	97	2
22	Nagaland	50	5
23	Odisha	1539	1,009
24	Puducherry	4	3
25	Punjab	153	1,027

26	Rajasthan	2003	3,295
27	Sikkim	27	77
28	Tamil Nadu	27	940
29	Telangana	0	166
30	The Dd & Dnh	5	0
31	Tripura	294	2
32	Uttar Pradesh	1364	4,450
33	Uttarakhand	606	269
34	West Bengal	25	241
Grand Total		**10230**	**25,552**

STATEMENT-II

State-wise details of PACS, dairy, and fishery cooperative societies formed along with members associated with them

S.No	State	PACS	DCS	FCS	Total
1	ANDAMAN AND NICOBAR ISLANDS	1	2	11	14
2	ANDHRA PRADESH	11	1,067	2	1,080
3	ARUNACHAL PRADESH	136	25	29	190
4	ASSAM	580	725	89	1,394
5	BIHAR	61	4,498	2	4,561
6	CHHATTISGARH	517	361	336	1,214
7	GOA	38	5	4	47
8	GUJARAT	662	810	26	1,498
9	HARYANA	40	197	6	243
10	HIMACHAL PRADESH	136	854	12	1,002
11	JAMMU AND KASHMIR	232	1,339	40	1,611
12	JHARKHAND	45	300	227	572
13	KARNATAKA	265	1,264	52	1,581
14	KERALA	0	0	0	0
15	LADAKH	3	3	1	7
16	LAKSHADWEEP	0	0	29	29
17	MADHYA PRADESH	680	1,349	255	2,284

18	MAHARASHTRA	212	1,223	167	1,602
19	MANIPUR	127	27	71	225
20	MEGHALAYA	290	17	19	326
21	MIZORAM	97	2	2	101
22	NAGALAND	50	5	19	74
23	ODISHA	1,539	1,009	61	2,609
24	PUDUCHERRY	4	3	3	10
25	PUNJAB	153	1,027	52	1,232
26	RAJASTHAN	2,003	3,295	31	5,329
27	SIKKIM	27	77	4	108
28	TAMIL NADU	27	940	36	1,003
29	TELANGANA	0	166	102	268
30	THE DD & DNH	5	0	1	6
31	TRIPURA	294	2	26	322
32	UTTAR PRADESH	1,364	4,450	514	6,328
33	UTTARAKHAND	606	269	124	999
34	WEST BENGAL	25	241	3	269
Total		**10,230**	**25,552**	**2,356**	**38,138**

STATEMENT-III

Last 5 Years Activity wise Disbursement in Odisha

(Rs.in crore)

S. No	Activity	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 as on 30.06.2026
1	Marketing	0.63			0.40	-	1.10
2	SERVICE COOP.	3.02			0.20	0.15	
3	DAIRY & LIVE STOCK			0.30	0.39	0.12	
4	FPO	0.27	1.14	2.04	1.95	2.22	0.43
5	FISHERIES	0.15	0.07	0.04			
6	FISHERIES FPO		0.40	0.87	2.47	3.55	

	(FFPO)						
7	Computerisation					0.61	
8	STORAGE				0.48	0.38	
	Total	**4.07**	**1.61**	**3.25**	**5.89**	**7.03**	**1.53**

'शी-मार्ट' पहल

232. डॉ. राजीव भारद्वाज:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 'शी-मार्ट' पहल के अंतर्गत गांवों में बाजार स्थापित करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या हिमाचल प्रदेश के कांगड़ा और चंबा जिलों में 'शी-मार्ट' खुदरा बिक्री केंद्र स्थापित करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या ग्रामीण महिलाओं द्वारा निर्मित उत्पादों को महानगरों/प्रमुख शहरों के बाजारों में लाने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): सरकार ने स्वयं सहायता समूह (एसएचजी) परितंत्र के तहत ग्रामीण महिला-नेतृत्व वाले उद्यमों के लिए बाजार पहुंच को सुदृढ़ करने हेतु एक नई पहल के रूप में स्वयं सहायता उद्यमों (शी) मार्ट्स स्थापित करने की घोषणा की है। इन मार्ट्स की परिकल्पना संरचित खुदरा मंचों के रूप में की गई है, जहां एसएचजी सदस्यों द्वारा बनाए गए उत्पादों को प्रदर्शित किया जा सकेगा और सीधे उपभोक्ताओं को बेचा जा सकेगा। इस पहल का उद्देश्य मजबूत बाजार संपर्क स्थापित करना, स्थानीय उत्पादों की दृश्यता में सुधार लाना, एसएचजी संस्थाओं को सुदृढ़ करना, तथा महिला उद्यमियों को

अपने व्यवसायों का विस्तार और विकास करने में सक्षम बनाना है। सरकार ने हिमाचल प्रदेश सहित सभी राज्यों और संघ राज्य क्षेत्रों में क्लस्टर-स्तरीय संघों के अंतर्गत सामुदायिक स्वामित्व वाले खुदरा प्रतिष्ठानों के रूप में शी-मार्ट्स स्थापित करने की घोषणा की है।

पान मेथी को जीआई टैग प्रदान किया जाना

233. श्री हनुमान बेनीवाल:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि मेरे लोक सभा निर्वाचन क्षेत्र नागौर की विश्व प्रसिद्ध पान मेथी को जीआई टैग प्रदान करने का आवेदन चेन्नई स्थित जीआई पंजीकरण कार्यालय में काफी समय से लंबित है; और

(ख) क्या सरकार का मेथी उत्पादक किसानों के हितों को ध्यान में रखते हुए पान मेथी को वैश्विक पहचान दिलाने के उद्देश्य से चेन्नई स्थित जीआई पंजीकरण कार्यालय को इसके जीआई टैगिंग की प्रक्रिया में तेजी लाने का निर्देश देने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा और समय-सीमा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): नागौरी पान मेथी हेतु भौगोलिक संकेतक (जीआई) के पंजीकरण के लिए दिनांक 7 जुलाई, 2023 को कृषि उपज और मंडी समिति, राजस्थान द्वारा आवेदन प्रस्तुत किया गया था, और दिनांक 6 फरवरी, 2026 को विशेषज्ञ समिति द्वारा इसका मूल्यांकन किया गया था। समिति की सिफारिशों के आधार पर, आवेदक को अनुपालन के लिए एक जांच रिपोर्ट जारी की गई थी। आवेदक ने दिनांक 13 जुलाई, 2026 को अपना उत्तर प्रस्तुत किया, जिसकी जीआई पंजीकरण कार्यालय में

जांच की जा रही है। मूल्यांकन पूरा होने के बाद, इस मामले पर माल का भौगोलिक उपदर्शन (रजिस्ट्रीकरण और संरक्षण) अधिनियम, 1999 और इसके तहत बनाए गए नियमों के अनुसार आगे की कार्यवाही की जाएगी।

COMPENSATION PAID TO SALT LAND IN ODISHA

234. SHRI MATHESWARAN V. S,:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of the compensation paid to lease holders and tender allottees as per the DPIIT order dated 03.02.2025 which transferred 6718.91 acres of Salt Land in Odisha; and

(b) the number of land that is in still custody of Salt Department out of 67818.91 acres of salt, as on date?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The ownership of 6718.91 acres of salt land in Odisha vests with the Salt Department as on date. As per guidelines on the matter, the transferee agency shall pay the compensation to the lesses, if any, for extinguishing the lease hold rights and meeting the cost of rehabilitation of the salt workers. As no transfer of land has taken place, the question of payment of compensation does not arise.

LAUNCHING OF VB-GRAM-G

235. SHRI K. RADHAKRISHNAN:

SHRI BENNY BEHANAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has launched Viksit Bharat-Guarantee for Rojgar and Ajeevika Mission (VB-GRAM-G) as a substitute for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in any State/UT;

(b) if so, the details of objectives, funding pattern, and wage rates under VB-GRAM-G vs MGNREGS;

(c) whether Gram Panchayats have been directed to prioritize VB-GRAM-G works over MGNREGS shelf of projects, if so, the details thereof;

(d) the number of households provided employment under VB-GRAM-G vs MGNREGS in 2024-25 and 2025-26, State-wise; and

(e) whether the Government admits that VB-GRAM-G lacks legal guarantee of 100 days work unlike MGNREGS, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): A new Act titled the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin) Act, 2025 has been enacted in December, 2025. In compliance of the provisions of the Act all States/UTs have since notified VB-G RAM G scheme

and it has successfully been implemented in rural areas of the entire country with effect from 01.07.2026.

(b): The core objectives of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G Act, 2025, are given in the enclosed **Statement-I.**

As per Sub-section (2) of Section 22 of the Act, VB- G RAM G shall be a Centrally Sponsored Scheme and the fund-sharing pattern between the Central Government and the State/UTs Government shall be 90:10 for the North-Eastern States, Himalayan States and Union Territory (Uttarakhand, Himachal Pradesh and Jammu and Kashmir) and 60:40 for all other States and Union territories with legislature.

Vide notification dated 30.06.2026 Government of India has notified the wage rates payable under the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G Act, 2025 . The revised wage rate is effective from 1st July, 2026. The main feature of the revised wage rate is the fixing of ₹300 as interim base wage rate.

Consequent upon fixation of interim wage rate under VB-G RAM G the average national notified wage rate has increased from ₹298.8 per day under MGNREGS to ₹327.4 per day under VB–G RAM G, representing an average increase of ₹28.6 per day. The average percentage increase across the country exceeds 10 per cent.

State/UT-wise notified wage rates (in Rs.) for unskilled workers under the Mahatma Gandhi NREGS for financial year 2025-26 and under VB-G RAM G Scheme for the financial year 2026-27 are given in the enclosed **Statement-II.**

(c): Under, Section 4(3) of the Act rural works planning shall be undertaken through Viksit Gram Panchayat Plans prepared by the Gram Panchayats from the approved Viksit Gram Panchayat Plan.

Further, as per para 8 of Schedule I of the act, at the time of opening new works, ongoing or incomplete works shall be prioritised for completion, subject to planning norms and the approved Viksit Gram Panchayat Plans.

(d): States/Union Territories-wise number of households who availed employment under the erstwhile Mahatma Gandhi NREGS in the financial year 2024-25 and 2025-26 is given in the enclosed **Statement-III.**

With regard to Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) VB-G RAM G Scheme , it is stated that the implementation of the scheme in rural areas of the entire country have started w.e.f. 1st July 2026 and over 3 crore Persondays have so far been generated under VB G RAM G Scheme.

(e): The Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) VB-G RAM G Act, 2025, provides for one hundred and twenty-five days of guaranteed wage employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work. Accordingly, the Act provides

higher statutory guaranteed wage employment compared to 100 days of guaranteed wage employment available under now repealed Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

The Act further strengthens the livelihood security framework by promoting the creation of durable and productive rural assets through a convergence-based planning framework anchored in the Viksit Gram Panchayat Plans, technology-enabled implementation, and transparent monitoring mechanisms, with the objective of enhancing sustainable rural livelihoods and rural infrastructure.

STATEMENT- I

Core objectives of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G Act, 2025

i. The primary objective of this Act is to align the rural development framework with the national vision of Viksit Bharat @2047 by providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days in each financial year to such rural households whose adult members volunteer to undertake unskilled manual work, thereby enabling them to participate more effectively in the expanded livelihood security framework.

ii. To focus on empowerment, growth, convergence and saturation through public works aggregating into forming Viksit Bharat National Rural Infrastructure Stack, with a thematic focus on water security through water-

related works, core rural infrastructure, livelihood-related infrastructure and special works to mitigate extreme weather events.

iii. To facilitate adequate farm-labour availability during peak agricultural seasons, and, in view of the wage-employment guarantee for the rural workforce.

iv. To institutionalise convergence, saturation-driven planning and whole of government delivery through Viksit Gram Panchayat Plans, integrated with the PM Gati Shakti to address the varying needs of Gram Panchayats, powered by geospatial systems, digital public infrastructure, district and State planning mechanisms, with such plans aggregated at the Block, District, State and National levels.

v. To modernise governance, accountability and citizen engagement through a comprehensive digital ecosystem, including biometric authentication at various levels, global positioning system or mobile based worksite monitoring, real time management information system dashboards, proactive public disclosures and the use of Artificial Intelligence for planning, audits and fraud risk mitigation.

STATEMENT-II

State/UT-wise notified wage rates (in Rs.) for unskilled workers under Mahatma Gandhi NREGS for the financial year 2025–26 and VB-G RAM G Scheme for the current financial year 2026–27.

Sl. No.	State / Union Territory	Wage rate under Mahatma Gandhi NREGA (2025–26) Rs.	Wage rate under VB-G RAM G (2026–27) Rs.
1	Andhra Pradesh	307	312
2	Arunachal Pradesh	241	300
3	Assam	256	300
4	Bihar	255	300
5	Chhattisgarh	261	300
6	Goa	378	406
7	Gujarat	288	300
8	Haryana	400	409
9a	Himachal Pradesh (Non-scheduled)	247	300
9b	Himachal Pradesh (Scheduled)	309	375
10	Jammu & Kashmir	272	300
11	Ladakh	272	300
12	Jharkhand	255	300
13	Karnataka	370	382
14	Kerala	369	401
15	Madhya Pradesh	261	300
16	Maharashtra	312	317
17	Manipur	284	300
18	Meghalaya	272	300
19	Mizoram	281	300
20	Nagaland	241	300
21	Odisha	273	300
22	Punjab	346	360
23	Rajasthan	281	300

24a	Sikkim	259	300
24b	Sikkim (Gnathang, Lachung, Lachen)	389	450
25	Tamil Nadu	336	345
26	Telangana	307	308
27	Tripura	256	300
28	Uttar Pradesh	252	300
29	Uttarakhand	252	300
30	West Bengal	260	300
31a	Andaman District	342	348
31b	Nicobar District	361	367
32	Dadra & Nagar Haveli and Daman & Diu	340	340
33	Lakshadweep	336	348
34	Puducherry	336	347

STATEMENT-III

States/Union Territories-wise number of households who avail the employment under the erstwhile Mahatma Gandhi NREGS in the financial year 2024-25 and 2025-26

S. No.	State	Number of households who avail the employment	
		2024-25	2025-26
1	Andhra Pradesh	4693816	4286144
2	Arunachal Pradesh	300927	339319
3	Assam	1911671	1736279
4	Bihar	5109096	5143740
5	Chhattisgarh	2559730	2370021
6	Goa	3057	2469
7	Gujarat	907254	719679
8	Haryana	345718	282853
9	Himachal Pradesh	718049	535349
10	Jammu And Kashmir	732178	739056
11	Jharkhand	2022113	2279249

12	Karnataka	2910489	2273475
13	Kerala	1371611	1252946
14	Ladakh	33165	33177
15	Madhya Pradesh	3859818	3993076
16	Maharashtra	3006867	3605466
17	Manipur	525360	527048
18	Meghalaya	469938	499383
19	Mizoram	208998	216679
20	Nagaland	210547	277095
21	Odisha	2338141	2478639
22	Punjab	834467	779411
23	Rajasthan	5886109	4678494
24	Sikkim	59838	54693
25	Tamil Nadu	6532197	5668291
26	Telangana	2668863	2208274
27	Tripura	590760	581321
28	Uttar Pradesh	6525531	5375205
29	Uttarakhand	432192	380022
30	West Bengal	0	0
31	Andaman And Nicobar	3027	2073
32	Dadra & Nagar Haveli and Daman & Diu	4644	5104
33	Lakshadweep	0	0
34	Puducherry	46967	47689
	Total	57823138	53371719

IMPACT OF EL NINO ON AGRICULTURE

236. SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI SANJAY DINA PATIL:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has issued any advisory or contingency plans in view of possible El Nino conditions and their impact on the monsoon during 2026;

(b) whether an assessment has been made regarding the likely impact on agriculture in Maharashtra, particularly in drought-prone regions such as Marathwada and Vidarbha;

(c) the details of measures taken to safeguard farmers' interests in Maharashtra, including provision of drought-resistant seeds, crop diversification, irrigation support and weather-based advisories;

(d) whether adequate funds have been earmarked for crop insurance, input subsidies and relief measures for farmers in Maharashtra; and

(e) whether the Government Proposes to strengthen water conservation and climate-resilient agriculture programmes in Maharashtra and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The Ministry of Agriculture and Farmers Welfare is continuously monitoring the evolving monsoon situation and the possible impact of El Niño conditions on agriculture in close coordination with the India Meteorological Department (IMD), various Indian Council of Agriculture Research (ICAR) institutions, ICAR- Central Research Institute for Dryland Agriculture (CRIDA), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), the Department of Food and Public Distribution (DFPD), the Department of Fertilisers (DoF) and State Governments. Further, the Government has undertaken the following measures:

1. District Agriculture Contingency Plans (DACPs) have been updated for 14 States covering 342 Districts which are likely to receive below normal rainfall by the ICAR Central Research Institute for Dryland Agriculture (ICAR-CRIDA) in consultation with the States for implementation.
2. Weekly meeting of the Crop Weather Watch Group (CWWG) is being held with the representatives of India Meteorological Department (IMD), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), Indian Council of Agriculture Research - Central Research Institute for Dryland Agriculture (ICAR - CRIDA), Department of Fertilizers, Department of Food & Public Distribution and the State Governments to review rainfall situation, reservoir storage, groundwater levels, crop sowing, input availability, market situation

and pest/ disease incidence for timely intervention. Meeting with State Agriculture Secretaries and Relief Commissioners held under the chairmanship of Secretary (DA&FW) on 27.04.2026 to review availability of inputs like seeds, fodder, drinking & irrigation water, fertilizers and general preparedness. Further, a meeting of the Crisis Management Group had been conducted on 17.06.2026 to assess and strengthen preparedness for the monsoon. In addition, the National Disaster Management Authority has also reviewed the preparedness of below-normal rainfall conditions emanating from the likely impact of the El Nino conditions on 19th June 2026. Review of the situation has been undertaken by the Agriculture Minister, Government of India with the State Agriculture Ministers for Kharif preparedness amid El Nino conditions on 23.06.2026.

3. Interface meetings by ICAR have been conducted with 14 States, including Maharashtra, for operationalization of District Agriculture Contingency Plans (DACPs). Standard Operating Procedures (SOPs) have also been issued by ICAR for Krishi Vigyan Kendras (KVKs) for mitigation of El Niño-related risks.
4. Adequate availability of seeds has been ensured, against the demand of 172.80 lakh quintals from the States, there was availability of 192.25 lakh quintals of Kharif crop seeds. States have maintained 1% seeds i.e. 1.74 Lakh quintals as National Seed Reserve.

5. Special emphasis has been laid on promoting crop diversification, promotion of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping and practices of other climate-resilient technologies. Due to the delay as well as the likelihood on adverse impact of El Nino conditions, sowing is likely to be affected in respect of Tur, Soybean and Cotton and accordingly, the advisories to the farmers have been given to sow Maize, Bajra and Moong, and other short duration crops.
6. A nationwide Khet Bachao Abhiyaan was organised during 1-30 June, 2026 in which 80,67,300 farmers participated in 1,14,567 programmes which were organised to promote water conservation, introduce efficient irrigation and climate-resilient farming practices. Simultaneously, an intensive Kisan Credit Card (KCC) saturation drive and awareness campaign under Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented in the vulnerable districts.
7. As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures at the ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the approved guidelines. Additional financial

assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

The State of Maharashtra has been allocated Rs.5718.00 crore (Central Share Rs.4288.50 crore & State Share Rs.1429.50 crore) under SDRF during 2026-27. The details of funds allocated and released to Maharashtra under SDRF and NDRF during 2021-22 to 2025-26 are as under:

(In Rs. crores)

Financial Year	Allocation under SDRF		Release of Central Share under SDRF	Release under NDRF
	Central Share	State Share		
2021-22	2577.60	859.20	2577.60	1056.39
2022-23	2706.40	902.40	2706.40	--
2023-24	2841.60	947.20	2841.60	--
2024-25	2984.00	994.40	2984.00	138.09*
2025-26	3132.80	1044.00	3132.80	322.21*

** for modernization of fire services*

8. Details of funds allocation under SDRF for the State of Maharashtra during 2026-27 to 2030-31 (under 16th Finance Commission) as provided by MHA is as follows:

(**In Rs. Crores**)

State	2026-27	2027-28	2028-29	2029-30	2030-31	**Total**
Maharashtra	5718	6004	6304	6619	6952	**31597**

9. The Central Water Commission and State Governments have been advised to undertake advance planning for optimum utilization of reservoir water and promote efficient irrigation practices. Assistance to farmers is available through ongoing schemes such as Pradhan Mantri Krishi Sinchayee Yojana: Per Drop More Crop (PDMC) with a focus on enhancing water-use efficiency at the farm level through installation of Micro-Irrigation systems. Department of Rural Development is utilising Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB G Ram G) funds for rejuvenating water structures – such as farm ponds, check dams, canal desilting, and bori bandhans – to trap every drop of early or residual rainfall. Further, as part of the climate resilient agricultural practices, the Department is also implementing various Schemes viz. the Pradhan Mantri Fasal Bima Yojana (PMFBY), Kisan Credit Card (KCC), Mission for Integrated Development of Horticulture (MIDH), National Food Security Mission (NFSM), Integrated Scheme on Oilseeds Mission and other existing programmes across the country, including Maharashtra.

PM E-DRIVE SCHEME

237. SUSHRI KANGNA RANAUT:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has undertaken any technical assessment regarding the suitability, performance and operational feasibility of electric vehicles supported under the PM E- DRIVE Scheme for deployment in hilly and mountainous regions, particularly Himalayan States including Himachal Pradesh;

(b) whether the parameters such as battery performance, charging efficiency, vehicle range, durability and overall efficiency have been evaluated under challenging conditions including low temperatures, steep gradients and difficult terrain;

(c) if so, the details of such assessments, including key findings regarding the performance and limitations of electric vehicles in such regions; and

(d) whether the Government is considering any region-specific technical standards, additional incentives, charging infrastructure support or policy measures to promote faster adoption of electric vehicles in Himalayan and hilly States?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c): No such technical assessment regarding suitability, performance, operational feasibility as well as battery performance, charging efficiency, vehicle range, durability and overall efficiency of electric vehicles supported under the PM E-DRIVE Scheme for deployment in hilly and mountainous regions, has been undertaken by the Ministry of Heavy Industries (MHI).

(d): PM E-DRIVE scheme is being implemented on a pan India basis. There are no plans for region-specific technical standards, additional incentives, charging infrastructure support or policy measures to promote faster adoption of electric vehicles in Himalayan and hilly States. However, as per para 28 of the PM E-DRIVE Scheme Notification dated 29.09.2024, procurement and operation of electric buses by State Transport Undertakings in unique geographies such as hilly and north-eastern States on non-OPEX model may also be considered by MHI.

MEASURES TO PROMOTE E-COMMERCE EXPORTS

238. SHRIMATI RACHNA BANERJEE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the government has introduced new measures to promote e-commerce exports by Micro, Small & Medium Enterprises (MSMEs) and startups, if so, the details thereof;

(b) the details of reforms made in courier export procedures and customs clearances;

(c) the number of MSMEs that have benefited from these initiatives during the last two years;

(d) the steps being taken to increase India's share in global e-commerce exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government has undertaken various policy and facilitation measures to promote cross-border e-commerce exports, particularly for Micro, Small and Medium Enterprises (MSMEs), startups, artisans and other small exporters. Key initiatives include:

(i) The Export Promotion Mission (EPM), with an approved outlay of ₹25,060 crore for the period 2025–31, comprises sub-schemes Niryat Protsahan, aimed at improving access to trade finance for MSMEs, and Niryat Disha, focused on strengthening other export enablers. Interventions under EPM to specifically promote e-commerce exports include:

- Provision of an Export Credit Facility for E-Commerce Exports to improve access to trade finance.

- Facilitating Logistics, Overseas Warehousing and Fulfilment initiative to strengthen logistics and fulfilment capabilities of e-commerce exporters in overseas markets.
- Partial reimbursement of mandatory international certifications required for exports to help MSMEs meet destination-country standards and technical regulations.

(ii) Implementation of the E-Commerce Export Hub (ECEH) initiative on a pilot basis to create an integrated ecosystem for e-commerce exports by facilitating logistics, customs clearances and other export-related services.

(iii) Leveraging the Districts as Export Hubs (DEH) initiative to promote greater participation of district-level producers, MSMEs and startups in global markets through digital channels.

(iv) Enabling exports through courier mode to avail benefits under the Remission of Duties and Taxes on Exported Products (RoDTEP), Rebate of State and Central Taxes and Levies (RoSCTL) and Duty Drawback schemes vide CBIC Notification No. 60/2024-Customs (N.T.) and Circular No. 15/2024-Customs, both dated 12 September 2024.

(v) The Government has undertaken the following reforms to facilitate exports through courier mode and simplify related procedures:

- The Reserve Bank of India (RBI) has relaxed export reconciliation requirements for small-value exports up to ₹10 lakh by permitting closure

of export transactions in the Export Data Processing and Monitoring System (EDPMS) on the basis of declarations furnished by exporters and reconciliation undertaken by banks.

- The per-consignment value limit of ₹10 lakh for exports through courier mode has been removed vide DGFT Notification No. 67/2025-26 and CBIC Notification No. 34/2026.
- CBIC Notification No. 33/2026 has been issued to facilitate re-import of export rejects and returns, thereby simplifying reverse logistics for cross-border e-commerce exports.

The above initiatives are aimed at expanding participation of MSMEs and small exporters in cross-border e-commerce by reducing logistics and compliance barriers and improving access to export-related services.

The Government is pursuing a multi-pronged strategy to promote cross-border ecommerce exports by strengthening export infrastructure, improving access to global markets and facilitating the integration of MSMEs and district-level producers into international value chains.

PMGSY-III IN KERALA

239. ADV. ADOOR PRAKASH:

SHRI RAJMOHAN UNNITHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the current status of the ongoing projects under Pradhan Mantri Gramin Sadak Yojana (PMGSY) Phase–III in the State of Kerala?

(b) the details of sanctioned and completed road length under PMGSY-III remaining to be completed in the State during the last three years;

(c) whether any proposals from Kasaragod district are pending for approval, if so, the details thereof;

(d) the details of Central assistance released for maintenance of PMGSY road;

(e) whether the Government has noted the delay in the completion of the sanctioned projects under PMGSY-III; and

(f) if so, the details thereof and the measures taken to ensure timely completion of the works and quality monitoring of rural road projects?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): Under Pradhan Mantri Gram Sadak Yojana-III (PMGSY III), a total 1,406 km road length (280 roads) and 11 bridges have been sanctioned, out of which 1,022 km (139 roads) have been completed as on 16th July, 2026. 377 km road length (141 roads) and 11 bridges are at various stages of construction. The timeline for completion of PMGSY-III is March 2028. Further, the State wise and District-wise details of rural road projects and the stages of construction under various interventions of PMGSY may be accessed at the programme website ***https://pmgsy.dord.gov.in/dbweb*** on a real-time basis.

(b): Under PMGSY-III, a total of 95 roads of 286.66 km and 11 bridges are remaining for construction. The slight differences in the completed and balance projects are due to foreclosures and dropping of road lengths in various projects.

Year-wise details of works sanctioned, completed and in-progress, during the last three years, are given below: -

Financial Year	Sanctioned			Completed			In-Progress		
	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges
2023-24	111	591.68	-	48	423.42	-	63	168.26	-
2024-25	33	159.86	11	1	41.46	-	32	118.4	11
2025-26	-	-	-	-	-	-	-	-	-
Total:	**144**	**751.54**	**11**	**49**	**464.88**	**-**	**95**	**286.66**	**11**

(c): As reported by the State, no proposals from Kasaragod PIU are pending for approval under PMGSY-III scheme. However, a proposal for 7 roads with a total length of 7 km under PMGSY IV is currently under scrutiny.

(d): Maintenance of roads constructed under the programme is the responsibility of the State/UT Governments. All PMGSY works are covered by initial five year maintenance contracts during the Defect Liability Period (DLP) as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State/UT Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate account. On expiry of the 5 year, ie., during the post Defect Liability Period (post DLP), the roads are placed under Zonal maintenance contracts for a term of 5

year, which includes renewal and maintenance from time to time. The budget for the same is also allocated by the State/UT governments.

(e) and (f): The Government continuously monitors the progress of works sanctioned PMGSY-III. After careful examination of the prevailing circumstances, a proposal seeking extension of the implementation timeline was submitted to the Government. Subsequently, the Union Cabinet approved the extension of the timeline up to March 2028 for the completion of PMGSY-III works.

To ensure completion of the balance works within the revised time frame, regular review meetings are conducted at the State/UT, Regional and National levels regularly and progress of implementation is closely monitored. Issues affecting project execution are reviewed on a case-to-case basis and necessary interventions are undertaken in coordination with all concerned stakeholders to facilitate their timely resolution.

For ensuring timely completion with the prescribed quality standards, PMGSY follows a robust Three-Tier Quality Control Mechanism supported by the "Quality First" mobile application. The application serves as a digital inspection and monitoring platform that enables stage-wise quality inspections during construction phases, Geo-tagged photographic evidence, and digital stage-passing approvals during the execution of PMGSY works. It complements the overall quality assurance framework, which includes 4 internal inspections by the Programme Implementation Units (PIUs), 3 independent inspections by State

Quality Monitors (SQMs), and one inspection by National Quality Monitors (NQMs).

पीएलआई योजना

240. श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में कपड़ा क्षेत्र के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना के अंतर्गत स्वीकृत परियोजनाओं का राज्य-वार ब्यौरा क्या है;

(ख) विभिन्न राज्यों, विशेष रूप से मध्य प्रदेश और महाराष्ट्र में इस योजना के माध्यम से किए गए कुल निवेश और सृजित रोजगार का ब्यौरा क्या है;

(ग) इसके कार्यान्वयन में लागत और समय में हुई किसी भी देरी के क्या कारण है; और

(घ) तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): वस्त्रों के लिए उत्पादन सम्बद्ध प्रोत्साहन योजना (पीएलआई) के तहत, कुल 170 कंपनियों को मंजूरी दी गई है। दिनांक 31 मार्च, 2026 तक, पीएलआई कंपनियों द्वारा 8,117.64 करोड़ रुपए का निवेश किया गया है और 33,427 नए रोजगार सृजित किए गए हैं। निवेश और रोजगार सृजन का राज्यवार ब्यौरा **विवरण** के रूप में संलग्न है।

(ग) और (घ): योजना के तहत कार्यान्वयन के दौरान लागत में विलंब की कोई सूचना प्राप्त नहीं हुई है।

विवरण

दिनांक 31.03.2026 तक वस्त्रों के लिए पीएलआई योजना के माध्यम से किए गए निवेश और रोजगार सृजन का राज्य-वार विवरण निम्नानुसार है:-

(राशि करोड़ रुपए में**)**

क्र.सं.	**राज्य का नाम**	**कंपनियों की संख्या**	**वास्तविक निवेश**	**वास्तविक रोजगार**
1	गुजरात	46	1903.38	4493
2	मध्य प्रदेश	22	658.45	4970
3	महाराष्ट्र	24	167.51	904
4	उत्तर प्रदेश	15	4.63	-
5	तमिलनाडु	17	1277.16	7930
6	कर्नाटक	6	1515.99	5611
7	राजस्थान	6	219.91	1139
8	पंजाब	6	-	-
9	दादरा एवं नगर हवेली (यूटी)	6	237.10	1310
10	आंध्र प्रदेश	5	170.99	2619
11	हरियाणा	6	1.36	6
12	तेलंगाना	2	362.66	258
13	पश्चिम बंगाल	2	-	-
14	असम	1	2.49	-
15	गोवा	1	1355.87	692
16	ओडिशा	2	-	-
17	हिमाचल प्रदेश	1	2.85	30
18	बिहार	2	237.28	3465
	कुल	**170**	**8,117.64**	**33,427**

DEENDAYAL DIVYANGJAN REHABILITATION SCHEME

241. SHRI ANANTA NAYAK:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI ALOK SHARMA:

SHRI MANOJ TIWARI:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI PRADEEP KUMAR SINGH:

DR. SANJAY JAISWAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a): the details of the progress made in various States under Deendayal Disabled Rehabilitation Scheme (DDRS) alongwith details of voluntary organisations (NGOs), special schools and beneficiaries involved under the scheme, during the last three years, State-wise including Gujarat and Madhya Pradesh;

(b): the details of funds allocated, released and utilised under the Scheme, State-wise including Gujarat and Madhya Pradesh, specially for Dahod district;

(c): whether the Government has taken steps to promote awareness and participation of voluntary organisations in tribal and rural areas of the country including Dahod district;

(d): if so, the details thereof and if not, the reasons therefor State and district-wise including Dahod;

(e): the specific measures adopted to provide access to rehabilitation facilities, early intervention and community based support services to Divyangjans in remote areas, specially in Madhya pradesh; and

(f): whether any projects have been sanctioned under DDRS in the country particularly in Keonjhar Lok Sabha Constituency of Odisha, if so, the details of institutions supported, funds released, beneficiaries covered, rehabilitation and early intervention services provided and the steps proposed to expand such services in the constituency, State-wise including such constituency of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): Under the Deendayal Divyangjan Rehabilitation Scheme (DDRS), financial assistance is provided to voluntary organisations for providing rehabilitation services to persons with disabilities, including early intervention, development of daily living skills, education and training with a view to facilitating their inclusion in the mainstream of society. The State/UT-wise details of funds released under the Scheme, including in the States of Gujarat and Madhya Pradesh, are given in the enclosed **Statement-I**.

The details of funds released under DDRS in Dahod District during the last three years are as under:

Year	Amount (₹)
2023-24	46,20,561
2024-25	17,52,181
2025-26	-

(c) and (d): The Department undertakes various awareness generation and outreach initiatives to enhance awareness regarding disability-related schemes and services, including those implemented through voluntary organisations. Under the Awareness Generation and Publicity (AGP) Scheme, one Purple Fair event was organised in Dahod, Gujarat through Composite Regional Centre (CRC), Ahmedabad in January, 2026. The Department also supports awareness generation through its National Institutes (NIs) and Composite Regional Centres (CRCs), including National Institute of Mental Health Rehabilitation (NIMHR), Sehore, and CRCs at Bhopal and Chhatarpur in Madhya Pradesh. The State-wise details of Voluntary Organizations/ NGOs to whom Grant-in-Aid (GIA) has been released under the AGP Scheme are given in the enclosed **Statement-II**.

(e): The Department of Empowerment of Persons with Disabilities (DEPwD) implements the Cross Disability Early Intervention Centre (CDEIC) sub-scheme under the Scheme for Implementation of Persons with Disabilities Act (SIPDA). Under the Scheme, 28 CDEICs have been approved in National Institutes and Composite Regional Centres across the country to provide screening, early identification, referral, therapeutic intervention and parental counselling for

children in the age group of 0–6 years. Out of these, three CDEICs are functioning in Madhya Pradesh at NIMHR, Sehore, Atal Bihari Vajpayee Training Centre for Disability Sports (ABVT-CDS), Gwalior and CRC, Bhopal. The Department also facilitates rehabilitation services through National Institutes and Composite Regional Centres, including special education, vocational training, skill development, accessible learning resources, assistive devices and community-based rehabilitation services. In addition, the National Trust implements schemes relating to early intervention, day care, residential care and health insurance for persons with Autism, Cerebral Palsy, Intellectual Disability and Multiple Disabilities, including in Madhya Pradesh.

(f): Under the Deendayal Divyangjan Rehabilitation Scheme (DDRS), financial assistance has been provided in Keonjhar Lok Sabha Constituency, Odisha to Voluntary Organisation for Rural Improvement for running a Special School for Hearing Disability and Visual Disability. The details of funds released during the last three years are as under:

Financial Year	Amount (₹)	Beneficiaries Covered
2023-24	53,00,235	65
2024-25	18,28,446	62
2025-26	-	-

STATEMENT- I

Details of fund released and number of beneficiaries under DDRS during last 3 years

S.No.	Name of the State	2023-24			2024-25			2025-26		
		Amount (Rs. in lakh)	No. of Benef.	No. of NGOs	Amount (Rs. in lakh)	No. of Benef.	No. of NGOs	Amount (Rs. in lakh)	No. of Benef.	No. of NGOs
1	Andhra Pradesh	2851.56	4604	50	2728.45	5085	48	2777.56	5493	55
2	Arunachal Pradesh	0	0	0	0.00	0	0	0	0	0
3	Assam	136.87	327	4	238.30	285	5	106.82	200	4
4	Bihar	68.65	111	3	61.28	139	3	77.70	120	3
5	Chhattisgarh	0	0	0	74.15	93	1	96.79	222	1
6	Delhi	166.89	688	6	220.25	714	6	208.38	432	5
7	Goa	0	0	0	0.00	0	0	0	0	0
8	Gujarat	95.19	187	4	120.09	215	6	24.27	24	1
9	Haryana	174.61	377	9	155.19	432	8	228.95	447	9
10	Himachal Pradesh	84.13	119	3	103.98	154	5	69.69	207	4
11	Jammu & Kashmir	0	0	0	0.00	0	0	0	0	0
12	Jharkhand	0	0	0	0.00	0	0	0	0	0
13	Karnataka	73.73	104	1	94.88	294	3	45.49	154	2
14	Kerala	455.20	1549	25	1737.41	3951	31	1517.06	3311	29
15	Ladakh	0.44	0	0	0.00	0	0	0	0	0
16	Madhya Pradesh	484.55	764	12	327.12	832	12	377.17	823	14
17	Maharashtra	311.19	1354	6	111.29	930	1	107.82	850	1
18	Manipur	946.48	1942	17	1162.44	1894	22	825.25	1631	22
19	Meghalaya	87.86	352	5	202.68	482	4	112.89	275	5
20	Mizoram	17.26	60	1	41.29	86	2	30.41	103	2
21	Nagaland	46.83	48	1	38.28	53	1	13.37	53	1

22	Odisha	1382.09	2067	24	1293.27	2360	22	1661.93	2870	27
23	Puducherry	80.65	162	3	82.75	158	3	52.13	108	1
24	Punjab	211.68	697	7	304.10	703	7	407.66	1332	8
25	Rajasthan	320.06	513	10	418.05	489	11	378.24	634	15
26	Sikkim	0	0	0	0.00	0	0	0	0	0
27	Tamil Nadu	312.15	1052	12	267.91	1036	11	211.13	878	9
28	Tripura	51.67	0	0	0.00	0	0	0	0	0
29	Uttar Pradesh	1653.52	3017	35	2168.00	4095	36	1173.24	2872	29
30	Uttrakhand	80.48	62	1	165.38	304	3	13.8	74	1
31	West Bengal	782.79	7162	15	675.73	7766	16	798.13	7494	17
32	Telangana	2121.26	3271	36	1781.44	3278	33	1629.33	2775	35
33	Andman and Nicobar	0	0	0	0.00	0	0	0	0	0
34	Chandigarh	0	0	0	0.00	0	0	0	0	0
35	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0.00	0	0	0	0	0
36	Lakshadweep	0	0	0	0.00	0	0	0	0	0

STATEMENT- II

State-wise details of Voluntary Organizations/ NGOs to whom Grant-in-Aid (GIA) has been released under the AGP Scheme

SL No.	Name of the State	List of VOs/NGOs given GIA during last 3 FY
1.	Haryana	Shambhu Educational Society, Panipat

2.	Kerala	The Academy of Magical Sciences
3.	Madhya Pradesh	PARIVAAR (National Confederation of Parents Organisation for Persons with Disabilities and Developmental Disabilities)
4.	Maharashtra	Signing Hands Foundation
		Access for All
		Shodharambh Research and Development Foundation
5.	Tamil Nadu	Vidya Sagar
		Trinayani
6.	Tripura	Sree Maa Welafare Society
7.	Uttar Pradesh	Nai Subah, Varanasi
8.	Uttarakhand	Gopal Dutt Shikshan Samiti
9.	New Delhi	M/s ANJ Creations Pvt. Ltd.
		PHD Chamber of Commerce & Industry (PHDCCI)
		Udaan Empowerment Trust
		Dhruvh - Social Awareness Forum
		Viklang Sahara Samiti
		Akhil Bharatiya Viklang, Vidhwa, Vridh Sewa Samiti
		All India Federation for the Deaf
		National Association for the Blind
		Samarthyam
		Mission Accessibility (Dhananjay Sanjogta Foundation)
		Vidhi Centre for Legal Policy

SOLAR POWERED COLD STORAGE FACILITIES

242. SHRI D. M. KATHIR ANAND:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

(a) the initiatives implemented/proposed by the Government for promoting solar-powered cold storage, pack-house and cold-chain infrastructure for farmers cultivating vegetables, fruits, flowers and other perishable commodities in Vellore district of Tamil Nadu, where post-harvest losses and distress sales affect farm incomes;

(b) the number, storage capacity and operational status of solar-powered cold-storage facilities sanctioned and established in Vellore district and Tamil Nadu under the Mission for Integrated Development of Horticulture, Agriculture Infrastructure Fund and other Central schemes;

(c) the steps taken to encourage Farmer Producer Organisations, cooperatives and agri-startups to adopt decentralised solar-powered cold-storage solutions;

(d) the funds allocated, released and utilised during 2020-21 to 2025-26, year-wise; and

(e) the details of the reduction in post-harvest losses, increase in shelf life of produce and enhancement in farmers' incomes achieved through these interventions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government of India implements the Mission for Integrated Development of Horticulture (MIDH) for the holistic development of the horticulture sector,

including the creation of post-harvest management and cold-chain infrastructure across the country, including Tamil Nadu.

Under the scheme, famers/entrepreneur are allowed to use solar powered cold storage, pack house and cold chain infrastructure under MIDH thereby allowing farmers to store their vegetables and fruits at farm gate in controlled temperature before sending it to market and thus protecting them from distress sales.

Further under the scheme, to strengthen the cold chain infra at primary side of the Cold chain which is managed by farmers and FPOs, Integrated Pack house (IPH) and Collection Aggregation centres (CAC) have been introduced as components which allows farmers, growers and FPOs to grade, store in small micro solar based cold storages and transport their fresh produce to market without getting in distress. These components also allow small 2 MT vehicles which allows farmers to collect and send their produce as per the market demand and thereby disallowing distress sales.

Under AIF, there is provision for collateral free term loan upto Rs. 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages.

(b): Under MIDH scheme, 10 numbers (9 under NHB and 1 under NHM) of cold storage with a total capacity of 0.68 lakh MT and under AIF scheme, 99 cold storage/cold chain projects have been sanctioned in Tamil Nadu. However, no

proposal for establishment of solar based cold storage has been received from the State of Tamil Nadu.

(c): The Department of Agriculture & Farmers Welfare continuously encourages Farmer Producer Organisations (FPOs), cooperatives, Self Help Groups (SHGs), entrepreneurs and agri-startups to establish decentralized post-harvest infrastructure by providing financial assistance under MIDH. Assistance is also available for integrated post-harvest management infrastructure to improve storage, aggregation, value addition and marketing of horticulture produce. Capacity building, convergence with institutional credit and project-based support further facilitate adoption of such technologies.

(d): Under MIDH, funds are released to the States for undertaking various horticulture-related activities, including the creation of post-harvest management infrastructure, as per the approved Annual Action Plan (AAP) of the concerned State. The year-wise details of funds allocated, released and utilised by the Government of Tamil Nadu during 2020-21 to 2025-26 are as under:

(Rs. in crore)

Year	Allocation	Released	Expenditure
2020-21	115.00	114.73	117.39
2021-22	103.50	75.00	60.93
2022-23	102.50	102.40	103.73
2023-24	120.00	120.00	101.92
2024-25	80.00	80.00	58.41
2025-26	82.00	82.00	81.22

(e): Creation of post-harvest infrastructure under MIDH has contributed to improved scientific storage, reduction in post-harvest losses, extension of shelf life and better market access for horticulture produce. The benefits vary depending upon the crop, scale of operation, utilization of the infrastructure and local market conditions.

Further, as per the studies carried out by CIPHET (2015) and NABCONS (2022) the reduction of post harvest management losses are as under:

Commodity	As per ICAR-CIPHET Study 2015 (in %)	As per NABCONS Study 2022 (in %)
Fruits	6.70 - 15.88	6.02 - 15.05
Vegetables	4.58 - 12.44	4.87 - 11.61

प्राकृतिक कृषि संबंधी मिशन

243. श्री बिद्युत बरन महतोः

श्री भर्तृहरि महताबः

डॉ. मन्ना लाल रावतः

श्री जशुभाई भिलुभाई राठवाः

डॉ. निशिकान्त दुबेः

श्री पी. पी. चौधरीः

श्री विश्वेश्वर हेगड़े कागेरीः

श्री दिनेशभाई मकवाणाः

श्रीमती कमलजीत सहरावतः

श्री मनोज तिवारीः

श्री अभिमन्यु सेठीः

डॉ. संजय जायसवालः

श्री रवीन्द्र शुक्ला उर्फ रवि किशनः

श्री विवेक ठाकुरः

श्रीमती कमलेश जांगड़ेः

श्रीमती रूपकुमारी चौधरीः

श्री चन्द्र प्रकाश जोशीः

श्री आलोक शर्माः

श्री गोडम नागेशः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) छत्तीसगढ़ और पाली लोक सभा निर्वाचन क्षेत्र सहित वर्ष 2026 के दौरान राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ) के कार्यान्वयन के संबंध में राज्य-वार ब्यौरा क्या है;

(ख) कर्नाटक और छत्तीसगढ़ सहित प्राकृतिक कृषि पद्धतियों के अंतर्गत शामिल किसानों, पुंजों और शामिल किए गए क्षेत्र का ब्यौरा क्या है;

(ग) क्या प्राकृतिक कृषि के उत्पादों के संबंध में प्रशिक्षण, प्रमाणन और विपणन संपर्क के लिए कोई संस्थागत तंत्र स्थापित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) राजस्थान और छत्तीसगढ़ सहित राज्य और जिला-वार प्राकृतिक कृषि को अपनाने की प्रक्रिया को सुगम बनाने के लिए प्रदान किए गए वित्तीय प्रोत्साहनों/सहायता का ब्यौरा क्या है तथा वर्ष 2026 के दौरान इसके क्या परिणाम प्राप्त हुए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): केंद्रीय मंत्रिमंडल ने 25 नवंबर 2024 को 'राष्ट्रीय प्राकृतिक खेती मिशन' को केंद्र-प्रायोजित स्कीम के रूप में मंज़ूरी दी जिसे राजस्थान, कर्नाटक और छत्तीसगढ़ सहित देशभर में कार्यान्वित किया जा रहा है। इस मिशन के तहत शामिल किसानों की संख्या और कवर किए गए क्षेत्र का राज्य/केंद्र-शासित प्रदेश के अनुसार ब्यौरा संलग्न **विवरण-I** में दिया गया है। राजस्थान के पाली लोकसभा निर्वाचन क्षेत्र में इस मिशन के कार्यान्वयन से संबंधित ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग): इस मिशन के तहत, स्कीम को क्लस्टर लेवल पर कार्यान्वित करने में सहायता के लिए 527 कृषि विज्ञान केंद्रों (केवीके), 76 एग्रीकल्चर यूनिवर्सिटीज़ (एयु) और 194 लोकल नेचुरल फार्मिंग इंस्टिट्यूट्स (एलएनएफआई) की पहचान की गई है। इन कृषि विज्ञान केंद्रों (केवीके)/स्टेट एग्रीकल्चर यूनिवर्सिटीज़ (एसएयू) के वैज्ञानिकों, स्कीम को लागू करने वाले राज्य/ज़िला/ब्लॉक लेवल के अधिकारियों और किसान मास्टर ट्रेनर्स (एफएमटी) को ट्रेनिंग देने के लिए नेचुरल फार्मिंग इंस्टिट्यूट्स (सीओएनएफ) के 18 सेंटर्स की पहचान की गई है। क्लस्टर लेवल पर, किसानों को नेचुरल फार्मिंग के तरीकों के बारे में गाइड करने के लिए कम्युनिटी रिसोर्स पर्सन्स (सीआरपी) को तैनात किया गया है। ऐसे सीआरपी और किसानों को केवीके, एसएयू और एलएनएफआई में वैज्ञानिकों और एफएमटी द्वारा ट्रेनिंग दी जाती है। किसानों को प्राकृतिक खेती से हुई उपज के लिए अच्छी कीमत दिलाने के उदेश्य से, प्राकृतिक खेती की उपज के सर्टिफ़िकेशन के लिए "पार्टिसिपेटरी गारंटी सिस्टम (पीजीएस)-इंडिया नेचुरल" के तौर पर नेचुरल फार्मिंग सर्टिफ़िकेशन सिस्टम (एनएफसीएस) शुरू किया गया है। अब तक

22.39 लाख से अधिक किसान इस सर्टिफ़िकेशन सिस्टम के तहत पंजीकृत हो चुके हैं और 14.20 लाख से अधिक किसानों को प्राकृतिक खेती के सर्टिफ़िकेट जारी किए जा चुके हैं। प्राकृतिक खेती से सर्टिफ़ाइड उत्पाद बाज़ार के साथ-साथ 'ओपन नेटवर्क फ़ॉर डिजिटल कॉमर्स' (ओएनडीसी) पर भी 'बिज़नेस-टू-कंज्यूमर' बिक्री के लिए उपलब्ध हैं।

(घ): यह मिशन किसानों को 2 वर्ष तक (प्रति किसान अधिकतम 1 एकड़ तक) प्रति एकड़, प्रति वर्ष ₹4000/- का 'आउटपुट-बेस्ड इंसेंटिव' देता है। यह प्रोत्साहन सहायता किसानों को प्राकृतिक खेती करने, अन्य किसानों को प्रशिक्षित करने, पशुधन की देखभाल करने और मिक्सिंग और स्टोरेज कंटेनर की खरीद या बायो-इनपुट रिसोर्स सेंटर्स (बीआरसी) से इनपुट खरीद सहित प्राकृतिक खेती के लिए आवश्यक इनपुट तैयार करने में मदद के लिए है। नीति आयोग की मूल्यांकन रिपोर्ट के अनुसार, प्राकृतिक खेती अपनाने वाले लगभग 91.2% किसानों ने फसल की उत्पादकता में वृद्धि और मिट्टी की दशा में काफी सुधार देखा है। 90.1% किसानों ने बताया कि प्राकृतिक खेती अपनाने से इनपुट लागत (उत्पादन लागत) कम हुई है। छत्तीसगढ़ और राजस्थान सहित सभी राज्यों/केंद्र शासित प्रदेशों में वर्ष 2025-26 तक इस स्कीम के तहत हुई वास्तविक और वित्तीय प्रगति का ब्यौरा क्रमशः संलग्न **विवरण-I और III** में दिया गया है।

<u>विवरण-I</u>

वर्ष 2025-26 तक राज्य/केंद्र शासित प्रदेश के अनुसार गठित क्लस्टर की संख्या, शामिल किए गए किसानों की संख्या और हेक्टेयर में क्षेत्र

क्र. सं.	राज्य/संघ राज्य क्षेत्र	गठित कलस्टर	नामांकित किसानों की संख्या	क्षेत्र हेक्टेयर में
1	अंडमान और निकोबार द्वीप समूह	2	250	100
2	आंध्र प्रदेश	5002	650163	425912.564

3	अरुणाचल प्रदेश	108	2982	705.316
4	असम	32	3721	2584.596
5	बिहार	450	50065	21155.308
6	छत्तीसगढ	467	57590	25605.416
7	दिल्ली	6	375	150
8	गोवा	13	1623	630.888
9	गुजरात	1033	117108	48740.94
10	हरियाणा	194	11288	9307.212
11	हिमाचल प्रदेश	531	62003	22002.316
12	जम्मू एवं कश्मीर	160	19791	6905.048
13	झारखंड	182	11562	4586.88
14	कर्नाटक	991	124332	54456.8
15	केरल	114	16700	6210.112
16	लद्दाख	4	621	175.616
17	मध्य प्रदेश	1805	167661	90902.256
18	महाराष्ट्र	1711	143707	40514.96
19	मणिपुर	88	9077	3564.632
20	मेघालय	84	7017	2273.396
21	मिजोरम	176	13503	8396.04
22	नागालैंड	107	7998	3473.12
23	ओडिशा	442	60422	24058.648
24	पुदुचेरी	6	772	256.252
25	पंजाब	68	5295	1831.28
26	राजस्थान	2380	212346	91165.58
27	तमिलनाडु	60	6072	2708.912
28	तेलंगाना	506	61205	35819.928
29	त्रिपुरा	111	13643	5188.988
30	उत्तर प्रदेश	1857	230733	83166.9
31	उत्तराखंड	203	23032	9566.548
	कुल	**18893**	**2092657**	**1032116.452**

विवरण – II

राजस्थान के पाली लोकसभा निर्वाचन क्षेत्र में 2025-26 तक गठित क्लस्टर की संख्या, शामिल किसानों की संख्या और हेक्टेयर में क्षेत्र

क्र. सं.	पाली लोकसभा निर्वाचन क्षेत्र, राजस्थान	गठित कलस्टर	नामांकित किसानों की संख्या	क्षेत्र हेक्टेयर में
		50	6250	2500

विवरण – III

वर्ष 2025-26 तक राज्यों/केंद्र शासित प्रदेशों के अनुसार फंड का खर्च

(रुपए लाख में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	व्यय
1	अंडमान और निकोबार द्वीप समूह	6.77
2	आंध्र प्रदेश	11909.98
3	अरुणाचल प्रदेश	831.43
4	असम	225.74
5	बिहार	1072.06
6	छत्तीसगढ	2024.29
7	दिल्ली	0.73
8	गोवा	5.36
9	गुजरात	2086.86
10	हरियाणा	58.99
11	हिमाचल प्रदेश	3425.67
12	जम्मू एवं कश्मीर	1112.44
13	झारखंड	215.89
14	कर्नाटक	3680.44
15	केरल	438.01

16	लद्दाख	26.57
17	मध्य प्रदेश	4461.76
18	महाराष्ट्र	7535.47
19	मणिपुर	325.56
20	मेघालय	232.90
21	मिजोरम	890.23
22	नागालैंड	918.50
23	ओडिशा	1125.74
24	पुदुचेरी	74.66
25	पंजाब	148.37
26	राजस्थान	4997.82
27	तमिलनाडु	381.94
28	तेलंगाना	492.71
29	त्रिपुरा	851.13
30	उत्तर प्रदेश	5650.91
31	उत्तराखंड	782.55
32	आईसीएआर एक्सटेंशन.	1028.56
33	आईसीएआर एनआरएम	1249.26
	कुल	**59814.43**

PHASE-WISE CONSTRUCTION OF RURAL ROADS UNDER PMGSY

244. SHRI LUMBARAM CHOUDHARY:

SHRI DAMODAR AGRAWAL:

SHRIMATI KAMLESH JANGDE:

SHRI YOGENDER CHANDOLIA:

SHRI VIJAY BAGHEL:

DR. MANNA LAL RAWAT:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI KOTA SRINIVASA POOJARY:

SHRI ASHISH DUBEY:

SHRI P. P. CHAUDHARY:

SHRI JAI PRAKASH:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BHOJRAJ NAG:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI DINESHBHAI MAKWANA:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI AMAR SHARADRAO KALE:

DR. HEMANG JOSHI:

SHRI PRADEEP KUMAR SINGH:

SHRI BIBHU PRASAD TARAI:

SHRI NALIN SOREN:

DR. SANJAY JAISWAL:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI NABA CHARAN MAJHI:

DR. RAJESH MISHRA:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI MALVIKA DEVI:

SHRI RAHUL SINGH LODHI:

DR. HEMANT VISHNU SAVARA:

SHRI SURESH KUMAR KASHYAP:

DR. NISHIKANT DUBEY:

SHRI VIJAY KUMAR DUBEY:

SHRI RODMAL NAGAR:

SHRI BHARTRUHARI MAHTAB:

SHRI KALI CHARAN SINGH:

SHRI KHAGEN MURMU:

SHRI GODAM NAGESH:

Will The Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total length in kilometres of rural roads constructed and the number of habitations connected under the Pradhan Mantri Gram Sadak Yojana (PMGSY-I, II, III and IV) till date during the Financial Year 2025-26, State, district and phase-wise including the States of Jharkhand, Gujarat and Rajasthan specially for Chatra, Pali and Dahod Lok Sabha Constituencies;

(b) the details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the last three years and the current year, year, State and district-wise including Chatra Lok Sabha Constituency;

(c) the details of the implementation plan for PMGSY during the Financial Year 2026–27 particularly for upgradation and maintenance of rural roads with special emphasis on roads in tribal areas, State-wise including Chatra and Dahod Lok Sabha Constituencies and Palghar district of Maharashtra;

(d) the targets fixed for construction and upgradation of rural roads under the Scheme, State-wise particularly in Chhattisgarh, Himachal Pradesh and Gujarat States including the current status of past targets along with the goals set for the future in Jabalpur, Shimla and Damoh Parliamentary Constituencies during the Financial Year 2026-27;

(e) whether the Government has adopted any mechanism for prioritising connectivity in Aspirational Districts, Western Ghats, Tribal and Remote areas, if so, the details thereof specially in tribal dominated districts of Dahod, Palghar, Kalahandi and Nuapada of Gujarat, Maharashtra, Chhattisgarh and Odisha; and

(f) the details of planned investment, including the contribution of the Centre and the States including Gujarat, for implementation of the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): The details of total length of roads constructed and number of habitations connected under all verticals of Pradhan Mantri Gram Sadak Yojana till 16.07.2026 since inception, including for the States of Jharkhand, Gujarat and

Rajasthan, and specifically for Chatra, Pali and Dahod Lok Sabha Constituencies, are given in the enclosed **Statement-I.**

Further, the phase-wise, state-wise and district-wise physical details of road length sanctioned, completed, under-construction, and habitations connected till date are available in the public domain via the Online Management, Monitoring and Accounting System (OMMAS) portal and may be seen at https://pmgsy.dord.gov.in/dbweb.

(b): The details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the last three years and the current year (as on 16.07.2026), year-wise and state-wise are given in the enclosed **Statement-II**.

Further, the details of roads sanctioned, completed, under construction and proposed under PMGSY along with funds utilized during the last three years and the current year, year-wise, State-wise and district-wise are available in the public domain via the Online Management, Monitoring and Accounting System (OMMAS) portal and may be seen at https://pmgsy.dord.gov.in/dbweb.

Further, year-wise details of roads sanctioned, completed, under construction and proposed under PMGSY, along with funds utilized during the last three years and the current year for Chatra Lok Sabha Constituency, are given in the enclosed **Statement-III**.

(c) and (d): For the Financial Year 2026-27, physical targets for the construction and upgradation of rural roads under PMGSY are finalized in consultation with the respective State Governments during the Annual Action Plan (AAP) meetings, based on the balance of sanctioned works and the availability of budgetary resources. District-wise targets are subsequently allocated by the States/UTs within the state-wise targets allocated by the Ministry of Rural Development. The FY 2026-27 physical targets for various PMGSY verticals, including Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) for connectivity to Particularly Vulnerable Tribal Groups (PVTGs) areas, are given in the enclosed **Statement-IV**.

PMGSY roads are constructed by the State Governments with a design life of at least 10 years. As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. All PMGSY road works are covered by an initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts

consisting of 5 year maintenance including renewal as per cycle, from time to time.

(e): The program guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY) incorporate dedicated relaxation parameters to ensure prioritized connectivity for special category areas, including Aspirational Districts, Tribal (Schedule-V) areas, Desert Areas, and Special Category areas. While eligibility criteria for other habitations for getting connectivity under the scheme is a population of 500 persons (as per 2001 census under PMGSY-I and as per Census 2011 under PMGSY-IV), for Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) and for North-Eastern and Himalayan States, unconnected habitations with a population of 250 and above are eligible for providing all-weather road connectivity under the scheme.

Furthermore, under the recently launched PMGSY-IV, these relaxed population criteria (250+) continue to apply to Aspirational Districts/Blocks, Tribal Schedule-V areas, and Desert Areas based on Census 2011 data, with a further relaxation down to a population of 100 or more in districts affected by Left Wing Extremism.

Further, the Government has also integrated the road connectivity components of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) and the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) through

convergence with PMGSY-IV. This convergence framework applies to all States and Union Territories. Under this framework priority is given to unconnected habitations identified under DA-JGUA that have a population of 500 or more with at least 50% Scheduled Tribe population, or those in Aspirational Districts with a population of 250 or more including at least 50 Scheduled Tribe members. Similarly, under PM-AJAY, priority is extended to unconnected habitations with a population of 500 or more and at least 40% Scheduled Caste population as per Census 2011.

In addition to the above, road connectivity component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) is also being implemented as a separate vertical under PMGSY to provide connectivity to the habitations of Particularly Vulnerable Tribal Groups(PVTG).

Under these systematic guidelines, eligible unconnected habitations falling within the tribal-dominated districts of Dahod (Gujarat), Palghar (Maharashtra), Kalahandi, and Nuapada (Odisha) are extended connectivity benefits under the relaxed norms. Project sanctions for these areas are processed based on the core network planning and Detailed Project Reports (DPRs) formulated and submitted by the respective State Governments in compliance with the programme frameworks.

(f): The PMGSY was launched as 100% Centrally Sponsored Scheme. However, subsequently, on the basis of the recommendations of the Sub-Group of Chief

Ministers on Rationalization of Centrally Sponsored Schemes the fund sharing pattern of PMGSY was changed in the ratio of 60:40 between the Centre and States for all States/UT including Gujarat except for 8 North Eastern and 3 Himalayan States/UTs (with legislature) for which it is 90:10 with effect from 2015-16. The Central share for the UTs without legislature is 100%.

STATEMENT-I

The State/UT-wise details of completed road length (in km) and habitations connected under all the verticals of PMGSY as on 16.07.2026, including for the States of Jharkhand, Gujarat and Rajasthan

State/ UT	Completed Road Length (in km)	Connected Habitations
Andaman & Nicobar	150	7
Andhra Pradesh	18,764	1,416
Arunachal Pradesh	14,909	622
Assam	32,212	13,721
Bihar	62,724	31,293
Chhattisgarh	44,828	10,691
Goa	155	1
Gujarat	15,458	3,047
Haryana	8,042	1
Himachal Pradesh	23,408	2,562
Jammu And Kashmir	19,875	2,132
Jharkhand	32,008	10,953
Karnataka	24,008	295
Keralam	4,836	401
Madhya Pradesh	90,955	17,493

Maharashtra	32,886	1,417
Manipur	10,914	622
Meghalaya	5,301	597
Mizoram	4,641	231
Nagaland	4,362	107
Odisha	71,763	16,991
Puducherry	87	-
Punjab	10,841	389
Rajasthan	76,177	15,970
Sikkim	4,923	350
Tamilnadu	26,349	1,985
Tripura	5,127	1,982
Uttar Pradesh	75,741	11,748
Uttarakhand	21,902	1,860
West Bengal	39,177	13,224
Telangana	13,146	704
Ladakh	1,352	64
Total	**7,97,020**	**1,62,876**

Details of completed road length (in km) and number of habitations connected under all verticals of PMGSY as on 16.07.2026, Lok Sabha Constituency-wise for Chatra, Pali and Dahod

Lok Sabha Constituency	Completed Length (in Km)	Connected Habitations
Chatra	3,164	625
Pali	2,703	229
Dahod	1,776	739

STATEMENT-II

Details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the financial year 2023-24

Name of State/UT	Road Length Sanctioned (in km)	Road Length Completed (in km)	Road Length Balance (in km)	Budget Allocation (Rs in Cr)	Central Share Released (Rs in Cr)	Expedniture (inculding State Share) (Rs in Cr)
Andaman And Nicobar	0	43	53	50.00	12.22	22.93
Andhra Pradesh	1158	369	1759	400.00	140.64	368.03
Arunachal Pradesh	1743	303	2549	590.00	339.90	320.09
Assam	0	610	447	590.00	391.29	571.22
Bihar	268	2252	3211	1030.00	963.37	1815.63
Chhattisgarh	1466	201	3304	610.00	401.77	388.09
Goa	0	0	0	0.00	0.00	0.00
Gujarat	2	619	279	370.00	298.41	330.33
Haryana	0	344	103	150.00	74.01	150.86
Himachal Pradesh	2683	315	3529	750.00	617.56	371.54
Jammu And Kashmir	535	956	1665	1450.00	1304.17	1256.96
Jharkhand	171	1431	3286	790.00	752.80	1323.90
Karnataka	0	457	284	290.00	72.25	404.03
Keralam	592	261	895	220.00	54.25	164.95
Ladakh	0	41	461	150.00	37.50	30.44
Madhya Pradesh	295	910	1382	640.00	599.42	1105.16
Maharashtra	1573	1569	3514	1130.00	1110.80	1507.37
Manipur	491	59	1322	660.00	161.29	296.83

Meghalaya	0	399	559	440.00	122.59	238.19
Mizoram	488	149	518	370.00	141.37	381.62
Nagaland	489	132	551	230.00	161.29	94.01
Odisha	148	2587	1920	1125.00	1262.55	1589.76
Puducherry	0	24	2	50.00	0.27	11.89
Punjab	1164	956	1539	440.00	265.10	522.95
Rajasthan	476	1669	1321	550.00	404.79	633.09
Sikkim	303	94	449	150.00	94.37	130.13
Tamil Nadu	2869	985	3001	370.00	411.36	777.78
Telangana	27	493	1632	540.00	296.96	479.41
Tripura	542	112	884	290.00	185.03	112.64
Uttar Pradesh	448	6799	3911	2365.00	2679.63	3791.65
Uttarakhand	1241	594	2273	740.00	551.05	800.68
West Bengal	0	362	544	380.00	99.28	309.11
Total	**19170**	**26095**	**47147**	**17910.00**	**14007.29**	**20301.27**

Note: Balance road length includes pending works from previous years.

Details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the financial year 2024-25

Name of State/UT	Road Length Sanctioned (in km)	Road Length Completed (in km)	Road Length Balance (in km)	Budget Allocation (Rs in Cr)	Central Share Released (Rs in Cr)	Expedniture (inculding State Share) (Rs in Cr)
Andaman And Nicobar	200	14	237	16.88	0.05	3.97
Andhra Pradesh	358	387	1717	800.00	507.32	370.60
Arunachal Pradesh	653	453	2738	700.00	609.00	726.10
Assam	564	277	717	350.00	79.24	264.55

Bihar	28	1646	1512	920.00	1195.44	2312.80
Chhattisgarh	986	457	3819	900.00	325.24	421.88
Goa	63	0	63	11.98	0.00	0.00
Gujarat	0	192	83	310.00	220.65	361.22
Haryana	0	94	4	100.00	27.38	34.60
Himachal Pradesh	0	730	2785	650.00	634.82	904.14
Jammu And Kashmir	0	775	852	1400.00	1028.25	1070.65
Jharkhand	0	1638	1634	1550.00	961.77	1374.96
Karnataka	64	170	166	220.00	100.58	142.81
Keralam	160	264	788	450.00	122.27	249.15
Ladakh	37	38	458	150.00	113.81	111.33
Madhya Pradesh	1543	559	2324	840.00	703.29	966.83
Maharashtra	795	2049	2221	1020.00	854.93	1524.10
Manipur	281	68	1535	400.00	2.81	88.18
Meghalaya	752	289	1023	400.00	219.62	373.80
Mizoram	0	91	426	350.00	87.50	45.78
Nagaland	56	2	605	350.00	2.25	30.50
Odisha	63	881	1068	1000.00	712.39	736.53
Puducherry	108	0	110	100.00	25.00	0.00
Punjab	31	379	1189	400.00	319.87	328.82
Rajasthan	58	1213	157	500.00	450.46	932.86
Sikkim	0	56	389	280.00	70.00	148.98
Tamil Nadu	59	986	2070	750.00	638.66	741.43
Telangana	67	153	1533	460.00	132.57	399.90
Tripura	203	71	1012	400.00	172.75	98.25
Uttar Pradesh	51	2808	1115	1920.00	1968.60	2703.84
Uttarakhand	0	966	1297	760.00	815.50	934.03
West Bengal	3251	405	3384	450.00	225.00	269.77
Total	**10433**	**18110**	**39031**	**18908.86**	**13327.03**	**18672.36**

Note: Balance road length includes pending works from previous years.

Details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the financial year 2025-26

Name of State/UT	Road Length Sanctioned (in km)	Road Length Completed (in km)	Road Length Balance (in km)	Budget Allocation (Rs in Cr)	Central Share Released (Rs in Cr)	Expedniture (inculding State Share) (Rs in Cr)
Andaman And Nicobar	0	15	222	20.00	0.00	12.14
Andhra Pradesh	253	484	1461	860.00	118.74	432.40
Arunachal Pradesh	0	738	1988	1000.00	490.98	775.52
Assam	1522	131	2111	800.00	229.91	211.38
Bihar	0	749	665	1040.00	386.88	1288.01
Chhattisgarh	2880	1812	4869	1520.00	557.23	357.12
Goa	0	0	63	0.00	0.00	0.00
Gujarat	0	36	26	100.00	126.82	281.14
Haryana	0	2	2	5.00	0.05	4.23
Himachal Pradesh	1538	1265	3032	1100.00	936.32	1356.64
Jammu And Kashmir	1781	326	2298	998.00	261.87	420.50
Jharkhand	1079	340	2369	950.00	150.54	631.64
Karnataka	0	42	98	75.00	36.13	48.94
Keralam	0	360	427	300.00	130.35	271.42
Ladakh	0	236	219	80.00	76.25	107.15
Madhya Pradesh	0	865	1428	720.00	460.88	763.23
Maharashtra	0	1053	1118	1360.00	529.73	1402.23
Manipur	35	19	1552	20.00	49.24	40.99
Meghalaya	0	295	699	600.00	351.04	388.09

Mizoram	0	153	273	300.00	86.12	121.00
Nagaland	0	32	573	400.00	78.84	121.43
Odisha	0	640	401	660.00	285.61	447.72
Puducherry	0	8	102	2.00	0.98	6.56
Punjab	0	510	671	346.77	137.07	369.79
Rajasthan	3219	102	3272	830.00	221.46	314.94
Sikkim	384	161	609	175.00	115.14	175.99
Tamil Nadu	11	1926	152	1000.00	508.74	1465.19
Telangana	0	305	1194	575.00	209.80	527.56
Tripura	65	98	978	360.00	142.40	186.73
Uttar Pradesh	0	580	514	1010.00	138.93	648.75
Uttarakhand	1228	820	1691	700.00	446.16	595.17
West Bengal	0	1543	1835	1000.00	534.31	1140.56
Total	**13997**	**15648**	**36910**	**18906.77**	**7798.51**	**14914.16**

Note: Balance road length includes pending works from previous years.

Details of roads sanctioned, completed, under construction and proposed under PMGSY along with the funds sanctioned, released and utilized during the financial year 2026-27 (as on 16.07.2026)

Name of State/UT	Road Length Sanctioned (in km)	Road Length Completed (in km)	Road Length Balance (in km)	Budget Allocation (Rs in Cr)	Central Share Released (Rs in Cr)	Expedniture (inculding State Share) (Rs in Cr)
Andaman And Nicobar	0	2	220	30.00	7.33	3.44
Andhra Pradesh	347	141	1664	480.00	46.87	78.12
Arunachal Pradesh	0	176	1804	1150.00	39.63	44.03
Assam	0	60	2042	1050.00	66.15	73.50
Bihar	0	104	555	760.00	101.20	168.67

Chhattisgarh	0	151	4694	1870.00	135.14	225.23
Goa	0	0	63	50.00	0.00	0.00
Gujarat	202	9	219	303.00	17.45	29.09
Haryana	0	0	2	38.55	0.04	0.06
Himachal Pradesh	0	356	2643	900.00	210.81	234.23
Jammu And Kashmir	1600	24	3874	980.00	167.85	186.50
Jharkhand	0	150	2219	820.00	33.50	55.83
Karnataka	0	9	89	50.00	1.87	3.11
Keralam	0	38	388	300.00	30.87	51.46
Ladakh	0	13	195	70.00	17.11	20.56
Madhya Pradesh	2502	226	3689	830.00	84.63	141.05
Maharashtra	96	247	959	690.00	73.34	122.24
Manipur	0	0	1552	1240.00	3.23	3.59
Meghalaya	0	101	595	780.00	99.26	110.29
Mizoram	0	0	273	450.00	87.78	97.53
Nagaland	538	7	1104	500.00	0.00	0.00
Odisha	1702	22	2077	156.93	33.40	55.66
Puducherry	0	17	86	20.00	8.29	13.81
Punjab	0	11	660	180.00	0.00	0.00
Rajasthan	0	317	2955	735.00	14.09	23.49
Sikkim	0	5	603	230.00	14.12	15.69
Tamil Nadu	0	39	112	105.00	31.02	51.70
Telangana	0	40	1154	675.00	19.78	32.97
Tripura	164	18	1124	382.00	21.93	24.37
Uttar Pradesh	0	72	437	615.00	16.42	27.37
Uttarakhand	0	30	1651	420.00	18.28	20.31
West Bengal	777	462	2145	1150.00	93.24	155.40
Total	**7928**	**2847**	**41848**	**18010.48**	**1494.62**	**2069.29**

Note: Balance road length includes pending works from previous years.

STATEMENT-III

Details of road sanctioned, completed, under construction and proposed under PMGSY along with the funds utilized during the last three years and the current year (as on 16.07.2026), year-wise for Chatra Lok Sabha Constituency

Financial Year	Road Length Sanctioned	Road Length Completed	Road Length Balance	Expenditure (₹ Cr.)
2023-24	11	168	346	139
2024-25	0	115	230	149
2025-26	102	42	289	74
2026-27	0	9	280	13
Total	113	334	-	375

Note: Balance road length includes pending works from previous years.

STATEMENT-IV

Details of Physical Target for Financial Year 2026-27 under various verticals of PMGSY, State/ UT wise

Sr. No.	State Name	Road Length (in km)
1	Andaman & Nicobar	96
2	Andhra Pradesh	976
3	Arunachal Pradesh	1966
4	Assam	1008
5	Bihar	647
6	Chhattisgarh	3786
7	Goa	62
8	Gujarat	126
9	Haryana	0
10	Himachal Pradesh	859

11	Jammu & Kashmir	1084
12	Jharkhand	1438
13	Karnataka	97
14	Keralam	434
15	Ladakh	209
16	Madhya Pradesh	1533
17	Maharashtra	951
18	Manipur	1238
19	Meghalaya	709
20	Mizoram	476
21	Nagaland	545
22	Odisha	226
23	Puducherry	0
24	Punjab	280
25	Rajasthan	2630
26	Sikkim	218
27	Tamil Nadu	151
28	Telangana	1193
29	Tripura	643
30	Uttar Pradesh	482
31	Uttarakhand	566
32	West Bengal	1845
Total		**26474**

FIRE ACCIDENT AT VISAKHAPATNAM STEEL PLANT

245. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **STEEL** be pleased to state:

(a) the details and the total number of workers died and injured during the recent fire accident at the Visakhapatnam Steel Plant (VSP);

(b) the details of the compensation paid to the family of those workers died and injured in the fire accident;

(c) whether the Union Government has any proposal to offer any permanent job to the eligible family member of those workers died in the accident; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): An accident occurred at Steel Melting Shop (SMS-2) of Steel Plant of Rashtriya Ispat Nigam Ltd. (RINL), Vishakhapatnam on 08th June, 2026, resulting in spillage of molten steel. In this accident, ten (10) workers comprising of five (5) Regular Employees and five (5) Contractual Workers lost their lives and four (4) Regular Workers sustained injuries.

An ex gratia payment of ₹25 lakh**,** in addition to the admissible terminal benefits, has been made to the family of each deceased regular and contractual employee. Compensation of ₹10 lakh has been paid to each of the injured employees. In addition, an ex gratia payment of ₹2 lakh from the Prime Minister's National Relief Fund (PMNRF) has also been sanctioned to the next of kin of each deceased employee, while ₹50,000 has been sanctioned to each injured employee. Further, one (1) eligible dependent family member of each deceased

regular as well as contractual employee has been offered compassionate appointment in RINL.

बागवानी उत्पादन

246. श्रीमती मंजू शर्माः

क्या **कृषि एवं किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सभी राज्यों में बागवानी उत्पादन की क्षमता का आकलन किया है;

(ख) यदि हां, तो राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है;

(ग) राजस्थान सहित सभी राज्यों/केंद्र-शासित प्रदेशों में बागवानी के अंतर्गत आने वाले क्षेत्र, उसकी उत्पादकता और क्षमता का विवरण;

(घ) पिछले तीन वर्षों के दौरान बागवानी के एकीकृत विकास के लिए मिशन के अंतर्गत कितनी निधि आवंटित, जारी और उपयोग की गई है तथा इसके साथ ही राजस्थान में इसका राज्य/संघ राज्यक्षेत्र और जिला-वार ब्यौरा क्या है; और

(ङ) सरकार द्वारा किसानों को उनके बागवानी उत्पादों के लिए लाभकारी मूल्य सुनिश्चित करने हेतु क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): नीति आयोग की 'फसल उत्पादन, कृषि इनपुट, मांग और आपूर्ति' (2024) पर वर्किंग ग्रुप की रिपोर्ट के अनुसार, उपज के अंतर को कम करके देश में फलों और सब्जियों सहित प्रमुख खाद्य पदार्थों के उत्पादन को बढ़ाने की काफी संभावना है।

(ग): वर्ष 2025-26 (द्वितीय अग्रिम अनुमान) के लिए राजस्थान सहित देश में बागवानी फसलों के क्षेत्र, उत्पादन और उत्पादकता/उपज का राज्य/केंद्र शासित प्रदेश-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(घ): पिछले तीन वर्षों के दौरान 'एकीकृत बागवानी विकास मिशन' (एमआईडीएच) के तहत राजस्थान और अन्य राज्यों/केंद्र शासित प्रदेशों सहित आवंटित, जारी और उपयोग की गई निधि का ब्यौरा संलग्न **विवरण-II** में दिया गया है। हालाँकि, राज्यों/केंद्र शासित प्रदेशों द्वारा अपनी आवश्यकता और क्षमता के अनुसार ज़िले-वार आवंटन किया जा रहा है। राजस्थान राज्य द्वारा रिपोर्ट किया गया ज़िले-वार व्यय का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(ङ): किसानों को उनकी बागवानी उपज के लिए लाभकारी मूल्य सुनिश्चित करने के लिए सरकार द्वारा उठाए गए कदम इस प्रकार हैं:

i. फसलोपरांत प्रबंधन और मार्केटिंग के लिए इन्फ्रास्ट्रक्चर जैसे कि स्टोरेज, थोक बाजार, ग्रामीण प्राथमिक बाजार, किसान मंडियां आदि विकसित करने के लिए सहायता दी जाती है।
ii. नेशनल एग्रीकल्चर मार्केट (ई-नाम) पोर्टल बागवानी उत्पादों सहित कृषि उत्पादों के लिए एक एकीकृत राष्ट्रीय बाजार तैयार करने का कार्य करता है ताकि पारदर्शी नीलामी प्रक्रियाओं के माध्यम से किसानों को बेहतर कीमतें प्राप्त हो सकें और उन्हें स्थानीय बाजारों से बाहर अपनी उपज बेचने और देश भर के खरीदारों तक पहुंचने में सक्षम बनाया जा सकें।
iii. एगमार्कनेट पोर्टल पर विनियमित बाजारों में कृषि उत्पादों की कीमतों और आवक के बारे में किसानों को बाजार की जानकारी दी जाती है, ताकि उन्हें बेहतर लाभकारी कीमतें मिल सकें।
iv. **मार्केट इंटरवेंशन स्कीम (एमआईएस):** सरकार किसानों को शीघ्र खराब होने वाली कृषि और बागवानी फसलों (जो न्यूनतम समर्थन मूल्य - एमएसपी के अंतर्गत शामिल नहीं हैं) को मजबूरी में कम दाम पर बेचने से बचाने के लिए पीएम-आशा स्कीम के तहत मार्केट इंटरवेंशन स्कीम

(एमआईएस) कार्यान्वित कर रही है। बागवानी फसलों की कीमतें फायदेमंद नहीं होने पर बागवानी किसानों की मदद के लिए इस स्कीम में ये तीन प्रावधान दिए गए हैं:

- **एमआईएस के तहत खरीद:** संबंधित राज्य/केंद्र शासित प्रदेश प्रशासन से अनुरोध प्राप्त होने पर, सरकार राज्य सरकार द्वारा निर्दिष्ट एजेंसियों को एक निश्चित समय के लिए या कीमतें एमआईपी से ऊपर स्थिर होने तक (जो भी पहले हो), निर्धारित 'मार्केट इंटरवेंशन प्राइस' (एमआईपी) पर पहले से निर्धारित मात्रा में खरीद करने की मंज़ूरी देती है। मार्केट इंटरवेंशन स्कीम (एमआईएस) के तहत, इसके कार्यान्वयन में होने वाले नुकसान का केंद्रीय शेयर (सामान्य राज्यों के लिए 50:50 और पूर्वोत्तर राज्यों के लिए 75:25 के आधार पर), यदि कोई हो, तो राज्य सरकारों से मिले विशेष प्रस्तावों के अनुसार राज्य की खरीद एजेंसियों को जारी किया जाता है।
- **एमआईएस-पीडीपीएस:** स्कीम का यह घटक बागवानी फसलों के लिए 'प्राइस डेफिशिएंसी पेमेंट' (कीमत में कमी की भरपाई) का प्रावधान करता है, जब बाजार की कीमतें 'मार्केट इंटरवेंशन प्राइस' (एमआईपी) से नीचे गिर जाती हैं; इसमें राज्य सरकार को कोई प्रत्यक्ष खरीद नहीं करनी पड़ती है।
- **टमाटर, प्याज और आलू (टीओपी) फसलों के लिए परिवहन और भंडारण सब्सिडी:** यह घटक केंद्रीय नोडल एजेंसियों और राज्य द्वारा निर्दिष्ट एजेंसियों को टीओपी फसलों की खरीद के लिए परिवहन और भंडारण सब्सिडी देने का प्रावधान करता है, जब कीमतें एमआईपी से कम हों और उन्हें ऐसी जगहों पर ले जाया जाए जहां कीमतें ज़्यादा हों।

विवरण-I

बागवानी फसलों का राज्य/केंद्र शासित प्रदेश-वार क्षेत्रफल, उत्पादन और उत्पादकता/उपज

(क्षेत्रफल: (ए) '000 हेक्टेयर में, उत्पादन: (पी) '000 मीट्रिक टन में, उत्पादकता या उपज (वाई) = उत्पादन/क्षेत्रफल, मीट्रिक टन/हेक्टेयर में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश	2025-26 (दूसरा अग्रिम)		
		ए	पी	वाई
1	अंडमान और निकोबार	31.95	188.56	5.90
2	आंध्र प्रदेश	1735.51	34054.64	19.62
3	अरुणाचल प्रदेश	30.08	186.20	6.19
4	असम	700.17	7395.37	10.56
5	बिहार	1310.13	21661.20	16.53
6	छत्तीसगढ	799.45	9877.93	12.36
7	दादर एवं नगर हवेली	2.03	25.09	12.36
8	दमन और दीव	0.03	2.28	67.06
9	दिल्ली	23.50	375.25	15.97
10	गोवा	108.50	247.54	2.28
11	गुजरात	2157.72	29016.83	13.45
12	हरियाणा	448.50	6920.32	15.43
13	हिमाचल प्रदेश	342.47	2582.59	7.54
14	जम्मू और कश्मीर	429.89	4035.46	9.39
15	झारखंड	440.01	5585.08	12.69
16	कर्नाटक	2614.00	16592.63	6.35
17	केरल	1551.89	10747.79	6.93
18	लद्दाख	1.60	8.51	5.31
19	लक्षद्वीप	1.95	44.99	23.07
20	मध्य प्रदेश	2666.58	39254.48	14.72
21	महाराष्ट्र	2535.38	34709.26	13.69
22	मणिपुर	47.32	557.55	11.78
23	मेघालय	195.08	1227.36	6.29

24	मिजोरम	114.97	573.52	4.99
25	नागालैंड	146.82	865.26	5.89
26	ओडिशा	1672.17	15081.79	9.02
27	पुदुचेरी	7.83	16.72	2.14
28	पंजाब	551.71	10515.73	19.06
29	राजस्थान	2368.74	5995.56	2.53
30	सिक्किम	85.28	300.26	3.52
31	तमिलनाडु	1608.18	23074.71	14.35
32	तेलंगाना	314.45	3540.36	11.26
33	त्रिपुरा	124.28	1660.71	13.36
34	उत्तर प्रदेश	2719.57	54475.69	20.03
35	उत्तराखंड	172.39	1127.81	6.54
36	पश्चिम बंगाल	2090.67	35251.24	16.86
अखिल भारत कुल		**30150.79**	**377776.27**	**12.53**

स्रोत: बागवानी सांख्यिकी इकाई, कृषि एवं किसान कल्याण विभाग

विवरण-II

पिछले तीन वर्षों के दौरान इंटीग्रेटेड हॉर्टिकल्चर डेवलपमेंट मिशन (एमआईडीएच) के तहत आवंटित, जारी और उपयोग किए गए फंड का राज्य/केंद्र शासित प्रदेश-वार (राजस्थान सहित) ब्यौरा।

(करोड़ रुपये में)

राज्य	2023-24			2024-25			2025-26		
कार्यान्वयन एजेंसी	आवंटन (भारत सरकार)	जारी की गई निधि (भारत सरकार)	व्यय (भारत सरकार)	आवंटन (भारत सरकार)	जारी की गई निधि (भारत सरकार)	व्यय (भारत सरकार)	आवंटन (भारत सरकार)	जारी की गई निधि (भारत सरकार)	व्यय (भारत सरकार)
आंध्र प्रदेश	63.90	24.00	12.00	65.00	51.13	23.79	150.00	100.25	90.50
अरुणाचल प्रदेश	37.30	37.30	18.88	30.00	30.00	35.00	35.00	34.00	32.86
असम	67.00	30.74	38.81	93.92	69.46	51.96	96.87	92.97	92.93
बिहार	15.00	14.06	16.85	40.00	40.00	28.58	52.00	33.80	32.03
छत्तीसगढ	60.00	46.56	56.37	100.00	100.00	75.00	65.00	37.54	36.42
गोवा	2.30	0.58	0.95	4.00	3.25	2.30	4.50	1.23	1.08
गुजरात	95.00	95.00	68.79	70.00	35.00	48.65	72.00	50.48	47.81
हरियाणा	76.80	38.40	42.89	55.00	27.50	31.00	85.00	35.54	29.25
हिमाचल प्रदेश	16.00	7.95	20.45	30.00	12.75	12.00	45.00	24.50	24.17
जम्मू और कश्मीर	67.00	50.25	50.07	90.99	90.99	37.00	85.00	85.00	65.64
झारखंड	10.00	1.86	10.58	30.00	12.88	12.32	32.00	11.99	11.94

कर्नाटक	91.93	74.95	76.75	117.00	117.00	82.80	85.00	80.00	76.39
केरल	30.38	13.19	17.96	40.00	22.25	10.00	42.00	26.00	19.44
मध्य प्रदेश	30.00	17.35	28.32	60.00	59.96	35.00	69.50	62.59	58.55
महाराष्ट्र	81.64	61.23	80.59	80.00	80.00	69.56	82.00	75.11	74.18
मणिपुर	15.80	7.90	14.35	30.00	22.50	15.00	35.00	31.50	31.50
मेघालय	24.50	18.38	16.23	25.00	15.62	15.00	30.00	16.13	13.86
मिजोरम	39.50	29.63	20.00	53.16	18.75	15.00	44.00	36.50	36.50
नागालैंड	36.00	31.74	31.74	48.85	48.85	40.00	35.00	19.68	19.68
ओडिशा	55.13	33.68	26.24	45.00	15.30	23.22	48.00	24.00	20.41
पंजाब	29.86	22.40	18.94	40.00	25.00	15.45	62.00	26.00	25.87
राजस्थान	28.44	18.72	20.51	60.00	55.63	38.59	65.00	52.50	50.15
सिक्किम	32.65	29.06	32.14	46.06	42.05	36.42	65.00	57.76	57.64
तमिलनाडु	120.00	120.00	101.92	80.00	80.00	58.41	82.00	82.00	81.22
तेलंगाना	9.44	4.36	2.47	29.00	29.00	10.12	70.00	47.00	31.44
त्रिपुरा	19.43	18.94	15.75	30.00	18.75	11.64	35.00	29.93	28.08
उत्तर प्रदेश	68.50	68.50	57.23	80.00	70.00	82.23	85.00	63.75	60.94
उत्तराखंड	35.50	35.50	31.62	30.00	18.75	29.97	45.00	30.34	22.73
पश्चिम बंगाल	12.00	11.00	17.14	40.00	15.40	19.03	42.00	22.85	22.85
अंडमान और निकोबार द्वीप समूह	3.00	0.75	0.41	3.00	0.75	0.92	4.00	1.25	1.19
चंडीगढ़	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

दादरा और नगर हवेली दमन और दीव	1.00	0.00	0.00	1.00	0.00	0.00	2.50	0.00	0.00
दिल्ली	0.40	0.00	0.00	0.50	0.00	0.00	2.00	0.00	0.00
लक्षद्वीप	0.40	0.00	0.00	0.40	0.00	0.00	1.50	0.38	0.38
पुदुचेरी	2.00	1.00	0.94	1.25	0.94	0.43	3.00	1.50	1.10
लद्दाख	19.00	9.50	12.88	25.00	17.13	17.06	26.00	19.50	19.47

नोट: बताए गए खर्च में पिछले वर्ष की बची हुई रकम और प्रोविज़नल (अस्थायी) खर्च शामिल हैं। दिल्ली, दादरा और नगर हवेली और दमन और दीव के केंद्र शासित प्रदेशों ने बची हुई रकम CFI को लौटा दी है। इसलिए, दिल्ली, दादरा और नगर हवेली और दमन और दीव के केंद्र शासित प्रदेशों के खर्च को 'शून्य' (NIL) माना जा सकता है। लक्षद्वीप केंद्र शासित प्रदेश ने अभी तक बची हुई रकम नहीं लौटाई है और उन्हें बची हुई रकम लौटाने का निर्देश दिया गया है। इसलिए, लक्षद्वीप केंद्र शासित प्रदेश के खर्च को भी 'शून्य' (NIL) माना जा सकता है।

स्रोत: बागवानी विभाग (एमआईडीएच), कृषि एवं किसान कल्याण विभाग

विवरण-III

राजस्थान में पिछले तीन वर्षों के दौरान एमआईडीएच के तहत हुए खर्च का ज़िलेवार ब्यौरा

क्र. सं.	जिला	वर्ष (लाख रुपये में)		
		2023-24*	2024-25*	2025-26
1	अजमेर	309.09	707.70	486.26
2	अलवर	387.90	441.78	156.27
3	बांसवाड़ा	28.40	53.88	75.87
4	बारां	110.21	106.10	91.74
5	बाड़मेर	128.40	124.12	50.36
6	भीलवाड़ा	51.28	333.59	324.01
7	बूंदी	50.63	46.62	90.57
8	चितौड़गढ़	17.42	169.80	278.03
9	डूंगरपुर	18.45	59.99	117.06
10	जयपुर	460.51	1573.11	1758.39
11	जैसलमेर	108.62	189.64	49.08
12	जालौर	29.10	69.10	73.31
13	झालावाड़	248.61	349.10	192.72
14	झुंझुनूं	67.52	134.60	342.19
15	जोधपुर	50.81	101.20	272.58
16	करौली	17.40	25.25	108.51
17	कोटा	14.52	69.15	270.13
18	नागौर	135.92	506.32	470.15
19	पाली	86.13	91.13	333.86
20	सवाई माधोपुर	575.39	287.77	393.47
21	सिरोही	13.48	84.25	173.75
22	श्रीगंगानगर	112.28	114.70	316.30
23	टोंक	143.19	362.59	413.26
24	उदयपुर	12.15	28.72	28.33
25	बालोतरा			50.66
26	ब्यावर			46.57
27	भरतपुर			68.81
28	बीकानेर			152.92
29	चुरू			9.49

30	दौसा			118.56
31	डीडवाना कुचामन			742.06
32	डीग			9.17
33	धौलपुर			2.13
34	हनुमानगढ़			30.99
35	खैरथल-तिजारा			81.26
36	कोटपूतली बहरोड़			39.60
37	फलौदी			15.87
38	प्रतापगढ़			18.35
39	राजसमंद			17.72
40	सलूंबर			11.00
41	सीकर			75.56
	कुल	**3177.41**	**6030.21**	**8356.91**

स्रोत: बागवानी आयुक्तालय, राजस्थान सरकार।

**वर्ष 2023-24 और 2024-25 में एमआईडीएच के तहत केवल 24 ज़िलों को शामिल किया गया था।*

EXPANSION AND INTEGRATION OF e-ENAM AND ALLIED PLATFORMS

247. SHRI KALI CHARAN SINGH:

SHRI RADHESHYAM RATHIYA:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI PRAVEEN PATEL:

SHRI ARUN GOVIL:

SHRI SHASHANK MANI:

DR. NISHIKANT DUBEY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of expansion and integration of Electronic-National Agriculture Market (e-NAM) and allied platforms during 2026;

(b) the number of mandis and States integrated under the platform;

(c) whether inter-State trade and price discovery mechanisms have improved under the platform and if so, the details thereof; and

(d) the details of measures taken to enhance farmers' access to remunerative markets and reduce dependence on intermediaries particularly for Meerut and adjoining areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government is implementing National Agriculture Market (e-NAM), a pan-India electronic trading platform, to facilitate transparent and competitive online trading of agricultural commodities. Integration of Mandis on e-NAM is done on the basis of proposals received from States/Union Territories (UTs). From January to June, 2026, 134 mandis of 5 States/UTs have been integrated with the e-NAM platform.

(b): As on 30th June, 2026, 1656 mandis from 23 States and 4 UTs have been integrated with e-NAM.

(c) and (d): The Government has taken several measures to enhance farmers' access to remunerative markets and reduce their dependence on intermediaries. Mandis integrated with the e-NAM platform provide farmers access to a larger pool of buyers, transparent online bidding, better price discovery and direct payment of sale proceeds into their bank accounts. The

platform also facilitates inter-State trade by enabling buyers across the country to participate in transparent online bidding, thereby promoting competitive price discovery and better price realization for farmers.

In Meerut and adjoining districts of Hapur, Ghaziabad, Bagpat, Muzaffarnagar, Bijnor and Amroha in Uttar Pradesh, 9 mandis have been integrated with e-NAM.

Till June, 2026, inter-State trade of 28,566 metric tonnes valued at approximately ₹83.95 crore, has been recorded on e-NAM.

In addition, the Department is promoting Farmer Producer Organizations (FPOs) under the Central Sector Scheme for Formation and Promotion of 10,000 FPOs to strengthen farmers' collective marketing, improve market linkages with value chain partners, organized retailers, institutional buyers and digital platforms, and enable aggregation of produce for better bargaining power and economy of scale.

In Meerut, Hapur, Ghaziabad, Bagpat, Muzaffarnagar, Bijnor and Amroha, 62 Farmer Producer Organizations (FPOs) have been registered with 43,226 member farmers.

PRICE SUPPORT SCHEME IN TAMIL NADU

248. SHRI C. N. ANNADURAI:

DR. RANI SRIKUMAR:

SHRI G. SELVAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented the Price Support Scheme (PSS) in Tamil Nadu for procurement of notified agricultural commodities at Minimum Support Price (MSP), if so, the details thereof;

(b) the details of commodities covered under the Scheme, quantity procured and funds allocated, released and utilised in Tamil Nadu during the last three years and the current year, district-wise;

(c) the number of farmers benefited under the Scheme in the State, commodity and year-wise;

(d) whether the Government has received complaints regarding delays in procurement, inadequate procurement centres and delayed payments to farmers in Tamil Nadu, if so, the corrective measures taken thereon; and

(e) the steps taken to strengthen procurement infrastructure, expand coverage and ensure remunerative prices to farmers in Tamil Nadu under the Price Support Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The Price Support Scheme (PSS) under PM-AASHA is implemented on the request of State Government for procurement of Prescribed Fair Average Quality (FAQ) of notified pulses (Arhar, Moong, Urad, Gram and Masur), oil seeds (Groundnut, Soybean, Sunflower, Sesamum, Nigerseed, Rapeseed/Mustard-seed and Safflower) and Copra (Ball copra & Milling

Copra) at Minimum Support Price (MSP) through designated Central Nodal Agencies(CNAs). During last three years, in Tamil Nadu, under PSS, Moong, Urad and Copra have been procured. MSP Payment is made directly to the farmers' bank accounts through the Direct Benefit Transfer (DBT) mechanism by CNAs. The losses, if any, incurred in the implementation of the Scheme are reimbursed to the CNAs in accordance with the Scheme guidelines. The details of commodities wise quantity procured, MSP value paid to farmers and the number of farmers benefitted in Tamil Nadu during the last three years and current year is given in the enclosed **Statement**. As per Government of Tamil Nadu, no complaints have been received regarding delays in procurement, inadequacy of procurement centres or delay in payment to farmers under PSS. As per the Scheme guidelines, necessary publicity is undertaken by the State Governments, CNAs and State agencies regarding the prescribed FAQs specifications, procurement schedule and procurement centres to facilitate participation of farmers in the procurement operations.

STATEMENT

Details of procurement of pulses & oilseeds at MSP under PSS in Tamil Nadu from 2023-24 to 2025-26 (as on 09.07.2026)

Year/Commodity	Quantity Procured (in MTs)	MSP Value (Rs in Crore)	Number of Farmers benefitted
2023-24	**80,927.18**	**874.44**	**48,881**
Copra	79,003.03	857.97	47,025
Moong	1,924.15	16.47	1,856

2024-25	**32,082.25**	**347.11**	**22,421**
Copra	28,189.65	314.60	19,509
Moong	2,886.80	25.06	2,393
Urad	1,005.80	7.44	519
2025-26	**939.70**	**8.24**	**1,082**
Moong	939.70	8.24	1,082
During the year 2026, a quantity of 87,226 MT (Milling 87,000 MT & Ball 226 MT) of copra has been sanctioned.			

मेरी समिति, मेरा पटल

249. श्री मितेश पटेल (बकाभाई):

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि**:**

(क) "मेरी समिति, मेरा पटल" पहल के उद्देश्य क्या हैं;

(ख) हाल ही में शुरू किया गया "मेरी समिति, मेरा पटल" डिजिटल पोर्टल उत्तर भारत में सहकारी समितियों के कामकाज और जनसंपर्क में किस प्रकार बदलाव लाएगा;

(ग) सरकार द्वारा इस पोर्टल का विस्तार देश भर की सभी सहकारी समितियों में करने के लिए क्या योजना तैयार की जा रही है;

(घ) क्या प्राथमिक कृषि ऋण समितियों (पीएसीएस) और स्वयं-सहायता समूहों (एसएचजी) में पहचान, पारदर्शिता और डिजिटल प्रदायन जैसे क्षेत्रों में कोई ठोस लाभ मिलने की उम्मीद है; और

(ङ) यदि हाँ, तो तत्संबंधी विवरण क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): “मेरी समिति मेरा पटल” एक पहल है जिसे राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी) के अधीन क्षेत्रीय सहकारी प्रबंध संस्थान (आरआईसीएम), चंडीगढ़ द्वारा स्वतंत्र रूप से परिकल्पित

और प्रारंभ किया गया है। "मेरी समिति – मेरा पटल" का उद्देश्य प्राथमिक कृषि क्रेडिट समितियों (पैक्स) की प्रशिक्षण आवश्यकताओं को पूरा करके, शासन में सुधार लाकर और उनकी दृश्यता को बढ़ाकर उन्हें सशक्त और आधुनिक बनाना है।

(ख) यह पहल सुविज्ञ निर्णयन में सहायता के लिए पैक्स की डिजिटल प्रोफाइलिंग और केंद्रीकृत, पारदर्शी, रियल टाइम डेटा प्रणाली के निर्माण की सुविधा प्रदान करती है। इसके कार्यान्वयन में क्षेत्रीय सहकारी प्रबंध संस्थान (आरआईसीएम), चंडीगढ़ के क्षेत्राधिकार को कवर किया गया है जिसमें क्षेत्रीय सहकारी प्रबंध संस्थान (आरआईसीएम), चंडीगढ़ द्वारा पंजाब, हरियाणा, हिमाचल प्रदेश, जम्मू और कश्मीर, दिल्ली, चंडीगढ़ तथा लेह-लद्दाख शामिल हैं।

(ग): वर्तमान में उक्त पोर्टल का पूरे देश में विस्तार करने का कोई प्रस्ताव नहीं है।

(घ) और (ङ): इस पहल के अंतर्गत पैक्स और बहुउद्देशीय सहकारी समितियों (एमपीसीएस) के लिए कार्यान्वित क्षेत्रों में निम्नलिखित ठोस लाभों की उम्मीद है:

- **पहचान और पारदर्शिता :** प्रत्येक पैक्स/एमपीसीएस की अपेक्षा होती है कि उसकी एक डिजिटल प्रोफ़ाइल हो जो उसके इतिहास, सदस्यता, प्रदान की गई सेवाओं, उपयोग की गई योजनाओं और शासन संरचना को प्रदर्शित करे।
- **सार्वजनिक दृश्यता:** इस पहल से सार्वजनिक क्षेत्र में पैक्स/एमपीसीएस की दृश्यता बढ़ने की उम्मीद है।
- **रियल टाइम डेटा पारदर्शिता:** इस पहल से रियल टाइम डेटा तक पहुंच को सक्षम करके पारदर्शिता को बढ़ावा देने की उम्मीद है।

PROMOTION OF CLIMATE-SMART AGRICULTURE

250. SHRI BALABHADRA MAJHI:

SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

(a) the major initiatives taken by the Government during the financial year 2026–27 to promote climate-resilient and climate-smart agriculture, including the current status of their implementation in the Nabarangpur Lok Sabha Constituency;

(b) whether any region-specific crop diversification strategies and climate-resilient seed varieties have been promoted, if so, the details thereof, including the benefits extended to farmers in the Nabarangpur Parliamentary Constituency; and

(c) the details of the financial and technical assistance provided to farmers for adopting Climate-resilient agricultural practices, including the number of beneficiary farmers and the assistance provided in the Nabarangpur Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Government through, Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) in the country including the State of Odisha. The programs include studies on the impact of climate change on agriculture, conducting district level risk and vulnerability assessment of agriculture to future climate change and integrated simulation modelling studies for estimating the future projections of climate change. Further, ICAR has released 2900 varieties

during last 10 years (2014-2024). Out of these 2661 varieties are tolerant to one or more biotic and/or abiotic stresses.

Government is implementing various programmes under the National Mission for Sustainable Agriculture (NMSA) to ensure long-term sustainability and food security. Per Drop More Crop scheme to increase water use efficiency at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development scheme is being implemented to promote Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme is implemented to assist states in promoting Integrated Nutrient Management through judicious use of fertilizers. Organic farming promoting through Paramparagat Krishi Vikas Yojana and natural farming through National Mission on Natural Farming scheme. “Mission for Aatmanirbharta in Pulses”, National Mission on Edible Oils – Oilseeds, and National Food Security & Nutrition Mission promotes crop diversification. Mission for Integrated Development of Horticulture, Agroforestry & National Bamboo Mission also promote climate resilience in agriculture. Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provides a comprehensive insurance cover against failure of the crops, thereby helping compensate farmers for losses caused by natural calamities and climate-related risks.

As reported by the Government of Odisha, during 2026–27, in the Nabarangpur Parliamentary Constituency, an area of 1,300 ha has been

covered under the Crop Diversification Programme–Mega Lift Irrigation Project (CDP-MLIP), under which crop diversification strategies are being promoted. Under the Per Drop More Crop (PDMC) scheme, an area of 791.36 ha has been covered, benefiting 556 farmers, with a financial achievement of ₹243.46 lakh. Under the Special Horticultural Crop-Specific Scheme, an area of 93 ha has been covered, with a financial achievement of ₹245.91 lakh. Further, under the Development of Potato, Vegetable and Spices scheme, a physical progress of 272.58 ha has been achieved, covering 2,386 beneficiaries.

Further, under the Odisha Integrated Irrigation Project for Climate Resilient Agriculture (OIIPCRA), climate-resilient horticultural interventions such as hybrid vegetable cultivation, strawberry cultivation, and Low-Cost/Small-Scale Mushroom Units are being implemented to strengthen farmers' livelihood resilience. Climate-resilient hybrid vegetable varieties are also being promoted under the project. In addition, training and capacity-building programmes on climate-resilient agricultural practices are being conducted at the Block and Gram Panchayat levels under the technical guidance of departmental officials.These interventions are aimed at promoting crop diversification, improving water-use efficiency, enhancing horticultural production, and strengthening the resilience of farmers' livelihoods through sustainable and climate-resilient agricultural practices.

NATIONAL CYBER CRIME DATA

251. SHRI ANURAG SHARMA:

SHRI ESWARASAMY K.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of cyber-crime cases registered during the last five years, State-wise and year-wise along with the online scams and cyber exploitation during the said period;

(b) the estimated financial losses suffered by citizens due to cyber fraud, the amount recovered or frozen, and the number of complaints resolved during the said period, State-wise and year-wise;

(c) the measures taken by the Government to strengthen cyber-crime investigation through capacity building, specialised cyber police stations, forensic laboratories, training of investigating agencies and coordination among Central and State Governments;

(d) whether the Government has reviewed the timeliness and availability of national cyber-crime data for effective policymaking and law enforcement; and

(e) if so, the details thereof, including the steps taken to improve real-time reporting and monitoring?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (e): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2024. As per the data published by the NCRB, State/UT wise & Crime Head-wise cases registered under cyber crimes

(involving communication devices as medium/target) during the period from 2020 to 2024 are given in the enclosed **Statement-I** and **Statement-II**.

The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children.

The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 30.06.2026, financial amount of more than Rs. 11,158 Crore has been saved in more than 32.80 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints. As per NCRP & CFCFRMS operated by I4C, from the year 2021 to 2025, the total number of financial frauds complaints on NCRP are more than 6589201, the total amount reported is more than ₹ 55050 Crores, the total amount marked as Lien is more than ₹ 8189 Crores and the number of FIRs registered is more than 195760.

Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the

State/UT Law Enforcement Agencies concerned as per the provisions of the law.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Accordingly, the States and Union Territories (UTs) are primarily responsible for the prevention, detection, investigation, and prosecution of cybercrime. The Central Government, through the Ministry of Home Affairs (MHA), supplements the efforts of States and UTs by providing policy guidance, technological support, capacity-building assistance, and financial resources to strengthen cybercrime management and enforcement capabilities.

The Central Government has taken the following steps to strengthen the cyber crime investigation and coordination among Central and State Governments:

i. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of more than 29,837 accused and more than 2,33,593 Cyber Investigation assistance request.

ii. ‘Sahyog’ Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.

iii. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by onboarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs.

iv. The Massive Open Online Courses (MOOC) platform, namely ‘CyTrain’ portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. Till 30.06.2026, more than 1,63,344 police officers/judicial officers from States/UTs are registered and more than 1,61,957 Certificates issued through the portal.

v. Cyber Commando programme was launched by the Hon'ble Home Minister on 10.09.2024 to establish a Special Wing of Cyber Commandos equipped with specialized training to counter cybersecurity threats in the country. The programme envisions the creation of a dedicated, skilled workforce capable of securing critical information infrastructure and supporting national cybersecurity efforts. So far, 281 cyber commandos successfully completed

their training at premier institutions including IITs, IIITs, Rashtriya Raksha University (RRU), National Forensic Sciences University (NFSU) Gandhinagar & New Delhi, etc.

vi. I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.

vii. The state of the art National-Digital Investigation Support Centre (previously known as National Cyber Forensic Laboratory (Investigation) {NCFL(I)}) has been established, as a part of the I4C, at New Delhi (on 18.02.2019) and at Assam (on 29.08.2025) to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. Till 30.06.2026, National-Digital Investigation Support Centre, New Delhi has provided its services to State/UT LEAs in more than 14,064 cases pertaining to cyber crimes.

viii. The Ministry of Home Affairs has released financial assistance to the tune of Rs. 132.93 crores under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers. Cyber forensic-cum-training laboratories have been commissioned in 33 States/UTs and more than 24,600 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc.

ix. At present, 07 Central Forensic Science Laboratories and 28 State Forensic Science Laboratories are operational across the country' to assist in investigation of cybercrime cases. Assistance has been provided to 20 States / UTs for Strengthening of Cyber Forensic Capacities in State FSLs under the Nirbhaya funded scheme for Strengthening of DNA Analysis and Cyber Forensic Capacities in State FSLs.

x. To further strengthen operational efficiency and ensure uniformity in handling cybercrime complaints, the Ministry has issued a comprehensive Standard Operating Procedure (SOP) for NCRP-CFCFRMS.

The SOP lays down a standardized framework for complaint processing, bank coordination, grievance redressal, removal of lien markings, and restoration of defrauded funds to rightful claimants based on complaints received through the NCRP. Money Restoration Module for expeditious restoration of defrauded money to the victims and Grievance Redressal Module for timely attending to the grievances relating to freezing of the bank accounts and lien marking of the amount, have been made functional from April, 2026.

STATEMENT- I

State/UT-wise Cases Registered under Cyber Crimes during 2020-2024

SL	State/UT	2020	2021	2022	2023	2024
1	Andhra Pradesh	1899	1875	2341	2341	2528
2	Arunachal Pradesh	30	47	14	24	78
3	Assam	3530	4846	1733	909	408
4	Bihar	1512	1413	1621	4450	6380
5	Chhattisgarh	297	352	439	473	660

6	Goa	40	36	90	86	77
7	Gujarat	1283	1536	1417	1995	1592
8	Haryana	656	622	681	751	1815
9	Himachal Pradesh	98	70	77	127	148
10	Jharkhand	1204	953	967	1079	1423
11	Karnataka	10741	8136	12556	21889	21993
12	Kerala	426	626	773	3295	2962
13	Madhya Pradesh	699	589	826	685	1081
14	Maharashtra	5496	5562	8249	8103	9922
15	Manipur	79	67	18	3	5
16	Meghalaya	142	107	75	64	97
17	Mizoram	13	30	1	31	50
18	Nagaland	8	8	4	2	14
19	Odisha	1931	2037	1983	2348	2501
20	Punjab	378	551	697	511	888
21	Rajasthan	1354	1504	1833	2435	1527
22	Sikkim	0	0	26	12	15
23	Tamil Nadu	782	1076	2082	4121	5793
24	Telangana	5024	10303	15297	18236	27230
25	Tripura	34	24	30	36	33
26	Uttar Pradesh	11097	8829	10117	10794	11073
27	Uttarakhand	243	718	559	494	543
28	West Bengal	712	513	401	309	282
	TOTAL STATE(S)	**49708**	**52430**	**64907**	**85603**	**101118**
29	A&N Islands	5	8	28	47	28
30	Chandigarh	17	15	27	23	116
31	D&N Haveli and Daman & Diu	3	5	5	6	5
32	Delhi	168	356	685	407	404
33	Jammu & Kashmir	120	154	173	185	114
34	Ladakh	1	5	3	1	1
35	Lakshadweep	3	1	1	1	0
36	Puducherry	10	0	64	147	142
	TOTAL UT(S)	**327**	**544**	**986**	**817**	**810**
	TOTAL (ALL INDIA)	**50035**	**52974**	**65893**	**86420**	**101928**

STATEMENT-II

Crime Heads-wise Cases Registered) under Cyber Crimes during 2020-2024

SL	Crime Head	2020	2021	2022	2023	2024
1	Tampering computer source documents	338	55	65	71	162
2	Computer Related Offences	21926	19915	23894	35329	36920
3	Cyber Terrorism	26	15	12	11	18
4	Publication/transmission of obscene / sexually explicit act in electronic form	6308	6598	6896	7893	6990
5	Interception or Monitoring or decryption of Information	7	2	1	1	4
6	Un-authorized access/attempt to access to protected computer system	2	3	1	1	2
7	Breach of Confidentiality & Privacy	-	-	-	-	37
8	Publication of Electronic Signatures for fraudulent purposes	-	-	-	-	5
9	Abetment to Commit Offences	1	7	4	0	2
10	Attempt to Commit Offences	18	5	18	11	14
11	Other Sections of IT Act	1017	827	1017	920	718
A	**Total Offences under I.T. Act**	**29643**	**27427**	**31908**	**44237**	**44872**
12	Abetment of Suicide (Online)	10	10	24	30	12
13	Cyber Stalking/Bullying of Women/Children	872	1176	1471	1305	1240
14	Sexual Intercourse by Deceitful Means	-	-	-	-	99
15	Organized Cyber Crimes	-	-	-	-	60
16	Publishing false or misleading information jeopardizing the Sovereignty Unity and integrity or security of India	-	-	-	-	2
17	Data theft	98	170	97	113	88
18	Fraud	10395	14007	17470	19466	29758
19	Cheating	4480	6343	10509	16943	19296

20	Forgery	582	198	224	444	702
21	Defamation/Morphing	51	31	61	36	28
22	Fake Profile	149	123	157	225	266
23	Counterfeiting	9	2	2	0	3
24	Cyber Blackmailing/Threatening	303	689	696	689	601
25	Fake News on Social Media	578	179	230	209	483
26	Other Offences	2674	2456	2857	2389	4109
B	**Total Offences under IPC/BNS**	**20201**	**25384**	**33798**	**41849**	**56747**
27	Gambling Act (Online Gambling)	63	27	37	87	37
28	Lotteries Act (Online Lotteries)	26	4	6	0	0
29	Copy Right Act	49	32	27	23	30
30	Trade Marks Act	5	1	14	1	6
31	Other SLL Crimes	48	99	103	223	236
C	**Total Offences under SLL**	**191**	**163**	**187**	**334**	**309**
	Total Cyber Crimes (A+B+C)	**50035**	**52974**	**65893**	**86420**	**101928**

Source: 'Crime in India' published by NCRB.

OPERATIONALIZATION OF THE ELDERLINE

252. SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ATUL GARG:

SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

DR. LATA WANKHEDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Ministry has successfully operationalized the Elderline (14567) across all 36 States and UTs to provide 24/7 grievance redressal and emotional support, if so, the details thereof;

(b) whether it is a fact that over 5,000 Senior Citizen Homes are being supported with enhanced dietary and medical grants in the 2026-27 Budget, if so, the details thereof;

(c) whether the "SAGE" (Seniorcare Ageing Growth Engine) portal has successfully identified and funded 50 new startups specializing in silver economy products, if so, the details thereof;

(d) whether the Ministry has completed the distribution of assistive devices like hearing aids and wheelchairs to over 2 lakh BPL senior citizens under the Rashtriya Vayoshri Yojana, if so, the details thereof; and

(e) whether the Government proposes to introduce a "National Silver Policy" to encourage active ageing and intergenerational bonding in urban clusters, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Ministry of Social Justice and Empowerment is successfully implementing the Elderline – National Helpline for Senior Citizens (toll-free number 14567) under the Atal Vayo Abhyuday Yojana (AVYAY) to provide information, guidance, emotional support, intervention, rescue and grievance redressal services to senior citizens. At present, the Elderline is operational in 32 States and Union Territories except Andhra Pradesh, Lakshadweep,

Meghalaya and West Bengal. The Helpline is functional from 8:00 AM to 8:00 PM on all days except National Holidays.

(b): The Ministry of Social Justice and Empowerment under the scheme component of Integrated Programme for Senior Citizens(IPSrC), supports 734 Senior Citizen Homes across the country through grants-in-aid for running and maintenance of these Homes.

(c): Under the Seniorcare Ageing Growth Engine(SAGE) initiative, startups are identified through the SAGE portal based on the eligibility criteria and evaluation process prescribed under the scheme. A total of 131 applications have been received through the SAGE portal since its launch in August 2022. These applications were initially screened for completeness of information, registration status as private limited companies, and other eligibility criteria. Thereafter, the Ministry-level Screening Committee recommended 31 applications for detailed due diligence by IFCI Venture Capital Funds Ltd. Out of these 31 applications, 10 start-ups have been selected and grants to the tune of 9.5 crores have been released to these start-ups.

(d): The Rashtriya Vayoshri Yojana (RVY) provides physical aids and assisted-living devices, free of cost, to eligible senior citizens belonging to the Below Poverty Line (BPL) category or those having Rs. 15000/- as monthly income and suffering from age related disabilities. Since the inception of the Scheme, 49,81,380 assistive devices have been distributed to 9,23,071 eligible senior citizens across the country.

(e): At present, there is no proposal under consideration to introduce a separate National Silver Policy.

FINANCIAL ASSISTANCE TO FARMER PRODUCER ORGNIZATIONS IN PUNJAB

253. DR. AMAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the number of Farmer Producer Organisations (FPOs) formed and supported in Punjab under the Central Sector Scheme for Formation and Promotion of 10,000 FPOs, district-wise;

(b) the financial assistance, equity grants, credit guarantees and other support provided to FPOs in Punjab during the last three years, year-wise;

(c) whether the Government has assessed the functioning and financial viability of FPOs in Punjab and, if so, the details and outcome thereof;

(d) the challenges reported by FPOs in accessing institutional credit, markets and value addition infrastructure, and the action taken thereon; and

(e) the steps taken to strengthen FPOs in Punjab to improve farmers' income, market access and participation of small and marginal farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): As on date, 151 Farmer Producer Organisations (FPOs) have been formed in State of Punjab under the Central Sector Scheme for Formation and

Promotion of 10,000 Farmer Producer Organisations (FPOs). District-wise details of FPOs formed under the Scheme are at Statement.

(b): Year-wise details of financial assistance released to FPOs in Punjab during the last three years, including Equity Grant and Credit Guarantee are given in the enclosed **Statement**.

In addition, FPOs are provided continuous handholding support through Cluster Based Business Organizations (CBBOs) and Implementing Agencies (IAs) for business planning, market linkages, capacity building and facilitation in availing benefits under various Government schemes.

(c): An evaluation of the Scheme has been carried out by the Department in 2025-26 for all States including Punjab. The mid-term evaluation indicates that the Central Sector Scheme for Formation and Promotion of 10,000 Farmer Producer Organizations has created a substantial institutional base for farmer collectivisation. The assessment of 400 FPOs shows strong progress on formal institutional and compliance-related indicators. Around 93.5% of assessed FPOs covered four or more Gram Panchayats; 92% achieved full license /registration compliance; 89% completed LMS modules with the CEO and accountant trained; and a large majority submitted audited financial statements. These findings indicate that the scheme has made visible progress in creating formal FPO structures, expanding member outreach and strengthening basic institutional readiness.

(d) and (e): FPOs formed under the Scheme including the FPOs in State of Punjab, are provided both financial and other support through various

interventions by the Government, to strengthen them, improve farmers' income, enhance market access, facilitate access to institutional credit and promote value addition. These include:

i. Management Cost up to ₹18 lakh per FPO over a period of three years to meet managerial and operational expenses.

ii. Matching Equity Grant of up to ₹15 lakh per FPO, to strengthen the equity base of FPOs.

iii. Credit Guarantee Facility for project loans of up to ₹2 crore per FPO to improve access to institutional credit.

iv. Continuous handholding support for five years through Cluster Based Business Organizations (CBBOs) for business planning, governance, market linkages and capacity building.

v. Capacity-building, training and skill development programmes for Chief Executive Officers (CEOs), Board of Directors (BoDs) and members of FPOs.

vi. Facilitation in obtaining input licences and dealerships. In Punjab, 86 FPOs have seed licences, 80 FPOs fertilizer licences and 69 FPOs having pesticide licenses, enabling them to supply agricultural inputs to their member farmers and augment their revenue.

vii. Facilitation of market linkages through digital platforms. 22 FPOs from the State of Punjab have been onboarded on National Agriculture Market (e-NAM) and recorded trade worth Rs.2.83 Crore. In addition, 118 FPOs are onboarded on Open Network for Digital Commerce

(ONDC). Further, 63 weekly webinars have been conducted to support market access and buyer-seller linkages.

viii. Seventy-four (74) FPOs have established processing infrastructure in the State of Punjab, thereby promoting value addition, reducing post-harvest losses and enhancing market competitiveness.

STATEMENT

Punjab: District-wise details of FPOs formed under the 10,000 FPOs Scheme

Sr. No.	District	No. of FPO
1	Amritsar	8
2	Barnala	3
3	Bathinda	10
4	Faridkot	3
5	Fatehgarh Sahib	5
6	Fazilka	4
7	Ferozepur	5
8	Gurdaspur	8
9	Hoshiarpur	12
10	Jalandhar	11
11	Kapurthala	5
12	Ludhiana	12
13	Malerkotla	3
14	Mansa	5
15	Moga	6
16	Muktsar	4
17	Nawanshahr (Shahid Bhagat Singh Nagar)	5
18	Pathankot	5
19	Patiala	11
20	Rupnagar (Ropar)	7
21	Sahibzada Ajit Singh Nagar (Mohali)	4
22	Sangrur	8

23	Tarn Taran	7
Total		**151**

Financial assistance and other support proivded to FPOs in Punjab under 10,000 FPOs scheme

Sl. No.	Financial Year	FPO Management Cost (₹ in lakh)	Equity Grant (₹ in lakh)	Credit guarantee	
				No. of FPOs	Sanctioned Loan (₹ in Crore)
1	2023–24	414.39	63.77	3	0.15
2	2024–25	210.03	128.35	5	0.70
3	2025–26	213.63	329.84	7	1.09
Total		**838.05**	**521.96**	**15**	**1.94**

वीबी-जी राम जी योजना में परिवर्तन करना

254. श्री राजकुमार रोत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीएलएडीएस) निधि को वीबी-जी राम-जी में रूपांतरण के लिए स्वीकृत कार्यों का ब्यौरा और ऐसे रूपांतरण को नियंत्रित करने वाले नियमों/दिशानिर्देशों तथा अनुमेय कार्यों की सूची क्या है;

(ख) पिछले पांच वर्षों के दौरान मनरेगा/वीबी-जी राम-जी के तहत स्वीकृत बजट का ब्यौरा क्या है;

(ग) आवंटित और उपयोग किए गए बजट का राजस्थान सहित राज्य-वार और जिला-वार ब्यौरा क्या है;

(घ) क्या सरकार का विचार वीबी-जी राम-जी योजना के तहत संलग्न ठेकेदारों और श्रमिकों को सामग्री घटक के बजाय श्रम घटक से भुगतान करने का है;

(ङ) यदि हां, तो इसे कब तक लागू किए जाने की संभावना है; और

(च) बांसवाड़ा लोक सभा निर्वाचन क्षेत्र में सामग्री घटक और श्रम घटक के तहत लंबित भुगतानों का ब्यौरा क्या है और ऐसे लंबित भुगतानों का संदाय कब तक किए जाने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): विकसित भारत - रोजगार और आजीविका मिशन (ग्रामीण) (वीबी-जी राम जी) अधिनियम, 2025, 1 जुलाई, 2026 से लागू हो गया है और सभी राज्यों/संघ राज्य क्षेत्रों ने अधिनियम के प्रावधानों के अनुपालन में योजना का कार्यान्वयन शुरू कर दिया है।

इस अधिनियम की अनुसूची I के पैराग्राफ 5 के अनुसार, अभिसरण और संतृप्ति-आधारित योजना के उद्देश्य से केंद्र सरकार द्वारा अधिसूचित सभी केंद्रीय, राज्य और स्थानीय योजनाओं को विकसित ग्राम पंचायत योजनाओं (वीजीपीपी) में मुख्य एकीकृत योजना प्रक्रिया के तहत लाया जाना है। इस अधिनियम में यह भी परिकल्पना की गई है कि वीजीपीपी में पहचाने गए कार्यों को ऐसी अधिसूचित योजनाओं के साथ अभिसरण के माध्यम से कार्यान्वित किया जा सकता है।

इन प्रावधानों के अनुपालन में, ग्रामीण विकास मंत्रालय ने अभिसरण ढांचे को संचालित करने के लिए सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय सहित भारत सरकार के संबंधित मंत्रालयों और विभागों के साथ परामर्श शुरू किया है। अभिसरण के लिए पात्र योजनाओं की पहचान, परिचालन पद्धतियां और कार्यान्वयन दिशानिर्देशों सहित अवसंरचना को वर्तमान में अंतिम रूप दिया जा रहा है।

(ख): पिछले पांच वित्तीय वर्षों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत बजट अनुमान चरण, संशोधित अनुमान चरण, अंतिम आवंटन स्तर पर निधियों के आवंटन का विवरण निम्नानुसार है:

(रुपए करोड़ में)

वित्तीय वर्ष	बजट अनुमान	संशोधित अनुमान	अंतिम आवंटन
2021-22	73000.00	98000.00	99118.00
2022-23	73000.00	89400.00	90956.00
2023-24	60000.00	86000.00	89363.00

2024-25	86000.00	86000.00	86000.00
2025-26	86000.00	88000.00	88000.00

(ग): महात्मा गांधी नरेगा योजना एक मांग-आधारित मजदूरी रोजगार कार्यक्रम है, जिसके तहत रोजगार की मांग, कार्यान्वयन की गति और निधियों की उपलब्धता के आधार पर ग्रामीण विकास मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती है। इस योजना के तहत कोई राज्य-वार या जिला-वार बजट आवंटन नहीं किया गया था।

तदनुसार, मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती है, और जिलों को सीधे कोई निधियां जारी नहीं की गई थी। पिछले पांच वित्तीय वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों(राजस्थान सहित) को जारी की गई निधियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) और (ङ): विकसित भारत - रोजगार की गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जी राम जी) अधिनियम, 2025 के तहत, इस योजना में लगे श्रमिकों को मजदूरी का भुगतान अधिनियम के प्रावधानों द्वारा शासित है।

अधिनियम की धारा 22 के अनुसार, इस योजना के तहत नियोजित अकुशल, अर्ध-कुशल और कुशल श्रमिकों को देय मजदूरी का भुगतान अधिनियम के प्रावधानों के अनुसार, मजदूरी घटक से प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से सीधे श्रमिकों के बैंक खातों में भूगतान किया जाता है।

इसके अलावा, अधिनियम की अनुसूची I का पैरा 21 स्पष्ट रूप से प्रावधान करता है कि अधिनियम के तहत वित्तपोषित किसी भी कार्य या घटक के निष्पादन के लिए किसी ठेकेदार को नियुक्त नहीं किया जाएगा। ऐसे सभी कार्यों को अधिनियम के तहत निर्धारित प्रक्रियाओं के अनुसार नामित कार्यान्वयन एजेंसियों द्वारा सीधे निष्पादित किया जाना आवश्यक है।

(च): प्रत्येक वित्तीय वर्ष की शुरुआत में, पिछले वित्तीय वर्ष की स्वीकार्य लंबित मजदूरी देयता, यदि कोई हो, तो भारत सरकार द्वारा विधिवत निपटाया जाता हैं। तदनुसार, वित्त वर्ष 2025-26

तक बांसवाड़ा लोकसभा निर्वाचन क्षेत्र सहित, राजस्थान राज्य की सभी देय और स्वीकार्य लंबित मजदूरी देयताओं का निपटान कर दिया गया है।

सामग्री घटक के संबंध में, राज्यों/संघ राज्य क्षेत्रों को निर्धारित दस्तावेजों के साथ निधि जारी करने के प्रस्ताव भारत सरकार को प्रस्तुत करने की आवश्यकता होती है। कार्यों की मांग, शेष राशि, निधियों के उपयोग की गति, लंबित देनदारियों, समग्र निष्पादन और निर्धारित शर्तों की पूर्ति को ध्यान में रखते हुए समय-समय पर राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती हैं। भारत सरकार द्वारा जारी की गई निधियों से संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा कार्यान्वयन एजेंसियों और विक्रेताओं को सामग्री का भुगतान किया जाता है।

पिछले पांच वित्तीय वर्षों के दौरान राजस्थान के बांसवाड़ा जिले में इस योजना के तहत किए गए व्यय का विवरण निम्नानुसार है:

वित्तीय वर्ष	2025-26	2024-25	2023-24	2022-23	2021-22
सामग्री और कुशल मजदूरी (रु. लाख में)	10,795.88	12,335.33	9,373.98	18,749.82	13,435.98

नरेगा सॉफ्ट के अनुसार

<u>विवरण</u>

पिछले पांच वित्तीय वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों (राजस्थान सहित) को जारी की गई राज्यवार निधियां।

क्र.सं.	राज्य /संघ राज्य क्षेत्र	जारी की गई निधियां (रुपए करोड़ में)				
		2025-26	2024-25	2023-24	2022-23	2021-22
1	आंध्र प्रदेश	7607.09	7707.21	7353.67	8008.81	7195.81
2	अरुणाचल प्रदेश	665.58	560.70	427.35	578.32	453.74
3	असम	1974.24	1929.70	2221.38	2056.49	2223.32
4	बिहार	8169.50	6715.83	6200.03	6402.23	5407.37
5	छत्तीसगढ़	2971.66	3354.85	2895.12	3420.39	3894.34
6	गोवा	2.98	3.70	0.88	5.05	0.04
7	गुजरात	999.56	1540.54	1802.26	1694.60	1615.24
8	हरियाणा	487.57	590.19	477.87	373.99	723.73
9	हिमाचल प्रदेश	1057.55	1203.28	1000.96	1164.85	976.34

10	जम्मू और कश्मीर	1720.27	1151.20	921.60	1051.00	950.14
11	झारखंड	3203.45	2705.64	2922.27	2719.03	3067.88
12	कर्नाटक	3592.65	5709.90	5431.67	6218.59	6034.89
13	केरल	3745.44	3136.44	3532.57	3830.97	3554.85
14	मध्य प्रदेश	5390.23	6252.03	5891.65	5707.47	8479.09
15	महाराष्ट्र	7519.55	4420.32	3041.48	2545.89	2056.46
16	मणिपुर	1146.56	581.99	0.95	1086.63	563.11
17	मेघालय	1249.23	1155.09	913.86	1118.77	1123.32
18	मिज़ोरम	661.83	611.65	507.96	540.40	550.51
19	नागालैंड	416.19	287.85	641.50	839.76	570.56
20	ओडिशा	4005.15	3763.80	4906.78	4707.52	5687.28
21	पंजाब	1060.69	1331.61	1169.84	1182.14	1259.20
22	राजस्थान	7221.92	7581.87	8683.98	9648.65	9867.75
23	सिक्किम	112.57	97.57	112.19	92.71	112.79
24	तमिलनाडु	8151.68	7585.49	12616.53	9745.72	9648.36
25	तेलंगाना	2856.99	3825.31	3520.87	2992.21	4116.10
26	त्रिपुरा	837.17	1041.70	1043.59	925.34	990.14
27	उत्तर प्रदेश	9437.47	9721.48	9844.25	10650.64	8525.15
28	उत्तराखंड	498.02	626.43	553.81	792.66	642.60
29	पश्चिम बंगाल *	0.00	0.00	0.00	1.33	7507.80
30	अंडमान और निकोबार	3.52	4.44	0.00	9.60	7.68
31	दादरा और नगर हवेली दमन और दीव	9.75	9.02	2.21	0.00	0.00
32	लक्षद्वीप	0.00	0.32	0.00	24.95	0.30
33	पुदुचेरी	40.03	40.56	58.77	69.00	13.07
34	लद्दाख	80.37	85.98	62.64	1.62	59.04
कुल		86896.47	85333.70	88760.50	90207.30	97878.01

*राज्य द्वारा केंद्र सरकार के निर्देशों का निरंतर अनुपालन न करने के कारण महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 27 के प्रावधानों को लागू करते हुए दिनांक 09.03.2022 से पश्चिम बंगाल राज्य को महात्मा गांधी नरेगा के तहत निधियां जारी करना बंद कर

दिया गया था। इसलिए, पिछले पांच वित्तीय वर्षों के दौरान राज्य को कोई निधि जारी नहीं की गई थी।

राज्य सरकार द्वारा किए गए अनुरोध और उसके बाद दिए गए स्पष्टीकरण के अनुसार, योजना का कार्यान्वयन 01.06.2026 से फिर से शुरू किया गया है और तदनुसार, जून 2026 के महीने के लिए श्रम बजट को मंजूरी दी गई है। इसके अलावा, 01.07.2026 से राज्य में वीबी-जी राम जी के कार्यान्वयन पर आवश्यक मानक आवंटन किया गया है और निधि जारी करने के लिए मूल स्वीकृति भी जारी की गई है।

VACANCIES IN ICAR

255. SHRI BASTIPATI NAGARAJU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details regarding the total number of sanctioned posts and existing vacancies in Central Agricultural Research Institutions, headquarters, ICAR institutes and Agricultural Technology Application Research Institutes (ATARIs), State/UT-wise;

(b) the details regarding the number of recruitment drives conducted by each institute during the last five years to fill these vacancies, along with the number of posts advertised and filled, year-wise;

(c) the details regarding the number of permanent scientists' staff and contractual staff employed at such research institutes, State/UT-wise; and

(d) the details regarding the time taken to complete recruitment processes and the reasons for delay, if any?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): The details regarding the total number of sanctioned posts and existing vacancies in Central Agricultural Research Institutions, including ICAR Headquarters, ICAR institutes and Agricultural Technology Application Research Institutes (ATARIs), State/UT-wise in the cadre of (1) Technical, (2) Scientific and (3) Administration is given in the enclosed **Statement-I**.

(b): The recruitment against vacant posts is a continuous process undertaken through the prescribed selection and recruitment mechanisms. The vacancy position is reviewed and monitored regularly to assess manpower requirement across ICAR Institutes. In Technical group, there are 3 categories defined as Category-I, Category-II and Category-III. In 2021-22, 2022-23, 2023-24 the process of filling total 992 vacancies have been initiated and fully completed. In the Year 2025-26, total 169 posts have been advertised, the selection for the vacancies are under different position of recruitment at the level of Agricultural Scientists Recruitment Board (ASRB).

In the administrative cadre, during the last five years the process of filling 89 vacancies of Administrative Officer and Finance & Accounts Officer were carried and 77 posts were filled in 2024. In the year 2022 the process of filling 806 vacancies of Assistant was initiated, out of which 510 posts have been filled. The remaining 296 posts have been taken as reserved panel. In 2024, the process of filling 23 posts of Assistant Director (Official Language) was initiated, out of which 18 posts have been filled.

In the Scientific cadre the ASRB, ICAR regularly monitors the vacancy position. For filling up the vacancies during the last five years (2021 to 2025), the Agricultural Scientists Recruitment Board (ASRB) has initiated for filling of total 1674 posts including Scientist (718), Senior Scientist (288), Principal Scientist (80), Senior Scientist cum Head Krishi Vigyan Kendra (45), Research Management Position (RMP) and Non-RMP positions (543), out of which 1256 posts have been filled.

(c): The details regarding the number of permanent scientists' staff and contractual staff employed at such research institutes, State/UT-wise are given in the enclosed **Statement-II**.

(d): The recruitment is a continuous process and regularly monitored by ICAR to ensure expeditious filling of the vacancies, which is done by taking advance action as per vacancies to minimize delays.

STATEMENT- I

State/ UT wise details regarding sanctioned post and Existing vacancies of Scientific/ Administrative and Technical Cadre

Scientific Cadre

Sl. No.	State	Institute		Sanctioned Strength	Vacancy
1	Andhra Pradesh	ICAR – Indian Institute of Oil Palm Research	Pedavegi	23	5
2		ICAR – National Institute for Research on Commercial	Rajahmundry	42	8

		Agriculture			
3	Andaman & Nicobar	ICAR – Central Island Agricultural Research Institute	Port Blair	46	18
4	Arunachal Pradesh	ICAR – National Research Centre on Yak	Dirang	16	8
5	Assam	ICAR – National Research Centre on Pig	Guwahati	26	5
6		ICAR – ATARI Zone-VI	Guwahati	4	1
7		ICAR – Indian Agricultural Research Institute	Dhemaji	59	23
8	Bihar	ICAR- National Research Centre on Makhana	Darbhanga	13	4
9		ICAR Research Complex for Eastern Region	Patna	82	19
10		ICAR – Mahatma Gandhi Integrated Farming Research Institute	Motihari	23	9
11		ICAR – National Research Centre for Litchi	Muzaffarpur	16	6
12		ICAR – ATARI Zone-IV	Patna	4	1
13	Chhattisgarh	*ICAR – National Institute of Biotic Stress Management	Raipur	17	-4
14	Goa	ICAR – Central Coastal Agricultural Research Institute	Old Goa	33	12
15	Gujarat	ICAR – Directorate of Medicinal & Aromatic Plants Research	Anand	26	9

16		ICAR – Indian Institute of Groundnut Research	Junagadh	36	13
17	Haryana	ICAR – Central Soil Salinity Research Institute	Karnal	82	22
18		ICAR – Central Institute for Research on Buffaloes	Hisar	45	0
19		ICAR – National Dairy Research Institute	Karnal	195	64
20		ICAR – National Bureau of Animal Genetic Resources	Karnal	36	14
21		ICAR – National Research Centre on Equines	Hisar	34	16
22		ICAR – Indian Institute of Wheat & Barley Research	Karnal	67	17
23	Himachal Pradesh	ICAR – Central Potato Research Institute	Shimla	88	36
24		ICAR – Directorate of Mushroom Research	Solan	19	7
25	Jammu & Kashmir	ICAR-Central Institute of Temperate Horticulture	Srinagar	35	14
26	Jharkhand	ICAR – National Institute of Secondary Agriculture	Ranchi	44	13
27		*ICAR – Indian Institute of Agricultural Biotechnology	Ranchi	17	-14
28		ICAR – Indian Agricultural Research Institute	Hazaribagh	41	5

29	Karnataka	ICAR – Directorate of Cashew Research	Puttur	23	6
30		ICAR – Indian Institute of Horticultural Research	Bengaluru	156	19
31		ICAR – National Institute of Animal Nutrition and Physiology	Bengaluru	45	4
32		ICAR – National Institute of Veterinary Epidemiology & Disease Informatics	Bengaluru	23	4
33		ICAR – ATARI Zone-XI	Bengaluru	7	1
34		ICAR – National Bureau of Agricultural Insect Resources	Bengaluru	36	2
35	Kerala	ICAR – Central Plantation Crops Research Institute	Kasaragod	68	18
36		ICAR – Central Tuber Crops Research Institute	Thiruvanantha puram	45	4
37		ICAR – Indian Institute of Spices Research	Kozhikode	49	6
38		ICAR – Central Marine Fisheries Research Institute	Kochi	167	39
39		ICAR – Central Institute of Fisheries Technology	Kochi	94	20
40	Madhya Pradesh	ICAR – Central Institute of Agricultural Engineering	Bhopal	92	23
41		ICAR – Directorate of Weed Research	Jabalpur	28	12

42		ICAR – Indian Institute of Soil Science	Bhopal	56	13
43		ICAR – National Institute of High Security Animal Diseases	Bhopal	23	2
44		ICAR – ATARI Zone-IX	Jabalpur	7	2
45		ICAR – National Soybean Research Institute	Indore	35	7
46	Maharashtra	ICAR – Central Institute for Research on Cotton Technology	Mumbai	49	16
47		ICAR – National Bureau of Soil Survey & Land Use Planning	Nagpur	98	36
48		ICAR – National Institute of Abiotic Stress Management	Baramati	51	7
49		ICAR – Directorate of Floricultural Research	Pune	34	10
50		ICAR – Directorate of Onion and Garlic Research	Pune	23	3
51		ICAR – Central Citrus Research Institute	Nagpur	23	7
52		*ICAR – National Research Centre for Grapes	Pune	18	-1
53		ICAR – National Research Centre for Pomegranate	Solapur	23	7
54		ICAR – Central Institute of Fisheries Education	Mumbai	109	30
55		ICAR – ATARI Zone-VIII	Pune	4	0

56		ICAR – Central Institute of Cotton Research	Nagpur	79	21
57	Meghalaya	ICAR – ICAR Research Complex for NEH Region	Umiam	175	7
58		ICAR – ATARI Zone-VII	Umiam (Barapani)	7	0
59	Nagaland	ICAR – National Research Centre on Mithun	Medziphema	20	6
60	New Delhi	ICAR – National Institute of Agriculture Economics & Policy Research	New Delhi	31	3
61		ICAR – Indian Agricultural Statistics Research Institute	New Delhi	122	49
62		ICAR – Indian Agricultural Research Institute	New Delhi	568	165
63		ICAR Headquarters	New Delhi	89	8
64		ICAR – National Bureau of Plant Genetic Resources	New Delhi	145	33
65		ICAR – National Research Institute for Integrated Pest Management	New Delhi	30	8
66		ICAR – National Institute of Plant Biotechnology	New Delhi	37	3
67	Odisha	ICAR – National Institute on Foot and Mouth Disease	Bhubaneswar	23	7
68		ICAR – Central Institute of Freshwater Aquaculture	Bhubaneswar	81	17

69		ICAR – Central Institute for Women in Agriculture	Bhubaneswar	21	4
70		ICAR – Central Rice Research Institute	Cuttack	113	33
71		ICAR – Indian Institute of Water Management	Bhubaneswar	41	6
72	Punjab	ICAR – Central Institute on Post-Harvest Engineering & Technology	Ludhiana	77	35
73		ICAR – ATARI Zone-I	Ludhiana	7	3
74		ICAR – Indian Institute of Maize Research	Ludhiana	43	13
75	Rajasthan	ICAR – Central Arid Zone Research Institute	Jodhpur	125	43
76		ICAR – Central Institute for Arid Horticulture	Bikaner	46	16
77		ICAR – National Research Centre on Seed Spices	Ajmer	23	2
78		ICAR – Central Sheep & Wool Research Institute	Avikanagar	72	23
79		ICAR – National Research Centre on Camel	Bikaner	24	7
80		ICAR – ATARI Zone-II	Jodhpur	7	1
81		ICAR – Indian Institute of Rapeseed-Mustard Research	Bharatpur	36	9
82	Sikkim	ICAR – National Research	Pakyong	15	9

		Centre on Orchids			
83	Tamil Nadu	ICAR – National Research Centre for Banana	Tiruchirappalli	23	0
84		ICAR – Central Institute of Brackish Water Aquaculture	Chennai	74	9
85		ICAR – Sugarcane Breeding Institute	Coimbatore	78	5
86	Telangana	ICAR – National Academy of Agricultural Research Management	Hyderabad	62	23
87		ICAR – Central Research Institute for Dryland Agriculture	Hyderabad	68	12
88		ICAR – Directorate of Poultry Research	Hyderabad	34	5
89		ICAR – National Research Centre on Meat	Hyderabad	20	4
90		ICAR – ATARI Zone-X	Hyderabad	7	1
91		ICAR – Indian Institute of Oilseeds Research	Hyderabad	43	6
92		ICAR – Indian Institute of Rice Research	Hyderabad	67	14
93		ICAR – Indian Institute of Millets Research	Hyderabad	51	9
94	Uttar Pradesh	ICAR – Central Agroforestry Research Institute	Jhansi	32	10
95		ICAR – Indian Institute of	Modi Puram	41	14

		Farming Systems Research			
96		ICAR – Central Institute of Subtropical Horticulture	Lucknow	53	13
97		ICAR – Indian Institute of Vegetable Research	Varanasi	66	19
98		ICAR – Central Avian Research Institute	Bareilly	26	10
99		ICAR – Central Institute for Research on Goats	Makhdoom	45	25
100		ICAR – Central Institute for Research on Cattle	Meerut	34	16
101		ICAR – Indian Veterinary Research Institute	Izatnagar	308	118
102		ICAR – National Bureau of Fish Genetic Resources	Lucknow	45	6
103		ICAR – ATARI Zone-III	Kanpur	7	2
104		ICAR – National Institute of Seed Science & Technology	Mau	45	13
105		ICAR – Indian Grassland & Fodder Research Institute	Jhansi	122	58
106		ICAR – Indian Institute of Pulses Research	Kanpur	101	31
107		ICAR – Indian Sugarcane Research Institute	Lucknow	76	19
108		ICAR – National Bureau of Agriculturally Important Micro-	Mau	31	16

		organisms			
109	Uttarakhand	ICAR – Indian Institute of Soil & Water Conservation	Dehradun	127	41
110		ICAR – Central Institute of Coldwater Fisheries Research	Bhimtal	31	13
111		ICAR – Vivekananda Parvatiya Krishi Anusandhan Sansthan	Almora	58	22
112	West Bengal	ICAR – National Institute of Natural Fibre Engineering & Technology	Kolkata	45	20
113		ICAR – Central Inland Fisheries Research Institute	Barrackpore	89	14
114		ICAR – ATARI Zone-V	Kolkata	7	3
115		ICAR – Central Research Institute for Jute & Allied Fibres	Barrackpore	58	16
	Total			**6586**	**1746**

*Number of Scientists have been excess from the Sanctioned posts shown as minus (-)

Administrative Cadre

		Sanction Strength	Vacancies
Sl. No.	**Andaman & Nicobar**		
1	ICAR-Central Island Agricultural Research Institute, Port Blair	93	31
Sl. No.	**Andhra Pradesh**		
1	ICAR-Indian Institute of Oil Palm Research, Pedavegi	30	18
2	ICAR-National Institute for Research on Commercial Agriculture, Rajahmundry	127	104
Sl. No.	**Arunachal Pradesh**		
1	ICAR-National Research Centre on Yak, West Kameng	26	8
Sl. No.	**Assam**		
1	ICAR-Agricultural Technology Application Research Institute, Zone VI, Guwahati	8	4
2	ICAR-National Research Centre on Pig, Guwahati	17	9
3	ICAR-Indian Agricultural Research Institute, Assam	13	7
Sl. No.	**Bihar**		
1	ICAR-Research Complex for Eastern Region, Patna	107	66
2	ICAR-Mahatma Gandhi Integrated Farming Research Institute, Motihari	11	4

3	ICAR-Agricultural Technology Application Research Institute, Zone IV, Patna	8	4
4	ICAR-National Research Centre for Litchi, Muzaffarpur	13	1
5	ICAR- National Research Centre for Makhana	8	8
Sl. No.	**Chhattisgarh**		
1	ICAR-National Institute of Biotic Stress Management, Raipur	39	27
Sl. No.	**New Delhi**		
1	ICAR Hqrs	684	237
2	ICAR-Indian Agricultural Research Institute, New Delhi	1147	624
3	ICAR-Indian Agricultural Statistics Research Institute, New Delhi	126	58
4	ICAR-National Institute of Agricultural Economics & Policy Research, New Delhi	15	5
5	ICAR-National Institute of Plant Biotechnology, New Delhi	23	10
6	ICAR-National Research Institute for Integrated Pest Management, New Delhi	25	12
7	ICAR-National Bureau of Plant Genetic Resources, New Delhi	148	81
Sl. No.	**Goa**		
1	ICAR-Central Coastal Agricultural Research Institute, Goa	49	20
Sl. No.	**Gujarat**		
1	ICAR-Indian Institute of Groundnut Research, Junagadh	33	21

2	ICAR-Directorate of Medicinal and Aromatic Plants Research, Anand	24	9
Sl. No.	**Haryana**		
1	ICAR-National Dairy Research Institute, Karnal	513	255
2	ICAR-Central Institute for Research on Buffaloes, Hisar	90	45
3	ICAR-Central Soil Salinity Research Institute, Karnal	103	74
4	ICAR-Indian Institute of Wheat & Barley Research, Karnal	54	27
5	ICAR-National Bureau of Animal Genetic Resources, Karnal	25	14
6	ICAR-National Research Centre on Equines, Hisar	39	19
Sl. No.	**Himachal Pradesh**		
1	ICAR-Central Potato Research Institute, Shimla	170	93
2	ICAR-Directorate of Mushroom Research, Solan	19	11
Sl. No.	**Jammu & Kashmir**		
1	ICAR-Central Institute of Temperate Horticulture, Srinagar	31	9
Sl. No.	**Jharkhand**		
1	ICAR-Indian Agricultural Research Institute, Hazaribagh	11	4
2	ICAR-Indian Institute of Agricultural Biotechnology, Ranchi	39	23
3	ICAR-National Institute of Secondary Agriculture, Ranchi	71	38

Sl. No.	**Karnataka**		
1	ICAR-Indian Institute of Horticultural Research, Bengaluru	184	119
2	ICAR-National Institute of Animal Nutrition & Physiology, Bengaluru	27	14
3	ICAR-National Institute of Veterinary Epidemiology & Disease Informatics, Bengaluru	17	5
4	ICAR-Agricultural Technology Application Research Institute, Zone XI, Bengaluru	9	4
5	ICAR-Directorate of Cashew Research, Puttur	35	22
6	ICAR-National Bureau of Agricultural Insect Resources, Bengaluru	23	10
Sl. No.	**Kerala**		
1	ICAR-Central Institute of Fisheries Technology, Kochi	104	52
2	ICAR-Central Marine Fisheries Research Institute, Kochi	311	133
3	ICAR-Central Plantation Crops Research Institute, Kasaragod	182	123
4	ICAR-Central Tuber Crops Research Institute, Thiruvananthapuram	68	33
5	ICAR-Indian Institute of Spices Research, Calicut	62	46
Sl. No.	**Madhya Pradesh**		
1	ICAR-Central Institute of Agricultural Engineering, Bhopal	106	64
2	ICAR-Indian Institute of Soil Science, Bhopal	45	19
3	ICAR-National Institute of High Security Animal Diseases,	21	12

	Bhopal		
4	ICAR-National Soybean Research Institute, Indore	26	14
5	ICAR-Agricultural Technology Application Research Institute, Zone IX, Jabalpur	9	4
6	ICAR-Directorate of Weed Research, Jabalpur	35	18
Sl. No.	**Maharashtra**		
1	ICAR-Central Institute on Fisheries Education, Mumbai	124	70
2	ICAR-Central Citrus Research Institute, Nagpur	23	11
3	ICAR-Central Institute of Cotton Research, Nagpur	90	47
4	ICAR-Central Institute of Research on Cotton Technology, Mumbai	71	38
5	ICAR-National Institute for Abiotic Stress Management, Malegaon	32	24
6	ICAR-Agricultural Technology Application Research Institute, Zone VIII, Pune	8	4
7	ICAR-Directorate of Onion and Garlic Research, Pune	26	11
8	ICAR-Directorate of Floricultural Research, Pune	19	7
9	ICAR-National Bureau of Soil Survey and Land Use Planning, Nagpur	110	52
10	ICAR-National Research Centre for Grapes, Pune	20	10
11	ICAR-National Research Centre for Pomegranate, Solapur	18	10

Sl. No.	**Meghalaya**		
1	ICAR-Research Complex for NEH Region, Barapani	231	118
2	ICAR-Agricultural Technology Application Research Institute, Zone VII, Umiam (Barapani), Distt Ri-Bhoi	11	6
Sl. No.	**Nagaland**		
1	ICAR-National Research Centre on Mithun, Medziphema	20	9
Sl. No.	**Odisha**		
1	ICAR-Central Institute of Freshwater Aquaculture, Bhubaneswar	116	66
2	ICAR-Central Institute for Women in Agriculture, Bhubaneswar	15	3
3	ICAR-Indian Institute of Water Management, Bhubaneswar	30	12
4	ICAR-National Institute on Foot and Mouth Disease, Bhubaneswar	16	13
5	ICAR-National Rice Research Institute, Cuttack	161	97
Sl. No.	**Punjab**		
1	ICAR-Central Institute of Post-Harvest Engineering & Technology, Ludhiana	43	21
2	ICAR-Indian Institute of Maize Research, Ludhiana	24	13
3	ICAR-Agricultural Technology Application Research Institute, Zone I, Ludhiana	10	4

Sl. No.	**Rajasthan**		
1	ICAR-Central Arid Zone Research Institute, Jodhpur	243	171
2	ICAR-Central Institute for Arid Horticulture, Bikaner	47	25
3	ICAR-Central Sheep & Wool Research Institute, Avikanagar	125	84
4	ICAR-Indian Institute of Rapeseed Mustard Research, Bharatpur	23	7
5	ICAR-Agricultural Technology Application Research Institute, Zone II, Jodhpur	9	5
6	ICAR-National Research Centre on Camel, Bikaner	29	19
7	ICAR-National Research Centre on Seed Spices, Ajmer	15	8
Sl. No.	**Sikkim**		
1	ICAR-National Research Centre on Orchids, Pakyong	16	3
Sl. No.	**Tamil Nadu**		
1	ICAR-Central Institute of Brackish water Aquaculture, Chennai	68	36
2	ICAR-Sugarcane Breeding Institute, Coimbatore	99	61
3	ICAR-National Research Centre for Banana, Trichy	21	6
Sl. No.	**Telangana**		
1	ICAR-Central Research Institute for Dryland Agriculture, Hyderabad	70	34
2	ICAR-Indian Institute of Millets Research, Hyderabad	48	31

3	ICAR-Indian Institute of Oilseeds Research, Hyderabad	48	25
4	ICAR-Indian Institute of Rice Research, Hyderabad	45	25
5	ICAR-National Academy of Agricultural Research Management, Hyderabad	77	45
6	ICAR-National Meat Research Institute, Hyderabad	15	8
7	ICAR-Agricultural Technology Application Research Institute, Zone X, Hyderabad	9	3
8	ICAR-Directorate of Poultry Research, Hyderabad	42	19
Sl. No.	**Uttar Pradesh**		
1	ICAR-Indian Veterinary Research Institute, Izatnagar	826	462
2	ICAR-Central Agroforestry Research Institute, Jhansi	23	11
3	ICAR-Central Avian Research Institute, Izatnagar	100	56
4	ICAR-Central Institute for Research on Cattle, Meerut	29	11
5	ICAR-Central Institute for Research on Goats, Makhdoom	133	74
6	ICAR-Central Institute of Subtropical Horticulture, Lucknow	65	47
7	ICAR-Indian Institute of Farming Systems Research, Modi Puram	32	15
8	ICAR-Indian Grassland & Fodder Research Institute, Jhansi	128	66
9	ICAR-Indian Institute of Pulses Research, Kanpur	93	64
10	ICAR-Indian Institute of Sugarcane Research, Lucknow	90	41
11	ICAR-Indian Institute of Vegetable Research, Varanasi	49	19
12	ICAR-National Institute of Seed Science & Technology, Mau	27	17

13	ICAR-Agricultural Technology Application Research Institute, Zone III, Kanpur	11	6
14	ICAR-National Bureau of Agriculturally Important Micro-organisms, Mau	29	13
15	ICAR-National Bureau of Fish Genetic Resources, Lucknow	45	17
Sl. No.	**Uttarakhand**		
1	ICAR-Central Institute of Coldwater Fisheries Research, Bhimtal	29	15
2	ICAR-Indian Institute of Soil and Water Conservation, Dehradun	224	147
3	ICAR-Vivekananda Parvatiya Krishi Anusandhan Sansthan, Almora	70	38
Sl. No.	**West Bengal**		
1	ICAR-Central Inland Fisheries Research Institute, Barrackpore	131	71
2	ICAR-Central Research Institute for Jute & Allied Fibres, Barrackpore	88	47
3	ICAR-National Institute of Natural Fibre Engineering & Technology, Kolkata	55	28
4	ICAR-Agricultural Technology Application Research Institute, Zone V, Kolkata	10	7
Total institutes/units listed: 113 across 28 States/UTs		**9757**	**5205**

Technical Cadre

		Sanction Strength	Vacancies
Sl. No.	**Andaman & Nicobar**		
1	ICAR-Central Island Agricultural Research Institute, Port Blair	44	12
Sl. No.	**Andhra Pradesh**		
1	ICAR-Indian Institute of Oil Palm Research, Pedavegi	18	7
2	ICAR-National Institute for Research on Commercial Agriculture, Rajahmundry	113	32
Sl. No.	**Arunachal Pradesh**		
1	ICAR-National Research Centre on Yak, West Kameng	10	4
Sl. No.	**Assam**		
1	ICAR-Agricultural Technology Application Research Institute, Zone VI, Guwahati	2	1
2	ICAR-National Research Centre on Pig, Guwahati	9	3
3	ICAR- Indian Agricultural Research Institute, Assam	21	12
Sl. No.	**Bihar**		
1	ICAR-Research Complex for Eastern Region, Patna	61	20
2	ICAR-Mahatma Gandhi Integrated Farming Research Institute, Motihari	13	11
3	ICAR-Agricultural Technology Application Research Institute, Zone IV, Patna	2	2
4	ICAR-National Research Centre for Litchi, Muzaffarpur	8	1
5	ICAR- National Research Centre for Makhana	10	7
Sl. No.	**Chhattisgarh**		
1	ICAR-National Institute of Biotic Stress Management, Raipur	22	14
Sl. No.	**New Delhi**		
1	ICAR Hqrs	61	35
2	ICAR-Indian Agricultural Research Institute, New Delhi	550	186
3	ICAR-Indian Agricultural Statistics Research Institute, New	138	122

	Delhi		
4	ICAR-National Institute of Agricultural Economics & Policy Research, New Delhi	7	6
5	ICAR-National Institute of Plant Biotechnology, New Delhi	17	13
6	ICAR-National Research Institute for Integrated Pest Management, New Delhi	11	5
7	ICAR-National Bureau of Plant Genetic Resources, New Delhi	108	62
Sl. No.	**Goa**		
1	ICAR-Central Coastal Agricultural Research Institute, Goa	18	2
Sl. No.	**Gujarat**		
1	ICAR-Indian Institute of Groundnut Research, Junagadh	39	33
2	ICAR-Directorate of Medicinal and Aromatic Plants Research, Anand	11	3
Sl. No.	**Haryana**		
1	ICAR-National Dairy Research Institute, Karnal	204	63
2	ICAR-Central Institute for Research on Buffaloes, Hisar	38	18
3	ICAR-Central Soil Salinity Research Institute, Karnal	117	44
4	ICAR-Indian Institute of Wheat & Barley Research, Karnal	43	13
5	ICAR-National Bureau of Animal Genetic Resources, Karnal	15	4
6	ICAR-National Research Centre on Equines, Hisar	25	11
Sl. No.	**Himachal Pradesh**		
1	ICAR-Central Potato Research Institute, Shimla	168	70
2	ICAR-Directorate of Mushroom Research, Solan	10	2
Sl. No.	**Jammu & Kashmir**		
1	ICAR-Central Institute of Temperate Horticulture, Srinagar	16	5
Sl. No.	**Jharkhand**		
1	ICAR-Indian Agricultural Research Institute, Hazaribagh	22	13
2	ICAR-Indian Institute of Agricultural Biotechnology, Ranchi	22	17
3	ICAR-National Institute of Secondary Agriculture, Ranchi	61	21
Sl. No.	**Karnataka**		
1	ICAR-Indian Institute of Horticultural Research, Bengaluru	190	68

2	ICAR-National Institute of Animal Nutrition & Physiology, Bengaluru	12	6
3	ICAR-National Institute of Veterinary Epidemiology & Disease Informatics, Bengaluru	10	8
4	ICAR-Agricultural Technology Application Research Institute, Zone XI, Bengaluru	2	1
5	ICAR-Directorate of Cashew Research, Puttur	19	12
6	ICAR-National Bureau of Agricultural Insect Resources, Bengaluru	17	6
Sl. No.	**Kerala**		
1	ICAR-Central Institute of Fisheries Technology, Kochi	124	53
2	ICAR-Central Marine Fisheries Research Institute, Kochi	195	19
3	ICAR-Central Plantation Crops Research Institute, Kasaragod	74	20
4	ICAR-Central Tuber Crops Research Institute, Thiruvananthapuram	47	16
5	ICAR-Indian Institute of Spices Research, Calicut	35	12
Sl. No.	**Madhya Pradesh**		
1	ICAR-Central Institute of Agricultural Engineering, Bhopal	133	76
2	ICAR-Indian Institute of Soil Science, Bhopal	19	7
3	ICAR-National Institute of High Security Animal Diseases, Bhopal	17	9
4	ICAR-National Soybean Research Institute, Indore	21	7
5	ICAR-Agricultural Technology Application Research Institute, Zone IX, Jabalpur	2	1
6	ICAR-Directorate of Weed Research, Jabalpur	23	12
Sl. No.	**Maharashtra**		
1	ICAR-Central Institute on Fisheries Education, Mumbai	99	56
2	ICAR-Central Citrus Research Institute, Nagpur	20	10
3	ICAR-Central Institute of Cotton Research, Nagpur	72	27
4	ICAR-Central Institute of Research on Cotton Technology, Mumbai	106	55
5	ICAR-National Institute for Abiotic Stress Management, Malegaon	35	23
6	ICAR-Agricultural Technology Application Research Institute, Zone VIII, Pune	2	2

7	ICAR-Directorate of Onion and Garlic Research, Pune	10	1
8	ICAR-Directorate of Floricultural Research, Pune	7	4
9	ICAR-National Bureau of Soil Survey and Land Use Planning, Nagpur	154	62
10	ICAR-National Research Centre for Grapes, Pune	7	1
11	ICAR-National Research Centre for Pomegranate, Solapur	6	0
Sl. No.	**Meghalaya**		
1	ICAR-Research Complex for NEH Region, Barapani	243	112
2	ICAR-Agricultural Technology Application Research Institute, Zone VII, Umiam (Barapani), Distt Ri-Bhoi	2	2
Sl. No.	**Nagaland**		
1	ICAR-National Research Centre on Mithun, Medziphema	7	3
Sl. No.	**Odisha**		
1	ICAR-Central Institute of Freshwater Aquaculture, Bhubaneswar	52	20
2	ICAR-Central Institute for Women in Agriculture, Bhubaneswar	17	2
3	ICAR-Indian Institute of Water Management, Bhubaneswar	17	9
4	ICAR-National Institute on Foot and Mouth Disease, Bhubaneswar	5	2
5	ICAR-National Rice Research Institute, Cuttack	155	45
Sl. No.	**Punjab**		
1	ICAR-Central Institute of Post-Harvest Engineering & Technology, Ludhiana	31	12
2	ICAR-Indian Institute of Maize Research, Ludhiana	10	5
3	ICAR-Agricultural Technology Application Research Institute, Zone I, Ludhiana	2	1
Sl. No.	**Rajasthan**		
1	ICAR-Central Arid Zone Research Institute, Jodhpur	228	93
2	ICAR-Central Institute for Arid Horticulture, Bikaner	36	17
3	ICAR-Central Sheep & Wool Research Institute, Avikanagar	103	29
4	ICAR-Indian Institute of Rapeseed Mustard Research, Bharatpur	14	2
5	ICAR-Agricultural Technology Application Research Institute,	2	1

	Zone II, Jodhpur		
6	ICAR-National Research Centre on Camel, Bikaner	18	7
7	ICAR-National Research Centre on Seed Spices, Ajmer	8	3
Sl. No.	**Sikkim**		
1	ICAR-National Research Centre on Orchids, Pakyong	7	1
I. No.	**Tamil Nadu**		
1	ICAR-Central Institute of Brackish water Aquaculture, Chennai	31	17
2	ICAR-Sugarcane Breeding Institute, Coimbatore	66	19
3	ICAR-National Research Centre for Banana, Trichy	15	1
Sl. No.	**Telangana**		
1	ICAR-Central Research Institute for Dryland Agriculture, Hyderabad	69	39
2	ICAR-Indian Institute of Millets Research, Hyderabad	42	17
3	ICAR-Indian Institute of Oilseeds Research, Hyderabad	39	16
4	ICAR-Indian Institute of Rice Research, Hyderabad	42	9
5	ICAR-National Academy of Agricultural Research Management, Hyderabad	42	26
6	ICAR-National Meat Research Institute, Hyderabad	9	6
7	ICAR-Agricultural Technology Application Research Institute, Zone X, Hyderabad	2	2
8	ICAR-Directorate of Poultry Research, Hyderabad	18	10
Sl. No.	**Uttar Pradesh**		
1	ICAR-Indian Veterinary Research Institute, Izatnagar	388	147
2	ICAR-Central Agroforestry Research Institute, Jhansi	16	8
3	ICAR-Central Avian Research Institute, Izatnagar	50	41
4	ICAR-Central Institute for Research on Cattle, Meerut	8	4
5	ICAR-Central Institute for Research on Goats, Makhdoom	55	31
6	ICAR-Central Institute of Subtropical Horticulture, Lucknow	39	19
7	ICAR-Indian Institute of Farming Systems Research, Modi Puram	27	20
8	ICAR-Indian Grassland & Fodder Research Institute, Jhansi	75	27
9	ICAR-Indian Institute of Pulses Research, Kanpur	62	34
10	ICAR-Indian Institute of Sugarcane Research, Lucknow	129	50
11	ICAR-Indian Institute of Vegetable Research, Varanasi	26	5

12	ICAR-National Institute of Seed Science & Technology, Mau	14	7
13	ICAR-Agricultural Technology Application Research Institute, Zone III, Kanpur	2	0
14	ICAR-National Bureau of Agriculturally Important Micro-organisms, Mau	11	1
15	ICAR-National Bureau of Fish Genetic Resources, Lucknow	38	10
Sl. No.	**Uttarakhand**		
1	ICAR-Central Institute of Coldwater Fisheries Research, Bhimtal	14	8
2	ICAR-Indian Institute of Soil and Water Conservation, Dehradun	138	50
3	ICAR-Vivekananda Parvatiya Krishi Anusandhan Sansthan, Almora	44	10
Sl. No.	**West Bengal**		
1	ICAR-Central Inland Fisheries Research Institute, Barrackpore	86	36
2	ICAR-Central Research Institute for Jute & Allied Fibres, Barrackpore	108	50
3	ICAR-National Institute of Natural Fibre Engineering & Technology, Kolkata	60	22
4	ICAR-Agricultural Technology Application Research Institute, Zone V, Kolkata	2	1
	Total	**6216**	**2557**
Total institutes/units listed: 113 across 28 States/UTs			

STATEMENT- II

State/UT wise details of Scientific and contractual Staff position

Sl. No	State	Institute		Total Number of Scientist	Number of Contractual Staff as on 31.12.2025*
1	Andhra Pradesh	ICAR – Indian Institute of Oil Palm Research	Pedavegi	18	00
2		ICAR – National Institute for Research on Commercial Agriculture	Rajahmundry	34	00
3	Andaman & Nicobar	ICAR – Central Island Agricultural Research Institute	Port Blair	28	89
4	Arunachal Pradesh	ICAR – National Research Centre on Yak	Dirang	8	100
5	Assam	ICAR – National Research Centre on Pig	Guwahati	21	71
6		ICAR – ATARI Zone-VI	Guwahati	3	27
7		ICAR – Indian Agricultural Research Institute	Dhemaji	36	00
8	Bihar	ICAR- National Research Centre on Makhana	Darbhanga	9	00
9		ICAR Research Complex for Eastern Region	Patna	63	51
10		ICAR – Mahatma Gandhi Integrated Farming Research Institute	Motihari	14	49

11		ICAR – National Research Centre for Litchi	Muzaffarpur	10	75
12		ICAR – ATARI Zone-IV	Patna	3	15
13	Chhattisgarh	ICAR – National Institute of Biotic Stress Management	Raipur	21	134
14	Goa	ICAR – Central Coastal Agricultural Research Institute	Old Goa	21	159
15	Gujarat	ICAR – Directorate of Medicinal & Aromatic Plants Research	Anand	17	92
16		ICAR – Indian Institute of Groundnut Research	Junagadh	23	154
17	Haryana	ICAR – Central Soil Salinity Research Institute	Karnal	60	302
18		ICAR – Central Institute for Research on Buffaloes	Hisar	45	307
19		ICAR – National Dairy Research Institute	Karnal	131	731
20		ICAR – National Bureau of Animal Genetic Resources	Karnal	22	00
21		ICAR – National Research Centre on Equines	Hisar	18	239
22		ICAR – Indian Institute of Wheat & Barley Research	Karnal	50	359
23	Himachal Pradesh	ICAR – Central Potato Research Institute	Shimla	52	146
24		ICAR – Directorate of Mushroom Research	Solan	12	66

25	Jammu & Kashmir	ICAR-Central Institute of Temperate Horticulture	Srinagar	21	173
26	Jharkhand	ICAR – National Institute of Secondary Agriculture	Ranchi	31	67
27		ICAR – Indian Institute of Agricultural Biotechnology	Ranchi	31	67
28		ICAR – Indian Agricultural Research Institute	Hazaribagh	36	00
29	Karnataka	ICAR – Directorate of Cashew Research	Puttur	17	00
30		ICAR – Indian Institute of Horticultural Research	Bengaluru	137	487
31		ICAR – National Institute of Animal Nutrition and Physiology	Bengaluru	41	116
32		ICAR – National Institute of Veterinary Epidemiology & Disease Informatics	Bengaluru	19	67
33		ICAR – ATARI Zone-XI	Bengaluru	6	13
34		ICAR – National Bureau of Agricultural Insect Resources	Bengaluru	34	99
35	Kerala	ICAR – Central Plantation Crops Research Institute	Kasaragod	50	296
36		ICAR – Central Tuber Crops Research Institute	Thiruvananthapuram	41	81
37		ICAR – Indian Institute of Spices Research	Kozhikode	43	207
38		ICAR – Central Marine Fisheries Research Institute	Kochi	128	223

39		ICAR – Central Institute of Fisheries Technology	Kochi	74	00
40	Madhya Pradesh	ICAR – Central Institute of Agricultural Engineering	Bhopal	69	00
41		ICAR – Directorate of Weed Research	Jabalpur	16	103
42		ICAR – Indian Institute of Soil Science	Bhopal	43	159
43		ICAR – National Institute of High Security Animal Diseases	Bhopal	21	00
44		ICAR – ATARI Zone-IX	Jabalpur	5	26
45		ICAR – National Soybean Research Institute	Indore	28	151
46	Maharashtra	ICAR – Central Institute for Research on Cotton Technology	Mumbai	33	93
47		ICAR – National Bureau of Soil Survey & Land Use Planning	Nagpur	62	298
48		ICAR – National Institute of Abiotic Stress Management	Baramati	44	144
49		ICAR – Directorate of Floricultural Research	Pune	24	128
50		ICAR – Directorate of Onion and Garlic Research	Pune	20	68
51		ICAR – Central Citrus Research Institute	Nagpur	16	186
52		ICAR – National Research Centre for Grapes	Pune	19	206

53		ICAR – National Research Centre for Pomegranate	Solapur	16	00
54		ICAR – Central Institute of Fisheries Education	Mumbai	79	378
55		ICAR – ATARI Zone-VIII	Pune	4	21
56		ICAR – Central Institute of Cotton Research	Nagpur	58	327
57	Meghalaya	ICAR – ICAR Research Complex for NEH Region	Umiam	168	729
58		ICAR – ATARI Zone-VII	Umiam (Barapani)	7	22
59	Nagaland	ICAR – National Research Centre on Mithun	Medziphema	14	118
60	New Delhi	ICAR – National Institute of Agriculture Economics & Policy Research	New Delhi	28	51
61		ICAR – Indian Agricultural Statistics Research Institute	New Delhi	73	87
62		ICAR – Indian Agricultural Research Institute	New Delhi	403	410
63		ICAR Headquarters	New Delhi	81	--
64		ICAR – National Bureau of Plant Genetic Resources	New Delhi	112	265
65		ICAR – National Research Institute for Integrated Pest Management	New Delhi	22	00
66		ICAR – National Institute of Plant Biotechnology	New Delhi	34	216

67	Odisha	ICAR – National Institute on Foot and Mouth Disease	Bhubaneswar	16	00
68		ICAR – Central Institute of Freshwater Aquaculture	Bhubaneswar	64	117
69		ICAR – Central Institute for Women in Agriculture	Bhubaneswar	17	13
70		ICAR – Central Rice Research Institute	Cuttack	80	57
71		ICAR – Indian Institute of Water Management	Bhubaneswar	35	22
72	Punjab	ICAR – Central Institute on Post-Harvest Engineering & Technology	Ludhiana	42	240
73		ICAR – ATARI Zone-I	Ludhiana	4	15
74		ICAR – Indian Institute of Maize Research	Ludhiana	30	143
75	Rajasthan	ICAR – Central Arid Zone Research Institute	Jodhpur	82	291
76		ICAR – Central Institute for Arid Horticulture	Bikaner	30	86
77		ICAR – National Research Centre on Seed Spices	Ajmer	21	120
78		ICAR – Central Sheep & Wool Research Institute	Avikanagar	49	114
79		ICAR – National Research Centre on Camel	Bikaner	17	112
80		ICAR – ATARI Zone-II	Jodhpur	6	32
81		ICAR – Indian Institute of	Bharatpur	27	171

		Rapeseed-Mustard Research			
82	Sikkim	ICAR – National Research Centre on Orchids	Pakyong	6	36
83	Tamil Nadu	ICAR – National Research Centre for Banana	Tiruchirappalli	23	95
84		ICAR – Central Institute of Brackish water Aquaculture	Chennai	65	15
85		ICAR – Sugarcane Breeding Institute	Coimbatore	73	282
86	Telangana	ICAR – National Academy of Agricultural Research Management	Hyderabad	39	206
87		ICAR – Central Research Institute for Dryland Agriculture	Hyderabad	56	449
88		ICAR – Directorate of Poultry Research	Hyderabad	29	134
89		ICAR – National Research Centre on Meat	Hyderabad	16	68
90		ICAR – ATARI Zone-X	Hyderabad	6	12
91		ICAR – Indian Institute of Oilseeds Research	Hyderabad	37	203
92		ICAR – Indian Institute of Rice Research	Hyderabad	53	339
93		ICAR – Indian Institute of Millets Research	Hyderabad	42	347
94	Uttar Pradesh	ICAR – Central Agroforestry Research Institute	Jhansi	22	02
95		ICAR – Indian Institute of Farming	Modi Puram	27	00

		Systems Research			
96		ICAR – Central Institute of Subtropical Horticulture	Lucknow	40	196
97		ICAR – Indian Institute of Vegetable Research	Varanasi	47	229
98		ICAR – Central Avian Research Institute	Bareilly	16	198
99		ICAR – Central Institute for Research on Goats	Makhdoom	20	00
100		ICAR – Central Institute for Research on Cattle	Meerut	18	101
101		ICAR – Indian Veterinary Research Institute	Izatnagar	190	672
102		ICAR – National Bureau of Fish Genetic Resources	Lucknow	39	124
103		ICAR – ATARI Zone-III	Kanpur	5	29
104		ICAR – National Institute of Seed Science & Technology	Mau	32	219
105		ICAR – Indian Grassland & Fodder Research Institute	Jhansi	64	3455
106		ICAR – Indian Institute of Pulses Research	Kanpur	70	332
107		ICAR – Indian Sugarcane Research Institute	Lucknow	57	383
108		ICAR – National Bureau of Agriculturally Important Micro-organisms	Mau	15	129

109	Uttarakhand	ICAR – Indian Institute of Soil & Water Conservation	Dehradun	86	294
110		ICAR – Central Institute of Coldwater Fisheries Research	Bhimtal	18	57
111		ICAR – Vivekananda Parvatiya Krishi Anusandhan Sansthan	Almora	36	125
112	West Bengal	ICAR – National Institute of Natural Fibre Engineering & Technology	Kolkata	25	35
113		ICAR – Central Inland Fisheries Research Institute	Barrackpore	75	100
114		ICAR – ATARI Zone-V	Kolkata	4	10
115		ICAR – Central Research Institute for Jute & Allied Fibres	Barrackpore	42	82
	Total			**4840**	**19,739**

* The contractual employees including Young Professions, Research Associates, Senior Research Fellows, Junior Research Fellows, Project Assistants, manpower engaged in Laboratories, Filed/Farm, Security and Housekeeping.

फेम II इलेक्ट्रिक गतिशीलता योजना के अंतर्गत विलंबित कार्यान्वयन और उपयोग में कमी

256. श्री अरुण कुमार सागरः

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में इलेक्ट्रिक वाहनों के विकास के लिए केंद्रीय योजनाओं का ब्यौरा क्या है;

(ख) हाइब्रिड और इलेक्ट्रिक वाहनों के तीव्र अंगीकरण और विनिर्माण (फेम-II) स्कीम तथा चार्जिंग स्टेशनों की स्थापना के संबंध में इन योजनाओं के अंतर्गत किए गए विशिष्ट प्रावधानों का ब्यौरा क्या है;

(ग) इन योजनाओं के तत्वावधान में अब तक बेचे गए इलेक्ट्रिक वाहनों की कुल संख्या कितनी है;

(घ) इन इलेक्ट्रिक वाहन योजनाओं की सुलभता के संबंध में आने वाली प्रमुख चुनौतियां क्या हैं; और

(ङ): देश भर में इलेक्ट्रिक गतिशीलता को बढ़ावा देने में इन योजनाओं का समग्र प्रभाव क्या रहा है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): देश में इलेक्ट्रिक वाहनों के विकास तथा चार्जिंग स्टेशनों के प्रावधान के लिए भारी उद्योग मंत्रालय द्वारा कार्यान्वित स्कीमों का विवरण निम्नानुसार है :

(i) भारत में (हाइब्रिड एवं) इलेक्ट्रिक वाहनों के तीव्र अंगीकरण एवं विनिर्माण (फेम इंडिया) स्कीम चरण-II: सरकार द्वारा इस स्कीम का कार्यान्वयन 01.04.2019 से 31.03.2024 तक पाँच वर्ष की अवधि के लिए ₹11,500 करोड़ के कुल बजटीय प्रावधान के साथ किया गया। इस स्कीम के अंतर्गत ई-दुपहिया, ई-तिपहिया एवं ई-चौपहिया के लिए मांग प्रोत्साहन तथा ई-बसों और इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशनों की स्थापना के लिए अनुदान प्रदान किया गया। फेम इंडिया स्कीम –चरण-II के अंतर्गत ई-दुपहिया, ई-तिपहिया एवं ई-चौपहिया सहित लगभग 16.72 लाख इलेक्ट्रिक वाहनों की बिक्री को प्रोत्साहन प्रदान किया गया है। इसके अतिरिक्त, 30.06.2026 की स्थिति के अनुसार, स्कीम के अंतर्गत 5,197 इलेक्ट्रिक बसें (ई-बसें) तैनात की जा चुकी हैं। साथ ही, देशभर में इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशनों की स्थापना के लिए योजना के अंतर्गत ₹912.50 करोड़ की राशि आवंटित की गई।

(ii) भारत में ऑटोमोबिल और ऑटो संघटक उद्योग के लिए उत्पादन संबद्ध प्रोत्साहन स्कीम (पीएलआई-ऑटो): सरकार ने 23 सितंबर 2021 को भारत में ऑटोमोबिल और ऑटो संघटक उद्योग के लिए 25,938 करोड़ रुपये के बजटीय परिव्यय के साथ ईवी सहित उन्नत

ऑटोमोटिव प्रौद्योगिकी (एएटी) उत्पादों के लिए भारत की विनिर्माण क्षमताओं को बढ़ाने के लिए इस स्कीम को अधिसूचित किया।

(iii) राष्ट्रीय उन्नत रसायन सेल (एसीसी) बैटरी भंडारण कार्यक्रम के लिए उत्पादन आधारित प्रोत्साहन (पीएलआई) स्कीम: सरकार ने 09.06.2021 को देश में को 18,100 करोड़ रुपये के बजटीय परिव्यय के साथ देश में एसीसी के निर्माण के लिए पीएलआई स्कीम को मंजूरी दी। इस स्कीम का उद्देश्य एसीसी बैटरी के 50 गीगा वाट घंटा के लिए प्रतिस्पर्धी घरेलू विनिर्माण पारिस्थितिकी तंत्र स्थापित करना है।

(iv) पीएम इलेक्ट्रिक ड्राइव रेवोल्यूशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम: ₹10,900 करोड़ के परिव्यय वाली इस स्कीम की अधिसूचना 29.09.2024 को जारी की गई। इस स्कीम के अंतर्गत ई-दुपहिया, ई-तिपहिया, ई-ट्रक, ई-बस तथा ई-एम्बुलेंस सहित लगभग 28.30 लाख इलेक्ट्रिक वाहनों (ईवी) को प्रोत्साहन प्रदान करने का प्रावधान है। इसके अतिरिक्त, स्कीम के अंतर्गत ईवी सार्वजनिक चार्जिंग स्टेशनों (ईवीपीसीएस) की स्थापना तथा परीक्षण एजेंसियों के स्तरोन्नयन के लिए भी अनुदान उपलब्ध है। स्कीम के अंतर्गत 14,028 ई-बसों की तैनाती के लिए ₹4,391 करोड़ का आवंटन किया गया है, जिसमें से 13,800 ई-बसें चार मिलियन (40 लाख) से अधिक जनसंख्या वाले सात शहरों नामत: दिल्ली, बेंगलुरु, हैदराबाद, मुंबई, अहमदाबाद, पुणे तथा सूरत को आवंटित की गई हैं। इसके अतिरिक्त, जम्मू एवं कश्मीर संघ राज्य क्षेत्र के लिए 200 ई-बसों को भी स्वीकृति प्रदान की गई है। साथ ही, अखिल भारतीय स्तर पर ईवी सार्वजनिक चार्जिंग स्टेशनों की स्थापना के लिए ₹2,000 करोड़ आवंटित किये गए है।

(v) पीएम ई-बस सेवा-भुगतान सुरक्षा तंत्र (पीएसएम) स्कीम : 28.10.2024 को अधिसूचित इस स्कीम का परिव्यय 3,435.33 करोड़ रुपये है और इसका उद्देश्य 38,000 से अधिक इलेक्ट्रिक बसों की तैनाती का समर्थन करना है। इस स्कीम का उद्देश्य सार्वजनिक परिवहन प्राधिकरणों द्वारा चूक के मामले में ई-बस ऑपरेटरों को भुगतान सुरक्षा प्रदान करना है।

(vi) **भारत में इलेक्ट्रिक यात्री कारों के निर्माण को बढ़ावा देने के लिए स्कीम (एसपीएमईपीसीआई)** को भारत में इलेक्ट्रिक कारों के विनिर्माण को बढ़ावा देने के लिए 15 मार्च 2024 को अधिसूचित किया गया था। इसके लिए आवेदकों को न्यूनतम 4150 करोड़ रुपये का निवेश करना और तीसरे वर्ष के अंत में न्यूनतम 25% डीवीए और पांचवें वर्ष के अंत में 50% का डीवीए प्राप्त करना अपेक्षित है।

इसके अतिरिक्त, देश में इलेक्ट्रिक वाहनों के उपयोग को बढ़ावा देने के लिए भारत सरकार द्वारा निम्नलिखित पहलें भी की गई हैं :–

(i) इलेक्ट्रिक वाहनों तथा इलेक्टिक वाहनों के चार्जर/चार्जिंग स्टेशनों पर जीएसटी की दर घटाकर 5 प्रतिशत कर दी गई है।

(ii) सड़क परिवहन एवं राजमार्ग मंत्रालय ने घोषणा की है कि बैटरी चालित वाहनों को हरे रंग की पंजीकरण (ग्रीन) नंबर प्लेट प्रदान की जाएगी तथा उन्हें परमिट संबंधी आवश्यकताओं से छूट दी जाएगी।

(iii) सड़क परिवहन एवं राजमार्ग मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों को ईवी पर सड़क कर में छूट प्रदान करने के संबंध में परामर्श जारी किया है, जिससे ईवी की प्रारंभिक खरीद लागत में कमी लाने में सहायता मिलेगी।

(ग): 30.06.2026 की स्थिति के अनुसार, भारी उद्योग मंत्रालय की विभिन्न स्कीमों के अंतर्गत समर्थित ईवी की संख्या निम्नानुसार है :

स्कीम	**फेम-I**	**फेम-II (बिक्री किए गए)**	**पीएम ई-ड्राइव स्कीम (बिक्री किए गए)**	**पीएलआई ऑटो और ऑटो संघटक (बिक्री किए गए)**
सहायता प्रदान /बिक्री किए गए ईवी	2.80 लाख	16.72 लाख	26.59 लाख	~21.30 लाख (31.03.2026 तक)

(घ): देशभर में ईवी को व्यापक रूप से अंगीकृत किया गया है तथा इस संबंध में किसी प्रमुख चुनौती का सामना नहीं करना पड़ा है।

(ङ): इन पहलों/स्कीमों के परिणामस्वरूप देश में ईवी के अंगीकरण की दर में उल्लेखनीय वृद्धि हुई है, जो वित्तीय वर्ष 2015-16 में 0.08 प्रतिशत से बढ़कर वित्तीय वर्ष 2025-26 में 8.26 प्रतिशत हो गई है।

ANIMAL HUSBANDRY INFRASTRUCTURE DEVELOPMENT FUND

257. SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the steps taken by the Government under the Animal Husbandry Infrastructure Development Fund (AHIDF) to promote investment in modern dairy processing, cold chain, storage and value addition infrastructure in the country;

(b) whether any specific projects or initiatives have been sanctioned under AHIDF in Rajasthan and if so, the details thereof, including measures taken by the Government to encourage participation of the private sector and dairy cooperatives;

(c) the steps being taken by the Government to enhance milk processing capacity and farmer's remuneration, particularly for small and marginal dairy producers; and

(d) the measures taken by the Government to strengthen extension services, capacity building, awareness programmes and last-mile delivery

mechanisms so as to ensure wider adoption of improved technologies and best practices in the livestock sector?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Animal Husbandry and Dairying (DAHD), GoI is implementing the Animal Husbandry Infrastructure Development Fund (AHIDF) to incentivize establishment of modern dairy processing and infrastructure for establishment of new units and strengthening of existing dairy processing units with quality and hygienic milk processing facilities, packaging facilities and value-added dairy product manufacturing units, cold storage, refrigerated vans. The Eligible Entities are Individuals, MSME, Private Companies, FPO, Dairy Cooperatives and Section 8 companies.

The scheme envisages 3% interest subvention for eight years with a two-year moratorium on term loan up to 90% of the project cost borrowed from scheduled banks and institutions such as NABARD, NCDC, NDDB, and SIDBI. In addition, the Central Government has established a Credit Guarantee Trust to provide Credit Guarantee up to 25% of term loan to MSME and Dairy Cooperatives. The Trust is maintained by NABARD through its subsidiary NAB Sanrakshan Trustee Pvt. Ltd. Eligible Entities can also take benefit of dovetailing with various Central and State Government initiatives to ensure holistic growth of the dairy ecosystem.

(b): A total of 13 dairy projects have been approved with the project cost of Rs 213.07 crore for the State of Rajasthan with the processing capacity of 15.95 Lakh Litre Per Day (LLPD). District-wise approved projects for Rajasthan under AHIDF is as under:

S No	District Name	Number of Projects	Project Cost (₹ in Cr.)	Term Loan (₹ in Cr.)	Interest Subvention Released (₹ in Cr.)
1	Ajmer	2	4.13	2.29	0.09
2	Alwar	1	1.13	0.74	0.06
3	Bikaner	1	9.89	2.50	0.07
4	Dholpur	1	17.30	10.00	1.26
5	Hanumangarh	1	10.79	3.25	0.18
6	Jaipur	2	68.50	34.00	0.37
7	Jodhpur	1	21.30	14.80	0.24
8	Sawai Madhopur	1	13.67	8.93	0.70
9	Sirohi	2	66.11	33.07	2.00
10	Udaipur	1	0.25	0.23	0.01
Total		13	213.07	109.80	4.97

The Department of Animal Husbandry and Dairying, (DAHD), GoI has undertaken regular coordination with Banks and Industry associations to encourage participation of private sector entities and dairy cooperatives under AHIDF.

(c): The DAHD, GoI is implementing National Programme for Dairy Development (NPDD). Component A of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary milk chilling facilities. The Component ‘B’ of the NPDD scheme "Dairying through Cooperatives” aims to increase sale of milk and dairy

products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure. In addition, under Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDCFPO) interest subvention on Working capital loans is provided to assist the Cooperative Milk Unions and Farmer Producer organizations engaged in dairy activities to tide over the crisis on account of severely adverse market conditions or natural calamities. An interest subvention of 2% per annum on the working capital loan is provided to the Producer Owned Institutes (POIs.). Further, for prompt and timely repayment of loan, an additional 2% per annum interest subvention is also payable at the end of the loan repayment/interest servicing period.

The infrastructure created under the AHIDF, help in creating increased Milk processing capacity, market linkages for livestock farmers and thus enable livestock producers to get remunerative prices for their produce.

(d): The DAHD, GoI undertakes awareness programmes, webinars, stakeholder meetings, training programmes and outreach activities through State Governments, implementing agencies and industry associations. Regular review meetings with lending institutions, State Nodal Agencies and other stakeholders are conducted to facilitate implementation and improve outreach. The DAHD, GoI t also organizes virtual awareness camps through Common Service Centers (CSCs) on departmental schemes, fodder development, Cattle and Dairy farming, and the prevention and control of livestock diseases.

STATUS OF MSP IMPLEMENTATION

258. SHRI KARTI P CHIDAMBARAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the current status of MSP implementation and procurement for the year 2026-27 Kharif season, including the estimated payout of Rs. 2.6 lakh crore across 14 crops;

(b) whether any disparity exists in procurement infrastructure, Mandi access and farmer participation, as compared among the States, if so, the details thereof, State-wise;

(c) the steps taken to ensure timely payment to farmers, especially in Tamil Nadu and other southern States;

(d) the details of the status of pulses and oilseeds procurement under the Price Support Scheme (PSS) in States of Uttar Pradesh, Gujarat, Tamil Nadu and Haryana;

(e) whether any State has reported delayed Central reimbursement affecting procurement operations, if so, the details thereof;

(f) the extent of PM-AASHA scheme utilisation in this season, according to the data collected; and

(g) whether any contingency measures have been prepared in view of monsoon variability affecting kharif sowing and procurement targets, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Department of Food and Public Distribution (DFPD) undertakes Minimum Support Price (MSP) procurement of Paddy, Wheat and coarse grains, namely Jowar, Bajra, Maize and Ragi. MSP procurement of notified pulses - Arhar, Moong, Urad, Gram and Masur, oilseeds - Groundnut, Soybean, Sunflower, Sesamum, Nigerseed, Rapeseed/Mustard Seed and Safflower and copra is undertaken in Price Support Scheme (PSS) of PM-AASHA. The procurement is undertaken during 3 seasons in a crop year namely Kharif, Rabi and Summer, on the request of the respective State/UT Governments. As on date, no proposal has been received from any State/UT Government for procurement under PSS for the Kharif 2026-27 season. The procurement infrastructure and mandi access varies across States depending on the production pattern of notified crops and the procurement requirements. Farmer participation under the scheme largely depends on the prevailing market prices. To facilitate timely payment to farmers across the country, including Tamil Nadu under PSS, the MSP is paid directly into the bank accounts of the farmers, through the Direct Benefit Transfer (DBT) mechanism, thereby eliminating intermediaries and ensuring transparency. Government of Tamil Nadu has informed that to strengthen procurement operations, procurement centres under regulated markets are established. Warehousing Development and Regulatory Authority (WDRA)-accredited warehouses, Central Warehousing Corporation (CWC) warehouses and State Warehousing

Corporation warehouses are utilised to facilitate procurement operations, ensure timely handling of stocks.

(d): The detail of procurement of pulses and oilseeds under PSS in the States of Uttar Pradesh, Gujarat, Tamil Nadu and Haryana during the year 2025-26 for Kharif, Rabi & Summer seasons is given in the enclosed **Statement**.

(e) to (g): Under the PM AASHA Scheme, no instance of delayed central reimbursement affecting procurement operations has been reported by any State. Procurement under PM-AASHA is undertaken on the request of the respective State/UT Governments. No procurement proposal has been received under the scheme for Kharif 2026-27.

In view of the Monsoon variability, the State Governments have been advised to take necessary measures including updation of District Agricultural Contingency Plans in consultation with the Indian Council of Agricultural Research (ICAR), the Central Research Institute for Dryland Agriculture (CRIDA) and State Agricultural Universities to ensure availability of suitable seeds, promote agronomic practises for moisture conservation and crop diversification, strengthen irrigation and water harvesting infrastructure, review water storage, and establish and activate Drought Monitoring Centres at the State level. The Crisis Management Plan (CMP) for 2026 has been updated and circulated to all States and Stakeholders.

STATEMENT

Procurement details of pulses & oilseeds procured at MSP under PSS during the year 2025-26 for Kharif, Rabi & Summer seasons (as on 09.07.2026)

State	Procured Quantity(MTs)	MSP value (Rs. In crores)	Number of Farmers benefitted
Uttar Pradesh	**1,77,654.61**	**1,316.09**	**41,736**
Gram	1,235.90	7.26	422
Groundnut	48,946.60	355.50	11,864
Masoor	54,016.00	378.11	13,901
Moong*	1,202.35	10.54	312
Toor	5,500.90	44.01	1,273
Urad*	66,752.86	520.67	13,964
Gujarat	**24,23,335.18**	**17,053.16**	**11,58,976**
Gram	3,90,807.34	2,295.99	2,31,888
Groundnut	17,41,518.86	12,648.65	7,73,290
Moong*	910.95	7.99	699
Mustard seed	5,615.40	34.82	3,230
Soyabean	78,419.78	417.82	55,366
Toor	2,03,018.75	1,624.15	91,213
Urad	3,044.10	23.74	3,290
Tamilnadu	**939.70**	**8.24**	**1,082**
Moong	939.70	8.24	1,082
Haryana	**69,045.75**	**443.87**	**30,574**
Gram	1,838.40	10.80	1,064
Mustard seed	56,435.35	349.90	24,666
Sunflower seed	10,772.00	83.17	4,844

***** Procurement of Summer Moong in ongoing in the states of Gujarat Haryana & Uttar Pradesh and Urad in Uttar Pradesh

23RD INSTALMENT OF PRADHAN MANTRI KISAN SAMMAN NIDHI

259. PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI SANJAY DINA PATIL:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government proposes to release the 23rd instalment of Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) to eligible farmers across the country and if so, the details thereof;

(b) the number of beneficiaries in Maharashtra, district-wise, who are expected to receive benefits under the 23rd instalment and the amount likely to be transferred to farmers in the State and if so, the details thereof;

(c) the number of women farmers in Maharashtra covered under PM-KISAN during the last three years and the current year and if so, the details thereof;

(d) whether any eligible farmers in Maharashtra have been excluded from the scheme due to e-KYC, Aadhaar seeding or land record-related issues and if so, the details thereof; and

(e) the corrective measures taken by the Government to ensure timely inclusion and payment to all eligible farmers in Maharashtra and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Under the PM-KISAN Scheme, Government of India has disbursed ₹18,895.10 Crore to more than 9.44 crore beneficiaries in the 23rd installment which was released on 20/06/2026. State/UT-wise details of the same are given in the enclosed **Statement-I.**

(b): The district-wise details of farmers benefited under the 23rd installment of the Scheme in Maharashtra and the amount transferred to them are given in the enclosed **Statement-II.**

(c): The instalment-wise details of women farmers benefited under the Scheme in Maharashtra during the last 3 years and current year are given in the enclosed **Statement-III.**

(d) and (e): Under the PM-KISAN Scheme, Land seeding, eKYC, and linking of Aadhaar with bank account are mandatory conditions for eligibility and to receive benefits under the Scheme. For the eligible beneficiaries verified by the States, the benefits are promptly transferred in the subsequent instalments.

In order to expand coverage and to ensure that no eligible farmers are left out from the Scheme, the Government of India undertakes saturation drives in coordination with the State Governments, including in Maharashtra from time to time.

STATEMENT-I

State/UT-wise details of the benefits released in 23rd instalment of PM-KISAN, as on 16.07.2026

#	State/UT	23rd Instalment (April 26-July 26)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	ANDAMAN AND NICOBAR ISLANDS	12,859	2.57
2	ANDHRA PRADESH	38,89,936	778.00
3	ARUNACHAL PRADESH	84,352	16.87
4	ASSAM	18,56,962	371.50
5	BIHAR	73,04,821	1,460.96
6	CHANDIGARH	321	0.06
7	CHHATTISGARH	24,41,307	488.38
8	DELHI	6,982	1.40
9	GOA	3,371	0.67
10	GUJARAT	51,04,469	1,021.14
11	HARYANA	15,87,094	317.55
12	HIMACHAL PRADESH	8,02,972	160.60
13	JAMMU AND KASHMIR	8,67,973	173.60
14	JHARKHAND	19,23,007	384.60
15	KARNATAKA	41,30,436	826.16
16	KERALA	28,71,911	574.40
17	LADAKH	18,340	3.67
18	LAKSHADWEEP	2,170	0.43
19	MADHYA PRADESH	81,65,837	1,634.61
20	MAHARASHTRA	90,55,669	1,811.67
21	MANIPUR	6,809	1.36
22	MEGHALAYA	1,82,566	36.53
23	MIZORAM	1,26,044	25.39
24	NAGALAND	1,91,235	38.28
25	ODISHA	34,62,871	692.58
26	PUDUCHERRY	7,625	1.53
27	PUNJAB	11,36,206	227.24
28	RAJASTHAN	65,99,142	1,319.84
29	SIKKIM	35,433	7.09

30	TAMIL NADU	21,56,992	431.73
31	TELANGANA	30,10,267	602.11
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,633	2.33
33	TRIPURA	2,15,856	43.17
34	UTTAR PRADESH	2,17,63,781	4,353.25
35	UTTARAKHAND	7,94,973	159.00
36	WEST BENGAL	46,02,428	924.83
	Grand Total	**9,44,34,650**	**18,895.10**

STATEMENT-II

District-wise details of farmers benefited under the 23rd installment of the Scheme in Maharashtra and the total amount transferred to them

#	District	23rd Instalment (April 26-July 26)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ahilyanagar	5,43,919	109.00
2	Akola	1,87,075	37.42
3	Amravati	2,70,656	54.14
4	Beed	3,78,668	75.73
5	Bhandara	2,11,471	42.31
6	Buldhana	3,36,627	67.33
7	Chandrapur	2,42,464	48.50
8	Chhatrapati Sambhajinagar	3,43,851	68.79
9	Dharashiv	2,33,748	46.76
10	Dhule	1,54,828	30.97
11	Gadchiroli	1,43,718	28.75
12	Gondia	2,13,957	42.79
13	Hingoli	1,74,965	35.00
14	Jalgaon	3,89,926	78.01
15	Jalna	2,94,700	58.95
16	Kolhapur	4,58,590	91.77
17	Latur	2,68,472	53.70
18	Nagpur	1,74,058	34.82

19	Nanded	3,81,478	76.30
20	Nandurbar	1,02,108	20.43
21	Nashik	4,24,940	85.02
22	Palghar	99,702	19.95
23	Parbhani	2,50,113	50.03
24	Pune	4,28,960	85.79
25	Raigad	1,13,896	22.78
26	Ratnagiri	1,54,944	30.99
27	Sangli	3,77,335	75.50
28	Satara	4,34,034	86.81
29	Sindhudurg	1,17,299	23.46
30	Solapur	4,92,876	98.58
31	Thane	72,062	14.43
32	Wardha	1,28,777	25.76
33	Washim	1,66,744	33.35
34	Yavatmal	2,88,708	57.75
	Grand Total	**90,55,669**	**1,811.67**

STATEMENT-III

Instalment-wise details of women farmers benefited under the Scheme in Maharashtra during the last 3 years and current year

#	District	14th Instalment (Apr'23 - Jul'23)		15th Instalment (Aug'23 - Nov'23)		16th Instalment (Dec'23 - Mar'24)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ahilyanagar	88,967	19.75	89,129	21.90	93,781	21.01
2	Akola	38,225	8.78	34,615	8.07	37,100	8.61
3	Amravati	49,182	10.38	45,854	10.85	49,966	11.36
4	Beed	50,880	11.14	43,283	10.23	45,311	10.53
5	Bhandara	48,884	10.84	48,808	11.37	54,728	11.97
6	Buldhana	58,873	12.51	54,621	12.52	58,329	13.15
7	Chandrapur	52,575	12.13	56,367	14.07	61,293	13.77
8	Chhatrapati Sambhajinagar	58,337	12.32	58,345	15.76	60,313	13.03

9	Dharashiv	26,233	5.81	28,271	6.66	29,454	6.30
10	Dhule	27,148	5.88	26,044	6.76	28,556	6.86
11	Gadchiroli	31,844	6.97	33,112	7.98	37,464	8.18
12	Gondia	62,198	13.52	59,301	13.22	62,035	13.56
13	Hingoli	28,555	7.06	26,459	5.96	27,138	5.78
14	Jalgaon	90,161	18.69	89,468	20.88	95,058	21.76
15	Jalna	46,094	10.08	43,426	11.01	45,877	10.41
16	Kolhapur	77,975	16.96	84,513	20.86	95,947	22.44
17	Latur	37,944	7.93	36,554	8.31	38,208	8.53
18	Nagpur	30,925	6.75	30,889	8.08	36,065	8.48
19	Nanded	58,849	12.63	54,576	12.77	57,811	13.45
20	Nandurbar	16,109	3.39	16,122	3.76	17,144	3.72
21	Nashik	65,538	14.65	67,919	16.89	76,296	17.48
22	Palghar	21,121	4.60	22,603	6.24	26,045	6.72
23	Parbhani	44,916	10.03	39,379	8.36	39,721	8.20
24	Pune	78,910	18.65	80,849	21.15	89,822	21.21
25	Raigad	19,752	4.67	21,017	5.76	23,027	5.37
26	Ratnagiri	29,026	6.94	28,265	8.23	34,952	9.06
27	Sangli	63,992	16.30	62,167	14.94	73,584	16.68
28	Satara	72,138	17.07	72,619	17.59	84,801	19.50
29	Sindhudurg	25,576	5.68	25,528	6.09	28,195	6.71
30	Solapur	69,865	18.02	68,344	18.14	75,643	18.24
31	Thane	16,197	3.53	16,046	4.62	17,432	4.20
32	Wardha	21,054	5.26	20,519	5.25	21,865	5.07
33	Washim	26,709	5.73	27,174	6.22	28,748	6.39
34	Yavatmal	51,358	11.88	50,390	11.55	53,088	11.67
	Grand Total	**15,86,110**	**356.49**	**15,62,576**	**382.04**	**17,04,797**	**389.40**

#	District	17th Instalment (Apr'24 - Jul'24)		18th Instalment (Aug'24 - Nov'24)		19th Instalment (Dec'24 - Mar'25)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ahilyanagar	95,492	20.42	95,642	19.87	97,977	21.20
2	Akola	38,185	8.30	38,324	7.99	39,417	8.89
3	Amravati	51,107	11.07	51,125	10.56	52,713	11.48
4	Beed	47,039	11.17	47,252	9.80	48,537	10.87
5	Bhandara	59,844	12.90	60,946	12.74	66,242	15.00
6	Buldhana	60,672	13.40	61,055	12.89	63,458	14.28
7	Chandrapur	63,942	14.61	64,694	13.60	67,321	14.66
8	Chhatrapati Sambhajinagar	61,935	13.11	62,034	12.92	63,410	13.40
9	Dharashiv	30,085	6.56	30,039	6.07	31,138	6.89
10	Dhule	29,701	6.89	30,134	6.75	32,048	7.72
11	Gadchiroli	39,502	8.31	40,332	8.47	43,341	9.56
12	Gondia	64,302	13.96	65,149	13.68	67,111	14.51
13	Hingoli	28,010	6.85	27,964	5.72	28,202	5.91
14	Jalgaon	98,457	21.62	99,032	21.04	1,02,610	23.30
15	Jalna	47,403	10.23	47,748	9.92	50,150	11.10
16	Kolhapur	1,00,069	21.95	1,01,588	21.82	1,06,439	24.64
17	Latur	39,016	8.36	38,998	8.01	39,920	8.64
18	Nagpur	38,251	8.48	39,064	8.74	41,090	9.62
19	Nanded	59,696	13.42	59,968	12.47	60,749	12.90
20	Nandurbar	17,735	3.95	17,828	3.79	18,473	4.09
21	Nashik	78,531	16.91	79,341	16.68	82,327	18.29
22	Palghar	27,608	5.99	27,912	5.92	29,010	6.30
23	Parbhani	40,212	8.39	40,186	8.11	40,650	8.68
24	Pune	92,470	19.83	93,472	19.60	97,814	21.32
25	Raigad	23,787	5.18	24,101	5.28	25,808	6.15
26	Ratnagiri	35,896	7.89	36,193	7.83	37,834	8.67
27	Sangli	76,582	16.34	77,461	16.30	79,021	17.09
28	Satara	87,742	18.87	88,169	19.08	90,683	20.06
29	Sindhudurg	29,072	6.19	29,301	6.25	30,356	6.62
30	Solapur	78,702	17.15	79,773	16.79	84,233	19.08
31	Thane	17,751	3.79	17,884	3.81	18,175	4.06

32	Wardha	22,265	4.79	22,291	4.58	23,170	5.05
33	Washim	29,258	6.32	29,438	6.41	30,185	6.81
34	Yavatmal	54,319	11.77	54,783	11.71	56,494	12.38
	Grand Total	**17,64,638**	**384.96**	**17,79,221**	**375.21**	**18,46,106**	**409.21**

#	District	20th Instalment (Apr'25 - Jul'25)		21st Instalment (Aug 25-Nov 25)		22nd Instalment (Dec 25-Mar 26)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ahilyanagar	96,677	19.94	95,834	19.17	96,071	19.21
2	Akola	38,488	7.93	37,941	7.59	38,245	7.65
3	Amravati	52,028	10.91	50,902	10.18	51,425	10.29
4	Beed	48,826	10.54	46,857	9.37	48,501	9.70
5	Bhandara	64,741	13.33	62,786	12.56	62,891	12.58
6	Buldhana	61,795	13.11	60,495	12.10	60,888	12.18
7	Chandrapur	65,961	13.56	64,391	12.88	64,801	12.96
8	Chhatrapati Sambhajinagar	62,794	12.80	62,172	12.43	63,098	12.62
9	Dharashiv	30,986	6.43	30,708	6.14	30,688	6.14
10	Dhule	31,771	6.77	31,193	6.24	31,350	6.27
11	Gadchiroli	42,706	8.80	40,560	8.11	39,944	7.99
12	Gondia	65,319	13.61	63,614	12.72	63,837	12.77
13	Hingoli	28,040	5.75	27,837	5.57	27,890	5.58
14	Jalgaon	96,544	20.78	94,891	18.98	95,878	19.18
15	Jalna	48,862	10.16	48,294	9.66	48,408	9.68
16	Kolhapur	1,02,899	21.82	98,739	19.75	98,236	19.65
17	Latur	39,604	8.15	39,032	7.81	39,196	7.84
18	Nagpur	39,619	8.40	37,952	7.59	38,890	7.78
19	Nanded	60,541	12.55	60,073	12.01	60,162	12.03
20	Nandurbar	18,068	3.76	17,723	3.54	17,663	3.53
21	Nashik	78,012	16.02	76,739	15.35	77,432	15.49
22	Palghar	29,241	6.18	28,518	5.70	28,227	5.65
23	Parbhani	40,451	8.33	40,197	8.04	40,460	8.09

24	Pune	95,067	19.39	92,792	18.56	92,608	18.52
25	Raigad	25,470	5.45	24,561	4.91	24,653	4.93
26	Ratnagiri	37,916	8.09	36,776	7.36	36,617	7.32
27	Sangli	74,550	15.22	71,868	14.37	71,679	14.34
28	Satara	87,754	18.35	84,839	16.97	84,577	16.92
29	Sindhudurg	29,831	6.20	28,798	5.76	28,589	5.72
30	Solapur	81,100	17.04	79,916	15.98	80,132	16.03
31	Thane	17,919	3.66	17,629	3.53	17,620	3.52
32	Wardha	22,864	4.80	22,531	4.51	22,659	4.53
33	Washim	30,095	6.33	29,778	5.96	29,989	6.00
34	Yavatmal	55,540	11.57	54,857	10.97	55,085	11.02
	Grand Total	**18,02,079**	**375.71**	**17,61,793**	**352.36**	**17,68,389**	**353.68**

#	District	23rd Instalment (April 26-July 26)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ahilyanagar	95,988	19.24
2	Akola	38,130	7.63
3	Amravati	51,248	10.25
4	Beed	48,381	9.68
5	Bhandara	62,899	12.58
6	Buldhana	60,745	12.15
7	Chandrapur	64,637	12.93
8	Chhatrapati Sambhajinagar	62,965	12.59
9	Dharashiv	30,590	6.12
10	Dhule	31,272	6.26
11	Gadchiroli	39,738	7.95
12	Gondia	63,707	12.74
13	Hingoli	27,855	5.57
14	Jalgaon	95,582	19.12
15	Jalna	48,329	9.67
16	Kolhapur	97,775	19.57
17	Latur	39,108	7.82
18	Nagpur	38,772	7.76
19	Nanded	59,999	12.00
20	Nandurbar	17,597	3.52
21	Nashik	77,259	15.46
22	Palghar	28,129	5.63

23	Parbhani	40,380	8.08
24	Pune	92,331	18.47
25	Raigad	24,544	4.91
26	Ratnagiri	36,431	7.29
27	Sangli	71,493	14.31
28	Satara	84,259	16.85
29	Sindhudurg	28,419	5.68
30	Solapur	79,981	16.00
31	Thane	17,599	3.52
32	Wardha	22,593	4.52
33	Washim	29,919	5.98
34	Yavatmal	54,960	10.99
	Grand Total	**17,63,614**	**352.84**

PRODUCTION AND PRODUCTIVITY OF TURMERIC

260. SHRI ARVIND DHARMAPURI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of area, production and productivity of turmeric during the last five years, State-wise particularly, district-wise details for Telangana including Nizamabad, Jagtial and Nirmal districts;

(b) whether the Government has analysed the reasons for increase or decline in turmeric production in each State during the said period and if so, the details thereof, including factors such as rainfall, acreage shift, input cost, pest/disease incidence, market prices and post-harvest infrastructure;

(c) the number of turmeric Farmer Producer Organisations, clusters, processing units, drying yards, storage facilities and primary processing centres, supported under Central schemes in Telangana;

(d) whether the Government has assessed gaps in price realization, grading, processing, export quality and market linkage for turmeric farmers; and

(e) the steps taken to enhance farmer income through value addition, scientific cultivation, post-harvest support and market access for turmeric growers, particularly in Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The State-wise details of area, production and productivity/yield of turmeric during the last five years are given in the enclosed **Statement-I** and the district-wise details for Telangana State, including Nizamabad, Jagtial and Nirmal districts, are given in the enclosed **Statement-II.**

(b): The area and production of turmeric in the country has shown an increasing trend during the recent years. Overall, favourable climatic conditions, coupled with lower incidence of pests and diseases, supported increase in production. In addition, the prevailing high market prices of turmeric encouraged farmers to bring more area under cultivation, leading to a corresponding increase in turmeric production. The annual average price of Turmeric for the last five years in major turmeric producing States is given below:

Annual Average Prices of Turmeric in Major Producing States				
				(Price in Rs./quintal)
Year	**Telangana-Nizamabad**	**Tamil Nadu-Erode**	**Maharashtra (State Average)**	**Kerala - Kochi**
2021-22	6375	7173	8488	11708
2022-23	5900	6774	7394	10958

2023-24	9526	9582	11156	12542
2024-25	12061	14341	14089	17500
2025-26	12447	12173	13483	16500
Source: Directorate of Arecanut and Spices Development, DA&FW, Kerala				

(c): Through the Initiatives of the Spices Board and National Turmeric Board, specific focus is placed on establishing infrastructure through Farmer Producer Organizations (FPOs). Financial assistance is extended for setting up Primary processing units, turmeric boilers, spices polishers, etc. through the Sustainability in Spice Sector through Progressive Innovative and Collaborative Interventions for Export Development (SPICED) Scheme. As per the information provided by the Horticulture Department, Government of Telangana, the number of turmeric Farmer Producer Organisations, clusters, processing units, drying yards, storage facilities and primary processing centres, supported under Central schemes in Telangana are given below:

Details of Turmeric Schemes implemented by the Spices Board and the National Turmeric Board for the Past 5 years in Telangana

Year	No. of Turmeric Beneficiaries	No. of Turmeric FPOs	Post-harvest Machineries		Cluster	Processing units	Drying yards	Storage facilities	Primary Processing units	Care and Cure Centre
			Boilers	Polishers						
2021-22	204	8	58	146	-	8	Nil	Nil	Nil	Nil
2022-23	107	4	29	78	-	4	Nil	Nil	Nil	Nil
2023-24	103	4	39	64	Nizamabad	4	Nil	Nil	Nil	Nil
2024-25	89	4	33	56	Nizamab	4	Nil	Nil	Nil	1

					ad					
2025-26	118	9	46	72	Nizamabad	9	Nil	Nil	1	Nil

Source: Horticulture Department, Government of Telangana

(d): As per the information provided by the Indian Council of Agricultural Research (ICAR)- Indian Institute of Spices Research (IISR), the major technology/infrastructure gaps identified in turmeric sector include lack of high-end value addition opportunities, lack of traceability systems and limited use of good manufacturing practices in processing, lack of cold storage facilities for long term storing of processed produce, absence of quality-based pricing systems for turmeric, challenges in aggregation and efficient functioning of cluster-based interventions, and limitations in availability and timeliness of export market intelligence.

(e): The development of turmeric is supported by the Ministry of Agriculture & Farmers Welfare, Government of India through their flagship programmes like the Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana (RKVY), Paramparagat Krishi Vikas Yojana (PKVY), Pradhan Mantri Krishi Sinchai Yojana (PMKSY), Pradhan Mantri Fasal Bima Yojana (PMFBY), Natural Resource Management (NRM), Soil Health Card, e-National Agriculture Market (e-NAM) etc. Under MIDH, several production-oriented programmes are being implemented by the Government of India through State Horticulture Missions including Telangana, set up under the

State Governments. MIDH has special components for creation of Marketing Infrastructure and Mechanization, which also extends for turmeric.

The Government of India established the National Turmeric Board in 2023 to promote turmeric production, development and value addition; enhance domestic and international consumption; facilitate the creation and improvement of infrastructure and logistics for turmeric exports; and support the overall growth of the turmeric sector.

ICAR-IISR and ICAR-All India Coordinated Research Project on Spices (AICRPS), based on the Central Variety Release Committee (CVRC) notifications, have developed the following turmeric varieties suitable for Telangana- IISR Pragati, Lam Swarna (LTS-2), IISR Surya, Roma, Suroma, Suguna, Sudarshana, Suvarna, Rashmi, Duggirala Red. These varieties have higher yield potential than the traditional varieties and can enhance the productivity of turmeric in Telangana. Apart from this, both these institutions have developed and recommended several technologies and varieties suitable for the state like Plant Spacing recommendation, Fertilizer Recommendation, adopting Drip irrigation, Nutrient Management under organic cultivation, Single Bud Pro-tray Propagation technology, Seed Rhizome Priming with Trichoprime, Good Agricultural Practices (GAP) for turmeric, Clean post-harvest processing and packages for biotic and abiotic stress.

STATEMENT-I

State-wise Area, Production and Productivity/Yield of Turmeric

(Area: A in '000 Ha, Production: P in '000 MT, Productivity or Yield (Y)=Production/ Area in MT/Ha)

States/UTs	2021-22			2022-23			2023-24			2024-25			2025-26 (Second Adv. Est.)		
	A	P	Y	A	P	Y	A	P	Y	A	P	Y	A	P	Y
Andhra Pradesh	25.59	74.69	2.92	33.42	73.52	2.20	22.37	38.03	1.70	22.59	40.66	1.80	23.61	42.50	1.80
Arunachal Pradesh	0.47	1.24	2.67	0.48	2.46	5.10	0.56	1.70	3.05	0.73	2.97	4.05	0.73	2.97	4.05
Assam	16.59	21.49	1.29	17.56	23.33	1.33	17.15	57.46	3.35	17.57	59.56	3.39	18.02	62.13	3.45
Bihar	2.74	2.80	1.02	2.73	2.82	1.03	2.03	2.09	1.03	1.40	2.03	1.45	1.40	2.03	1.45
Chhattisgarh	1.04	1.30	1.25	0.87	1.08	1.24	0.69	0.85	1.24	1.10	1.11	1.01	0.54	0.65	1.22
Gujarat	4.95	19.20	3.88	5.18	20.21	3.90	5.39	25.05	4.65	5.56	22.23	4.00	5.84	23.34	4.00
Haryana	1.05	2.94	2.81	0.29	0.62	2.17	0.18	0.42	2.36	0.14	0.25	1.83	0.25	4.50	18.00
Himachal Pradesh	0.45	0.74	1.63	0.45	0.74	1.63	0.43	0.70	1.62	0.62	1.00	1.62	0.62	1.00	1.62
Jammu & Kashmir	0.01	0.01	2.00	0.01	0.01	1.00	0.01	0.01	1.00	0.00	0.01	1.25	0.01	0.01	1.00
Jharkhand	0.84	3.24	3.84	0.99	3.92	3.96	0.97	3.85	3.97	0.98	3.80	3.88	0.97	3.86	3.97
Karnataka	19.40	110.03	5.67	19.57	119.39	6.10	12.17	66.83	5.49	14.71	82.75	5.63	15.81	106.66	6.75
Kerala	2.20	7.40	3.36	2.16	6.54	3.02	2.05	6.15	3.00	2.20	6.74	3.07	2.21	6.79	3.07
Madhya Pradesh	20.53	74.65	3.64	22.42	82.43	3.68	25.06	92.55	3.69	26.50	96.13	3.63	26.83	97.80	3.64
Maharashtra	102.67	367.84	3.58	88.32	323.22	3.66	85.15	310.01	3.64	87.63	307.14	3.50	97.55	339.80	3.48
Manipur	2.32	5.58	2.41	2.32	4.97	2.15	2.27	5.39	2.38	1.23	2.97	2.41	1.18	2.86	2.43
Meghalaya	3.02	3.79	1.25	3.61	4.62	1.28	3.51	4.47	1.27	4.21	5.39	1.28	4.90	6.28	1.28
Mizoram	7.74	29.82	3.85	7.74	29.82	3.85	8.08	29.98	3.71	10.48	32.39	3.09	10.48	32.39	3.09
Nagaland	0.64	1.81	2.84	0.65	1.88	2.90	0.65	1.88	2.90	0.64	1.86	2.89	0.64	1.86	2.89
Odisha	31.17	68.83	2.21	31.24	69.10	2.21	33.36	73.75	2.21	34.90	77.53	2.22	35.03	78.13	2.23
Punjab	0.91	3.34	3.66	0.97	3.54	3.66	1.05	3.87	3.67	1.14	4.21	3.68	1.14	4.21	3.68
Rajasthan	0.19	1.23	6.60	0.29	2.10	7.23	0.06	0.27	4.98	0.09	0.48	5.29	0.12	0.75	6.21
Sikkim	5.02	15.53	3.10	5.02	15.53	3.10	5.02	15.53	3.10	5.01	15.44	3.08	5.01	15.44	3.08
Tamil Nadu	24.17	124.92	5.17	24.75	136.37	5.51	23.15	139.44	6.02	26.38	167.08	6.33	29.53	187.10	6.34
Telangana	**34.78**	**216.55**	**6.23**	**22.74**	**173.61**	**7.63**	**14.17**	**113.73**	**8.02**	**17.10**	**97.52**	**5.70**	**20.28**	**112.41**	**5.54**
Tripura	1.70	2.06	1.22	1.83	2.36	1.29	1.83	2.38	1.30	1.83	2.38	1.30	0.00	0.00	0.00
Uttar Pradesh	2.25	6.64	2.95	2.30	6.87	2.99	2.42	7.75	3.21	3.26	12.88	3.95	3.31	13.16	3.97
Uttarakhand	1.79	3.04	1.70	3.15	5.63	1.79	3.26	5.49	1.68	3.25	5.39	1.66	3.26	5.39	1.66
West Bengal	18.77	50.94	2.71	19.69	53.07	2.69	19.78	53.39	2.70	19.66	53.23	2.71	19.70	53.37	2.71
Others	0.05	0.08	1.74	0.08	0.25	3.14	0.06	0.23	4.15	0.05	0.22	4.31	0.05	0.17	3.44
ALL INDIA TOTAL	**333.02**	**1221.72**	**3.67**	**320.78**	**1169.98**	**3.65**	**292.83**	**1063.22**	**3.63**	**310.96**	**1105.32**	**3.55**	**329.00**	**1207.53**	**3.67**

Source: Horticulture Statistics Unit (HSU), D/o Agriculture & Farmers Welfare

Statement-II

District-wise Area, Production and Productivity/Yield of Turmeric in Telangana															
(Area: A in '000 Ha, Production: P in '000 MT, Productivity or Yield (Y)=Production/ Area in MT/Ha)															
District	**2021-22**			**2022-23**			**2023-24**			**2024-25**			**2025-26 (Second Adv. Est.)**		
	A	**P**	**Y**	**A**	**P**	**Y**	**A**	**P**	**Y**	**A**	**P**	**Y**	**A**	**P**	**Y**
Nizamabad	**12.71**	**78.53**	**6.18**	**8.87**	**65.75**	**7.41**	**7.71**	**45.58**	**5.91**	**9.29**	**57.37**	**6.18**	**9.55**	**58.94**	**6.18**
Jagtial	**8.78**	**56.40**	**6.42**	**5.95**	**55.81**	**9.39**	**3.25**	**40.25**	**12.40**	**3.93**	**20.41**	**5.19**	**5.68**	**25.64**	**4.51**
Nirmal	**5.54**	**32.86**	**5.93**	**4.78**	**33.05**	**6.92**	**2.21**	**21.04**	**9.53**	**2.25**	**11.66**	**5.19**	**2.24**	**13.85**	**6.17**
Vikarabad	1.28	6.31	4.94	0.72	4.65	6.42	0.44	2.21	5.04	0.65	3.20	4.94	1.57	7.73	4.94
Hanumanonda	1.03	7.61	7.41	1.08	5.56	5.17	0.15	1.54	9.99	0.35	1.73	4.94	0.35	1.67	4.77
Warangal	2.32	17.16	7.41	0.27	1.69	6.36	0.09	0.77	8.75	0.15	0.75	4.94	0.15	0.75	4.96
Mahabubabad	1.78	9.69	5.44	0.47	3.00	6.42	0.11	0.57	5.34	0.15	0.74	4.94	0.15	0.74	4.93
Sangareddy	0.21	1.27	5.91	0.08	0.50	5.93	0.04	0.32	8.03	0.08	0.41	5.19	0.12	0.62	5.24
Peddapalli	0.26	1.58	6.16	0.11	0.66	6.18	0.05	0.39	8.02	0.06	0.31	5.19	0.12	0.59	4.93
Jayashankar	0.42	2.58	6.18	0.18	1.34	7.35	0.05	0.43	8.04	0.09	0.44	4.94	0.07	0.45	6.18
Adilabad	0.08	0.47	5.96	0.05	0.40	7.41	0.01	0.11	8.00	0.02	0.09	4.94	0.02	0.18	7.50
Khammam	0.07	0.41	6.15	0.03	0.16	6.18	0.02	0.16	8.05	0.03	0.13	4.94	0.03	0.17	6.25
Karimnagar	0.07	0.39	5.60	0.02	0.14	5.93	0.00	0.04	8.00	0.01	0.06	4.94	0.03	0.15	4.73
Rajanna	0.02	0.11	6.35	0.01	0.08	6.42	0.01	0.06	8.00	0.01	0.03	4.94	0.01	0.06	8.29
Rangareddi	0.01	0.03	4.00	0.00	0.02	6.18	0.00	0.03	8.00	0.00	0.00	2.47	0.01	0.05	6.00
Mancherial	0.05	0.26	4.94	0.03	0.20	7.35	0.01	0.07	8.00	0.01	0.03	4.94	0.01	0.03	4.92

Jangoan	0.01	0.06	5.09	0.00	0.01	5.19			0.00	0.00	0.01	4.94	0.00	0.02	18.00
Siddipet	0.00	0.02	5.00	0.00	0.01	7.35	0.00	0.00	7.41	0.00	0.00	4.94	0.00	0.01	6.34
State Total (Incl. other districts)	**34.78**	**216.55**	**6.23**	**22.74**	**173.61**	**7.63**	**14.17**	**113.73**	**8.02**	**17.10**	**97.52**	**5.70**	**20.28**	**112.41**	**5.54**
Note: Production in terms of turmeric processed (dry).															
Source: Directorate of Arecanut and Spices Development (DASD), DA&FW, Kerala															

PACS SERVICES IN ANDHRA PRADESH

261. DR. GUMMA THANUJA RANI:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the Government has assessed the performance of Primary Agricultural Credit Societies functioning as Common Service Centres in Andhra Pradesh;

(b) whether the Government has reviewed the accessibility of digital banking, insurance and agricultural services provided through PACS-CSCs in rural and underserved regions of Andhra Pradesh;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (d): The Ministry of Cooperation, in collaboration with CSC e-Governance Services India Limited (CSC SPV), is facilitating the functioning of eligible Primary Agricultural Credit Societies (PACS) as Common Service Centres (CSCs) to enable them to provide a wide range of digital and citizen-centric services in rural areas including Andhra Pradesh.

The performance of PACS functioning as CSCs is monitored periodically through review meetings and status reports received from CSC SPV including Andhra Pradesh. So far, in the State of Andhra Pradesh, **1,958 PACS have been onboarded as CSCs**, and **1,869 PACS are functioning as CSC**.

PACS functioning as CSCs provide a range of digital services including banking and financial services, insurance services, Aadhaar-enabled services, utility bill payments, PAN card services, agricultural and allied services, and various Government-to-Citizen (G2C) and Business-to-Citizen (B2C) services. These services enhance access to digital and public service delivery in rural and underserved areas. The details of PACS functioning as CSCs in Andhra Pradesh are at Statement.

STATEMENT

Status of PACS functioning as CSCs in Andhra Pradesh

S. No.	District	PACS Onboarded as CSC	PACS Active as CSC	Inactive PACS
1	Alluri sitharama raju	1	1	0
2	Anakapalli	1	1	0
3	Anantapur	110	106	4
4	Annamayya	4	4	0
5	Chittoor	64	59	5
6	East godavari	294	288	6
7	Guntur	157	137	20
8	Kakinada	1	1	0
9	Konaseema	1	1	0
10	Krishna	403	381	22
11	Kurnool	98	92	6
12	Nandyal	1	1	0
13	Ntr	1	1	0
14	Palnadu	3	3	0
15	Parvathipuram manyam	2	2	0
16	Prakasam	171	164	7
17	Spsr nellore	87	86	1
18	Sri sathya sai	2	2	0
19	Srikakulam	48	48	0
20	Tirupati	1	1	0

21	Visakhapatnam	94	91	3
22	Vizianagaram	92	91	1
23	West godavari	258	251	7
24	Y.S.R.	64	57	7
Grand Total		1958	1869	89

PROGRAMME FOR STRENGTHENING VETERINARY SERVICES

262. SHRI RADHESHYAM RATHIYA:

SHRI NALIN SOREN:

SHRI NABA CHARAN MAJHI:

SHRI CHANDRA PRAKASH JOSHI:

SHRI VIJAY KUMAR DUBEY:

SHRI GODAM NAGESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the major initiatives undertaken by the Ministry to strengthen veterinary and animal health services up to May 2026 in the country, including Chhattisgarh;

(b) the details of capacity-building programmes conducted for veterinarians and para- veterinary professionals in the country, including Chhattisgarh;

(c) the details of the proposed coverage of veterinary institutions and personnel under these initiatives along with the planned financial outlay for strengthening veterinary infrastructure and services in the country, including Chhattisgarh; and

(d) whether any State-specific projects, financial allocations, or action plans have been approved for Chhattisgarh under these initiatives and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Animal Husbandry is State subject. However, the Department of Animal Husbandry & Dairying (DAHD), GOI provides following support to the States/ UTs including Chhattisgarh for strengthening veterinary and animal health services:

i. Under Livestock Health and Disease Control Program (LHDCP) scheme, 100% central assistance is provided for vaccination of animals against four major diseases, namely FMD, Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF).

ii. Under Establishment and Strengthening of Veterinary Hospital & Dispensary (ESVHD-MVU) of LHDCP, assistance is provided to States/UTs for operation of MVUs on sharing basis. Total 4019 Mobile Veterinary Units (MVUs) have been made operational in the Country in 29 States/UTs under the scheme.

iii. Under Assistance to States for Control of Animal Diseases (ASCAD) support is provided on sharing basis for prevention and control of state prioritized livestock diseases, strengthening of Disease Diagnostic Laboratories etc.

iv. ICAR-NIVEDI has developed National Animal Disease Referral Expert System (NADRES_v2) which can predict the possibility of disease outbreaks at district level 2-3 months in advance supporting better preparedness and response.

(b): Under the ASCAD component of LHDCP, there is a provision for financial assistance on sharing basis for training of Veterinarians and Para-veterinarians. During 2025-26 Rs 971.65 lakh has been released for all the States including Rs 7.5 lakh for the state of Chhattisgarh for capacity building program. Under Assistance to States for Control of Animal Diseases (ASCAD) support is provided on sharing basis for prevention and control of state prioritized livestock diseases, strengthening of Disease Diagnostic Laboratories etc.

(c) The strengthening veterinary infrastructure and services is under the domain of the State Government. However, DAHD, GoI has formulated Guidelines for minimum Standards of Veterinary Infrastructure in India and communicated to States/UT for adoption and necessary action.

(d) Under LHDCP scheme, total budget allocated for the state of Chhattisgarh for FY 2026-27 is Rs 3162 lakh.

ACCESSIBILITY IN PUBLIC EXAMINATIONS FOR DIVYANGJAN

263. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI PRAVEEN PATEL:

SHRI JANARDAN MISHRA:

SHRI BALABHADRA MAJHI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the steps taken to ensure accessibility and reasonable accommodation for persons with disabilities in public recruitment and competitive examinations, including the benefits extended to candidates including for Nabarangpur Lok Sabha Constituency;

(b) whether revised guidelines have been issued regarding scribes, assistive technologies and examination accommodations and the status of their implementation, if so, the details thereof, including for Nabarangpur Lok Sabha Constituency;

(c) the measures taken to ensure uniform implementation of such guidelines by recruiting agencies and examination authorities and the status of their implementation including for the Nabarangpur Lok Sabha Constituency; and

(d) the mechanism in place to monitor compliance and address grievances of candidates with disabilities and for monitoring compliance with the guidelines and the details of complaints received from and disposed of, including for Nabarangpur Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Department of Empowerment of Persons with Disabilities (DEPwD) has issued guidelines for conducting written examinations for persons with disabilities. The Department issued guidelines dated 29.08.2018 for candidates with Benchmark Disabilities and guidelines dated 10.08.2022 for candidates having less than 40% disability. These guidelines, inter alia, provide for facilities such as engagement of scribe, compensatory time, use of assistive devices, accessible examination centres and other reasonable accommodations. These guidelines are uniformly applicable across the country, including Nabarangpur Lok Sabha Constituency.

(b): DEPwD had issued revised Guidelines on 01.08.2025 for conducting competitive written public examinations for persons with disabilities, in supersession of previous guidelines. However, to address the concerns raised by PwD candidates and organization of PwDs, the Department decided to keep the revised guidelines in abeyance till 31.12.2026. Accordingly, the guidelines dated 29.08.2018 and 10.08.2022 continue to remain applicable during the intervening period.

(c) and (d): The aforesaid guidelines have been circulated to all Ministries/ Departments of the Government of India and Examination Bodies for compliance. The guidelines are applicable uniformly for all Examining Bodies across all geographical area in India, including for Nabarangpur Lok Sabha Constituency. Complaints/grievances received from candidates are addressed on case to case basis in accordance with the extant guidelines.

कृषि की ओर फिर से लौटना

264. श्री नीरज मौर्यः

श्री बाबू सिंह कुशवाहाः

श्री लालजी वर्माः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या हाल ही में जारी आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के आंकड़ों से यह संकेत मिलता है कि ग्रामीण भारत से रोजगार की तलाश में प्रवास करने वाले बहुत से लोग बाहर रोजगार के सीमित अवसरों के कारण कृषि कार्य की ओर लौट रहे हैं यदि हां, तो तत्संबंधी ब्यौरा क्या है,

(ख) कृषि कार्यबल में वृद्धि को देखते हुए, प्राकृतिक खेती, सूक्ष्म सिंचाई, जैविक खेती और फसल विविधीकरण जैसी सतत और लाभकारी कृषि पद्धतियों को बढ़ावा देने के लिए सरकार द्वारा क्या योजनाबद्ध कदम उठाए जा रहे हैं;

(ग) कृषि की ओर लौटने वाले व्यक्तियों, विशेषकर भूमिहीन, सीमांत और छोटे किसानों को ऋण, प्रशिक्षण, आधुनिक कृषि प्रौद्योगिकी और बुनियादी अवसंरचना तक पहुंच प्रदान करने के संबंध में सरकार द्वारा किए जा रहे उपायों का ब्यौरा क्या है;

(घ) कृषि क्षेत्र पर बढ़ते दबाव को कम करने और अधिक भीड़ को रोकने के लिए ग्रामीण क्षेत्रों में वैकल्पिक रोजगार के अवसर सृजित करने के लिए सरकार की रणनीति क्या है; और

(ङ) क्या सरकार के पास इस बारे में उत्तर प्रदेश, विशेषकर आंवला, जौनपुर और अंबेडकर नगर लोक सभा क्षेत्रों सहित बरेली, बदायूं और शाहजहांपुर जिलों से संबन्धित कोई आंकड़े हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): विभिन्न सामाजिक-आर्थिक कारणों से श्रमिकों का ग्रामीण से शहरी तथा शहरी से ग्रामीण क्षेत्रों की ओर आवागमन एक सामान्य घटना है। सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय

(एमओएसपीआई) द्वारा किए गए आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के अनुसार, पिछले तीन वर्षों में कृषि क्षेत्र (ग्रामीण और शहरी दोनों क्षेत्रों को मिलाकर) में कार्यरत श्रमिकों का प्रतिशत वितरण क्रमशः 46.1% (वर्ष 2023 में), 44.8% (वर्ष 2024 में) और 43% (वर्ष 2025 में) रहा है।

(ख) और (ग): कृषि एक राज्य का विषय है। भारत सरकार कृषि क्षेत्र में उत्पादकता, लाभप्रदता और सततता में सुधार के लिए न्यूनतम समर्थन मूल्य (एमएसपी) के माध्यम से उपयुक्त नीतिगत उपायों, विभिन्न योजनाओं/कार्यक्रमों, बजटीय सहायता और मूल्य समर्थन द्वारा राज्यों के प्रयासों में सहायता करती है। कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) लघु एवं सीमांत किसानों सहित, किसानों को संस्थागत ऋण, प्रशिक्षण, आधुनिक कृषि प्रौद्योगिकी और कृषि अवसंरचना तक बेहतर पहुंच प्रदान करके उनको सहायता करने के लिए कई केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं को कार्यान्वित कर रहा है।

विभिन्न केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं के माध्यम से प्राकृतिक खेती, सूक्ष्म सिंचाई, जैविक खेती और फसल विविधीकरण सहित सतत कृषि पद्धतियों को बढ़ावा दिया जा रहा है। राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ) मृदा स्वास्थ्य में सुधार और इनपुट लागत को कम करने के लिए रसायन-मुक्त और कम लागत वाली कृषि पद्धतियों को बढ़ावा देता है। प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत 'प्रति बूंद अधिक फसल' (पीडीएमसी) घटक ड्रिप और स्प्रिंकलर सिंचाई के माध्यम से जल के कुशल उपयोग को बढ़ावा देता है। यह जल संसाधनों के विवेकपूर्ण उपयोग और कम जल उपलब्धता के समय जल की उपलब्धता को अनुकूलित करने में सहायता करता है। परंपरागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) के माध्यम से जैविक खेती को समर्थन दिया जाता है, जबकि राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत फसल विविधीकरण को प्रोत्साहित किया जाता है। इसके अतिरिक्त, किसानों को जलवायु-अनुकूलित, उच्च मूल्य वाली और विविध फसलों को अपनाने के लिए

प्रोत्साहित करने हेतु मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ), राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-ऑयल पाम, राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन, दलहन आत्मनिर्भरता मिशन जैसी योजनाएं कार्यान्वित की जा रही हैं।

संस्थागत ऋण तक पहुंच में सुधार लाने के लिए सरकार ने कई उपाय किए हैं, जिनमें बैंकों के लिए जमीनी स्तर के कृषि ऋण (जीएलएसी) लक्ष्यों का वार्षिक निर्धारण, प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्यों का निर्धारण और किसान क्रेडिट कार्ड (केसीसी) योजना और संशोधित ब्याज सब्सिडी योजना (एमआईएसएस) के माध्यम से किफायती अल्पकालिक फसल ऋण उपलब्ध कराना शामिल है। कृषि विश्वविद्यालयों (एयू) और कृषि विज्ञान केंद्रों (केवीके) के माध्यम से किसानों का क्षमता निर्माण और कौशल विकास किया जाता है। संरचित प्रशिक्षण कार्यक्रम कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए), कृषि यंत्रीकरण उप-मिशन (एसएमएएम) और कृषि एवं किसान कल्याण मंत्रालय के अन्य प्रमुख कार्यक्रमों जैसे राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ), राष्ट्रीय सतत कृषि मिशन (एनएमएसए), राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम), एकीकृत बागवानी विकास मिशन (एमआईडीएच) आदि का अभिन्न अंग हैं, जिन्हें राज्यों/केंद्र शासित प्रदेशों में कार्यान्वित किया जा रहा है। इसके अतिरिक्त, सरकार कृषि अवसंरचना कोष (एआईएफ) जैसी पहलों के माध्यम से कृषि अवसंरचना को सुदृढ़ कर रही है। एआईएफ फसलोपरांत प्रबंधन अवसंरचना और सामुदायिक कृषि संपत्तियों के विकास के लिए मध्यम और दीर्घकालिक ऋण वित्तपोषण प्रदान करता है। इस योजना के तहत, भारत सरकार 3% प्रति वर्ष ब्याज सब्सिडी के माध्यम से ऋण सहायता प्रदान करती है।

(घ) और (ङ): भारत सरकार कृषि को अधिक लाभकारी, सतत और रोजगारोन्मुखी बनाने के उद्देश्य से विभिन्न योजनाओं और कार्यक्रमों को कार्यान्वित कर रही है, ताकि किसानों की आय में वृद्धि हो, कृषि उत्पादकता में सुधार हो और ग्रामीण क्षेत्रों में रोजगार के अवसर सृजित हों। इन पहलों के तहत, किसानों, किसान उत्पादक संगठनों (एफपीओ) और स्वयं सहायता समूहों (एसएचजी) को रोजगार सृजन, उद्यमिता विकास और ग्रामीण क्षेत्रों में आय वृद्धि को बढ़ावा देने

के लिए वित्तीय सहायता और सब्सिडी प्रदान की जाती है। इसके अतिरिक्त, भारत सरकार सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई), विनिर्माण और सेवा क्षेत्रों में लक्षित हस्तक्षेपों और उपायों के माध्यम से रोजगार के अवसरों और कौशल विकास को भी बढ़ावा दे रही है। विभाग रिवर्स माइग्रेशन या रिवर्स माइग्रेशन के कारण कृषि कार्यबल में हुई वृद्धि से संबंधित आंकड़े नहीं रखता है।

IMPACT OF INDIA-US TRADE DEAL

265. SHRI SAPTAGIRI SANKAR ULAKA :

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has assessed the impact of the Iran–US conflict, possible disruptions in West Asian supply routes and the proposed India–US trade deal on the availability and prices of urea, DAP, MOP and other fertilizers in India;

(b) the details of India's current import dependence on fertilizers, natural gas, ammonia, phosphoric acid and potash, country-wise;

(c) whether any contingency plan has been prepared by the Government to ensure adequate fertilizer supply during Kharif and Rabi seasons through diversification of imports, strategic reserves and domestic production;

(d) whether the proposed India–US trade deal may affect fertilizer imports, subsidy burden or domestic manufacturers; and

(e) the steps taken by the Government to prevent fertilizer shortages, hoarding, black marketing and ensure timely supply to farmers at subsidised prices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The Government is closely monitoring the evolving geopolitical developments, including the situation in West Asia, and their possible bearing on global supply chains and shipping routes.

For ensuring adequate and timely availability of fertilizers to the farmers in the country, following measures are taken by the Government every season:

i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers. The requirement of fertilizers is assessed taking into account the projected gross cropped area, irrigated area, last three seasons' consumption pattern and crop wise recommended dose of fertilizers as per soil Health fertility status etc.
ii. On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

iv. Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.

v. The gap between demand and indigenous production of fertilizers is met through timely imports which are done well in advance to ensure adequate and timely availability of fertilizers in the country.

vi. The distribution of fertilizers within the State at district/ block level is done by the concerned State Government.

Moreover, the availability of all the fertilizers viz. Urea, DAP, MOP and NPKS, in the country, has also remained adequate during the ongoing Kharif 2026 season i.e. from 01.04.2026 to 15.07.2026. The information regarding requirement, availability, sales and closing stock of these fertilizers during the said period is as under:

ALL INDIA

FERTILIZER AVAILABILITY POSITION DURING ONGOING KHARIF 2026 (FROM 01.04.26 TO 15.07.26)

Fig. in LMT

S.No	Product	Requirement	Availability	DBT Sales	CLOSING STOCK AS ON 15.07.26
1	UREA	104.03	159.21	89.62	69.59
2	DAP	30.02	38.16	21.71	16.45
3	MOP	9.60	13.67	5.00	8.67
4	NPKS	46.28	83.02	37.77	45.24

In addition to this, there is also a closing stock of 22.13 LMT of indigenously produced SSP in the country which is used as a substitute of DAP for providing Phosphatic or 'P' nutrient to the soil.

Further, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under the Scheme, P&K fertilizers are covered under Open General License (OGL) and companies are free to import/manufacture these fertilizers as per their business dynamics.

To reduce dependence on imported Phosphatic fertilizers and make the country self-reliant, the following measures have been taken by the Government:

i. DoF Fertilizers has issued guidelines dated 18.01.2024 to ensure reasonableness of MRP and encourage domestic production.
ii. Based on the requests, the new manufacturing units or increase in manufacturing capacity of existing units have been recognized / taken on record under the NBS Scheme.
iii. The number of P&K fertilizers covered under the NBS Scheme has increased from 22 grades in 2021 to 28 grades.
iv. Freight Subsidy on Single Super Phosphate (SSP), which is an indigenously manufactured fertilizer, has been approved since Kharif, 2022 to promote SSP usage for providing Phosphatic or 'P' nutrient to the soil.

India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement for the same was released on February 07, 2026. On February 07, 25% additional ad valorem tariffs imposed by the U.S. on certain India’s exports citing India’s imports of Russian oil were removed. Pursuant to U.S. Supreme Court judgement dated 20th February 2026 invalidating

reciprocal tariffs, the reciprocal tariffs are no longer in force. However, the U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries under section 122 of U.S. trade Act 1974. The Government is studying all the developments and remains engaged with the U.S. Government.

हरियाणा के किसानों की समस्याएँ

266. श्री सतपाल ब्रह्मचारीः

श्री जय प्रकाशः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस बात से अवगत है कि हरियाणा के किसानों को सरकारी खरीद के दौरान पोर्टल की विफलताओं, तकनीकी दिक्कतों और पंजीकरण से संबंधित समस्याओं के कारण अपनी फसलें बेचने में कठिनाइयों का सामना करना पड़ता है:

(ख) यदि हाँ, तो पिछले दो वर्षों के दौरान राज्य सरकार के समन्वय से पोर्टल की विश्वसनीयता बढ़ाने के लिए उठाए गए कदमों, ऐसी शिकायतों की संख्या और उनके निवारण के संबंध में तत्संबंधी ब्यौरा क्या है;

(ग) पिछले दो वर्षों के दौरान कृषि ऋण माफी के संबंध में केंद्र सरकार द्वारा अपनाई गई नीति क्या है और उक्त अवधि के दौरान केंद्रीय स्तर पर माफ किए गए कृषि ऋणों की कुल राशि कितनी है;

(घ) यदि कोई ऋण माफी योजना लागू नहीं की गई है, तो सरकार द्वारा किसानों को ऋण राहत और वित्तीय सहायता प्रदान करने के लिए क्या वैकल्पिक उपाय किए जा रहे हैं; और

(ङ) हरियाणा राज्य और हिसार संसदीय क्षेत्र के लिए माफ किए गए ऋण की कुल राशि का ब्यौरा क्या है तथा इसमें शामिल लाभार्थियों और धनराशि का तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): हरियाणा सरकार द्वारा दी गई जानकारी के अनुसार, वर्ष 2020 से ई-खरीद पोर्टल के माध्यम से खरीद प्रक्रिया कार्यान्वित की जा रही है। खरीद प्रक्रिया सुदृढ़, कुशल और सुचारू रूप से चल रही है। खरीद कार्यों के दौरान कोई महत्वपूर्ण तकनीकी समस्या नहीं आई। मामूली तकनीकी खराबी हर ऑनलाइन प्रक्रिया का हिस्सा है, जिसे राज्य के समर्पित हेल्प डेस्क और तकनीकी सहायता टीमों द्वारा तुरंत हल कर लिया गया ताकि खरीद कार्यों का सुचारू संचालन सुनिश्चित हो सके।

(ग) से (ङ): विभाग ने किसानों को आर्थिक तंगी से बचाने के लिए कैलेब्रिटेड दीर्घावधि संरचनात्मक उपाय किए हैं। 'संशोधित ब्याज अनुदान योजना' (एमआईएसएस) के तहत 'किसान क्रेडिट कार्ड' (केसीसी) के माध्यम से समय पर और पर्याप्त संस्थागत ऋण दिया जाता है। जिसके तहत समय पर ऋण चुकाने पर अतिरिक्त प्रोत्साहन सहित कम ब्याज दरों पर 3 लाख रुपए तक का फसल ऋण मिलता है। 'एग्रीकल्चर इंफ्रास्ट्रक्चर फंड' (एआईएफ) के माध्यम से निवेश सहायता दी जाती है। सरकार प्रति वर्ष कृषि ऋण का उच्चतर लक्ष्य भी निर्धारित करती है और भारतीय रिज़र्व बैंक (आरबीआई) द्वारा जारी 'प्राथमिकता प्राप्त क्षेत्र ऋण' दिशानिर्देशों के तहत कृषि के लिए ऋण का पर्याप्त प्रवाह सुनिश्चित करती है। कृषि से संबद्ध क्रियाकलापों सहित अल्पकालिक कृषि ऋण के लिए कोलेटरल- फ्री सीमा को ₹1.60 लाख से बढ़ाकर ₹2.00 लाख कर दिया गया है। किसानों को 'प्रधानमंत्री फसल बीमा योजना' (पीएमएफबीवाई) के तहत फसल बीमा और 'प्रधानमंत्री किसान सम्मान निधि' (पीएम-किसान) के माध्यम से भू-स्वामी किसानों को सीधे नकद अंतरण द्वारा भी सहायता दी जाती है।

IRRIGATION FACILITIES

267. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has assessed that 315 districts are vulnerable to El Nino and 111 districts in 12 States are of primary concern due to poor irrigation facilities, if so, the details thereof;

(b) whether it is also a fact that 111 districts with irrigation coverage below 25% have been considered as high priority areas, if so, the details thereof;

(c) Whether the Government has initiated contingency plans to face the challenge, if so, the details thereof;

(d) Whether the deficit in rain could directly affect kharif crops; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Government through, Mahalanobis National Crop Forecast Centre (MNCFC) has carried out a spatial analysis to assess the possible impact of El Niño on Indian agriculture. Based on the analysis, 262 districts have been identified as vulnerable districts based on the following criteria:

- Low Surface Irrigation Coverage (< 50%): Districts where less than 50% of the agricultural area is covered by surface irrigation projects, leaving them majorly dependent on monsoon rain
- High Probability of Low Rainfall (> 30%): Districts that have a greater than 30% probability of receiving below-normal rainfall during the monsoon.

- Districts having more than 20000 Hectares sown area during Kharif season 2024-25.

(c): District-level contingency plans have been prepared for the identified vulnerable districts by Indian Council of Agricultural Research-Central Research Institute for Dryland Agriculture (ICAR-CRIDA) in consultation with the States. Review meetings have already been held with States on the operationalization of district-level contingency measures. The Department is also monitoring the availability of quality seeds, maintaining National Seed Reserve of climate-resilient and short-duration varieties, ensuring adequate availability of fertilizers, and regularly reviewing the implementation of contingency plans.

(d) and (e): Deficit or below normal rainfall during the South-West Monsoon may affect the sowing, growth and productivity of Kharif crops, particularly in rainfed areas where agriculture is largely dependent on monsoon rainfall. The Government is monitoring the monsoon situation and crop progress on a continuous basis. Advisory has been issued to the States on El Nino preparedness, which includes seed planning, KCC and PMFBY coverage drives etc. Advisory has been issued to Department of Water Resources, River Development and Ganga Rejuvenation for judicious use of water for irrigation. Further, States have been advised to make intensive use of Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission Gramin (VB-G RAM G) funds for rejuvenating water conservation structures, such as farm ponds, check dams, canal desilting, and bori bandhans, to maximize rainwater

harvesting by trapping every drop of early or residual rainfall and enhancing water availability for agricultural purposes.

गौ अभ्यारण्य

268. श्री दर्शन सिंह चौधरीः

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस बात से अवगत है कि होशंगाबाद-नरसिंहपुर लोक सभा निर्वाचन क्षेत्र में आवारा और बेसहारा मवेशियों की बढ़ती संख्या के कारण किसानों, आम जनता को कठिनाइयों का सामना करना पड़ रहा है और इससे सड़क सुरक्षा भी प्रभावित हो रही है;

(ख) क्या मध्य प्रदेश सरकार के सहयोग से उक्त संसदीय निर्वाचन क्षेत्र में एक गौ-अभयारण्य की स्थापना अथवा विकास के लिए सरकार को कोई प्रस्ताव प्राप्त हुआ है या सरकार के विचाराधीन है; और

(ग) क्या सरकार के पास आवारा मवेशियों के संरक्षण, संवर्धन, उपचार, नस्ल सुधार और उनके चारे की उचित व्यवस्था के लिए विशेष वित्तीय सहायता प्रदान करने का कोई प्रस्ताव है और यदि हाँ, तो प्रस्तावित कार्य योजना, स्वीकृत वित्तीय सहायता और समय-सीमा का ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): मध्य प्रदेश सरकार से ऐसी कोई जानकारी नहीं मिली है।

इसके अलावा, पशुपालन और डेयरी विभाग को मध्य प्रदेश सरकार से होशंगाबाद-नरसिंहपुर लोकसभा निर्वाचन क्षेत्र में गौ-अभयारण्य की स्थापना या विकास के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

पशुपालन और बेसहारा पशुओं का प्रबंधन जिसमें बेसहारा पशुओं के लिए चारा उपलब्ध कराना भी शामिल है, राज्य का विषय है। हालांकि, केंद्र सरकार विभिन्न चल रही योजनाओं के माध्यम से राज्य सरकारों के प्रयासों को अनुपूरित करने के लिए वित्तीय सहायता प्रदान कर रही है। ये योजनाएं निम्नलिखित हैं:-

(i) राष्ट्रीय गोकुल मिशन (RGM): यह प्रमुख योजना नस्ल सुधार, देशी नस्लों के संरक्षण एवम विकास और दूध उत्पादकता बढ़ाने पर केंद्रित है। RGM के अंतर्गत, गोकुल ग्रामों (एकीकृत गोपशु विकास केंद्र) और नस्ल वृद्धि फार्मों की स्थापना के लिए वित्तीय सहायता प्रदान की जाती है, जो सीधे गोपशुओं के रखरखाव के आर्थिक बोझ को कम करने में मदद करती है।

(ii) राष्ट्रीय पशुधन मिशन (NLM): NLM पूरे देश में चारे की कमी को दूर करने के उद्देश्य से पशु आहार और चारा क्षेत्र में उद्यमिता विकास के लिए सब्सिडी और चारा उत्पादन के लिए सहायता प्रदान करता है।

(iii) भारतीय जीव-जंतु कल्याण बोर्ड (AWBI): AWBI आश्रय गृहों के निर्माण, पशु चिकित्सा उपचार और बेसहारा/निराश्रित पशुओं को भोजन और पानी उपलब्ध कराने के लिए मान्यता प्राप्त गैर-सरकारी संगठनों (NGO) और गौशालाओं को वित्तीय अनुदान प्रदान करता है।

काजू का उत्पादन

269. श्री नारायण तातू राणेः

क्या **कृषि एवं किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) कोंकण क्षेत्र में वार्षिक काजू उत्पादन और इसके सह-उत्पादों का ब्यौरा क्या है;

(ख) क्या सरकार का इनके प्रसंस्करण के लिए कोई विशेष योजना लाने का प्रस्ताव है; और

(ग) उपर्युक्त प्रयास द्वारा किसानों को लाभान्वित करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): बागवानी उत्पादन का क्षेत्र वार डेटा नहीं बल्कि राज्य वार डेटा रखा जाता है न कि क्षेत्र-वार। हालाँकि, कोंकण क्षेत्र महाराष्ट्र, गोवा और कर्नाटक राज्यों के तटीय इलाकों में फैला हुआ है। वर्ष 2025-26 (द्वितीय अग्रिम अनुमान) के अनुसार, महाराष्ट्र, गोवा और कर्नाटक में काजू का वार्षिक उत्पादन 266.48 हज़ार टन होने का अनुमान है। इसमें महाराष्ट्र का योगदान 182.79 हज़ार टन है, जबकि कर्नाटक और गोवा का योगदान क्रमशः 65.82 हजार टन और 17.87 हजार टन है। कृषि एवं किसान कल्याण विभाग के स्तर पर काजू से बनने वाले उत्पादों (बाय-प्रोडक्ट्स) के उत्पादन विवरण अलग से नहीं रखा जाता है।

(ख) और (ग): केरल में कोच्चि स्थित काजू और कोको विकास निदेशालय (डीसीसीडी), कृषि एवं किसान कल्याण विभाग के समेकित बागवानी विकास मिशन (एमआईडीएच) के तहत काजू विकास कार्यक्रम कार्यान्वित करता है। जिसका उद्देश्य इस क्षेत्र में काजू की खेती का दायरा बढ़ाना, उत्पादकता में सुधार करना, मूल्य संवर्धन करना और आधुनिक तकनीकों का बेहतर करना है।

डीसीसीडी फसल कटाई के बाद और प्राथमिक प्रसंस्करण के तहत काजू को सुखाने, ग्रेडिंग करने और उसकी कम से कम प्रोसेसिंग के लिए प्रोसेसिंग यूनिट्स और स्थापित करने और अपग्रेड करने में सहायता करता है। एमआईडीएच मानदंडों के अनुसार, कुल लागत के 35% जो अधिकतम 12.25 लाख रुपये तक हो सकती है, कि तक आर्थिक सहायता दी जाती है,

राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत, विस्तृत परियोजना रिपोर्ट (डीपीआर) घटक के तहत, राज्यों की मांग के आधार पर काजू के उत्पादन और प्रोसेसिंग में सहायता दी जाती है।

लाभार्थियों को 3% ब्याज छूट और क्रेडिट गारंटी सहित एग्रीकल्चर इंफ्रास्ट्रक्चर फंड के तहत काजू के प्रारंभिक प्रोसेसिंग यूनिट्स को सहयोग मिलता है।

फर्जी टीकाकरण

270. श्री तनुज पुनियाः

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम के तहत फर्जी टीकाकरण की रिपोर्ट मिली हैं और यदि हाँ, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और

(ख) सरकार के संज्ञान में इस प्रकार के फर्जी टीकाकरण के कितने मामले आए हैं और इसके कारण सरकार को कितना नुकसान हुआ है तथा सरकार द्वारा अब तक की गई-कार्रवाई का राज्य-वार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): अब तक फर्जी टीकाकरण की कोई भी रिपोर्ट प्राप्त नहीं हुई है।

ALLOCATION OF FUNDS TO WEST BENGAL

271. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether any fund has been released to the Government of West Bengal during the last two months for various central sponsored schemes under the Ministry of Rural Development; and

(b) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): As per extant SNA-SPARSH model, States implementing Centrally Sponsored Schemes are issued with mother sanctions for incurring expenditure or disbursing funds under the respective programme/ scheme and no lump sum funds is released into the accounts of States. Details of

mother sanctions issued to Govt. of West Bengal under various programmes of Ministry of Rural Development, wherever applicable, are given below:

S.No.	Programmes/Schemes	Amount (in Rs. Crore)	Date / period of issue
1.	Pradhan Mantri Gram Sadak Yojana (PMGSY)	455.00	22.05.2026
2.	Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY)	10.00	May-June, 2026
3.	Deen Dayal Antyodaya Yojana- National Rural Livelihood Mission (DAY-NRLM)	451.12 (NRLM)	28.04.2026
		20.00 (MKSP*)	08.05.2026
		9.00 (SVEP**)	11.05.2026
4.	Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)	316.58	June-July, 2026
5.	Viksit Bharat - Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G)	1264.50	

*MKSP:-Mahila Kisan Sashaktikaran Pariyojana

**SVEP:- Start-up Village Entrepreneurship Programme

WOMEN IN TEXTILE INDUSTRY

272. SUSHRI S. JOTHIMANI:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the Government is aware that a large number of women are employed in the textile and garment sectors in Karur and Tiruppur districts of Tamil Nadu, particularly in spinning mills, garment factories and home-based units and if so, the details thereof;

(b) whether any assessment has been undertaken regarding their working conditions, wages, health and access to social security and if so, the key findings;

(c) the details of central schemes or welfare measures implemented to support women workers in the textile sector, including maternity benefits, skill development, crèche facilities and occupational health provisions, if so, the details thereof;

(d) whether the Government proposes to launch or expand targeted initiatives in these districts to promote labour rights, improve work standards and support women-led enterprises and if so, the details thereof; and

(e) whether the Ministry is engaging with the State Government, industry associations and trade unions to address exploitation, wage disparity and lack of protection faced by women workers in the textile supply chain?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): Government conducts various censuses and surveys for various sectors including textiles like Fourth All India Handloom Census, 2019-20, annual Periodic Labour Force Survey (PLFS), Annual Survey of Unincorporated Sector Enterprises etc. which provide estimate on employment including women engaged in textiles and apparel sector which also include Karur and Tiruppur.

(b): The assessment of workers including women working conditions, wages, social security etc. on regular basis is undertaken by respective State Government and central Government agencies.

(c) and (d): The Chapter IV of the Code of Social Security, 2020 (ESIC) apply on every establishment in which ten or more persons are employed other than a seasonal factory which provides coverage on ESI benefits viz., maternity benefits, working hours, occupational safety and participation of women workers across sector. Further, the Ministry has taken a comprehensive approach—combining industrial development, cluster strengthening, skill upgrading, etc. to support textiles & traditional sector which includes improvement in women's participation and productivity which inter-alia include:

1. Samarth - Women form the majority of beneficiaries in SAMARTH skill programmes—especially in garmenting, embroidery, knitwear, handicrafts, etc. Under Samarth scheme, 5.3 lakh beneficiaries have been successfully trained of which 88% beneficiaries are women
2. Handloom Sector- Flagship scheme for Raw material supply to Handloom weavers (includes women Handloom weavers); RMSS provides Transport subsidy (all types of yarns), 15% Price Subsidy and depot operating expenses. Further, eligible beneficiaries cover women handloom weavers by including individual weavers, Agencies in which weavers are members i.e. Self Help Groups (SHGs), Joint Liability Groups (JLGs) and Cooperative Societies, Handloom Producer Company, Weavers Entrepreneurs. Additionally, some of the special provisions provided are:
    i. In partnership with Ministry of Textiles & Office of DC Handlooms, UN Women launched #Srijan, a series of workshops to nurture leadership &

entrepreneurship among women artisans, set to reach 1000 women weavers across India within a year, 1st workshop held at Varanasi on 18.10.2025

ii. Women weavers receive 100% subsidy for construction of work sheds under National Handloom Development Programme. More than 73% beneficiaries under Small Cluster Development Programme are women.

iii. Handloom Weaver MUDRA Portal developed with Punjab National Bank for centralized online claim disbursement, cutting down delays in financial assistance for margin money, interest subvention, and credit guarantee fee

iv. Women Day slot at Dilli Haat (1st-15th March 2026) and Panch Lakhiya weaver didi slot (16th-31st August 2025) organised.

v. 30 women-led Producer Companies and 15 women-led startups across the country.

vi. Kamladevi Chattopadhyay Award instituted since 2016 specifically for women weavers, with 14 awards conferred so far.

4. Central Silk Board has developed women-friendly innovations to reduce drudgery and improve productivity viz., Automatic/motorised reeling and spinning machines with women-friendly operations, financial assistance under central schemes and promotion of women SHGs etc.

(e): A formal framework to extend protections was initiated with the nationwide implementation of the Four Labour Codes. New Labour Codes aim to enhance welfare, maternity benefits, working hours, occupational safety and

participation of women workers across sector including textile sector, where women form a substantial share of the workforce.

CAPACITY BUILDING PROGRAMMES FOR WOMEN ELECTED REPRESENTATIVES

273. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details and the total number of training, leadership development and governance capacity-building programmes for Women Elected Representatives in Panchayati Raj Institutions during the last five years, State-wise;

(b) whether the Government has assessed the prevalence of proxy representation in Panchayati Raj Institutions and its impact on the effective participation of women representatives, if so, the details thereof;

(c) whether the Government maintains data on Gram Panchayats and Panchayat-level digital governance systems in Maharashtra, including Jalgaon that have adopted Theme-9 (Women Friendly Village) under the Localization of Sustainable Development Goals (LSDGs) and operationalised Mahila Sabhas, if so, the details thereof; and

(d) whether the Government proposes to establish Panchayat Leadership and Governance Resource Centres for women representatives in Maharashtra, particularly in Jalgaon, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Panchayat, being “Local Self Government”, is a State subject. However, the Ministry has been implementing a Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. the financial year 2022-23 with the major objective of Capacity Building & Training (CB&T) of Elected Representatives, Functionaries and other stakeholders of Panchayats across all States/UTs for improving Panchayat Governance. Under the scheme of RGSA, the Ministry provides support for Capacity Building & Training of elected representatives, functionaries, and other stakeholders of Panchayats in different categories, viz. basic orientation and refresher training, thematic training, specialized training, panchayat development plan training, and leadership training, etc. A total of 34,14,342 Women Elected Representatives were trained from FY 2022-23 to FY 2026-27 (as on 10th July 2026) under the scheme, including the State of Maharashtra. The State-wise details are given in the enclosed **Statement-I**.

In addition, on 11th March 2025, the Ministry launched a comprehensive specialised training module as part of “Sashakta Panchayat Netri Abhiyan” for building the capacity of Women Elected Representatives (WERs) of Panchayati Raj Institutions (PRIs) to develop their leadership, communication, managerial & decision-making skills for effective women-led governance. A

total of 1,53,616 WERs have been trained on this module as on 10.07.2026. The state-wise detail is given in the enclosed **Statement-II**.

(b): Yes. On the direction of the Hon'ble Supreme Court, the Ministry of Panchayati Raj constituted an Advisory Committee in September 2023 to examine the issue of Women Pradhans being represented by the male members of their families and also to examine other issues related to proxy representation. The Committee submitted its Report with recommendations to the Ministry in February 2025, and the same has been accepted by the Ministry.

The Advisory Committee recommended that the State Governments take necessary measures, including legal safeguards, capacity-building, social audits, and penal provisions, to eliminate proxy leadership in Panchayati Raj Institutions (PRIs) and ensure real empowerment, autonomy and accountability of elected women representatives. Owing to the importance of this matter and its impact on women's leadership in PRIs, this Ministry has also constituted a Task Force on 17th April 2025 to provide an implementation roadmap for the States/UTs to practically execute the recommendations put forth by the Advisory Committee on the issues of Women Pradhans.

(c): Yes. The Ministry has conceptualized the localization of sustainable development goals (LSDGs) through a thematic approach to comprehend global goals into local actions through planning. Out of 9 themes of LSDGs, Theme 9: Women-Friendly Panchayat aims to focus on gender equality and women's empowerment. Panchayats are mandated to prepare a plan for

economic development and social justice. During the preparation of the Gram Panchayat Development Plan, Panchayats are advised to take a Sankalp on 1-2 Themes of LSDGs to provide targeted interventions in various sectors of the Sankalp theme. As reported by the State of Maharashtra, the number of Gram Panchayats that have adopted the Sankalp on the 'Women Friendly Panchayat' (Theme 9) during the plan period from 2022–23 to 2025–26 in the State of Maharashtra and Jalgaon District is given below:

Plan Year	Maharashtra	Jalgaon
2022-23	-	-
2023-24	255	2
2024-25	1364	62
2025-26	1557	47
2026-27 (As on 10.07.2026)	222	0

In addition, under special initiatives of the Ministry, 744 Panchayats in the country, tentatively one in each district, have been selected for developing them as Model Women Friendly Gram Panchayats. Out of this, **34** Gram Panchayats have been selected in Maharashtra, including **1** in Jalgaon District.

Furthermore, the State has also informed that the Gram Panchayat Act of Maharashtra makes a mandatory provision for Gram Panchayats to hold four Gram Sabhas annually and to conduct a Mahila Sabha prior to each of the Gram Sabhas. Accordingly, Mahila Sabhas are conducted before the Gram Sabhas.

(d): No such Panchayat Leadership and Governance Resource Centres for women representatives have been established in the State of Maharashtra, including Jalgaon, till date. However, under “Sashakta Panchayat Netri Abhiyan”, a total of **10,966** Women Elected Representatives (WERs) have been trained in a specialized module in Maharashtra, including 248 Women Elected Representatives (WERs) in Jalgaon District so far.

STATEMENT-I

The State-wise details of Women Elected Representatives Trained under Revamped RGSA from 2022-23 to 2026-27(As on 10.07.2026)

s.no	States/UT	2022-23	2023-24	2024-25	2025-26	2026-27 (As on 10.07.2026)	Total WER Trained in the last 5 Years
1	Andaman And Nicobar Islands	217	9	270	721	-	1,217
2	Andhra Pradesh	1,060	15,303	30,947	76,806	782	1,24,898
3	Arunachal Pradesh	1,002	507	975	3,668	-	6,152
4	Assam	25,277	7,932	997	47,189	752	82,147
5	Bihar	1,91,234	32,751	1,25,252	37,728	4,166	3,91,131
6	Chhattisgarh	53,423	36,934	13,025	90,762	7,673	2,01,817
7	Goa	600	1,173	1,448	525	118	3,864
8	Gujarat	86	4	8,133	1,943	541	10,707
9	Haryana	1,691	2,324	84	39,649	351	44,099
10	Himachal Pradesh	718	14,376	17,544	1,148	-	33,786
11	Jammu And Kashmir	1,07,089	68,072	7	-	-	1,75,168
12	Jharkhand	1,700	23,802	19,786	43,325	-	88,613
13	Karnataka	58,233	50,894	31,857	30,156	-	1,71,140
14	Kerala	33,749	13,437	11,467	14,160	-	72,813
15	Ladakh	-	-	-	27	-	27
16	Madhya Pradesh	27,684	13,478	39,489	1,11,555	5,048	1,97,254

17	Maharashtra	1,81,689	1,80,760	71,831	39,291	11,313	4,84,884
18	Manipur	1	233	12	844	18	1,108
19	Meghalaya	2,727	25,820	25,359	46,241	-	1,00,147
20	Mizoram	335	2,146	1,749	4,268	2,169	10,667
21	Nagaland	38	275	1,064	610	86	2,073
22	Odisha	39,865	29,072	53,501	15,274	3,945	1,41,657
23	Puducherry	-	-	-	-	-	-
24	Punjab	11,492	3,543	19,914	51,370	4,370	90,689
25	Rajasthan	113	26,009	5,015	7,414	-	38,551
26	Sikkim	1,324	1,542	1,445	1,344	300	5,955
27	Tamil Nadu	42,160	64,765	27,737	12,298	2,440	1,49,400
28	Telangana	564	12	7	42,629	6,206	49,418
29	The Dadra and Nagar Haveli and Daman and Diu	215	357	225	1,454	306	2,557
30	Tripura	1,840	22,146	18,373	28,768	5,159	76,286
31	Uttar Pradesh	12,459	29,952	17,626	86,982	-	1,47,019
32	Uttarakhand	1,33,173	41,182	8,333	38,021	-	2,20,709
33	West Bengal	39,483	98,104	80,630	66,004	3,080	2,87,301
	Center	453	74	206	295	60	1,088
	TOTAL	**9,71,694**	**8,06,988**	**6,34,308**	**9,42,469**	**58,883**	**34,14,342**

Source: Training Management Portal

STATEMENT-II

The State-wise details of the Women Elected Representatives Trained under the Specialised module since 2025-26-2026-27(As on 10.07.2026)

FY 2025-26 & 2026-27 (as of 10 July 26)					
S.No.	**State/UT Name**	**SLMT Trained**	**Total Participants Trained in ToT of the Master Trainer**	**WER Trained**	**Total Participants Trained**
1	Andaman And Nicobar Islands	1	67	218	286
2	Andhra Pradesh	9	4,927	587	5,523
3	Arunachal Pradesh	9	-	79	88

4	Assam	17	-	3,329	3,346
5	Bihar	13	143	2,907	3,063
6	Chhattisgarh	7	70	2,163	2,240
7	Goa	2	-	29	31
8	Gujarat	5	71	-	76
9	Haryana	7	65	3,622	3,694
10	Himachal Pradesh	5	78	-	83
11	Jammu And Kashmir	5	-	-	5
12	Jharkhand	7	141	25,783	25,931
13	Karnataka	10	-	21,281	21,291
14	Kerala	6	552	404	962
15	Ladakh	2	-	-	2
16	Madhya Pradesh	14	622	28,054	28,690
17	Maharashtra	12	46	10,908	10,966
18	Manipur	4	66	783	853
19	Meghalaya	4	65	4,622	4,691
20	Mizoram	3	22	122	147
21	Nagaland	6	39	36	81
22	Odisha	5	163	3,662	3,830
23	Puducherry	-	-	-	-
24	Punjab	8	65	4,981	5,054
25	Rajasthan	10	11,718	871	12,599
26	Sikkim	-	36	303	339
27	Tamil Nadu	21	623	9,035	9,679
28	Telangana	11	-	-	11
29	DNHDD	-	-	-	-
30	Tripura	4	98	634	736
31	Uttar Pradesh	26	1,038	5,058	6,122
32	Uttarakhand	4	244	-	248
33	West Bengal	11	47	2,887	2,945
	Center	4	-	-	4
	Total	**252**	**21,006**	**132,358**	**153,616**

Source: Training Management Portal

DEDICATED AGENCY FOR DIGITAL HARASSMENT

274. SHRI HIBI EDEN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government is aware of the rising cases of cyber fraud and digital harassment, State-wise including Kerala, particularly in Ernakulam district;

(b) whether the Government proposes to establish a dedicated agency to deal with cybercrimes;

(c) whether the cyber fraud cases reported and action taken, including blocking of SIM cards, devices and social media accounts during the last three years, State/UT and district-wise data including Kerala and Ernakulam; and

(d) whether the Government has taken any steps for public awareness, prevention and victim support, including helplines and assistance mechanisms, to curb cyber fraud and digital harassment in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (d): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2024. As per the data published by the NCRB, State/UT wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under Fraud for Cyber Crimes (involving communication devices as

medium/target) during the year 2023 & 2024 are given in the enclosed **Statement-I**. As per the data published by the NCRB, District wise details of cases registered under Fraud for Cyber Crimes (involving communication devices as medium/target) in Kerala during the year 2023 & 2024 are given in the enclosed **Statement-II**. Details regarding action taken on reported cyber fraud cases including blocking of SIM cards, devices and social media accounts are not maintained by NCRB.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Accordingly, the States and Union Territories (UTs) are primarily responsible for the prevention, detection, investigation, and prosecution of cybercrime. The Central Government, through the Ministry of Home Affairs (MHA), supplements the efforts of States and UTs by providing policy guidance, technological support, capacity-building assistance, and financial resources to strengthen cybercrime management and enforcement capabilities.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
ii. The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to

enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 30.06.2026, financial amount of more than Rs. 11,158 Crore has been saved in more than 32.80 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

iv. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being

v. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module

'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of more than 29,837 accused and more than 2,33,593 Cyber Investigation assistance request.

vi. To further strengthen operational efficiency and ensure uniformity in handling cybercrime complaints, the Ministry has issued a comprehensive Standard Operating Procedure (SOP) for NCRP-CFCFRMS. The SOP lays down a standardized framework for complaint processing, bank coordination, grievance redressal, removal of lien markings, and restoration of defrauded funds to rightful claimants based on complaints received through the NCRP. Money Restoration Module for expeditious restoration of defrauded money to the victims and Grievance Redressal Module for timely attending to the grievances relating to freezing of the bank accounts and lien marking of the amount, have been made functional from April, 2026.

vii. To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; caller tune campaign, dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks

in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

STATEMENT- I

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under Fraud (Sec. 420 r/w Sec.465, 468/471 IPC r/w IT Act) for Cyber Crimes (involving communication devices as medium/target) in the Year 2023 & 2024

SL	State/UT	2023						2024					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	909	77	0	75	90	0	593	26	0	54	63	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	1	0	0	4	0	0
4	Bihar	2611	1540	2	1899	1877	9	4020	631	8	884	949	8
5	Chhattisgarh	29	10	0	11	11	0	74	33	2	57	53	2
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	112	32	0	88	70	0	80	23	0	56	55	0
8	Haryana	11	6	0	16	16	0	215	185	0	706	652	0
9	Himachal Pradesh	7	5	0	0	6	0	2	0	0	0	0	0
10	Jharkhand	43	21	0	21	21	0	57	27	0	54	27	0
11	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0
12	Kerala	117	3	0	15	4	0	86	4	1	9	14	1
13	Madhya Pradesh	91	18	6	52	47	7	96	82	3	204	209	4
14	Maharashtra	2075	276	0	565	449	0	2827	358	0	555	497	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0

17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	1362	75	0	139	160	0	1546	72	0	78	121	0
20	Punjab	25	16	1	27	18	2	95	9	0	33	13	0
21	Rajasthan	84	9	0	18	17	0	78	15	0	46	46	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	887	14	0	46	26	0	684	3	0	35	3	0
24	Telangana	10626	1760	6	505	3757	6	18922	2127	214	1192	3043	231
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	287	86	0	63	123	0	165	91	1	123	160	1
27	Uttarakhand	18	19	0	19	24	0	2	4	0	1	4	0
28	West Bengal	7	3	0	6	3	0	29	0	0	0	0	0
	TOTAL STATE(S)	**19301**	**3970**	**15**	**3565**	**6719**	**24**	**29572**	**3690**	**229**	**4091**	**5909**	**247**
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	76	9	0	31	24	0
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	163	31	7	85	61	11	110	31	1	64	39	3
33	Jammu & Kashmir	2	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	**165**	**31**	**7**	**85**	**61**	**11**	**186**	**40**	**1**	**95**	**63**	**3**
	TOTAL (ALL INDIA)	**19466**	**4001**	**22**	**3650**	**6780**	**35**	**29758**	**3730**	**230**	**4186**	**5972**	**250**

Source: ‘Crime in India’ published by NCRB.

STATEMENT- II

District wise cases registered in Kerala under Fraud (Sec. 420 r/w Sec.465, 468/471 IPC r/w IT Act) for Cyber Crimes (involving communication devices as medium/target) in the year 2023 & 2024

S. No.	Districts	Fraud in the Year 2023	Fraud in the Year 2024
1	All Districts	63	-
2	Alapuzha	1	0
3	Ernakulam Commercial	2	0
4	Ernakulam Rural	0	3
5	Idukki	0	1
6	Kannur City	33	0
7	Kasargod	0	2
8	Kollam Commercial	0	0
9	Kollam Rural	0	11
10	Kottayam	0	1
11	Kozhikode Commercial	9	12
12	Kozhikode Rural	2	20
13	Malappuram	0	35
14	Palakkad	0	0

15	Pathanamthitta	0	0
16	Railways	0	0
17	Thrissur Commercial	0	0
18	Thrissur Rural	0	0
19	Trivandrum Commercial	0	0
20	Trivandrum Rural	6	0
21	Wayanadu	0	0
22	Crime Branch	0	1
23	Kannur Rural	1	0
	Total	**117**	**86**

Source: 'Crime in India' published by NCRB.

INVESTMENT REALISATION AND EMPLOYMENT GENERATION

275. SHRI P. V. MIDHUN REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the number of investment proposals in Andhra Pradesh tracked by Department for Promotion of Industry and Internal Trade (DPIIT) or Invest India that have converted into operational projects during the last two years, along with the total investment deployed and jobs created;

(b) the sector-wise investment requirements assessed by the Government for Andhra Pradesh in manufacturing, ports, food processing, and electronics, and the details of any investment roadmap prepared for the State;

(c) the number of Micro, Small & Medium Enterprises (MSMEs) and local entrepreneurs in Andhra Pradesh that have benefited from centrally sanctioned industrial schemes during the last two years; and

(d) the measures taken to ensure equitable distribution of investment-linked employment across all districts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): During the last two years, a total of 10 investment proposals, tracked by DPIIT and Invest India, have been grounded in Andhra Pradesh. Of these, 2 projects have completed the construction of their manufacturing facilities, while 8 projects are presently under construction. The projects are being implemented with an estimated Investment of ₹ 6962 crore and are expected to generate employment of approx. 22,167 jobs. These cases were successfully facilitated by Department for Promotion of Industry and Internal Trade (DPIIT) and Invest India with support from the relevant Central Government Ministries and Government of Andhra Pradesh.

Government of India is developing various Industrial Corridor Projects as part of National Industrial Corridor Development Programme (NICDP)

designed to establish Greenfield Industrial Smart Cities across India, positioning the country as a global manufacturing hub. The National Industrial Corridor Development Corporation Ltd. (NICDC) is developing three major Greenfield Industrial Smart City nodes in Andhra Pradesh namely: Krishnapatnam, Orvakal and Kopparthy, located across different industrial corridors, reinforcing the state's strategic importance in regional industrial development. These projects support the Make in India vision and offer world-class infrastructure for industries in logistics, aerospace, electronics and advanced manufacturing.

The Bulk Drug Park Scheme is being implemented with the objective of facilitating establishment of three Bulk Drug Parks in the states of Andhra Pradesh, Gujarat, Himachal Pradesh, and to reduce the cost of bulk drug manufacturing through the creation of world-class common infrastructure. These parks provide shared facilities, including solvent recovery plants and common effluent treatment systems, to improve efficiency and environmental compliance.

11 projects under the modified Electronics Manufacturing Clusters (EMC 2.0) Schemes have been approved by the Government of India across 10 states including Andhra Pradesh with a projected investment of over ₹ 1.46 lakh crore and estimated to generate employment of approx. 1.80 lakh jobs. The scheme supports creation of world-class electronics manufacturing infrastructure by funding dedicated clusters with common facilities.

Solar Energy Corporation of India Limited (SECI) will be developing a 1200 MWh Battery Energy Storage System (BESS) at Nandyal, Andhra Pradesh and a 50 MW Hybrid Solar Project. This marks a significant milestone in strengthening Andhra Pradesh's renewable energy infrastructure and accelerating India's transition towards a greener, more resilient energy future.

Government of India under the Sagarmala Scheme is providing financial assistance to 12 projects in Andhra Pradesh including Visakhapatnam Port Authority for enhancing the infrastructure related to Port led Industrialization, Port Modernization, Port Connectivity enhancement, Coastal Community Development & Coastal Shipping and Inland Waterways. Several measures have been undertaken for the modernization of ports, including mechanization of existing berths and terminals, digitization and logistics integration, construction of new berths and terminals, development of road, rail and waterways connectivity.

India's first Drone City is being developed at Orvakal in Kurnool district, marking a major milestone in advancing India's capabilities in next-generation aerospace and unmanned systems. Developed in collaboration with the Government of Andhra Pradesh, the 300-acre Drone City is expected to generate over 40,000 jobs and will house the world's largest common drone testing facility and will serve as a fully integrated ecosystem for manufacturing, testing, research, repairs and development, bringing key components of drone innovation under one unified infrastructure.

The National Steering Committee (NSC) approved the Strategic Investment Plan (SIP) for the Visakhapatnam ITI Cluster in Andhra Pradesh under the Pradhan Mantri Skilling and Employability Transformation (PM-SETU) scheme. This marks the first-ever Strategic Investment Plan to be cleared under PM-SETU and makes Andhra Pradesh the first State to operationalize an industry partnership under the scheme. Approval of the Visakhapatnam Cluster represents a significant step towards transforming Industrial Training Institutes into industry-managed, outcome-oriented institutions capable of responding to evolving workforce requirements.

Entrepreneurship and Skill Development Programme (ESDP) is being implemented with the objective of motivating young and aspiring entrepreneurs to pursue self-employment and entrepreneurship as viable career options. The Scheme seeks to promote establishment of new enterprises, strengthen capacities of existing MSMEs and foster entrepreneurial culture across the country. These Training components are implemented with the help of MSME-DFOs, premier institutes such as IIMs/IITs/ICAR/CSIR/NIT/Administrative Training Institutes (ATIs), post harvesting and Food Processing institutes, Engineering Institutes, etc. Progress of ESDP scheme in Andhra Pradesh during the last two years may be seen at enclosed **Statement**.

Samarth, a Central Sector Scheme is a demand-driven, placement-oriented skilling program aligned with the National Skills Qualifications Framework (NSQF). The Scheme is designed to incentivize and support industry efforts in generating employment opportunities across the organized

textile and related sectors and covers the entire textile value chain, excluding Spinning and Weaving. A total of 12 Implementing partners (IP's) have been implementing the scheme with 37 active training centres in Andhra Pradesh.

Further, Production Linked Incentive (PLI) Schemes have been launched across 14 key sectors with an objective to enhance manufacturing competitiveness, attract investment, promote scale, and strengthen integration with global value chains. As of 31st March 2026, these schemes have resulted in actual investments of over ₹ 2.40 lakh crore, production/sales exceeding ₹ 22.66 lakh crore and employment generation of over 14.15 lakh persons (direct and indirect) in the country. These outcomes indicate contribution of the schemes towards expanding manufacturing capacity, increasing production, strengthening industrial ecosystems, and improving the competitiveness of participating sectors.

STATEMENT

Progress of ESDP scheme in Andhra Pradesh during the last two years

S. No.	Name of State	FY 2024-25		FY 2025-26	
		Programmes	Beneficiaries	Programmes	Beneficiaries
1	Andhra Pradesh	201	10,093	625	32,428

*Source: MIS portal, MSME

STRENGTHENING RURAL INFRASTRUCTURE

276. SHRI ZIA UR REHMAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has taken any steps to strengthen rural infrastructure through schemes like Pradhan Mantri Gram Sadak Yojana (PMGSY); and

(b) if so, the details and status of all-weather road connectivity to rural habitations?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): The Pradhan Mantri Gram Sadak Yojana (PMGSY) is a flagship intervention of the Government of India aimed at strengthening rural infrastructure by providing all-weather road connectivity to eligible unconnected habitations and consolidating the existing rural road network across the country in accordance with the programme guidelines. The implementation of the scheme has significantly enhanced rural accessibility, socio-economic integration, and the overall rural economy. Since inception, a total of 7, 97,000 Km of road length has been constructed, connecting 1,62,836 eligible habitations with a cumulative expenditure of ₹3,56,619 crore across various verticals of the programme.

The phase-wise cumulative physical status of sanctioned, completed, and balance works under the various intervention/verticals of PMGSY is given below: -

Vertical	Sanctioned			Completed			Balance		
	No. of Roads	Road Length (Km.)	No of LSBs	No. of Roads	Road Length (Km.)	No of LSBs	No. of Roads	Road Length (Km.)	No of LSBs
PMGSY-I	1,64,580	6,44,738	7,446	1,63,851	6,25,515	7,256	729	3,231	190
PMGSY-II	6,661	49,778	759	6,634	49,130	750	27	93	9
PMGSY-III	15,922	1,22,056	3,298	13,378	1,08,847	2,231	2,544	11,714	1,067
PMGSY-IV	6,752	19,643	94	-	315	-	6,752	19,329	94
PM-JANMAN	2,797	7,984	291	669	2,991	-	2,128	4,970	291
RCPLWEA	1,326	11,947	690	1,083	9,954	586	243	1,739	104
VVP	113	1,085	35	10	248	-	103	837	35
Total	**1,98,151**	**8,57,231**	**12,613**	**1,85,625**	**7,97,000**	**10,823**	**12,526**	**41,913**	**1,790**

ROLE OF AGROFORESTRY IN GENERATING RURAL EMPLOYMENT

277. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the role envisaged by the Government for agroforestry in generating rural employment, strengthening climate resilience, promoting sustainable land-use practices and supporting livelihood diversification and the factors that have constrained its full utilisation despite its recognised potential;

(b) the programmes implemented by the Government for linking agroforestry with rural development initiatives, livelihood schemes, natural resource management activities and community-based development interventions;

(c) the achievements recorded under initiatives designed to encourage the adoption of agroforestry practices while enhancing income opportunities and environmental sustainability in rural areas; and

(d) the measures proposed by the Government for expanding agroforestry-based livelihood opportunities, strengthening community engagement and improving long-term socio-economic outcomes in rural areas in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d): As per the information furnished by Ministry of Agriculture & Farmers Welfare, Government of India introduced National Agroforestry Policy (NAP), 2014 to promote tree planting in agricultural landscapes, recommending establishment of a Mission for the organized development of agroforestry sector. In pursuance of the Policy, Sub-Mission on Agroforestry (SMAF) under National Mission for Sustainable Agriculture (NMSA) was implemented by Department of Agriculture & Farmers Welfare from 2016-17 to 2021-22 to integrate tree planting with agricultural crops under the motto "Har Medh Par Ped", thereby providing farmers with an additional source of income and enhancing the resilience of farming systems. The scheme helped in generating on-farm employment, strengthening climate resilience and promoting sustainable land-use practices through integration of trees with crops/fruit trees, thus, contributed to improve soil health, efficient use of natural resources, carbon sequestration, biodiversity conservation and diversification of farm income through production of timber, fuelwood, fodder, fruits and other tree-based products.

Subsequently, from 2023-24, SMAF has been restructured as Agroforestry Component under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM- RKVY). The scheme aims to ensure the availability of Quality Planting Material (QPM), including seeds, seedlings, clones, hybrids and improved varieties, to promote tree-based farming and increase tree cover on agricultural lands. Under this component, assistance is being provided for establishment of nurseries, raising Quality Planting Material (QPM) in existing nurseries, capacity building, and technical support through institutions such as ICAR-CAFRI for effective implementation of agroforestry programmes.

Since the start of the agroforestry scheme, a total of 1725 agroforestry nurseries have been established, around 1,594 lakh of quality planting materials (QPM) (saplings) have been raised and 403 agroforestry nurseries have been accredited under the National Nursery Accreditation Protocol.

In addition, under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) of the Ministry of Rural Development, plantation-based activities such as Farm Forestry on individual and community lands were permissible works and contributed towards natural resource management, climate resilience, and livelihood enhancement.

The details of Farm Forestry works completed under Mahatma Gandhi NREGS during the last three financial years and the current year (up to 30th June, 2026) are as follows:

Farm forestry works completed during the last three financial years and the current year (up to 30th June) under Mahatma Gandhi NREGS.	
Financial Year	No. of works completed
2026-27	44,046
2025-26	1,50,484
2024-25	1,49,441
2023-24	1,41,791

Consequent upon enactment of the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB–G RAM G) Act in December 2025 the implementation of VB- G RAM G Scheme has commenced in the rural areas of entire country with effect from 1st July, 2026.

Under the VB–G RAM G Act, 2025, plantation-based livelihood and climate-resilient interventions continue to receive due emphasis. Accordingly, "Agroforestry Block Plantation on Individual Land, Community Land, and Wasteland" has been included as a permissible work under the interim list of permissible works, replacing the earlier Farm Forestry category under Mahatma Gandhi NREGS. The objective of the intervention is to promote sustainable land use, strengthen climate resilience, enhance green cover, and provide long-term livelihood opportunities for rural households.

SCHOLARSHIP FOR EWS STUDENTS UNDER PM-YASASVI

278. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is providing scholarship for Economically Weaker Students under PM-YASASVI (Prime Minister Young Achievers Scholarship Award Scheme for Vibrant India) for backward category students from OBC, EBC and DNT, if so, the details thereof;

(b) whether a huge number of economically weaker students from general category who are unable to continue their studies due to bad financial conditions, if so, the details thereof;

(c) whether there is any proposal to launch a post-metriculation scholarship scheme for the Economically Weaker Students from General Category, so as to enable them to pursue higher education; and

(d) if so, the details thereof and action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): The Ministry of Social Justice and Empowerment is implementing PM-YASASVI umbrella Scheme.

There are following sub-schemes under PM-YASASVI for Scholarship

i. Pre-Matric Scholarship Scheme for OBC, EBC and DNT students

ii. Post-Matric Scholarship Scheme for OBC, EBC and DNT students

iii. Top Class Education in Schools Scheme for OBC, EBC and DNT students; and

iv. Top Class Education in Colleges Scheme for OBC, EBC and DNT students

दमन और दीव में सहकारी समितियां

279. श्री उमेषभाई बाबूभाई पटेलः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) दमन और दीव स्टेट कोऑपरेटिव बैंक लिमिटेड, महाकालेश्वर मात्स्यिकी सहकारी समिति (दीव) और महासागर फिश फार्मिंग कोऑपरेटिव सोसाइटी (दीव) सहकारी संस्थाओं का ब्यौरा क्या है;

(ख) किसी प्रशासक/सरकारी अधिकारी द्वारा पिछले चुनाव की तारीख, वर्तमान प्रबंधन की स्थिति, प्रशासन के कारण और कानूनी आधार, चुनावों को स्थगित किए जाने के कारणों और इन संस्थानों में अगला चुनाव कराने की संभावित समय-सीमा का ब्यौरा क्या है;

(ग) क्या समय पर लोकतांत्रिक चुनाव सुनिश्चित करने के लिए कोई समयबद्ध कार्य योजना तैयार की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) किसी सोसायटी को भंग किए जाने या प्रशासक नियुक्त किए जाने के बाद अधिकतम कितनी अवधि के भीतर पुनः चुनाव कराए जाने चाहिए?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) : दादरा एवं नगर हवेली तथा दमण एवं दीव संघ प्रदेश द्वारा प्रदत्त सूचना के अनुसार द दमण और दीव स्टेट कोऑपरेटिव बैंक लिमिटेड, दमण; महाकालेश्वर फिशरीज़ कोऑपरेटिव सोसाइटी लि., सौदवाड़ी और श्रीमहासागर फिशरीज़ कोऑपरेटिव सोसाइटी लि., वनकबरा को पंजीकरण क्रमश: दिनांक 17.11.2015, 27.12.2010 और 10.12.1987 को किया गया था। वर्तमान में ये सहकारी संस्थान कार्यशील हैं।

(ख) और (ग): दमण और दीव स्टेट कोऑपरेटिव बैंक लिमिटेड, दमण ने गोवा स्टेट कोऑपरेटिव बैंक लि. से अलग होने के बाद अपना निर्वाचन नहीं कराया है। सहकारी समितियों के पंजीयक ने

सूचित किया है कि बैंक के दैनंदिन कामकाज करने के लिए गठित बैंक का शासी निकाय, नए प्रबंध समिति के चुनाव हेतु निर्वाचन कराने में विफल रहा, ऋण देने सहित महत्वपूर्ण मामलों पर प्रमुख निर्णय ले रहा था और गोवा स्टेट कोऑपरेटिव बैंक लि. से परिसंपत्तियों और देनदारियों की मात्रा निर्धारित करने और उन्हें हस्तांतरित करने में विफल रहा था।

तदनुसार, पूर्ववर्ती दमण और दीव संघ प्रदेश में यथा विस्तारित महाराष्ट्र सहकारी सोसाइटी अधिनियम, 1960 की धारा 77क(1)(ङ)(ii) के अधीन शक्तियों का प्रयोग करते हुए सहकारी समितियों के पंजीयक (आरसीएस), दादरा एवं नगर हवेली तथा दमण एवं दीव संघ राज्य क्षेत्र प्रशासन ने दिनांक 03.06.2022 के आदेश के माध्यम से अगले आदेशों तक अथवा नई प्रबंध समिति को अंतिम रूप देने तक, जो भी पहले हो, बैंक में प्रशासक नियुक्त किया।

महाकालेश्वर फिशरीज कोऑपरेटिव सोसाइटी लिमिटेड, सौदवाड़ी और श्री महासागर फिशरीज कोऑपरेटिव सोसाइटी लिमिटेड, वनकबरा में पिछला चुनाव दिनांक 30.08.2019 को हुआ था। आरसीएस, दादरा एवं नगर हवेली तथा दमण एवं दीव संघ प्रदेश ने इन समितियों की प्रबंध समिति को अपने कर्तव्यों के निर्वह्न में लापरवाह पाया, क्योंकि यह सांविधिक लेखा बही प्रस्तुत करने में विफल रही थीं, ट्रेडिंग स्टॉक और रोकड़ बही का उचित अनुरक्षण नहीं करती थीं और प्रबंध समिति की बैठकें आयोजित नहीं करती थीं। तदनुसार, पूर्ववर्ती दमण और दीव संघ प्रदेश में यथा विस्तारित महाराष्ट्र सहकारी सोसाइटी अधिनियम, 1960 की धारा 78 के अधीन शक्तियों का प्रयोग करते हुए दिनांक 14.10.2022 के आदेश के माध्यम से अगले आदेशों तक या नई प्रबंध समिति को अंतिम रूप देने तक, जो भी पहले हो, इन समितियों में एक प्रशासक की नियुक्ति की।

(घ): द दमण और दीव स्टेट कोऑपरेटिव बैंक लिमिटेड, दमण के संदर्भ में पूर्ववर्ती दमण और दीव संघ प्रदेश में यथा विस्तारित महाराष्ट्र सहकारी सोसाइटी अधिनियम, 1960 की धारा 77क के उपबंधों के अधीन नियुक्त प्रशासक के कार्यकाल की कोई अवधि विनिर्दिष्ट नहीं है।

महाकालेश्वर फिशरीज़ कोऑपरेटिव सोसाइटी लि., सौदवाड़ी और श्री महासागर फिशरीज़ कोऑपरेटिव सोसाइटी लि., वनकबरा के संदर्भ में महाराष्ट्र सहकारी सोसाइटी अधिनियम, 1960 यथा विस्तारित पूर्ववर्ती दमण और दीव संघ प्रदेश की धारा 78 के अनुसार पंजीयक को कुल चार वर्षों के लिए प्रशासक को नियुक्त करने का अधिकार प्राप्त है।

CSR FUNDS BY STEEL PSUS

280. SHRI ARVIND GANPAT SAWANT:

Will the Minister of **STEEL** be pleased to state:

(a) whether Public Sector Undertakings (PSUs) under the Ministry of Steel have allocated funds under Corporate Social Responsibility (CSR) during the last three years and the current year;

(b) if so, the names of such PSUs, the sectors in which the CSR funds were utilized, number of beneficiaries and the heads under which expenditure was incurred during the said period, location-wise;

(c) whether the Government has prescribed any norms for expenditure under CSR, and if so, the details thereof;

(d) whether the Government proposes to take effective measures to ensure CSR expenditure in the country, particularly in backward and Scheduled Caste-dominated areas;

(e) whether Scheduled Caste-dominated areas, particularly the Shahjahanpur Lok Sabha constituency of Uttar Pradesh, have been included or are proposed to be included; and

(f) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): As per the Companies Act, 2013, Central Public Sector Enterprises (CPSEs) under Ministry of Steel earmark at least 2% of the average net profits made during the three immediately preceding financial years for Corporate Social Responsibility (CSR) activities. Unspent balance for the previous year, if any, is carried forward to the next year for utilization for the purpose for which it was allocated.

(b): The details of amount spent on CSR activities by the CPSEs under Ministry of Steel during the last three years are as under:-

(Rs. in lakhs)

Name of CPSEs	2023-24	2024-25	2025-26
Steel Authority of India Limited(SAIL)	16193	13809	5338
NMDC Ltd.	19707	19114	16630
MOIL Ltd.	1666	1526	1653
MECON Ltd.	34.82	108.91	6.26
MSTC Ltd.	378	481	735

Thrust areas of the CSR activities inter-alia include promotion of education & health, women empowerment, sustainable income generation through Self Help Groups, assistance to Divyangs, access to water and

sanitation facilities, village development, environment sustenance, Sports Coaching, Promotion of Traditional Art & Culture etc. The CSR works benefit society at large, therefore, exact number of beneficiaries due to individual work by CPSEs, location-wise and the respective head of expenditure, is not measurable and is not maintained.

(c): CSR expenditure is governed by the provisions of Section 135 of the Companies Act, 2013.

(d): CSR funds are not allocated State-wise, CSR projects by CPSEs under Ministry of Steel are mainly carried out in periphery of Steel Plants, Steel Townships and Mines which are predominantly inhabited by Scheduled Tribe, Scheduled Castes and Backward population.

(e) and (f): Does not arise in view of (d) above.

FISH PRODUCTION

281. SHRI DILESHWAR KAMAIT:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of increase in fish production as of April 2026 since the launch of the scheme;

(b) the number of women beneficiaries and disbursement of funds under the scheme as of April 2026;

(c) whether support has been provided by the Government for cold chains, processing and packaging under the scheme as of April 2026; and

(d) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India with effect from the Financial Year 2020-21 is implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for holistic development of fisheries and aquaculture sector in the country. This scheme during its implementation period of last six years has made vital contribution towards augmentation of fish production in the country. During the period of the PMMSY, the fish production in the country has increased from 141.64 lakh tonne (2019-20) to 197.75 lakh tonne (2024-25).

(b): The PMMSY inter-alia encompasses inclusive development by providing higher financial assistance of 60 percent of the unit cost for women beneficiaries under beneficiary-oriented activities. Under the PMMSY, during the last six Financial Years (2020-21 to 2025-26), fisheries development proposals amounting to Rs.4178.30 crore have been sanctioned for covering a total 1,47,654 women beneficiaries across various States and Union Territories.

(c) and (d): Development of cold chain and marketing infrastructure facilities for fisheries and aquaculture is one of the thrust areas of the central schemes implemented by the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying. The Department of Fisheries, Government of India

till April, 2026 has accorded approvals to the proposals amounting to Rs 2,797 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and Fisheries and Aquaculture Infrastructure Development Fund (FIDF) for development of cold chain and marketing facilities in the country. The key activities approved includes; 775 cold storages and ice plants, 28,489 units of fish transportation facilities such as 13,718 motorcycles with ice boxes, 8,527 bicycles with ice boxes, 4,257 auto rickshaws, 1,577 insulated trucks and 410 refrigerated trucks, 1,394 live fish vending units, 6,018 fish kiosks, 117 retail fish markets, 24 wholesale fish markets in all the States and Union Territories.

SEA FOOD EXPORTS FROM ANDHRA PRADESH

282. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the value of shrimp and seafood exports from Andhra Pradesh during each of the last five years and the contribution of Kakinada-based processing units thereto;

(b) the cold chain and seafood processing infrastructure sanctioned under central schemes in Andhra Pradesh during the last five years, including funds released, Integrated Cold Chain facilities and export-oriented clusters supported;

(c) whether the Government has assessed non-tariff barriers and quality compliance challenges faced by Andhra Pradesh’s aquaculture exporters in the EU, USA and Japan, and if so, the steps taken in this regard;

(d) the status of any proposal for development of an aquaculture export processing zone in Kakinada district; and

(e) the measures proposed to promote geographic indication protection for premium seafood products from coastal Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The value of frozen shrimp and other seafood items exports from Andhra Pradesh during each of the last five years and the seafood exports carried out through Kakinada Sea port are enclosed as **Statement**.

(b): Marine Products Export Development Authority (MPEDA), a statutory body under the Department of Commerce, Ministry of Commerce & Industry, has been implementing various schemes that provide financial assistance for setting up value addition infrastructure, installation of automated processing machinery, establishment of cold chain facilities and handling units for live, chilled, dried and ornamental fish, including support for new product development. The schemes are being operated by MPEDA in all States including Andhra Pradesh and can be availed by eligible exporters on a pan-India basis.

During 2021-22 to 2025-26, MPEDA has released financial assistance amounting to Rs. 3,530.18 lakh in Andhra Pradesh under its various schemes

for the development of value addition, seafood processing and cold chain infrastructure. The year-wise details are as given below:

	2021-22	2022-23	2023-24	2024-25	2025-26	Total
Financial Assistance (Rs in Lakh)	1075.84	545.14	309.271	1,036.79	563.14	**3530.18**

(Source: MPEDA)

Further, during 2020-21 to 2025-26, Department of Fisheries has accorded approval to fisheries development proposals submitted by the Government of Andhra Pradesh at a total outlay of Rs.2,333.61 crore, with a Central share of Rs. 683.93 crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). These aim to strengthen fisheries and aquaculture infrastructure and improve the overall value chain in the fisheries sector. This includes the establishment of 16 cold storages, 1,710 fish transportation facilities, 85 fish retail markets, 4,215 fish kiosks, 25 value-added enterprises, one e-platform for e-trading and e-marketing, and an Integrated Aqua Park at Parasavanipalem Village, Bapatla District.

(c): The Government, in coordination with the Marine Products Export Development Authority (MPEDA), Export Inspection Council (EIC) and other stakeholder agencies, continuously monitors the non-tariff barriers and quality compliance challenges faced by Indian marine product exporters in the international markets including the European Union (EU), United States of America (USA) and Japan. Steps taken in this respect include implementation of Turtle Excluder Devices (TEDs) - its redesign, validation, field trials, training and awareness, mandating its use by amending State Marine Fisheries

Regulation Acts; providing financial assistance under Pradhan Mantri Matsya Sampada Yojana to restore US market access for wild-caught shrimp; Conducting Marine Mammal Stock Assessment Survey and submitting the Comparability Finding Application to US-NOAA (National Oceanic and Atmospheric Administration) leading to the U.S. National Marine Fisheries Service (NMFS) certifying India's export of fisheries under US Marine Mammal Protection Act (MMPA) ensuring continued access to the U.S. market beyond December 2025; submitting detailed response to the US Department of Labour seeking exclusion of Indian shrimp from the child/forced labour list under Executive Order (E.O.) 13126 on 16 December 2024; conducting ILO-supported orientation programmes on international labour standards and responsible seafood supply chains; formation of state level Tripartite Committees on labour; monitoring antibiotic-residue control by prohibiting the use of Chloramphenicol and Nitrofurans in food producing animals; banning 37 anti-microbials in aquaculture sector aligning with EU Regulation 2022/1255; Pre-harvest screening of aquaculture raw material for banned antibiotics, etc.

(d): At present, there is no proposal for development of an exclusive aquaculture export processing zone in Kakinada district. However, the Government is promoting the development of export-oriented fisheries infrastructure through various initiatives under the PMMSY and MPEDA in Andhra Pradesh. Further, an Integrated Aqua Park in Bapatla District of Andhra Pradesh has been sanctioned under PMMSY which is envisaged to serve as a modern hub for aquaculture development, value addition and

export-linked incentives, thereby supporting enhanced competitiveness of the fisheries sector in Andhra Pradesh.

(e): There is no specific proposal for Geographical Indication (GI) protection for premium seafood products from coastal Andhra Pradesh at present. However, the Government is promoting value addition, branding, traceability and quality certification of seafood products through various interventions under PMMSY and MPEDA in Andhra Pradesh.

STATEMENT

SEAFOOD EXPORT DETAILS FROM ANDHRA PRADESH

V: Value in Rs. Crore, $: US Dollar Million.						
ITEM		2021-22	2022-23	2023-24	2024-25	2025-26
FROZEN SHRIMP	V	19698.27	19454.32	18945.45	20848.18	23194.06
	$	2675.17	2463.26	2311.39	2489.27	2658.89
OTHER ITEMS	V	337.23	392.63	474.93	397.72	571.04
	$	45.78	49.72	57.94	47.49	65.48
TOTAL	V	20035.49	19846.95	19420.38	21245.90	23765.11
	$	2720.96	2512.99	2369.33	2536.77	2724.38

(Source: MPEDA)

SEAFOOD EXPORT DETAILS FROM KAKINADA SEA PORT

V: Value in Rs. Crore, $: US Dollar Million						
ITEM		2021-22	2022-23	2023-24	2024-25	2025-26
FROZEN SHRIMP	V	0.87	59.69	359.45	0.00	75.69
	$	0.12	7.31	43.93	0.00	8.73
OTHER ITEMS	V	0.00	0.00	0.00	0.00	0.00
	$	0.00	0.00	0.00	0.00	0.00
TOTAL	V	0.87	59.69	359.45	0.00	75.69
	$	0.12	7.31	43.93	0.00	8.73

(Source: MPEDA)

'ग्रेट' योजना

283. श्री विजय कुमार दूबे:

श्री बंटी विवेक साहू:

श्रीमती रूपकुमारी चौधरी:

श्री लावू श्रीकृष्णा देवरायालू:

डॉ. हेमांग जोशी:

श्री नव चरण माझी:

श्री भर्तृहरि महताब:

श्री गोडम नागेश:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) तकनीकी वस्त्र क्षेत्र में ग्रांट फॉर रिसर्च एंड एंटरप्रेन्योरशिप अक्रॉस एस्पायरिंग इनोवेटर्स इन टेक्निकल टेक्सटाइल्स (ग्रेट) योजना के आरंभ के बादसे इसके तहत हुई प्रगति का विशेषकर आंध्र प्रदेश, ओडिशा, छत्तीसगढ़ और मध्य प्रदेश सहित राज्य-वार ब्यौरा क्या है;

(ख) उक्त योजना के तहत सहायता प्राप्त स्टार्टअपों, नवोन्मेषकों और शैक्षणिक संस्थाओं की संख्या कितनी है और इसके साथ ही प्रदान की गई वित्तीय सहायता का आंध्र प्रदेश के पलनाडु जिले सहित ओडिशा, छत्तीसगढ़ तथा मध्य प्रदेश का राज्य-वार/जिला-वार ब्यौरा क्या है;

(ग) इस योजना के तहत प्रोटोटाइप विकास और व्यावसायीकरण के लिए पहचाने गए प्रौद्योगिकी क्षेत्रों का राज्य और जिला-वार ब्यौरा क्या है;

(घ) क्या इस संबंध में आंध्र प्रदेश, विशेषकर पलनाडु जिले से किसी प्रस्ताव को मंजूरी दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) तकनीकी वस्त्र क्षेत्र में स्टार्टअप के लिए नवाचार, उद्योग-अकादमिक साझेदारी और वैश्विक बाजार तक पहुंच को मजबूत करने के लिए उठाए गए कदमों का आंध्र प्रदेश सहित राज्य-वार

और जिला-वार ब्यौरा क्या है;

(च) क्या सरकार का प्रस्ताव ग्रेट योजना के तहत पलनाडु जैसे उभरते जिलों के संस्थानों और उद्यमियों की भागीदारी को प्रोत्साहित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(छ) क्या सरकार छिंदवाड़ा जिले के पारंपरिक वस्त्र शिल्प, कपड़ा निर्माण केंद्रों और सथानीय युवाओं को इस आधुनिक ग्रेट योजना से जोड़ने के लिए विशेष प्रोत्साहन प्रदान कर रही है ताकि नए स्टार्टअप स्थापित किए जा सकें और इस क्षेत्र में तकनीकी वस्त्रों के लिए एक हब विकसित किया जा सके?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क): वस्त्र मंत्रालय युवा इनोवेटर्स वैज्ञानिकों, प्रौद्योगिकीविदों और स्टार्ट-अप उद्यमों को अपने विचारों को वाणिज्यिक प्रौद्योगिकियों और उत्पादों में बदलने में सहायता प्रदान करके तकनीकी वस्त्र क्षेत्र में स्टार्ट-अप इकोसिस्टम को बढ़ावा देने के लिए, वर्ष 2023 से राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीएमएम) के तहत "तकनीकी वस्त्रों में आकांक्षी इनोवेटर्स को अनुसंधान और उद्यमिता के लिए अनुदान (ग्रेट)" योजना का कार्यान्वयन कर रहा है। अपनी शुरुआत से, ग्रेट योजना के तहत कुल 31 स्टार्ट-अप्स को 15.40 करोड़ रुपये की कुल लागत पर मंजूरी दी गई है, जिसमें से 13.65 करोड़ रुपये भारत सरकार का हिस्सा है। ग्रेट योजना के तहत अनुमोदित स्टार्ट-अप्स का राज्य-वार विवरण निम्नानुसार है:

राज्य/केंद्र	**स्वीकृत स्टार्ट-अप परियोजनाओं की संख्या**
आंध्र प्रदेश	1
दिलली	5
गुजरात	4
कर्नाटक	2
महाराष्ट्र	7

पंजाब	1
राजस्थान	1
तमिलनाडु	6
उत्तर प्रदेश	3
उत्तराखंड	1
कुल	**31**

(ख): ग्रेट योजना, एनटीटीएम के तहत अनुमोदित वित्तीय सहायता के सा थ स्टार्ट-अप्स का राज्य-वार विवरण निम्नानुसार है:

राज्य/केंद्र **शासित प्रदेश**	**जिला**	**स्टार्ट-अप की संख्या**	**भारत सरकार सहायता (रुपए में)**
आंध्र प्रदेश	गुंटूर	1	4,500,000
दिल्ली	दिल्ली	5	2,30,00,000
गुजरात	अहमदाबाद	2	90,00,000
	गांधीनगर	1	44,88,188
	सूरत	1	45,00,000
कर्नाटक	बेंगलूरु	2	95,00,000
महाराष्ट्र	मुंबई	2	90,00,000
	नासिक	1	50,00,000
	पुणे	2	74,25,000
	रायगढ़	1	45,00,000
	ठाणे	1	45,00,000
पंजाब	रूपनगर	1	50,00,000
राजस्थान	धौलपुर	1	45,00,000
तमिलनाडु	चेन्नई	1	42,12,000
	इरोड	1	44,78,400
	नीलगिरी	1	45,00,000
	तिरूपुर	1	38,25,800
	तंजौर	2	66,58,200
उत्तर प्रदेश	कानपुर	1	45,00,000
	गाज़ियाबाद	2	90,00,000
उत्तराखंड	रुड़की	1	45,00,000

एनटीटीएम के तहत "निजी और सावर्जनिक संस्थानों के लिए तकनीकी वस्त्र में शैक्षणिक संस्थानों को सक्षम करने के लिए सामान्य दिशानिर्देश" के तहत समर्थित शैक्षणिक संस्थानों का राज्य-वार विवरण निम्नानुसार है:

राज्य	जिला	शिक्षा संस्थान की स्वीकृत परियोजनाओं की संख्या	अनुमोदित अनुदान
आंध्र प्रदेश	गुंटूर	1	10,00,00,000
असम	कामरूप	1	3,10,00,000
बिहार	पटना	1	29,66,000
दिल्ली	दक्षिण पश्चिम दिल्ली	1	10,00,00,000
गुजरात	अहमदाबाद	3	26,45,00,000
जम्मू और कश्मीर	जम्मू	1	6,39,10,000
झारखंड	पश्चिम बर्धमान	1	2,50,00,000
कर्नाटक	मंगलुरु	1	15,50,00,000
मध्य प्रदेश	इंदौर	2	9,20,00,000
महाराष्ट्र	मुंबई	3	10,75,00,000
	सांगली	1	6,37,81,550
	कोल्हापुर	1	6,19,30,000
पुद्दुचेरी	कराईकल	1	8,47,20,000
पंजाब	जालंधर	1	1,66,00,000
	अमृतसर	1	4,22,78,600
	कपूरथला	1	50,00,000
	रूपनगर	1	10,00,00,000
राजस्थान	टोंक	1	50,00,000
	भीलवाड़ा	1	2,50,00,000
	झुनझुनू	1	3,64,70,000

तमिलनाडु	चेन्नई	1	10,00,00,000
	नामक्कल	2	10,39,94,545
	कोयम्बटूर	6	22,60,60,990
	सलेम	1	4,44,36,195
	तिरुचिरापल्ली	1	1,97,49,500
	चेंगलपट्टू	1	1,79,35,000
	वेल्लोर	1	2,14,32,667
	डिंडीगुल	1	2,40,08,776
	तिरुपति	1	2,83,00,000
तेलंगाना	रंगारेड्डी	1	1,33,25,029
उत्तर प्रदेश	गौतम बुद्ध नगर	1	2,16,08,500
	भदोही	1	28,73,300
	वाराणसी	1	1,04,25,754
पश्चिम बंगाल	मुर्शिदाबाद	1	3,04,72,930
	हुगली	1	10,21,96,165
	पश्चिम बर्धमान	1	78,61,532

(ग) और (घ): एनटीटीएम के तहत ग्रेट योजना पूरे देश में क्रियान्वित की जाती है और इस योजना के तहत अनुमोदित स्टार्ट-अप में उन्नत फंक्शनल टेक्सटाइल्स जैसे टेम्प्रेचर रेस्पोंसिव और सेलफ सेनिटाइजिंग फैब्रिक्स, ग्राफीन-आधारित सामग्री वाले स्मार्ट टेक्सटाइल्स, एनर्जी हारवेस्टिंग फैब्रिक्स, स्वास्थ्य सेवा के लिए शेप-मेमोरी वियरेबल्स, ऑटोमोटिव, निर्माण और रक्षा अनुप्रयोगों के लिए उच्च निष्पादन वाले कंपोजिट के प्रौद्योगिकी डोमेन का एक विस्तृत स्पेक्ट्रम शामिल है। इनमें हेम्प-बायोप्लास्टिक कंपोजिट, बायोडिग्रेडेबल टायर यार्न और एल्गि-डेराइव्ड चमड़े जैसे सस्टेनेबल, बायो-बेस्ड इनोवेशन्स के साथ-साथ

सर्जिकल सिमुलेटर और एंटीमाइक्रोबियल टेक्सटाइल प्रौद्योगिकियों सहित चिकित्सा और स्वास्थ्य देखभाल समाधान भी शामिल हैं।

आंध्र प्रदेश के संबंध में, गुंटूर जिले से एक प्रस्ताव को ग्रेट योजना के तहत मंजूरी दी गई है। उक्त योजना के तहत पालनाडु जिले से कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ङ): राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीएमएम) के तहत, सार्वजनिक कार्यक्रम, कार्यशालाएं, प्रदर्शनियां, सेमिनार और आउटरीच गतिविधियां आयोजित की जाती हैं। इन पहलों का उद्देश्य मिशन के विभिन्न घटकों को बढ़ावा देना है और शोधकर्ताओं और स्टार्ट-अप को अपने उत्पादों का प्रदर्शन करने और खरीदारों और विक्रेताओं सहित उद्योग हितधारकों के साथ जुड़ने के लिए एक मंच प्रदान करना है, ताकि अनुसंधान परिणामों और संभावित स्टार्ट-अप परियोजनाओं को बढ़ाने के लिए प्रोत्साहित किया जा सके।

(च) और (छ): राष्ट्रीय तकनीकी वस्त्र मिशन एक अखिल भारतीय मिशन है। ग्रेट योजना के तहत, प्रत्येक अनुमोदित स्टार्ट-अप को अधिकतम 50 लाख रुपये की वित्तीय सहायता प्रदान की जाती है। यह योजना देश भर में तकनीकी वस्त्र क्षेत्र में पात्र स्टार्ट-अप के लिए खुली है, जिसमें पलनाडु और छिंदवाड़ा जिले के स्टार्ट-अप भी शामिल हैं।

फसल भंडारण सुविधाएं

284. श्री संजय हरिभाऊ जाधवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने महाराष्ट्र सहित देश भर में किसानों को उनकी उपज के भंडारण के लिए सुसज्जित भंडारण सुविधाएं प्रदान करने के लिए कोई कदम उठाए हैं;

(ख) यदि हाँ, तो ऐसी भंडारण सुविधाओं का राज्य-वार ब्यौरा क्या है; और

(ग) पिछले पांच वर्षों के दौरान महाराष्ट्र के परभणी जिले में किसानों के लिए फसल भंडारण सुविधाओं को बढ़ाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): सरकार ने महाराष्ट्र राज्य सहित देश भर के किसानों को सुसज्जित भंडारण सुविधाएं प्रदान करने हेतु कई कदम उठाए हैं।

कृषि एवं किसान कल्याण विभाग, एकीकृत कृषि विपणन योजना (आई.एस.ए.एम.) के अंतर्गत कृषि विपणन अवसंरचना (ए.एम.आई.) उप-योजना, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.) तथा एकीकृत बागवानी विकास मिशन (एम.आई.डी.एच.) का कार्यान्वयन कर रहा है। इन योजनाओं का उद्देश्य फसलोपरांत होने वाली हानियों को कम करना, भंडारण क्षमता बढ़ाना तथा किसानों को उपलब्ध मार्केटिंग इन्फ्रास्ट्रक्चर में सुधार करना है।

ए.एम.आई., ए.आई.एफ. और एम.आई.डी.एच. योजनाओं के अंतर्गत स्टोरेज इन्फ्रास्ट्रक्चर का महाराष्ट्र राज्य सहित राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

पिछले पांच वर्षों के दौरान महाराष्ट्र के परभणी जिले के लिए ए.एम.आई. योजना के अंतर्गत 93195.87 मीट्रिक टन भंडारण क्षमता की 28 परियोजनाएं तथा ए.आई.एफ. के अंतर्गत 30 वेयरहाउस परियोजनाएं स्वीकृत की गई हैं।

<u>विवरण</u>

ए.एम.आई. - दिनांक 30.06.2026 की स्थिति के अनुसार स्टोरेज इन्फ्रास्ट्रक्चर की राज्य-वार प्रगति

क्र.सं.	राज्य	परियोजनाओं की संख्या	क्षमता
1	आंध्र प्रदेश	1551	6151150
2	अरुणाचल प्रदेश	4	3277
3	असम	377	1166504

4	बिहार	1535	1869563
5	छत्तीसगढ़	1421	2355926
6	गोवा	1	299
7	गुजरात	12624	6339840
8	हरियाणा	2411	8092041
9	हिमाचल प्रदेश	88	30826
10	जम्मू और कश्मीर	19	99937
11	झारखंड	243	223327
12	कर्नाटक	5154	4636996
13	केरल	195	119472
14	मध्य प्रदेश	8496	29163306
15	महाराष्ट्र	4532	9643605
16	मेघालय	17	26012
17	मिजोरम	4	705
18	नागालैंड	36	26887
19	ओडिशा	733	1106522
20	पंजाब	1839	7144351
21	राजस्थान	1934	3952726
22	तमिलनाडु	1255	1563926
23	तेलंगाना	1403	6325582
24	त्रिपुरा	6	35453
25	उत्तर प्रदेश	1343	6308971
26	उत्तराखंड	383	1088659
27	पश्चिम बंगाल	2645	1784192
	कुल	**50249**	**99260055**

ए.आई.एफ. - राज्य-वार स्वीकृत स्टोरेज इन्फ्रास्ट्रक्चर परियोजनाएं

क्र.सं.	राज्य	परियोजना प्रकार	परियोजनाओं की संख्या
1.	आंध्र प्रदेश	कोल्ड स्टोर और कोल्ड चेन	64
		साइलो	8
		वेयरहाउस	1435
2.	असम	कोल्ड स्टोर और कोल्ड चेन	14
		साइलो	1
		वेयरहाउस	102
3.	बिहार	कोल्ड स्टोर और कोल्ड चेन	45
		साइलो	4
		वेयरहाउस	1023
4.	चंडीगढ़	कोल्ड स्टोर और कोल्ड चेन	1
		वेयरहाउस	1
5.	छत्तीसगढ़	कोल्ड स्टोर और कोल्ड चेन	74
		वेयरहाउस	636
6.	दिल्ली	कोल्ड स्टोर और कोल्ड चेन	4
		वेयरहाउस	2
7.	गोवा	कोल्ड स्टोर और कोल्ड चेन	9
		वेयरहाउस	1
8.	गुजरात	कोल्ड स्टोर और कोल्ड चेन	365
		साइलो	4
		वेयरहाउस	902
9.	हरियाणा	कोल्ड स्टोर और कोल्ड चेन	75
		साइलो	3
		वेयरहाउस	349

10.	हिमाचल प्रदेश	कोल्ड स्टोर और कोल्ड चेन	54
		वेयरहाउस	40
11.	जम्मू और कश्मीर	कोल्ड स्टोर और कोल्ड चेन	33
		वेयरहाउस	16
12.	झारखंड	कोल्ड स्टोर और कोल्ड चेन	33
		वेयरहाउस	58
13.	कर्नाटक	कोल्ड स्टोर और कोल्ड चेन	118
		साइलो	1
		वेयरहाउस	1616
14.	केरल	कोल्ड स्टोर और कोल्ड चेन	77
		साइलो	3
		वेयरहाउस	175
15.	मध्य प्रदेश	कोल्ड स्टोर और कोल्ड चेन	159
		साइलो	7
		वेयरहाउस	4556
16.	महाराष्ट्र	कोल्ड स्टोर और कोल्ड चेन	319
		साइलो	15
		वेयरहाउस	2182
17.	मणिपुर	कोल्ड स्टोर और कोल्ड चेन	2
18.	मेघालय	वेयरहाउस	1
19.	मिजोरम	वेयरहाउस	1
20.	नागालैंड	वेयरहाउस	3
21.	ओडिशा	कोल्ड स्टोर और कोल्ड चेन	41
		साइलो	2
		वेयरहाउस	431

22.	पुडुचेरी	कोल्ड स्टोर और कोल्ड चेन	2
		वेयरहाउस	2
23.	पंजाब	कोल्ड स्टोर और कोल्ड चेन	320
		साइलो	7
		वेयरहाउस	186
24.	राजस्थान	कोल्ड स्टोर और कोल्ड चेन	72
		वेयरहाउस	769
25.	तमिलनाडु	कोल्ड स्टोर और कोल्ड चेन	99
		साइलो	19
		वेयरहाउस	1550
26.	तेलंगाना	कोल्ड स्टोर और कोल्ड चेन	40
		साइलो	11
		वेयरहाउस	793
27.	त्रिपुरा	वेयरहाउस	4
28.	उत्तर प्रदेश	कोल्ड स्टोर और कोल्ड चेन	905
		साइलो	12
		वेयरहाउस	1295
29.	उत्तराखंड	कोल्ड स्टोर और कोल्ड चेन	22
		वेयरहाउस	184
30.	पश्चिम बंगाल	कोल्ड स्टोर और कोल्ड चेन	127
		साइलो	8
		वेयरहाउस	485
कुल योग			**21977**

एम.आई.डी.एच. (एन.एच.बी., एन.एच.एम. और एच.एम.एन.ई.एच.) - दिनांक 30.04.2026 की स्थिति के अनुसार स्वीकृत राज्य-वार कोल्ड स्टोरेज परियोजनाएं

(रुपये लाख में)

क्र. सं.	राज्य	एन.एच.बी. 2014-15 से 2025-26		एन.एच.एम. 2014-15 से 2025-26		कुल	
		परियोजनाओं की संख्या	क्षमता एमटी में	परियोजनाओं की संख्या	क्षमता एमटी में	परियोजनाओं की संख्या	क्षमता एमटी में
1	आंध्र प्रदेश	44	392389	42	201332	6	593721
3	असम	11	80240	0	0	11	80240
4	बिहार	4	28672	4	13033	8	41705
5	चंडीगढ़	1	246	0	0	1	246
6	छत्तीसगढ़	8	28912	30	99674	38	128586
7	गुजरात	7	43905	449	1994804	456	2038709
8	हरियाणा	25	96380	51	144513	76	240892
9	हिमाचल प्रदेश	5	24046	45	76600	50	100646
10	जम्मू और कश्मीर	9	51768	67	300438	76	352206
11	झारखंड	2	10375	2	15000	4	25375
12	कर्नाटक	31	247168	35	114899	66	362067
13	केरल	1	1300	1	250	2	1550
14	मध्य प्रदेश	23	134253	27	122641	50	256894
15	महाराष्ट्र	42	211750	30	99293	72	311044
16	मणिपुर	0	0	1	1600	1	1600

17	ओडिशा	1	9982	64	227700	65	237682
18	पंजाब	71	346827	76	204951	147	551778
19	राजस्थान	20	100125	6	21931	26	122056
20	सिक्किम	0	0	1	100	1	100
21	तमिलनाडु	9	54469	1	13750	10	68219
22	तेलंगाना	18	165680	46	185882	64	351562
23	त्रिपुरा	1	7173	0	0	1	7173
24	उत्तर प्रदेश	128	726460	165	676430	293	1402890
25	उत्तराखंड	4	4843	12	28998	16	33841
26	पश्चिम बंगाल	5	11294	2	4681	7	15975
	कुल	**470**	**2778256**	**1157**	**4548500**	**1627**	**7326756**

(स्रोत: राष्ट्रीय बागवानी बोर्ड (एन.एच.बी.), राष्ट्रीय बागवानी मिशन (एन.एच.एम.), पूर्वोत्तर एवं हिमालयी राज्यों हेतु बागवानी मिशन (एच.एम.एन.ई.एच.))

INITIATIVES TO STRENGTHEN SEED SECTOR

285. SHRI RAO RAJENDRA SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the steps being taken by the Government to strengthen India's position in the global seed sector;

(b) whether the Government has details on the initiatives taken to promote public-private partnerships in the seed sector, if so, the details thereof;

(c) whether the Government proposes to address challenges posed by climate change and food insecurity through innovations in seed technologies and partnerships; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government has taken several measures to strengthen India's seed sector and enhance its global competitiveness, which include the following:

(i) The Government, through the National Agricultural Research and Education System (NARES), comprising 56 ICAR Institutes, 48 State Agricultural Universities (SAUs), 03 Central Agricultural Universities (CAUs) and 39 centres under the All India Coordinated Research Project (AICRP) on Seed (Crops), is undertaking research and development of improved crop varieties. During the period from 2014 to 2025, a total of **3,236 field crop varieties** have been released and notified, of which **2,996 are climate-resilient varieties**, including **587 extreme climate-tolerant varieties** comprising 341 drought tolerant, 89 flood tolerant, 80 salinity tolerant, 59 heat stress tolerant and 18 cold tolerant varieties.

The crop-wise details are as under:

S. No.	Crop Group	Crop Varieties	Climate-resilient Varieties
1	Cereals	1,574	1,453
2	Oilseeds	444	397

3	Pulses	473	446
4	Forages	207	185
5	Fibre	408	392
6	Sugarcane	96	96
7	Other Crops	34	27
	Total	**3,236**	**2,996**

(ii) The Government promotes the production and multiplication of breeder, foundation and certified seeds of high-yielding and climate-resilient varieties, including varieties tolerant to drought, heat, flood, salinity and waterlogging, to ensure timely availability of quality seeds suited to diverse agro-climatic conditions across the country.

(iii) During the past three years, the Protection of Plant Varieties and Farmers' Rights (PPV&FR) Authority has expedited registration of plant varieties, thereby enabling farmers, ICAR Institutes, State Agricultural Universities and private seed companies to protect the varieties developed by them. So far, **10,802 varieties of 219 crop species** have been registered under the PPV&FR Act, out of which **5,689 varieties** were registered during 2023–26.

(iv) The Government has established an extensive institutional framework for production and distribution of quality seeds. At present, **229 Seed Hubs** and **384 Breeder Seed Production Centres** are engaged in seed production. Further, 17 State Seed Corporations and National Seeds Corporation Limited, along with national public sector organizations such as Bharatiya Beej

Sahakari Samiti Limited (BBSSL), Hindustan Insecticides Limited (HIL), National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), National Fertilizers Limited (NFL), Krishak Bharati Cooperative Limited (KRIBHCO), Indian Farm Forestry Development Cooperative Limited (IFFDC) and private seed companies contribute significantly to the production and distribution of quality seeds across the country.

(v) To strengthen quality assurance, **178 notified Seed Testing Laboratories (STLs)** are engaged in seed testing across the country. The Government also provides financial assistance for strengthening Seed Testing Laboratories, including support for International Seed Testing Association (ISTA) membership and technical audits for ISTA accreditation.

(vi) Seed quality is regulated under the Seeds Act, 1966, the Seeds Rules, 1968 and the Seeds (Control) Order, 1983, as amended from time to time. These statutory provisions empower the State Governments to regulate seed quality, undertake inspections, testing and enforcement, and curb the sale of sub-standard and spurious seeds. To support the regulatory framework, a **Seed Authentication, Traceability and Holistic Inventory (SATHI)** Portal has been deployed in phased manner to facilitate end-to-end digital traceability in seed production, certification, inventory management and distribution, thereby enhancing transparency and quality assurance across the seed value chain.

(vii) To facilitate international trade and improve ease of doing business, the Government has simplified procedures relating to the import and export of

seeds and planting material. Following the disbanding of the EXIM Committee in October, 2024, import and export approvals are being facilitated through DGFT's digital platforms while continuing to ensure compliance with applicable plant quarantine and regulatory requirements. The Government also promotes seed exports through participation in the Organisation for Economic Co-operation and Development (OECD) Seed Schemes, International Seed Testing Association (ISTA) framework and National Accreditation Board for Testing and Calibration Laboratories (NABL) accreditation of Seed Testing Laboratories to align India's seed quality systems with internationally accepted standards.

The details of seed imports and exports during the last three years are as under:

Year	**Import Qty. (000 MT)**	**Import Value (₹ crore)**	**Export Qty. (000 MT)**	**Export Value (₹ crore)**
2024-25	27.69	1,561.22	92.06	2,323.39
2025-26	31.84	1,755.96	123.82	3,023.16
2026-27 (upto May 2026)	4.43	357.36	18.46	582.19

(viii) India is a founding member of the **International Treaty on Plant Genetic Resources for Food and Agriculture (ITPGRFA)**, which provides a multilateral framework for conservation, sustainable use and exchange of plant

genetic resources for food and agriculture and promotes equitable sharing of benefits arising from their use. This provides domestic R&D sector access to global germplasm to help them in developing improved varieties of seeds.

(ix) The Government also collaborates with international agricultural research institutions of the CGIAR system, including the **International Rice Research Institute (IRRI), International Crops Research Institute for the Semi-Arid Tropics (ICRISAT), International Maize and Wheat Improvement Center (CIMMYT), International Center for Agricultural Research in the Dry Areas (ICARDA) and the Alliance of Bioversity International and the International Center for Tropical Agriculture (CIAT)** for exchange of knowledge and identification of suitable climate-resilient seed technologies and best practices. With Government support, the International Rice Research Institute established its South Asia Regional Centre (ISARC) at Varanasi in 2018 for collaborative rice research and capacity building. Further, establishment of the International Potato Center (CIP) South Asia Regional Centre (CSARC) at Singna, Agra, Uttar Pradesh was approved on 25.06.2025.

(b): Government has undertaken several initiatives to promote Public-Private Partnerships (PPP) in the seed sector by facilitating collaboration among ICAR Institutes, State Agricultural Universities (SAUs), State Seed Corporations, National Seeds Corporation (NSC) and private seed companies for seed multiplication, varietal evaluation, breeder-to-certified seed chain management, technology dissemination and licensing of publicly bred varieties and hybrids to

private seed companies for large-scale multiplication and distribution, thereby leveraging private sector expertise, investment and outreach.

During the last three years (2023–24 to 2025–26), **1,317 licensing agreements** for seeds, crop varieties and planting materials were executed by **27 ICAR Institutes** with public and private sector organizations.

Further, the Agriculture Infrastructure Fund (AIF) provides financial support for creation of agriculture infrastructure, including seed processing facilities.

Government also provides financial assistance to States and implementing agencies for seed-related activities such as production and distribution of high-yielding varieties, development of seed infrastructure, seed processing, storage and testing facilities under various programmes including the National Food Security Nutrition Mission (NFSNM), National Mission on Edible Oils–Oilseeds (NMEO-Oilseeds), Mission for Aatmanirbharta in Pulses, Rashtriya Krishi Vikas Yojana (RKVY), National Mission on High Yielding Seeds (NMHYS) and Mission for Cotton Productivity. These initiatives also support research and innovation in modern crop improvement technologies, including genome editing, molecular breeding, biofortification, agrobiodiversity and establishment of a Global R&D Hub for Millets.

(c) and (d): Yes.

To address the challenges posed by climate change and strengthen national food security, the Government promotes the development and adoption of high-yielding, climate-resilient and bio-fortified crop varieties

through the National Agricultural Research and Education System (NARES). ICAR Institutes and the private sector are using advanced crop improvement technologies such as Marker-Assisted Selection (MAS), Gene Editing and Speed Breeding to accelerate the development of improved crop varieties.

The Government also promotes production and dissemination of these varieties through the breeder, foundation and certified seed chain and collaborates with international agricultural research institutions of the CGIAR system for exchange of knowledge, germplasm, best practices and climate-resilient seed technologies. During the period from 2014 to 2025, **2,996 climate-resilient crop varieties** have been developed by the National Agricultural Research and Education System (NARES), thereby strengthening the resilience of Indian agriculture to climate change while contributing to enhanced agricultural productivity and national food security.

POST-MATRIC SCHOLARSHIP DISBURSEMENTS FOR SC STUDENTS

286. SHRI NAVASKANI K.:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has recorded significant growth in scholarship coverage for Scheduled Caste (SC) students, if so, the details thereof; and

(b) whether Post-Matric Scholarship disbursements for SC students have reached record levels and Pre-Matric Scholarship enrolment has witnessed substantial growth and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Ministry of Social Justice and Empowerment (MoSJE) implements Centrally Sponsored Schemes namely 'Post-Matric Scholarships for Scheduled Castes (SCs) and Pre-Matric Scholarships for Scheduled Caste (SCs) & Others through the State Governments/Administration of Union Territories. The Post-Matric Scholarship scheme for SCs and Pre-Matric Scholarship scheme for SCs and others; were last revised in 2020-21 and 2021-22 respectively. Under these schemes, Central Share is released through Direct Beneficiary Transfer (DBT) mode from FY 2022-23 under Pre-Matric Scholarship scheme for SCs & others and from FY 2021-22 under Post-Matric Scholarship scheme for SCs in the Aadhaar seeded bank account of the eligible applicants. With the introduction of DBT, the disbursement under Post-Matric Scholarship scheme for SCs and Pre-Matric Scholarship scheme for SCs & others has shown an upward trend, the details of central assistance released are given in the enclosed **Statement.**

STATEMENT

Financial Year	Post Matric Scholarships Scheme for SC*		Pre- Matric Scholarships Scheme for SC & others**	
	CA released (Rs. in Cr)	Beneficiaries	CA released (Rs. in Cr)	Beneficiaries
2021-22	1930.38	3025136	570.18	3238399
2022-23	4388.32	4647135	207.93	1134268
2023-24	5475.42	4738578	446.64	2129540

2024-25	5562.23	4804208	460.91	2165983
2025-26	6186.96	4753420	562.36	2679049

*DBT under Post Matric Scholarship scheme for Scheduled Castes (SCs) students scheme was started in 2021-22.

**DBT under Pre-Matric Scholarship for Scheduled Castes (SCs) & others was started in 2022-23.

राजस्थान में वस्त्र उद्योग

287. श्रीमती महिमा कुमारी मेवाड़:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार राजस्थान के ऐतिहासिक रूप से प्रसिद्ध ब्यावर जिले में वस्त्र उद्योग को बढ़ावा देने के लिए विशेष कदम उठा रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार को ब्यावर जिले में 100 वर्ष से अधिक पुरानी महालक्ष्मी वस्त्र मिल को पुन: चालू करने का कोई प्रस्ताव प्राप्त हुआ है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): भारत सरकार ने राजस्थान के ब्यावर जिले सहित देश भर में वस्त्र उद्योग को बढ़ावा देने के लिए विभिन्न योजनाओं/पहलों को लागू किया है। प्रमुख योजनाओं/पहलों में आधुनिक, एकीकृत, विश्व स्तरीय वस्त्र अवसंरचना के निर्माण के लिए पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क योजना; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धात्मकताको बढ़ाने के लिए मानव निर्मित फाइबर (एमएमएफ) फैब्रिक, एमएमएफ अपैरल

और तकनीकी वस्त्रों पर फोकस करने वाली उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार एवं विकास, संवर्धन और बाजार विकास पर फोकस करने वाला राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम); राष्ट्रीय हथकरघा विकास कार्यक्रम; राष्ट्रीय हस्तशिल्प विकास कार्यक्रम; मांग आधारित, रोजगार उन्मुख, कौशल कार्यक्रम प्रदान करने के उद्देश्य से वस्त्र क्षेत्र में क्षमता निर्माण योजना – समर्थ; रेशम उत्पादन मूल्य श्रृंखला के व्यापक विकास के लिए सिल्क समग्र-2 शामिल हैं।

(ग) और (घ): महालक्ष्मी मिल्स, ब्यावर, राजस्थान को जुलाई, 2008 में बंद कर दिया गया था। वर्तमान में, राष्ट्रीय वस्त्र निगम (एनटीसी) के मिलों का प्रचालन निलंबित है।

प्रधानमंत्री किसान समृद्धि केंद्रों के रूप में प्राथमिक कृषि ऋण समितियां

288 डॉ. संबित पात्राः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में कुल कितनी प्राथमिक कृषि ऋण समितियों (पैक्स) को प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में कार्य करने की अनुमति दी गई है;

(ख) वर्तमान में वास्तव में कितनी प्राथमिक कृषि ऋण समितियां पीएमकेएसके के रूप में कार्य कर रही हैं;

(ग) उन राज्यों के नाम क्या हैं जहाँ सरकार द्वारा पैक्स प्रशिक्षण के लिए प्रायोगिक परियोजना चलाई गई थी और उक्त प्रायोगिक परियोजना के अंतर्गत प्रशिक्षित पैक्स की संख्या कितनी है;

(घ) सरकार द्वारा किन राज्यों में पैक्स के प्रशिक्षण की प्रायोगिक परियोजना संचालित की गई थी और 'प्रायोगिक परियोजना' के अंतर्गत कितने पैक्स को प्रशिक्षित किया गया था; और

(ङ) पैक्स के प्रशिक्षण के लिए प्रायोगिक परियोजना से मुख्य सबक क्या मिले हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख): सरकार का लक्ष्य सभी कार्यशील पैक्स में चरणबद्ध तरीके से पीएमकेएसके को क्रियाशील करना है। प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में पैक्स का कार्य करना उन्हें पंचायत/ ग्राम स्तर पर ही किसानों को विभिन्न गुणवत्तापूर्ण कृषि निविष्टियाँ जैसे कि उर्वरक, बीज, कृषि उपकरण, कीटनाशक, मिट्टी/बीज परीक्षण सुविधाएं आदि प्रदान करने में सक्षम बनाता है, जिससे कृषि उत्पादकता में सुधार करने में मदद मिलती है।

राज्यों/संघ राज्यक्षेत्रों द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार, देश में वर्तमान में 38,974 पैक्स प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में कार्यरत हैं।

(ग) और (घ): पैक्स प्रशिक्षण की पायलट परियोजना वर्ष 2024-25 में 4 राज्यों के 4 जिलों, अर्थात् हिमाचल प्रदेश (ऊना), राजस्थान (जोधपुर), तमिलनाडु (थेनी) और ओडिशा (संबलपुर) में संचालित की गई थी , जिसमें 295 प्रशिक्षण कार्यक्रमों का आयोजन करके 284 पैक्स को प्रशिक्षण प्रदान किया गया और इसके अंतर्गत 85,219 प्रतिभागियों को प्रशिक्षित किया गया। पायलट परियोजना के अलावा, एनसीसीटी द्वारा हर वर्ष पैक्स के लिए जागरूकता कार्यक्रम आयोजित किए जा रहे हैं। सहकारिता मंत्रालय की स्थापना के बाद से, एनसीसीटी ने अपने 20 संस्थानों के माध्यम से देश में पैक्स के लिए कुल 7,320 जागरूकता कार्यक्रम आयोजित किए हैं, जिसके अंतर्गत वर्ष 2022-23 से जून 2026 तक 6,00,602 प्रतिभागियों को प्रशिक्षित किया गया है। संस्थान-वार आयोजित किए गए कार्यक्रमों की संख्या और प्रशिक्षित किए गए प्रतिभागियों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ङ): पैक्स प्रशिक्षण के पायलट परियोजना से प्राप्त मुख्य सीख इस प्रकार हैं-

- प्रशिक्षण संबंधी पहलों ने निष्पादन संबंधी कमियों को काफी कम किया है और कार्यात्मक क्षमताओं को सशक्त किया है।
- प्रतिभागियों ने नए कौशल प्राप्त किए हैं, विशेष रूप से विस्तृत परियोजना रिपोर्ट(डीपीआर) तैयार करने में, और सरकारी योजनाओं की बेहतर समझ विकसित की है।

- सदस्य अब सहकारी समितियों के भीतर अपनी भूमिकाओं, जिम्मेदारियों और शक्तियों के प्रति अधिक जागरूक हुए हैं।
- पैक्स ने सहकारी कार्यकलापों को सशक्त करने के लिए विभिन्न मंत्रालयों की अभिसरण योजनाओं के बारे में एक स्पष्ट समझ विकसित की है।
- सदस्यों में सहकारी संस्थानों के प्रति स्वामित्व और भागीदारी की अधिक मजबूत भावना विकसित हुई है।
- कई पैक्स ने अपने कार्यकलापों के विविधीकरण में रुचि दिखाई है, जिसमें कॉमन सेवा केंद्र, जन औषधि केंद्र, एलपीजी एजेंसियां, और किसानों को उच्च गुणवत्ता वाले बीज, कीटनाशक आदि प्रदान करने के लिए लाइसेंस प्राप्त करना शामिल है।

विवरण

वर्ष 2022-23 से 2026-27 (जून, 2026 तक) का इकाई-वार सहकारी जागरूकता कार्यक्रम (विस्तारीकरण) आंकड़े

क्रम सं.	संस्थानों के नाम	2022-23		2023-24		2024-25		2025-26		2026-27 (जून, 2026 तक)	
		कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या
1	वैमनीकॉम पुणे	48	6387	115	10558	35	3970	100	5625	0	0
2	आरआईसीएम, बेंगलुरु	27	4225	56	9072	104	12574	141	12055	17	761
3	आरआईसीएम, चंडीगढ़	100	9445	70	6330	50	4338	108	7462	38	1863
4	आरआईसीएम, गांधीनगर	68	7420	120	9000	168	7709	230	10000	65	5833
5	आरआईसीएम, कल्याणी	92	6935	106	9011	71	6194	10	912	0	0
6	आरआईसीएम, पटना	19	830	86	5637	72	3781	71	4041	21	494
7	आईसीएम,	54	6822	101	5631	94	4804	35	2403	23	1366

क्रम सं.	संस्थानों के नाम	2022-23		2023-24		2024-25		2025-26		2026-27 (जून, 2026 तक)	
		कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या
	भोपाल										
8	आईसीएम, भुवनेश्वर	85	7991	124	6108	127	4463	157	5962	23	1093
9	आईसीएम, चेन्नई	27	3253	55	10855	40	8016	103	16462	34	3762
10	आईसीएम, देहरादून	147	7883	73	3538	37	1788	33	1434	6	271
11	आईसीएम, गुवाहाटी	76	7577	53	8141	33	4161	46	12844	19	748
12	आईसीएम, हैदराबाद	54	6979	75	7473	114	7259	96	3130	27	711
13	आईसीएम, इंफाल	60	7315	55	4267	27	1651	70	3386	14	485
14	आईसीएम, जयपुर	69	5044	214	8325	22	1201	115	8108	42	3832
15	आईसीएम,	43	6461	79	9976	122	20798	254	27662	52	2668

क्रम सं.	संस्थानों के नाम	2022-23		2023-24		2024-25		2025-26		2026-27 (जून, 2026 तक)	
		कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या	कार्यक्रमों की संख्या	प्रतिभागियों की संख्या
	कन्नूर										
16	आईसीएम, लखनऊ	65	5585	36	1962	47	3868	44	4220	11	778
17	आईसीएम, मदुरै	54	6154	94	8065	41	4626	100	10014	12	1118
18	आईसीएम, नागपुर	77	5340	97	7325	104	5699	129	7128	24	983
19	आईसीएम, पुणे	187	8215	138	8919	54	3783	113	2922	16	347
20	आईसीएम, तिरुवनंतपुरम	122	4329	133	12787	53	11760	137	25119	15	2987
	कुल	**1474**	**124190**	**1880**	**152980**	**1415**	**122443**	**2092**	**170889**	**459**	**30100**

IMPLEMENTATION OF PM-RKVY IN ANDHRA PRADESH

289. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has conducted any study/survey regarding implementation of Prime Minister-Rashtriya Krishi Vikas Yojana (PM-RKVY) across India, especially in Andhra Pradesh;

(b) if so, the details regarding the status of implementation of its components pertaining to agricultural mechanisation, agri-based entrepreneurship and rain-fed areas development across Andhra Pradesh, district-wise and in Prakasam District;

(c) the details regarding the total number of beneficiaries (male, female and others) of PM-RKVY over the last five years, year-wise, component-wise, district-wise across Andhra Pradesh and in Prakasam District; and

(d) Whether the Government has undertaken any steps to raise awareness regarding the benefits of PM RKVY amongst farmers, especially the new/upgraded components, if so details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Evaluation study of all Centrally Sponsored Schemes, including Pradhan Mantri- Rashtriya Krishi Vikas Yojana (PM-RKVY) was conducted by Development Monitoring and Evaluation Office (DMEO), Niti Aayog. The Study

covered 14 States across diverse agro climatic regions and the study was not district specific.

For agricultural mechanization, the study mentioned that mechanization support through Customs Hiring Centres (CHCs) and machinery provisioning has shown alignment with smallholder needs, but not as standalone interventions. In regions where mechanization was integrated with input distribution and demonstration based activities, uptake and service utilization improved significantly. Further, it broadly recommended combining Custom Hiring Centres, seed delivery and farmer trainings, use of CHCs as integrated hubs and institutionalization of local technical facilitation teams to manage CHCs, monitor usage and ensure cross component coverage. With regard to Agri-entrepreneurship and Innovation, the study mentioned rationalizing it into value chain incubator platforms integrating agri processing, youth skilling, FPO support and innovating labs;, developing phased enterprise support frameworks that include infrastructure, branding, certification and market on-boarding; and suggested facilitating convergence with financial institutions and start up missions to ensure working capital access, book keeping support and mentorship. Apart from this, the study also recommended livestock development under integrated framing systems, bundling it with extension and backyard framing interventions.

(c): The data regarding beneficiaries are maintained by the respective State implementing agencies. The State Government of Andhra Pradesh has informed the total number of beneficiaries under PM-RKVY over the last five

years, component-wise, throughout the State and in Prakasam district, as follows:

Sl. No.	Component	Total number of beneficiaries in Andhra Pradesh	Total number of beneficiaries in Prakasam District
1	Sub Mission on Agriculture Mechanization	100295	5108
2	Rainfed Area Development	23584	6809
3	RKVY-Detailed Project Report	13892692	365838
4	Soil Health & Fertility	1308469	70054
5	Paramparagat Krishi Vikas Yojana	3786259	159263
6	Crop Diversification Programme	47168	13618
7	Per Drop More Crop	377374	29398

(d): Yes. The Government of India continuously takes steps to create awareness regarding agricultural schemes, including PM-RKVY. These include, dissemination of guidelines through the Ministry‘s website to ensure transparency and accessibility for stakeholders. Extension services are also implemented through Krishi Vigyan Kendras (KVKs), State Agriculture Departments, and field-level extension workers, who educate farmers on various components and farmer specific interventions.

The State Government of Andhra Pradesh has reported the following Scheme-wise steps taken to raise awareness regarding the benefits of PM-RKVY amongst farmers:

i) Sub Mission on Agriculture Mechanization: Extension activities like Polam Pilusthondi program to reach out the farmers for creating awareness on all the Centrally Sponsored Schemes, especially SMAM.

ii) Soil Health & Fertility: Soil samples are collected through the SHC mobile application and Soil Health Cards with crop wise fertilizer recommendations are generated in this portal. Awareness on soil health and interpretation of SHC results is taken up by ATMA/DRC staff, KVK Scientists and Agriculture extension staff.

iii) Statewide "Khet Bachao Abhiyan" campaigns were organised from 1st June to 30th June, 2026 to create awareness among the farmers about the balanced use of fertilisers and other agricultural inputs based on soil testing, to promote natural farming, to practice crop rotation, etc.

iv) Rainfed Area Development: Capacity-building training programmes on Integrated Farming System (IFS) activities are organized for the beneficiaries to facilitate effective implementation and adoption of the interventions.

v) Per Drop More Crop (PDMC): Training programmes and campaigns for the farmers, officers and field functionaries are conducted at regular intervals in the farmers' fields with the support of micro irrigation companies to create awareness on micro irrigation and maintenance under PDMC (Per Drop More Crop), apart from workshops conducted at district level and state level on automation in micro irrigation.

vi) Agroforestry; State Government has done publicity regarding availability of forest species saplings (plant material) through Forest Department.

भिलाई इस्पात संयंत्र के स्वामित्व वाली भूमि के हस्तांतरण की स्थिति

290. श्री विजय बघेल :

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस तथ्य से अवगत है कि नेवई बस्ती, जो श्रमिकों की घनी आबादी वाला क्षेत्र है, की पूरी बसावट वाली भूमि का हस्तांतरण जिला प्रशासन और संयंत्र के अधिकारियों की उदासीनता और लापरवाही के कारण आज भी लंबित है; और

(ख) सेल बोर्ड के माध्यम से रिसाली नगर निगम को भिलाई इस्पात संयंत्र (बीएसपी) के स्वामित्व वाली भूमि, घनी आबादी वाली श्रमिक कॉलोनी, नेवई बस्ती, मरोदा, जिला दुर्ग (छत्तीसगढ़) के हस्तांतरण की वर्तमान स्थिति का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल)/भिलाई इस्पात संयंत्र (बीएसपी) ने सभी आवश्यक औपचारिकताएं पूरी कर ली हैं, जिसमें सेल बोर्ड से अनुमोदन प्राप्त करना, राज्य सरकार के साथ संबंधित सहमती ज्ञापनों (एमओयू) का निष्पादन करना, उक्त भूमि खंडों का वास्तविक कब्जा सौंपना और निर्धारित अधिग्रहण एवं स्थापना शुल्क की प्राप्ति शामिल है। स्वामित्व का औपचारिक हस्तांतरण, जिसमें हस्तांरण विलेखों (कन्वेयंस डीड) का निष्पादन और पंजीकरण, राजस्व अभिलेखों का दाखिल-खारिज (म्यूटेशन) और अन्य संबंधित औपचारिकताएं शामिल हैं, लागू कानूनों और प्रक्रियाओं के अनुसार संबंधित राज्य सरकार के क्षेत्राधिकार के अंतर्गत आता है।

पशुओं का टीकाकरण

291. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रेः

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे किः

(क) राष्ट्रीय पशुधन मिशन के अंतर्गत महाराष्ट्र के भिवंडी क्षेत्र के लिए स्वीकृत परियोजनाओं का ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान भिवंडी क्षेत्र में पशुओं के टीकाकरण के लिए दी गई टीकों की संख्या कितनी है;

(ग) क्या सरकार भिवंडी में आधुनिक दुग्ध संग्रहण और शीतागार अवसंरचना विकसित करने की योजना बना रही है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): राष्ट्रीय पशुधन मिशन (NLM) के अंतर्गत, महाराष्ट्र के भिवंडी क्षेत्र के लिए एक परियोजना स्वीकृत की गई है। इसका ब्यौरा निम्नानुसार है:

i. नाम और पता: श्री विकास रामचन्द्र जाधव, पोस्ट- दिघाशी, तालुका– भिवंडी, जिला– ठाणे, महाराष्ट्र

ii. परियोजना: 300+15 बकरी उद्यमिता

iii. NLM ID/अनुमोदन की तारीख: NLM202309230000212/दिनांक19.04.2024

iv. स्थिति: परियोजना प्रगति पर है, 14.62482 लाख रुपए की पहली किस्त जारी की गई है।

(ख) महाराष्ट्र राज्य सरकार द्वारा दी गई सूचना के अनुसार, पिछले पांच वर्षों के दौरान भिवंडी क्षेत्र में पशुओं को लगाए गए टीकों की संख्या संलग्न **विवरण** में दी गई है।

(ग) और (घ): राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) योजना के अंतर्गत भिवंडी में आधुनिक दूध संग्रहण अवसंरचना विकसित करने के संबंध में महाराष्ट्र सरकार से कोई प्रस्ताव प्राप्त न होने के कारण लागू नहीं।

विवरण

महाराष्ट्र राज्य सरकार द्वारा दी गई सूचना के अनुसार, पिछले पांच वर्षों के दौरान भिवंडी क्षेत्र में पशुओं को लगाए गए टीकों की संख्या निम्नानुसार है:

क्र. सं.	**रोग**	**वर्ष 2021-22**	**वर्ष 2022-23**	**वर्ष 2023-24**	**वर्ष 2024-25**	**वर्ष 2025-26**
1	HS+ BQ	0	14686	0	8477	0
2	HS	15091	14434	11969	11435	12982
3	BQ	10027	17184	0	6100	8181
4	FMD	29085	25012	13203	77576	59557
5	ET	11522	11929	9629	11539	11460
6	RD	0	112148	0	44400	3400
7	फाउल पॉक्स	0	92153	0	0	18300
8	लेसोटा	0	127	0	0	500
9	क्लासिकल स्वाइन फीवर	0	1520	502	970	1100
10	रेबीज	792	1484	669	1719	5635
11	स्नेक बाइट	4	0	35	18	0
12	PPR	0	0	10544	16600	5000
13	ब्रुसेलोसिस	0	67	2642	143	0
14	LSD	9761	9845	3269	7754	6500
15	थिलेरिएसिस	0	0	0	1148	0
16	शीप पॉक्स	0	0	0	1500	1480
	कुल	**76282**	**300589**	**52462**	**189379**	**134095**

FERTILISER SHORTAGE IN KERALA

292. DR. SHASHI THAROOR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that during the Puncha paddy cultivation season (December 2025-Early 2026), farmers in Kuttanad and other parts of Alappuzha and Thiruvananthapuram in Kerala faced a severe shortage of fertilizers, particularly urea, potash, and phosphate at the critical stage of crop growth, if so, the details thereof;

(b) whether an allocation of about 43,000 tonnes of urea for the October-December 2025 quarter, only around 20,000 tonnes was supplied to Kerala, resulting in a substantial shortfall, if so, the details thereof;

(c) whether the Government has assessed the impact of this shortage on paddy productivity, acreage and farmer incomes in the affected districts, if so, details thereof; and

(d) the corrective measures taken by the Government since then and the steps being implemented to ensure adequate and timely supply of all essential fertilizers to Kerala for the ongoing and forthcoming agricultural seasons?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): State Government of Kerala has informed that farmers in Kuttanad and other parts of Alappuzha and Thiruvananthapuram Districts in Kerala did not experience any shortage of fertilizers particularly urea, potash and phosphate at the critical stage of crop growth during Puncha paddy cultivation season (December 2025 to Early 2026) in Kerala. As per Integrated Fertilizer Monitoring System (IFMS) report, against the cumulative requirement of

39090 MT of urea during October- December 2025 in Kerala, the availability (opening stock + supply) of urea was 44680 MT. State Government of Kerala has further informed that since required quantity of Urea and other fertilizers were received during Rabi 2025 cropping season, paddy productivity, acreage and farmers income were not affected.

The Government of India in order to ensure the adequate availability of quality fertilizers to the farmers, assess the requirement of major fertilizers, namely urea, Di-ammonium Phosphate (DAP), Muriate of Potash (MOP), Complexes and Single Super Phosphate (SSP) fertilizers, before each cropping season (viz. Rabi and Kharif) in consultations with States. Assessment is made based on agronomical requirement, soil health, cropping pattern, cropping area, previous sale etc. Based on assessed requirement of fertilizers, Department of Fertilizers, Government of India supplies fertilizers to states by preparing monthly supply plan and ensure seamless availability of fertilizers. The movement of all major subsidized fertilizers is monitored through IFMS. Regular monitoring is conducted with States including Kerala to monitor the supply position and corrective measure is taken as per requirement.

ASSESSMENT OF RURAL INDEBTEDNESS

293. DR. BACHHAV SHOBHA DINESH:

ADV. GOWAAL KAGADA PADAVI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has conducted any assessment of rural indebtedness among small and marginal farmers, tenant farmers, landless agricultural labourers and migrant agricultural workers, if so, the details thereof year-wise since 2014, State and district-wise for Maharashtra;

(b) the total outstanding institutional and non-institutional debt owed by these categories, including borrowings from moneylenders and microfinance institutions year-wise since 2014, State and district-wise for Maharashtra;

(c) whether the Government proposes to introduce a structured, long-term rural debt relief or resolution mechanism that reduces or extinguishes existing debt and is not like crop insurance, fresh credit-linked schemes, liability-creating restructuring, or one-time grants;

(d) if so, the details thereof including eligibility, funding pattern and implementation timeline; and

(e) if not, the reasons therefor and the alternative measures to address chronic rural indebtedness beyond credit expansion?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (e): As far as assessment of rural indebtedness among small and marginal farmers, tenant farmers, landless agricultural labourers and migrant agricultural workers are concerned, Ministry of Rural Development (MoRD) does not conduct such assessment. However, as informed by D/o Agriculture

and Farmer Welfare, the statistical information on agricultural household indebtedness is available in the Situation Assessment Survey (SAS), 2019, conducted by the National Statistical Office (NSO), as per which the average amount of outstanding loan per agricultural household in Maharashtra is Rs.82,085/- and percentage of indebted agricultural households is 54 (*Source:- NSS Report No. 587: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019*). Further, as informed by NSO, in the All India Debt & Investment Survey (AIDIS) conducted by them, only occupational category wise rural households' indebtedness data was prepared.

The Ministry of Rural Development implements a number of schemes/ programmes such as Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB–G RAM G), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), National Social Assistance Programme (NSAP) and Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) etc. with the aim to alleviate poverty and to bring about overall improvement in the quality of life of the people in rural areas of the country by strengthening livelihood opportunities, providing minimum guaranteed employment, promoting self-employment, skilling of youths in various useful trades and entrepreneurship qualities, infrastructure development and provision of social assistance.

पीएम-किसान योजना में अनियमितताएँ

294. डॉ. मन्ना लाल रावतः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) प्रधानमंत्री किसान सम्मान निधि योजना की शुरुआत से अब तक लाभान्वित किसानों की संख्या कितनी है और उन्हें हस्तांतरित की गई कुल राशि राज्य/संघ राज्यक्षेत्र-वार और राजस्थान में जिला-वार कितनी है;

(ख) उक्त योजना के अंतर्गत लाभान्वित महिला किसानों की राज्य/ संघ राज्यक्षेत्र-वार संख्या कितनी है और उन्हें अंतरित कुल धनराशि कितनी है और राजस्थान में जिला-वार इसका ब्यौरा क्या है;

(ग) उक्त योजना के अंतर्गत धनराशि के अंतरण, पात्रता या अन्य अनियमितताओं के संबंध में अब तक प्राप्त शिकायतों की संख्या कितनी है और तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(घ) राजस्थान के डूंगरपुर जिले से प्राप्त शिकायतों की संख्या कितनी है, उन पर की गई कार्रवाई और उनकी वर्तमान स्थिति का ब्यौरा क्या है; और

(ङ) सरकार द्वारा भविष्य में अपात्र लाभार्थियों को भुगतान रोकने और वास्तविक पात्र किसानों को वंचित होने से बचाने तथा धनराशि के अंतरण में पारदर्शिता सुनिश्चित करने के लिए विकसित की जा रही नई व्यवस्थाओं का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): भारत सरकार ने पीएम-किसान योजना के अंतर्गत प्रारंभ से अब तक 23 किस्तों के माध्यम से लाभार्थियों को ₹4.46 लाख करोड़ से अधिक की राशि वितरित की है। प्रत्येक किस्त से पूर्व राज्यों/केंद्र शासित प्रदेशों द्वारा प्रस्तुत अंतिम सत्यापित आंकड़ों के अनुसार, लाभार्थियों की संख्या एक किस्त से दूसरी किस्त में भिन्न होती है। भारत सरकार ने 23$^{वीं}$ किस्त में 9.44 करोड़ से अधिक लाभार्थियों को ₹18,895.10 करोड़ की राशि वितरित की है। योजना के प्रारंभ से पीएम-

किसान के अंतर्गत लाभान्वित किसानों तथा उन्हें जारी राशि का राज्य/केंद्र शासित प्रदेश-वार, किस्त-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है तथा राजस्थान में इसका जिला-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ख): पीएम-किसान के अंतर्गत 23वीं किस्त के दौरान तथा योजना के प्रारंभ से महिला लाभार्थियों की राज्य/केंद्र शासित प्रदेश-वार संख्या तथा उन्हें जारी राशि का ब्यौरा संलग्न **विवरण-III** में दिया गया है। इसके अतिरिक्त, राजस्थान में योजना के अंतर्गत 23$^{वीं}$ किस्त से लाभान्वित महिला किसानों का जिला-वार ब्यौरा तथा महिला लाभार्थियों को अंतरित राशि का ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

(ग): किसान अपनी शिकायतें सीपीग्राम्स पोर्टल तथा पीएम-किसान पोर्टल के माध्यम से दर्ज करा सकते हैं। योजना के प्रारंभ से लेकर दिनांक 14.07.2026 तक, सीपीग्राम्स पोर्टल पर कुल 3,13,751 शिकायतें प्राप्त हुई हैं। शिकायतों का निवारण समयबद्ध रूप से किया जाता है। दिनांक 14.07.2026 तक, कुल 3,12,660 शिकायतों का निवारण किया जा चुका है।

इसके अतिरिक्त, पीएम-किसान पोर्टल पर योजना के प्रारंभ से दिनांक 14.07.2026 तक, कुल 15,27,362 शिकायतें प्राप्त हुई हैं। शिकायतों का निवारण समयबद्ध रूप से किया जाता है। दिनांक 14.07.2026 तक, कुल 15,21,607 शिकायतों का निवारण किया जा चुका है।

(घ): डूंगरपुर जिले में, पीएम-किसान पोर्टल पर कुल 5,171 शिकायतें प्राप्त हुई हैं। शिकायतों का निवारण समयबद्ध रूप से किया जाता है। दिनांक 14.07.2026 तक, कुल 5,154 शिकायतों का निवारण किया जा चुका है।

(ङ): प्राधिकृत कार्मिक द्वारा ही प्रणाली के उपयोग को सुनिश्चित करने तथा किसी भी दुरुपयोग या अनधिकृत गतिविधि को रोकने हेतु, पीएम-किसान यूजर मॉड्यूल को नए सिरे से तैयार किया गया है। सभी स्तरों के अधिकारियों के लिए पीएम-किसान लॉगिन प्रक्रिया में बायोमेट्रिक प्रमाणीकरण को एकीकृत किया गया है। यूजर क्रिएशन और मॉडिफिकेशन हेतु द्वि-स्तरीय अनुमोदन प्रणाली

(मेकर-चेकर) प्रारंभ की गई है। इसके अतिरिक्त, प्रत्येक उपयोगकर्ता के लिए सरकारी ईमेल आईडी, विशिष्ट आधार तथा मोबाइल नंबर अनिवार्य कर दिए गए हैं।

इसके अतिरिक्त, यह सुनिश्चित करने हेतु कि लाभ केवल वास्तविक पात्र लाभार्थियों को ही प्रदान किए जाएं, योजना के अंतर्गत लैंड सीडिंग, आधार-आधारित भुगतान तथा ई-केवाईसी को अनिवार्य कर दिया गया है। वर्तमान में, पीएम-किसान डेटाबेस का पीडीएस राशन कार्ड डेटाबेस, यूआईडीएआई अभिलेखों (मृत्यु के कारण निष्क्रिय किए गए आधार सहित) तथा पीएफएमएस एवं आयकर आंकड़ों के साथ डुप्लीकेशन दूर करने हेतु क्रॉस-वेरिफाई भी किया जाता है।

विवरण-I

दिनांक 16.07.2026 तक, पीएम-किसान के अंतर्गत जारी लाभों का किस्त-वार, राज्य/केंद्र शासित प्रदेश-वार ब्यौरा

क्र.सं.	राज्य/केंद्र शासित प्रदेश	पहली किस्त (दिसंबर'18 - मार्च' 19)		दूसरी किस्त (अप्रैल'19 - जुलाई'19)		तीसरी किस्त (अगस्त'19 - नवंबर'19)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अंडमान और निकोबार द्वीप समूह	10,107	2.02	13,714	2.74	15,915	3.74
2	आंध्र प्रदेश	33,16,854	663.37	41,76,087	860.46	42,04,776	859.32
3	अरुणाचल प्रदेश	1,816	0.36	6,988	1.40	42,724	9.32
4	असम	11,55,517	231.10	24,53,736	534.79	21,13,026	455.12
5	बिहार	2,50,826	50.17	26,20,799	581.53	45,52,080	1,036.73
6	चंडीगढ़	49	0.01	244	0.05	452	0.14
7	छत्तीसगढ़	1,13,058	22.61	10,63,512	212.79	16,24,943	393.23
8	दिल्ली					11,534	4.72
9	गोवा	2,439	0.49	4,260	0.85	6,595	1.93
10	गुजरात	28,61,050	572.21	39,60,811	819.81	46,89,103	1,048.67
11	हरियाणा	9,66,574	193.31	12,49,045	273.41	14,29,949	325.47
12	हिमाचल प्रदेश	4,57,050	91.41	7,36,193	163.94	8,34,574	180.49

13	जम्मू और कश्मीर	4,57,836	91.57	7,16,232	155.68	8,65,221	186.75
14	झारखंड	5,65,746	113.15	7,27,993	146.41	13,32,821	277.27
15	कर्नाटक	19,872	3.97	29,63,053	656.16	46,66,949	1,083.87
16	केरल	9,58,043	191.61	18,64,863	453.19	27,04,977	800.95
17	लद्दाख	7,188	1.44	10,189	2.28	13,429	3.58
18	लक्षद्वीप						
19	मध्य प्रदेश	9,289	1.86	25,05,970	501.22	49,30,795	1,200.09
20	महाराष्ट्र	21,84,151.00	436.83	45,23,571.00	1,010.08	71,47,321.00	1,940.38
21	मणिपुर	31,354	6.27	29,245	5.85	90,305	24.35
22	मेघालय	9,309	1.86	26,725	7.86	61,413	14.35
23	मिजोरम	27,080	5.42	52,684	11.75	65,532	14.31
24	नागालैंड	32,305	6.46	86,447	17.64	1,58,371	34.47
25	ओडिशा	9,73,873	194.77	29,92,567	598.59	28,48,187	575.60
26	पुद्दुचेरी	4,264	0.85	5,779	1.16	9,106	2.78
27	पंजाब	11,81,929	236.39	14,11,654	312.85	22,21,745	483.42
28	राजस्थान	64,995	13.00	38,34,966	1,191.47	47,82,880	1,138.02
29	सिक्किम			1,980	0.40	4,008	0.80
30	तमिलनाडु	21,61,293	432.26	29,71,370	660.93	33,74,463	753.06
31	तेलंगाना	20,28,345	405.67	31,60,188	734.22	34,22,285	723.29
32	दादरा और नगर हवेली तथा दमन और दीव	7,587	1.52	11,183	2.28	13,519	3.03
33	त्रिपुरा	1,51,872	30.37	1,80,865	36.40	1,89,194	39.94
34	उत्तर प्रदेश	1,11,94,606	2,238.92	1,51,46,271	3,206.44	1,75,16,734	3,740.17
35	उत्तराखंड	4,15,480	83.10	5,25,702	107.36	6,56,255	167.78
36	पश्चिम बंगाल						
	सकल योग	**3,16,21,757**	**6,324.35**	**6,00,34,886**	**13,272.02**	**7,66,01,181**	**17,527.16**

क्र.सं.	राज्य/केंद्र शासित प्रदेश	चौथी किस्त (दिसंबर'19 - मार्च'20)		पांचवीं किस्त (अप्रैल'20 - जुलाई'20)		छठी किस्त (अगस्त'20 - नवंबर'20)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अंडमान और निकोबार द्वीप समूह	16,140	3.50	15,971	3.26	16,254	3.25
2	आंध्र प्रदेश	47,41,094	990.67	47,57,732	995.23	46,90,577	953.22
3	अरुणाचल प्रदेश	62,878	18.71	89,275	19.01	90,143	18.35
4	असम	20,19,864	406.55	18,96,672	380.23	12,47,701	249.54
5	बिहार	60,63,957	1,303.41	69,55,360	1,466.06	75,38,398	1,574.11
6	चंडीगढ़	429	0.09	430	0.09	430	0.09
7	छत्तीसगढ़	18,45,580	437.49	24,79,763	554.23	26,40,363	554.15
8	दिल्ली	12,452	2.60	13,331	2.76	14,045	2.89
9	गोवा	7,491	1.53	8,339	1.81	9,145	1.94
10	गुजरात	48,71,070	1,016.54	52,95,261	1,146.04	55,67,093	1,147.08
11	हरियाणा	15,47,050	313.95	16,87,063	379.11	18,25,218	387.72
12	हिमाचल प्रदेश	8,65,310	180.93	8,90,916	182.90	9,09,925	185.15
13	जम्मू और कश्मीर	9,83,462	224.83	10,27,667	209.07	11,12,780	248.75
14	झारखंड	7,08,437	141.88	15,18,924	439.33	22,77,856	504.85
15	कर्नाटक	49,47,251	1,049.74	51,14,512	1,033.93	52,19,763	1,061.53
16	केरल	26,90,856	684.15	30,01,875	682.63	33,52,809	713.79
17	लद्दाख	14,122	2.94	14,078	3.23	13,679	2.74
18	लक्षद्वीप	1,515	0.30	650	0.29	700	0.23
19	मध्य प्रदेश	60,02,299	1,411.85	74,94,283	1,831.65	78,53,629	1,649.98
20	महाराष्ट्र	86,34,946.00	1,948.56	96,97,653.00	2,189.08	1,05,21,121	2,282.53
21	मणिपुर	2,71,293	56.51	4,54,134	95.16	3,50,676	70.78
22	मेघालय	98,732	21.18	1,62,524	34.67	1,77,153	35.82
23	मिजोरम	62,766	12.89	1,24,448	26.55	1,31,990	27.05

24	नागालैंड	1,85,314	39.06	1,90,781	41.31	1,95,928	40.68
25	ओडिशा	25,17,673	512.52	21,02,663	431.14	22,77,018	467.87
26	पुद्दुचेरी	9,378	1.97	10,198	2.20	10,635	2.27
27	पंजाब	23,01,322	466.47	19,01,761	417.89	19,04,614	384.87
28	राजस्थान	48,50,224	1,053.52	57,10,264	1,463.79	63,15,763	1,425.45
29	सिक्किम	1,633	0.33	5,681	2.34	6,090	1.22
30	तमिलनाडु	34,37,366	716.90	43,04,758	933.64	44,08,836	902.80
31	तेलंगाना	32,43,804	664.43	34,73,585	748.58	35,86,324	735.54
32	दादरा और नगर हवेली तथा दमन और दीव	13,563	2.76	14,035	2.92	9,410	1.88
33	त्रिपुरा	1,83,203	37.09	1,99,346	42.92	2,10,166	42.74
34	उत्तर प्रदेश	1,81,83,043	4,060.27	2,13,12,161	5,056.93	2,19,07,514	4,620.67
35	उत्तराखंड	6,96,191	156.87	7,67,903	169.53	8,33,798	174.79
36	पश्चिम बंगाल	1	0.00	1	0.00	1	0.00
	सकल योग	**8,20,91,709**	**17,943.01**	**9,26,93,998**	**20,989.49**	**9,72,27,545**	**20,476.33**

	राज्य/केंद्र शासित प्रदेश	**सातवीं किस्त (दिसंबर'20 - मार्च'21)**		**आठवीं किस्त (अप्रैल'21 - जुलाई'21)**		**नौवीं किस्त (अगस्त'21 - नवंबर'21)**	
		लाभार्थियों की संख्या	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**
1	अंडमान और निकोबार द्वीप समूह	16,109	3.22	16,089	3.34	15,593	3.13
2	आंध्र प्रदेश	45,36,418	916.69	44,63,083	1,037.34	44,28,728	917.56
3	अरुणाचल प्रदेश	91,858	19.41	91,869	18.95	92,730	18.75
4	असम	13,93,369	321.13	12,92,622	305.64	9,27,710	340.70
5	बिहार	76,80,555	1,561.21	79,25,253	1,645.27	80,94,052	1,658.68
6	चंडीगढ़	402	0.08	386	0.08	378	0.08
7	छत्तीसगढ़	29,17,734	624.43	28,49,648	625.14	30,24,445	665.17
8	दिल्ली	13,690	2.88	13,977	3.10	14,490	3.01

9	गोवा	8,762	1.82	9,263	2.08	9,127	1.85
10	गुजरात	54,02,210	1,087.58	55,44,368	1,184.54	56,05,180	1,164.80
11	हरियाणा	18,42,856	385.43	17,41,159	362.37	18,45,872	397.43
12	हिमाचल प्रदेश	9,04,008	181.39	9,08,881	186.42	9,36,724	191.01
13	जम्मू और कश्मीर	11,28,489	233.06	8,71,733	187.39	8,79,806	183.42
14	झारखंड	22,55,894	460.34	15,91,025	391.59	16,28,566	361.43
15	कर्नाटक	52,81,757	1,063.26	51,78,078	1,071.28	52,13,010	1,092.11
16	केरल	34,64,880	717.93	33,57,713	694.43	34,82,013	739.32
17	लद्दाख	16,744	3.37	17,439	3.85	17,088	3.68
18	लक्षद्वीप	827	0.17	870	0.26	833	0.17
19	मध्य प्रदेश	80,00,597	1,679.11	82,60,394	1,758.01	83,29,642	1,698.25
20	महाराष्ट्र	1,03,93,449.00	2,201.32	92,39,238.00	1,928.25	1,02,52,923.00	2,316.50
21	मणिपुर	3,56,367	72.30	2,87,299	58.81	2,77,913	56.84
22	मेघालय	1,81,428	36.81	1,80,847	36.97	1,91,116	40.17
23	मिजोरम	1,45,311	29.99	1,03,054	22.45	1,04,175	21.81
24	नागालैंड	1,96,710	39.97	1,74,711	35.25	1,96,943	44.73
25	ओडिशा	24,93,444	559.08	29,46,628	1,056.19	32,03,303	844.17
26	पुद्दुचेरी	10,344	2.10	10,251	2.07	10,245	2.06
27	पंजाब	18,71,662	374.47	17,60,054	357.08	17,38,699	349.17
28	राजस्थान	66,41,947	1,432.93	69,35,648	1,602.26	69,68,655	1,468.24
29	सिक्किम	7,917	1.58	9,564	2.37	9,754	2.04
30	तमिलनाडु	37,51,571	756.76	37,74,742	792.56	37,09,970	744.82
31	तेलंगाना	35,74,010	729.98	35,49,984	730.54	35,93,145	793.92
32	दादरा और नगर हवेली तथा दमन और दीव	9,690	1.95	9,849	2.11	7,561	2.68
33	त्रिपुरा	2,19,045	44.48	2,12,363	44.00	2,14,747	43.71
34	उत्तर प्रदेश	2,28,16,833	4,754.54	2,37,27,014	5,517.45	2,39,61,066	5,059.05
35	उत्तराखंड	8,49,311	174.38	8,36,932	174.75	8,78,383	185.80

36	पश्चिम बंगाल	1	0.00	20,29,767	573.54	35,84,801	980.01
	सकल योग	**9,84,76,199**	**20,475.15**	**9,99,21,795**	**22,418.72**	**10,34,49,386**	**22,396.26**

क्र.सं.	राज्य/केंद्र शासित प्रदेश	दसवीं किस्त (दिसंबर'21 - मार्च'22)		ग्यारहवीं किस्त (अप्रैल'22 - जुलाई'22)		बारहवीं किस्त (अगस्त'22 - नवंबर'22)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अंडमान और निकोबार द्वीप समूह	15,089	3.07	14,952	3.05	14,309	2.88
2	आंध्र प्रदेश	44,61,405	952.92	44,00,764	932.63	41,51,666	1,047.51
3	अरुणाचल प्रदेश	93,002	18.98	94,713	21.68	93,735	18.80
4	असम	10,94,490	288.19	8,82,591	192.31	4,89,186	161.42
5	बिहार	82,63,743	1,733.04	83,05,368	1,710.25	81,67,369	1,648.59
6	चंडीगढ़	389	0.09	367	0.08	5	0.00
7	छत्तीसगढ़	27,72,449	630.56	27,41,658	697.07	20,39,692	474.82
8	दिल्ली	14,618	3.06	14,887	3.29	12,410	2.50
9	गोवा	8,881	1.80	8,541	1.96	6,639	1.35
10	गुजरात	58,42,222	1,251.02	58,80,563	1,204.91	51,87,640	1,056.16
11	हरियाणा	18,65,811	386.86	18,41,483	391.10	13,14,819	264.26
12	हिमाचल प्रदेश	9,41,402	192.75	9,42,139	198.16	5,72,418	115.18
13	जम्मू और कश्मीर	10,97,360	294.54	10,92,712	252.30	4,32,237	88.19
14	झारखंड	16,59,896	376.96	22,25,582	717.17	12,75,624	350.55
15	कर्नाटक	34,53,252	709.48	49,20,227	1,300.70	50,05,182	1,069.08
16	केरल	35,45,286	752.44	34,62,027	707.36	20,01,857	406.79
17	लद्दाख	17,190	3.63	17,311	3.65	16,500	3.44
18	लक्षद्वीप					841	0.50
19	मध्य प्रदेश	84,52,147	1,737.20	83,48,177	1,730.15	81,59,266	1,681.60
20	महाराष्ट्र	1,04,45,534.00	2,187.89	1,01,26,290.00	2,059.93	90,27,802.00	1,889.75

21	मणिपुर	2,80,149	61.52	3,64,834	105.95	3,66,207	86.95
22	मेघालय	1,86,233	38.51	97,299	19.94	19,950	4.86
23	मिजोरम	96,172	20.66	86,640	18.07	87,302	18.46
24	नागालैंड	1,99,290	42.78	1,82,674	37.91	1,95,620	42.45
25	ओडिशा	32,78,430	769.79	33,10,689	709.86	21,55,192	450.96
26	पुद्दुचेरी	10,218	2.06	10,157	2.06	9,953	2.01
27	पंजाब	17,13,975	349.63	16,97,641	340.99	2,07,569	41.87
28	राजस्थान	71,43,880	1,525.30	71,11,787	1,493.35	56,72,865	1,164.22
29	सिक्किम	9,911	2.23	9,490	2.26	11,235	4.42
30	तमिलनाडु	36,73,825	742.29	31,92,736	707.52	22,07,435	452.94
31	तेलंगाना	36,07,010	753.60	35,53,315	740.78	32,53,081	656.35
32	दादरा और नगर हवेली तथा दमन और दीव	11,481	3.70	12,737	3.71	12,599	2.60
33	त्रिपुरा	2,19,098	46.24	2,33,210	53.59	2,31,364	49.40
34	उत्तर प्रदेश	2,41,75,092	5,199.79	2,40,97,018	5,043.94	1,82,29,038	3,717.47
35	उत्तराखंड	8,91,441	186.58	8,89,330	182.19	6,73,116	136.13
36	पश्चिम बंगाल	46,29,280	1,074.80	46,78,490	1,030.14	44,44,386	928.78
	सकल योग	**10,41,69,651**	**22,343.95**	**10,48,48,399**	**22,620.02**	**8,57,46,109**	**18,043.26**

क्र.सं.	**राज्य/केंद्र शासित प्रदेश**	**तेरहवीं किस्त (दिसंबर'22 - मार्च'23)**		**चौदहवीं किस्त (अप्रैल'23 - जुलाई'23)**		**पंद्रहवीं किस्त (अगस्त'23 - नवंबर'23)**	
		लाभार्थियों की संख्या	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**
1	अंडमान और निकोबार द्वीप समूह	13,047	2.63	13,098	2.68	3,620	0.93
2	आंध्र प्रदेश	40,74,502	980.95	41,36,792	996.72	39,56,947	893.30
3	अरुणाचल प्रदेश	60,678	12.61	68,867	16.21	54,805	12.88
4	असम	6,15,142	221.60	8,75,794	281.63	12,15,917	487.62
5	बिहार	73,72,225	1,493.85	75,69,407	1,580.74	72,23,757	1,605.95

6	चंडीगढ़	307	0.12	134	0.03	275	0.09
7	छत्तीसगढ़	19,95,003	453.54	20,24,988	450.64	21,54,261	576.05
8	दिल्ली	12,671	2.66	12,931	2.77	8,302	1.97
9	गोवा	5,957	1.43	5,664	1.21	5,982	1.37
10	गुजरात	43,79,535	909.27	45,17,919	961.45	42,35,548	1,044.61
11	हरियाणा	14,69,395	331.04	15,39,288	344.23	13,84,971	323.07
12	हिमाचल प्रदेश	6,70,429	156.89	7,39,089	177.61	7,15,977	169.91
13	जम्मू और कश्मीर	6,67,421	188.14	7,32,087	176.67	7,65,563	180.01
14	झारखंड	11,76,905	260.26	13,02,858	318.80	12,59,786	381.94
15	कर्नाटक	48,47,558	1,044.33	49,34,537	1,017.44	43,78,007	966.43
16	केरल	21,29,992	485.22	23,41,010	554.17	23,50,850	662.25
17	लद्दाख	14,499	3.29	14,453	3.49	14,807	3.73
18	लक्षद्वीप	729	0.16	1,436	1.98	1,211	0.40
19	मध्य प्रदेश	71,45,063	1,467.50	76,42,853	1,684.97	75,68,462	1,705.96
20	महाराष्ट्र	81,23,679.00	1,709.37	85,60,282.00	1,867.27	84,55,037.00	1,996.41
21	मणिपुर			3,711	1.72	5,872	2.53
22	मेघालय	10,864	3.04	33,388	15.80	55,836	32.14
23	मिजोरम	41,699	9.32	50,757	14.73	56,018	19.59
24	नागालैंड	1,13,539	23.13	1,35,346	32.57	1,18,825	29.29
25	ओडिशा	23,48,599	632.33	26,93,155	698.87	24,96,886	703.13
26	पुद्दुचेरी	9,119	1.83	8,317	1.68	8,054	1.68
27	पंजाब	8,61,065	308.71	8,56,789	182.44	4,97,230	152.67
28	राजस्थान	53,89,463	1,136.79	56,88,920	1,283.31	48,65,943	1,179.78
29	सिक्किम	8,052	1.98	10,617	2.84	13,945	6.73
30	तमिलनाडु	20,29,580	414.31	20,95,324	443.92	20,45,378	491.40
31	तेलंगाना	29,85,334	615.21	29,51,154	614.60	28,71,824	664.13
32	दादरा और नगर हवेली तथा दमन और दीव	11,429	2.34	11,492	2.42	10,346	2.33

33	त्रिपुरा	2,19,166	44.63	2,21,265	45.63	1,94,957	44.57
34	उत्तर प्रदेश	1,74,27,383	3,693.42	1,86,54,299	4,250.06	1,75,61,397	4,181.87
35	उत्तराखंड	7,20,161	157.81	7,59,717	168.86	6,79,707	160.89
36	पश्चिम बंगाल	42,91,600	881.62	44,72,240	1,004.23	39,80,681	909.34
	सकल योग	**8,12,41,790**	**17,651**	**8,56,79,978**	**19,204**	**8,12,16,984**	**19,596.94**

क्र.सं.	राज्य/केंद्र शासित प्रदेश	सोलहवीं किस्त (दिसंबर'23 - मार्च'24)		सत्रहवीं किस्त (अप्रैल'24 - जुलाई'24)		अठारहवीं किस्त (अगस्त'24 - नवंबर'24)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अंडमान और निकोबार द्वीप समूह	12,289	4.90	12,546	2.80	12,833	2.80
2	आंध्र प्रदेश	40,76,590	924.16	41,40,579	875.57	41,22,630	836.38
3	अरुणाचल प्रदेश	80,121	18.95	67,687	18.57	90,484	25.61
4	असम	16,43,500	592.21	18,14,365	426.08	18,87,739	403.56
5	बिहार	75,65,192	1,705.68	76,55,862	1,598.95	75,81,531	1,544.62
6	चंडीगढ़	340	0.12	349	0.08	338	0.07
7	छत्तीसगढ़	23,20,776	580.36	24,31,808	577.36	25,07,939	570.04
8	दिल्ली	10,240	3.22	10,808	2.51	10,830	2.26
9	गोवा	6,263	1.76	6,322	1.36	6,338	1.33
10	गुजरात	46,40,954	1,203.54	48,45,936	1,084.42	49,12,729	1,038.81
11	हरियाणा	15,18,319	375.33	15,87,995	362.17	16,00,087	342.33
12	हिमाचल प्रदेश	7,71,366	185.74	8,06,658	190.49	8,17,576	171.90
13	जम्मू और कश्मीर	8,25,798	215.17	8,53,728	192.53	8,59,277	182.77
14	झारखंड	16,18,167	839.82	18,42,866	633.42	19,98,636	546.41
15	कर्नाटक	44,34,283	979.59	43,04,828	958.27	43,48,322	941.89
16	केरल	26,48,061	689.25	27,57,453	637.27	28,15,365	597.98
17	लद्दाख	17,682	4.73	18,192	4.05	18,209	3.77
18	लक्षद्वीप	1,314	0.54	1,972	0.54	2,198	0.45

19	मध्य प्रदेश	79,87,709	1,808.47	80,80,445	1,679.87	81,38,119	1,682.27
20	महाराष्ट्र	89,62,075.00	2,025.49	91,43,159.00	1,940.16	91,44,452.00	1,888.73
21	मणिपुर	1,04,367	70.44	79,198	28.01	85,941	42.80
22	मेघालय	1,01,538	56.83	1,30,649	49.02	1,50,413	33.91
23	मिजोरम	86,267	54.95	99,143	36.82	1,11,162	31.72
24	नागालैंड	1,44,410	36.46	1,62,280	49.02	1,71,926	42.84
25	ओडिशा	28,96,620	792.84	30,58,338	737.89	31,50,938	689.08
26	पुद्दुचेरी	8,266	1.94	8,182	1.73	8,033	1.64
27	पंजाब	7,17,325	247.64	8,40,275	290.56	9,26,314	272.86
28	राजस्थान	62,61,006	1,641.35	67,25,836	1,525.74	70,32,674	1,545.28
29	सिक्किम	20,607	9.72	24,364	6.40	28,147	6.75
30	तमिलनाडु	21,50,558	503.46	21,83,436	460.03	21,94,866	455.98
31	तेलंगाना	30,65,423	765.48	30,98,130	654.69	30,77,644	627.53
32	दादरा और नगर हवेली तथा दमन और दीव	11,335	3.22	11,567	2.56	11,587	2.44
33	त्रिपुरा	2,15,290	49.14	2,25,528	55.50	2,29,382	47.67
34	उत्तर प्रदेश	2,03,64,835	5,376.67	2,14,86,250	4,830.50	2,25,81,323	4,983.03
35	उत्तराखंड	7,51,075	183.25	7,86,776	177.98	7,97,210	168.83
36	पश्चिम बंगाल	44,05,666	1,140.26	44,98,409	964.42	45,03,653	931.65
	सकल योग	**9,04,45,627**	**23,092.67**	**9,38,01,919**	**21,057.34**	**9,59,36,845**	**20,667.98**

क्र.सं.	**राज्य/केंद्र शासित प्रदेश**	**उन्नीसवीं किस्त (दिसंबर'24 - मार्च'25)**		**बीसवीं किस्त (अप्रैल'25 - जुलाई'25)**		**इक्कीसवीं किस्त (अगस्त 25- नवं 25)**	
		लाभार्थियों की संख्या	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**
1	अंडमान और निकोबार द्वीप समूह	13,370	3.19	13,161	2.83	12,975	2.60
2	आंध्र प्रदेश	41,60,425	888.15	40,06,548	816.16	39,15,738	783.15
3	अरुणाचल प्रदेश	94,968	22.64	88,320	19.86	82,187	16.44

4	असम	21,23,732	499.10	19,33,791	400.37	18,83,078	377.44
5	बिहार	76,15,136	1,609.74	73,65,485	1,511.05	73,42,076	1,469.15
6	चंडीगढ़	2	0.00	17	0.01		
7	छत्तीसगढ़	26,14,288	622.71	25,17,972	561.44	24,69,284	494.06
8	दिल्ली	11,173	2.59	11,516	2.98	10,958	2.19
9	गोवा	6,395	1.35	6,296	1.32	6,241	1.25
10	गुजरात	52,02,359	1,181.50	51,38,486	1,100.91	49,22,974	984.60
11	हरियाणा	16,53,976	372.32	16,09,913	349.79	15,79,194	315.95
12	हिमाचल प्रदेश	8,40,377	193.90	8,30,146	175.35	8,01,062	160.21
13	जम्मू और कश्मीर	8,86,612	208.05	8,73,963	183.10	8,66,309	173.27
14	झारखंड	22,74,203	862.49	18,94,808	470.81	18,24,199	364.84
15	कर्नाटक	44,33,468	946.77	43,46,869	880.92	41,47,049	829.44
16	केरल	28,97,831	653.66	28,89,837	606.66	27,53,167	550.64
17	लद्दाख	18,473	3.93	17,931	3.84	17,686	3.54
18	लक्षद्वीप	2,306	0.50	2,313	0.48	2,178	0.44
19	मध्य प्रदेश	85,10,095	1,818.30	83,02,087	1,719.05	81,91,274	1,638.25
20	महाराष्ट्र	93,31,268.00	2,014.16	92,05,683.00	1,912.61	90,59,433.00	1,811.89
21	मणिपुर	1,80,462	146.96	74,384	17.95	17,467	3.51
22	मेघालय	1,91,644	46.75	1,79,617	39.29	1,77,133	35.95
23	मिजोरम	1,27,477	48.64	1,28,030	37.05	1,18,608	23.76
24	नागालैंड	1,87,923	52.23	1,88,979	47.85	1,82,068	36.57
25	ओडिशा	35,20,989	972.69	34,70,300	725.71	34,40,261	688.05
26	पुद्दुचेरी	8,053	1.69	5,538	1.11	5,434	1.09
27	पंजाब	10,58,889	373.15	11,34,597	387.79	11,20,877	224.43
28	राजस्थान	76,20,397	1,804.74	71,79,822	1,562.77	65,44,128	1,308.88
29	सिक्किम	31,615	7.85	31,328	7.65	29,892	5.98
30	तमिलनाडु	22,58,933	501.92	22,24,765	463.98	21,66,082	433.22
31	तेलंगाना	31,14,655	656.03	30,49,341	624.10	30,08,481	601.92

32	दादरा और नगर हवेली तथा दमन और दीव	11,809	2.54	11,808	2.49	11,648	2.33
33	त्रिपुरा	2,38,454	52.15	2,15,594	45.08	2,10,333	42.07
34	उत्तर प्रदेश	2,40,69,488	5,782.92	2,29,18,116	5,047.92	2,16,04,559	4,321.07
35	उत्तराखंड	8,27,859	185.08	8,19,265	182.11	8,09,342	161.95
36	पश्चिम बंगाल	46,10,117	1,001.54	44,78,649	942.95	44,52,437	890.70
	सकल योग	**10,07,49,221**	**23,541.92**	**9,71,65,275**	**20,855.32**	**9,37,85,812**	**18,760.80**

	राज्य/केंद्र शासित प्रदेश	**बाईसवीं किस्त (दिसं 25-मार्च 26)**		**तेईसवीं किस्त (अप्रैल 26-जुलाई 26)**	
		लाभार्थियों की संख्या	**वितरित राशि (रु. करोड़ में)**	**लाभार्थियों की संख्या**	**वितरित राशि (रु. करोड़ में)**
1	अंडमान और निकोबार द्वीप समूह	13,012	2.60	12,859	2.5718
2	आंध्र प्रदेश	39,15,441	783.12	38,89,936	777.9968
3	अरुणाचल प्रदेश	83,294	16.66	84,352	16.8704
4	असम	18,59,631	371.95	18,56,962	371.501
5	बिहार	73,25,932	1,465.19	73,04,821	1,460.96
6	चंडीगढ़	328	0.07	321	0.0642
7	छत्तीसगढ़	24,67,926	493.61	24,41,307	488.381
8	दिल्ली	11,527	2.31	6,982	1.3964
9	गोवा	6,307	1.26	3,371	0.6742
10	गुजरात	51,18,189	1,023.68	51,04,469	1,021.14
11	हरियाणा	15,99,111	319.83	15,87,094	317.5524
12	हिमाचल प्रदेश	8,04,875	160.98	8,02,972	160.5968
13	जम्मू और कश्मीर	8,70,196	174.06	8,67,973	173.6036
14	झारखंड	19,01,884	380.38	19,23,007	384.6014
15	कर्नाटक	42,38,242	847.73	41,30,436	826.1608
16	केरल	27,58,625	551.73	28,71,911	574.3996
17	लद्दाख	18,217	3.64	18,340	3.6688

18	लक्षद्वीप	2,176	0.44	2,170	0.434
19	मध्य प्रदेश	81,98,249	1,639.71	81,65,837	1,634.61
20	महाराष्ट्र	90,92,192	1,818.46	90,55,669	1,811.67
21	मणिपुर	6,152	1.23	6,809	1.3618
22	मेघालय	1,80,178	36.04	1,82,566	36.5284
23	मिजोरम	1,22,452	24.72	1,26,044	25.39
24	नागालैंड	1,88,718	37.79	1,91,235	38.2788
25	ओडिशा	34,53,937	690.80	34,62,871	692.5774
26	पुद्दुचेरी	7,707	1.54	7,625	1.525
27	पंजाब	11,42,925	228.60	11,36,206	227.2412
28	राजस्थान	66,28,558	1,325.72	65,99,142	1,319.84
29	सिक्किम	35,744	7.15	35,433	7.0866
30	तमिलनाडु	21,56,436	431.29	21,56,992	431.7256
31	तेलंगाना	30,23,886	604.81	30,10,267	602.1104
32	दादरा और नगर हवेली तथा दमन और दीव	11,728	2.35	11,633	2.3266
33	त्रिपुरा	2,16,695	43.34	2,15,856	43.1712
34	उत्तर प्रदेश	2,18,47,661	4,369.57	2,17,63,781	4,353.25
35	उत्तराखंड	8,01,136	160.24	7,94,973	158.997
36	पश्चिम बंगाल	44,71,815	894.46	46,02,428	924.8334
	सकल योग	**9,45,81,082**	**18,917.04**	**9,44,34,650**	**18,895.10**

विवरण-II

राजस्थान में योजना के प्रारंभ से पीएम-किसान के अंतर्गत लाभान्वित किसानों का जिला-वार, किस्त-वार ब्यौरा, दिनांक 16.07.2026 तक

क्र.सं.	जिला	पहली किस्त (दिसंबर'18 - मार्च'19)		दूसरी किस्त (अप्रैल'19 - जुलाई'19)		तीसरी किस्त (अगस्त'19 - नवंबर'19)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	808	0.16	1,13,691	37.24	1,36,576	32.26
2	अलवर	1,575	0.32	1,01,131	34.07	1,21,541	30.18
3	बालोतरा	28	0.01	99,173	23.92	1,12,267	25.06
4	बांसवाड़ा	2,482	0.50	1,10,677	37.13	1,30,632	29.32
5	बारां	656	0.13	1,00,045	34.11	1,20,587	29.92
6	बाड़मेर	13	0.00	1,01,959	23.83	1,19,445	25.20
7	ब्यावर	1,222	0.24	77,805	25.40	96,217	22.29
8	भरतपुर	1,454	0.29	78,637	26.29	1,02,921	25.29
9	भीलवाड़ा	1,067	0.21	1,92,097	63.78	2,41,863	55.02
10	बीकानेर	378	0.08	73,004	16.66	a84,759	18.24
11	बूंदी	1,069	0.21	98,508	34.79	1,18,630	27.86
12	चित्तौड़गढ़	583	0.12	1,32,985	44.29	1,61,730	37.84
13	चूरू	8,379	1.68	1,36,244	35.16	1,69,439	37.56
14	दौसा	3,573	0.71	95,218	32.42	1,16,381	29.33
15	डीग	32	0.01	66,389	22.13	82,251	18.47
16	धौलपुर	167	0.03	59,090	19.60	81,662	19.43
17	डीडवाना-कुचामन	6,304	1.26	1,02,628	29.97	1,24,719	28.94
19	डूंगरपुर	82	0.02	79,235	26.12	1,03,449	22.74
20	गंगानगर	488	0.10	19,340	4.02	88,059	36.40
21	हनुमानगढ़	503	0.10	1,19,319	33.28	1,43,535	33.22

22	जयपुर	3,395	0.68	1,60,331	51.96	2,15,658	60.04
24	जैसलमेर	3	0.00	23,921	5.44	28,594	6.13
25	जालौर	655	0.13	1,31,500	36.83	1,58,806	34.97
26	झालावाड़	544	0.11	1,62,041	53.03	1,92,240	44.43
27	झुंझुनू	12,988	2.60	1,19,683	35.47	1,48,558	35.00
28	जोधपुर	1,644	0.33	1,28,635	37.59	1,61,068	37.13
30	करौली	2,767	0.55	67,231	22.28	83,704	19.87
32	खैरथल-तिजारा	23	0.00	49,793	17.21	61,706	14.25
33	कोटा	2,079	0.42	77,769	26.36	92,604	21.97
34	कोटपूतली-बहरोड़	101	0.02	70,993	24.60	94,961	25.48
35	नागौर	190	0.04	1,17,486	32.81	1,37,650	30.98
37	पाली	229	0.05	94,511	28.75	1,19,055	27.61
38	फलौदी	1	0.00	42,213	10.94	55,657	12.43
39	प्रतापगढ़	2,576	0.52	43,019	13.86	52,390	11.91
40	राजसमंद	26	0.01	60,231	19.06	73,812	18.10
41	सलूंबर	31	0.01	37,998	11.71	46,714	11.36
42	सवाई माधोपुर	798	0.16	96,720	32.86	1,17,103	27.44
43	सीकर	5,838	1.17	1,21,406	36.81	1,64,006	39.48
44	सिरोही	7	0.00	41,049	13.40	49,803	11.91
45	टोंक	197	0.04	1,36,063	47.03	1,58,849	35.34
46	उदयपुर	40	0.01	95,195	29.30	1,13,276	27.62
	सकल योग	**64,995**	**13**	**38,34,963**	**1,191**	**47,82,877**	**1,138**

क्र.सं.	जिला	चौथी किस्त (दिसंबर'19 - मार्च'20)		पांचवीं किस्त (अप्रैल'20 - जुलाई'20)		छठी किस्त (अगस्त'20 - नवंबर'20)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,28,174	27.70	1,58,126	39.89	1,70,198	37.82
2	अलवर	1,20,284	26.50	1,48,153	37.26	1,66,909	38.97
3	बालोतरा	1,15,484	24.60	1,32,469	35.80	1,42,266	31.99
4	बांसवाड़ा	1,19,853	26.57	1,45,867	40.89	1,57,672	36.26
5	बारां	1,17,568	26.64	1,59,969	43.97	1,72,688	40.88
6	बाड़मेर	1,43,347	30.95	1,66,686	44.27	1,82,221	41.08
7	ब्यावर	91,630	19.42	98,128	25.30	1,10,076	25.91
8	भरतपुर	1,07,645	23.38	1,27,662	30.81	1,33,132	28.76
9	भीलवाड़ा	2,67,603	59.77	3,04,002	71.12	3,10,996	65.63
10	बीकानेर	1,05,207	22.05	1,26,410	32.20	1,31,144	29.00
11	बूंदी	1,11,270	24.47	1,40,840	36.89	1,48,325	33.07
12	चित्तौड़गढ़	1,36,266	29.03	1,77,118	46.22	1,87,286	41.33
13	चूरू	1,70,477	36.52	2,09,312	53.56	2,23,315	50.42
14	दौसा	1,09,327	24.18	1,33,870	34.46	1,51,444	35.25
15	डीग	84,248	18.53	95,745	23.11	99,363	21.42
16	धौलपुर	98,914	21.70	1,12,170	25.33	1,19,874	25.07
17	डीडवाना-कुचामन	1,20,336	25.64	1,26,092	31.21	1,45,540	33.91
19	डूंगरपुर	94,448	19.57	1,20,194	29.04	1,63,135	39.66
20	गंगानगर	97,084	21.69	1,15,923	33.53	1,31,724	30.46
21	हनुमानगढ़	1,48,416	32.36	1,66,259	43.27	1,79,692	41.22
22	जयपुर	2,29,303	50.88	2,61,414	69.41	2,84,857	64.14
24	जैसलमेर	38,696	7.88	45,299	11.33	45,624	9.87
25	जालौर	1,67,360	36.85	1,51,259	37.30	2,24,518	50.23

क्र.सं.	जिला	चौथी किस्त (दिसंबर'19 - मार्च'20)		पांचवीं किस्त (अप्रैल'20 - जुलाई'20)		छठी किस्त (अगस्त'20 - नवंबर'20)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	1,79,315	39.55	2,34,987	61.88	2,40,007	51.24
27	झुंझुनू	1,54,725	33.59	1,85,705	46.09	1,92,862	41.47
28	जोधपुर	1,68,915	35.57	1,91,740	48.61	2,01,208	44.12
30	करौली	82,135	17.37	1,06,849	25.88	1,16,283	27.47
32	खैरथल-तिजारा	61,902	13.49	72,368	17.64	82,424	18.56
33	कोटा	97,122	22.22	1,28,278	34.20	1,64,634	36.70
34	कोटपूतली-बहरोड़	98,383	21.81	1,12,301	28.92	1,23,641	28.14
35	नागौर	1,36,914	29.14	1,51,977	40.11	1,75,888	41.11
37	पाली	1,07,712	22.74	1,05,535	28.84	1,55,285	40.71
38	फलौदी	56,429	11.94	64,699	17.20	67,511	14.86
39	प्रतापगढ़	48,054	10.03	65,349	16.53	80,014	17.65
40	राजसमंद	77,377	18.06	97,945	25.18	1,15,450	26.63
41	सलूंबर	44,285	9.30	45,295	12.47	47,490	10.57
42	सवाई माधोपुर	1,04,446	22.07	1,32,538	33.30	1,41,677	31.99
43	सीकर	1,85,198	39.53	2,20,372	53.06	2,30,447	50.84
44	सिरोही	46,206	9.94	50,232	15.38	59,518	15.06
45	टोंक	1,56,925	34.98	1,97,697	51.27	2,09,747	46.46
46	उदयपुर	1,21,238	25.32	1,23,427	31.06	1,29,674	29.53
	सकल योग	**48,50,221**	**1,054**	**57,10,261**	**1,464**	**63,15,759**	**1,425**

क्र.सं.	जिला	सातवीं किस्त (दिसंबर'20 - मार्च'21)		आठवीं किस्त (अप्रैल'21 - जुलाई'21)		नौवीं किस्त (अगस्त'21 - नवंबर'21)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,77,912	38.36	1,89,909	41.23	1,98,233	42.32
2	अलवर	2,07,743	45.16	2,05,348	43.00	1,97,059	40.13
3	बालोतरा	1,44,266	30.60	1,51,184	35.38	1,48,848	30.83
4	बांसवाड़ा	1,67,141	37.01	1,78,287	44.69	1,83,046	39.06
5	बारां	1,79,205	38.60	1,82,278	39.45	1,85,873	39.48
6	बाड़मेर	1,90,241	41.64	2,01,315	48.25	2,02,896	42.76
7	ब्यावर	1,15,768	25.15	1,26,493	31.48	1,26,685	26.87
8	भरतपुर	1,40,582	29.46	1,44,964	30.78	1,46,940	30.15
9	भीलवाड़ा	3,17,548	66.91	3,24,895	69.27	3,26,873	67.40
10	बीकानेर	1,36,201	29.55	1,55,379	39.55	1,56,575	38.98
11	बूंदी	1,52,046	32.53	1,53,742	33.14	1,55,069	32.87
12	चित्तौड़गढ़	1,97,889	43.71	2,03,613	45.48	2,12,431	45.88
13	चूरू	2,27,023	48.24	2,31,494	49.66	2,32,697	48.15
14	दौसा	1,61,620	36.24	1,73,833	41.50	1,78,895	37.22
15	डीग	1,01,623	21.67	1,05,268	22.56	1,07,457	22.22
16	धौलपुर	1,27,632	26.91	1,33,642	27.79	1,34,906	27.68
17	डीडवाना-कुचामन	1,51,774	32.71	1,62,620	39.67	1,58,567	33.01
19	डूंगरपुर	1,73,542	38.21	1,80,975	38.60	1,87,467	39.83
20	गंगानगर	1,35,997	29.75	1,43,161	33.28	1,40,137	28.88
21	हनुमानगढ़	1,87,089	40.37	1,97,124	45.38	1,94,113	40.35
22	जयपुर	2,98,427	65.05	3,36,235	80.93	3,32,950	69.29
24	जैसलमेर	47,407	10.22	53,157	13.90	52,543	12.32
25	जालौर	2,34,635	50.32	2,34,477	63.30	2,22,578	45.65

क्र.सं.	जिला	सातवीं किस्त (दिसंबर'20 - मार्च'21)		आठवीं किस्त (अप्रैल'21 - जुलाई'21)		नौवीं किस्त (अगस्त'21 - नवंबर'21)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	2,42,362	49.78	2,48,331	51.81	2,51,423	51.29
27	झुंझुनू	1,99,819	42.76	2,08,541	45.08	2,09,273	42.81
28	जोधपुर	2,07,398	44.94	2,22,300	53.21	2,17,251	45.06
30	करौली	1,20,875	25.43	1,27,771	27.10	1,31,235	26.90
32	खैरथल-तिजारा	85,050	17.94	86,503	18.04	87,623	17.74
33	कोटा	1,69,331	35.74	1,70,385	35.88	1,65,877	34.34
34	कोटपूतली-बहरोड़	1,34,438	28.85	1,40,866	31.12	1,38,605	28.38
35	नागौर	1,84,614	40.26	1,98,260	48.76	1,95,441	40.98
37	पाली	1,73,988	38.70	1,78,993	50.65	1,63,077	33.77
38	फलौदी	71,023	15.23	78,601	19.88	77,110	16.33
39	प्रतापगढ़	1,03,989	21.98	66,103	14.99	1,08,161	31.22
40	राजसमंद	1,19,904	25.54	1,25,620	29.48	1,26,519	26.72
41	सलूंबर	49,388	10.63	56,098	15.35	55,166	12.26
42	सवाई माधोपुर	1,47,696	32.38	1,50,406	31.80	1,50,571	30.86
43	सीकर	2,36,065	50.97	2,42,390	52.23	2,43,372	50.14
44	सिरोही	64,057	14.86	73,435	20.49	70,055	14.81
45	टोंक	2,22,381	48.39	2,33,704	52.67	2,46,786	51.47
46	उदयपुर	1,36,254	30.17	1,57,944	45.48	1,48,266	31.82
	सकल योग	**66,41,943**	**1,432.93**	**69,35,644**	**1,602.26**	**69,68,649**	**1,468.24**

क्र. सं.	जिला	दसवीं किस्त (दिसंबर'21 - मार्च'22)		ग्यारहवीं किस्त (अप्रैल'22 - जुलाई'22)		बारहवीं किस्त (अगस्त'22 - नवंबर'22)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,98,581	42.91	2,01,617	42.02	1,58,005	32.12
2	अलवर	1,97,199	41.29	1,63,961	33.37	1,27,601	26.17
3	बालोतरा	1,54,679	32.78	1,55,338	32.25	1,30,293	27.09
4	बांसवाड़ा	1,88,315	40.91	1,88,518	38.86	1,55,604	31.80
5	बारां	1,91,163	40.66	1,93,827	40.22	1,52,146	31.08
6	बाड़मेर	2,14,060	46.76	2,13,570	44.59	1,69,027	35.25
7	ब्यावर	1,30,077	27.77	1,31,313	27.33	95,400	19.47
8	भरतपुर	1,49,752	31.35	1,48,914	30.88	1,23,513	25.70
9	भीलवाड़ा	3,36,243	69.95	3,36,499	68.97	3,19,971	64.97
10	बीकानेर	1,61,252	34.62	1,62,136	34.90	1,28,263	26.27
11	बूंदी	1,60,179	34.30	1,64,536	34.11	1,28,578	26.16
12	चित्तौड़गढ़	2,18,147	48.68	2,18,289	46.46	1,72,507	35.57
13	चूरू	2,36,775	50.02	2,36,738	50.82	1,87,365	39.28
14	दौसा	1,87,721	40.78	1,89,123	39.65	1,46,392	29.82
15	डीग	1,10,255	23.24	1,10,213	22.72	80,190	16.30
16	धौलपुर	1,36,086	27.95	1,35,431	27.94	1,14,582	23.29
17	डीडवाना-कुचामन	1,63,273	34.84	1,62,662	33.84	1,36,601	28.00
19	डूंगरपुर	1,91,864	41.68	1,92,491	43.49	1,36,565	28.04
20	गंगानगर	1,43,233	30.37	1,43,090	30.00	1,21,334	24.78
21	हनुमानगढ़	1,98,021	41.88	1,97,881	41.11	1,58,864	32.31
22	जयपुर	3,40,976	72.76	3,40,425	71.38	2,69,505	56.34
24	जैसलमेर	54,753	12.44	58,393	17.08	43,272	8.94
25	जालौर	2,28,146	48.02	2,27,109	49.53	1,80,231	37.44

क्र. सं.	जिला	दसवीं किस्त (दिसंबर'21 - मार्च'22)		ग्यारहवीं किस्त (अप्रैल'22 - जुलाई'22)		बारहवीं किस्त (अगस्त'22 - नवंबर'22)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	2,56,838	52.42	2,55,038	51.38	2,02,342	40.76
27	झुंझुनू	2,10,852	44.00	2,10,392	43.14	1,66,847	34.28
28	जोधपुर	2,27,705	49.86	2,29,665	48.31	1,93,980	39.93
30	करौली	1,32,853	27.04	1,34,313	27.41	1,08,069	21.88
32	खैरथल-तिजारा	87,702	18.21	80,471	16.29	67,075	13.87
33	कोटा	1,66,367	35.19	1,69,650	36.04	1,23,184	25.07
34	कोटपूतली-बहरोड़	1,43,094	30.24	1,35,236	27.51	95,836	19.64
35	नागौर	2,01,839	43.36	2,02,557	43.53	1,56,347	31.98
37	पाली	1,68,681	35.56	1,67,449	34.54	1,25,246	26.24
38	फलौदी	80,759	17.87	82,570	18.31	70,899	14.69
39	प्रतापगढ़	1,09,569	23.76	1,03,845	21.60	73,970	15.53
40	राजसमंद	1,30,114	28.50	1,25,920	26.62	93,524	19.59
41	सलूंबर	58,562	14.37	59,688	13.55	47,737	9.94
42	सवाई माधोपुर	1,53,161	32.11	1,55,323	31.75	1,18,844	24.02
43	सीकर	2,46,942	52.04	2,47,093	51.07	1,87,601	37.97
44	सिरोही	72,749	16.36	73,160	15.66	57,011	11.77
45	टोंक	2,50,385	51.86	2,50,788	50.82	2,10,745	42.65
46	उदयपुर	1,54,946	36.57	1,56,545	34.28	1,37,799	28.23
	सकल योग	**71,43,868**	**1,525.29**	**71,11,777**	**1,493.35**	**56,72,865**	**1,164.22**

क्र. सं.	जिला	तेरहवीं किस्त (दिसंबर'22 - मार्च'23)		चौदहवीं किस्त (अप्रैल'23 - जुलाई'23)		पंद्रहवीं किस्त (अगस्त'23 - नवंबर'23)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,52,894	32.90	1,57,048	33.29	1,32,860	32.33
2	अलवर	1,23,220	26.13	1,28,518	27.79	1,09,715	24.71
3	बालोतरा	1,24,776	25.95	1,29,675	29.19	1,06,818	25.23
4	बांसवाड़ा	1,43,920	30.29	1,50,493	32.35	1,41,546	34.78
5	बारां	1,48,582	31.59	1,57,267	34.55	1,38,200	33.90
6	बाड़मेर	1,66,786	35.47	1,74,007	38.75	1,40,946	33.80
7	ब्यावर	97,866	21.43	1,01,757	22.89	88,277	20.88
8	भरतपुर	1,17,967	25.07	1,23,174	26.39	1,18,191	28.42
9	भीलवाड़ा	2,96,998	60.64	3,05,290	64.13	2,24,942	51.79
10	बीकानेर	1,22,705	25.84	1,29,079	29.44	1,15,474	28.74
11	बूंदी	1,24,590	26.41	1,35,244	31.45	1,16,387	27.54
12	चित्तौड़गढ़	1,63,051	34.71	1,72,672	38.37	1,48,919	36.97
13	चूरू	1,86,819	41.09	1,93,416	41.75	1,58,555	37.36
14	दौसा	1,31,104	27.19	1,35,290	29.56	1,31,406	30.54
15	डीग	77,835	16.44	82,181	18.18	76,544	19.08
16	धौलपुर	1,11,965	23.63	1,14,652	24.01	1,07,546	25.13
17	डीडवाना-कुचामन	1,26,304	26.15	1,33,453	30.47	1,06,336	25.52
19	डूंगरपुर	1,27,620	26.86	1,32,302	28.24	1,12,558	29.02
20	गंगानगर	1,17,787	25.12	1,25,191	29.00	1,20,240	29.27
21	हनुमानगढ़	1,46,860	30.22	1,81,143	51.32	1,47,084	32.54
22	जयपुर	2,50,172	52.16	2,62,581	59.34	2,07,365	51.70
24	जैसलमेर	40,333	8.37	43,465	10.84	38,470	10.96
25	जालौर	1,56,180	32.75	1,68,113	42.38	1,64,238	40.74

क्र. सं.	जिला	तेरहवीं किस्त (दिसंबर'22 - मार्च'23)		चौदहवीं किस्त (अप्रैल'23 - जुलाई'23)		पंद्रहवीं किस्त (अगस्त'23 - नवंबर'23)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	1,89,316	38.50	1,94,398	40.52	1,57,016	34.65
27	झुंझुनू	1,61,565	34.53	1,72,385	38.70	1,46,807	35.82
28	जोधपुर	1,89,197	40.10	1,97,375	43.97	1,55,282	37.73
30	करौली	1,03,063	21.52	1,07,382	22.75	90,388	20.88
32	खैरथल-तिजारा	63,043	13.23	65,760	14.15	55,846	12.50
33	कोटा	1,20,572	25.41	1,23,218	25.74	1,12,370	25.56
34	कोटपूतली-बहरोड़	98,291	22.26	1,03,964	23.33	89,822	21.37
35	नागौर	1,46,792	30.44	1,53,698	34.52	1,27,568	32.10
37	पाली	1,19,393	25.12	1,28,688	32.54	1,10,490	27.75
38	फलौदी	68,434	14.49	72,103	16.71	52,925	12.89
39	प्रतापगढ़	67,029	13.81	71,854	16.19	61,408	15.30
40	राजसमंद	85,351	18.05	93,636	22.93	86,800	22.32
41	सलूंबर	44,974	9.45	47,873	11.66	43,883	13.14
42	सवाई माधोपुर	1,13,035	23.94	1,18,696	25.80	95,879	23.68
43	सीकर	1,84,793	40.56	2,04,185	48.13	1,85,016	45.77
44	सिरोही	53,402	11.24	57,706	14.46	49,093	12.97
45	टोंक	1,97,710	40.97	2,03,340	42.25	1,80,670	40.70
46	उदयपुर	1,27,169	26.79	1,36,648	35.25	1,12,063	33.73
	सकल योग	**53,89,463**	**1,136.79**	**56,88,920**	**1,283.31**	**48,65,943**	**1,179.78**

क्र. सं.	जिला	सोलहवीं किस्त (दिसंबर'23 - मार्च'24)		सत्रहवीं किस्त (अप्रैल'24 - जुलाई'24)		अठारहवीं किस्त (अगस्त'24 - नवंबर'24)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,63,528	41.23	1,74,472	39.37	1,82,060	39.67
2	अलवर	1,27,300	31.55	1,36,624	32.16	1,41,720	32.49
3	बालोतरा	1,41,183	40.55	1,54,342	35.79	1,59,593	34.16
4	बांसवाड़ा	1,85,036	47.30	1,96,865	44.33	2,07,591	47.17
5	बारां	1,81,420	45.08	1,91,138	44.33	2,02,154	46.55
6	बाड़मेर	1,96,490	56.33	2,05,926	44.02	2,10,549	43.85
7	ब्यावर	1,06,730	26.92	1,20,256	28.19	1,27,361	27.73
8	भरतपुर	1,50,244	37.52	1,55,122	33.82	1,61,719	34.51
9	भीलवाड़ा	3,06,133	78.65	3,28,264	72.83	3,42,345	74.09
10	बीकानेर	1,73,162	45.59	1,87,432	42.14	1,97,395	42.79
11	बूंदी	1,37,958	34.10	1,46,232	32.72	1,51,556	32.30
12	चित्तौड़गढ़	2,00,821	57.78	2,16,676	49.05	2,27,107	50.83
13	चूरू	2,04,002	54.29	2,23,230	51.82	2,33,449	50.48
14	दौसा	1,51,062	36.05	1,59,052	35.33	1,62,520	33.85
15	डीग	90,351	22.36	95,099	21.90	97,406	21.88
16	धौलपुर	1,37,889	33.87	1,49,402	32.92	1,58,124	34.11
17	डीडवाना-कुचामन	1,32,308	35.47	1,48,425	35.04	1,54,864	33.62
19	डूंगरपुर	1,60,646	43.29	1,75,587	39.69	1,88,313	41.70
20	गंगानगर	1,40,272	34.50	1,54,613	35.25	1,55,941	33.54
21	हनुमानगढ़	1,82,802	45.59	1,95,343	43.70	1,98,280	42.02
22	जयपुर	2,67,630	73.87	2,97,132	70.66	3,09,111	69.87
24	जैसलमेर	62,346	17.33	66,648	15.00	70,118	15.01
25	जालौर	2,03,514	54.73	2,11,241	47.62	2,16,505	46.16

क्र. सं.	जिला	सोलहवीं किस्त (दिसंबर'23 - मार्च'24)		सत्रहवीं किस्त (अप्रैल'24 - जुलाई'24)		अठारहवीं किस्त (अगस्त'24 - नवंबर'24)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	2,11,175	53.43	2,19,928	49.43	2,37,204	52.09
27	झुंझुनू	1,99,674	51.51	2,15,478	47.81	2,31,808	50.22
28	जोधपुर	2,07,347	60.27	2,12,689	48.63	2,23,329	50.25
30	करौली	1,19,069	31.12	1,32,510	30.60	1,42,429	31.75
32	खैरथल-तिजारा	62,517	15.19	65,271	14.70	65,693	14.49
33	कोटा	1,22,644	26.07	1,28,866	29.00	1,32,296	28.13
34	कोटपूतली-बहरोड़	1,03,708	25.92	1,09,512	25.96	1,10,810	25.14
35	नागौर	1,73,814	50.01	1,87,893	43.32	1,96,330	43.70
37	पाली	1,48,776	42.45	1,58,305	34.61	1,64,646	35.49
38	फलौदी	66,466	18.47	75,925	17.61	84,448	19.89
39	प्रतापगढ़	82,265	21.49	86,003	18.43	90,172	20.12
40	राजसमंद	1,26,579	33.76	1,39,499	32.50	1,49,090	32.38
41	सलूंबर	53,736	16.40	58,327	13.31	63,737	14.44
42	सवाई माधोपुर	1,25,197	34.26	1,32,099	29.68	1,35,251	29.61
43	सीकर	2,25,793	54.74	2,37,270	52.02	2,49,115	53.44
44	सिरोही	59,624	17.50	69,472	16.99	74,813	17.02
45	टोंक	2,17,494	53.27	2,39,931	54.25	2,46,466	54.65
46	उदयपुर	1,52,294	41.55	1,67,728	39.22	1,79,233	44.05
	सकल योग	**62,60,999**	**1,641.35**	**67,25,827**	**1,525.74**	**70,32,651**	**1,545.28**

क्र. सं.	जिला	उन्नीसवीं किस्त (दिसंबर'24 - मार्च'25)		बीसवीं किस्त (अप्रैल'25 - जुलाई'25)		इक्कीसवीं किस्त (अगस्त 25-नवं 25)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	2,01,380	50.07	1,92,271	42.52	1,71,185	34.24
2	अलवर	1,52,090	38.39	1,50,751	35.25	1,40,174	28.04
3	बालोतरा	1,68,530	38.03	1,59,232	33.71	1,49,879	29.98
4	बांसवाड़ा	2,25,045	51.12	2,10,718	44.71	1,87,610	37.52
5	बारां	2,16,841	50.47	1,94,240	41.24	1,70,030	34.01
6	बाड़मेर	2,19,091	48.00	2,03,899	42.62	1,92,278	38.46
7	ब्यावर	1,42,215	35.26	1,36,969	29.64	1,25,270	25.05
8	भरतपुर	1,72,506	39.22	1,60,634	34.99	1,44,889	28.98
9	भीलवाड़ा	3,68,224	81.94	3,37,560	69.26	3,10,708	62.14
10	बीकानेर	2,12,315	48.62	1,97,305	42.41	1,78,947	35.79
11	बूंदी	1,61,990	36.72	1,52,568	32.86	1,43,428	28.69
12	चित्तौड़गढ़	2,42,013	56.64	2,27,124	47.70	2,13,181	42.64
13	चूरू	2,53,000	58.26	2,43,051	52.74	2,22,172	44.43
14	दौसा	1,73,573	41.69	1,66,908	37.19	1,49,549	29.91
15	डीग	1,09,285	27.32	1,03,942	23.41	97,691	19.54
16	धौलपुर	1,76,799	39.92	1,57,206	32.99	1,42,417	28.50
17	डीडवाना-कुचामन	1,69,185	42.35	1,65,849	37.74	1,48,887	29.78
19	डूंगरपुर	2,05,835	48.78	1,86,510	41.15	1,52,708	30.54
20	गंगानगर	1,65,332	37.26	1,56,095	33.13	1,45,560	29.11
21	हनुमानगढ़	2,12,200	48.76	2,06,395	44.86	1,91,409	38.28
22	जयपुर	3,42,616	89.22	3,25,732	73.29	2,99,357	59.87
24	जैसलमेर	73,786	16.99	65,292	13.99	59,650	11.93
25	जालौर	2,32,194	56.28	2,25,108	50.16	2,00,776	40.16

क्र. सं.	जिला	उन्नीसवीं किस्त (दिसंबर'24 - मार्च'25)		बीसवीं किस्त (अप्रैल'25 - जुलाई'25)		इक्कीसवीं किस्त (अगस्त 25-नवं 25)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	2,68,453	69.13	2,32,555	50.76	2,01,755	40.35
27	झुंझुनू	2,51,089	57.53	2,42,937	52.67	2,16,490	43.30
28	जोधपुर	2,48,715	60.64	2,34,335	51.12	2,18,885	43.78
30	करौली	1,61,062	39.02	1,51,284	32.91	1,37,859	27.57
32	खैरथल-तिजारा	69,330	16.33	67,850	15.33	65,343	13.07
33	कोटा	1,40,803	34.42	1,34,168	30.39	1,19,192	23.84
34	कोटपूतली-बहरोड़	1,20,306	29.76	1,17,593	26.19	1,11,552	22.31
35	नागौर	2,09,308	49.14	2,00,068	43.75	1,83,781	36.76
37	पाली	1,76,363	40.43	1,68,311	36.34	1,50,579	30.12
38	फलौदी	95,085	24.65	86,586	19.22	81,877	16.38
39	प्रतापगढ़	94,958	21.78	87,406	18.94	80,062	16.01
40	राजसमंद	1,63,522	38.83	1,56,089	34.33	1,39,226	27.85
41	सलूंबर	69,593	16.22	68,599	15.87	64,711	12.94
42	सवाई माधोपुर	1,44,078	33.34	1,37,493	29.61	1,29,472	25.89
43	सीकर	2,64,792	59.19	2,57,824	55.07	2,31,439	46.29
44	सिरोही	86,906	26.62	84,669	18.51	79,131	15.83
45	टोंक	2,61,752	59.86	2,36,880	50.67	2,22,766	44.55
46	उदयपुर	1,97,861	46.47	1,89,816	43.55	1,72,253	34.45
	सकल योग	**76,20,021**	**1,804.66**	**71,79,822**	**1,562.77**	**65,44,128**	**1,308.88**

क्र. सं.	जिला	बाईसवीं किस्त (दिसं 25-मार्च 26)		तेईसवीं किस्त (अप्रैल 26-जुलाई 26)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
1	अजमेर	1,75,913	35.18	1,75,741	35.15
2	अलवर	1,45,027	29.01	1,44,634	28.93
3	बालोतरा	1,54,236	30.85	1,53,549	30.71
4	बांसवाड़ा	1,88,599	37.72	1,87,822	37.56
5	बारां	1,70,919	34.18	1,70,136	34.03
6	बाड़मेर	1,92,959	38.59	1,92,314	38.46
7	ब्यावर	1,27,787	25.56	1,27,244	25.45
8	भरतपुर	1,45,453	29.09	1,44,999	29.00
9	भीलवाड़ा	3,08,973	61.79	3,07,718	61.54
10	बीकानेर	1,82,001	36.40	1,81,120	36.22
11	बूंदी	1,46,276	29.26	1,45,764	29.15
12	चित्तौड़गढ़	2,13,606	42.72	2,12,805	42.56
13	चूरू	2,27,365	45.47	2,26,396	45.28
14	दौसा	1,49,007	29.80	1,48,217	29.64
15	डीग	99,686	19.94	99,380	19.88
16	धौलपुर	1,43,659	28.73	1,43,248	28.65
17	डीडवाना-कुचामन	1,51,498	30.30	1,50,851	30.17
19	डूंगरपुर	1,53,224	30.64	1,52,698	30.54
20	गंगानगर	1,47,882	29.58	1,47,838	29.57
21	हनुमानगढ़	1,93,239	38.65	1,92,317	38.46
22	जयपुर	3,11,294	62.26	3,10,188	62.04
24	जैसलमेर	60,602	12.12	60,409	12.08
25	जालौर	1,99,400	39.88	1,98,103	39.62

क्र. सं.	जिला	बाईसवीं किस्त (दिसं 25-मार्च 26)		तेईसवीं किस्त (अप्रैल 26-जुलाई 26)	
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
26	झालावाड़	1,94,743	38.95	1,93,814	38.76
27	झुंझुनू	2,19,538	43.91	2,18,732	43.75
28	जोधपुर	2,23,685	44.74	2,22,471	44.49
30	करौली	1,39,836	27.97	1,39,106	27.82
32	खैरथल-तिजारा	66,268	13.25	65,972	13.19
33	कोटा	1,19,458	23.89	1,18,957	23.79
34	कोटपूतली-बहरोड़	1,15,664	23.13	1,15,198	23.04
35	नागौर	1,85,336	37.07	1,84,810	36.96
37	पाली	1,50,532	30.11	1,49,889	29.98
38	फलौदी	86,274	17.25	85,846	17.17
39	प्रतापगढ़	79,769	15.95	79,597	15.92
40	राजसमंद	1,46,180	29.24	1,45,626	29.13
41	सलूंबर	66,249	13.25	66,073	13.21
42	सवाई माधोपुर	1,32,609	26.52	1,32,195	26.44
43	सीकर	2,34,186	46.84	2,29,986	46.00
44	सिरोही	80,362	16.07	79,973	15.99
45	टोंक	2,23,336	44.67	2,21,817	44.36
46	उदयपुर	1,75,928	35.19	1,75,589	35.12
	सकल योग	**66,28,558**	**1,325.72**	**65,99,142**	**1,319.84**

विवरण-III

पीएम-किसान के अंतर्गत 23वीं किस्त के दौरान तथा योजना के प्रारंभ से महिला लाभार्थियों की राज्य/केंद्र शासित प्रदेश-वार संख्या तथा उन्हें जारी राशि

क्र. सं.	राज्य/केंद्र शासित प्रदेश	तेईसवीं किस्त (अप्रैल 26-जुलाई 26)		योजना के प्रारंभ से वितरित कुल राशि (करोड़ में)
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	
1	अंडमान और निकोबार द्वीप समूह	4,799	0.96	25.25
2	आंध्र प्रदेश	13,15,093	263.02	7,139.64
3	अरुणाचल प्रदेश	45,061	9.01	198.89
4	असम	4,04,546	80.92	1,979.07
5	बिहार	22,23,350	444.67	10,045.49
6	चंडीगढ़	43	0.01	0.19
7	छत्तीसगढ़	4,47,419	89.51	2,393.53
8	दिल्ली	1,253	0.25	10.12
9	गोवा	522	0.10	4.70
10	गुजरात	14,13,303	282.77	6,403.62
11	हरियाणा	2,55,541	51.14	1,296.56
12	हिमाचल प्रदेश	1,33,631	26.73	679.58
13	जम्मू और कश्मीर	88,134	17.63	451.04
14	झारखंड	5,23,611	104.72	2,537.91
15	कर्नाटक	9,47,035	189.44	4,991.03
16	केरल	12,67,843	253.58	6,222.91
17	लद्दाख	2,967	0.59	12.59
18	लक्षद्वीप	1,075	0.22	4.12
19	मध्य प्रदेश	16,44,266	329.32	7,177.16
20	महाराष्ट्र	17,63,614	352.84	8,375.63

21	मणिपुर	3,536	0.71	551.12
22	मेघालय	1,30,086	26.02	454.70
23	मिजोरम	56,510	11.41	227.53
24	नागालैंड	1,05,304	21.07	454.68
25	ओडिशा	8,57,117	171.42	3,666.05
26	पुद्दुचेरी	2,811	0.56	15.51
27	पंजाब	8,982	1.80	16.20
28	राजस्थान	20,15,414	403.08	10,226.04
29	सिक्किम	9,986	2.00	19.70
30	तमिलनाडु	4,80,616	96.19	3,472.25
31	तेलंगाना	8,48,340	169.68	4,377.91
32	दादरा और नगर हवेली तथा दमन और दीव	2,687	0.54	13.06
33	त्रिपुरा	48,372	9.67	222.69
34	उत्तर प्रदेश	38,72,174	774.51	18,991.64
35	उत्तराखंड	1,33,124	26.62	642.28
36	पश्चिम बंगाल	8,08,582	162.09	2,740.89
	कुल	**2,18,66,747**	**4,374.81**	**1,06,041.25**

विवरण-IV

राजस्थान में पीएम-किसान के अंतर्गत 23वीं किस्त के दौरान तथा योजना के प्रारंभ से महिला लाभार्थियों की जिला-वार संख्या तथा उन्हें जारी राशि

क्र. सं.	जिला	23वीं किस्त (अप्रैल 26-जुलाई 26)		योजना के प्रारंभ से वितरित कुल राशि (करोड़ में)
		लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)	
1	अजमेर	55,534	11.11	286.02
2	अलवर	40,966	8.19	236.89

3	बालोतरा	34,085	6.82	174.52
4	बांसवाड़ा	60,950	12.19	320.43
5	बारां	60,074	12.01	307.92
6	बाड़मेर	42,681	8.54	232.89
7	ब्यावर	46,815	9.36	225.03
8	भरतपुर	40,228	8.05	203.14
9	भीलवाड़ा	1,16,874	23.37	565.45
10	बीकानेर	44,862	8.97	208.06
11	बूंदी	45,686	9.14	227.95
12	चित्तौड़गढ़	73,957	14.79	348.08
13	चूरू	66,838	13.37	334.45
14	दौसा	43,417	8.68	241.40
15	डीग	27,692	5.54	140.32
16	धौलपुर	45,832	9.17	197.30
17	डीडवाना-कुचामन	46,642	9.33	244.95
18	डूंगरपुर	55,172	11.03	317.74
19	गंगानगर	37,972	7.59	181.76
20	हनुमानगढ़	50,053	10.01	237.94
21	जयपुर	90,351	18.07	451.11
22	जैसलमेर	13,864	2.77	69.35
23	जालौर	47,307	9.46	272.92
24	झालावाड़	63,655	12.73	384.34
25	झुंझुनू	75,266	15.05	351.84
26	जोधपुर	63,979	12.80	313.43
27	करौली	42,570	8.51	185.18
28	खैरथल-तिजारा	19,224	3.84	107.61

29	कोटा	42,189	8.44	249.08
30	कोटपूतली-बहरोड़	38,890	7.78	201.87
31	नागौर	51,091	10.22	265.46
32	पाली	42,670	8.53	236.76
33	फलौदी	22,012	4.40	104.58
34	प्रतापगढ़	23,505	4.70	139.46
35	राजसमंद	48,602	9.72	211.71
36	सलूंबर	22,741	4.55	111.08
37	सवाई माधोपुर	36,635	7.33	191.88
38	सीकर	75,981	15.20	390.20
39	सिरोही	24,396	4.88	110.36
40	टोंक	76,126	15.23	363.40
41	उदयपुर	58,027	11.61	282.67
	सकल योग	**20,15,411**	**403.08**	**10,226.50**

FEATURES OF BHAVYA

295. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI LAVU SRIKRISHNA DEVARAYALU:

CAPTAIN BRIJESH CHOWTA:

SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the salient features of the Bharat Audyogik Vikas Yojana (BHAVYA) for developing plugand-play industrial parks across the country and the criteria adopted for selection of parks under the first phase;

(b) the number of proposals received from States/Union Territories so far and the priority sectors proposed to be covered, State-wise;\

(c) the support proposed by the Government for infrastructure, technology adoption and common facilities within these parks; and

(d) the mechanism proposed for integrating Micro, Small and Medium Enterprises (MSMEs) operating in these parks into global value chains?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): Bharat Audyogik Vikas Yojana (BHAVYA) is a Central Sector Scheme notified on 10.04.2026 for development of investment-ready industrial parks to enable investors to ground investment with ease, thereby adding to the manufacturing capacity in the country.

The total financial outlay for the Scheme is ₹ 33,660 crore and the duration of the Scheme is for a period of 6 years.

Under the Scheme, financial assistance is to be provided for development of 100 industrial parks. In the first phase, 50 projects are to be taken up, with one or more rounds of selection.

The mandatory eligibility criteria include minimum contiguous land area requirement of 100 acres in non-hilly States and 25 acres in hilly States, North Eastern Region, Union Territories and States having population

below one crore as well as availability of 90 percent encumbrance-free land at the time of submission of application.

The selection of projects is based on Challenge mode with evaluation on parameters such as connectivity and site suitability, quality of DPR, the demand for industrial land, provision of services at site, policy enablers for ensuring investments in the developed park, being provided by the State/UT Governments.

Applications meeting the mandatory eligibility criteria would be taken up for evaluation and scoring in accordance with the prescribed evaluation criteria as prescribed under the Scheme guidelines issued on 23.05.2026.

The scheme does not propose to develop parks in any specific sector, however, weightage is allowed for proposals with sector-specific thrust and infrastructure requirements. No proposal has been received on the portal till date.

Financial assistance upto Rs. 1 crore per acre is provided for eligible components listed in the scheme guidelines. This contribution is in the form of equity from the Centre, with land contributed by the State/UT Government.

The Scheme design is flexible for creation of sector specific infrastructure, including for encouragement of MSMEs, wherever State/UT Government proposes for such infrastructure provision, as part of its Detailed Project Report.

Guidelines are available on www.dpiit.gov.in .

ENFORCEMENT OF FDI NORMS

296. SHRI B. K. PARTHASARATHI:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the measures taken by the Government to monitor and enforce compliance with local sourcing requirements prescribed under the Foreign Direct Investment (FDI) Policy for Single Brand Retail Trade (SBRT) and Multi Brand Retail Trading (MBRT);

(b) the details and the number of FDI-supported retail entities that have undertaken procurement from local businesses during the last five years, year and State-wise;

(c) the details regarding the monetary value of procurement undertaken from local businesses by such FDI-supported entities, State and year-wise;

(d) whether the Government maintains data regarding the number of local businesses benefitted through such sourcing requirements, if so, the details thereof, State-wise;

(e) whether the Government has evaluated the effectiveness of these sourcing norms in strengthening domestic value chains, generating employment and increasing participation of local enterprises, if so, the details along with the findings thereof; and

(f) the steps taken or proposed to be taken by the Government to further strengthen market access and procurement opportunities for local businesses within the FDI framework?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): As per the FDI Policy, 100% FDI is allowed under the automatic route in Single Brand Retail Trading (SBRT) while 51% FDI is allowed under the Government route in Multi Brand Retail Trading (MBRT), subject to the stipulated conditions. In order to safeguard and promote local business interests, the FDI Policy on SBRT mandates that in case of foreign investment beyond 51%, 30% of the value of goods purchased should be sourced from India, preferably from MSMEs, village and cottage industries, artisans and craftsmen, in all sectors. Similarly, the FDI Policy on MBRT mandates that at least 30% of the value of procurement of manufactured/processed products purchased shall be sourced from Indian MSMEs, which have a total investment in plant & machinery not exceeding US $ 2.00 million. The sourcing from agricultural co-operatives and farmers co-operatives would also be considered in this category.

As per the FDI Policy, the quantum of domestic sourcing will be self-certified by the company, to be subsequently checked by statutory auditors from the duly certified accounts, which the company is required to maintain. Furthermore, the onus of compliance with the provisions of the FDI Policy is on the investee company.

The reporting requirements in respect of investments in India under the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 are prescribed by the Reserve Bank of India (RBI) under the Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) Regulations, 2019. Further, FDI is a capital account transaction and any violation of FDI regulations is covered by the penal provisions of the Foreign Exchange Management Act (FEMA). The RBI administers the FEMA, and the Directorate of Enforcement under the Ministry of Finance is the authority for the enforcement of FEMA. The Directorate takes up an investigation into any contravention of FEMA.

(b) to (e): Data on FDI-supported entities, as sought, is not available centrally. However, state-wise FDI equity inflow reported in Retail Trading, including SBRT and MBRT sectors, during April 2021 to March 2026 is given in the enclosed **Statement**.

(f): The FDI Policy in Retail Trading, including Single Brand and Multi Brand, is aimed at attracting investments in production and marketing, improving the availability of such goods for the consumer, encouraging increased sourcing of goods from India, and enhancing the competitiveness of Indian enterprises through access to global designs, technologies and management practices. In addition to the local sourcing norms, for entities undertaking MBRT, at least 50% of total FDI brought in the first tranche of US $ 100 million is mandated to be invested in 'back-end infrastructure' within three years, where ‘back-end infrastructure’ includes distribution, design improvement, quality control,

packaging, logistics, storage, warehouse, agriculture market produce infrastructure etc. Subsequent investment in back-end infrastructure would be made by the MBRT retailer as needed, depending upon its business requirements. Additionally, the Government reviews FDI policy on an ongoing basis and makes changes from time to time in consultations with the concerned stakeholders.

STATEMENT

FDI EQUITY INFLOW FROM April 2021 TO March 2026 Sector: RETAIL TRADING Sub Sector: Single Brand

(Amount in USD Million)

Sr. No.	State Name	2021-22	2022-23	2023-24	2024-25	2025-26	Cumulative FDI
1	Delhi	298.46	246.68	36.43	114.55	91.77	787.89
2	Maharashtra	151.79	207.61	91.82	52.15	38.43	541.79
3	Karnataka	34.50	38.04	23.32	23.81	34.75	154.41
4	Haryana	1.03	2.43	4.93	9.68	5.55	23.64
5	Tamil Nadu	1.33	2.18	0.60	0.69	1.85	6.66
6	Gujarat	1.34	0.03	0.30	0.28	2.42	4.37
7	West Bengal	0.47	2.55	0.12	0.008	-	3.15
8	Uttar Pradesh	0.56	0.62	0.12	0.13	1.08	2.51
9	Madhya Pradesh	-	-	0.03	0.12	2.26	2.41
10	Telangana	0.0008	0.002	0.04	0.03	0.75	0.83

11	Andhra Pradesh	0.14	-	0.01	-	0.36	0.51
12	Rajasthan	-	-	0.29	0.008	-	0.30
13	Kerala	0.03	0.05	0.06	0.01	0.0006	0.16
14	Chhattisgarh	-	-	-	-	0.02	0.02
15	Goa	-	-	0.0006	0.01	0.002	0.01
16	Punjab	-	-	-	-	0.01	0.01
17	Puducherry	-	-	-	-	0.001	0.001
	Total	**489.66**	**500.19**	**158.08**	**201.49**	**179.25**	**1,528.66**

FDI EQUITY INFLOW FROM April 2021 TO March 2026 Sector: RETAIL TRADING Sub Sector: Multi-brand Retail

(Amount in USD Million)

Sr. No.	State Name	2021-22	2022-23	2023-24	2024-25	2025-26	Cumulative FDI
1	MAHARASHTRA	7.47	6.52	7.43	3.26	9.70	34.38
	Total:	7.47	6.52	7.43	3.26	9.70	34.38

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for the equity component of FDI inflow.

PACS MODERNIZATION AND RURAL CREDIT

297. DR. PRABHA MALLIKARJUN:

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of the progress made in modernization and computerization of Primary Agricultural Credit Societies across the country (PACS);

(b) the details of PACS integrated with digital platforms, State-wise;

(c) whether the Government has assessed the impact of PACS modernization on rural credit delivery, if so, the details thereof;

(d) the measures being taken to improve access to affordable credit through cooperatives; and

(e) the details of PACS modernization projects implemented in Davanagere district along with their present status?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) : The details of progress made in modernization and computerization of Primary Agricultural Credit Societies across the country(PACS) is at enclosed **Statement-I.**

(b) : The Ministry has taken steps to integrate the PACS ERP system with other State platforms to streamline agricultural credit and service delivery. These are as under: -

i. **Andhra Pradesh** – e-Governance Services, Paddy Procurement, LPG, MARKFED, IGRS Registration & Stamp Portal of GoAP, Public Distribution System (PDS), e-Crop, CCLA (Chief Commissioner of Land Administration)

ii. **Bihar:** Aadhaar enabled Public Distribution System -AePDS, e-sahkari

iii. **Chhattisgarh:** Ekikrit Kisan Portal, Committee Registration Module, Khadya portal, MARKFED, Bhuiyan Citizen Ui, Food, Civil Supplies and Consumer Protection Department

iv. **Gujarat:** Gujarat cooperative Portal, Any ROR(Any Record of Rights) Gujarat portal,

v. **Madhya Pradesh**: mp bhulekh, Samagra Samajik Suraksha Mission,

vi. **Rajasthan:** e-Dharti, Hosting of ERP PACS software in RSDC, SSO, ePDS, Jan Soochna Portal, RajSahakar Portal

vii. **Uttar Pradesh:** UP Bhulekh Portal

viii. **Tamil Nadu:** CAMS (Comprehensive Audit Management System)

Alongwith the above integrations, PACS ERP system also includes integration with Pradhan Mantri Kisan Samriddhi Kendras (PMKSK), Common Service Centres (CSCs), Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJK), Kisan Rin Portal etc.

(c) : The details of loans disbursed and beneficiaries through ERP software are at enclosed **Statement-II**. The computerization of PACS is at varying stages of implementation across States, and digital operations have commenced only recently in most of the PACS. As on date, about 50,000 PACS are disbursing loans using upgraded technology through ePACS.

(d) : Government has taken several measures to improve access to affordable credit through cooperatives, inter alia:

i. Computerization of PACS Project through common ERP-based software.

ii. Diversification of PACS into more than 25 economic activities through Model Bye-laws.

iii. Strengthening of PACS through convergence with various Government schemes like PACS working as Pradhan Mantri Kisan Samriddhi Kendra(PMKSK), Common Service Centre(CSC), Pradhan Mantri Bhartiya Janaushadhi Kendra(PMBJK) etc

iv. Integration of PACS with Kisan Rin Portal and other digital platforms.

v. Capacity building and training of PACS officials.

vi. Financial support for modernization of cooperative institutions through various schemes of Government of India and NABARD.

vii. Continuous monitoring and review of implementation with States/UTs for timely completion of the project.

(e): In Davangere district of Karnataka State, under Central Government initiatives, the modernization projects taken up by PACS and their current status is as under:-

1. PACS Computerization:- Out of 185 PACS in Davangere district, 176 sanctioned PACS have been selected under PACS Computerisation and provided with hardware such as desktops, printers, UPS, VPN, and biometric identification devices. 164 PACS are onboarded to ERP software and out of which 153 PACS have completed the go-live stage, and all transactions are carried out through the common software online

2. PACS as Common Service Centres: - 156 PACS have been onboarded to CSC Platform out of which 76 PACS are active and services such as LIC

premium payment, electricity bill payment, crop insurance, life and vehicle insurance premium payment facility, RTC (Right and Tenancy Certificate), and other land record documents are being provided to the rural population.

STATEMENT-I

Details of progress made in modernization and computerization of Primary Agricultural Credit Societies across the country

S. No	State/UTs Name	Approved PACS	Hardware Delivered	ERP Onboarded
1	Andaman and Nicobar	46	46	46
2	Andhra Pradesh	2037	2021	2021
3	Arunachal Pradesh	139	14	14
4	Assam	850	709	581
5	Bihar	4495	4477	4482
6	Chhattisgarh	2028	2028	2028
7	Daman and Diu	9	4	4
8	Goa	86	58	55
9	Gujarat	6216	5754	5760
10	Haryana	710	710	710
11	Himachal Pradesh	1885	1789	1598
12	Jammu and Kashmir	708	537	537
13	Jharkhand	2797	1500	1491
14	Karnataka	5894	5491	4590
15	Ladakh	10	10	10
16	Madhya Pradesh	5455	4536	4536
17	Maharashtra	12178	12000	12033
18	Manipur	308	196	214
19	Meghalaya	330	108	103
20	Mizoram	99	49	45
21	Nagaland	231	231	142
22	Odisha	4240	0	0
23	Pondicherry	45	45	44

24	Punjab	3482	3456	3454
25	Rajasthan	8525	6781	6933
26	Sikkim	131	107	107
27	Tamil Nadu	4561	4532	4481
28	Tripura	475	268	268
29	Uttar Pradesh	6257	3581	3219
30	Uttarakhand	1216	670	668
31	West Bengal	4187	4167	3512
	Total	**79630**	**65875**	**63686**

STATEMENT-II

Membership, Loanee and Loans

S. No	State	Total Membership	Total Loanee Members	Loans (Cr) 1Apr 25 to 31 March26	Loans (Cr) 1Apr 26 to 15 July 26
1.	Andaman and Nicobar	17,359	4,466	10.65	4.49
2.	Andhra Pradesh	26,44,007	24,87,702	33,724.78	7,639.51
3.	Arunachal Pradesh	15,934	211	-	-
4.	Assam	17,08,137	26,599	11.59	2.37
5.	Bihar	75,02,351	4,281	7.65	5.77
6.	Chhattisgarh	37,33,604	20,94,474	6,797.33	1,706.26
7.	Daman and Diu	6,020	93	0.37	0.08
8.	Goa	84,783	7,251	17.42	0.64
9.	Gujarat	24,89,917	16,76,272	25,685.55	7,476.39
10.	Haryana	27,14,141	12,11,058	16,712.31	5,568.70
11.	Himachal Pradesh	11,39,201	2,23,928	611.86	89.76
12.	Jammu and Kashmir	1,82,414	26,320	1.50	0.53
13.	Jharkhand	9,13,828	14,422	10.26	0.27
14.	Karnataka	77,82,575	36,27,074	35,641.43	4,934.32
15.	Ladakh	1,179	-	-	-
16.	Madhya Pradesh	61,75,257	53,65,520	37,892.58	17,002.49
17.	Maharashtra	81,56,533	44,67,593	22,644.22	7,312.33
18.	Manipur	33,774	2,577	2.40	0.25
19.	Meghalaya	30,192	7,137	1.59	1.39
20.	Mizoram	29,132	5,202	23.25	5.04

21.	Nagaland	6,914	848	0.24	0.15
22.	Puducherry	3,08,975	1,54,237	750.20	197.54
23.	Punjab	26,19,295	15,23,385	34,368.22	361.27
24.	Rajasthan	1,08,60,645	38,55,807	18,487.30	83,507.25
25.	Sikkim	25,467	772	1.41	0.74
26.	Tamil Nadu	2,78,64,077	1,43,03,227	82,788.11	16,410.58
27.	Tripura	4,20,726	14,891	11.22	0.82
28.	Uttar Pradesh	70,56,734	14,39,899	7,459.13	3,392.31
29.	Uttarakhand	18,96,494	4,69,212	1,854.88	464.41
30.	West Bengal	1,05,14,095	16,89,015	601.12	118.40
	Total	**10,69,33,760**	**4,47,03,473**	**3,26,118.56**	**1,56,204.04**

युवा सहकार और स्वयं शक्ति योजना के लाभ

298. श्री जय प्रकाशः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस तथ्य से अवगत है कि हरियाणा के हिसार लोक सभा निर्वाचन क्षेत्र में 'युवा सहकार' योजना और 'स्वयं शक्ति सहकार' योजना के लाभ सभी पात्र युवा और महिला सहकारी सोसायटियों तक नहीं पहुँच रहे हैं;

(ख) यदि हाँ, तो उक्त योजनाओं के कार्यान्वयन में पाई गई प्रमुख कमियाँ और चुनौतियाँ क्या हैं और इसके क्या कारण हैं;

(ग) हिसार लोक सभा निर्वाचन क्षेत्र में अब तक उक्त योजनाओं के अंतर्गत कितनी सहकारी समितियों, युवा और महिला समूहों को वित्तीय सहायता या अन्य लाभ प्रदान किए गए हैं;

(घ) क्या सरकार ने उक्त कमियों को दूर करने, जागरुकता बढ़ाने, ऋण उपलब्धता को सरल बनाने और उक्त योजनाओं के प्रभावी कार्यान्वयन को सुनिश्चित करने के लिए कोई विशेष कार्य-योजना तैयार की है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके कार्यान्वयन के लिए अपेक्षित समय-सीमा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) से (ग): युवा सहकार और स्वयं शक्ति सहकार योजना का कार्यान्वयन सहकारिता मंत्रालय के अधीन सांविधिक संगठन, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा किया जा रहा है। ये दोनों योजनाएं पूर्णतः राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा वित्तपोषित और समर्थित हैं।

युवा सहकार योजना' का कार्यान्वयन नवस्थापित सहकारी समितियों को नए और/या नवोन्मेषी विचारों के साथ प्रोत्साहित करने के उद्देश्य से किया जा रहा है।

स्वयंशक्ति सहकार योजना' का उद्देश्य निर्धन, जिनमें महिला स्वयं सहायता समूह (एसएचजी) शामिल हैं, को किफायती, लागत-प्रभावी और विश्वसनीय वित्तीय सेवाओं तक पहुंच को सुगम बनाना है, ताकि वे स्थायी आजीविका को बढ़ावा देने के लिए सामान्य/सामूहिक सामाजिक-आर्थिक कार्यकलापों को अपना सकें।

एनसीडीसी परियोजना के आधार पर वित्तपोषण प्रदान करता है। युवा सहकार और स्वयं शक्ति सहकार योजनाओं के अंतर्गत, हरियाणा के हिसार लोकसभा निर्वाचन क्षेत्र की किसी भी सहकारी समिति ने एनसीडीसी को कोई प्रस्ताव प्रस्तुत नहीं किया है।

(घ) और (ङ): एनसीडीसी अपने 19 क्षेत्रीय कार्यालयों और 9 उप-कार्यालयों के माध्यम से योजनाओं के कार्यान्वयन की सक्रिय रूप से निगरानी करता है और महिला सहकारी समितियों को समय पर ऋण प्रवाह की उपलब्धता सुनिश्चित करता है। योजनाओं के अंतर्गत ऋण संवितरण की उचित निगरानी के लिए समय-समय पर क्षेत्र दौरों/निरीक्षणों का आयोजन किया जाता है।

SUPPORT FOR WOMEN FARMERS

299. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the estimated percentage of women engaged in agricultural activities across the country;

(b) whether specific schemes exist to support women farmers to access credit, inputs, training and market linkages;

(c) if so, the details thereof;

(d) whether training and capacity-building programmes have been implemented to enhance the technical and entrepreneurial skills of women engaged in agriculture; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): As per the Periodic Labour Force Survey (PLFS) conducted by the National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI), females constituted 59.8 percent of the total workforce engaged in the agricultural activities during 2025 (January-December) across the country.

(b) to (e): The Government is implementing a number of schemes to support farmers to access credit, inputs, training and marketing linkages. The benefits under the scheme can be availed by women farmers.

Under Modified Interest Subvention Scheme (MISS) concessional interest rates on short-term agricultural loans are provided to farmers through Kisan Credit Cards (KCC). Farmers (including women farmers) can avail Kisan Credit Card (KCC) loans at a subsidized interest rate of 7% for their working capital

requirement. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum. Number of female account holders who have benefited from Agricultural credit subsidy under the Kisan Credit Card linked Modified Interest Subvention Scheme (MISS) for meeting working capital requirements are around 22% of 5.4 crores beneficiaries in financial year 2024-25.

Under Integrated Scheme for Agricultural Marketing (ISAM), subsidy is provided for storage infrastructure, and marketing infrastructure other than storage, to the eligible beneficiaries including individuals, Group of farmers/growers, Self Help Group (SHG), Cooperative Marketing Federation etc. In order to promote women farmers and entrepreneurs including women Self Help Groups (SHGs), assistance in the form of subsidy is provided to all the women beneficiaries at a higher rate i.e. @33.33% instead of 25%.

Under the formation and promotion of 10,000 Farmers Producer Organization (FPOs) scheme, special provisions have been made to empower women by providing special focus to include women farmers/women Self Help Groups (SHGs) as members to make FPOs more effective and inclusive. Out of these, 914 FPOs are 100 percent women share holders FPOs.

Under Sub Mission on Agricultural Mechanization (SMAM) scheme, in order to make farm machinery more accessible and affordable to farmers, financial assistance @ 40-50% of the cost of machinery depending on the category of farmers is provided for purchase of agricultural machines. For women farmers the financial assistance is @ 50% of the cost of machinery.

The Farm Machinery Training and Testing Institutes (FMTTIs) imparts training to women farmers/ Technicians/ Engineers/ Unemployed youths/ Machinery manufacturers, etc. on latest technology of farm mechanization.

Agriculture Technology Management Agency (ATMA) Scheme supports State Government's efforts and introduces latest agricultural technologies and good agricultural practices in different thematic areas of agriculture and allied sectors to farmers including women farmers through different extension activities viz; farmers training, demonstrations, exposure visits, kisan mela, mobilization of famers groups and organizing Farm Schools. As per ATMA Guidelines, minimum 30% of resources meant for programs and activities are required to be allocated to women farmers and women extension functionaries.

The PM-KISAN provides ₹6,000 per year to all eligible farmers through direct benefit transfer without gender discrimination, and has significantly benefited women farmers as ensuring transparent and direct financial support to strengthen their income and participation in agriculture. A total of 2,18,66,774 women beneficiaries received benefits under the 23rd instalment of PM-KISAN Scheme.

The Government is implementing Krishi Vigyan Kendras (KVKs) scheme to promote adoption of new technologies of agriculture and allied sectors through technology assessment, demonstration and capacity development among the extension functionaries of state governments and farmers including women farmers.

Indian Council of Agricultural Research-Central Institute for Women in Agriculture (ICAR-CIWA), Bhubaneswar provides latest technologies to increase status of livelihood of women farmers. It organises various extension activities like field days, exhibitions, exposure visits, demonstration, transfer of technologies through mass media etc. to acquaint the women farmers with latest technologies.

Mahila Kisan Sashaktikaran Pariyojana (MKSP) is implemented by the Ministry of Rural Development as a sub-scheme of Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM). The objective of the sub-scheme is to empower women Self Help Group (SHG) members as Mahila Kisan and train them on adoption of agro ecological practices, enhanced livestock practices and scientific cultivation/collection of Non-Timber Forest Products (NTFPs). To provide market access, the Mahila Kisans are supported to mobilized into Producer Collectives. The SHG members are facilitated to get credit access through the capitalization support given to Cluster Level Federation (CLF) and SHG credit linkage program.

EXPANSION OF SAIL BHILAI STEEL PLANT

300. SHRI GANESH SINGH:

Will the Minister of **STEEL** be pleased to state:

(a) the details of the expansion of the SAIL Bhilai Steel Plant from 6.8 MTPA to 10.2 MTPA, including the estimated investment, implementation schedule and expected date of completion;

(b) the estimated direct and indirect employment likely to be generated in Chhattisgarh as a result of the expansion project;

(c) whether the Government has formulated any strategy to strengthen raw material linkages for the expanded capacity, including planning supply from the Satna-Singrauli coal belt and other domestic sources; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): Steel Authority of India Limited (SAIL) has accorded in-principle approval for capacity expansion of Bhilai Steel Plant from 6.8 MTPA to 10.2 MTPA at an estimated cost of approximately ₹ 31,000 crore. The project completion timeline is 42 months. The project has a potential to generate direct and indirect employment during the construction and operational phases. All major raw materials will be sourced from SAIL's captive mines and domestic and imported sources.

NATIONAL DIGITAL LIVESTOCK MISSION

301. SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) Whether the Government has operationalised the integrated National Digital Livestock Mission digital infrastructure across all states to enforce centralized health mapping and digital tracking for dairy herds, if so, the details thereof;

(b) the details of the advanced data encryption standards and blockchain-backed protocols deployed to protect livestock identity data from unauthorized database manipulation;

(c) the structural checks established within the unified portal to ensure seamless, real-time data synchronization across remote block-level mobile veterinary units;

(d) the criteria used to grant Application Programming Interfaces (API) integration rights to scheduled commercial banks to automate collateral-free working capital loans for smallholder farmers;

(e) the measures taken by the Government to host localized outbreak prediction models directly on the interface to assist field veterinary officers in active monitoring; and

(f) the projected reduction in processing timelines for formal micro-credit applications following the nationwide deployment of this infrastructure?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Government has operationalized the Integrated National Digital Livestock Mission (NDLM) digital infrastructure across all States and Union Territories (UTs). Under this system, every registered animal is assigned a unique 12-digit Tag ID, which serves as a permanent identifier for recording and tracking all animal-related activities, including vaccination, artificial insemination, deworming, treatment, and other veterinary interventions. The Tag ID, along with the complete history of activities undertaken on the animal, is maintained in the NDLM database and is accessible to authorized stakeholders for reference, monitoring, planning, and service delivery.

(b): To protect livestock identity data AES-256 (Advanced Encryption Standard, 256-bit key) is used for 'data at rest' and 'data in transit' is secured using Transport Layer Security (TLS) with RSA 2048-bit certificates. This ensures end-to-end encryption using industry-standard, government-grade security.

(c): Currently, Mobile Veterinary Units (MVUs) are not integrated with NDLM - Bharat Pashudhan Portal.

(d): Department has received no request from any bank for Application Programme Interface (API) integration till date.

(e): The National Animal Disease Referral Expert System (NADRES_v2) of Indian Council of Agricultural Research - National Institute of Veterinary Epidemiology and Disease Informatics (ICAR-NIVEDI) can be accessed on the designated portal from anywhere anytime for advance preparedness and

response. However, this module has not been integrated with NDLM – Bharat Pashudhan Portal.

(f): As of now, there is no micro-credit provision under any scheme of this Department.

RURAL CREDIT AND DEVELOPMENT SCHEMES

302. SHRI PUSHPENDRA SAROJ:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Union Government has assessed the impact of tightening banking liquidity conditions on the flow of institutional credit to rural development programmes and self-help groups, if so, the details thereof, particularly for Uttar Pradesh;

(b) the extent to which banks implementing rural development schemes have increased reliance on short-term market borrowings, such as Certificates of Deposit, State and district-wise specifically for Uttar Pradesh;

(c) whether any review has been conducted regarding delays in credit-linked rural livelihood and infrastructure projects due to tightening liquidity conditions, if so, the details thereof;

(d) the number of instances where financing support to rural development programmes faced delays due to banking sector liquidity pressures, State and district-wise specifically for Uttar Pradesh; and

(e) the corrective steps proposed by the Union Government to ensure uninterrupted credit flow for rural development initiatives despite emerging stress in banking liquidity?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The Ministry facilitates access to institutional credit for women Self Help Groups (SHGs) under its flagship programme, Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM). Under the programme, women SHGs are supported to avail collateral-free loans from Scheduled Commercial Banks and Cooperative Banks in accordance with guidelines of the Reserve Bank of India and the National Bank for Agriculture and Rural Development (NABARD). The details of the institutional credit accessed by women SHGs in the country and in the State of Uttar Pradesh are as under:-

(Amount in Rs. Cr.)

Sr. No.	Year	All India	Uttar Pradesh
1	2024-25	2,00,937.94	2,931.16
2	2025-26	2,27,389.95	3,301.13

As reported by State Level Bankers' Committee, Uttar Pradesh (SLBC, UP), no adverse impact of banking liquidity conditions on the flow of institutional credit to rural development programmes or Self-Help Groups has been reported in the State of Uttar Pradesh.

(b): Liquidity management, including reliance on short-term market borrowings such as Certificates of Deposit, is an internal treasury function of individual banks and is managed at their respective Head Office level.

(c): The progress of credit linkage under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) is reviewed periodically at various levels in coordination with Banks and State Governments. These review meetings are conducted to monitor the progress of institutional credit to women Self Help Groups, identify and address bottlenecks causing delays in credit linkage, and facilitate timely sanction and disbursement of loans. Further, for continuous monitoring, SHG-bank linkage portal is used.

(d): No such instances have been reported to this Ministry.

(e): To ensure uninterrupted and timely flow of institutional credit to women Self Help Groups under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission, the Government has put in place the following measures:

i. The Ministry engages with financial regulators to facilitate the issuance of guidelines for SHG credit linkage. The Reserve Bank of India issues an annual Master Circular on Financing of Women Self Help Groups for Scheduled Commercial Banks, Private Sector Banks and Small Finance Banks. The Master Circular prescribes the operational framework for SHG financing, including eligibility criteria, loan quantum, lending norms and other procedural requirements. Similarly, NABARD issues circular for Regional Rural Banks and Cooperative Banks to ensure uniform implementation of the SHG-Bank Linkage Programme.

ii. Bank-wise and State-wise annual credit targets are fixed by the Ministry in consultation with banks, based on the credit potential, performance and the scope for credit expansion. Based on the target, States prepare district, block, and branch wise targets.

iii. A Central Level Coordination Committee (CLCC) meeting, chaired by the Secretary, Department of Rural Development, is convened annually with senior representatives of RBI, NABARD, the Department of Financial Services, Indian Banks' Association (IBA), Banks, and State Government to review the progress of SHG credit linkage, and to address bottlenecks and facilitate timely credit flow.

iv. Periodic consultation and review meetings are held at various levels with Public Sector Banks, Private Sector Banks, Regional Rural Banks, Cooperative Banks and SRLMs to monitor credit disbursement, resolve operational issues and improve credit delivery.

v. Regular training, orientation and sensitisation programmes are conducted for bankers/functionaries to enhance their capacity and promote timely sanction and disbursement of credit to eligible women SHGs.

TRADE THROUGH ATTARI-WAGAH BORDER

303. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has undertaken the study of the total estimated economic loss incurred by local traders, logistics operators, and port

workers in Amritsar and border districts due to the absolute suspension of bilateral land trade through the Attari-Wagah Integrated Check Post (ICP) since 2019;

(b) whether the Government has conducted any structural feasibility study to assess the economic impact of reviving restricted trade of essential commodities through this land route and if so, the details thereof; and

(c) the specific fiscal compensation packages or industrial border area development incentives provided to rejuvenate the crippled economy of Punjab's border trade ecosystem?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): As per the decision of the Cabinet Committee on Security (CCS), which met on 23rd April 2025 in the wake of the Pahalgam terror attack, India took a series of measures that included inter alia closing the Integrated Check Post (ICP) Attari. Further, vide DGFT’s Notification dated 02nd May, 2025, import or transit of goods originating in or exported from Pakistan were prohibited. No study of the estimated economic loss to local traders has been undertaken in the Department of Commerce and no structural feasibility study for reviving trade through the route has been conducted; any question of resumption would be considered within the national-security framework in which the suspension was decided. However, the merchandise exports from

Punjab increased from Rs. 52,903/- crore to Rs. 63,310/- crore, representing a growth of nearly 20 % during the period of 2021-22 to 2025-26 as per DGCIS source.

The total Land Trade through the Attari-Wagah Integrated Check Post during the period from 2016-17 to 2025-26 is as follows:

(values in Rs Cr)

Year	Total Trade	India's Export			India's Import		
		AFGHANISTAN	PAKISTAN	Total Export	AFGHANISTAN	PAKISTAN	Total Import
2016-17	3935.75	0.00	1106.80	1106.80	1265.13	1563.81	2828.94
2017-18	4295.59	0.00	843.58	843.58	1979.99	1472.02	3452.01
2018-19	4364.34	0.07	740.17	740.24	2105.46	1518.64	3624.10
2019-20	2782.43	0.00	224.12	224.12	2547.39	10.92	2558.31
2020-21	2630.49	0.00	0.00	0.00	2630.49	0.00	2630.49
2021-22	2998.94	30.00	0.00	30.00	2968.79	0.16	2968.94
2022-23	2274.70	63.74	0.00	63.74	2210.91	0.05	2210.96
2023-24	3894.40	0.00	0.00	0.00	3894.40	0.00	3894.40
2024-25	4169.21	0.00	0.00	0.00	4169.21	0.00	4169.21
2025-26	0.00	0.00	0.00	0.00	0.00	0.00	0.00

Source- DGCIS

जनजातीय क्षेत्रों में ग्रामीण कनेक्टिविटी

304. श्रीमती कलाबेन मोहनभाई देलकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) दादरा और नगर हवेली संघ राज्यक्षेत्र में वर्ष 2024 से 2026 के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत बनाई गई सड़कों की संख्या कितनी है और पूरी की गई सड़कों की लंबाई (किलोमीटर में) कितनी है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या दादरा और नगर हवेली संघ राज्यक्षेत्र के जनजातीय क्षेत्रों में ग्रामीण सड़क संपर्क में सुधार हुआ है और क्या सड़क रख-रखाव के कामों में पंचायती राज संस्थाओं (पीआरआई) और महिला स्वयं-सहायता समूहों (एसएचजी) को शामिल किया गया है; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के कार्यक्रम दिशानिर्देशों के अनुसार, पीएमजीएसवाई के तहत ग्रामीण सड़क परियोजना तैयार करने की जिम्मेदारी राज्य सरकारों/संघ राज्य क्षेत्रों की है। इस मंत्रालय द्वारा राज्य सरकारों/संघ राज्य क्षेत्रों से प्राप्त ग्रामीण सड़क परियोजनाओं पर स्वीकृति प्रदान किए जाने हेतु विचार किया जाता है। पीएमजीएसवाई के तहत, दादरा और नगर हवेली संघ राज्य क्षेत्र को कोई ग्रामीण सड़क परियोजना स्वीकृत नहीं की गई है क्योंकि संघ राज्य क्षेत्र से कोई प्रस्ताव प्राप्त नहीं हुये है।

MILK AND MEAT PROCESSING INDUSTRY

305. SHRI PRADEEP PUROHIT:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has implemented district-wise schemes in Odisha to enhance milk and meat processing capacity, diversify products, and integrate unorganized rural milk and meat producers with organized markets, if so, the details thereof, district-wise;

(b) the details of funds sanctioned, projects approved, processing infrastructure established, and beneficiaries covered in Odisha during the last five years, district-wise;

(c) the measures taken by the Government to improve producer price realization, promote entrepreneurship and employment, ensure the availability of affordable quality animal feed, and provide protein-rich, safe milk and meat products to address malnutrition; and

(d) whether the Government has any proposals to establish additional milk and meat processing units, strengthen export infrastructure, and expand value-added dairy and meat projects in underserved districts of Odisha and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): The Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India is implementing the Animal Husbandry Infrastructure Development Fund (AHIDF) to support investments in milk processing and value addition, meat processing and value addition, animal feed plant, breed improvement, veterinary drugs and

vaccines, animal waste to wealth and primary wool processing. The DAHD, GOI is implementing AHIDF scheme across the country including Odisha. These infrastructures also help in market linkages for livestock farmers and thus enable livestock producers to get remunerative prices for their produce.

Under AHIDF, eligible entities can avail 3% interest subvention on the term loan up to 90%. Credit guarantee upto 25% of the total borrowings for the MSME and Dairy Cooperatives is also available. Till date, out of five projects, four for milk processing & one for meat processing have been approved for Odisha state.

District-wise details of projects approved for Odisha State under AHIDF are as under:

		Number of Projects		**Project cost (₹ In Cr.)**		**Interest Subvention Released (₹ In Lakh)**	
SNo	**District Name**	**Milk Processing & Value Addition**	**Meat Processing & Value Addition**	**Milk Processing & Value Addition**	**Meat Processing & Value Addition**	**Milk Processing & Value Addition**	**Meat Processing & Value Addition**
1	Balangir	-	1	-	38.84	-	51.81
2	Ganjam	1	-	2.73	-	8.68	-
3	Kendrapara	1	-	3.21	-	6.58	-
4	Puri	1	-	2.57	-	9.84	-
5	Sambalpur	1	-	27.41	-	101.41	-
Total		**4**	**1**	**35.91**	**38.84**	**126.51**	**51.81**

(c) and (d): The Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India is implementing

National Livestock Mission- Entrepreneurship Development Program (NLM-EDP). Under NLM-EDP, capital subsidy upto 50% limited to ₹ 50 lakh is being provided to Individuals, SHGs, FPOs, FCOs, JLGs and Section 8 companies for the establishment of Sheep and Goat breeding units, Poultry farms & for entrepreneurial activities related to feed and fodder.

Also, under the Quality fodder seed production of NLM, 100% assistance is provided for production of all categories of fodder seed to Central and State Government Agencies, dairy cooperatives and State Cooperative Milk Federations to produce quality fodder seed. The quality fodder seed is helping availability of quality fodder. Animal feed units are also established under the AHIDF scheme.

In addition, the Department of Animal Husbandry and Dairying, GOI is also implementing National Programme for Dairy Development (NPDD). NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities. Additionally, "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure. Further, under Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDCFPO) interest subvention on working capital loan is provided to assist the Cooperative milk unions and Farmer Producer Organizations engaged in dairy activities to tide over the crisis on account of severely adverse market conditions or natural calamities. An interest subvention of 2% per annum on

the working capital loan is provided to the producer owned Institutes (POIs.). Further, for prompt and timely repayment, of loan an additional 2% per annum interest subvention is also payable at the end of the loan repayment/interest servicing period.

INVESTMENT MADE BY INDIAN COMPANIES IN UNITED STATES

306. SHRI RAJEEV RAI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of investments made or announced by Indian companies to make investments in the United States during the last five years, including the investment amount, jobs proposed to be created etc., Company-wise;

(b) whether any such companies received fiscal incentives etc., from the Government, if so, the details thereof;

(c) whether the Government has assessed the impact of such overseas investments on domestic industry/employment etc., if so, the findings thereof; and

(d) whether the Government has engaged with such companies to encourage corresponding investments in India to check its adverse affect on domestic investment, employment etc., if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government of India in consultation with the Reserve Bank of India and other stakeholders undertook a comprehensive exercise to simplify the Overseas Investment Rules and Overseas Investment Regulations. Consequently, Foreign Exchange Management (Overseas Investment) Rules and Foreign Exchange Management (Overseas Investment) Regulations, 2022 had been notified on 22nd August 2022.

Foreign Exchange Management (Overseas Investment) Rules 2022 do not specify giving incentives to the companies investing overseas. The ODI outflow on account of liberalized ODI rules is helping Indian entities to enhance their business footprints abroad enabling them to compete in the global market, adding to the strength of Indian economy in long run.

The Year wise Overseas Investment by India in USA (Sector wise & Year wise) is at enclosed **Statement**.

STATEMENT

Sector-wise ODI Outflows from India to United States of America during the last 5 years

(in USD Million)

SECTOR	2021-22	2022-23	2023-24	2024-25	2025-26	Total
Financial, Insurance and Business Services	1,250.99	1,118.58	1,703.34	1,805.20	2,718.52	8,596.63
Manufacturing	1,056.35	453.8	580.16	810.73	691.48	3,592.52
Community, Social and Personal Services	1,030.13	47.54	184.35	366.79	248.34	1,877.15

Wholesale, Retail Trade, Restaurants and Hotels	230.37	372.43	179.67	416.64	386.79	1,585.90
Construction	37.66	47.89	28.55	36.32	18.27	168.69
Transport, Storage and Communication Services	14.97	14.38	8.01	1.85	15.27	54.48
Agriculture and Mining	2.65	3.91	2.68	4.51	2.08	15.83
Miscellaneous	2.85	1.83	0	0	1	5.68
Electricity, Gas and Water	0.18	0.11	2.28	0.68	0.51	3.76
TOTAL	**3,626.15**	**2,060.47**	**2,689.04**	**3,442.72**	**4,082.26**	**15,900.64**

Source: RBI

ग्रामीण विकास योजनाएं

307. श्री रामवीर सिंह बिधूड़ी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में ग्रामीण विकास योजनाओं के लिए आवंटित कुल बजट कितना है और तत्संबंधी राज्यवार ब्यौरा क्या है;

(ख) ग्रामीण विकास के लिए बजट का राज्यवार ब्यौरा क्या है; और

(ग) दिल्ली में केंद्र सरकार की ग्रामीण विकास योजनाएं क्या हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): बजट अनुमान (बीई) 2026-27 के तहत, ग्रामीण विकास मंत्रालय (एमओआरडी) को 2,31,423.14 करोड़ रुपये आवंटित किए गए हैं, जिसमें से 2,28,768.81 करोड़ रुपये

ग्रामीण विकास विभाग के लिए हैं। बजट अनुमान के तहत आवंटन संबंधित विभागों के विभिन्न कार्यक्रमों/योजनाओं के लिए किया जाता है, न कि राज्य/संघ राज्य क्षेत्र-वार। बजट अनुमान के तहत कार्यक्रमों/योजनाओं के लिए किए गए आवंटन में से, योजनाओं के संबंधित कार्यान्वयन तंत्रों के माध्यम से राज्यों/संघ राज्य क्षेत्रों को निधि जारी की जाती है, जिसमें योजनाओं के तहत पहले से आवंटित निधि के उचित उपयोग को सुनिश्चित करते हुए योजना संबंधी आवश्यकताओं के अनुसार आवश्यक दस्तावेज/उपयोगिता प्रमाण पत्र प्रस्तुत करना, योजना के दिशानिर्देशों का कड़ाई से अनुपालन सुनिश्चित करना, जमीनी स्तर पर वास्तविक आवश्यकता का आकलन करना और राज्यों के पास उपलब्ध शेष निधि को ध्यान में रखना शामिल है।

(ग): ग्रामीण विकास मंत्रालय का राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और डिजिटल इंडिया भूमि अभिलेख आधुनिकीकरण कार्यक्रम (डीआईएलआरएमपी) संघ राज्य क्षेत्र दिल्ली में लागू किए जा रहे हैं।

MECHANISM TO TRACK FIR REGISTRATION

308. SHRI MADDILA GURUMOORTHY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of Andhra Pradesh police officers who received dedicated training from the Bureau of Police Research and Development on sensitive handling of SC/ST atrocity cases, including FIR registration, victim protection, and witness support, during 2024-25 and 2025-26;

(b) whether the Government maintains a real-time monitoring mechanism to track FIR registration, charge-sheeting, and trial progress in SC/ST atrocity cases State-wise, including Andhra Pradesh's during the said period; and

(c) whether the Central Government proposes to deploy Special Central Monitoring Teams or issue specific advisories to Andhra Pradesh given the persistent concerns regarding trial pendency and low conviction rates under the SC/ST Prevention of Atrocities Act and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (c): Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. State Governments/ UT Administrations are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs).

Bureau of Police Research & Development (BPR&D) conducted a total of 118 training courses on various topics in which 1120 police personnel of Andhra Pradesh were trained during the years 2024-25 to 2026-27.

The Ministry of Home Affairs has taken a number of steps on issues relating to FIR registration, victim protection, witness support, charge-sheeting and trial. Steps taken are briefly mentioned as under:-

(i) The Crime and Criminal Tracking Network and Systems (CCTNS) application is used by State/UTs police to track FIR registration, chargesheeting and trial progress of cases including SC/ST atrocity cases. This system is implemented in Andhra Pradesh also. Digital platforms under CCTNS and State Police systems facilitate monitoring and tracking of FIR registration, charge-sheeting and trial progress of cases by the respective states including Andhra Pradesh.

(ii) Under Section 173 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 e-FIR and Zero FIR provisions enable timely and accessible registration of cases.

(iii) The Ministry of Home Affairs issue advisories to States/UTs, from time to time, for effective implementation of the provisions of the SC/ST (Prevention of Atrocities) Act and the Rules framed thereunder, including expeditious investigation and prosecution of cases, establishment and functioning of Exclusive Special Courts/Special Courts for trial of SC/ST Cases, appointment of Special Public Prosecutors, and timely relief and rehabilitation of victims from SCs/STs. State Governments /UT Administrations are also advised to hold regular meetings of the State and District Level Vigilance and Monitoring Committees to review implementation of the SC/ST (Prevention of Atrocities) Act, and address issues relating to pendency of investigation and trial. All these advisories are available in MHA website www.mha.gov.in

FUNDS FOR DAY-NRLM

309. DR. KALANIDHI VEERASWAMY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total budget allocation, funds sanctioned, and expenditure incurred under the Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), State-wise including Tamil Nadu;

(b) the total number of Self-Help Groups (SHGs) formed and the number of rural households benefitted under the Mission;

(c) whether the Government has assessed the impact of the Mission on women's empowerment, income generation, and poverty alleviation, if so, the details thereof;

(d) the measures taken by the Government to ensure timely fund release, capacity building, and technical support for SHGs and community institutions;

(e) whether there are challenges in implementation, such as lack of awareness, administrative delays, or inadequate training, if so, the details thereof; and

(f) the steps taken to strengthen market linkages, sustainable livelihoods and skill development for rural communities under DAY-NRLM?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The total budget allocation, funds sanctioned, and expenditure incurred under the Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), State-wise including Tamil Nadu during FY 2026-27 are given at enclosed **Statement.**

(b): Under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), 10.05 crore rural households have been organised into 92 lakh SHGs in the country.

(c): Under the Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM), the Ministry of Rural Development has adopted a multipronged strategy for the social, economic, and institutional empowerment of rural women. The positive outcomes of these interventions have been validated through independent impact evaluation studies commissioned by the Ministry. The 3ie Impact Evaluation Study (2025), based on two rounds of data collection conducted in 2019 and 2024 across 9 States, covering about 23,000 households, found that household incomes increased by 9.5% in NRLM blocks, while income gains in mature community institution clusters ranged from 12% to 33%. The study also reported an increase of 6–11% in per capita household consumption, along with improvements in women's empowerment, livelihood diversification, and overall household welfare.

Further, NITI Aayog's Evaluation of Centrally Sponsored Schemes in the Rural Development Sector (2025) assessed DAY-NRLM as a highly relevant and impactful programme, noting its contribution to increased incomes, diversified livelihood opportunities, enhanced financial inclusion and literacy, greater self-confidence among women, and improved social inclusion through strong community institutions and convergence with other development initiatives. These findings underscore the significant role of DAY-NRLM in advancing women's empowerment and improving the socio-economic well-being of rural households.

(d): The Ministry has put in place a robust mechanism to ensure timely fund release, capacity building, and technical support for SHGs and community

institutions under DAY-NRLM. Funds are released to States/UTs in a timely manner based on approved allocations and utilization requirements. To strengthen financial management, expenditure monitoring, and transparency, the Ministry has developed the e-Financial Management and Accounting System (e-FMAS/GramNidhi), which is integrated with LokOS and the Public Financial Management System (PFMS) for real-time tracking and efficient fund flow.

Capacity building is a core strategy of DAY-NRLM aimed at strengthening the knowledge, skills, leadership, and institutional capacities of SHGs, their federations, community cadres, and mission staff. Experienced SHG members are nurtured as Community Resource Persons (CRPs) and para-professionals to provide local mentoring and technical guidance, while 619 Community Managed Training Centres (CMTCs) function as decentralized training hubs at the block level. Capacity-building interventions cover institution building, financial management, livelihoods, governance, social inclusion, digital literacy, and entrepreneurship. The Mission also leverages digital platforms such as LokOS for data-driven monitoring, performance tracking, and informed decision-making, thereby strengthening the effectiveness and sustainability of SHGs and community institutions.

(e): The implementation of DAY-NRLM is carried out through a well-defined institutional architecture supported by regular capacity-building, continuous handholding, robust monitoring mechanisms, and digital platforms for fund flow and programme management. The Mission places significant emphasis on

awareness generation, training of SHG members and community cadres, and strengthening of community institutions through Community Resource Persons (CRPs), Community Managed Training Centres (CMTCs), and dedicated support structures at the National, State, District, and Block levels. To ensure smooth implementation, the Ministry continuously reviews programme progress with States/UTs, provides technical guidance and capacity-building support, and leverages digital platforms such as LokOS for effective monitoring and transparency.

(f): The Ministry of Rural Development has undertaken several initiatives to strengthen the branding and marketing ecosystem for products made by Self-Help Group (SHG) members, including promotion of the Saras, Saras Aajeevika and Aajeevika brands and development of State-level brands. Every year, the Ministry organizes two National-level Saras Melas, one Saras Food Festival, and more than 50 State-level Saras Melas and Food Festivals, providing SHG members with opportunities to showcase and sell their products in urban markets. The Ministry also operates the Saras Aajeevika Gallery in New Delhi and has established the eSaras e-commerce platform, besides partnering with GeM, ONDC, Amazon, Flipkart, Meesho and JioMart to enhance market access and sales opportunities for SHG products.

Further, to strengthen sustainable livelihoods under DAY-NRLM, regular training and capacity-building programmes are conducted for SHG members and community cadres on financial literacy, livelihood promotion and enterprise development. In the farm sector, women are supported through agro-

ecological farming, livestock-based livelihoods, Integrated Farming Clusters and dedicated Community Resource Persons such as Krishi Sakhi, Pashu Sakhi, Van Sakhi and Matshya Sakhi and in Non farm sector Start-up Village Entrepreneurship Programme (SVEP) supports rural non-farm enterprises.

Under Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), this Ministry implements Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Rural Self Employment Training Institutes (RSETI) programmes for skill development of rural poor youth through their employment to eradicate poverty in the country.

STATEMENT

State- wise Central allocation, Release and Expenditure under NRLM during FY 2026-27 (Rs. in Lakh)

S.No	States/UTs	Central Allocation	Released/Mother Sanction issued	*Expenditure (up to June 2026)
1	Andhra Pradesh	41,406	20,703	18,109
2	Telangana	29,576	14,788	7,172
3	Bihar	1,68,859	84,429	0
4	Chhattisgarh	37,505	18,752	10,098
5	Goa	1,200	600	548
6	Gujarat	26,719	13,359	2,670
7	Haryana	15,719	7,860	0
8	Himachal Pradesh	6,620	3,310	726
9	Jammu & Kashmir	8,181	4,090	2,611
10	Jharkhand	63,670	31,835	1,944
11	Karnataka	53,601	26,801	
12	Kerala	24,051	12,025	3,269
13	Madhya Pradesh	36,000	18,000	1,606
14	Maharashtra	1,05,957	52,978	35,520
15	Odisha	81,189	40,594	26,511
16	Punjab	7,639	3,820	1,819
17	Rajasthan	40,701	20,351	8,982

18	Tamil Nadu	62,764	31,382	13,888
19	Uttar Pradesh	2,43,100	1,21,550	36,226
20	Uttarakhand	12,799	6,400	5,761
21	West Bengal	90,225	45,112	4,814
22	A&N Islands	950	-	4
23	Daman & Diu	700	-	38
24	Dadar & Nagar Haveli			
25	Lakshadweep	400	-	0
26	Ladakh	1,000	-	167
27	Puducherry	2,400	1,200	267
	TOTAL	11,62,930	5,79,940	1,82,750

*Note-Expenditure against the total available funds which includes (Opening Balance+Central Share+State Share+Other receipts)

EVALUATION OF VOLUNTARY PREMIUM-PAYING MODEL UNDER PMFBY

310. SHRI Y.S. AVINASH REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has evaluated if Andhra Pradesh's transition to a voluntary, premium-paying Pradhan Mantri Fasal Bima Yojana (PMFBY) model from Rabi 2024-25 has caused a sharp drop in farmer enrolment, increasing climate vulnerability and farm-sector suicides;

(b) whether the State Government is required to update the Pradhan Mantri Kisan Samman Nidhi (PM-PM KISAN) beneficiary database, and if so, the total number of eligible beneficiaries in Andhra Pradesh as of May 2026; and

(c) the market intervention mechanisms being deployed to prevent price crashes that trigger suicides among farmers in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Pradhan Mantri Fasal Bima Yojana (PMFBY) being implemented since 2016 is demand driven and voluntary for States/UTs as well as farmers. After implementing the scheme initially from Kharif 2016, Andhra Pradesh Government did not implement the scheme from Kharif 2020 till Rabi 2021-22. Andhra Pradesh re-joined the scheme from Kharif 2022 season as a free crop insurance scheme, wherein farmers share of premium was also borne by the State Government. However, after implementing the free crop insurance scheme till Kharif 2024, State Government decided to transit to voluntary model from Rabi 2024-25 wherein farmer has to enrol in the scheme by paying his/ her share of premium. The participation of farmers under the scheme has decreased in Andhra Pradesh as compared to the original implementation by the State.

Further, the State Government has informed that no study has been brought to the notice of the Government establishing any relationship between the decline in enrollment and climate vulnerability or farmer suicides.

(b): As per the PM-KISAN scheme guidelines, farmers who acquired land as of 01.02.2019 (except for succession due to death) are eligible to get the scheme benefit. The total number of beneficiaries in the Andhra Pradesh State under the scheme as of May, 2026 is 41.26 lakhs.

(c): Government fixes Minimum Support Prices (MSPs) for 22 mandated agriculture crops on the basis of the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of concerned State Governments and Central Ministries/Departments. While recommending MSPs, CACP considers important factors like cost of production, overall demand-supply conditions; domestic and international prices, inter-crop price parity, terms of trade between agricultural and non-agricultural sectors, the likely effect on the rest of the economy, besides ensuring rational utilization of land, water and other production resources and a minimum of 50 percent as the margin over cost of production.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had increased MSP for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

To realize the objective of MSP policy, Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated state agencies to provide price support to farmers. Cotton and Jute are procured by Govt. at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Further, Market Intervention Scheme (MIS) under the integrated Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) for the procurement of agricultural and horticultural commodities which are perishable

in nature and are not covered under the MSP regime is also implemented by the Government. The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. There should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation. The extent of total amount of loss to be shared on a 50:50 basis between the Central Government and the State Government is restricted up to 25 percent of the total procurement value based on Market Intervention Price (MIP) which includes cost of the commodity procured plus permitted overhead expenses. The total procurement value will be the cost of procured quantity at Market Intervention Price (MIP) determined by MIS Committee plus permitted overheads expenses, which is generally of 25% of MIP. Under this scheme, the procurement is carried out by State designated agency upto 25% of estimated state production of the particular crop at fixed MIP. However, States/UTs have also an option to make the differential payment between the MIP & Sale Price to the farmers.

Procurement agencies under PM-AASHA scheme are National Agriculture Cooperative Marketing Federation of India Ltd. (NAFED) and National Cooperative Consumers Federation of India Ltd. (NCCF).

Further, in special cases, where there is a price difference of TOP crops (Tomato, Onion and Potato) between the producing and consuming States, in the interest of the farmers, the operational costs incurred by Central Nodal Agencies (CNAs) like NAFED and NCCF and State designated agencies in storing and transporting crops from producing state to other consuming states will be reimbursed.

ONE DISTRICT ONE PRODUCT

311. SHRI PRABHAKAR REDDY VEMIREDDY:

DR. C. M. RAMESH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is true that the State of Andhra Pradesh has identified about 100 products under One District One Product;

(b) whether it is true that Udayagiri Wooden Cutlery and Paturu Cotton silk Sarees have been identified from Nellore district of Andhra Pradesh under ODOP;

(c) whether it is true that Etikoppaka toys, Palm Leaf and Payakaraopet Silk Sarees have been identified as primary, secondary and tertiary respectively from Anakapalli district of Andhra Pradesh;

(d) the details of revenue generated and employment created through production, marketing and sale of above products since identification under ODOP;

(e) the details of support extended/going to be extended to push marketing and export of above products; and

(f) whether there are demands for inclusion of more products under ODOP and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): One District One Product (ODOP) is an initiative by the Department for Promotion of Industry and Internal Trade (DPIIT) with the aim of selecting, branding, and promoting at least one product from each district of the country to enable holistic growth across all regions. The selection of ODOP products is undertaken by the respective State/UT Governments. The Government of Andhra Pradesh has identified 99 products (26 Primary, 26 Secondary, 21 Tertiary, and 26 category products) from 26 districts. Udayagiri Wooden Cutlery (primary) and Paturu Cotton silk Sarees (secondary) ODOP product has been identified for SPSR Nellore district and Etikoppaka Lacquerware/ Wooden Toys (primary), Palm Leaf (secondary) and Payakaraopet Silk Sarees (tertiary) ODOP product has been identified for Anakapalli district.

(d): As per the information received from the Government of Andhra Pradesh:

i. About 100 handloom weavers are engaged in the weaving of Payakaraopeta Silk Sarees. Since its identification under ODOP, a production value of ₹10.08 crore has been reported under the

Handlooms and Textiles Department.

ii. The A.P. Handicrafts Development Corporation Limited organizes district-level and State-level exhibitions and conducts training programmes for the promotion and marketing of ODOP products.

iii. According to the Marine Products Export Development Authority (MPEDA), exports of marine products through Visakhapatnam Port accounted for US$2.19 billion out of India's total seafood exports of US$7.38 billion during FY 2024. The corresponding share was 50.87% in FY 2025 and 48.89% in FY 2026.

(e): Several steps have been undertaken to promote and enhance the visibility of products identified under the ODOP initiative, including the products identified from Andhra Pradesh. These steps include facilitating participation in domestic and international exhibitions, capacity building initiatives in collaboration with various agencies, e-commerce onboarding drives for the Government e-Marketplace (GeM) - ODOP Bazaar, which showcases and stocks India’s best ODOP products. For promoting ODOP at the international level, engagement with MEA and Indian Missions abroad, virtual buyer-seller meets, and participation in international exhibitions have been undertaken. Also, various ODOP Products have been included in gifting at multilateral and bilateral meetings in India to popularize them internationally.

Further, the Government of Andhra Pradesh has informed that National Handloom Expos (NHEs) and State Level Handloom Expos (SHEs) are conducted to provide marketing facilities to sell their products under the

Handloom Marketing Assistance (HMA) component of the National Handloom Development Programme (NHDP). The Handlooms and Textiles Department has collaborated with the Handloom Export Promotion Council (HEPC) to identify exportable Handloom Products in the State. The SHAPHARI Certification Scheme of the Marine Products Export Development Authority (MPEDA) aims to ensure the production of quality, antibiotic-free aquaculture products for export markets. Under the Scheme, SHAPHARI certification has been granted to eligible aquaculture hatcheries and feed manufacturing units in the State. Further, the Fisheries Department has undertaken measures to support the fisheries sector by providing fishing boats and nets to traditional fishermen under the PMMSY sub-component, "Replacement of Boats and Nets to Traditional Fishermen", and by promoting seaweed cultivation through the establishment of seaweed culture units for the empowerment of Self-Help Groups (SHGs).

(f): No proposal has been received from the Andhra Pradesh Government for the inclusion of more products under ODOP.

INCOME GENERATION BY FARMERS THROUGH CARBON CREDIT

312. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) Whether any policy, framework or scheme exists to facilitate participation of farmers in carbon credit and carbon trading mechanisms and if so, the details thereof;

(b) Whether any assessment has been conducted regarding the potential for income generation by farmers through carbon credit mechanisms and if so, the details thereof;

(c) Whether any pilot projects or programmes relating to carbon credit generation in the agriculture sector are being implemented in the country and if so, the details thereof; and

(d) the steps taken by the Government to facilitate participation of small and marginal farmers in carbon credit initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Government has notified the Carbon Credit Trading Scheme (CCTS), 2023, under the Energy Conservation Act, 2001, which provides the overarching framework for the development of the domestic carbon market. As reported by the Bureau of Energy Efficiency, Ministry of Power, under the Offset Mechanism of the Carbon Credit Trading Scheme (CCTS), two methodologies have been approved for the agriculture sector, namely: (i) Methane Recovery from Livestock and Manure Management at Households and Small Farms; and (ii) Emission Reduction through Improved Management Practices in Rice Cultivation. These methodologies, along with the 'Detailed Procedure for Offset Mechanism', provide a framework for participation in the

generation of carbon credits. The detailed procedure and approved methodologies are available on the Indian Carbon Market Portal (https://indiancarbonmarket.gov.in/offset-mechanism/MzI=). However, no such assessment has been conducted so far regarding the potential for income generation by farmers through carbon credit mechanisms.

(c) and (d): The Department of Agriculture & Farmers Welfare (DA&FW) is supporting 11 pilot projects on the Voluntary Carbon Market (VCM) for carbon credit generation in the agriculture sector through seven Indian Council of Agricultural Research (ICAR) institutes and four State Agricultural Universities (SAUs). These projects aim to facilitate technical support and capacity building of the participating institutions, including the development of methodologies for carbon credit generation from various regenerative agriculture practices.

Government has published the draft Detailed Procedure for Programme of Activities (PoA) under the Offset Mechanism of the Carbon Credit Trading Scheme (CCTS). The PoA framework is to facilitate the participation of small and marginal farmers by enabling Farmer Producer Organizations (FPOs), Non-Governmental Organizations (NGOs) and project developers to aggregate multiple small-scale farm-level activities under a common framework for carbon credit generation based on approved methodologies.

ग्रामीण विकास योजनाओं की डिजिटल निगरानी

313. श्री आशीष दुबे:

डॉ. हेमंत विष्णु सवरा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में मंत्रालय द्वारा ग्रामीण विकास योजनाओं की डिजिटल निगरानी को सुदृढ़ करने के लिए की गई मुख्य पहलों का महाराष्ट्र के पालघर ज़िले सहित राज्य-वार ब्यौरा क्या है;

(ख) क्या जियो-टैगिंग, जीआईएस-आधारित निगरानी और तात्कालिक परियोजना निगरानी के प्रयोग वाली कोई एकीकृत डिजिटल निगरानी रूपरेखा तैयार की गई है, और यदि हाँ, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ग) इस रूपरेखा के अंतर्गत आने वाली योजनाओं का ब्यौरा क्या है और डिजिटल प्लेटफ़ॉर्म के साथ उनके एकीकरण की वर्तमान स्थिति क्या है;

(घ) क्या यह रूपरेखा ग्रामीण विकास योजनाओं के लिए परिणाम-आधारित मूल्यांकन और साक्ष्य-आधारित योजना बनाने की सुविधा देती है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) देश में ग्रामीण विकास योजनाओं की डिजिटल निगरानी का महाराष्ट्र के पालघर ज़िले सहित ब्यौरा क्या है और डिजिटल प्लेटफ़ॉर्म के साथ उनके एकीकरण की वर्तमान स्थिति क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): ग्रामीण विकास विभाग ने देश भर में सभी ग्रामीण विकास योजनाओं के कार्यान्वयन की वास्तविक समय निगरानी के माध्यम से पारदर्शिता, जवाबदेही और दक्षता को सुदृढ़ करने के लिए अनेक डिजिटल पहल की हैं। प्रमुख पहलों में निम्नलिखित शामिल हैं:

- विशेषीकृत प्रबंधन सूचना प्रणालियों (एमआईएस) और प्लेटफॉर्मों के माध्यम से सभी ग्रामीण विकास योजनाओं का समग्र डिजिटल कार्यान्वयन।
- लाभार्थी पहचान, परियोजना की आयोजना, कार्यान्वयन, निधि प्रवाह और परिसंपत्ति सृजन की डिजिटल निगरानी।
- पारदर्शी निगरानी के लिए सार्वजनिक परिसंपत्तियों की जियो-टैगिंग और जियो-रेफरेंसिंग।

- बेहतर योजना बनाने और कार्यों के दोहराव को रोकने के लिए जीआईएस आधारित योजना एवं निगरानी।
- पात्र लाभार्थियों को समयबद्ध एवं पारदर्शी ढंग से लाभ अंतरित करने हेतु आधार-सक्षम प्रत्यक्ष लाभ अंतरण (डीबीटी)।
- **एसएनए स्पर्श** प्लेटफॉर्म के माध्यम से डिजिटल निधि प्रबंधन।

ये पहलें महाराष्ट्र के पालघर जिले सहित सभी राज्यों और संघ राज्य क्षेत्रों में कार्यान्वित की जा रही हैं। ग्रामीण विकास विभाग की सभी प्रबंधन सूचना प्रणालियों (एमआईएस) और प्लेटफॉर्मों का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): ग्रामीण विकास विभाग ने जियो-टैगिंग, जियो-रेफरेंसिंग, जीआईएस-सक्षम योजना और परियोजनाओं की वास्तविक समय निगरानी को सम्मिलित करते हुए योजना-विशिष्ट डिजिटल निगरानी प्रणालियाँ विकसित एवं क्रियान्वित की हैं।

भू-स्थानिक प्रौद्योगिकियों का परिसंपत्तियों की योजना, निगरानी और सत्यापन के लिए व्यापक रूप से उपयोग किया जाता है, जिससे कार्यों का दोहराव न्यूनतम होता है और कार्यान्वयन की गुणवत्ता में सुधार होता है। जियो-टैग की गई तस्वीरें और जीआईएस-सक्षम ऐप परियोजनाओं की प्रगति की वास्तविक समय ट्रैकिंग को सुगम बनाते हैं। योजनाओं की सूची और उनके जीआईएस आधारित निगरानी लिंक संलग्न **विवरण -II** में दिए गए हैं।

यद्यपि प्रत्येक योजना के लिए सुदृढ़ डिजिटल प्लेटफॉर्म क्रियाशील हैं, तथापि विभाग इन प्लेटफॉर्मों के बीच अंतरसंचालनीयता को निरंतर सुदृढ़ कर रहा है और ग्रामीण विकास योजनाओं में परिसंपत्तियों, वित्त एवं कार्यक्रम परिणामों की निर्बाध निगरानी सुनिश्चित करने हेतु अधिक व्यापक एकीकृत डिजिटल निगरानी ढांचे की दिशा में कार्य कर रहा है।

इस ढांचे के अंतर्गत, पीएमजीएसवाई और पीएमएवाई-जी की प्रत्येक परिसंपत्ति को एक भू-स्थानिक पहचान संख्या दी जाती है, जो एक क्यूआर कोड से जुड़ी होती है। यह पहचान

साइनबोर्ड पर प्रदर्शित की जाती है और परिसंपत्ति के स्थान, वर्गीकरण तथा परिसंपत्ति संबंधी ब्यौरे वाले डिजिटल अभिलेख द्वारा संबद्ध होती है। परिणामस्वरूप, प्रत्येक परिसंपत्ति राष्ट्रीय इन्वेंटरी में एक निगरानी योग्य एवं खोजे जाने योग्य इकाई बन जाती है तथा नागरिकों के लिए उपलब्ध होती है।

(ग): प्रमुख ग्रामीण विकास योजनाओं तथा उनसे संबंधित डिजिटल प्लेटफॉर्मों का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(घ): डिजिटल निगरानी ढांचा वास्तविक एवं वित्तीय प्रगति, जियो-टैग की गई परिसंपत्तियों, लाभार्थी ब्यौरे और निधि उपयोग की वास्तविक समय जानकारी उपलब्ध कराकर परिणाम-आधारित निगरानी और साक्ष्य-आधारित योजना बनाने में सहायता करता है।

डिजिटल आंकड़ों की उपलब्धता निरंतर निगरानी, सुविज्ञ नीतिगत निर्णयों, संसाधनों के दक्ष आबंटन और कार्यक्रम कार्यान्वयन में सुधार को संभव बनाती है, साथ ही निम्न निष्पादन वाले राज्यों/जिलों को सहयोग देने तथा जिलावार अथवा कार्यवार कार्यान्वयन में लंबित मुद्दों या बाधाओं की पहचान करने में सहायक होती है, ताकि सभी क्षेत्रों में समयबद्ध ढंग से अभीष्ट परिणाम प्राप्त किए जा सकें।

(ङ): सभी डिजिटल प्लेटफॉर्म **महाराष्ट्र के पालघर जिले** सहित सभी राज्यों और संघ राज्य क्षेत्रों में क्रियाशील हैं। पालघर जिले के लिए योजना-वार विशिष्ट लिंक संलग्न **विवरण-IV** में दिया गया है।

<u>विवरण-I</u>

योजना-वार एमआईएस प्लेटफॉर्मों का ब्यौरा

क्रम सं.	योजनाओं के नाम	डिजिटल प्लेटफॉर्म
1	वीबी-जी राम जी	https://vbgramg.dord.gov.in/vbgramg/home.aspx
2	पीएमजीएसवाई	https://pmgsy.dord.gov.in/
3	पीएमएवाई-जी	https://pmayg.dord.gov.in/netiayHome/home.aspx

4	डीडीयू-जीकेवाई	https://kaushal.rural.gov.in/#/home
5	एनएसएपी	https://nsap.dord.gov.in
6	डीएवाई-एनआरएलएम	https://lokos.dord.gov.in/home
7	एसएजीवाई	https://saanjhi.dord.gov.in/
8	एसपीएमआरएम	https://rurban.gov.in/#gsc.tab=0

विवरण- II

जीआईएस आधारित परिसंपत्ति निगरानी हेतु योजनाओं की सूची और वेब-लिंक

क्र. सं.	योजनाओं का नाम	एमआईएस प्लेटफॉर्म का लिंक
1	वीबी-जी राम जी (आर24, आर27, आर32, आर33)	https://vbgramgrep.dord.gov.in/VBGRAMG/MISreport.aspx
2	पीएमजीएसवाई	https://pmgsy.dord.gov.in/dbweb
3	पीएमएवाई-जी	https://pmayg.dord.gov.in/netiay/PBIDashboard/PMAYGDashboard.aspx

विवरण- III

योजना-वार डिजिटल प्लेटफॉर्मों और परिचालन रूपरेखा की सूची

क्रम सं.	योजना	डिजिटल प्लेटफॉर्म	डिजिटल एकीकरण की वर्तमान स्थिति
1	विकसित भारत-ग्रामीण रोजगार और आजीविका के लिए गारंटी मिशन (वीबी-जी राम जी)/ महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस	वीबीग्रामजीसॉफ्ट/नरेगासॉफ्ट, राष्ट्रीय मोबाइल निगरानी प्रणाली (एनएमएमएस), युक्तधारा और जियो-मनरेगा क्षेत्र अधिकारी मोबाइल एप्लिकेशन (क्षेत्र अधिकारी ऐप)	योजना, कार्य प्रबंधन, उपस्थिति, मजदूरी भुगतान, परिसंपत्तियों की जियो-टैगिंग और एमआईएस रिपोर्टिंग सहित समग्र डिजिटल कार्यान्वयन। क्षेत्र अधिकारियों को क्षेत्रीय निरीक्षण करने, जियो-टैग किए गए अवलोकन दर्ज करने, कार्यक्रम कार्यान्वयन की निगरानी करने

	)		तथा वास्तविक समय में निरीक्षण रिपोर्ट प्रस्तुत करने में सक्षम बनाने वाला मोबाइल आधारित निगरानी ऐप।
2	प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी)	आवाससॉफ्ट, आवासऐप, भुवन जियो-टैगिंग, आधार-सक्षम डीबीटी	जियो-टैग की गई तस्वीरों और डीबीटी के माध्यम से डिजिटल लाभार्थी चयन, स्वीकृति, निधि जारी करना और निर्माण निगरानी।
3	प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई)	ओएमएमएएस, जियोसड़क, मेरी सड़क एप	डिजिटल परियोजना संबंधी आयोजना, सड़क निगरानी, गुणवत्ता निगरानी, जीआईएस मानचित्रण और नागरिक फीडबैक।
4	दीनदयाल अंत्योदय योजना – राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम)	लोकोस (लोकलाइजेशन ऑफ नॉलेज एंड ऑपरेशंस सिस्टम)	लोकोस, डीएवाई-एनआरएलएम के लिए एकीकृत डिजिटल प्लेटफॉर्म के रूप में कार्य करता है, जो स्वयं सहायता समूहों (एसएचजी), संघों, वित्तीय समावेशन, आजीविका पहलों, उद्यम संवर्धन, निधि प्रबंधन, कार्यक्रम निगरानी और एमआईएस-आधारित रिपोर्टिंग के डिजिटल प्रबंधन को सक्षम बनाकर आंकड़ा-आधारित कार्यान्वयन और निर्णय-निर्माण में सहायता करता है।
5	राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी)	एनएसएपी-एमआईएस, पीएफएमएस, आधार-सक्षम डीबीटी	डिजिटल लाभार्थी प्रबंधन, पेंशन स्वीकृति, भुगतान ट्रैकिंग और निगरानी।
6	दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) / ग्रामीण स्वरोजगार प्रशिक्षण संस्थान	डीडीयू-जीकेवाई डिजिटल प्लेटफॉर्म, कौशल पंजी, आरएसईटीआई पोर्टल और आरएसईटीआई मोबाइल एप्लिकेशन	अभ्यर्थियों का डिजिटल पंजीकरण, कौशल प्रशिक्षण प्रबंधन, प्लेसमेंट ट्रैकिंग, प्रशिक्षण केंद्रों की निगरानी, आरएसईटीआई निष्पादन निगरानी तथा एकीकृत डिजिटल

	(आरएसईटीआई)		प्लेटफॉर्मों के माध्यम से रिपोर्टिंग।
7	ग्रामीण विकास विभाग की योजनाओं में समान डिजिटल प्रणालियाँ	एसएनए स्पर्श, पीएफएमएस, जीआईएस प्लेटफॉर्म, आधार-सक्षम डीबीटी, एकीकृत परिसंपत्ति रजिस्ट्री (विकासाधीन)	योजनाओं में डिजिटल निधि प्रबंधन, वित्तीय निगरानी, अंतरसंचालनीयता, परिसंपत्ति ट्रैकिंग और पारदर्शिता।

विवरण- IV

पालघर जिला, महाराष्ट्र के लिए योजना-वार लिंक की सूची

प्लेटफॉर्म	आधिकारिक लिंक
वीबी-जी राम जी सॉफ्ट/नरेगासॉफ्ट	https://vbgramgrep.dord.gov.in/VBGRAMG/citizen_html/demregister.aspx?payload=v4Um0Wke7f8MlhLkYMIAgv5Yxra Cb9jJqUPmrwOLzpIi tGeEiRK5J_WYIz ekowGsJ1l3RWkHL2Ldk68nc8km1rwyX VTQZgck14QKpUNBB1O_I_0t3etG7lyF1y2PzDI2UZiFzGD1m7 JxLBVIAqgWbS_0g0RZOcfJ6IsQ_Xwgl0i6jgYkt0VogW DFrgpxLkjtOVu6DjGjF0km8fjqs7cAZyQ yhL3B948UnTKmUlHtuM
पीएमएवाई-जी (आवाससॉफ्ट)	https://report.pmayg.dord.gov.in/netiay/PhysicalProgressReport/YearWsHsCompSchemePhaseWise_InterimRpt.aspx
पीएमजीएसवाई	https://pmgsy.dord.gov.in/dbweb
डीएवाई-एनआरएलएम (लोकोस)	https://lokos.dord.gov.in/dashboard
डीडीयू-जीकेवाई	https://kaushal.rural.gov.in/#/report-dashboard https://app.powerbi.com/view?r=eyJrIjoiOWQ5ZjJkNTktOGI4Ni00YTk0LTkwZWItZjUyZmFkM2Q1ZjQyIiwidCI6IjliZjc5NjA5LWU0ZTgtNDdhZC1hYTUzLTI0NjQ2 MTg1NTM4YyJ9
एनएसएपी-एमआईएस	https://nsap.dord.gov.in/statedashboard.do?method=showSubdistrictDrillReport&districtcode=1836&districtname=PALGHAR&areaAccToState=Both

RESETTLEMENT OF PEOPLE DISPLACED BY EROSION

314. SHRI GAURAV GOGOI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Rs. 1,000 crore earmarked by the 15th Finance Commission within NDRF specifically for "resettlement of people displaced by erosion" has been operationalised through a dedicated scheme;

(b) the quantum of funds released and earmarked from 2021-22 to till date, State-wise including Assam;

(c) the criteria applied by the Government in determining which erosion-displaced communities qualify for this fund; and

(d) whether the funds under this head have not been released to Assam, if so, the reasons therefor and the alternate funding mechanism, if any, used for erosion resettlement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): For resettlement of displaced people affected by erosion, 15th Finance Commission had recommended that both the Union and State Governments develop a policy to deal with the extensive displacement of people caused by coastal and river erosion. To implement such policy, 15th Finance Commission had recommended an allocation of Rs.1,000 Crore at the national level under the Recovery & Reconstruction Funding Window of National Disaster Response Fund (NDRF). The Union Government had formulated the policy on “Resettlement of People affected by Erosion” under NDRF. Under the policy

State Governments were required to submit Detailed Project Reports for seeking funds from the NDRF.

(b) to (d): The communities impacted by coastal and river erosion are covered under this policy. So far, no State (except Assam) has sent project proposal under this policy and no funds have been released from NDRF to any State. The government of Assam had submitted a proposal for rehabilitation and resettlement of families affected by river erosion which was examined by National Disaster Management Authority (NDMA) and the proposal had been returned to the State Government by NDMA to revise the proposal in conformity with the Policy. Also, States can execute such projects under their own schemes.

स्वापक पदार्थों की तस्करी

315. श्री दिलीप शइकीया:

श्री जिया उर रहमान:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में नशीले पदार्थों की तस्करी और स्वापक पदार्थों के जोखिम पर ध्यान दिया है;

(ख) यदि हाँ, तो सरकार ने स्वापक पदार्थों की अवैध तस्करी को रोकने और उस पर लगाम लगाने के लिए क्या विशेष कदम उठाए हैं और स्वापक ओषधि और मन:प्रभावी पदार्थ (एनडीपीएस) अधिनियम के अंतर्गत क्या कार्रवाई की गई है; और

(ग) सरकार ने स्वापक पदार्थों के बढ़ते जोखिम और चुनौतियों का प्रभावी ढंग से सामना करने के लिए स्वापक नियंत्रण ब्यूरो (एनसीबी) को सुदृढ और इसके साथ समन्वयन हेतु क्या योजना बनाई है और तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): सरकार ने मादक पदार्थों की अवैध तस्करी की जांच करने और इसे रोकने के लिए कई उपाय किए हैं। महत्वपूर्ण उपाय निम्नानुसार हैं: -

(i) स्वापक नियंत्रण ब्यूरो (एनसीबी), मादक पदार्थ विधि प्रवर्तन एजेंसियां (डीएलईए) और राज्य पुलिस, स्वापक औषधि और मन:प्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत प्रवर्तन गतिविधियों में सक्रिय रूप से लगे हुए हैं। इन ठोस प्रयासों के परिणामस्वरूप मादक पदार्थों की जब्ती, मामलों का पंजीकरण, गिरफ्तारी, जब्त किए गए मादक पदार्थों का निपटान करने, अवैध खेती को नष्ट करने, वित्तीय जांच तथा स्वापक औषधियों और मन:प्रभावी पदार्थों की अवैध तस्करी की रोकथाम (पीआईटीएनडीपीएस) अधिनियम, 1988 के तहत निवारक (प्रिवेंटिव) डिटेंशन के संदर्भ में महत्वपूर्ण उपलब्धियां हासिल हुई हैं।

(ii) मादक पदार्थों की अवैध तस्करी और मादक पदार्थों के दुरुपयोग की चुनौती से निपटने के उद्देश्य से मादक पदार्थ नियंत्रण संबंधी विजन डॉक्यूमेंट (2026-2029) दिनांक 26.06.2026 को जारी किया गया है, जो विभिन्न स्टेकहोल्डरों द्वारा 'समग्र-सरकार-दृष्टिकोण' और 'समग्र-समाज-दृष्टिकोण' से मादक पदार्थों को नियंत्रित करने के लिए आवश्यक स्पष्ट प्राथमिकताओं और समयबद्ध लक्ष्यों के साथ 3 वर्ष का रोड मैप निर्धारित करता है।

(iii) भारत में मादक पदार्थों की तस्करी और मादक पदार्थों के दुरुपयोग को नियंत्रित करने के क्षेत्र में केंद्रीय और राज्य मादक पदार्थ विधि प्रवर्तन एजेंसियों तथा अन्य स्टेकहोल्डरों के बीच बेहतर समन्वय सुनिश्चित करने के लिए एक 4-स्तरीय नार्को-समन्वय केंद्र (एनकॉर्ड) की स्थापना की गई है।

(iv) नार्को-आतंकवाद के मामलों सहित मादक पदार्थों के बड़े और महत्वपूर्ण मामलों की जांच की निगरानी के लिए, महानिदेशक, स्वापक नियंत्रण ब्यूरो (एनसीबी) की अध्यक्षता में एक संयुक्त समन्वय समिति (जेसीसी) गठित की गई है।

(v) सभी राज्यों/संघ राज्य क्षेत्रों के पुलिस महानिदेशकों (डीजीपी) से अनुरोध किया गया है कि वे बीट कांस्टेबलों, फील्ड अधिकारियों और एसएचओ को रेड फ्लैग इंडिकेटर (आरएफआई) और विशेष रूप से मेफेड्रोन तथा एटीएस के गुप्त रूप से किए जाने वाले उत्पादन से संबंधित उभरते खतरों के बारे में संवेदनशील बनाएं।

(vi) विभिन्न मंचों जैसेकि एनकॉर्ड, जेसीसी, क्षेत्रीय सम्मेलन में वित्तीय जांच और पीआईटीएनडीपीएस के प्रभावी कार्यान्वयन के लिए नियमित रूप में बल दिया जाता है, ताकि संगठित सिंथेटिक ड्रग तस्करी के नेटवर्क को खत्म किया जा सके।

(vii) अपराध से हुई कमाई के संबंध में वित्तीय जांच करने, व्यवस्थित तरीके से पहचान की सुविधा देने, पता लगाने और उसे कुर्क करने को सुकर बनाने के संबंध में व्यापक दिशानिर्देश जारी किए गए हैं।

(viii) मादक पदार्थ विधि प्रवर्तन अधिकारियों और एजेंसियों के क्षमता निर्माण के लिए, एनसीबी कार्यशालाओं/सेमिनारों/प्रशिक्षण कार्यक्रमों का आयोजन करता है। एनसीबी नियमित रूप से अमेरिकी-डीईए के सहयोग से गुप्त प्रयोगशालाओं और प्रीकर्सर केमिकल डायवर्जन की जांच पर विशेष प्रशिक्षण कार्यक्रम आयोजित कर रहा है, जिसमें केंद्रीय एजेंसियों और राज्य विधि प्रवर्तन एजेंसियों के अधिकारी शामिल होते हैं।

(ix) भारत म्यांमार, नेपाल, थाईलैंड, श्रीलंका, इंडोनेशिया, सिंगापुर, संयुक्त राज्य अमेरिका (यूएसए) जैसे देशों के साथ मादक पदार्थों से संबंधित मामलों पर महानिदेशक (डीजी) स्तरीय/द्विपक्षीय वार्ता नियमित रूप से आयोजित करता है।

(x) स्वापक नियंत्रण ब्यूरो (एनसीबी) ने 27 देशों के साथ द्विपक्षीय समझौतों और 19 देशों के साथ समझौता ज्ञापनों के माध्यम से मादक पदार्थों के नियंत्रण के संबंध में अंतर्राष्ट्रीय सहयोग को मजबूत किया है।

(ग): स्वापक नियंत्रण ब्यूरो (एनसीबी) को मजबूत करने के लिए निम्नलिखित कदम उठाए गए हैं:

i. अमृतसर, गुवाहाटी, चेन्नई और अहमदाबाद में 04 क्षेत्रीय कार्यालयों की स्थापना करके इनकी संख्या 03 से बढ़ाकर 07 कर दी गई है।

ii. देश भर में 05 नए जोनल कार्यालयों अर्थात; गोरखपुर (उत्तर प्रदेश), सिलीगुड़ी (पश्चिम बंगाल), अगरतला (त्रिपुरा), ईटानगर (अरुणाचल प्रदेश) और रायपुर (छत्तीसगढ़) की स्थापना करके तथा 12 मौजूदा सब-जोनल कार्यालयों को जोनल कार्यालयों के रूप में उन्नत करके इनकी संख्या 13 से बढ़ाकर 30 कर दी गई है।

iii. हाल ही में पोर्ट ब्लेयर (अंडमान और निकोबार द्वीपसमूह), दीमापुर (नागालैंड), आइजोल (मिजोरम), शिमला (हिमाचल प्रदेश), शिलांग (मेघालय) और गंगटोक (सिक्किम) में छह (06) नए जोनल कार्यालयों की स्थापना के लिए स्वीकृति प्रदान की गई है।

iv. इसके अलावा, 10 फील्ड कार्यालयों को मंजूरी दी गई है और उन्हें कार्यात्मक बनाया गया है।

v. स्वापक नियंत्रण ब्यूरो (एनसीबी) की स्वीकृत संख्या के अलावा 568 नए पद सृजित किए गए हैं।

vi. स्वापक नियंत्रण ब्यूरो (एनसीबी) के अंतर्गत एक समर्पित अभियोजन निदेशालय की स्थापना के लिए सैद्धांतिक मंजूरी दी गई है। इसके अलावा, प्रभावी अभियोजन के प्रयासों को मजबूती प्रदान करने के लिए क्षेत्रीय और जोनल कार्यालयों में 36 अभियोजकों को नियुक्त किया गया है।

आधुनिक कृषिगत सुविधाओं का अभाव

316. श्री राम शिरोमणि वर्मा:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के श्रावस्ती और बलरामपुर जैसे आकांक्षी और बाढ़ प्रभावित जिलों में किसानों को सिंचाई, भंडारण, शीतागारों, कृषि मशीनीकरण और आधुनिक कृषि सुविधाओं के अभाव का सामना करना पड़ रहा है और यदि हाँ, तो इन सुविधाओं के विकास के लिए क्या कदम उठाए गए हैं;

(ख) क्या प्रधानमंत्री कृषि सिंचाई योजना, परंपरागत कृषि विकास योजना और अन्य योजनाओं के अंतर्गत इन जिलों के किसानों को कोई विशेष लाभ दिया गया है और यदि हां, तो पिछले तीन वर्षों के दौरान जिले-वार व्यौरा क्या है;

(ग) क्या सरकार ने किसानों को प्रमाणित बीज, उर्वरक, डीएपी खाद और कृषि मशीनरी समय पर उपलब्ध कराने के लिए कोई विशेष कार्य योजना बनाई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का किसानों की आय बढ़ाने के लिए सहकारी समितियों, कृषि प्रसंस्करण, मूल्य संवर्धन, भंडारण और कृषि विपणन का विस्तार करने हेतु किसी नई योजना को कार्यान्वित करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): सरकार के आकांक्षी जिला कार्यक्रम (एडीपी) का उद्देश्य उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों सहित देश भर के 112 सबसे कम विकसित जिलों को अभिसरण, सहयोग और प्रतिस्पर्धा कार्यनीतियों के माध्यम से तेजी से और प्रभावी ढंग से रूपांतरित करना है। कृषि और जल राज्य का विषय होने के कारण, सिंचाई और कृषि अवसंरचना का विकास मुख्य रूप से राज्य सरकारों की जिम्मेदारी है। हालांकि, भारत सरकार विभिन्न केंद्र प्रायोजित और केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्यों के प्रयासों में सहयोग करती है, जिनमें प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई), पीएम- राष्ट्रीय कृषि विकास योजना (आरकेवीवाई), कृषि मशीनीकरण उप-मिशन (एसएमएएम), एकीकृत बागवानी विकास मिशन (एमआईडीएच), कृषि अवसंरचना कोष (एआईएफ), राष्ट्रीय कृषि मार्केट (ई-नाम), परंपरागत कृषि विकास योजना (पीकेवीवाई),

राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम), एकीकृत कृषि विपणन योजना (आईएसएएम) आदि शामिल हैं।

उत्तर प्रदेश के श्रावस्ती और बलरामपुर सहित आकांक्षी जिलों के किसान कृषि के समग्र और सतत विकास के लिए राज्यों द्वारा तैयार की गई वार्षिक कार्य योजनाओं के आधार पर कार्यान्वित की जा रही विभिन्न योजनाओं के तहत सहायता के लिए पात्र हैं। प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के अंतर्गत, सरयू नहर परियोजना को त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) के तहत दिसंबर, 2023 में पूरा किया गया है, जिससे श्रावस्ती और बलरामपुर सहित उत्तर प्रदेश के विभिन्न जिलों को लाभान्वित करते हुए 11.72 लाख हेक्टेयर की सिंचाई क्षमता का निर्माण हुआ है। प्रति बूंद अधिक फसल के अंतर्गत पिछले तीन वर्षों के दौरान सूक्ष्म सिंचाई के तहत बलरामपुर में 820 हेक्टेयर और श्रावस्ती में 322 हेक्टेयर क्षेत्र को कवर किया गया है। इसके अलावा, परंपरागत कृषि विकास योजना (पीकेवीवाई) के तहत, बलरामपुर और श्रावस्ती जिलों में जैविक खेती को बढ़ावा दिया गया है, जिससे अब तक क्रमशः 628 और 940 किसानों को लाभ हुआ है। इसके अलावा, राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) के तहत, बलरामपुर में 2,875 लाभार्थी किसानों के साथ 1,150 हेक्टेयर को कवर करने वाले 23 समूहों को लिया गया है, जबकि श्रावस्ती में 2,500 लाभार्थी किसानों के साथ 1,000 हेक्टेयर को कवर करने वाले 20 समूहों को लिया गया है, साथ ही प्राकृतिक आदानों की आपूर्ति को सुविधाजनक बनाने और प्राकृतिक खेती पद्धतियाँ अपनाने को बढ़ावा देने के लिए प्रत्येक जिले में एक बायो-इनपुट संसाधन केंद्र (बीआरसी) की स्थापना की गई है।

(ग): सरकार ने गुणवत्तापूर्ण कृषि इनपुट, जिनमें प्रमाणित बीज, उर्वरक और कृषि मशीनरी शामिल हैं, की समय पर उपलब्धता सुनिश्चित करने के लिए कई उपाय किए हैं। उर्वरक की प्रभावी उपलब्धता, उर्वरकों का अग्रिम मूल्यांकन और आवंटन, पोषक तत्त्व आधारित सब्सिडी, यूरिया सब्सिडी, यूरिया की नीम कोटिंग, प्वाइंट ऑफ सेल (पीओएस), 'अन्य लागतों' का प्रावधान, उर्वरक निर्माताओं, आयातकों और राज्य सरकारों के साथ समन्वय में उर्वरक विभाग द्वारा किया

जाता है। गुणवत्ता वाले बीज की उपलब्धता के लिए, बीज और रोपण सामग्री उप-मिशन (एसएमएसपी) अब राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएम), साथी पोर्टल आदि के तहत केंद्र सरकार द्वारा कार्यान्वित किया जाता है। इसके अलावा, कृषि मशीनीकरण उप-मिशन (एसएमएएम) के तहत कृषि मशीनरी और उपकरण की खरीद के लिए वित्तीय सहायता प्रदान की जाती है और फार्म मशीनरी प्रशिक्षण और परीक्षण संस्थानों (एफएमटीटीआई) के माध्यम से योजनाओं के लिए मशीनरी और उपकरणों के प्रदर्शन परीक्षण को अनिवार्य किया गया है। प्रभावी इनपुट प्रबंधन के लिए समय पर कृषि इनपुट की उपलब्धता सुनिश्चित करने हेतु राज्य सरकारों और स्टेकहोल्डर के साथ नियमित समीक्षा बैठकें आयोजित की जाती हैं।

राज्य सरकार से मिली जानकारी के अनुसार प्रमाणित बीजों, डीएपी और कृषि मशीनरी की समय पर उपलब्धता सुनिश्चित की जाती है। निर्दिष्ट पोर्टल पर उनकी बुकिंग के बाद ई-लॉटरी प्रक्रिया के माध्यम से चयनित किसानों को प्रमाणित बीज वितरित किए जाते हैं। वित्तीय वर्ष 2024-25 के दौरान, श्रावस्ती जिले में किसानों को कुल 62,521.23 क्विंटल और वित्तीय वर्ष 2025-26 में 67,264.2 क्विंटल बीज वितरित किया गया था (रबी और खरीफ मौसमों को मिलाकर)। खरीफ उर्वरकों का वितरण किसान रजिस्ट्री के आधार पर किया जा रहा है। श्रावस्ती जिले में किसानों को 7 बोरी यूरिया और 5 बोरी डीएपी प्रति हेक्टेयर की सरकारी निर्धारित दरों पर उर्वरक वितरित किए जा रहे हैं। वित्तीय वर्ष 2024-25 में 8,991 मीट्रिक टन और वित्तीय वर्ष 2025-26 में 10,291 मीट्रिक टन सामग्री वितरित की गई थी। एसएमएएम के तहत, पंजीकृत किसानों के लिए ई-लॉटरी प्रणाली के माध्यम से किसानों का चयन किया जाता है। पिछले तीन वित्तीय वर्षों में कुल 404 किसान इस योजना से लाभान्वित हुए हैं।

(घ): सरकार किसानों की आय बढ़ाने के लिए इकोनोमीज ऑफ स्केल सिद्धांत को लागू करके गुणवत्ता इनपुट प्रावधान, फसलोपरांत प्रबंधन और कृषि मूल्य श्रृंखला, कृषि उत्पादों के भंडारण और किसान संस्थानों को मजबूत करने के उद्देश्य से कई पहलें कर रही है। इनमें 10,000 एफपीओ के गठन और संवर्धन के लिए केंद्रीय क्षेत्र की योजना के तहत किसान उत्पादक संगठनों

(एफपीओ) का गठन और संवर्धन, गोदामों, शीत भंडारण, प्राथमिक प्रसंस्करण केंद्रों और अन्य फसलोपरांत इन्फ्रास्ट्रक्चर के वित्तपोषण के लिए कृषि अवसंरचना कोष (एआईएफ), उत्पादन और फसलोपरांत प्रबंधन और कोल्ड चेन इन्फ्रास्ट्रक्चर के लिए एकीकृत बागवानी विकास मिशन (एमआईडीएच) और इंटीग्रेटेड स्कीम फ़ॉर एग्रीकल्चर मार्केटिंग (आईएसएएम) और ई-नाम शामिल हैं। इन हस्तक्षेपों का उद्देश्य बाजार पहुंच में सुधार करना, फसलोपरांत नुकसान को कम करना, मूल्य संवर्धन को बढ़ाना और किसानों की आय में वृद्धि करना है।

NATIONAL SINGLE WINDOW SYSTEM

317. DR. BHOLA SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the present status of implementation of the National Single Window System;

(b) the number of Ministries, States and services integrated with the platform;

(c) whether the Government has assessed its impact on reducing approval timelines; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): National Single Window System (NSWS), accessible through nsws.gov.in, is a one-stop digital platform for facilitating Government to Business (G2B) approvals and investor-related clearances for industry in a

streamlined manner with transparency and accountability. At present, NSWS is integrated with 32 Central Ministries/Departments and 34 States/UTs, providing seamless access to 325 Central G2B approvals and 2215 State G2B approvals through a single platform.

(c) and (d): NSWS provides a single-window platform for businesses to apply for registrations, approvals and licenses. All efforts are made to provide a seamless experience, however, the timelines for grant of approvals depend upon the existing business processes, service delivery mechanisms and statutory requirements of the concerned Ministries and Departments. While no separate study has been done on reduction of approval timelines, NSWS has features of dashboards and alerts to Ministries and Departments for monitoring the processing of applications, thus increasing transparency and enabling timely action.

BHARAT TAXI SERVICE

318: SHRI P. C. MOHAN:

Will the Minister of **COOPERATION** be pleased to state:

(a) the present status of the Bharat Taxi scheme, including the number of drivers and vehicles registered nationally and the cities where it is currently operational;

(b) the other cities and States identified for expansion of the scheme, along with the expected timeline;

(c) whether the Bengaluru, being a major IT and start-up hub with an extremely high daily commuting population and acute traffic congestion, has been accorded priority in the expansion plan, and if so, the details thereof;

(d) whether the Government of Karnataka and local transport authorities will be consulted to streamline permits and registrations for Bengaluru; and if so, the details thereof; and

(e) the steps being taken for driver onboarding and commuter awareness in the city ?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): Bharat Taxi is a cooperative-based ride-hailing platform being operated by Sahakar Taxi Cooperative Limited to provide a transparent, driver-owned mobility service under the cooperative model. The platform comprising of Sarathi (Driver) Application, Passenger Application, and Backend Management System. Sahkar Taxi Cooperative Limited is undertaking the phased rollout of the platform across the country including Sarathi (driver) onboarding, customer registration, document verification, training and expansion of services.

Presently the Bharat Taxi is operational in cities of Delhi-NCR and Gujrat. 7.76 lakh Sarathis (drivers) and 40.84 lakh customers have been registered on the platform.

(b): Sahkar Taxi Cooperative Limited is expanding Bharat Taxi in a phased manner. The rollout of services in additional cities and States is subject to

operational requirements and approvals. Expansion in depends on factors such as operational preparedness, availability of Sarathis, completion of statutory requirements, and coordination with the concerned State Governments, cooperative institutions and other stakeholders.

(c): Yes. Sahkar Taxi Cooperative Limited undertakes the rollout of Bharat Taxi services only after ensuring operational preparedness and completion of the applicable statutory requirements, obtaining the necessary approvals and fulfilling other administrative requirements, in accordance with its overall implementation plan.

(d): Prior to the rollout of Bharat Taxi services in any of the States, Sahkar Taxi Cooperative Limited undertakes consultations, as required, with the concerned departments of State Government including the Transport Department, Urban Local Bodies/Municipal Authorities and the Department of Cooperation. The necessary licences, registrations, permissions and other statutory approvals are obtained by Sahkar Taxi Cooperative Limited in accordance with the applicable legal and regulatory framework. Operations are commenced only after completion of the requisite statutory and administrative formalities.

(e): As part of its implementation process, Sahkar Taxi Cooperative Limited undertakes driver onboarding and public awareness activities prior to the rollout of Bharat Taxi services in a city. Such activities may include dissemination of information through the official social media platforms of Bharat Taxi, engagement with the concerned department of the State

Government and local authorities, and other outreach initiatives, as considered necessary. Bharat Taxi maintains an active presence across major social media platforms to facilitate public awareness and dissemination of information regarding its services.

वीबी-जी राम-जी का कार्यान्वयन

319. श्री कुलदीप इंदौरा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के स्थान पर विकसित भारत-रोजगार और आजीविका के लिए गारन्टी मिशन (ग्रामीण) (वीबी-जी राम-जी) योजना कार्यान्वित होने के बावजूद, श्री-गंगानगर और हनुमानगढ़ सहित राजस्थान के कई जिलों में मनरेगा के अंतर्गत किए गए कार्यों के लिए मजदूरी, निर्माण सामग्री और पात्र लोगों के बेरोजगारी भत्ते का भुगतान अभी भी बाकी है;

(ख) यदि हाँ, तो राजस्थान में लंबित मजदूरी, सामग्री के भुगतान और बेरोजगारी भत्ते का जिले-वार ब्यौरा क्या है;

(ग) इन लंबित भुगतानों के मुख्य कारण क्या हैं और इस संबंध में केंद्र और राज्य स्तर पर क्या कार्रवाई की गई है; और

(घ) सरकार ने सभी पात्र श्रमिकों, आपूर्तिकर्ताओं और लाभार्थियों को लंबित बकाया राशि और बेरोजगारी भत्ते का शीघ्र भुगतान सुनिश्चित करने के लिए क्या समयबद्ध कदम उठाए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को "सहमत" श्रम बजट और वर्ष के दौरान राज्य के वास्तविक निष्पादन के आधार पर निधि जारी की जाती है। जहां एक ओर मजदूरी का भुगतान आधार

भुगतान ब्रिज प्रणाली पर आधारित प्रत्यक्ष लाभ अंतरण प्रोटोकॉल के माध्यम से सीधे श्रमिकों के बैंक खातों में जमा किया जाता है, वहीं सामग्री और प्रशासनिक घटकों के लिए निधि राज्यों को जारी की जाती है, जो बाद में जिलों को निधि जारी करते हैं।

महात्मा गांधी नरेगा योजना के अंतर्गत राजस्थान राज्य के संबंध में दिनांक 13.07.2026 की स्थिति के अनुसार लंबित मजदूरी, सामग्री और बेरोजगारी भत्ते का विवरण निम्नानुसार है:"

मजदूरी घटक	सामग्री घटक	बेरोजगारी भत्ता
रु. 683.28 करोड़	रु. 944.91 करोड़ (नरेगासॉफ्ट पर उपलब्ध जानकारी के अनुसार)	1.25 लाख (राज्य द्वारा भुगतान किया जाना है)

केंद्र सरकार ने राजस्थान राज्य सहित सभी राज्यों/संघ राज्य क्षेत्रों से पिछले वित्तीय वर्षों की लंबित देनदारियॉं यदि कोई हो, के संबंध में प्रस्ताव प्रस्तुत करने का अनुरोध किया है ताकि यह विभाग उनकी जांच कर सके और सभी पात्र भुगतानों को शीघ्रता से जारी कर सके।

वीबी-जी राम-जी के अंतर्गत रोज़गार की गारंटी

320. श्री मुरारी लाल मीना:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि ऐसी स्थिति उत्पन्न हो गई है जिसमें कुछ राज्य विकसित भारत-रोजगार और आजीविका के लिए गारन्टी मिशन (ग्रामीण) (वीबी-जी राम-जी) के अंतर्गत 125 दिनों के रोज़गार की गारन्टी के लिए समय पर अपना राज्य का अंशदान देने में विफल रहे हैं और यदि हाँ, तो बकाया राशि का राज्य-वार ब्यौरा क्या है;

(ख) क्या राज्य सरकारों द्वारा समय पर अपना वित्तीय अंशदान देने में विलंब से योजना के प्रभावी कार्यान्वयन, 125 दिनों के रोज़गार की गारन्टी और ग्रामीण श्रमिकों को समय पर भुगतान पर

बुरा प्रभाव पड़ने की संभावना है और यदि हाँ, तो सरकार ने इस संबंध में क्या कदम उठाए हैं; और

(ग) क्या सरकार का श्रमिकों के हितों की रक्षा करने, मज़दूरी के भुगतान में विलंब को रोकने और राज्यों द्वारा अंशदान में विलंब की स्थिति में योजना के सुचारू संचालन को सुनिश्चित करने के लिए किसी वैकल्पिक वित्तीय तंत्र या नीतिगत परिवर्तन का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): सभी राज्यों/संघ राज्य क्षेत्रों ने विकसित भारत- जी राम जी योजना को अधिसूचित किया है और यह सूचित किया है कि आवश्यकता के अनुसार उनके द्वारा राज्य अंश हेतु पर्याप्त बजटीय प्रावधान किए गए हैं। मंत्रालय ने 1 जुलाई, 2026 से 31 मार्च, 2027 तक की अवधि के लिए अंतरिम आवंटन के रूप में राज्यों/संघ राज्य क्षेत्रों के बीच 95692.31 करोड़ रुपये की राशि आवंटित की है। मंत्रालय ने राज्यों के प्रस्तावों के आधार पर पहली किस्त के लिए 25495.32 करोड़ रुपये की राशि की मूल स्वीकृति भी प्रदान कर दी है।

(ग): विभाग ने राज्यों/संघ राज्य क्षेत्रों को सलाह दी है कि वे अपने द्वारा किए गए बजटीय आवंटन के अनुसार निधि की उपलब्धता सुनिश्चित करें और डीबीटी स्पर्श तंत्र पर राज्य/संघ राज्य क्षेत्र पूरी तरह से ऑनबोर्डिंग सुनिश्चित करें।

STUDIES ON PROBLEMS FACED BY PERAMBALUR FARMERS

321. SHRI ARUN NEHRU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has conducted any studies on the problems faced by maize, cotton, paddy and other major crops in Perambalur Parliamentary Constituency;

(b) if so, the key findings thereof; and

(c) the steps taken to improve access to quality inputs, credit, extension services and assured markets?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Government of Tamil Nadu/ Tamil Nadu Agricultural University (TNAU) has undertaken several research studies to address the major production constraints affecting maize, cotton, paddy and other crops in Perambalur constituency.

The Department of Agriculture, State Government of Tamil Nadu has informed that maize hybrids [VGIH(M) 2, COH(M) 11 & COH(M) 12] suitable for drought-affected rainfed cultivation and improved new rice varieties (CO 58 & CO 59) have also been developed and released for cultivation in Perambalur constituency. Further, drought tolerant rainfed cotton varieties (VPT 2 & VPT 3) have been developed and released. Improved agronomic practices, including broad bed and furrow, mulching, moisture conservation, protective irrigation, foliar nutrient application, Alternate Wetting and Drying (AWD), System of Rice Intensification (SRI), and Direct Seeded Rice (DSR), etc. have been validated for enhancing drought resilience. Crop-specific nutrient formulations, namely “Cotton Plus" nutrient and growth regulator technology has been developed to

reduce square and flower shedding and improve drought tolerance. "Maize Maxim" nutrient formulation has been developed to improve crop performance under moisture stress.

(c): The Department of Agriculture, State Government of Tamil Nadu has informed that the Perambalur constituency has 10 Integrated Agricultural Extension Centres at block level and 8 Sub Agricultural Extension Centres at firka level operated by the Government of Tamil Nadu promoting various Centre-State shared schemes. Uzhavar mobile application provides farmers with real time information and access to Government Services through single platform. The application provides information on agricultural schemes, benefit registration, seed stock, pest and disease diagnosis, e-market etc. Further, trainings are conducted on various Good Agricultural Practices from land preparation to marketing for the predominant crops cultivated in the constituency.

The Department of Agriculture, State Government of Tamil Nadu has also informed that during 2025-26, 579 Metric Tonnes of seeds were distributed in the Perambalur Constituency comprising 363 Metric Tonnes of Paddy, 41 Metric Tonnes of Millets, 52 Metric Tonnes of Pulses, 48 Metric Tonnes of Oilseeds & 75 Metric Tonnes of Green Manure Seeds. In addition, inputs like 32 Metric Tonnes of Biofertilzers, 49 Metric Tonnes of Fertilizers, 1546 Numbers of Machineries & Implements, 92 Metric Tonnes of Micronutrient mixtures, 6 Metric Tonnes of Organic Fertilizers, 27 Metric Tonnes Organic Inputs, 27 Metric Tonnes of Bio-Pesticides and 3 Metric

Tonnes of Traditional Seeds have been distributed during 2025-26. Further, seeds, fertilizers and other agriculture inputs are distributed through 287 Primary Agricultural Co-operative Credit Societies (PACCS) at village level.

The Department of Agriculture and Farmers Welfare (DA&FW), Government of India is implementing the National Food Security & Nutrition Mission (NFSNM) in 28 States (including Tamil Nadu) and 2 Union Territories with the objective to increase production of Shree Anna, Coarse Cereals (Maize & Barley), Rice, Wheat and Commercial Crops (Jute & Sugarcane) through area expansion and productivity enhancement. An amount of Rs.9422.155 lakh has been approved in the Annual Action Plan for the state of Tamil Nadu under NFSNM during 2026-27. Flexibility has been given to States / UTs to identify districts for implementation of different components of the Mission prioritizing districts with low productivity but high potential.

The Component-I (B) of the Mission for Cotton Productivity (KAPAS KANTI) is being implemented by Department of Agriculture & Farmers Welfare, Government of India in 14 States including Tamil Nadu from 2026-27, with an objective to enhance cotton production & productivity through Upscaling technologies viz., High Density Planting System (HDPS) and Closer Spacing (CS), Promoting Extra Long Staple (ELS) cotton &good management practices and Capacity building of farmers through trainings. During 2026-27, an allocation of Rs. 2621.25 lakhs (Central Share + State Share) has been approved for implementing in various districts (including Perambalur and Tiruchirappalli) of the state of Tamil Nadu.

The Government of India is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States and UTs to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements.

The Department of Agriculture, State Government of Tamil Nadu has also informed that there are two regulated markets functioning in Perambalur with necessary infrastructure facilities including two storage warehouses with a capacity of 3000 Metric Tonnes each, one transaction shed and one drying yard. Perambalur Regulated Market has also been integrated with the National Agriculture Market (e-NAM), allowing local farmers (especially of maize and small onions/shallots) to bid their produce to a wider network of traders. Further, direct procurement centres for paddy and maize are set up by the state government during harvest seasons to ensure Minimum Support Prices (MSP), along with state incentives. For maize, the major maize-producing (surplus) districts have been mapped with nearby grain-based distilleries and poultry feed manufacturing units to strengthen market linkages and facilitate efficient procurement.

उत्तर प्रदेश में 'स्वामित्व' योजना

322. श्री अनूप प्रधान वाल्मीकि:

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश के कितने गांवों में 'स्वामित्व' योजना के अंतर्गत मैपिंग सहित सर्वेक्षण और मानचित्रण का कार्य पूरा हो चुका है:

(ख) उक्त क्षेत्रों में कितने प्रतिशत परिवारों में उक्त योजना के अंतर्गत संपत्ति कार्ड वितरित किए जा चुके हैं;

(ग) उक्त योजना के अंतर्गत सभी भूखंडों और क्षेत्रों की शत-प्रतिशत मैपिंग प्राप्त करने के लिए क्या कोई समय-सीमा निर्धारित की गई है; और

(घ) 'स्वामित्व' योजना के अंतर्गत ड्रोन सर्वेक्षण के परिणामों में विसंगतियों या त्रुटियों के कारण उत्पन्न होने वाले संभावित विवादों को हल करने के लिए क्या प्रावधान किए गए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): 13 जुलाई 2026 को, उत्तर प्रदेश के सभी अधिसूचित 90573 गांवों में ड्रोन सर्वेक्षण पूरा हो चुका है और राज्य के लगभग 67 हजार गांवों में 1.01 करोड़ संपत्ति कार्ड वितरित किए जा चुके हैं।

(ग): 13 जुलाई, 2026 तक, उत्तर प्रदेश के लगभग 75 हजार गांवों को शामिल करते हुए लगभग 1.20 करोड़ रुपये के संपत्ति कार्ड तैयार किए गए हैं, जो राज्य में अधिसूचित गांवों का लगभग 83% है। स्वामित्व योजना को सितंबर 2026 तक बढ़ा दिया गया है।

(घ): स्वामित्व योजना का उद्देश्य ड्रोन आधारित सर्वेक्षणों और संपत्तियों के सटीक मानचित्रण और सीमांकन के लिए सतत संचालित संदर्भ स्टेशन (CORS) तकनीक के माध्यम से ग्रामीण आबादी वाले क्षेत्रों में संपत्ति मालिकों को अधिकारों का अभिलेख प्रदान करना है। इस योजना में संपत्ति कार्ड जारी करने से पहले सक्षम राज्य प्राधिकरणों द्वारा जमीनी सत्यापन और आपत्तियों/विवादों का समाधान शामिल है, जिससे पारदर्शिता और संपत्तियों का सही सीमांकन सुनिश्चित किया जा सके।

STARTUP INDIA SEED FUND SCHEME

323. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total funds allocated and utilized under the Startup India Seed Fund Scheme (SISFS) as of June 2026, including the count of operational incubators;

(b) whether the Government is aware of implementation friction caused by the decentralized 'incubator-mediated' disbursement model, specifically the operational delays in milestone-based fund releases due to inadequate due-diligence capacity in empanelled incubators;

(c) the data regarding SISFS fund utilization, particularly the disparity between startups in aspirational districts versus urban hubs and the operational overlap with the State's 'Seed Fund Assistance' policy, State-wise and distrcit-wise for Chhattisgarh;

(d) the corrective measures or capacity-building mechanisms being implemented to eliminate disbursement stagnancy and ensure equitable regional capital distribution; and

(e) the list of all the successful startups born out of this scheme since the implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Startup India Seed Fund Scheme (SISFS) was launched to enable financial assistance for eligible early-stage startups through incubators across India. As on 30th June 2026, 219 operational incubators have been selected under the Scheme with a total approved funding of Rs. 945 crore, of which Rs. 650 crore has been disbursed to the incubators.

(b): Under the Startup India Seed Fund Scheme (SISFS), funds are released by selected incubators to startups in milestone-based instalments in accordance with the guidelines for the Scheme. To ensure timely implementation of the Scheme and disbursement of funds, an institutional mechanism comprising the Experts Advisory Committee (EAC) and Incubator Seed Management Committees (ISMCs) has been established.

The EAC oversees the implementation and monitoring of the Scheme including selection of incubators for allocation of funds, while the ISMCs evaluate eligible startups and determine the nature and quantum of seed support in accordance with the Scheme Guidelines.

Regular review meetings and webinars are also conducted with incubators to review the progress of fund disbursement, identify implementation bottlenecks and facilitate their timely resolution. Further, advisories and training modules have been shared with incubators to facilitate timely processing of funds.

Further, given the milestone-based nature of disbursement and the time required by incubators and startups to utilize sanctioned funds effectively, the Scheme has recently been provided an extension to facilitate disbursement of

committed funds and to enable incubators and startups to complete approved activities.

(c): SISFS enables financial assistance for eligible early-stage startups across State/Union Territories (UTs), cities, towns, rural areas, and aspirational districts. The State/UT-wise details of funds approved and disbursed to incubators selected under the SISFS as on 30th June 2026 are placed at enclosed **Statement-I**. The State/UT-wise details of funds approved and disbursed to startups by selected incubators under the SISFS as on 30th June 2026 are placed at enclosed **Statement-II**. The district-wise details of funds approved and disbursed to startups in the State of Chhattisgarh by selected incubators under the SISFS as on 30th June 2026 are placed at enclosed **Statement-III**.

Under SISFS, eligible startups can receive up to Rs. 20 lakh as grant for validation of Proof of Concept, or prototype development, or product trials and up to Rs. 50 Lakhs of investment for market entry, commercialization, or scaling up through convertible debentures or debt or debt-linked instruments. As per the Chhattisgarh Innovation and Startup Promotion Policy 2025-2030, under Chhattisgarh Seed Fund Assistance (CGSF), eligible startups shall be provided seed funding of up to Rs. 10 lakh for the development of a Minimum Viable Product (MVP).

Further, under SISFS, the startup should not have received more than Rs 10 lakh of monetary support under any other Central or State Government scheme, and under the CGSF, the startup should not have received seed

funding for the development of a Minimum Viable Product (MVP) under any other Scheme of the State or Central Government.

(d): To strengthen implementation of the Scheme, build the capacity of incubators and facilitate timely disbursement of funds across regions, the Government has undertaken several measures.

These include capacity-building workshops and handholding support for incubators to promote effective implementation of the Scheme. Efforts are also undertaken to assist incubators and startups, particularly from non-metropolitan regions, in navigating the application process.

The Government has also developed a dedicated digital portal for end-to-end implementation of SISFS, providing a common online platform for application processing, fund management and monitoring across the country. Benefits under the Scheme are further disseminated through various outreach and social media initiatives.

In addition, specific initiatives for regional awareness and outreach of benefits under Startup India initiative including SISFS are undertaken through the States' Startup Ranking exercise, Innovation Week and TEJAS (Transforming Entrepreneurial Journeys Across States & Districts).

(e): The regular businesses are often measured by success or failure in a specific number of years of operation, whereas the startups are measured in particular phase of business making it difficult to put together a statistic covering success or survival rate of startups. Therefore, the information with

respect to survival rate of startup is not centrally maintained by the Government.

However, the total number of startups selected and the total number of startups that are categorized as closed (i.e., dissolved/struck-off) as per the Ministry of Corporate Affairs (MCA) data [basis data shared on 10th July 2026], under the Startup India Seed Fund Scheme (SISFS) are as follows:

No. of startups selected for support under the Scheme as on 30th June 2026	**No. of startups supported under the Scheme which are categorized as closed (i.e., dissolved/struck-off) as per the MCA.**
4,245	31

STATEMENT- I

The State/UT-wise details of funding approved and disbursed to selected incubators under the SISFS as on 30th June 2026 are as under:

State/UT	**Funds approved to selected incubators (in Rs. crore)**	**Funds disbursed to selected incubators (in Rs. crore)**
Andhra Pradesh	29.40	21.63
Assam	12.60	5.04
Bihar	18.90	12.28
Chhattisgarh	3.15	2.78
Delhi	51.45	32.64
Goa	15.54	13.52

Gujarat	81.38	55.14
Haryana	21.00	17.76
Himachal Pradesh	13.65	9.42
Jammu & Kashmir	5.25	2.10
Jharkhand	4.20	2.84
Karnataka	104.48	69.94
Kerala	18.90	16.09
Madhya Pradesh	26.25	18.93
Maharashtra	120.75	78.62
Mizoram	4.20	1.99
Nagaland	7.35	3.57
Odisha	39.38	25.00
Puducherry	8.40	8.35
Punjab	44.10	29.80
Rajasthan	54.60	38.29
Sikkim	3.15	3.06
Tamil Nadu	96.34	65.04
Telangana	71.35	54.57
Uttar Pradesh	68.25	46.97
Uttarakhand	13.65	8.61
West Bengal	7.35	6.02

STATEMENT- II

The State/UT-wise details of funding approved and disbursed to startups by selected incubators under the SISFS as on 30th June 2026 are as under:

State/UT	Funds approved to startups by selected incubators (in Rs. crore)	Funds disbursed to Startups by selected incubators (in Rs. crore)
Andaman and Nicobar Islands	0.04	0.04
Andhra Pradesh	13.97	9.77
Arunachal Pradesh	0.30	0.30
Assam	7.48	5.57
Bihar	10.26	7.36
Chandigarh	3.24	2.89
Chhattisgarh	3.90	1.96
Delhi	50.58	35.58
Goa	4.36	2.81
Gujarat	51.69	34.68
Haryana	34.72	25.25
Himachal Pradesh	4.22	2.01

Jammu and Kashmir	3.96	1.97
Jharkhand	3.95	3.19
Karnataka	104.87	79.08
Kerala	17.34	12.44
Madhya Pradesh	22.57	16.54
Maharashtra	117.32	89.86
Manipur	1.10	0.30
Meghalaya	0.34	0.27
Mizoram	1.80	1.11
Nagaland	5.07	3.83
Odisha	18.98	11.95
Puducherry	1.21	0.90
Punjab	14.23	6.36
Rajasthan	27.56	19.62
Sikkim	0.20	0.15
Tamil Nadu	69.16	51.48
Telangana	50.55	38.99
Uttar Pradesh	47.04	32.42
Uttarakhand	5.29	3.07
West Bengal	9.09	7.24

STATEMENT- III

The district-wise details of funding approved and disbursed to startups in the State of Chhattisgarh by selected incubators under the SISFS as on 30th June 2026 are as under:

District	Funds approved to startups by selected incubators (in Rs. crore)	Funds disbursed to startups by selected incubators (in Rs. crore)
Bilaspur	0.25	0.09
Durg	1.62	0.92
Korea	0.12	0.00
Raigarh	0.16	0.00
Raipur	1.69	0.95
Rajnandgaon	0.06	0.00
Total	**3.9**	**1.96**

PM-ANUSUCHIT JAATI ABHYUDAY YOJANA

324. SHRI A. RAJA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Ministry has assessed the progress made under the PM-Anusuchit Jaati Abhyuday Yojana (PM-AJAY) across its three earlier schemes, consolidated under this scheme;

(b) if so, the details of allocation and utilisation of funds under the scheme, State-wise;

(c) the total number of SC-dominated villages developed as Adarsh Gram in Tamil Nadu;

(d) whether the Ministry has evaluated poverty reduction in SC communities, improvement in school enrolment and livelihood gains in aspirational districts and SC-dominated blocks, if so, the details thereof; and

(e) whether any blueprint to enlarge the coverage with enhanced grants-in-aid for comprehensive livelihood projects and infrastructure development, education access and improving socio-economic conditions of SC communities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): Centrally Sponsored Scheme Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) has been evaluated through the Development Monitoring and Evaluation Office (DMEO), NITI Aayog. The evaluation covered all three components of the scheme i.e. Adarsh Gram, Grants-in-aid and Hostel, across multiple States and assessed its relevance, effectiveness and outcomes. The study found that PM-AJAY is aligned with the National Development priorities and has contributed to improvement in basic infrastructure, educational access and socio-economic conditions of Scheduled Caste communities.

(b): Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY), a Centrally Sponsored Scheme, was launched in 2021-22. The details of State/UT wise fund released/utilized are at enclosed **Statement**.

(c): Since 2018-19, 3,112 villages have been identified out of which 3,111 villages have been declared as Adarsh Gram in the State of Tamil Nadu.

(d): The Evaluation study, conducted by NITI Aayog, assessed the scheme's outcomes relating to socio-economic development of Scheduled Caste (SC) communities. The evaluation covered 13 States including several Aspirational districts among others. The findings indicated improvement in access to basic amenities and social services in SC dominated villages, including high coverage of electricity connections, institutional deliveries and bank accounts. The findings also indicated improvement in school enrollment among SC communities and positive livelihood outcomes,

(e): The Department has proposed continuation of the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) for the period 2026-27 to 2030-31 with an enhanced outlay to further expand the coverage and strengthen livelihood and infrastructure interventions for the socio-economic development of Scheduled Castes.

STATEMENT

Fund released under three components of PM-AJAY scheme since 2021-22 upto 2025-26.

(Rs in Crores)

S.No	State/UT	2021-22		2022-23		2023-24		2024-25		2025-26	
		Fund released	*Funds utilized	Fund released	*Funds utilized	Fund released	*Funds utilized	Fund released	*Funds utilized	Fund released	*#Funds utilized
1	Andhra Pradesh	74.93	74.93	0	0	8.79	8.79	40.07	40.07	62.51	39.43
2	Assam	0	0	0.05	0.05	15.9	15.9	25.31	25.31	45.85	25
3	Bihar	0	0	56.53	56.53	0	0	8.72	8.72	3.87	0.71
4	Chhatisgarh	39.87	34.06	0	0	0	0	0	0	34.5	25.06
5	Gujarat	3.19	3.19	0	0	0	0	0	0	5.19	5.03
6	Haryana	0	0	0	0	0	0	7.19	7.19	16.11	3.14
7	Himachal Pradesh	30.75	29.53	0	0	0	0	2.02	2.02	7.99	5.45
8	Jammu & Kashmir	6.15	5.75	0	0	5.13	5.13	8.58	8.58	16.92	13.49
9	Jharkhand	68.8	55	0	0	0	0	0	0	0	0
10	Karnataka	194.04	192.82	23.77	23.77	4.5	4.5	24.24	24.24	100.25	90.4
11	Kerala	1.35	1.35	1.35	1.35	3.86	1.74	2.27	0.02	5.1	4.91
12	Madhya Pradesh	51.02	45.35	0	0	3.75	3.75	18.86	15.11	49.89	17.01
13	Maharashtra	11.7	11.7	28.61	28.17	2.16	2.14	27.24	27.24	57.64	56.88
14	Manipur	0	0	7	7	0.03	0.03	5.33	5.33	7.52	3.63
15	Meghalaya	0	0	0	0	0	0	0	0	0	0
16	Mizoram	0	0	0	0	0	0	3.93	3.93	3.94	3.94
17	Nagaland	21.82	21.82	1.8	1.8	21	21	0	0	0	0
18	Odisha	91.84	91.84	1.49	1.49	48.34	44.38	46.85	43.21	69.11	60.61

19	Punjab	0	0	41.26	32.85	0	0	45.87	44.49	90.95	0.87
20	Rajasthan	80.37	80.37	0	0	7.5	7.5	0	0	72.27	9.87
21	Sikkim	5.1	5.1	0.16	0.16	3.72	3.72	1.91	1.91	4.03	2.46
22	Tamil Nadu	299.76	299.76	0	0	280.8	280.8	321.87	319.99	138.48	121.29
23	Telangana	25.2	25.2	0	0	13.99	6.49	4.92	4.92	24.33	22.81
24	Tripura	49.87	48.7	1.1	1.1	4.73	4.73	5.09	5.09	22.55	16.33
25	Uttar Pradesh	553.5	6.93	0	0	3.07	3.07	65.76	0.37	177.09	92.88
26	Uttarakhand	13.87	13.87	0	0	4.89	4.89	4.84	4.7	11.79	8
27	West Bengal	195	195	0	0	33.21	33.21	58.29	58.29	71.98	56.12
28	Chandigarh	0	0	0	0	0.2	0.2	0.24	0.24	0.24	0.24
29	Delhi	0	0	0	0	0	0	0	0	0	0
30	Puducherry	0.03	0.03	0	0	0	0	0	0	0	0
	Total	**1818.25**	**1242.3**	**163.14**	**154.27**	**465.65**	**451.972**	**729.49**	**650.97**	**1100.09**	**685.56**

* Fund Utilization is provided as per Utlization Certicate furnished by the State Government/Union Territory Administration as on date i.e. 17.07.2026.

*# Fund Utilization is provided as per Utlization Certicate furnished by the State Government/Union Territory Administration and bills raised and approved under SNA-SPARSH mode.

FAMERS FROM HAZARIBAGH BENEFITTED UNDER PMFBY

325. SHRI MANISH JAISWAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the number of farmers registered under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in the Hazaribagh Lok Sabha constituency during the last three years;

(b) the number of farmers who received claim amounts; and

(c) the total amount disbursed during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Pradhan Mantri Fasal Bima Yojana (PMFBY) is voluntary for the States as well as farmers. State of Jharkhand implemented the scheme from 2016-17 to 2019-20 and did not implement thereafter. Govt. of Jharkhand re-joined the scheme in Kharif 2024.

During 2024-25 and 2025-26, a total of 2,84,615 farmers have been enrolled under the scheme in Hazaribagh and Ramgarh Districts with a total area of 1,92,952 Ha under PMFBY. Claims of Rs.22.91 lakh have become payable during this period but is pending due to pending release of subsidy by State Government.

VETERINARY SERVICES IN ODISHA

326. SHRI BAIJAYANT PANDA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of vaccination and disease surveillance activities undertaken in Odisha during Financial Year 2025-26;

(b) whether any scheme-level assessment has been undertaken by the Government and if so, the key findings thereof; and

(c) the steps proposed to be taken by the Government to strengthen veterinary services and disease control infrastructure in Odisha?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The details of vaccination and disease surveillance activities undertaken through Livestock Health and Disease Control Program (LHDCP) scheme of Department of Animal Husbandry & Dairying, GOI in Odisha during Financial Year 2025-26 are outlined as under:

i. Total 131 lakh, 0.47 lakh, 22.21 lakh, 0.2436 lakh animals have been vaccinated for Foot and Mouth disease (FMD), Brucellosis, Peste des petits ruminants (PPR), Classical Swine Fever (CSF) respectively.

ii. The Sero-Surveillance for FMD was 6.5% during 2025.

(b): As per the scheme level assessment conducted by Quality Council of India (QCI), the key finding are as below:

i. Livestock Health and Disease Control Programme (LHDCP) has established a strong and credible foundation for preventive livestock health services across the country.

ii. The programme's achievements includes high vaccination coverage, reliable cold-chain systems, responsive mobile veterinary units (MVU) services, and increasingly robust disease surveillance capable of addressing both endemic and emerging livestock health risks.

(c) : The strengthening of veterinary infrastructure and services is state subject, however under LHDCP scheme, state is supported for activities like cold chain infrastructure, vaccination program, operation of MVU, training and awareness etc. Presently LHDCP scheme is continued with existing pattern and activities.

बिहार में उद्योग

327. श्री सुधाकर सिंह:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान केंद्र सरकार की विभिन्न औद्योगिक प्रोत्साहन और विनिर्माण संवर्धन योजनाओं के अंतर्गत बिहार में कितनी औद्योगिक इकाइयों को स्वीकृति प्रदान की गई है;

(ख) गत तीन वर्षों के दौरान उनमें से वर्ष-वार और क्षेत्र-वार कितनी इकाइयों ने स्थापना के बाद उत्पादन शुरू कर दिया है;

(ग) क्या सरकार ने बिहार में औद्योगिक विकास को प्रभावित करने वाली प्रमुख संरचनात्मक बाधाओं जैसे कि औद्योगिक अवसंरचना का अभाव, वित्तीय संस्थानों से ऋण की सीमित उपलब्धता तथा संभार तंत्र एवं परिवहन चुनौतियों का समग्र मूल्यांकन किया है और यदि हाँ, तो इसके मुख्य निष्कर्ष क्या हैं; और

(घ) सरकार द्वारा राज्य में रोजगार सृजन बढ़ाने और क्षेत्रीय औद्योगिक असंतुलन को कम करने के लिए श्रम-प्रधान उद्योगों, सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) के क्लस्टर और कृषि-आधारित मूल्य-वर्धित उद्योगों को बढ़ावा देने हेतु क्या ठोस कदम उठाए जा रहे हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): औद्योगिक क्षेत्र के विकास की प्राथमिक जिम्मेदारी राज्य सरकारों की होती है, जो औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय करते हैं। केंद्र सरकार, बिहार सहित देशभर में उद्योगों के समग्र विकास और संवर्धन के लिए, विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्यों/संघ राज्य क्षेत्रों की सरकारों के प्रयासों को पूरक रूप में सहयोग प्रदान करती है। इन पहलों में निवेश संवर्धन स्कीम, ईज ऑफ डूइंग बिजनेस (ईओडीबी) तथा अनुपालन बोझ को कम करने के उद्देश्य से की गई पहलें, औद्योगिक अवसंरचना उन्नयन स्कीम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम, राष्ट्रीय औद्योगिक कॉरिडोरों के अंतर्गत एकीकृत विनिर्माण क्लस्टर (आईएमसी), स्टार्टअप इंडिया, मेक इन इंडिया, पीएम गतिशक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस), भारतीय औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) आदि शामिल हैं। सूक्ष्म, लघु एवं मध्यम उद्यम (एमएसएमई) क्षेत्र के लिए विशेष रूप से संचालित कुछ प्रमुख पहलों में प्रधानमंत्री रोजगार सृजन कार्यक्रम, सूक्ष्म एवं लघु उद्यमों के लिए ऋण गारंटी स्कीम, सूक्ष्म एवं लघु उद्यम–क्लस्टर विकास कार्यक्रम, एमएसएमई कार्यनिष्पादन को बढ़ावा देना एवं गति प्रदान करना तथा आत्मनिर्भर भारत निधि आदि शामिल हैं। इन स्कीमों के अंतर्गत उपलब्ध लाभ, संबंधित दिशा-निर्देशों एवं पात्रता मानदंडों को पूरा करने की शर्त पर, देशभर के सभी पात्र सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) के लिए उपलब्ध हैं।

बिहार सरकार ने सूचित किया है कि बिहार औद्योगिक निवेश प्रोत्साहन नीति (बीआईआईपीपी) 2024–27 के अंतर्गत, जिसका कार्यान्वयन राज्य सरकार के समन्वय से किया जा रहा है, पिछले तीन वर्षों (वित्त वर्ष 2024–25 से वित्त वर्ष 2026–27) के दौरान कुल 932 औद्योगिक निवेश प्रस्तावों को प्रथम चरण (स्टेज-I) की मंजूरी प्रदान की गई है, जिनमें लगभग 48,160.80 करोड़ रुपए के संचयी प्रस्तावित निवेश का प्रावधान है। चरण-I की मंजूरियों का वर्ष-वार विवरण निम्नानुसार है:-

क्रम सं.	**कार्यान्वयन का चरण**	**वित्त वर्ष 2024-25**	**वित्त वर्ष 2025-26**	**वित्त वर्ष 2026-27**
1	चरण-I की मंजूरी प्राप्त प्रस्तावों की संख्या	416	322	194
2	चरण-I की मंजूरी प्राप्त प्रस्तावों में प्रस्तावित निवेश की राशि (करोड़ रुपए में)	34,455.14	7,515.98	6,189.68

उपर्युक्त प्रस्तावों में से 442 इकाइयां संस्थापित की जा चुकी हैं तथा उन्होंने कार्यरत इकाइयों के रूप में उत्पादन/वाणिज्यिक परिचालन शुरू कर दिया है। इन कार्यरत इकाइयों में 5,890.10 करोड़ रुपए का संचयी निवेश किया गया है। कार्यरत इकाइयों का वर्ष-वार विवरण निम्नानुसार है:-

क्रम सं.	**कार्यान्वयन का चरण**	**वित्त वर्ष 2024-25**	**वित्त वर्ष 2025-26**	**वित्त वर्ष 2026-27**
1	कार्यरत इकाइयों की संख्या (संस्थापित एवं उत्पादन शुरू करने वाली इकाइयां)	237	166	39
2	कार्यरत इकाइयों में कुल निवेश की राशि (करोड़ रुपए में)	3,523.08	1,641.02	726.00

स्थापित हो चुकी एवं उत्पादन शुरू कर चुकी (कार्यरत) इकाइयों का क्षेत्र-वार एवं वर्ष-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ): सरकार की विभिन्न पहलों के अंतर्गत आवश्यकता-आधारित आकलन किए जाते हैं। ऐसे आकलन संबंधित स्कीम अथवा पहल की क्षेत्रगत आवश्यकताओं को पूरा करने के उद्देश्य से किए जाते हैं।

उदाहरण के लिए, उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) की लॉजिस्टिक्स ईज अक्रॉस डिफ़रेंट स्टेट्स (लीड्स) रिपोर्ट, ईज ऑफ डूइंग बिजनेस (ईओडीबी) मूल्यांकन फ्रेमवर्क का उद्देश्य बिहार राज्य सहित राज्यों को सुधार करने, अवसंरचना को सुदृढ़ बनाने और अन्य ऐसी पहलों के लिए प्रोत्साहित करना है, जिनका उद्देश्य राज्य में औद्योगिक ईकोसिस्टम और व्यापार करने के माहौल में सुधार करना है।

ये आकलन दर्शाते हैं कि न केवल विभिन्न मापदंडों में प्रगति हुई है, बल्कि सतत औद्योगिक विकास को सहायता प्रदान करने के लिए मल्टीमोडल कनेक्टिविटी, औद्योगिक अवसंरचना, ईज़ ऑफ डूइंग बिजनेस और निवेश सुविधा को सुदृढ़ बनाने की आवश्यकता पर भी प्रकाश डाला गया है।

इन चुनौतियों का समाधान करने के लिए, केंद्र सरकार ने कई पहलें शुरू की हैं जो बिहार को लाभान्वित करती हैं, जिनमें एकीकृत अवसंरचना आयोजना के लिए पीएम गति शक्ति राष्ट्रीय मास्टर प्लान, राष्ट्रीय अवसंरचना पाइपलाइन, राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमें शामिल हैं।

श्रम-गहन उद्योगों, एमएसएमई और कृषि आधारित मूल्य संवर्धन को बढ़ावा देने के लिए, केंद्र सरकार प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों का औपचारीकरण (पीएमएफएमई) स्कीम, सूक्ष्म और लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम (सीजीटीएमएसई), एमएसएमई कार्य निष्पादन को बढ़ाना और गति देना (आरएएमपी), आत्मनिर्भर भारत

(एसआरआई) फंड, पीएम किसान संपदा योजना और राष्ट्रीय हथकरघा विकास कार्यक्रम जैसी स्कीमों को लागू करती है।

ये कार्यकलाप बिहार सहित पूरे देश में उद्यम निर्माण, क्लस्टर विकास, प्रौद्योगिकी उन्नयन, ऋण तक पहुंच, मूल्य संवर्धन, बाजार संपर्क और रोजगार सृजन को सुगम बनाते हैं।

विवरण

स्थापित हो चुकी एवं उत्पादन शुरू कर चुकी (कार्यरत) इकाइयों का क्षेत्र-वार एवं वर्ष-वार ब्यौरा

क्रम सं.	क्षेत्र	वित्त वर्ष 2024-25		वित्त वर्ष 2025-26		वित्त वर्ष 2026-27		कुल (वित्त वर्ष 2024-27)	
		इकाइयां	लागत (करोड़ रुपए)	इकाइयां	लागत (करोड़ रुपए)	इकाइयां	लागत (करोड़ रुपए)	इकाइयां	लागत (करोड़ रुपए)
1	खाद्य प्रसंस्करण क्षेत्र	127	2,100.57	83	837.16	21	626.98	231	3,564.71
2	सामान्य विनिर्माण	50	862.38	35	256.14	5	22.97	90	1,141.49
3	हेल्थकेयर क्षेत्र	8	233.30	8	84.87	1	8.85	17	327.02
4	लॉजिस्टिक्स क्षेत्र	1	37.35	0	0.00	0	0.00	1	37.35
5	प्लास्टिक और रबड़	26	102.91	17	288.80	3	12.17	46	403.88
6	नवीकरणीय ऊर्जा	1	2.08	6	27.44	6	33.93	13	63.45
7	छोटी मशीन विनिर्माण	3	13.71	4	15.60	0	0.00	7	29.31
8	वस्त्र और चमड़ा क्षेत्र	11	73.14	7	99.29	1	0.34	19	172.77
9	पर्यटन	6	83.85	1	6.05	0	0.00	7	89.90
10	लकड़ी आधारित उद्योग	4	13.79	5	25.67	2	20.76	11	60.22
	कुल	**237**	**3,523.08**	**166**	**1,641.02**	**39**	**726.00**	**442**	**5,890.10**

FDI INFLOW

328. DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN:

SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of approved Memorandum of Understanding (MoU) value at Tamil Nadu's Global Investors Meet versus the actual realised FDI equity inflow into the State from Financial Year 2020-21;

(b) the break-up of MoUs that have not progressed to implementation, and the reasons cited by investors, where known, sector-wise;

(c) whether the Centre's own investment-facilitation agencies have identified any Central-level bottleneck contributing to this gap, as distinct from State-level factors;

(d) the total number and list of foreign companies that have invested in Tamil Nadu from financial Year 2020-21 to date, along with the total yearly Foreign Direct Investment (FDI) inflows received by the State;

(e) the percentage share of India’s total FDI received by Tamil Nadu since 2020-21, year and State-wise during the said period and the manner in which this compares with the percentage of FDI received by all other States, State-wise during the said period including Gujarat and Karnataka; and

(f) the details of FDI inflows during the last five years, State, industry and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): The Government of India supplements the efforts of all States/UTs through various measures to enhance commercial activity in the country and provides an enabling ecosystem for the overall industrial development of the country through appropriate policy interventions. In addition to on-going schemes of other Ministries/ Departments, the Department for Promotion of Industry and Internal Trade has taken various steps/initiatives for promotion and facilitation of industries across States/UTs, such as Make in India, Start-up India, PM GatiShakti, National Industrial Corridor Programme, Production Linked Incentive (PLI) Scheme, promoting Ease of Doing Business (EoDB) & reducing compliance burden, National Single Window System (NSWS), India Industrial Land Bank, Project Monitoring Group (PMG), liberalization of FDI policy, Indian Footwear and Leather Development Programme (IFLDP) Scheme, etc.

The details of approved MoU value at Tamil Nadu's Global Investors Meet and the actual realised FDI equity inflow into the State is at enclosed **Statement-I.** The break-up of MoUs that have not progressed to implementation, along with the reasons cited by investors, where known, sector-wise is at enclosed **Statement-II.**

The data on remittance-wise FDI equity inflow is available at DPIIT's website (https://dpiit.gov.in) under the heading ‘Publication’ and sub-heading ‘FDI Newsletter’. The Financial Year wise details of percentage share of India’s total FDI equity inflow received by Tamil Nadu and other States including Gujarat and Karnataka since April, 2020 till March, 2026 are at enclosed **Statement-III.** The details of FDI Equity Inflows reported in the country from FY 2020-21, state-wise and industry-wise, are at enclosed **Statement-IV.**

STATEMENT- I

Approved MoU Value from 2020:

Year	No. of MoUs	Investment (in Rs. Crores)
2020	101	88,727
2021	138	68,375
2022	98	1,66,917
2023	24	73,750
2024 (GIM 2024)	663	7,12,171
2025	281	2,07,113
2026	17	42,961
Total	**1,322**	**13,60,014**

Financial Year Wise FDI equity inflow reported in the State of Tamil Nadu:

Financial Year	Tamil Nadu (USD million)
FY 2020-21	2,323
FY 2021-22	3,003
FY 2022-23	2,169
FY 2023-24	2,436
FY 2024-25	3,681
FY 2025-26	4,724

STATEMENT-II

Sector-wise Break-up of MoUs that have not Progressed to Implementation

Year	2020	2021	2022	2024	2025	Total
Total No. of MoUs	101	138	98	663	281	1281
Number of Projects that have not progressed to implementation (Sector Wise)	Auto - 2 Chemicals - 1 Data Center - 1 Energy - 2 Food Processing - 2 Footwear - 1 General Manufacturing – 2, Infrastructure & Logistics - 2 IT/ITES – 3, Life Sciences – 1, Total - 17	Auto - 1 Chemicals - 1 Data Center – 3 Electronics - 1 Footwear – 1 General Manufacturing – 1, Infrastructure & Logistics – 1, Life Sciences – 1, Total - 10	Aerospace & Defence - 1 Auto - 1 Chemicals - 3 Electronics - 2 Footwear - 1 Furniture - 7 Infrastructure & Logistics - 2 IT/ITES - 1 Life Sciences – 2, Total - 20	Chemicals - 3 Electronics - 3 General Manufacturing – 1, Infrastructure & Logistics – 1, Textiles – 1, Total - 9	Footwear – 1, Total - 1	57

STATEMENT- III

Percentage share of India's total FDI equity inflow

		%age Share Out of total FDI equity Inflow					
Sr. No.	**State Name**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
(1)	**(2)**	**(3)**	**(4)**	**(5)**	**(6)**	**(7)**	**(8)**
1	ANDHRA PRADESH	0.14	0.38	0.62	0.21	0.47	1.03
2	ARUNACHAL PRADESH	0.01	-	-	-	0.00	-
3	ASSAM	0.02	0.01	0.00	0.00	0.01	0.00

4	BIHAR	0.08	0.20	0.10	0.00	0.00	0.00
5	CHHATTISGARH	0.00	0.00	0.01	0.11	0.16	0.15
6	GOA	0.03	0.06	0.03	0.08	0.06	0.06
7	GUJARAT	36.71	4.60	10.24	16.43	11.42	9.71
8	HARYANA	2.85	4.76	5.65	4.29	6.29	7.69
9	HIMACHAL PRADESH	0.02	0.23	0.07	0.13	0.23	0.09
10	JHARKHAND	1.33	0.01	0.01	0.02	0.01	0.01
11	KARNATAKA	12.86	37.55	22.66	14.79	13.23	21.99
12	KERALA	0.36	0.59	0.36	0.44	0.79	0.64
13	MADHYA PRADESH	0.35	0.35	0.08	0.05	0.12	0.14
14	MAHARASHTRA	27.11	26.27	32.16	34.03	39.16	31.30
15	MANIPUR	-	-	0.00	-	-	0.00
16	MEGHALAYA	-	0.00	-	0.00	0.00	-
17	MIZORAM	-	-	-	-	-	0.00
18	NAGALAND	-	0.00	-	-	0.00	0.00
19	ODISHA	0.03	0.16	0.07	0.02	0.01	0.14
20	PUNJAB	1.08	0.22	0.20	0.41	0.18	0.62
21	RAJASTHAN	0.46	1.20	1.98	0.60	0.75	1.71
22	TAMIL NADU	3.90	5.11	4.71	5.48	7.36	8.03
23	TELANGANA	1.94	2.73	2.83	6.82	5.99	3.83
24	TRIPURA	0.00	0.00	-	0.00	0.00	0.00
25	UTTAR PRADESH	0.71	0.37	0.91	0.75	0.87	1.61
26	UTTARAKHAND	0.01	0.18	0.01	0.14	0.07	0.03
27	WEST BENGAL	0.70	0.73	0.86	0.41	0.60	0.39
28	UTs and Others	9.33	14.26	16.44	14.79	12.22	10.82

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

STATEMENT- IV

STATE WISE FDI EQUITY INFLOW FROM April 2020 TO March 2026

(Amount (In USD Million)

Sr. No.	State Name	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	ANDHRA PRADESH	86	225	284	92	233	609
2	ARUNACHAL PRADESH	5	-	-	-	1	-
3	ASSAM	11	4	2	0	3	2
4	BIHAR	45	116	47	0	1	2
5	CHHATTISGARH	0	1	2	50	81	86
6	GOA	16	37	12	35	32	34
7	GUJARAT	21,890	2,706	4,714	7,300	5,711	5,713
8	HARYANA	1,697	2,798	2,600	1,908	3,147	4,526
9	HIMACHAL PRADESH	11	138	34	56	113	56
10	JHARKHAND	792	6	6	11	7	4
11	KARNATAKA	7,670	22,072	10,429	6,571	6,619	12,939
12	KERALA	212	348	165	197	397	377
13	MADHYA PRADESH	207	209	39	24	60	80
14	MAHARASHTRA	16,170	15,439	14,806	15,116	19,589	18,418
15	MANIPUR	-	-	0	-	-	0
16	MEGHALAYA	-	1	-	0	0	-
17	MIZORAM	-	-	-	-	-	0
18	NAGALAND	-	0	-	-	0	0
19	ODISHA	20	95	32	9	5	84
20	PUNJAB	644	127	94	180	90	367
21	RAJASTHAN	272	707	910	265	374	1,009
22	TAMIL NADU	2,323	3,003	2,169	2,436	3,681	4,724
23	TELANGANA	1,155	1,607	1,303	3,029	2,994	2,253

24	TRIPURA	0	0	-	0	0	0
25	UTTAR PRADESH	422	217	420	334	436	950
26	UTTARAKHAND	5	104	3	60	35	20
27	WEST BENGAL	415	428	394	181	298	229
28	UTs and Others	5564	8383	7570	6569	6110	6365
	Total:	59,636	58,773	46,034	44,423	50,018	58,846

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

Industry-Wise FDI Equity Inflow from April 2020 to March 2026

Amount (In USD Million)

Sr. No.	**Sector**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
(1)	**(2)**	**(3)**	**(4)**	**(5)**	**(6)**	**(7)**	**(8)**
1	AGRICULTURAL MACHINERY	143	269	742	2	17	5
2	AGRICULTURE SERVICES	117	258	451	57	41	864
3	AIR TRANSPORT (INCLUDING AIR FREIGHT)	204	585	216	97	1,349	383
4	AUTOMOBILE INDUSTRY	1,637	6,994	1,902	1,524	1,586	2,459
5	BOILERS AND STEAM GENERATING PLANTS	1	-	-	0	1	1
6	CEMENT AND GYPSUM PRODUCTS	4	204	2	613	1,813	142
7	CERAMICS	21	1	83	35	35	6
8	CHEMICALS (OTHER	847	966	1,850	844	1,061	853

	THAN FERTILIZERS)						
9	COMMERCIAL, OFFICE & HOUSEHOLD EQUIPMENTS	47	17	20	11	9	32
10	COMPUTER SOFTWARE & HARDWARE	26,145	14,461	9,394	7,973	7,814	13,946
11	CONSTRUCTION (INFRASTRUCTURE) ACTIVITIES	7,875	3,248	1,703	4,232	2,245	2,574
12	CONSTRUCTION DEVELOPMENT: Townships, housing, built-up infrastructure and construction-development projects	422	125	147	255	529	414
13	CONSULTANCY SERVICES	938	1,150	605	735	1,061	1,018
14	DEFENCE INDUSTRIES	1	2	3	4	2	11
15	DIAMOND, GOLD ORNAMENTS	14	22	26	38	158	113
16	DRUGS & PHARMACEUTICALS	1,490	1,414	2,058	1,064	891	1,912
17	DYE-STUFFS	4	3	1	1	1	27
18	EARTH-MOVING MACHINERY	39	61	33	23	69	10
19	EDUCATION	1,250	3,229	1,443	344	468	1,312

20	ELECTRICAL EQUIPMENTS	1,412	684	909	1,049	531	840
21	ELECTRONICS	375	417	540	696	2,043	1,153
22	FERMENTATION INDUSTRIES	85	870	307	107	192	108
23	FERTILIZERS	18	6	9	9	9	17
24	FOOD PROCESSING INDUSTRIES	393	710	896	608	541	3,010
25	GLASS	42	588	58	18	24	436
26	GLUE AND GELATIN	1	5	10	72	17	3
27	HOSPITAL & DIAGNOSTIC CENTRES	501	698	810	1,530	1,559	1,023
28	HOTEL & TOURISM	369	729	328	511	1,307	541
29	INDUSTRIAL INSTRUMENTS	1	0	-	-	0	0
30	INDUSTRIAL MACHINERY	253	321	261	407	510	443
31	INFORMATION & BROADCASTING (INCLUDING PRINT MEDIA)	314	152	466	853	713	883
32	LEATHER, LEATHER GOODS AND PICKERS	9	7	33	49	42	123
33	MACHINE TOOLS	21	31	43	135	82	101
34	MEDICAL AND SURGICAL APPLIANCES	69	208	397	483	627	374
35	METALLURGICAL INDUSTRIES	1,340	2,272	219	286	951	839

36	MINING	169	345	167	73	8	29
37	MISCELLANEOUS INDUSTRIES	768	493	410	462	540	526
38	MISCELLANEOUS MECHANICAL & ENGINEERING INDUSTRIES	64	411	104	284	154	268
39	NON-CONVENTIONAL ENERGY	797	1,601	2,500	3,764	4,012	3,019
40	PAPER AND PULP (INCLUDING PAPER PRODUCTS)	22	158	27	55	30	70
41	PETROLEUM & NATURAL GAS	103	56	108	33	28	273
42	POWER	374	526	698	1,701	1,429	388
43	PRIME MOVER (OTHER THAN ELECTRICAL GENERATORS)	280	25	115	279	205	258
44	PRINTING OF BOOKS (INCLUDING LITHO PRINTING INDUSTRY)	81	317	76	209	108	277
45	RAILWAY RELATED COMPONENTS	120	1	3	177	21	21
46	RETAIL TRADING	1,338	497	507	166	205	189
47	RUBBER GOODS	266	71	160	135	82	215
48	SCIENTIFIC INSTRUMENTS	9	8	70	71	86	96

49	SEA TRANSPORT	294	394	530	1,096	66	1,984
50	SERVICES SECTOR (Fin., Banking, Insurance, Non Fin/Business, Outsourcing, R&D, Courier, Tech. Testing and Analysis, Other)	5,060	7,131	8,707	6,640	9,347	10,010
51	SOAPS, COSMETICS & TOILET PREPARATIONS	104	549	112	75	93	91
52	SUGAR	25	1	6	2	2	0
53	TEA AND COFFEE (PROCESSING & WAREHOUSING COFFEE & RUBBER)	9	3	71	10	39	11
54	TELECOMMUNICATIONS	392	668	713	282	746	118
55	TEXTILES (INCLUDING DYED,PRINTED)	299	248	155	310	255	345
56	TIMBER PRODUCTS	6	20	22	9	31	93
57	TRADING	2,608	4,538	4,792	3,865	4,176	4,011
58	VEGETABLE OILS AND VANASPATI	45	6	16	59	62	580
	Total:	59,636	58,773	46,034	44,423	50,018	58,846

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

ENQUIRY COMMISSION REGARDING INDUSTRIAL ACCIDENT IN VISAKHAPATNAM STEEL PLANT

329. SHRI TAMILSELVAN THANGA:

Will the Minister of **STEEL** be pleased to state:

(a) whether it is true that an industrial accident at the Visakhapatnam Steel Plant (VSP) that claimed the lives of nine workers and left five others seriously injured;

(b) if so, the details thereof;

(c) whether the Union Government has appointed any enquiry commission to find out the cause of such accident and poor management of the steel plant;

(d) whether the Union Government has initiated any disciplinary action against officials linked to production and quality control operations of the plant; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (e): An accident occurred at Steel Melting Shop (SMS-2) of Steel Plant of Rashtriya Ispat Nigam Ltd., Vishakhapatnam on 08th June, 2026, resulting in spillage of molten steel. In this accident, ten (10) workers comprising of five (5) Regular Employees and five (5) Contractual Workers lost their lives and four (4) Regular Workers sustained injuries.

A high Level Enquiry Committee chaired by Director-in-Charge of Bokaro Steel Plant of Steel Authority of India Limited(SAIL) along with outside Experts, was constituted by Ministry of Steel. The report of Enquiry Committee has been received and appropriate action has been initiated.

प्याज के लिए न्यूनतम समर्थन मूल्य (एमएसपी)

330. श्री भाऊसाहेब राजाराम वाकचौरे:

श्री आनंद भदौरिया:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि देश में, विशेषकर महाराष्ट्र राज्य के अहिल्यानगर और नासिक में प्याज उत्पादक किसान लाभकारी मूल्य न मिलने के कारण गंभीर आर्थिक बर्बादी और आत्महत्या की कगार पर पहुंच गए हैं;

(ख) प्याज के निर्यात पर लगाए गए प्रतिबंधों और अनिश्चित व्यापार नीतियों के कारण वैश्विक बाजार में भारतीय प्याज की हिस्सेदारी में आई गिरावट का वर्ष-वार डेटा क्या है;

(ग) क्या सरकार का विचौलियों द्वारा किसानों के शोषण को रोकने के लिए उत्पादन लागत के आधार पर प्याज के लिए न्यूनतम समर्थन मूल्य (एमएसपी) की कानूनी गारंटी प्रदान करने का विचार है;

(घ) क्या सरकार प्याज के भंडारण और परिवहन लागत में हुई अप्रत्याशित वृद्धि को कम करने के लिए किसानों को कोई प्रत्यक्ष वित्तीय सहायता प्रदान करेगी; और

(ङ) प्याज निर्यात व्यवस्था को स्थायी रूप से सुव्यवस्थित करने और मूल्य स्थिरीकरण कोष (पीएसएफ) के माध्यम से किसानों को तत्काल राहत प्रदान करने की प्रभावी योजना क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ): वर्ष 2025-26 के दूसरे अग्रिम अनुमान के अनुसार, देश में प्याज का कुल उत्पादन

307.37 लाख मीट्रिक टन (एलएमटी) है, जिसमें से 151.10 एलएमटी का उत्पादन महाराष्ट्र में होता है। मार्च से मई 2026 की अवधि के दौरान महाराष्ट्र में औसत बाजार मूल्य 900 रुपये से 1150 रुपये प्रति क्विंटल के बीच रहा।

प्याज सहित कृषि और बागवानी वस्तुओं जो नाशवान प्रकृति की हैं और न्यूनतम समर्थन मूल्य व्यवस्था के अंतर्गत नहीं आती हैं के लिए किसानों को लाभकारी मूल्य प्रदान करने हेतु, सरकार प्रधानमंत्री अन्नदाता आय संरक्षण अभियान के तहत देश भर में बाजार हस्तक्षेप योजना (एमआईएस) लागू करती है। इस योजना का उद्देश्य किसानों को बम्पर फसल के दौरान संकटकालीन बिक्री से बचाना है, जब कीमतें आर्थिक स्तर और उत्पादन लागत से नीचे गिर जाती हैं। पिछले सामान्य वर्ष की तुलना में प्रचलित बाजार मूल्यों में कम से कम 10% की कमी होनी चाहिए। यह योजना राज्य/केंद्र शासित प्रदेश सरकार के अनुरोध पर लागू की जाती है, जो इसके कार्यान्वयन पर होने वाले नुकसान का 50% (पूर्वोत्तर राज्यों के मामले में 25%) वहन करने के लिए तैयार है। किसी विशेष मौसम में किसी विशेष फसल के लिए राज्य के अनुमानित उत्पादन के 25% तक की अधिकतम खरीद की अनुमति है। कुल नुकसान की राशि केंद्र सरकार और राज्य सरकार के बीच 50:50 (पूर्वोत्तर राज्यों के लिए 75:25) के आधार पर साझा की जाती है।

कृषि उपज बाजार समिति (एपीएमसी) मंडियों में कारोबार की जाने वाली फसलों के लिए किसानों को बाजार हस्तक्षेप मूल्य (एमआईपी) और बिक्री मूल्य के बीच मूल्य अंतर का सीधा भुगतान करने के विकल्प के साथ भावांतर भुगतान (पीडीपी) का एक नया घटक भी जोड़ा गया है। इसके अलावा, उत्पादक राज्य से उपभोक्ता राज्य में टॉप फसलों (टमाटर, प्याज और आलू) के भंडारण और परिवहन के लिए केंद्रीय नोडल एजेंसियों और राज्य की निर्दिष्ट एजेंसियों को परिवहन और भंडारण लागत की प्रतिपूर्ति की अनुमति है।

आवश्यक वस्तुओं की कीमतों में अत्यधिक अस्थिरता को नियंत्रित करने के लिए, मूल्य स्थिरीकरण कोष (पीएसएफ) योजना के तहत, सरकार प्याज का एक वार्षिक बफर स्टॉक बनाती है, जिसमें प्रत्येक वर्ष बफर लक्ष्य तय किया जाता है। प्याज का खरीद उत्पादन करने वाले राज्यों से

कार्यान्वयन एजेंसियों (नेफेड और एनसीसीएफ) के माध्यम से पिछले 3 ट्रेडिंग दिनों के दौरान प्रचलित अधिकतम और मॉडल कीमतों के आधार पर न्यूनतम सुनिश्चित खरीद मूल्य (एमएपीपी) पर बाजार मूल्य से किया जाता है। वर्ष 2025-26 में खरीदी गई मात्रा 2.87 लाख मीट्रिक टन थी। मूल्य स्थिरीकरण कोष (पीएसएफ) योजना के तहत, उपभोक्ता मामले विभाग ने वर्ष 2026-27 के लिए 2 लाख मीट्रिक टन की खरीद लक्ष्य को मंजूरी दी है, जिसमें से 0.37 मीट्रिक टन की खरीद की गई है।

पिछले पांच वर्षों के दौरान वैश्विक बाजार में निर्यात हेतु भारतीय प्याज के शेयर में वर्ष-वार आंकड़ों का विवरण निम्नानुसार है:

					(मात्रा 1000 मीट्रिक टन में)
विवरण	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
प्याज फ्रेश या चिल्ड	1538.61	2527.35	समाप्त		
रोज़ अनियन फ्रेश या चिल्ड	--	--	110.76	38.65	38.28
अन्य अनियन फ्रेश या चिल्ड	--	--	1606.68	1109.17	1509.66
कुल	**1538.61**	**2527.35**	**1717.44**	**1147.82**	**1547.94**

1 अप्रैल 2025 से, प्याज के निर्यात पर कोई प्रतिबंध/शुल्क/न्यूनतम निर्यात मूल्य नहीं है।

MANUAL SCAVENGERS

331. SHRI APPALANAIDU KALISETTI:

DR. BYREDDY SHABARI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of Manual Scavengers (MS) identified and pending identification since 2018 till date, year, State and district-wise, particularly in Andhra Pradesh;

(b) the number of sewer and septic tank workers identified under the Scheme, State and district-wise particularly in Andhra Pradesh;

(c) the number of sewer and septic tank workers provided with Personal Protective Equipment (PPE) kits under the Schemes, State and district-wise, particularly in Andhra Pradesh;

(d) the number of Emergency Response Sanitation Units (ERSUs) established in Urban Local Bodies under the Scheme, along with details of safety devices provided thereto, State and district-wise, particularly for Andhra Pradesh; and

(e) the details of funds released and utilised under the NAMASTE Scheme since 2018 till date, year and State-wise, including Andhra Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The survey for identification of Manual Scavengers(MS) have been conducted in the year 2013 and 2018. State-wise details of identified manual scavengers in the survey conducted in 2018 is at enclosed **Statement-I.** District-wise details of identified manual scavengers in the survey conducted in 2018 in Andhra Pradesh is at enclosed **Statement-II.** Recently, a fresh survey of manual scavengers, as per the provisions of the “Prohibition of Employment

as Manual Scavengers and their Rehabilitation Act, 2013" has been conducted in all districts of the country in which no manual scavenger has been found.

(b) and (c): National Action for Mechanised Sanitation Ecosystem(NAMASTE) scheme has been launched in 2023 to provide safety and dignity to Sewer and Septic Tank Workers(SSWs). Under the scheme, the number of SSWs validated and Personal Protective Equipment (PPE) kits provided to States/UTs for SSWs is at enclosed **Statement-III.** District-wise number of SSWs validated and PPE kits provided in Andhra Pradesh is at enclosed **Statement-IV.**

(d): Emergency Response Sanitation Units (ERSUs) are set-up by the States/UTs as per guidelines issued by the Ministry of Housing and Urban Affairs. The safety devices provided to ERSUs under the NAMASTE scheme are as under:-

i. Safety helmet with Torch.
ii. Safety Tripod.
iii. Axial Fan Blower.
iv. Anti Static Conduit.
v. Full Body Wader Suit.
vi. Multi Gas Detector.

State-wise number of safety devices provided to ERSUs, is at enclosed **Statement-V.** District-wise number of safety devices provided in Andhra Pradesh is at enclosed **Statement-VI.**

(e): NAMASTE scheme is a Central Sector Scheme, launched in 2023. There is no provision for State-wise allocation of funds. The details of fund released and utilised since inception of NAMASTE scheme including State of Andhra Pradesh is as under:-

(Rs. In Crore)

Financial year	Funds Released	Actual Expenditure
2023-24	30.06	30.06
2024-25	47.625	35.64
2025-26	97.6791	97.6791(approx.)
2026-27 (till date)	28.30	12.45 (approx.)

STATEMENT-I

State-wise number of manual scavengers identified in the survey conducted in 2018 are as under:-

S.No.	State	No. of manual scavengers identified in the survey conducted in 2018
1.	Andhra Pradesh	1734
2.	Assam	3771
3.	Gujarat	105
4.	Jharkhand	192
5.	Karnataka	2238
6.	Kerala	518
7.	Madhya Pradesh	474
8.	Maharashtra	6325

9.	Punjab	141
10.	Rajasthan	2340
11.	Tamil Nadu	56
12.	Uttar Pradesh	20884
13.	Uttarakhand	4854
14.	West Bengal	585
	TOTAL	**44217**

STATEMENT- II

District-wise number of manual scavengers identified in the survey conducted in 2018 in Andhra Pradesh is as under:-

S.No	Name of District	No. of manual scavengers identified in the survey conducted in 2018
1	Anantpur	1,231
2	East Godavari	251
3	Krishna	252
	TOTAL	**1,734**

STATEMENT- III

State-wise number of Sewer and Septic Tank Workers (SSWs) validated and PPE kits provided to States/UTs for SSWs under the NAMASTE scheme are as under:-

S.No.	Name of States/UTs	No. SSWs validated	No. of PPE Kits provided
1.	Andaman and Nicobar	60	60

2.	Andhra Pradesh	4052	4005
3.	Arunachal Pradesh	86	86
4.	Assam	466	462
5.	Bihar	3462	3461
6.	Chandigarh	253	252
7.	Chhattisgarh	1465	1465
8.	Daman Diu and Dadra Nagar Haveli	116	116
9.	Delhi	3649	3626
10.	Goa	250	250
11.	Gujarat	7648	7345
12.	Haryana	2677	2667
13.	Himachal Pradesh	435	418
14.	Jammu and Kashmir	727	719
15.	Jharkhand	1115	1120
16.	Karnataka	6312	6300
17.	Kerala	1797	1761
18.	Ladakh	21	21
19.	Lakshadweep	86	86
20.	Madhya Pradesh	3836	3423
21.	Maharashtra	8782	7973
22.	Manipur	185	185
23.	Meghalaya	108	108
24.	Mizoram	143	140
25.	Nagaland	105	105
26.	Odisha	1294	1294
27.	Puducherry	243	243
28.	Punjab	4465	4407
29.	Rajasthan	4082	4021
30.	Sikkim	107	107
31.	Tamil Nadu	6981	6981
32.	Telangana	3817	3807
33.	Tripura	353	352
34.	Uttar Pradesh	12463	11414
35.	Uttarakhand	644	629
36.	West Bengal	7630	7628
	TOTAL	**89915**	**87037**

STATEMENT- IV

District-wise number of Sewer and Septic Tank Workers (SSWs) validated and PPE kits provided under the NAMASTE scheme in Andhra Pradesh are as under:-

S.No.	District	No. of SSWs validated	No. of PPE Kits provided
1.	Anakapalli	56	56
2.	Anantapur	158	158
3.	Annamayya	42	42
4.	Bapatla	72	72
5.	Chittoor	100	100
6.	East Godavari	186	186
7.	Eluru	175	175
8.	Guntur	256	248
9.	Kadapa	184	184
10.	Kakinada	258	258
11.	Konaseema	93	93
12.	Krishna	161	147
13.	Kurnool	186	186
14.	Manyam	14	14
15.	Nandyal	42	42
16.	Nellore	219	219
17.	NTR	380	370
18.	Palnadu	132	132
19.	Prakasam	87	75
20.	Sri Satyasai	111	111
21.	Srikakulam	99	99
22.	Tirupati	257	257
23.	Visakhapatnam	533	531
24.	Vizianagaram	150	149
25.	West Godavari	101	101
	TOTAL	**4,052**	**4,005**

STATEMENT- V

State-wise number of safety devices provided to Emergency Response Sanitation Units (ERSUs) under the NAMASTE scheme are as under:-

S.No.	States/UTs	No. of safety devices provided to ERSUs
1.	Andaman and Nicobar	3
2.	Andhra Pradesh	26
3.	Arunachal Pradesh	7
4.	Assam	31
5.	Bihar	38
6.	Chandigarh	1
7.	Chhattisgarh	38
8.	Daman Diu and Dadra Nagar Haveli	3
9.	Delhi	11
10.	Goa	2
11.	Gujarat	32
12.	Haryana	22
13.	Himachal Pradesh	8
14.	Jammu and Kashmir	20
15.	Jharkhand	24
16.	Karnataka	42
17.	Kerala	14
18.	Ladakh	2
19.	Madhya Pradesh	55
20.	Maharashtra	45
21.	Manipur	8
22.	Meghalaya	9
23.	Mizoram	1
24.	Nagaland	4
25.	Odisha	36
26.	Puducherry	2
27.	Punjab	23
28.	Rajasthan	36
29.	Sikkim	5
30.	Tamil Nadu	37

31.	Telangana	37
32.	Tripura	8
33.	Uttar Pradesh	91
34.	Uttarakhand	6
35.	West Bengal	26
	TOTAL	**753**

STATEMENT- VI

District-wise number of safety devices provided to Emergency Response Sanitation Units (ERSUs) in Andhra Pradesh under the NAMASTE scheme are as under:-

S. No.	District	No. of safety devices provided to ERSUs
1.	Anakapalli	1
2.	Anantapur	1
3.	Annamayya	1
4.	Bapatla	1
5.	Chittoor	1
6.	East Godavari	1
7.	Eluru	1
8.	Guntur	2
9.	Kadapa	1
10.	Kakinada	1
11.	Konaseema	1
12.	Krishna	1
13.	Kurnool	1
14.	Manyam	1
15.	Nandyal	1
16.	Nellore	1
17.	NTR	1
18.	Palnadu	1
19.	Prakasam	1
20.	Sri Satyasai	1
21.	Srikakulam	1

22.	Tirupati	1
23.	Visakhapatnam	1
24.	Vizianagaram	1
25.	West Godavari	1
	TOTAL	**26**

अपराध के आंकड़े

332. श्री बृजेन्द्र सिंह ओला:

श्री राहुल कस्वां:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) द्वारा जारी किए गए देश भर के विभिन्न राज्यों में अपराधों से संबंधित रिपोर्टिंग वर्ष और ब्यौरे सहित नवीनतम आंकड़े क्या हैं;

(ख) क्या सरकार का एनसीआरबी के आंकड़ों को प्रत्येक वर्ष की समाप्ति के तीन महीने के भीतर जारी करना सुनिश्चित करने के लिए कोई प्रणाली स्थापित करने का विचार है और यदि हाँ, तो इसे कब तक लागू किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) एनसीआरबी द्वारा जारी नवीनतम आकंड़ों के अनुसार, अन्य राज्यों की तुलना में राजस्थान में घटित अपराधों का ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख): राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) द्वारा प्रतिवर्ष तीन सांख्यिकीय प्रतिवेदन, अर्थात् 'भारत में अपराध', 'भारत में आकस्मिक मृत्यु एवं आत्महत्याएँ' तथा 'भारत में कारागार सांख्यिकी' प्रकाशित किए जाते हैं। ये प्रकाशन एक कैलेंडर वर्ष से संबंधित आँकड़ों के संकलन पर आधारित होते हैं, अतः संबंधित वर्ष की समाप्ति के उपरांत ही आँकड़े एकत्र करने की प्रक्रिया प्रारंभ की जाती है। इन प्रतिवेदनों हेतु आँकड़े 36 राज्यों/संघ राज्य क्षेत्रों तथा 53

महानगरीय नगरों, अर्थात् 10 लाख से अधिक जनसंख्या वाले नगरों, से प्राप्त किए जाते हैं। नवीनतम प्रकाशित प्रतिवेदन वर्ष 2024 से संबंधित है।

आँकड़ों का संकलन ब्यूरो द्वारा विकसित एक समर्पित सॉफ्टवेयर अनुप्रयोग के माध्यम से डिजिटल रूप से किया जाता है। आँकड़ों का संग्रहण तथा उनका समेकन/संकलन राज्यों/संघ राज्य क्षेत्रों द्वारा जिला एवं राज्य स्तर पर तथा तत्पश्चात ब्यूरो द्वारा इसी सॉफ्टवेयर अनुप्रयोग के माध्यम से किया जाता है।

राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत आँकड़ों का सॉफ्टवेयर में अंतर्निहित सत्यापन एवं प्रमाणीकरण तंत्र के माध्यम से विभिन्न स्तरों एवं चरणों पर व्यापक परीक्षण किया जाता है। आँकड़ों में किसी प्रकार की विसंगति अथवा असंगति पाए जाने पर उन्हें पुनः सत्यापन हेतु संबंधित राज्य/संघ राज्य क्षेत्र को वापस भेजा जाता है। इसके अतिरिक्त, विस्तृत प्रपत्रों के अनुसार एकरूपता के साथ आँकड़े संकलित किए जाने के उद्देश्य से राज्यों/संघ राज्य क्षेत्रों को आवश्यक प्रशिक्षण भी प्रदान किया जाता है। ब्यूरो द्वारा प्रकाशित प्रतिवेदन उसकी वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराए जाते हैं।

(ग): 'भारत में अपराध' प्रतिवेदन में प्रकाशित आँकड़ों के अनुसार, विगत तीन वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों की अपराध दर संबंधी ब्यौरा संलग्न **विवरण** में दिया गया है।

<u>विवरण</u>

2022-2024 के दौरान कॉग्निज़ेबल आईपीसी/बीएनएस क्राइम के तहत राज्य/ केन्द्र शासित प्रदेशों - वार दर्ज मामले

क्र	**राज्य/केंद्र शासित प्रदेश**	**2022**	**2023**	**2024**
1	आंध्र प्रदेश	158547	153867	116076
2	अरुणाचल प्रदेश	2308	2505	2479
3	असम	59315	49884	39816

4	बिहार	211079	231627	238753
5	छत्तीसगढ	73822	67961	72410
6	गोवा	2711	2094	2121
7	गुजरात	134600	170657	165419
8	हरियाणा	125435	129294	113101
9	हिमाचल प्रदेश	13231	13505	12071
10	झारखंड	48726	50187	47250
11	कर्नाटक	129461	148648	138784
12	केरल	235858	258538	184528
13	मध्य प्रदेश	298578	297689	282874
14	महाराष्ट्र	374038	385623	383044
15	मणिपुर	3029	19192	4572
16	मेघालय	2914	2730	3233
17	मिजोरम	3587	3281	2701
18	नागालैंड	1008	1050	802
19	ओडिशा	143414	170022	171193
20	पंजाब	43738	44872	47677
21	राजस्थान	236090	234985	213352
22	सिक्किम	549	511	507
23	तमिलनाडु	193913	203804	197149
24	तेलंगाना	151849	156737	190704

25	त्रिपुरा	3653	3814	2994
26	उत्तर प्रदेश	401787	428794	430552
27	उत्तराखंड	16967	17094	15853
28	पश्चिम बंगाल	156503	156237	157909
	कुल राज्य	3226710	3405202	3237924
29	अंडमान और निकोबार द्वीप समूह	460	587	522
30	चंडीगढ़	2941	3285	3621
31	डी एंड एन हवेली और दमन और दीव	1184	761	540
32	दिल्ली	300429	324257	275402
33	जम्मू और कश्मीर	25915	25127	22577
34	लद्दाख	439	459	460
35	लक्षद्वीप	64	76	47
36	पुदुचेरी	3237	3348	3515
	कुल केंद्र शासित प्रदेश	334669	357900	306684
	कुल (अखिल भारतीय)	3561379	3763102	3544608

स्रोत: भारत में अपराध

किसानों की आय को दोगुना करने से संबंधित आकलन

333. श्री धर्मेन्द्र यादवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने किसानों की आय को दोगुना करने के लक्ष्य की वर्तमान स्थिति से संबंधित कोई अद्यतन आकलन किया है;

(ख) यदि हाँ, तो इसके मुख्य निष्कर्ष क्या हैं;

(ग) क्या सरकार का किसानों की वास्तविक आय में वृद्धि सुनिश्चित करने के लिए किसी नई योजना या नीतिगत पहल को कार्यान्वित करने का विचार है; और

(घ) यदि हाँ, तो इसका ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): भारत सरकार ने कृषि एवं किसान कल्याण मंत्रालय (डीए एंड एफ डब्ल्यू) के बजट आवंटन को वर्ष 2013-14 के 27,622.67 करोड़ रुपये (बजट अनुमान) से बढ़ाकर वर्ष 2026-27 में 1,40,416.57 करोड़ रुपये (बजट अनुमान) कर दिया है।

उत्पादन बढ़ाने, लाभकारी प्रतिफल और आय सहायता के माध्यम से किसानों के कल्याण के लिए भारत सरकार की विभिन्न योजनाओं/कार्यक्रमों का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि एवं किसान कल्याण विभाग और संबद्ध मंत्रालयों/विभागों की योजनाओं के अभिसरण से अपनी आय को दो गुना से अधिक बढ़ाया है।

राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) ने एनएसएस के 77वें राउंड (जनवरी, 2019 - दिसंबर, 2019) के दौरान कृषि वर्ष जुलाई, 2018- जून, 2019 के संदर्भ में देश के ग्रामीण क्षेत्रों में कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एसएएस) किया। इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार अनुमानित औसत मासिक आय वर्ष 2012-13 (एनएसएस 70वां राउंड) में 6,426 (एनएसएस 77वां राउंड) से बढ़कर वर्ष 2018-19 (एनएसएस 77वां राउंड) में 10,218 हो गई।

घरेलू उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना से ग्रामीण और शहरी दोनों क्षेत्रों में घरेलू व्यय में वृद्धि दिखाई देती है

सेक्टर	विभिन्न अवधियों के दौरान औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां राउंड)	2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996

<u>विवरण</u>

कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित योजनाएं और कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मानधन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
7. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- ऑयल पाम
8. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- तिलहन
9. दलहन आत्मनिर्भरता मिशन
10. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
11. राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम)
12. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
13. कृषि मशीनीकरण उप-मिशन (एसएमएएम)

14.कृषि विस्तार उप-मिशन (एसएमएई)

15.डिजिटल कृषि मिशन

16.राष्ट्रीय बांस मिशन (एनबीएम)

17.पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन

18.सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)

19.परंपरागत कृषि विकास योजना (पीकेवीवाई)

20.प्रति बूंद अधिक फसल (पीडीएमसी)

21.राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)

22.फसल विविधीकरण कार्यक्रम (सीडीपी)

23.वर्षा सिंचित क्षेत्र विकास (आरएडी)

24.नमो ड्रोन दीदी

25.एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)

26.10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन

27.स्टार्ट-अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीश्योर)

28.एकीकृत कृषि विपणन योजना (आईएसएएम)

29.पीएम धन-धान्य कृषि योजना (पीएमडीडीकेवाई)

30.कृषि वानिकी

PROMOTION OF COLD STORAGE INFRASTRUCTURE

334. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken steps to bring about more awareness for promoting cold storage infrastructure in the country;

(b) if so, the quantum of assistance extended to the entrepreneurs, attracting more entrepreneurs in this field;

(c) whether the Government will pay special attention to this area as popularising the technology among the youth, would not only bring down the commodity value uniformly throughout the year but also bring manifold employment opportunities to the youth; and

(d) whether the Government provides support by extending loans to the entrepreneurs more freely and also interest free loans for setting up cold storage infrastructure?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): To create awareness on the various scheme for subsidy including cold storage among the farming community, the Mass Media Support under Agriculture Extension scheme is implemented since 2004 with the objective of creating awareness among farming communities and other stakeholders about the schemes, programmes, missions and new initiatives of the Department of Agriculture & Farmers Welfare (DA&FW), as well as crop advisories, weather information, market information and modern, region-specific agricultural technologies. The scheme is implemented through Doordarshan, DD Kisan and All India Radio (AIR) for the telecast and broadcast of agriculture and

allied sector programmes sponsored by DA&FW. Under the scheme, a 30-minute programme, ‘Krishi Darshan’, is telecast through 19 Regional Doordarshan Kendras. In addition, three programmes, namely ‘Krishi Darshan’, ‘Adhunik aur Satat Krishi Ki Ore’ and ‘Krishi Chaupal’ are telecast on DD Kisan.

Through All India Radio (AIR), the ‘Kisanvani’ programme is broadcasted through 232 AIR FM, FM-Gold and Rainbow stations across the country to create awareness among the farming community. In addition, agriculture-related programmes are also broadcast through 29 Vividh Bharati stations. Publicity and awareness activities are also undertaken through outdoor publicity and print advertisements in leading newspapers across the country.

Further, in view of the increasing penetration of mobile phones and internet services, including in rural areas, social media platforms such as Facebook, X (formerly Twitter), Instagram, YouTube and WhatsApp Channels are also being utilised for disseminating information and creating awareness about the initiatives, schemes and programmes of DA&FW.

Department of Agriculture & Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) for holistic development of horticulture in the country to reducing the post-harvest losses through increasing cold storage infrastructure. Under MIDH scheme financial assistance is provided for various horticulture activities including Construction/Expansion/ Modernization of cold storages of capacity up to 5000

MT in the country on the basis of Annual Action Plan (AAP) received from States/UTs. The component of Cold Storage is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at the rate of 35% of the project cost in general areas and 50% of the project cost in case of NE & Himalayan State, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands through respective State Horticulture Missions. Under the Mission for Integrated Development of Horticulture (MIDH), awareness is generated through capacity-building programmes, workshops, seminars, exhibitions, and exposure visits aimed at farmers, entrepreneurs, and other stakeholders.

Besides, National Horticulture Board (NHB) is implementing a scheme namely “Capital Investment Subsidy for Construction/Expansion /Modernization of Cold Storages and Storages for Horticulture Products”. Under the scheme, credit linked back-ended subsidy at the rate of 35% of the capital cost of the project in general areas and 50% in case of North East, hilly & scheduled areas for construction/expansion/modernization of cold storage and Controlled Atmosphere (CA) storage of capacity above 5000 MT and up to 20000 MT is available.

As per the records, Rs.175.89 crore and Rs. 37.63 crore have been approved for establishment of 122 numbers and 16 numbers of cold storages under National Horticulture Board and Mission for Integrated Development of Horticulture respectively during 2025-26.

Ministry of Food Processing Industries (MoFPI) implements a Scheme for Integrated Cold Chain, Food Processing and Preservation Infrastructure as one of the components of Pradhan Mantri Kisan Sampada Yojana (PMKSY) with the objective of reducing post-harvest losses of horticulture and non-horticulture produce and providing remunerative price to farmers for their produce. Under the scheme, Ministry provides financial assistance in the form of grant-in-aid at the rate of 35% for general areas and 50% for North East and Himalayan States, Integrated Tribal Development Programme (ITDP) areas and Islands for storage and transport infrastructure and at the rate of 50% and 75% respectively for value addition and processing infrastructure subject to a maximum grant-in-aid of Rs. 10.00 crore per project for setting up of integrated cold chain projects including irradiation facility. Standalone cold storages are not covered under the Scheme.

(c): The Government is promoting the adoption of modern and advanced technologies such as protected cultivation, high-density planting, precision irrigation, quality planting material, mechanization, post-harvest management infrastructure, cold chain, and other technology-driven interventions in the horticulture sector through various schemes and programmes, including the Mission for Integrated Development of Horticulture (MIDH).

Apart from this, MIDH and NHB have recently introduced solar-based micro cold storage, bio-mass based cold storage under the new technology interventions and can be availed under the component of farm gate pack house, integrated pack house and collection aggregation center. These new

technologies promote use of renewal energy and are climate friendly. To spread awareness among youth, FPOs growers and young entrepreneurs 10 training workshops along with State horticulture departments have been organized for highlighting the use and importance of latest technologies in horticulture sector.

(d): To facilitates institutional credit and strengthen agriculture infrastructure in the country, Government has launched Agriculture Infrastructure Funds (AIF) of Rs. 1.00 lakh crore. Under AIF, there is provision for collateral free term loan upto Rs. 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages. These initiatives significantly reduce the cost of credit and make it more accessible for entrepreneurs investing in cold storage facilities. As per report uploaded on the AIF website, a total 3079 number of cold storage/cold chain projects have been sanctioned with total financial assistance of Rs. 10901.54 crore under Agriculture Infrastructure Fund Scheme.

SECTOR-WISE PROGRESS OF PLI SCHEME

335. SHRI YUSUF PATHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the progress of the Production Linked Incentive (PLI) Scheme in attracting investments and generating employment, sector-wise;

(b) the value of exports achieved under the scheme during the last three years;

(c) whether any review has been undertaken to address implementation challenges, if so, the details thereof; and

(d) the corrective measures proposed by the Government to improve the effectiveness of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Government has launched Production Linked Incentive (PLI) Schemes for 14 key sectors with an approved financial outlay of ₹1.91 lakh crore to enhance India's manufacturing capabilities, attract investments, increase exports, generate employment and improve India's global competitiveness. The Department for Promotion of Industry and Internal Trade (DPIIT) acts as the nodal Department for overall coordination and monitoring of the PLI Schemes, while the respective Administrative Ministries/Departments are responsible for implementation of their respective Schemes.

As on 31.03.2026, under the PLI Schemes, resulted actual investment of over ₹2.40 lakh crore and employment generation of over 14.15 lakh (direct and indirect). The sector-wise details of investments and employment generated are at enclosed **Statement-I.**

The sectoral impact of the Production Linked Incentive (PLI) Schemes across various sectors is as under:

- The PLI Schemes have collectively enabled exports of over ₹15.2 lakh crore since their inception, reflecting India's growing integration with global value chains.
- In the Large Scale Electronics Manufacturing sector, mobile phone production has increased by around 2.4 times since the launch of the Scheme. Mobile phone imports have declined by about 77%, and around 99.2% of mobile phones used in India are now manufactured domestically.
- The Pharmaceuticals sector has recorded cumulative sales of over ₹3.64 lakh crore under the Scheme. It has also enabled the domestic manufacture of 1,931 pharmaceutical products, including 191 bulk drugs manufactured in India for the first time, thereby strengthening domestic manufacturing capabilities.
- In the Bulk Drugs sector, manufacturing capacity of about 55,000 MT has been established across 26 critical Active Pharmaceutical Ingredients (APIs), significantly enhancing domestic production capacity and reducing import dependence for products such as Paracetamol, Levofloxacin and Norfloxacin.
- The PLI Scheme for Manufacturing of Medical Devices has facilitated domestic manufacturing of advanced medical equipment such as CT Scanners, MRI Systems, Cath Labs and Ultrasonography equipment. 22 applicants have commenced operations and 55 unique medical devices have been commissioned.

- In the Telecom & Networking Products sector, the Scheme has supported the development of indigenous 4G technology and domestic manufacturing capability for 5G telecom equipment, strengthening India's telecom manufacturing ecosystem.
- The PLI Scheme for White Goods has contributed to a significant expansion in domestic manufacturing. Compressor manufacturing capacity has increased from 1 million units in 2021 to 10 million units in 2025-26, while localisation of key components such as PCBAs and Cross Flow Fans has improved substantially, leading to domestic manufacturing of several critical air-conditioner components.

(b): The cumulative exports reported under the Sectors of PLI Schemes have shown a steady increase over the last three years. The cumulative exports reported as on 31.03.2024 were ₹4 lakh crore, which increased to ₹15.2 lakh crore as on 31.03.2026. The year-wise details are given at enclosed **Statement-II.**

(c): The implementation of the PLI Schemes is reviewed periodically by the Empowered Group of Secretaries (EGoS), chaired by the Cabinet Secretary, as well as by the respective Administrative Ministries/Departments. Based on stakeholder feedback and implementation experience, modifications have been carried out in certain Schemes, wherever required, to address implementation challenges and facilitate effective implementation.

(d): The Government has undertaken several measures to improve the effectiveness of the PLI Schemes. These include periodic review of Scheme

implementation, rationalisation of Scheme guidelines, relaxation of certain eligibility conditions, strengthening of project monitoring mechanisms, regular stakeholder consultations, and timely resolution of implementation issues in coordination with the concerned Ministries/Departments through the Empowered Group of Secretaries (EGoS). These measures are aimed at improving Scheme uptake, accelerating investments, enhancing production and exports, generating employment and strengthening domestic manufacturing ecosystems.

STATEMENT- I

The sector-wise details of investments and employment generated

Sl. No.	Sectors	Cumulative Investment till March, 2026 (Rs. In crore)	Cumulative Employment till March, 2026
1	**Large Scale Electronics Manufacturing -** [MeitY]	20,580	1,69,249
2	**IT Hardware 2.0 -** [MeitY]	908	4,859
3	**Bulk Drugs -** [D/o Pharma]	5,070	5,226
4	**Manufacturing of Medical Devices -** [D/o Pharma]	1,151	5,268
5	**Pharmaceuticals Drugs -** [D/o Pharma]	45,158	1,14,880
6	**Telecom & Networking**	5,278	33,610

	Products - [D/o Telecom]		
7	**Food Products -** [MoFPI]	9,207	3,29,200
8	**Drones and Drone Components -** [M/o Civil Aviation]*	595	2,650
9	**White Goods –** [DPIIT]	6,409	52,703
10	**Automobiles & Auto Components –** [MHI]	44,326	67,820
11	**Advance Chemistry Cell (ACC) Battery–** [MHI]	4,570	1,245
12	**Textile Products –** [M/o Textiles]	8,117	33,427
13	**Specialty Steel –** [M/o Steel]	23,896	14,138
14	**High Efficiency Solar PV Modules** (MNRE)	64,873	14,794
	TOTAL	**2,40,138**	**8,49,069**

***** Note: Indirect employment generation of 5.66 lakhs have been reported under 3 sectors (LSEM, IT Hardwar & Solar PV Modules).

STATEMENT- II

Year-wise details of Cumulative Exports Reported under PLI Schemes

Financial Year	Cumulative Exports Reported under PLI Schemes
FY 2023-24	₹4.0 lakh crore
FY 2024-25	₹6.5 lakh crore
FY 2025-26	₹15.2 lakh crore

POST-MATRIC SCHOLARSHIP FOR SC, OBC AND EWS STUDENTS

336. SHRI K. RADHAKRISHNAN:

SHRI BENNY BEHANAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the budget allocation and utilization under Post-Matric Scholarship for SC, OBC and EWS students for 2023-24, 2024-25 and 2025-26;

(b) the number of beneficiaries covered, State/UT-wise;

(c) whether there are delays in release of funds to States causing hardship to students; and

(d) if so, the steps taken to digitize and simplify the scholarship disbursal process?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Budget Allocation (Revised Estimates) and Actual Expenditure (AE) under the Post-Matric Scholarships Scheme for Scheduled Castes (SCs)

and Post-Matric Scholarships scheme for OBC, EBC and DNT students during the last three Financial Years (FYs) are at enclosed **Statement-I**. State/UT-wise number of beneficiaries during the last three Financial Years (FYs) are at enclosed **Statement-II.**

(c) and (d): Since the introduction of Direct Benefits Transfer (DBT) from the year 2021-22 under the Post-Matric Scholarships Scheme for Scheduled Castes (SCs), the scholarship amount is disbursed directly into the Aadhaar seeded bank account of the beneficiary. The release of Central share of scholarship is contingent upon State Government/ Administration of Union Territory to share the State/UT paid data to the Central Portal.

Under the Centrally Sponsored Post-Matric Scholarship scheme for OBC, EBC and DNT students, funds are sanctioned and disbursed to States/UTs, who in turn disburse the scholarship to eligible applicants through their respective scholarship portals as well as through NSP. Delays in fund release mainly occur due to incomplete proposals, pending Utilization Certificates, and non on-boarding of some States/UTs on the SNA-SPARSH platform.

To digitize and simplify the disbursal process, applications are processed on the State scholarship Portal and through the National Scholarship Portal (NSP) with Aadhaar-seeded Direct Benefit Transfer (DBT), ensuring transparency. Implementation is monitored through third-party evaluations, periodic review meetings at National, Regional and State levels, and field visits

by senior officers, supported by awareness campaigns through print, electronic and social media.

STATEMENT- I

Budget Allocation (Revised Estimates) and Actual Expenditure (AE) under the Post-Matric Scholarships Scheme for Scheduled Castes (SCs) and Post-Matric Scholarships scheme for OBC, EBC and DNT students during the last three Financial Years (FYs)

Amount (Rs. in Cr.)

Financial Year		2023-24		2024-25		2025-26	
Sr. No.	Scheme Name	Budget Allocation (RE)	Actual Expenditure (AE)	Budget Allocation (RE)	Actual Expenditure (AE)	Budget Allocation (RE)	Actual Expenditure (AE)
1	Post Matric Scholarship for SCs	5400	5475.42	5500	5581.52	6000	6208.08
2.	Post-Matric Scholarship for OBC, EBC and DNT	1087	988.45	921	895.47	1000	1138.88

STATEMENT- II

State/UT-wise number of beneficiaries during the last three Financial Years

A. Post-Matric Scholarship Scheme for SC students:

Financial Year		2023-24	2024-25	2025-26
Sl No.	State/UT	No. of beneficiaries	No. of beneficiaries	No.of beneficiaries
1	Andhra Pradesh	195269	303298	345389
2	Assam	8426	12073	23211
3	Bihar	68975	73615	120957
4	Chandigarh	287	1253	1095
5	Chhattisgarh	79237	87675	96839
6	DD&DNH	0.00	0.00	0.00
7	Delhi	3,160	4692	4950
8	Goa	34	58	7
9	Gujarat	1,79,116	157584	95585
10	Haryana	70,464	55444	55814
11	Himachal Pradesh	23,959	33149	13260
12	Jammu & Kashmir	7,370	6567	6337
13	Jharkhand	44,610	57784	36966
14	Karnataka	4,03,965	404008	259550
15	Kerala	1,55,319	147531	70128
16	Madhya Pradesh	3,46,289	636303	409056
17	Maharashtra	7,49,317	362808	397924
18	Manipur	2,125	7938	5215
19	Meghalaya	0.00	25	25
20	Odisha	1,43,861	191873	248213
21	Puducherry	2,564	2694	1588
22	Punjab	1,99,508	294284	267057
23	Rajasthan	1,51,922	229002	318555
24	Sikkim	216	172	250
25	Tamil Nadu	6,43,761	934793	966840
26	Telangana	0.00	0.00	69680

27	Tripura	16,858	19849	19538
28	Uttar Pradesh	9,49,934	644827	645967
29	Uttarakhand	23,804	26216	26242
30	West Bengal	2,68,228	108693	247182
	Total	**47,38,578**	**48,04,208**	**47,53,420**

B. Post-Matric Scholarship scheme for OBC, EBC and DNT students

Financial Year		**2023-24**	**2024-25**	**2025-26**
Sl. No.	**State/UTs**	**No. of Beneficiaries (in Lakh)**	**No. of Beneficiaries (in Lakh)**	**No. of Beneficiaries (in Lakh)**
1	Andhra Pradesh	6.77	0	9.79
2	Bihar	0	1.40	5.31
3	Chhattisgarh	0	0	0
4	Goa	0.01	0.01	0
5	Gujarat	4.08	5.94	6.37
6	Haryana	0.8	0	0.39
7	Himachal Pradesh	0.18	0.04	0.25
8	Jammu & Kashmir	0	$	0
9	Jharkhand	3.51	4.28	$
10	Karnataka	2.93	1.41	2.14
11	Kerala	0	0.58	$
12	Madhya Pradesh	0	1.42	1.19
13	Maharashtra	0	0	0
14	Odisha	0.5	0.54	$
15	Punjab	0	0.08	0
16	Rajasthan	0	0.43	0.48
17	Tamil Nadu	4.76	4.59	3.67
18	Telangana	1.56	0	0
19	Uttar Pradesh	1.83	2.29	3.1
20	Uttarakhand	$	0.03	$
21	West Bengal	0	0.57	1.19

22	Andaman & Nicobar Island	0	0	0.002
23	Dadra & Nagar Havali Daman & Diu	0.01	0.01	$
24	Chandigarh	0	0	$
25	Delhi	0.02	0.04	$
26	Puducherry	$	0	0
27	Assam	0	0.56	$
28	Manipur	0.20	0.28	0.37
29	Sikkim	0	0.02	0.03
30	Tripura	$	0.02	0.14
	Total:	**27.16**	**24.53**	**34.42**

$Not reported by States/UTs.

FREE TRADE AGREEMENTS

337. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has undertaken steps to diversify India's export markets in light of global geopolitical and economic uncertainties;

(b) the details of recent and ongoing Free Trade Agreements (FTAs) and their expected impact on India's cross-border trade;

(c) the measures taken by the Government to address non-tariff barriers and improve market access for Indian exporters in key regions such as the European Union, Africa and Southeast Asia; and

(d) the steps being taken by the Government to promote ease of cross-border e-commerce exports, including regulatory simplification and support for

small exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): Government has undertaken several initiatives to diversify export markets in light of evolving global geopolitical and economic developments. These include expanding network of Free Trade Agreements (FTAs) and Comprehensive Economic Partnership/Cooperation Agreements (CEPAs/CECAs); pursuing trade negotiations with major economies and regions to secure preferential market access for exporters; undertaking focused export promotion activities through Export Promotion Mission, Indian Missions overseas, Export Promotion Councils (EPCs), industry associations and other stakeholders; implementing district and sector-specific export promotion initiatives under the Districts as Export Hubs (DEH) initiative; and capacity-building programmes.

A list of trade agreements signed in the past few years is at enclosed **Statement-I**. Further, a list of ongoing FTAs is at enclosed **Statement-II**.

Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim of increasing bilateral trade through enlarging the scope of market access and building on the trade complementarities for increasing trade and investment, thereby providing enhanced export potential, creating benefits for industry and farmers and

enhancing job opportunities. The FTAs facilitate preferential market access for labour intensive sector products to boost growth and employment opportunities in sectors like textile, apparel and leather goods. FTAs endeavor to deliver a comprehensive, balanced, broad based and equitable agreement based on the principle of fairness and reciprocity and overall benefit to all the stakeholders.

(c): The FTAs include provisions on Technical Barriers to Trade to promote mutual understanding of each sides' standards, technical regulations, and measures to enhance transparency. These provisions facilitate smoother and more effective access to export markets for Indian goods. Government engages with its trading partners through bilateral, regional and multilateral mechanisms to address non-tariff barriers (NTBs) and improve market access for Indian exports. These includes holding regular meetings and direct talks with partners through Joint Committees and Working Groups established under trade agreements to solve specific export problems to align with emerging global requirements, consultations with partner countries to resolve market access issues, technical discussions on sanitary and phytosanitary (SPS) measures, technical barriers to trade (TBT), standards, conformity assessment procedures and regulatory requirements and continuous engagement with stakeholders to identify and address market access concerns in key export destinations, including the European Union, Africa and Southeast Asia.

(d): Government has undertaken various policy and facilitation measures to promote cross-border e-commerce exports, particularly for Micro, Small and Medium Enterprises (MSMEs), startups, artisans and other small exporters. Key initiatives include:

(i) Export Promotion Mission (EPM): The Export Promotion Mission (EPM) was launched in 2025 to strengthen India's export competitiveness with a total outlay of ₹25,060 crore for the period FY 2025–26 to FY 2030–31. The EPM shall operate through two integrated sub-schemes:

- NIRYAT PROTHSAHAN, focused on improving access to trade finance through instruments such as interest subvention, export factoring, collateral guarantees for export credit, credit guarantee for e-commerce exporters, and credit enhancement support; and
- NIRYAT DISHA, focused on other trade enablers such as export quality and compliance support, international branding and packaging, market access initiatives, export logistics & warehousing, and trade intelligence.

(ii) Implementation of the E-Commerce Export Hub (ECEH) initiative on a pilot basis to create an integrated ecosystem for e-commerce exports by facilitating logistics, customs clearances and other export-related services.

(iii) The District Export Hub (DEH) Initiative provides the district-level framework for decentralised export promotion. In each district, the effort is to identify and

prioritise 3–5 products/services with viable export potential for targeted interventions.

(iv) Reforms to simplify exports through courier mode and reduce compliance burden:

- The Reserve Bank of India (RBI) has relaxed export reconciliation requirements for small-value exports up to ₹10 lakh by permitting closure of export transactions in the Export Data Processing and Monitoring System (EDPMS) on the basis of declarations furnished by exporters and reconciliation undertaken by banks.
- The per-consignment value limit of ₹10 lakh for exports through courier mode has been removed vide DGFT Notification No. 67/2025–26 dated March 27, 2026 and CBIC Notification No. 34/2026 dated March 31, 2026.
- CBIC Notification No. 33/2026 dated March 31, 2026 has simplified reverse logistics by facilitating the re-import of export rejects and returned goods in respect of cross-border e-commerce exports.

(v) PM Gati Shakti National Master Plan (NMP) was launched to facilitate data-based decisions related to integrated planning of multimodal infrastructure, thereby reducing logistics cost.

(vi) Refund of Duties and Taxes on Exported Products (RoDTEP) Scheme aims to refund currently un-refunded duties/taxes/levies borne on the export product,

including prior stage cumulative indirect taxes on goods and services used in production of the exported products.

(vii) The Ministry of Micro, Small and Medium Enterprises has established 65 Export Facilitation Centers (EFCs) in its field offices across the country with the aim of providing requisite mentoring and handholding support to MSMEs in exporting their products and services.

(viii) International Cooperation (IC) Scheme of Ministry of MSME aims to build capacity of MSMEs by facilitating their participation in international exhibitions/fairs/conferences/seminar/buyer-seller meets abroad as well as reimbursement of various costs.

STATEMENT - I

India's recent Free Trade Agreements (FTAs)

Sl. No.	Name of the Agreement	Date of signing	Date of implementation
1	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22nd February, 2021	1st April, 2021
2	India-UAE CEPA	18th February, 2022	1 st May 2022
3	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2nd April, 2022	29th December 2022.
4	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10th March 2024	01st October 2025
5	India – Oman CEPA	18th	1st June, 2026

		December 2025	
6	India - UK Comprehensive Economic and Trade Agreement (CETA)	24th July 2025	15th July, 2026
7	India-New Zealand FTA	27th April 2026	Under ratification process

Note: India-European Union FTA negotiations concluded on January 27th, 2026. Also, India and the United States of America have announced on 7th February 2026 that the USA and India have reached a framework for an Interim Agreement regarding reciprocal and mutually beneficial trade (Interim Agreement). Negotiations are ongoing.

STATEMENT - II

Free Trade Agreements/CECA/CEPA/ETCA under negotiation

1. India-Eurasian Economic Union (India-EAEU) FTA
2. India – Peru Free Trade Agreement
3. India – Chile FTA
4. India – Israel FTA
5. India – Canada CEPA
6. India – Maldives FTA
7. India – Korea CEPA Upgraded Negotiation (Upgrade)
8. India – Sri Lanka ETCA (Upgrade)
9. India – Australia Comprehensive Economic Cooperation Agreement (CECA) (Upgrade)

10.ASEAN - India Trade in Goods Agreement (AITIGA) (Review)

किसानों की आय को दोगुना करने का लक्ष्य

338. श्री अमरा रामः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) गत पाँच वर्षों में किसानों की आय को दोगुना करने से संबंधित निर्धारित लक्ष्य की वर्तमान स्थिति क्या है और कृषि से प्राप्त औसत आय का राज्य-वार ब्यौरा क्या है; और

(ख) न्यूनतम समर्थन मूल्य (एमएसपी) से लाभान्वित किसानों का राज्य-वार और फसल-वार ब्यौरा क्या है तथा कुल उपज का कितना प्रतिशत एमएसपी पर खरीदा गया?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): भारत सरकार ने कृषि एवं किसान कल्याण मंत्रालय (डीए एंड एफडब्ल्यू) के बजट आवंटन में वर्ष 2013-14 के 27,622.67 करोड़ रुपये (बीई) की तुलना में वर्ष 2026-27 के दौरान 1,40,416.57 करोड़ रुपये (बीई) तक पर्याप्त वृद्धि की है।

भारत सरकार द्वारा किसानों के कल्याण के लिए तैयार की गई विभिन्न योजनाओं/कार्यक्रम, जिनका उद्देश्य उत्पादन बढ़ाना, लाभकारी प्रतिफल सुनिश्चित करना और आय सहायता प्रदान करना है, का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने ऐसे 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि एवं किसान कल्याण विभाग और संबद्ध मंत्रालयों/विभागों की योजनाओं के समन्वय से अपनी आय को दोगुना से अधिक बढ़ाया है।

सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) के राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ) ने जुलाई 2018 से जून 2019 के कृषि वर्ष के संदर्भ में राष्ट्रीय प्रतिदर्श

सर्वेक्षण के 77वें चरण (जनवरी 2019 - दिसंबर 2019) के दौरान देश के ग्रामीण क्षेत्रों में कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एसएएस) किया। इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार की अनुमानित औसत मासिक आय वर्ष 2012-13 (राष्ट्रीय प्रतिदर्श सर्वेक्षण का 70वां चरण) में ₹6,426 से बढ़कर वर्ष 2018-19 (राष्ट्रीय प्रतिदर्श सर्वेक्षण का 77वां चरण) में ₹10,218 हो गई। कृषि आय का राज्यवार विवरण https://mospi.gov.in.पर उपलब्ध है।

परिवार उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना से ग्रामीण और शहरी दोनों क्षेत्रों में घरेलू व्यय में निम्नलिखित वृद्धि प्रदर्शित होती है:

क्षेत्र	विभिन्न अवधियों में औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां दौर)	2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996

(ख): वर्ष 2025-26 के दौरान फसल खरीद का विवरण और एमएसपी से लाभान्वित होने वाले किसानों का ब्यौरा संलग्न **विवरण II** में दिया गया है।

<u>विवरण- I</u>

कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित योजनाएँ एवं कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) / पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)

6. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
7. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
8. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – तिलहन
9. दलहन आत्मनिर्भरता मिशन
10. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
11. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
12. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
13. कृषि यंत्रीकरण उप-मिशन (एसएमएएम)
14. कृषि विस्तार उप-मिशन (एसएमएई)
15. डिजिटल कृषि मिशन
16. राष्ट्रीय बांस मिशन (एनबीएम)
17. पूर्वोत्तर जैविक मूल्य श्रृंखला विकास मिशन
18. मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ)
19. परम्परागत कृषि विकास योजना (पीकेवीवाई)
20. प्रति बूंद अधिक फसल (पीडीएमसी)
21. राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
22. फसल विविधीकरण कार्यक्रम (सीडीपी)
23. वर्षा सिंचित क्षेत्र विकास (आरएडी)
24. राष्ट्रीय मखाना बोर्ड
25. कृषि अवसंरचना कोष (एआईएफ)
26. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन

27.एग्री फंड फॉर स्टार्ट-अप्स एंड रूरल एंटरप्राइजेज (एग्रीश्योर)

28.एकीकृत कृषि विपणन योजना (आईएसएएम)

29.पीएम धन-धान्य कृषि योजना (पीएमडीडीकेवाई)

30.कृषि वानिकी

विवरण- II

पीएसएस के तहत वर्ष 2025-26 के दौरान एमएसपी पर खरीदी गई दलहन, तिलहन और कोपरा की खरीद का ब्यौरा

वर्ष/सीजन/वस्तु/राज्य	खरीदी गई मात्रा (एमटी में)	लाभान्वित किसानों की संख्या
2025-26	**61,12,875.59**	**26,69,885**
खरीफ 2025	**36,81,308.53**	**16,08,511**
मूंगफली	**21,04,545.16**	**8,75,672**
गुजरात	17,41,518.86	7,73,290
कर्नाटक	791.84	923
राजस्थान	3,13,287.86	89,595
उत्तर प्रदेश	48,946.60	11,864
मूंग	**1,70,020.69**	**78,288**
आंध्र प्रदेश	902.90	597
गुजरात	792.95	615
कर्नाटक	4,303.55	6,383
राजस्थान	1,62,818.94	70,381
उत्तर प्रदेश	1,202.35	312
सोया बीन	**7,78,827.56**	**3,60,036**
छत्तीसगढ़	31.95	36
गुजरात	78,419.78	55,366
कर्नाटक	42,003.15	35,136
महाराष्ट्र	6,02,048.48	2,38,916
राजस्थान	17,390.45	9,609

तेलंगाना	38,933.75	20,973
सूरजमुखी के बीज	**8,246.30**	**6,330**
कर्नाटक	8,246.30	6,330
तुअर	**5,38,733.99**	**2,62,215**
आंध्र प्रदेश	1,00,534.40	42,639
छत्तीसगढ़	81.95	137
गुजरात	2,03,018.75	91,213
कर्नाटक	76,270.58	43,406
मध्य प्रदेश	2,446.58	563
महाराष्ट्र	1,43,145.25	77,074
ओडिशा	1,354.20	478
तेलंगाना	6,381.38	5,432
उत्तर प्रदेश	5,500.90	1,273
उड़द	**80,934.83**	**25,970**
गुजरात	3,044.10	3,290
कर्नाटक	9,216.35	7,244
महाराष्ट्र	1,429.07	1,182
राजस्थान	492.45	290
उत्तर प्रदेश	66,752.86	13,964
रबी 2026	**24,27,343.06**	**10,58,389**
चना	**20,54,084.60**	**9,04,014**
आंध्र प्रदेश	96,867.35	25,160
छत्तीसगढ़	35,413.18	25,067
गुजरात	3,90,807.34	2,31,888
हरियाणा	1,838.40	1,064
कर्नाटक	97,180.25	57,193
मध्य प्रदेश	2,95,908.27	97,181
महाराष्ट्र	8,21,268.40	3,29,135
राजस्थान	2,83,397.93	1,20,855
तेलंगाना	30,167.58	16,049
उत्तर प्रदेश	1,235.90	422

मूंगफली	**709.95**	**801**
ओडिशा	709.95	801
मसूर	**2,59,154.61**	**96,510**
बिहार	2,982.18	740
छत्तीसगढ़	377.28	1,253
मध्य प्रदेश	2,01,779.15	80,616
उत्तर प्रदेश	54,016.00	13,901
मूंग	**30,358.75**	**17,105**
आंध्र प्रदेश	14,518.20	6,533
ओडिशा	14,900.85	9,490
तमिलनाडु	939.70	1,082
सरसों	**63,578.57**	**29,545**
असम	77.15	44
छत्तीसगढ़	1,294.17	1,542
गुजरात	5,615.40	3,230
हरियाणा	56,435.35	24,666
राजस्थान	156.50	63
कुसुम	**299.40**	**180**
कर्नाटक	299.40	180
कुसुम	**2,577.68**	**1,821**
कर्नाटक	2,577.68	1,821
सूरजमुखी के बीज	**12,797.20**	**6,962**
हरियाणा	7,540.40	3,182
कर्नाटक	154.00	111
ओडिशा	14.80	24
तेलंगाना	5,088.00	3,645
तुअर	**2,987.10**	**1,106**
आंध्र प्रदेश	2,987.10	1,106
उड़द	**795.20**	**345**
आंध्र प्रदेश	39.20	33
ओडिशा	756.00	312

ग्रीष्मकाल 2026	**4,224.00**	**2,985**
मूंग	**985.05**	**1,309**
गुजरात	118.00	84
मध्य प्रदेश	867.05	1,225
सूरजमुखी के बीज	**3,231.60**	**1,662**
हरियाणा	3,231.60	1,662
उड़द	**7.35**	**14**
मध्य प्रदेश	7.35	14

वर्ष 2025-26 के दौरान राज्यवार धान की खरीद, न्यूनतम समर्थन मूल्य (एमएसपी) से लाभान्वित किसानों की संख्या

राज्य/केंद्र शासित प्रदेश	धान की खरीद (एलएमटी में)	लाभान्वित किसानों की संख्या
आंध्र प्रदेश	59.09	839902
तेलंगाना	111.18	1694941
असम	6.89	51780
बिहार	36.79	540468
चंडीगढ़	0.19	1560
छत्तीसगढ	108.96	2524283
गुजरात	0.67	18483
हरियाणा	62.05	290968
हिमाचल प्रदेश	0.21	3996
झारखंड	1.56	78058
जम्मू और कश्मीर	0.50	6619
कर्नाटक	0.06	1696
केरल	5.11	161198
मध्य प्रदेश	51.75	762629
महाराष्ट्र	18.65	429509

ओडिशा	79.70	1843426
पुदुचेरी	0.00	15
पंजाब	156.50	845498
त्रिपुरा	0.18	10368
तमिलनाडु	40.68	566108
उत्तर प्रदेश	62.31	899900
उत्तराखंड	7.50	41017
पश्चिम बंगाल	24.57	1420582
अखिल भारत कुल योग	**835.10**	**13033004**
खरीद के स्रोत: एफसीआई		

वर्ष 2025-26 के दौरान राज्यवार गेहूं की खरीद, न्यूनतम समर्थन मूल्य (एमएसपी) से लाभान्वित किसानों की संख्या		
राज्य/केंद्र शासित प्रदेश	**खरीद (एलएमटी में)**	**लाभान्वित किसानों की संख्या**
पंजाब	119.19	839213
हरयाणा	70.83	449019
उत्तर प्रदेश	10.27	143895
मध्य प्रदेश	77.74	900534
बिहार	0.18	5175
राजस्थान	21.37	172679
उत्तराखंड	0.01	64
चंडीगढ़	0.09	769
गुजरात	0.04	892
हिमाचल प्रदेश	0.03	583
कुल	**299.75**	**2512823**

खरीद के स्रोत: एफसीआई

STRAY DOG MENACE

339. SHRI M. K. RAGHAVAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has assessed the financial and administrative preparedness of Urban Local Bodies, Gram Panchayats and other Local Self-Government Institutions to effectively implement sterilisation, anti-rabies vaccination, animal birth control and stray dog management programmes in view of the increasing incidents of dog attacks in the country;

(b) the details of funds allocated, released and utilised by the Union Government for supporting Local Self-Government Institutions in tackling the stray dog menace, including establishment of Animal Birth Control (ABC) centres, shelters, veterinary infrastructure and awareness programmes, during the last five years, State-wise; and

(c) whether the Government has received requests from States seeking enhanced financial assistance for stray dog management due to inadequate resources available with local bodies and, if so, the details thereof along with the action taken in this regard?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): The Government of India has notified Animal Birth Control Rules, 2023 for implementation of Animal Birth Control (ABC) Programme for Dog population management through Sterilization. The Local Bodies are implementing the Animal Birth Control Programme through sterilization. The Hon'ble Supreme Court, in the matter of Suo-moto W.P.5 of 2025 has upheld animal birth control rules and issued detailed directions and guidelines to the State Governments vide order dated 19.05.2026. The arrangement of fund is the mandate of the State Government. However, the Department of Animal Husbandry and Dairying, Government of India (GoI) is implementing Special Assistance to States for Capital Investment (SASCI) during 2026-27. The State Government can avail incentives under the scheme after taking various reform measures. Sterilisation and vaccination of dogs are included as an important reform measures under SASCI. The State Governments can establish dog shelter, animal shelter and animal birth control centres under the scheme.

The Department of Animal Husbandry and Dairying, GoI has made provision for registration of street dogs and animal birth control centers in National Digital Livestock Mission (NDLM) portal to improve monitoring of sterilization and anti-rabies vaccination programmes, and strengthen implementation of the Animal Birth Control Programme

(c): No.

REGIONAL MEDICAL VALUE TOURISM HUB

340. SHRI KODIKUNNIL SURESH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the present status of the scheme announced in the Union Budget 2026–27 for establishing five Regional Medical Value Tourism Hubs in the country;

(b) whether the Department for Promotion of Industry and Internal Trade (DPIIT) has finalised the framework, eligibility criteria and location selection process for the proposed hubs and if so, the details thereof;

(c) whether the Government has received a proposal for establishing a Regional Medical Value Tourism Hub in Kuttanad, Alappuzha district, Kerala, and if so, the action taken thereon;

(d) whether Kuttanad is being considered as one of the potential locations for the proposed Medical Value Tourism Hubs, keeping in view its unique backwater ecosystem, proximity to leading healthcare institutions, tourism infrastructure and connectivity and if so, the details thereof; and

(e) the details of proposals received and shortlisted for the establishment of the five Regional Medical Value Tourism Hubs with timeline for implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The Department for Promotion of Industry and Internal Trade (DPIIT) has undertaken extensive stakeholder consultations, including through a post-Budget webinar with domain experts, concerned Ministries and Departments, healthcare institutions, industry associations, representatives of the hospitality sector, multilateral organisations and other stakeholders. The implementation framework is currently under consideration and no formal proposals have been received or invited from State Governments so far.

HOUSES SANCTIONED UNDER PMAY-G

341. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of houses sanctioned, completed and pending under the Pradhan Mantri Awaas Yojana–Gramin (PMAY-G) during each of the last five years, State and district-wise particularly in Karnataka;

(b) the details of funds allocated, released and utilized under PMAY-G during the said period, State and district-wise particularly in Karnataka;

(c) the number of beneficiaries identified through the SECC-2011 Permanent Wait List and Awaas+ Survey, the number approved, sanctioned and still awaiting sanction under PMAY-G, district-wise in Karnataka;

(d) the details of financial assistance provided per beneficiary under PMAY-G, including convergence support for toilets, LPG, electricity and drinking water;

(e) whether the Government proposes to revise the unit assistance in view of rising construction costs, if so the details thereof; and

(f) the steps taken to expedite completion of pending houses, ensure timely release and utilization of funds and achieve saturation of eligible beneficiaries particularly in rural and backward districts of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to achieve the objective of "Housing for All" in rural areas by providing assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 16.07.2026, a cumulative target of 4.18 crore houses has been allotted to States/UT, out of which, 3.92 crore houses have been sanctioned, and 3.10 crore houses have been constructed. In the last five years (2021-2022 – 2025-26), 1.99 crore houses have been sanctioned, 1.61 crore houses have been completed. The State-wise and year-wise details are at enclosed **Statement-I**.

In the State of Karnataka, in the last five years, 4,12,283 houses were sanctioned and 80,786 houses were completed. The District level data of all States/UTs related to houses allocated and completed is available in public domain on the programme website at www.pmayg.dord.gov.in.

(b): Under PMAY-G, during the last five years, Rs. 1,31,102.84 crore was released as central share of funds to States/UTs, and Rs. 2,17,856.01 crore (including State share) was utilized . The State-wise and year-wise details are at enclosed **Statement-II**.

In the State of Karnataka, Rs. 661.71 crore was released as central share of funds, and Rs. 1525.84 crore was utilised during the last five years. The Central Assistance under PMAY-G is released directly to the State/Union Territory (UT) considering the State/UT as a unit. Further release of these funds to beneficiaries is done by the respective State/UT Governments. The District-level data related to funds released & utilised Financial Year wise is available in public domain on the programme website at www.pmayg.dord.gov.in

(c): A total of 10.85 lakh households were identified and included in PWL from SECC, 2011 and Awaas+ data in the State of Karnataka, out of which 5.69 lakh houses have been sanctioned. In the State of Karnataka, equivalent targets have already been allocated. The district-wise PWL in the State is provided in the enclosed **Statement-III**.

(d): Under the Pradhan Mantri Awaas Yojana–Gramin (PMAY-G), financial assistance of ₹1.20 lakh per house is provided in plain areas and ₹1.30 lakh per house in hilly States, including the Union Territories of Jammu & Kashmir and Ladakh. In addition to the unit assistance provided under the scheme, financial assistance of ₹12,000 is extended for the construction of toilets through

convergence with the Swachh Bharat Mission–Gramin (SBM-G). Further, there is a provision for providing prescribed person-days of unskilled wage employment within the approved scheme parameters, at prevailing wage rates to each PMAY-G beneficiary for the construction of their houses through convergence with MGNREGS/VB G-RAM G.

PMAY-G households are also provided with piped drinking water through convergence with the Jal Jeevan Mission (JJM) and Har Ghar Nal Se Jal (HGNSJ) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, or other similar schemes. In addition, beneficiaries are supported with electricity connections through relevant schemes implemented by the Ministry of Power, State Governments, or UT Administrations, and are provided Liquefied Petroleum Gas (LPG) connections under the Pradhan Mantri Ujjwala Yojana (PMUY) of the Ministry of Petroleum and Natural Gas or other relevant schemes.

Convergence under PMAY-G also includes the inclusion of women members of beneficiary households in Self-Help Groups (SHGs), thereby promoting their social and economic empowerment.

At the national level, as on 16.07.2026, a total of 3.08 crore houses have been provided with toilets, 2.43 crore with water connections, 3.07 crore with electricity connections, 2.9 crore with LPG connections, and 1.35 crore beneficiary households have been associated with Self-Help Groups (SHGs).

(e): The Government has approved the continuation of PMAY-G till March, 2029 as per the existing unit assistance for construction of 2 crore more houses.

(f): The Ministry has taken several steps towards enhancing the pace of sanction and completion of houses and ensuring timely release and utilization of funds under the scheme. These include timely allocation of targets to the States/UTs, monitoring and supervision of the scheme through an analytic dashboard, using latest IT tools and technologies, organization of Workshops/ Review Meetings at the national and regional level for review of physical and financial progress, timely release of funds as per requirements of States/UTs and regular follow ups with the State to ensure release of central and state share of funds.

STATEMENT- I

State-wise and year-wise Physical Progress under PMAY-G

State Name	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026	
	Sanction	Completion	Sanction	Completion	Sanction	Completion	Sanction	Completion	Sanction	Completion
ARUNACHAL PRADESH	10,758	992	2,594	9,350	3	19,307	0	2,693	0	0
ASSAM	2,16,221	1,17,694	10,51,449	10,09,132	2,13,943	3,15,047	5,29,685	1,74,195	3,41,250	1,35,426
BIHAR	8,98,379	5,08,362	1,32,508	11,47,285	771	65,377	7,34,319	79,498	4,73,902	2,63,151
CHHATTISGARH	371	23,289	81,313	33,688	57	1,54,789	9,26,383	2,52,771	3,44,600	5,92,508
GOA	47	19	17	12	0	91	0	6	0	3
GUJARAT	1,06,485	77,282	1,45,935	65,577	25,909	1,20,728	2,24,052	42,043	4,476	1,23,451
HARYANA	3,312	263	5,082	5,403	56	2,250	41,345	384	5,638	12,405
HIMACHAL	2,719	1,884	787	3,654	5	2,011	68,953	14,060	22	36,531

PRADESH										
JAMMU AND KASHMIR	55,763	42,515	7,773	79,294	1,36,909	50,950	97	92,720	3	16,015
JHARKHAND	3,90,071	2,95,036	11,579	3,63,796	75	47,288	1,97,204	6,577	1,48,643	40,870
KERALA	12,583	2,440	1,608	8,825	2	4,782	36,716	666	7,627	3,873
MADHYA PRADESH	4,81,334	6,06,303	7,42,706	10,58,617	58	1,12,624	10,00,433	78,794	5,59,449	4,90,185
MAHARASHTRA	1,15,322	1,79,021	2,82,099	3,43,553	883	89,287	18,39,760	55,199	9,41,705	4,42,074
MANIPUR	1,725	3,626	13,845	13,955	58,256	1,669	1	7,306	5,165	18,981
MEGHALAYA	3,313	7,009	8,762	6,918	1,14,416	21,611	0	84,676	0	15,900
MIZORAM	0	1,158	6,950	1,020	9,478	13,824	0	4,520	0	520
NAGALAND	9,732	0	4,173	3,210	25,878	3,859	0	18,465	0	6,602
ODISHA	2,887	97,145	7,79,248	30,374	922	3,86,967	1,01,943	2,65,610	642	1,61,256
PUNJAB	10,823	5,473	4,658	11,380	105	3,675	31,997	1,180	4,874	13,485
RAJASTHAN	3,85,680	1,41,279	7,370	3,95,176	35	24,911	4,92,426	19,812	2,24,494	2,02,234
SIKKIM	273	5	47	41	0	197	0	83	0	2
TAMIL NADU	2,09,139	57,322	33,455	1,75,258	8,940	88,845	15,382	30,173	1,749	30,084
TRIPURA	1,57,045	1,639	51,753	1,80,494	1,18,821	1,18,923	0	22,458	0	4,754
UTTAR PRADESH	4,34,558	10,94,653	8,57,441	6,62,390	1,50,563	3,40,272	44,975	70,143	33	19,412
UTTARAKHAND	15,359	3,844	18,592	12,493	22,017	30,954	0	8,497	0	69
WEST BENGAL	1,66,586	9,59,228	11,06,779	1,47,386	201	10,418	0	7,671	0	1,172
ANDAMAN AND NICOBAR	0	335	6	97	1,288	24	0	23	0	83
DADRA AND NAGAR HAVELI	14	641	749	1,486	4,212	328	0	152	0	2,085

DAMAN AND DIU	33	0	11	0	100	3	0	16	0	14
LAKSHADWEEP	0	7	0	0	0	1	0	0	0	0
ANDHRA PRADESH	0	0	1,78,895	2,167	11	27,556	504	8,658	0	5,243
KARNATAKA	3,513	11,239	37,521	2,641	43,663	23,571	1,43,237	24,495	1,84,349	18,840
LADAKH	450	22	1	1	1,125	1,574	0	1	0	0
Total	36,94,495	42,39,725	55,75,706	57,74,673	9,38,702	20,83,713	64,29,412	13,73,545	32,48,621	26,57,228

Figures (sanction and completion) are irrespective of target year.

STATEMENT - II

State-wise and year-wise Financial Progress under PMAY-G

(Rs. in Crore)

State	2021-22		2022-23		2023-24*		2024-25*		2025-26	
	Central Release	Utilization	Central Release	Utilization	Central Release	Utilization	Central Release	Utilization	Central Release	Utilization
ARUNACHAL PRADESH	105	17	70	127	201	240	1	32	0	6
ASSAM	5,771	2,195	9,142	10,913	2,934	6,357	4,336	3,589	2,049	4,517
BIHAR	3,082	5,954	7,497	11,718	30	1,098	2,280	4,339	2,558	5,151
CHHATTISGARH	0	31	344	822	1,682	2,202	5,167	5,904	2,076	7,087
GOA	0	0	0	0	0	1	0	0	0	2
GUJARAT	687	893	912	1,005	535	1,541	1,272	1,369	52	1,104
HARYANA	0	17	44	62	3	32	143	133	20	134
HIMACHAL PRADESH	33	44	38	33	99	92	871	690	55	235

JAMMU AND KASHMIR	123	419	1,032	710	1,235	1,363	289	636	1	83
JHARKHAND	1,208	4,238	1,236	2,127	0	523	924	677	331	1,712
KERALA	0	67	70	95	0	23	66	125	86	139
MADHYA PRADESH	4,510	8,047	6,375	11,171	0	1,258	3,528	3,735	3,523	8,023
MAHARASHTRA	1,250	2,004	1,676	3,098	734	1,810	4,861	4,861	6,094	13,981
MANIPUR	21	27	161	129	216	157	170	138	44	230
MEGHALAYA	90	73	106	88	1,591	1,498	0	246	1	26
MIZORAM	42	6	30	56	158	140	13	59	0	15
NAGALAND	17	20	52	29	334	323	55	156	13	18
ODISHA	1,012	1,123	1,723	311	4,236	7,644	601	2,715	126	956
PUNJAB	18	61	72	101	33	48	240	184	80	169
RAJASTHAN	1,405	2,332	2,158	3,037	18	662	1,122	1,441	1,417	3,374
SIKKIM	1	0	1	2	2	2	0	1	0	0
TAMIL NADU	929	669	2,004	2,290	15	976	126	311	0	267
TRIPURA	1,368	1,111	1,264	1,325	1,186	1,665	1	152	0	32
UTTAR PRADESH	3,727	7,870	4,777	7,318	2,621	5,015	130	786	2	87
UTTARAKHAND	149	138	128	173	382	354	0	73	0	2
WEST BENGAL	688	5,423	0	1,108	0	81	0	31	0	17
ANDAMAN AND NICOBAR	0	2	0	0	5	2	0	4	0	1
DADRA AND NAGAR HAVELI AND DAMAN &	0	22	0	14	0	17	16	27	8	30

DIU										
LAKSHADWEEP	0	0	0	0	0	0	0	0	0	0
ANDHRA PRADESH	0	0	0	88	270	504	0	91	2	31
KARNATAKA	0	0	215	0	0	469	414	447	33	610
LADAKH	0	0	3	3	19	18	0	0	0	0
Total	26,237	42,804	41,130	57,953	18,539	36,113	26,625	32,950	18,572	48,036

**Utilization including PM-JANMAN*

STATEMENT-III

District-wise Remaining Eligible Households in Permanent Waiting List in Karnataka

S.No.	District Name	Eligible Households in PWL (Awaasplus and SECC)	Sanctioned Households	Remaining Households
1	BAGALKOTE	56,043	38,630	17,413
2	BALLARI	30,667	10,144	20,523
3	BELAGAVI	1,14,472	46,241	68,231
4	BENGALURU	4,247	3,026	1,221
5	BENGALURU RURAL	4,985	4,308	677
6	BIDAR	80,338	54,408	25,930
7	CHAMARAJA NAGARA	31,720	22,350	9,370
8	CHIKKABALLAPURA	8,499	7,528	971
9	CHIKKAMAGALURU	7,498	7,120	378
10	CHITRADURGA	25,705	11,268	14,437

11	DAKSHINA KANNADA	12,180	7,910	4,270
12	DAVANAGERE	13,787	11,738	2,049
13	DHARWAR	61,013	27,181	33,832
14	GADAG	46,015	17,055	28,960
15	HASSAN	41,689	12,257	29,432
16	HAVERI	33,480	8,699	24,781
17	KALABURAGI	1,10,976	49,634	61,342
18	KODAGU	17,381	7,711	9,670
19	KOLAR	12,327	10,098	2,229
20	KOPPAL	43,403	19,180	24,223
21	MANDYA	19,039	13,944	5,095
22	MYSURU	23,174	20,679	2,495
23	RAICHUR	66,319	32,411	33,908
24	RAMANAGARA	6,105	5,080	1,025
25	SHIVAMOGGA	5,622	4,611	1,011
26	TUMAKURU	32,780	13,895	18,885
27	UDUPI	15,970	9,750	6,220
28	UTTARA KANNADA	24,188	14,923	9,265
29	VIJAYANAGARA	4,605	4,277	328
30	VIJAYPURA	72,566	38,901	33,665
31	YADGIR	58,549	33,998	24,551
	Total	10,85,342	5,68,955	5,16,387

प्राकृतिक कृषि हेतु वित्तीय सहायता

342. डॉ. आनन्द कुमार गोंडः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस तथ्य से अवगत है कि प्राकृतिक/जैविक कृषि अपनाने के पहले एक से दो वर्षों में कई किसानों की उपज अस्थायी रूप से कम हो गई है, जिसके कारण वे पुनः रासायनिक उर्वरकों पर निर्भर हो गए हैं;

(ख) क्या सरकार ने शुरुआती वर्षों में प्राकृतिक कृषि अपनाने वाले किसानों की आय और उत्पादन पर पड़ने वाले प्रभाव का कोई आकलन किया है;

(ग) क्या सरकार का इस संक्रमण काल के पहले दो वर्षों के दौरान ऐसे किसानों को विशेष प्रोत्साहन राशि, प्रत्यक्ष वित्तीय सहायता या कोई अन्य सहायता प्रदान करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी व्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख)**:** भारतीय कृषि अनुसंधान परिषद *(*आईसीएआर*)* ने अखिल भारतीय प्राकृतिक कृषि नेटवर्क कार्यक्रम *(*पूर्व में एआईएनपी-जैविक कृषि*)* के माध्यम से वर्ष *2020-21* में *16* राज्यों में फैले *20* सहयोगी केंद्रों के साथ अध्ययन शुरू किया है। इस कार्यक्रम का उद्देश्य *8* प्रमुख फसल प्रणालियों का मूल्यांकन करना और प्राकृतिक कृषि के अंतर्गत पद्धतियों का एक पैकेज विकसित करना है*,* साथ ही जैविक कृषि के अंतर्गत फसल प्रणालियों का मूल्यांकन करना भी है। इस योजना में *11* राज्य कृषि विश्वविद्यालय*, 8* आईसीएआर संस्थान/केंद्र और *1* डीम्ड विश्वविद्यालय शामिल हैं।

प्राकृतिक खेती के लाभों पर किए गए अध्ययनों से पता चला है कि यदि प्राकृतिक खेती को सही तकनीकों और संतुलित तरीके से अपनाया जाए, तो पैदावार में सुधार होता है। कई किसानों के अनुभवों से यह भी सिद्ध हुआ है कि शुरुआती वर्षों में मिट्टी की दशा में सुधार करने से फसल की

गुणवत्ता, स्वाद और दीर्घकालिक पैदावार में वृद्धि होती है। इसके अलावा, रासायनिक लागत में कमी से किसानों का शुद्ध लाभ बढ़ता है। प्राकृतिक खेती में मल्चिंग से मिट्टी में नमी बनी रहती है, खरपतवारों पर नियंत्रण होता है और मिट्टी में जैविक पदार्थ की मात्रा बढ़ती है। इससे मिट्टी के सूक्ष्मजीवों की गतिविधि भी बढ़ती है और मिट्टी की दशा में सुधार होता है। बहु-फसली खेती से खेत में जैव विविधता बढ़ती है, कीटों और रोगों का प्रकोप कम होता है और पोषक तत्वों का बेहतर उपयोग होता है। निष्कर्ष इस प्रकार हैं:

(i) नेटवर्क अनुसंधान के तहत, विभिन्न राज्यों के लिए फसल प्रणाली-आधारित प्राकृतिक खेती पैकेज विकसित किए गए हैं, जैसे मूंगफली + तिल - सौंफ + गोभी (राजस्थान और गुजरात), सोयाबीन + मक्का - गेहूं + सरसों (छत्तीसगढ़ और मध्य प्रदेश), और कसावा (केरल)।

(ii) बाजौरा (हिमाचल प्रदेश), अल्मोड़ा (उत्तराखंड) और गंगटोक (सिक्किम) में, पूरी तरह से प्राकृतिक खेती के तहत सोयाबीन + मक्का - सब्जी मटर + धनिया (हरी पत्ती) फसल प्रणाली में (5 वर्षों में) 6475 किलोग्राम/हेक्टेयर/वर्ष की औसत प्रणाली उत्पादकता (सोयाबीन समतुल्य) दर्ज की गई, जो जैविक खेती/एकीकृत फसल प्रबंधन की तुलना में लगभग 5 प्रतिशत अधिक थी।

(iii) भोपाल और जबलपुर (मध्य प्रदेश) और रायपुर (छत्तीसगढ़) में, सोयाबीन + मक्का - गेहूं + सरसों की फसल प्रणाली में (5 वर्षों में) 3346 किलोग्राम/हेक्टेयर/वर्ष की औसत प्रणाली उत्पादकता (सोयाबीन समतुल्य) दर्ज की गई, जो एकीकृत फसल प्रबंधन और जैविक खेती के समतुल्य पाई गई।

(iv) एस.के. नगर (गुजरात), अजमेर और उदयपुर (राजस्थान) में, पूर्ण प्राकृतिक कृषि के अंतर्गत लोबिया + मक्का/मूंगफली + तिल-सौंफ + फूलगोभी/पत्तागोभी की फसल प्रणाली में (5 वर्षों

में) औसत प्रणाली उत्पादकता (लोबिया समतुल्य) 9209 किलोग्राम/हेक्टेयर/वर्ष दर्ज की गई। यह एकीकृत फसल प्रबंधन के समकक्ष पाई गई।

(v) प्राकृतिक कृषि (एनएफ) प्रबंधन से मृदा स्वास्थ्य संकेतकों में स्पष्ट सुधार देखा गया है। प्राकृतिक कृषि वाले खेतों में मृदा आर्गेनिक कार्बन (एसओसी) का स्तर 2-3 वर्षों में बढ़ा है। उदाहरण के लिए, हिमालयी क्षेत्रों में किए गए परीक्षणों में, एसओसी लगभग 0.90% से बढ़कर 1.15% हो गया। प्राकृतिक कृषि वाली मिट्टी में सूक्ष्मजीवों की संख्या और विविधता रासायनिक उर्वरकों से खेती की गई मिट्टी की तुलना में अधिक पाई गई। लाभकारी जीवाणुओं, कवकों और एक्टिनोमाइसेट्स की प्रचुरता और संतुलित वितरण देखा गया, जो समय के साथ एक स्वस्थ मृदा इकोसिस्टम के विकास का संकेत देता है। प्राकृतिक कृषि के अंतर्गत मिट्टी में आर्गेनिक पदार्थ और सूक्ष्मजीवों की यह वृद्धि पोषक तत्व चक्रण और मृदा संरचना में सुधार करती है, जिससे दीर्घकालिक मृदा उर्वरता और फसल उत्पादन की स्थिरता के लिए एक मजबूत आधार बनता है।

इसके अलावा, नीति आयोग की आकलन रिपोर्ट में कहा गया है कि प्राकृतिक खेती अपनाने वाले लगभग 91.2% किसानों ने फसल उत्पादकता में वृद्धि और मिट्टी की दशा में उल्लेखनीय सुधार का अनुभव किया है। 90.1% किसानों ने बताया कि प्राकृतिक खेती अपनाने से उत्पादन लागत में कमी आई है।

(ग) और (घ) : इस मिशन के अंतर्गत, किसानों को प्रति एकड़ प्रति वर्ष 4000/- रुपये का उत्पादन आधारित प्रोत्साहन दिया जाएगा, जो 2 वर्षों तक (प्रति किसान अधिकतम 1 एकड़ भूमि के लिए) मान्य होगा। यह प्रोत्साहन राशि किसानों को प्राकृतिक खेती अपनाने, अधिक किसानों को प्रशिक्षित करने, पशुधन के रखरखाव, प्राकृतिक खेती के लिए आवश्यक सामग्री तैयार करने, जिसमें मिश्रण

और भंडारण कंटेनर खरीदना या जैव-उपकरण संसाधन केंद्रों (बीआरसी) से सामग्री खरीदना आदि शामिल है, के लिए है।

PROTECTION OF PLANT VARIETIES AND FARMERS' RIGHTS

343. SHRI ANURAG SINGH THAKUR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of activities undertaken under the Protection of Plant Varieties and Farmers' Rights (PPV&FR) Act in Himachal Pradesh, including awareness programmes, registration facilitation and benefit-sharing measures for farmers;

(b) the details of plants, seed varieties registered or protected by the PPV&FR Authority in the State during the last three years including varieties developed by ICAR institutions and agricultural universities, crop-wise;

(c) the details of work being undertaken by ICAR institutes and Krishi Vigyan Kendras (KVKs) in Himachal Pradesh for varietal development, seed multiplication, farmer training and technology dissemination in hill agriculture during the above period;

(d) the quantum of funds allocated, released and utilised for PPV&FR-related, ICAR-related and KVK activities in the State during the above period; and

(e) the steps being taken to promote farmers' rights, conservation of traditional varieties and incentivisation of innovation in the hill agriculture ecosystems of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Protection of Plant Varieties and Farmers' Rights (PPV&FR) Authority has been conducting several activities including capacity building, fairs & exhibitions in Himachal Pradesh to create awareness about registration of traditional varieties as well as about farmers' rights under Protection of Plant Varieties and Farmers' Rights Act, 2001. To facilitate registration, the PPV&FR Authority has also established its branch office at Palampur in Himachal Pradesh. The details of activities conducted in the State of Himachal Pradesh during last three years is given in the enclosed **Statement-I**.

The PPV&FR Authority also confers awards, rewards and accord recognition to farmer(s) and farming communities who have contributed in conservation and preservation of plant genetic resources of economic importance. A list of farmer(s) and farming communities who have been conferred with Plant Genome Saviour Community Award, Plant Genome Saviour Farmer Reward or Plant Genome Saviour Farmer Recognition is given in the enclosed **Statement-II**.

(b): The crop-wise detail of plants, seed varieties registered by the PPV&FR Authority in the State during last three years (01.01.2023 to 01.07.2026), including varieties developed by agricultural universities, is as under:

S. No.	Crop	Total
1.	Apple	1
2.	Barley	1
3.	Black Gram	5
4.	Cucumber	1
5.	Finger Millet	1
6.	Ginger	1
7.	Kidney Bean	3
8.	Maize	1
9.	Rice	10
10.	Seabuckthorn	4
11.	Walnut	1
12.	Wheat	1
13.	Willow	1

Further, no variety of ICAR Institutions has been registered with the PPV&FR Authority in Himachal Pradesh during last three years.

(c): Indian Council of Agricultural Research - All India Coordinated Research Project (ICAR-AICRP) on Seed (Crops) has a participating centre at Ch. Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya (CSKHPKV), Palampur, which undertakes breeder seed production and quality seed production of improved crop varieties suitable for hill agriculture.

During last three years, the Centre produced 1,957.20 quintals of breeder seed and 17,512 quintals of quality seed, thereby contributing to the availability of quality seed in the Himachal Pradesh. As a part of technology dissemination, improved varieties of finger millet, barnyard millet, amaranth, maize, lentil, garlic and French bean were demonstrated in Himachal Pradesh during the last three years. Also, Black Soybean VL Bhat has been released and notified for the State of Himachal Pradesh.

Further, 13 Krishi Vigyan Kendras (KVKs) are functioning in the State of Himachal Pradesh. These KVKs are engaged in the dissemination of outcomes of agricultural research among farmers through technology assessment, demonstration and capacity development of extension functionaries of the State Government and farmers.

During the last three years, the details of activities undertaken by these KVKs are as under:

i. 23,960 demonstrations on improved agricultural technologies were organized;

ii. 0.93 lakh individuals including farmers, farm women, rural youth, extension personnel were trained through various training programmes;

iii. About two lakh stakeholders were made aware of various technologies related to agriculture and allied sectors through different extension activities;

iv. In order to promote adoption of improved crop varieties, the KVKs produced 5567.35 quintals of quality seed of field crops and 18.27 lakh planting materials of horticultural crops.

(d): During last three years, the details of funds released and utilized for PPV&FR-related, ICAR-related and KVK activities in the State are as under:

i. **PPV&FRA:** Rs. 2.94 crore has been released for activities related to PPV&FRA including conducting various training, seminars etc. and fund given to DUS test centres in the State.

ii. **ICAR:** Rs. 5.31 crore was released to the Centre for implementation of the AICRP on Seed (Crops) activities.

iii. **KVKs:** Rs. 10.33 crore was released and utilized by the KVKs of Himachal Pradesh for carrying out their mandated activities.

(e): The Government is implementing several measures to promote farmers' rights, conserve traditional crop varieties, and foster innovation across the country, including in hill agriculture ecosystems. The major initiatives are as follows:

i. Statutory recognition of farmers as breeders under the PPV&FR Act, 2001, enabling registration of farmers' varieties free of cost and protection of their right to save, use, exchange and sell seed of registered varieties, other than branded seed;

ii. National Gene Fund has been established under the PPV&FR Act, 2001, with the aim of promoting conservation and sustainable use of plant genetic resources, including traditional varieties. It seeks to reward and incentivize farmers and communities engaged in conservation, improvement, and preservation of plant genetic resources through benefit-sharing, awards, and recognition schemes, while also supporting capacity building activities to safeguard agro-biodiversity.

iii. Government is implementing an intervention titled "Boosting Seed Production of Traditional Varieties" under the Seeds component of the National Food Security & Nutrition Mission (NFSNM), aimed at promoting traditional varieties of crops. Under this intervention, financial assistance is extended for seed distribution, seed production, capacity building, and the creation/development of seed banks for traditional varieties, in accordance with prescribed cost norms.

iv. Strengthening of ICAR institutions and Krishi Vigyan Kendras in hill and mountain States for location-specific varietal development suited to fragile hill ecosystems;

v. Promotion of climate-resilient, bio-fortified and region-specific crop varieties to strengthen the resilience and sustainability of hill agriculture.

vi. Government provides financial assistance to the States/UTs and implementing agencies for seed related activities including production and

distribution of high yielding varieties, Seed infrastructure facilities through various Crop Development Programmes *viz.* National Food Security and Nutrition Mission, National Mission on Edible Oils–Oilseeds (NMEO-Oilseeds), Mission for Aatmanirbharta in Pulses, Rashtriya Krishi Vikas Yojana and National Mission on High Yielding Seeds (NMHYS).

vii. Government is implementing "Innovation and Agri-Entrepreneurship Development" programme under Rashtriya Krishi Vikas Yojana (RKVY) and also set up a fund namely AgriSURE (Agri Fund for Start Ups & Rural Enterprises) with an objective to promote innovation and agri-entrepreneurship by providing financial support to startups working in agriculture sector and nurturing an incubation ecosystem in the country including in hill agriculture ecosystem.

viii. Under the Mission for Integrated Development of Horticulture (MIDH), Government provides support for setting up of Centres of Excellence (CoEs) across the country including in hill ecosystem with the objective of promoting excellence in horticultural practices, enhancing productivity, and ensuring sustainable development in the sector.

STATEMENT- I

Details of Training Programme/Seminar/Farmer Fair/Exhibition etc. at Himachal Pradesh during last three years (2023-24, 2024-25 & 2025-26)

Sr. No.	Title of the Programme	Venue
1.	Parvtiya Krishak Maha Sangam-2023	CSKHPKV, Palampur
2.	Regional Agriculture Fair	CSKHPKV, Palampur
3.	Training-cum-Awareness Programme	KVK, Kangra
4.	National Seminar on Plant Biodiversity for Food, Nutrition and Health Security in North-West Himalayas	Shoolini University, Solan, HP
5.	Training-cum-Awareness Programme (ATARI Ludhiana)	KVK, Solan
6.	Gantavya Himachal- The mega Exhibiton	Dharmshala, HP

STATEMENT- II

Details of Plant Genome Saviour Awarded Farming Communities and Individual Farmers in the State of Himachal Pradesh

Sr.	Name	Address	Year
Plant Genome Saviour Community Award			
1.	Gram Panchayat	Salooni, Bhandal, Chamba- 176320 (HP)	2015-16

2.	Red Rice Farmers of Rohru	Tehsil- Chirgaon, Rohru (Sub- division), Shirotkhala, Kalot, Shimla-171207, Himachal Pradesh	2018-19
3.	Kala Zeera Utpadan Sangh	Block-Kalpa, Vill- Shong, P.O.-Shong, Dist- Kinnaur, Pin code- 172105, Himachal Pradesh	2021-22
Plant Genome Saviour Farmer Reward			
1.	Sh. Prem Singh Chauhan	Village: Chalnair, Tehsil: Kotkhai, District: Shimla, Himachal Pradesh– 171202	2019-20
Plant Genome Saviour Farmer Recognition			
1.	Mr. Roshan Lal Sharma	Gopalpur, Sathmala Lagdhwan, Hari Baihna, Sarkhaghat, Mandi, Himachal Pradesh 175007	2012-13
2.	Shri Garib Das	Paprola, Himachal Pradesh	2021-22

INSURANCE AND CREDIT SCHEMES FOR SMALL SCALE AND MARGINAL FISHERMEN

344. SHRI BAPI HALDAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has launched or proposes to launch any targeted insurance and credit schemes for small-scale and marginal fishermen in the Sundarbans delta;

(b) if so, the total number of beneficiaries covered during the last three years, district-wise;

(c) whether the Government has received any representations seeking mobile fish procurement and cold-chain infrastructure to support remote fishing communities;

(d) whether any budget has been earmarked under Pradhan Mantri Matsya Sampada Yojana (PMMSY) or other schemes for fisher community development in the Sundarbans; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying. Government of India is implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) with a total investment of Rs. 20,990.79 crore from the financial year 2020-21 to till date for development of fisheries in all States/Union Territories including Sundarbans delta region of West Bengal. The scheme *inter-alia* provides social security measure to fishers, fish workers through group accidental insurance coverage to both marine and inland fishers and allied fish workers wherein the entire insurance premium amount is shared between the Centre and State in the ratio of 60:40, 90:10 for the Himalayan & North Eastern States and in the case of the Union Territories, the entire premium amount is paid by the Centre. The insurance coverage provided

under the PMMSY includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/. West Bengal did not participate in Group Accidental Insurance Scheme (GAIS) during last three years under the aforesaid scheme. Hence, no beneficiaries from West Bengal including Sundarbans areas have been provided insurance coverage.

The Government of India from the financial year 2018-19, has extended the Kisan Credit Card (KCC) facility to fishers and fish famers to help them to meet their working capital requirement. 1,498 Kisan Credit Cards have been sanctioned to fishers and fish farmers from West Bengal. The district wise details are given in the enclosed **Statement.**

(c) to (e): As reported by the Government of west Bengal, no specific representation seeking mobile fish procurement and cold-chain infrastructure exclusively for the remote fishing communities of the Sundarbans has been received. However, administrative approval of Rs.10 crore has been accorded under the Central Sector Component of PMMSY during 2024-25 for the development of five identified fishing villages in West Bengal as Climate Resilient Coastal Fishermen Villages (2 crores per village) including the villages of Akshayanagar and Madanganj in South 24 Parganas district situated in the Sunderbans delta region. In addition, Fish Transport Vehicles, insulated boxes

with weighing Machines and allied facilities have been included under the economic activities of the Climate Resilient Coastal Fishermen Villages Project.

STATEMENT

District-wise details of Kisan Credit Cards(KCCs) have been sanctioned to fishers and fish farmers from West Bengal

Sl No.	Name of the District	No. of KCC Applications sanctioned
1	Alipurduar	-
2	Bankura	140
3	Birbhum	552
4	Dakshin Dinajpur	-
5	Darjiling	-
6	Haora	1
7	Hugli	-
8	Jalpaiguri	34
9	Jhargram	-
10	Kalimpong	54
11	Koch Bihar	-
12	Kolkata	-
13	Maldah	-
14	Murshidabad	-
15	Nadia	35
16	North 24 Parganas	-
17	Paschim Barddhaman	-
18	Paschim Medinipur	-
19	Purba Barddhaman	-
20	Purba Medinipur	-
21	Puruliya	-
22	South 24 Parganas	681
23	Uttar Dinajpur	1
	Total	**1,498**

REGISTERED FISHERMEN FAMILIES

345. SHRI MURASOLI S.:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of registered fishermen families in Thanjavur district in Tamil Nadu and the assistance disbursed under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) during the last three years;

(b) whether the Government is aware of the fact that inland fishermen dependent on the Cauvery river system have reported declining catch due to reduced water flow and also the steps taken by the Government to rectify the same; and

(c) the steps taken by the Government to promote inland aquaculture as an alternative livelihood in delta districts?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): As per the information received from Government of Tamil Nadu, a total number of 1,480 inland fish farmers are registered with the District Fish Farmers Development Agency (DFFDA) and a total number of 1,234 inland fishermen are registered in inland fishermen cooperative societies in Thanjavur district of Tamil Nadu. Funds to the tune of Rs. 196.30 Lakhs have been disbursed under the

Pradhan Mantri Matsya Sampada Yojana (PMMSY), during the last three years (2021-22 to 2023-24) for the implementation of the projects namely construction of freshwater finfish hatchery (2 units), construction of seed rearing ponds (07 ha), construction of new grow out ponds and input assistance (25 ha), input subsidy assistance for grow out ponds (25 ha), establishment of small Biofloc units (09 units) and establishment of re-circulatory aquaculture system (01 unit).

(b): As informed by the Indian Council of Agricultural Research (ICAR) the Central Inland Fisheries Research Institute (CIFRI) has conducted a study in the Cauvery River stretch in Thanjavur District, Tamil Nadu. The study revealed that extensive diversion of river water for agricultural purposes through a well-developed canal network has resulted in reduced flow in this stretch for most of the year. The river stretch receives water mainly during the monsoon season and through regulated releases from upstream reservoirs. Consequently, riverine capture fisheries in the Thanjavur stretch remain seasonal, with limited intensity.

Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, Government of India (DoF, GoI), the River Ranching Programme was implemented in Tamil Nadu, under which 176 lakh advanced fingerlings were released in river stretches across the State (including 59.76 lakh in Cauvery riverine system) to enhance fishery resources and conserve native fish biodiversity, enhance fish catches and protect the livelihood of inland fishers. This stocking is anticipated to increase the fish

production to 220 tonnes in the Cauvery river system thereby enhancing inland fish production and supporting the livelihood of inland fishers.

(c): The DoF, GoI since 2015, has substantially stepped-up investment in fisheries sector through various schemes for holistic development of fisheries, inland aquaculture and welfare of fishermen in the country including delta districts of Tamil Nadu (Thanjavur, Tiruvarur, Nagapattinam, Mayiladuthurai and Cuddalore). The Government of Tamil Nadu has implemented several activities under the PMMSY and the state schemes to enhance the fish production, area expansion under aquaculture, promotion of sustainable livelihoods and intensive aquaculture by adopting technologies such as Biofloc Systems and Recirculating Aquaculture Systems (RAS). In addition, subsidy assistance is provided under the PMMSY for fishing gear to reduce the operational costs of inland fishers.

The Government of Tamil Nadu has informed that subsidy assistance under PMMSY has been provided to 355 beneficiaries from Delta districts for activities such as input assistance and construction of freshwater finfish hatcheries, new seed rearing ponds, grow out ponds, establishment of Biofloc units, RAS, ornamental units, and purchase of fishing gear. The State has also facilitated the stocking of 9.00 lakh fingerlings in Panchayat tanks covering an area of 450 hectares across the Delta districts during 2024–25 and 2025–26.

IMPACT OF RECURRENT FLOODS AND RIVER EROSION ON AGRICULTURAL PRODUCTIVITY

346. Md. RAKIBUL HUSSAIN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has assessed the impact of recurrent floods and river erosion on agricultural productivity in Assam;

(b) the estimated area of cultivable land lost during the last five years;

(c) whether compensation has been provided to affected farmers; and

(d) the long-term mitigation measures proposed to safeguard agricultural livelihoods?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of ‘severe nature’, which includes an assessment based on the visit of an Inter-Ministerial Central Team

(IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of losses suffered/ claimed.

Net sown area for Assam during Last 5 years is as under (in thousand hect.):

Agri Year	**Net Sown Area**
2020-21	2724
2021-22	2749
2022-23	2744
2023-24	2756
2024-25	2759

The net sown area in Assam had shown rising trend during last 05 years.

(c): The State of Assam was allocated Rs.3793.60 crore from SDRF during the last five years from 2021-22 to 2025-26. Rs.3414.40 crore was released as central share. Rs.1001.377 crore was released to Assam from NDRF during the last five years from 2021-22 to 2025-26.

(d): As informed by Department of Water Resources, River Development & Ganga Rejuvenation, Flood management and anti-erosion schemes are formulated and implemented by the concerned State Governments as per their priorities. The Union Government supplements the efforts of the States by providing technical guidance as well as promotional financial assistance for the management of floods in critical areas. The Union Government is implementing a

Centrally Sponsored Scheme, namely, the Flood Management and Border Areas Programme (FMBAP), to provide central assistance to States for works related to flood control, anti-erosion, drainage development, etc. during the period 2021-26.

As per the report of the Central Water Commission (CWC) on “Assessment of Area Affected Due to Floods in India”, based on satellite imageries data from 1986 to 2022, the total flood-affected areas in India has been assessed as 21.213 million hectares (Mha), and area protected through various flood management measures taken by the Central and the State Governments is 20.538 Mha. The total flood-affected areas in the state of Assam is 2.477 Mha.

Assam Govt has undertaken several long-term measures to enhance the resilience of agriculture against floods, which include:

- Distribution of flood-submergence-tolerant crop varieties under various Government schemes to improve climate resilience.
- Promotion of climate-resilient agricultural practices through District Contingency Plans, timely advisories and appropriate crop management practices.
- Implementation of Disaster Risk Reduction (DRR) interventions, including construction of water harvesting structures and other water conservation measures to improve water availability during dry spells.

- Promotion of efficient water management practices, including micro-irrigation systems, to ensure judicious use of available water resources during Rabi Season.
- Promotion of crop diversification by encouraging farmers to cultivate Rabi crops such as pulses, oilseeds and vegetables, supported by modern farm mechanization and improved production technologies.

National Innovations in Climate Resilient Agriculture (NICRA) project implemented by the Indian Council of Agricultural Research (ICAR) has developed and promoted climate resilient technologies in agriculture for vulnerable areas of the country. Location-specific climate resilient technologies are demonstrated under NICRA. climate resilient agricultural technologies that enhances the crop yields in the face of climate change is promoted in Darrang, Dhemaji, Dhubri and Nalbari districts of Assam.

CSR PROJECTS IN ANDHRA PRADESH

347. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **STEEL** be pleased to state:

(a) the details regarding the list of CSR projects proposed, under consideration and presently functional by PSUs under the Ministry of Steel in Andhra Pradesh, district-wise;

(b) the details regarding the list of focus sectors that CSR projects have been proposed, undertaken and presently functional in Andhra Pradesh, district-wise;

(c) the details regarding the total amount of funds allocated, released and utilised for each CSR initiative specified above across Andhra Pradesh, district wise;

(d) the details regarding the total number of beneficiaries of such CSR activities over the last five years across Andhra Pradesh, district-wise;

(e) whether the Government has undertaken any activities/schemes to increase awareness regarding CSR projects undertaken by PSUs under the Ministry of Steel in Andhra Pradesh during the last five years; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): Corporate Social Responsibility (CSR) projects are not allocated State-wise. CSR projects by Central Public Sector Enterprises (CPSEs) under Ministry of Steel are mainly carried out in periphery of Steel Plants, Steel Townships and Mines which are predominantly inhabited by Scheduled Tribe, Scheduled Castes and Backward population. As per the Companies Act, 2013 and CSR guidelines, activities are undertaken based on local needs are priorities.

The focus areas include education, healthcare, women empowerment, livelihood generation, sanitation, rural development, environmental sustainability, sports and promotion of traditional art and culture. The CSR works benefit society at large, therefore, exact number of beneficiaries due to individual work by CPSEs, District-wise, is not measurable and is not maintained.

(e) and (f): CSR projects/interventions undertaken by the CPSEs are as per approved policy and statutory norms.

RESERVATION FOR RETIRED AGNIVEERS

348. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has made provisions for recruitment or reservation of retired Agniveers in various Central Armed Police Forces (CAPFs);

(b) if so, the details thereof including the nature of posts, percentage of reservation (if any), and eligibility criteria prescribed for such recruitment;

(c) whether the Government has issued any guidelines regarding age relaxation, physical standards or skill recognition for retired Agniveers in Central Armed Police Forces (CAPFs);

(d) if so, the details thereof including the number of vacancies identified or filled through this provision during the last recruitment cycles, force-wise; and

(e) whether the Government proposes to expand or modify the existing policy for absorption of retired Agniveers in Central Armed Police Forces (CAPFs) and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): The Government has created a new category of Ex-Agniveer in the recruitment of the post of Constable (General Duty)/ Rifleman in Central Armed Police Forces and Assam Rifles (CAPFs & AR) respectively with the following provisions for them:

(i) Reservation of 50% of vacancies.

(ii) 3 Years relaxation in prescribed upper age limit. Further, age relaxation of 5 years beyond the prescribed upper age limit will be given to the candidates of the first batch of Ex-Agniveers; and

(iii) Exemption from the Physical Standards Test (PST), Physical Efficiency Test (PET) and written examination.

2. Further, a dedicated Ex-Agniveer wing under Ministry of Home Affairs has been established for the purpose of coordinating further progression of Ex-Agniveers. As of now, the first batch of agniveers have not yet completed their term of engagement.

LEGAL MSP FRAMEWORK

349. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has conducted any audit or review in the last five years to examine the feasibility of enacting a law guaranteeing Minimum Support Price (MSP) for farmers, and if so, the details thereof and if not, the reasons therefor;

(b) whether the Government considers the need for a legal guarantee of MSP important for ensuring farmer welfare and protection from distress sales;

(c) whether the Government can provide data on the estimated monetary loss suffered by farmers due to the absence of a legal MSP framework in the last ten financial years including the current financial year, State/UT-wise and year-wise;

(d) if so, the details thereof, and if not, the reasons therefor; and

(e) whether the Government has drawn up any time-bound roadmap for implementing a law on MSP, and if so, the milestones and timelines and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of at least one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers.Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), on the request of the concerned State Government as per the guidelines as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Government also implements Market Intervention Scheme (MIS), a component under PM-AASHA, for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. There should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government.

Government has introduced a new component of Price Differential Payment (PDP) under Market intervention scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP & Sale Price to the farmers.

Further, from 2024-25 season, Government added another component under Market intervention scheme (MIS) for reimbursing the Storage and Transportation cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies & State designated agencies for transporting them from the producing State to consuming states in the interest of the farmers.

Adequate number of Procurement centres are opened by respective State Government Agencies, taking into account the production, marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation etc. Temporary purchase centres, in addition to the existing Mandis and depots/godowns are also established at key points.

The procurement operation is a continuously evolving process and during the last few years, procurement processes under Minimum Support Price (MSP) have improved to ensure payment of MSP to farmer's bank account directly and linkage of Aadhaar and Land records with the central and State's procurement portals ensuring the farmers directly get the benefits of the MSP purchase. Other important initiatives to strengthen procurement process by FCI include deployment of biometric based procurement system, Integration of Digitized Mandi/Procurement centre operation.

NAFED has End-to-End Digitization from Procurement to Disposal. Procurement is conducted through the e-Samriddhi portal. Inventory is managed via the Drishti portal. Stock disposal is facilitated through the NAFED portal. Deployment of PoS machines for registration and improved transparency. Opening of model procurement centres has ensured seamless operations, Improved transparency and created a more farmer-friendly procurement system.

Increased MSP has benefited farmers of the country which are evident from data of procurement and MSP amount paid to the farmers. The details of

procurement and MSP amount paid to farmers during 2004-2014 and 2014-2026 (upto June 2026) are given as under:

2004-2014		2014-2026 (upto June 2026)	
Total Procurement (In LMT)	Total MSP Value (In Lakh Crore)	Total Procurement (In LMT)	Total MSP Value (In Lakh Crore)
6,987	7.41	12,819	27.80

For benefits of farmers, Government has also taken several important initiatives which are as follows.

(i) Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)

(ii) Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)

(iii) Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)

(iv) Agriculture Infrastructure Fund (AIF)

(v) Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)

(vi) Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)

(vii) Modified Interest Subvention Scheme (MISS)

(viii) National Bee Keeping and Honey Mission (NBHM)

(ix) Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)

(x) National Mission on Natural Farming

(xi) Krishonnati Yojana

(xii) Rashtriya Krishi Vikas Yojana (RKVY)

SCHEMES TO ENHANCE FARMERS' INCOME

350. DR. ALOK KUMAR SUMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of Central schemes being implemented to enhance farmers' income;

(b) the funds released to the State of Bihar under major agricultural schemes during the last three years;

(c) the measures taken to promote climate-resilient agriculture;

(d) whether the Government proposes to establish additional agricultural research facilities in the State of Bihar; and

(e) the steps taken to improve agricultural marketing infrastructure?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Government of India is implementing a comprehensive range of Central Sector and Centrally Sponsored Schemes and programmes aimed at

increasing farmers' income across all States/UTs, encompassing entire spectrum of agriculture, including credit, insurance, income support, infrastructure, crops (including horticulture), seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops and digital agriculture. The list of agriculture related schemes implemented by Department of Agriculture & Farmers' Welfare (DA&FW) in the country including the State of Bihar is placed at enclosed **Statement-I**. The details of the funds released to the State of Bihar under major agricultural schemes during the last three years is placed at enclosed **Statement-II**.

(c): Government is promoting climate-resilient agriculture through various schemes and programmes. Under the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY), interventions such as Rainfed Area Development (RAD), Per Drop More Crop (PDMC), Soil Health & Fertility (SH&F), Crop Diversification Programme (CDP), Paramparagat Krishi Vikas Yojana (PKVY) and the National Mission on Natural Farming (NMNF) are being implemented to promote efficient water use, improve soil health, crop diversification, promote natural/organic farming and support sustainable farming practices. The Pradhan Mantri Fasal Bima Yojana (PMFBY) provides financial support to farmers against crop losses due to natural calamities. The Sub-Mission on Agricultural Mechanization (SMAM) promotes resource conservation technologies. Further, ICAR, through the National Innovations in Climate Resilient Agriculture (NICRA) conducts research

& development activities on the development of climate resilient technologies and drought resistant varieties.

(d): In 2026-27, an allocation of Rs 6.69 cr. has been approved for Bihar under PM-RKVY for strengthening agricultural research through the establishment of a Pulse Production Park, varietal development of hybrid maize, propagation of the Dudhia Maldah mango variety, development of climate-resilient cropping systems, and establishment of an Advanced Centre for Medicinal and Aromatic Plants to produce quality planting material for farmers.

(e): The Government of India supports the development of agricultural value addition, post-harvest management, storage and marketing infrastructure through various schemes and programmes. The Integrated Scheme for Agricultural Marketing (ISAM), including the Agricultural Marketing Infrastructure (AMI) component, supports the establishment and modernization of agricultural marketing infrastructure. The National Agriculture Market (e-NAM) facilitates transparent, efficient and competitive marketing by providing farmers with access to a unified online trading platform across regulated markets. Under the Mission for Integrated Development of Horticulture (MIDH), assistance is provided for the creation of post-harvest management infrastructure, including pack houses, ripening chambers, cold storage and refrigerated transport for horticultural produce. Under Agriculture Infrastructure Fund (AIF), financial assistance is provided for the creation of post-harvest management infrastructure such as

warehouses, cold storage facilities, grading and sorting units, assaying laboratories, primary processing centres, pack houses and other community farming assets. In addition, under the Pradhan Mantri -Rashtriya Krishi Vikas Yojana (PM-RKVY), financial assistance is available to States for undertaking State-specific projects aimed at strengthening agricultural value chains, post-harvest management, processing, storage and market linkages, based on local priorities and requirements. Under PM-RKVY for the year 2026–27, a total outlay of ₹688.75 crore has been approved for the State, comprising a Central Share of ₹413.25 crore and a State Share of ₹275.50 crore. The approved outlay includes ₹215.47 crore for the PM-RKVY DPR, ₹104.16 crore for the Per Drop More Crop (PDMC) component, ₹0.96 crore for Agroforestry, ₹12.68 crore for SH&F, ₹246.00 crore for the Sub-Mission on Agricultural Mechanization (SMAM), and ₹30.60 crore for the Paramparagat Krishi Vikas Yojana (PKVY).

STATEMENT-I

List of schemes implemented by Department of Agriculture & Farmers Welfare (DA&FW) to support States/UTs.

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
4. Modified Interest Subvention Scheme (MISS)
5. Mission for Integrated Development of Horticulture (MIDH)

6. National Mission on Edible Oils (NMEO)-Oil Palm
7. National Mission on Edible Oils (NMEO)-Oilseeds
8. Mission for Atmanirbharta in Pulses
9. National Mission on Natural Farming (NMNF)
10. National Food Security and Nutrition Mission (NFSNM)
11. National Bee Keeping and Honey Mission (NBHM)
12. Sub-Mission on Agriculture Mechanization (SMAM)
13. Sub-Mission on Agriculture Extension (SMAE)
14. Soil Health & Fertility (SH&F)
15. Paramparagat Krishi Vikas Yojana (PKVY)
16. Per Drop More Crop (PDMC)
17. Rastriya Krishi Vikas Yojana- Detailed Project Report (RKVY-DPR)
18. Rainfed Area Development (RAD)
19. Agriculture Infrastructure Fund (AIF)
20. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
21. Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Digital Agriculture Mission
24. Pradhan Mantri Dhan Dhanya Krishi Yojana (PMDDKY)
25. National Bamboo Mission

26. Agroforestry

27. National Makhana Board

STATEMENT-II

Details of fund released under Centrally Sponsored Schemes / Central Sector Schemes for Bihar.

CENTRALLY SPONSORED SCHEMES

(Rs in Crore)

SN	Schemes	Fund Released		
		2023-24	2024-25	2025-26
A	**Rashtriya Krishi Vikas Yojana (RKVY)**			
1	Rashtriya Krishi Vikas Yojana- DPR (RKVY - DPR)	48.42	108.19	147.26
2	Per Drop More Crop (PDMC)	17.25	29.99	41.80
3	Sub Mission On Agriculture Mechanisation (SMAM)	11.74	43.88	126.69
4	Paramparagat Krishi Vikas Yojana (PKVY)	4.02	5.55	18.01
5	Soil Health and Fertility (SH&F)	12.71	12.27	38.01
6	Rainfed Area Development (RAD)	0.50	0.00	16.64
7	Agro Forestry	-	-	0.23
B	**Krishonnati Yojana (KY)**			
1	Sub Mission on Agriculture Extension (SMAE)	48.81	61.00	72.57
2	National Food Security and Nutrition Mission (NFSNM)	30.16	95.29	56.82
3	Mission for Integrated Development of Horticulture (MIDH)	14.06	40.00	33.80
4	National Mission on Edible Oils-Oil Seeds (NMEO-OILSEED)	2.25	8.14	8.20
5	Sub Mission on Seeds and Planting Material (SMSP)	4.03	7.00	0.05
6	National Bamboo Mission (NBM)	-	0.26	0.61

7	Digital Agriculture Mission (DAM)	-	21.94	28.83
8	Mission for Aatmanirbharta in Pulses	-	-	17.06
C	**National Mission on Natural Farming (NMNF)**	-	0.15	12.27
	Total (A+B+C)	**193.95**	**433.67**	**618.85**

CENTRAL SECTOR SCHEMES

(Rs in crores)

S.No.	Scheme	Amount disbursed		
		2023-24	**2024-25**	**2025-26**
1	Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	4,892.37	4,753.31	4,445.39
2	Agriculture Infrastructure Fund (AIF)	359.36	412.86	267.57

CONSTRUCTION AND UPGRADATION OF RURAL ROADS IN BIHAR

351. SHRI ARUN BHARTI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the systematic implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY) has successfully ensured all-weather road connectivity for remote habitations in Bihar;

(b) if so, the total kilometers of new rural roads constructed and older roads upgraded using central financial assistance in the State during the last two financial years;

(c) whether this enhanced connectivity has effectively allowed rural farmers to transport perishable agricultural produce to urban markets quickly, thereby increasing their daily incomes;

(d) if so, the details of the stringent quality control inspections conducted to ensure the durability and safety of the newly constructed pavement infrastructure; and

(e) the future initiatives planned to incorporate sustainable, locally available green materials and plastic waste in the construction of rural roads to reduce environmental impact?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): The Pradhan Mantri Gram Sadak Yojana (PMGSY) has been instrumental in establishing systematic, all-weather road connectivity across the rural areas of the country including the State of Bihar. The phase-wise details of new road length constructed and older roads upgraded in the State of Bihar during the last two financial years (FY 2024-25 and FY 2025-26) are placed at enclosed **Statement**.

(c): Independent evaluation studies commissioned by organizations such as NITI Aayog and the World Bank confirm that the expansion of the rural road network under PMGSY significantly enhances farm-to-market logistics. The consolidation of "Through Routes" and "Major Rural Links" has reduced transit times and

transportation costs, facilitating faster integration of rural agricultural hubs with urban wholesale markets and Gramin Agricultural Markets (GrAMs).

(d): To ensure the structural durability and long-term performance of rural roads, a robust Three-Tier Quality Control Mechanism is implemented under the scheme:

i. First Tier**:** Continuous quality control and field testing managed directly by the Program Implementation Units (PIUs) of the state executing agency.
ii. Second Tier: Independent quality monitoring coordinated by the State Quality Monitors (SQMs) to conduct structured inspections of ongoing and completed works.
iii. Third Tier: Independent, high-level quality audits executed by empanelled National Quality Monitors (NQMs) under the aegis of the National Rural Infrastructure Development Agency (NRIDA) to enforce strict adherence to standard engineering specifications.

(e): The Ministry actively promotes sustainable construction practices through the guidelines established in the "Vision Document on New Technology Initiatives & Guidelines". Under this framework, the adoption of green technologies is being mainstreamed across all rural road projects, utilizing alternative materials to lower environmental footprints:

i. **Waste Plastic:** The guidelines mandate the compulsory use of waste plastic in at least 70% of the eligible length proposed for bituminous road works using the Hot Mix process.

ii. **Alternative Green Technologies:** New and alternative green technologies include cold-mix technology, cell-filled concrete, roller compacted concrete pavements, and industrial/agro-wastes (like fly-ash and slag), along with the application of stabilized sub-bases using locally available marginal materials to preserve natural resources and reduce carbon emissions.

STATEMENT

Details of Road Length Constructed and Upgraded under PMGSY in Bihar during the last two Financial Years

(In Kilometers)

Financial Year	New Connectivity Length Constructed (PMGSY-I)	Upgradation Length Completed (PMGSY-II &III)	Total Length Completed
2024-25	28.971	1611.88	1640.851
2025-26	15.611	719.783	735.394

प्राकृतिक कृषि को बढ़ावा देना

352. डॉ. राजेश मिश्राः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा देश में प्राकृतिक कृषि को बढ़ावा देने के लिए कौन-सी विशिष्ट योजनाएं चलाई जा रही हैं;

(ख) विगत दो वर्षों के दौरान कुल कितना बजट व्यय किया गया है;

(ग) क्या उर्वरकों पर दी जाने वाली राजसहायता की तर्ज पर प्राकृतिक कृषि करने वाले किसानों को कोई नकद प्रोत्साहन या वित्तीय सहायता प्रदान करने की कोई योजना है; और

(घ) सरकार द्वारा प्राकृतिक कृषि के उत्पादों को समुचित बाजार और उचित मूल्य प्रदान करने के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): केंद्रीय मंत्रिमंडल ने 25 नवंबर 2024 को राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) को एक केंद्र प्रायोजित योजना के रूप में अनुमोदन दिया, जिसे पूरे देश में कार्यान्वित किया जा रहा है।

(ख): वित्तीय वर्ष 2024-25 और 2025-26 के दौरान इस योजना के तहत 600.51 करोड़ रुपये का व्यय किया गया है।

(ग): मिशन में एक किसान को 2 वर्ष (प्रति किसान 1 एकड़ तक) के लिए प्रति वर्ष 4000/- रुपये प्रति एकड़ के उत्पादन आधारित प्रोत्साहन देने का प्रावधान है। प्रोत्साहन सहायता किसानों को प्राकृतिक खेती करने, अधिक किसानों को प्रशिक्षित करने, पशुधन के रखरखाव, मिश्रण और भंडारण कंटेनरों की खरीद या बायो-इनपुट संसाधन केंद्रों (बीआरसी) से इनपुट की खरीद सहित प्राकृतिक कृषि इनपुट तैयार करने के लिए है।

(घ): किसानों को प्राकृतिक कृषि उपज के लिए प्रीमियम मूल्य प्राप्त करने में सक्षम बनाने के लिए प्राकृतिक कृषि उत्पादों के प्रमाणन के लिए प्राकृतिक कृषि प्रमाणन प्रणाली (एनएफसीएस) को "पीजीएस-इंडिया नेचुरल" के रूप में शुरू किया गया है। प्राकृतिक कृषि प्रमाणन प्रणाली के अंतर्गत अब तक 22.39 लाख से अधिक किसानों को पंजीकृत किया गया है, जिसमें 14.20 लाख से अधिक किसानों को प्राकृतिक खेती प्रमाण पत्र जारी किए गए हैं। प्राकृतिक खेती प्रमाणित उत्पाद बाजार के साथ-साथ बिजनेस टू कंज्यूमर सेल्स के लिए ओपन नेटवर्क फॉर डिजिटल कॉमर्स (ओएनडीसी) पर भी उपलब्ध हैं।

FFPOS UNDER PMMSY

353. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of Fish Farmers Producer Organisations (FFPOs) approved, formed and operational under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) during the last five years, State/UT and district-wise in Andhra Pradesh, especially in Konaseema district;

(b) the number of fishers and fish farmers associated with such FFPOs during the said period, in Andhra Pradesh, especially in Konaseema district; year and district-wise.

(c) the amount of funds sanctioned, released and utilised for formation and strengthening of FFPOs under PMMSY during the said period, implementing agency-wise and district-wise;

(d) the details of financial, technical, capacity-building, marketing and infrastructure support provided to FFPOs in Andhra Pradesh, district-wise, especially in Konaseema district;

(e) the current status and performance of FFPOs formed in Andhra Pradesh, including number functional and non-functional, FFPOs district-wise, specially in Konaseema district; and

(f) whether the Government has any proposals to form any new FFPOs in Konaseema district, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (f): The Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, Government of India inter-alia provides financial assistance for setting up of Fish Farmers Producer Organizations (FFPOs) to economically empower the fishers, fish farmers and enhance their bargaining power. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last five years (FY 2021-22 to FY 2025-26) has approved projects worth of Rs.544.86 crore for formation of 2195 FFPOs including formation of 195 new FFPOs and formation of 2000 existing Primary Fisheries Cooperative Societies(PFCSs) as FFPOs in the country. This project is implemented through four central agencies namely National Fisheries Development Board (NFDB), Small Farmers Agri-business Consortium (SFAC), National Agricultural Cooperative Marketing Federation of India (NAFED) and National Cooperative Development Corporation (NCDC). It is reported that so far a total 2104 Fish Farmers Producer Organizations (FFPOs) have been formed in the country including 192 FFPOs in the State of Andhra Pradesh. The State-wise

details of the Fish Farmers Producer Organizations (FFPOs) formed in the country under PMMSY as on date are furnished at enclosed **Statement-I.**

It is reported that 10 new Fish Farmers Producer Organizations (FFPOs) have been formed and registered in Andhra Pradesh with a Government support of Rs 328.20 lakh under the PMMSY. The supports extended to such newly formed FFPOs include incubation, management cost and equity grant. The district-wise details of the newly formed FFPOs in Andhra Pradesh are furnished at enclosed **Statement-II.** In addition, 182 existing Primary Fisheries Cooperative Societies(PFCSs) have been formed as Fish Farmers Producer Organizations (FFPOs) at a total investment of Rs 963.73 lakh covering management cost and equity grant in the State of Andhra Pradesh. This includes formation of 34 primary fisheries cooperatives as FFPO at a cost of Rs. 165.82 lakh in Konaseema District of Andhra Pradesh. The District-wise details of these 182 existing primary fisheries cooperatives formed as FFPO in the State of Andhra Pradesh under PMMSY are furnished at enclosed **Statement-III.** It is reported that a total 39,022 members are associated with aforementioned 192 functional FFPOs including 6136 members in new FFPOs and remaining 32,886 members of existing PFCSs formed as FFPOs in the State of Andhra Pradesh.

STATEMENT - I

State-wise details of the Fish Farmers Producer Organizations (FFPOs) formed under PMMSY in the country

S.No.	Name of the State/UT	Formation of New FFPOs since 2021-22	Formation of Existing Primary Fisheries Cooperative Societies as FFPOs since 2021-22
1.	Andhra Pradesh	10	182
2.	Arunachal Pradesh	2	0
3.	Assam	16	160
4.	Bihar	13	35
5.	Chhattisgarh	9	47
6.	D & D&D NH	2	0
7.	Goa	0	4
8.	Gujarat	6	119
9.	Haryana	1	1
10.	Himachal Pradesh	3	15
11.	Jammu & Kashmir	2	0
12.	Jharkhand	1	27
13.	Karnataka	4	62
14.	Kerala	4	123
15.	Ladakh	1	0
16.	Madhya Pradesh	15	92
17.	Maharashtra	7	254
18.	Manipur	13	135
19.	Meghalaya	3	6
20.	Mizoram	3	15
21.	Nagaland	4	39

22.	Odisha	9	21
23.	Puducherry	1	0
24.	Rajasthan	5	5
25.	Tamil Nadu	8	105
26.	Telangana	7	238
27.	Tripura	17	105
28.	Uttar Pradesh	21	54
29.	Uttarakhand	7	25
30.	West Bengal	1	40
	TOTAL	**195**	**1909**

STATEMENT- II

District-wise details of Fish Farmers Producer Organizations (FFPOs) formed in the State of Andhra Pradesh

Rupees in Lakh

Sl. No.	District	Name of FFPO	Year of Registration	No. of Members in FFPO	share capital raised by members of FFPOs (Rs. in lakh)	CBBO cost released (Rs. in lakh)	Management cost (Rs. in lakh)	FFPO Equity cost (Rs. in lakh)	Business Activities Undertaken by the FFPOs	Number of Awareness Programmes Conducted by CBBOS
1	Kurnool	Kurnool Sri Matsya Narayana Fish Farmers Producers MACS Ltd.	2023	750	15.0		14.10	15.00	Fishing, Dry Fish Sales	12
2	Anantapur	Ananthapuram Sri Matsya Narayana Fish Farmers Producers MACS Ltd.	2023	750	15.0	70.829	13.92	15.00	Fishing, Dry Fish Sales	12
3	Nandyala	Nandyal Sri Matsyanarayana Fish Farmers Producers	2023	750	15.0		14.09	15.00	Fish and Fish Burgers,	12

		MACS Ltd.							Pickles making	
4	SPSR Nellore	Jalapushpa Fish Farmers Producers MACS Ltd.	2023	750	15.00	12.499	6.50	12.00	Fish Trading	12
5	Prakasam	Prakasam Coastal Marine Fish Farmer Producer MACS Ltd.	2023	750	15.00		6.44	9.00	Fish Trading	12
6	Tirupati	Siva Shakti FFP MACS Ltd.	2023	750	15.00	24.999	17.20	15.00	Prawns Processing Unit	12
7	Bapatla	Jai Surya Fish Farmers Producers MACS Ltd.	2023	750	15.00		17.60	15.00	Dried Fish Unit	12
8	Krishna	Nadivada Aqua Farmers Producer Company limited.	2024	177	1.60	20.83	2.60	1.60	Dry fish processing and marketing	12
9	Krishna	Bharath FFPCL	2023	368	2.75		5.30	2.75	Dry fish processing and marketing	42
10	West Godavari	Mahamatsyanarayana FFPCL	2023	341	4.47		5.30	4.47	Dry fish processing and marketing	45

STATEMENT- III

District-wise details of existing Primary Fisheries Cooperative Societies(PFCSs) formed as Fish Farmers Producer Organizations (FFPOs) under PMMSY in the State of Andhra Pradesh

Sl. No.	District	FFPO (Nos)	Management Cost Released (Rs lakh)	Equity Grant Released (Rs lakh)	No. of Members
1	Srikakulam	19	77.67	19.30	7233
2	Vizianagaram	6	25.08	6.07	1078
3	Parvathipuram Manyam	5	22.24	3.32	670
4	Visakhapatnam	3	12.39	5.14	272
5	Anakapalli	2	10.00	8.00	453
6	Kakinada	10	47.15	11.04	1581
7	East Godavari	12	45.69	5.12	1180
8	Konaseema	34	132.26	33.56	5111
9	West Godavari	20	84.78	21.96	2662
10	Eluru	18	70.32	8.58	2,770
11	Krishna	7	31.86	8.67	1,472
12	NTR	1	4.92	2.40	120
13	Guntur	6	25.81	12.29	120

14	Palnadu	2	5.08	0.00	1,130
15	Bapatla	11	52.30	17.23	670
16	Prakasam	3	14.92	6.21	2,347
17	SPSR Nellore	6	20.16	15.20	780
18	Chittoor	2	5.08	0.00	263
19	Kurnool	3	12.54	9.24	467
20	Nandyal	1	0.83	0.00	467
21	Tirupati	5	25.00	16.98	1410
22	YSR Kadapa	1	5.00	0.00	120
23	Sri Sathya Sai	1	2.54	0.00	105
24	Anantapuram	4	19.81	0.00	405
	Total	**182**	**753.43**	**210.30**	**32886**

IMPLEMENTATION OF ABC RULES

354. DR. BYREDDY SHABARI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether any guidelines or advisories have been issued by the Government to States/Urban Local Bodies (ULBs) for implementation of the Animal Birth Control (ABC) Rules and compliance with directions of the Hon’ble Supreme

Court regarding management of rabid and aggressive stray dogs, if so, the details thereof;

(b) whether financial assistance has been provided to States/ULBs for establishment or upgradation of dog shelters, sterilisation and vaccination facilities, and procurement of dog catching equipment and vehicles and if so, the details thereof, State-wise;

(c) whether any training programmes have been conducted for municipal staff, veterinary officers, animal handlers and shelter personnel, particularly in rural areas, if so, the details thereof, State-wise;

(d) whether Standard Operating Procedures (SOPs) or certification protocols have been issued for identification and long term sheltering of aggressive or rabid dogs and if so, the details thereof; and

(e) the details of monitoring mechanism followed by the Government to ensure compliance by ULBs with the ABC Rules and Supreme Court directions?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Government of India has notified Animal Birth Control (ABC) Rules, 2023 on 10.03.2023. After notification, The Department of Animal Husbandry and Dairying, Government of India (GoI) had issued advisory to all the States and UTs to implement ABC Rules, 2023 on 27.03.2023. Again on 11.11.2024, the

Department of Animal Husbandry and Dairying, GoI had issued advisory to all the States/UTs for Implementation of the Animal Birth Control Programme as per the Animal Birth Control Rules, 2023.

On 16.07.2025, the Secretaries of the Ministry of Housing and Urban Affairs (MoHUA), Ministry of Panchayati Raj (MoPR), and the Department of Animal Husbandry and Dairying (DAHD) have also issued a joint advisory to all the States/UTs, urging the implementation of the ABC Programme and the development of requisite infrastructure.

(b): The dog population management is the mandate of the local bodies. The local bodies are implementing the ABC Programme. However, the Department of Animal Husbandry and Dairying, GoI is implementing Special Assistance to States for Capital Investment (SASCI) during 2026-27. The State Government can avail incentives under the scheme after taking various reform measures. Sterilisation and vaccination of dogs are included as an important reform measures under SASCI. The State Governments can establish dog shelter, animal shelter and animal birth control centres under the scheme.

(c): The Animal Welfare Board of India (AWBI), in collaboration with the U.P. Pandit Deen Dayal Upadhyaya Pashu Chikitsa Vigyan Vishwavidyalaya Evam Go Anusandhan Sansthan (DUVASU), Mathura, organised two National Training Programmes on "Animal Birth Control (Awareness on Dog Welfare and Public Health)" in which 49 participants (25 veterinarians and 24 para-veterinary

professionals) from 13 States were trained on scientific dog population management, sterilisation, anti-rabies vaccination and implementation of the Animal Birth Control Rules, 2023.

Further, AWBI has signed Tripartite Memorandum of Understanding (MoU) with Lucknow Nagar Nigam and Uttar Pradesh Urban Development Department to conduct training in the facility developed by the Lucknow Nagar Nigam. Three training programmes have been conducted and 35 participants trained on scientific sterilisation procedures, anti-rabies vaccination and implementation of the Animal Birth Control Rules, 2023.

(d): In compliance with the directions of the Hon'ble Supreme Court of India in Suo Motu Writ Petition (Civil) No. 5 of 2025, AWBI has issued a Standard Operating Procedure (SOP) on 27.11.2025 prescribing procedures for identification, capture, veterinary examination, treatment, rehabilitation and long-term sheltering of rabid, suspected rabid and aggressive dogs for the Institutions and public places.

(e): Hon’ble Supreme Court of India in the matter of Suo-moto W.P. 05 of 2025 has upheld Animal Birth Control Rules and issued detailed direction and guidelines to the State Government vide order dated 19.05.2026. All the High Courts have been directed to register a suo moto writ petition, in the name and style of: “In Re: Compliance with the directions issued by the Supreme Court of

India in Suo Motu Writ Petition (Civil) No(s). 5 of 2025", as a continuing mandamus, for monitoring compliance with the directions issued by Apex Court.

The Department of Animal Husbandry and Dairying, GoI has made provision for registration of stray dogs and animal birth control centers in the National Digital Livestock Mission (NDLM) portal to improve monitoring of sterilization and anti-rabies vaccination programmes and strengthen implementation of the Animal Birth Control Programme.

Further, to monitor compliance of the Hon'ble Supreme Court of India directions, AWBI has convened two meetings on 11.12.2025 and 02.01.2026, to review the status of sterilisation and anti-rabies vaccination drives, implementation of the Standard Operating Procedure (SOP) and submission of compliance data.

COMMISSION FOR AGRICULTURAL COSTS AND PRICES

355. SHRI K. E. PRAKASH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to st ate:

(a) the factors considered by the Commission for Agricultural Costs and Prices (CACP) while recommending Minimum Support Prices (MSPs) for agricultural crops for the 2026–27 marketing season;

(b) Whether the Union Government has received any representations from farmers' organisations and other stakeholders regarding the MSPs announced for the 2026–27 season and, if so, the details thereof;

(c) whether the Government proposes to strengthen consultation with farmers and State Governments in the MSP recommendation process;

(d) whether any measures have been taken to improve awareness and procurement under the MSP regime; and

(e) the steps taken by the Government to support agricultural production during the current cropping season?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned. While recommending MSPs, CACP considers important factors like cost of production, overall demand-supply conditions, domestic and international prices, inter-crop price parity, terms of trade between agricultural and non-agricultural sectors, the likely effect on the rest of the economy, besides ensuring rational utilization of land, water and other production resources. Before recommending MSP, CACP also consults stakeholders

(including Central and State Governments, procurement agencies, industry associations, farmers' representatives, research institutions etc.) and inputs received were also utilized for finalizing the recommendations by the Commission.

Time to time, suggestions/representations from many farmers' organizations and other stakeholders are also received regarding the MSPs announcement.

(d): The procurement operation is a continuously evolving process and during the last few years, procurement processes under Minimum Support Price (MSP) have improved to ensure payment of MSP to farmer's bank account directly and linkage of Aadhaar and Land records with the central and State's procurement portals ensuring the farmers directly get the benefits of the MSP purchase. Other important initiatives to strengthen procurement process by FCI include deployment of biometric based procurement system, Integration of Digitized Mandi/Procurement centre operation.

NAFED has End-to-End Digitization from Procurement to Disposal. Procurement is conducted through the e-Samriddhi portal. Inventory is managed via the Drishti portal. Stock disposal is facilitated through the NAFED portal. Deployment of PoS machines for registration and improved transparency. Opening of model procurement centres has ensured seamless operations, Improved transparency and created a more farmer-friendly procurement system.

The Department of Agriculture and Farmers Welfare (DA&FW) is implementing a Central Sector Scheme "Mass Media Support to Agriculture Extension" through DD Regional Kendra, DD Kisan and All India Radio to create awareness and dissemination of scheme benefits including announcement and implementation of MSP among the farming community across the Country.

NAFED's Farmer Outreach Program include pre-season awareness campaigns on MSP and procurement processes, Use of SMS alerts for real-time communication with registered farmers, Increased outreach through local newspapers and WhatsApp farmer groups, Simplification of registration and documentation requirements to encourage participation and Publicity of procurement through loudspeakers in APMC mandis and villages.

(e): Government supports agriculture production during the cropping season through various schemes which include National Food Security and Nutrition Mission (NFSNM), National Mission on Edible Oils (NMEO)-Oil Palm, National Mission on Edible Oils (NMEO)-Oilseeds, Mission for Integrated Development of Horticulture (MIDH), Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS) Mission for Aatmanirbharata in Pulses and Kisan Credit Card (KCC).

SEATS AT NIFT SRINAGAR

356. SHRI MOHMAD HANEEFA:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the Government has defined a separate and clearly earmarked share of “Home State” or “State Quota” seats at NIFT Srinagar for students domiciled in the Union Territory of Ladakh after its bifurcation from the erstwhile State of Jammu & Kashmir;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) whether the Government acknowledges that such a measure would help promote design, fashion, and textile management education among youth from Leh and Kargil and contribute to regional value addition and skill development?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (d): The National Institute of Fashion Technology (NIFT), Srinagar reserves a 35% Special Preferential Quota of its total seats for domicile candidates from the Union Territories of Jammu & Kashmir and Ladakh, as well as registered Kashmiri Migrants. Accordingly, there is no separate or exclusive "home State" or "State quota" earmarked solely for candidates domiciled in the Union Territory of Ladakh. The existing Special Preferential Quota provides reservation to eligible domicile candidates from both the Union Territories of Jammu & Kashmir and

Ladakh. This reservation is aimed at facilitating access to quality education in design, fashion and textile-related disciplines for eligible candidates from these regions.

REVISION OF AMOUNT UNDER NSAP

357. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is aware that there has been no revision in the amount paid by the center under the National Social Assistance Programme (NSAP), including the Indira Gandhi National Old Age Pension Scheme, Indira Gandhi National Widow Pension Scheme and Indira Gandhi National Disability Pension Scheme, since 2012 despite substantial inflation and increase in cost of living, if so, the details thereof;

(b) whether the Government has conducted any assessments to determine whether the present central assistance is sufficient to meet the basic needs of the beneficiaries, if so, the details thereof and the reasons for not increasing the amount paid;

(c) the details of the contribution made by States and the year-wise revision of amount paid by the States, if any; and

(d) whether the Government proposes to revise and increase the amount provided as central assistance under NSAP, if so, the details and timeline for implementation, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d): National Social Assistance Programme (NSAP) is being implemented across the country as a social security programme, for vulnerable sections of the society such as old aged, widows and disabled persons belonging to Below Poverty Line (BPL). The rate of Central assistance under NSAP pension schemes including National Old Age Pension Scheme, National Widow Pension Scheme and National Disability Pension Scheme was last revised in 2012.

NSAP caters to more than 3 crore BPL beneficiaries and as per the information collected from States/UTs, about 5.9 crore additional pensioners are supported by state-funded social pension schemes. Therefore, around 9 crore beneficiaries are receiving pension benefits either under Central pension schemes and/or under State-specific social security pension schemes, many of which have expanded coverage and higher assistance levels tailored to local needs. At present, States are giving top up amount to the beneficiaries ranging from ₹50/- to ₹5700/- per month. As a result, NSAP pensioners are getting monthly pension on an average of Rs. 1100/- in several States/ UTs. State/UT-wise details of top-up paid by the States/UTs are at enclosed **Statement.**

From time to time, various impact assessment and evaluation studies have been carried out to assess the impact of NSAP schemes by the Ministry and NITI Aayog. The assessments indicate satisfactory implementation at the grassroots level, with most beneficiaries expressing overall satisfaction with the processes of selection, sanction, and disbursement of pensions. The studies also find that pension support has helped beneficiaries meet essential expenses such as food, healthcare, etc., thereby reducing their dependence on family members for these needs. At the same time, they have recommended further strengthening of the programme through measures such as improving adequacy of assistance, ensuring timely and regular payments, enhancing beneficiary verification and monitoring systems etc.

At present, there is no proposal under consideration to revise the rate of assistance under NSAP.

STATEMENT

REVISION OF AMOUNT UNDER NSAP

Sl. No.	State/UT	National Old Age Pension Scheme		National Widow Pension Scheme	National Disability Pension Scheme
		60-79 years	80 years and above	40-79 years	18-79 years
1	Andhra Pradesh	3800	3500	3700	5700
2	Arunachal Pradesh	1300	1500	1700	1700

3	Assam	50	50	950	0
4	A & N Islands	2300	2500	2200	2200
5	Bihar	900	600	800	800
6	Chandigarh	1000	1000	1000	1000
7	Chhattisgarh	300	150	200	200
8	Delhi	1800-2300	2000	2200	2200
9	D&N Haveli	800	500	2500	700
	Daman & Diu	800	500	950	700
10	Goa	-	-	-	-
11	Gujarat	800	750	700	700
12	Haryana	2800	2500	2700	2500
13	Himachal Pradesh	1500	1200	1200	1400
14	J&K	800	500	700	700
15	Jharkhand	800	500	700	700
16	Karnataka	400-1000	700	500	1100
17	Kerala	1400	1100	1300	1300
18	Lakshadweep	800	500	300	700
19	Madhya Pradesh	400	100	400	300
20	Maharashtra	800	500	700	700
21	Manipur	0	0	200	200
22	Meghalaya	550	300	450	450
23	Mizoram	1000	1000	1000	1000
24	Nagaland	0	0	0	0
25	Odisha	300	200	300	400
26	Punjab	1500	1500	1500	1500
27	Puducherry	2300	3000	1700-2200	3200
28	Rajasthan	800	500	450-1200	450-950
29	Sikkim	1300 - 1800	2000	1700	1700
30	Tamil Nadu	1000	700	900	1200
31	Telangana	1816	1516	1716	3716
32	Tripura	1800	1500	1700	1700
33	Uttarakhand	1300	1000	1200	1200

34	Uttar Pradesh	800	500	700	700
35	West Bengal	800	500	700	700
36	Ladakh	800	500	700	700

EXPORTS OF ALPHONSO MANGOES

358. SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI SANJAY DINA PATIL:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware that exports of Maharashtra's renowned Alphonso mangoes have been severely affected during 2026 due to extreme weather conditions, regulatory restrictions in key importing countries, and rising logistics costs, if so, the details thereof;

(b) whether unseasonal heatwaves and erratic climatic conditions in the Konkan region, particularly Ratnagiri and Sindhudurg districts, have caused substantial crop losses and reduced exportable surplus, if so, the details thereof;

(c) whether countries such as Japan and Nepal have imposed restrictions on Indian mango imports citing quarantine, treatment protocol and pesticide residue concerns and if so, the details thereof;

(d) whether escalating air freight and shipping charges, coupled with disruptions in West Asian trade routes, have adversely affected Maharashtra exporters, if so, the details thereof; and

(e) the steps taken by the Government to restore market access, strengthen export compliance infrastructure, provide financial assistance to affected growers and exporters, and promote new export destinations for Alphonso mangoes from Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a), (b), (d) and (e): The Government of Maharashtra has reported damage to the Alphonso Mango crop in the Konkan region, particularly Ratnagiri and Sindhudurg districts, due to unseasonal heatwaves and erratic climatic conditions, impacting mango production and availability of quality produce for exports.

Further, exporters have reported disruptions in terms of increased freight rates, imposition of war-risk surcharges, container shortages, delays in shipment schedules, and congestion at ports due to the Geo-political situation in West Asia and Middle East.

To support the exporters, including exporters from Maharashtra, Government has implemented RELIEF – Resilience & Logistics Intervention for Export Facilitation under the Export Promotion Mission (EPM), through the Export Credit Guarantee Corporation of India (ECGC) and includes support for insured exporters, facilitation of insurance cover for upcoming shipments, and reimbursement assistance for eligible MSME exporters facing extraordinary freight and insurance surcharge burdens on shipments to the affected West Asia region.

The Department of Commerce through the Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial assistance to exporters, for export promotion of its Scheduled products, including of Mangoes, through its Financial Assistance Scheme (FAS). The scheme through its components viz., Development of Export Infrastructure, Quality Development and Market Development enables market access, strengthens export compliance infrastructure, and facilitates expansion of exports to new destinations.

The Government has been working towards expanding the footprint of Indian Mangoes, including Alphonso mangoes and as a result the number of countries to which Alphonso mangoes are being exported has increased from 24 in 2020-21 to 34 countries in the current financial year (2026-27). Promotion events for Mangoes, have been conducted in more than 15 countries such as

USA, Belgium, UAE, Germany, Iceland, Czech Republic, Switzerland, Saudi Arabia, Australia, France, Brunei, Qatar, Italy, Russia etc so as to expand the footprint of Mangoes produced in India, including from Maharashtra.

(c): There are no restrictions on Mango exports to Nepal. Government of Nepal has clarified that imports of mangoes are permitted subject to the prescribed phytosanitary requirements. With respect to Japan, in the 2026 pre-season inspection of Indian facilities by the Ministry of Agriculture, Forestry and Fisheries (MAFF), Japan, certain issues were raised by Japan, which have been addressed by the National Plant Protection Organization (NPPO) India. The National Plant Protection Organization (NPPO), remains engaged with the Ministry of Agriculture, Forestry and Fisheries (MAFF), Japan to resolve the issues flagged by the Japanese side for the resumption of exports of Mangoes to the Japanese market.

CONSTRUCTION OF ROADS UNDER PMGSY

359. DR. M. K. VISHNU PRASAD:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total length of roads, in kilometres, constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in the country, State and district-wise including Tamil Nadu;

(b) the details of funds allocated by the Government for PMGSY road construction works during the current financial year, State and district-wise including Tamil Nadu; and

(c) the details of the roads approved for construction under PMGSY during the current financial year, State and district-wise including Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): A total of 7,97,020 km road length has been constructed against the total sanctioned length of 8,57,231 km across the country under various verticals of the Pradhan Mantri Gram Sadak Yojana (PMGSY) since inception till date (details as on 16.07.2026). In Tamil Nadu, a total of 26,348 km road length has been constructed against the total sanctioned length of 26,646 km length. Further, the State wise and District-wise details of rural road projects completed under various interventions of PMGSY may be accessed at the programme *website pmgsy.dord.gov.in/dbweb* on a real-time basis.

(b): The funds for the implementation of the scheme are released by the Ministry to the State as a whole and not district-wise. The funds are released on the basis of works in hand, the progress achieved in the project and after due submission of necessary documents. The fund releases under PMGSY is through the SNA SPARSH System. The details of allocation and release of central share of funds state/UT-wise during current financial year are given in the enclosed **Statement**.

(c): During the current financial year (2026-27), a total of 3,421 roads of 8219 km length and 304 bridges have been sanctioned under various verticals of the PMGSY. Vertical-wise, State and District-wise details may be accessed at programme website *website pmgsy.dord.gov.in -> PMGSY Progress Dashboard.* The detailed Project Reports (DPRs) under PMGSY IV are awaited from the State and so far, no work has been sanctioned to the State of Tamil Nadu under PMGSY during FY 2026–27.

STATEMENT

Total Central funds released to various States including Tamil Nadu under the PMGSY during current financial year, State/UT wise.

(Rs in crore)

Sl.No	State	Allocation	Mother Sanction	Release
1	Andaman & Nicobar	30.00	0.00	7.33
2	Andhra Pradesh	480.00	204.00	46.87
3	Arunachal Pradesh	1150.00	575.00	39.63
4	Assam	1050.00	525.00	66.15
5	Bihar	760.00	379.00	101.20
6	Chhattisgarh	1870.00	935.00	135.14
7	Goa	50.00	25.00	0.00
8	Gujarat	303.00	157.63	17.45
9	Haryana	38.55	2.50	0.04
10	Himachal Pradesh	900.00	450.00	210.81
11	Jammu & Kashmir	980.00	490.00	167.85
12	Jharkhand	820.00	410.00	33.50
13	Karnataka	50.00	25.00	1.87
14	Kerala	300.00	150.00	30.87
15	Ladakh	70.00	0.00	17.11

16	Madhya Pradesh	830.00	415.00	84.63
17	Maharashtra	690.00	354.16	73.34
18	Manipur	1240.00	572.34	3.23
19	Meghalaya	780.00	390.00	99.26
20	Mizoram	450.00	225.00	87.78
21	Nagaland	500.00	250.00	0.00
22	Odisha	156.93	78.47	33.40
23	Puducherry	20.00	10.00	8.29
24	Punjab	180.00	90.00	0.00
25	Rajasthan	735.00	832.50	14.09
26	Sikkim	230.00	115.00	14.12
27	**Tamil Nadu**	**105.00**	**52.50**	**31.02**
28	Telangana	675.00	337.50	19.78
29	Tripura	382.00	191.00	21.93
30	Uttar Pradesh	615.00	307.50	16.42
31	Uttarakhand	420.00	210.00	18.28
32	West Bengal	1150.00	575.00	93.24
Total		**18010.48**	**9334.10**	**1494.62**

SOIL HEALTH CARD SCHEME

360. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

(a) the salient features and major achievements of the Soil Health Card Scheme and the progress made since its inception;

(b) the State-wise details of soil samples analysed and Soil Health Cards issued, including district-wise details for Karnataka, along with the funds released to the Karnataka State;

(c) the details of soil testing laboratories and Village Level Soil Testing Labs established and operationalised, State-wise including district-wise details for Karnataka;

(d) the initiatives taken to promote balanced fertilizer use through Soil Health Card recommendations, including farmer awareness, digital advisories and extension services; and

(e) the steps taken to expand soil testing infrastructure and promote Soil Health Card-based nutrient management, particularly in rain-fed, hilly and Malnad regions, including digital and mobile soil testing facilities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government is implementing Soil Health and Fertility Scheme to assist State Governments to issue Soil Health Cards (SHCs) to farmers across the country. SHCs assist in promoting Integrated Nutrient Management (INM) through judicious use of chemical fertilizers including secondary and micro-nutrients along with organic manures & bio-fertilizers, for improving soil health and fertility. Soil samples are processed as per standard procedures and analyzed for parameters such as pH, Electrical Conductivity, Organic Carbon, available Nitrogen, Phosphorus, Potassium, Sulphur, and micronutrients (Zinc, Copper, Iron, Manganese & Boron). The diagnostic soil health assessment of farmer fields is taken up periodically so as to issue SHCs at least once in 3 years. Since 2014-

15, 26.09 crore Soil Health Cards have been generated/ distributed as on date across the country. Total 8313 Soil Testing Labs (1267 Static Soil Testing Labs, 168 Mobile Soil Testing Labs, 6197 Mini Soil Testing Labs and 681 Village Level Soil Testing Labs) have been established across the country. Under the scheme, Rs. 2153.04 crore fund has been released so far since inception.

(b): The State-wise details of soil samples analysed and Soil Health Cards issued under the scheme since inception i.e. from 2014-15 till date are at enclosed **Statement-I**. District-wise details of soil samples analysed and Soil Health Cards issued along with the funds released to the Karnataka State from 2014-15 till date are at enclosed **Statement-II.**

(c): The State-wise details of soil testing laboratories established and operationalised, are at enclosed **Statement-III** and District-wise details of soil testing laboratories established and operationalised are at enclosed **Statement-IV**

(d) and (e): Under Soil Health & Fertility Scheme, 130627 farmer's trainings, 7.17 lakh demonstrations, 7425 farmer's Melas/ campaigns on soil health card recommendations have been organized across the country to promote balanced use of fertilizer. Advisories are also issued to farmers through Agricultural Technology Management Agency (ATMA) and Krishi Vigyan Kendras (KVKs). School Soil Health Programme is implemented to inculcate awareness among students about importance of soil. Farmers can access digital SHCs through

portal. Financial assistance under the scheme is provided to states to set up and strengthen soil testing labs. Benefits of scheme can be taken by farmers in Karnataka including rain-fed, hilly and Malnad regions

STATEMENT-I

State-wise details of soil samples analysed and Soil Health Cards issued under Soil Health and Fertility Scheme since inception i.e. 2014-15

(In Numbers)

S. No.	States/UTs	Soil Sample Analysed*	Soil Health Card Issued
1	Andaman & Nicobar	44432	53027
2	Andhra Pradesh	4481556	15897865
3	Arunachal Pradesh	190442	212570
4	Assam	2359646	4399318
5	Bihar	5494430	15770294
6	Chhattisgarh	2362697	10107163
7	Dadra & Nagar Haveli and Daman & Diu	5641	15797
8	Goa	91048	91611
9	Gujarat	4837914	15352841
10	Haryana	4168617	10407660
11	Himachal Pradesh	410137	1586278
12	Jammu & Kashmir	863521	2266113
13	Jharkhand	851100	1562892
14	Karnataka	4528048	18710391
15	Kerala	741757	3559840
16	Ladakh	5114	5114
17	Madhya Pradesh	8048634	21164819
18	Maharashtra	7478452	28384256
19	Manipur	65055	252672
20	Meghalaya	173928	519666
21	Mizoram	82534	87006

22	Nagaland	317940	464602
23	Odisha	3157800	6325929
24	Puducherry	25106	46199
25	Punjab	2360297	3101539
26	Rajasthan	6646344	20272888
27	Sikkim	126414	209954
28	Tamil Nadu	4172143	15611280
29	Telangana	2601250	11169204
30	Tripura	193637	402163
31	Uttar Pradesh	13445847	40961769
32	Uttarakhand	637023	1995186
33	West Bengal	3795742	10724479
Total		**84605893**	**260925492**

Source: SHC Portal

*Grid System of soil sample collection was implemented from 2014-15 to 2018-19. Grid of 2.5 hectare in irrigated area and grid of 10 hectare in non-irrigated area was formed. In grid system only one soil sample was collected and tested. Based on one sample Soil Health cards were issued to all the farmers in the grid. This system was done away from 2019-20 and individual farm holding based SHC generation was implemented. Therefore, there is difference in soil sample analyzed and SHC generated.

STATEMENT-II

District-wise details of soil samples analysed and Soil Health Cards issued along with the funds released under Soil Health and Fertility Scheme in Karnataka since 2014-15 till date

(Rs. in lakh)

S. No	District	Soil samples Analysed	Soil Health Cards Issued	Fund release (GOI share)
1	Bagalkote	1,75,822	5,25,279	501.20
2	Ballari	2,20,357	8,44,011	360.86
3	Belagavi	66,841	10,35,690	156.01
4	Bengaluru Rural	56,690	3,29,315	36.39
5	Bengaluru Urban	2,95,714	1,72,246	1978.20
6	Bidar	1,45,452	6,29,924	236.68
7	Chamarajanagara	1,08,021	5,72,395	160.13
8	Chikkaballapura	1,11,171	7,22,726	198.95
9	Chikkamagaluru	1,00,427	2,67,044	169.80
10	Chitradurga	1,67,666	6,29,544	525.75
11	Dakshina Kannada	82,774	3,21,364	191.06
12	Davangere	1,25,152	6,07,155	264.03
13	Dharwad	1,10,650	3,95,539	223.01
14	Gadag	1,26,887	3,32,702	237.91
15	Hassan	1,94,420	11,50,238	275.93
16	Haveri	1,51,346	569,409	236.24
17	Kalaburagi	2,50,367	12,56,732	437.46
18	Kodagu	88,868	1,41,815	121.11
19	Kolar	94,284	6,06,942	166.18
20	Koppal	1,50,142	4,57,057	246.30
21	Mandya	2,50,091	11,91,069	287.44
22	Mysuru	2,25,114	8,67,768	279.81
23	Raichur	1,44,725	7,01,148	281.51
24	Bengaluru South	88,162	5,72,252	155.93
25	Shivamogga	1,41,815	4,73,228	243.83

26	Tumakuru	2,90,654	10,73,879	344.21
27	Udupi	62,151	4,12,409	123.04
28	Uttara Kannada	94,902	3,42,664	166.95
29	Vijayanagar	24,241	24,241	61.49
30	Vijayapura	2,21,562	7,49,775	470.60
31	Yadgir	1,61,580	7,34,831	294.34
	Total	**45,28,048**	**187,10,391**	**9432.35**

Source: State Government

STATEMENT-III

State-wise details of soil testing laboratories established and operationalised under Soil Health and Fertility Scheme

(In Numbers)

S. No.	State	Soil Testing Laboratories				Total
		Static	Mobile	Mini	Village Level	
1	Andaman & Nicobar	1	-	-	-	1
2	Andhra Pradesh	47	13	1328	16	1404
3	Arunachal Pradesh	17	3	-	-	20
4	Assam	26	-	214	-	240
5	Bihar	53	9	-	72	134
6	Chhattisgarh	33	-	111	35	179
7	Dadra & Nagar Haveli and Daman & Diu	-	-	-	-	-
8	Goa	2	-	-	-	2
9	Gujarat	22	-	230	30	282
10	Haryana	53	-	104	36	193
11	Himachal Pradesh	11	7	69	-	87
12	Jammu & Kashmir	22	12	-	21	55
13	Jharkhand	29	-	1300	-	1329
14	Karnataka	97	1	6	291	395
15	Kerala	22	11	-	-	33

16	Ladakh	2	-	-	1	3
17	Madhya Pradesh	50	-	626	12	688
18	Maharashtra	213	31	48	-	292
19	Manipur	9	3	3	2	17
20	Meghalaya	5	-	8	-	13
21	Mizoram	3	3	-	-	6
22	Nagaland	20	3	-	74	97
23	Odisha	30	30	-	40	100
24	Puducherry	2	-	-	-	2
25	Punjab	24	3	-	-	27
26	Rajasthan	101	12	-	-	113
27	Sikkim	3	-	-	24	27
28	Tamil Nadu	37	21	-	1	59
29	Telangana	40	4	2050	-	2094
30	Tripura	4	2	100	13	119
31	Uttar Pradesh	256	-	-	6	262
32	Uttarakhand	13	-	-	7	20
33	West Bengal	21	-	-	-	21
TOTAL		1267	168	6197	681	8313

Source: SHC Portal

STATEMENT-IV

District-wise details of soil testing laboratories in Karnataka

(In Numbers)

S.No.	District	Agriculture department lab			Co-operatives/ Pvt KVK static lab	Village level	Horticulture static lab	Sericulture static lab	SAUs/ KVKs static lab	Total
		static	mobile	mini						
1	Bagalkote	1	-	-	-	7	-	-	3	11
2	Ballari	1	-	1	-	3	-	-	2	7
3	Belagavi	1	1		2	37	1		0	42
4	Bengaluru urban	1	-	1	-	1	1	1	3	8
5	Bengaluru Rural	0	-	-	-	2	-	-	1	3
6	Bidar	1	-	-	-	3	1		2	7

7	Chamarajanaga	1	-	-	-	5	-	-	1	7
8	Chikkaballapura	1	-	-	-	5	-	-	0	6
9	Chikkamagaluru	1	-	-	-	18	-	-	3	22
10	Chitradurga	1	-	-	-	23	-	-	3	27
11	Dakshinakanna	1	-	-	-	4	-	-	0	5
12	Davanagere	1	-	-	-	8	1		1	11
13	Dharwad	1	-	-	-	3	-	-	4	8
14	Gadag	1	-	-	-	4	-	-	1	6
15	Hassan	1	-	-	-	5	-	-	2	8
16	Haveri	1		1		19	-	-	2	23
17	Kalburgi	1	-	1	-	18	-	-	3	23
18	Kodagu	1	-	-	-	3	-	-	1	5
19	Kolar	1	-	-	-	9	-	-	2	12
20	Koppal	1	-	-	-	3	1		3	8
21	Mandya	1	-	1	-	6	-		2	10
22	Mysuru	1	-	-	-	3	1	-	0	5
23	Raichur	1	-	-	-	3	-	-	4	8
24	Bengaluru South	1	-	-	-	22	-	-	1	24
25	Shivamogga	1	-	-	-	21	1	-	3	26
26	Tumakur	1	-	1	-	5	-	-	1	8
27	Udupi	1	-	-	-	13	-	-	2	16
28	Uttarakannada	1	-	-	-	5	-	-	2	8
29	Vijayanagara	1	-	-	-		-	-		1
30	Vijayapura	1	-	-	1	17	-	-	3	22
31	Yadagiri	1	-	-	-	16	-	-	1	18
	Total	**30**	**1**	**6**	**3**	**291**	**7**	**1**	**56**	**395**

Source: State Government

प्रधानमंत्री ग्राम सड़क योजना के तहत सड़कों का चौड़ीकरण

361. श्री चिन्तामणि महाराज:

श्री अरुण गोविल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) विशेषकर वित्तीय वर्ष 2026-27 के लिए ग्रामीण सड़कों के उन्नयन, समेकन और रखरखाव के लिए प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के कार्यान्वयन की योजना का ब्यौरा क्या है;

(ख) उक्त योजना के अंतर्गत विभिन्न राज्यों में सड़कों के निर्माण और चौड़ीकरण के लिए उत्तर प्रदेश सहित राज्य-वार निर्धारित लक्ष्य क्या हैं; और

(ग) सरकार द्वारा घनी आबादी वाले क्षेत्रों में कृषि मंडियों और ग्रामीण बसावटों को जोड़ने के लिए प्रस्तावित निवेश का पश्चिमी उत्तर प्रदेश सहित राज्य-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): भारत सरकार द्वारा प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) पात्र संपर्कता रहित बसावटों को बारहमासी सड़कों के माध्यम से ग्रामीण संपर्कता प्रदान करने और देश भर में विद्यमान ग्रामीण सड़क नेटवर्क को सुदृढ़ करने के उद्देश्य से शुरू की गई थी। समय के साथ, इस योजना का विभिन्न उप-योजनाओं के माध्यम से विस्तार किया गया है, जिसमें थ्रू रूट्स और प्रमुख ग्रामीण लिंक (एमआरएल) के सुदृढीकरण हेतु पीएमजीएसवाई-II, वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्कता परियोजना (आरसीपीएलडब्ल्यूईए), तथा ग्रामीण कृषि बाजारों (जीआरएएमएस), स्कूलों और अस्पतालों जैसे प्रमुख सामाजिक-आर्थिक विकास केंद्रों को जोड़ने वाले 1,25,000 कि.मी ग्रामीण सड़क नेटवर्क के सुदृढ़ीकरण हेतु पीएमजीएसवाई-III सम्मिलित हैं।

इसके अतिरिक्त, वित्तीय वर्ष 2024-25 से 2028-29 तक की कार्यान्वयन अवधि के दौरान जनगणना 2011 के आंकड़ों के आधार पर पात्र संपर्कवहीन बसावटों को बारहमासी संपर्कता प्रदान करने हेतु सितंबर 2024 में पीएमजीएसवाई-IV आरंभ की गई।

वित्तीय वर्ष 2026-27 के लिए कार्यान्वयन योजना पूर्व में स्वीकृत परियोजनाओं के क्रियान्वयन तथा कार्यक्रम दिशानिर्देशों के अनुपालन के आधार पर पीएमजीएसवाई-IV के अंतर्गत नए प्रस्तावों पर विचार करने पर केंद्रित है।

निर्मित हो चुकी पीएमजीएसवाई सड़कों का नियमित एवं आवधिक रखरखाव संबंधित राज्य सरकारों/संघ राज्य क्षेत्रों की जिम्मेदारी है। कार्यक्रम दिशानिर्देशों के अंतर्गत, राज्यों को निर्माण कार्य पूर्ण होने पर उसी ठेकेदार के साथ 5 वर्ष का नियमित रखरखाव विवरण संस्थागत रूप से स्थापित करना आवश्यक है, जिसका पूर्ण वित्तपोषण राज्य के बजट से किया जाता है। प्रारंभिक 5 वर्ष की अवधि के पश्चात, राज्यों/संघ राज्य क्षेत्रों से यह अपेक्षित है कि वे बाद के रखरखाव एवं नवीनीकरण अनुबंधों के माध्यम से सड़कों का रखरखाव करें।

पीएमजीएसवाई दिशानिर्देशों में ग्रामीण सड़कों के चौड़ीकरण हेतु अलग से लक्ष्य निर्धारित या मॉनिटर नहीं किए जाते हैं। चौड़ीकरण कार्यों को, जहां भी तकनीकी रूप से आवश्यक और औचित्यपूर्ण हो, भारतीय सड़क कांग्रेस (आईआरसी) तथा मंत्रालय की ग्रामीण सड़क नियमावली/पर्वतीय सड़क नियमावली विशिष्टियों के अनुसार स्वीकृत उन्नयन परियोजनाओं का अभिन्न अंग माना जाता है। तदनुसार, चौड़ीकरण हेतु अलग से राज्यवार लक्ष्य नहीं रखे जाते हैं।

वित्तीय वर्ष 2026-27 के लिए पीएमजीएसवाई के अंतर्गत सड़कों के निर्माण और उन्नयन हेतु उत्तर प्रदेश राज्य सहित निर्धारित वास्तविक लक्ष्य संलग्न **विवरण-I** में दिया गया है।

(ग): हाल ही में शुरू की गई पीएमजीएसवाई-IV सहित योजना के घटकों के अंतर्गत, पात्र बसावटों को जोड़ने तथा कृषि बाजारों (जीआरएएमएस), स्वास्थ्य केंद्रों और शैक्षणिक सुविधाओं सहित आर्थिक केंद्रों तक पहुंच बढ़ाने को प्राथमिकता दी जाती है।

राज्य सरकारों को केंद्रीय निधियों का आवंटन एवं जारी करना पात्र परियोजना प्रस्तावों की प्रस्तुति, राज्यों की क्रियान्वयन क्षमता, चल रहे शेष कार्यों, उपलब्ध अव्ययित शेष राशि और कार्यक्रम

दिशानिर्देशों के अंतर्गत निर्धारित वित्तीय मानदंडों के अनुपालन जैसे मापदंडों के आधार पर विनियमित किया जाता है। मंत्रालय कृषि मंडियों को जोड़ने अथवा पश्चिमी उत्तर प्रदेश जैसे विशिष्ट भौगोलिक क्षेत्रों के लिए विशेष रूप से पृथक, क्षेत्र-विशिष्ट अथवा निर्वाचन क्षेत्र-विशिष्ट वित्तीय आवंटन नहीं करता है।

वित्तीय वर्ष 2026-27 के लिए पीएमजीएसवाई के अंतर्गत बजट का राज्यवार आवंटन संलग्न **विवरण-II** में दिया गया है।

विवरण – I

वित्तीय वर्ष 2026-27 के लिए पीएमजीएसवाई के अंतर्गत सड़कों के निर्माण और उन्नयन हेतु उत्तर प्रदेश राज्य सहित निर्धारित वास्तविक लक्ष्य

क्रम सं.	राज्य का नाम	लक्ष्य सड़क की लंबाई (किमी में)
1.	अंडमान व निकोबार द्वीप समूह	96
2.	आंध्र प्रदेश	976
3.	अरुणाचल प्रदेश	1966
4.	असम	1008
5.	बिहार	647
6.	छत्तीसगढ़	3786
7.	गोवा	62
8.	गुजरात	126
9.	हरियाणा	0
10.	हिमाचल प्रदेश	859
11.	जम्मू और कश्मीर	1084
12.	झारखंड	1438
13.	कर्नाटक	97
14	केरल	434
15.	लद्दाख	209

16.	मध्य प्रदेश	1533
17.	महाराष्ट्र	951
18.	मणिपुर	1238
19.	मेघालय	709
20.	मिजोरम	476
21.	नागालैंड	545
22.	ओडिशा	226
23.	पंजाब	280
24.	राजस्थान	2630
25.	सिक्किम	218
26.	तमिलनाडु	151
27.	तेलंगाना	1193
28.	त्रिपुरा	643
29.	उत्तर प्रदेश	482
30.	उत्तराखंड	566
31.	पश्चिम बंगाल	1845
	कुल	**26474**

<u>विवरण – II</u>

वित्तीय वर्ष 2026-27 के लिए पीएमजीएसवाई के अंतर्गत बजट का राज्यवार आवंटन

क्रम सं.	**राज्य**	**वर्ष 2026-27 हेतु आवंटित निधि (रू. करोड़ में)**
1	अंडमान व निकोबार	30
2	आंध्र प्रदेश	480
3	अरुणाचल प्रदेश	1,150
4	असम	1050
5	बिहार	760
6	छत्तीसगढ़	1870
7	गोवा	50
8	गुजरात	303

9	हरियाणा	38.55
10	हिमाचल प्रदेश	900
11	जम्मू और कश्मीर	980
12	झारखंड	820
13	कर्नाटक	50
14	केरल	300
15	लद्दाख	70
16	मध्य प्रदेश	830
17	महाराष्ट्र	690
18	मणिपुर	1240
19	मेघालय	780
20	मिजोरम	450
21	नागालैंड	500
22	ओडिशा	156.93
23	पुद्दुचेरी	20
24	पंजाब	180
25	राजस्थान	735
26	सिक्किम	230
27	तमिलनाडु	105
28	तेलंगाना	675
29	त्रिपुरा	382
30	उत्तर प्रदेश	615
31	उत्तराखंड	420
32	पश्चिम बंगाल	1150
कुल		**18010.48**

GI TAGS IN ASSAM

362. SHRI JOYANTA BASUMATARY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details regarding the number of products from Assam that have been granted Geographical Indication (GI) tags, year-wise;

(b) the details regarding the names of such GI-tagged products, along with the year of registration and category under which each product that has been registered;

(c) the details regarding the GI applications from Assam that are currently pending consideration, including the stage of processing;

(d) whether the Government has taken any measure to promote the manufacturing, sale and trade of GI-tagged products specifically; and

(e) if so, the details thereof including the measures undertaken, funds allocated, released and utilised for the same, the year-wise number of beneficiaries, outputs achieved, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The details regarding the number of products from Assam that have been granted Geographical Indications (GI) tags, year-wise along with year of registration and category, is given in the enclosed **Statement-I.**

(c): The details of GI Applications from Assam that are currently pending consideration is given in the enclosed **Statement-II.**

(d) and (e): The Government has undertaken various measures for promotion of the manufacture, marketing, sale and trade of Geographical Indication (GI) tagged products across the country, including products from Assam. These initiatives are implemented on a pan-India basis and are available uniformly to all States and Union Territories. The major measures undertaken are given in the enclosed **Statement-III.**

Further, Department for Promotion of Industry and Internal Trade (DPIIT) promotes Geographical Indications (GIs) across the country, including those from Assam.

Major initiatives undertaken by the Government to promote manufacturing, market access, sale and trade of Geographical Indication (GI) tagged products is given in the enclosed **Statement-IV.**

STATEMENT-I

The details regarding the number of products from Assam that have been granted Geographical Indications (GI) tags, year-wise along with year of registration and category

Sl. No.	App. No.	Geographical Indications	Date of Filing	Goods	State	Status	Date of Registration
1	115 & 118	Assam (Orthodox)	19.11.2007 22.11.2007	Agricultural	Assam	Registered	22.12.2008

2	435	Assam Karbi Anglong Ginger	29.08.2013	Agricultural	Assam	Registered	25.03.2015
3	438	Tezpur Litchi	29.08.2013	Agricultural	Assam	Registered	27.03.2015
4	439	Joha Rice of Assam	10.09.2013	Agricultural	Assam	Registered	29.04.2017
5	558	Boka Chaul	25.07.2016	Agricultural	Assam	Registered	30.07.2018
6	572	Chokuwa Rice of Assam	14.12.2016	Agricultural	Assam	Registered	26.02.2020
7	609	Kaji Nemu	05.01.2018	Agricultural	Assam	Registered	12.09.2019
8	963	Bodo Keradapini	29.08.2022	Agricultural	Assam	Registered	30.03.2024
9	971	Bodo Gongar Dunjia	29.08.2022	Agricultural	Assam	Registered	30.03.2024
10	975	Bodo Khardwi	29.08.2022	Agricultural	Assam	Registered	30.03.2024
11	976	Bodo Narzi	29.08.2022	Agricultural	Assam	Registered	01.10.2024
12	935	Arunachal Pradesh Singpho Phalap (Singpho Tea)	02-08-2022	Agricultural	India (Arunachal Pradesh and Assam)	Registered	22.01.2024
13	964	Bodo Napham – Fermented Fish	29.08.2022	Food Stuff	Assam	Registered	01.10.2024
14	966	Bodo Ondla	29.08.2022	Food Stuff	Assam	Registered	01.10.2024
15	967	Bodo Gwkha –	29.08.2022	Food Stuff	Assam	Registered	01.10.2024

		Gwkhwi					
16	858	Axomiya Gohona (Assamese Jewellery)	28.03.2022	Handicraft	Assam	Registered	27.03.2025
17	55	Muga Silk of Assam	20.07.2006	Handicraft	Assam	Registered	13.07.2007
18	384	Muga Silk of Assam (Logo)	19.06.2012	Handicraft	Assam	Registered	03.03.2014
19	594	Gamosa of Assam	16.10.2017	Handicraft	Assam	Registered	13.12.2022
20	939	Majuli Mask of Assam	10.08.2022	Handicraft	Assam	Registered	01.03.2024
21	940	Assam Majuli Manuscript Painting	10.08.2022	Handicraft	Assam	Registered	01.03.2024
22	958	Bodo Aronai	29.08.2022	Handicraft	Assam	Registered	01.10.2024
23	959	Bodo Dokhona	29.08.2022	Handicraft	Assam	Registered	30.03.2024
24	960	Bodo EriSilk	29.08.2022	Handicraft	Assam	Registered	30.03.2024
25	961	Bodo Jwmgra	29.08.2022	Handicraft	Assam	Registered	30.03.2024
26	962	Bodo Gamsa	29.08.2022	Handicraft	Assam	Registered	30.03.2024
27	965	Bodo Thorkha	29.08.2022	Handicraft	Assam	Registered	30.03.2024
28	972	Bodo Kham	29.08.2022	Handicraft	Assam	Registered	30.03.2024

29	973	Bodo Serja	29.08.2022	Handicraft	Assam	Registered	30.03.2024
30	974	Bodo Sifung	29.08.2022	Handicraft	Assam	Registered	30.03.2024
31	977	Bodo Gongona	29.08.2022	Handicraft	Assam	Registered	30.03.2024
32	978	Bodo Jotha	29.08.2022	Handicraft	Assam	Registered	30.03.2024
33	979	Assam Jaapi	02.09.2022	Handicraft	Assam	Registered	30.03.2024
34	980	Assam Asharikandi Terracotta Craft	02.09.2022	Handicraft	Assam	Registered	30.03.2024
35	1002	Assam Bihu Dhol	26.10.2022	Handicraft	Assam	Registered	30.03.2024
36	1003	Assam Pani Meteka Craft	26.10.2022	Handicraft	Assam	Registered	30.03.2024
37	1013	Sarthebari Metal Craft	09.11.2022	Handicraft	Assam	Registered	30.03.2024
38	1311	Assamese Bihu Pepa	10.07.2024	Handicraft	Assam	Registered	27.03.2026
39	1312	Karbi Anglong Handloom Products	10.07.2024	Handicraft	Assam	Registered	27.03.2026
40	1313	Assam Bamboo Crafts	10.07.2024	Handicraft	Assam	Registered	27.03.2026
41	1314	Assam Deori Handloom	10.07.2024	Handicraft	Assam	Registered	27.03.2026

		Products					
42	1001	Assam Mishing Handloom Products	26.10.2022	Handicraft	India (Assam and Arunachal Pradesh)	Registered	30.03.2024
43	643	Judima	16.01.2019	Manufactured	Assam	Registered	14.09.2021
44	968	Bodo Jou Gwran	29.08.2022	Manufactured	Assam	Registered	01.10.2024
45	969	Bodo Jou Gishi	29.08.2022	Manufactured	Assam	Registered	01.10.2024
46	970	Bodo Maibra Jou Bidwi	29.08.2022	Manufactured	Assam	Registered	01.10.2024

STATEMENT-II

The details of GI Applications from Assam that are currently pending consideration

Sl. No.	App. No.	Geographical Indications	Date of Filing	Goods	Geographical Area	Status
1	909	Gol Nemu	21.06.2022	Agricultural	Assam	Examination Report issued. Reply to Examn report awaited.
2	910	Bhimkol Banana	21.06.2022	Agricultural	Assam	Examination Report issued. Reply to Examn

						report awaited.
3	1081	Moran Ginger	10.05.2023	Agricultural	Assam	The reply to the Examination Report has been received and appln is under process as per the provisions of the GI Act and Rules
4	1115	Lao-Pani	01.08.2023	Manufactured	Assam	The reply to the Examination Report has been received and is appln under process as per the provisions of the GI Act and Rules
5	1116	Shidal	01.08.2023	Food Stuff	Assam	The reply to the Examination Report has been received and appln is under process as per the provisions of the GI Act and Rules
6	1117	Xindol	01.08.2023	Food Stuff	Assam	Reply to Examn report received, the same is under process under GI Act & Rules.
7	1237	Po:ro Apong	25.04.2024	Manufactured	Assam	The reply to the Examination Report has been received and is under process as per the provisions of the GI

						Act and Rules
8	1276	Rih Dima-Dimasa Textile and Textile Goods	14.06.2024	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
9	1286	Riha of Assam	24.06.2024	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
10	1287	Mekhela Chador of Assam	24.06.2024	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
11	1305	Kolakhar	08.07.2024	Agricultural	Assam	Examination Report issued. Reply to Examn report awaited.
12	1348	Kharoli	19.08.2024	Food Stuff	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
13	1455	Kajiranga Handloom Products	25.02.2025	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
14	1456	Assam Pat Silk Products	25.02.2025	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
15	1493	Karanga Da-Kotari	02.04.2025	Manufactured	Assam	Examination Report issued. Reply to Examn

						report awaited.
16	1497	Brass Metal Crafts of Hajo	04.04.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
17	1634	Sijou	21.10.2025	Agricultural	Assam	Examination Report issued. Reply to Examn report awaited.
18	1635	Shamu Inghkri	21.10.2025	Food Stuffs	Assam	Examination Report issued. Reply to Examn report awaited.
19	1636	Gambari Khamflai	21.10.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
20	1637	Owal-Gahen / Uwal Gaihen	21.10.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
21	1638	Thungri	21.10.2025	Manufactured	Assam	Examination Report issued. Reply to Examn report awaited.
22	1639	Maibra Mairong	21.10.2025	Agricultural	Assam	Examination Report issued. Reply to Examn report awaited.
23	1640	Sidol	21.10.2025	Food Stuffs	Assam	Examination Report issued. Reply to Examn report awaited.
24	1641	Angsa	21.10.2025	Textiles	Assam	Examination Report issued. Reply to Examn

						report awaited.
25	1642	Dotora	21.10.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
26	1643	Patani	21.10.2025	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
27	1690	Assam Cane Craft	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
28	1691	Assam Fishing Net Craft	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
29	1692	Goalpara Sitalpati of Assam	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
30	1693	Kaziranga Wood Crafts of Assam	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
31	1694	Majuli Boat Craft of Assam	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
32	1695	Majuli Salmara Pottery of Assam	10.12.2025	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
33	1742	Mornoi Pottery	24.12.2025	Handicraft	Assam	Examination Report

		of Goalpara, Assam				issued. Reply to Examn report awaited.
34	1809	Karbi So Arlo Apindeng (Karbi Women Dress)	27.01.2026	Textiles	Assam	Examination Report issued. Reply to Examn report awaited.
35	1810	Karbi Traditional Jewellery	27.01.2026	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
36	1811	Karbi Indigenous Dye	27.01.2026	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
37	1829	Tokoya	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
38	1830	Chelen Sadar of Assam	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
39	1831	Tokari	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
40	1832	Assam Tiwa Handloom	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report

		Product				awaited.
41	1833	Lampas	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
42	1834	Churiya of Assam	28.01.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
43	1870	Assam Supari	19.02.2026	Agriculture	Assam	Examination Report issued. Reply to Examn report awaited.
44	1871	Assam Thekera (Garcinia)	19.02.2026	Agriculture	Assam	Examination Report issued. Reply to Examn report awaited.
45	1872	Assam Kaziranga Honey	19.02.2026	Food Stuffs	Assam	Examination Report issued. Reply to Examn report awaited.
46	1873	Assam Sugandhi Kumura (Scented Ash Guard)	19.02.2026	Agriculture	Assam	Examination Report issued. Reply to Examn report awaited.
47	1874	Assam Rengthei (Small Crown	19.02.2026	Agriculture	Assam	Examination Report issued. Reply to Examn report awaited.

		Pineapple)				
48	1875	Assam Malbhog Banana	19.02.2026	Agriculture	Assam	Examination Report issued. Reply to Examn report awaited.
49	1876	Golaghat Gurjogonia Gur (Jaggery) of Assam	19.02.2026	Food Stuffs	Assam	Examination Report issued. Reply to Examn report awaited.
50	1877	Chengpi (Musical Instrument) of Karbi Anglong Assam	19.02.2026	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
51	1878	Karbi Anglong Chengburuk (Musical Instrument) of Assam	19.02.2026	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
52	1879	Karbi Anglong Jambili Athon Wood Craft of Assam	19.02.2026	Handicraft	Assam	Examination Report issued. Reply to Examn report awaited.
53	1935	Rabha Traditional Jewellery	20.03.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.

54	1936	Rabha Textile	20.03.2026	Textiles	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
55	1937	Bamboo Craft	20.03.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
56	1948	Rabha Karanol (Kaarha – Nala)	20.03.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
57	2028	Karbi Bamboo Craft	28.04.2026	Handicraft	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
58	2065	Karbi So-PINSO Apindeng (Male Attire)	08.06.2026	Textiles	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
59	2066	Muri-Tongpo and Muri-Jangek (A Karbi Traditional Music Instrument)	08.06.2026	Handicrafts	Assam	Formality Check Report issued. Reply to Formality Check Report awaited.
60	2067	“Karbi Hor’alang and Hor’arak”	08.06.2026	Manufactured	Assam	Formality Check Report issued. Reply to

		(Rice Beer & Distilled sprit)		Goods		Formality Check Report awaited.
61	2076	Sokatharay of Koch Community	08.06.2026	Textiles	India (Meghalaya, Assam)	Formality Check Report issued. Reply to Formality Check Report awaited.

STATEMENT- III

The major measures undertaken by the Government for promotion of the manufacture, marketing, sale and trade of Geographical Indication (GI) tagged products across the country, including products from Assam.

i. Facilitation of GI Registration: The GI Registry provides continuous handholding support to applicant associations and authorised bodies throughout the GI registration process, including assistance in addressing deficiencies in applications and ensuring compliance with the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 and the Rules framed thereunder. Further, vide notification dated 03.11.2025, the fee payable for filing GI applications and related proceedings has been reduced by 80 per cent, making GI protection more affordable for artisans, farmers, producer organisations and traditional communities.

ii. Support under the MSME Innovative Scheme: Under the Intellectual Property Rights (IPR) component of the MSME Innovative Scheme, the Ministry of Micro, Small and Medium Enterprises provides consultancy services,

Intellectual Property facilitation and awareness programmes relating to Intellectual Property Rights, including Geographical Indications. The Scheme provides reimbursement of 100 per cent of the actual expenditure incurred for registration of a GI, subject to a maximum ceiling of ₹2 lakh per registered GI, including expenses towards professional fees, Government fees, preparation of applications, prosecution, hearings, GI logo design, laboratory testing and other incidental expenses. The applicants are also provided end-to-end support through Intellectual Property Facilitation Centres (IPFCs). Further, the Ministry has organised 25 GI Mahotsavs across different States to provide market access to authorised GI users, sanctioned 164 programmes under the One District One GI (OD-OGI) initiative, and facilitated participation of GI producers in international exhibitions to enhance exports and global visibility of GI products.

iii. Market Access and Promotion by DPIIT: DPIIT has undertaken several initiatives for enhancing the visibility and marketability of GI products, including organisation of India GI Fair, GI Mahotsav, GI Pavilions at national and international exhibitions, participation in AAHAR, India International Trade Fair, World Food India, Tribal Business Conclave and international trade fairs such as Autumn Fair (United Kingdom) and Bazaar Berlin (Germany). Promotional activities have also been undertaken through documentaries, television campaigns, National Geographic, History TV18, MasterChef India,

social media campaigns, airport and Delhi Metro branding, GI Samagam, GI Catalyst Summit and promotion of GI products during the India AI Impact Summit 2026. These initiatives are intended to improve awareness, branding, market access and export potential of GI-tagged products.

iv. **Support from other Ministries**: The Office of the Development Commissioner (Handicrafts), Ministry of Textiles, provides financial assistance of up to ₹1.50 lakh towards enforcement of registered GIs and reimbursement of legal expenses incurred for protection of GI rights, as approved by the competent authority.

STATEMENT-IV

The various promotional initiatives and schemes are implemented uniformly across the country, and GI producers from Assam are eligible to avail themselves of the benefits provided under these schemes and promotional programmes on an equal basis with producers from other States and Union Territories. The details are as follows:

Year	Initiative	Details
2022-23	India GI Fair (26th–28th Aug, 2022)	Three-day event organised at India Expo Centre & Mart, Greater Noida for promotion and marketing of GI products.
	GI Mahotsav (16th–21st Oct, 2022)	Week-long event organised at Trade Facilitation Centre, Varanasi, including knowledge sessions for GI stakeholders.
	Exclusive GI Pavilion (IITF 2022)	Dedicated GI Pavilion established at India International Trade Fair, Pragati Maidan.
	Promotional Videos	Promotional films on Indian GI products

		prepared and telecast through History TV18 network.
	Social Media Campaign	"Gift a GI", "Spot the GI" and other awareness campaigns undertaken to promote GI products.
	GI Pavilion at AAHAR 2023	Dedicated GI Pavilion showcasing 55 GI products at AAHAR 2023 with participation of artisans and entrepreneurs.
2023-24	Engagement with States & UTs	Capacity building, awareness generation and handholding support for GI producers by States and UTs.
	EPCH GI Fair India 2023	Participation in GI Fair India at Greater Noida for promotion of GI products.
	Radio Mirchi Campaign	Fifteen-day nationwide promotion of GI products through FM radio.
	UP International Trade Show	Promotion and display of GI products at the UP International Trade Show.
	GI Mahotsav, Srinagar	Week-long promotional event organised in Srinagar.
	GI Startup Grand Challenge	Startup India initiative to identify innovative solutions for strengthening the GI ecosystem.
	India Today Campaign	Publication of GI-related articles for wider outreach and awareness.
	National Geographic Campaign	Production and telecast of documentary films on GI-tagged products in India and SAARC countries.
	International Hackathon	International Conference and Hackathon on Geographical Indications and Traditional Knowledge organised by WBNUJS.
2024-25	GI Catalyst Summit	National summit on strengthening India's GI ecosystem through convergence and collaboration.
	Promotion through Airlines	Articles on GI products published in in-flight magazines of major airlines.

	Outlook "Weds in India" Campaign	Documentary-based promotion of GI products through digital and print platforms.
	Autumn Fair International, Birmingham	Indian GI Pavilion with participation and live demonstrations by GI producers.
	Bazaar Berlin 2024	Exhibition and promotion of Indian GI products in Germany.
	National Geographic (Season-II)	Documentary showcasing success stories of GI products and entrepreneurs.
	Master Chef India Season-9	Integration of GI products into the television programme for wider public outreach.
	Delhi Metro Campaign	Promotion of GI products through display boards inside Metro coaches.
	Airport Promotion	Promotion of GI products through digital displays and advertisements at major airports.
	GI Stores at Delhi Airport	Dedicated retail outlets for GI products established in association with Central Cottage Industries Corporation Ltd.
	GI Samagam	National platform bringing together policymakers, producers, artisans and other stakeholders of the GI ecosystem.
2025-26	Delhi Metro Campaign	Promotion through train wrapping, digital display boards and interior advertisements.
	Airport Promotion	Promotion through digital screens, display boards and conveyor belts at major airports.
	Promotion in Events	Promotion of GI products at World Food India 2025 and Tribal Business Conclave 2025.
	Social Media Campaign	Promotion of GI products through short and long-format videos disseminated across social media platforms, in collaboration with social media influencers, to enhance the visibility and outreach of GI products at all levels.
	India AI Impact Summit 2026	Promotion of "Bharat GI Coffees" through

		experiential marketing, tasting sessions and digital outreach.

राष्ट्रीय सतत कृषि मिशन

363. श्री दुलू महतोः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि धनबाद के झरिया, कतरास और बाघमारा क्षेत्रों में व्यापक कोयला खनन और भूमिगत आग के कारण कृषि योग्य भूमि बंजर और खेती के लिए अनुपयुक्त हो गई है;

(ख) क्या राष्ट्रीय सतत कृषि मिशन के अंतर्गत धनबाद के खनन प्रभावित ग्रामीण क्षेत्रों (जैसे टुंडी और पूर्वी टुंडी) में मृदा स्वास्थ्य को पुनर्जीवित करने के लिए कोई विशेष बजटीय पैकेज आवंटित किया गया है;

(ग) विगत तीन वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के अंतर्गत शामिल किए गए और प्रधानमंत्री किसान सम्मान निधि योजना का सीधा लाभ प्राप्त करने वाले धनबाद जिले के प्रभावित किसानों की संख्या कितनी है; और

(घ) क्या मंत्रालय धनबाद के आदिवासी बहुल ग्रामीण क्षेत्रों में सिंचाई संकट को दूर करने और परंपरागत कृषि विकास योजना' के अंतर्गत जैविक खेती को बढ़ावा देने के लिए कोई विशेष कार्य-योजना प्रस्तावित करता है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): भारत कोकिंग कोल लिमिटेड (बीसीसीएल), कोयला मंत्रालय की रिपोर्ट के अनुसार, धनबाद जिले के झरिया, कटरास और बाघमारा इलाकों में कोयला खनन किया जा रहा है, जहाँ कुछ स्थानों पर लेगेसी भूमिगत आग भी विद्यमान है। बीसीसीएल ने अपनी खनन परियोजनाओं के लिए

पर्यावरणीय प्रभाव आकलन (ईआईए) किए हैं और पर्यावरणीय प्रबंधन योजनाएं (ईएमपी) तैयार की हैं, जिनके आधार पर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से पर्यावरण अनुमोदन लिया गया है। आकलन के अनुसार, इन इलाकों में कृषि योग्य भूमि पर कोई प्रतिकूल प्रभाव नहीं पड़ा है। इसके अतिरिक्त, ईएमपी में कोयला खनन गतिविधियों से होने वाले प्रदूषण से पर्यावरणीय घटकों—जिनमें बफ़र क्षेत्रों की कृषि योग्य भूमि भी शामिल है—को बचाने के प्रावधान हैं। सॉयल हेल्थ को बढ़ावा देने के लिए 'मृदा स्वास्थ्य और उर्वरता' योजना के अंतर्गत धनबाद ज़िले में वर्ष 2023-24 से 2025-26 के दौरान 17,928 सॉइल हेल्थ कार्ड जारी किए गए हैं।

(ग): प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) अलग-अलग उद्देश्यों और कार्यान्वयन के तरीकों वाली स्वतंत्र योजनाएँ हैं। राज्य में वर्ष 2023-24 में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) कार्यान्वित नहीं थी। वर्ष 2024-25 में, इस योजना के तहत 1,46,277 किसान शामिल हुए, जिनमें से 5 प्रभावित किसानों को क्लेम का लाभ प्राप्त हुआ। वर्ष 2025-26 के दौरान, इस योजना के तहत 77,902 किसान शामिल हुए और क्लेम का सेटेलमेंट किया जा रहा है। इसके अतिरिक्त, प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) के तहत धनबाद जिले में प्रत्यक्ष लाभ अंतरण (डीबीटी) का विवरण निम्नानुसार है:

किस्त की अवधि	**लाभार्थियों की संख्या**
2023-24 (अप्रैल-जुलाई)	30,454
2023-24 (अगस्त-नवंबर)	37,075
2023-24 (दिसंबर-मार्च)	44,841
2024-25 (अप्रैल-जुलाई)	51,033
2024-25 (अगस्त-नवंबर)	56,888

2024-25 (दिसंबर-मार्च)	65,714
2025-26 (अप्रैल-जुलाई)	58,738
2025-26 (अगस्त-नवंबर)	58,056
2025-26 (दिसंबर-मार्च)	62,129

(घ): धनबाद ज़िले के आदिवासी-बहुल ग्रामीण इलाकों के लिए विशेष रूप ले कोई विशेष कार्य योजना बनाने का प्रस्ताव विचाराधीन नहीं है। यद्यपि, वर्ष 2015-16 से 'परंपरागत कृषि विकास योजना' (पीकेवीवाई) के अंतर्गत झारखंड में जैविक खेती को बढ़ावा दिया जा रहा है। यह योजना जैविक खेती करने वाले किसानों को उत्पादन, प्रोसेसिंग, सर्टिफ़िकेशन और मार्केटिंग से जुड़ी हर तरह की सहायता देती है। इसमें छोटे और सीमांत किसानों को प्राथमिकता देते हुए जैविक खेती के क्लस्टर बनाने को बढ़ावा दिया जाता है। पीकेवीवाई के तहत ऑन-फार्म/ऑफ-फार्म इस्तेमाल होने वाले जैविक इनपुट के लिए तीन वर्ष की अवधि में प्रति हेक्टेयर ₹31,500 की सहायता दी जाती है, जिसमें से ₹15,000 प्रति हेक्टेयर की राशि सीधे किसानों को प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से दी जाती है। अब तक राज्य में इस योजना के तहत 28,300 हेक्टेयर को शामिल किया गया है और 32,699 किसान लाभान्वित हुए हैं।

CISF TRAINING CENTRES

364. DR. MOHAMMAD JAWED:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether a new CISF training centre has been proposed for Kishanganj and the completion timelines for the same and if so, the details thereof;

(b) whether any disputes have been raised by the local farmers regarding the allocation of land for the training centre and if so, the details thereof; and

(c) whether adequate compensation has been provided for acquisition of land, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): The establishment of Central Industrial Security Force (CISF) Training Centre at Kishanganj, Bihar has been approved.

(b) and (c): The land allotted for the CISF Training Centre is Government land. No dispute has been reported in this regard.

PRADHAN MANTRI KRISHI SINCHAYEE YOJANA

365. SHRI ANTO ANTONY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) what is the total amount of private investment mobilised under (Pradhan Mantri Krishi Sinchayee Yojana) PMKSY since its inception, along with State-wise details;

(b) what policy measures has the Government taken to attract private sector investment in irrigation infrastructure and water management under PMKSY;

(c) whether the Government has evaluated that private investment under PMKSY

has met its intended targets, if not, the reasons for the shortfall;

(d) the details of farmers and field-level workers have been trained in efficient water management practices under PMKSY during the last three years, State-wise;

(e) the percentage of PMKSY funds allocated specifically for farmer awareness, capacity building, and water management training; and

(f) the details of mechanisms which are in place to monitor the quality and accountability of private entities engaged under PMKSY projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (f): Pradhan Manti Krishi Sinchayee Yojana (PMKSY) is an umbrella scheme, consisting of three components - Accelerated Irrigation Benefit Programme (AIBP) and Har Khet Ko Pani (HKKP) being implemented by the Department of Water Resources, River Development & Ganga Rejuvenation (DoWR,RD&GR), Ministry of Jal Shakti, and Watershed Development Component (WDC) being implemented by Department of Land Resources, Ministry of Rural Development. Central Assistance is provided to the States under PMKSY for creation of irrigation potential, command area development and on farm development activities. Projects under the Scheme are generally implemented by State Governments through competitive tendering processes, in which private contractors and enterprises may participate in accordance with the

applicable procurement rules of the respective State Governments. The works under the scheme are executed as per State norms. The scheme does not contain any specific provision for private sector investments.

Capacity building and training activities relating to efficient water management are undertaken by the implementing States/Union Territories under the relevant components of PMKSY, as per scheme guidelines. However, consolidated State-wise data on the number of farmers and field-level workers trained is not maintained centrally.

DAIRY DEVELOPMENT INITIATIVES

366. DR. NAMDEO KIRSAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has undertaken or proposes to undertake any special dairy development initiatives, including dairy cooperative strengthening, milk procurement infrastructure, bulk milk coolers, and cattle breed improvement programmes in the tribal and aspirational areas of the Gadchiroli–Chimur Lok Sabha Constituency, Maharashtra;

(b) if so, the details thereof;

(c) the details of funds allocated in this regard during the last three years; and

(d) the steps being taken by the Government to enhance milk production, improve farmers' incomes and generate rural employment through dairy development in the constituency

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) is implementing the dairy development schemes to complement and supplement the efforts made by the State Government for dairy development and breed improvement initiatives across the country including Gadchiroli–Chimur Lok Sabha Constituency, Maharashtra.

1. National Programme for Dairy Development (NPDD): NDDB is implemented with following 2 components:

(i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.

(ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" Japan International Cooperation Agency (JICA) assisted, aims to increase sale of milk and dairy products by increasing farmer's access to organized market,

upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

2. Supporting Dairy Cooperatives & Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account of severely adverse market conditions or natural calamities.
3. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of dairy processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.
4. Rashtriya Gokul Mission (RGM): Government of India has been implementing Rashtriya Gokul Mission for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity thereby making milk production more remunerative to farmers

(c): The financial progress/ details during the last three years are as follows:

(i) Details of funds released, utilized and unspent during last three years in Maharashtra under NPDD is as under: -

(Rs. in lakh)

Year	Funds released	Funds utilized	Unspent
2023-24	692.15	692.15	0.00
2024-25*	0.00	0.00	0.00
2025-26*	0.00	0.00	0.00
2026-27	414.26	0.00	414.26

*Funds could not be released during FY 2024-25 & 2025-26 due to pending Utilization Certificate (UC) of funds released during FY 2023-24 under Quality Milk Program (QMP) project. After submission of the pending UC of FY 2023-24 in FY 2026-27, funds have been released to Maharashtra in FY 2026-27.

(ii) The detailed status of Nationwide Artificial Insemination Programme (NAIP) in Chandrapur, Gadchiroli and Gondia districts is as under:

District	Animals inseminated (No.)	Artificial Insemination performed (No.)	Farmers benefitted (No.)
Chandrapur	83,176	1,20,581	60,778
Gadchiroli	47,193	64,086	34,028
Gondia	94,327	1,29,511	68,577

(iii) The DAHD, GoI hasn't received any projects from the Gadchiroli-Chimur Constituency under the scheme of Animal Husbandry Infrastructure Development Fund (AHIDF) scheme; however, the DAHD, GoI has approved

113 projects in the state of Maharashtra from various districts, entailing the investment leveraged to ₹ 4700.13 crore, and interest subvention released is ₹ 123.46 crore.

(d): In addition to above, DAHD, GoI is also implementing following schemes to supplement the efforts made by the State Government to enhance milk production, improve farmers' incomes and generate rural employment through dairy development across the country including in the Gadchiroli–Chimur Lok Sabha Constituency, Maharashtra:

(i) National Livestock Mission (NLM): to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat piggery and fodder by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure.

(ii) Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi under the scheme to ensure availability of affordable generic veterinary medicine across the country through Cooperative Societies.

राजस्थान में प्रधानमंत्री फसल बीमा योजना के अंतर्गत बीमा कवरेज

367. श्री राहुल कस्वांः

श्री बृजेन्द्र सिंह ओलाः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों और वर्तमान वर्ष के दौरान प्रधानमंत्री फसल बीमा योजना के तहत बीमाकृत किसानों की संख्या कितनी है तथा बीमाकृत क्षेत्र और कुल किसानों तथा कुल बुआई क्षेत्र के मुकाबले बीमा कवरेज का राज्य-वार और राजस्थान में विशेषकर झुंझुनू जिले सहित जिला-बार तुलनात्मक प्रतिशत कितना है;

(ख) किसानों, राज्य सरकारों तथा केंद्र सरकार द्वारा जमा किए गए प्रीमियम का उक्त अवधि के दौरान खरीफ और रबी फसलों के लिए कुल बीमाकृत क्षेत्र का राज्य-वार और राजस्थान में झुंझुनू और चुरू लोक सभा क्षेत्र सहित जिला-वार और वर्ष-वार ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान राज्य-वार और राजस्थान में विशेषकर झुंझुनू सहित जिला-वार प्राप्त आवेदनों की संख्या, अस्वीकृत किए गए आवेदनों की संख्या और भुगतान किए गए दावों सहित अस्वीकृति के क्या कारण हैं; और

(घ) क्या केंद्र सरकार/राज्य सरकारों द्वारा संचालित फसल बीमा योजनाओं के लिए कोई वित्तीय सहायता प्रदान करती है और यदि हाँ, तो राज्य-वार और राजस्थान में जिला-वार विशेषकर झुंझुनू लोक सभा क्षेत्र सहित तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): विगत पांच वर्षों 2025-26 के दौरान प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत राजस्थान के बीमित किसानों और बीमित क्षेत्र का भू-उपयोग सर्वेक्षण के अनुसार सकल फसल क्षेत्र

के साथ तुलना सहित राज्यवार और जिलावार ब्यौरा, क्रमशः संलग्न **विवरण I और II** में दिया गया है।

(ख): खरीफ और रबी सीजन के अंतर्गत बीमित क्षेत्र का वर्षवार और राज्यवार विवरण, तथा उक्त अवधि के दौरान किसानों, राज्य सरकारों और केंद्र सरकार द्वारा दिए गए प्रीमियम का ब्यौरा संलग्न **विवरण-III** में दिया गया है। राजस्थान के लिए इसी प्रकार का जिला-वार ब्यौरा, जिसमें झुंझुनू और चूरू जिले भी शामिल हैं, संलग्न **विवरण-IV** में दिया गया है।

(ग): राजस्थान के संबंध में PMFBY के अंतर्गत नामांकित किसानों और किसानों को भुगतान किए गए दावों का राज्यवार और जिलावार ब्यौरा क्रमशः संलग्न **विवरण-V और VI** में दिया गया है।

PMFBY के प्रचालन दिशानिर्देशों के प्रावधानों का अनुपालन सुनिश्चित करने के लिए NCIP में नामांकित सभी आवेदनों की गुणवत्ता जांच और सत्यापन किया जाता है । इन प्रावधानों में बीमित फसल में इंश्योरेबल इंट्रेस्ट होना, भू का स्वामित्व या काश्तकार या बटाईदार होने का प्रमाण, बीमित भू क्षेत्र का वास्तविक भू क्षेत्र के बराबर या उससे कम होना, बीमित फसल का बोई गई फसल के समान होना और किसान का नाम आधार कार्ड में दर्ज नाम के समान होना आदि शामिल हैं। जिन आवेदनों में इन मूलभूत अपेक्षाओं और प्रचालन दिशानिर्देशों के प्रावधानों का अनुपालन नहीं किया गया होता या जिनमें सही विवरण नहीं दिया गया है, अपूर्ण विवरण दिए गए हैं या आवश्यक दस्तावेज संलग्न नहीं हैं, उन्हें बीमा कंपनियों द्वारा अस्वीकार किया जा सकता है।

(घ): जी नहीं । केंद्र सरकार द्वारा प्रीमियम सब्सिडी का हिस्सा केवल PMFBY और RWBCIS के अंतर्गत ही प्रदान किया जाता है और राज्य सरकारों द्वारा कार्यान्वित की जा रही किसी अन्य फसल बीमा योजना के लिए केंद्र सरकार द्वारा कोई वित्तीय सहायता प्रदान नहीं की जाती है।

विवरण - I

PMFBY एवं RWBCIS: वर्ष 2021-22 से 2023-24 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र												
राज्य/संघ राज्य क्षेत्र का नाम	2021-22				2022-23				2023-24			
	भू-उपयोग सांख्यिकी के अनुसार जीसीए	PMFBY के अंतर्गत बीमित क्षेत्र	बीमित क्षेत्र	नामांकित किसान – PMFBY	भू-उपयोग सांख्यिकी के अनुसार जीसीए	PMFBY के अंतर्गत बीमित क्षेत्र	बीमित क्षेत्र	नामांकित किसान – PMFBY	भू-उपयोग सांख्यिकी के अनुसार जीसीए	PMFBY के अंतर्गत बीमित क्षेत्र	बीमित क्षेत्र	नामांकित किसान – PMFBY
	(लाख हे. में)	(लाख हे. में)	%	(लाख में)	(लाख हे. में)	(लाख हे.में)	%	(लाख में)	(लाख हे.में)	(लाख हे. में)	%	(लाख में)
अंडमान एवं निकोबार द्वीप समूह	0.39	0.00	1%	0.01	0.39	0.00	0%	0.00	0.16	0.00	1%	0.00
आंध्र प्रदेश	73.28	-	0%	-	67.44	35.75	53%	40.39	57.44	42.62	74%	44.90
असम	38.72	5.51	14%	9.48	40.34	3.15	8%	4.35	41.22	4.20	10%	5.67
छत्तीसगढ़	57.04	22.98	40%	15.44	55.96	23.26	42%	16.35	55.24	24.18	44%	17.45
गोवा	1.44	0.00	0%	0.00	1.44	0.00	0%	0.00	1.45	0.00	0%	0.00
हरियाणा	65.66	16.19	25%	10.43	66.49	16.02	24%	10.30	69.01	6.96	10%	4.91
हिमाचल प्रदेश	8.90	0.75	8%	2.25	8.87	0.85	10%	2.50	8.75	0.82	9%	2.54
जम्मू और कश्मीर	11.34	0.42	4%	0.86	11.34	0.44	4%	0.89	11.26	1.25	11%	2.37
झारखंड	18.45	-	0%	-	12.29	-	0%	-	12.94	-	0%	-

कर्नाटक	147.48	17.41	12%	14.50	148.16	22.88	15%	20.04	134.64	22.89	17%	20.51
केरल	25.23	0.51	2%	0.68	25.16	0.69	3%	0.96	25.36	0.73	3%	1.02
मध्य प्रदेश	300.49	116.17	39%	48.84	301.17	93.32	31%	46.20	302.65	89.27	29%	45.81
महाराष्ट्र	257.30	59.08	23%	45.08	253.75	65.21	26%	50.23	241.33	160.39	66%	116.78
मणिपुर	3.93	0.02	1%	0.02	3.82	0.03	1%	0.03	3.82	0.04	1%	0.04
मेघालय	3.25	-	0%	-	3.30	0.00	0%	0.00	3.66	0.15	4%	0.35
मिजोरम	2.06	-	0%	-	2.06	-	0%		2.01	-	0%	
ओडिशा	49.97	10.17	20%	13.13	50.14	9.27	18%	12.20	51.68	16.13	31%	25.46
पुदुचेरी	0.28	0.12	42%	0.14	0.30	0.13	44%	0.14	0.30	0.13	41%	0.14
राजस्थान	274.42	107.10	39%	57.70	281.71	105.94	38%	56.22	276.96	103.56	37%	56.82
सिक्किम	1.40	0.00	0%	0.02	1.39	0.01	0%	0.05	1.39	0.00	0%	0.03
तमिलनाडु	63.48	15.65	25%	14.85	64.19	15.40	24%	13.33	61.17	13.91	23%	11.41
त्रिपुरा	4.87	0.52	11%	2.64	4.85	0.69	14%	2.82	4.83	0.90	19%	2.78
उत्तर प्रदेश	282.00	29.41	10%	34.72	282.37	29.72	11%	34.91	297.83	25.24	8%	30.82
उत्तराखंड	9.69	1.03	11%	1.57	9.32	2.29	25%	2.22	9.07	1.01	11%	1.75
कुल	**1,701.07**	**465.90**	**27%**	**272.33**	**1,696.25**	**517.15**	**30%**	**314.13**	**1,674.16**	**608.82**	**36%**	**391.57**

PMFBY एवं RWBCIS: वर्ष 2024-25 और 2025-26 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र								
राज्य/संघ राज्य क्षेत्र का नाम	2024-25				2025-26			
	भू-उपयोग सांख्यिकी के अनुसार जीसीए	PMFBY के अंतर्गत बीमित क्षेत्र	बीमित क्षेत्र	नामांकित किसान – PMFBY	भू-उपयोग सांख्यिकी के अनुसार जीसीए	PMFBY के अंतर्गत बीमित क्षेत्र	बीमित क्षेत्र	नामांकित किसान - PMFBY
	(लाख हे. में)	(लाख हे. में)	%	(लाख में)	(लाख हे. में)	(लाख हे. में)	%	(लाख में)
अंडमान एवं निकोबार द्वीप समूह	0.16	0.00	1%	0.00	0.16	0.00	0%	0.00
आंध्र प्रदेश	67.23	32.43	48%	34.99	67.23	7.66	11%	7.43
असम	40.84	6.86	17%	9.10	40.84	7.86	19%	10.37
छत्तीसगढ़	55.43	23.82	43%	17.30	55.43	24.06	43%	18.50
गोवा	1.46	0.00	0%	0.00	1.46	0.00	0%	0.00
हरियाणा	66.87	10.91	16%	7.32	66.87	9.50	14%	7.83
हिमाचल प्रदेश	8.64	0.84	10%	2.72	8.64	0.46	5%	2.42
जम्मू और कश्मीर	11.28	0.81	7%	1.86	11.28	1.31	12%	3.28
झारखंड	23.91	13.38	56%	35.28	23.91	10.86	45%	16.37
कर्नाटक	143.70	24.93	17%	34.58	143.70	29.71	21%	22.82
केरल	25.15	0.80	3%	1.08	25.15	0.81	3%	1.08
मध्य प्रदेश	301.09	87.84	29%	44.42	301.09	88.97	30%	49.52
महाराष्ट्र	251.12	148.46	59%	106.75	251.12	71.19	28%	55.44
मणिपुर	2.75	0.04	1%	0.05	2.75	0.03	1%	0.05

मेघालय	3.66	0.17	5%	0.43	3.66	0.28	8%	0.66
मिजोरम	2.02	-	0%	-	2.02	0.01	0%	
ओडिशा	52.60	16.49	31%	25.55	52.60	14.80	28%	26.09
पुदुचेरी	0.26	0.14	53%	0.15	0.26	0.07	27%	0.09
राजस्थान	281.93	103.65	37%	53.93	281.93	101.50	36%	62.58
सिक्किम	1.11	0.00	0%	0.01	1.11	0.00	0%	0.03
तमिलनाडु	62.25	14.17	23%	10.68	62.25	14.49	23%	11.56
त्रिपुरा	4.79	0.03	1%	0.20	4.79	0.29	6%	1.02
उत्तर प्रदेश	323.11	22.23	7%	31.36	323.11	24.25	8%	39.42
उत्तराखंड	8.51	0.91	11%	1.74	8.51	1.19	14%	2.15
कुल	**1,739.87**	**623.07**	**36%**	**419.50**	**1,739.87**	**558.06**	**32%**	**338.68**

विवरण- II

PMFBY एवं RWBCIS: 30.06.2026 तक 2021-22 के राज्यवार नामांकित किसान और बीमित क्षेत्र				
जिला (राजस्थान)	**जीसीए (हेक्टेयर में) 2021-22 के लिए**	**PMFBY के अंतर्गत बीमित क्षेत्र (संख्या में)**	**जीसीए की तुलना में क्षेत्र कवरेज (%)**	**PMFBY के तहत नामांकित किसान (संख्या में)**
अजमेर	7,86,170	2,12,906	27%	1,75,123
अलवर	8,92,200	1,31,977	15%	1,77,666
बांसवाड़ा	3,90,110	92,995	24%	1,28,446
बरन	6,69,150	2,24,267	34%	1,27,807
बाड़मेर	19,26,180	11,97,510	62%	3,07,239
भरतपुर	6,17,070	1,27,956	21%	1,06,488
भीलवाड़ा	7,78,320	2,98,258	38%	2,73,087
बीकानेर	20,27,370	10,11,786	50%	2,39,714
बूंदी	5,12,840	2,45,987	48%	1,71,666
चित्तौड़गढ़	6,55,780	2,66,671	41%	2,54,784
चुरू	16,00,730	11,97,466	75%	3,01,599
दौसा	3,92,300	59,243	15%	1,15,696
धौलपुर	2,43,090	15,116	6%	14,946
डूंगरपुर	2,13,840	58,177	27%	82,725
हनुमानगढ़	15,05,130	7,97,187	53%	2,95,477
जयपुर	11,17,070	2,84,400	25%	3,18,817
जैसलमेर	11,20,710	5,64,440	50%	1,19,323
जालौर	10,15,870	4,62,335	46%	2,15,249
झालावार	6,85,880	2,92,942	43%	2,51,992
झुंझुनू	***6,56,940***	***2,61,600***	***40%***	***2,34,602***
जोधपुर	18,70,560	5,49,631	29%	2,17,422
करौली	3,43,360	34,409	10%	55,586
कोटा	5,20,560	2,05,866	40%	1,67,266

नागौर	17,10,320	5,31,956	31%	2,32,945
पाली	8,25,200	2,60,363	32%	1,60,236
प्रतापगढ़	3,65,420	1,16,215	32%	1,06,965
राजसमंद	1,60,470	40,362	25%	61,363
सवाई माधोपुर	4,09,600	1,07,072	26%	1,27,903
सीकर	7,71,950	2,35,357	30%	2,07,326
सिरोही	2,38,690	49,709	21%	54,029
श्री गंगानगर	12,70,380	4,01,343	32%	1,70,356
टोंक	7,45,030	2,97,634	40%	1,99,346
उदयपुर	4,03,600	76,604	19%	96,626
कुल	**2,74,41,890**	**1,07,09,739**	**39%**	**57,69,815**

PMFBY एवं RWBCIS: वर्ष 2022-23 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र

जिला (राजस्थान)	जीसीए (हेक्टेयर में) 2022-23 के लिए	PMFBY के अंतर्गत बीमित क्षेत्र (संख्या में)	जीसीए की तुलना मे क्षेत्र कवरेज (%)	PMFBY के तहत नामांकित किसान (संख्या में)
अजमेर	7,85,220	2,43,066	31%	1,80,661
अलवर	9,18,180	1,19,166	13%	1,45,813
बांसवाड़ा	3,93,080	82,085	21%	1,20,793
बरन	6,64,490	2,11,823	32%	1,17,615
बाड़मेर	19,42,120	9,77,817	50%	3,06,994
भरतपुर	6,67,280	1,37,146	21%	1,17,624
भीलवाड़ा	7,87,110	2,61,978	33%	2,68,888
बीकानेर	22,02,460	10,04,731	46%	2,42,346
बूंदी	5,06,060	2,15,290	43%	1,50,963
चित्तौड़गढ़	6,77,280	2,39,936	35%	2,45,797
चुरू	16,99,130	13,07,416	77%	3,30,867
दौसा	4,03,250	42,317	10%	71,732
धौलपुर	2,59,570	16,647	6%	16,836

डूंगरपुर	2,16,150	42,966	20%	57,630
हनुमानगढ़	14,43,400	7,11,907	49%	2,63,135
जयपुर	11,65,100	2,86,272	25%	3,13,915
जैसलमेर	12,04,060	6,07,438	50%	1,23,827
जालौर	10,01,680	5,15,557	51%	2,45,149
झालावार	6,89,340	2,91,421	42%	2,65,588
झुंझुनू	***7,01,180***	***2,68,222***	***38%***	***2,17,959***
जोधपुर	19,41,220	5,65,923	29%	2,36,542
करौली	3,51,440	28,430	8%	35,186
कोटा	5,23,140	2,07,055	40%	1,65,450
नागौर	16,93,060	5,63,803	33%	2,32,405
पाली	8,31,790	2,83,105	34%	1,78,914
प्रतापगढ़	3,60,630	1,10,064	31%	94,349
राजसमंद	1,44,770	33,439	23%	53,467
सवाई माधोपुर	4,31,030	98,469	23%	1,06,064
सीकर	8,21,870	2,49,733	30%	2,01,263
सिरोही	2,39,690	47,743	20%	57,398
श्री गंगानगर	13,09,370	4,31,630	33%	1,78,210
टोंक	7,86,950	3,26,919	42%	2,01,231
उदयपुर	4,10,000	64,204	16%	77,840
कुल	**2,81,71,100**	**1,05,93,720**	**38%**	**56,22,451**

PMFBY एवं RWBCIS: वर्ष 2023-24 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र				
जिला (राजस्थान)	**जीसीए (हेक्टेयर में) 2023-24 के लिए**	**PMFBYके अंतर्गत बीमित क्षेत्र (संख्या में)**	**जीसीए की तुलना में क्षेत्र कवरेज (%)**	**PMFBY के तहत नामांकित किसान (संख्या में)**
अजमेर	8,32,181	2,38,853	29%	1,79,886
अलवर	4,86,808	1,07,351	22%	1,26,686
बांसवाड़ा	4,37,408	64,446	15%	95,256
बरन	7,52,480	2,30,481	31%	1,36,160

बाड़मेर	16,96,327	10,54,598	62%	3,51,613
भरतपुर	3,90,089	1,40,435	36%	1,21,683
भीलवाड़ा	7,83,799	2,34,798	30%	2,54,251
बीकानेर	25,58,334	8,87,940	35%	2,16,445
बूंदी	5,69,270	2,05,739	36%	1,50,003
चित्तौड़गढ़	7,46,460	2,22,452	30%	2,53,267
चुरू	19,21,446	13,81,687	72%	3,71,771
दौसा	3,94,988	38,574	10%	59,217
धौलपुर	2,64,121	15,061	6%	17,864
डूंगरपुर	2,00,725	43,450	22%	62,164
हनुमानगढ़	16,12,031	7,89,334	49%	2,92,628
जयपुर	10,21,478	2,82,774	28%	3,06,002
जैसलमेर	13,93,441	4,81,036	35%	1,21,311
जालौर	12,07,425	5,36,078	44%	2,59,066
झालावार	7,72,835	2,97,047	38%	2,86,908
झुंझुनू	***6,56,621***	***2,77,485***	***42%***	***2,29,240***
जोधपुर	11,96,133	4,82,841	40%	2,30,270
करौली	2,42,295	24,327	10%	30,267
कोटा	5,80,495	1,84,515	32%	1,51,398
नागौर	12,98,872	5,52,517	43%	2,35,864
पाली	7,75,743	2,42,064	31%	1,69,697
प्रतापगढ़	4,02,434	1,11,505	28%	98,581
राजसमंद	1,58,283	30,415	19%	53,407
सवाई माधोपुर	5,74,068	88,579	15%	88,698
सीकर	9,09,529	2,66,689	29%	2,08,916
सिरोही	2,68,851	44,432	17%	56,393
श्री गंगानगर	15,51,610	4,25,736	27%	1,97,995
टोंक	7,31,491	3,08,161	42%	1,89,888
उदयपुर	3,07,898	64,598	21%	79,207
कुल	**2,76,95,970**	**1,03,55,997**	**37%**	**56,82,002**

PMFBY एवं RWBCIS: वर्ष 2024-25 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र				
जिला (राजस्थान)	**जीसीए (हेक्टेयर में) 2024-25 के लिए**	**PMFBY के अंतर्गत बीमित क्षेत्र (संख्या में)**	**जीसीए की तुलना में क्षेत्र कवरेज (%)**	**PMFBY के तहत नामांकित किसान (संख्या में)**
अजमेर	7,89,055	2,47,237	31%	1,89,619
अलवर	5,03,659	1,03,700	21%	1,30,500
बांसवाड़ा	4,50,700	59,757	13%	88,401
बरन	7,55,238	2,12,846	28%	1,25,528
बाड़मेर	16,76,292	11,44,571	68%	3,63,275
भरतपुर	4,35,697	1,34,283	31%	1,23,068
भीलवाड़ा	8,81,408	2,16,186	25%	2,42,255
बीकानेर	26,91,944	9,27,793	34%	2,34,305
बूंदी	5,73,219	1,80,493	31%	1,33,903
चित्तौड़गढ़	7,44,182	2,12,346	29%	2,51,549
चुरू	17,36,156	13,45,850	78%	3,61,498
दौसा	4,37,829	32,782	7%	54,211
धौलपुर	2,79,488	13,036	5%	15,866
डूंगरपुर	2,31,088	38,865	17%	60,214
हनुमानगढ़	16,52,137	7,80,710	47%	2,90,276
जयपुर	10,52,326	2,79,836	27%	2,86,677
जैसलमेर	13,53,269	4,31,386	32%	1,01,533
जालौर	11,84,359	4,61,513	39%	2,28,520
झालावार	7,77,624	2,79,693	36%	2,65,496
झुंझुनू	***7,03,176***	***2,89,230***	***41%***	***2,37,583***
जोधपुर	12,03,365	5,37,992	45%	2,52,487
करौली	3,75,311	19,834	5%	25,788
कोटा	5,98,122	1,61,529	27%	1,33,588
नागौर	13,04,994	6,49,231	50%	2,59,673
पाली	7,80,924	2,24,985	29%	1,57,249

प्रतापगढ़	4,20,366	1,01,864	24%	92,613
राजसमंद	1,72,800	26,327	15%	46,063
सवाई माधोपुर	4,88,372	82,048	17%	81,910
सीकर	8,25,524	2,92,015	35%	2,31,467
सिरोही	2,78,490	35,292	13%	51,446
श्री गंगानगर	15,55,225	4,91,533	32%	2,02,747
टोंक	9,41,431	2,92,581	31%	1,84,642
उदयपुर	3,39,363	57,536	17%	75,417
कुल	**2,81,93,133**	**1,03,64,881**	**37%**	**55,79,367**

PMFBY एवं RWBCIS: वर्ष 2025-26 के दौरान दिनांक 30.06.2026 तक राज्यवार नामांकित किसान और बीमित क्षेत्र

जिला (राजस्थान)	वर्ष 2024-25 के लिए जीसीए (हेक्टेयर में)।	PMFBYके अंतर्गत बीमित क्षेत्र (संख्या में)	जीसीए की तुलना में क्षेत्र कवरेज (%)	PMFBY के तहत नामांकित किसान (संख्या में)
अजमेर	7,89,055	2,83,026	36%	2,30,495
अलवर	5,03,659	1,18,601	24%	2,01,484
बांसवाड़ा	4,50,700	55,454	12%	93,852
बरन	7,55,238	2,07,631	27%	1,37,257
बाड़मेर	16,76,292	11,48,823	69%	3,76,337
भरतपुर	4,35,697	1,34,337	31%	1,39,371
भीलवाड़ा	8,81,408	2,05,056	23%	2,64,614
बीकानेर	26,91,944	9,27,440	34%	2,53,563
बूंदी	5,73,219	1,65,635	29%	1,40,591
चित्तौड़गढ़	7,44,182	2,10,734	28%	2,80,253
चुरू	17,36,156	13,35,621	77%	3,89,580
दौसा	4,37,829	37,514	9%	99,945
धौलपुर	2,79,488	14,915	5%	20,226
डूंगरपुर	2,31,088	37,764	16%	68,307

हनुमानगढ़	16,52,137	7,32,419	44%	2,88,339
जयपुर	10,52,326	3,16,781	30%	3,50,613
जैसलमेर	13,53,269	4,13,576	31%	1,02,108
जालौर	11,84,359	4,29,608	36%	2,36,565
झालावार	7,77,624	2,65,374	34%	2,88,290
झुंझुनू	***7,03,176***	**2,94,709**	**42%**	**2,75,948**
जोधपुर	12,03,365	5,14,323	43%	2,58,525
करौली	3,75,311	28,095	7%	64,161
कोटा	5,98,122	1,59,508	27%	1,64,708
नागौर	13,04,994	6,09,098	47%	2,74,364
पाली	7,80,924	2,38,404	31%	1,63,611
प्रतापगढ़	4,20,366	96,591	23%	1,01,092
राजसमंद	1,72,800	20,126	12%	60,941
सवाई माधोपुर	4,88,372	1,02,576	21%	1,30,939
सीकर	8,25,524	3,10,160	38%	2,62,348
सिरोही	2,78,490	34,578	12%	60,046
श्री गंगानगर	15,55,225	3,39,039	22%	1,67,867
टोंक	9,41,431	3,08,939	33%	2,22,753
उदयपुर	3,39,363	53,410	16%	88,490
कुल	**2,81,93,133**	**1,01,49,866**	**36%**	**62,57,583**

विवरण- III

पीPMFBY एवं RWBCIS: वर्ष 2021-22 से 2025-26 के दौरान दिनांक 30.06.2026 तक राज्यवार बीमित क्षेत्र और प्रीमियम शेयर

राज्य/संघ राज्य क्षेत्र	बीमित क्षेत्र	किसान का हिस्सा	राज्य का हिस्सा	भारत सरकार का हिस्सा
	(लाख में)	(करोड़ रुपये में)		
अंडमान और निकोबार द्वीप समूह	0.01	0.02	0.20	0.13
आंध्र प्रदेश	118.46	146.85	4,327.24	2,109.57
असम	27.58	29.15	570.21	361.23
छत्तीसगढ़	118.29	1,072.84	3,644.35	3,476.26
गोवा	0.00	0.02	0.00	0.00
हरियाणा	59.59	1,355.71	1,928.32	1,928.19
हिमाचल प्रदेश	208.07	157.50	134.18	402.65
जम्मू एवं कश्मीर	4.23	60.55	56.79	227.24
झारखंड	24.23	0.50	978.46	615.59
कर्नाटक	117.83	1,849.51	5,897.20	4,651.68
केरल	3.55	57.64	322.41	276.48
मध्य प्रदेश	475.57	3,477.64	7,739.10	7,739.10
महाराष्ट्र	504.33	2,657.57	18,723.44	14,237.80
मणिपुर	0.17	2.29	0.77	6.95
मेघालय	0.61	0.06	24.08	25.95
मिजोरम	0.01	0.02	0.12	0.00
ओडिशा	66.86	300.12	3,422.96	2,636.28
पुदुचेरी	0.58	0.05	18.30	11.22
राजस्थान	***521.74***	***4,650.78***	***11,253.68***	***10,853.10***
सिक्किम	0.02	0.44	0.02	0.21
तमिलनाडु	73.61	806.17	4,695.92	3,131.48
त्रिपुरा	2.42	2.38	29.30	16.13
उत्तर प्रदेश	130.86	1,427.27	2,146.88	2,143.68
उत्तराखंड	314.39	324.42	279.86	903.63
कुल	**2,773.00**	**18,379.52**	**66,193.79**	**55,754.56**

विवरण- IV

PMFBY एवं RWBCIS: वर्ष 2021-22 से 2025-26 के दौरान दिनांक 30.06.2026 तक की स्थिति के अनुसार राजस्थान में जिलावार बीमित क्षेत्र और प्रीमियम का हिस्सा

जिला (राजस्थान)	बीमित क्षेत्र	किसानों का हिस्सा	राज्य का हिस्सा	भारत सरकार का हिस्सा
	(लाख में)	(करोड़ रुपये में)		
अजमेर	12.25	117.22	371.63	371.63
अलवर	5.81	72.82	58.48	58.48
बांसवाड़ा	3.55	27.69	42.09	42.09
बरन	10.87	125.46	246.95	246.41
बाड़मेर	55.23	253.76	954.43	791.91
भरतपुर	6.74	76.62	82.58	82.58
भीलवाड़ा	12.16	108.13	284.31	284.31
बीकानेर	47.60	338.60	707.63	707.63
बूंदी	10.13	111.74	339.10	290.52
चित्तौड़गढ़	11.52	140.4	225.24	225.24
चुरू	**65.68**	**333.49**	**1,965.83**	**1,814.48**
दौसा	2.10	23.67	35.53	35.47
धौलपुर	0.75	10.37	12.82	12.82
डूंगरपुर	2.21	15.26	25.83	25.83
हनुमानगढ़	38.12	318.23	1,133.88	1,133.25
जयपुर	14.50	158.63	210.19	210.19
जैसलमेर	24.98	168.34	373.05	345.26
जालौर	24.05	343.06	594.42	590.41
झालावार	14.26	194.02	325.89	325.89
झुंझुनू	**13.91**	**140.57**	**289.49**	**289.49**
जोधपुर	26.51	331.55	667.11	667.11
करौली	1.35	14.93	13.78	13.78
कोटा	9.18	116.48	192.01	192.01
नागौर	29.07	313.19	551.53	551.53
पाली	12.49	97.23	244.76	243.59
प्रतापगढ़	5.36	61.32	125.84	121.91

राजसमंद	1.51	14.19	35.61	35.61
सवाई माधोपुर	4.79	49.07	67.99	67.99
सीकर	13.54	145.32	208.78	208.78
सिरोही	2.12	21.75	33.07	33.07
श्री गंगानगर	20.89	226.83	458.08	458.08
टोंक	15.34	156.61	325.03	325.03
उदयपुर	3.16	24.24	50.75	50.75
कुल (राजस्थान)	**521.74**	**4,650.78**	**11,253.68**	**10,853.10**

विवरण- V

PMFBY और RWBCIS: वर्ष 2021-22 से 2025-26 में दिनांक 30.06.2026 तक राज्यवार कवरेज और क्लेम रिपोर्ट		
राज्य/संघ राज्य क्षेत्र	**नामांकित आवेदन (लाख में)**	**भुगतान किए गए दावे (करोड़ रुपये में)**
अंडमान और निकोबार द्वीप समूह	0.01	0.05
आंध्र प्रदेश	368.76	976.72
असम	48.70	467.48
छत्तीसगढ़	380.29	3,042.49
गोवा	0.02	0.01
हरियाणा	491.88	5,768.75
हिमाचल प्रदेश	20.78	379.31
जम्मू और कश्मीर	9.76	172.40
झारखंड	50.11	19.39
कर्नाटक	150.66	11,579.75
केरल	8.73	464.19
मध्य प्रदेश	830.15	6,374.16
महाराष्ट्र	778.92	27,538.13
मणिपुर	0.21	6.77
मेघालय	1.59	38.46
मिजोरम	0.01	-
ओडिशा	581.75	2,046.84

पुदुचेरी	1.87	21.02
राजस्थान	***1,881.54***	***18,189.16***
सिक्किम	0.15	0.32
तमिलनाडु	284.61	3,595.50
त्रिपुरा	11.87	7.19
उत्तर प्रदेश	391.09	3,671.66
उत्तराखंड	12.84	1,097.61
कुल	**6,306.32**	**85,457.35**

विवरण- VI

PMFBY एवं RWBCIS: वर्ष 2021-22 से 2025-26 में दिनांक 30.06.2026 तक राजस्थान की जिलेवार कवरेज एवं क्लेम रिपोर्ट

जिला (राजस्थान)	नामांकित आवेदन (लाख में)	भुगतान किए गए दावे (करोड़ रुपये में)
अजमेर	65.25	762.73
अलवर	52.36	44.16
बांसवाड़ा	34.29	38.03
बरन	28.43	330.03
बाड़मेर	82.98	995.88
भरतपुर	132.06	61.96
भीलवाड़ा	65.26	331.59
बीकानेर	81.17	1,101.64
बूंदी	39.83	184.10
चित्तौड़गढ़	66.85	388.04
चुरू	92.71	2,459.63
दौसा	19.01	16.08
धौलपुर	7.11	7.23
डूंगरपुर	32.34	26.64
हनुमानगढ़	246.32	2,253.59
जयपुर	123.90	675.01
जैसलमेर	12.94	485.43
जालौर	58.99	1392.02

झालावार	69.28	384.17
झुंझुनू	***59.92***	***515.53***
जोधपुर	40.93	1,570.94
करौली	11.04	9.51
कोटा	27.77	236.97
नागौर	40.88	1,287.89
पाली	23.95	405.89
प्रतापगढ़	23.33	143.92
राजसमंद	9.65	4.66
सवाई माधोपुर	32.86	140.98
सीकर	54.46	453.54
सिरोही	5.01	56.92
श्री गंगानगर	156.00	840.07
टोंक	56.70	513.42
उदयपुर	27.96	71.00
कुल (राजस्थान)	**1,881.54**	**18,189.16**

SCHOLARSHIP SCHEME

368. DR. K. SUDHAKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the number of Scheduled Caste (SC) students from Chikkaballapur currently receiving the scholarship, and whether any special outreach has been undertaken to ensure full coverage of eligible students, if so, the details thereof;

(b) whether the Government has sought any mechanism to tackle the pending scholarship reimbursement claims under the earlier scheme have been cleared in Karnataka and if not, the reasons therefor;

(c) whether the Government has taken any steps to prevent recurrence of pendency of scholarship reimbursement under the DBT-based new pattern, if so, the details thereof;

(d) whether the Government has assessed the dropout rate of SC students at the higher secondary and graduation levels in Karnataka that were registered under the scheme, if so, the details thereof; and

(e) whether the Government has any proposal to revise the maintenance allowance under the scheme to reflect current cost of living, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c): Ministry of Social Justice and Empowerment (MoSJE) implements Centrally Sponsored Schemes namely 'Post-Matric Scholarships for Scheduled Castes (SCs) and Pre-Matric Scholarships for Scheduled Caste (SCs) & Others' and Central Sector Scheme 'Scholarships for Higher Education for Young Achievers Scheme (SHREYAS SCs) for SC students'.

During AY 2025-26, in Chikkaballapura district of Karnataka, total 8460 students under Post-Matric Scholarship Scheme for SCs students and 5090 under Pre-Matric Scholarship Scheme for SCs and others have received scholarships. No students have availed scholarship under SHREYAS-SC Scheme in Chikkaballapura district of Karnataka.

Direct Benefit Transfer (DBT) under the Post-Matric Scholarship Scheme for Scheduled Castes and Pre-Matric Scholarship for Scheduled

Castes & Others was started in the year 2021-22 & 2022-23 respectively. It has led to simpler and faster flow of funds and has ensured accurate targeting of the beneficiaries, de-duplication and proper use of funds which has resulted in increased efficiency, effectiveness and transparency. Aadhaar seeded bank payments streamlined processes and reduced delays in scholarship disbursement, including for beneficiaries in rural and semi-urban areas. The disbursal of Central share of the scholarship amount is contingent upon States/UTs disbursing their share and pushing the State/UT share paid data to the National Scholarship Portal.

To ensure wider awareness of the Schemes across the Country including Karnataka and effective utilization of funds, the Department has taken various steps such as advertisements in National and Regional Newspapers, running Social Media campaigns, follow up with States/UTs. Also, the Schemes are regularly monitored by the Department through National level Chintan Shivirs, Regional Meetings and National Conferences with the stakeholders and State/UT officials.

(d): Assessment regarding changes in dropout rates at higher secondary and graduation levels among Scheduled Caste (SCs) students has not been done by this Department. Though, as per the evaluation report of the Centrally Sponsored schemes by NITI Aayog, undertaken for Post-Matric Scholarship Scheme for Scheduled Castes and Pre-Matric Scholarship for Scheduled Castes & Others, the studies have recommended that the schemes are built on the strong foundation of promoting educational equity for Scheduled Castes by

alleviating financial burdens and focusing on disadvantaged regions. Further, since the introduction of DBT, disbursal of scholarship under the aforementioned Centrally Sponsored Schemes has shown an upward trend.

(e): The review & revision of schemes is done in consultations with all concerned stakeholders following the laid down procedure.

CENTRALLY SPONSORED SCHEMES

369. SHRI KHALILUR RAHAMAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of funds allocated, utilized and remaining unutilised under Centrally Sponsored Schemes for the development of Panchayats in West Bengal during the last five years; and

(b) whether any specific funds have been earmarked for Panchayats to support the development of various social groups, deprived sections and for promoting employment, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): Panchayat, being “Local Self Government”, is a State subject. Therefore, all matters including the development of Panchayats come within the purview of States. Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under

the schemes towards strengthening and efficient functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

MoPR is implementing the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) since the financial year 2022-23 in States/UTs, including the State of West Bengal. The main objective of the scheme is to build the capacity of Panchayati Raj institutions (PRIs) by creating a learning ecosystem, especially through the impartment of training to the Elected Representatives (ERs), functionaries, and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively and also by supporting for exposure visits, development of training modules and materials, etc.

Revamped RGSA is demand-driven in nature. Funds are released to States/UTs based on the Annual Action Plans approved by the Central Empowered Committee (CEC) and the pace of expenditure. The funds are to be utilized only for the approved components as prioritized by the States/UTs. The Ministry releases the funds under the scheme to States/UTs only.

During the last five years FY (2021-22 to 2025-26), an amount of Rs.145.79 crore was released to the State of West Bengal as Central Share. Out of which, Rs.182.02 crore has been utilized (which also includes the previous year's unspent balance) on the approved activities under the RGSA and Revamped RGSA, and Rs.25.00 lakh has been surrendered during FY 2025-26.

The funds are released under RGSA for capacity building of the elected representatives and functionaries of the PRIs from all socio-economic groups. Funds for the Scheduled Castes (SC) and Scheduled Tribes (ST) under the scheme are earmarked in proportion to their population in the country.

INITIATIVES FOR SUGARCANE CULTIVATION

370. SHRI V. K. SREEKANDAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that the Indian Council of Agricultural Research, Sugarcane Breeding Institute, and Krishi Vigyan Kendra have taken a joint initiative to motivate tribal people in Attappady block in Palakkad to revive sugarcane crop production;

(b) if so, the details thereof;

(c) whether it is also a fact that the ICAR-SBI would provide seeds and technical inputs while the KVK Palakkad would establish a jaggery production unit in Attappady block;

(d) whether it is also a fact that sugarcane crop is raised in about 1,000 hectares in Kerala; and

(e) whether it is also a fact that the tribal community in Attappady has expressed their readiness to take to cultivation of sugarcane in a big way?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) to (c): Yes, under the DAPSTC (Development Action Plan for Scheduled Tribe Component) project, ICAR-Sugarcane Breeding Institute (ICAR-SBI) conducted Frontline Demonstration (FLD) of Sugarcane Variety Co 14012 in the field of a tribal woman farmer at Pudur, a village notified under the DA-JGUA (*Dharti Aaba Janjatiya Gam Utkarsh Abhiyan*). The demonstration is a pioneering initiative to provide the first-hand exposure to the field performance and yield potential of Co 14012 under local conditions to the tribal farmers and extension personnel.

An Awareness cum Training Campaign for 'Enhancement of Tribal Income (ATCETI@Attapady)', was organised in February 2025 in collaboration with ICAR - KVK, Palakkad followed by several village-level meetings. A 'Tribal awareness campaign' was organized in Melachootra hamlet, Attappady during June 2026 to promote sugarcane cultivation, create sustainable livelihood opportunities, and encourage greater participation of tribal farmers in sugarcane-based farming systems.

During the Field Day organised at Attappady, quality seed material of Co 14012 was supplied to all participants to motivate them to take up sugarcane cultivation. The technical inputs are provided through the awareness and training campaigns conducted at regular intervals. ICAR-KVK, Palakkad is establishing a small-scale jaggery production demonstration unit at Attappady.

(d) and (e): Yes, Sugarcane was cultivated in about 920 hectares in Kerala during 2021 which has reduced to 253.20 hectares during 2025.

VOLATILITY AND PRESSURE IN THE TEXTILE INDUSTRY

371. SHRIMATI SHAMBHAVI:

DR. LATA WANKHEDE:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the Government is aware of recent volatility and pressure in the textile sector affecting domestic textile manufacturers and exporters particularly in Bihar and Madhya Pradesh, if so, details thereof;

(b) whether global demand fluctuations, input cost variations, and trade-related factors have impacted the performance and competitiveness of India's textile industry, if so, the details thereof, if not, the reasons therefor;

(c) the details regarding measures taken to strengthen the resilience, competitiveness, and export potential of the textile sector particularly in Khagaria and Samastipur Parliamentary constituency, if so, the details thereof, if not, the reasons therefor;

(d) whether initiatives have been undertaken to support domestic textile companies, promote value addition and enhance supply chain stability; and

(e) the details regarding steps taken to ensure sustainable growth, employment generation and global competitiveness of India's textile industry?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (e): India’s exports of textiles and apparel, including handicrafts, stood at ₹3,25,339.0 crore in 2025–26, registering a growth of 1.8 per cent over ₹3,19,573.2 crore in 2024–25, despite fluctuations in global demand, variations in input costs and other trade-related challenges. India’s exports of textiles and apparel, including handicrafts, recorded growth in more than 100 export destinations during 2025–26 compared with the previous year.

Exports of textiles and apparel, including handicrafts, from Madhya Pradesh stood at ₹11,751.7 crore in 2025–26, compared with ₹11,748.9 crore in 2024–25. Exports from Bihar stood at ₹409.0 crore in 2025–26, compared with ₹375.6 crore in 2024–25.

The Government has implemented various schemes and initiatives to promote the growth of the Indian textile and apparel sector. The major schemes and initiatives include the PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme; Production Linked Incentive (PLI) Scheme; National Technical Textiles Mission; SAMARTH—Scheme for Capacity Building in the Textile Sector; Silk Samagra-2; National Handloom Development Programme; National Handicrafts Development Programme; Comprehensive Handicrafts Cluster Development Scheme; Rebate of State and Central Taxes and Levies (RoSCTL) Scheme; Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme; Export Promotion Mission (EPM), comprising Niryat Protsahan and Niryat Disha; and the Credit Guarantee Scheme for Exporters (CGSE).

The Government of India also launched RELIEF (Resilience and Logistics Intervention for Export Facilitation) on 19 March 2026 under the Export Promotion Mission to support exporters affected by disruptions arising from the conflict in West Asia/Middle East and maritime challenges in the Gulf region. The Government has also exempted import of Cotton falling under Customs Tariff Heading 5201 from 1 June to 31 October 2026 to augment the domestic availability of cotton.

India's sixteen Free Trade Agreements (FTAs), including the India–United Kingdom Comprehensive Economic and Trade Agreement (CETA), are already in force. In addition, negotiations for an FTA with the European Union was successfully concluded, while India has signed an FTA with New Zealand. These agreements provide opportunities for the Indian textile and apparel sector to expand exports and diversify into new markets.

The Rebate of State and Central Taxes and Levies (RoSCTL) Scheme, operational since March 2019, provides for the rebate of embedded State and Central taxes and levies on the export of garments and made-ups, with a view to enhancing the competitiveness of these sectors. The Scheme has been extended for a further period of six months, up to 30 September 2026, to ensure policy predictability and stability for exporters in these sectors. The Remission of Duties and Taxes on Export Products (RoDTEP) Scheme has also been extended for a further period of six months, up to 30 September 2026.

These initiatives are aimed at ensuring sustainable growth, generating employment across the textile value chain, promoting value addition, strengthening supply-chain resilience and enhancing the global competitiveness of the Indian textile industry. The textile and apparel industry in Bihar, including in the Khagaria and Samastipur parliamentary constituencies, as well as in Madhya Pradesh, also benefit from these schemes and initiatives.

वाटरशेड विकास घटक-प्रधानमंत्री कृषि सिंचाई योजना

372. श्री ज्ञानेश्वर पाटील :

श्रीमती कलाबेन मोहनभाई देलकर :

श्री निलेश ज्ञानदेव लंके :

डॉ. शिवाजी बंडाप्पा कालगे :

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वाटरशेड विकास घटक-प्रधानमंत्री कृषि सिंचाई योजना के जलविभाजक विकास घटक के अंतर्गत महाराष्ट्र, मध्य प्रदेश राज्यों और दादरा और नगर हवेली संघ राज्यक्षेत्र के लिए विभिन्न परियोजनाएं स्वीकृत की गई हैं;

(ख) यदि हाँ, तो तत्संबंधी जिला-वार ब्यौरा क्या है;

(ग) महाराष्ट्र, मध्य प्रदेश और दादरा और नगर हवेली में पूर्ण हो चुकी तथा अपूर्ण परियोजनाओं का ब्यौरा क्या है; और

(घ) क्या इन परियोजनाओं में समय और लागत की अधिकता हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): भूमि संसाधन विभाग ने प्रधानमंत्री कृषि सिंचाई योजना के जलविभाजक विकास घटक 2.0 (डब्ल्यूडीसी-पीएमकेएसवाई 2.0) के तहत महाराष्ट्र के 30 जिलों में 140 परियोजनाएं और मध्य प्रदेश के 36 जिलों में 91 परियोजनाएं स्वीकृत की हैं। डब्ल्यूडीसी-पीएमकेएसवाई 2.0 का कार्यान्वयन संघ राज्य क्षेत्र दादरा और नगर हवेली में नहीं किया गया है। महाराष्ट्र और मध्य प्रदेश में डब्ल्यूडीसी-पीएमकेएसवाई 2.0 को कार्यान्वित करने वाली राज्य स्तरीय नोडल एजेंसी (एसएलएनए) से प्राप्त जानकारी के अनुसार, डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाओं के स्वीकृत, चल रहे और पूर्ण होने का जिला-वार ब्यौरा क्रमशः संलग्न **विवरण-I** और **विवरण-II** में दिया गया है।

(घ): डब्ल्यूडीसी-पीएमकेएसवाई 2.0 की स्वीकृत परियोजना अवधि दिनांक 31.03.2026 तक थी। विभिन्न प्रशासनिक कारणों से चल रहे डब्ल्यूडीसी-पीएमकेएसवाई 2.0 कार्यक्रम को अप्रैल, 2021 के स्थान पर दिसंबर, 2021 में सरकार द्वारा स्वीकृति दी गई थी। इसके परिणामस्वरूप, भूमि संसाधन विभाग, जनवरी-फरवरी, 2022 के दौरान राज्यों/संघ राज्य क्षेत्रों में परियोजनाओं को स्वीकृत कर सकता था और जमीनी स्तर पर कार्यान्वयन अप्रैल, 2022 से शुरू हुआ। तदनुसार, सभी चल रही डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाएं कार्यान्वयन के उन्नत चरण में हैं। तथापि, परियोजनाओं में लागत में कोई वृद्धि नहीं हुई। प्रभावी समापन और अपेक्षित परिणामों को प्राप्त करने के लिए, डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाओं की परियोजना अवधि को छह माह अर्थात दिनांक 01.04.2026 से दिनांक 30.09.2026 तक बढ़ा दिया गया है।

<u>विवरण- I</u>

महाराष्ट्र में स्वीकृत, चल रही और पूर्ण हो चुकी डब्ल्यूडीसी-पीएमकेएसवाई-2.0

परियोजनाओं का जिला-वार ब्यौरा

क्र.सं.	जिला	स्वीकृत परियोजनाओं की संख्या	चल रही परियोजनाओं की संख्या	पूर्ण हो चुकी परियोजनाओं की संख्या
1	अहिल्यानगर (पूर्व में अहमदनगर)	7	7	
2	अकोला	6	6	
3	अमरावती	3	1	2
4	छत्रपती संभाजीनगर (पूर्व में औरंगाबाद)	7	7	
5	बीड़	3	2	1
6	भंडारा	2	2	
7	बुलढाणा	6	5	1
8	चंद्रपुर	8	7	1
9	गढ़चिरौली	4	3	1
10	गोंदिया	5	2	3
11	हिंगोली	3	2	1
12	जलगांव	3	3	
13	जालना	2	2	
14	लातूर	2	2	
15	नांदेड़	4	3	1
16	नंदुरबार	4	1	3
17	नासिक	3	3	
18	धाराशिव (पूर्व में उस्मानाबाद)	6	6	
19	पालघर	8	7	1
20	परभणी	3	1	2
21	पुणे	1	0	1
22	रायगढ़	10	7	3
23	रत्नागिरी	9	9	
24	सांगली	4	4	

25	सिंधुदुर्ग	9	3	6
26	सोलापुर	4	4	
27	ठाणे	1	1	
28	वर्धा	4	4	
29	वाशिम	7	7	
30	यावतमाल	2	2	
	कुल	**140**	**113**	**27**

<u>विवरण - II</u>

मध्य प्रदेश में स्वीकृत, चल रही और पूर्ण हो चुकी डब्ल्यूडीसी-पीएमकेएसवाई-2.0 परियोजनाओं का जिला-वार ब्यौरा

क्र.सं.	जिला	स्वीकृत परियोजनाओं की संख्या	चल रही परियोजनाओं की संख्या	पूर्ण हो चुकी परियोजनाओं की संख्या
1	अलीराजपुर	5	5	
2	अनूपपुर	3	3	
3	अशोकनगर	2	2	
4	बरवानी	5	3	2
5	छतरपुर	2	2	
6	छिंदवाड़ा	4	4	
7	दमोह	2	2	
8	देवास	2	2	
9	धार	2	2	
10	डिंडोरी	4	4	
11	गुना	3	3	
12	ग्वालियर	2	2	
13	होशंगाबाद	2	2	
14	इंदौर	1	1	
15	जबलपुर	2	2	
16	झाबुआ	2	2	
17	कटनी	2	2	

18	खरगोन	2	1	1
19	खंडवा	2	2	
20	मंडला	5	5	
21	मंदसौर	2	2	
22	मोरेना	2	2	
23	नरसिंहपुर	3	3	
24	नीमच	3	3	
25	राजगढ़	2	2	
26	रतलाम	3	3	
27	रीवा	2	2	
28	सागर	4	4	
29	सेहोर	1	1	
30	शाजापुर	2	2	
31	श्योपुर	2	2	
32	शिवपुरी	2	2	
33	सीधी	3	3	
34	टीकमगढ़	2	2	
35	उमरिया	2	0	2
36	विदिशा	2	2	
	कुल	**91**	**86**	**5**

E-PANCHAYAT MISSION MODE PROJECT

373. SHRI MALAIYARASAN D.:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) the present status and objectives of the e-Panchayat Mission Mode Project under the Digital India programme;

(b) the total funds allocated, released and utilised during the last five years, State/UT-wise, particularly in Kallakurichi constituency of Tamil Nadu;

(c) the number of Gram Panchayats covered under the project and the extent of digitization achieved in core Panchayat functions such as planning, accounting, monitoring and service delivery;

(d) whether issues such as inadequate internet connectivity, capacity building gaps and interoperability with other e-governance platforms have been reported;

(e) if so, the steps taken to ensure data security, transparency, and time-bound completion of pending components of the project along with the timeline for full implementation in the country; and

(f) whether the Government proposes to strengthen the scheme further by integrating AI based monitoring and citizen grievance redressal systems and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (c): The Ministry of Panchayati Raj is implementing the e-Panchayat Mission Mode Project (MMP) under the Rashtriya Gram Swaraj Abhiyan (RGSA) with the objective of strengthening transparency, efficiency, and accountability in the functioning of Panchayati Raj Institutions (PRIs) through digital enablement across all States and Union Territories. The Ministry has developed various applications under the project, including eGramSwaraj, and AuditOnline, which are being implemented across all States to enhance transparency, accountability and efficiency in Panchayat governance.

The e-Gram Swaraj and AuditOnline applications, developed under e-Panchayat Mission Mode Project (MMP), have significantly contributed to strengthening Panchayati Raj Institutions (PRIs) by enabling end-to-end digital governance. e-GramSwaraj facilitates planning, budgeting, accounting and monitoring of Panchayat activities on a unified digital platform, thereby improving transparency, efficiency and real-time tracking of works and fund utilization. AuditOnline enables online auditing of Panchayat accounts, ensuring timely and standardized audit processes, improved financial discipline and enhanced accountability. Together, these platforms have helped PRIs transition towards data-driven decision-making, improved record keeping, better financial management and increased transparency in rural local governance.

Further, the Ministry has also developed several other applications under the e-Panchayat MMP. The Meri Panchayat application provides citizens access to information on Panchayat planning, activities and progress of works. Panchayat NIRNAY facilitates transparent conduct and management of Gram Sabha meetings. In addition, the Ministry has introduced SabhaSaar, an AI-enabled platform for voice-to-text transcription and summarisation of Gram Sabha and Panchayat meetings to ensure accurate documentation of proceedings.

As on date, during the FY 2025–26, out of a total of 2,58,730 Gram Panchayats and equivalent across the States/UTs, 2,55,251 Gram Panchayats and equivalent (98.65%), have uploaded their Gram Panchayat Development

Plans (GPDPs) on e-Gram Swaraj and 2,45,839 Gram Panchayats and equivalents (95%) have made payments amounting to ₹57,337 crore through the e-GramSwaraj–PFMS interface. Further for audit period 2024-25, audit report for 2,33,743 GPs have been generated.

(b): No funds are being released to the States/UTs under e-Panchayat Mission Mode Project (MMP). Under the e-Panchayat MMP, funds are being provided to National Informatics Centre Services Inc. (NICSI) for central-level support towards maintenance of e-Panchayat applications. Fund released under e-Panchayat MMP during last five years is as under.

Rs. in crore

Year	BE	RE	Actuals
2021-22	20.00	11.71	11.71
2022-23	20.00	15.00	15.00
2023-24	20.00	16.28	16.03
2024-25	90.17	34.00	13.47
2025-26	20.00	20.00	20.00

(d) and (e): Yes. During the implementation of the e-Panchayat Mission Mode Project, challenges such as inadequate internet connectivity in certain rural areas, capacity building requirements of elected representatives and Panchayat functionaries, and interoperability with other e-Governance platforms have been encountered.

To address these challenges, the Ministry of Panchayati Raj has undertaken several measures, including regular training and capacity-building programmes for Panchayat stakeholders, continuous enhancement of digital

applications, handholding of Panchayats and integration of eGramSwaraj with Government platforms such as the Public Financial Management System (PFMS), Government e-Marketplace (GeM), BHASHINI, India Meteorological Department (IMD) and BSNL. The Ministry also undertakes periodic security audits of its applications, implements role-based access controls, secure authentication mechanisms and data backup protocols to ensure data security, transparency and reliability of the platforms.

The implementation of the e-Panchayat Mission Mode Project is a continuous process undertaken in coordination with the States and Union Territories. The Ministry regularly upgrades the applications and introduces new functionalities based on user requirements and technological advancements. Accordingly, no specific timeline has been prescribed for completion of the project.

(f): The Ministry of Panchayati Raj is committed to leveraging emerging technologies to strengthen digital governance in Panchayati Raj Institutions. With this objective, the Ministry has launched SabhaSaar, an AI-enabled platform integrated with BHASHINI to facilitate multilingual transcription, translation and summarisation of Gram Sabha proceedings, thereby enhancing transparency, accessibility and record management.

The Ministry continues to explore the integration of Artificial Intelligence and other emerging technologies in the e-Panchayat ecosystem, including for improved monitoring, decision support and citizen-centric service delivery, based on functional requirements and technological feasibility.

TEXTILE EXPORT TARGET AND POLICY SUPPORT

374. THIRU DAYANIDHI MARAN:

Will the Minister of **TEXTILES** be pleased to state:

(a) the details regarding roadmap prepared by the Union Government to enable Tamil Nadu to achieve its assigned textile export target of US$21 billion by 2030, including Tiruppur's target of US$11.5 billion, and the financial and policy support proposed therefor;

(b) the details regarding present status of the PM-MITRA Mega Textile Park at Virudhunagar, including land acquisition, infrastructure creation, funds sanctioned & released, industries allotted & the timeline for commencement of operations;

(c) the details of the proposed scheme for modernisation of textile machinery, including financial assistance for Micro, Small, and Medium Enterprises (MSMEs) in textile clusters such as Tiruppur, Coimbatore, Erode & Karur;

(d) whether the Government proposes to support the establishment of hostels for women workers & new textile clusters in Tamil Nadu and the details thereof; and

(e) if so, the details and steps taken to ensure that the transition towards man-made fibres & sustainable textiles does not adversely affect cotton-based Micro, Small and Medium Enterprises (MSMEs) and employment in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a)**:** Tamil Nadu’s exports of textile and apparel including Handicrafts stood at Rs. 68791.7 Crore in 2025-26, exhibiting a growth of 1.4% compared to Rs. 67863.4 Crore in 2024-25. Tiruppur’s exports of textile and apparel including handicrafts stood at Rs. 38676.5 Crore in 2025-26, exhibiting a growth of 3.0% compared to Rs. 37563.6 Crore in 2024-25. Tiruppur is Tamil Nadu's leading textile and apparel export district and is globally recognized as the Knitwear Capital of India. The district functions as a fully integrated manufacturing hub covering spinning, knitting, dyeing, processing, and garmenting, along with strong backward linkages in yarn and fabric and forward linkages in exports and logistics. Tiruppur has the potential to solidify its position as India's premier textile and apparel export powerhouse by 2030. Its production-centric cluster model, supported by a robust base of over 90,000 MSME units and strategic proximity to major ports like Chennai, Tuticorin, and Cochin, provides a unique competitive advantage in large-scale, compliance-driven global supply chains.

The Ministry of Textiles successfully conducted the Textiles Summit 2026 in June 2026 which brought together representatives from State Governments including Tamilnadu, industry, and academia to foster collaborative dialogue on the growth and roadmap of the textile sector. Discussions focused on strategies to enhance competitiveness, strengthen the

textile value chain, and achieve the vision of increasing India's textile and apparel exports to USD 100 billion by 2030.

The Government is implementing various schemes and initiatives to boost the Indian textile and apparel sector including Tamilnadu and enhance its competitiveness. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme; Production Linked Incentive (PLI) Scheme; National Technical Textiles Mission; SAMARTH – Scheme for Capacity Building in Textile Sector; Silk Samagra-2; National Handloom Development Programme; National Handicrafts Development Programme; Comprehensive Handicrafts Cluster Development Scheme; Rebate of State and Central Taxes and Levies (RoSCTL) Scheme; Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme; Export Promotion Mission (EPM), comprising Niryat Protsahan and Niryat Disha; and Credit Guarantee Scheme for Exporters (CGSE).

(b): As per present status of PM MITRA Park at Virudhunagar, it has achieved 100% land acquisition, and has received Environmental Clearance. Joint Venture agreement is signed between central and state government and land has been transferred in name of SPV. A DPR worth Rs. 1,894 Cr. for PM MITRA Park, Tamil Nadu has been approved. The Park has been appraised in 98th NPG meeting held on 12.08.2025. The core infrastructure EPC package has been awarded to a construction Company. The 1st installment of Development Capital Support (DCS) amounting to ₹50 crore has been released to the project.

(c) to (e): In the Union Budget 2026-27, the Government had announced an Integrated Programme for the Textile Sector comprising five sub-components, including the Textile Expansion and Employment Scheme, which envisages modernization of traditional textile clusters through capital support for machinery, technology upgradation and establishment of common testing and certification centres.

The Government is promoting balanced growth of the textile sector through initiatives relating to man-made fibres (MMF), technical textiles, sustainability, technology upgradation, machinery modernisation, skill development and value addition across the textile value chain. These initiatives are aimed at promoting sustainable growth, employment generation and enhancing the global competitiveness of the Indian textile industry. The Government of India has adopted a balanced approach by temporarily exempting customs duties on cotton imports from 1st June till 31st October 2026 to augment availability of cotton.

DIGITAL AGRICULTURE MISSION

375. SHRI THARANIVENTHAN M. S.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government will furnish the details of initiatives, pilots and projects implemented under the Digital Agriculture Mission, including the

timeline of its approval, rollout and current status across States, State-wise including Arani constituency of Tamil Nadu and year-wise;

(b) the details of funds allocated, released and utilised under the Mission during the last five years, along with the components covered such as digital land records, farmer registry, crop mapping, soil health data, advisory services and use of AI/remote sensing technologies

(c) whether the Government has assessed the impact of the Mission on improving farm productivity, price discovery, risk management and access to credit and insurance, and if so, the findings thereof; and

(d) the steps taken to ensure inclusive digital access for small and marginal farmers, particularly in Tamil Nadu, and to safeguard data privacy and interoperability of agricultural databases?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government approved the Digital Agriculture Mission in September 2024. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System, a Comprehensive Soil Fertility & Profile Map and other IT initiatives undertaken by the Central Government/State Government to enable a robust digital agriculture ecosystem in the country as a single source of truth for information on farmers, crops, livestock and fisheries and farmer centric digital solutions. The main features and their outcomes of the above initiatives are as follows:

I. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Farmer Registry, Geo-Reference Village Maps and the Crop Sown Registry, all created and maintained by the State Governments/ Union Territories. As of 16th July, 2026, more than 10.15 Crore Farmer IDs have been created. Out of these, 2,20,602 Farmers' IDs have been created in Tiruvannamalai district of Tamil Nadu, which includes Arani Constituency. During Rabi 2025-26, the Digital Crop Survey (DCS) was conducted in 648 Districts covering more than 31.3 crore plots across the country, including Tiruvannamalai district. The current status of Farmer IDs and year-wise DCS data (since inception) across the nation is given in the enclosed **Statements-I** and **II**.

II. Krishi Decision Support System DPI has been developed, which is a geo-spatial platform that integrates satellite imagery, weather, soil, and crop data using Geographic Information System (GIS) to support agricultural planning and decision-making.

III. A Nationwide Soil Resource Mapping project has been initiated by the Soil and Land Use Survey of India (SLUSI), for reserve inventory soils at a village level on a 1:10,000 scale using high-resolution satellite and ground data. As of June, 2026, a soil survey of 52.38 million hectares has been carried out across the country.

IV. Digital General Crop Estimation System (DGCES) is a robust crop production estimation system that requires truthful and reliable data on area and yield. While the Digital Crop Survey provides crop sown area in

near real-time, the new Digital General Crop Estimation System (DGCES) provides accurate and timely crop yield data for evidence-based crop production estimates. Across the country, Digitized Crop Cutting Experiments have been conducted in 43,105 villages during 2025-26.

(b): The yearly funds released under the Digital Agriculture Mission (since inception) for various components, including the Farmer Registry, Digital Crop Survey (DCS), Digital Geospatial Crop Estimation System (DGCES), Soil Profile, and other activities at both the Central and State levels, are provided in the enclosed **Statement–III.**

(c): The government consistently evaluates the outcomes of the mission. States are using Farmer IDs to ease the lives of farmers. Farmer ID has enabled the integration of Direct Benefit Transfer (DBT) schemes such as registrations under Pradhan Mantri Kisan Samman Nidhi Yojna (PM Kisan), Pradhan Mantri Fasal Bima Yojna (PMFBY), Minimum Support Price (MSP) based procurement, access to credit delivery, input distribution, and disaster relief.

(d): Although internet penetration has increased in rural areas of the country, including Tamil Nadu, additional steps have been taken to ensure the digital inclusion of farmers, including small & marginal farmers. They can use existing support structures like Farmer-Producer Organisations (FPOs), Krishi Sakhis, and Common Service Centres (CSCs) to get them registered on AgriStack and access services and benefits. Further, the States are organizing camps to

create a Farmer's Registry so that no farmer is left out of getting the benefits of AgriStack.

Further, the State Farmer Registry is built in a federated architecture, which means the ownership of the data is with the respective States. The Ministry of Agriculture and Farmers Welfare has developed the Agri Stack in accordance with the Digital Personal Data Protection Act, 2023 and the Digital Personal Data Protection Rules 2025, to ensure the complete privacy of farmers' data.

STATEMENT- I

Farmers IDs as on 16.07.2026

S.No	State Name	Number of Farmer ID
1	Andhra Pradesh	50,30,156
2	Assam	13,37,992
3	Bihar	55,26,333
4	Chhattisgarh	34,66,830
5	Gujarat	62,18,482
6	Haryana	12,02,432
7	Himachal Pradesh	5,94,970
8	Karnataka	64,43,972
9	Kerala	25,55,490
10	Madhya Pradesh	1,13,27,231
11	Maharashtra	1,34,89,450
12	Odisha	20,09,068
13	Punjab	3,42,969
14	Rajasthan	87,18,847
15	Sikkim	22,414
16	TamilNadu	36,47,613
17	Telangana	49,76,292
18	Tripura	79,097
19	UttarPradesh	2,42,54,031
20	Uttarakhand	3,21,665
	Total	10,15,65,334

STATEMENT-II

DCS Kharif 2024-25

S,No.	State Name	Districts	Plots
1	Uttar Pradesh	75	5,37,13,000
2	Gujarat	33	82,26,090
3	Bihar	20	17,35,146
4	Tamil Nadu	38	1,73,48,823
5	Odisha	30	25572394
6	Telangana	10	443225
7	Assam	27	2624942
8	Maharashtra	34	1117068
9	Madhya Pradesh	55	46841871
10	Andhra Pradesh	26	10660474
11	Rajasthan	27	19,50,466
12	Kerala	3	8,72,655
13	Chhattisgarh	19	24,16,408
14	Punjab	6	44,649
15	Karnataka	31	6687960
	Total	434	18,02,55,171

DCS Rabi 2024-25

S.No.	State Name	Districts	Plots
1	Bihar	28	47,78,755
2	Gujarat	33	39,37,702
3	Maharashtra	34	67,66,621
4	Odisha	30	2,47,94,853
5	Rajasthan	30	4,51,34,285
6	Uttar Pradesh	75	5,44,69,367
7	Andhra Pradesh	26	90,00,000
8	Madhya Pradesh	55	4,63,00,000
9	Tamil Nadu	38	3,84,45,754
10	Kerala	3	8,65,917
11	Assam	27	27,30,397
12	Jharkhand	5	2,56,295

13	Telangana	32	36,81,902
14	Chhattisgarh	19	22,91,820
15	Punjab	23	21,64,259
16	Uttarakhand	3	1,062
17	Karnataka	31	66,87,960
	Total	492	25,23,06,949

DCS Kharif 2025-26

S.No.	State Name	Districts	Plots
1	Andhra Pradesh	26	1,92,47,660
2	Karnataka	31	2,61,20,501
3	Maharashtra	34	1,35,40,342
4	Rajasthan	41	1,67,14,283
5	Punjab	23	53,69,670
6	Madhya Pradesh	55	4,75,55,894
7	Tamil Nadu	37	2,84,84,828
8	Gujarat	33	69,69,385
9	Chhattisgarh	33	1,14,92,668
10	Assam	30	34,12,967
11	Uttar Pradesh	75	5,09,27,431
12	Bihar	38	1,54,01,711
13	Odisha	30	2,56,28,269
14	Kerala	14	49,73,767
15	Jharkhand	12	43,84,587
16	Telangana	32	51,08,115
17	Mizoram	11	4,582
18	Andaman & Nicobar	2	290
19	Uttarakhand	13	14,983
20	Jammu & Kashmir	20	5,051
21	Tripura	8	30,545
22	Sikkim	6	1,349
	Total	604	28,53,88,878

DCS Rabi 2025-26

S.No.	State Name	Districts	Plots
1	Tamil Nadu	37	3,38,84,867
2	Karnataka	30	99,42,735
3	Maharashtra	34	34,99,974
4	Kerala	14	79,62,677
5	Jharkhand	24	1,10,82,694
6	Odisha	30	3,01,09,994
7	Andhra Pradesh	26	1,59,76,100
8	Gujarat	34	83,66,001
9	Himachal Pradesh	12	44,21,040
10	Bihar	38	1,82,88,483
11	Chhattisgarh	33	1,05,26,503
12	Uttarakhand	13	11,39,769
13	Rajasthan	41	2,72,66,008
14	Assam	30	36,92,559
15	Uttar Pradesh	75	5,56,88,914
16	Madhya Pradesh	55	4,81,34,982
17	Tripura	8	1,97,759
18	Andaman & Nicobar	3	27,943
19	Punjab	23	93,45,263
20	Goa	3	6,462
21	Telangana	32	1,03,96,925
22	Haryana	22	33,74,999
23	Mizoram	11	2,101
24	Jammu & Kashmir	20	6,69,518
		648	31,40,04,270

STATEMENT- III

Funds allocated, released and utilised under the Mission (Since inception)

Amount in Crore

Year	Funds allocated	Funds released	Total Expenditure
2024-25	763.88	382.59	356
2025-26	758.56	596.10	581.98

E-PANCHAYAT INITIATIVE

376. SHRI A. MANI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of funds allocated and released by the Government for the development of Gram Panchayats in Tamil Nadu, along with the amount allocated to Dharmapuri district;

(b) the number of Gram Panchayats in Dharmapuri district that have been computerised under the e-Panchayat initiative and other Digital India programmes, along with the details of digital infrastructure, broadband connectivity and e-governance facilities made available;

(c) the total number of Gram Panchayats in Dharmapuri district and the number that are fully computerised and providing online citizen services; and

(d) the steps being taken to achieve 100 per cent digitalisation of Gram Panchayats in Dharmapuri district and strengthen transparent, efficient and technology-enabled rural governance?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Panchayat, being “Local Self Government”, is a State subject. Therefore, all matters including the development of Panchayats come within the purview of States. Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes towards strengthening and efficient functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

The details of Central funds allocated/released for the development of Panchayats in Tamil Nadu under the Fifteenth Finance Commission Grants (FFC) during the last five years are as under:

(Rs. In crore)

Details	2021-22	2022-23	2023-24	2024-25	Total
Overall Allocation to Tamil Nadu (GP)	2132.80	2208.80	2232.80	2365.60	**8940.00**
Allocation to Gram Panchayats in Dharmapuri District	66.31	69.93	71.97	76.25	**284.46**

(Source: Information provided by the State Government of Tamil Nadu.)

(b) to (d): The State Government of Tamil Nadu has intimated that in Dharmapuri district all the 249 village Panchayats have been computerized; computers are in place in all the Panchayats with digital infrastructure; broadband connectivity and e-Governance facilities. Bharatnet/Tanfinet connection has been provided to all Panchayats in Dharmapuri District. Further, these Panchayats are providing services to the general public through:

- **The VPTax Portal** (Village Panchayat Tax) - To pay property tax, professional tax, water charges, trade license fee, etc.
- **TNPASS** (Tamil Nadu Panchayat Accounts Simplified System) – To maintain payroll and Panchayat accounts and payment for employees working in village Panchayats.
- O**nlinePPA** (Online Planning Permission Approval) portal - To obtain building permits such as, self-certification, below 10000 Sq. Ft, above 10000 Sq.Ft, layout approval, etc.

SELF-RELIANT GAUSHALAS

377. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has formulated or is in the process of formulating any comprehensive strategy to make Gaushalas self-reliant through activities such as compost fertilizer production, milk and ghee processing,

and bio-gas/based power generation under the Cow/Progeny Development Scheme and if so, the details thereof;

(b) the steps taken by the Government to enhance public–private partnerships in the management and operation of Gaushalas and to promote the production of medicines and other useful products derived from cow-based resources; and

(c) whether any financial or technical assistance is being provided by the Government to such Gaushalas for capacity building and value addition and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Animal Husbandry and management of stray cattle including making availability of fodder for stray animals is a state subject.

However, the Department of Animal Husbandry and Dairying, Government of India is implementing the Animal Husbandry Infrastructure Development Fund (AHIDF) to incentivize establishment of dairy processing and value addition infrastructure. This scheme also provides assistance for establishment of infrastructure for animal waste to wealth management (agri-waste management). Under this component the eligible entities can establish bio-gas/based power generation and compost fertilizer (Phosphate Rich Organic Manure). The eligible entities are Individuals, MSME, Private Companies, FPO, Dairy Cooperatives and Section 8 companies.

The scheme envisages 3% interest subvention for eight years with a two-year moratorium on term loan up to 90% of the project cost borrowed from scheduled banks and institutions such as NABARD, NCDC, NDDB, and SIDBI. In addition, the Central Government has established a Credit Guarantee Trust to provide Credit Guarantee up to 25% of term loan to MSME and Dairy Cooperatives. Eligible entities can also take benefit of dovetailing with various central and state government initiatives to ensure holistic development of the dairy ecosystem.

The Ministry of New and Renewable Energy is promoting the installation of small biogas, medium size biogas plants. Under GOBARdhan (Galvanizing Organic Bio-Agro Resources Dhan) scheme implemented by Ministry of Petroleum and Natural Gas, assistance is provided for setting up of community/ cluster-based bio-gas plant.

(b) and (c): Since the establishment of gaushala is State subject, the policy of running of gaushala is determined by the respective state government. States, if required, can frame policy for running of gaushala through Public Private Partnership model. The Animal Welfare Board of India promotes scientific Gaushala management through awareness and capacity-building programmes. The Board has developed a Gaushala Management Training Module and organizes training programmes, workshops and seminars on scientific management of Gaushalas, Panchgavya, utilization of cattle bio-resources (cow dung and cow urine), and production of Panchgavya and other

value-added products, with the objective of promoting sustainable and self-reliant Gaushalas.

INDUSTRIAL PARKS

378. SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has launched the Bharat Audyogik Vikas Yojana (BHAVYA) to promote the competitive development of industrial parks in the country and if so, the details thereof, State-wise;

(b) whether any industrial parks in Mumbai in Maharashtra have been identified, approved or proposed for support under the Scheme and, if so, the details thereof;

(c) the criteria adopted for selection and evaluation of industrial parks under the Scheme and whether industrial parks in Mumbai meet the prescribed criteria;

(d) the details of financial assistance, infrastructure support and capacity-building measures proposed for eligible industrial parks in Mumbai;

(e) whether the yojana is expected to attract additional domestic and foreign investment into Mumbai; and

(f) the projected benefits of the Scheme in terms of industrial development, employment generation, ease of doing business and strengthening Mumbai's position as a leading industrial and investment destination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): Bharat Audyogik Vikas Yojana (BHAVYA) is a Central Sector Scheme notified on 10.04.2026 for development of investment-ready industrial parks to enable investors to ground investment with ease, thereby adding to the manufacturing capacity in the country.

The total financial outlay for the Scheme is ₹ 33,660 crore and the duration of the Scheme is for a period of 6 years.

Under the Scheme, financial assistance is to be provided for development of 100 industrial parks. In the first phase, 50 projects are to be taken up, with one or more rounds of selection.

The mandatory eligibility criteria include minimum contiguous land area of 100 acres in non-hilly States and 25 acres in hilly States, North Eastern Region, Union Territories and States having population below one crore as well as availability of 90 percent encumbrance-free land at the time of submission of application.

The selection of projects is based on Challenge mode with evaluation on parameters such as connectivity and site suitability, quality of DPR, the demand for industrial land provision of services at site, and policy enablers for ensuring investments in the developed park, being provided by the State/UT Governments.

Applications meeting the mandatory eligibility criteria would be evaluated and scored in accordance with the evaluation criteria prescribed under the Scheme guidelines issued on 23.05.2026. No proposal has been received on the portal till date.

Financial assistance upto Rs. 1 crore per acre is allowed for eligible components listed in the scheme guidelines. This contribution is in the form of equity from the Centre, with land contributed by the State/UT Government.

The Scheme is designed to further the objective of transforming the country into a globally competitive manufacturing hub by providing supportive industrial ecosystem with proximity to cities, connectivity to multi-modal logistics facilities and industrial hubs.

PREPAREDNESS FOR EL NINO

379. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the expenditure incurred during the last five years on crop insurance under the Pradhan Mantri Fasal Bima Yojana (PMFBY), drought relief assistance and investments in drought-risk reduction measures such as irrigation, watershed development, groundwater recharge and climate-resilient agriculture;

(b) whether the Government has assessed the investment in drought preparedness measures to reduce farmers' dependence on crop insurance

and drought relief assistance and in view of the projected El Nino conditions and the increasing frequency of erratic monsoons, if so, the details thereof;

(c) whether the Government has prepared district-specific drought preparedness plans for the 315 monsoon-vulnerable districts, particularly the 111 districts identified as having poor irrigation facilities, including those in Andhra Pradesh and if so, the details thereof; and

(d) the details of investments made in Andhra Pradesh under drought-risk reduction measures during the last five years, along with the physical progress achieved, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Details of expenditure made during last five years under Pradhan Mantri Fasal Bima Yojana is given below:

Year	Actual Release/Expenditure (Rs. in crore)
2021-22	13,549.70
2022-23	10,296.03
2023-24	12,948.50
2024-25	14,772.86
2025-26	10,702.61

The total expenditure/ release of central share of funds under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) during 2020-21 to 2024-25 is as under:

Figures in Rs. Cr

Year	Centre's share of SDRF released	Release from NDRF (for all calamities)	Total
2020-21	17,825.63	8,257.09	26,082.72
2021-22	17,747.20	7,342.30	25,089.50
2022-23	16,392.80	1,524.86	17,917.66
2023-24	19,419.60	869.14	20,288.74
2024-25	19,830.40	5,160.77	24,991.17
Total	**91,215.63**	**23,154.16**	**1,14,369.79**

Further, 16th Finance Commission has recommended a total allocation of Rs.1,63,521 crore under SDRF to the States for the period 2026-27 to 2030-31, of which Central Govt. share is Rs.1,24,732.65 crore.

For watershed development, under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), during the period 2021–22 to 2025–26, a total of ₹ 6,260.86 crore has been released. Further, the Department of Agriculture & Farmers Welfare is implementing Centrally Sponsored Scheme, namely Per Drop More Crop (PDMC) in the country from 2015-16 including Andhra Pradesh. During the year 2015-16 to 2021-22, the PDMC was implemented as a component of PMKSY and from 2022-23, it is being implemented under the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY). PDMC focuses on enhancing water use efficiency at farm level through Micro Irrigation namely Drip and Sprinkler

Irrigation Systems. During last five years (2021-22 to 2025-26), 4.31 lakh ha area has been covered under Micro Irrigation through PDMC scheme in Andhra Pradesh with release of Central Assistance of Rs. 1162.93 crore.

In addition, Department of Agriculture and Farmers Welfare is implementing Rainfed Area Development (RAD) scheme since 2014-15 which focuses on Integrated Farming System (IFS) for enhancing productivity and minimising risks associated with climatic variability, mitigating impacts of drought, flood or other extreme weather events. Since its inception, a total of Rs. 2,251.98 Cr has been released under RAD and 9.53 lakh hectares have been brought under IFS, benefitting around 15.7 lakh farmers.

State Government of Andhra Pradesh has also informed that an amount of Rs. 790.73 crores was spent in the last five years on drought relief assistance towards input subsidy to affected farmers.

(b) and (c): The Ministry of Agriculture and Farmers Welfare is continuously monitoring the evolving monsoon situation and the possible impact of El Niño conditions on agriculture in close coordination with the India Meteorological Department (IMD), various Indian Council of Agriculture Research (ICAR) institutions, ICAR- Central Research Institute for Dryland Agriculture (CRIDA), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), the Department of Food and Public Distribution (DFPD), the Department of Fertilisers (DoF) and State Governments.

In this regard, District Agriculture Contingency Plans (DACPs) have been updated for 14 States including Andhra Pradesh, covering 342 districts which are likely to receive below normal rainfall by the ICAR's Central Research Institute for Dryland Agriculture (ICAR-CRIDA).

Weekly meeting of the Crop Weather Watch Group (CWWG) is being held with the representatives of India Meteorological Department (IMD), Central Water Commission (CWC), Central Ground Water Board (CGWB), Mahalanobis National Crop Forecast Centre (MNCFC), Indian Council of Agriculture Research - Central Research Institute for Dryland Agriculture (ICAR - CRIDA), Department of Fertilizers, Department of Food & Public Distribution and the State Governments to review rainfall situation, reservoir storage, groundwater levels, crop sowing, input availability, market situation and pest/ disease incidence for timely intervention.

Adequate availability of seeds has been ensured for the ensuing season. Against the demand of 172.80 lakh quintals from the States, availability of 192.25 lakh quintals of Kharif crop seeds has been assessed. States have maintained 1% seeds i.e. 1.73 lakh quintals as National Seed Reserve.

Special emphasis has been laid on promoting crop diversification, promotion of short-duration and drought-tolerant crop varieties, balanced use of fertilizers, water conservation practices, micro-irrigation, mulching, inter-cropping and practices of other climate-resilient technologies.

Further, a nationwide Khet Bachao Abhiyaan was organised by Government of India during 1st – 30th June, 2026 in which 80,67,300 farmers

participated in 1,14,567 programmes which were organised to promote water conservation, introduce efficient irrigation and climate-resilient farming practices. Simultaneously, an intensive Kisan Credit Card (KCC) saturation drive and awareness campaign under Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented in the vulnerable districts.

The Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that studies the challenges posed by climate change on agriculture and conducts district level risk & vulnerability assessment due to climate change.

For enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat etc. have been demonstrated under the project through KVKs in 151 districts covering 448 Climate Resilient Villages. Capacity building for establishing village level seed banks and community nurseries is undertaken under NICRA to enable availability of seed in the adopted villages.

Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard, chickpea, sorghum, gram, and foxtail millet were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices. Under NICRA, technical assistance for small and marginal farmers is extended to additional vulnerable districts

beyond the 151 currently covered districts, to promote adoption of climate-resilient practices.

During 2014-25 a total of 341 drought tolerant varieties have been released by Indian Council of Agricultural Research (ICAR) out of which 200 are of Cereals, 25 are of Oilseeds, 43 are of Pulses, 18 are of Fibre, 16 are of Forage crops, 36 are of Sugarcane, 3 are of other crops. During the same period a total of 59 heat stress tolerant varieties have been released out of which 43 are of Cereals, 7 are of Oilseeds, 7 are of Pulses, 2 of Mung bean and 2 are Fibre crops.

State Government of Andhra Pradesh has informed that in view of the likely El Niño conditions and increasing monsoon variability, the State Government has reviewed drought preparedness measures, including promotion of Pre-Monsoon Dry Sowings (PMDS), climate-resilient cropping systems, soil moisture conservation, and increased green cover to reduce long-term drought vulnerability.

The Central Water Commission and State Governments have been advised to undertake advance planning for optimum utilization of reservoir water and promote efficient irrigation practices. Assistance to farmers is available through ongoing schemes such as Pradhan Mantri Krishi Sinchayee Yojana: Per Drop More Crop (PDMC) with a focus on enhancing water-use efficiency at the farm level through installation of Micro-Irrigation systems. Department of Rural Development is utilising Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB G Ram G) funds for rejuvenating

water structures – such as farm ponds, check dams, canal desilting, and bori bandhans – to trap every drop of early or residual rainfall.

(d): State Government has also informed that District-level drought contingency plans have been prepared for vulnerable districts in Andhra Pradesh, covering crop contingency measures, seed reserves, irrigation management, and crop advisories. The State is also giving special focus to Kurnool, Anantapur, and Sri Sathya Sai districts.

The State of Andhra Pradesh has invested Rs. 67.47 crore towards supply of contingency seed under drought-risk reduction measures during last five years i.e. 2021-22 to 2025-26. Further, for the monsoon-vulnerable districts identified as having poor irrigation facilities in Andhra Pradesh, i.e. Anantapur, Sri Sathya Sai, Kurnool, the state agriculture and water resources departments have prioritized the following localized interventions:

(a) Pivoting Crop Choices: Enforcing a structural shift away from water-intensive paddy toward low-water millets (Shree Anna), pulses, and oilseeds.

(b) Groundwater & Tank Management: Accelerated desilting of local minor irrigation tanks and the optimization of agricultural pump usage.

(c) The "Jaladhara–Jala Harathi" mission flagship water conservation and climate resilience program launched by the Government. The program was initiated as a 100-day time-bound mission (April 6 to July 14, 2026) to systematically address summer drought, protect minor irrigation infrastructures, and boost the rural economy.

(d) Check Dams and Percolation Tanks: Constructed to slow down rainwater runoff, giving it time to sink into the ground and recharge local bore wells.

(e) Beyond local farm planning, the state relies on Lift Irrigation Schemes and River Interlinking.

COASTAL FISHING VILLAGE

380. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**: be pleased to state:

(a) whether the Government is providing support to development of integrated modern coastal fishing villages in the country, including Andhra Pradesh;

(b) whether it is also true that Sorlagondhi and Gullalamodha villages in Krishna district of Andhra Pradesh has been identified for development;

(c) if so, the details of initiatives such as fish drying yards, processing centers, fish markets, fishing jetty, ice plant, cold storage and emergency rescue facilities, etc. undertaken to make this village a model and economically vibrant fishermen village; and

(d) whether it is also true that the scheme has been extended till March, 2026 and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The PMMSY, implemented from 2020-21, provides for developing Integrated Modern Coastal Villages at a unit cost of ₹750 lakh to enhance economic and social gains for coastal fishers through sustainable practices. The initiative strengthens livelihoods and participation across the fisheries value chain by supporting modern infrastructure, disaster-resilient housing, cyclone and tsunami shelters, and post-harvest amenities tailored to local needs. It is a non-beneficiary-oriented intervention implemented jointly with coastal State Governments on a 60:40 cost-sharing basis. The scheme leverages the inherent strengths of coastal communities to promote sustainable economic growth. The Government of Andhra Pradesh has not availed this activity under the PMMSY.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, recognizing the importance of developing the coastal communities, has also taken up another transformative initiative under the Pradhan Mantri Matya Sampada Yojana (PMMSY) to develop the existing 100 fishermen villages situated close to the coastline in various States and Union Territories (UTs), including Andhra Pradesh, into Climate Resilient Coastal Fishermen Villages (CRCFV), to make them economically vibrant fishermen villages. The development of CRCFV has been taken up under the Central Sector scheme component of the PMMSY with a unit cost of Rs 200 lakh per fishing village, and the entire cost (100%) is borne by the Government of India.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, in consultation with the Government of Andhra Pradesh, has

identified 15 villages in the state for development as CRCFV, including Sorlagondhi and Gullalamodha in Krishna district of Andhra Pradesh. The proposals of the Government of Andhra Pradesh to develop the identified 15 villages as CRCFV at a total cost of Rs. 30 crore have been approved based on the Detailed Project Report (DPR) submitted by the State, and so far, Rs. 15.0 Crore has been released to the Government of Andhra Pradesh for implementation of the approved projects of CRCFV based on the utilisation. The approved interventions for Sorlagondhi and Gullalamodha villages include fish-drying platforms, solar fish-drying units, multipurpose fisheries center, common fish market, high-mast solar lights, and jetty extension for safe boat mooring. Livelihood and climate-resilient activities comprise seaweed culture farms, sea-cage culture, colour GPS units, life-saving appliances, iceboxes, and other productivity-enhancing assets. The details of the interventions in both villages are provided in the enclosed **Statement**.

(d): The PMMSY scheme is extended up to 30 September 2026.

STATEMENT

The details of the interventions in Gullalamodha and Sorlagondhi villages

	Interventions	Cost (Rs in lakhs)	No. of persons expected to benefit
I	**Village: Gullalamoda**		
A	**Fisheries Infrastructure**		
	Extension of Jetty boat mooring to 358 rmt with additional infrastructure	**144.2**	1450
B	**Fisheries Economic Activities**		

	Establishment of seaweed culture farms including value chain infrastructure	5.0	250
	Supply of GPS Handset	4.0	15
	Lifesaving equipment	2.0	100
	Iceboxes	14.85	160
	Open sea cage culture	30.00	12
	Total	**200.05**	
II	**Village:** Sorlagondhi		
A	**Fisheries Infrastructure**		
	Fishing Drying Platform	10.00	2250
	Solar Drying Units	20.00	910
	Multi-Purpose Fisheries Centre	40.00	1125
	Common Fish Market	60.00	1520
	High Mast Solar Light 16mt Height(2Nos)	5.00	
B	**Fisheries Economic Activities**		
	Solar lights	4.0	10
	Demonstration on Seaweed pilot projects including value chain	5.5	100
	Colour GPS Handsets	**4.0**	1520
	Life Saving appliances- life buoy and life jackets	7.5	100
	Sea Cage Culture	40.0	160
	Total	**195.9**	

LAND HOLDINGS UNDER ICAR

381. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government proposes to undertake a fresh resurvey and re-verification of land holdings of each station and institute under the Indian Council of Agricultural Research (ICAR), in coordination with State Governments, to reconfirm boundaries and land records;

(b) whether the Government is aware of instances of illegal encroachments on ICAR land at various locations, if so, the details thereof;

(c) the details of the steps which have been taken by the Union Government in coordination with State Governments and district administrations to identify, remove and prevent such encroachments; and

(d) whether a standardized monitoring mechanism is proposed to safeguard ICAR land across the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): No.

(b): Yes, list of the 16 ICAR- Institutes where the encroachment cases have been reported is placed at enclosed **Statement-I.**

(c): Boundary walls have been constructed, CCTVs have been installed and adequate security surveillance are in place to prevent encroachments.

Wherever encroachments are reported, legal actions have been taken with assistance/ support from Local Police and concerned state governments.

(d): Standard operating procedures have been issued in June 2022 (copy enclosed as **Statement-II**) for proper Land Management in ICAR Institutes. There are Nodal officers identified in all ICAR Institutes, and these officials are responsible to ensure that all cases of encroachment are promptly attended to in coordination with the Local State Administration.

STATEMENT - I

List of the ICAR- Institutes where the encroachment cases have been reported:

S. No.	Name of the Institutes
01	ICAR-Agricultural Technology Application Research Institute, Zone-VI, Guwahati, Assam
02	ICAR-Indian Agricultural Research Institute, New Delhi (Krishi Vigyan Kendra-Shikopur, Research Station- Katarian and Research Station-Pune)
03	ICAR-National Research Centre on Camel, Bikaner, Rajasthan
04	ICAR-Directorate of Poultry Research Hyderabad, Telangana
05	ICAR-Indian Institute of Soil and Water Conservation, Research Station, Koraput, Odisha
06	ICAR-Central Soil Salinity Research Institute, Research Station, Canning Town, West Bengal
07	ICAR-Indian Institute of Farming Systems Research, Modipuram, Meerut, Uttar Pradesh
08	ICAR-Central Arid Zone Research Institute, Jodhpur, Rajasthan
09	ICAR Research Complex for North Eastern Hill Region, Umiam, (Krishi Vigyan Kendra) Meghalaya
10	ICAR-National Institute of Secondary Agriculture, Ranchi, Jharkhand
11	ICAR-Central Institute for Cotton Research, Nagpur, Maharashtra
12	ICAR-Central Research Institute for Jute and Allied Fibres, Barrackpore, West Bengal
13	ICAR-Indian Agricultural Research Institute – Assam Centre Gogamukh, Assam

14	ICAR-Indian Agricultural Research Institute – Jharkhand Centre Hazaribagh, Jharkhand
15	ICAR-National Institute for Research on Commercial Agriculture (Formerly Central Tobacco Research Institute) Rajahmundry, Andhra Pradesh
16	ICAR-National Research Institute for Integrated Pest Management, (Formerly National Centre for Integrated Pest Management) New Delhi

STATEMENT- II

ANNEXURE -II

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
KRISHI BHAWAN, NEW DELHI – 110 001

F. No: GAC-12-6/2022-CDN

Dated: 27th June, 2022

To,

The Directors/ Project Directors of all ICAR Institutes/ National Research Centres/ Project Coordinators/ Coordinated Research Projects/ ATARIs/ Bureaux, etc.

Sub: Proper Land Management – reg.

Of late, it has been observed that various issues related to land, under the possession of the Institutes crop up now and then, due to improper land management and non- availability/ non-updation of the Land Records.

Proper and updated land management / records is an inevitable exercise to be taken at all levels/ units, for which the following instructions / SOPs should be strictly adhered to:

1. The Head of Administration of all ICAR Institutes should be the Nodal Officer for Land Record Management for their concerned Institute.
2. The Nodal Officer shall be responsible for maintenance and management of all Land Records (including buildings) both at the Institute Headquarter and Regional Stations/ Centres etc. He shall ensure that all the land records are proper and updated.
3. All the land records (including buildings) should be digitalized and uploaded in LRMS portal. The dossier of the land records should also be provided to the concerned SMD and Director (Works), ICAR for record purpose.
4. The Nodal Officer shall ensure that all the land records are updated within a period of two months of the issue of this letter. Compliance report in this regard should be submitted by each Institute to the concerned SMD, with a copy to Director (Works), ICAR.
5. The Nodal Officer shall ensure that the lease deed/ registration deed for the entire land of the Institute (as applicable) is duly valid, signed and available with the Institute. In case, the lease deed has not yet been signed/expired, immediate action for its renewal should be taken within a period of two months of the issue of this letter. Compliance report in this regard should be submitted by each Institute to the concerned SMD, with a copy to Director (Works), ICAR.

6. The Nodal Officer shall ensure that the entire land on record, is in actual physical possession of the Institute and duly protected.

7. The Nodal Officer shall ensure that all the cases of encroachment, etc. are promptly attended to, in coordination with the local administration. In case of legal issues, the matter should be dealt on priority in consultation with the Legal Cell, ICAR Hqrs.

8. In case of any difficulty/guidance, Director (Works), ICAR may be approached/ consulted.

9. Even after all possible efforts, if the Institute feels difficulty in settlement of the issues, the matter may be referred to GAC Division, through the concerned SMD and Director (Works), ICAR for taking up issues with the concerned State Government on behalf of ICAR.

10. Director (Works), ICAR shall be the Nodal Officer for proper management of ICAR Land Records and shall extend all assistance to the ICAR Institutes for effective Land Record Management.

All Directors/ Nodal Officers of the ICAR Institutes shall take the above matter on Top Priority.

27/06/22

(Sumit Kumar Jindal)
Deputy Secretary (GAC)

Distribution:

1. PSO to Secretary, DARE and DG, ICAR/ PPS to Secretary, ICAR/ PPS to JS and FA, DARE/ICAR.
2. All DDGs, ICAR Hqrs.
3. Director (GAC), ICAR
4. Director (Admin.), ICAR.
5. Director (Works), ICAR.
6. DKMA, ICAR for placing on the Council's website and e-office.

NIRAMAYA HEALTH INSURANCE SCHEME FOR DIVYANGJAN

382. SHRI ANANTA NAYAK:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRIMATI SMITA UDAY WAGH:

SHRI BHOJRAJ NAG:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI BIBHU PRASAD TARAI:

SHRI AVIMANYU SETHI:

SHRIMATI MALVIKA DEVI:

SHRI VINOD LAKHAMSHI CHAVDA:

Will the minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has reviewed the current status of implementation of the Niramaya Health Insurance Scheme for divyangjans, if so, the details thereof including the number of beneficiaries covered during the last three years, year, district and State/UT-wise;

(b) the details of funds allocated, released and utilised under the Scheme, year, district including Palnadu and State -wise, including Maharastra, Andhra Pradesh, Odisha, alongwith Lok Sabha Constituency-wise including Keonjhar, Jalgaon, Kachch;

(c) whether the Government proposes to expand the scope of the Scheme by enhancing insurance coverage, including additional categories of benchmark disabilities, increasing the sum insured, strengthening cashless

treatment facilities and widening the network of empanelled hospitals, if so, the details thereof; and

(d) the measures taken by the Government to improve awareness, enrolment, digital accessibility and last-mile delivery of the Scheme, particularly in rural, tribal and underserved areas, along with the steps taken to increase enrolment through camps, Common Service Centres (CSCs) and disability rehabilitation institutions, including the Keonjhar Lok Sabha Constituency of Odisha and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Niramaya Health Insurance Scheme for persons with Autism, Cerebral Palsy, Intellectual Disability and Multiple Disability is being implemented in the entire country. The number of beneficiaries covered during the last three years are as under:-

Year	No. of Beneficiaries
2023-24	87,746
2024-25	52,677
2025-26	71,537

The state wise, district beneficiaries list for last 3 years is given in the enclosed **Statement-I.**

(b): As per the Scheme Management System, Enrollment data of beneficiaries is maintained State wise only and not Constituency wise. Details of state wise fund allocated, released and utilised for claim settlement for Policy year 2025-26 are given in the enclosed **Statement-II.**

(c): No such proposal is under consideration, at present.

(d): National Trust is creating awareness about Niramaya scheme through awareness programmes being conducted by its registered organizations in Gram panchayat and rural areas. The State Nodal Agency Centres (SNAC) and the scheme holders of various schemes of National Trust are also creating awareness about Niramaya scheme. Further, to improve enrolment and accessibility of the scheme, National Institutes (NI) and Composite Regional Centres (CRC) of the Department are also facilitating enrolment of beneficiaries. Moreover, enrolment under the scheme can be done directly by the parents/guardians of PwDs through National Trust website. Details of awareness programmes conducted are given in the enclosed **Statement-III.**

STATEMENT-I

2023-24 STATE-WISE DISTRICT-WISE NIRAMAYA BENEFICIARIES DATA

State/UT	No. of Beneficiaries	No. of Beneficiaries District Wise	
Andaman and Nicobar Islands	**17**		
		Nicobar	1
		North and Middle Andaman	1
		Port Blair	14
		South Andaman	1
Andhra Pradesh	**466**		

		Alluri Sitharama Raju	3
		Amravati	12
		Anakapalli	2
		Anantapur	5
		Chittoor	59
		Cuddapah	1
		Dr.Y.S.Rajasekhara Reddy (Cuddapah)	4
		Godavari East	16
		Guntur	40
		Kakinada	1
		Krishna	201
		Kurnool	62
		Nandyala	1
		Prakasam	2
		SPSR NELLORE	2
		Srikakulam	6
		Vishakhapatnam	42
		Vizianagaram	5
		West Godavari	2
Arunachal Pradesh	**6**		
		Capital Complex	3
		Longding	2
		Lower Dibang Valley	1
Assam	**77**		
		Barpeta	1
		Bongaigaon	3
		Cachar	22
		Darrang	2
		Dhemaji	1
		Dhubri	1
		Dibrugarh	4
		Dima Hasao (North Cachar Hills)	1
		Goalpara	1
		Golaghat	1
		Jorhat	21
		Kamrup	2

		Kamrup Metro	8
		Sivasagar	5
		Tinsukia	4
Bihar	**324**		
		Arwal	2
		Aurangabad	5
		Bhagalpur	1
		Bhojpur	2
		Buxar	2
		Darbhanga	3
		Gaya	11
		Gopalganj	3
		Jamui	1
		Jehanabad	10
		Kaimur (bhabua)	1
		Katihar	1
		Madhepura	2
		Madhubani	1
		Muzaffarpur	6
		Nalanda	123
		Nawada	1
		Patna	55
		Saharsa	28
		Samastipur	1
		Saran	1
		Sitamarhi	56
		Siwan	4
		Vaishali	2
		West Champaran	2
Chandigarh	**35**		
		Chandigarh	35
Chhattisgarh	**101**		
		Baloda Bazar	4
		Bastar	2
		Bemetara	1
		Bilaspur	4
		Dantewada	1

		Dhamtari	27
		Durg	6
		Gariyaband	8
		Korba	4
		Mahasamund	2
		Raigarh	2
		Raipur	33
		Rajnandgaon	7
Delhi	**412**		
		Central Delhi	10
		Delhi	1
		Delhi Central	2
		Delhi East	58
		Delhi North	2
		Delhi North East	6
		Delhi North West	12
		Delhi South	12
		Delhi South West	8
		Delhi West	8
		East Delhi	68
		New Delhi	13
		North Delhi	10
		North East Delhi	13
		North West Delhi	46
		South Delhi	49
		South East Delhi	13
		South West Delhi	32
		West Delhi	49
Goa	**34**		
		North Goa	25
		South Goa	9
Gujarat	**20654**		
		Ahmadabad	1358
		Amreli	144
		Anand	506
		ARVALLI	618
		BANAS KANTHA	289

		Bharuch	753
		Bhavnagar	795
		Botad	211
		Chhotaudepur	77
		Dahod	190
		Dangs (Ahwa)	2
		Devbhumi Dwarka	101
		Devbhumi Dwarka(Khambhaliya)	37
		Gandhinagar	221
		Gir Somnath	609
		Jamnagar	606
		Junagadh	861
		Kachchh-Bhuj	681
		Kachh Bhuj	58
		Kheda	28
		Kheda (Nadiad)	36
		Kutch Bhuj	100
		Mahesana	2707
		MAHISAGAR	12
		Mahisagar (Lunavada)	4
		Mehsana	100
		Morbi	493
		Narmada	22
		Narmada (Rajpipla)	45
		Navsari	558
		PANCH MAHALS	251
		Panchmahal	3
		Patan	532
		Porbandar	93
		Rajkot	1277
		SABAR KANTHA	2094
		Sabarkantha	101
		Surat	551
		Surendranagar	328
		Tapi	6
		Tapi(Vyara)	2
		Vadodara	2242

		Valsad	952
Haryana	**156**		
		Ambala	2
		Bhiwani	13
		Faridabad	13
		Gurgaon	37
		Gurugram	19
		Hisar	4
		Jhajjar	1
		Karnal	18
		Kurukshetra	1
		Mahendragarh	1
		Palwal	2
		Panchkula	37
		Rewari	2
		Rohtak	1
		Yamunanagar	5
Himachal Pradesh	**120**		
		Hamirpur	12
		Kangra	20
		LAHUL AND SPITI	2
		Mandi	50
		Shimla	4
		Sirmaur	1
		Solan	31
JAMMU AND KASHMIR	**112**		
		Anantnag	3
		Budgam	6
		Jammu	10
		Kishtwar	1
		Poonch	1
		Pulwama	2
		Rajouri	12
		Ramban	6
		Samba	37
		Srinagar	30

		Udhampur	4
Jharkhand	**178**		
		Bokaro	3
		Dhanbad	8
		East Singhbhum	116
		Hazaribagh	2
		Jamtara	1
		Kollam	1
		Ramgarh	6
		Ranchi	23
		Saraikela Kharsawan	6
		West Singhbhum	12
Karnataka	**6523**		
		Bagalkot	202
		Bagalkote	50
		BALLARI	248
		Belagavi	35
		Bengaluru	2
		BENGALURU RURAL	192
		BENGALURU URBAN	1152
		Bidar	85
		Bijapur	27
		Chamarajanagar	20
		Chamarajanagara	4
		Chikkaballapur	20
		Chikkaballapura	198
		Chikkamagaluru	31
		Chitradurga	194
		Dakshin Kannada	20
		Dakshina Kannada	1133
		Davangere	92
		Dharwad	46
		Gadag	136
		Hassan	237
		Haveri	426
		Kalaburagi	170
		Kodagu	154

		Kolar	228
		Koppal	235
		Mandya	302
		Mysore	19
		Mysure	1
		Mysuru	107
		Raichur	99
		Ramanagara	106
		Shimoga	36
		Tumakuru	160
		Tumkur	20
		Udupi	81
		Uttara Kannada	7
		Vijayanagar	52
		Vijayapur	1
		Vijayapura	55
		Yadgir	140
Kerala	**42633**		
		Alappuzha	1570
		Ernakulam	4451
		Idukki	1300
		Kannur	3082
		KASARAGOD	1469
		Kodagu	1
		Kollam	3155
		Kottayam	2403
		Kozhikode	2966
		Malappuram	7415
		Palakkad	4704
		Pathanamthitta	1665
		Thiruvananthapuram	2479
		Thrissur	5432
		Wayanad	541
Ladakh	**1**		
		Kargil	1
Lakshadweep	**6**		
		LAKSHADWEEP DISTRICT	6

Madhya Pradesh	**2544**		
		Agar Malwa	10
		Alirajpur	1
		Anuppur	1
		ARVALLI	1
		Ashoknagar	9
		Balaghat	6
		Barwani	3
		Betul	48
		Bhind	100
		Bhopal	220
		Burhanpur	1
		Chattarpur	1
		Chhatarpur	1
		Chhindwara	216
		Damoh	7
		Datia	13
		Dewas	21
		Dhar	8
		Dindigul	1
		EAST NIMAR	3
		Guna	61
		Gwalior	47
		Harda	19
		Hoshangabad	2
		Indore	187
		Jabalpur	64
		Jhabua	2
		Katni	34
		Khargone	3
		Mandla	5
		Mandsaur	9
		Morena	3
		NARMADAPURAM	79
		Narsinghpur	46
		Neemuch	5
		Raisen	21

		Rajgarh	3
		Ratlam	144
		Rewa	290
		Sagar	187
		Satna	21
		Sehore	41
		Seoni	2
		Shahdol	3
		Shajapur	17
		Sidhi	6
		Singrauli	1
		Tikamgarh	2
		Ujjain	496
		Umaria	1
		Vidisha	72
Maharashtra	**5146**		
		Ahmednagar	100
		Akola	17
		Amravati	15
		Aurangabad	125
		Beed	22
		Bhandara	6
		Buldhana	8
		Chandrapur	15
		Dhule	15
		Gondia	1
		Hingoli	4
		Jalgaon	28
		Jalna	17
		Kolhapur	130
		Latur	80
		Mumbai	27
		Mumbai City	418
		Mumbai Suburban	520
		Nagpur	1071
		Nanded	14
		Nandurbar	6

		Nashik	242
		Osmanabad	118
		Palghar	22
		Parbhani	10
		Pune	780
		Raigad	122
		Ratnagiri	144
		Sangli	13
		Satara	382
		Sindhudurg	10
		Solapur	56
		Thane	582
		Wardha	17
		Washim	2
		Yavatmal	7
Manipur	**73**		
		Bishnupur	2
		Chandel	2
		Churachandpur	37
		Imphal East	6
		Imphal West	23
		Thoubal	3
Meghalaya	**82**		
		East Jaintia Hills	8
		East Khasi Hills	46
		Ri Bhoi	17
		West Jaintia Hills	9
		West Jaintia Hills (Jowai)	2
Nagaland	**2**		
		Dimapur	1
		Kohima	1
Odisha	**1022**		
		Anugul	14
		Balangir	35
		BALESHWAR	110
		Bargarh	3
		Bhadrak	29

		Cuttack	174
		Deogarh	51
		Dhenkanal	156
		Ganjam	15
		JAGATSINGHAPUR	18
		JAJAPUR	21
		Jajpur	16
		Kalahandi	12
		Kandhamal	3
		Kendrapara	20
		Kendujhar	23
		Khordha	43
		Koraput	4
		Mayurbhanj	205
		Nayagarh	5
		Puri	52
		Sambalpur	1
		Sonepur	5
		Sundargarh	7
Puducherry	**157**		
		Karaikal	2
		Mahe	3
		Pondicherry	150
		Puducherry	1
		Yanam	1
Punjab	**247**		
		Amritsar	2
		Bathinda	4
		Fatehgarh Sahib	52
		Fazilka	1
		Hoshiarpur	59
		Jalandhar	35
		Kapurthala	1
		Ludhiana	16
		Patiala	9
		Rupnagar	8
		S.A.S Nagar	19

		Sangrur	3
		SAS Nagar	1
		Shahid Bhagat Singh Nagar	37
Rajasthan	**82**		
		Ajmer	3
		Banswara	2
		Baran	1
		Barmer	2
		Bharatpur	11
		Bhilwara	1
		Bikaner	1
		Chittorgarh	1
		Dholpur	1
		Jaipur	24
		Jhalawar	1
		Jhunjhunu	2
		Jodhpur	2
		Kota	23
		Nagaur	2
		Pali	2
		Sawai Madhopur	1
		Sirohi	1
		Udaipur	1
Sikkim	**22**		
		Gangtok	18
		Namchi	4
Tamil Nadu	**2244**		
		Ariyalur	4
		Chengalpattu	62
		Chennai	922
		Coimbatore	64
		Cuddalore	39
		Dharmapuri	101
		Dindigul	54
		Erode	7
		Kallakurichi	1
		Kanchipuram	107

		Kanyakumari	71
		Karur	6
		Krishnagiri	22
		Madurai	6
		Mayiladuthurai	27
		Nagapattinam	41
		Namakkal	3
		Pudukkottai	2
		Ramanathapuram	5
		Ranipet	3
		Salem	21
		Sivgangai	4
		Tenkasi	3
		Thanjavur	23
		The Nilgiris	1
		Theni	24
		Thiruvallur	473
		Thiruvarur	3
		Thoothukudi	1
		Tiruchirappalli	14
		Tirunelveli	20
		Tiruppur	5
		Tiruvannamalai	16
		Vellore	46
		VILLUPURAM	14
		Viluppuram	23
		Virudhunagar	6
Telangana	**398**		
		Adilabad	3
		Bhadradri Kothagudem	2
		Hanumakonda	4
		Hyderabad	101
		Jagitial	1
		JANGOAN	4
		Jogulamba Gadwal	1
		Kamareddy	1
		Karimnagar	9

		Khammam	5
		Medak	21
		Medchal Malkajgiri	52
		Nalgonda	6
		Nizamabad	4
		Peddapalli	1
		Rangareddy	135
		Sangareddy	2
		Siddipet	31
		VIKARABAD	9
		warangal	5
		Yadadri Bhuvanagiri	1
The Dadra and Nagar Haveli and Daman and Diu	**1**		
		Daman	1
Tripura	**337**		
		Dhalai	7
		Gomati	58
		Khowai	30
		North tripura	15
		Sepahijala	12
		South tripura	18
		Unakoti	8
		West Tripura	189
Uttar Pradesh	**991**		
		Agra	77
		Aligarh	4
		Ambedkar Nagar	17
		Amethi	1
		Amethi(Chatrapati Sahuji Maharaj)	19
		Amreli	1
		Amroha	2
		Auraiya	29
		Ayodhya	2
		Azamgarh	33
		Ballia	49

		Balrampur	6
		Barabanki	48
		Bareilly	6
		Basti	88
		Bhadohi	1
		Bijnor	1
		Budaun	1
		Chandauli	5
		Deoria	3
		Etah	1
		Etawah	1
		Fatehpur	40
		Firozabad	3
		Gautam Buddha Nagar	48
		Ghaziabad	31
		Ghazipur	51
		Gonda	2
		Gorakhpur	14
		Hardoi	4
		Jhansi	2
		Kannauj	5
		Kanpur Dehat	1
		Kanpur Nagar	70
		Kushi Nagar	4
		Lucknow	85
		Maharajganj	15
		Mathura	11
		Mau	2
		Meerut	5
		Mirzapur	1
		Moradabad	1
		Muzaffarnagar	2
		Pratapgarh	1
		Prayagraj	4
		Rae Bareli	5
		Rampur	3
		Saharanpur	1

		Sambhal	1
		Sant Kabeer Nagar	22
		Shahjahanpur	24
		Siddharthnagar	40
		Sidharthnagar	19
		Sonbhadra	2
		Sultanpur	28
		Unnao	3
		Varanasi	46
Uttarakhand	**62**		
		Almora	7
		Dehradun	24
		Haridwar	14
		Nainital	14
		Pithoragarh	1
		Udam Singh Nagar	2
West Bengal	**2481**		
		24 Paraganas North	560
		24 Paraganas South	222
		Alipurduar	44
		Bankura	25
		Birbhum	109
		COOCHBEHAR	11
		Darjeeling	41
		DINAJPUR DAKSHIN	1
		DINAJPUR UTTAR	3
		Hooghly	81
		Howrah	261
		Jalpaiguri	52
		Jhargram	5
		Kalimpong	1
		Kolkata	317
		MALDAH	63
		Medinipur East	209
		Medinipur West	304
		Murshidabad	52
		Nadia	74

		Paschim Bardhaman	32
		Purba Bardhaman	13
		Purulia	1
Grand Total	**87746**		

2024-25 NIRAMAYA STATE WISE DISTRICT WISE			
STATE NAME	**NO.OF BENEFICIARIES**	**Districts**	**No. of Beneficiaries**
Andaman and Nicobar Islands	**44**		
		Andaman	18
		Nicobar	26
Andhra Pradesh	**1806**		
		Adilabad	7
		Alluri Sitharama Raju	4
		Amravati	5
		Anakapalli	9
		Anantapur	16
		Chikkaballapura	1
		Chittoor	83
		Dr.Y.S.Rajasekhara Reddy (Cuddapah)	14
		Godavari East	17
		Godavari West	17
		Guntur	49
		Hyderabad	4
		Kakinada	25
		Krishna	596
		Kurnool	87
		Mayiladuthurai	1
		Nalgonda	6
		Nandyala	2
		Nizamabad	345
		NTR	5
		Prakasam	139
		Rangareddy	8

		SPSR NELLORE	77
		Srikakulam	168
		Tirupati	8
		Vijayawada	4
		Visakhapatanam	1
		VISAKHAPATNAM	9
		Vishakhapatnam	77
		Vizianagaram	7
		warangal	14
		West Godavari	1
Arunachal Pradesh	**7**		
		Anjaw	3
		Capital Complex	2
		Longding	2
Assam	**64**		
		Baksa	2
		Biswanath	1
		Bongaigaon	3
		Cachar	23
		Dibrugarh	7
		Dima Hasao (North Cachar Hills)	1
		Goalpara	3
		Hojai	1
		Jorhat	2
		Kamrup Metro	14
		Kokrajhar	4
		Nagaon	1
		Tinsukia	2
Bihar	**232**		
		Araria	2
		Arwal	3
		Bhagalpur	2
		Bhojpur	3
		Buxar	4
		Chandrapur	1

		Darbhanga	4
		Gopalganj	1
		Jamui	1
		Jashpur	1
		Jehanabad	6
		Madhubani	4
		Muzaffarpur	2
		Nalanda	76
		Nawada	5
		Patna	52
		Saharsa	17
		Samastipur	2
		Saran	1
		Sitamarhi	37
		Siwan	1
		Supaul	4
		Vaishali	2
		West Champaran	1
Chandigarh	**41**		
		Chandigarh	41
Chattisgarh	**135**		
		Balod	3
		Baloda Bazar	2
		Bemetara	3
		Bilaspur	3
		Dhamtari	30
		Durg	9
		Gariyaband	1
		Janjgir-Champa	1
		Kabeerdham	2
		Korba	3
		Korea	2
		Mahasamund	3
		Raigarh	9
		Raipur	38
		Rajnandgaon	23

		Surguja	3
Delhi	**476**		
		Central Delhi	22
		East Delhi	122
		New Delhi	24
		North Delhi	30
		North East Delhi	29
		North West Delhi	48
		South Delhi	99
		South East Delhi	6
		South West Delhi	36
		West Delhi	60
Goa	**45**		
		North Goa	40
		South Goa	5
Gujarat	**15865**		
		Ahmadabad	1267
		Amreli	80
		Anand	23
		ARVALLI	559
		BANAS KANTHA	208
		Bharuch	775
		Bhavnagar	807
		Botad	159
		Chhotaudepur	163
		Dahod	3
		Dangs (Ahwa)	52
		Devbhumi Dwarka(Khambhaliya)	51
		Gandhinagar	256
		Gir Somnath	242
		Jamnagar	13
		Junagadh	1022
		Kachchh-Bhuj	611
		Kachh-Bhuj	121
		Kheda (Nadiad)	84

		Mahesana	417
		Mahisagar (Lunavada)	10
		Mehsana	204
		Morbi	399
		Narmada	2
		Narmada (Rajpipla)	15
		Navsari	415
		PANCH MAHALS	239
		Patan	334
		Porbandar	118
		Rajkot	427
		SABAR KANTHA	2155
		Surat	705
		Surendranagar	219
		Tapi(Vyara)	372
		Vadodara	2505
		Valsad	833
Haryana	**134**		
		Ambala	4
		Bhiwani	8
		Faridabad	16
		Gurgaon	32
		Gurugram	8
		Hisar	9
		Jhajjar	1
		Jind	1
		Karnal	13
		Kurukshetra	8
		Palwal	2
		Panchkula	22
		Rewari	1
		Rohtak	7
		Yamunanagar	2
Himachal Pradesh	**115**		
		Bilaspur	10
		Kangra	16

		Kullu	12
		LAHUL AND SPITI	2
		Mandi	43
		Panchkula	1
		Shimla	3
		Sirmaur	1
		Solan	26
		Una	1
JAMMU AND KASHMIR	**274**		
		Anantnag	12
		Bandipora	2
		Baramulla	4
		Budgam	3
		Ganderbal	28
		Jammu	59
		Kathua	26
		Kulgam	5
		Poonch	12
		Pulwama	6
		Ramban	6
		Samba	52
		Srinagar	51
		Udhampur	8
Jharkhand	**190**		
		Bokaro	7
		Deoghar	1
		Dhanbad	10
		East Singhbhum	116
		Khunti	1
		Koderma	8
		Ramgarh	1
		Ranchi	39
		Saraikela Kharsawan	5
		West Singhbhum	2
Karnataka	**5488**		

		Bagalkot	167
		BALLARI	157
		Bangalore	672
		Belagavi	19
		BENGALURU RURAL	97
		BENGALURU URBAN	941
		Bidar	31
		Bijapur	12
		Chamarajanagara	196
		Chikkaballapura	36
		Chikkamagaluru	113
		Chitradurga	36
		Dakshina Kannada	530
		Davangere	67
		Dharwad	77
		Dindigul	17
		Gadag	69
		Guntur	2
		Hassan	70
		Haveri	291
		Kalaburagi	89
		Kodagu	75
		Kolar	26
		Koppal	128
		Mandya	217
		Mysore	344
		Raichur	99
		Ramanagara	270
		Shimoga	267
		Tumakuru	87
		Udupi	234
		Uttara Kannada	52
Kerala	**13115**		
		Alappuzha	910
		Ernakulam	1541
		Idukki	525

		Kannur	1359
		KASARAGOD	470
		Kollam	2031
		Kottayam	476
		Kozhikode	614
		Malappuram	1414
		Palakkad	675
		Pathanamthitta	1134
		Thiruvananthapuram	834
		Thrissur	775
		Wayanad	357
Ladakh	**1**		
		LEH LADAKH	1
Madhya Pradesh	**2504**		
		Agar Malwa	22
		Anuppur	1
		ARVALLI	4
		Ashoknagar	6
		Balaghat	6
		Barwani	8
		Betul	49
		Bhind	93
		Bhopal	238
		Burhanpur	17
		Chhatarpur	11
		Chhindwara	175
		Damoh	12
		Datia	16
		Dewas	11
		Dhar	9
		EAST NIMAR	6
		Guna	45
		Gwalior	51
		Harda	14
		Indore	185
		Jabalpur	83

		Jhabua	7
		Katni	35
		Khargone	26
		Mandla	22
		Mandsaur	5
		Morena	8
		NARMADAPURAM	57
		Narsinghpur	21
		Neemuch	21
		Raigarh	2
		Raisen	21
		Rajgarh	5
		Ratlam	145
		Rewa	281
		Sagar	137
		Satna	13
		Sehore	62
		Shahdol	2
		Shajapur	14
		Sidhi	6
		Singrauli	13
		Tikamgarh	3
		Ujjain	459
		Vidisha	77
Maharashtra	**5206**		
		Ahmednagar	126
		Akola	10
		Aurangabad	121
		Beed	38
		Bhandara	36
		Buldhana	40
		Dhule	21
		Gondia	57
		Jalgaon	29
		Jalna	19
		Kachchh-Bhuj	14

		Kolhapur	149
		Latur	169
		Mumbai	405
		Mumbai City	358
		Mumbai Suburban	382
		Nagpur	865
		Nanded	39
		Nandurbar	3
		Nashik	229
		Osmanabad	46
		Palghar	30
		Parbhani	22
		Pune	561
		Raigad	269
		Ratnagiri	146
		Sangli	25
		Satara	249
		Solapur	65
		Thane	614
		Wardha	62
		Washim	3
		Yavatmal	4
Manipur	**131**		
		Bishnupur	6
		Chandel	1
		Churachandpur	20
		Imphal East	7
		Imphal West	90
		Thoubal	7
Meghalaya	**112**		
		East Jaintia Hills	5
		East Khasi Hills	73
		Ri Bhoi	5
		Shillong	12
		South West Garo Hills	3
		West Garo Hills	1

		West Jaintia Hills (Jowai)	7
		West Khasi Hills	6
Mizoram	**63**		
		Aizawl	62
		Champhai	1
Nagaland	**1**		
		Dimapur	1
Odisha	**728**		
		Anugul	14
		Balangir	31
		BALESHWAR	79
		Bargarh	1
		Bhadrak	38
		Bhubaneswar	51
		Cuttack	108
		Dhenkanal	105
		Ganjam	11
		JAGATSINGHAPUR	3
		JAJAPUR	9
		Jajpur	10
		Kalahandi	6
		Kandhamal	4
		Kendrapara	12
		Kendujhar	26
		Khordha	34
		Koraput	4
		Mayurbhanj	124
		Nayagarh	9
		Nuapada	7
		Puri	27
		Sambalpur	1
		Sonepur	4
		Sundargarh	10
Puducherry	**116**		
		Karaikal	1
		Mahe	5

		Puducherry	110
Punjab	**262**		
		Amritsar	5
		Bathinda	9
		Chandigarh	10
		Fatehgarh Sahib	20
		Fazilka	3
		Hoshiarpur	105
		Jalandhar	43
		Ludhiana	29
		Pathankot	1
		Patiala	7
		Rupnagar	8
		S.A.S Nagar	17
		SBS Nagar	1
		Shahid Bhagat Singh Nagar	4
Rajasthan	**121**		
		Ajmer	4
		Banswara	2
		Baran	1
		Barmer	2
		Bharatpur	9
		Bikaner	2
		Chittorgarh	3
		Dausa	5
		Dholpur	2
		Hanumangarh	2
		Jaipur	30
		Jaipur	1
		Jhalawar	1
		Jhunjhunu	1
		Jodhpur	6
		Kota	26
		Nagaur	3
		Pali	3

		Sawai Madhopur	3
		Sirohi	1
		Sri Ganganagar	14
Sikkim	**63**		
		East Sikkim	53
		Namchi	4
		Pakyong	4
		West Sikkim	2
Tamil Nadu	**2292**		
		Ariyalur	9
		Chengalpattu	64
		Chennai	874
		Coimbatore	65
		Cuddalore	40
		Dharmapuri	95
		Dindigul	83
		Erode	9
		Kanchipuram	91
		Kanyakumari	52
		Karur	1
		Krishnagiri	35
		Madurai	10
		Mayiladuthurai	23
		Nagapattinam	47
		Namakkal	7
		Perambalur	1
		Pudukkottai	6
		Ramanathapuram	4
		Ranipet	7
		Salem	39
		Sivgangai	4
		Tenkasi	5
		Thanjavur	38
		The Nilgiris	3
		Theni	25
		Thiruvallur	571

		Thiruvarur	7
		Thoothukudi	3
		Tiruchirappalli	10
		Tirunelveli	10
		Tirupathur	3
		Tiruppur	3
		Tiruvannamalai	15
		Udupi	1
		Vellore	19
		VILLUPURAM	3
		Viluppuram	9
		Virudhunagar	1
Telangana	**524**		
		Adilabad	19
		Bhadradri Kothagudem	3
		Hanumakonda	5
		Hyderabad	259
		Jogulamba Gadwal	2
		Kamareddy	3
		Karimnagar	4
		Khammam	15
		Mahabubabad	1
		Mahabubnagar	3
		Mancherial	2
		Medak	1
		Medchal Malkajgiri	58
		Nagarkurnool	1
		Nalgonda	8
		Narayanpet	1
		Nirmal	4
		Nizamabad	50
		Peddapalli	2
		Raichur	1
		Rajanna Sircilla	2
		Rangareddy	49
		Sangareddy	9

		Siddipet	4
		Suryapet	9
		VIKARABAD	4
		warangal	3
		Yadadri Bhuvanagiri	2
The Dadra and Nagar Haveli and Daman and Diu	**8**		
		Dadra and Nagar Haveli	3
		Daman	3
		Diu	2
Tripura	**136**		
		Agartala	33
		Gomati	29
		Khowai	10
		Sepahijala	5
		South tripura	4
		Udaipur	10
		Unakoti	2
		West Tripura	43
Uttar Pradesh	**899**		
		Agra	60
		Aligarh	2
		Allahabad	1
		Ambedkar Nagar	39
		Amethi	1
		Amethi(Chatrapati Sahuji Maharaj)	26
		Amroha	15
		Auraiya	15
		Ayodhya	3
		Azamgarh	24
		Bahraich	1
		Ballia	37
		Balrampur	5
		Barabanki	38
		Bareilly	17

		Basti	39
		Bhadohi	4
		Bijnor	1
		Bulandshahr	1
		Chandauli	6
		Chitrakoot	4
		Deoria	3
		Etah	1
		Etawah	1
		Fatehpur	34
		Firozabad	3
		Gautam Buddha Nagar	27
		Ghaziabad	33
		Ghazipur	41
		Gonda	5
		Gorakhpur	12
		Hamirpur	2
		Hapur	1
		Hardoi	5
		Jaunpur	3
		Jhansi	3
		Kannauj	7
		Kanpur Dehat	1
		Kanpur Nagar	40
		Kushi Nagar	1
		Lucknow	128
		Mainpuri	1
		Mathura	12
		Mau	1
		Meerut	6
		Mirzapur	3
		Muzaffarnagar	4
		Pilibhit	4
		Prayagraj	31
		Rae Bareli	14
		Rampur	12

		Sant Kabeer Nagar	22
		Shahjahanpur	1
		Siddharthnagar	3
		Sitapur	1
		Sonbhadra	2
		Sultanpur	28
		Unnao	4
		Varanasi	60
Uttarakhand	**48**		
		Chamoli	1
		Dehradun	28
		Haridwar	11
		Nainital	6
		Pauri Garhwal	1
		Udam Singh Nagar	1
West Bengal	**1431**		
		24 Paraganas North	237
		24 Paraganas South	104
		Alipurduar	9
		Bankura	5
		Birbhum	58
		COOCHBEHAR	5
		Darjeeling	24
		DINAJPUR UTTAR	1
		Hooghly	66
		Howrah	218
		Jalpaiguri	32
		Jhargram	6
		Kolkata	225
		MALDAH	39
		Medinipur East	107
		Medinipur West	74
		Murshidabad	41
		Nadia	67
		North 24 Parganas	10
		Paschim Bardhaman	16

		Purba Bardhaman	18
		Purulia	15
		South 24 Parganas	54
Grand Total	**52677**		

NIRAMAYA BENEFICIARIES STATEWISE DISTRICT WISE 2025-26			
States	**No. of Beneficiaries**	**Districts**	**No. of Beneficiaies**
Andaman And Nicobar Islands	**18**		
		Ferrargunj	3
		Little Andaman	1
		Mayabunder	1
		North And Middle Andaman	1
		Port Blair	2
		South Andamans	10
Andhra Pradesh	**1059**		
		Adoni	1
		Alluri Sitharama Raju	1
		Amalapuram	1
		Anakapalli	12
		Anantapur	16
		Ananthapuramu	19
		Annamayya	14
		Anumasamudrampeta	1
		Avanigadda	1
		Balayapalli	1
		Bapatla	1
		Beluguppa	1
		Bestavaripeta	1
		Bethamcherla	1
		Bhattiprolu	1
		Bheemadole	1
		Bheemunipatnam	1
		Bhogapuram	1
		Biccavolu	1

		Bukkaraya Samudram	1
		Chakrayapet	1
		Chilakaluripet H/O.Purushotha Patnam	1
		Chinnamandem	1
		Chittoor	13
		Darsi	3
		Dattirajeru	1
		Dhone	2
		Dr. B.R. Ambedkar Konaseema	2
		East Godavari	14
		Edlapadu	2
		Gajuwaka	4
		Galiveedu	1
		Ganguvarisigadam	1
		Gannavaram	3
		Giddalur	2
		Gollaprolu	2
		Gudipala	1
		Gudivada	7
		Gudlavalleru	1
		Gudluru	1
		Gudur	1
		Guduru	3
		Guntur	48
		Guntur West	46
		Hanumanthuni Padu	1
		Irala	1
		J.Pangulur	1
		Jaggaiahpeta	1
		Jammalamadugu	1
		Kadapa	2
		Kakinada	60
		Kakinada (Rural)	3
		Kakinada (Urban)	4

		Kaligiri	1
		Kallur	8
		Kalyanadurg	1
		Kandukuru	7
		Kanigiri	4
		Kankipadu	2
		Kasimkota	1
		Kodavalur	1
		Kodumur	1
		Konakanamitla	1
		Kondapi	1
		Kondapuram	3
		Kota	1
		Kotauratla	2
		Kothavalasa	2
		Krishna	160
		Kudair	1
		Kundurpi	1
		Kurabalakota	4
		Kurichedu	1
		KURNOOL	28
		KURNOOL	5
		Kurnool Rural	26
		Kurupam	1
		Lingasamudram	2
		Machilipatnam	9
		Madanapalle	26
		Maharanipeta	10
		Manubolu	1
		Markapuram	4
		Marripudi	1
		Movva	14
		Mulagada	1
		Mulakalacheruvu	1
		Munagapaka	1
		Nadendla	1

		Nagayalanka	1
		Naguluppala Padu	1
		Nallachervu	1
		Nanadyal	1
		Nandikotkur	2
		Nandivada	1
		Nandyal	2
		Narasapuram	1
		Nellore Rural	1
		Nimmanapalle	1
		Nizampatnam	1
		Ntr	6
		Ongole	3
		Orvakal	1
		Palamaner	1
		Palasamudram	1
		Palnadu	21
		Pamarru	11
		Pamur	1
		Paravada	1
		Parvathipuram Manyam	2
		Pedacherlo Palle	2
		Pedakakani	1
		Pedana	1
		Pedanandipadu	1
		Pedapudi	1
		Pedda Thippasamudram	1
		Peddaaraveedu	2
		Peddamandyam	2
		Peddapanjani	1
		Peddapuram	2
		Pellakur	1
		Penamaluru	1
		Pendurthi	11
		Pithapuram	1
		Podili	3

		Ponnaluru	5
		Prakasam	25
		Prathipadu	1
		Rajamahendravaram Urban	1
		Ramachandrapuram	1
		Ramakuppam	1
		Ramasamudram	1
		Ranastalam	1
		Rayachoti	1
		Santhamaguluru	1
		Santhanuthala Padu	5
		Seethammadhara	3
		Singarayakonda	4
		Sirvel	1
		SPSR NELLORE	3
		Sri Potti Sriramulu Nellore	23
		Sri Sathya Sai	2
		Srikakulam	6
		Sydapuram	1
		T.Sundupalle	1
		Tadepalligudem	1
		Tanakal	2
		Tangutur	12
		Tanuku	1
		Tarlupadu	1
		Tenali	2
		Thallur	1
		Thavanampalle	1
		Thondangi	1
		Tirupati	13
		Ulavapadu	2
		Unguturu	1
		Uyyalawada	1
		Vallur	2
		Veligandla	4
		Vemuru	1

		Venkatachalam	1
		Venkatagirikota	2
		Vidapanakal	1
		Vijayawada Central	12
		Visakhapatnam	104
		Visakhapatnam (Rural)	11
		Vishakhapatnam	11
		Vizianagaram	6
		Voletivaripalem	7
		West Godavari	8
		Y.S.R.	22
		Yeddana Pudi	1
		Yelamanchili	1
		Zarugumalli	1
Arunachal Pradesh	**4**		
		Papum Pare	1
		Roing Hq	1
		Upper Subansiri	1
		West Siang	1
Assam	**331**		
		Azara	1
		Baksa	1
		Barpeta	6
		Bijni (Pt)	1
		Biswanath	1
		Bongaigaon	3
		Bongaigaon (Pt)	1
		Cachar	28
		Charaideo	1
		Chirang	1
		Darrang	1
		Dergaon	1
		Dhemaji	1
		Dibrugarh	9
		Dispur	1
		Doom Dooma	1

		Goalpara	7
		Golaghat	4
		Guwahati	3
		Hojai	4
		Jorhat	71
		Jorhat East	2
		Jorhat West	2
		Kamrup	20
		Kamrup Metro	76
		Karimganj	3
		Katigora	1
		Khumtai	1
		Kokrajhar	4
		Lakhimpur	11
		Lanka	1
		Mahmora	2
		Margherita	2
		Mariani	2
		Marigaon	4
		Moran	1
		Nagaon	3
		Nalbari	3
		Nazira	1
		North Guwahati (Pt)	1
		Pachim Nalbari	1
		Phuloni	1
		Rangia Pt	1
		Sibsagar	1
		Silonijan	1
		Sivasagar	7
		Sonitpur	2
		Tamulpur	9
		Tengakhat	9
		Tezpur	2
		Tingkhong	1
		Tinsukia	4

		Udalguri	5
Bihar	**258**		
		Arrah	2
		Arwal	3
		Asthawan	2
		Aurangabad	1
		Bairia	1
		Begusarai	3
		Bhagalpur	2
		Bhagwanpur	1
		Bhojpur	6
		Buxar	3
		Darbhanga	4
		Dhaka	1
		Dharhara	1
		Dinapur-Cum-Khagaul	2
		Dumra	1
		Forbesganj	1
		Gaya	3
		Gopalganj	1
		Gora Bauram	1
		Hajipur	1
		Harnaut	2
		Ishupur	1
		Jamui	1
		Jehanabad	4
		Kahara	10
		Kaimur (Bhabua)	2
		Katihar	1
		Khagaria	3
		Kishanganj	4
		Madhepura	1
		Madhubani	4
		Mahishi	2
		Muzaffarpur	6
		Nalanda	29

		Nauhatta	2
		Nawada	5
		Pashchim Champaran	1
		Patna	62
		Patna Rural	6
		Phulwari	1
		Purbi Champaran	2
		Rajgir	1
		Ramgarh	1
		Rohtas	2
		Saharsa	8
		Samastipur	2
		Saran	3
		Satar Kataiya	4
		Saur Bazar	3
		Shahpur	1
		Sheikhpura	1
		Simri Bakhtiarpur	1
		Sitamarhi	38
		Siwan	1
		Vaishali	2
		Warisaliganj	1
Chandigarh	**63**		
		Chandigarh	63
Chhattisgarh	**274**		
		Balod	15
		Baloda Bazar	1
		Balodabazar-Bhatapara	1
		Bilaspur	7
		Chhuikhadan	1
		Chhuriya	1
		Dhamtari	33
		Dongargarh	1
		Durg	18
		Gariyaband	2
		Janjgir-Champa	2

		Kabeerdham	1
		Khadganva	1
		Kondagaon	2
		Korba	7
		Korea	2
		Lalbahadur Nagar	1
		Magarlod	1
		Mahasamund	4
		Manendragarh-Chirmiri-Bharatpur(M C B)	5
		Mohla	1
		Pithora	1
		Raigarh	37
		Raipur	60
		Rajnandgaon	60
		Sakti	1
		Sarangarh-Bilaigarh	1
		Surguja	3
		Takhatpur	1
		Tilda	1
		Uttar Bastar Kanker	2
Delhi	**772**		
		Alipur	1
		Central	21
		Central Delhi	1
		Civil Lines	2
		Defence Colony	5
		Delhi Cantonment	4
		Dwarka	12
		East	86
		East Delhi	5
		Gandhi Nagar	40
		Hauz Khas	35
		Kalkaji	17
		Kanjhawala	4
		Kapeshera	1

		Karawal Nagar	1
		Karol Bagh	6
		Kotwali	2
		Mayur Vihar	3
		Mehrauli	3
		Model Town	9
		Najafgarh	8
		Narela	2
		New Delhi	16
		North	23
		North East	46
		North East Delhi	1
		North West	71
		North West Delhi	2
		Patel Nagar	4
		Preet Vihar	33
		Punjabi Bagh	7
		Rajouri Garden	37
		Rohini	12
		Saket	8
		Saraswati Vihar	26
		Sarita Vihar	2
		Seelam Pur	19
		Seema Puri	5
		Shahdara	27
		South	43
		South East	13
		South West	49
		South West Delhi	1
		Vasant Vihar	5
		Vivek Vihar	13
		West	40
		West Delhi	1
Goa	**120**		
		Bardez	3
		Bicholim	1

		North Goa	68
		Salcete	1
		South Goa	46
		Tiswadi	1
Gujarat	**25033**		
		Abdasa	25
		Adajan	7
		Ahmadabad	2
		Ahmedabad	425
		Amod	14
		Amreli	1160
		Anand	949
		Anand City	12
		Anand Rural	230
		Anjar	42
		Anklav	51
		Anklesvar	52
		Arvalli	21
		Asarva	29
		Babra	3
		Bagasara	5
		Balasinor	11
		Banas Kantha	100
		Bardoli	5
		Barwala	1
		Bavla	6
		Bayad	3
		Becharaji	34
		Bhachau	18
		Bhanvad	1
		Bharuch	854
		Bhavnagar	783
		Bhesan	9
		Bhiloda	13
		Bhuj	75
		Bodeli	2

		Borsad	168
		Botad	277
		Chanasma	5
		Chhota Udaipur	2
		Chhotaudepur	55
		Chikhli	1
		Chorasi	39
		Chotila	15
		Chuda	19
		Dabhoi	6
		Dahod	511
		Dahod	24
		Dangs	161
		Danta	1
		Dantiwada	1
		Dasada	12
		Daskroi	28
		Deesa	70
		Dehgam	52
		Desar	3
		Detroj-Rampura	4
		Devbhumi Dwarka	101
		Devgadbaria	1
		Dhandhuka	5
		Dhanera	4
		Dhansura	2
		Dharampur	18
		Dhari	9
		Dholka	21
		Dhoraji	3
		Dhrangadhra	23
		Dhrol	1
		Dohad	3
		Fatepura	2
		Gadhada	3
		Galteshwar	4

		Gandevi	1
		Gandhidham	39
		Gandhinagar	911
		Gariadhar	3
		Garudeshwar	1
		Ghatlodiya	31
		Ghogha	12
		Ghoghamba	5
		Gir Gadhda	3
		Gir Somnath	23
		Godhra	6
		Gondal	16
		Halol	3
		Halvad	15
		Hansot	16
		Himatnagar	531
		Idar	370
		Jafrabad	1
		Jambusar	33
		Jamjodhpur	2
		Jamkandorna	1
		Jamnagar	1021
		Jamnagar City	1
		Jamnagar Rural	9
		Jasdan	3
		Jesar	1
		Jetpur	11
		Jetpur Pavi	2
		Jhagadia	16
		Jhalod	4
		Jotana	18
		Junagadh	1001
		Junagadh City	1
		Kachchh	608
		Kadana	1
		Kadi	82

		Kalavad	1
		Kalol	6
		Kalol Gandhinagar	22
		Kalyanpur	1
		Kamrej	4
		Kankrej	1
		Kapadvanj	103
		Kaprada	4
		Karjan	8
		Katargam	5
		Kathlal	54
		Kavant	3
		Keshod	13
		Khambha	1
		Khambhalia	1
		Khambhat	86
		Khanpur	5
		Kheda	67
		Khedbrahma	218
		Kheralu	7
		Kodinar	13
		Kotda Sangani	3
		Kunkavav Vadia	6
		Kutiyana	1
		Lakhpat	3
		Lakhtar	9
		Lathi	3
		Lilia	4
		Limbdi	14
		Lodhika	2
		Lunawada	4
		Mahesana	266
		Mahisagar	106
		Mahudha	39
		Mahuva	10
		Majura	129

		Malia Hatina	8
		Maliya	6
		Malpur	1
		Manavadar	5
		Mandvi	20
		Mangrol	4
		Maninagar	33
		Mansa	37
		Matar	61
		Meghraj	3
		Mehmedabad	114
		Mehsana	1
		Mendarda	12
		Modasa	5
		Morbi	21
		Morvi	24
		Muli	15
		Mundra	19
		Nadiad	56
		Nadiad City	12
		Nakhatrana	15
		Nandod	7
		Narmada	298
		Nasvadi	2
		Navsari	945
		Netrang	8
		North Goa	2
		Olpad	4
		Paddhari	4
		Padra	17
		Palanpur	36
		Palitana	7
		Panch Mahals	411
		Pardi	27
		Patan	835
		Patan-Veraval	17

		Petlad	108
		Porbandar	80
		Poshina	74
		Prantij	249
		Puna	4
		Rajkot	1035
		Rajula	2
		Ranavav	5
		Ranpur	1
		Rapar	10
		Sabar Kantha	146
		Sabarmati	810
		Sagbara	1
		Sanand	7
		Sankheda	1
		Santalpur	1
		Santrampur	3
		Saraswati	3
		Satlasana	28
		Savar Kundla	4
		Savli	7
		Sayla	19
		Shankheshvar	2
		Shehera	1
		Sidhpur	3
		Sihor	18
		Sinor	3
		Sojitra	24
		Songadh	2
		Surat	1564
		Surendranagar	471
		Sutrapada	4
		Talaja	7
		Talala	5
		Talod	232
		Tankara	33

		Tapi	596
		Tarapur	18
		Thangadh	10
		Thasra	8
		Tilakwada	2
		Udhna	10
		Umarpada	1
		Umbergaon	7
		Umrala	2
		Umreth	79
		Una	6
		Unjha	80
		Upleta	2
		Vadali	129
		Vadgam	15
		Vadnagar	3
		Vadodara	1663
		Vadodara East	39
		Vadodara North	25
		Vadodara Rural	484
		Vadodara South	15
		Vadodara West	55
		Vaghodia	9
		Vagra	15
		Valia	15
		Vallabhipur	3
		Valsad	658
		Vanthali	15
		Vapi	4
		Vaso	13
		Vatva	14
		Vav	1
		Vejalpur	30
		Vijapur	18
		Vijaynagar	170
		Viramgam	1

		Virpur	5
		Visavadar	6
		Visnagar	70
		Wadhwan	45
		Wankaner	13
Haryana	**286**		
		Ambala	17
		Bahadurgarh	1
		Ballabgarh	3
		Bawal	1
		Bawani Khera	1
		Bhiwani	5
		Chandigarh	1
		Charkhi Dadri	3
		Dadri	2
		Faridabad	24
		Farrukhnagar	1
		Gurgaon	50
		Gurugram	23
		Hisar	15
		Jagadhri	3
		Jind	32
		Kalka	8
		Karnal	20
		Kosli	1
		Kurukshetra	2
		Loharu	1
		Mahendragarh	3
		Manesar	1
		Narnaul	1
		Narwana	1
		Nuh	5
		Palwal	2
		Panchkula	19
		Panipat	2
		Ratia	1

		Rewari	5
		Rohtak	12
		Samalkha	1
		Shahbad	1
		Sirsa	5
		Siwani	1
		Sohna	1
		Sonipat	3
		Tohana	1
		Tosham	2
		Yamunanagar	5
Himachal Pradesh	**160**		
		Arki	15
		Bhattiyat	16
		Bhoranj	1
		Bilaspur	3
		Bilaspur Sadar	1
		Chamba	7
		Dharmsala	1
		Ghumarwin	7
		Hamirpur	3
		Indora	1
		Jawali	1
		Kandaghat	2
		Kangra	37
		Karsog	1
		Kasauli	3
		Kotgarh	1
		Krishangarh	4
		Kullu	5
		Lahaul And Spiti	1
		Mandi	14
		Nadaun	1
		Nahan	1
		Nurpur	2
		Padhar	1

		Palampur	2
		Ramshahr	3
		Saluni	3
		Shimla	2
		Shimla (Urban)	1
		Sihunta	4
		Sirmaur	1
		Solan	5
		Sundarnagar	5
		Tira Sujanpur	1
		Una	4
Jammu And Kashmir	**1294**		
		Akhnoor	1
		Anantnag	19
		Bandipora	96
		Baramulla	37
		Bhalessa	1
		Billawar	1
		Boniyar	2
		Budgam	300
		Channapora	1
		Doda	3
		Eidgah	2
		Ganderbal	112
		Gurez	1
		Handwara	36
		Jammu	77
		Jammu West	1
		Kangan	29
		Kathua	45
		Khag	2
		Khansahib	2
		Kreeri	2
		Kulgam	5
		Kupwara	70
		Lar	24

		Lolab	1
		Manjakote	1
		Nagrota	2
		Pargwal	1
		Pattan	7
		Poonch	1
		Pulwama	114
		Rajouri	3
		Ramban	1
		Ramhal	1
		Ranbir Singh Pura	2
		Reasi	133
		Samba	22
		Shopian	1
		Sopore	8
		Srinagar	87
		Srinagar (North)	7
		Srinagar (South)	5
		Srinagar Central	1
		Trehgam	1
		Tullamulla Khirbhawani	1
		Udhampur	20
		Uri	1
		Wagoora	1
		Wakoora	2
		Zachaldara	1
Jharkhand	**247**		
		Adityapur(Gamharia)	2
		Angara	9
		Baliapur	1
		Bero	2
		Bokaro	6
		Burmu	2
		Chakradharpur	1
		Chandankiyari	1
		Chas	3

		Chatra	1
		Dhanbad	12
		Dhanbad-Cum-Kenduadih-Cum-Jagata	3
		Dumka	1
		East Singhbhum	3
		East Singhbum	75
		Garhwa	1
		Ghatshila	17
		Gobindpur	1
		Godda	1
		Gola	1
		Golmuri-Cum-Jugsalai	37
		Jharia-Cum-Jorapokhar-Cum-Sindri	1
		Kanke	9
		Koderma	1
		Nagri	1
		Namkum	5
		Nirsa-Cum-Chirkunda	2
		Ramgarh	2
		Ranchi	38
		Saraikela Kharsawan--	5
		Simdega	1
		Tundi	1
		West Singhbhum	1
Karnataka	**6893**		
		Afzalpur	37
		Aland	136
		Alur	1
		Anekal	9
		Aurad	1
		Badami	5
		Bagalkot	19
		Bagalkote	116
		Bagepalli	8

		Ballari	54
		Bangalore	2
		Bangalore Urban	7
		Bantval	67
		Basavakalyan	1
		Basavana Bagevadi	28
		Belagavi	217
		Beltangadi	16
		Bengaluru East	24
		Bengaluru North	410
		Bengaluru Rural	144
		Bengaluru South	351
		Bengaluru Urban	568
		Bhadravati	2
		Bidar	139
		Brahmavara	1
		Byadgi	19
		Challakere	2
		Chamarajanagar	64
		Channagiri	10
		Channapatna	10
		Chikkaballapura	134
		Chikkamagaluru	92
		Chiknayakanhalli	17
		Chikodi	5
		Chincholi	5
		Chintamani	43
		Chitradurga	136
		Chittapur	11
		Dakshina Kannada	123
		Davanagere	116
		Davangere	2
		Devadurga	3
		Devanahalli	21
		Dharwad	121
		Dodda Ballapur	19

		Gadag	170
		Gangawati	5
		Gauribidanur	14
		Gubbi	15
		Gudibanda	2
		Gundlupet	1
		Hadagalli	1
		Hagaribommanahalli	2
		Hangal	18
		Harapanahalli	9
		Harihar	13
		Hassan	141
		Haveri	151
		Hirekerur	2
		Holalkere	3
		Honavar	1
		Honnali	7
		Hosakote	3
		Hosapete	6
		Hosdurga	1
		Hubballi	7
		Hungund	26
		Hunsur	2
		Ilkal	1
		Indi	7
		Jagalur	3
		Jamkhandi	3
		Jevargi	11
		Kadur	1
		Kalaburagi	168
		Kanakapura	7
		Karkal	19
		Karwar	3
		Khanapur	1
		Kodagu	22
		Kolar	53

		Kollegal	11
		Koppal	171
		Koratagere	1
		Krishnarajanagara	1
		Kukunoor	1
		Kundapura	9
		Kundgol	3
		Kunigal	2
		Kushalanagar	1
		Kushtagi	10
		Laxmeshwar	2
		Lingsugur	2
		Maddur	16
		Madhugiri	9
		Madikeri	4
		Magadi	2
		Malavalli	2
		Mandya	371
		Mangaluru	213
		Manvi	1
		Moodubidire	1
		Muddebihal	11
		Mudhol	3
		Mudigere	10
		Mulki	1
		Mundargi	1
		Mundgod	8
		Mysuru	95
		Nagamangala	1
		Narasimharajapura	11
		Nargund	2
		Navalgund	2
		Nelamangala	12
		Pandavapura	1
		Pavagada	2
		Puttur	23

		Raichur	166
		Ramanagara	53
		Ramdurg	1
		Ranibennur	7
		Ron	2
		Sandur	3
		Savadatti	3
		Sedam	35
		Shahpur	7
		Shiggaon	4
		Shikarpur	1
		Shirhatti	12
		Shivamogga	99
		Shorapur	2
		Shrirangapattana	5
		Sidlaghatta	14
		Sindgi	2
		Sindhnur	14
		Sira	13
		Somala	1
		Somvarpet	11
		Sulya	2
		Tarikere	1
		Tikota	2
		Tiptur	5
		Tirthahalli	1
		Tirumakudal - Narsipur	1
		Tumakuru	167
		Turuvekere	10
		Udupi	328
		Ullala	2
		Uttara Kannada	161
		Vijayanagara	87
		Vijayapura	298
		Virajpet	15
		Yadgir	125

		Yelbarga	2
Kerala	**11267**		
		Adoor	56
		Alappuzha	358
		Alathur	29
		Aluva	181
		Ambalappuzha	37
		Chalakkudy	58
		Changanassery	68
		Chavakkad	81
		Chengannur	19
		Cherthala	75
		Chirayinkeezhu	51
		Chittur	30
		Devikulam	14
		Ernad	77
		Ernakulam	615
		Hosdurg	63
		Idukki	331
		Iritty	37
		Kanayannur	146
		Kanjirappally	83
		Kannur	908
		Karthikappally	37
		Karunagappally	93
		Kasaragod	294
		Kattakkada	21
		Kochi	185
		Kodungallur	34
		Kollam	1236
		Kondotty	32
		Konni	27
		Kothamangalam	27
		Kottarakkara	127
		Kottayam	383
		Koyilandi	42

		Kozhenchery	30
		Kozhikode	374
		Kunnamkulam	15
		Kunnathunad	101
		Kunnathur	64
		Kuttanad	12
		Little Andaman	4
		Malappuram	524
		Mallappally	14
		Mananthavady	23
		Manjeswaram	17
		Mannarkad	38
		Mavelikkara	43
		Meenachil	126
		Mukundapuram	54
		Muvattupuzha	64
		Nedumangad	37
		Neyyattinkara	43
		Nilambur	46
		Ottappalam	54
		Palakkad	450
		Paravur	110
		pathanamthitta	588
		Pathanapuram	26
		Pattambi	47
		Payyannur	33
		Peerumade	11
		Perinthalmanna	77
		Ponnani	24
		Punalur	61
		Ranni	19
		Sulthanbathery	15
		Talappilly	46
		Taliparamba	83
		Thalassery	117
		Thamarassery	25

		Thiruvalla	33
		Thiruvananthapuram	709
		Thiruvananthapuram	2
		Thiruvanathapuram	1
		Thodupuzha	41
		Thrissur	640
		Tirur	99
		Tirurangadi	93
		Tribal Taluk Office Attappadi	1
		Trivandrum	6
		Udumbanchola	22
		Vaikom	48
		Varkala	25
		Vatakara	70
		Vellarikkundu	15
		Vythiri	25
		Wayanad	162
		Kerala	1
		Kollam	4
Ladakh	**1**		
		Drass	1
Madhya Pradesh	**3722**		
		Agar-Malwa	3
		Alirajpur	1
		Alot	37
		Amarwara	2
		Ambah	2
		Amla	1
		Anjad	2
		Anuppur	4
		Aron	2
		Ashoknagar	14
		Ashta	4
		Ater	3
		Badi	2
		Badnagar	3

		Balaghat	4
		Banda	3
		Barwani	2
		Basoda	2
		Begamganj	1
		Berasia	1
		Betul	37
		Bhainsdehi	2
		Bhind	140
		Bhind Nagar	1
		Bhopal	232
		Biaora	2
		Bichhiya	1
		Bichhua	1
		Bina	2
		Budni	1
		Burhanpur	8
		Chachaura	1
		Chaurai	7
		Chhatarpur	28
		Chhindwara	127
		Chhindwara Nagar	7
		Churhat	1
		Damoh	32
		Datia	18
		Datia Nagar	1
		Deori	1
		Depalpur	1
		Dewas	27
		Dhar	19
		Dhimarkheda	1
		Ghatiya	2
		Ghoda Dongri	6
		Gird	43
		Gogaon	1
		Gohad	2

		Goharganj	2
		Gopadbanas	1
		Guna	53
		Gurh	3
		Gwalior	48
		Handiya	1
		Hanumana	1
		Harda	31
		Hoshangabad	1
		Hoshangabad Nagar	1
		Huzur	287
		Huzur Nagar	3
		Ichhawar	6
		Indore	270
		Itarsi	24
		Jabalpur	223
		Jabera	1
		Jamai	2
		Jaora	3
		Jawa	2
		Jawad	3
		Jawar	1
		Jhabua	2
		Jirapur	1
		Kailaras	1
		Kalapipal	1
		Katangi	1
		Katni	34
		Khacharod	36
		Khandwa (East Nimar)	4
		Khaniyadhana	1
		Khargone (West Nimar)	4
		Khilchipur	1
		Khurai	2
		Kirnapur	1
		Kolar	1

		Kothi	2
		Kumbhraj	1
		Maharajpur	1
		Mahidpur	8
		Maihar	1
		Majhgawan	2
		Malthon	2
		Manawar	1
		Mandla	3
		Mandsaur	3
		Mangawan	8
		MAUGANJ	9
		Mehgaon	1
		Mohkhed	1
		Morar	1
		Morena	20
		Multai	7
		Mungaoli	1
		Murwara Or Katni	3
		Nagda	117
		Nagod	1
		Naigarhi	1
		Narmadapuram	51
		Narsimhapur	34
		Narsinghgarh	2
		Nasrullaganj	1
		Neemuch	7
		Pandhurna	18
		Panna	2
		Parasia	19
		Petlawad	2
		Pichhore Or Dabra	1
		Polaykala	1
		Punasa	3
		Raghogarh	6
		Raghurajnagar (Nagriya)	2

		Raipur-Karchuliyan	6
		Raisen	27
		Rajgarh	6
		Ramnagar	1
		Rampur Baghelan	3
		Ratlam	192
		Rawti	1
		Rehatgaon	2
		Rehli	3
		Rewa	138
		Rithi	2
		Ron	1
		Sagar	267
		Sagar Nagar	2
		Sailana	2
		Sardarpur	1
		Satna	9
		Sausar	8
		Sawer	1
		Sehore	103
		Sehore Nagar	3
		Semaria	3
		Sendhwa	1
		Seondha	1
		Seoni	2
		Seoni Malwa	1
		Shadhora	2
		Shahdol	3
		Shahgarh	2
		Shajapur	31
		Shamgarh	1
		Sheopur	3
		Shivpuri	3
		Shyampur	1
		Sidhi	2
		Sihora	1

		Singrauli	27
		Sirmour	13
		Sohagpur	1
		Sonkatch	1
		Susner	2
		Tal	14
		Tarana	2
		Teonthar	3
		Tikamgarh	2
		Timarni	1
		Ujjain	414
		Ujjain Nagar	26
		Umaria	23
		Umreth	4
		Vidisha	106
		Vidisha Nagar	2
		Vijayraghavgarh	1
Maharashtra	**7750**		
		Mumbai	1
		Achalpur	1
		Ahilyanagar	28
		Ahmadabad	3
		Ahmadpur	5
		Ajra	3
		Akola	9
		Alibag	4
		Amalner	1
		Ambarnath	44
		Ambegaon	1
		Ambejogai	6
		Amgaon	15
		Amravati	9
		Andheri	86
		Anjangaon Surji	1
		Arjuni Morgaon	18
		Arvi	1

		Ashti	1
		Ausa	13
		Baglan	1
		Baramati	3
		Barshi	2
		Beed	36
		Bhadravati	1
		Bhandara	129
		Bhiwandi	15
		Bhiwapur	10
		Bhor	3
		Bhudargad	1
		Bhum	3
		Bhusawal	1
		Biloli	2
		Borivali	106
		Brahmapuri	1
		Buldana	2
		Buldhana	13
		Chakur	6
		Chalisgaon	1
		Chandgad	1
		Chandrapur	7
		Chandvad	1
		Chhatrapati Sambhajinagar	130
		Chimur	5
		Chiplun	2
		Dahanu	1
		Daund	2
		Deoli	1
		Deoni	3
		Deori	1
		Dharangaon	1
		Dharashiv	140
		Dhule	19
		Dindori	1

		Gadchiroli	2
		Gadhinglaj	2
		Gangakhed	7
		Gangapur	3
		Georai	2
		Ghansawangi	1
		Gondia	70
		Gondiya	79
		Goregaon	5
		Guhagar	15
		Hatkanangle	12
		Haveli	134
		Hinganghat	5
		Hingna	41
		Hingoli	6
		Igatpuri	3
		Indapur	4
		Jalgaon	35
		Jalkot	3
		Jalna	10
		Jamkhed	1
		Jaoli	1
		Jintur	5
		Junnar	1
		Kadegaon	1
		Kagal	7
		Kaij	1
		Kalamb	1
		Kalameshwar	17
		Kalamnuri	1
		Kalwan	1
		Kalyan	123
		Kamptee	52
		Karad	4
		Karanja	1
		Karjat	4

		Karvir	57
		Katol	6
		Kavathemahankal	1
		Khalapur	30
		Khandala	2
		Khatav	3
		Khed	9
		Kolhapur	138
		Koregaon	33
		Kudal	1
		Kuhi	12
		Kurla	74
		Lakhandur	2
		Lakhani	14
		Lanja	4
		Latur	387
		Lohara	1
		Madha	1
		Majalgaon	1
		Malegaon	4
		Malshiras	3
		Malwan	2
		Man	3
		Mandangad	1
		Mangalvedhe	2
		Mangaon	2
		Mangrulpir	1
		Manwath	1
		Mauda	14
		Mawal	28
		Mhasla	1
		Miraj	14
		Mohadi	14
		Morshi	1
		Mukhed	2
		Mul	1

		Mulshi	28
		MUMBA	1
		Mumbai	518
		Mumbai	4
		Mumbai City	123
		Mumbai city	1
		Mumbai Suburban	293
		Murbad	2
		Murud	1
		Nagar	11
		Nagbhid	1
		Nagpur	569
		Nagpur (Rural)	58
		Nagpur (Urban)	741
		Nanded	99
		Nandurbar	3
		Narkhed	12
		Nashik	256
		Ner	1
		Nilanga	14
		Niphad	6
		Omarga	1
		Pachora	1
		Palam	4
		Palghar	29
		Palus	1
		Panhala	3
		Panvel	112
		Paranda	1
		Parbhani	20
		Parli	3
		Parner	1
		Parseoni	33
		Patan	5
		Pathardi	1
		Pathri	2

		Pauni	17
		Pen	1
		Peth	1
		Phaltan	4
		Pune	339
		Pune City	236
		Purandhar	3
		Purna	16
		Radhanagari	3
		Rahta	1
		Rahuri	1
		Raigad	165
		Rajapur	5
		Rajura	3
		Ramtek	24
		Ratnagiri	122
		Renapur	9
		Roha	2
		Sadak-Arjuni	5
		Sakoli	6
		Salekasa	19
		Samudrapur	3
		Sangameshwar	6
		Sangamner	4
		Sangli	14
		Sangole	2
		Satara	252
		Savner	27
		Seloo	4
		Selu	1
		Shahapur	3
		Shegaon	2
		Shirala	1
		Shirol	4
		Shirur	3
		Shirur Anantpal	2

		Shrigonda	1
		Shrirampur	3
		Sindewahi	3
		Sindhudurg	6
		Sindkhed Raja	3
		Sindkhede	4
		Sinnar	6
		Soegaon	1
		Solapur	54
		Solapur North	5
		Solapur South	1
		Sonpeth	2
		Talasari	1
		Tasgaon	1
		Telhara	1
		Thane	725
		Tirora	71
		Tuljapur	4
		Tumsar	8
		Udgir	7
		Ulhasnagar	14
		Umred	17
		Uran	13
		Vaijapur	1
		Vasai	13
		Wai	8
		Walwa	3
		Wani	1
		Wardha	20
		Warora	5
		Warud	2
		Washim	37
		Yavatmal	8
		Yevla	1
Manipur	**492**		

		Bishnupur	48
		Chandel	3
		Churachandpur	40
		Imphal East	99
		Imphal West	106
		Kakching	49
		Kamjong	4
		Kangpokpi	7
		Keirao Bitra	6
		Lamphelpat	15
		Lamsang	3
		Lilong	13
		Moirang	2
		Nambol	2
		Noney	2
		Patsoi	4
		Porompat	5
		Saikot	1
		Sawombung	1
		Senapati	7
		Song Song	1
		Tamenglong	8
		Tengnoupal	5
		Thoubal	31
		Ukhrul	19
		Wangoi	11
Meghalaya	**329**		
		East Jaintia Hills	3
		East Khasi Hills	91
		Eastern West Khasi Hills	2
		Mawlai	3
		Mawpat	3
		Mawryngkneng	2
		Mylliem	17
		Ri Bhoi	89

		South West Khasi Hills	1
		Thadlaskein	2
		Umling	1
		Umsning	1
		West Garo Hills	1
		West Jaintia Hills	112
		West Khasi Hills	1
Mizoram	**88**		
		Aibawk	1
		Aizawl	58
		Champhai	1
		Khawzawl	1
		Kolasib	1
		Lunglei	4
		Serchhip	1
		Thingsulthliah	2
		Tlangnuam	19
Nagaland	**18**		
		Chumoukedima	1
		Dimapur	1
		Dimapur Sadar	3
		Kohima	13
Odisha	**1192**		
		Aali	1
		Anugul	22
		Asika	2
		Athagad	21
		Athmallik	1
		Badachana	9
		Badamba	2
		Badampahar	1
		Bahalda	1
		Balangir	25
		Baleshwar	52
		Baleshwar Sadar	1
		Balianta	1

		Balikuda	6
		Balimi	1
		Balipatna	3
		Banaharapali	1
		Banapur	3
		Bangiriposi	8
		Banki	2
		Baragaon	1
		Barang	1
		Bargarh	8
		Baripada Sadar	12
		Barsahi	6
		Baunsuni	1
		Betanati	2
		Bhadrak	39
		Bhadrak Rural	1
		Bhandari Pokhari	1
		Bhograi	1
		Bhuban	5
		Bhubaneswar (M.Corp.)	18
		Bhubneswar	1
		Binjharpur	2
		Biramitrapur	1
		Biridi	1
		Bishamakatak	1
		Bisoi	1
		Bisra	1
		Bolagad	1
		Boudh	1
		Brahmagiri	7
		Brajarajnagar	3
		Buguda	1
		Chakapada	1
		Chandabali	1
		Chandua	1
		Cuttack	78

		Cuttack (M.Corp.) P.S	10
		Cuttack Sadar	4
		Damonjodi	1
		Dasapalla	5
		Deogarh	2
		Derabish	1
		Dharmasala	1
		Dhenkanal	30
		Dhenkanal Sadar	9
		Dhusuri	1
		Ersama	2
		Fategarh	2
		Gadisagada	1
		Gajapati	1
		Gandia	39
		Gania	1
		Ganjam	59
		Ghasipura	2
		Golanthara	2
		Gop	5
		Gurandi	1
		Hirakud	1
		Itamati	5
		Jagatsinghapur	24
		Jajapur	22
		Jajapur Road	1
		Jaleswar	1
		Jenapur	4
		Jeypore	1
		Jharpokharia	2
		Jharsuguda	16
		Kakatpur	5
		Kalahandi	7
		Kamakshyanagar	12
		Kandhamal	1
		Kankadahad	1

		Kanpur	1
		Kaptipada	1
		Karanjia	2
		Kendrapara	45
		Kendrapara Sadar	1
		Kendujhar	32
		Khalikote	1
		Khariar	2
		Khordha	63
		Khordha Sadar	1
		Khunta	2
		Khuntuni	1
		Kodala	1
		Kokasara	1
		Koliana	2
		Konark	1
		Korai	1
		Koraput Town	1
		Krushna Prasad	1
		Kuakhia	3
		Kujang	4
		Laikera	2
		Lephripara	1
		Madanpur Rampur	2
		Mahakalapada	1
		Mahanga	1
		Mahulpalli	1
		Malkangiri	1
		Mayurbhanj	132
		Melchhamunda	1
		Motunga	1
		Muruda	1
		Nabarangpur	1
		Nandipada	2
		Naugaon	1
		Nayagarh	14

		Nayagarh Sadar	3
		Nemalo	1
		Niali	9
		Nihalprasad	39
		Nimapada	5
		Nuagaon	4
		Nuapada	1
		Odagaon	6
		Olatapur	1
		Paradeep Lock	1
		Parajang	5
		Patapur	1
		Patnagarh	1
		Puri	46
		Rairangpur	1
		Ramachandi	1
		Ranapur	5
		Raruan	1
		Rasol	2
		Raurkela (M)	3
		Rayagada	2
		Remuna	9
		Rengali	1
		Sadar	2
		Saheednagar	2
		Sambalpur	9
		Sarankul	1
		Satyabadi	16
		Similia	1
		Sohela	1
		Sonepur	7
		Suliapada	1
		Sundargarh	11
		Surada	1
		Talcher Sadar	1
		Tangi	3

		Thakurmunda	2
		Tigiria	2
		Tiring	1
		Tirtol	7
		Tumusingha	1
		Turumunga	1
		Tushura	1
		Udala	1
Puducherry	**254**		
		Bahour Taluk	1
		Karaikal	14
		Mahe	1
		Mahe Taluk	1
		Ozhukarai Taluk	13
		Pondicherry	7
		Puducherry	150
		Puducherry Taluk	58
		Villianur Taluk	8
		Yanam Taluk	1
Punjab	**370**		
		Amloh	1
		Amritsar	4
		Amritsar -I	1
		Amritsar- II	1
		Anandpur Sahib	1
		Balachaur	1
		Bassi Pathana	7
		Bathinda	8
		Chandigarh	2
		Dera Bassi	2
		Faridkot	1
		Fatehgarh Sahib	16
		Fazilka	4
		Garhshankar	3
		Gurdaspur	1
		Hoshiarpur	172

		Jalandhar	10
		Jalandhar - I	23
		Jalandhar - II	4
		Kapurthala	1
		Kharar	5
		Ludhiana	3
		Ludhiana (East)	13
		Moga	1
		Mukerian	3
		Nawanshahr	1
		Pathankot	7
		Patiala	4
		Patran	1
		Payal	2
		Rupnagar	19
		S.A.S Nagar	27
		Sangrur	3
		Sas Nagar (Mohali)	13
		Shahid Bhagat Singh Nagar	2
		Sunam	3
Rajasthan	**368**		
		Ajmer	4
		Badgaon	1
		Balotra	6
		Banswara	4
		Baran	2
		Barmer	5
		Bayana	1
		Beawar	1
		Bharatpur	1
		Bhilwara	3
		Bikaner	3
		Chaksu	1
		Chechat	5
		Chittorgarh	1
		Churu	1

		Danta Ramgarh	1
		Dausa	26
		Didwana-Kuchaman	1
		Dungarpur	1
		Ganganagar	34
		Girwa	1
		Hanumangarh	8
		Jaipur	151
		Jaipur (Gramin)	1
		Jalore	1
		Jayal	1
		Jhalawar	8
		Jhunjhunu	4
		Jodhpur	6
		Kalwar	1
		Karauli	4
		Khairthal-Tijara	1
		Kota	9
		Kotra	1
		Kudi Bhagtasni	1
		Ladpura	31
		Nadoti	2
		Nagaur	4
		Pachpahar	1
		Pali	4
		Patan	1
		Pratapgarh	1
		Raisinghnagar	1
		Rajsamand	1
		Sanganer	6
		Sawai Madhopur	2
		Sikar	4
		Sikar Gramin	1
		Sirohi	2
		Sumerpur	1
		Tonk	4

		Udaipur	2
Sikkim	**76**		
		Gangtok	23
		Gyalshing	15
		Mangan	1
		Namchi	6
		Pakyong	23
		Ravangla	2
		Rongli	3
		Soreng	3
Tamil Nadu	**2880**		
		Agastheeswaram	7
		Alandur	159
		Ambasamudram	1
		Ambattur	114
		Aminjikarai	67
		Annur	1
		Arakonam	2
		Arani	1
		Aravakurichi	1
		Arcot	2
		Ariyalur	5
		Aruppukkottai	1
		Attur	1
		Avadi	46
		Ayanavaram	38
		Bhavani	8
		Chengalpattu	92
		Chennai	533
		Cheranmahadevi	1
		Cheyyar	1
		Cheyyur	6
		Coimbatore	61
		Coimbatore North	12
		Coimbatore South	6
		Coonoor	1

		Cuddalore	66
		Denkanikottai	1
		Dharmapuri	75
		Dindigul	53
		Dindiguleast	8
		Dindigulwest	3
		Egmore	63
		Erode	56
		Gobichettipalayam	1
		Gudalur	3
		Gudiyatham	2
		Guindy	76
		Gummidipoondi	2
		Hassan	1
		Hosur	14
		Kalkulam	3
		Kallakurichi	3
		Kamuthi	1
		Kancheepuram	75
		Kanniyakumari	36
		Karaikkudi	2
		Karimangalam	2
		Karur	6
		Katpadi	3
		Kattumannarkoil	2
		Killiyoor	1
		Kollam	2
		Krishnagiri	14
		Kumarapalayam	1
		Kumbakonam	3
		Kundrathur	9
		Kurinjipadi	1
		Kuthalam	3
		Madurai	54
		Madurai East	1
		Madurai North	21

		Madurai South	13
		Madurai West	1
		Maduranthakam	1
		Maduravoyal	42
		Mambalam	8
		Manapparai	2
		Manur	1
		Marakanam	1
		Mathavaram	3
		Mayiladuthurai	59
		Melur	1
		Mylapore	11
		Nagapattinam	15
		Nallampalli	2
		Namakkal	10
		Nannilam	2
		Natrampalli	1
		Nemili	1
		Nilakkottai	3
		Omalur	2
		Orathanadu	2
		Palakkodu	1
		Pallavaram	12
		Pallipattu	2
		Panruti	1
		Papanasam	3
		Pappireddipatti	1
		Pattukkottai	1
		Pennagaram	4
		Perambalur	2
		Perambur	10
		Periyakulam	1
		Perundurai	5
		Polur	1
		Ponneri	16
		Poonamallee	33

		Pudukkottai	4
		Purasawalkam	4
		Ramanathapuram	6
		Ranipet	5
		Rasipuram	1
		Salem	27
		Sholinganallur	16
		Shoolagiri	1
		Sirkali	3
		Sivaganga	2
		Sriperumbudur	6
		Srirangam	2
		Sulur	3
		Tambaram	29
		Tenkasi	14
		Thanjavur	56
		Tharangambadi	12
		The Nilgiris	1
		Theni	8
		Thirupparankundram	1
		Thiruppathur	2
		Thiruthuraipoondi	1
		Thiruvallur	300
		Thiruvarur	10
		Thiruvattar	2
		Thiruvidaimarudur	2
		Thoothukkudi	4
		Tindivanam	6
		Tiruchendur	1
		Tiruchengode	2
		Tiruchirappalli	30
		Tiruchirappalli West	19
		Tirukalukundram	1
		Tirukkoyilur	2
		Tirunelveli	6
		Tirupathur	15

		Tiruppur	6
		Tiruppurnorth	5
		Tiruttani	2
		Tiruvannamalai	17
		Tiruvottiyur	5
		Tondiarpet	1
		Udayarpalayam	1
		Uthukkottai	2
		Uthukuli	1
		Vadipatti	1
		Vandalur	6
		Vanur	3
		Vedasandur	3
		Velachery	10
		Vellore	62
		Vikravandi	8
		Viluppuram	32
		Virudhunagar	2
		Wallajah	1
Telangana	**1015**		
		Adilabad	3
		Akkannapet	1
		Alwal	1
		Amangal	1
		Amberpet	3
		Ameerpet	2
		Anumula	1
		Armoor	1
		Asif Nagar	4
		Aswaraopeta	1
		Bachannapet	1
		Bahadurpura	3
		Balapur	5
		Bandlaguda	3
		Basar Adc	1
		Bhadradri Kothagudem	1

		Bhainsa	1
		Boinpalli	1
		Chandrugonda	1
		Charminar	1
		Cherial	10
		Chinnakodur	1
		Choppadandi	1
		Damera	2
		Dammapeta	1
		Dharmasagar	1
		Dichpally	1
		Dubbak	1
		Gajwel	4
		Gandimaisamma Dundigal	2
		Gandipet	1
		Garla	1
		Golconda	2
		Hanamkonda	1
		Hanumakonda	52
		Hayathnagar	1
		Himayatnagar	1
		Hyderabad	247
		Illanthakunta	1
		Jagdevpur	3
		Jagitial	4
		Jangoan	4
		Jogulamba Gadwal	1
		Kamareddy	1
		Kapra	1
		Karimnagar	61
		Keshampet	1
		Khairatabad	1
		Khammam	6
		Khammam Urban	1
		Komuravelli	1
		Kondapak	6

		Kotagiri	1
		Kukatpally	4
		Kusumanchi	1
		Latur	1
		Lingalaghanpur	1
		Maddur	4
		Mahabubabad	3
		Mahabubnagar	2
		Mahabubnagar Urban	1
		Makloor	1
		Malkajgiri	2
		Mancherial	2
		Medak	8
		Medchal	2
		Medchal Malkajgiri	155
		Medchal Rangareddy	1
		MEDCHAL-MALKAJGIRI	1
		Mirdoddi	1
		Moosapet	1
		Mugpal	1
		Musheerabad	5
		Nalgonda	11
		Nallabelli	1
		Nampally	1
		Nandipet	1
		Nangnoor	2
		Narayankhed	1
		Narayanpet	1
		Nelakondapalli	1
		Nirmal	9
		Nizamabad	34
		Nizamabad Rural	5
		Peddapalli	11
		Pitlam	1
		Qutballapur	4

		Rajanna Sircilla	4
		Ramagiri	1
		Ranga Reddy	130
		Rangareddy	9
		Saidabad	6
		Sangareddy	5
		Saroornagar	3
		Secunderabad	2
		Serilingampally	3
		Siddipet	24
		Siddipet Urban	6
		Singareni	1
		Sircilla	1
		Suryapet	3
		Tharigoppula	1
		Tirumalgiri	2
		Uppal	1
		Vanasthalipuram	1
		Vemulawada Rural	1
		Wanaparthy	3
		Warangal	68
		Yadadri Bhuvanagiri	1
The Dadra And Nagar Haveli And Daman And Diu	**7**		
		Dadra & Nagar Haveli	2
		Dadra And Nagar Haveli	1
		Daman	3
		Diu	1
Tripura	**301**		
		Belonia	3
		Bishalgarh	2
		Dhalai	3
		Gomati	17
		Jirania	3

		Kamalpur	1
		Karbook	1
		Khowai	7
		Mohanpur	4
		North Tripura	38
		Sadar	39
		Sepahijala	7
		Sonamura	1
		South Tripura	7
		Teliamura	2
		Udaipur	26
		West Tripura	140
Uttar Pradesh	**1387**		
		Agra	78
		Aligarh	4
		Allahabad	2
		Allapur	1
		Ambedkar Nagar	35
		Amethi	25
		Auraiya	19
		Ayodhya	4
		Azamgarh	29
		Baghpat	20
		Bahraich	2
		Ballia	55
		Balrampur	24
		Banda	1
		Bansdih	3
		Bansgaon	2
		Bara Banki	6
		Baraut	2
		Bareilly	12
		Basti	44
		Belthara Road	2
		Bhadohi	1
		Bhiti	3

		Bighapur	1
		Bijnor	3
		Bikapur	1
		Bilaspur	3
		Budaun	1
		Bulandshahr	2
		Burhanpur	1
		Chandauli	51
		Chauri Chaura	1
		Colonelganj	1
		Dadri	6
		Deoria	3
		Dhampur	1
		Domariyaganj	1
		Etah	1
		Etawah	2
		Etmadpur	1
		Fatehpur	14
		Firozabad	1
		Gauriganj	2
		Gautam Buddha Nagar	76
		Ghaziabad	78
		Ghazipur	27
		Ghosi	1
		Gonda	21
		Gorakhpur	15
		Gyanpur	1
		Haidergarh	42
		Hapur	5
		Hardoi	2
		Harraiya	1
		Hasanganj	1
		Jaunpur	90
		Jhansi	19
		Kannauj	3
		Kanpur	6

		Kanpur Nagar	19
		Karhal	1
		Khaga	32
		Khajni	1
		Kheri	1
		Kiraoli	2
		Koil	2
		Kushinagar	4
		Lalitpur	1
		Lucknow	70
		Madhuban	1
		Maharajganj	2
		Mahrajganj	1
		Mainpuri	3
		Mankapur	2
		Mathura	9
		Mau	7
		Meerut	14
		Mirzapur	4
		Mohammadabad	5
		Mohanlalganj	1
		Moradabad	4
		Muhammadabad Gohna	1
		Muzaffarnagar	3
		Naugarh	1
		Nawabganj	1
		Padrauna	1
		Pandit Deendayal Upadhyay Nagar	1
		Pilibhit	1
		Pindra	2
		Pratapgarh	2
		Prayagraj	24
		Rae Bareli	10
		Rajatalab	2
		Rampur	13

		Rasra	10
		Robertsganj	1
		Rudrapur	1
		Sadar	30
		Saharanpur	2
		Saidpur	10
		Sambhal	3
		Sant Kabir Nagar	22
		Sarojani Nagar	12
		Shahjahanpur	22
		Shrawasti	2
		Siddharthnagar	2
		Sidhauli	1
		Sonbhadra	2
		Sultanpur	24
		Tulsipur	1
		Tundla	1
		Unnao	2
		Varanasi	121
		Varanasi Sadar	11
Uttarakhand	**740**		
		Almora	6
		Bageshwar	2
		Champawat	6
		Dehradun	34
		Dhari	5
		Dwarahat	1
		Haldwani	131
		Hardwar	2
		Haridwar	8
		Kaladhungi	2
		Khatima	2
		Lalkuan	8
		Nainital	509
		Pauri Garhwal	1
		Pithoragarh	1

		Ramnagar	11
		Rishikesh	1
		Roorkee	1
		Sitarganj	2
		Udam Singh Nagar	6
		Vikas Nagar	1
West Bengal	**2468**		
		24 Paraganas North	1
		24 Paraganas South	1
		24 Parganas (North)	1
		24 PARGANAS NORTH	2
		24 Pgs. (South)	1
		24 South Paraganas	1
		24prgs(south)	1
		Alipurduar - I	2
		Amdanga	2
		Amta - II	1
		Arambag	4
		Ausgram - I	1
		Ausgram - II	2
		Bagnan - I	1
		Bally Jagachha	29
		Bankura	60
		Bankura - I	1
		Barabani	3
		Barasat - I	29
		Barasat - II	13
		BARDHAMAN	1
		Barrackpur - I	38
		Barrackpur - II	18
		Baruipur	11
		Basanti	2
		Basirhat - I	2
		Basirhat - II	3
		Beldanga - I	1

		Berhampore	4
		Bhangar - I	1
		Birbhum	95
		Bishnupur - I	1
		Bolpur Sriniketan	11
		Bongaon	2
		Budge Budge - I	1
		Burdwan - I	5
		Burwan	1
		Chakdah	21
		Chanditala - I	2
		Chanditala - II	5
		Chinsurah - Magra	28
		Chopra	1
		Contai - I	2
		Cooch Behar	4
		Dakshin Dinajpur	4
		Dantan - I	18
		Dantan - II	3
		Darjeeling	55
		Daspur - II	1
		Debra	2
		Deganga	5
		Deshopran	1
		Domjur	2
		Durgapur Faridpur	2
		English Bazar	3
		Falta	2
		Galsi - I	2
		Galsi - II	1
		Habra - I	2
		Habra - II	2
		Hanskhali	1
		Haringhata	1
		Haripal	3
		Haroa	9

		Hasnabad	2
		HOOGHLY	138
		Hooghly	1
		Howrah	162
		Islampur	1
		Jagatballavpur	1
		Jalangi	1
		Jalpaiguri	61
		Jamalpur	1
		Jangipara	2
		Jaynagar - I	1
		Jaypur	1
		Jhargram	1
		Kalimpong	1
		Kalna - II	2
		Kalyani	7
		Katwa - II	2
		Keshiary	1
		Khanakul - I	1
		Kharagpur - I	1
		Kharagpur - II	1
		Kolaghat	2
		KOLKATA	409
		Kolkata	4
		Krishnagar - I	1
		Krishnagar - II	1
		Mahisadal	3
		Malda	45
		Mangolkote	3
		Manteswar	1
		Matigara	20
		Maynaguri	1
		Mayureswar - II	1
		Mohanpur	3
		MURSHIDABAD	15
		Nabadwip	2

		Nadia	62
		Namkhana	1
		Nanda Kumar	1
		Narayangarh	5
		Naxalbari	1
		North 24 paraganas	1
		North 24 Pargana	1
		NORTH 24 PARGANAS	357
		North 24 Pgs	2
		North 24pgs	1
		North twenty four parganas	1
		Onda	1
		Panchla	2
		Pandabeswar	1
		Pandua	1
		Panskura	7
		Paschim Bardhaman	33
		Paschim Medinipur	40
		Patharpratima	1
		Phansidewa	1
		Pingla	3
		Polba - Dadpur	1
		Potashpur - II	1
		Purba Bardhaman	120
		Purba Medinipur	75
		Purbasthali - I	1
		Pursura	1
		Purulia	4
		Raiganj	2
		Raina - I	1
		Raina - II	1
		Rajarhat	12
		Rajganj	8
		Ramnagar - I	1
		Rampurhat - I	2

		Ranaghat - I	5
		Ranaghat - II	5
		Salanpur	4
		Sanarpur	8
		Sankrail	2
		Santipur	1
		Serampur Uttarpara	45
		Shyampur - II	1
		Singur	71
		SOUTH 24 P.G.S	1
		South 24 Paraganas	1
		SOUTH 24 PARGANAS	107
		Swarupnagar	1
		Tamluk	1
		Tehatta - I	1
		Thakurpukur Mahestola	15
		Uluberia - I	4
		Uttar Dinajpur	6
		Vishnupur	1
Grand Total	71537		

STATEMENT – II

STATE-WISE FUND ALLOCATED, RELEASED AND UTILISED FOR CLAIM SETTELMENT FOR POLICY YEAR 2025-26

States/UTs	**Amount Allocated for Settlement of Claims (In Rs.)**	**Amount Relesed and Utilised (In Claim Settlement, in Rs.)**
Andaman and Nicobar Islands	5000	5000
Andhra Pradesh	1002654	1002654
Arunachal Pradesh	1863	1863
Assam	188729	188729
Bihar	386549	386549
Chandigarh	266728	266728

Chattisgarh	745907	745907
Dadar and Nagar Haveli	89948	89948
Delhi	6253145	6253145
Goa	118621	118621
Gujarat	26323823	26323823
Haryana	802627	802627
Himachal Pradesh	132218	132218
Jammu and Kashmir	5907606	5907606
Jharkhand	736933	736933
Karnataka	12539700	12539700
Kerala	33578143	33578143
Ladakh	8921	8921
Madhya Pradesh	27081313	27081313
Maharashtra	24888518	24888518
Manipur	469935	469935
Meghalaya	141154	141154
Mizoram	37200	37200
Nagaland	2940	2940
Odisha	2404971	2404971
Puducherry	274476	274476
Punjab	454490	454490
Rajasthan	893211	893211
Sikkim	6810	6810
Tamil Nadu	17244996	17244996
Telangana	3178615	3178615
Tripura	152732	152732
Uttar Pradesh	2893846	2893846
Uttarakhand	1499427	1499427
West Bengal	10082591	10082591
Grand Total	180796340	180796340

STATEMENT- III

List of 50 events for 200 Badhte kadam Awareness Programme				
S. No.	**Name of the Organizations**	**State**	**Date of Programme conducted**	**Place of conducting the Programme**
1	Relief Centre for The Welfare of Differently Abled Persons, Imphal west, Manipur	Manipur	07-05-2025	Awang Wabagai, Imphal West District, Manipur
2	Manshikmandbudhidivyangshaktikaran seva sevasanstha, Hathras, UP	Uttar Pradesh	06-12-2025	New basti, rampur, hathrasjuction, hathras - 204102
3	Nidaan Sewa samiti, Bhopal, MP	Madhya Pradesh	29-06-2025	Aganwadi, Village Borda, Phanta, Bhopal
4	Roshni Social Action Centre, Haveri, Karnataka	Karnataka	07-10-2025	Roshni Trust Office, Hangal
5	Vasundhara Welfare Foundation, Sehore, MP	Madhya Pradesh	07-03-2025	Vasundhra special school, Brahmpuri Colony, Bilkisganj Road, Ward No. 2, rameshkirana, SEHORE – 466001
6	Yuva Vikas Samiti, Basti, UP	Uttar Pradesh	17-07-2025	Ramnagar Vikas Khand Sabhagar
7	Vivekanand Lok Vikas Sansthan, Basti, UP	Uttar Pradesh	28-07-2025	Vill-Amrauli Shumali, Post-Teliyadheeh, Basti
8	Association for Socal Help in Rural Area (ASHRA), Balangir,Odisha	Odisha	07-11-2025	KhandhkelgaonGrampanchayat of Saintala Block
9	NimtouriTamlukUnnayansamity,Medinipur, West Bengal	West Bengal	08-07-2025	Campus-690, NH-41, Nimtouri, TAMLUK - 72164
10	Srijan Sanstha, Jaunpur, UP	Uttar Pradesh	31-7-2025	2, Kailash Chowk, Vill-Sungulpur, Post- Harbaspur, Jaunpur– 222001

11	Bharatpur Conjia Handicap School, Murshidabad, West Bengal	West Bengal	07-12-2025	Bharatpur G.P. Half
12	Shivanginee Institute of child Develipment (SICD), Angul, Odisha	Uttar Pradesh	18-07-2025	Matiasahi GP, Purunagarh, Angul
13	Manas Foundation, Ayodhya, Uttar Pradesh	Uttar Pradesh	25-08-2025	Shakti Chetna Vidhyalaya, Aimilapur, Rasulabad Ayodhya
14	Manav Utthan Samiti, Mau, Uttar Pradesh	Uttar Pradesh	15-08-2025	353, Audhari, Sikhari Market, Ghazipur – 275202
15	Kiranam Organization in tie up with DDRC, Ranga Reddy, Telangana	Telangana	20-05-2025	Plot No-100,Laxminagar,Shanker Nagar, Sy-212/5,Khammaguda,Turkyamjal, Sai Baba Temple, Rangareddy–501510
16	Paradise Children Care Center, Chowari, HP	Himachakl Pradesh	17-08-2025	463, Vill. Trimath Ward No. 3, Near 33 KV Sub Station Chowari, Chamba – 176302
17	Drone Educational and Welfare Society, Jodhpur, Rajasthan	Rajasthan	29-07-2025	Kumbharam Arya Shikshan sansthan, Chohtan, barmer, Rajasthan
18	Devashrayam Charitable Society, Thekkethara, Kerala	Kerala	07-11-2025	Paruthi panchayat Hall, Pallipuram, Pattambi, Palakkad, Kerala
19	Vision Institute of Advanced Studies, Rohini Delhi	Delhi	28-06-2025	Sampoorna Community Centre-PLOT NO.4, POCKET A-1,, SECTOR-8, ROHINI NEW DELHI, NEAR DEEPALI CHOWK, NEW DELHI – 110085
20	She Hope Society For Women Enterpreneurs,Ganderbal, J&K	Jammu & Kashmir	30-06-2025	Hope Disability Centre, Wayil, Ganderbal, J&K

21	Santosh Memorial Education and Welfare Society,Mahendragarh	Haryana	07-07-2025	Govt. Sr. Sec. school, Hudina,Narnaul block of Mahendragarh district, Haryana
22	Malsawm Ability Resource Centre, Churachandpur, Manipur	Manipur	19-07-2025	Pearsonmun, ,Malsawm Ability Resource Centre, Churachandpur – 795006
23	Arvi Trust, Theni, Tamil Nadu	Tamil Nadu	17-06-2025	SourashtraCollage of Education, Veerapandi, theni Dist., Tamil Nadu
24	Oasis Trust for the Handicapped, Cuddalore, Tamil Nadu	Tamil Nadu	31-07-2025	Oasis School Campus- 61, Yadhava Street extn, Vanniyarpalayam, near river bund, cuddalore– 607001
25	Humanity Welfare Organization Helpline NGO, Anantnag Kashmir, J&K	Jammu&Kashmi	23-07-2025	Humanity Welfare Organisation Helpline Bijbehara 118, Pahlipora, Near Pumpshed, Bijbehara– 192124
26	National Development Foundation, Hardoi, Uttar Pradesh	Uttar Pradesh	27-11-2025	Vill-Tiloiyan Khurd, Post-Saank Tehsil-Sandila, Near Co-Operative And Khad Store, Hardoi – 241204
27	The Hope, Cuttack, Odisha	Odisha	29-11-2025	Madani Complex ,Dhanipur, Tarikund, Jagatsinghpur Dist., Odisha
28	Family of Shirdi Sai baba, New Delhi, Delhi	Delhi	22-11-2025	Special Learning School, Rohini Sector-22
29	Society for Environment Development and Voluntary Action (SEVA), Nayagarh, Odisha	Odisha	28-11-2025	147, Old Town, Near New Bus Stannd, Nayagarh - 752070
30	Chinmaya Organization for Rural Development (CORD), HP	Himachakl Pradesh	18-11-2025	CORD Training Centre Sidhbari, Kangra, Himachal Pradesh

31	Ujala Foundation, Etawah, UP	Uttar Pradesh	08-05-2025	Panchayat Bhawan Akbarpur post Basrehar Dist., Etawah UP
32	Mangal Deep Vidya Mandir, Almora, Uttarakhand	Uttarakhand	12-11-2025	405, Krishna Mohini Dham, Khatiyari, Almora – 263601
33	Pragati Seva Sanstha Jaipur, Rajasthan	Rajasthan	01-11-2026	Gram Panchayat Renwal Manji, Tehsil, Madhorajpura, Jaipur, Rajasthan
34	SamajikUtthan Samiti, Ballia, UP	Uttar Pradesh	1-01-226	Post- LotwaNarayanpur, Dist. Ballia, UP
35	Yaduvanshi Janta Shikshan Sansthan, Ghazipur, UP	Uttar Pradesh	02-07-2026	135, Jahurabad, HazipurBaresar, Ghazipur – 233222
36	Swavlamban Foundation, Pali	Rajasthan	22-01-2026	Bajrangwadi, Tehsil Pali, Rajasthan
37	Ek Pehal Public Charitable Trust, Sonbhadra, Uttar Pradesh	Uttar Pradesh	21-02-2026	Kridha Hearning and Speech Clinic, Dharmshala ChaurahaRoberstganj Sonbhadr, UP-231216
38	Society of Parents of Children with Autistic Disorders, Andheri East Mumbai, Maharashtra	Maharashtra	20-02-2026	Post- Kurul, Alibagm Raigad, Maharashtra-402209
39	Autism Education Welfare Society, Sangrur, Punjab	Punjab	03-03-2026	Akal Collage of Education, GursagarMastuana Sahib, Dist. Sangrur-148001
40	Cerebral Palsy Association of India, Santacruz East, Mumbai, Maharashtra	Maharashtra	27-02-2026	Swami Vivekanand High School, Barhe, Taluka Surgana, Dis. Nashik, Maharashtra
41	Ganpati Educational Society, Solan H. P.	Himachakl Pradesh	03-06-2026	Kunihar, Dist. Solan, Himachal Pradesh

42	Ashish Foundation for the Differently Abled Charitable Trust, Dwarka, New Delhi	Delhi	03-10-2026	Community Hall, Shadipur
43	Malda Krishnapally Janajagoran Society-PUNARBASAN, MALDAH West Bengal	West Bengal	25-03-2026	Balurgat,m Dakshin Dhinajpur-West Bengal
44	St. Judes School for Intellectually Disabled, TamilNadu	Tamil Nadu	03-06-2026	Ecomwel Multipurpose Hall, Near RC Church, Tharamangalam, Salem, Tamil Nadu
45	Lok Sewa Mission, Gonda, UP	Uttar Pradesh	25-03-2026	Multipurpose Hall of Shelter House, Mohallah- Mewatiya near ITI Chauraha, Gonda, UP
46	Gramanchal Vikas Sansthan, Gonda, UP	Uttar Pradesh	16-12-2025	Kranpur Post Babhanan, ,Mankapur Road, Gonda – 271313
47	Baba Sunder Singh Shikha Samiti, Baharaich, UP	Uttar Pradesh	15-03-2026	175, Brahmanipura, Near Police Chauki, BAHRAICH – 271801
48	Aakansha Lions Institute of Learning and Empowerment, Raipur, Chhattisgarh	Chattisgarh	25-03-2026	Conference Hall- Aakanksha Parisar, Avanti Vihar, New Kachna Road, Raipur – 492001
49	Omkar Sewa Sansthan, Amethi,UP	Uttar Pradesh	19-03-2026	Amethi Janpath-Singhpur Vikas Khand, UP
50	Jubin Spastic home& Charitable Trust, Shri Ganga Naga, Rajasthan	Rajasthan	18-02-2026	Gurudwara Sahib hall-, Shri Ganganagar, Rajasthan

BAREFOOT TECHNICIANS

383. ADV. DEAN KURIAKOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is aware that there are a total of 114 Barefoot technicians across six districts in the State of Kerala who have received three month technicians training from the Ministry and have been working for the last nine years;

(b) if so, the details thereof;

(c) whether the Ministry has issued any notification directing the State Governments to put on hold the services of these Barefoot Technicians and if so, the details thereof;

(d) whether the Government has taken any steps to ensure that the honorarium paid to these technicians are continued and they are not terminated from service; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): Out of a total of 157 candidates trained through National Institute of Rural Development and Panchayati Raj (NIRDPR) under the Barefoot Technicians initiative, 143 were deployed in the field in Kerala and 111 BFTs have been reported by the State Government to be currently deployed in 103 Gram Panchayat across the State.

(c) to (e): In response to clarification sought by the Government of Kerala regarding the continuation of BFTs, the Ministry vide communication dated 08.07.2026, clarified that section 37(3) of the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) Act 2025 provides that all

appointments, engagements, authorisations, approvals and administrative arrangements made under the repealed Mahatma Gandhi National Rural Employment Guarantee Act, 2005, and continuing immediately before the appointed date shall, unless inconsistent with the provisions of the Act, continue to remain valid and in force until altered, superseded or withdrawn under the provisions of the Act.

AGRICULTURAL CENSUS (2021-22)

384. SHRI SHAFI PARAMBIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the present status of the 11th Agriculture Census (2021-22), including the stages of work completed and the progress made since its commencement in 2022;

(b) the reasons, if any, for the delay in completing the Census and publishing its findings, along with the revised timeline for its completion and release;

(c) the number of villages and agricultural households selected or covered under the Census, indicating the sampling methodology adopted, wherever applicable, State/UT-wise; and

(d) whether the Government proposes to use the findings of the census for formulating polices relating to agricultural production, land holdings, crop diversification and farmers' welfare, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Agriculture Census in India is conducted after every five years in collaboration with the States and Union Territories. The field work of Agriculture Census is carried out in three distinct phases. The ongoing 11th Agriculture Census with the reference year 2021-22 has been commenced in 2022 and so far, field work & data collection for three phases have been completed within time frame.

Further, in phase-I, data on primary characteristics of agricultural holdings and area operated are collected on complete enumeration basis. In Phase-II, data on characteristics of holdings like cropping pattern, irrigation status etc. are collected from randomly selected 20% of sample villages in each Tehsil. In phase III, data on input use pattern of operational holdings are collected from randomly selected 7% of sample villages in each Tehsil.

Agriculture Census provides reliable data base on socio-economic aspects of operational holders in the country which is used for making agricultural policies. It provides information on the number, size and distribution of operational holdings by classes (marginal, small, semi-medium, medium and large), tenancy, consolidation of holdings, land distribution etc. which is used for efficient planning for utilization of land, irrigation facilities, crop diversification, mechanization and other agricultural inputs. It provides data on woman-operated land holdings to support gender-based agricultural interventions. Census data also enables Government in efficient allocation of

subsidies, credit facilities, targeting rural development programs, and establishing national and regional agricultural priorities. Further, it serves as a key data source in agriculture sector for researchers, planners, and other stakeholders.

ACTION PLANS UNDER SMAM

385. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the States have submitted annual action plans under Sub-Mission on Agricultural Mechanization (SMAM);

(b) if so, the number of beneficiaries mentioned under the “Financial assistance to farmers for procurement of farm machinery and equipments on individual ownership basis” component of the scheme during the last five years, year-wise, State/UT-wise and particularly district-wise for the State of Andhra Pradesh;

(c) whether any audit mechanisms have been conducted by State/Union Government to measure the implementation of this component under the scheme;

(d) if so, the number of beneficiaries who have been benefited under the scheme during the last five years, year-wise, State/UT-wise and particularly district-wise for the State of Andhra Pradesh; and

(e) if not, whether any audit will be conducted to measure the impact of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a), (b) and (d): States have submitted single consolidated Annual Action Plans (AAPs) covering all relevant schemes of the Department of Agriculture & Farmers Welfare (DA&FW), including the Sub-Mission on Agricultural Mechanization (SMAM).

The State-wise and year-wise number of beneficiaries during last five years under “Financial assistance to farmers for procurement of farm machinery and equipments on individual ownership basis” component of SMAM are indicated in enclosed **Statement-I**. The district-wise allocation are decided at the State level and as per the information provided by the Department of Agriculture, Government of Andhra Pradesh, the district-wise details of beneficiaries of Andhra Pradesh are indicated in enclosed **Statement-II**.

(c) and (e): Impact evaluation study of schemes is a standard, systematic process used to determine the long-term, direct, and indirect effects of policies, programs, or projects. The impact evaluation of SMAM was carried out as a part of study ‘Evaluation of CSS Schemes in Package 1 – Agriculture & Allied Sector’ under the aegis of the Development Monitoring and Evaluation Office (DMEO), NITI Aayog.

The study report released in 2025, provides an integrated assessment of various schemes including SMAM based on primary fieldwork across diverse agro-climatic zones, quantitative surveys with beneficiaries, extensive stakeholder consultations at the central, state, district, and block levels, and secondary data analysis from official records and scheme Management Information System (MIS). The study report indicated that the SMAM has showed enhanced alignment with smallholder needs, particularly through the availability of rental machinery. Agricultural mechanization has been viewed as a critical intervention for improving farm productivity and reducing labour constraints. As informed by Indian Council of Agricultural Research (ICAR), the farm power availability of India increased from 0.372 kW/ha in 1971-72 to 3.045 kW/ha in 2021-22.

STATEMENT- I

State-wise and year-wise number of beneficiaries under "financial assistance to farmers for procurement of farm machinery and equipments on individual ownership basis" component of SMAM

State	Number of beneficiaries				
	2021-22	2022-23	2023-24	2024-25	2025-26
Andhra Pradesh	*	*	*	25187	20300
Arunachal	12160	4541	2241	3741	3785
Assam	*	131	2	51	1597
Bihar	*	5	2101	8875	34350
Chhattisgarh	18297	19276	2918	3635	3472
Goa	1306	*	*	*	134
Gujarat	518	1601	369	3907	9148
Haryana	*	2285	*	*	*
Himachal Pradesh	3635	2874	157	2129	1206

Jammu & Kashmir	*	558	1752	1574	1246
Jharkhand	19871	*	*	*	*
Karnataka	31130	23234	14675	24504	53442
Kerala	27690	29755	28047	26834	16321
Madhya Pradesh	56130	35100	30250	30441	7076
Maharashtra	14914	30031	23314	7258	30167
Manipur	113	1766	1838	*	841
Meghalaya	50	187	*	486	705
Mizoram	1772	45	1604	159	1139
Nagaland	167	4600	3932	3526	6109
Orissa	424	494	9015	22824	19005
Punjab	*	1551	966	2669	692
Rajasthan	103	2345	6579	9801	24136
Sikkim	775	752	769	1835	3659
Tamil Nadu	3741	7732	39533	20647	19726
Telangana	*	*	*	*	15065
Tripura	12	6285	9827	11444	12333
Uttar Pradesh	5526	9962	12620	12179	12709
Uttarakhand	*	7832	3221	4876	6694
West Bengal	*	514	1070	3229	15786
Puducherry	*	219	*	*	*
TOTAL	198334	193456	196800	231811	320843

* Component not implemented by States

STATEMENT- II

The component of financial assistance to farmers for procurement of farm machinery and equipments on individual ownership basis has not been implemented by the State of Andhra Pradesh during 2021-22, 2022-23 and 2023-24.

District-wise number of beneficiaries in the State of Andhra Pradesh under "Financial assistance to farmers for procurement of farm

machinery and equipments on individual ownership basis" component of SMAM for 2024-25 & 2025-26

S. No.	District	No. of beneficiaries	
		2024-25	2025-26
1	Alluri Sitharama Raju	351	284
2	Anakapalli	1011	258
3	Anantapur	1072	1853
4	Annamayya	979	319
5	Bapatla	1062	779
6	Chittoor	979	360
7	Dr.B.R.Ambedkar Konaseema	521	173
8	East Godavari	675	414
9	Eluru	915	877
10	Guntur	1331	758
11	Kakinada	688	387
12	Krishna	1022	925
13	Kurnool	1125	1921
14	Markapuram	0	742
15	Nandyal	963	1438
16	NTR	867	692
17	Palnadu	1268	1610
18	Parvathipuram Manyam	920	346
19	Polavaram	0	147
20	Prakasam	1258	795
21	S.P.S.R Nellore	1451	769
22	Sri Sathya Sai	1021	666
23	Srikakulam	1405	680
24	Tirupati	1679	610
25	Visakhapatnam	117	36
26	Vizianagaram	867	459
27	West Godavari	709	244
28	Y.S.R	931	1786
	TOTAL	25187	20329

PERFORMANCE OF MGNREGS IN WARANGAL DISTRICT

386. DR. KADIYAM KAVYA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the performance of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Warangal district, Telangana, during the last two years, including the average number of person-days of employment provided per household in each year;

(b) whether any wage payments under the Scheme are pending in Warangal district, if so, the details thereof, including the amount and duration of such pendency; and

(c) the steps taken by the Government to ensure timely payment of wages to the beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): During the last two financial years 2024–25 and 2025–26, 99.99% and 99.97% respectively, of the eligible rural households in Warangal district of Telangana were offered employment against the demand under the scheme. It is also stated that the average number of days of employment provided per household was 41.12 in 2024–25 and 27.89 in 2025–26.

(b) and (c): Under Mahatma Gandhi NREGS, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly

reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2025-26 have already been cleared.

VB-GRAM-G SCHEME

387. PROF. SOUGATA RAY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the status of implementation of the Viksit Bharat-Guarantee for Rojgar and Ajeevika Mission-Gramin (VB-GRAM-G) Scheme that have notified their respective State Schemes and framed the necessary rules, State and Union Territory-wise;

(b) the details of the States and Union Territory which have not yet completed the implementation process, along with the reasons therefor;

(c) the details of funds allocated, released and utilised by each State and Union Territory under the Scheme since its commencement, State and Union Territory-wise;

(d) whether the Union Government has reviewed the preparedness of States for implementation of the Scheme, if so, the details thereof including the deficiencies identified and the corrective measures taken; and

(e) whether any State Governments have expressed reservations or sought amendments in respect of the implementation framework, funding pattern or operational guidelines of the Scheme, if so, the details thereof and the reactions of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): All States and Union Territories have notified their respective State Schemes in compliance of the Viksit Bharat–Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB–G RAM–G) Act, 2025. The implementation of the Scheme has commenced in rural areas of the entire country w.e.f. 01.07.2026.

(c): State/UT-wise details of funds allocated and released under the Viksit Bharat–Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM-G) since its commencement on 01.07.2026 is given in the enclosed **Statement**. However, since the scheme has been operationalized only on July 1st, 2026 utilization of the fund and release of payments will be done by the States after closer of Muster Rolls and subsequent FTO generation.

(d): The Central Government has been continuously reviewing the preparedness of the States and Union Territories for successful implementation of the VB–G RAM–G. In addition to Weekly Review Meetings, several review meetings were held under the chairpersonship of Minister for Rural Development and Secretary, Rural Development. As an outcome of these review meetings, hand holding and technical support continuously provided by the Ministry, all States/UTs have been able to successfully start the implementation of the scheme w.e.f. 01.07.2026.

(e): The Ministry maintains continuous engagement with the States and Union Territories through regular review meetings, consultations and other

appropriate fora to facilitate effective implementation of the Scheme. Suggestions given by States/UTs during various review meetings and written communication have duly been noted by the Ministry.

STATEMENT

Fund Allocation/ Release under VB- G RAM G during the current financial year 2026-27-(as on 16.07.2026)

Figures in ₹ crore

S. No.	States	Total Interim Allocation	Mother Sanctions Issued as 1st Installment
1	Andhra Pradesh	7707.21	2545.5
2	Arunachal Pradesh	560.7	147.55
3	Assam	1929.7	630.96
4	Bihar	6715.83	1663.56
5	Chhattisgarh	3354.85	1006.46
6	Goa	3.7	1.23
7	Gujarat	1540.54	310.64
8	Haryana	590.19	194.93
9	Himachal Pradesh	1203.28	397.41
10	Jharkhand	2705.64	437.06
11	Karnataka	5709.9	1750.88
12	Kerala	3136.44	925.33
13	Madhya Pradesh	6252.03	630.76
14	Maharashtra	4420.32	1459.92
15	Manipur	581.99	192.21
16	Meghalaya	1155.09	381.5
17	Mizoram	611.65	199.21
18	Nagaland	287.85	95.07
19	Odisha	3763.8	932.32
20	Punjab	1331.61	439.8
21	Rajasthan	7581.87	2274.37
22	Sikkim	97.57	32.23
23	Tamil Nadu	7585.49	2176.84
24	Telangana	3825.31	1263.41

25	Tripura	1041.7	344.05
26	Uttar Pradesh	9721.48	3210.76
27	Uttarakhand	626.43	193.78
28	West Bengal	8508	1264.49
29	Puducherry	40.56	12.88
30	Jammu And Kashmir	1151.2	380.21
31	Andaman & Nicobar	4.44	0
32	Ladakh	85.98	0
33	Dadra Nagar Haveli & Daman Diu	9.02	0
34	Lakshadweep	0.32	0
	Total	**93841.69**	**25495.32**
Funds for Central Admin and Social Audit		1850.62	
Grand Total		**95,692.31**	

TEXTILE PARKS IN TELANGANA

388. SHRI RAMASAHAYAM RAGHURAM REDDY

Will the Minister of **TEXTILES** be pleased to state:

(a) the details of textile parks and integrated textile projects approved in Telangana;

(b) the details regarding Central assistance extended for handloom and powerloom sectors;

(c) the details regarding measures taken to enhance exports from Telangana; and

(d) whether any new textile clusters are under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): Ministry of Textiles is implementing two scheme namely Scheme for Integrated Textiles Park (SITP) & PM Mega Integrated Textile Regions and Apparel Park (PM MITRA) Scheme for establishing textile parks across various locations in the country including Telangana. Under the SITP Scheme; 2 textile parks have been established in Telangana. Furthermore, 1 Brownfield project has been sanctioned under the PMMITRA Park Scheme. This park has recently been inaugurated in May 2026. Currently with the grounded investment of Rs. 3862 cr, approximately 24,500 jobs have been generated. Details of these projects is as per enclosed **Statement-I.**

(b): The Ministry of Textiles is implementing the following schemes to promote handloom sector and welfare of handloom workers across the country including Telangana:

1. National Handloom Development Programme;
2. Raw Material Supply Scheme;

Under the above schemes, financial assistance is provided to eligible handloom agencies/workers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product diversification & design innovation, technical and common infrastructure, publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and GI tag, e-commerce facilities, marketing of

handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme and social security etc.

Further, on receipt of proposals from Government of Telangana, financial assistance of Rs.1223.97 lakh has been provided for 26 Small Cluster Development Programme (SCDPs) covering 4971 beneficiaries during the FY 2021-22 to 2025-26.

Further, the details regarding Central assistance extended for handloom and Powerloom sectors is as per enclosed **Statement-II**.

(c): The Government has implemented various duty-exemption, duty-remission and export-promotion schemes for the benefit of all exporters, including those from Telangana. These include RoSCTL, RoDTEP, Advance Authorisation, EPCG, Duty Drawback and the Export Promotion Mission. Exporters also benefit from preferential market access under the 16 Free Trade Agreements currently in force, which helps reduce costs and improve export competitiveness.

Further, for export promotion of handlooms, financial assistance are provided for participation of handloom exporters/weavers from across the country in various International marketing events/fairs i.e International Trade Fair, Buyer Seller Meet, Reverse Buyer Seller Meet, Big Ticket events, Bharat Tex, are organized through Handloom Export Promotion Council (HEPC). In consultation with stakeholders, as part of the 'Textile Summit' organized by the Ministry, the Govt. of Telangana has formalized 'State Export Action Plan' to boost exports in the sector.

(d): The Government has announced an integrated program in the Union Budget 2026-27, featuring the **Textile Expansion and Employment Scheme** to modernise traditional clusters with capital support for machinery, technology upgradation and common testing and certification centres.

STATEMENT- I

Projects sanctioned under SITP Scheme;

Sl. No.	Name of the park	District	Project Cost approved under SITP (In crores)	Released GoI share (In crores)	Actual Employment	Units Operational	Park Status
1	Pochampally Handloom Park Limited	YadadriBhuvanagiri	34.00	13.60	350	189	Completed
2	White Gold Textile Park	Rangareddy	90.24	32.48	675	10	Completed

Project sanctioned under PM MITRA Scheme;

State	Park Name	Investment Interest so far (₹ in Cr.)	Fund released (₹ in Cr.)
Telangana	Warangal	8,800	30

STATEMENT- II

The details regarding Central assistance extended for handloom and Powerloom sectors

Sr. No.	Name of the Scheme	Progress of Schemes			
		No. of projects sanctioned	No. of projects completed	Govt. Of India grant sanctioned	Govt. Of India grant released
1	Modified Group Workshed Scheme (GWSS)	1	-	13.04 Lakhs	7.82 lakhs
2(a)	Margin Money Subsidy Scheme (MMS) under RTUFS, RR TUFS	149	149	Subsidy Released: Rs 159.01 lakh	
(b)	ATUFS	16	16	Subsidy Released: 55.91 Cr.	
3	In-situ upgradation scheme for plain powerloom for under SSI Sector	-	-	1252.36 Lakh subsidy released for 11719 looms/kits, 1748 units	
4	Textile Workers Rehabilitation Fund Scheme (TWRFS)	-	-	3.19 Cr has been disbursed to 643 Workers of 4 closed mills	
5	Integrated Skill Development Scheme (ISDS)	-	-	1586 trainees have been trained. Under Powerloom Service Centre, Hyderabad	
6.	Components of I-PowerTex				
	I. Exposure Visit	423 weavers, expenditure incurred Rs.12.46 lakhs			
	II. Buyer-Seller Meet	7 BSMs, expenditure incurred Rs. 36.35 Lakh			
	III. Seminar	16 Seminar, Expenditure incurred Rs 3.61 Lakh			
	IV. Common Facilities Centre (CFC)	1	1	200.00 lakhs	200.00 lakhs

	V. Corpus Fund for Yarn Bank	3	3	Rs.198 lakh	Rs.198 lakh

GROUP INSURANCE SCHEME (GIS) FOR POWER LOOM WEAVERS

GIS Enrollment	Natural Death Claim settled		Disability Death Claim settled		Scholarship disbursed under SSY	
	No. of claims	Amount in Rs.	No. of Claims	Amount in Rs.	No. of Students	Amount in Rs.
54387	262	21950000	2	550000	4902	5872800

FIFTEENTH FINANCE COMMISSION UNTIED GRANTS

389. SHRI KALYAN BANERJEE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has sanctioned and released the fifteenth finance commission untied grants of over Five Hundred Ninety-Two Crore rupees to Panchayati Raj Institutions and Rural Local Bodies during June and July of 2026;

(b) if so, the details of amount released for West Bengal State; and

(c) the detail of central budget allocations and sanctions towards MGNREGA, now VB-GRAM-G scheme, pending since last four financial years and regularise the payments of beneficiaries therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): No. The award period of the Fifteenth Finance Commission (XV FC) concluded on 31st March, 2026. Consequently, no grants under the XV Finance Commission for Rural Local Bodies/Panchayati Raj Institutions were sanctioned or released during June and July, 2026.

(b): Does not arise in view of (a) above.

(c): As informed by the Ministry of Rural Development, under the erstwhile Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), which remained in force up to 30.06.2026, employment was provided to every rural household whose adult members demanded unskilled manual work, in accordance with the provisions of the Act. With effect from 01.07.2026, the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G) Act, 2025 has come into force, replacing the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

The details of funds allocation at Budget Estimate stage, Revised Estimate stage, final allocation and fund released under Mahatma Gandhi NREGS in the last four financial years are given below:

(Rs. in crore)

Financial Year	Budget Estimate	Revised Estimate	Final allocation	Actual release
2022-23	73000.00	89400.00	90956.00	90810.00
2023-24	60000.00	86000.00	89363.00	89268.00
2024-25	86000.00	86000.00	86000.00	85839.00
2025-26	86000.00	88000.00	88000.00	87366.00

Under the Scheme, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2025-26 have already been cleared (except in case of State of West Bengal).

In the case of West Bengal, the pending liabilities towards wage component an amount of Rs. 1457.22 crore. The admissibility of this liability is subject to verification by the Central Government.

FUNDING AND STRENGTHENING OF COOPERATIVE MANAGEMENT INSTITUTIONS

390. SHRI ESWARASAMY K:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the Government has reviewed the financial and institutional support extended to cooperative training institutions including the Natesan Institute of Cooperative Management (NICM) during the last five years, if so, the details thereof;

(b) the details of grants-in-aid, infrastructure funding and training programmes sanctioned, year-wise; and

(c) whether the Government proposes to enhance funding and modernise curriculum in view of cooperative sector reforms and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a)**:** Yes. Review of the financial and institutional support extended to cooperative training institutions including the Natesan Institute of Cooperative Management (NICM) is done regularly.

(b): The year-wise details of Grants-in-Aid provided to NCCT and training programmes conducted during the last five years are placed at enclosed **Statement-I** and **Statement-II** respectively. Further, an amount of Rs. 5.389 crore was released (in FY 2022-23) to NCCT for infrastructure funding during the last five years.

(c): Yes. Measures have been taken for modernisation of training curriculum of cooperative training institutes in line with the evolving requirements of the cooperative sector.

STATEMENT- I

Grant-In-Aid Released to NCCT from Ministry of Cooperation during the last Five Years

(Rs. in Lakhs)

S. No	Financial Year	Amount
1	2021-22	5382.50
2	2022-23	4400
3	2023-24	4421.82
4	2024-25	4670
5	2025-26	4783.34
TOTAL		**23657.66**

Note: All aforesaid Grants were fully utilised by NCCT.

STATEMENT- II

Details of the Training Programmes conducted by NCCT during the last five years i.e. 2021-26		
S. No.	**Financial Year**	**No. of Training Programmes Conducted**
1	2021-22	1,598
2	2022-23	3,287
3	2023-24	3,759
4	2024-25	4,389
5	2025-26	4,676
Total		**17,709**

ORGANISING A DISTRIBUTION CAMP UNDER ADIP SCHEME

391. SHRI BAJRANG MANOHAR SONWANE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has received a proposal for organising a distribution camp in Beed District, Maharashtra, under the Assistance to Disabled Persons (ADIP) Scheme and the Rashtriya Vayoshri Yojana (RVY) for free distribution of aids and assistive devices to eligible Divyangjans and Senior Citizens;

(b) if so, the present status of the proposal and the reasons for the delay, if any, in organising the distribution camp;

(c) whether assessment camps were conducted in all eleven talukas of Beed District and if so, the number of beneficiaries identified under both the schemes along with the estimated value of aids and assistive devices;

(d) whether the Government proposes to accord administrative approval and organise the distribution camp at the earliest; and

(e) the timeline fixed for distribution of aids and assistive devices to all eligible beneficiaries under the ADIP and RVY Schemes in Beed District?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): No proposal for organising a camp in Beed District, Maharashtra has been received from any Implementing Agency under the Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP) Scheme. However, a request from Shri Bajrang Manohar Sonwane, Hon'ble Member of Parliament (Lok Sabha) has been received for organising a Camp in Beed District, Maharashtra under the ADIP Scheme and the Rashtriya Vayoshri Yojana (RVY).

(c) Assessment camps under the ADIP Scheme and RVY were conducted by Artificial Limbs Manufacturing Corporation of India (ALIMCO) across all eleven talukas of Beed District, Maharashtra. Based on the assessments conducted,

1816 eligible beneficiaries were identified under the ADIP Scheme and 1419 eligible beneficiaries under the RVY, involving an estimated cost of ₹188.09 lakh and ₹117.43 lakh, respectively.

(d) and (e): ALIMCO has requested the District Magistrate, Beed, to confirm the necessary local arrangements and coordination for organising the distribution camp.

TECHNOLOGICAL AND FINANCIAL SUPPORT

392. SHRI ATUL GARG:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has extended targeted technological and financial support to the heavy engineering units operating in the Ghaziabad Constituency;

(b) if so, the details thereof;

(c) whether the Government has facilitated the up-skilling of the local industrial workforce to handle automated manufacturing processes and advanced robotics;

(d) the specific measures taken to protect these local machinery manufacturers from the dumping of cheap, sub-standard industrial imports; and

(e) the future initiatives planned to establish a dedicated industrial technology park in the region to foster innovation and support the holistic growth of the regional heavy manufacturing sector?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (e): Ministry of Heavy Industries has notified the Scheme for Enhancement of Competitiveness in the Indian Capital Goods Sector. Under the Scheme, project named Robotic Laser Cladding Technology for Hydro Power Industry by Industrial Processors & Metallizers Pvt. Ltd at Ghaziabad has been sanctioned with budgetary support of Rs. 1.24 crore and total project cost of Rs. 4.97 crore.

Ministry of Skill Development and Entrepreneurship under its Pradhan Mantri Kaushal Vikas Yojana 4.0 has trained/oriented 312 candidates in Industrial Automation PMKVY 4.0 in Ghaziabad as of 30.06.2026.

सूखे से निपटने के लिए कार्य योजना

393. श्री मनसुखभाई धनजीभाई वसावाः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का निकट भविष्य में देश में सूखे की स्थिति से निपटने के लिए ठोस योजना बनाने का विचार है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, सूखे सहित अधिसूचित आपदाओं की स्थिति में जमीनी स्तर पर आवश्यक राहत उपाय प्रदान करने के लिए राज्य सरकार प्राथमिक रूप से उत्तरदायी है। राज्य सरकारें प्राकृतिक आपदाओं की स्थिति में भारत सरकार

द्वारा अनुमोदित मदों और मानदंडों के अनुसार राज्य आपदा मोचन कोष (एसडीआरएफ) के रूप में उपलब्ध निधियों से राहत उपाय करती हैं। गंभीर प्रकृति की आपदा के मामले में निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) से एसडीआरएफ के अलावा, अतिरिक्त वित्तीय सहायता पर विचार किया जाता है, जिसमें अंतर-मंत्रालयी केन्द्रीय दल (आईएमसीटी) के दौरे के आधार पर मूल्यांकन और राज्य/संघ राज्य क्षेत्र सरकार द्वारा प्रस्तुत एनडीआरएफ के अंतर्गत सहायता के लिए ज्ञापन शामिल है।

राज्यों को एसडीआरएफ/एनडीआरएफ के अंतर्गत आवंटित और जारी की गई धनराशि का विवरण आपदा प्रबंधन, गृह मंत्रालय की वेबसाइट अर्थात् https://ndmindia.mha.gov.in पर उपलब्ध है।

कृषि एवं किसान कल्याण विभाग को देश में सूखे के मद्देनजर राहत उपायों की निगरानी और समन्वय करने का अधिकार दिया गया है। सूखे की निगरानी और प्रबंधन सूखा प्रबंधन की नियमावली के अनुसार किया जाता है जिसमें विभिन्न एजेंसियों की भूमिकाओं और उत्तरदायित्वों को स्पष्ट रूप से रेखांकित किया गया है तथा उनके विरुद्ध समन्वय का मार्गदर्शन किया गया है। इस नियमावली में संस्थागत संरचना, सूखे की निगरानी के लिए प्रमुख चर, सूखे की घोषणा, सूखा प्रतिक्रिया, राहत और शमन शामिल हैं।

आधुनिक तकनीक के उपयोग को बढ़ावा देने के लिए, मैनुअल को वर्ष 2020 में संशोधित/अद्यतन किया गया था। संशोधित सूखा नियमावली में सूखे की निगरानी/निर्धारण में आधुनिक प्रौद्योगिकी के उपयोग का प्रावधान है। सूखे के अधिक सटीक मूल्यांकन और निगरानी के लिए नए वैज्ञानिक सूचकांकों और मापदंडों को शामिल किया गया था।

आईसीएआर-सीआरआईडीए द्वारा देश के 651 जिलों के लिए जिला कृषि आकस्मिकता योजना (डीएसीपी) तैयार की गई है जिसमें खेत और बागवानी फसलों के लिए वर्षा सिंचित और सिंचित (भूजल सिंचित, टैंक सिंचित और नहर कमान क्षेत्रों), मानसून की देरी से शुरू होने (2/4/6/8 सप्ताह के विलंब) और (प्रारंभिक/मध्य मौसम/टर्मिनल सूखा) के लिए सूखे से निपटने हेतु

आकस्मिक उपायों का प्रावधान है। आकस्मिक उपायों में वैकल्पिक फसलें/फसल किस्में/कृषि पद्धतियां/सूखा परिदृश्यों के लिए उपयुक्त अन्य प्रबंधन विकल्प शामिल हैं।

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) के साथ अप्रत्याशित प्राकृतिक आपदाओं से उत्पन्न फसल हानि/क्षति से पीड़ित किसानों को फसल की विफलता के विरुद्ध एक व्यापक बीमा कवर प्रदान करती है। पीएमएफबीवाई में रोकी गई बुआई से लेकर फसलोपरांत हानि तक के जोखिमों को शामिल किया गया है।

प्रति बूंद अधिक फसल (पीडीएमसी) योजना सूक्ष्म सिंचाई प्रौद्योगिकियों यानी ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से जल उपयोग दक्षता में सुधार करती है।

वर्षा सिंचित क्षेत्र विकास (आरएडी) योजना का फोकस उत्पादकता में वृद्धि और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली (आईएफएस) से संबंधित है। आरएडी के तहत, फसलों/फसल प्रणाली को बागवानी, पशुधन, मत्स्य पालन, कृषि-वानिकी, मधुमक्खी पालन आदि जैसी गतिविधियों के साथ एकीकृत किया गया है, ताकि किसानों को न केवल स्थायी आजीविका के लिए कृषि रिटर्न को अधिकतम करने में सक्षम बनाया जा सके बल्कि सूखा, बाढ़ या अन्य चरम मौसम की घटनाओं के प्रभावों को कम करने में भी सक्षम बनाया जा सके। एकीकृत बागवानी विकास मिशन (एमआईडीएच), कृषि वानिकी और राष्ट्रीय बांस मिशन का उद्देश्य कृषि में जलवायु अनुकूलन बढ़ाना भी है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) द्वारा कार्यान्वित जलवायु अनुकूल कृषि में राष्ट्रीय नवाचार (एनआईसीआरए) परियोजना ने देश के कमजोर क्षेत्रों के लिए कृषि में जलवायु अनुकूल प्रौद्योगिकियों का विकास और संवर्धन किया है। परियोजना के परिणाम क्षेत्रों को सूखा, बाढ़, पाला, शीत लहर आदि जैसी चरम मौसम की स्थिति से निपटने में मदद करते हैं। जलवायु परिवर्तनशीलता के लिए किसानों की अनुकूलन और अनुकूली क्षमता बढ़ाने के लिए, एनआईसीआरए के तहत "जलवायु अनुकूल ग्राम" (सीआरवी) की अवधारणा शुरू की गई थी।

किसानों द्वारा अपनाने के लिए जलवायु की दृष्टि से संवेदनशील जिलों में स्थान-विशिष्ट जलवायु अनुकूल प्रौद्योगिकियों का प्रदर्शन किया जाता है। जलवायु अनुकूल प्रौद्योगिकियों को व्यापक रूप से अपनाने हेतु जलवायु परिवर्तन के विभिन्न पहलुओं पर किसानों को शिक्षित करने के लिए क्षमता निर्माण कार्यक्रम आयोजित किए जाते हैं।

CROP DAMAGE DUE TO ELECTRICAL SHORT CIRCUITS

394. SHRI MANOJ KUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that in areas like Shivsagar and Karhagarh in Rohtas (Sasaram), crops are frequently damaged due to short circuits in old and damaged electric wires;

(b) if so, the details thereof; and

(c) the policy and steps taken by the Government to compensate affected farmers and coordinate with the electricity department to prevent such incidents

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): As informed by the State Government, some incidences of crop damage due to short circuits in old and damaged electric wires has been reported in Shivsagar Block covering damage of about 21 acre in wheat crop.

(c): The State of Bihar does not implement Pradhan Mantri Fasal Bima Yojana. Further, losses due to fire on account of short circuit is not covered under the scheme.

However, as informed by the State Government of Bihar, Department of Disaster Management has policy to compensate crop loss of more than 33% for natural disaster as well as loss due to fire incidence as per SDRF norms. On the report of District Magistrate of the concerned district, the compensation amount is released. Department of Energy, Government of Bihar regularly monitors the maintenance of loose wire as well as electric transformers.

DRONE-BASED LAND SURVEYS AND DIGITISATION OF PROPERTY RECORDS

395. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Ministry has assessed the impact of drone-based land surveys and digital property records on dispute reduction and transparent land governance;

(b) if so, the details thereof and the number of land disputes resolved before and after implementation along with coverage of drone surveys and digitized records; state and district wise; and

(c) the details of time reduction in land record verification and registration.

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The main objective of the SVAMITVA Scheme is to provide Record of Rights to property owners in rural inhabited areas. Under the Scheme, rural inhabited land is demarcated using drone survey and Continuously Operating Reference Stations (CORS) technology to create high accuracy maps of abadi areas of villages. These highly accurate maps help reduce property-related disputes by clearly demarcating property boundaries and creating Record of Rights. The Scheme provides for ground verification and resolution of objections/disputes by the competent State authorities before issuance of Property Cards, ensuring transparency and fair demarcation of properties.

No such assessment has been undertaken on the reduction of property-related disputes, time taken for land record verification and registration, or improvement in land administration before and after implementation of the SVAMITVA Scheme. However, the Ministry of Panchayati Raj has conducted an impact evaluation of the Scheme through IIM Ahmedabad to assess the impact on bank loan uptake and Gram Panchayat's own sources of revenue. The study found substantial increase in bank loan amounts availed against property cards and increase in Gram Panchayat's property tax and other local taxes after implementation of SVAMITVA Scheme. The Ministry does not maintain data on the number of land disputes resolved before and after implementation of the Scheme. As on date, drone survey has been completed

in 3.30 lakh villages, and 3.24 crore Property Cards have been prepared for 1.97 lakh villages. State and district-wise details are given in the enclosed **Statement.**

STATEMENT

State and district-wise details of drone survey completed and Property Cards prepared as on date

S. No.	States/Uts	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
1	Andaman & Nicobar Islands	186	186	141	7409
2	Andhra Pradesh	13321	13321	1067	530351
3	Arunachal Pradesh	3647	3647	0	0
4	Assam	946	946	0	0
5	Chhattisgarh	15791	15791	3921	320313
6	Dadra Nagar Haveli & Daman Diu	80	80	75	4397
7	Delhi	31	31	30	8575
8	Goa	410	410	410	672646
9	Gujarat	14951	14900	11624	1862759
10	Haryana	6260	6260	6260	2515646
11	Himachal Pradesh	15196	14285	364	5419
12	Jammu and Kashmir	4497	4497	2130	81305
13	Jharkhand	757	240	0	0
14	Karnataka	27753	26098	5071	1060363
15	Kerala	597	597	0	0
16	Ladakh	232	232	225	18788
17	Lakshadweep Islands	10	10	10	13563
18	Madhya Pradesh	43014	43014	40731	6819402

19	Maharashtra	37819	37729	23657	3970943
20	Manipur	2555	209	0	0
21	Mizoram	568	568	101	14962
22	Odisha	2724	2724	43	3596
23	Puducherry	96	96	92	2801
24	Punjab	12083	10966	386	53591
25	Rajasthan	36,277	35975	17085	1568136
26	Sikkim	1	1	0	0
27	Tamil Nadu	3	3	0	0
28	Telangana	5	5	0	0
29	Tripura	898	19	898	571783
30	Uttar Pradesh	90573	90573	75424	12031301
31	Uttarakhand	7441	7441	7441	278229
	Total	**3,38,722**	**3,30,854**	**197186**	**32416278**

A&N Island

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
SOUTH ANDAMANS	76	63	63	5894
NICOBARS	7	8	8	297
NORTH AND MIDDLE ANDAMAN	103	70	70	1251
TOTAL	186	141	141	7409

Andhra Pradesh

Sl. No	Districts	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
1	ANAKAPALLI	671	671	40	9387

2	ANANTHAPURAMU	503	503	16	8607
3	ANNAMAYYA	457	457	77	40107
4	ASR	2	2	0	0
5	BAPATLA	277	277	5	3206
6	CHITTOOR	782	782	52	21819
7	EAST GODAVARI	268	268	32	49862
8	ELURU	572	572	31	13935
9	GUNTUR	173	173	12	6238
10	KAKINADA	405	405	24	7369
11	KONASEEMA	310	310	44	46387
12	KRISHNA	495	495	35	11744
13	KURNOOL	456	456	57	52440
14	NANDYAL	447	447	9	5494
15	NTR	300	300	20	14680
16	PALNADU	349	349	25	13784
17	PP MANYAM	558	558	19	5139
18	PRAKASAM	792	792	20	14352
19	SPSR NELLORE	713	713	107	52096
20	SRI SATHYA SAI	416	416	17	5253
21	SRIKAKULAM	1352	1352	144	39977
22	TIRUPATHI	1045	1045	29	5932
23	VISAKHAPATNAM	85	85	16	6329
24	VIZIANAGARAM	950	950	114	42327
25	WEST GODAVARI	295	295	27	16579
26	YSR KADAPA	648	648	95	37308
Grand Total		13321	13321	1067	530351

Arunachal Pradesh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
EAST SIANG	81	81	0	0
LEPARADA	86	86	0	0
WEST SIANG	150	150	0	0

SIANG	87	87	0	0
LOHIT	108	108	0	0
TIRAP	104	104	0	0
LONGDING	77	77	0	0
PAPUMAPRE	645	645	0	0
CHANGLANG	280	280	0	0
LOWER SIANG	99	99	0	0
LOWER DIBANG VALLEY	219	219	0	0
UPPER SIANG	15	15	0	0
TAWANG	229	229	0	0
PAKKE KESSANG	79	79	0	0
KAMLE	249	249	0	0
LOWER SUBANSARI	249	249	0	0
UPPER SUBANSARI	165	165	0	0
KRA DAADI	240	240	0	0
NAMSAI	158	158	0	0
ANJAW	104	104	0	0
WEST KAMENG	167	167	0	0
EAST KAMENG	10	10	0	0
SHIYOMI	43	43	0	0
DIBANG VALLEY	0	0	0	0
KURUNG KUMEY	0	0	0	0
TOTAL	3647	3647	0	0

Assam

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Barpeta	38	38	0	0
Biswanath	6	6	0	0
Bongaigaon	4	4	0	0

Cachar	62	62	0	0
Charaideo	1	1	0	0
Darrang	20	20	0	0
Dhemaji	272	272	0	0
Dhubri	17	17	0	0
Dibrugarh	32	32	0	0
Goalpara	1	1	0	0
Golaghat	2	2	0	0
Hailakandi	18	18	0	0
Hojai	11	11	0	0
Jorhat	1	1	0	0
kamrup	39	39	0	0
Kamrup	68	68	0	0
Karimganj	8	8	0	0
Lakhimpur	168	168	0	0
Majuli	34	34	0	0
Marigaon	1	1	0	0
Nagaon	19	19	0	0
Sivasagar	23	23	0	0
Sonitpur	2	2	0	0
Tinsukia	99	99	0	0
Total	946	946	0	0

Chhattisgarh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Balrampur - Ramanujganj	671	671	133	21,589
Surajpur	666	666	384	44,748
Korea	188	188	150	752
Manendragarh-Chirmiri-Bharatpur	435	435	72	1,132
Sakti	683	683	39	4,329
Janjgir-Champa	104	104	14	94

Surguja	643	643	49	4,004
Korba	131	131	13	95
Balodabazar-Bhatapara	501	501	291	46,789
Sarangarh-Bilaigarh	385	385	108	23,644
Mahasamund	593	593	45	2,349
Gariaband	212	212	36	1,147
Dhamtari	408	408	191	15,475
Balod	738	738	273	11,836
Kabirdham	836	836	260	14,115
Rajnandgaon	865	865	2	35
Khairagarh-Chhuikhadan-Gandai	399	399	108	6,974
Mohla-Manpur-An.Chowki	323	323	30	247
Bemetara	535	535	314	15,515
Durg	169	169	50	333
Kondagaon	1073	1073	800	74,866
Guarela Pendra-Marwahi	176	176	1	1
Narayanpur	474	474	79	3,046
Bilaspur	603	603	0	0
Dakshin-Bastar-Dantewada	117	117	42	286
Uttar-Bastar-Kanker	921	921	0	0
Jashpur	470	470	131	19,938
Mungeli	655	655	30	2,033
Bastar	452	452	62	3,211
Sukma	685	685	0	0
Raigarh	155	155	1	3
Bijapur	257	257	96	572
Raipur	268	268	117	1,155
Total	15791	15791	3,921	3,20,313

Dadra Nagar Daman & Diu

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Dadra Nagar Haveli	60	60	60	2606
Daman	15	15	15	1791
Diu	5	5	0	0
Total	80	80	75	4397

Delhi

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Outer North	10	10	10	3032
North east	1	1	0	0
North West	1	1	1	198
South	2	2	2	541
South West	17	17	17	4804
Total	31	31	30	8575

Goa

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
NORTH GOA	210	210	210	336053
SOUTH GOA	200	200	200	336593
TOTAL	410	410	410	672646

Gujarat

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
AHMEDABAD	448	448	343	155763
AMRELI	595	595	310	24907
ARVALLI	480	480	438	50649
ANAND	309	309	284	107997
KACHCHH	837	837	457	62361
KHEDA	498	498	394	111753
GANDHINAGAR	245	245	130	43829
GIR SOMNATH	334	334	295	33907
Chhotaudepur	302	275	265	26135
JAMNAGAR	403	403	377	29067
JUNAGADH	506	494	377	44327
Dang	297	297	285	17693
TAPI	409	409	317	22099
DAHOD	108	108	104	6173
DEVBHUMI DWARKA	247	247	195	15340
NARMADA	491	481	379	45145
NAVSARI	226	226	178	15389
PANCHMAHAL	329	329	282	19314
PATAN	505	505	386	83943
PORBANDAR	142	142	74	10198
BANASKANTHA	783	783	559	111103
BOTAD	179	179	133	20350
BHARUCH	639	639	546	79973
BHAVNAGAR	664	664	612	71795
MAHISAGAR	472	472	352	19853
MAHESANA	586	586	507	167574
MORBI	328	328	220	33664
RAJKOT	573	573	526	83286
VADODARA	574	574	509	81602
Valsad	304	304	215	15961
Vav-Tharad	409	409	331	49003

SABARKANTHA	535	535	431	86224
SURAT	633	633	368	48921
SURENDRANAGAR	559	559	445	67461
Total	14951	14900	11624	1862759

Haryana

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
AMBALA	451	451	451	140680
BHIWANI	306	306	306	112655
CHARKHI DADRI	170	170	170	65095
FARIDABAD	100	100	100	32957
FATEHABAD	258	258	258	66269
GURUGRAM	169	169	169	44357
HISAR	251	251	251	163692
JHAJJAR	230	230	230	132517
JIND	293	293	293	148144
KAITHAL	260	260	260	116913
KARNAL	382	382	382	177102
KURUKSHETRA	402	402	402	115410
MAHENDAR GARH	349	349	349	112665
NUH	396	396	396	105403
PALWAL	270	270	270	107125
PANCHKULA	143	143	143	27025
PANIPAT	170	170	170	133353
REWARI	388	388	388	117934
ROHTAK	119	119	119	148208
SIRSA	308	308	308	55554
SONIPAT	292	292	292	281114
YAMUNANAGAR	553	553	553	111474
TOTAL	6260	6260	6260	2515646

Himachal Pradesh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Bilaspur	829	826	0	0
Chamba	1069	892	0	0
Hamirpur	1505	1486	364	5419
Kangra	3156	2983	0	0
Kinnaur	157	148	0	0
Kullu	378	358	0	0
Lahaul-Spiti	217	203	0	0
Mandi	2574	2426	0	0
Shimla	2036	1896	0	0
Sirmaur	724	702	0	0
Solan	2025	1862	0	0
Una	526	503	0	0
Total	15196	14285	364	5419

J&K

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Anantnag	366	366	0	0
Bandipora	109	109	0	0
Baramulla	423	423	0	0
Budgam	434	434	123	3845
Doda	366	366	259	6498
Ganderbal	122	122	26	902
Jammu	499	499	499	27021
Kathua	271	271	271	13246
Kishtwar	146	146	57	2340
Kulgam	243	243	14	250
Kupwara	295	295	83	1782
Poonch	5	5	5	259

Pulwama	316	316	173	7655
Rajouri	80	80	77	1297
Ramban	63	63	61	2496
Reasi	78	78	60	843
Samba	245	245	198	7214
Shopian	213	213	28	1138
Srinagar	14	14	14	1951
Udhampur	209	209	182	2568
Total	4497	4497	2130	81305

Jharkhand

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Khunti	757	240	0	0

Karnataka

District	Targeted Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Ramanagar	788	788	778	2,13,762
Tumkur	2,721	2,721	843	1,62,522
Hassan	2,386	2,386	666	81,066
Belgaum	1,326	1,326	99	43,625
Uttara Kannada	596	596	28	3,133
Dakshina Kannada	84	84	81	10,152
Mysore	1,307	1,307	544	1,65,388
Dharwad	370	370	52	17,465
Shivamogga	1,567	1,567	160	1,139
Bagalkote	605	605	27	0
Udupi	3	3	0	0

Haveri	688	688	7	0
Bengaluru Urban	0	0	0	0
Bengaluru Rural	1,056	797	117	0
Mandya	1,478	1,475	125	0
Davangere	864	801	274	76,725
Gadag	343	341	19	7,996
Koppal	637	632	105	40,802
Vijayapura	694	684	74	36,686
Kalburgi	938	937	182	81,282
Raichur	874	873	133	45,466
Yadgir	527	524	40	14,888
Vijayanagar	362	362	34	12,011
Chikkaballapura	1,552	1,540	107	0
Kolar	1,825	1,817	230	20,364
Chitradurga	1,113	1,101	225	17,520
Chamarajanagar	484	433	20	150
Chikkamagalur	1,149	462	75	7,331
Kodagu	522	0	0	0
Bidar	586	570	10	0
Bellary	308	308	16	890
Total	27,753	26,098	5,071	10,60,363

Kerala

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Alappuzha	41	41	0	0
Ernakulam	48	48	0	0
Idukki	24	24	0	0
Kannur	17	17	0	0
Kasaragod	64	64	0	0
Kollam	47	47	0	0
Kottayam	94	94	0	0
Kozhikode	27	27	0	0
Malappuram	21	21	0	0

Palakkad	52	52	0	0
Pathanamthitta	46	46	0	0
Thiruvananthapuram	51	51	0	0
Thrissur	46	46	0	0
Wayanad	19	19	0	0
Total	597	597	0	0

Ladakh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Leh	121	121	120	9831
Kargil	111	111	105	8957
Total	232	232	225	18788

Lakshadweep

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Lakshadweep	10	10	10	13563

Madhya Pradesh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Mandsaur	910	910	888	277169
Sagar	1733	1733	1707	300365
Ujjain	1091	1091	1089	262345
Khargone West Nimar	870	870	855	219159
Khandwa East Nimar	616	616	621	226636
Chhatarpur	1071	1071	1033	237467

Seoni	1518	1518	1483	215558
Jabalpur	1292	1292	1280	198623
Dewas	963	963	960	189835
Sehore	936	936	932	194057
Vidisha	1492	1492	1465	188336
Rajgarh	1562	1562	1479	175633
Damoh	1077	1077	1031	187259
Ratlam	676	676	664	152199
Shajapur	588	588	577	157707
Narsinghpur	926	926	919	149574
Chhindwara	1726	1726	1484	180604
Shivpuri	1177	1177	1152	215343
Balaghat	1110	1110	1098	202896
Katni	840	840	839	151328
Neemuch	614	614	614	147988
Dhar	1104	1104	1051	172023
Raisen	1277	1277	1272	154132
Datia	599	599	574	132239
Betul	1201	1201	1200	174038
Indore	562	562	540	129242
Bhind	883	883	796	171808
Tikamgarh	574	574	492	117584
Burhanpur	209	209	208	98988
Agar-Malwa	490	490	480	98599
Mandla	1198	1198	1093	113977
Narmadapuram	830	830	779	123165
Panna	937	937	739	122000
Guna	990	990	977	79341
Sheopur	448	448	430	73714
Morena	727	727	681	136881
Harda	405	405	401	56690
Bhopal	440	440	418	61452
Dindori	786	786	778	69802
Ashoknagar	696	696	682	58949
Satna	1213	1213	816	65187
Gwalior	506	506	410	71945

Niwadi	228	228	215	52407
Barwani	394	394	348	65653
Jhabua	397	397	396	39690
Pandhurna	241	241	212	47247
Rewa	580	580	504	38367
Maihar	330	330	267	22724
Sidhi	487	487	441	10021
Umaria	214	214	203	6495
Singrauli	580	580	501	6953
Shahdol	197	197	195	5101
Alirajpur	227	227	197	6020
Anuppur	168	168	164	3814
Mauganj	121	121	101	3073
Total	43014	43014	40731	6819402

Maharashtra

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Akola	839	835	723	136083
Amravati	1521	1521	1162	245637
Buldhana	1233	1220	983	233694
Yavatmal	1795	1795	1440	304673
Washim	689	679	410	102887
Thane	773	772	617	85417
Palghar	850	845	677	70469
Ratnagiri	654	654	286	18061
Raigad	1755	1740	1054	124389
Sindhudurg	57	56	12	1085
Chhatrapati Sambhajinagar	1298	1285	818	130675
Jalna	947	947	443	82196
Dharashiv	725	725	303	49795
Nanded	1431	1424	895	160371
Parbhani	828	828	501	103670

Beed	1350	1350	371	54677
Latur	869	869	564	91330
Hingoli	652	652	371	87867
Gadchiroli	1519	1515	1026	75392
Gondia	866	866	646	90442
Chandrapur	1396	1393	1139	210169
Nagpur	1553	1549	1300	169696
Bhandara	792	791	622	110339
Wardha	869	894	702	113372
Ahilyanagar	1572	1565	908	97268
Jalgaon	1484	1475	859	193870
Dhule	605	605	185	43853
Nandurbar	666	666	412	119089
Nashik	1940	1915	1100	157271
Kolhapur	1223	1223	679	112426
Pune	1647	1647	824	107458
Sangli	737	737	415	81509
Satara	1592	1598	688	108352
Solapur	1092	1093	522	97461
Total	37819	37729	23657	3970943

Manipur

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Bishnupur	45	44	0	0
Imphal East	152	112	0	0
Imphal West	121	0	0	0
Jiribam	56	0	0	0
Kakching	37	0	0	0
Thoubal	62	53	0	0
Chandel	269	0	0	0
Churachandpur	501	0	0	0
Kamjong	123	0	0	0
Kangpokpi	547	0	0	0

Noney	73	0	0	0
Pherzawl	66	0	0	0
Senapati	141	0	0	0
Tamenglong	103	0	0	0
Tengnoupal	168	0	0	0
Ukhrul	91	0	0	0
Total	2555	209	0	0

Mizoram

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Aizawl	31	31	30	4561
Saitual	28	28	28	4423
Lunglei	74	74	0	0
Champhai	37	37	0	0
Kolasib	23	23	21	3233
Mamit	60	60	0	0
Serchhip	26	26	0	0
Hnahthial	18	18	0	0
Khawzawl	22	22	22	2745
Mara ADC	60	60	0	0
Chakma ADC	100	100	0	0
Lai ADC	88	88	0	0
Total	568	568	101	14962

Odisha

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Rayagada	2347	2347	43	3596
Jharsugada	320	320	0	0
Dhenkanala	12	12	0	0

Gajapati	21	21	0	0
Nabrangpur	24	24	0	0
Total	2724	2724	43	3596

Puducherry

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
PUDUCHERRY DISTRICT	67	67	67	2161
KARAIKAL DISTRICT	29	29	25	640
TOTAL	96	96	92	2801

Punjab

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
BARNALA	116	116	0	0
BATHINDA	265	264	60	12602
FARIDKOT	151	151	20	4660
JALANDHAR	888	810	0	0
KAPURTHALA	472	467	0	0
MALERKOTLA	171	171	0	0
MANSA	231	231	6	1272
MOGA	304	301	0	0
SANGRUR	374	373	23	2660
SRI MUKTSAR SAHIB	226	226	0	0
AMRITSAR	697	538	0	0
FATEHGARH SAHIB	420	420	3	173
FAZILKA	336	323	0	0
Ferozepur	569	551	140	11,249

GURDASPUR	1160	1104	117	16,815
HOSHIARPUR	1323	1270	0	0
LUDHIANA	839	801	0	0
PATHANKOT	288	273	0	0
PATIALA	847	845	0	0
RUPNAGAR	524	511	2	1042
S.A.S Nagar	424	356	0	0
Shahid Bhagat Singh Nagar	422	422	0	0
Tarn Taran	460	442	15	3118
TOTAL	12083	10966	386	53591

Rajasthan

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Dausa	1006	1000	833	52828
Jaisalmer	639	629	336	28243
Jodhpur	964	964	623	93555
Jaipur	2046	2046	1594	166820
Pali	1027	1027	565	79151
Bundi	828	828	736	45363
Tonk	1091	931	689	73324
Ajmer	1068	1068	788	123150
Sri Ganganagar	1520	1520	1132	88701
Jalore	722	722	315	23540
Banswara	589	589	525	29068
Pratapgarh	821	801	491	19625
Sirohi	427	427	164	21380
Hanumangarh	754	745	540	94366
Dungarpur	846	846	694	60312
Jhunjhunu	952	952	593	48906
Nagaur	1448	1446	740	71124
Baran	1056	1035	844	69181

Bikaner	832	832	76	8837
Rajsamand	1059	1058	464	29232
Sawai Madhopur	696	696	146	9032
Bharatpur	1365	1363	832	74746
Bhilwara	1891	1890	361	65145
Barmer	1304	1283	543	37813
Churu	851	841	407	46216
Udaipur	2042	2034	181	15293
Kota	747	747	250	19469
Chhittorgarh	1585	1573	174	20590
Dholpur	810	810	200	8981
Alwar	1911	1897	454	10159
Sikar	1074	1072	129	8209
Karauli	831	828	27	2540
Jhalawar	1475	1475	639	23237
Total	36277	35975	17085	1568136

Sikkim, TN and Telangana

State	District	Notified villages	Drone Flying	Property Cards prepared (villages)
Sikkim	Pakyong	1	1	0
Tamil Nadu	Kancheepuram	1	1	0
Tamil Nadu	Thiruvallur	2	2	0
Telangana	Adilabad	1	1	0
Telangana	Jangaon	1	1	0
Telangana	Kamareddy	1	1	0
Telangana	Rangareddy	2	2	0
	Total	9	9	0

Tripura

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Dhalai	154	0	154	48406
Gomati	130	14	130	65912
Khowai	79	0	79	46694
North Tripura	88	0	88	57111
Sepahijala	119	0	119	64329
South Tripura	138	0	138	62337
Unakoti	78	0	78	38260
West Tripura	112	5	112	188734
Total	898	19	898	571783

Uttar Pradesh

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Amroha	883	883	871	117731
Amethi	978	978	721	149027
Ambedkar Nagar	1615	1615	1541	231154
Ayodhya	1171	1171	1066	210605
Aligarh	1152	1152	924	186084
Agra	882	882	655	154775
Azamgarh	3534	3534	3149	199954
Etawah	687	687	645	155279
Unnao	1641	1641	1194	219100
Etah	835	835	765	157846
Auraiya	748	748	502	87340
Kannauj	646	646	597	141849
Kanpur Dehat	922	922	787	150169
Kanpur Nagar	898	898	567	105985
Kasganj	616	616	585	128061
Kushinagar	1360	1360	1285	246163
Kaushambi	681	681	602	153073

Kheri (Lakhimpur Kheri)	1566	1566	1187	248897
Ghaziabad	143	143	141	38192
Ghazipur	2484	2484	2103	196838
Gorakhpur	2684	2684	2305	166054
Gonda	1793	1793	1363	225340
Gautam Buddha nagar	97	97	93	22464
Chandauli	1155	1155	954	59862
Chitrakoot	501	501	450	59043
Jalaun	904	904	904	193139
Jaunpur	3162	3162	2202	137139
Jhansi	704	704	704	158617
Deoria	1985	1985	1606	137955
Pilibhit	1025	1025	905	171865
Pratapgarh	2064	2064	1372	160978
Prayagraj	2664	2664	1979	175115
Fatehpur	1360	1360	1164	302506
Farrukhabad	806	806	664	120282
Firozabad	775	775	595	120881
Badaun	1360	1360	1257	314051
Bareilly	1787	1787	1358	306809
Balrampur	974	974	780	155115
Ballia	1482	1482	1282	65959
Basti	2926	2926	2824	171107
Bahraich	1204	1204	947	229001
Bagpat	274	274	228	93092
Barabanki	1686	1686	1454	382348
Banda	629	629	624	168651
Bijnor	1926	1926	1718	278706
Bulandshahr	1158	1158	981	253754
Bhadohi	962	962	827	46536
Mau	1331	1331	1070	83456
Mathura	654	654	542	151622
Maharajganj	1106	1106	851	168719
Mahoba	406	406	402	107474
Mirzapur	1464	1464	1291	75354

Muzaffarnagar	551	551	537	176274
Moradabad	890	890	888	171958
Meerut	553	553	476	145555
Mainpuri	796	796	641	120009
Rampur	954	954	774	115691
Raebareli	1509	1509	1326	304057
Lucknow	696	696	560	137503
Lalitpur	625	625	625	52513
Varanasi	1142	1142	929	52311
Shamli	285	285	285	103071
Shahjahanpur	1904	1904	1701	271180
Shravasti	487	487	472	115503
Sant Kabir Nagar	1426	1426	1267	82522
Sambhal	864	864	731	133845
Saharanpur	1072	1072	824	168026
Siddharthnagar	2214	2214	1749	199778
Sitapur	1981	1981	1329	367868
Sultanpur	1724	1724	1455	210362
Sonbhadra	1162	1162	987	14539
Hamirpur	450	450	446	129836
Hardoi	1885	1885	1023	208678
Hathras	651	651	584	149119
Hapur	302	302	232	59987
Total	90573	90573	75424	12031301

Uttarakhand

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared
Almora	280	280	280	2600
Bageshwar	279	279	279	1619
Chamoli	473	473	473	12650
Champwat	573	573	573	2869
Dehradun	593	593	593	21414
Haridwar	444	444	444	138862

Nainital	341	341	341	5961
Pauri Garhwal	1659	1659	1659	29419
Pithoragarh	1339	1339	1339	4234
Rudraprayag	238	238	238	2706
Tehri Garhwal	369	369	369	1082
Udham Singh Nagar	532	532	532	53543
Uttarkashi	321	321	321	1270
Total	7441	7441	7441	278229

सरसों और बाजरा उत्पादक किसानों की आय

396. श्री भजन लाल जाटवः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) सरसों और बाजरा उत्पादक किसानों की आय बढ़ाने के लिए केन्द्र सरकार द्वारा कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;

(ख) इन योजनाओं से राजस्थान के किसानों को कितना लाभ हुआ है;

(ग) इस संबंध में मूल्यवर्धन, भंडारण और विपणन अवसंरचना के विकास के लिए क्या सहायता उपलब्ध कराई गई है; और

(घ) क्या करौली-धौलपुर क्षेत्र में कृषि प्रसंस्करण को बढ़ावा देने के लिए कोई विशेष योजना विचाराधीन है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): भारत सरकार सरसों और बाजरा उगाने वाले किसानों सहित किसानों की आय में वृद्धि करने के उद्देश्य से राजस्थान सहित देश भर में केन्द्रीय क्षेत्र और केन्द्र प्रायोजित योजनाओं की एक विस्तृत श्रृंखला कार्यान्वित कर रही है। इन हस्तक्षेपों का उद्देश्य उत्पादन और उत्पादकता में सुधार करना, खेती की पूरी लागत को कम करना, उत्पादन जोखिम को कम करना और किसानों की आय में वृद्धि करना है ब्यौरा संलग्न **विवरण** में दिया गया है। राष्ट्रीय खाद्य तेल मिशन

-तिलहन (एनएमईओ-ओएस) का उद्देश्य खाद्य तेलों में आत्मनिर्भरता (आत्मनिर्भर भारत) प्राप्त करने के लिए सरसों और रेपसीड सहित घरेलू खाद्य तेल उत्पादन को बढ़ाना है। राजस्थान में इस मिशन के तहत वित्त वर्ष 2025-26 के दौरान 74.90 करोड़ रुपये का व्यय किया गया है।

राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) के तहत श्री अन्न उप-मिशन राजस्थान सहित 28 राज्यों और 2 संघ राज्य क्षेत्रों में मिलेट सहित मिलेट उत्पादन और उत्पादकता को बढ़ाने के लिए लागू किया जा रहा है। इस कार्यक्रम के अंतर्गत उत्पादकता बढ़ाने के उद्देश्य से उन्नत उत्पादन और संरक्षण प्रौद्योगिकियों के प्रदर्शन, प्रमाणित बीजों के वितरण, एकीकृत पोषक तत्व एवं कीट प्रबंधन और अन्य कार्यकलापों के लिए सहायता प्रदान की जाती है। राजस्थान में मिशन के तहत वित्त वर्ष 2025-26 के दौरान 127.53 करोड़ रुपये खर्च किए गए हैं।

(ग) और (घ): भारत सरकार एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ), एकीकृत कृषि विपणन योजना (आईएसएएम), एकीकृत बागवानी विकास मिशन (एमआईडीएच) आदि जैसी विभिन्न योजनाओं और कार्यक्रमों के माध्यम से कृषि मूल्यवर्धन, फसलोपरांत प्रबंधन, भंडारण और मार्केटिंग इन्फ्रास्ट्रक्चर के विकास को सहायता प्रदान करती है। इसके अतिरिक्त, प्रधान मंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत स्थानीय प्राथमिकताओं और आवश्यकताओं के आधार पर कृषि मूल्य श्रृंखलाओं, फसलोपरान्त प्रबंधन, प्रसंस्करण, भंडारण और बाजार संपर्कों को सुदृढ़ करने के उद्देश्य से राज्य-विशिष्ट परियोजनाएं शुरू करने के लिए राज्यों को वित्तीय सहायता उपलब्ध है।

एआईएफ के तहत, 8,123.67 करोड़ रुपये की कुल परियोजना लागत के साथ 6,544 परियोजनाओं के लिए 4,895.13 करोड़ रुपये के ऋण स्वीकृत किए गए हैं। करौली जिले में, 25.19 करोड़ रुपये की कुल परियोजना लागत के साथ 20 परियोजनाओं के लिए 14.39 करोड़ रुपये के ऋण स्वीकृत किए गए हैं। धौलपुर जिले में 52.22 करोड़ रुपये की कुल परियोजना लागत वाली 25 परियोजनाओं के लिए 25.11 करोड़ रुपये के ऋण स्वीकृत किए गए हैं।

आईएसएएम के तहत, 39.53 लाख मीट्रिक टन की भंडारण क्षमता की 1,934 भंडारण इन्फ्रास्ट्रक्चर परियोजनाओं को 30.06.2026 तक 151.49 करोड़ रुपये की सब्सिडी जारी करने में सहायता प्रदान की गई है। भंडारण इन्फ्रास्ट्रक्चर के अतिरिक्त, 610 मार्केटिंग इन्फ्रास्ट्रक्चर (भंडारण के अतिरिक्त) परियोजनाओं को भी 106.94 करोड़ रुपए की सब्सिडी जारी करने में सहायता प्रदान की गई है। करौली और धौलपुर जिले में 5,000 मीट्रिक टन की भंडारण क्षमता वाली 1-1 परियोजना है, जिसके लिए क्रमशः 37.50 लाख रुपये और 25.00 लाख रुपये की सब्सिडी जारी की गई है।

करौली-धौलपुर क्षेत्र में कृषि प्रसंस्करण को बढ़ावा देने के लिए कोई विशेष योजना विचाराधीन नहीं है।

<u>विवरण</u>

कृषि में राज्यों की सहायता के लिए सरकार द्वारा कार्यान्वित योजनाओं की सूची

1. प्रधान मंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधान मंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
5. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
6. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
7. राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम)
8. कृषि मशीनीकरण उप-मिशन (एसएमएएम)
9. कृषि विस्तार उप-मिशन (एसएमएई)
10. मृदा स्वास्थ्य और उर्वरता (एसएचएंडएफ)
11. परंपरागत कृषि विकास योजना (पीकेवीवाई)

12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. फसल विविधीकरण कार्यक्रम (सीडीपी)
14. वर्षा सिंचित क्षेत्र विकास (आरएडी)
15. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
16. 10 हजार नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
17. एकीकृत कृषि विपणन योजना (आईएसएएम)
18. डिजिटल एग्रीकल्चर मिशन

BENEFITS OF GOVERNMENT SCHEMES FOR DELHI FARMERS

397. SHRI YOGENDER CHANDOLIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that farmers of National Capital Territory of Delhi are not getting the benefits of various Central Government Schemes meant for farmers, such as PMFBY, Kisan Credit Card and PM-KUSUM;

(b) if so, the details of total number of farmers in NCT of Delhi identified under Agriculture Census and the number of farmers covered under each of the above schemes, district-wise, for the last three years and the current year;

(c) the reasons for low coverage/pending applications under these schemes in Delhi, including issues related to land records, portal access and coordination with GNCTD;

(d) whether the Government has taken or proposes to take any steps to ensure 100% saturation of eligible farmers in Delhi under Central Schemes; and

(e) if so, the details thereof and the timeline fixed for the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Agriculture is a State subject. Government of India supports State Governments/Union Territories through a range of Central Sector and Centrally Sponsored schemes. These schemes encompass entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops and digital agriculture.

Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) provide financial support to farmers at the time of losses due to natural calamities. The adoption of the schemes is voluntary for States/Union Territories as well as farmers. The UT of Delhi is not implementing the scheme.

The Kisan Credit Card (KCC) Scheme is being implemented in Delhi. Till date, a total of 1,821 Kisan Credit Cards have been issued to farmers in Delhi.

No proposal/demand has been received from the State Implementing Agency of the Government of NCT of Delhi for allocation under PM-KUSUM, being implemented by Ministry of New and Renewable Energy.

Under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) and Krishonnati Yojana (KY), financial assistance is released to States/UTs for implementation of approved projects and interventions under the respective scheme components. The Government of NCT of Delhi has been provided assistance under these schemes based on approved Annual Action Plans. In the last three years, action plans of ₹5.77 crore and ₹1.10 crore have been approved by Government of India for implementation of projects under PM-RKVY and KY respectively based on the proposal received from Government of Delhi. For the current Financial Year 2026–27, Annual Action Plan (AAP) for KY has been approved with an outlay of ₹10.00 lakh under the Digital Agriculture Mission, ₹130.43 lakh under Agriculture Extension, and ₹140.43 lakh under the Mission for Atmanirbharta in Pulses. Further, an amount of ₹339.00 lakh has been approved under the Crop Residue Management (CRM) component of PM-RKVY, while ₹36.49 lakh has been approved under the National Mission on Natural Farming (NMNF).

(c) to (e): As per the Agriculture Census (2015–16), Delhi had a total of 20,842 operational holdings, defined as land wholly or partly used for agricultural production.

The low coverage is primarily attributable to the prevalence of marginal landholdings, relatively small number of farmers engaged in agriculture and

allied activities, and the fact that a significant proportion of farmers cultivate leased agricultural land.

Saturation of beneficiaries under various scheme is a continuous process and depends upon identification of eligible beneficiaries, participation of the State/UT Government and fulfillment of the prescribed eligibility conditions.

AJANUR FISHING HARBOUR

398. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether any proposals have been received from the Government of Kerala for the modernisation and expansion of Ajanur Fishing Harbour in Kasaragod under Pradhan Mantri Matsya Sampada Yojana (PMMSY), if so, the current status of such proposals;

(b) the details of financial assistance sanctioned by the Government for fisheries infrastructure in Kerala during the last three years; and

(c) the time by which the pending projects will get approval and implemented?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) : The proposal for construction of Ajanur Fishing Harbour in Kasargod District in Kerala was submitted by the Government of Kerala for financial

assistance under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The proposal was examined and found to be economically unviable due to its proximity to existing fishing harbours, high construction costs, additional costs in environmental mitigation measures and limited number of mechanized fishing vessels belonging to Ajanur. These reasons were communicated to the Government of Kerala. No revised proposal for Ajanur Fishing Harbour has been received from the Government of Kerala.

(b) : During the last three financial years from 2023-24 to 2025-26, funds to the tune of Rs 192.94 Crore was released under the Centrally Sponsored Component of PMMSY for fisheries development projects including fishing harbour infrastructure to the Government of Kerala. During 2026-27, a mother sanction of Rs 30 crore was issued to Government of Kerala. In addition, Rs 25 Crore was also released under central sector component of PMMSY for fishing harbour infrastructure.

(c) : The Department of Fisheries, Government of India has processed all proposals for fisheries infrastructure received from Kerala, and no proposal is pending for approval at present.

सोने और चांदी पर आयात शुल्क में वृद्धि

399. श्री रामप्रीत मंडल:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या इस बात की आशंका है कि सोने और चांदी पर आयात शुल्क में वृद्धि से अब सोने की तस्करी और अवैध व्यापार में वृद्धि होगी यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त तस्करी और अवैध व्यापार से सरकार को राजस्व की हानि हो सकती है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या इस बात की भी आशंका है कि उक्त तस्करी और अवैध व्यापार के कारण देश में समानांतर अर्थव्यवस्था का उदय हो सकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): सीमा शुल्क क्षेत्र संरचनाएं और डीआरआइ सोने और चांदी की तस्करी सहित तस्करी गतिविधियों को रोकने और उनका पता लगाने के लिए निरंतर सतर्कता और परिचालन संबंधी तत्परता बनाए रखती हैं।

ऐसे जोखिमों की निरंतर निगरानी और समाधान मौजूदा कानूनी ढांचे के तहत प्रवर्तन उपायों के माध्यम से किया जाता है। जहां कहीं भी तस्करी के मामले पाए जाते हैं, वहां तस्करी किए गए सोने और चांदी के अभिग्रहण और अधिहरण सहित, और इसमें शामिल व्यक्तियों की गिरफ्तारी और अभियोग चलाने के लिए सीमा शुल्क अधिनियम, 1962 के प्रावधानों और अन्य लागू कानूनों के अनुसार कार्रवाई की जाती है।

सीबीआईसी द्वारा वित्त वर्ष 2022-23 से वित्त वर्ष 2026-27 तक (30.06.2026 तक) अभिग्रहण किए गए सोने और चांदी का ब्यौरा **विवरण** के रूप में संलग्न है।

विवरण

सीबीआईसी द्वारा वित्त वर्ष 2022-23 से वित्त वर्ष 2026-27 तक (30.06.2026 तक)

अभिग्रहण किए गए सोने और चांदी का ब्यौरा

स्वर्ण अभिग्रहण डाटा			
वित्त-वर्ष	**मामलों की संख्या**	**अभिग्रहण किए गए सोने की मात्रा (किलोग्राम में)**	**गिरफ्तार किए गए व्यक्तियों की सं.**
2022-23	4619	4342.85	1740
2023-24	6599	4971.68	2003

2024-25		3005	2600.40	1240
2025-26		836	646.66	508
2026-27	(01.04.2026 से 12.05.2026)	165	86.16	67
	(13.05.2026 से 30.06.2026)*	287	160.91	116

* सोने और चांदी के आयात पर सीमा शुल्क 13 मई, 2026 से परिवर्तित कर दिया गया था।

चांदी अभिग्रहण डाटा				
वित्त-वर्ष		मामलों की संख्या	अभिग्रहण की गई चांदी की मात्रा (किलोग्राम में)	गिरफ्तार किए गए व्यक्तियों की सं.
2022-23		64	784.29	1
2023-24		50	984.42	1
2024-25		47	2505.18	4
2025-26		44	542.58	3
2026-27	(01.04.2026 से 12.05.2026)	7	49.53	8
	(13.05.2026 से 30.06.2026)*	16	535.95	2

* सोने और चांदी के आयात पर सीमा शुल्क 13 मई, 2026 से परिवर्तित कर दिया गया था।

DECLINE IN SUGARCANE PRODUCTION

400. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI BALWANT BASWANT WANKHADE:

SHRIMATI SUPRIYA SULE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken note of the decline in sugarcane production in Maharashtra due to crop diseases such as red rot, erratic weather conditions including El Niño-induced drought and unseasonal

rains, and the increasing shift of farmers towards alternative crops because of rising labour and cultivation costs;

(b) whether the Government has assessed impact on sugar recovery, farmer incomes, and the functioning of cooperative sugar mills in Maharashtra, district-wise;

(c) whether any special financial assistance, disease-resistant sugarcane varieties, climate-resilient farming practices, and irrigation support are proposed for sugarcane-growing regions in the State; and

(d) the steps being taken to strengthen research, disease surveillance and extension services to safeguard Maharashtra's sugar economy and protect the livelihoods of sugarcane farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a)**:** The production of Sugarcane has increased from 1,099.70 lakh tonnes during 2024-25 to 1,316.49 lakh tonnes during 2025-26 (3rd Advance Estimates) in the State of Maharashtra (enclosed **Statement-I**).

Department of Agriculture and Farmers Welfare (DA&FW), through its Regional and Central Integrated Pest management Centers at Nagpur and Nashik regularly conducts pest surveillance and disseminates Integrated Pest Management (IPM) knowledge through training programmes like Farmers Field Schools, Season Long Training Programme and Orientation Programme.

Surveys were conducted in various districts of Maharashtra and infestation of red rot disease in sugarcane above Economic Threshold Level

(ETL) was observed in 34 Ha only out of 4295 Ha surveyed during 2024-2025. Similarly, infestation above ETL was observed in 5 Ha only out 1450 Ha surveyed in 2025-2026. Accordingly, advisories were issued to farmers. Details of trainings conducted and advisories issues are at enclosed **Statement-II.**

(b): As per inputs received from Department of Food and Public Distribution, the State Government systematically assesses estimation of area and productivity of sugarcane. Sugar recovery depends closely on the specific crop variety, soil conditions, weather parameters, and several other regional agro-climatic factors. As per recent concluded crushing season, the average sugar recovery rate was recorded at 11.26% across Maharashtra. There were a total of 210 operational sugar mills (of both cooperative and private crushing entities) during current sugar season across the state. In terms of impact on farmer incomes, the implementation of regulatory payout mechanisms remains highly effective, with approximately 99.6% of Fair and Remunerative Price (FRP) payments successfully disbursed to growers during current sugar season.

To build long-term economic resilience, the State Government continuously encourages mills to diversify their revenue streams, including the setting up and technical upgradation of co-generation power plants and ethanol distillation units under the National Ethanol Blending Programme (EBP), thereby enabling mills to optimize cash flows and become less dependent on sugar market price volatility alone.

Further, the Central Government has increased the Fair and Remunerative Price (FRP) of sugarcane for the ensuing Sugar Season 2026–27 to Rs. 365 per quintal, up from Rs. 355 per quintal in the current Sugar Season 2025–26, based on a sugar recovery rate of 10.25%

(c) and (d): During 2014-25, a total of 341 Drought tolerant Varieties have been released by Indian Council of Agricultural Research (ICAR), out of which 36 are of Sugarcane.

As informed by the State Government, the State of Maharashtra has been implementing the Centrally Sponsored Scheme National Food and Nutrition Security Mission (NFNSM) – Commercial crop: Sugarcane Development Programme since 2014-15. Under NFNSM, emphasis has been given on transfer of technology through demonstrations and training in order to extend benefits to the farmers.

Under the programme, the following components are being implemented: (a) demonstration on inter-cropping and single bud chip technology with sugarcane, (b) assistance for breeder seed production, (c) tissue culture plantlets, (d) State level training for 2 days, (e) Distribution of plant protection and bio agents; (f) Local initiatives Raton and Trash Management distribution and Supercane nursery.

Rs. 415.02 lakhs has been allocated to Maharashtra for implementation of the activities of NFSNM-Sugarcane during 2026-27.

Further, the Department of Agricultural Research and Education (DARE) through the ongoing All India Coordinated Research Project (AICRP)

on Sugarcane and AICRP on Biological Control, undertakes breeding of sugarcane varieties with resistance to diseases and pests, surveillance of disease of sugarcane and training programmes for farmers on sugarcane production.

STATEMENT-I

Statement of Area, Production and Yield of Sugarcane in Maharashtra

Area in Lakh Ha, Production in Lakh Tonnes & Yield in Kg/Ha

Area		**Production**		**Yield**	
2024-25	2025-26	2024- 25	2025-26	2024-25	2025-26
11.67	13.72	1,099.70	1,316.49	94,230	95,963

#Data for 2025-26 is as per 3rd Advance Estimates

STATEMENT- II

Details of trainings conducted and advisories issued to farmers

1. Advisories issued for management of Red rot disease during the year 2024-25 and 2025-26 by Regional and Central Integrated Pest Management Centres (CIPMC)

I. 6 Advisories issued in 2024-25 in Nashik and Ahilyanagar districts for management of red rot disease.

II. 1 Advisory issued to Nashik district for management of red rot disease in 2026-27.

2. Activities conducted for creating awareness for Pests and diseases in Sugarcane by Regional and Central Integrated Pest Management Centres (CIPMC)

i. Regular monitoring of pests & diseases of sugarcane conducted in major sugarcane growing districts.

ii. 12.98 Million *Trichogramma chilonis* release for the management of Sugarcane internode borer as a preventive measure during 2024-25.

iii. 13.02 Million *Trichogramma chilonis* release (650 Tricho cards) for the management of Sugarcane internode borer as a preventive measure during 2025-26.

iv. 2.73 Million *Trichogramma chilonis* release for the management of Sugarcane internode borer as a preventive measure during 2026-27.

v. CIPMC, Nashik conducted FFS in sugarcane crop during 2023-24 in Ahilyanagar District and Nashik District, respectively.

vi. 2 days Orientation Training program conducted in 2024-25 and 2025-26 in Ahilyanagar and Nashik districts for sensitization of farmers and FPOs about identification and management of insect pests and diseases.

vii. During Season Long Training Program (15 December, 2025 to 13 January, 2026) CIPMC, Nashik sensitized the State Department officials about identification and management of major insect pest /diseases of sugarcane.

viii. CIPMC, Nashik provided training about the use of NPSS app in the field for quick reporting of insect pest and diseases in all the fifteen districts during 2024-25.

फसल बीमा योजना के तहत शामिल बिहार के किसान

401. श्री सुनील कुमारः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत पांच वर्षों के दौरान बिहार के पश्चिमी चम्पारण जिले में फसल बीमा योजना के अंतर्गत कितने किसानों को शामिल किया गया है;

(ख) क्या बीमा अधिकारी इस योजना के अंतर्गत किसानों का नामांकन करने में अनिच्छुक हैं और पॉलिसीधारकों के फसल क्षति दावों का निपटान करने में विफल रहते हैं; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) बुआई के पहले से लेकर फसल-उपरांत तक होने वाले ऐसे प्राकृतिक नुकसानों के लिए व्यापक जोखिम कवरेज प्रदान करती है जो अपरिहार्य प्रकृति के होते हैं, जबकि पुनर्गठित मौसम-आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) मौसम से संबंधित आंकड़ों में परिवर्तन के कारण फसल को होने वाले संभावित नुकसान के लिए क्षतिपूर्ति प्रदान करती है। यह योजना राज्यों और किसानों, दोनों के लिए स्वैच्छिक है। बिहार राज्य ने वर्ष 2016-17 से 2017-18 तक इस योजना को कार्यान्वित किया था, परंतु उसके बाद इसे कार्यान्वित नहीं किया ।

(ख) और (ग): प्रश्न नहीं उठता है।

COOPERATIVE UNIVERSITY

402. SHRI SACHITHANANTHAM R.:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether a University has been established by the cooperative department in the State of Gujarat, if so, the details thereof and the educational institutions which are affiliated with this University, State-wise;

(b) whether cooperative management colleges (D. Coop) in all the districts of Tamil Nadu and the Cooperative Arts and Science College in Dindigul district will be affiliated with the University in Gujarat, if so, the details thereof;

(c) the number of State taxi drivers who benefit through the Bharat Taxi App operated through the cooperative department; and

(d) the difference between Ola, Uber, Rapido and Bharat Taxi App along with benefits to the public?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) : “Tribhuvan” Sahkari University (TSU), Anand has been established by the Act of Parliament in 2025 in the state of Gujarat. TSU has affiliated 16 Institutions in 10 states so far. The details are given in the enclosed **Statement**.

(b) : Educational institutions of Tamil Nadu may apply for affiliation with TSU to offer cooperative education programmes. The grant of affiliation shall be

subject to the institution fulfilling the University's prescribed norms and requirements.

(c) : Presently, Bharat Taxi is operational in the cities of Delhi-NCR and Gujarat. As on date, 7.76 lakh Sarathis (drivers) have been registered on the Bharat Taxi App.

(d) : Sahakar Taxi Cooperative Limited is an innovative, driver (Sarathi)-centric and cooperative-based mobility solution developed with the objective of economically empowering drivers and providing affordable, safe and reliable transportation facilities to the public. Based on the principles of cooperation, transparency and shared ownership, this platform provides a people-centric alternative to traditional ride-hailing platforms. The key difference between Bharat Taxi and other ride-hailing platforms is that Bharat Taxi is based on a 'Zero Commission Model', under which no commission is charged from drivers, enabling them to receive the full benefit of the fare directly. Unlike in other ride-hailing platforms, drivers of Bharat Taxi are not merely service providers but also participants and beneficiaries of the cooperative system. They get opportunities for better income, fair remuneration, participation in decision-making processes and a share in the benefits of the platform, thereby strengthening their social and economic security.

STATEMENT

The details of institutions affiliated by TSU in 10 states so far

S. No.	Name of Institution	State
1	VAMNICOM (Vaikunth Mehta National Institute of	Maharashtra

	Cooperative Management), Pune	
2	Institute of Cooperative Management – Jaipur	Rajasthan
3	Institute of Cooperative and Corporate Management, Research and Training (ICCMRT) – Lucknow	Uttar Pradesh
4	Regional Institute of Cooperative Management – Chandigarh	Chandigarh
5	Mansinhbhai Institute of Dairy and Food Technology (MIDFT), Mehsana	Gujarat
6	Institute of Cooperative Management – Imphal – Manipur	Manipur
7	National Institute of Cooperative Management – Gandhinagar	Gujarat
8	D. N. S. Regional Institute of Cooperative Management – Patna	Bihar
9	Cooperative Training Centre – Ranchi	Jharkhand
10	Sikkim State Cooperative Union	Sikkim
11	Indira Gandhi Institute of Cooperative Management, Lucknow	Uttar Pradesh
12	National Institute of Post-Harvest Technology, Pune	Maharashtra
13	Administrative Staff College of India (ASCI), Hyderabad	Telangana
14	Food and Agri Business School (FAB School), Sagar Group of Institutions (SGI), Hyderabad	Telangana
15	Birla Institute of Management Technology (BIMTECH), Noida	Uttar Pradesh
16	Gujarat State Cooperative Union (Centres: Ahmedabad, Nadiad, Bhavnagar, Surat)	Gujarat

HANDLOOM WEAVERS

403. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **TEXTILES** be pleased to state:

(a) the details of handloom weavers provided insurance coverage under the Handloom Weavers' Welfare Scheme since its inception, State, district and year-wise including district of Andhra Pradesh, particularly Palnadu district;

(b) the targets fixed for extending insurance coverage under the Scheme, State, district and year-wise including district-wise targets for Andhra Pradesh and Palnadu district;

(c) the details of funds allocated, released and utilised for insurance coverage under the Scheme since its inception, State and year-wise;

(d) the measures taken by the Government to increase awareness and enrollment of eligible handloom weavers under the Scheme, State and year-wise including Andhra Pradesh and Palnadu district; and

(e) whether the Government has conducted any evaluation regarding coverage gaps, enrolment barriers or the effectiveness of insurance support under the Scheme and if so, the findings thereof, including corrective measures proposed for Andhra Pradesh and Palnadu district?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (c): Ministry of Textiles, Govt. of India is implementing Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) under Handloom Weavers' Welfare, a component of National Handloom Development Programme (NHDP) to provide insurance coverage to eligible handloom weavers/workers across the country including Andhra Pradesh. Insurance coverage is provided on an annual policy basis (1st June to 31st May). Since 2021-22 onwards, these scheme components are being implemented through States/UTs Govt. Targets are fixed on the basis of indicative number of eligible handloom weavers/workers given by States/UTs and funds are released accordingly.

State-wise number of handloom weavers/workers enrolled and targets fixed under PMJJBY and PMSBY from the policy years 2021-22 to 2025-26 is given in the enclosed **Statement-I** and **Statement-II** respectively. Further, the details of state-wise funds released from FY 2021-2022 to 2025-2026 are given in the enclosed **Statement-III**.

(d): Ministry of Textiles regularly coordinates with the States/UTs Govt., in close coordination with Weavers Service Centres (WSCs) i.e. field offices of the Office of Development Commissioner (Handlooms) to create awareness about the insurance schemes by conducting awareness camps/chaupals across the country including Andhra Pradesh. Further, the services of Handloom Helpline Centre are also being utilized for disseminating information about handloom schemes including insurance schemes amongst handloom weavers/workers across the country including Andhra Pradesh.

(e): Before the schemes are continued/new schemes are formulated, the impact of the existing schemes is evaluated. Evaluation study of the Handloom Weavers' Welfare Scheme including insurance schemes (PMJJBY & PMSBY) was conducted by independent agency covering beneficiaries across the country including Andhra Pradesh. The study examined the effectiveness of the scheme and made recommendations for its further improvement.

STATEMENT- I

State-wise and year-wise number of handloom weavers/workers enrolled under PMJJBY & PMSBY						
SN	**States**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
1	Andhra Pradesh	0	0	9408	0	0
2	Arunachal Pradesh	0	26	28	88	1
3	Assam	0	3040	24551	112435	97451
4	Bihar	0	290	583	0	75
5	Delhi	0	0	0	7	0
6	Gujarat	0	476	1910	3730	0
7	Himachal Pradesh	0	14	417	340	166
8	Jammu & Kashmir	0	0	0	0	695
9	Karnataka	0	24187	18032	17524	16309
10	Kerala	19	0	0	1394	1937
11	Ladakh	0	35	0	0	0
12	Madhya Pradesh	160	306	421	779	556
13	Maharashtra	0	0	39	0	0
14	Manipur	109006	28218	29647	6551	1425
15	Meghalaya	0	2	22	9	337
16	Mizoram	0	0	0	1800	420
17	Nagaland	0	0	191	2340	1089
18	Odisha	0	0	0	0	10601
19	Punjab	28	68	74	80	76
20	Rajasthan	0	0	41	108	119
21	Sikkim	0	190	190	190	230
22	Tamil Nadu	0	0	40861	45372	48767

23	Telangana	2037	7903	4494	19036	18679
24	Tripura	0	2160	841	357	279
25	Uttarakhand	46	36	0	0	100
26	Uttar Pradesh	661	2670	71	2453	0
27	West Bengal	0	288	2941	2941	3081
	Total	**111957**	**69909**	**134762**	**217534**	**202393**

STATEMENT- II

State-wise and year-wise targets fixed under PMJJBY and PMSBY						
SN	**States**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**
1	Andhra Pradesh	1500	3000	9667	9667	5145
2	Arunachal Pradesh	260	1000	6180	3000	1000
3	Assam	12500	25000	83960	110000	130000
4	Bihar	300	600	840	483	764
5	Chhattisgarh	70	140	140	140	140
6	Delhi	20	40	280	150	40
7	Gujarat	250	500	5640	5640	5360
8	Haryana	60	40	1670	1670	1670
9	Himachal Pradesh	60	120	890	960	660
10	Jammu & Kashmir	195	390	520	520	520
11	Jharkhand	160	1000	1500	1500	1500
12	Karnataka	34627	69254	24187	18205	17524
13	Kerala	600	1200	1440	1440	6152
14	Ladakh	70	140	1000	1000	110
15	Madhya Pradesh	90	900	500	500	500
16	Maharashtra	15	30	230	230	230
17	Manipur	1695	3390	20627	16644	16644
18	Meghalaya	100	100	2800	2711	545
19	Mizoram	340	100	1800	1800	600
20	Nagaland	500	1000	2840	2840	2340
21	Odisha	57000	114000	7700	7700	178889
22	Puducherry	15	0	0	0	0

23	Punjab	20	150	70	80	110
24	Rajasthan	225	111	660	660	540
25	Sikkim	95	190	190	190	230
26	Tamil Nadu	89062	83205	4000	102985	52080
27	Telangana	1050	2100	9130	60179	36133
28	Tripura	1080	2200	2200	1000	1000
29	Uttarakhand	90	180	820	820	330
30	Uttar Pradesh	1900	63700	5607	5536	4000
31	West Bengal	5400	10800	101772	5000	4000
	Total	**209349**	**384580**	**298860**	**363250**	**468756**

STATEMENT- III

State-wise and year-wise funds released under PMJJBY and PMSBY (Rs. in lakh)

SN	States	2021-22	2023-24	2024-25	2025-26
1	Andhra Pradesh	1.70	-	-	2.96
2	Arunachal Pradesh	0.30	-	1.70	0.76
3	Assam	14.18	-	27.77	133.69
4	Bihar	0.34	-	-	-
5	Chhattisgarh	0.08	-	0.11	0.11
6	Gujarat	0.28	4.40	-	-
7	Himachal Pradesh	0.07	-	0.73	0.48
8	Jammu & Kashmir	0.22	-	-	-
9	Jharkhand	0.18	0.43	-	-
10	Karnataka	39.27	20.88	19.40	17.02
11	Kerala	0.68	-	-	-
12	Ladakh	0.08	-	-	-
13	Madhya Pradesh	0.10	0.68	-	1.12
14	Maharashtra	0.02	-	-	-
15	Manipur	1.92	-	-	36.98
16	Meghalaya	-	-	-	0.15
17	Mizoram	-	-	1.25	0.87
18	Nagaland	0.57	-	1.70	1.57
19	Odisha	64.64	-	-	115.19
20	Punjab	0.02	-	0.20	0.11

21	Sikkim	0.11	-	0.46	0.17
22	Tamil Nadu	69.28	-	-	9.75
23	Telangana	1.19	-	6.69	5.06
24	Tripura	1.23	-	-	2.59
25	Uttarakhand	0.10	-	-	0.14
26	Uttar Pradesh	2.15	3.68	-	-
27	West Bengal	6.12	-	-	6.28
	Total	**204.83**	**30.07**	**60.01**	**335.00**

Note: During FY 2022-23, approval conveyed to States/UTs Govt. to utilize the funds which was released in 2021-22.

SELECTION METHODOLOGY UNDER PM-DDKY

404. SHRI G. KUMAR NAIK:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has prepared district-wise scores and rankings based on the criteria of agricultural productivity, cropping intensity and credit disbursement for selection under Pradhan Mantri Dhan-Dhaanya Krishi Yojana (PMDDKY);

(b) if so, the details and the criterion-wise scores and rankings of all districts considered for inclusion under the scheme;

(c) whether the Government will place the methodology, weightage assigned to each parameter and cut-off values used for selection in the public domain;

(d) whether any districts were excluded despite meeting one or more of the prescribed criteria and if so, the details thereof; and

(e) whether the Government has undertaken any independent assessment or validation of the selection methodology and if so, the details and findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The 100 districts under Prime Minister Dhan-Dhaanya Krishi Yojana (DDKY) have been selected based on three indicators of low productivity, low cropping intensity and less agriculture credit disbursement.

The number of districts for each State is based on net cropped area and number of operational holdings, ensuring balanced regional development and fostering agricultural growth where it is most needed.

(c) and (d): The methodology used published data, which is already in public domain, of above mentioned three indicators. Each State was covered under DDKY, with at least 1 district, based on net cropped area and number of operational holdings, hence question of exclusion does not arise. Further, if States identify additional districts that require similar focused attention, they may adopt and replicate the same framework and approach in those districts using their existing administrative mechanisms and available scheme resources.

(e): Since scheme is in 1st year, no independent assessment has been commissioned.

IMPACT OF GROUNDWATER CRISIS ON AGRICULTURE

405. SHRI DHARAMBIR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has conducted any study regarding the economic losses suffered by farmers in Bhiwani-Mahendergarh Lok Sabha Constituency due to declining groundwater availability and increasing irrigation costs, if so, the details thereof;

(b) whether any district-wise assessment has been made regarding the suitability of climate-resilient and low-water-consuming crops for the region, if so, the details thereof;

(c) whether the Government proposes to introduce a special pilot programme for millet, olive, medicinal plants and arid horticulture cultivation in the constituency, if so, the details thereof;

(d) whether any proposal is under consideration for establishment of a Dryland Agriculture Research and Demonstration Centre in South Haryana; and

(e) if so, the details thereof along with the expected benefits to farmers of Bhiwani and Mahendergarh districts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government has not conducted any study regarding the economic losses to farmers in Bhiwani-Mahendergarh Lok Sabha Constituency due to declining groundwater. However, Central Ground Water Board jointly with the State

Ground Water Departments, carries out annual assessment of dynamic groundwater resources at the block level. The assessment provides updated estimates of annual groundwater recharge, annual extractable groundwater resource, annual groundwater extraction and stage of groundwater extraction, and categorizes assessment units as Safe, Semi-Critical, Critical and Over-Exploited based on stage of groundwater extraction. Out of 19 groundwater assessment units in Bhiwani, Charkhi Dadri and Mahendragarh districts 14 units fall under over-exploited, critical and semi-critical units.

(b): Indian Council of Agricultural Research (ICAR) - Central Research Institute for Dryland Agriculture has prepared District Agriculture Contingency Plans (DACPs) for all districts of the country, which identify district-specific climate-resilient and low-water-requiring crops and suitable varieties based on local agro-climatic conditions. For Bhiwani and Mahendragarh districts of Haryana, the recommended crops include pearl millet, greengram, mothbean, clusterbean, cowpea, castor, sesame, mustard, and chickpea.

(c) to (e): As per the information received from the Government of Haryana, the Centre of Excellence for Semi-Arid Horticulture Crops, Gignow, Bhiwani and the Integrated Horticulture Development Centre, Sundrah, Narnaul are operational in the constituency to promote semi-arid horticulture cultivation. The Centres demonstrate improved varieties of semi-arid horticultural crops along with modern technologies such as micro-irrigation, automation and protected cultivation. They also serve as centres for production of quality planting material and hybrid vegetable seedlings and impart training to farmers

on improved horticultural practices and efficient water management. Government assistance is also being provided for area expansion of horticultural crops through financial support for establishment of new orchards and cultivation of vegetables, spices, flowers and aromatic plants to promote crop diversification. To promote diversification towards horticulture, Government assistance is being provided to farmers for the area expansion of fruit crops such as ber, aonla, citrus (kinnow), guava, and strawberry, as well as for the cultivation of vegetables, spices, flowers and aromatic plants. During the year 2026–27, in District Bhiwani and Narnaul a target of approximately 2,360 acres with a total financial outlay of Rs. 3.18 crore has been earmarked for the area expansion of horticultural crops. Government assistance at the rate of 40% to 50% is being provided to farmers for establishment of new orchards and for the cultivation of vegetables, spices, flowers, and aromatic plants.

IMPLEMENTATION OF EXPORT PROMOTION FRAMEWORKS

406. SHRI RAJIV PRATAP RUDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the current status of implementation and infrastructure layout regarding the Export Promotion Mission (EPM) and the Districts as Export Hubs (DEH) initiative to decentralize and scale up domestic trade capabilities;

(b) the total number of product categories identified and individual districts actively mapped for trade operations across the country, state and UT-

wise;

(c) the specific progress achieved, number of District Export Action Plans (DEAP) formally notified, and local micro-enterprise clusters mobilized under these frameworks particularly within the State of Bihar;

(d) the operational details of the financial support mechanisms deployed under the Niryat Protsahan pillar, including the rollout of interest subventions and credit enhancements to reduce trade finance costs for MSMEs; and

(e) the steps taken under the Niryat Disha framework to build trade intelligence repositories, leverage e-commerce channels for tier-two and tier-three manufacturers, and clear logistical bottlenecks at the grassroots level?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): The Union Cabinet approved the Export Promotion Mission (EPM) on 12 November 2025 with an outlay of ₹25,060 crore for the period FY 2025–26 to FY 2030–31. The Mission aims to enhance India's export competitiveness, with a special focus on MSMEs, first-time exporters and labour-intensive sectors, through an integrated approach combining trade finance support with measures to improve market access and export readiness.

Districts as Export Hubs (DEH) initiative provides the district-level framework for decentralised export promotion duly engaging all stakeholders and is aided by Export Promotion Mission at grassroots level.

The institutional infrastructure under DEH comprises State Level Export Promotion Committees (SEPCs) and District Export Promotion Committees (DEPCs).

The State/UT and district-wise list of products/services identified under the DEH initiative including districts of Bihar is placed at https://content.dgft.gov.in/Website/dgftprod/a667478a-d204-4d95-a71c-a58452e1c6d9/Note%20-%20Districts%20as%20Export%20Hubs%20Initiative.pdf.

In Bihar, District Export Action Plans (DEAPs) have been prepared and adopted for all 38 districts. Micro-enterprises and clusters are engaged through district-level outreach, capacity-building and market-linkage activities.

(d) : The operational details of interventions under the Niryat Protsahan sub scheme are as under:

i. Support for Interest Subvention aims to bridge the interest-rate gap and ensure liquidity for MSME exporters at globally competitive rates against items notified.
ii. Support for Collateral for Export Credit aims to bridge existing collateral gap and enable access to export credit for MSMEs.
iii. Support for Alternative Trade Instruments provides alternate export financing mechanism by subventing export factoring interest rates for

MSMEs.

iv. Credit Guarantee Facility for E-Commerce Exporters supports MSME e-commerce exporters selling via courier, postal or fulfilment warehouses through credit guarantee and interest subvention support on revolving working capital.

v. Support for Emerging Export Opportunities enables MSMEs to expand into new/high-risk markets through access to shared-risk and credit-enhancement instruments.

(e)**:** Available to all MSMEs, the Niryat Disha sub-scheme is focused on trade enablers such as export quality and compliance support, international branding and packaging, market access initiatives, logistics cost support to low export intensity regions, warehousing, e-commerce export hubs, trade intelligence and capacity building. eCommerce exporters in tier-two and tier-three are eligible to avail support under relevant interventions of Niryat Protsahan and Niryat Disha Sub-Schemes of EPM.

DATA BASE OF CHILD SEX OFFENDERS

407. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government proposes to make the data base of child sex offenders accessible to the public and if so, the details thereof;

(b) whether the Government proposes to undertake real time monitoring of child sex offenders and if so, the details thereof, along with the any pilot projects taken up;

(c) whether measures are being taken to strengthen background verification and screening of individuals employed in child-care, educational institutions, sports institutions and other establishments that grant easy access to minors and if so, the details thereof;

(d) whether the mandatory verification of criminal records and availability of child sex offender data to such institutions and if so, the details thereof; and

(e) the action being taken to ensure the protection of minors from convicted sex offenders and the reporting mechanisms established for the same particularly in child-care and educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) and (b): Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. State Governments/ UT Administrations are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs).

The National Database on Sexual Offenders (NDSO), is a centralized database established by NCRB in 2018 under the Ministry of Home Affairs. It is designed to assist law enforcement agencies in the investigation, detection

and prevention of sexual offences, including offences under the Protection of Children from Sexual Offences (POCSO) Act, by maintaining records of sexual offenders. The database serves as an investigative tool to facilitate the identification of accused and repeat offenders, verify criminal antecedents, during investigation of sexual offences. Access to NDSO is restricted to authorized law enforcement agencies, ensuring that information is used for official investigative purposes.

(c) to (e): National Crime Records Check (NCRC) portal developed by NCRB is used by government agencies for the preliminary verification of employees and personnel. It facilitates preliminary crime record check using CCTNS/ Inter-operable Criminal Justice System (ICJS) database.

States/UTs have launched citizen portal over CCTNS application facilitating verification request by individuals/ organizations. Educational institutions, child care homes, and other establishments may request for verification of individuals through CCTNS citizen portals. States/UTs police can use NCRC for verifying crime records of an individual during the verification process.

The Ministry of Home Affairs has also launched the online Cyber Crime Reporting Portal for reporting incidents of online child sexual exploitation and other cyber-crimes, and the National Cyber Crime Reporting Helpline (1930) provides assistance in reporting cyber related offences.

ONE DISTRICT ONE PRODUCT FOR KARBI ANGLONG

408. SHRI AMARSING TISSO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether Karbi Anglong and Dima Hasao districts of Assam have been identified under the One District One Product (ODOP) initiative and, if so, the details thereof;

(b) the products identified under the initiative in the said districts;

(c) the details of financial, technical and marketing assistance, including support for branding and exports, provided under the initiative in the said districts; and

(d) whether the Government proposes to establish dedicated ODOP export hubs or common facilitation centres in Karbi Anglong and Dima Hasao and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): One District One Product (ODOP) is an initiative by the Department for Promotion of Industry and Internal Trade (DPIIT) with the aim of selecting, branding, and promoting at least one product from each district of the country to enable holistic growth across all regions. The selection of ODOP products is undertaken by the respective State/UT Governments. The Government of

Assam has identified Ginger as an ODOP product for Karbi Anglong and Dima Hasao districts.

The implementation of ODOP is primarily through convergence with the schemes/programmes of the Central Ministries/Departments and the State Governments. No district-specific financial allocation is made under the ODOP initiative.

Several steps have been undertaken to promote and enhance the visibility of products identified under the ODOP initiative, including those identified from Assam. These steps include facilitating participation in domestic and international exhibitions; capacity-building initiatives in collaboration with various agencies; and e-commerce onboarding drives for the Government e-Marketplace (GeM)-ODOP Bazaar, which showcases and stocks India's best ODOP products.

The ODOP initiative has previously collaborated with key institutions such as the Indian Institutes of Technology (IIT Bombay, Roorkee, Kharagpur, and Bhubaneswar), and National Institute of Design (NID Ahmedabad), along with the Directorate General of Foreign Trade (DGFT) and Press Information Bureau (PIB), to undertake capacity-building initiatives focused on product innovation, diversification, quality enhancement, and market readiness, thereby supporting local industries including agriculture-based products from Assam.

For promoting ODOP at the international level, engagement with MEA and Indian Missions abroad, virtual buyer-seller meets, and participation in

international exhibitions have been undertaken. Also, various ODOP Products have been included in gifting at multilateral and bilateral meetings in India to popularize them internationally.

Further, the Government of Assam has informed that the PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme provides financial assistance for setting up ODOP units, along with branding and marketing support for food processing units. Under the Scheme, financial assistance has been extended to 7 ODOP units in Karbi Anglong and 8 ODOP units in Dima Hasao. District Export Promotion Committees have been constituted in all districts to promote ODOP products. The State Government has constructed the Unity Mall in Guwahati, which has stalls showcasing ODOP products, including those from Karbi Anglong and Dima Hasao.

AGRICULTURE DISTRESS DUE TO EXTREME CLIMATE

409. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken note of the increasing agricultural distress caused by unpredictable rainfall, extreme heatwaves, falling groundwater levels, and climate change-related crop losses, particularly in drought-prone and tribal regions of the country;

(b) the details of the measures being taken to support farmers facing rising fertilizer, diesel and irrigation costs;

(c) whether any district-specific assessment has been conducted regarding the impact of climate variability on crop productivity and farmer incomes in vulnerable regions; and

(d) the steps being taken by the Government to strengthen climate-resilient agriculture, improve water conservation and protect small and marginal farmers from recurring crop losses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Government is taking various measures to promote sustainable agricultural practices and effectively address the climate change-related challenges. The Government supports farmers by ensuring the availability of key fertilizers at affordable prices through price regulation and subsidy mechanisms. Government has also implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS policy, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level. Further, under Urea Subsidy Scheme, Govt ensures affordable urea availability to farmers by providing government subsidies covering production and freight costs, with urea sold at a fixed Maximum Retail Price (MRP). In addition, under the Soil Health & Fertility Scheme, assistance is provided to States for promoting Integrated Nutrient Management through the judicious

use of fertilizers, thereby improving fertilizer use efficiency and promoting balanced nutrient application. Since the inception of the scheme (2014-15), 26.18 crore Soil Health Cards have been generated. Fertigation is being promoted through micro-irrigation systems under the Per Drop More Crop (PDMC) Scheme. Fertigation enables the application of water-soluble fertilizers directly to the root zone through micro irrigation systems, ensuring precise and uniform nutrient delivery. This improves fertilizer use efficiency, reduces nutrient losses, and promotes judicious use of fertilizers. Since the inception of the scheme (2014-15), an area of 114.60 lakh hectares has been brought under micro-irrigation, benefitting about 100 lakh farmers. Further, as of the pre-monsoon 2026 assessment, the groundwater situation remains largely stable across the country. Out of 9,085 monitoring wells, 87.8% (7,977 wells) fall under the normal category. Ministry of New and Renewable Energy (MNRE) is implementing Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) under which financial assistance is provided for the installation of standalone solar agricultural pumps, including the replacement of existing diesel agricultural pumps in off-grid areas where grid supply is not available. Against the sanctioned capacity of 13.07 lakh solar pumps, around 11.5 lakh solar pumps have been installed, benefiting an equivalent number of farmers. These installations have resulted in annual savings of around 793 million litres of diesel and reducing the cost of irrigation. All these measures help in reducing the cost of production.

(c) and (d): The Government, through Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that studies the impact of climate change on agriculture, conducts district level risk and vulnerability assessment of agriculture. Under the project, risk and vulnerability assessment of agriculture to climate change has been carried out at district-level for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable out of which 109 districts have been categorized as ‘very high’ and 201 districts as ‘highly’ vulnerable. District Agriculture Contingency Plans (DACPs) for these 651 districts have also been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices. To enhance resilience to climate variability, location-specific climate-resilient technologies, including the System of Rice Intensification (SRI), aerobic rice, direct-seeded rice, zero-till wheat, climate-resilient crop varieties, and in-situ crop residue management, are being demonstrated for adoption by farmers. Under NICRA, climate-resilient technologies are being demonstrated in 448 Climate Resilient Villages across 151 vulnerable districts in 28 States/UTs, supported by village-level seed banks and community nurseries to enhance farmers' resilience and ensure timely availability of quality seeds. Technical assistance is provided to small and marginal farmers to promote climate-resilient practices through Village Climate Risk Management Committees (VCRMCs), while capacity-building and training programmes are conducted under the Agricultural

Technology Management Agency (ATMA). Further, to address the challenges of climate change, ICAR has released 2900 varieties during last 10 years (2014-2024), out of which 2661 varieties are tolerant to one or more biotic and/or abiotic stresses. In anticipation of El Niño conditions and their potential impact on the southwest monsoon, Mahalanobis National Crop Forecast Centre (MNCFC) has identified 262 vulnerable districts and States have updated the District Agriculture Contingency Plans (DACPs) in coordination with ICAR-Central Research Institute for Dryland Agriculture (ICAR-CRIDA).

Further, the Pradhan Mantri Fasal Bima Yojana (PMFBY), along with the Restructured Weather Based Crop Insurance Scheme (RWBCIS), provides comprehensive insurance coverage against crop losses arising from natural calamities and adverse weather events, thereby mitigating climate-related risks faced by farmers. As on 30.06.2026, a total of 92.68 crore farmer applications have been enrolled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the Restructured Weather Based Crop Insurance Scheme (RWBCIS). Further, since the inception of the schemes in 2016, 86% of the total unique farmer applications enrolled under PMFBY and RWBCIS have been from small and marginal farmers.

BENEFIT OF PENSION SCHEME

410. KUMARI SUDHA R.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and numbers of persons getting the Indira Gandhi National Disability Pension Scheme (IGNDPS) benefits, along with the funds spent on them, year and State-wise;

(b) the details and numbers of persons getting Indira Gandhi National Widow Pension Scheme (IGNWPS) benefits, along with the funds spent on them, year and State-wise;

(c) the details and numbers of persons getting the National Family Benefit Scheme benefits, along with the funds spent on them, year and State-wise;

(d) whether the Ministry has any plans to expand the scope of these three schemes and include more households and benefits under its ambit, if so, the details thereof;

(e) the details of the fund allocated under these schemes to Tamil Nadu since 2024; and

(f) the list of beneficiaries from Mayiladuthurai Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c): State/UT-wise number of beneficiaries (State/UT Cap) and funds released under National Disability Pension Scheme (NDPS), National Widow Pension Scheme (NWPS) and National Family Benefit Scheme (NFBS) during last two years are given in the enclosed **Statement-I, II** and **III** respectively.

(d): At present, there is no proposal under consideration to expand the scope of these schemes.

(e): Details of the fund released under NDPS, NWPS and NFBS schemes to Tamil Nadu since 2024 is given below:

(Rs. in crore)

Year	NDPS	NWPS	NFBS
2024-25	21.59	197.37	8.17
2025-26	17.36	98.82	12.06

Further, in FY 2026–27, mother sanctions of first installment amounting to Rs. 11.88 crore, Rs. 106.47 crore and Rs. 18.99 crore have been issued to Tamil Nadu under NDPS, NWPS and NFBS respectively.

(f): State cap of beneficiaries under NDPS, NWPS and NFBS is 64096, 574258 and 18445 respectively. As per the guidelines of NSAP, the mandate for identification/verification of beneficiaries, disbursal of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries is with the respective States/UTs.

As informed by State Government of Tamil Nadu, there are 2635 beneficiaries under NDPS and 13015 beneficiaries under NWPS in Mayiladuthurai Lok Sabha Constituency.

STATEMENT- I

State/UT-wise number of beneficiaries (State/UT Cap) and funds released under NDPS during last two years

(Rs. in crore)

Sl. No.	States/UTs	Funds released in 2024-25	Funds released in 2025-26	State Cap/ Ceiling (in no.)
1	Andhra Pradesh	9.28	9.31	24412
2	Bihar	39.00	39.51	127100
3	Chhattisgarh	14.89	8.84	32085
4	Goa	0.00	0.00	466
5	Gujarat	7.54	5.63	20327
6	Haryana	0.00	1.59	16583
7	Himachal Pradesh	0.00	0.56	853
8	Jharkhand	4.85	8.95	26349
9	Karnataka	3.72	20.87	44825
10	Kerala	0.00	10.78	19285
11	Madhya Pradesh	37.96	31.48	101470
12	Maharashtra	0.00	0.00	9322
13	Odisha	33.27	0.57	90283
14	Punjab	1.00	1.03	5982
15	Rajasthan	13.35	2.87	30513
16	Tamil Nadu	21.59	17.36	64096
17	Telangana	0.00	7.14	20578
18	Uttar Pradesh	16.07	16.02	85773
19	Uttarakhand	1.34	1.35	2880
20	West Bengal	20.26	19.87	59941
21	Arunachal Pradesh	0.00	0.00	112
22	Assam	12.34	8.81	34579
23	Manipur	0.32	0.31	1005

24	Meghalaya	0.58	0.59	1558
25	Mizoram	0.34	0.20	722
26	Nagaland	0.47	0.47	1011
27	Sikkim	0.00	0.00	457
28	Tripura	0.93	0.98	2131
29	A&N Islands	0.00	0.00	2
30	Chandigarh	0.00	0.00	100
31	D&N Haveli and D&D	0.00	0.00	310
32	NCT Delhi	3.61	1.68	4635
33	J&K	0.83	0.49	2465
34	Ladakh	0.20	0.06	219
35	Lakshadweep	0.00	0.00	51
36	Puducherry	0.00	0.00	1271
	GRAND TOTAL	**243.74**	**217.31**	**833751**

STATEMENT- II

State/UT-wise number of beneficiaries (State/UT Cap) and funds released under NWPS during last two years

(Rs. in crore)

Sl. No.	States/UTs	Funds released in 2024-25	Funds released in 2025-26	State Cap/ Ceiling (in no.)
1	Andhra Pradesh	93.73	94.00	246832
2	Bihar	238.88	206.50	635091
3	Chhattisgarh	94.69	51.94	203628
4	Goa	0.00	0.00	5886
5	Gujarat	0.00	0.00	276078
6	Haryana	0.00	6.98	70808
7	Himachal Pradesh	0.00	17.71	21974
8	Jharkhand	78.95	71.13	266077

9	Karnataka	41.90	211.66	452027
10	Kerala	52.60	162.85	368358
11	Madhya Pradesh	214.89	209.68	546920
12	Maharashtra	50.71	0.00	80725
13	Odisha	180.43	74.51	525045
14	Punjab	3.45	3.39	19294
15	Rajasthan	195.46	94.98	315048
16	Tamil Nadu	197.37	98.82	574258
17	Telangana	0.00	66.99	180720
18	Uttar Pradesh	341.55	282.16	1025236
19	Uttarakhand	11.18	11.30	23898
20	West Bengal	271.22	269.66	726172
21	Arunachal Pradesh	0.00	0.00	288
22	Assam	42.78	31.56	119955
23	Manipur	2.63	2.57	7075
24	Meghalaya	2.96	2.97	8024
25	Mizoram	1.07	0.63	2278
26	Nagaland	2.13	1.78	3827
27	Sikkim	0.00	0.00	1469
28	Tripura	9.34	8.13	17537
29	A&N Islands	0.00	0.00	3
30	Chandigarh	0.00	0.00	2486
31	D&N Haveli and D&D	0.00	0.00	2109
32	NCT Delhi	19.50	16.89	36361
33	J&K	2.21	1.42	7631
34	Ladakh	0.41	0.11	443
35	Lakshadweep	0.00	0.00	87
36	Puducherry	0.00	0.00	9821
	GRAND TOTAL	**2150.03**	**2000.32**	**6783469**

STATEMENT- III

State/UT-wise number of beneficiaries (State/UT Cap) and funds released under NFBS during last two years

(Rs. in crore)

Sl. No.	States/UTs	Funds released in 2024-25	Funds released in 2025-26	State Cap/ Ceiling (In no.)
1	Andhra Pradesh	22.47	22.47	10906
2	Bihar	27.22	28.47	35859
3	Chhattisgarh	23.47	11.87	12801
4	Goa	0.00	0.00	225
5	Gujarat	16.52	10.85	10695
6	Haryana	10.70	8.36	4154
7	Himachal Pradesh	0.00	2.82	684
8	Jharkhand	2.60	7.29	14148
9	Karnataka	0.00	47.15	18312
10	Kerala	0.00	0.00	4358
11	Madhya Pradesh	14.12	15.88	30826
12	Maharashtra	0.00	0.00	34987
13	Odisha	31.64	49.85	24697
14	Punjab	0.62	0.00	2673
15	Rajasthan	0.00	0.00	12347
16	Tamil Nadu	8.17	12.06	18445
17	Telangana	0.00	0.00	7794
18	Uttar Pradesh	164.24	112.90	73075
19	Uttarakhand	1.77	0.00	4808
20	West Bengal	44.40	44.40	21553
21	Arunachal Pradesh	0.00	0.00	346
22	Assam	21.93	0.00	8524
23	Manipur	0.16	1.56	669
24	Meghalaya	0.00	0.40	781
25	Mizoram	0.61	0.30	197
26	Nagaland	1.38	1.38	535
27	Sikkim	0.00	0.00	175

28	Tripura	0.51	1.01	984
29	A&N Islands	0.00	0.00	86
30	Chandigarh	0.00	0.00	80
31	D&N Haveli and D&D	0.00	0.00	119
32	NCT Delhi	1.17	1.13	2270
33	J&K	0.00	0.00	323
34	Ladakh	0.52	0.00	112
35	Lakshadweep	0.00	0.00	9
36	Puducherry	0.00	0.00	283
	GRAND TOTAL	**394.19**	**380.14**	**358840**

NATIONAL COOPERATIVE POLICY 2025

411. DR. C. M. RAMESH:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the National Cooperative Policy, 2025 envisages expansion of cooperatives into new sectors such as food processing, renewable energy, logistics, exports and digital commerce;

(b) whether the Government has identified sector-wise opportunities for promoting cooperative enterprises in Andhra Pradesh, particularly in fisheries, horticulture, dairy, tribal products, women-led enterprises and handloom sectors;

(c) whether any proposals have been received from the State Government of Andhra Pradesh for financial or technical assistance under the Policy; and

(d) if so, the details thereof, district-wise, including the likely employment generation and increase in farmers' income expected from such initiatives?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): Yes. The expansion of cooperatives into new sectors such as food processing, renewable energy, logistics, exports and digital commerce is enunciated in the National Cooperation Policy, 2025. Some of which are as follows:

"4.2.5 Promote exports of cooperative sector products to international markets and enhance the share of the cooperative sector in the total export of the country;

4.2.9. Promote the enhancement of existing processing capacities, including the manufacturing of value-added products through capital infusion, to increase members' incomes;

5.1.3. Promote cooperatives to leverage e-commerce platforms, such as the Government e-Marketplace (GeM) and the Open Network for Digital Commerce (ONDC), to access a large customer base and achieve better pricing;

7.1.2. Promote the entry and strengthening of cooperatives in new and emerging sectors, in both urban and rural space, such as micro-insurance, renewable energy, water distribution, health, education, waste management, transportation, biogas production, mobile application-based aggregator services (for example – cooperative of taxi drivers, individuals providing household services (like plumber,

electrician, etc.)), etc., to enhance diversification and increase member income."

(b): Yes. The Central Government has identified opportunities for promoting cooperative societies in Andhra Pradesh in the dairy sector under the White Revolution 2.0. Under the said initiative, it has been envisaged to set up 7042 new dairy cooperative societies (DCS) and to strengthen 2107 existing DCS. To date, 1078 new DCS have been formed, and 807 existing DCS have been strengthened.

Moreover, the National Cooperative Development Corporation (NCDC), a statutory organization under the Ministry of Cooperation, is implementing the "Yuva Sahakar" and "Swayam Shakti Sahakar" Schemes. Both the schemes are fully funded and supported by NCDC. Yuva Sahakar Scheme is implemented with the aim of encouraging newly formed cooperative societies with new and/or innovative ideas. The objective of the "Swayam Shakti Sahakar" Scheme is to facilitate access to affordable, cost-effective, and reliable financial services to the poor, including women's Self-Help Groups (SHGs), to undertake common/collective socio- economic activities to promote sustainable livelihoods. NCDC extends funding on a project basis.

(c) and (d): No. No proposal has been received from the Government of Andhra Pradesh for financial or technical assistance under the National Cooperation Policy, 2025.

However, NCDC has been mandated to promote economic development through cooperative institutions. The primary objective of this Corporation is to

promote, strengthen, and develop farmer cooperatives with a view to enhancing production, productivity, and the creation of post-harvest infrastructure. To this end, NCDC extends financial assistance to cooperatives in diverse sectors such as agricultural marketing and inputs, processing, storage, marketing of agricultural produce, and supply of seeds, fertilizers, and other agricultural inputs. Since its inception, NCDC has been providing financial assistance under its Corporation-sponsored schemes as well as Central Sector Schemes of various Ministries, covering a wide spectrum of notified commodities and services. As of 30.06.2026, NCDC has **cumulatively disbursed ₹73,454.93** crore for the development of cooperative institutions in the state of Andhra Pradesh. Activity-wise disbursement in Andhra Pradesh during the last five years is placed at enclosed **Statement**.

STATEMENT

Activity-wise disbursement during the last 5 year by NCDC in the state of Andhra Pradesh

(Rs.in crore)

S. No.	Scheme/Activity	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 as on 30.06.2026
1	Marketing	1,800.00	3,200.00	9,999.90	11,500.00	13,901.00	2,700.00
2	Service Cooperatives	795.00	6,420.00	3,270.00	4,830.00	9,200.00	
3	ICDP	140.14	0.72				
4	Dairy & Livestock		88.12				
5	Foodgrain		0.15				
6	Handloom	96.00	24.00				
7	Fisheries			0.03	0.01		0.01

8	Fisheries (FFPO)		0.15	7.03	1.42	10.89	1.43
9	FPO	0.45	1.57	3.18	6.84	21.76	3.65
10	Computerisation					0.40	
	Total	**2,831.59**	**9,734.71**	**13,280.14**	**16,338.27**	**23,134.05**	**2,705.09**

अनुसूचित जनजाति बहुल क्षेत्रों में ई-ग्राम स्वराज पोर्टल

412. डॉ. फग्गन सिंह कुलस्ते:

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि अनुसूचित क्षेत्रों और जनजातीय बहुल क्षेत्रों में ग्राम पंचायतों द्वारा 'ई-ग्राम स्वराज' और 'ऑडिट ऑनलाइन' पोर्टलों का उपयोग राष्ट्रीय औसत से कम है;

(ख) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ग) पंचायत (अनुसूचित क्षेत्रों का विस्तार) अधिनियम (पीईएसए), 1996 के उपबंधों के अनुरूप ग्राम पंचायत विकास योजनाओं (जीपीडीपी) को तैयार करने और तत्पश्चात् इन क्षेत्रों में इन योजनाओं को ई-ग्राम स्वराज पोर्टल पर अपलोड करने की वर्तमान स्थिति क्या है;

(घ) डिजिटल अवसंरचना, इंटरनेट की गड़बड़ी, कनेक्टिविटी, विद्युत आपूर्ति और तकनीकी क्षमता के संबंध में किन-किन प्रमुख चुनौतियों की पहचान की गई है और उन्हें दूर करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं, और

(ङ) क्या सरकार ने जनजातीय क्षेत्रों में निर्वाचित प्रतिनिधियों और पंचायत अधिकारियों के लिए विशेष प्रशिक्षण और क्षमता निर्माण कार्यक्रम आयोजित किए हैं और इन क्षेत्रों में डिजिटल शासन पंचायतों को सुदृढ़ करने के लिए कोई विशेष कार्ययोजना तैयार की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): संसद ने संविधान के अनुच्छेद 243ड(4)(ख) के तहत 'पंचायतों का उपबंध (अनुसूचित क्षेत्रों पर विस्तार) अधिनियम, 1996' (पेसा) बनाया, ताकि संविधान के भाग IX के प्रावधानों को कुछ अपवादों और संशोधनों के साथ पांचवीं अनुसूची वाले क्षेत्रों तक विस्तार किया जा सके। पंचायतें "स्थानीय सरकार" होने के कारण राज्य का विषय हैं और संबंधित राज्य पंचायती राज अधिनियमों के तहत कार्य करते हैं। तदनुसार, अनुसूचित क्षेत्रों में ईग्रामस्वराज और ऑडिटऑनलाइन जैसे डिजिटल शासन ऐप को अपनाना और उसका उपयोग करने सहित पेसा का कार्यान्वयन संबंधित राज्य सरकारों के अधिकार क्षेत्र में आता है।

पंचायती राज मंत्रालय ई-पंचायत मिशन मोड परियोजना (MMP) के माध्यम से डिजिटल शासन को सुविधाजनक बनाता है, जिसमें ईग्रामस्वराज और ऑडिटऑनलाइन शामिल हैं, और समीक्षा बैठकों व अन्य निगरानी प्रणाली के माध्यम से राज्यों के साथ इनके कार्यान्वयन की समय-समय पर समीक्षा करता है। मंत्रालय ने राज्यों द्वारा पेसा के कार्यान्वयन के मूल्यांकन को सुविधाजनक बनाने के लिए 10 पेसा संकेतक भी विकसित किए हैं; जिनमें से एक संकेतक पेसा ग्राम सभाओं की ग्राम पंचायत विकास योजनाओं (GPDPs) को ईग्रामस्वराज पोर्टल पर अपलोड करने से संबंधित है।

पेसा क्षेत्रों में ईग्रामस्वराज के उपयोग/जीपीडीपी अपलोड की स्थिति का राज्य-वार विवरण नीचे दिया गया है।

क्रम सं.	राज्य का नाम	कुल पेसा पंचायतें	कुल गांव	अनुमोदित पेसा मुख्य योजना
1	आंध्र प्रदेश	609	1613	609
2	छत्तीसगढ़	5552	9891	5532
3	गुजरात	2889	4701	2755
4	हिमाचल प्रदेश	178	1533	164
5	झारखंड	2066	17240	2066
6	मध्य प्रदेश	5197	7710	5173
7	महाराष्ट्र	2918	4317	2907
8	ओडिशा	1390	11668	1390

9	राजस्थान	1608	5690	1604
10	तेलंगाना	1314	1321	1314
कुल		23,721	65,684	23,514

(ग): पंचायती राज मंत्रालय ने पेसा-विशिष्ट ग्राम विकास योजनाओं को तैयार करने में सक्षम बनाने के लिए जीपीडीपी फ्रेमवर्क के अंतर्गत पेसा के ग्राम पंचायत विकास योजना (जीपीडीपी) एकीकरण की शुरुआत की है। पेसा अधिनियम के प्रावधानों के अंतर्गत अनुसूचित क्षेत्रों में ग्राम पंचायत विकास योजनाओं (जीपीडीपी) के निर्माण, क्रियान्वयन एवं अनुश्रवण की प्रक्रिया को सुगम बनाने हेतु मंत्रालय द्वारा एक समर्पित 'पेसा-जीपीडीपी पोर्टल' प्रारंभ किया गया है।

इसके अलावा, योजना वर्ष 2026-27 में, पेसा को 42 गतिविधियों के साथ ईग्रामस्वराज पोर्टल में एक अलग विषय के रूप में शामिल किया गया है। ग्राम सभाओं के लिए भी पांचवीं अनुसूची वाले क्षेत्रों में अपनी जीपीडीपी योजना तैयार करते समय पेसा विषय के तहत कम से कम एक गतिविधि को लेना अनिवार्य कर दिया गया है।

(घ): कुछ ग्रामीण और जनजातीय क्षेत्रों में डिजिटल शासन ऐप को अपनाने में चुनौतियों का सामना करना पड़ा है, जिसमें अपर्याप्त डिजिटल अवसंरचना, अनियमित इन्टरनेट कनेक्टिविटी और सीमित तकनीकी क्षमता शामिल है। जिसके कारण डिजीटल शासन एप्स को अपनाने में कठिनाई हुई। इन चुनौतियों के प्रभावी समाधान के लिए पंचायती राज मंत्रालय, राज्य सरकारों के समन्वय से, निरंतर तकनीकी सहायता उपलब्ध कराता है, ई-पंचायत अनुप्रयोगों के कार्यान्वयन की समय-समय पर समीक्षा करता है तथा हितधारकों से प्राप्त फीडबैक के आधार पर उनमें आवश्यक उन्नयन एवं सुधार करता है। इसके अलावा, देश भर की ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए दूरसंचार विभाग द्वारा कार्यान्वित भारतनेट परियोजना के माध्यम से ग्राम पंचायतों में इंटरनेट कनेक्टिविटी को मज़बूत बनाया जा रहा है।

(ङ): जी हाँ, पंचायत, "स्थानीय स्वशासन" होने के कारण, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। हालांकि, पंचायती राज मंत्रालय वित्त

वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में जनजातीय/पेसा वाले क्षेत्रों सहित संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना को लागू कर रहा है, जिसका उद्देश्य पंचायती राज संस्थाओं (पीआरआई) की क्षमता को मजबूत बनाना है। इसके लिए निर्वाचित प्रतिनिधियों (ईआर), पंचायत पदाधिकारियों और अन्य हितधारकों को प्रशिक्षण प्रदान किया जाता है ताकि वे नेतृत्व की भूमिकाओं के प्रति अपनी शासन क्षमताओं का विकास कर सकें, जिससे ग्राम पंचायतों को सभी राज्यों/संघ राज्य क्षेत्रों में प्रभावी ढंग से कार्य करने में सक्षम बनाया जा सके।

इस योजना के तहत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों की प्राथमिकता के अनुसार विभिन्न डिजिटल प्रशिक्षणों सहित विभिन्न श्रेणियों में पंचायत प्रतिनिधियों और अधिकारियों के क्षमता निर्माण और प्रशिक्षण (सीबी एंड टी) के लिए सहायता प्रदान करता है। डिजिटल शासन और अन्य डिजिटल प्लेटफार्मों को मजबूत बनाने के लिए वर्ष 2022-23 से वर्ष 2026-27 तक (दिनांक 10.07.2026 की स्थिति के अनुसार), 1,87,238 पंचायत प्रतिनिधियों और अधिकारियों को पेसा राज्यों में प्रशिक्षित किया गया है।

गन्ने की खेती का विस्तार

413. श्री हरेन्द्र सिंह मलिकः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार मुजफ्फरनगर और बिजनौर जिलों को जैव-ऊर्जा केंद्र बनाने के उद्देश्य से इन जिलों में चीनी से जैव-ऊर्जा तक गन्ने की खेती के दायरे का विस्तार करने के लिए कोई विशेष बजटीय प्रोत्साहन प्रदान कर रही है यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार पीएम-कुसुम योजना के अंतर्गत मुजफ्फरनगर और बिजनौर जिलों में गन्ना किसानों को सिंचाई के लिए सौर पंपों पर कोई अतिरिक्त राजसहायता प्रदान करने पर विचार कर रही है;

(ग) क्या सरकार एफआरपी फार्मूले में संशोधन करने पर विचार कर रही है ताकि यह सुनिश्चित किया जा सके कि किसान चीनी मिलों में उत्पादों की तरह बिजली और एथोनॉल के उत्पादन से होने वाली आय से सीधे अपना हिस्सा प्राप्त कर सकें यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) मुजफ्फरनगर जिले में गिरते भू-जल स्तर को देखते हुए प्रति बूंद अधिक फसल योजना के अंतर्गत ड्रिप सिंचाई को बढ़ावा देने के संबंध में निर्धारित लक्ष्य का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) : भारत में गन्ना एक महत्वपूर्ण वाणिज्यिक फसल है जिसकी खेती वर्ष 2020-21 से 2024-25 की अवधि के दौरान, औसतन 54.20 लाख हेक्टेयर क्षेत्र में की गई तथा औसत उत्पादन 448.62 मिलियन टन रहा। चीनी की घरेलू आवश्यकताओं को पूर्ण करने के अतिरिक्त, गन्ना विभिन्न तरह के वैल्यू-एडेड उत्पादों जैसे गुड़, खांडसारी, इथेनॉल आदि के लिए कच्चा माल (फीडस्टॉक) भी उपलब्ध कराता है। इसके अतिरिक्त, इसके बाय-प्रोडक्ट जैसे मोलासेस, बेगास और प्रेस मड का उपयोग इथेनॉल, नवीकरणीय बिजली, जैविक खाद तथा कंप्रेस्ड बायोगैस का निर्माण करने में किया जाता है।

उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्रालय और नवीन एवं नवीकरणीय ऊर्जा मंत्रालय देश भर में विभिन्न योजनाएं लागू करते हैं, जिनमें बायो-एनर्जी के लिए चीनी मिलों को सहायता प्रदान करना भी शामिल है। खाद्य एवं सार्वजनिक वितरण विभाग द्वारा पेट्रोल के साथ इथेनॉल का मिश्रण (ईबीपी) प्रोग्राम के तहत 'इथेनॉल उत्पादन क्षमता को बढ़ाने और उसका विस्तार करने के लिए चीनी मिलों/डिस्टिलरी को वित्तीय सहायता प्रदान करने की योजना' के अंतर्गत इथेनॉल का उत्पादन और उसकी सप्लाई विशेषतः उन सीज़न में बढ़ाने के उद्देश्य से, जब चीनी का उत्पादन आवश्यकता से अधिक हो लागू की गई थी। इस योजना का लक्ष्य चीनी मिलों की नकदी की स्थिति (लिक्विडिटी) को बेहतर बनाना भी था, ताकि वे किसानों को गन्ने का बकाया मूल्य चुका सकें। इस योजना के तहत, सरकार द्वारा नई डिस्टिलरी लगाने, मौजूदा

डिस्टिलरी का विस्तार करने या मोलासेस आधारित डिस्टिलरी को दोहरे कच्चा माल (फीडस्टॉक) में परिवर्तित करने के लिए प्रोजेक्ट शुरू करने वालों को बैंकों से लिए गए ऋण पर पांच वर्ष तक (जिसमें एक वर्ष का मोरेटोरियम भी शामिल है) 6% सालाना या बैंकों द्वारा ली जाने वाली ब्याज दर का 50% (जो भी कम हो) की दर से ब्याज सब्सिडी के रूप में वित्तीय सहायता प्रदान की गई। योजना के तहत, वर्ष 2018 से 2022 तक आवेदन के लिए कई विंडो खोली गईं और सहकारी चीनी मिलों के लिए 6 महीने की एक अलग योजना विंडो दिनांक 06.03.2025 को अधिसूचित की गई। वर्तमान में, इथेनॉल ब्याज सब्सिडी योजना के तहत आवेदन के लिए कोई विंडो खुली नहीं है।

नवीन एवं नवीकरणीय ऊर्जा मंत्रालय अपने 'राष्ट्रीय बायो-एनर्जी कार्यक्रम' के तहत वेस्ट-टू-एनर्जी प्लांट, बायोमास-आधारित बिजली परियोजनाओं और बायोमास-आधारित ब्रिकेट/पेलेट बनाने वाली परियोजनाओं को लगाने के लिए केंद्रीय वित्तीय सहायता प्रदान कर रहा है, उत्तर प्रदेश के मुजफ्फरनगर और बिजनौर जिले सहित। 'राष्ट्रीय बायो-एनर्जी कार्यक्रम' के तहत स्वीकृति प्रदान करने के लिए यह योजना दिनांक 31.03.2026 तक लागू थी। तथापि, उत्तर प्रदेश के मुजफ्फरनगर और बिजनौर जिलों को 'राष्ट्रीय बायो-एनर्जी कार्यक्रम' के तहत बायो-एनर्जी हब बनाने के उद्देश्य से, गन्ने की खेती के दायरे को चीनी उत्पादन से बायो-एनर्जी की ओर बढ़ाने के लिए कोई अलग बजटीय प्रोत्साहन नहीं दिया जा रहा है।

(ख): उत्तर प्रदेश सरकार पीएम-कुसुम योजना के घटक-ख के तहत राज्य के सभी जिलों में किसानों को 2 एचपी से 7.5 एचपी क्षमता वाले सोलर पंप लगाने के लिए 60% सब्सिडी प्रदान करती है। इसके अतिरिक्त, 7.5 एचपी वाले सोलर पंपों के लिए मिलने वाली सब्सिडी अब 10 HP वाले सोलर पंपों के लिए भी प्रदान की जा रही है। मुजफ्फरनगर और बिजनौर लोकसभा क्षेत्रों में गन्ना किसानों को विशेष रूप से कोई अतिरिक्त सब्सिडी प्रदान नहीं की जा रही है।

(ग): केंद्र सरकार, गन्ना (नियंत्रण) आदेश, 1966 की धारा 3(1) में सूचित कारकों के आधार पर, राज्य सरकारों और अन्य संबंधित पक्षों से सलाह करके कृषि लागत एवं मूल्य आयोग (सीएसीपी)

की सिफारिशों पर, चीनी सीज़न (अक्टूबर-सितंबर) के लिए गन्ने का उचित और लाभकारी मूल्य (एफआरपी) तय करती है। एफआरपी फ़ॉर्मूले में परिवर्तन करने का कोई प्रस्ताव नहीं है।

(घ): उत्तर प्रदेश सरकार के बागवानी विभाग द्वारा वर्ष 2025–26 के दौरान, मुज़फ़्फ़रनगर ज़िले में गन्ने की खेती में ड्रिप सिंचाई प्रणाली लगाने के लिए 1,500 हेक्टेयर का लक्ष्य रखा गया था, जिसके तहत 1,208 हेक्टेयर क्षेत्र को कवर किया गया है।

कपास अनुसंधान केंद्र

414. श्री अमर शरदराव कालेः

क्या **कृषि एवं किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार महाराष्ट्र के वर्धा लोक सभा निर्वाचन क्षेत्र में कपास अनुसंधान, मूल्यवर्धन और कपास निर्यात और कपास आधारित उत्पादों के निर्यात को बढ़ावा देने के लिए कोई नई योजना शुरू करने पर विचार कर रही है;

(ख) यदि हां, तो उक्त योजना का ब्यौरा क्या है, प्रस्तावित बजटीय प्रावधान क्या है और इसके कार्यान्वयन की समय-सीमा क्या है;

(ग) क्या सरकार वर्धा लोक सभा निर्वाचन क्षेत्र में एक कपास अनुसंधान केन्द्र, आधुनिक सूत कताई और प्रसंस्करण सुविधाओं, वस्त्र और मूल्यवर्धन क्लस्टर और एक निर्यात सुविधा केन्द्र की स्थापना करने पर विचार कर रही है;

(घ) यदि हां, तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) और (ख): जी, हाँ। वर्धा लोक सभा निर्वाचन क्षेत्र सहित देश के 14 कपास उगाने वाले जिलों में नीतिगत उन्नत उपायों के साथ-साथ अनुसंधान एवं विस्तार कार्यकलापों के माध्यम से कपास उत्पादकता तथा उत्पादन बढ़ाने के लिए भारत सरकार ने **''कपास उत्पादकता मिशन (कपास**

कांति)'' को स्वीकृत किया है। मिशन में उन्नत प्रसंस्करण क्षमताओं, सुदृढ़ ब्रांडिंग, मूल्य श्रृंखला लिंकेज को मजबूत करने और कपास के निर्यात को बढ़ावा देने के माध्यम से उत्कृष्ट गुणवत्ता वाले भारतीय कपास की आपूर्ति में भी वृद्धि करना शामिल है।

भारत सरकार द्वारा पांच वर्ष की अवधि (2026-27 से 2030-31) के लिए रु. 5659.22 करोड़ के परिव्यय के साथ संपूर्ण देश के लिए इस मिशन को दिनांक 5 मई, 2026 को स्वीकृत किया गया है।

(ग) से (ङ): वर्धा में कपास अनुसंधान केंद्र, आधुनिक सूत कताई (मॉडर्न गिनिंग) एवं प्रसंस्करण सुविधाएं, वस्त्र (टैक्सटाईल) और मूल्यवर्धन क्लस्टर तथा निर्यात सुविधा केंद्र स्थापित करने का कोई प्रस्ताव नहीं है। महाराष्ट्र के डॉ. पंजाबराव देशमुख कृषि विद्यापीठ, अकोला; वसंतराव नाईक मराठवाड़ा कृषि विद्यापीठ, परभणी तथा महात्मा फुले कृषि विद्यापीठ, राहुरी में भाकृअनुप-केंद्रीय कपास अनुसंधान संस्थान (सीआईसीआर), नागपुर तथा कपास पर अखिल भारतीय समन्वित अनुसंधान परियोजना (एआईसीआरपी) के केंद्र कार्यरत हैं जो उच्च पैदावार, जलवायु-अनुकूल तथा रोग प्रतिरोधिता वाली किस्मों के विकास तथा इनकी उत्पादन एवं संरक्षण प्रौद्योगिकियों के माध्यम से वर्धा सहित विभिन्न कपास उत्पादक क्षेत्रों में कपास उत्पादन और उत्पादकता बढ़ाने के लिए काम कर रहे हैं।

स्वयं सहायता समूहों को ऋण

415. श्री चंदन चौहान:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि सूक्ष्म वित्त कंपनियां अक्सर ग्रामीण क्षेत्रों में स्व-सहायता समूहों (एसएचजी) को अत्यधिक उच्च ब्याज दरों पर ऋण प्रदान करती हैं जिससे इन स्व-सहायता समूहों को अपने सदस्यों को 30 से 40 प्रतिशत या उससे भी अधिक की ब्याज दरों पर ऋण प्रदान करने के लिए बाध्य होना पड़ता है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और क्या ऐसी उच्च ब्याज दरों के संबंध में शिकायतें प्राप्त हुई हैं;

(ग) सरकार द्वारा इस स्थिति को सुधारने के लिए क्या कदम उठाए गए हैं ताकि सदस्य उचित और समान ब्याज दरों पर ऋण प्राप्त कर सकें; और

(घ) क्या सरकार सदस्यों के हितों की रक्षा करने और वहनीय दरों पर ऋण की उपलब्धता सुनिश्चित करने के लिए स्व-सहायता समूहों की ऋण प्रक्रियाओं के लिए किन्हीं विनियमों या नियमों को लागू करने की योजना बना रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): मंत्रालय अनुसूचित वाणिज्यिक बैंकों और सहकारी बैंकों के माध्यम से दीनदयाल अंत्योदय योजना – राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत महिला स्वयं सहायता समूहों को संस्थागत ऋण तक पहुँच उपलब्ध कराने में सहायता प्रदान करता है। इस कार्यक्रम के तहत, महिला स्वयं सहायता समूहों को भारतीय रिज़र्व बैंक और नाबार्ड द्वारा जारी दिशा-निर्देशों के अनुसार इन बैंकों से बिना किसी जमानत के ऋण प्राप्त करने में सहायता प्रदान की जाती है। मंत्रालय स्वयं सहायता समूहों द्वारा सूक्ष्म वित्त कंपनियों से ऋण लेने की सुविधा प्रदान नहीं करता है और न ही इसे प्रोत्साहित करता है।

(घ): महिला स्वयं सहायता समूहों को वहनीय दरों पर ऋण की उपलब्धता सुनिश्चित करने और उनके हितों की सुरक्षा के लिए, सरकार ने दीनदयाल अंत्योदय योजना – राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत एक नीतिगत ढाँचा तैयार किया है। इस कार्यक्रम के तहत पात्र महिला स्वयं सहायता समूहों द्वारा अनुसूचित वाणिज्यिक बैंकों और सहकारी बैंकों से लिए गए ऋणों पर ब्याज उपादान प्रदान किया जाता है।

कृषि योजनाओं का कार्यान्वयन

416. श्रीमती रुचि वीराः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में कृषि की लागत में वृद्धि, अनियमित वर्षा, भू-जल स्तर में गिरावट और कीटों और बीमारियों की बढ़ती घटनाओं के कारण कृषि की घटती लाभप्रदता का आकलन किया है;

(ख) विगत तीन वर्षों के दौरान प्रधान मंत्री कृषि सिंचाई योजना, राष्ट्रीय सतत कृषि मिशन (एनएमएसए), मृदा स्वास्थ्य कार्ड योजना और अन्य केन्द्रीय योजना के अंतर्गत जिले को प्रदान की गई सहायता का ब्यौरा क्या है;

(ग) क्या सरकार ने जिले के किसानों के लाभ के लिए फसल विविधीकरण, सूक्ष्म सिंचाई और जलवायु के अनुकूल कृषि पद्धतियों के संबंध में कोई अध्ययन कराया है;

(घ) मृदा योजनाओं के प्रभावी कार्यान्वयन और किसानों की आय पर उनके प्रभावों की निगरानी के लिए क्या व्यवस्था की गई है; और

(ङ) मुरादाबाद जिले के किसानों की सिंचाई दक्षता में सुधार लाने, लागत कम करने और उनकी आय बढ़ाने के लिए सरकार द्वारा अन्य कौन-कौन से उपाय प्रस्तावित हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): उत्तर प्रदेश के मुरादाबाद ज़िले में खेती से होने वाले लाभों में आ रही कमी का आकलन करने के लिए कोई अध्ययन नहीं कराया गया है।

(ख) से (ड.): प्रधानमंत्री कृषि सिंचाई योजना एक अंब्रेला योजना है, जिसमें तीन घटक शामिल हैं - 'एक्सेलरेटेड इरिगेशन बेनिफिट प्रोग्राम' और 'हर खेत को पानी', जिन्हें जल शक्ति मंत्रालय के जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा लागू किया जा रहा है; और 'वॉटरशेड विकास घटक', जिसे ग्रामीण विकास मंत्रालय के भूमि संसाधन विभाग द्वारा लागू किया जा रहा है।

प्रधानमंत्री कृषि सिंचाई योजना के 'एक्सेलरेटेड इरिगेशन बेनिफिट प्रोग्राम और 'हर खेत को पानी' घटकों के तहत, वर्ष 2016 से उत्तर प्रदेश में कुल 777.02 हज़ार हेक्टेयर की सिंचाई क्षमता सृजित की गई है। इसमें से, मध्य गंगा नहर परियोजना, जिससे उत्तर प्रदेश के मुरादाबाद ज़िले को लाभ होता है, ने 76.68 हज़ार हेक्टेयर की सिंचाई क्षमता सृजित की है। प्रधानमंत्री कृषि सिंचाई योजना के तहत, इस परियोजना को 63.81 करोड़ रुपये की केंद्रीय सहायता दी गई है।

मुरादाबाद ज़िले में, वॉटरशेड विकास घटक– प्रधानमंत्री कृषि सिंचाई योजना 2.0 के तहत, वर्ष 2021-22 में एक वॉटरशेड विकास परियोजना को मंज़ूरी दी गई थी, जिसमें 11.09 करोड़ रुपये की परियोजना लागत से 5,042 हेक्टेयर क्षेत्र को शामिल किया गया था।

कृषि एवं किसान कल्याण विभाग 'मृदा स्वास्थ्य और उर्वरता' योजना लागू करता है ताकि सभी खेतों के लिए मृदा स्वास्थ्य कार्ड उपलब्ध कराए जा सकें और उत्पादकता व मिट्टी की उर्वरता में सुधार के लिए संतुलित और एकीकृत पोषक तत्व प्रबंधन को बढ़ावा दिया जा सके। इसमें मृदा स्वास्थ्य कार्ड जारी करने/बनाने के लिए मिट्टी के नमूनों की जाँच, प्रशिक्षण और प्रदर्शन, मिट्टी की जाँच, उर्वरक/जैव-उर्वरक और जैविक उर्वरक गुणवत्ता नियंत्रण प्रयोगशालाओं की स्थापना/मज़बूती, और सूक्ष्म पोषक तत्वों को बढ़ावा देने जैसी गतिविधियाँ शामिल हैं। पिछले तीन वर्षों में मुरादाबाद ज़िले में इस योजना के माध्यम से 28,800 मृदा स्वास्थ्य कार्ड बनाए गए हैं। 'पर ड्रॉप मोर क्रॉप' योजना के तहत, पिछले तीन वर्षों में उत्तर प्रदेश राज्य को 596.57 करोड़ रुपये की केंद्रीय सहायता दी गई है। राज्य में 2.55 लाख हेक्टेयर क्षेत्र को माइक्रो इरिगेशन के दायरे में लाया गया है, जिसमें इस अवधि के दौरान मुरादाबाद जिले का 1823 हेक्टेयर क्षेत्र भी शामिल है। मृदा स्वास्थ्य और उर्वरता एवं पर ड्रॉप मोर क्रॉप योजनाओं को राज्य द्वारा तैयार की गई वार्षिक कार्य योजना के आधार पर लागू किया जाता है।

ASSISTANCE UNDER CENTRALLY SPONSORED SCHEMES

417. SHRIMATI PRATIMA MONDAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether several organisations working in the field of social justice have raised concerns regarding delays in financial assistance under centrally sponsored schemes and if so, the measures taken by the Government to improve the efficiency and transparency of fund disbursal;

(b) whether Substance abuse has emerged as a growing public health and social concern, particularly among young people, if so, the details thereof and the action taken in this regard;

(c) the manner in which the Ministry is expanding access to de-addiction services and assessing the effectiveness of existing rehabilitation programmes; and

(d) whether manual scavenging continues to be reported despite its legal prohibition and if so, the action taken by the Ministry to identify affected workers and to hold defaulting agencies accountable?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Department of Social Justice and Empowerment implements various Centrally sponsored schemes in the field of social justice wherein financial

assistance is released to the State Governments/UT Administrations/Beneficiaries/NGOs. The Department has put in place stringent monitoring mechanism for ensuring that proposals are disposed timely and funds are released in a time-bound manner. A revised Standard Operating Procedure has been put in place for ensuring timely release of funds to NGOs that act as our partners in implementation of centrally sponsored schemes of the Department - NAPDDR (National Action Plan for Drug Demand Reduction) and AVYAY (Atal Vayo Abhyuday Yojna). The revised SOP has simplified and streamlined the process of fund release by reducing several documentation requirements.

(b): The first comprehensive National Survey on Extent and Pattern of Substance Use in India was conducted between December 2017 and October 2018 by Ministry of Social Justice and Empowerment through National Drug Dependence Treatment Centre (NDDTC), AIIMS, New Delhi and the report was published in February, 2019.

As per the Survey, the details of drug abuse are as under:

Substance	**Children & Adolescents (10-17years)**		**Adults (18-75years)**	
	Prevalence (in%)	**Estimated no. of users**	**Prevalence (in%)**	**Estimated no. of users**
Alcohol	1.30	30,00,000	17.10	15,10,00,000
Cannabis	0.90	20,00,000	3.30	2,90,00,000
Opioids	1.80	40,00,000	2.10	1,90,00,000
Sedatives	0.58	20,00,000	1.21	1,10,00,000
Inhalants	1.17	30,00,000	0.58	60,00,000
Cocaine	0.06	2,00,000	0.11	10,00,000

ATS	0.18	4,00,000	0.18	20,00,000
Hallucinogens	0.07	2,00,000	0.13	20,00,000

Ministry of Social Justice & Empowerment, being the nodal Ministry for drug demand reduction in the country, formulated and has been implementing the Centrally Sponsored Scheme "National Action Plan for Drug Demand Reduction (NAPDDR)" to tackle the issue of substance use, under which financial assistance is provided to:-

i. State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.
ii. NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led Intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres(ODIC) and District De-Addiction Centres(DDACs);
iii. Government Hospitals for Addiction Treatment Facilities(ATFs)

At present, 344 IRCAs, 45 CPLIs, 76 ODICs, 145 DDACs and 155 ATFs are being supported by the Ministry under NAPDDR Scheme.

Nasha Mukt Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Department of Social Justice & Empowerment in the identified 272 most vulnerable districts as per the inputs received from Narcotics Control Bureau and the first National Survey. NMBA has been extended to all districts of the country since August 2023 with an aim to reach out to the masses and

spread awareness about substance abuse with focus on higher educational institutions, university campuses and schools.

With the constant support of all the States, NMBA has been able to reach and sensitize more than 29.05 crore people, including more than 11.05 crore youth and 7.81 crore women, through extensive awareness and outreach activities conducted across the country. 1.17 lakh Nasha Mukti Mitras have joined the campaign.

(c): Expansion of de-addiction efforts is a continuous process. There are provisions for establishment of treatment and rehabilitation centres for individuals affected by substance use under the Scheme. At present, 344 IRCAs, 45 CPLIs, 76 ODICs, 145 DDACs and 155 ATFs are being supported by the Ministry under NAPDDR Scheme. These are geo-tagged for the ease of access. NMBA 2.0 mobile app has also been launched through which the user can identify the nearest de-addiction centre enabling quicker referral and improved access to treatment services.

To expand access to de-addiction services, new 55 District De-addiction Centres (DDACs) in the GAP districts across the country during 2024-25 and a total of 21 DDACs were established in FY 2025-26. The number of de-addiction centres and beneficiaries have increased over the years.

Further to assess the effectiveness of existing rehabilitation schemes, third-party evaluation was conducted by M/s Development & Research Services Pvt. Ltd. in December 2024 and Niti Ayog in 2025. According to the evaluation studies, National Action Plan for Drug Demand Reduction

(NAPDDR) scheme has made significant strides in raising awareness and initiating institutional responses to substance use.

(d): Recently a fresh survey of manual scavengers, as per the provisions of the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013" has been conducted during the period February, 2024 to January, 2026 in all districts of the country under which no Manual Scavenger has been found.

प्रधानमंत्री फसल बीमा योजना के तहत कवर फसलें और पैनलबद्ध कंपनियां

418. श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) गत पाँच वर्षों के दौरान देश के विभिन्न राज्यों में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत कवर फसलों का राज्य-वार तथा वर्ष-वार ब्यौरा क्या है;

(ख) फसल बीमा के लिए सरकार द्वारा पैनलबद्ध/सूचीबद्ध कंपनियों का ब्यौरा क्या है;

(ग) गत पाँच वर्षों के दौरान किसानों से संग्रहीत फसल बीमा प्रीमियम का वर्ष-वार, राज्य-वार तथा कंपनी-वार ब्यौरा क्या है;

(घ) गत पाँच वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के अंतर्गत फसल हानि के लिए किसानों को प्राप्त क्षतिपूर्ति का विशेषकर महाराष्ट्र में वर्ष-वार, राज्य-वार, और कंपनी-वार ब्यौरा क्या है; और

(ङ) विभिन्न राज्यों में फसल बीमा के लिए प्रीमियम राशि तथा क्षतिपूर्ति राशि निर्धारित करने वाले मानदंडों/पहलुओं का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): प्रधानमंत्री फसल बीमा योजना (PMFBY) में सभी खाद्य फसलों (अनाज, मिलेट्स और दलहन), तिलहन और वाणिज्यिक/बागवानी फसलों को शामिल करने की परिकल्पना की गई है, बशर्ते कि फसल कटाई प्रयोगों (CCE) पर आधारित अपेक्षित वर्षों के पिछले उपज संबंधी आंकड़ों की उपलब्धता हो और साथ ही राज्य सरकार के पास अपेक्षित संख्या में CCE करने या दावों की गणना के लिए फसल की उपज का आकलन करने वाले यस-टेक (**प्रौद्योगिकी आधारित उपज अनुमान प्रणाली**) अपनाने की क्षमता हो। हालांकि, संबंधित राज्य सरकार द्वारा उपर्युक्त प्रावधान को ध्यान में रखते हुए विशिष्ट फसल अधिसूचित की जाती है।

उपर्युक्त शर्तों को पूरा न करने वाली फसलों के लिए, संबंधित राज्य सरकार उन्हें पुनर्गठित मौसम आधारित फसल बीमा योजना (RWBCIS) के तहत कवरेज के लिए अधिसूचित करने के लिए स्वतंत्र है, जिसके तहत दावों का भुगतान मौसम सूचकांक मापदंडों के आधार पर किया जा रहा है।

इस योजना के अंतर्गत राज्य सरकारों द्वारा अधिसूचित की जा रही फसलों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): वर्तमान में, सभी 5 सार्वजनिक क्षेत्र की जनरल इंश्योरेंस कंपनियों के अतिरिक्त, देश में फसल बीमा योजनाओं के कार्यान्वयन के लिए 15 निजी जनरल इंश्योरेंस कंपनियों को भी सूचीबद्ध किया गया है। योजना के कार्यान्वयन के लिए कंपनी का चयन संबंधित राज्य सरकार द्वारा निविदा प्रक्रिया के माध्यम से सूचीबद्ध कंपनियों की सूची में से किया जाता है। वर्तमान में PMFBY के कार्यान्वयन के लिए सूचीबद्ध बीमा कंपनियां निम्नलिखित हैं:

सार्वजनिक क्षेत्र की बीमा कंपनियाँ	
1.	एग्रीकल्चर इंश्योरेंस कंपनी ऑफ इंडिया लिमिटेड
2.	नेशनल इंश्योरेंस कंपनी लिमिटेड
3.	न्यू इंडिया एश्योरेंस कंपनी लिमिटेड
4.	ओरिएंटल इंश्योरेंस कंपनी लिमिटेड
5.	यूनाइटेड इंडिया इंश्योरेंस कंपनी लिमिटेड

निजी क्षेत्र की बीमा कंपनियाँ	
6.	बजाज जनरल इंश्योरेंस कंपनी लिमिटेड
7.	चोलामंडलम एमएस जनरल इंश्योरेंस कंपनी लिमिटेड
8.	फ्यूचर जेनरली इंडिया इंश्योरेंस कंपनी लिमिटेड (अब जेनरली सेंट्रल के नाम से जानी जाती है)
9.	एचडीएफसी-ईआरजीओ जनरल इंश्योरेंस कंपनी लिमिटेड
10.	आईसीआईसीआई-लोम्बार्ड जनरल इंश्योरेंस कंपनी लिमिटेड
11.	आईएफएफसीओ-टोकियो जनरल इंश्योरेंस कंपनी लिमिटेड
12.	रिलायंस जनरल इंश्योरेंस कंपनी लिमिटेड (अब इसका नाम बदलकर इंडसइंड जनरल इंश्योरेंस कंपनी लिमिटेड नाम से जानी जाती है)
13.	एसबीआई जनरल इंश्योरेंस कंपनी लिमिटेड
14.	श्रीराम जनरल इंश्योरेंस कंपनी लिमिटेड
15.	टाटा-एआईजी जनरल इंश्योरेंस कंपनी लिमिटेड
16.	यूनिवर्सल सोम्पो जनरल इंश्योरेंस कंपनी लिमिटेड।
17.	रॉयल सुंदरम जनरल इंश्योरेंस कंपनी लिमिटेड।
18.	गो-डिजिट जनरल इंश्योरेंस कंपनी लिमिटेड
19.	क्षेमा जनरल इंश्योरेंस लिमिटेड
20.	रहेजा क्यूबीई जनरल इंश्योरेंस कंपनी लिमिटेड।

(ग) और (घ): इस योजना के अंतर्गत पिछले पांच वर्षों (2021-22 से 2025-26) के दौरान किसानों से एकत्रित प्रीमियम और किसानों को भुगतान किए गए दावों का वर्षवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। सभी राज्यों/संघ राज्य क्षेत्रों के लिए प्रीमियम में किसानों के हिस्से और किसानों को भुगतान किए गए दावों का बीमा कंपनीवार और वर्षवार विवरण तथा महाराष्ट्र में वर्ष 2021-22 से वर्ष 2025-26 के दौरान प्रीमियम में किसानों के हिस्से और भुगतान किए गए दावों का बीमा कंपनीवार ब्यौरा क्रमशः संलग्न **विवरण-III** और **विवरण-IV** में दिया गया है।

(ङ): PMFBY के तहत, बीमा कंपनियों द्वारा बीमांकिक/बिडेड प्रीमियम दरें वसूल की जाती हैं।

यह योजना मुख्य रूप से 'क्षेत्रीय दृष्टिकोण' के आधार पर लागू की जाती है। वास्तविक उपज का निर्धारण संबंधित राज्य सरकार द्वारा फसल कटाई प्रयोगों (CCE) और यस-टेक के तहत प्रौद्योगिकी-आधारित उपज अनुमान (जहां भी लागू हो) के आधार पर किया जाता है। इसके बाद, योजना के प्रचालन दिशानिर्देशों में दिए गए फॉर्मूला के अनुसार, राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर वास्तविक उपज में कमी और निर्धारित सीमा के बीच तुलना के आधार पर सीजन के अंत में दावों की गणना की जाती है। नामांकित किसान को दावा दाखिल करने की आवश्यकता नहीं है।

हालांकि, ओलावृष्टि, भूस्खलन, बाढ़, बादल फटने एवं प्राकृतिक आग जैसे स्थानीय जोखिमों से होने वाले नुकसान और चक्रवात, चक्रवाती/बेमौसम बारिश और ओलावृष्टि के कारण फसल कटाई के बाद होने वाले नुकसान की गणना व्यक्तिगत बीमित खेत के आधार पर की जाती है। ऐसे मामलों में नुकसान की सीमा और दावों का आकलन राज्य सरकार और संबंधित बीमा कंपनी के प्रतिनिधियों वाली एक संयुक्त समिति द्वारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय सीमा के भीतर किया जाता है।

विवरण- I

वर्ष 2021-22 से 2025-26 तक विभिन्न राज्यों/संघ राज्य क्षेत्रों द्वारा PMFBY/RWBCIS के तहत अधिसूचित की जा रही फसलों का राज्यवार ब्यौरा (दिनांक 30.06.2026 तक)।		
PMFBYऔर RWBCIS को कार्यान्वित करने वाले राज्य/संघ राज्य क्षेत्र	**अधिसूचित खरीफ फसलें**	**अधिसूचित रबी फसलें**
अंडमान और निकोबार द्वीप समूह	धान	भिंडी, बैंगन, मूंग, लोबिया, टमाटर,
आंध्र प्रदेश	एसिड लाइम, केला, उड़द, अरंडी (रेहड़ी, रेंडी, अरंडी), कपास, फिंगर मिलेट (रागी/मंडिका), मूंग, मूंगफली, कोर्रा, मक्का, मोसंबी (मीठा नारंगी), प्याज, धान, पर्ल मिलेट (बाजरा), अरहर (लाल चना/अरहर/तुअर), अनार, लाल मिर्च,	चना, उड़द, काजू, रागी, मूंग, मूंगफली, मक्का, आम, प्याज, धान, राजमा, लाल मिर्च, सिसमे (जिन्जेली/तिल)/सेसम, ज्वार, सूरजमुखी और टमाटर।

	सिसमे (जिन्जेली/तिल)/सेसम, सोरघम (ज्वार/बाजरा), टमाटर, हल्दी,	
असम	उड़द, जूट, मक्का, धान,	मक्का, सरसों, धान, आलू, गन्ना,
छत्तीसगढ	केला, उड़द, बैंगन, मिर्च, फिंगरमिलेट (रागी/मंडिका), अदरक, मूंग, मूंगफली, अमरूद, कोदो बाजरा (कोडारा/वरगु), लिटिल मिलेट (समई/कुटकी/कोदो-कुटकी), मक्का, धान, पपीता, अरहर (लाल चना/अरहर/तुअर), सोयाबीन (भट), टमाटर,	चना, बैंगन, पत्ता गोभी, फूलगोभी, अलसी, सरसों, प्याज, आलू, टमाटर, गेहूं
गोवा	धान, गन्ना	मूंगफली, धान, दलहन,
हरियाणा	कपास, मूंग, मक्का, धान, पर्ल मिलेट (बाजरा),	जौ, चना, सरसों, सूरजमुखी, गेहूं
हिमाचल प्रदेश	पत्तागोभी, शिमला मिर्च, फूलगोभी, अदरक, मक्का, धान, मटर, आलू, टमाटर,	सेब, जौ, पत्ता गोभी, शिमला मिर्च, फूलगोभी, सिट्रस, लहसुन, अमरूद, लीची, आम, मटर, आड़ू, प्लम, अनार, आलू, टमाटर, गेहूं
जम्मू और कश्मीर	मक्का, धान	सरसों, गेहूं,
झारखंड	मक्का, धान	चना, सरसों, आलू, गेहूं
कर्नाटक	एसिड लाइम, सुपारी, पान, उड़द, पत्ता गोभी, फूलगोभी, मिर्च, कपास, लोबिया, रागी, कंगनी, अदरक, अंगूर, मूंग, मूंगफली, कुल्थी/कुल्था, मक्का, आम, प्याज, धान, पपीता, पर्ल मिलेट, काली मिर्च, अरहर, अनार, आलू, लाल मिर्च, सावे, तिल, सोरघम (ज्वार), भट, सूरजमुखी, टमाटर, हल्दी।	चना, उड़द, फूलगोभी, मिर्च, फिंगरमिलेट (रागी/मंडिका), मूंग, मूंगफली, कुल्थी/कुल्था, अलसी, मक्का, प्याज, धान, आलू, कुसुम (कुसुम/करदी), सोरघम (ज्वार/ग्रेट मिलेट), सूरजमुखी, टमाटर, गेहूं
केरल	सुरनकंद, सुपारी, पेठा, केला, पान, भिंडी, करेला, उड़द, पत्ता गोभी, इलायची, गाजर, काजू, मिर्च, लौंग, कोको, नारियल, अरबी/अरवी, लोबिया, खीरा, फ्रेंच बीन्स/हिल्स, लहसुन, अदरक, ग्रेटर याम, मूंग, मूंगफली, राफुला, आम, जायफल, धान, मटर, काली मिर्च, अनानास, आलू, कद्दू, रबर, सिसमे (जिंजेली/तिल) तिल, स्नैक गौर्ड, ज्वार, गन्ना, शकरकंद, टैपिओका, चाय, टमाटर, हल्दी, यार्ड लॉन्ग बीन,	सुरनकंद, सुपारी, पेठा, केला, पान, भिंडी, करेला, उड़द, पत्ता गोभी, इलायची, गाजर, काजू, मिर्च, लौंग, कोको, नारियल, कॉफी, अरबी/अरवी, लोबिया, खीरा, रागी/मंडिका, फॉक्सटेल, फ्रेंच बीन/हिल्स, लहसुन, अदरक, ग्रेटर यम, मूंग, मूंगफली, राफुला, लिटिल मिलेट (समई/कुटकी/कोदो), आम, जायफल, धान, मटर, काली मिर्च, अनानास, आलू, कद्दू, रबर, सिसमे (जिंजेली/तिल) तिल, स्नैक गौर्ड, ज्वार, सोयाबीन, गन्ना, शकरकंद, टैपिओका, चाय, टमाटर, हल्दी, यार्ड लॉन्ग बीन

मध्य प्रदेश	उड़द, कपास, मूंग, मूंगफली, लिटिल मिलेट (समाई/कुटकी/कोदो-कुटकी), मक्का, धान, पर्ल मिलेट (बाजरा), अरहर (लाल चना/अरहर/तुअर), तिल (जिंजली/तिल)/सीसम, ज्वार (ज्वार/ग्रेट मिलेट), सोयाबीन (भट),	चना, मसूर, अलसी, सरसो, गेहूं,
महाराष्ट्र	उड़द, कपास, कस्टर्ड एप्पल, फिंगरमिलेट (रागी/मंडिका), अंगूर, मूंग, मूंगफली, अमरूद, नींबू, मक्का, मोसंबी (मीठा नारंगी), रामतिल, प्याज, संतरा, धान, पर्ल मिलेट (बाजरा), अरहर (लाल चना/अरहर/तुअर), अनार, चीकू, तिल (जिंजेली/तिल)/सीसम, सोरघम (ज्वार/ग्रेट मिलेट), सोयाबीन (भट)	केला, चना, काजू, अंगूर, मूंगफली, आम, मौसंबी, प्याज, संतरा, धान, पपीता, अनार, ज्वार, स्ट्रॉबेरी, गेहूं।
मणिपुर	पत्तागोभी, धान	पत्ता गोभी, सरसों,
मेघालय	अदरक, धान	धान
मिजोरम	मिर्च, अदरक, धान	बैंगन, पत्ता गोभी,
ओडिशा	कपास, फिंगर मिलेट (रागी/मंडिका), अदरक, मूंगफली, मक्का, धान, अरहर, हल्दी	उड़द, मूंग, मूंगफली, सरसों, प्याज, धान, आलू, गन्ना, सूरजमुखी
पुदुचेरी	केला, धान	केला, उड़द, कपास, मूंग, मूंगफली, धान, गन्ना
राजस्थान	उड़द, अरंडी (रेहड़ी, रेंडी, अरंडी), मिर्च, कपास, लोबिया, खजूर, मूंग, मूंगफली, ग्वार, स्क्वैश (टिंडा/राउंड मेलन), किन्नू, मक्का, मेहंदी, मोठ, प्याज, संतरा, धान, पर्ल मिलेट (बाजरा), अरहर (लाल/अरहर/तुअर), अनार, सिसमे (जिंजली/तिल), सोरघम (ज्वार/ग्रेट मिलेट), भट, टमाटर।	आंवला, जौ, चना, बैंगन, फूलगोभी, धनिया, जीरा, सौंफ, लहसुन, अमरूद, इसबगोल, नींबू, लेंटिल (मसूर), मक्का, आम, मेथी, सरसों, प्याज, मटर, आलू, तारामीरा, टमाटर, तरबूज, गेहूं।
सिक्किम	उड़द, बकव्हीट (कस्पट), फिंगरमिलेट (रागी/मंडिका), अदरक, मक्का, धान और सोयाबीन (भट)	जौ, बकव्हीट, सरसों, आलू, गेहूं

तमिलनाडु	केला, भिंडी, उड़द, बैंगन, पत्ता गोभी, गाजर, कपास, लोबिया, फिंगरमिलेट (रागी/मंडिका), लहसुन, अदरक, मूंग, मूंगफली, कुलथी, लिटिल मिलेट (समई/कुटकी/कोदो-कुटकी), मक्का, प्याज, धान, बाजरा, अरहर (लाल, अरहर, तुअर), आलू, सिसमे (जिंजली/तिल) तिल, सोरघम (ज्वार/ग्रेट मिलेट), टैपिओका, टमाटर, हल्दी।	केला, चना, भिंडी, उड़द, बैंगन, पत्ता गोभी, गाजर, धनिया, कपास, लोबिया, फिंगरमिलेट (रागी/मंडिका), लहसुन, अदरक, मूंग, मूंगफली, मक्का, प्याज, धान, बाजरा, अरहर (लाल, अरहर, तुअर), आलू, लाल मिर्च, तिल, ज्वार, सोरघम (ज्वार/ग्रेट मिलेट), गन्ना, सूरजमुखी, टैपिओका, टमाटर।
त्रिपुरा	धान	बैंगन, फूलगोभी, धान, आलू, टमाटर, तरबूज
उत्तर प्रदेश	केला, उड़द, मिर्च, मूंग, मूंगफली, मक्का, धान, पर्ल मिलेट (बाजरा), अरहर (लाल चना/अरहर/तुअर), तिल (जिंजली/तिल)/सीसम, सोरघम (ज्वार/बड़ा बाजरा), सोयाबीन (भट)	जौ, चना, शिमला मिर्च, मसूर, अलसी, आम, सरसों, मटर, आलू, टमाटर, गेहूं
उत्तराखंड	मिर्च, फिंगरमिलेट (रागी/मंडिका), फ्रेंच बीन्स-हिल्स, अदरक, धान, आलू, टमाटर	सेब, सिट्रस, कीवी, मसूर, लीची, आम, मटर, आड़ू, आलू, टमाटर, गेहूं

विवरण- II

वर्ष 2021-22 से 2025-26 तक (दिनांक 30.06.2026 तक) PMFBY और RWBCIS के तहत किसानों के प्रीमियम हिस्से और भुगतान किए गए दावों का वर्षवार और राज्यवार ब्यौरा ।

राज्य	2021-22		2022-23		2023-24		2024-25		2025-26	
	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे
	(करोड़ रुपये में)									
अंडमान और निकोबार द्वीप समूह	0.01	-	0.00	-	0.00	0.02	0.00	0.03	0.00	-
आंध्र प्रदेश			-	613.89	-	197.46	37.64	164.37	109.22	0.99
असम	0.18	256.42	4.38	21.15	5.68	64.67	8.69	95.63	10.22	29.60
छत्तीसगढ़	186.09	1,432.02	212.39	534.31	219.90	593.37	225.05	271.70	229.41	211.08
गोवा	0.00	-	0.01	0.00	0.00	0.00	0.00	0.01	0.00	0.00
हरियाणा	313.84	1,650.97	345.03	2,529.44	154.92	284.60	281.22	385.52	260.70	918.21
हिमाचल प्रदेश	26.02	77.79	27.07	68.15	37.61	147.61	39.50	85.70	27.31	0.06
जम्मू और कश्मीर	6.58	52.72	6.90	6.34	16.70	35.16	11.07	26.56	19.30	51.61
झारखंड							0.29	19.39	0.21	-
कर्नाटक	250.59	1,547.02	324.29	2,389.38	373.21	3,374.46	418.48	3,164.51	482.94	1,104.38
केरल	7.40	102.21	10.43	182.60	11.65	174.81	14.17	4.28	13.99	0.29
मध्य प्रदेश	814.79	2,811.56	670.04	1,051.81	653.98	967.99	662.76	1,302.86	676.06	239.95
महाराष्ट्र	***662.40***	***4,709.15***	***901.39***	***5,446.92***	***194.59***	***9,607.55***	***166.29***	***6,217.98***	***732.91***	***1,556.52***
मणिपुर	0.34	1.45	0.44	1.64	0.52	2.00	0.52	1.68	0.47	-

मेघालय			0.04	0.01	0.01	14.51	0.01	9.52	0.01	14.42
मिजोरम									0.02	-
ओडिशा	135.26	1,043.63	132.31	583.67	12.58	234.75	12.03	181.26	7.95	3.53
पुदुचेरी	0.03	2.95	0.01	3.75	0.00	4.26	0.00	10.04	0.00	0.02
राजस्थान	823.80	5,011.50	839.00	4,496.49	1,021.12	4,327.51	989.74	2,235.72	977.13	2,117.95
सिक्किम	0.08	-	0.15	-	0.06	0.30	0.06	0.01	0.09	0.01
तमिलनाडु	166.92	817.24	161.88	921.51	149.35	762.90	155.75	856.59	172.27	237.26
त्रिपुरा	0.37	2.64	0.44	2.08	0.57	1.95	0.40	0.52	0.59	0.01
उत्तर प्रदेश	294.88	930.76	289.25	987.31	288.04	475.98	259.71	435.14	295.41	842.48
उत्तराखंड	39.05	122.30	55.25	207.76	63.32	348.17	66.48	358.59	100.32	60.78
कुल	**3,728.64**	**20,572.34**	**3,980.69**	**20,048.23**	**3,203.81**	**21,620.04**	**3,349.86**	**15,827.60**	**4,116.51**	**7,389.14**

विवरण- III

वर्ष 2021-22 से 2025-26 तक (दिनांक 30.06.2026 तक) PMFBY और RWBCIS के तहत किसानों द्वारा भुगतान किए गए प्रीमियम और दावों में हिस्सेदारी का वर्षवार और बीमा कंपनीवार ब्यौरा।

बीमा कंपनी	2021-22		2022-23		2023-24		2024-25		2025-26	
	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे	किसान का हिस्सा	भुगतान किए गए दावे
	(करोड़ रुपये में)									
एआईसी	1,733.32	9,760.47	1,805.97	9,671.34	1,548.97	7,536.78	1,603.71	6,672.64	2,082.84	4,153.50
बजाज जनरल	274.35	1,734.13	379.22	1,897.83	115.57	852.20	132.35	253.45	150.73	179.33
भारती एएक्सए	66.62	481.64								
चोला एमएस					0.18	413.18	0.18	226.99		
जेनरली सेंट्रल	113.73	724.26	124.51	397.68	31.61	196.19	45.77	95.07	25.21	6.37
एचडीएफसी एर्गो	372.31	1,755.70	386.28	1,448.70	256.58	1,683.68	280.48	1,321.50	301.17	519.84
आईसीआईसीआई लोम्बार्ड	22.40	90.75	141.76	580.19	0.18	775.47	5.75	745.23	173.28	20.51
आईएफएफसीओ टोक्यो	157.65	1,038.25	76.37	216.83	257.70	944.32	174.28	851.06	230.66	634.02
इंडसइंड जनरल	505.07	2,683.72	467.90	2,037.19	343.22	2,219.94	307.98	661.10	317.04	557.09
क्षेमा जनरल					201.15	690.55	200.10	595.62	161.23	155.58
राष्ट्रीय	0.13	2.95	0.16	3.75	0.06	0.30				
ओरिएंटल					0.47	3,433.84	115.17	1,591.12	104.22	392.54

एसबीआई जनरल	261.43	1,387.15	286.28	2,558.00	281.96	1,181.63	271.30	1,044.26	309.32	311.47
टाटा एआईजी					40.91	378.96	72.42	469.36	84.05	89.72
युनाइटेड इंडिया			77.23	540.52	0.18	484.19	0.16	415.42	1.66	-
यूनिवर्सल सोम्पो	221.63	913.31	235.02	696.20	125.07	828.80	140.22	884.80	175.11	369.16
कुल	**3,728.64**	**20,572.34**	**3,980.69**	**20,048.23**	**3,203.81**	**21,620.04**	**3,349.86**	**15,827.60**	**4,116.51**	**7,389.14**

विवरण- IV

PMFBYऔर RWBCIS: महाराष्ट्र में वर्ष 2021-22 से 2025-26 तक दिनांक 30.06.2026 की स्थिति अनुसार बीमा कंपनीवार किसानों का हिस्सा और भुगतान किए गए दावे।

राज्य/संघ राज्य क्षेत्र का नाम	बीमा कंपनी	किसान का हिस्सा	भुगतान किए गए दावे
		(रुपये करोड़ में)	
महाराष्ट्र	एआईसी	1,270.63	10,234.63
	बजाज जनरल	185.80	943.59
	भारती एएक्सए*	66.62	481.64
	चोला एमएस	0.36	640.16
	जेनरली सेंट्रल	22.98	51.96
	एचडीएफसी एर्गो	306.62	3,047.80
	आईसीआईसीआई लोम्बार्ड	286.69	2,010.72
	आईएफएफसीओ टोक्यो	93.60	736.53
	इंडसइंड जनरल	300.52	2,356.50
	ओरिएंटल	0.95	4,233.76
	एसबीआई जनरल	0.27	625.82
	युनाइटेड इंडिया	77.58	1,440.13
	यूनिवर्सल सोम्पो	44.95	734.86
कुल (एमएएच)		**2,657.57**	**27,538.13**

* आईसीआईसीआई-लॉम्बार्ड में विलय हो गया।

डिजिटल शासन

419. श्री बंटी विवेक साहू:

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे किः

(क) गत दो वर्षों के दौरान देश में 'ग्राम स्वराज अभियान' के माध्यम से ग्राम पंचायतों को सशक्त बनाने और पारदर्शिता बढ़ाने तथा 'ई-ग्राम स्वराज पोर्टल' के माध्यम से डिजिटल सुशासन की दिशा में क्या अहम प्रगति हुई है;

(ख) मध्य प्रदेश में त्रिस्तरीय पंचायती राज व्यवस्था को सुदृढ़ करने तथा ग्रामीण अवसंरचना के विकास के लिए सरकार द्वारा क्या विशिष्ट बजटीय सहायता प्रदान की गई है; और

(ग) क्या सरकार छिंदवाड़ा जिले की दूरस्थ एवं जनजाति-बहुल ग्राम पंचायतों में पंचायत भवनों के आधुनिकीकरण तथा कंप्यूटर / इंटरनेट संपर्क जैसी बुनियादी सुविधाओं के अभाव को दूर करने के लिए कोई विशेष वित्तीय पैकेज अथवा तकनीकी सहायता प्रदान कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): पंचायती राज मंत्रालय राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। इसका उद्देश्य सभी राज्यों में डिजिटल सशक्तिकरण के माध्यम से पंचायती राज संस्थाओं (पीआरआई) के कामकाज में पारदर्शिता, कार्यदक्षता और जवाबदेही को मजबूत बनाना है। पंचायती राज संस्थाओं में पारदर्शिता, जवाबदेही और डिजिटल शासन को मजबूत बनाने के लिए देश भर की ग्राम पंचायतों में ई-पंचायत एमएमपी के तहत विकसित ई-ग्राम स्वराज ऐप को कार्यान्वित किया जा रहा है। ई-ग्राम स्वराज योजना, बजटन, लेखांकन, प्रगति रिपोर्टिंग और परिसंपत्ति प्रबंधन की सुविधा प्रदान करता है।

वर्तमान तिथि तक, वित्त वर्ष 2025–26 के दौरान, राज्यों/केंद्र शासित प्रदेशों में कुल 2,58,730 ग्राम पंचायतों और उनके समकक्ष निकायों में से 2,55,251 (98.65%) ने अपने ग्राम

पंचायत विकास योजना (GPDP) को ई-ग्राम स्वराज पर अपलोड किया है और 2,45,839 (95%) ने ई-ग्राम स्वराज-PFMS इंटरफ़ेस के ज़रिए ₹57,337 करोड़ का भुगतान किया है।

पिछले दो वर्षों के दौरान ई-ग्राम स्वराज के कार्यान्वयन की राज्यवार स्थिति संलग्न **विवरण** में दी गई है।

(ख): पंचायती राज मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में केंद्र प्रायोजित योजना राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को लागू कर रहा है। इस योजना का मुख्य उद्देश्य निर्वाचित प्रतिनिधियों (ईआर), पदाधिकारियों और अन्य हितधारकों के लिए प्रशिक्षण के माध्यम से एक सीखने का पारिस्थितिकी तंत्र बनाकर पंचायती राज संस्थाओं (पीआरआई) की क्षमता का निर्माण करना है, ताकि वे प्रभावी ढंग से कार्य करने के लिए अपनी शासन क्षमताओं का विकास कर सकें। साथ ही, एक्सपोजर दौरों, प्रशिक्षण मॉड्यूल और सामग्री तैयार करने जैसी गतिविधियों में भी मदद दी जा रही है।

मध्य प्रदेश में ग्राम पंचायतों सहित ग्रामीण स्थानीय निकायों को, ग्रामीण इलाकों में बुनियादी सेवाएँ देने और सामुदायिक संपत्तियों व नागरिक बुनियादी ढाँचे के निर्माण और रखरखाव के लिए वित्त मंत्रालय द्वारा जारी वित्त आयोग अनुदान मिलता है। 2022–23 से 2026–27 की अवधि के दौरान पंद्रहवें वित्त आयोग अनुदान के तहत मध्य प्रदेश राज्य को जारी धनराशि का साल-दर-साल विवरण इस प्रकार है:

(रुपये करोड़ में)

2021-22	**2022-23**	**2023-24**	**2024-25**	**2025-26**
2944	3050	3080	3262.75	3150.35

(ग): जी नहीं। पंचायती राज मंत्रालय छिंदवाड़ा जिले के लिए कोई अलग विशेष वित्तीय पैकेज प्रदान नहीं करता है।

पंचायत, "स्थानीय सरकार" होने के नाते, भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। इस प्रकार, ग्राम पंचायतों के लिए समर्पित कार्यालय अवसंरचना और पंचायतों में कंप्यूटर/इंटरनेट कनेक्टिविटी प्रदान करने की प्राथमिक जिम्मेदारी राज्यों/संघ राज्य क्षेत्रों की है। हालांकि, राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना के तहत, मंत्रालय पंचायत अवसंरचना और कंप्यूटर तथा सहायक उपकरण उपलब्ध कराने में राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सीमित पैमाने पर सहायता प्रदान करता है, जिसमें पूर्वोत्तर राज्यों पर विशेष ध्यान दिया जाता है। तदनुसार, संशोधित आरजीएसए की शुरुआत से, अर्थात वर्ष 2022-23 से, मंत्रालय ने मध्य प्रदेश राज्य के लिए 289 कंप्यूटर खरीदने और 50 पंचायत भवन बनाने की मंज़ूरी दे दी है। ज़िलेवार जानकारी केंद्रीय स्तर पर नहीं रखी जाती है।

इसके अलावा, मंत्रालय ने पंचायत परिसंपत्तियों के डिजिटल नियोजन, लेखांकन, लेखापरीक्षा और निगरानी को सुविधाजनक बनाने के लिए ईग्रामस्वराज, ऑडिटऑनलाइन और एमएक्शनसॉफ्ट जैसे डिजिटल ऐप विकसित किए हैं। मंत्रालय इन ऐपों को प्रभावी ढंग से अपनाने के लिए तकनीकी सहायता और क्षमता निर्माण में भी मदद करता है। दूरसंचार विभाग की पहल के माध्यम से ग्राम पंचायतों के लिए इंटरनेट कनेक्टिविटी में सुधार किया जा रहा है, जिसमें भारतनेट परियोजना भी शामिल है।

विवरण

वित्तीय वर्ष 2025-26 के लिए ईग्रामस्वराज को अपनाने की राज्यवार स्थिति

क्र.स.	राज्य का नाम	ग्राम पंचायतों और समकक्षों की कुल संख्या	शामिल ग्राम पंचायत	ऑनलाइन भुगतान करने वाली ग्राम पंचायतें और समकक्ष
1	आंध्र प्रदेश	13327	13320	13041
2	अरुणाचल प्रदेश	2108	2108	1541
3	असम	2663	2198	2118
4	बिहार	8054	8054	8050
5	छत्तीसगढ़	11692	11688	11390
6	गोवा	191	191	119
7	गुजरात	14619	14591	13948
8	हरियाणा	6227	6227	6051
9	हिमाचल प्रदेश	3615	3615	3597
10	झारखंड	4345	4345	4316
11	कर्नाटक	5949	5949	5938
12	केरल	941	941	939
13	मध्य प्रदेश	23011	23011	22352
14	महाराष्ट्र	28002	27936	26773
15	मणिपुर	3175	161	113
16	मेघालय	0	0	0
17	मिज़ोरम	855	855	817
18	नागालैंड	1312	984	0
19	ओडिशा	6794	6794	6788
20	पंजाब	13236	13235	12551

21	राजस्थान	13128	11185	10835
22	सिक्किम	199	199	197
23	तमिलनाडु	12482	12482	12443
24	तेलंगाना	12760	12759	12372
25	त्रिपुरा	1194	1194	1192
26	उत्तर प्रदेश	57695	57693	57674
27	उत्तराखंड	7812	7810	7347
28	पश्चिम बंगाल	3339	3339	3337
कुल		**258725**	**252864**	**245839**

वित्तीय वर्ष 2024-25 के लिए ईग्रामस्वराज को अपनाने की राज्यवार स्थिति

क्र.स.	राज्य का नाम	ग्राम पंचायतों और समकक्षों की कुल संख्या	शामिल ग्राम पंचायत	ऑनलाइन भुगतान करने वाली ग्राम पंचायतें और समकक्ष
1	आंध्र प्रदेश	13328	13320	13002
2	अरुणाचल प्रदेश	2108	2108	426
3	असम	2770	2300	2183
4	बिहार	8054	8054	8046
5	छत्तीसगढ़	11709	11704	11542
6	गोवा	191	191	97
7	गुजरात	13611	13599	12988
8	हरियाणा	6227	6227	5979
9	हिमाचल प्रदेश	3615	3615	3557
10	झारखंड	4345	4345	4335
11	कर्नाटक	5951	5951	5942

12	केरल	941	941	941
13	मध्य प्रदेश	23011	23011	22987
14	महाराष्ट्र	27955	27946	27027
15	मणिपुर	3175	161	125
16	मेघालय	0	0	0
17	मिज़ोरम	844	842	832
18	नागालैंड	1311	984	0
19	ओडिशा	6794	6794	6794
20	पंजाब	13238	13236	10240
21	राजस्थान	11229	11226	10907
22	सिक्किम	199	199	195
23	तमिलनाडु	12525	12525	12520
24	तेलंगाना	12994	12989	12648
25	त्रिपुरा	1194	1194	1175
26	उत्तर प्रदेश	7820	7817	7752
27	उत्तराखंड	57691	57691	57655
28	पश्चिम बंगाल	3339	3339	3339
कुल		**256169**	**252309**	**243234**

प्रधानमंत्री आवास योजना-ग्रामीण के तहत ग्रामीण आवासों की प्रगति

420. श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री आवास योजना-ग्रामीण के अंतर्गत विभिन्न राज्यों में निर्माणाधीन ग्रामीण आवासों की वर्तमान प्रगति को देखते हुए निर्धारित समय-सीमा से पूर्व लक्ष्यों की प्राप्ति के लिए सरकार द्वारा कोई त्वरित कार्य-योजना अथवा विशेष रणनीति तैयार की गई है;

(ख) यदि हाँ, तो तत्संबंधी महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार निर्माण कार्य में तेजी लाने, सामग्री की उपलब्धता, भुगतान प्रक्रिया तथा भूमि सत्यापन संबंधी प्रावधानों को सुव्यवस्थित करने के लिए राज्यों के साथ समन्वित प्रयास कर रही है; और

(घ) यदि हाँ, तो तत्संबंधी महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ): ग्रामीण विकास मंत्रालय ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने हेतु बुनियादी सुविधाओं सहित पक्के आवासों के निर्माण के लिए पात्र ग्रामीण परिवारों को सहायता प्रदान करने के लिए 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को कार्यान्वित कर रहा है। इस योजना का उद्देश्य 31.03.2029 तक 4.95 करोड़ आवासों के निर्माण के लिए सहायता प्रदान करना है।

दिनांक 16.07.2026 तक की स्थिति अनुसार, पीएमएवाई-जी के तहत राज्यों और संघ राज्य क्षेत्रों को कुल 4.18 करोड़ आवासों का संचयी लक्ष्य आवंटित किया गया है, जिनमें से 3.92 करोड़ आवास स्वीकृत किए गए हैं, 3.10 करोड़ आवास निर्मित हो चुके हैं और आवंटित लक्ष्यों की तुलना में 1.08 करोड़ आवासों को पूर्ण किया जाना शेष है। महाराष्ट्र राज्य सहित पीएमएवाई-जी के तहत राज्य/संघ राज्य क्षेत्र-वार प्रगति संलग्न **विवरण** में दी गई है।

पीएमएवाई-जी के तहत लक्ष्यों को प्राप्त करने के लिए महाराष्ट्र सहित सभी राज्यों/संघ राज्य क्षेत्रों में आवासों के निर्माण में तेजी लाने के लिए सरकार द्वारा कई कदम उठाए गए हैं। इनमें राज्यों/संघ राज्य क्षेत्रों को लक्ष्यों का समय पर आवंटन और पर्याप्त धनराशि जारी करना, प्रगति की नियमित समीक्षा, डैशबोर्ड पर योजना की निगरानी और पर्यवेक्षण, मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों के साथ नियमित कार्यशालाएं, ग्रामीण राजमिस्त्री प्रशिक्षण कार्यक्रम, आदि शामिल हैं।

पीएमएवाई-जी के तहत आवासों के निर्माण के लिए सामग्री की उपलब्धता सुनिश्चित करने हेतु निम्नलिखित कदम उठाए गए हैं:

(i) राज्यों/संघ राज्य क्षेत्रों द्वारा लाभार्थियों को उपयुक्त मकान डिजाइन प्रारूपों के एक समूह के साथ मकान निर्माण में सहायता प्रदान की जाती है;

(ii) राज्यों/ संघ राज्य क्षेत्रों ने अच्छी गुणवत्ता वाली निर्माण सामग्री की निरंतर उपलब्धता सुनिश्चित करने के लिए भी आवश्यक कदम उठाए हैं;

(iii) मंत्रालय द्वारा आवश्यक जानकारी और संसाधनों को एक ही स्थान पर लाकर पीएमएवाई-जी तक पहुंच बढ़ाने के लिए आवास सखी (ज्ञान, मदद और नवाचार के लिए सहायता एप्लिकेशन) मोबाइल एप्लिकेशन को विकसित किया गया है। इस एप्लिकेशन के माध्यम से, उपलब्ध मकान डिजाइन प्रारूपों, स्थानीय रूप से उपलब्ध बीआईएस प्रमाणित सामग्री और प्रशिक्षित ग्रामीण राजमिस्त्रियों की जानकारी लाभार्थियों को उपलब्ध कराई जाती है;

(iv) राज्य/संघ राज्य क्षेत्र पर्यावरण अनुकूल हरित निर्माण डिजाइन, प्रौद्योगिकियों और सामग्रियों को बढ़ावा देने के लिए कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि/ द्विपक्षीय/बहुपक्षीय एजेंसियों से निधि का उपयोग कर सकते हैं; और

(v) इसके अलावा, पीएमएवाई-जी के लाभार्थियों को उचित दरों पर आपूर्ति के लिए स्वयं सहायता समूह (एसएचजी) गुणवत्तापूर्ण भवन निर्माण सामग्री का उत्पादन कर सकते हैं।

पीएमएवाई-जी के तहत, लाभार्थियों को प्रगति से जुड़ी सहायता राशि की किस्तों का भुगतान आधार भुगतान ब्रिज का उपयोग करके जारी किया जाता है। वित्त वर्ष 2025-26 से, सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस), राज्य आईएफएमआईएस और भारतीय रिजर्व बैंक (आरबीआई) के ई-कुबेर प्लेटफॉर्म के एकीकृत ढांचे के माध्यम से योजना निधि के त्वरित हस्तांतरण की वास्तविक समय प्रणाली के लिए पीएमएवाई-जी के तहत एसएनए स्पर्श ढांचे को क्रमिक रूप से लागू किया जा रहा है। यह अधिक कुशल नकदी प्रबंधन सुनिश्चित करता है और केंद्र तथा राज्य समेकित निधियों दोनों से "जस्ट-इन-टाइम" निधि प्रवाह के लक्ष्य को प्राप्त करता है।

भूमि राज्य का विषय है और इसलिए पीएमएवाई-जी के तहत, लाभार्थी परिवारों के भूमि सत्यापन के लिए राज्य और संघ राज्य क्षेत्र जिम्मेदार हैं।

विवरण

पीएमएवाई-जी के तहत राज्य/संघ राज्य क्षेत्र-वार प्रगति निम्नानुसार है:

क्रम संख्या	राज्य/संघ राज्य क्षेत्र का नाम	मंत्रालय द्वारा आवंटित लक्ष्य	राज्यों/संघ राज्य क्षेत्रों द्वारा स्वीकृत आवास	निर्मित आवास	लक्ष्यों के की तुलना में शेष आवास
1	अरुणाचल प्रदेश	35,937	35,591	35,591	346
2	असम	29,62,945	29,09,032	22,88,557	6,74,388
3	बिहार	50,12,752	49,09,838	41,89,147	8,23,605
4	छत्तीसगढ़	26,42,224	24,51,294	20,16,970	6,25,254
5	गोवा	257	254	243	14
6	गुजरात	8,39,116	8,29,480	7,17,038	1,22,078
7	हरियाणा	1,06,460	76,468	41,269	65,191
8	हिमाचल प्रदेश	1,08,389	1,02,682	69,018	39,371
9	जम्मू और कश्मीर	3,41,644	3,35,367	3,26,558	15,086
10	झारखंड	20,12,107	19,37,885	16,37,931	3,74,176
11	केरल	1,13,404	85,671	39,991	73,413
12	मध्य प्रदेश	57,74,572	54,14,165	43,38,053	14,36,519
13	महाराष्ट्र	43,80,522	41,39,992	19,84,776	23,95,746
14	मणिपुर	1,13,550	1,06,813	56,929	56,621
15	मेघालय	1,88,034	1,84,296	1,59,693	28,341
16	मिजोरम	29,967	29,959	25,433	4,534
17	नागालैंड	48,830	48,727	38,021	10,809
18	ओडिशा	28,28,739	28,06,753	25,47,541	2,81,198
19	पंजाब	1,13,911	1,04,710	55,522	58,389
20	राजस्थान	24,93,546	24,32,085	20,12,820	4,80,726

21	सिक्किम	1,399	1,397	1,393	6
22	तमिलनाडु	9,57,825	7,34,049	6,71,783	2,86,042
23	त्रिपुरा	3,76,913	3,76,174	3,73,940	2,973
24	उत्तर प्रदेश	42,77,493	36,55,821	36,42,934	6,34,559
25	उत्तराखंड	69,755	68,935	68,241	1,514
26	पश्चिम बंगाल	46,69,423	45,69,031	34,20,433	12,48,990
27	अंडमान और निकोबार द्वीप समूह	3,424	2,591	1,452	1,972
28	दादरा और नगर हवेली तथा दमन और दीव	11,364	10,540	6,757	4,607
29	लक्षद्वीप	45	45	45	0
30	आंध्र प्रदेश	3,21,326	2,46,929	90,581	2,30,745
31	कर्नाटक	9,44,140	5,68,955	1,71,836	7,72,304
32	तेलंगाना	0	0	0	0
33	लद्दाख	3,004	3,004	3,004	0
कुल (सभी राज्यों/ संघ राज्य क्षेत्रों के लिए)		**4,17,83,017 (4.18 करोड़)**	**3,91,78,533 (3.92 करोड़)**	**3,10,33,500 (3.10 करोड़)**	**1,07,49,517 (1.08 करोड़)**

नोट: पीएमएवाई-जी दिल्ली, चंडीगढ़ और पुदुचेरी के संघ राज्य क्षेत्रों में लागू नहीं है। तेलंगाना राज्य में योजना के पिछले चरण (वित्त वर्ष 2016-2024) के दौरान इसे लागू नहीं किया गया था।

NARCOTICS ENFORCEMENT FOR DRUG TRAFFICKING

421. SHRI SHREYAS M. PATEL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government is aware of the increasing incidence of drug trafficking and substance abuse in Hassan district of Karnataka;

(b) the details of cases registered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act during the last five years, including the quantity of narcotic drugs and psychotropic substances seized, persons arrested, chargesheets filed and convictions secured, year-wise;

(c) whether the Government has provided financial or technical assistance to the Government of Karnataka for strengthening anti-narcotics enforcement, intelligence gathering, forensic facilities and capacity building in Hassan district and if so, the details thereof;

(d) the measures taken to prevent drug abuse among youth through awareness campaigns, educational institution outreach, de-addiction services and community-based interventions; and

(e) whether the Government proposes to strengthen coordination among Central agencies, the State Police, educational institutions and local authorities to effectively curb drug trafficking and substance abuse in Hassan district and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): As per latest data published by National Crime Records Bureau (NCRB) pertaining to the year 2024; the details of district-wise (including Hassan district) cases registered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 during 2020-2024 are given in the enclosed **Statement-I**. The

quantity of narcotics drugs and psychotropic substances seized and year-wise cases registered (CR), cases chargesheeted (CCS), cases convicted (CON) and persons arrested (PAR) in the State of Karnataka during 2020-2024 is given in the enclosed **Statement-II** and **Statement-III** respectively.

(c): Ministry of Home Affairs is providing assistance to States/ UTs under the Assistance to States/UTs Scheme for strengthening anti-narcotics enforcement capacity and related infrastructure. Though, no direct district-level funding has been released to Hassan District, Government of Karnataka has been provided financial assistance under the scheme as detailed below:

Year	**Released amount in Rs.**
2022-23	1,73,15,589/-
2024-25	2,59,73,383/-
2025-26	5,19,46,766/-

Source: NCB

Ministry of Social Justice & Empowerment has formulated and is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme to tackle the issue of substance use. Under the scheme, financial assistance is provided to State Governments/ UTs as per their State Action Plan for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand reduction by States/ UTs etc. In this component, funds are released to the State of Karnataka and not to any specific

district. In financial year 2024-25, Rs. 2.96 crore were allocated and in financial year 2025-26, Rs. 3.25 crore were allocated by the Ministry to the State of Karnataka for the State Action Plan.

(d): Government has taken various initiatives to prevent drug abuse among youth through awareness campaigns, educational institution outreach, de-addiction services and community-based interventions in Karnataka (including Hassan district), some of which are as under: -

(i) On 17.02.2026, NCB Bengaluru Zonal Unit, in collaboration with Rajiv Gandhi University of Health Sciences (RGUHS) and the Dishabodh Foundation, organised an intensive anti-drug awareness campaign in Hassan district. The programme included distribution of drug awareness pamphlets, publicity of the MANAS Helpline and a 2-km anti-drug walkathon with participation of public representatives, district administration, students and members of the public to promote awareness against drug abuse.

(ii) During 2025, NCB Bengaluru Zonal Unit conducted 59 awareness programmes in schools, colleges, corporate offices and public spaces, including walkathons and cyclothons, with participation of approximately 17,000 persons, predominantly students. Further, during 2026 (till 15.04.2026), 11 awareness programmes have already been conducted under the Nasha Mukt Bharat Abhiyaan in coordination with the Government of Karnataka, Rajiv Gandhi University of Health Sciences (RGUHS) and other

stakeholders, with participation of around 37,450 students across various districts of Karnataka.

(iii) Department of School Education & Literacy (DoSEL) has developed a comprehensive Three-Year Nasha Mukt Vidyalaya Action Plan (2026–2029) to create safe, healthy, tobacco and drug-free school environments across India through awareness, prevention, capacity building, and community participation. The action plan aims to achieve these objectives through the following: -

a) A self-declaration Nasha Mukt Vidyalaya Portal for monitoring the implementation of Drug-Free Zone/ Tobacco-Free Educational Institutions (ToFEI) compliance.

b) Declaration of a 500-meter radius around all school campuses as a Drug-Free Zone, with mandatory signage boards outside schools.

c) Integration of age-appropriate curriculum on substance abuse prevention into the life skills and health education.

d) Development of standardized training and IEC materials on tobacco, drugs, and substance abuse.

(iv) Government under National Action Plan for Drug Demand Reduction (NAPDDR) scheme by Ministry of Social Justice and Empowerment (MoSJ&E) is providing support to 30 (01 in Hassan district) Integrated

Rehabilitation Centres for Addicts (IRCAs), 04 District De-Addiction Centres (DDACs) and 01 Addiction Treatment Facilities (ATFs) in Karnataka.

(e): Government has taken various measures to strengthen coordination among Central agencies, the State Police, educational institutions and local authorities to effectively curb drug trafficking and substance abuse, some of which are as under:

(i) Established a 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stake holders in the field of controlling drug trafficking and drug abuse in India. An NCORD portal has been developed by NCB. It is an all in one portal for information related to drug law enforcement. Topics like NCORD, Training & Capacity Building, Narco-offenders data, legal information, exemplary initiatives taken by states etc are covered on the NCORD portal.

(ii) At the district level, an NCORD committee has been constituted under the chairmanship of Deputy Commissioner, with the Superintendent of Police as the member secretary, involving different State and Central Government departments like Education, Excise, Agriculture, Tourism, Forest, Intelligence and Railways for addressing the various aspects of drug trafficking and abuse. During 2025, 08 District-Level NCORD Meetings

were conducted in Hassan & 04 such meetings have been held in 2026 (till 30.06.2026, as per data uploaded in NCORD portal).

(iii) Joint Coordination Committee (JCC) meetings are held regularly in which all relevant Central and State agencies participate, to discuss investigation of important narcotics cases in the State. During 2026, 01 State Level Joint Coordination Sub Committee meeting for the State of Karnataka was held on 10.04.2026.

(iv) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer is established in each State/UT to function as the NCORD Secretariat for the State/UT and follow-up on compliance of decisions taken in NCORD meetings at different levels.

(v) Department of School Education & Literacy undertakes sustained awareness, sensitization, and capacity-building initiatives to promote tobacco and drug free school campuses. The Department is proactively working in close collaboration with States/UTs to strengthen preventive education awareness campaigns, capacity-building programmes and Information, Education and Communication (IEC) materials for schools, teachers, students, parents and the wider community. These initiatives aim to enhance awareness about the harmful effects of tobacco, drugs and all forms of substance abuse, to build capacity of teachers to implement

preventive interventions, encourage active participation of parents and communities and to create a safe, healthy, and supportive learning environment for all students.

STATEMENT- I

Cases Registered under The Narcotic Drugs & Psychotropic Substances Act in the districts of Karnataka (including Hassan district) during 2020-2022

S. No	State/District	2020			2021			2022		
		The NDPS Act, 1985 (Total) (a+b)	a) Possession of drugs for Personal use/Consumption	b) Possession of drugs for Trafficking	The NDPS Act, 1985 (Total) (a+b)	a) Possession of drugs for Personal use/Consumption	b) Possession of drugs for Trafficking	The NDPS Act, 1985 (Total) (a+b)	a) Possession of drugs for Personal use/Consumption	b) Possession of drugs for Trafficking
1	Bagalkot	20	2	18	9	0	9	7	0	7
2	Bengaluru City	2766	2305	461	4555	3864	691	4027	3457	570
3	Bengaluru District	53	0	53	59	16	43	144	60	84
4	Belagavi District	57	39	18	28	24	4	62	53	9
5	Ballari	38	5	33	24	0	24	23	22	1
6	Bidar	22	3	19	12	0	12	12	3	9
7	Vijayapura	18	0	18	20	0	20	21	0	21
8	Chikkaballapura	28	2	26	27	0	27	64	18	46
9	Chamarajnagar	27	0	27	26	0	26	28	0	28
10	Chikkamagaluru	50	29	21	23	15	8	266	248	18
11	Chitradurga	10	5	5	6	6	0	18	18	0
12	Dakshina Kannada	28	26	2	8	1	7	33	25	8
13	Davanagere	19	0	19	21	21	0	16	15	1
14	Dharwad	19	19	0	14	14	0	10	10	0

15	Gadag	10	0	10	12	0	12	15	12	3
16	Kalaburgi	28	16	12	29	21	8	53	39	14
17	Hassan	33	33	0	38	0	38	70	70	0
18	Haveri	8	8	0	4	4	0	14	14	0
19	Hubballi Dharwad City	24	23	1	46	46	0	53	53	0
20	KGF	5	1	4	9	5	4	83	80	3
21	Kodagu	30	12	18	17	6	11	21	21	0
22	Kolar	17	17	0	25	2	23	46	46	0
23	Koppal	8	6	2	4	4	0	4	3	1
24	Mandya	13	2	11	15	0	15	10	0	10
25	Mangaluru City	189	154	35	328	277	51	399	365	34
26	Mysuru City	27	12	15	21	2	19	33	1	32
27	Mysuru District	16	14	2	9	0	9	16	2	14
28	Raichur	22	22	0	5	3	2	16	0	16
29	KRailways	2	0	2	12	9	3	28	0	28
30	Ramanagara	34	16	18	37	0	37	99	0	99
31	Shimoga	89	73	16	145	122	23	199	182	17
32	Tumakuru	19	3	16	51	27	24	104	60	44
33	Udupi	249	217	32	65	48	17	262	249	13
34	Uttara Kannada	31	15	16	56	45	11	57	19	38
35	Yadgiri	13	2	11	2	0	2	2	0	2
36	Belagavi City	15	0	15	11	1	10	33	13	20
37	Kalaburgi City	17	17	0	14	5	9	47	9	38
38	Vijayanagara	-	-	-	-	-	-	4	3	1
	Districts Total	**4054**	**3098**	**956**	**5787**	**4588**	**1199**	**6399**	**5170**	**1229**

Source : Crime in India (NCRB)

Cases Registered under The Narcotic Drugs & Psychotropic Substances Act in the districts of Karnataka (including Hassan district) during 2023-2024

S.N0	State/District	2023			2024		
		The NDPS Act, 1985 (Total) (a+b)	a) Possession of drugs for Personal use/Consumption	b) Possession of drugs for Trafficking	The NDPS Act, 1985 (Total) (a+b)	a) Possession of drugs for Personal use/Consumption	b) Possession of drugs for Trafficking
1	Bagalkot	17	10	7	18	5	13
2	Bengaluru City	3443	2787	656	495	27	468
3	Bengaluru District	253	146	107	75	33	42
4	Belagavi District	59	58	1	50	50	0
5	Ballari	54	22	32	29	16	13
6	Bidar	32	9	23	24	6	18
7	Vijayapura	29	13	16	28	2	26
8	Chikkaballapura	33	0	33	26	0	26
9	Chamarajnagar	38	0	38	37	0	37
10	Chikkamagaluru	222	199	23	227	212	15
11	Chitradurga	71	71	0	66	66	0
12	Dakshina Kannada	66	45	21	44	36	8
13	Davanagere	90	80	10	173	173	0
14	Dharwad	18	13	5	19	5	14
15	Gadag	21	11	10	23	11	12
16	Kalaburgi	56	51	5	22	22	0
17	Hassan	79	52	27	130	86	44

18	Haveri	20	20	0	19	19	0
19	Hubballi Dharwad City	87	87	0	244	179	65
20	KGF	55	45	10	26	12	14
21	Kodagu	101	57	44	86	86	0
22	Kolar	63	63	0	39	18	21
23	Koppal	10	7	3	12	12	0
24	Mandya	39	16	23	57	26	31
25	Mangaluru City	713	619	94	1114	1028	86
26	Mysuru City	62	5	57	43	0	43
27	Mysuru District	24	0	24	27	6	21
28	Raichur	15	12	3	20	8	12
29	KRailways	57	1	56	59	8	51
30	Ramanagara	118	91	27	50	28	22
31	Shimoga	253	237	16	380	366	14
32	Tumakuru	80	59	21	111	72	39
33	Udupi	272	244	28	123	111	12
34	Uttara Kannada	101	65	36	86	55	31
35	Yadgiri	11	2	9	7	5	2
36	Belagavi City	23	10	13	55	42	13
37	Kalaburgi City	51	38	13	53	48	5
38	Vijayanagara	27	9	18	68	26	42
	Districts Total	**6763**	**5254**	**1509**	**4165**	**2905**	**1260**

Source : Crime in India (NCRB)

STATEMENT- II

Quantity of narcotics and psychotropic substances seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 during 2020-2021 in Karnataka

SL	Drug Head	2020			2021		
		in KGs.	in Nos.	in Ltrs.	in KGs.	in Nos.	in Ltrs.
1	Opium Based Drugs	7.932	0	0.000	45.699	0	0.000
1.1	Opium	5.088	0	0.000	44.645	0	0.000
1.2	Morphine (In Kg)	0.000	0	0.000	0.010	0	0.000
1.3	Heroin(In Kg)	2.844	0	0.000	1.044	0	0.000
1.4	Poppy Husk	0.000	0	0.000	0.000	0	0.000
2	Canabis Based Drugs	21642.303	0	0.000	8088.270	0	0.000
2.1	Ganja (Total)	21604.461	0	0.000	8033.260	0	0.000
2.2	Hashish	29.809	0	0.000	48.646	0	0.000
2.3	Charas	8.033	0	0.000	6.364	0	0.000
3	Cocaine(In Kg)	2.117	0	0.000	1.252	0	0.000
4	Psychotropic Substances	3.803	0	0.000	21.025	0	0.000
4.1	Methaqualone(In Kg)	0.540	0	0.000	0.018	0	0.000
4.2	Ephedrine/Psuedo Ephedrine	0.000	0	0.000	0.000	0	0.000
4.3	L.S.D.(in KG)	1.761	0	0.000	1.358	0	0.000
4.4	Amphetamine/Methamphetamine	1.502	0	0.000	19.649	0	0.000
5	Medicinal Preparations	61.691	8952	0.000	321.610	14206	6.260
5.1	Phensidyl/Cough Syrup	0.000	0	0.000	0.000	0	6.200
5.2	Injection Vials	0.000	0	0.000	0.000	0	0.000

5.3	Pills/Capsules	0.000	8317	0.000	0.000	14206	0.000
5.4	Other Medicinal Preparations	61.691	635	0.000	321.610	0	0.060
6	Drug Precursor - Acetic Anhydride	0.000	0	0.000	0.000	0	0.000
7	Cannabis Plants	-	-	-	-	-	-
7	Poppy Plants	-	-	-	-	-	-
8	Other Drugs	11.947	3294	1.610	2.107	0	0.000
	Total	**21729.793**	**12246**	**1.610**	**8479.963**	**14206**	**6.260**

Source: Crime in India (NCRB)

Quantity of narcotics and psychotropic substances seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 during 2022-2024 in Karnataka

SL	Drug Head	2022			2023			2024		
		in KGs.	in Nos.	in Ltrs.	in KGs.	in Nos.	in Ltrs.	in KGs.	in Nos.	in Ltrs.
1	Opium Based Drugs	36.752	0	0.000	247.651	0	0.000	55.004	0	0.000
1.1	Opium	36.469	0	0.000	112.334	0	0.000	34.031	0	0.000
1.3	Heroin(In Kg)	0.283	0	0.000	0.753	0	0.000	1.430	0	0.000
1.4	Poppy Husk	0.000	0	0.000	134.564	0	0.000	19.543	0	0.000
2	Canabis Based Drugs	10406.317	0	0.000	12205.383	0	0.000	13402.549	0	3750.000
2.1	Ganja (Total)	10372.945	0	0.000	12190.188	0	0.000	13334.981	0	3750.000
2.2	Hashish	22.225	0	0.000	11.612	0	0.000	2.984	0	0.000
2.3	Charas	11.147	0	0.000	3.583	0	0.000	64.584	0	0.000
3	Cocaine(In Kg)	3.209	0	0.000	2.532	0	0.000	4.389	0	0.000
4	Psychotropic Substances	114.751	0	0.000	59.159	0	0.000	113.930	40	0.000

4.1	Methaqualone(In Kg)	70.258	0	0.000	2.497	0	0.000	0.008	0	0.000
4.2	Ephedrine/Psuedo Ephedrine	0.090	0	0.000	0.000	0	0.000	0.000	0	0.000
4.3	L.S.D.(in KG)	0.199	0	0.000	0.000	0	0.000	0.146	0	0.000
4.4	Amphetamine/Methamphetamine	44.204	0	0.000	56.662	0	0.000	6.763	0	0.000
4.5	Ketamine	0.000	0	0.000	0.000	0	0.000	0.000	0	0.000
4.6	ATS	0.000	0	0.000	0.000	0	0.000	0.000	0	0.000
4.6	MDMA	-	-	-	-	-	-	107.013	40	0.000
4.6	Mandrax	-	-	-	-	-	-	0.000	0	0.000
5	Medicinal Preparations	0.000	2820	34.000	0.623	6414	13.700	0.000	20171	58.400
5.1	Phensidyl/Cough Syrup	0.000	0	34.000	0.000	0	13.700	0.000	0	58.400
5.2	Injection Vials	0.000	0	0.000	0.000	2	0.000	0.000	0	0.000
5.3	Pills/Capsules	0.000	2820	0.000	0.000	6198	0.000	0.000	18451	0.000
5.4	Other Medicinal Preparations	0.000	0	0.000	0.623	214	0.000	0.000	1720	0.000
6	Drug Precursor - Acetic Anhydride	0.000	0	0.000	0.000	0	0.000	0.000	0	0.000
7	Cannabis Plants	-	-	-	-	-	-	0.000	3	0.000
7	Poppy Plants	-	-	-	-	-	-	0.000	0	0.000
8	Other Drugs	16.209	0	0.000	75.604	870	0.000	0.052	0	0.000
	Total	**10577.238**	**2820**	**34.000**	**12590.952**	**7284**	**13.700**	**13575.924**	**20214**	**3808.400**

Source: Crime in India (NCRB)

STATEMENT- III

Number of NDPS cases registered (CR), cases chargesheeted (CCS), cases convicted (CON) and persons arrested (PAR) during the period 2020 to 2024 in Karnataka

SL	Years	The Narcotic Drugs & Psychotropic Substances Act (Total) (A+B)				Possession of drugs for Personal use/Consumption (A)				Possession of drugs for Trafficking (B)			
		CR	CCS	CON	PAR	CR	CCS	CON	PAR	CR	CCS	CON	PAR
1	2020	4054	3832	888	5934	3098	3058	854	4101	956	774	34	1833
2	2021	5787	5864	1893	8049	4588	4572	1728	5639	1199	1292	165	2410
3	2022	6399	6548	3117	8114	5170	5210	3051	5878	1229	1338	66	2236
4	2023	6763	7174	4453	8002	5254	5382	4303	5548	1509	1792	150	2454
5	2024	4165	4262	3701	5088	2905	2920	3419	3259	1260	1342	282	1829

Source: Crime in India (NCRB)

SUICIDES BY CHILDREN

422. SHRI K. C. VENUGOPAL:

ADV. DEAN KURIAKOSE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of suicides committed by children below the age of 18 years during the last five years, State-wise;

(b) whether there is a continuous year-on-year percentage increase in the suicide rate among minors, and if so, the details thereof, State-wise;

(c) whether the Government has conducted any comprehensive study to identify the primary systemic causes driving this surge among the youth; and

(d) the concrete measures, specialized helpline infrastructure, or national crisis-intervention frameworks implemented by the Government specifically to address and prevent the growing mental health crisis among children and adolescents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): National Crime Records Bureau (NCRB) compiles and publishes information on deaths due to suicides, received from States/Union Territories, in its publication “Accidental Deaths & Suicides in India”. Published reports are available till the year 2024. State/UT-wise details of suicides committed by

Children (Below 18 years) during 2021-2024 are available on NCRB website (http://ncrb.gov.in). The Bureau started publishing such data since 2021.

(c) and (d): Ministry of Health & Family Welfare, Government of India has taken the following measures to prevent the growing Mental Health crisis among Children and Adolescents:

i. The National Suicide Prevention Strategy was released in November, 2022. It provides a framework for multiple stakeholders to implement activities for prevention of suicides in India. This national strategy aims to reduce suicide mortality by 10% in the country by 2030. It also includes an action framework with proposed actions with key stakeholders, implementation framework and mechanism, thus providing a path forward for preventing suicides.

ii. A 15-Member National Task Force constituted by the Anti-Ragging committee of the National Medical Commission (NMC) in February 2024 on Mental Health and Well-being of Medical Students.

iii. A "National Tele Mental Health Programme" was launched on 10th October, 2022 to further improve access to quality mental health counselling and care services in the country.

iv. Tele MANAS Mobile Application was launched on the occasion of World Mental Health Day on October 10, 2024 to provide support for mental health issues ranging from well being to mental disorders. A video consultation

facility has been introduced under Tele-MANAS, as an upgrade to the existing audio calling service.

v. The National Mental Health Programme (NMHP) has been launched to address the burden of mental disorders, in the country. The District Mental Health Programme (DMHP) component of the NMHP has been sanctioned for implementation in 767 districts for which support is provided to States/UTs through the National Health Mission.

vi. To strengthen mental healthcare services at primary healthcare level, more than 1.83 lakh Sub Health Centres (SHCs) and Primary Health Centres (PHCs) have been upgraded to Ayushman Arogya Mandirs. Mental health services have been added in the packages of services under Comprehensive Primary Health Care provided at these Ayushman Arogya Mandirs.

vii. There are 47 Government run mental hospitals in the country, including 3 Central Mental Health Institutions, viz. National Institute of Mental Health and Neuro Sciences, Bengaluru, Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, Assam and Central Institute of Psychiatry, Ranchi. Mental Health Services are also provisioned in all AIIMS.

Further, the Ministry of Education, Government of India, also circulated, in July 2023, a broad framework for emotional and mental well-being of students in Higher Education Institutions (HEIs) with direction to all Centrally Funded

Institutions to develop institutional mechanism to address the emotional and mental wellbeing of students in HEIs.

राष्ट्रीय सोयाबीन अनुसंधान केंद्र

423. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकरः

श्री संजय हरिभाऊ जाधवः

क्या **कृषि एवं किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार महाराष्ट्र के धाराशिव और परभणी जिलों में राष्ट्रीय सोयाबीन अनुसंधान केंद्र की स्थापना पर विचार कर रही है;

(ख) क्या धाराशिव और परभणी जिले महाराष्ट्र के प्रमुख सोयाबीन उत्पादक जिले हैं तथा क्या वहाँ सोयाबीन के उत्पादन, गुणवत्ता में सुधार, बीज के विकास, कीट एवं रोग प्रबंधन तथा किसानों को तकनीकी मार्गदर्शन प्रदान करने के लिए राष्ट्रीय स्तर के अनुसंधान केंद्र की आवश्यकता है;

(ग) यदि हाँ, तो इस संबंध में अब तक की गई कार्रवाई का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या केंद्र सरकार का धाराशिव और परभणी जिलों में राष्ट्रीय सोयाबीन अनुसंधान केंद्र की स्थापना के लिए राज्य सरकार के समन्वय से व्यवहार्यता अध्ययन कराने अथवा आवश्यक कदम उठाने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) से (ग): जी, नहीं। महाराष्ट्र के धाराशिव और परभणी जिलों में राष्ट्रीय सोयाबीन अनुसंधान केंद्र स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

महाराष्ट्र के धाराशिव (4.54 लाख हेक्टेयर) और परभणी (2.76 लाख हेक्टेयर) जिले मिलकर राज्य के कुल सोयाबीन क्षेत्र (50.72 लाख हेक्टेयर) का लगभग 14.39% हिस्सा कवर करते हैं। राज्य के विभिन्न कृषि-पारिस्थितिकी (एग्रो-इकोलॉजीज़) क्षेत्रों में सोयाबीन के उत्पादन में वृद्धि, गुणवत्ता में सुधार, बीज विकास, कीट एवं रोग प्रबंधन को बढ़ावा देने तथा किसानों को आवश्यक तकनीकी मार्गदर्शन प्रदान करने के उद्देश्य से, भाकृअनुप दो राज्य कृषि विश्वविद्यालयों—वसंतराव नाईक मराठवाड़ा कृषि विद्यापीठ, परभणी; और डॉ. पंजाबराव देशमुख कृषि विद्यापीठ, अकोला; तथा एक स्वायत्त संस्थान—आघारकर अनुसंधान संस्थान, पुणे के सहयोग से सोयाबीन पर अखिल भारतीय समन्वित अनुसंधान परियोजना (एआईसीआरपी) का संचालन कर रही है। इसके परिणामस्वरूप, वर्ष 2014 से 2025 के दौरान राज्य के सोयाबीन उत्पादकों के लिए उपयुक्त फसल प्रबंधन प्रौद्योगिकियों के साथ-साथ, जलवायु-अनुकूल और उच्च उपज वाली सोयाबीन की कुल 48 किस्मों को अधिसूचित किया गया है।

वर्ष 2023-24 से 2025-26 के दौरान, सोयाबीन ब्रीडर बीज के 12,202 क्विंटल की मांग के मुकाबले, बीज केंद्रों पर एआईसीआरपी द्वारा राज्य को 36,252 क्विंटल ब्रीडर बीज की आपूर्ति की गई। सोयाबीन की नवीनतम किस्मों के गुणवत्ता वाले बीज की स्थानीय उपलब्धता को सुनिश्चित करने के लिए, भारत सरकार ने वर्ष 2018-19 में परभणी और अकोला में सोयाबीन के दो बीज हब स्थापित किए। इसके अतिरिक्त, वर्ष 2024-25 के दौरान राष्ट्रीय खाद्य तेल मिशन-तिलहन (एनएमईओ-ओएस) के तहत राहुरी में सोयाबीन पर एक और बीज हब स्थापित किया गया है।

जागरूकता पैदा करने और नई किस्मों व प्रौद्योगिकियों का प्रदर्शन करने के उद्देश्य से, पिछले पांच वर्षों के दौरान किसानों के खेतों पर 1,300 अग्र-पंक्ति प्रदर्शन आयोजित किए गए।

अतः, महाराष्ट्र के धाराशिव और परभणी जिलों में राष्ट्रीय स्तर के अनुसंधान केंद्र की स्थापना की कोई आवश्यकता नहीं है।

(घ): जी, नहीं।

INDIA-U.K. TRADE AGREEMENT

424. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government clarify the progress made in India–U.K. trade agreement;

(b) whether timelines announced for concluding India–U.K. trade deals have been missed, if so, the revised timelines thereof, sector-wise and if not, reasons for repeated delays;

(c) whether the Government state key issues pending in negotiations with the United Kingdom, if so, the details thereof, sector-wise and if not, reasons for non-disclosure;

(d) whether the Government has conducted impact assessment of the trade agreement on Indian agriculture sector, if so, the findings thereof, and if not, the reasons for proceeding without evaluation; and

(e) whether the Government clarify implications of proposed tariff reductions on MSMEs under the agreement, if so, the analysis thereof, sector-wise and if not, the reasons for withholding economic data?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): India and UK signed the Comprehensive Economic and Trade Agreement (CETA) on 24th July 2025 after the conclusion of negotiations on 6th May 2025. The Agreement entered into force on 15th July 2026.

(d): In order to ensure that the CETA is aligned with India's priorities and protects domestic sensitivities on Agriculture detailed and thorough consultations were held with various stakeholders including line ministries, industries, relevant organizations and export promotion bodies. Based on these consultations, India's priorities and sensitivities were identified and these were taken into account during the negotiations. As a result, the final Agreement has protected our sensitivities in Agriculture while simultaneously opening up vast opportunities for our farmers and agriculture exports in the UK market.

(e): Tariff reductions are already effective with the entry into force of the India UK CETA on 15th July 2026. The tariff line wise concession by UK to India is published at " https://www.commerce.gov.in/?target_lang=en#/international-trade/trade-agreements/india-united-kingdom-comprehensive-economic-and-trade-agreement". The tariff concessions will provide Micro, Small and Medium Enterprises (MSMEs) with competitive advantage and will thereby help in increasing the exports by Indian MSMEs to the UK in sectors such as textiles,

leather, jewellery, footwear, home decor, agriculture and processed food products. In addition to trade facilitation obligations in the Agreement, a separate chapter on MSMEs with provisions related to transparency and cooperation will also help in facilitating exports from MSMEs.

ONION EXPORT POLICY

425. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware that onion farmers of Maharashtra, particularly from Nashik district, have suffered severe financial distress due to Centre's frequent and unpredictable interventions in onion export policy, if so, the details thereof;

(b) whether it is a fact that these policy decisions resulted in a sharp decline in domestic onion prices, forcing farmers in Nashik, Lasalgaon and the other major onion-producing regions to sell onions below their cost of production, while consumers did not receive commensurate benefits, if so, the details thereof;

(c) whether the Government acknowledges that the repeated use of export restrictions has undermined India's credibility in the international onion market and adversely affected farmers' income security, if so, the details thereof; and

(d) whether the Government proposes to formulate a stable long-term export policy, provide legal price protection for onion farmers and establish a compensation mechanism for losses arising from sudden export restrictions and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government continuously monitors the availability, market arrivals, wholesale and retail prices, buffer stock position and export trends of onion across the country, including in Maharashtra and the Nashik region.

Onion prices are influenced by several factors, including *inter alia*, crop area, weather conditions, seasonality, production and productivity, arrivals, storage losses, domestic demand and international prices. Therefore, variations in mandi prices cannot be attributed solely to changes in the export policy.

The existing policy framework provides for market intervention, buffer procurement and calibrated trade-policy measures. Whenever domestic supplies show stress, calibrated and temporary measures, such as minimum export price (MEP), export duties, or temporary restrictions, are imposed in the public interest to ensure food security, and withdrawn once the supply situation eases.

The export policy of onion is accordingly calibrated from time to time, based on the prevailing domestic availability and price situation, with the objective of

balancing the interests of farmers and domestic consumers. The flexible export regime based on the dynamics of domestic availability and prices gives Government the ability to respond promptly to exceptional supply and price situations.

PROCUREMENT UNDER PSS

426. DR. AMOL RAMSING KOLHE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has approved large-scale procurement of pulses and oilseeds under the Price Support Scheme (PSS) in various States, if so, the details thereof;

(b) whether Maharashtra, being a major producer of tur, gram, soybean and other oilseeds, has been covered under the said procurement programme, if so, the details thereof, district-wise;

(c) the quantity of pulses and oilseeds procured from farmers in Maharashtra under PSS during the last three years and the current year, commodity-wise, along with the number of beneficiary farmers and amount disbursed, if so, the details thereof;

(d) whether the Government proposes to expand procurement centres and storage facilities in drought-prone regions and if so, the details thereof; and

(e) the steps taken to ensure remunerative prices and timely payments to farmers in Maharashtra and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The Government has approved procurement of pulses and oilseeds under the Price Support Scheme (PSS) in various States for Kharif, Rabi and Summer season 2025-26. Details are given in the enclosed **Statement-I.**

As per the request of State Government, the district-wise details of pulses and oilseeds procured in Maharashtra along with number of beneficiaries and amount disbursed during last three years and current year are given in the enclosed **Statement-II.**

To ensure remunerative prices and timely payments to farmers, online pre-registration of farmers/authorized persons is carried out by the Central Nodal Agencies (CNAs)/State Governments, with Aadhaar-based biometric authentication at the time of registration to ensure transparent procurement. Procurement centres are opened by the State Government Agencies and CNAs, taking into account production, marketable surplus, convenience of farmers, and availability of logistics and infrastructure, including storage and transportation. To strengthen storage infrastructure, the Government is implementing the World's Largest Grain Storage Plan (WLGSP) in the Cooperative Sector for creation of scientific storage and other agricultural infrastructure at PACS level through

convergence with existing Government schemes. Wide publicity regarding the prescribed Fair Average Quality (FAQ) specifications, procurement schedule and procurement centres is undertaken by the State Governments, CNAs and State agencies. MSP payments are made by the CNAs directly into the bank accounts of farmers through the Direct Benefit Transfer (DBT) mechanism.

STATEMENT-I

State-wise, Season-wise sanction and procurement details under PSS during the year 2025-26 (as on 09.07.2026)

Season	State	Commodity	Sanction Quantity (in MT)
Kharif 2025	**Karnataka**	Moong	38,000
		Urad	60,180
		Sunflower	15,650
		Soyabean	1,15,000
		Groundnut	61,148
		Toor	9,67,000
	Uttar Pradesh	Moong	1,983
		Urad	2,27,860
		Toor	2,86,220
		Groundnut	99,438
		Sesamum	30,410
	Gujarat	Moong	4,415
		Urad	47,780
		Groundnut	20,10,185
		Toor	2,92,740
		Soyabean	1,09,905
	Odisha	Toor	179450
	Telangana	Moong	4,430
		Urad	7,220

		Toor	1,71,310
		Soyabean	72,675
	Maharashtra	Moong	33,000
		Urad	3,25,680
		Soyabean	18,50,700
		Toor	3,37,000
	Andhra Pradesh	Moong	903
		Urad	28,440
		Toor	1,16,690
		Groundnut	37,273
	Tamil Nadu	Moong	2,230
		Urad	17,260
	Rajasthan	Moong	3,05,750
		Urad	1,68,000
		Groundnut	5,54,750
		Soyabean	2,65,750
	Chphattisgarh	Toor	21,330
		Urad	25,530
		Moong	240
		Groundnut	4,210
		Soyabean	4,210
	Madhya Pradesh	Toor	93,180
Season	**State**	**Commodity**	**Sanction Quantity (in MT)**
Rabi 2026	**Andhra Pradesh**	Gram	1,78,250
		Moong	21,750
		Toor	10,000
		Urad	3,54,000
		Groundnut	39,000
	Assam	Mustard	60,500
	Chhatisgarh	Gram	63,325
		Masur	5,360
		Mustard	3,020
	Karnataka	Gram	1,01,340

		Safflower	6,923
		Sunflower	9,023
	Telangana	Gram	37,485
		Groundnut	55,285
		Sunflower	5,088
		Urad	37,020
	Madhya Pradesh	Gram	5,80,000
		Masur	6,01,000
	Maharashtra	Gram	8,34,749
	Gujarat	Gram	4,13,000
		Mustard	1,33,000
	Rajasthan	Gram	5,53,000
		Mustard	13,78,750
	Bihar	Masur	32,000
	Haryana	Gram	13,082
		Masur	-
		Mustard	3,60,528
	Uttar Pradesh	Gram	2,24,000
		Masur	6,77,000
		Mustard	5,30,000
	Odisha	Moong	34,492
		Urad	1,19,387
		Groundnut	20,219
		Sunflower	2,210
		Mustard	4,964
	Tamil Nadu	Moong	990
		Urad	1,11,140
Summer 2026	**Haryana**	Sunflower	10,772
		Moong	2,115
	Gujarat	Moong	18,250
	Uttar Pradesh	Moong	48,298
		Urad	97,970
		Groundnut	41,718
	Madhya Pradesh	Moong	4,54,480
		Urad	2,55,450

	Tamil Nadu	Copra	87,226 (Milling 87,000 & Ball 226

STATEMENT- II

District wise procurement details of pulses & oilseeds under PSS in Maharashtra from 2022-23 to 2025-26 (as on 09.07.2026)

Year	Commodity	Sanction Quantity (in MT)	District	Procurement Quantity (MT)	MSP Value Rs in Crore	Benefited Farmer Count
2022-23	Moong kharif 2022	33,578	Ahmednagar	81.50	0.63	98
			Beed	102.40	0.79	96
	Urad kharif 2022	84,632	Ahmednagar	35.80	0.24	26
	Gram Rabi 2023	8,10,088	Latur	99,234.08	529.41	59,096
			Buldhana	95,644.55	510.26	50,546
			Amravati	76,816.64	409.82	33,334
			Nanded	67,880.22	362.14	33,837
			Yavatmal	58,737.98	313.37	28,090
			Akola	58,123.57	310.09	25,607
			Hingoli	46,982.98	250.65	26,309
			Jalna	39,692.30	211.76	19,604
			Parbhani	38,771.21	206.84	21,929
			Beed	33,393.47	178.15	15,546
			Washim	29,088.79	155.19	14,043
			Wardha	28,226.76	150.59	10,869
			Jalgaon	28,007.01	149.42	12,900
			Osmanabad	26,187.01	139.71	14,408
			Nagpur	14,788.26	78.90	6,692
			Ahmednagar	9,737.47	51.95	6,322
			Chandrapur	9,436.60	50.34	5,702
			Bhandara	5,005.60	26.70	3,041

			Dhule	3,275.70	17.48	1,901
			Solapur	1,846.65	9.85	1,113
			Aurangabad	1,092.15	5.83	929
			Nandurbar	986.95	5.27	440
			Sangli	169.80	0.91	200
			Pune	102.45	0.55	101
			Satara	41.90	0.22	33
			Nashik	19.15	0.10	10
			Gadchiroli	10.45	0.06	22
2023-24	Soybean Kharif 2023	11,43,000	Akola	137.90	0.63	150
			Amravati	363.30	1.67	242
			Beed	268.27	1.23	185
2024-25			Akola	88,906.52	434.93	39,031
			Amravati	44,071.22	215.60	16,708
			Beed	71,120.10	347.92	27,083
			Buldhana	1,32,751.49	649.42	59,638
	Soybean kharif 2024	14,13,270	Dhule	201.50	0.99	116
			Jalgaon	4,315.55	21.11	3,093
			Jalna	64,332.72	314.72	35,419
			Kolhapur	175.95	0.86	138
			Latur	1,73,762.71	850.05	70,089
			Nagpur	5,922.26	28.97	3,203
			Nandurbar	263.65	1.29	103
			Osmanabad	56,095.61	274.42	22,164
			Parbhani	57,371.49	280.66	28,152
			Pune	846.40	4.14	620
			Sangli	501.15	2.45	356
			Satara	1,577.60	7.72	1,058
			Wardha	23,344.09	114.20	11,436
			Washim	49,863.65	243.93	18,697
			Yavatmal	60,529.53	296.11	31,121
	Tur Kharif 2024	2,97,430	Akola	22,662.52	171.10	10,479
			Amravati	20,967.52	158.30	8,998
			Beed	1,585.05	11.97	1,426
			Buldhana	27,537.48	207.91	19,505

			Dhule	104.55	0.79	93
			Jalgaon	349.05	2.64	396
			Jalna	3,098.83	23.40	2,308
			Latur	2,568.08	19.39	2,588
			Nagpur	374.12	2.82	281
			Nandurbar	1.60	0.01	3
			Osmanabad	54.08	0.41	42
			Parbhani	5,316.55	40.14	4,152
			Sangli	61.90	0.47	62
			Wardha	953.06	7.20	568
			Washim	7,305.27	55.15	5,357
			Yavatmal	12,332.32	93.11	7,435
			Pune	26.45	0.20	27
			Satara	7.65	0.06	13
	Moong Kharif 2024	29,108	Beed	63.25	0.55	83
			Akola	947.82	5.36	468
			Amravati	52.95	0.30	26
			Beed	977.52	5.52	557
			Buldhana	192.95	1.09	113
	Gram Rabi 2025	7,63,700	Dharashiv	907.54	5.13	504
			Dhule	11.20	0.06	7
			Jalgaon	331.00	1.87	197
			Latur	62.35	0.35	40
			Nagpur	889.54	5.03	337
			Wardha	703.34	3.97	268
			Washim	27.60	0.16	14
2025-26	Soybean Kharif 2025	18,50,700	Akola	20,023.83	106.69	8,784
			Amravati	10,893.84	58.04	4,339
			Beed	31,171.39	166.08	11,298
			Buldhana	1,01,973.64	543.32	40,303
			Chhatrapati Sambhajinagar	1,253.60	6.68	641
			Dharashiv	39,347.65	209.64	13,917
			Dhule	192.15	1.02	86

			Jalgaon	2,434.85	12.97	852
			Jalna	38,079.81	202.89	18,528
			Kolhapur	107.70	0.57	104
			Latur	1,26,655.71	674.82	43,366
			Nanded	66,672.37	355.23	28,562
			Nandurbar	69.30	0.37	27
			Parbhani	33,437.25	178.15	13,766
			Pune	3,281.17	17.48	1,504
			Sangli	285.30	1.52	194
			Satara	1,399.10	7.45	908
			Wardha	2,675.83	14.26	1,251
			Washim	41,945.26	223.48	13,557
			Yavatmal	15,423.62	82.18	7,393
			Ahilyanagar	241936.5	1,289.04	9,655
			Chandrapur	3271	17.43	184
			Hingoli	288903.5	1,539.28	12,253
			Nagpur	25336.499	134.99	1,404
			Nashik	26985	143.78	1,134
			Solapur	46658	248.59	1,814
	Urad Kharif 2025	3,25,680	Ahilyanagar	41.58	0.32	70
			Buldhana	754.74	5.89	491
			Dharashiv	27.85	0.22	24
			Jalgaon	92.25	0.72	94
			Latur	2.75	0.02	4
			Pune	37.95	0.30	75
			Ahilyanagar	516.5	4.03	100
			Solapur	3897.5	30.40	268
	Tur Kharif 2025	3,37,000	Akola	12,808.94	102.47	5,360
			Amravati	16,228.66	129.83	7,340
			Beed	793.90	6.35	586
			Buldhana	21,488.45	171.91	11,959
			Dharashiv	39.80	0.32	22
			Dhule	11.80	0.09	7
			Jalgaon	171.55	1.37	105
			Jalna	1,874.00	14.99	1,207

			Latur	2,680.30	21.44	1,571
			Nagpur	374.35	2.99	332
			Parbhani	1,675.55	13.40	1,090
			Pune	21.90	0.18	25
			Wardha	2,093.66	16.75	1,000
			Washim	8,682.57	69.46	5,150
			Yavatmal	4,603.36	36.83	2,671
			Ahilyanagar	400.85	3.21	263
			Akola	11,891.59	95.13	5,200
			Amravati	5,071.69	40.57	1,844
			Beed	757.85	6.06	447
			Buldhana	18,231.44	145.85	9,725
			Chhatrapati Sambhajinagar	287.75	2.30	308
			Hingoli	1,914.55	15.32	787
			Jalna	1,160.35	9.28	568
			Latur	1,004.70	8.04	557
			Nagpur	443.10	3.54	327
			Nanded	3,813.80	30.51	2,602
			Parbhani	670.90	5.37	454
			Washim	1,202.90	9.62	673
			Chhatrapati Sambhajinagar	331.5	2.65	34
			Ahilyanagar	29450.879	235.61	2,486
			Chandrapur	1077.5	8.62	66
			Hingoli	9874.5	79.00	514
			Nanded	47410	379.28	3,174
			Solapur	449.5	3.60	31
	Gram Rabi 2026	8,34,749	Akola	25,675.09	150.84	9,730
			Amravati	21,451.32	126.03	5,391
			Beed	29,078.85	170.84	11,872
			Buldhana	59,028.64	346.79	21,706
			Dharashiv	25,266.85	148.44	11,960
			Dhule	1,926.85	11.32	557
			Jalgaon	12,084.43	71.00	3,863

			Jalna	47,128.80	276.88	19,948
			Latur	66,416.30	390.20	27,995
			Nagpur	12,939.41	76.02	3,963
			Nandurbar	41.80	0.25	19
			Parbhani	49,781.70	292.47	22,922
			Pune	112.75	0.66	76
			Sangli	18.65	0.11	15
			Satara	152.05	0.89	95
			Wardha	19,622.15	115.28	5,709
			Washim	20,341.92	119.51	8,140
			Yavatmal	21,360.91	125.50	8,663
			Ahilyanagar	1,863.90	10.95	697
			Akola	28,614.42	168.11	11,371
			Amravati	11,235.04	66.01	2,653
			Beed	10,358.39	60.86	4,177
			Bhandara	740.65	4.35	396
			Buldhana	42,544.41	249.95	15,024
			Chandrapur	1,681.70	9.88	571
			Chhatrapati Sambhajinagar	837.35	4.92	467
			Dharashiv	3,255.00	19.12	1,338
			Hingoli	12,256.90	72.01	4,348
			Jalgaon	4,188.95	24.61	1,243
			Jalna	11,910.45	69.97	4,882
			Latur	28,309.80	166.32	11,833
			Nagpur	4,085.85	24.00	1,334
			Nanded	26,933.90	158.24	11,438
			Parbhani	26,916.90	158.14	12,283
			Washim	3,544.45	20.82	1,387
			Chhatrapati Sambhajinagar	7069	41.53	354
			Ahilyanagar	78806.84	462.99	3,633
			Chandrapur	48642	285.77	1,841
			Hingoli	237582.5	1,395.80	10,127

			Nanded	603027.5	3,542.79	26,288
			Nashik	4547	26.71	193
			Solapur	11828	69.49	489

IMPLEMENTATION OF NATIONAL COOPERATION POLICY, 2025

427. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the Government has prepared any roadmap and timeline for implementation the National Cooperation Policy, 2025 aimed at expanding the cooperative sector and connecting nearly 50 crore people, if so, the details thereof;

(b) the financial allocation made for the implementation of the policy, including support for proposed cooperatives in sectors such as taxi services, insurance, tourism and green energy; and

(c) the steps taken and progress achieved so far in implementing the policy, particularly with regard to ensuring the participation and benefits for Dalits, Adivasis and women?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) : Yes. The National Cooperation Policy (NCP) 2025 was launched on 24th July 2025 by the Hon'ble Home & Cooperation Minister. The policy has been envisaged to fulfil the mandate of the Ministry of Cooperation- "*Sahkar-se-*

Samriddhi." It provides a roadmap for the systematic and holistic development of the cooperative sector. It has 6 strategic pillars, 16 objectives, and 83 recommendations to be achieved over the next 10 years. The policy further envisages creating an economic framework aimed at including 50 crore people within the ambit of cooperatives and enhancing the cooperative sector's contribution to the Indian economy by three times in the next 10 years.

(b) : No specific budgetary allocation is envisaged as part of the Policy document.

(c) : The policy contains provisions relating to the participation and benefits for Dalits, Adivasis, and women, some of which are as follows:

"*4.2.2. Promote dairy cooperatives to initiate 'White Revolution 2.0' for the holistic development of dairy cooperatives, employment generation, and women's empowerment.*

6.1.1. Encourage the participation of women, youth, small & marginal farmers, and weaker sections (SC/ST, specially-abled, etc.) to foster inclusivity and assign them significant roles in cooperatives.

6.1.2. Strengthen and promote cooperatives for the weaker and marginalized sections in sectors like fisheries, dairy, handloom weaving, handicrafts, minor forest produce, etc."

The major steps taken and progress made under the policy for ensuring the participation and benefits for Dalits, Adivasis, and women are as follows:

i) The Ministry of Cooperation has launched an initiative to usher Cooperative-led "*White Revolution 2.0*" aimed at expanding cooperative coverage, employment generation and women's empowerment with the target of increasing the milk procurement of dairy cooperatives by 50% from the present level (i.e., 660 LKgPD in Base Year 2023-24) over next five years (i.e., 1007 LKgPD in 2028-29) by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector. The Standard Operating Procedure (SOP) for White Revolution 2.0 was launched on 19.09.2024 by the Hon'ble Home & Cooperation Minister in the presence of the Hon'ble Minister of Fisheries, Animal Husbandry and Dairying. On 25.12.2024, the Hon'ble Home & Cooperation Minister, in the presence of the Hon'ble Minister of Fisheries, Animal Husbandry and Dairying, inaugurated 6,600 newly set up Dairy Cooperative Societies (DCSs). So far, 25,282 DCSs have been registered in 31 states/UTs.

ii) The Government of India has approved the plan to establish new multipurpose Primary Agriculture Credit Societies (PACS)/dairy/fisheries cooperatives, aiming to cover all panchayats and villages, including those falling in the Tribal/Dalits/Adivasis areas in the country, over the next five years. The initiative to establish new multipurpose PACS, dairy, and fishery cooperatives is supported by NABARD, NDDB, and NFDB through the

convergence of various existing Government of India (GoI) schemes, including the Dairy Infrastructure Development Fund (DIDF), the National Programme for Dairy Development (NPDD), and the PM Matsya Sampada Yojana (PMMSY). As per the National Cooperative Database, a total of 38,138 new PACS/Large Area Multi-Purpose Societies (LAMPS), Dairy and Fishery Cooperative Societies have been registered, and 21,292 Dairy and Fisheries Primary Cooperative Societies have been strengthened as of 15.06.2026 across the country since the approval of the plan on 15.2.2023. Further, the State-wise details of PACS, dairy, and fishery cooperative societies formed along with members associated with them, are given in the enclosed **Statement**.

STATEMENT

State-wise details of PACS, dairy, and fishery cooperative societies formed along with members associated with them

S.No	State	PACS	DCS	FCS	Total
1	ANDAMAN AND NICOBAR ISLANDS	1	2	11	14
2	ANDHRA PRADESH	11	1,067	2	1,080
3	ARUNACHAL PRADESH	136	25	29	190
4	ASSAM	580	725	89	1,394
5	BIHAR	61	4,498	2	4,561
6	CHHATTISGARH	517	361	336	1,214
7	GOA	38	5	4	47
8	GUJARAT	662	810	26	1,498
9	HARYANA	40	197	6	243
10	HIMACHAL PRADESH	136	854	12	1,002
11	JAMMU AND KASHMIR	232	1,339	40	1,611

12	JHARKHAND	45	300	227	572
13	KARNATAKA	265	1,264	52	1,581
14	KERALA	0	0	0	0
15	LADAKH	3	3	1	7
16	LAKSHADWEEP	0	0	29	29
17	MADHYA PRADESH	680	1,349	255	2,284
18	MAHARASHTRA	212	1,223	167	1,602
19	MANIPUR	127	27	71	225
20	MEGHALAYA	290	17	19	326
21	MIZORAM	97	2	2	101
22	NAGALAND	50	5	19	74
23	ODISHA	1,539	1,009	61	2,609
24	PUDUCHERRY	4	3	3	10
25	PUNJAB	153	1,027	52	1,232
26	RAJASTHAN	2,003	3,295	31	5,329
27	SIKKIM	27	77	4	108
28	TAMIL NADU	27	940	36	1,003
29	TELANGANA	0	166	102	268
30	THE DD & DNH	5	0	1	6
31	TRIPURA	294	2	26	322
32	UTTAR PRADESH	1,364	4,450	514	6,328
33	UTTARAKHAND	606	269	124	999
34	WEST BENGAL	25	241	3	269
Total		**10,230**	**25,552**	**2,356**	**38,138**

FARMER DEATHS AND COMPENSATION

428. SHRI KIRTI AZAD:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

(a) the details and total number of farmer deaths reported across the country during the last five years including reasons thereof (e.g., crop failure, debt, climate distress), State/UT-wise;

(b) whether the Government maintains data on the number of deceased farmers and families who have received compensation during the above period under State or centrally sponsored schemes;

(c) if so, the details of sanctioned and pending applications and if not, the reasons therefor, State/UT-wise; and

(d) the amount of financial assistance provided to affected families and the details of the applications which have been rejected due to procedural disqualification, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2023 is available on NCRB website (https://ncrb.gov.in). The ADSI Report does not specify separate reasons for farmers suicide. Reasons for suicides are wide ranging.

Agriculture is a State Subject. Ex gratia or relief is provided by State Governments as per their respective provisions and rules.

नवोन्मेषी वस्त्र पुनर्चक्रण प्रौद्योगिकी

429. श्री कंवर सिंह तंवर:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा परित्यक्त वस्त्रों को इंजीनियर्ड स्टोन, फर्नीचर, आंतरिक सज्जा सामग्री तथा अन्य उच्च मूल्य वाले उत्पादों में परिवर्तित करने वाली प्रौद्योगिकियों को प्रोत्साहित करने के लिए तैयार की गई कार्य-योजना का ब्यौरा क्या है;

(ख) नवीन वस्त्र पुनर्चक्रण प्रौद्योगिकियों के वाणिज्यीकरण में तेजी लाने के लिए अनुसंधान संस्थानों, उद्योग, स्टार्ट-अप तथा सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) के साथ प्रारंभ की गई सहयोगात्मक पहलों का ब्यौरा क्या है;

(ग) संधारणीय वस्त्र-आधारित मिश्रित सामग्रियों के विकास के लिए प्रदान की गई वित्तीय सहायता, कर प्रोत्साहनों तथा इन्क्यूबेशन सहयोग का ब्यौरा क्या है;

(घ) पुनर्चक्रित वस्त्र उत्पादों को सरकारी खरीद, सार्वजनिक अवसंरचना तथा जहां संभव हो, किफायती आवास परियोजनाओं में शामिल करने के लिए उठाए गए कदमों का ब्यौरा क्या है; और

(ङ) वस्त्र अपशिष्ट में कमी लाने, संसाधन दक्षता में सुधार लाने तथा उन्नत पुनर्चक्रण प्रौद्योगिकियों को व्यापक रूप से अपनाने को बढ़ावा देकर चक्रीय अर्थव्यवस्था को सुदृढ़ करने के लिए निर्धारित लक्ष्यों का ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (ङ): केंद्रीय बजट वर्ष 2026-27 में, माननीया वित्त मंत्री ने विश्व स्तर पर प्रतिस्पर्धी और सस्टेनेबल वस्त्र और अपैरल क्षेत्र को बढ़ावा देने के लिए "टेक्स-इको इनिशिएटिव" की घोषणा की। इस पहल का उद्देश्य अनुसंधान संस्थानों, वस्त्र अनुसंधान संघों, उत्कृष्टता केंद्रों, उद्योग, स्टार्ट-अप और

अन्य संबंधित हितधारकों के समन्वय से टेक्सटाइल वेस्ट मैनेजमेंट, रिसाइकलिंग और मूल्य संवर्धन सहित सर्कुलर इकोनॉमी के लिए नवीन प्रौद्योगिकियों को बढ़ावा देना है, साथ ही डिस्कार्डेड टेक्सटाइल्स से रिसाइकल्ड फाइबर, नई सामग्री, सस्टेनेबल पैकेजिंग और अन्य उच्च मूल्य वाले उत्पादों का विकास करना है।

इसके अलावा, सरकार ने पर्यावरण की दृष्टि से सस्टेनेबल उत्पादन पद्धतियों के बढ़ते वैश्विक महत्व को देखते हुए, जिसमें ग्रीन टेक्नोलॉजी को अपनाना, रिसाइकलिंग और अपशिष्ट में कमी शामिल है, और वैश्विक प्रतिस्पर्धा में वृद्धि, बेहतर बाजार पहुंच, बेहतर पर्यावरणीय और आर्थिक रेजिलिएंस और निवेशकों के बढ़ते भरोसे के संदर्भ में उनके प्रत्याशित लाभों को देखते हुए, कई पहलें की हैं:

i) सरकार देश भर में सस्टेनेबल उत्पादन और खपत की वैश्विक सर्वोत्तम पद्धतियों के बारे में जागरूकता बढ़ाने और क्षमता निर्माण के लिए कई पायलट परियोजनाओं में सहायता कर रही है, जिसमें निम्नलिखित विषयों पर ध्यान केंद्रित किया गया है:

- ऊर्जा और अपशिष्ट उपयोग और ग्रीनहाउस गैस उत्सर्जन के संदर्भ में पर्यावरणीय प्रभावों को कम करने के उद्देश्य से सस्टेनेबल पद्धतियों को बढ़ावा देते हुए भारत में परिधान फैशन आपूर्ति श्रृंखला से खतरनाक रसायनों को हटाने के लिए यूएनआईडीओ के साथ साझेदारी और ग्लोबल एनवायरनमेंट फैसिलिटी (जीईएफ) द्वारा सहायता प्राप्त "वस्त्र फैशन आपूर्ति श्रृंखला से खतरनाक रसायनों को हटाना" नामक एक परियोजना।
- यूएनईपी के समन्वय से कार्यान्वित 'भारतीय वस्त्र क्षेत्र के सर्कुलेटिरी की ओर ट्रांजिशन में तेजी लाना' (इन-टेक्स इंडिया), लाइफ साइकल असेसमेंट (एलसीए) और प्रोडक्ट एनवायरमेंटल फुटप्रिंट (पीईएफ) पद्धतियों का लाभ उठाकर सर्कुलर बिजनेस मॉडल को बढ़ाने पर ध्यान केंद्रित करता है।

ii) राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीएमएम) के तहत, पर्यावरण की दृष्टि से सस्टेनेबल प्रौद्योगिकियों और सामग्रियों पर ध्यान केंद्रित करते हुए कई अनुसंधान और विकास (आर एंड डी) परियोजनाओं को मंजूरी दी गई है।

iii) पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल पार्क को अनुकूल अवसंरचना बनाने, सस्टेनेबल औद्योगीकरण को बढ़ावा देने और नवाचार को बढ़ावा देने के लिए एक विश्व स्तरीय औद्योगिक पारिस्थितिकी तंत्र के रूप में डिजाइन किया गया है।

iv) सरकारी खरीद में पुनर्नवीनीकरण उत्पादों के उपयोग को बढ़ावा देने के लिए, वस्त्र अपशिष्ट के बढ़ते प्रभावों को कम करने के लिए, सरकार ने वस्त्र समिति, स्टैंडिंग कांफ्रेंस ऑफ पब्लिक एंटरप्राइजेस (स्कोप) और सरकारी ई-मार्केटप्लेस (जेम) के बीच एक समझौता ज्ञापन पर हस्ताक्षर करने सहित कई गतिविधियां शुरू की है।

v) इसके अलावा, मंत्रालय ने "भारत में वस्त्र अपशिष्ट मूल्य श्रृंखला की मैपिंग" रिपोर्ट जारी की है जो भारत की वस्त्र मूल्य श्रृंखला में सर्कुलेटिरी को मजबूत करने के लिए वस्त्र अपशिष्ट, रिकवरी पाथवेज, रिसाइकलिंग प्रौद्योगिकियों और अवसरों का एक व्यापक मूल्यांकन प्रदान करती है।

सरकार का दृष्टिकोण सस्टेनेबल और रिसाइकल्ड वस्त्र उत्पादों की मांग को मजबूत करने के लिए प्रौद्योगिकी विकास, अनुसंधान और नवाचार के लिए सहायता में सहयोग करना है। साथ में, इनका उद्देश्य वस्त्र मूल्य श्रृंखला में संसाधन दक्षता और पर्यावरणीय निष्पादन में सुधार करना है, साथ ही भारतीय वस्त्रों और परिधानों की वैश्विक प्रतिस्पर्धात्मकता को बढ़ाना है।

PANCHAYAT SAMITI AND ZILLA PARISHAD

430. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has the details about the Social-justice plans that are expected to be implemented by the Panchayats, Panchayat Samiti and the Zilla Parishad;

(b) if so, the details thereof;

(c) whether the Government has the details about the Social Justice plans that have been implemented, if any by the Panchayats, Panchayat Samiti and the Zilla Parishad; and

(d) if so, the details of implemented plans, State-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d): “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may

be entrusted to them including those in relation to matters included in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects illustratively set out in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, all functions of Panchayats, including preparation and implementation of plans for social justice etc., depends on the extent of powers and resources devolved to them by the States concerned, which varies across States.

The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under Rashtriya Gram Swaraj Abhiyan, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays.

During the Financial Year 2025–26, 2,55,254 Gram Panchayats, 6149 Block Panchayats and 594 District Panchayats across the country, uploaded their Gram Panchayat Development Plans (GPDPs), Block Panchayat Development Plans (BPDPs) & District Panchayat Development Plans (DPDPs), respectively.

Further, under the Gram Panchayat Development Plan campaign, Gram Panchayats (GPs) prepare participatory development plans aligned with the nine

themes of the Localized Sustainable Development Goals, including the 'Socially Secured GP' theme. For financial year 2025-26, 6428 GPs have taken Sankalp on the 'Socially Secured GP' theme. The details of State wise Sankalp taken by GPs on Socially Secured theme (2025-26) are given in the enclosed **Statement.**

STATEMENT

Statewise Sankalp taken by GPs on Socially Secured GP theme (2025-26)

State Name	Total Gram Panchayats	No. of GP with Sankalp in 'Socially Secured GP' theme
Andhra Pradesh	13326	37
Arunachal Pradesh	2108	4
Assam	2657	0
Bihar	8052	100
Chhattisgarh	11693	360
Goa	191	1
Gujarat	14621	6
Haryana	6230	270
Himachal Pradesh	3615	1
Jharkhand	4347	12
Karnataka	5949	75
Kerala	941	5
Madhya Pradesh	23011	1002
Maharashtra	27998	126
Manipur	3811	0
Meghalaya	7020	0
Mizoram	854	0
Nagaland	1327	0
Odisha	6794	49

Punjab	13236	173
Rajasthan	11071	2243
Sikkim	199	1
Tamil Nadu	12480	580
Telangana	12760	10
Tripura	1194	3
Uttar Pradesh	57695	944
Uttarakhand	7812	35
West Bengal	3339	391
Total	**264331**	**6428**

CENTRALLY SPONSORED SCHEME FOR SCHEDULED CASTES

431. DR. MALLU RAVI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has reviewed the implementation of the Centrally Sponsored Scheme for the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Civil Rights Act,1955 in the States, if so, the details thereof;

(b) whether proposals for Central Assistance under the Scheme are pending with the Government and, if so, the details thereof and the reasons for such pendency, State-wise;

(c) whether the Government has received proposals from the Government of Telangana for Central Assistance for establishment of Special Courts and

incentives for inter-caste marriages under the Scheme, if so, the details thereof; and

(d) the measures taken to ensure timely release of Central Assistance for effective implementation of the Scheme in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): A committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was constituted at Central level under the Chairpersonship of Union Minister for Social Justice and Empowerment on 29.03.2006. Total twenty-nine meetings of this Committee have been held so far. The last review has been done by the Committee in the meeting held on 08.01.2026.

(b): The proposals in respect of following States were incomplete and they were requested to furnish clarifications etc. Clarifications have since been received from these States as under:

Sl No.	Name of State	Date of receipt of proposal/ clarification on observations
1.	Tamil Nadu	Clarification received on 10.07.2026
2.	Kerala	Proposal received on 16.07.2026
3.	Karnataka	Clarification received on 16.07.2026
4.	Tripura	Clarification received on 17.07.2026

(c): Yes, a proposal seeking Central Assistance under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, has been received from the State of Telangana for the financial year 2026-27 which inter alia includes the component of Incentive for Inter-Caste marriages, where one of the spouses is a member of a Scheduled Caste and in the light of the Scheme guidelines, an amount of Rs. 30.52 crore has been released to the State of Telangana.

(d): As a measure to ensure timely release of Central Assistance for effective implementation of Protection of Civil Rights Act, 1955 and Scheduled Castes and Scheduled Tribes (POA) Act, 1989, an initial amount of Rs. 128.4327 crores was released as token amount in the month of April, 2026 through Mother sanction on SNA-SPARSH in anticipation of formal proposals from the States/UTs. Second installment has also been released to the States/UTs in cases where the proposals were found complete in all respects.

उत्तर प्रदेश में प्रधानमंत्री मत्स्य सम्पदा योजना

432. श्री वीरेन्द्र सिंह:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में मत्स्य उद्योग के विकास तथा मछुआरा समुदाय को सशक्त बनाने के लिए सरकार द्वारा उत्तर प्रदेश में कार्यान्वित की जा रही प्रधानमंत्री मत्स्य सम्पदा योजना (पीएमएमएसवाई) का ब्यौरा क्या है;

(ख) क्या प्रधानमंत्री मत्स्य सम्पदा योजना के अंतर्गत लघु एवं मध्यम मछुआरों को वित्तीय सहायता, प्रशिक्षण, शीतागार श्रृंखला (कोल्ड चेन) सुविधाएं तथा बाजार तक पहुँच प्रदान करने के लिए कोई विशेष प्रावधान किया गया है और यदि हाँ, तो उत्तर प्रदेश के चंदौली जिले में मत्स्य क्षेत्र से संबंधित कौन सी परियोजनाएं लागू हैं;

(ग) क्या चंदौली जिले में उपलब्ध तालाबों, जलाशयों तथा अन्य जल निकायों का पूर्ण उपयोग किया जा रहा है; और

(घ) यदि नहीं, तो चंदौली जिले में मत्स्य उत्पादन बढ़ाने तथा मछुआरों की आय दोगुनी करने के लिए सरकार द्वारा कौन-सी कार्ययोजना तैयार की गई है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (घ): भारत सरकार, मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, उत्तर प्रदेश सहित सभी राज्यों/संघ राज्य क्षेत्रों में मत्स्य उद्योग के विकास के लिए वित्तीय वर्ष 2020-21 से आज तक कुल 20,990.79 करोड़ रुपये के निवेश के साथ 'प्रधानमंत्री मत्स्य संपदा योजना' (PMMSY) लागू कर रहा है। इसके अलावा, मत्स्यपालन विभाग ने पीएमएमएसवाई (PMMSY) के तहत उत्तर प्रदेश सरकार के विभिन्न मत्स्य विकास प्रस्तावों को कुल 1294.32 करोड़ रुपये के परिव्यय के साथ स्वीकृति प्रदान की है, जिसमें केंद्रीय हिस्सा 412.30 करोड़ रुपये है। उत्तर प्रदेश राज्य को वर्ष 2020-21 से 2026-27 तक 336.61 करोड़ रुपये की राशि जारी की जा चुकी है। उत्तर प्रदेश सरकार द्वारा दी गई रिपोर्ट के अनुसार, चंदौली जिले में पीएमएमएसवाई (PMMSY) के तहत

10 परियोजनाएं लागू की जा रही हैं, जिनमें तालाब निर्माण, रियरिंग यूनिट (पालन इकाई), बायोफ्लॉक, आरएएस (RAS), मध्यम आकार के आरएएस, छोटे आरएएस, बैकयार्ड आरएएस, आइस बॉक्स के साथ साइकिल, आइस बॉक्स के साथ मोटर साइकिल और लाइव फिश सेल सेंटर (जीवित मछली बिक्री केंद्र) शामिल हैं, जिससे 229 किसान लाभान्वित हो रहे हैं। इसके अतिरिक्त, चंदौली जिले में 427.15 हेक्टेयर क्षेत्र में फैले 447 ग्राम सभा तालाब हैं। इनमें से 417.24 हेक्टेयर क्षेत्र वाले 421 तालाब पट्टे (लीज़) पर दिए जा चुके हैं और वर्तमान में इनका उपयोग जलकृषि (एक्वाकल्चर) गतिविधियों के लिए किया जा रहा है। जिले में 8 जलाशय भी हैं, जिनमें से 5 जलाशयों में मत्स्यपालन संबंधी गतिविधियां संचालित की जा रही हैं।

MANGALURU FISHING HARBOUR

433. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has reviewed Pradhan Mantri Matsya Sampada Yojana (PMMSY) infrastructure serving Mangaluru fishing harbour in Karnataka;

(b) the status of current schemes, project and the beneficiary status in coastal areas of Karnataka;

(c) the amount of fund sanctioned by the Government for the above said harbour, along with the details of the Central share, releases of funds, physical progress, beneficiaries and its outcomes;

(d) the details of infrastructure, safety, seed, credit, market, biosecurity or operating constraints; and

(e) the action and completion timeline for the pending components?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e): The Department of Fisheries, Government of India (DoF,GoI), regularly reviews the implementation of projects approved under Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States/Union Territories(UTs) including Karnataka through physical meetings, virtual meetings, field visits and the digital monitoring through a dedicated centralized digital platform for scheme implementation. The Department of Fisheries, Government of India approved the proposal of the Government of Karnataka for Modernisation and Upgradation of Mangalore Fishing Harbour in 2024 at a cost of Rs 37.47 Crore with central share of Rs 22.48 Crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The Department of Fisheries, Government of India has released Rs 126.01 Crore for fisheries development projects in State of Karnataka from 2023-24 to 2026-27. This also takes into account the funds for fishing harbour infrastructure including the project of Modernisation and Upgradation of Mangalore Fishing Harbour. The State Government of Karnataka has reported a physical progress of 25% and expenditure of Rs 6.31 Crore in the Mangalore Fishing Harbour project. The

project was envisaged to facilitate berthing facilities for 1600 fishing vessels and to benefit about 18000 fishers and associated stakeholders in the fisheries sector.The Government of Karnataka has reported that the pending components in the project of the Modernization and Upgradation of Mangalore Fishing Harbour project is scheduled to be completed by 21st May, 2027.

Under PMMSY, the Department of Fisheries, Government of India approved various fisheries development projects in the State of Karnataka at a total cost of Rs 1,053.60 crore from 2020-21 to 2026-2027, which are at various stages of implementation. Under PMMSY, the selection of beneficiaries is carried out by the respective State Government. Accordingly, the Government of Karnataka reported that 212 beneficiaries in the three coastal districts of Karnataka were covered under beneficiary-oriented activities, including deep-sea fishing vessels, ice plants, cold storages, refrigerated vehicles, insulated vehicles, three-wheelers with ice boxes, and motorcycles with ice boxes.

The Department of Fisheries, Government of India has taken several measures under PMMSY to address infrastructure and operational requirements of the fisheries sector, including development and modernization of fishing harbours and fish landing centres, cold chain infrastructure, hygienic fish handling facilities, fish transport and marketing infrastructure, quality fish seed production, access to institutional credit through the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) and Kisan Credit Card (KCC), strengthening of aquatic

animal health and biosecurity measures, promotion of insurance coverage, and capacity building of fishers.

एनएएफईएक्स पोर्टल

434. श्री हरीश चंद्र मीनाः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) NAFEX.in पोर्टल पर राजस्थान, विशेषकर टोंक और सवाई माधोपुर ज़िलों से पंजीकृत किसानों की संख्या कितनी है;

(ख) क्या किसानों की भागीदारी बढ़ाने के लिए टोंक और सवाई माधोपुर ज़िलों में प्रशिक्षण और पंजीकरण कैंप आयोजित किए गए हैं;

(ग) छोटे किसानों को बिना बिचौलियों के डिजिटल नीलामी प्रणाली तक पहुँच दिलाने के लिए क्या कदम उठाए गए हैं; और

(घ) क्या किसानों की आय पर पोर्टल के प्रभाव का पता लगाने के लिए राजस्थान से मिले उपयोगी डेटा की निगरानी की जा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): NAFEX.in भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) द्वारा विकसित एक डिजिटल ई-नीलामी पोर्टल है जो नेफेड द्वारा देश भर में मूल्य समर्थन योजना (पीएसएस) और मूल्य स्थिरीकरण कोष (पीएसएफ) के तहत खरीदे गए स्टॉक की पारदर्शी, निष्पक्ष और प्रौद्योगिकी-संचालित ई-नीलामी की सुविधा प्रदान करता है। यह पोर्टल विशेष रूप से खरीदे गए स्टॉक की ई-नीलामी के लिए है और इसमें किसान पंजीकरण या किसान से खरीद/नीलामी का प्रावधान नहीं है। तदनुसार, राजस्थान के टोंक और सवाई माधोपुर जिलों सहित पोर्टल पर कोई भी

किसान पंजीकरण नहीं किया जाता है। किसान अपनी कृषि उपज को राष्ट्रीय कृषि बाजार (ई-नाम) के माध्यम से बेच सकते हैं, जो कृषि वस्तुओं के पारदर्शी और प्रतिस्पर्धी ऑनलाइन व्यापार की सुविधा के लिए स्थापित एक अखिल भारतीय इलेक्ट्रॉनिक व्यापार मंच है। अप्रैल 2016 में इसकी स्थापना के बाद से 30 जून, 2026 तक, राजस्थान के टोंक और सवाई माधोपुर जिलों में नौ (9) मंडियों को ई-नाम प्लेटफॉर्म के साथ एकीकृत किया गया है। इन जिलों के कुल 2.08 लाख किसानों को ई-नाम प्लेटफॉर्म पर पंजीकृत किया गया है। 30 जून 2026 तक, इन ई-नाम एकीकृत मंडियों ने ई-नाम प्लेटफॉर्म पर 18,50,981 मीट्रिक टन की संचयी व्यापार मात्रा और 8839.71 करोड़ रुपये का संचयी व्यापार मूल्य दर्ज किया है।

त्वरित न्याय प्रक्रिया

435. श्री सतीश कुमार गौतम:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) नए आपराधिक न्याय कानूनों में न्यायिक प्रक्रिया को शीघ्र एवं प्रभावी बनाने के लिए क्या प्रावधान किए गए हैं; और

(ख) भारतीय दंड संहिता के स्थान पर भारतीय न्याय संहिता को लागू करने के कारण है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख): भारत के विधि आयोग ने अपनी विभिन्न रिपोर्टों में आपराधिक कानूनों में खंड-विशिष्ट संशोधनों की अनुशंसा की थी। बेजबरुआ समिति, विश्वनाथन समिति, मलीमथ समिति, माधव मेनन समिति आदि जैसी समितियों ने भी आपराधिक कानूनों में खंड-विशिष्ट संशोधनों और आपराधिक न्याय प्रणाली में सामान्य सुधारों के लिए अनुशंसाएं की थीं।

गृह मंत्रालय की विभाग-संबंधित संसदीय स्थायी समिति ने अपनी 111वीं (2005), 128वीं (2006) और 146वीं (2010) रिपोर्टों में संबंधित अधिनियमों में एक-एक करके संशोधन करने के स्थान पर संसद में एक विस्तृत विधान प्रस्तुत करके देश की आपराधिक न्याय प्रणाली की गहन समीक्षा करने की अनुशंसा की थी।

तदनुसार, गृह मंत्रालय ने सभी को सुलभ और कम खर्च पर न्याय प्रदान करने तथा नागरिक केंद्रित विधिक ढांचा तैयार करने के उद्देश्य से आपराधिक कानूनों अर्थात् भारतीय दंड संहिता, 1860, दंड प्रक्रिया संहिता, 1973 और भारतीय साक्ष्य अधिनियम, 1872 की गहन समीक्षा की थी। उपर्युक्त तीनों अधिनियमों का निरसन करके उन्हें क्रमशः तीन नए कानूनों नामतः भारतीय न्याय संहिता (बीएनएस), 2023, भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस), 2023 और भारतीय साक्ष्य अधिनियम (बीएसए), 2023 के द्वारा प्रतिस्थापित कर दिया गया है।

त्वरित न्यायिक प्रक्रिया सुनिश्चित करने के लिए भारतीय न्याय संहिता (बीएनएस), 2023, भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस), 2023 और भारतीय साक्ष्य अधिनियम (बीएसए), 2023 में किए गए प्रावधानों का विवरण निम्नानुसार हैः-

i. त्वरित और निष्पक्ष निपटान: नए कानून, मामलों के त्वरित और निष्पक्ष निपटान का भरोसा देते हैं, जिससे विधिक प्रणाली में विश्वास उत्पन्न होता है। प्राथमिक जांच (14 दिन में पूरी की जानी), बाद की जांच (90 दिन में पूरी की जानी), पीड़ित और दोषी को दस्तावेज उपलब्ध कराना (14 दिन के भीतर), विचारण हेतु किसी मामले की प्रतिबद्धता (90 दिन के भीतर), डिस्चार्ज एप्लीकेशन भरना (60 दिन के भीतर), आरोप तय करना (60 दिन के भीतर), निर्णय देना (45 दिन के भीतर) और दया याचिका दायर करना (राज्यपाल के समक्ष 30 दिन में और राष्ट्रपति के समक्ष 60 दिन में) जैसे जांच और विचारण के महत्वपूर्ण चरणों को सुव्यवस्थित करके निर्धारित समय अवधि के भीतर पूरा किए जाने का प्रावधान किया गया है।

ii. त्वरित जांच: नए कानूनों में महिलाओं और बच्चों के प्रति अपराधों की जांच को प्राथमिकता दी गई है, जिससे सूचना दर्ज होने के दो महीने के भीतर जांच पूरी होना सुनिश्चित हो सके।

iii. स्थगन: मामले की सुनवाई में अनावश्यक देरी से बचने के लिए अधिकतम दो स्थगन का प्रावधान है, जिससे समय पर न्याय सुनिश्चित होता है।

iv. न्यायिक प्रक्रिया की गति, प्रभावकारिता और पारदर्शिता में महत्वपूर्ण सुधार करने के लिए ई-साक्ष्य, ई-समन और न्याय श्रुति (वीसी) जैसे एप्लिकेशन विकसित किए गए हैं। ई-साक्ष्य डिजिटल साक्ष्य के वैध, वैज्ञानिक तरीके से और छेड़छाड़-रोधी संग्रहण, रख-रखाव तथा इलेक्ट्रॉनिक रूप से प्रस्तुति को सक्षम बनाता है, ताकि प्रामाणिकता और अनावश्यक देरी न होना सुनिश्चित हो तथा ई-समन द्वारा इलेक्ट्रॉनिक माध्यमों से समन दिया जाता है, जिससे पूरी प्रक्रिया तीव्र, समयबद्ध और आसानी से ट्रैक करने योग्य हो जाती है। न्याय श्रुति (वीसी) वीडियो कान्फ्रेंसिंग के माध्यम से आरोपी व्यक्तियों, गवाहों, पुलिस कार्मिकों, अभियोजकों, वैज्ञानिक विशेषज्ञों, कैदियों आदि की वर्चुअल उपस्थिति की सुविधा प्रदान करता है।

STATUS OF GI TAG FOR THOOTHUKUDI PEARL

436. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the current status of the application for a Geographical Indication (GI) tag for Thoothukudi pearls;

(b) whether it has been accepted, registered, or is pending with the Geographical Indications Registry;

(c) the timeline of key actions taken so far on this GI application since it was filed; and

(d) the number of GI tag applications filed from Tamil Nadu during the last five years and the current status accepted/registered/pending/rejected) of each?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): An application for the registration of the Geographical Indication (GI) for Thoothukudi Pearls was filed by Thoothukudi Muthu Urapathiyalargal Sangam, Thoothukudi, Tamil Nadu, on 9th December 2025. The current status of the application is as follows:

A Formality Check Report was issued to the Applicants on 12th December 2025 for compliance. The GI Registry is awaiting compliance from the applicant to the Formality Check Report issued to them. Upon receipt of the compliance from the applicant, the application will be processed further in accordance with the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 and the Rules framed thereunder.

(d): The number of GI tag applications filed from Tamil Nadu during the last five years and the current status of each is attached herewith as **Statement.**

STATEMENT

The number of GI tag applications filed from Tamil Nadu during the last five years and the current status of each application

App. No.	Geographical Indications	Status	Date of Filing	Goods	Geographical Area
734	Cumbum Panneer Thratchai	Registered	01.01.2021	Agricultural	Tamil Nadu
740	Madurai Marikolunthu (Davana)	Registered	11.02.2021	Agricultural	Tamil Nadu
742	Rajapalayam Mangoes	Since the applicant has failed to comply with objections raised, a hearing has been scheduled on 28th July, 2026.	23.02.2021	Agricultural	Tamil Nadu
754	Vilachery Clay Toys	Registered	23.04.2021	Handicraft	Tamil Nadu
757	Kanyakumari Matti Banana	Registered	29.04.2021	Agricultural	Tamil Nadu
762	Chedibutta Saree	Registered	15.06.2021	Handicraft	Tamil Nadu
766	Negamam Cotton Saree	Registered	29.06.2021	Handicraft	Tamil Nadu
770	Ambasamudram Choppu Saman	Registered	19.07.2021	Handicraft	Tamil Nadu

	(Wooden Toys)				
788	Vellore Spiny Brinjal	Registered	29.10.2021	Agricultural	Tamil Nadu
789	Sholavandan Vetrilai	Registered	29.10.2021	Agricultural	Tamil Nadu
800	Marthandam Honey	Registered	29.11.2021	Food Stuff	Tamil Nadu
816	Thovalai Maanika Maalai	Registered	13.01.2022	Handicraft	Tamil Nadu
817	Kumbakonam Vetrilai (Kumbakonam Betel Leaf)	Registered	13.01.2022	Agricultural	Tamil Nadu
836	Panruti Palappazham (Panruti Jack Fruit)	Registered	18.02.2022	Agricultural	Tamil Nadu
837	Panruti Cashew	Registered	18.02.2022	Agricultural	Tamil Nadu
857	Worraiyur Cotton Saree	Registered	25.03.2022	Textiles	Tamil Nadu
872	Athangudi Tiles	Since the applicant has failed to comply with objections raised, a hearing has been scheduled on 28th July,	13.04.2022	Manufactured	Tamil Nadu

		2026.			
880	Namakkal Makkal Pattirangal	Registered	22.04.2022	Handicraft	Tamil Nadu
881	Puliyankudi Acid Lime	Registered	25.04.2022	Agricultural	Tamil Nadu
882	Thooyamalli Rice	Registered	25.04.2022	Agricultural	Tamil Nadu
883	Virudhunagar Samba Vathal	Registered	25.04.2022	Agricultural	Tamil Nadu
920	Chettikulam Small Onion	Registered	04.07.2022	Agricultural	Tamil Nadu
1040	Salem Kolusu	Since the applicant has failed to comply with objections raised, a hearing has been scheduled on 28th July, 2026.	06.01.2023	Handicraft	Tamil Nadu
1051	Ramanadu Chithiraikar Rice	Registered	02.02.2023	Agricultural	Tamil Nadu
1052	Kavindhapadi Nattu Sakkarai	Registered	02.02.2023	Food Stuff	Tamil Nadu
1053	Salem Kannadi Kathiri (Brinjal)	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	02.02.2023	Agricultural	Tamil Nadu

1121	Mulanur Kuttai Murungai	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	11.08.2023	Agricultural	Tamil Nadu
1122	Madurai Sengarumbu	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	11.08.2023	Agricultural	Tamil Nadu
1123	Peravurani Coconut	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	11.08.2023	Agricultural	Tamil Nadu
1124	Mudalur Muscoth Halwa	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	14.08.2023	Food Stuff	Tamil Nadu
1125	Veeramangudi Achu Vellam (Jaggery)	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	14.08.2023	Food Stuff	Tamil Nadu
1126	Andarkulam Kathiri	Pre-Hearing completed, Consultative Group Meeting proposed in the	14.08.2023	Agricultural	Tamil Nadu

		month of September, 2026.			
1127	Jawadhu hills Samai	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	16.08.2023	Agricultural	Tamil Nadu
1128	Tindivanam Panipayiru	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	16.08.2023	Agricultural	Tamil Nadu
1129	Sattur Vellari (Cucumber)	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	16.08.2023	Agricultural	Tamil Nadu
1130	Sivagangai Karuppu Kavuni Ric	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	16.08.2023	Agricultural	Tamil Nadu
1131	Krishnagiri Paneer Rose	Pre-Hearing completed, Consultative Group Meeting proposed in the	21.08.2023	Agricultural	Tamil Nadu

		month of September, 2026.			
1132	Kottumulai Kathri (Brinjal)	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	21.08.2023	Agricultural	Tamil Nadu
1133	Arsampatti Tall Coconut	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	21.08.2023	Agricultural	Tamil Nadu
1134	Sengal Thuvarai	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	21.08.2023	Agricultural	Tamil Nadu
1135	Virudhunagar Adhalaikkai	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	21.08.2023	Agricultural	Tamil Nadu
1136	Vilathikulam Gundu Chilli	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	21.08.2023	Agricultural	Tamil Nadu

1141	Jawadhu Puli (Jawadhu Tamarind)	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	11.09.2023	Agricultural	Tamil Nadu
1159	Kongarapattu Indigo Dye	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	08.12.2023	Natural	Tamil Nadu
1162	Karamadai Senkaambu curry leaf	Pre-Hearing completed, Consultative Group Meeting proposed in the month of September, 2026.	22.12.2023	Agricultural	Tamil Nadu
1222	Uthukuli Vennai (Butter)	Formality Check Report reply received on 27.06.2025. Matter fixed for Hearing on 28.07.2026.	09.04.2024	Food Stuff	Tamil Nadu
1223	Ramanathapuram Poongar ric	Formality Check Report reply received on 27.06.2025. Matter fixed for Hearing on 28.07.2026.	09.04.2024	Agricultural	Tamil Nadu
1245	Rasipuram Ghee	Formality Check Report issued on 13.05.2024. Awaiting reply to the	07.05.2024	Food Stuff	Tamil Nadu

		same.			
1269	Ayyampalayam Nettai Thenna	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 28.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1270	Odaipatti Seedless Grapes	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 28.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1271	Tirunelveli Senna Leaf	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 28.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1272	Kolli Hills Pepper	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 29.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1273	Sathyamangalam Red Banana	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 29.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1274	Urigam Puli	Formality Check Report reply received on	13.06.2024	Agricultural	Tamil Nadu

		09.10.2024. Matter fixed for Hearing on 29.07.2026.			
1275	Senkanthal Seed	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 29.07.2026.	13.06.2024	Agricultural	Tamil Nadu
1291	Sen Cholam	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 29.07.2026.	26.06.2024	Agricultural	Tamil Nadu
1292	Bhuvanagiri Mithi Pagarkai	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 30.07.2026.	26.06.2024	Agricultural	Tamil Nadu
1293	Meenambur Seeraga Samba rice	Formality Check Report reply received on 09.10.2024. Matter fixed for Hearing on 30.07.2026.	26.06.2024	Agricultural	Tamil Nadu
1342	Thiruvaduthurai Seevali	Formality Check Report reply received on	09.08.2024	Handicraft	Tamil Nadu

		23.01.2026. Matter fixed for Hearing on 30.07.2026.			
1343	Thanjavur Kannadi Kalaiporul	Formality Check Report reply received on 23.01.2026. Matter fixed for Hearing on 30.07.2026.	09.08.2024	Handicraft	Tamil Nadu
1370	Pulicat Palm Leaf Handicrafts (Puzhuverkadu Panai Olai Kaivinai)	Formality Check Report reply received on 23.01.2026. Matter fixed for Hearing on 30.07.2026.	27.09.2024	Handicraft	Tamil Nadu
1375	Kovilpatti Seeval	Formality Check Report reply received on 22.01.2026. Matter fixed for Hearing on 31.07.2026.	07.10.2024	Food Stuffs	Tamil Nadu
1376	Ramanathapuram Panangkarkandu	Formality Check Report reply received on 22.01.2026 and 30.01.2026. Matter fixed for Hearing on 31.07.2026.	07.10.2024	Food Stuffs	Tamil Nadu
1377	Ramanathapuram Pattarai Karuvadu	Formality Check Report reply received on	07.10.2024	Food Stuffs	Tamil Nadu

	(Dry Fish)	22.01.2026. Matter fixed for Hearing on 31.07.2026.			
1393	Chettinadu Kai Murukku and Seedai	Formality Check Report reply received on 22.01.2026 and 23.01.2026. Matter fixed for Hearing on 31.07.2026.	16.12.2024	Food Stuffs	Tamil Nadu
1398	Paramakudi Pumper Saree	Formality Check Report reply received on 04.07.2025. Matter fixed for Hearing on 31.07.2026.	18.12.2024	Textiles	Tamil Nadu
1401	Aruppukottai Art & Cotton Sarees	Formality Check Report reply received on 04.07.2025. Matter fixed for Hearing on 04.08.2026.	18.12.2024	Textiles	Tamil Nadu
1402	Gudiyatham Lungis	Formality Check Report reply received on 12.03.2025. Matter fixed for Hearing on 04.08.2026.	26.12.2024	Textiles	Tamil Nadu
1403	Koorainadu Silk Cotton Sarees	Formality Check Report reply received on	26.12.2024	Textiles	Tamil Nadu

		12.03.2025. Matter fixed for Hearing on 04.08.2026.			
1404	Kayalpattinam Thumbadai	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	27.12.2024	Food Stuffs	Tamil Nadu
1405	Poovila Chendu Banana	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	27.12.2024	Agricultural	Tamil Nadu
1406	Kadambur Boli	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	27.12.2024	Food Stuffs	Tamil Nadu
1407	Karuganni Cotton	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	27.12.2024	Agricultural	Tamil Nadu
1408	Ammanpuram Monthan Banana	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	27.12.2024	Agricultural	Tamil Nadu
1409	Cuddalore Clay Toys	Formality Check Report issued on 31.12.2024. Awaiting reply to the same.	30.12.2024	Handicraft	Tamil Nadu

1412	Karukurichi Clay Potteries	Formality Check Report Reply received on 22.01.2026. Matter Fixed for hearing on 04.08.2026	06.01.2025	Handicraft	Tamil Nadu
1413	Vadasery Dhoti (Veshti)	Formality Check Report Reply received on 12.03.2025. Matter Fixed for hearing on 04.08.2026	06.01.2025	Textiles	Tamil Nadu
1414	Chinnalapatti Artsilk Saree	Formality Check Report Reply received on 12.03.2025. Matter Fixed for hearing on 05.08.2026	06.01.2025	Textiles	Tamil Nadu
1426	Suvin Cotton of Tamil Nadu	Formality Check Report Reply received on 28.03.2025. Matter Fixed for hearing on 05.08.2026	22.01.2025	Textiles	Tamil Nadu
1447	Vandavasi Korai Paai	Formality Check Report Reply received on 07.04.2025. Matter Fixed for hearing on 05.08.2026	11.02.2025	Handicraft	Tamil Nadu
1474	Kosapet Clay	Formality Check Report Reply received on	21.03.2025	Handicraft	Tamil Nadu

	Toys	22.01.2026. Matter Fixed for hearing on 05.08.2026			
1475	Kanchipuram Paper Mache	Formality Check Report Reply received on 22.01.2026. Matter Fixed for hearing on 05.08.2026	21.03.2025	Handicraft	Tamil Nadu
1476	Hasanur Lantana Crafts	Formality Check Report Reply received on 22.01.2026. Matter Fixed for hearing on 06.08.2026	21.03.2025	Handicraft	Tamil Nadu
1477	Modaiyur Soap Stone Art	Formality Check Report Reply received on 22.01.2026. Matter Fixed for hearing on 06.08.2026	21.03.2025	Handicraft	Tamil Nadu
1478	Walajapet Cane & Bamboo Crafts	Formality Check Report Reply received on 23.01.2026. Matter Fixed for hearing on 06.08.2026	21.03.2025	Handicraft	Tamil Nadu
1506	Kanchipuram Cotton Saree	Formality Check Report Reply received on 10.07.2025. Matter Fixed for hearing on 06.08.2026	11.04.2025	Textiles	Tamil Nadu

1508	Rasipuram Silk Saree	Formality Check Report Reply received on 10.07.2025. Matter Fixed for hearing on 06.08.2026	11.04.2025	Textiles	Tamil Nadu
1526	Pollachi Tall Coconut (Pollachi Nettai Thennai)	Formality Check Report issued on 09.05.2025. Awaiting Reply to the same.	30.04.2025	Agricultural	Tamil Nadu
1534	Adhanakootai Cashew	Formality Check Report issued on 22.05.2025. Awaiting Reply to the same.	09.05.2025	Agricultural	Tamil Nadu
1535	Kallidaikurichi Appalam	Formality Check Report issued on 22.05.2025. Awaiting Reply to the same.	09.05.2025	Food Stuffs	Tamil Nadu
1536	Sevur Groundnut	Formality Check Report issued on 22.05.2025. Awaiting Reply to the same.	09.05.2025	Agricultural	Tamil Nadu
1537	Kalakad Banana	Formality Check Report issued on 22.05.2025. Awaiting Reply to the same.	09.05.2025	Agricultural	Tamil Nadu
1547	Sivakasi Fireworks	Formality Check Report Reply received on 27.06.2025. Matter	23.05.2025	Manufactured	Tamil Nadu

		Fixed for hearing on 07.08.2026			
1562	Kollimalai Palappazham	Formality Check Report Reply received on 28.07.2025. Matter Fixed for hearing on 07.08.2026	11.06.2025	Agricultural	Tamil Nadu
1563	Kollimalai Coffee	Formality Check Report Reply received on 28.07.2025. Matter Fixed for hearing on 07.08.2026	11.06.2025	Agricultural	Tamil Nadu
1564	Natham Puli	Formality Check Report issued on 24.06.2025. Awaiting Reply to the same.	19.06.2025	Agricultural	Tamil Nadu
1565	Kappalpatti Karumbu Murungai	Formality Check Report issued on 24.06.2025. Awaiting Reply to the same.	19.06.2025	Agricultural	Tamil Nadu
1566	Nallur Varagu	Formality Check Report issued on 24.06.2025. Awaiting Reply to the same.	19.06.2025	Agricultural	Tamil Nadu
1567	Ayyakudi Koyya	Formality Check Report issued on 24.06.2025.	19.06.2025	Agricultural	Tamil Nadu

		Awaiting Reply to the same.			
1568	Vedharanyam Mullai	Formality Check Report issued on 24.06.2025. Awaiting Reply to the same.	19.06.2025	Agricultural	Tamil Nadu
1571	Pollachi Thennai Naar	Formality Check Report Reply received on 10.09.2025. Matter Fixed for hearing on 07.08.2026	27.06.2025	Handicraft	Tamil Nadu
1573	Mugavai Kuliyadichan Sivappu Arisi	Formality Check Report Reply received on 29.08.2025. Matter Fixed for hearing on 07.08.2026	01.07.2025	Agricultural	Tamil Nadu
1575	Sivakasi - Kovilpatti Matchboxes	Formality Check Report issued on 10.07.2025. Awaiting Reply to the same.	04.07.2025	Manufactured	Tamil Nadu
1582	Kanchipuram Idli	Formality Check Report Reply received on 22.01.2026. Matter Fixed for hearing on 11.08.2026	17.07.2025	Food Stuffs	Tamil Nadu
1592	Kilakarai Thothal Halwa	Formality Check Report issued on 31.07.2025. Awaiting Reply the	30.07.2025	Food Stuffs	Tamil Nadu

		same.			
1593	Madurai Appalam	Formality Check Report Reply received on 29.08.2025. Matter Fixed for hearing on 11.08.2026	30.07.2025	Food Stuffs	Tamil Nadu
1618	Madurai Jigarthanda	Formality Check Report Reply received on 19.12.2025. Matter Fixed for hearing on 11.08.2026	04.09.2025	Food Stuffs	Tamil Nadu
1628	Kanniyakumari Nannari	Formality Check Report Reply received on 14.12.2025 and 06.01.2026. Matter Fixed for hearing on 11.08.2026	26.09.2025	Agricultural	Tamil Nadu
1658	Sirumugai Menpattu Pudavaig	Formality Check Report Reply received on 02.12.2025. Matter Fixed for hearing on 11.08.2026	03.11.2025	Textiles	Tamil Nadu
1673	Pollachi Nutmeg	Formality Check Report issued on 08.12.2025, Amended Application Received on 27.03.2026. Awaiting	06.11.2025	Agricultural	Tamil Nadu

		Reply to the same.			
1674	Madras Checks	Formality Check Report Reply received on 08.01.2026. Matter Fixed for hearing on 12.08.2026	07.11.2025	Textiles	Tamil Nadu
1688	Thoothukudi Pearls	Formality Check Report issued on 12.12.2025. Awaiting Reply to the same.	09.12.2025	Natural	Tamil Nadu
1689	Thoothukudi Salt	Formality Check Report issued on 12.12.2025. Awaiting Reply to the same.	09.12.2025	Food Stuffs	Tamil Nadu
1696	Villiseri Lemon	Formality Check Report issued on 29.12.2025. Awaiting Reply to the same.	12.12.2025	Agricultural	Tamil Nadu
1697	Authoor Poovan Banana	Formality Check Report issued on 29.12.2025. Awaiting Reply to the same.	12.12.2025	Agricultural	Tamil Nadu
1767	Kollimalai Annasipazham	Formality Check Report Reply received on 27.04.2026. Matter Fixed for hearing on 12.08.2026	31.12.2025	Agricultural	Tamil Nadu

1880	Ooty Carrot	Formality Check Report Reply received on 22.06.2026. Matter Fixed for hearing on 12.08.2026	26.02.2026	Agriculture	Tamil Nadu
1881	Ooty Potato	Formality Check Report issued on 26.03.2026. Awaiting Reply to the same.	26.02.2026	Agriculture	Tamil Nadu
1882	Thoothukudi Changu	Formality Check Report issued on 26.03.2026. Awaiting Reply to the same.	26.02.2026	Natural Goods	Tamil Nadu
1897	Vadakkadu Jackfruit	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	03.03.2026	Agriculture	Tamil Nadu
1969	Kalakshetra Sarees	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	26.03.2026	Textiles	Tamil Nadu
1984	Thanjavur Poi Kaal Kuthirai	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	27.03.2026	Handicraft	Tamil Nadu
1985	Thanjavur Thavil	Formality Check Report	27.03.2026	Handicraft	Tamil Nadu

		issued on 30.03.2026. Awaiting Reply to the same.			
1986	Manamadurai Ghatam	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	27.03.2026	Handicraft	Tamil Nadu
1987	Nachiar Kovil Bell	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	27.03.2026	Handicraft	Tamil Nadu
1988	Mappillai Samba Rice	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	27.03.2026	Agriculture	Tamil Nadu
1989	Salem Ragi Santavai (Ragi Noodles)	Formality Check Report issued on 30.03.2026. Awaiting Reply to the same.	27.03.2026	Food Stuffs	Tamil Nadu
2029	Nilgiris Eucalyptus Thailam	Formality Check Report issued on 08.06.2026. Awaiting Reply to the same.	05.05.2026	Manufactured Goods	Tamil Nadu

रासायनिक खादों और कीटनाशकों का अत्यधिक उपयोग

437. श्री राजेश रंजनः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने देश में रासायनिक उर्वरकों तथा कीटनाशकों के अत्यधिक उपयोग के कारण मृदा की उर्वरता तथा भूजल की गुणवत्ता पर पड़ने वाले प्रतिकूल प्रभावों का कोई वैज्ञानिक आकलन किया है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या रासायनिक कीटनाशकों के अनियंत्रित छिड़काव के कारण बिहार सहित विभिन्न राज्यों में किसानों को गंभीर स्वास्थ्य संबंधी समस्याएं हुई हैं;

(घ) जैविक एवं प्राकृतिक खेती को बढ़ावा देने के लिए सरकार द्वारा अब तक कौन-सी ठोस योजनाएं कार्यान्वित की गई हैं तथा उनसे वास्तव में कितने किसान लाभान्वित हुए हैं; और

(ङ) रासायनिक उर्वरकों पर किसानों की अत्यधिक निर्भरता को कम करने के लिए सरकार की भावी ठोस कार्य-योजना क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): उर्वरक नियंत्रण आदेश में शामिल किए जाने से पहले किसी भी उर्वरक का जैव-प्रभावकारिता और विषाक्तता परीक्षण किया जाता है, जिसकी समीक्षा तकनीकी विशेषज्ञों से युक्त केंद्रीय उर्वरक समिति द्वारा की जाती है। तदनुसार, अपेक्षित मानकों को पूरा करने वाले उर्वरकों को उर्वरक नियंत्रण आदेश के तहत अधिसूचित किया जाता है। इसके अलावा, सरकार मृदा स्वास्थ्य एवं उर्वरता योजना सहित विभिन्न कार्यक्रमों के माध्यम से उर्वरकों के विवेकपूर्ण उपयोग को बढ़ावा देती है। यह योजना कृषि जोतों के लिए मृदा स्वास्थ्य कार्ड (एसएचसी) प्रदान करती है, ताकि उत्पादकता और मृदा उर्वरता में सुधार के लिए संतुलित और एकीकृत पोषक तत्व प्रबंधन को बढ़ावा दिया जा

सके। मृदा के नमूनों को मानक प्रक्रियाओं के अनुसार संसाधित किया जाता है और पीएच, विद्युत चालकता, जैविक कार्बन, उपलब्ध नाइट्रोजन, फास्फोरस, पोटैशियम, सल्फर और सूक्ष्म पोषक तत्वों (जिंक, कॉपर, आयरन, मैंगनीज और बोरॉन) जैसे मापदंडों के लिए विश्लेषित किया जाता है। वर्ष 2014-15 से अब तक देश भर में 26.09 करोड़ मृदा स्वास्थ्य कार्ड जारी/वितरित किए जा चुके हैं। उर्वरक के संतुलित उपयोग को बढ़ावा देने के लिए देशभर में 130627 किसान प्रशिक्षण, 7.17 लाख प्रदर्शन और मृदा स्वास्थ्य कार्ड संबंधी सिफारिशों पर 7425 किसान मेले/अभियान आयोजित किए गए हैं।

कीटनाशी अधिनियम, 1968 की धारा 5 के तहत गठित पंजीकरण समिति, कीटनाशकों की प्रभावकारिता और मानव, पशु और पर्यावरण के लिए उनकी सुरक्षा पर विचार करने के बाद उनका पंजीकरण करती है। अनुमोदित लेबल और सूचना पत्रकों के अनुसार उपयोग किए जाने वाले कीटनाशकों से किसी प्रकार की हानि होने की संभावना नहीं होती है। इसके अतिरिक्त, कीटनाशकों के निरंतर उपयोग के लिए उनकी सुरक्षा का आकलन करने हेतु समय-समय पर तकनीकी समीक्षा की जाती है।

(घ) और (ङ) सतत कृषि के लिए एकीकृत पोषक तत्व प्रबंधन (आईएनएम) और एकीकृत कीट प्रबंधन (आईपीएम) के माध्यम से उर्वरकों और कीटनाशकों के विवेकपूर्ण उपयोग को बढ़ावा दिया जाता है। आईएनएम रासायनिक उर्वरकों को जैविक खाद, फसल अवशेषों, जैव उर्वरकों और अन्य जैविक इनपुट के साथ एकीकृत करके संतुलित फसल पोषण सुनिश्चित करता है, जिससे मृदा उर्वरता, पोषक तत्व उपयोग दक्षता और फसल उत्पादकता में सुधार होता है। आईपीएम निवारक, जैविक, सांस्कृतिक, यांत्रिक और आवश्यकता-आधारित रासायनिक नियंत्रण उपायों के माध्यम से पर्यावरण के अनुकूल कीट प्रबंधन पर जोर देता है, जिससे कीटनाशकों पर निर्भरता कम होती है और लाभकारी जीवों की रक्षा होती है। भारत सरकार ने उर्वरक नियंत्रण आदेश, 1985 में जैविक उर्वरक, जैव उर्वरक,

तेल-रहित खली, जैविक कार्बन वर्धक और नैनो उर्वरक को अधिसूचित किया है ताकि इन उर्वरकों की गुणवत्तापूर्ण बिक्री सुनिश्चित हो सके। सरकार सतत कृषि और मानव कल्याण के लिए रासायनिक खेती के विकल्प के रूप में प्राकृतिक खेती और जैविक खेती को बढ़ावा दे रही है। देश में जैविक खेती को पूर्वोत्तर राज्यों को छोड़कर सभी राज्यों/संघ राज्य क्षेत्रों में परंपरागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से और पूर्वोत्तर क्षेत्र के लिए विशेष रूप से मिशन ऑर्गेनिक वैल्यू चेन डेवलपमेंट फॉर नॉर्थ ईस्टर्न रीजन (एमओवीसीडीएनईआर) के माध्यम से 2015-16 से लागू किया जा रहा है, पीकेवीवाई उत्पादन, प्रसंस्करण, प्रमाणीकरण और विपणन सहित संपूर्ण सहायता प्रदान करके जैविक खेती को बढ़ावा देती है। अब तक 18.93 लाख हेक्टेयर क्षेत्र को जैविक खेती के अंतर्गत लाया गया है और 33.63 लाख किसानों को इसका लाभ मिला है। जैविक खेती योजनाओं के तहत किसानों को उत्पादन से लेकर विपणन तक सहायता प्रदान की जाती है। एमओवीसीडीएनईआर के तहत अब तक 2.36 लाख हेक्टेयर क्षेत्र को जैविक खेती के अंतर्गत लाया गया है और 2.74 लाख किसानों को इसका लाभ मिला है। इसके अलावा, केंद्रीय मंत्रिमंडल ने 25 नवंबर 2024 को खेत में उपलब्ध संसाधनों का उपयोग करते हुए रसायन-मुक्त, प्रकृति-आधारित कृषि पद्धतियों को बढ़ावा देने करने के लिए राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ) को मंजूरी दी। दिनांक 31.03.2026 तक 20.93 लाख किसानों का पंजीकरण हो चुका है और 10.32 लाख हेक्टेयर क्षेत्र प्राकृतिक खेती के अंतर्गत आ चुका है।

भागलपुर में सहकारी समितियां

438. श्री अजय कुमार मंडल:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) भागलपुर में कितनी सहकारी समितियां सक्रिय/कार्यरत है

(ख) प्राथमिक कृषि ऋण समितियों (पैक्स) को सुदृढ़ करने के लिए क्या सहायता प्रदान की गई है;

(ग) बहुउद्देशीय सहकारी समितियों के गठन के लिए क्या कदम उठाए गए हैं; और

(घ) सहकारी संस्थाओं के डिजिटलीकरण के लिए क्या विशेष योजना कार्यान्वित की गई है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): राष्ट्रीय सहकारी डेटाबेस के अनुसार दिनांक 15.07.2026 तक, बिहार राज्य के भागलपुर जिले में कुल 788 सहकारी समितियाँ हैं, जिनमें से 728 सहकारी समितियाँ क्रियाशील हैं।

(ख): प्राथमिक कृषि ऋण समितियों (पैक्स) को सुदृढ़ बनाने के लिए सरकार ने वर्ष 2022 में पैक्स के कंप्यूटरीकरण हेतु केंद्रीय क्षेत्र की परियोजना प्रारंभ की। भारत सरकार ने प्रारंभ में ₹2,516 करोड़ के कुल वित्तीय परिव्यय के साथ 63,000 क्रियाशील पैक्स के कंप्यूटरीकरण को स्वीकृति प्रदान की थी। वर्तमान में इस परियोजना का विस्तार करते हुए ₹2,925.39 करोड़ के कुल परिव्यय के साथ 79,630 पैक्स को शामिल किया गया है। इसके अंतर्गत इन क्रियाशील पैक्स को ERP (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन नेशनल सॉफ्टवेयर पर लाया जा रहा है तथा राज्य सहकारी बैंकों (StCBs) एवं जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से NABARD से जोड़ा जा रहा है। पैक्स के कंप्यूटरीकरण तथा योजना के अंतर्गत प्रदान की गई वित्तीय सहायता का राज्य-वार ब्यौरा क्रमशः **विवरण-I** एवं **विवरण-II** में संलग्न है।

(ग): भारत सरकार ने अगले पाँच वर्षों में देश के सभी पंचायतों एवं गाँवों को आच्छादित करने के उद्देश्य से नई बहुउद्देशीय पैक्स /डेयरी/मत्स्य सहकारी समितियों की स्थापना की योजना को स्वीकृति प्रदान की है। इस पहल को राष्ट्रीय कृषि और ग्रामीण विकास बैंक (NABARD), राष्ट्रीय डेयरी विकास बोर्ड (NDDB), राष्ट्रीय मत्स्य विकास बोर्ड (NFDB) तथा राज्य/केंद्र शासित प्रदेश सरकारों का सहयोग प्राप्त है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.02.2023 को योजना की स्वीकृति के बाद से दिनांक 15.07.2026 तक देशभर में 38,138 नई पैक्स, डेयरी एवं

मत्स्य सहकारी समितियाँ पंजीकृत की गई हैं तथा 21,292 डेयरी एवं मत्स्य सहकारी समितियों को सुदृढ़ किया गया है।

(घ): सहकारिता मंत्रालय ने अपनी स्थापना दिनांक 06.07.2021 से "सहकार से समृद्धि" के लक्ष्य को साकार करने तथा सहकारी संस्थाओं के डिजिटलीकरण के लिए अनेक पहलें की हैं। इनमें केंद्रीय पंजीयक, सहकारी समितियाँ (CRCS) कार्यालय का कंप्यूटरीकरण, केंद्र प्रायोजित योजना के अंतर्गत राज्यों/केंद्र शासित प्रदेशों के पंजीयक, सहकारी समितियाँ (RCS) कार्यालयों का कंप्यूटरीकरण, केंद्रीय क्षेत्र की परियोजना के अंतर्गत पैक्स का कंप्यूटरीकरण तथा कृषि एवं ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण शामिल हैं।

विवरण-I

पैक्स कंप्यूटरीकरण परियोजना की राज्य-वार स्थिति (15 जुलाई, 2026 तक)

S. No	State/UTs Name	Approved PACS	Hardware Delivered	ERP Onboarded
1	अंडमान और निकोबार द्वीपसमूह	46	46	46
2	आंध्र प्रदेश	2037	2021	2021
3	अरुणाचल प्रदेश	139	14	14
4	असम	850	709	581
5	बिहार	4495	4477	4482
6	छत्तीसगढ़	2028	2028	2028
7	दमन और दीव	9	4	4
8	गोवा	86	58	55
9	गुजरात	6216	5754	5760
10	हरियाणा	710	710	710
11	हिमाचल प्रदेश	1885	1789	1598
12	जम्मू और कश्मीर	708	537	537
13	झारखंड	2797	1500	1491

14	कर्नाटक	5894	5491	4590
15	लद्दाख	10	10	10
16	मध्य प्रदेश	5455	4536	4536
17	महाराष्ट्र	12178	12000	12033
18	मणिपुर	308	196	214
19	मेघालय	330	108	103
20	मिजोरम	99	49	45
21	नागालैंड	231	231	142
22	ओडिशा	4240	0	0
23	पुडुचेरी	45	45	44
24	पंजाब	3482	3456	3454
25	राजस्थान	8525	6781	6933
26	सिक्किम	131	107	107
27	तमिलनाडु	4561	4532	4481
28	त्रिपुरा	475	268	268
29	उत्तर प्रदेश	6257	3581	3219
30	उत्तराखंड	1216	670	668
31	पश्चिम बंगाल	4187	4167	3512
	Total	**79630**	**65875**	**63686**

विवरण-II

पैक्स कंप्यूटरीकरण परियोजना के अंतर्गत वर्ष-वार जारी की गई राशि (केंद्रीय अंश)

(₹ करोड़ में)

S.No	States/UTs	2022-23	2023-24	2024-25	2025-26	2026-27	Total
1.	महाराष्ट्र	87.95	33.65	-	9.14	20.00	150.73
2.	गुजरात	-	58.30	22.19	10.37	4.00	94.86
3.	राजस्थान	23.78	43.30	11.00	6.76	8.00	92.83
4.	मध्य प्रदेश	33.23	25.42	-	4.43	6.00	69.08

5.	उत्तर प्रदेश	11.28	42.30	-	4.47	10.00	68.06
6.	कर्नाटक	40.25	15.39	-	12.19	-	67.83
7.	तमिलनाडु	33.20	12.48	-	6.05	4.00	55.73
8.	बिहार	32.95	-	14.66	4.15	2.14	53.90
9.	पश्चिम बंगाल	30.54	-	-	15.25	5.00	50.79
10.	आंध्र प्रदेश	14.93	3.74	14.54	5.35	0.13	38.69
11.	हिमाचल प्रदेश	9.56	7.32	3.09	12.88	4.19	37.05
12.	पंजाब	25.52	-	-	7.42	1.00	33.94
13.	छत्तीसगढ़	14.86	-	10.21	5.66	2.20	32.93
14.	झारखंड	10.99	-	15.10	2.02	-	28.11
15.	ओडिशा	-	-	-	18.07	7.00	25.07
16.	असम	6.41	2.45	6.39	1.76	1.00	18.02
17.	जम्मू और कश्मीर	5.25	1.52	1.85	0.28	2.20	11.10
18.	त्रिपुरा	2.95	1.13	3.03	1.10	1.84	10.05
19.	हरियाणा	4.85	2.44	-	1.50	-	8.79
20.	उत्तराखंड	-	3.69	-	2.00	-	5.69
21.	नागालैंड	0.36	2.46	1.60	0.33	0.66	5.40
22.	मणिपुर	2.55	-	-	0.59	0.98	4.12
23.	सिक्किम	1.18	0.90	0.79	0.00	0.56	3.42
24.	मेघालय	1.23	-	-	1.11	1.00	3.34
25.	मिजोरम	0.27	-	0.44	1.53	0.29	2.53
26.	गोवा	0.32	0.13	0.44	-	0.50	1.38
27.	अंडमान और निकोबार द्वीपसमूह	-	0.69	-	-	0.50	1.19
28.	पुडुचेरी	0.44	0.17	-	0.06	0.24	0.91
29.	अरुणाचल प्रदेश	0.15	0.12	0.09	-	1.00	1.36
30.	लद्दाख	-	0.12	-	0.04	-	0.16
31.	दमन एवं दीव तथा दादरा और नगर हवेली	-	-	0.12	-	-	0.12
32.	**उप-योग**	**395.00**	**257.71**	**105.54**	**134.52**	**84.43**	**977.19**

33.	**नाबार्ड**	100.00	40.92	25.00	-	-	**165.92**
	कुल	**495.00**	**298.63**	**130.54**	**134.52**	**84.43**	**1,143.11**

इटावा के किसानों को सहायता

439. श्री जितेंद्र कुमार दोहरेः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या उत्तर प्रदेश के इटावा लोकसभा निर्वाचन क्षेत्र के किसान बढ़ती हुई कृषि आदान लागत, सिंचाई संबंधी चुनौतियों तथा प्राकृतिक आपदाओं के कारण वित्तीय कठिनाइयों का सामना कर रहे हैं;

(ख) गत तीन वर्षों के दौरान विभिन्न केंद्रीय कृषि योजनाओं के अंतर्गत इटावा जिले के किसानों को प्रदान की गई वित्तीय सहायता, बीमा दावों तथा अन्य लाभों का योजना-वार ब्यौरा क्या है;

(ग) क्या सरकार का इटावा जिले में किसानों की आय बढ़ाने के उद्देश्य से कृषि अवसंरचना के विकास, आधुनिक कृषि तकनीकों के प्रसार तथा भंडारण सुविधाओं के विस्तार के लिए कोई विशेष योजना कार्यान्वित करने का विचार है;

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ): कृषि राज्य का विषय है, और कृषि का विकास, जिसमें आदान (इनपुट) लागत, सिंचाई और प्राकृतिक आपदाओं आदि से संबंधित मुद्दों का समाधान करना शामिल है, मुख्य रूप से संबंधित राज्य सरकारों की जिम्मेदारी है। भारत सरकार इटावा सहित देशभर में उत्पादन और उत्पादकता बढ़ाने, किसानों की आय बढ़ाने आदि के उद्देश्य से केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं और

कार्यक्रमों की एक व्यापक श्रृंखला के माध्यम से राज्यों के प्रयासों में सहायता करती है। इन योजनाओं में कृषि के सभी पहलुओं को शामिल किया गया है, जिनमें ऋण, बीमा, आय सहायता, इन्फ्रास्ट्रक्चर, फसलें (बागवानी सहित), बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, कृषि विस्तार, किसानों से फसलों की खरीद और डिजिटल कृषि शामिल हैं। योजनाओं की सूची संलग्न **विवरण-I** में दी गई है।

उत्तर प्रदेश सरकार के अनुसार, प्रधान मंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई), कृषोन्नति योजना (केवाई), प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई), एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) और प्रधान मंत्री किसान सम्मान निधि (पीएम-किसान) के तहत इटावा जिले को प्रदान की गई वित्तीय सहायता का ब्यौरा संलग्न **विवरण- II** में दिया गया है।

भारत सरकार की कृषि और किसान कल्याण से संबंधित सभी योजनाएं मांग-आधारित हैं और राज्य सरकारों से प्राप्त प्रस्तावों के आधार पर और योजना के दिशानिर्देशों के अनुसार इटावा जिले सहित देश के सभी जिलों में लागू की जाती हैं।

<u>विवरण - I</u>

कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित योजनाएँ और कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) / पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एकीकृत बागवानी विकास मिशन (एमआईडीएच)

7. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
8. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – तिलहन
9. दलहन में आत्मनिर्भरता के लिए मिशन
10. राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ)
11. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
12. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
13. कृषि यंत्रीकरण उप-मिशन (एसएमएएम)
14. कृषि विस्तार उप-मिशन (एसएमएई)
15. डिजिटल कृषि मिशन
16. राष्ट्रीय बांस मिशन (एनबीएम)
17. उत्तर पूर्वी क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन
18. मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ)
19. परम्परागत कृषि विकास योजना (पीकेवीवाई)
20. प्रति बूंद अधिक फसल (पीडीएमसी)
21. राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
22. फसल विविधीकरण कार्यक्रम (सीडीपी)
23. वर्षा आधारित क्षेत्र विकास (आरएडी)
24. राष्ट्रीय मखाना बोर्ड
25. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
26. 10,000 नए किसान उत्पादक संगठनों का गठन और प्रोत्साहन (एफपीओ)
27. एग्रीकल्चर फंड फॉर स्टार्ट-अप्स एंड रूरल एंटरप्राइजेज (एग्रीश्योर)

28. एकीकृत कृषि विपणन योजना (आईएसएएम)
29. पीएम धन-धान्य कृषि योजना (पीएमडीडीकेवाई)
30. कृषि वानिकी

विवरण- II

पीएम-आरकेवीवाई, केवाई, पीएमएफबीवाई और पीएम-किसान के तहत इटावा जिले को प्रदान की गई वित्तीय सहायता

(रुपये करोड़ में)

क्रम संख्या	**केंद्रीय कृषि योजना का नाम**	**2023-24**	**2024-25**	**2025-26**	**कुल**
1	प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)	108.94	110.12	116.40	335.46
2	पीएम-आरकेवीवाई और केवाई (सभी घटक)	11.85	8.99	9.55	30.40
3	प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)	1.16	1.70	1.52	4.38
	कुल	**121.95**	**120.81**	**127.47**	**370.24**

एआईएफ योजना के तहत इटावा जिले में निर्मित इन्फ्रास्ट्रक्चर का ब्यौरा निम्नलिखित है:

पिछले तीन वर्षों के दौरान एआईएफ योजना के तहत इटावा जिले के लिए स्वीकृत परियोजनाओं और स्वीकृत राशि का ब्यौरा		
वित्तीय वर्ष	**स्वीकृत परियोजनाओं की कुल संख्या**	**स्वीकृत राशि (करोड़ में)**
2023-24	14	12.48
2024-25	39	31.31
2025-26	42	25.87
कुल	**95**	**69.66**

CREDIT SUPPORT FOR ACQUISITION OF LONG-TERM AGRICULTURAL ASSETS

440. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government provides credit support to farmers for the creation or acquisition of long-term agricultural assets, including farm machinery, irrigation structures and post-harvest infrastructure;

(b) if so, the details of the number of beneficiaries supported under such schemes during the last three years, year-wise, State/UT-wise and particularly district-wise for the State of Andhra Pradesh;

(c) the quantum of credit disbursed for long-term agricultural assets under various Government-supported credit schemes during the last three years, year-wise, State/UT-wise and particularly district-wise for the State of Andhra Pradesh;

(d) whether the Government has conducted any assessment of the gaps and constraints faced by farmers specifically small, marginal and tenant farmers in developing long-term agricultural infrastructure; and

(e) if so, the details thereof and the corrective measures taken to enhance credit accessibility for such categories of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Department provides credit support under the Agriculture Infrastructure Fund (AIF) through 3% per annum interest subvention at the interest rate cap of 9% for a maximum period of 7 years and Credit Guarantee coverage for eligible borrowers up to a limit of 2 crore. This support is available to eligible beneficiaries viz. Farmers, Farmer Producers Organizations (FPOs), Cooperatives, Primary Agricultural Credit Societies (PACS), Self Help Groups (SHGs), agri-entrepreneurs start-ups etc for creating post-harvest infrastructure, irrigation structures and farming assets such as custom hiring centers, warehouses, silos,

cold storages, pack-houses, sorting and grading units, assaying facilities, solar pumps, primary processing centers etc. During the last three financial years, 1,27,931 beneficiaries have availed benefits under the Agriculture Infrastructure Fund (AIF), with loans amounting to ₹46,480.10 crore disbursed across the country. Out of these, 4,015 beneficiaries belong to Andhra Pradesh, with loans amounting to ₹1,759.08 crore disbursed in the State. The year-wise and State-wise details of beneficiaries and credit disbursed under AIF during the last three years, along with the district-wise details for Andhra Pradesh, are given in the enclosed **Statement**.

(d) and (e): The Department continuously assesses the constraints faced by farmers, including small and marginal farmers, in creating long-term post-harvest agriculture infrastructure through stakeholder consultations, periodic reviews, feedback from States/UTs, financial institutions. To improve access to institutional credit under the Agriculture Infrastructure Fund (AIF), the Government has undertaken, inter alia, the following measures:

(i) The scope of the Scheme has been expanded by including additional viable agriculture infrastructure projects such as Integrated Primary& Secondary processing, Mushroom, Hydroponics, Vertical Farming, PM-KUSUM Component-A etc. under the list of eligible activities.

(ii) The period of Credit Guarantee coverage for warehouse/godown projects of Primary Agricultural Credit Societies (PACS) has been enhanced from 2+5 years to 2+8 years.

(iii) A digital single-window AIF portal has been developed to facilitate online application, project monitoring, integration with lending institutions and convergence with other Government schemes.

STATEMENT

A. The State wise and year wise details of Number of Beneficiaries and Disbursed Amount under AIF over the last three years in the Country

(Amount in Rs. Crore)

S. no.	State and UT	2023-2024		2024-2025		2025-2026		Total (last 3 years	
		No. of Beneficiaries	Disbursed Amount	No. of Beneficiaries	Disbursed Amount	No. of Beneficiaries	Disbursed Amount	No. of Beneficiaries	Disbursed Amount
1	Andaman and Nicobar Islands	-	-	-	-	1	0.30	1	0.30
2	Andhra Pradesh	312	228.40	926	339.76	2772	666.68	4010	1,234.85
3	Arunachal Pradesh	2	0.92452	-	-	-	-	2	0.92
4	Assam	175	229.32	115	110.59	172	87.46	462	427.37
5	Bihar	417	359.36	744	412.86	758	267.57	1919	1,039.79
6	Chandigarh	2	1.77	2	1.02	1	0.26	5	3.05
7	Chhattisgarh	512	462.51	954	603.07	1886	557.92	3352	1,623.49
8	Delhi	3	4.43	2	7.75	4	1.26	9	13.44

9	Goa	8	2.87	8	22.40	4	2.49	20	27.76
10	Gujarat	958	948.83	1370	1,016.46	1952	980.39	4280	2,945.68
11	Haryana	2049	894.96	3068	1,023.80	4136	1,238.40	9253	3,157.16
12	Himachal Pradesh	192	60.90	255	76.23	431	161.25	878	298.38
13	Jammu and Kashmir	40	76.55	100	196.46	160	100.56	300	373.56
14	Jharkhand	104	69.75	180	103.77	242	73.87	526	247.39
15	Karnataka	900	759.05	1081	942.93	1084	582.85	3065	2,284.83
16	Kerala	971	250.90	1381	308.32	1447	276.62	3799	835.84
17	Ladakh	-	-	-	-	1	0.34	1	0.34
18	Madhya Pradesh	2617	1,279.38	4732	1,598.59	8173	1,821.12	15522	4,699.09
19	Maharashtra	3406	1,419.43	3273	1,932.70	5017	1,899.11	11696	5,251.24
20	Manipur	1	0.19	-	-	1	0.22	2	0.41
21	Meghalaya	-	-	-	-	1	0.50	1	0.50
22	Mizoram	-	-	-	-	-	-	-	-
23	Nagaland	1	1.75	-	-	-	-	1	1.75
24	Odisha	853	522.95	1405	559.61	2541	680.74	4799	1,763.30
25	Puducherry	1	1.10	4	1.23	5	2.82	10	5.15
26	Punjab	9533	2,128.84	10112	1,904.58	10548	2,223.46	30193	6,256.88
27	Rajasthan	974	690.90	1146	494.96	2149	737.88	4269	1,923.74
28	Tamil Nadu	2446	686.26	1335	760.87	1658	550.86	5439	1,997.99
29	Telangana	639	679.23	933	733.47	1591	1,113.86	3163	2,526.56

30	Tripura	3	6.40	3	3.57	1	0.05	7	10.02
31	Uttar Pradesh	2697	1,792.39	4885	1,888.72	5685	1,670.73	13267	5,351.84
32	Uttarakhand	167	100.07	189	174.41	176	77.79	532	352.27
33	West Bengal	1608	536.94	2553	630.44	2987	657.84	7148	1,825.22
Grand Total		31591	14,196.35	40756	15,848.57	55584	16,435.18	127931	46,480.10

B. The district wise & year wise details of Number of Beneficiaries and Disbursed Amount under AIF over the last three years in Andhra Pradesh

(Amount in Rs. Crore)

S.N	District	2023-2024		2024-2025		2025-2026		Total (last 3 years)	
		No of Beneficiaries	Disbursed Amount	No of Beneficiaries	Disbursed Amount	No of Beneficiaries	Disbursed Amount	TOTAL	Disbursed Amount
1	Alluri Sitharama Raju	-	-	1	0.11	6	0.96	7	1.07
2	Anakapalli	5	2.51	30	4.49	20	2.48	55	9.48
3	Ananthapuramu	15	4.23	30	5.6	146	36.41	191	46.24
4	Annamayya	1	0.35	2	0.23	31	3.66	34	4.24
5	Bapatla	8	5.69	26	7.01	77	15.55	111	28.25
6	Chittoor	3	6.86	4	13.58	21	2.5	28	22.94
7	Dr. B.R. Ambedkar Konaseema	6	6.39	27	7.25	140	26.32	173	39.96
8	East Godavari	23	7.98	107	28.74	294	69.24	424	105.96
9	Eluru	13	13.03	56	21.03	163	50.11	232	84.17
10	Guntur	11	16.29	25	11.29	72	14.73	108	42.31
11	Kakinada	9	9.82	50	26.96	195	37.82	254	74.6
12	Krishna	18	21.77	30	11.7	98	21.85	146	55.32
13	Kurnool	8	3.26	34	15.77	95	21.97	137	41
14	Markapuram*	-	-	-	-	-	-	-	-

15	Nandyal	28	13.42	81	26.16	243	66.02	352	105.6
16	NTR	9	5.45	31	14.33	106	26.99	146	46.77
17	Palnadu	20	36.73	19	9.55	106	20.37	145	66.65
18	Parvathipuram Manyam	20	3.93	23	10.7	52	17.07	95	31.7
19	Prakasam	7	6.07	10	10.59	77	17.19	94	33.85
20	Polavaram*	-	-	-	-	-	-	-	-
21	Sri Potti Sriramulu Nellore	13	6.17	34	16.29	187	43.32	234	65.78
22	Sri Sathya Sai	4	0.28	3	1.8	28	2.59	35	4.67
23	Srikakulam	39	9.07	71	22.44	93	27.57	203	59.08
24	Tirupati	7	11.49	15	9.91	57	10.18	79	31.58
25	Visakhapatnam	9	8.76	12	4.76	1	0.4	22	13.92
26	Vizianagaram	19	13.32	99	22.54	99	33.22	217	69.08
27	West Godavari	9	13	89	30.3	259	65.27	357	108.57
28	Y.S.R.	8	2.54	17	6.63	111	32.9	136	42.07
Grand Total		312	228.41	926	339.76	2777	666.69	4015	1234.86

***** Two new Districts namely Markapuram and Polavaram were formed on January 1, 2026

इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना के अंतर्गत पेंशन राशि में वृद्धि

441. श्री लालजी वर्मा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना (आईजीएनडब्ल्यूपीएस) के अंतर्गत प्राप्त होने वाली पेंशन राशि में वृद्धि करने का कोई प्रस्ताव है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) वर्ष 2019 से इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना के हटाए गए लाभार्थियों का वर्ष-वार और राज्य-वार ब्यौरा तथा उनकी संख्या क्या है और उन्हें हटाए जाने के मुख्य कारण क्या हैं;

(ग) वर्ष 2020 से बैंक खातों को आधार से लिंक न करने के कारण बैंक खातों को रद्द या फ्रीज (लेनदेन बंद) किए जाने की वजह से इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना के हटाए गए लाभार्थियों का वर्ष-वार और राज्य-वार ब्यौरा तथा कुल संख्या क्या है;

(घ) आधार से संबंधित समस्याओं के कारण इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना के लाभों के रद्द होने के मामलों को हल करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(ङ) अंबेडकर नगर लोक सभा निर्वाचन क्षेत्र में बैंक खातों को आधार से लिंक न किए जाने के कारण खातों को रद्द या फ्रीज किए जाने की वजह से इंदिरा गांधी राष्ट्रीय महिला पेंशन योजना के हटाए गए लाभार्थियों की कुल संख्या का वर्ष-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): वर्तमान में एनएसएपी के तहत कवरेज/सहायता की दर को संशोधित करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ख) से (घ): राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) के दिशानिर्देशों के अनुसार, लाभार्थियों की पहचान/चयन, आवेदनों का सत्यापन, स्वीकृति, लाभार्थी डेटा का रखरखाव/हटाना

और लाभार्थियों को पेंशन का अंतिम छोर तक संवितरण करने की जिम्मेदारी संबंधित राज्यों/संघ राज्य क्षेत्रों की है। राज्यों/संघ राज्य क्षेत्रों से यह अपेक्षा की जाती है कि वे लाभार्थियों की विशेष आवश्यकताओं के प्रति संवेदनशील एक प्रभावी और सक्रिय रणनीति विकसित करें ताकि वे आधार संख्या प्राप्त कर सकें। इसके बाद बैंक/डाकघर खातों में आधार संख्या को दर्ज किया जाना चाहिए। राज्यों/संघ राज्य क्षेत्रों से यह भी अपेक्षा की जाती है कि वे यह सुनिश्चित करें कि किसी भी लाभार्थी को बैंक/डाकघर खाता और/अथवा आधार संख्या न होने के कारणों से उनके लाभों से वंचित न किया जाए। एनएसएपी के तहत पेंशन का संवितरण एपीबी या एनईएफटी मोड का उपयोग करके लाभार्थियों के बैंक खातों में डीबीटी तंत्र के माध्यम से किया जाता है।

एनएसएपी के तहत लाभार्थी डेटाबेस की संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा समय-समय पर समीक्षा और अद्यतनीकरण किया जाता है। तदनुसार, लाभार्थी की मृत्यु, प्रवास, दोहराव, लाभार्थी का पता न चलना, गलत या अमान्य बैंक खाता विवरण, भुगतान लेनदेन की विफलता, अथवा संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा किए गए सत्यापन और समय-समय पर प्रमाणीकरण के दौरान पहचाने गए अन्य कारणों से पेंशन का भुगतान रोका जा सकता है और लाभार्थी के रिकॉर्ड में संशोधन किया जा सकता है या उन्हें हटाया जा सकता है।

(ङ): राज्य सरकार द्वारा दिए गए आंकड़ों के अनुसार, अंबेडकर नगर में आधार से लिंक न होने के कारण उनके बैंक खातों के रद्द होने या फ्रीज होने की वजह से हटाए गए विधवा पेंशन योजना के लाभार्थियों की वर्ष-वार संख्या नीचे दी गई है:

2020-2021	2021- 2022	2022- 2023	2023- 2024	2024- 2025	2025- 2026
28	45	41	31	56	57

ASSESSMENT OF RARE EARTH PERMANENT MANAGEMENT SCHEME

442. SHRIMATI APARAJITA SARANGI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) Whether the Government has undertaken a sector-wise assessment of the dependence of industries covered under the Production Linked Incentive (PLI) Scheme on imported upstream and midstream critical inputs, including Rare Earth Permanent Magnets (repms), semiconductor-grade materials and other strategic components, if so, the details thereof;

(b) whether it is a fact that, despite the Geological Survey of India (GSI) identifying about 482.6 million tonnes of rare earth ore resources, India continues to meet around 60–80 per cent (by value) and 85–90 per cent (by quantity) of its Rare Earth Permanent Magnet requirement through imports from China during 2022–23 to 2024–25, if so, the details thereof;

(c) whether the Government has assessed the risks posed to PLI-supported sectors such as electric vehicles, electronics, renewable energy and defence manufacturing due to dependence on imported critical upstream and midstream inputs in the event of global supply-chain disruptions or geopolitical developments; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Yes, an assessment of Rare Earth Permanent Magnet (REPM) demand in India was done by IREL (India) Limited, Defence Metallurgical Research Laboratory (DMRL) and Bhabha Atomic Research Centre (BARC). The estimated segment – wise requirement for REPM for the year 2030 is as under:-

S. No.	Sector	Requirement in MTPA for the year 2030
1	Electric Vehicles (2/3/4 Wheelers)	3250
2	Industrial Motors for different applications	500
3	BLDC Fans	980
4	Smart Phones & Computers	600
5	Solar-powered Pumps	170
6	Elevators Motors and Escalator Motors	100
7	Other Applications (Consumer electronics, etc.)	820
8	Wind Turbine	1800
9	Total Consolidated Demand in India	8220

(b): As on date, Geological Survey of India (GSI) has augmented cumulative Rare Earth Element (REE) ore resources totaling 767 million tonnes across the country, evaluated at different cut-off values and average grades since MMDR Amendment Act, 2015. While India possesses upstream capabilities in mining, separation and oxide refining, there is a notable gap in the industrial-scale

midstream capabilities needed for oxide-to-metal, metal-to-alloy and alloy-to-magnet conversion. Due to this, India currently imports all its sintered NdFeB REPM demand for downstream applications. In order to bridge this gap, the Union Cabinet has approved the Scheme to Promote Manufacturing of Sintered Rare Earth Permanent Magnet (REPM) with a financial outlay of Rs. 7,280 Crore on 26th November, 2025. The said scheme was notified on 15th December, 2025.

(c): No such assessment has been undertaken by Ministry of Heavy Industries.

(d): Does not arise.

ERADICATION OF MANUAL SCAVENGING

443. DR. D. RAVI KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of deaths reported while cleaning sewers and septic tanks during the last five years, State-wise;

(b) the number of cases registered against agencies or officials responsible for employing persons in hazardous manual cleaning and the number of resolution for the grievance;

(c) whether the Government has evaluated the implementation of mechanised sewer cleaning across States, if so, the details thereof; and

(d) the steps taken to ensure complete eradication of manual scavenging?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): As reported by the National Commission for Safai Karamcharis (NCSK), State-wise details of sanitation workers who lost their lives due to hazardous cleaning of sewer and septic tanks from 01.01.2021 to 30.06.2026 are given in the enclosed **Statement.**

(b): During last five years, 193 FIRs have been lodged in concerned States/UTs.

(c): No.

(d): As per the provisions of the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)”, manual scavenging is a banned activity in the country with effect from 6.12.2013. No person or agency can engage or employ any person for manual scavenging after the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine upto Rs. One Lakh or both. No report of the practice of manual scavenging has been received in the recent survey conducted in all Districts.

STATEMENT

State-wise details of sanitation workers who lost their lives due to hazardous cleaning of sewer and septic tanks from 01.01.2021 to 30.06.2026 is as under:-

S. No.	States/UTs	Number of Death
1	Andhra Pradesh	5
2	Bihar	2
3	Dadra and Nagar Haveli	3
4	Delhi	29
5	Goa	1
6	Gujarat	27
7	Haryana	47
8	Jharkhand	1
9	Karnataka	12
10	Madhya Pradesh	13
11	Maharashtra	58
12	Odisha	2
13	Punjab	12
14	Rajasthan	23
15	Tamil Nadu	38
16	Telangana	9
17	Uttar Pradesh	37
18	West Bengal	13
	Total	**332**

SETTLEMENT OF INSURANCE CLAIMS UNDER PMFBY

444. DR. INDRA HANG SUBBA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the percentage of the settlement of agriculture insurance claims under Pradhan Mantri Fasal Bima Yojana (PMFBY) across the country, State/UT-wise;

(b) whether the Government has any plans to include crop damage being done by wild animals under the coverage of PMFBY, if so, the details thereof;

(c) the details of claims made, insurance claim payouts and financial assistance made to farmers for crop loss during the last ten years, State-wise and year-wise; and

(d) the details of claims made, insurance claim payouts and financial assistance made to farmers of the State of Sikkim for crop loss during the last ten years ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Since inception of the Scheme in 2016 till 2025-26, claims amounting to ₹ 2,02,491.64 crore have been settled against total reported claims of Rs. 2,08,419.04 crore indicating a claim settlement ratio of 97%. The State-wise/UT-wise details of claims reported, claims settled, and the claim settlement percentage under the scheme are given in the enclosed **Statement-I**

(b): The losses to crops due to wild animals, being preventable in nature, were not covered earlier. However, at the request of Ministry of Environment, Forest and

Climate Change and State Governments, States have been allowed to notify the losses by wild animals on individual assessment as add on cover from Kharif 2020, at the cost of State Government. Detailed protocol for such coverage has been given in the Operational Guidelines of the scheme.

(c) and (d): The year-wise and State-wise (including Sikkim) details of claims reported and claims paid under PMFBY since 2016 i.e. inception of the Scheme are given in the enclosed **Statement-II.**

STATEMENT-I

PMFBY & RWBCIS: State Year wise Reported and Paid Claims from 2016-17 to 2025-26 as on 30.06.2026			
State/UT	**Total Reported Claims**	**Total Paid Claims**	**Claim settlement %**
	Rs. Crore		
A & N Islands	0.29	0.28	96.55
Andhra Pradesh	8,626.85	5,805.28	67.29
Assam	796.98	774.31	97.16
Bihar	811.07	811.06	100.00
Chhattisgarh	7,938.54	7,872.95	99.17
Goa	0.15	0.15	100.00
Gujarat	5,868.18	5,751.25	98.01
Haryana	10,101.35	9,984.38	98.84
Himachal Pradesh	719.18	696.83	96.89
Jammu & Kashmir	217.17	209.36	96.40
Jharkhand	911.22	876.67	96.21
Karnataka	20,247.48	20,124.92	99.39
Kerala	762.66	759.63	99.60
Madhya Pradesh	33,350.12	31,991.04	95.92
Maharashtra	47,759.47	47,501.15	99.46
Manipur	11.76	10.54	89.63

Meghalaya	39.44	38.97	98.81
Odisha	7,244.39	7,219.28	99.65
Puducherry	30.82	29.56	95.91
Rajasthan	35,623.69	34,806.09	97.70
Sikkim	*0.51*	*0.49*	96.08
Tamil Nadu	15,947.51	15,907.19	99.75
Telangana	1,906.38	1,906.38	100.00
Tripura	12.48	12.38	99.20
Uttar Pradesh	6,736.08	6,663.75	98.93
Uttarakhand	1,488.18	1,474.95	99.11
West Bengal	1,267.09	1,262.78	99.66
Grand Total	**2,08,419.04**	**2,02,491.64**	**97.16**

STATEMENT-II

The year-wise and State-wise (including Sikkim) details of claims reported and claims paid under PMFBY since 2016 i.e. inception of the Scheme

State/UT	Reported Claims										Paid Claims									
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
	(Rs. In Crore)										(Rs. In Crore)									
A & N Islands	0.15	-	0.09	0.00	-	-	0.00	0.02	0.03	-	0.15	-	0.09	-	-	-	-	0.02	0.03	-
Andhra Pradesh	944.38	743.73	1,892.43	1,251.70			678.81	2,235.98	878.81	1.00	944.38	740.05	1,892.43	1,251.70			613.89	197.46	164.37	0.99
Assam	5.37	1.22	2.79	109.41	188.07	275.52	21.28	65.22	96.21	31.87	5.37	1.22	2.79	109.41	188.04	256.42	21.15	64.67	95.63	29.60
Bihar	409.54	401.52	Not Implemented								409.54	401.52	Not Implemented							
Chhattisgarh	159.97	1,391.38	1,087.06	1,304.48	887.78	1,432.03	534.38	593.51	272.44	275.50	159.97	1,391.38	1,087.06	1,304.31	887.73	1,432.02	534.31	593.37	271.70	211.08
Goa	0.03	0.01	0.10	0.01	-	-	0.00	0.00	0.01	0.01	0.03	0.01	0.10	0.01	-	-	0.00	0.00	0.01	0.00
Gujarat	1,267.22	1,076.75	2,778.21	746.00	Not Implemented						1,267.22	1,075.83	2,778.02	630.17						
Haryana	298.23	898.93	948.87	903.91	1,170.12	1,654.27	2,544.58	293.22	389.28	999.95	298.23	898.93	948.18	903.82	1,166.47	1,650.97	2,529.44	284.60	385.52	918.21
Himachal Pradesh	45.50	64.71	54.70	68.07	86.58	79.35	69.21	149.35	90.18	11.53	45.50	64.71	54.70	67.73	84.87	77.79	68.15	147.61	85.70	0.06
Jammu & Kashmir		9.82	27.15	0.10		52.75	6.46	36.36	26.96	57.58		9.82	27.15	-		52.72	6.34	35.16	26.56	51.61
Jharkhand	31.13	47.18	751.15	27.89	Not Implemented				24.78	29.09	31.09	47.18	751.15	27.87	Not Implemented				19.39	-
Karnataka	2,093.84	856.79	2,988.16	1,539.65	1,074.24	1,548.45	2,391.68	3,377.53	3,171.44	1,205.70	2,093.84	856.79	2,987.75	1,534.11	1,072.68	1,547.02	2,389.38	3,374.46	3,164.51	1,104.38

Kerala	43.73	10.99	26.74	87.86	127.32	102.54	182.97	175.92	4.28	0.29	43.73	10.99	26.74	87.70	126.28	102.21	182.60	174.81	4.28	0.29
Madhya Pradesh	2,043.85	5,881.35	3,788.61	6,155.80	7,764.32	2,818.09	1,057.84	973.15	1,310.53	1,556.58	2,043.85	5,881.35	3,781.16	6,152.95	7,757.56	2,811.56	1,051.81	967.99	1,302.86	239.95
Maharashtra	2,317.85	3,315.82	6,129.17	6,879.11	1,361.83	4,722.26	5,457.56	9,692.56	6,227.40	1,655.90	2,317.85	3,315.69	6,127.79	6,878.02	1,323.66	4,709.15	5,446.92	9,607.55	6,217.98	1,556.52
Manipur	1.96	0.67	0.00	1.14		1.45	1.64	2.01	1.80	1.08	1.96	0.67	0.00	1.14		1.45	1.64	2.00	1.68	-
Meghalaya	0.03	0.02	0.22	0.18	0.07		0.01	14.65	9.57	14.71	0.03	0.02	0.22	0.18	0.07		0.01	14.51	9.52	14.42
Odisha	432.71	1,820.64	1,160.37	1,187.02	572.27	1,043.68	587.11	236.11	194.54	9.94	432.71	1,820.12	1,160.37	1,187.02	572.21	1,043.63	583.67	234.75	181.26	3.53
Puducherry	7.55		0.45	-	0.54	2.95	3.80	4.30	10.12	1.10	7.55		0.45	-	0.54	2.95	3.75	4.26	10.04	0.02
Rajasthan	1,917.40	2,242.59	3,444.81	4,962.41	4,065.62	5,025.48	4,519.43	4,631.53	2,355.68	2,458.74	1,917.40	2,242.59	3,444.22	4,956.50	4,056.23	5,011.50	4,496.49	4,327.51	2,235.72	2,117.95
Sikkim	***0.11***	***0.04***	***0.00***	***-***	***0.02***	***-***	***-***	***0.32***	***0.01***	***0.01***	***0.11***	***0.04***	***0.00***	***-***	***0.02***	***-***	***-***	***0.30***	***0.01***	***0.01***
Tamil Nadu	3,646.22	2,102.72	2,653.53	1,261.26	2,653.48	817.24	922.33	763.65	858.99	268.09	3,646.22	2,097.29	2,653.53	1,261.20	2,653.45	817.24	921.51	762.90	856.59	237.26
Telangana	179.60	648.43	564.99	513.36		Not Implemented					179.60	648.43	564.99	513.36	Not Implemented					
Tripura	0.71	1.00	0.02	0.90	2.57	2.64	2.09	1.96	0.53	0.08	0.71	1.00	0.02	0.90	2.57	2.64	2.08	1.95	0.52	0.01
Uttar Pradesh	574.57	380.88	468.54	1,065.53	502.82	930.77	998.38	480.44	442.04	892.11	574.57	380.88	468.54	1,065.53	502.57	930.76	987.31	475.98	435.14	842.48
Uttarakhand	27.47	39.45	72.37	103.22	134.82	122.30	208.18	348.50	364.84	67.02	27.47	39.45	72.37	103.22	134.82	122.30	207.76	348.17	358.59	60.78
West Bengal	421.69	305.85	539.56	Not Implemented							421.69	305.37	535.73	Not Implemented						
Grand Total	**16,870.81**	**22,242.49**	**29,380.08**	**28,169.02**	**20,592.49**	**20,631.77**	**20,187.74**	**24,076.28**	**16,730.48**	**9,537.88**	**16,870.75**	**22,231.34**	**29,365.54**	**28,036.86**	**20,529.79**	**20,572.34**	**20,048.23**	**21,620.04**	**15,827.60**	**7,389.14**

FUNCTIONING OF PANCHAYATI RAJ INSTITUTIONS

445. DR. DHARAMVIRA GANDHI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has reviewed the functioning of Panchayati Raj Institutions (PRIs) after the enactment of the 73rd Constitutional Amendment, if so, the details thereof;

(b) whether the Government proposes to devolve greater administrative, financial and functional powers to Gram Panchayats to enable them to undertake effective planning and implementation of rural development programmes;

(c) the details of the funds, functions and functionaries devolved to Panchayats by each State during the last three years; and

(d) the steps being taken to strengthen local self-Governance and ensure greater autonomy, accountability and capacity of Panchayati Raj Institutions?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d): “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts. States have made their own Panchayati Raj Act, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions,

by law, for the devolution of power and responsibilities upon Panchayat at the appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters listed in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects listed in the Eleventh Schedule for devolution of power and responsibilities to Panchayats. Accordingly, all matters relating to Panchayats, including, to review the functioning of Panchayati Raj Institutions, to devolve greater administrative, financial and functional powers to Gram Panchayats, details of the funds, functions and functionaries devolved to Panchayats and to take steps to strengthen local self-Governance and ensure greater autonomy, accountability and capacity of Panchayati Raj Institutions, fall within the purview of State Government.

However, the Ministry of Panchayati Raj reviews performance of Panchayats, from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications etc. Year-wise details of the funds, functions and functionaries devolved to Panchayats by States are not maintained by Ministry of Panchayati Raj.

The Ministry has released a report titled “Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024” in February

2025 to assess the effectiveness of devolution and the role of local governments in strengthening grassroots democracy. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories (UTs) covered under Part-IX of the Constitution, based on six identified dimensions: Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability. This report reveals that the extent of devolution has increased from 39.9% to 43.9% between the period 2013-14 to 2021-22. Ranking of States/UTs in Devolution Index and Sub-indices is given in the enclosed **Statement.**

In these six identified dimensions, **Framework** includes reservation of seats for Scheduled Castes/ Scheduled Tribes and women, Panchayats elections & State Election Commission, Panchayats duration, dissolution & bye elections, constitution and function of District Planning Committee, role of Panchayats in Committees and parallel bodies/institutions, autonomy to Panchayats. **Functions** includes functions assigned to Panchayats including Activity Mapping, expenditure incurred and actual involvement of Panchayats, involvement of Panchayats in important Schemes. **Finances** includes Fifteenth Finance Commission Grants to the Panchayats, State Finance Commission (SFC), money transfers to Panchayat on accounts of the SFC recommendations, empowerment of Panchayats to impose and collect revenue, funds available with Panchayats, expenditure of Panchayats, initiatives related to finance, accounts

and budget. **Functionaries** includes physical infrastructure of Panchayats, e-connectivity of Panchayats, Panchayats officials. **Capacity Enhancement** includes training institutions, training activities–training of elected representative and officials**. Accountability** includes accounting and audit of Panchayats, social audit of Panchayats, functioning of Gram Sabha, transparency & anti-corruption, Panchayats assessment & incentivization.

To strengthen local self-Governance and ensure greater autonomy, accountability and capacity of Panchayati Raj Institutions, the Ministry has implemented a Centrally Sponsored Scheme, namely the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), w.e.f. financial year 2022-23, with the objective of supporting Panchayati Raj institutions by imparting trainings to Elected Representatives and other stakeholders to develop leadership abilities, thereby enabling Gram Panchayats to function effectively across all States/UTs. Under the scheme, capacity building support is provided to elected representatives, functionaries, and other stakeholders of Panchayats under different categories, viz. basic orientation and refresher programmes, thematic interventions, specialized trainings and Panchayat Development Plan-related programmes, etc. The scheme also supports exposure visits to facilitate experiential learning and replication of best practices for strengthening Panchayat governance, as well as development of training modules and materials etc.

Further, to enhance skills and knowledge, a major step has also been taken to build capacity and train elected representatives and functionaries of Panchayats through Institutes of excellence such as IIMs/IITs under the Leadership/Management Development Program (MDP).

The Ministry of Panchayati Raj, in collaboration with IIM Ahmedabad, has also developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats. The module helps elected representatives and Panchayat functionaries understand how OSR is generated through tax and non-tax sources.

Additionally, the Ministry has launched a Specialized Training Module as a part of “Shashkta Panchayat Netri Abhiyan” for the capacity building of Women Elected Representatives of Panchayati Raj Institutions. The focus of this training module is to build the capacity of Women Elected Representatives across different aspects of rural governance and enhance their knowledge and practical skills for the effective discharge of roles and responsibilities as elected representatives, thereby promoting women-led governance.

STATEMENT

Ranking of States/UTs in Devolution Index (DI) and Sub-indices

Rank	DI		Framework		Functions		Finances		Functionaries		Capacity Building		Accountability	
	State	Score	State	Score	State	Score	State	Score	State	Score	State	Score	State	Score
General Category States														
1	Karnataka	72.23	Kerala	83.56	Tamil Nadu	60.24	Karnataka	70.65	Gujarat	90.94	Telangana	86.19	Karnataka	81.33
2	Kerala	70.59	Maharashtra	74.74	Karnataka	57.62	Kerala	62.89	Tamil Nadu	84.25	Tamil Nadu	84.29	Kerala	81.18
3	Tamil Nadu	68.38	Karnataka	74.43	Odisha	57.46	Tamil Nadu	55.78	Kerala	82.99	Gujarat	83.96	Maharashtra	80.36
4	Maharashtra	61.44	Haryana	73.3	Rajasthan	56.13	Rajasthan	54.56	Karnataka	80.11	Goa	77.7	Uttar Pradesh	76.07
5	Uttar Pradesh	60.07	Madhya Pradesh	70	Kerala	53.86	Odisha	53.57	Chhattisgarh	78.33	Andhra Pradesh	76.69	Tamil Nadu	71
6	Gujarat	58.26	Odisha	69.2	Uttar Pradesh	46.89	West Bengal	52.96	Bihar	75.13	Uttar Pradesh	74.44	Andhra Pradesh	60.49
7	Rajasthan	56.67	Rajasthan	68.54	Maharashtra	46.52	Uttar Pradesh	51.76	Maharashtra	73.63	Maharashtra	73.35	Telangana	60.43
8	West Bengal	56.52	Chhattisgarh	68.51	Chhattisgarh	42.39	Chhattisgarh	51.45	Andhra Pradesh	68.78	Karnataka	71.59	Chhattisgarh	58.17
9	Chhattisgarh	56.26	Tamil Nadu	66.83	Gujarat	41.23	Telangana	46.86	West Bengal	67.76	Kerala	71.11	West Bengal	57.87
10	Telangana	55.1	West Bengal	62.3	Madhya Pradesh	39.47	Bihar	43.86	Rajasthan	64.03	West Bengal	70.63	Odisha	51.92
11	Andhra Pradesh	54.43	Gujarat	61.65	Telangana	38.77	Andhra Pradesh	43.19	Uttar Pradesh	63.13	Madhya Pradesh	70	Bihar	51.64
12	Madhya Pradesh	50.94	Andhra Pradesh	60.08	West Bengal	33.07	Maharashtra	42.96	Madhya Pradesh	62.22	Rajasthan	61.43	Gujarat	47.9
13	Odisha	50.03	Uttar Pradesh	54.64	Punjab	31.97	Madhya Pradesh	42.34	Telangana	58.01	Bihar	55.27	Haryana	41.93
14	Bihar	48.24	Goa	52.88	Andhra Pradesh	30.5	Gujarat	41.63	Goa	46.31	Chhattisgarh	47.61	Rajasthan	41.43
15	Haryana	39.33	Bihar	49.76	Jharkhand	27.56	Haryana	40.38	Haryana	38.48	Odisha	43.43	Madhya Pradesh	36.55
16	Goa	37.71	Punjab	47.26	Bihar	18.69	Punjab	36.36	Jharkhand	27.83	Haryana	35.35	Goa	31.75

17	Punjab	29.34	Telangana	45.35	Haryana	16.82	Jharkhand	30.05	Odisha	27.42	Punjab	26.34	Punjab	24.87
18	Jharkhand	27.73	Jharkhand	42.3	Goa	6.63	Goa	26.88	Punjab	8.2	Jharkhand	24.72	Jharkhand	16.47
Northeastern / Hilly Area States														
1	Tripura	57.58	Uttarakhand	70.95	Sikkim	42.59	Tripura	59.16	Himachal Pradesh	70.06	Himachal Pradesh	83.68	Tripura	70.69
2	Himachal Pradesh	53.17	Tripura	66.5	Assam	28.66	Himachal Pradesh	48.41	Assam	65.12	Tripura	76.82	Assam	57.14
3	Uttarakhand	49.11	Sikkim	65.27	Himachal Pradesh	23.01	Uttarakhand	47.11	Uttarakhand	60.49	Assam	71.96	Uttarakhand	52.72
4	Assam	49.06	Himachal Pradesh	62.22	Tripura	21.5	Sikkim	43.5	Tripura	52.22	Uttarakhand	56.02	Himachal Pradesh	39.41
5	Sikkim	43.81	Assam	54.04	Uttarakhand	16.68	Assam	34.06	Sikkim	31.42	Sikkim	53.23	Sikkim	34.94
6	Arunachal Pradesh#	17.96	Arunachal Pradesh#	41.5	Arunachal Pradesh#	12.7	Manipur#	13.17	Manipur#	21.4	Arunachal Pradesh#	37.4	Manipur#	28.75
7	Manipur#	17.13	Manipur#	34.05	Manipur#	11.23	Arunachal Pradesh#	6.83	Arunachal Pradesh#	5.74	Manipur#	3.75	Arunachal Pradesh#	22.56
Union Territories														
1	Jammu and Kashmir	27.85	Andaman &Nicobar Islands	55.21	Jammu and Kashmir	11.88	Puducherry	16.16	Lakshadweep#	39.53	Jammu and Kashmir	55.08	Andaman &Nicobar Islands	45.73
2	Andaman &Nicobar Islands	27.15	Lakshadweep#	31.42	Ladakh	11.08	Jammu and Kashmir	13.29	Jammu and Kashmir	36.97	Andaman &Nicobar Islands	54.82	Jammu and Kashmir	39.76
3	Lakshadweep#	18.32	Jammu and Kashmir	23.07	Lakshadweep#	10.36	Andaman &Nicobar Islands	9.09	Dadra & Nagar Haveli and Daman & Diu#	31.69	Ladakh	29.32	Puducherry	29.33
4	Ladakh	16.18	Ladakh	22.21	Puducherry	4.63	Dadra & Nagar Haveli and Daman & Diu#	5.45	Ladakh	25.25	Lakshadweep#	15.18	Lakshadweep#	28.13
5	Puducherry	16.16	Dadra & Nagar Haveli and Daman & Diu#	22.06	Andaman &Nicobar Islands	4.5	Lakshadweep#	3.99	Puducherry	21.49	Puducherry	13.75	Ladakh	27.43
6	Dadra & Nagar Haveli	13.62	Puducherry	9.31	Dadra & Nagar	0	Ladakh	0	Andaman	20.94	Dadra & Nagar	8.57	Dadra & Nagar	24.91

	and Daman & Diu#				Haveli and Daman & Diu#				&Nicobar Islands		Haveli and Daman & Diu#		Haveli and Daman & Diu#	
	National Average	**43.89**		**54.29**		**29.18**		**37.04**		**50.96**		**54.63**		47.51

Source: Report titled “Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024”

Note: #States for which previous data is used

कृषि विकास योजनाएँ

446. श्री जुगल किशोर:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) पिछले तीन वर्षों के दौरान जम्मू संसदीय निर्वाचन क्षेत्र में कृषि क्षेत्र के विकास के लिए केंद्र सरकार द्वारा कार्यान्वित की गई प्रमुख योजनाएँ क्या हैं;

(ख) अब तक इसके लिए आवंटित और खर्च किए गए बजट की राशि कितनी है;

(ग) क्या उक्त क्षेत्र में सिंचाई सुविधाएं, विशेष रूप से सूक्ष्म सिंचाई, आवश्यक मानकों को पूरा नहीं करती हैं;

(घ) यदि हां, तो इस संबंध में क्या उपचारात्मक कदम उठाए गए हैं;

(ङ) जम्मू क्षेत्र में प्रधानमंत्री किसान सम्मान निधि योजना के अंतर्गत पात्र किसानों की संख्या कितनी है;

(च) उपर्युक्त में से अब तक कितने किसानों को पूरा लाभ प्राप्त हो चुका है;

(छ) क्या जम्मू क्षेत्र में बागवानी और जैविक खेती को बढ़ावा देने के लिए कोई विशेष परियोजना शुरू की गई है; और

(ज) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): भारत सरकार जम्मू और कश्मीर संघ राज्य क्षेत्र सहित पूरे देश में किसानों के कल्याण के लिए केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं और कार्यक्रमों की एक व्यापक श्रृंखला लागू कर रही है। ये योजनाएं कृषि के संपूर्ण क्षेत्र को कवर करती हैं, जिनमें ऋण, बीमा, आय सहायता, इन्फ्रास्ट्रक्चर, फसलें (बागवानी सहित), बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, कृषि विस्तार, फसलों की खरीद और डिजिटल कृषि शामिल हैं। कृषि एवं किसान कल्याण विभाग द्वारा जम्मू और कश्मीर सहित राज्यों/ संघ राज्य क्षेत्रों को सहायता प्रदान करने के लिए कार्यान्वित योजनाओं की सूची संलग्न **विवरण-I** में दी गई है।

पिछले तीन वर्षों के दौरान जम्मू और कश्मीर संघ राज्य क्षेत्र के संबंध में प्रमुख योजनाओं के तहत जारी की गई धनराशि और किए गए व्यय का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) और (घ) जम्मू-कश्मीर संघ राज्य क्षेत्र सहित पूरे देश में लागू की जा रही 'प्रति बूंद अधिक फसल' (पीडीएमसी) योजना का उद्देश्य सूक्ष्म सिंचाई प्रणालियों, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई के माध्यम से कृषि स्तर पर जल उपयोग दक्षता को बढ़ाना है। इस योजना के अंतर्गत छोटे और सीमांत किसानों को इकाई लागत के 55% और अन्य किसानों को इकाई लागत के 45% की वित्तीय सहायता प्रदान की जाती है। जम्मू और कश्मीर सहित पहाड़ी राज्यों/केंद्र शासित प्रदेशों में, पीडीएमसी योजना के तहत सब्सिडी की गणना के लिए प्रति इकाई लागत में 25% की वृद्धि मानी गई है। जम्मू और कश्मीर के लिए पीडीएमसी के तहत जारी की गई धनराशि का ब्यौरा संलग्न **विवरण-II** में दिया गया है। इसके अलावा, इस योजना के तहत किसानों को केवल भारतीय मानक ब्यूरो (बीआईएस) द्वारा प्रमाणित सूक्ष्म सिंचाई (ड्रिप और स्प्रिंकलर) प्रणालियों/पुंर्जों की आपूर्ति की जाती है।

(ङ) और (च): जम्मू और कश्मीर संघ राज्य क्षेत्र की सरकार द्वारा दी गई जानकारी के अनुसार, प्रधानमंत्री किसान सम्मान निधि योजना (पीएम किसान) के तहत जम्मू क्षेत्र में कुल 4,09,894 पात्र किसानों को लाभ प्राप्त हुआ है।

(छ) और (ज): सरकार बागवानी क्षेत्र के समग्र विकास के लिए जम्मू एवं कश्मीर संघ राज्य क्षेत्र सहित पूरे देश में एकीकृत बागवानी विकास मिशन (एमआईडीएच) को लागू कर रही है। इस मिशन में फल, सब्जियां, जड़ एवं कंद फसलें, मशरूम, मसाले, फूल, सुगंधित एवं औषधीय पौधे, नारियल, काजू, कोको और बांस शामिल हैं। एमआईडीएच के अंतर्गत जम्मू एवं कश्मीर को जारी की गई धनराशि का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

सरकार वर्ष 2015-16 से जम्मू-कश्मीर सहित राज्यों/केंद्र शासित प्रदेशों में परंपरागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से जैविक खेती को बढ़ावा दे रही है। यह योजना जैविक खेती में लगे किसानों को उत्पादन, प्रसंस्करण, प्रमाणीकरण और विपणन सहित संपूर्ण सहायता

प्रदान करती है। इसका प्राथमिक उद्देश्य जैविक खेती समूहों का गठन करना है, जिसमें छोटे और सीमांत किसानों को प्राथमिकता दी जाती है, ताकि एक प्रभावी जैविक मूल्य श्रृंखला विकसित की जा सके। योजना की शुरुआत से लेकर अब तक जम्मू-कश्मीर में 5,282.54 हेक्टेयर क्षेत्र को जैविक खेती के अंतर्गत लाया गया है, जिससे 15,546 किसानों को लाभ हुआ है। वर्ष 2015-16 से पीकेवीवाई योजना के तहत जम्मू-कश्मीर संघ राज्य क्षेत्र को कुल ₹1,473.81 लाख (केंद्रीय हिस्सा) जारी किए गए हैं। इसके अतिरिक्त, प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के तहत राज्यों को बागवानी और जैविक खेती को बढ़ावा देने के उद्देश्य से राज्य-विशिष्ट परियोजनाओं को शुरू करने के लिए वित्तीय सहायता उपलब्ध है।

विवरण- I

कृषि क्षेत्र में राज्यों/केंद्र शासित प्रदेशों को सहयोग देने के लिए सरकार द्वारा कार्यान्वित योजनाओं की सूची

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन एवं संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
10. स्टार्ट अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीश्योर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)

12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि मशीनीकरण उप-मिशन (एसएमएएम)
14. परम्परागत कृषि विकास योजना (पीकेवीवाई)
15. सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)
16. वर्षा संचित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. कृषि विस्तार उप-मिशन (एसएमएई)
19. राष्ट्रीय कृषि विकास योजना- विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
20. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
21. इंटीग्रेटेड स्कीम फॉर एग्रीकल्चर मार्केटिंग (आईएसएएम)
22. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
23. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
24. डिजिटल एग्रीकल्चर मिशन
25. राष्ट्रीय बांस मिशन
26. प्रधानमंत्री धन धान्य कृषि योजना
27. दलहन आत्मनिर्भरता मिशन

<u>विवरण-II</u>

जम्मू और कश्मीर संघ राज्य क्षेत्र के लिए केंद्र प्रायोजित और केंद्रीय क्षेत्र की योजनाओं का ब्यौरा

केंद्र प्रायोजित योजनाएँ

(करोड़ रुपये में)

क्र. सं.	योजना	2023-24		2024-25		2025-26	
		जारी	व्यय	जारी	व्यय	जारी	व्यय
क	**राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)**						
1	राष्ट्रीय कृषि विकास योजना-डीपीआर (आरकेवीवाई-डीपीआर)	4.32	4.32	14.21	2.48	27.95	8.94
2	प्रति बूंद अधिक फसल (पीडीएमसी)	0.00	0.00	7.50	3.75	10.57	7.77
3	कृषि मशीनीकरण उप-मिशन (एसएमएएम)	16.73	16.73	8.33	7.91	31.35	25.26
4	परम्परागत कृषि विकास योजना (पीकेवीवाई)	1.48	1.48	3.36	2.58	2.80	2.45
5	सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)	1.73	1.73	0.80	0.76	2.80	2.30
6	वर्षा सिंचित क्षेत्र विकास (आरएडी)	0.84	0.80	1.38	1.15	2.80	2.10
7	कृषि वानिकी उप मिशन (एसएमएएफ)	1.32	1.32	1.25	1.06	0.93	0.62
ख	**कृषोन्नति योजना (केवाई)**						
1	कृषि विस्तार उप मिशन (एसएमएई)	7.50	7.12	9.90	8.31	13.60	13.02
2	राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन	2.10	2.54	6.10	3.89	3.50	2.86

	(एनएफएसएनएम)						
3	एकीकृत बागवानी विकास मिशन (एमआईडीएच)	50.25	50.07	91.00	30.75	85.00	65.64
4	राष्ट्रीय खाद्य तेल–तिलहन मिशन (एनएमईओ-तिलहन)	0.48	0.47	1.71	1.50	5.71	5.35
5	बीज और रोपण सामग्री उप-मिशन (एसएमएसपी)	5.84	5.84	3.78	2.50	8.37	7.57
6	राष्ट्रीय बांस मिशन (एनबीएम)	-	-	0.39	0.12	0.46	0.16
7	डिजिटल एग्रीकल्चर मिशन (डीएएम)	-	-	-	-	4.72	3.79
ग	**राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)**	-	-	-	-	13.81	11.12

केंद्रीय क्षेत्र की योजनाएँ

(करोड़ रुपये में)

क्र.सं.	**योजना**	**वितरित राशि**		
		2023-24	**2024-25**	**2025-26**
1.	प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) (वितरित राशि करोड़ में)	571.85	583.35	530.43
2.	एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) (वितरित राशि)	76.55	196.46	100.56

इसके अतिरिक्त, प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत, 2016-17 से अब तक 6.90 लाख हेक्टेयर के संचयी क्षेत्र का बीमा किया गया है और इस योजना के तहत 12.48 लाख किसानों को नामांकित किया गया है।

ACHIEVEMENT OF TARGET UNDER PMAY-G

447. SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of houses sanctioned, completed and under construction under Pradhan Mantri Awas Yojana-Gramin (PMAY-G) during the last five years, State and UT-wise;

(b) the details of progress made towards achieving the target of providing 4.95 crore houses under PMAY-G by March, 2029, State-wise;

(c) the details of financial assistance released under the scheme during the last five years, including the recent allocation approved, State-wise including Madhya Pradesh and Maharashtra;

(d) the measures taken to ensure timely completion of sanctioned houses and effective implementation of the scheme, State-wise;

(e) the details of convergence of PMAY-G with other welfare schemes for providing basic amenities such as drinking water, electricity, sanitation, LPG connections and road connectivity to beneficiary households; and

(f) whether any assessment has been undertaken regarding the impact of PMAY-G on improving living standards in rural areas, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The State/UT-wise details of number of houses sanctioned, houses completed and houses under construction against the target year under PMAY-G during the last 5 years i.e. 2021-22 to 2025-26 is provided in the enclosed **Statement-I.**

(b): State/UT-wise cumulative progress of houses sanctioned and completed as on 16.07.2026 is provided in the enclosed **Statement-II.**

(c): During the last five years (i.e. 2021-22 to 2025-26), a total Central share of ₹ 1,34,242.45 crore has been released to the States/UTs under PMAY-G. This includes ₹ 19,013.72 crore released to Madhya Pradesh and ₹14,898.43 crore released to Maharashtra by the Ministry. The State/UT-wise details of financial assistance released under the scheme during the last five years, including the approved financial allocation for the year 2026-27, are provided in the enclosed **Statement-III**.

(d): A number of steps have been taken by the Government to accelerate construction of houses in all States/UTs, to achieve the targets under PMAY-G. These include:

(i) Timely allocation of targets to the States/UTs and release of adequate funds;

(ii) Regular review of progress;

(iii) Monitoring and supervision of the scheme on a Dashboard;

(iv) Regular Workshops are conducted by the Ministry with the States/UTs;

(v) Rural Mason Training program, etc.

(e): In addition to the unit assistance provided under the scheme, financial assistance of ₹12,000 is extended for the construction of toilets through convergence with the Swachh Bharat Mission–Gramin(SBM-G).Further, there is a provision for providing prescribed person-days of unskilled wage employment within the approved scheme parameters, at prevailing wage rates to each PMAY-G beneficiary for the construction of their house through convergence with MGNREGS/ VB G-RAM G.

PMAY-G households are also provided with piped drinking water through convergence with the Jal Jeevan Mission (JJM) and Har Ghar Nal Se Jal (HGNSJ) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, or other similar schemes. In addition, beneficiaries are supported with electricity connections through relevant schemes implemented by the Ministry of Power, State Governments, or UT Administrations, and are provided Liquefied Petroleum Gas (LPG) connections under the Pradhan Mantri Ujjwala Yojana (PMUY) of the Ministry of Petroleum and Natural Gas or other relevant schemes.

Convergence under PMAY-G also includes the inclusion of women members of beneficiary households in Self-Help Groups (SHGs), thereby promoting their social and economic empowerment.

At the national level, as on 16.07.2026, a total of 3.08 crore houses have been provided with toilets, 2.43 crore with water connections, 3.07 crore with electricity connections, 2.9 crore with LPG connections, and 1.35 crore beneficiary households have been associated with Self-Help Groups (SHGs).

(f): A number of assessments have been undertaken by agencies like the National Institute of Public Finance and Policy **(**NIPFP), National Institute of Rural Development & Panchayati Raj **(**NIRD&PR), National Institution for Transforming India (NITI Aayog) and Indian Institute of Management-Ahmedabad (IIM-A) regarding the impact of PMAY-G, the latest study being by IIM-A**.** All the studies have reported a positive impact on housing and quality of life in general.

The Ministry had engaged IIM-A to carry out an independent evaluation of PMAY-G across 12 States/UTs. The study (2026) found that PMAY-G has significantly improved the living standards of rural households through enhanced housing security, better sanitation, improved health outcomes, higher household income and savings, reduction in houselessness and distress migration, and greater financial inclusion. The evaluation also observed positive impacts on beneficiaries' dignity, quality of life, and overall socio-economic well-being.

STATEMENT - I

Details of number of houses sanctioned, houses completed and houses under construction against the target year under PMAY-G during the last 5 years (State-wise):

Sr.No.	State	Houses Sanctioned	Houses Completed	Houses Under Construction
1	Arunachal Pradesh	5,497	5,497	0
2	Assam	21,60,640	15,44,832	6,15,808
3	Bihar	22,10,788	15,12,269	6,98,519
4	Chhattisgarh	13,54,352	9,63,548	3,90,804
5	Goa	0	0	0
6	Gujarat	4,18,814	3,14,715	1,04,099
7	Haryana	54,816	19,805	35,011
8	Himachal Pradesh	85,281	57,162	28,119
9	Jammu And Kashmir	1,98,923	1,92,741	6,182
10	Jharkhand	7,41,074	4,55,559	2,85,515
11	Kerala	63,638	18,263	45,375
12	Madhya Pradesh	27,64,648	17,34,797	10,29,851
13	Maharashtra	31,41,251	10,22,269	21,18,982
14	Manipur	72,781	25,229	47,552
15	Meghalaya	1,22,387	1,01,284	21,103
16	Mizoram	16,427	12,015	4,412
17	Nagaland	30,700	22,183	8,517
18	Odisha	9,74,212	7,92,216	1,81,996
19	Punjab	52,392	31,805	20,587
20	Rajasthan	11,09,687	7,00,010	4,09,677
21	Sikkim	67	67	0
22	Tamil Nadu	2,57,759	2,34,776	22,983
23	Tripura	3,27,528	3,25,428	2,100
24	Uttar Pradesh	14,77,701	14,69,493	8,208
25	Uttarakhand	42,812	42,651	161
26	West Bengal	12,60,941	1,52,014	11,08,927

27	Andaman And Nicobar	1,288	220	1,068
28	Dadra And Nagar Haveli	5,116	2,045	3,071
29	Lakshadweep	0	0	0
30	Andhra Pradesh	1,79,410	41,761	1,37,649
31	Karnataka	4,11,890	52,250	3,59,640
32	Ladakh	1,125	1,125	0
Total		1,95,43,945	1,18,48,029	76,95,916

STATEMENT - II

The State/UT wise progress under the PMAY-G is as under:

S. No.	Name of the State/UT	Targets allocated by Ministry	Houses sanctioned by the States/UTs	Houses completed	Balance completion against targets
1	Arunachal Pradesh	35,937	35,591	35,591	346
2	Assam	29,62,945	29,09,032	22,88,557	6,74,388
3	Bihar	50,12,752	49,09,838	41,89,147	8,23,605
4	Chhattisgarh	26,42,224	24,51,294	20,16,970	6,25,254
5	Goa	257	254	243	14
6	Gujarat	8,39,116	8,29,480	7,17,038	1,22,078
7	Haryana	1,06,460	76,468	41,269	65,191
8	Himachal Pradesh	1,08,389	1,02,682	69,018	39,371
9	Jammu and Kashmir	3,41,644	3,35,367	3,26,558	15,086
10	Jharkhand	20,12,107	19,37,885	16,37,931	3,74,176
11	Kerala	1,13,404	85,671	39,991	73,413
12	Madhya Pradesh	57,74,572	54,14,165	43,38,053	14,36,519
13	Maharashtra	43,80,522	41,39,992	19,84,776	23,95,746
14	Manipur	1,13,550	1,06,813	56,929	56,621
15	Meghalaya	1,88,034	1,84,296	1,59,693	28,341
16	Mizoram	29,967	29,959	25,433	4,534
17	Nagaland	48,830	48,727	38,021	10,809
18	Odisha	28,28,739	28,06,753	25,47,541	2,81,198

19	Punjab	1,13,911	1,04,710	55,522	58,389
20	Rajasthan	24,93,546	24,32,085	20,12,820	4,80,726
21	Sikkim	1,399	1,397	1,393	6
22	Tamil Nadu	9,57,825	7,34,049	6,71,783	2,86,042
23	Tripura	3,76,913	3,76,174	3,73,940	2,973
24	Uttar Pradesh	42,77,493	36,55,821	36,42,934	6,34,559
25	Uttarakhand	69,755	68,935	68,241	1,514
26	West Bengal	46,69,423	45,69,031	34,20,433	12,48,990
27	Andaman and Nicobar Islands	3,424	2,591	1,452	1,972
28	Dadra and Nagar Haveli and Daman and Diu	11,364	10,540	6,757	4,607
29	Lakshadweep	45	45	45	0
30	Andhra Pradesh	3,21,326	2,46,929	90,581	2,30,745
31	Karnataka	9,44,140	5,68,955	1,71,836	7,72,304
32	Telangana	0	0	0	0
33	Ladakh	3,004	3,004	3,004	0
	Total (for all States/UTs)	4,17,83,017 (4.18 Crore)	3,91,78,533 (3.92 Crore)	3,10,33,500 (3.10 Crore)	1,07,49,517 (1.08 Crore)

Note: The PMAY-G is not implemented in UTs of Delhi, Chandigarh and Puducherry. The State of Telangana did not implement the PMAY-G during previous phase of the Scheme (FY 2016-2024)

STATEMENT - III

Details of financial assistance released under the scheme during the last five years (State-wise):

(Rs. in crores)

S.No	State/UT	Central Share Released (FY 2021-22 to FY 2025 - 26)**	Approved Tentative Allocation for FY 2026-27*
1	Arunachal Pradesh	376.04	-
2	Assam	24,232.40	4,769.00
3	Bihar	15,446.89	1,420.15

4	Chhattisgarh	9,566.51	2,730.72
5	Goa	0.00	-
6	Gujarat	3,565.74	947.77
7	Haryana	211.34	269.38
8	Himachal Pradesh	1,096.25	239.77
9	Jammu And Kashmir	2,679.57	-
10	Jharkhand	3,885.96	3,181.55
11	Kerala	228.88	1,341.00
12	Madhya Pradesh	19,013.72	7,268.80
13	Maharashtra	14,898.43	10,201.09
14	Manipur	622.41	61.43
15	Meghalaya	1,788.81	-
16	Mizoram	242.35	-
17	Nagaland	472.10	-
18	Odisha	7,996.87	630.61
19	Punjab	442.87	95.49
20	Rajasthan	6,287.23	2,690.93
21	Sikkim	3.12	-
22	Tamil Nadu	3,159.29	1,041.91
23	Tripura	4,131.28	-
24	Uttar Pradesh	11,257.33	377.53
25	Uttarakhand	685.76	-
26	West Bengal	687.84	-
27	Andaman And Nicobar	5.45	-
28	Dadra And Nagar Haveli & Daman And Diu	23.62	-
29	Lakshadweep	-	-
30	Andhra Pradesh	515.74	4.92
31	Karnataka	669.17	4,652.55
32	Ladakh	21.99	-
Total		1,34,242.45	41,924.60

**The financial allocation is subject to revision based on the allocation of targets to the respective States/UTs.*

***including PM-JANMAN*

BENEFICIARIES UNDER PM-KISAN

448. SHRI BENNY BEHANAN:

SHRI K. RADHAKRISHNAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the number of farmers registered and receiving benefits under PM-KISAN as on 30.06.2026, State-wise;

(b) whether any eligible farmers have been excluded due to land record issues or Aadhaar mismatch;

(c) the total funds disbursed since inception of the scheme; and

(d) whether the Government proposes to increase the annual assistance from ₹6000?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Under the PM-KISAN Scheme, the State/UT-wise details of farmers benefitted in 23rd instalment and amount released to them is given in the enclosed **Statement.**

(b): Under the PM-KISAN Scheme, Land seeding, eKYC, and linking of Aadhaar with bank account are mandatory conditions for eligibility and to receive benefits under the Scheme. For the eligible beneficiaries verified by the States, the benefits are promptly transferred in the subsequent instalments.

(c): Under the PM-KISAN Scheme, Government of India has disbursed over ₹ 4.46 lakh Cr. to the beneficiaries through 23 installments since inception of the Scheme.

(d): There is no such proposal.

STATEMENT

State/UT-wise details of farmers benefitted in 23rd instalment of the Scheme and amount released to them, as on 16.07.2026

#	State/UT	23rd Instalment (April 26-July 26)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	ANDAMAN AND NICOBAR ISLANDS	12,859	2.5718
2	ANDHRA PRADESH	38,89,936	777.9968
3	ARUNACHAL PRADESH	84,352	16.8704
4	ASSAM	18,56,962	371.501
5	BIHAR	73,04,821	1,460.96
6	CHANDIGARH	321	0.0642
7	CHHATTISGARH	24,41,307	488.381
8	DELHI	6,982	1.3964
9	GOA	3,371	0.6742
10	GUJARAT	51,04,469	1,021.14
11	HARYANA	15,87,094	317.5524
12	HIMACHAL PRADESH	8,02,972	160.5968
13	JAMMU AND KASHMIR	8,67,973	173.6036
14	JHARKHAND	19,23,007	384.6014
15	KARNATAKA	41,30,436	826.1608
16	KERALA	28,71,911	574.3996
17	LADAKH	18,340	3.6688
18	LAKSHADWEEP	2,170	0.434
19	MADHYA PRADESH	81,65,837	1,634.61
20	MAHARASHTRA	90,55,669	1,811.67
21	MANIPUR	6,809	1.3618

22	MEGHALAYA	1,82,566	36.5284
23	MIZORAM	1,26,044	25.39
24	NAGALAND	1,91,235	38.2788
25	ODISHA	34,62,871	692.5774
26	PUDUCHERRY	7,625	1.525
27	PUNJAB	11,36,206	227.2412
28	RAJASTHAN	65,99,142	1,319.84
29	SIKKIM	35,433	7.0866
30	TAMIL NADU	21,56,992	431.7256
31	TELANGANA	30,10,267	602.1104
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,633	2.3266
33	TRIPURA	2,15,856	43.1712
34	UTTAR PRADESH	2,17,63,781	4,353.25
35	UTTARAKHAND	7,94,973	158.997
36	WEST BENGAL	46,02,428	924.8334
	Grand Total	**9,44,34,650**	**18,895.10**

SCHEME TO PROMOTE MANUFACTURING OF ELECTRIC PASSENGER CARS (SPMEPC)

449. SHRI TEJASVI SURYA:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

DR. HEMANG JOSHI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details regarding objectives and key provisions of the Scheme to Promote Manufacturing of Electric Passenger Cars (SPMEPC), particularly with regard to attracting investment and promoting domestic manufacturing;

(b) whether the Scheme provides for localisation of manufacturing and technology transfer, if so, the details thereof;

(c) the details regarding proposed investment, manufacturing capacity and employment generation envisaged under the Scheme, State-wise including Gujarat;

(d) the details regarding implementation framework, including the role of the Centre and participating manufacturers; and

(e) whether any investment is proposed under the Scheme in the State of Chhattisgarh, if so, the details and expected timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI) was notified on 15.03.2024 to attract investments (including transfer of technology) from global electric passenger car manufacturers and promote India as a manufacturing destination for electric passenger cars. Under the scheme, approved applicant have to setup e-4W manufacturing facilities in India with a minimum investment of Rs. 4,150 cr. and achieve Domestic Value Addition of 25% by 3rd year & 50% DVA by 5th year from the date of approval.

(c) to (e): For implementation of SPMEPCI, detailed guidelines supplementary to the provisions specified in SPMEPCI notification dated 15.03.2024 were issued on 02.06.2025. As per para- 9 of scheme notification, an inter-

ministerial Scheme Sanctioning Committee is responsible for sanctioning, overall monitoring and implementation of the Scheme. Regarding proposed investment, no applications have been received under the scheme.

LAND PORT MANAGEMENT SYSTEM (VINIMAY)

450. SHRI SUDHEER GUPTA:

SHRI KRIPANATH MALLAH:

SHRI SUKANTA KUMAR PANIGRAHI:

SHRI NALIN SOREN:

CAPTAIN BRIJESH CHOWTA:

SHRI SAUMITRA KHAN:

SHRI RAJPALSINH MAHENDRASINH JADAV:

SHRI RAHUL SINGH LODHI:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the current status of operationalisation of the Land Port Management System (VINIMAY) across Integrated Check Posts in the country, State-wise especially West Bengal and Dakshina Kannada;

(b) the current status of integration of the System with stakeholder agencies, State-wise including West Bengal;

(c) whether any roadmap has been prepared for expansion of the System to additional land ports especially on the Western coast or particularly in Dakshina Kannada and West Bengal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): The Land Port Management System (VINIMAY) has been operationalized at 10 Integrated Check Posts (ICPs). State-wise details are as under:-

Sl. No.	Location of ICPs	State
1	Agartala	Tripura
2	Srimantapur	Tripura
3	Darranga	Assam
4	Rupaidiha	Uttar Pradesh
5	Raxaul	Bihar
6	Petrapole	West Bengal
7	Jogbani	Bihar
8	Dawki	Meghalaya
9	Sutarkandi	Assam
10	Attari	Punjab

The Land Port Management System (LPMS) has been integrated with the Unified Logistics Platform (ULIP), ICEGATE, the Ministry of Road Transport and Highways (MoRTH), and the Goods and Services Tax (GST)

system. Land Ports Management System has been developed as a digital platform for management of operations at all existing and future ICPs.

SICK MILLS

451. SHRI RAMBHUAL NISHAD:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has taken or is contemplating to take any steps for constitution of an expert committee to review the unprecedented growth in the number of sick mills in the country, particularly in the backward and rural areas of Uttar Pradesh;

(b) if so, the details thereof including the number of sick mills in Uttar Pradesh as on date; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): So far as the Ministry of Heavy Industries (MHI) is concerned, no such committee has been constituted.

(b) and (c): Do not arise.

CYBERSECURITY VULNERABILITIES IN E-RICKSHAW BMS AND ROLE OF CERTIFICATION AGENCIES

452. SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether it has taken note of incidents where e-rickshaw batteries were remotely disabled through mobile applications, leading to public inconvenience and extortion, if so, details thereof;

(b) whether the Government has identified security vulnerabilities in battery management systems (BMS) used in electric vehicles, particularly those controlled through foreign-developed applications, if so, findings thereof;

(c) whether the Government has issued any advisories to manufacturers and operators regarding use of insecure battery management applications, if so, details thereof;

(d) whether the Government state whether certification agencies such as ARAI and ICAT currently mandate cybersecurity standards while approving electric vehicles and battery systems, if so, details thereof, if not, the reasons therefor;

(e) whether the Government has taken cognisance of reports that existing certification norms focus only on mechanical and electrical safety without addressing cybersecurity risks, if so, the details thereof; and

(f) whether the Government clarify as any guidelines exist for prevent unauthorised remote access or shutdown of electric vehicle batteries, if so, details thereof and if not, reasons for regulatory gap?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): The Indian Computer Emergency Response Team (CERT-In) has received reports of safety concern involving electric three-wheelers (e-rickshaws). It has been reported that it is possible for unauthorized individuals to abruptly power off moving e-rickshaws by using a publicly available BMS mobile application. The issue lies in the Bluetooth module of the Battery Management System (BMS) chip, which is embedded in the battery module. The BMS commonly found in the low-cost e-rickshaws, have default or no credentials, which allows unauthorised users to connect and modify the settings and/or cut off the battery's discharge, causing sudden vehicle shutdowns. CERT-In has identified the mobile apps which can be used to abruptly power-off batteries of erickshaws and reported to MeitY to remove the apps from application play stores.

(c): MHI has issued advisory for addressing Bluetooth BMS vulnerabilities in e-rickshaws to SIAM, ACMA Industry bodies and testing agencies.

(d) to (f): As per the information received from Ministry of Road Transport and Highways(MoRTH) cybersecurity regulations have not been framed in respect of E-rickshaw and E-kart. However, the Battery Safety Requirements for L-category EVs shall meet the standards prescribed in AIS 156 and Electric Power Train Safety shall comply with AIS 038 Rev. (2). The Government in the Ministry of Road Transport and Highways vide G.S.R. 503(E) dated 17th June,

2026 has published draft rules for approval of vehicles about cyber security in respect of vehicles of category L, M and N as per AIS- 189 and AIS- 190. Further, Rule 126 of the CMVR, 1989 mandates that every manufacturer or importer of a motor vehicle, including electric vehicles, shall submit the prototype to a testing agency notified under Rule 126. The testing agency issues a Type Approval Certificate certifying compliance with the provisions of the Motor Vehicles Act, 1988 and the CMVR, 1989.

इलेक्ट्रिक वाहनों के लिए चार्जिंग स्टेशन

453. श्रीमती संजना जाटवः

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) इलेक्ट्रिक वाहनों (ईवी) के लिए ऐसे सार्वजनिक चार्जिंग स्टेशनों की संख्या कितनी है जो गाड़ियों को चार्ज करने में सक्षम हैं और फास्ट चार्जिंग सुविधाओं से लैस हैं,

(ख) निजी इलेक्ट्रिक वाहनों में 'रेज एंग्जायटी' (एक बार चार्ज करने पर सीमित दूरी तय होने की चिंता) को कम करने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ग) पीएम ई-ड्राइव योजना से इलेक्ट्रिक गाड़ियों को बाहर रखने का तर्कसंगत आधार क्या है;

(घ) क्या सरकार ने इस तथ्य का संज्ञान लिया है कि विगत दो वर्षों के दौरान पीएम ई-ड्राइव के अंतर्गत प्रस्तावित लाभों का किसी भी बस द्वारा उपयोग नहीं किया गया है;

(ङ) यदि हाँ, तो क्या उक्त गाड़ियों के उपयोग को बढ़ावा देने के लिए कोई समीक्षा अथवा परामर्श किया गया है और तत्संबंधी ब्यौरा क्या है; और

(च) देश में इलेक्ट्रिक वाहनों के लिए निर्धारित लक्ष्यों को प्राप्त करने के उद्देश्य से इलेक्ट्रिक वाहनों के उपयोग को बढ़ावा देने हेतु उठाए गए कदमों का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) : बीएचईएल पोर्टल के अनुसार, देशभर में कुल 52,718 सार्वजनिक ईवी चार्जिंग स्टेशन उपलब्ध हैं, जिनमें से 16,561 सार्वजनिक चार्जिंग स्टेशन कारों के लिए द्रुत ईवी चार्जर से सुसज्जित हैं।

(ख) : सरकार ने निजी इलेक्ट्रिक वाहनों में रेंज एंग्जायटी (बैटरी खत्म होने की चिंता) को दूर करने के लिए कई कदम उठाए हैं:

(i) भारी उद्योग मंत्रालय ने देशभर में, विशेष रूप से शहरों और राजमार्गों पर, सार्वजनिक इलेक्ट्रिक वाहन चार्जिंग स्टेशन (ईवीपीसीएस) स्थापित करने के लिए फेम-II स्कीम के तहत ₹912.50 करोड़ तथा पीएम ई-ड्राइव स्कीम के तहत ₹2,000 करोड़ का प्रावधान किया है।

(ii) विद्युत मंत्रालय ने "इलेक्ट्रिक वाहन चार्जिंग अवसंरचना की स्थापना एवं संचालन हेतु दिशा-निर्देश, 2024" जारी किए हैं, जिनमें बैटरी स्वैपिंग तथा चार्जिंग स्टेशनों सहित परस्पर-संगत और एकीकृत चार्जिंग नेटवर्क के लिए मानक निर्धारित किए गए हैं।

(iii) ईवी चार्जिंग स्टेशन स्थापित करना अननुज्ञप्त गतिविधि है, जिससे निजी उद्यमियों के लिए चार्जिंग अवसंरचना की स्थापना करना अधिक सरल हो गया है।

(ग) : ऑटोमोबिल एवं ऑटो संघटकों के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई-ऑटो) स्कीम के तहत कारों को भी शामिल किया गया है। इस स्कीम के अंतर्गत एएटी वाहनों (जिसमें इलेक्ट्रिक कारें (ई-चौपहिया) भी शामिल हैं) की निर्धारित वृद्धिशील (इन्क्रीमेंटल) बिक्री पर चयनित अग्रणी मूल उपकरण निर्माताओं को 13% से 18% तक का वित्तीय प्रोत्साहन प्रदान किया गया है।

(घ) और (ङ): पीएम ई-ड्राइव स्कीम के तहत 14,028 इलेक्ट्रिक बसों की तैनाती के लिए ₹4,391 करोड़ का प्रावधान किया गया है। इनमें से कुल 13,800 इलेक्ट्रिक बसें सात शहरों—दिल्ली, बेंगलुरु, हैदराबाद, मुंबई, अहमदाबाद, पुणे और सूरत—को आवंटित की गई हैं। इन

13,800 इलेक्ट्रिक बसों के लिए परिचालकों के चयन की निविदा प्रक्रिया भी 30.12.2025 (10,900 इलेक्ट्रिक बसों के प्रथम चरण के लिए निविदा प्रक्रिया) और (2,900 इलेक्ट्रिक बसों के लिए द्वितीय चरण की निविदा प्रक्रिया) 27.05.2026 को संपन्न हो गई है।

30.06.2026 की स्थिति के अनुसार, अहमदाबाद, हैदराबाद और सूरत द्वारा कार्यादेश (एलओए) जारी किए जा चुके हैं। हैदराबाद को आवंटित 2,000 इलेक्ट्रिक बसों में से 915 बसों के लिए तथा सूरत को 600 इलेक्ट्रिक बसों के लिए रियायत समझौतों (सीए) पर हस्ताक्षर किए जा चुके हैं। इसके अतिरिक्त, जम्मू-कश्मीर के पर्वतीय क्षेत्रों में परिचालन के लिए 200 इलेक्ट्रिक बसों की तैनाती को भी स्वीकृति प्रदान की गई है।

इन बसों की शीघ्र तैनाती सुनिश्चित करने के लिए कन्वर्जेंस एनर्जी सर्विसेज लिमिटेड (सीईएसएल) और भारी उद्योग मंत्रालय राज्य सरकारों तथा राज्य परिवहन उपक्रमों (एसटीयू) के साथ नियमित रूप से परामर्श और समीक्षा बैठकें आयोजित कर रहे हैं।

(च) : इलेक्ट्रिक वाहनों के उपयोग को बढ़ावा देने के लिए सरकार ने निम्नलिखित स्कीम कार्यान्वित की हैं:

(i) भारत में (हाइब्रिड एवं) इलेक्ट्रिक वाहनों के तीव्र अंगीकरण एवं विनिर्माण (फेम इंडिया) स्कीम चरण-II : सरकार द्वारा इस स्कीम का कार्यान्वयन 01.04.2019 से 31.03.2024 तक पाँच वर्ष की अवधि के लिए ₹11,500 करोड़ के कुल बजटीय प्रावधान के साथ किया गया। इस स्कीम के अंतर्गत ई-दुपहिया, ई-तिपहिया एवं ई-चौपहिया के लिए मांग प्रोत्साहन तथा ई-बसों और इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशनों की स्थापना के लिए अनुदान प्रदान किया गया। फेम इंडिया स्कीम –चरण-II के अंतर्गत ई-दुपहिया, ई-तिपहिया एवं ई-चौपहिया सहित लगभग 16.72 लाख इलेक्ट्रिक वाहनों की बिक्री को प्रोत्साहन प्रदान किया गया है। इसके अतिरिक्त, 30.06.2026 की स्थिति के अनुसार, स्कीम के अंतर्गत 5,197 इलेक्ट्रिक बसें (ई-बसें) तैनात की जा चुकी हैं। साथ ही, देशभर में

इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशनों की स्थापना के लिए योजना के अंतर्गत ₹912.50 करोड़ की राशि आबंटित की गई।

(ii) भारत में ऑटोमोबिल और ऑटो संघटक उद्योग के लिए उत्पादन संबद्ध प्रोत्साहन स्कीम (पीएलआई-ऑटो) : सरकार ने 23 सितंबर 2021 को भारत में ऑटोमोबिल और ऑटो संघटक उद्योग के लिए 25,938 करोड़ रुपये के बजटीय परिव्यय के साथ ईवी सहित उन्नत ऑटोमोटिव प्रौद्योगिकी (एएटी) उत्पादों के लिए भारत की विनिर्माण क्षमताओं को बढ़ाने के लिए इस स्कीम को अधिसूचित किया।

(iii) राष्ट्रीय उन्नत रसायन सेल (एसीसी) बैटरी भंडारण कार्यक्रम के लिए उत्पादन आधारित प्रोत्साहन (पीएलआई) स्कीम : सरकार ने 09.06.2021 को देश में को 18,100 करोड़ रुपये के बजटीय परिव्यय के साथ देश में एसीसी के निर्माण के लिए पीएलआई स्कीम को मंजूरी दी। इस स्कीम का उद्देश्य एसीसी बैटरी के 50 गीगा वाट घंटा के लिए प्रतिस्पर्धी घरेलू विनिर्माण पारिस्थितिकी तंत्र स्थापित करना है।

(iv) पीएम इलेक्ट्रिक ड्राइव रेवोल्यूशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम: ₹10,900 करोड़ के परिव्यय वाली इस स्कीम की अधिसूचना 29.09.2024 को जारी की गई। इस स्कीम के अंतर्गत ई-दुपहिया, ई-तिपहिया, ई-ट्रक, ई-बस तथा ई-एम्बुलेंस सहित लगभग 28.30 लाख इलेक्ट्रिक वाहनों (ईवी) को प्रोत्साहन प्रदान करने का प्रावधान है। इसके अतिरिक्त, इस स्कीम में ईवी सार्वजनिक चार्जिंग स्टेशनों **(**ईवीपीसीएस**)** की स्थापना तथा परीक्षण एजेंसियों का स्तरोन्नयन भी शामिल है। स्कीम के अंतर्गत 14,028 ई-बसों की तैनाती के लिए ₹4,391 करोड़ का आवंटन किया गया है, जिसमें से 13,800 ई-बसें चार मिलियन (40 लाख) से अधिक जनसंख्या वाले सात शहरों नामतः दिल्ली, बेंगलुरु, हैदराबाद, मुंबई, अहमदाबाद, पुणे तथा सूरत को आवंटित की गई हैं। इसके अतिरिक्त, जम्मू एवं कश्मीर के पर्वतीय क्षेत्रों के लिए 200 ई-बसों को भी स्वीकृति प्रदान की

गई है। इसके अतिरिक्त, अखिल भारतीय स्तर पर ईवीपीसीएस की स्थापना के लिए ₹2,000 करोड़ आवंटित किये गए है।

(v) पीएम ई-बस सेवा-भुगतान सुरक्षा तंत्र (पीएसएम) स्कीम : 28.10.2024 को अधिसूचित इस स्कीम का परिव्यय 3,435.33 करोड़ रुपये है और इसका उद्देश्य 38,000 से अधिक इलेक्ट्रिक बसों की तैनाती का समर्थन करना है। इस स्कीम का उद्देश्य सार्वजनिक परिवहन प्राधिकरणों द्वारा चूक के मामले में ई-बस ऑपरेटरों को भुगतान सुरक्षा प्रदान करना है।

(vi) भारत में इलेक्ट्रिक यात्री कारों के निर्माण को बढ़ावा देने के लिए स्कीम (एसपीएमईपीसीआई) को भारत में इलेक्ट्रिक कारों के विनिर्माण को बढ़ावा देने के लिए 15 मार्च 2024 को अधिसूचित किया गया था। इसके लिए आवेदकों को न्यूनतम 4150 करोड़ रुपये का निवेश करना और तीसरे वर्ष के अंत में न्यूनतम 25% डीवीए और पांचवें वर्ष के अंत में 50% का डीवीए प्राप्त करना अपेक्षित है।

इसके अतिरिक्त, देश में इलेक्ट्रिक वाहनों के उपयोग को बढ़ावा देने के लिए भारत सरकार द्वारा निम्नलिखित पहलें भी की गई हैं :–

(i) इलेक्ट्रिक वाहनों तथा इलेक्ट्रिक वाहनों के चार्जर/चार्जिंग स्टेशनों पर जीएसटी की दर घटाकर 5 प्रतिशत कर दी गई है।

(ii) सड़क परिवहन एवं राजमार्ग मंत्रालय ने घोषणा की है कि बैटरी चालित वाहनों को हरे रंग की पंजीकरण (ग्रीन) नंबर प्लेट प्रदान की जाएगी तथा उन्हें परमिट संबंधी आवश्यकताओं से छूट दी जाएगी।

(iii) सड़क परिवहन एवं राजमार्ग मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों को ईवी पर सड़क कर में छूट प्रदान करने के संबंध में परामर्श जारी किया है, जिससे ईवी की प्रारंभिक खरीद लागत में कमी लाने में सहायता मिलेगी।

SCHEME FOR ENHANCEMENT OF COMPETITIVENESS OF CAPITAL GOODS SECTOR

454. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the status of the Scheme for Enhancement of Competitiveness of the Capital Goods Sector and its uptake by heavy engineering units in Gujarat;

(b) whether industry-linked skilling tie-ups have been established with Industrial Training Institutes in South Gujarat to meet workforce requirements of this sector; and

(c) the details regarding outcomes achieved so far in terms of technology upgradation and employment?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Ministry of Heavy Industries has notified the Scheme for Enhancement of Competitiveness in the Indian Capital Goods Sector. Under Phase-I of the Scheme, 33 projects with budgetary support of Rs. 583.312 crore have been sanctioned. Under Phase-II of the Scheme 29 projects with budgetary support of Rs. 714.64 crore have been sanctioned. Project named Common Engineering Facility Centre (CEFC) by Science Engineering & Technological Upliftment (SETU) Foundation at Bardoli, Surat, Gujarat was sanctioned under Phase-I of the Scheme.

(b): Nil

(c): Under the Scheme, so far 74 niche technologies have been developed and 23 Intellectual Property Rights (IPRs) have been granted. No data in terms of employment is maintained by the Ministry.

PLI SCHEME FOR AUTOMOBILE AND AUTO COMPONENTS

455. SHRI P. P. CHAUDHARY:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI KRISHNA PRASAD TENNETI:

SHRI BUNTY VIVEK SAHU:

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the current status of implementation of the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components;

(b) the investment, production, employment generated and localisation achieved under the Scheme as of May 2026, State/UT-wise specifically in the State of Rajasthan;

(c) whether the Scheme has contributed to localisation of advanced automotive technologies and components;

(d) the progress achieved under the Scheme, sector-wise;

(e) the special incentives provided by the Government through this scheme to promote the development of the automobile sector and ancillary industries and to attract investment in the State of Madhya Pradesh; and

(f) whether the Government is taking any special initiatives for establishment of auto component manufacturing units, electric vehicle ancillary industries and creation of technical employment opportunities for local youth in Chhindwara district considering its proximity and better connectivity with Nagpur (an automobile hub)?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): Government approved the PLI Scheme for Automobile and Auto Component Industry in India (PLI-Auto) with a budgetary outlay of Rs.25,938 crore for enhancing India's manufacturing capabilities for Advanced Automotive Products (AAT) on 23/09/2021. The status of implementation of PLI-Auto scheme across all states (incl Rajasthan) is as below:-

Parameter	Cumulative till 31.03.2026
Investment (Rs. cr)	44,326
Incremental Sales (Base Year FY2019-20) (Rs. cr)	52,414
Employment generated (Nos.)	67,820
Incentive disbursed (Rs. cr)	2,386.36

To boost domestic manufacturing and localisation of AAT products, scheme mandates minimum Domestic Value Addition (DVA) of 50% for

availing incentives under the scheme and as on 16.07.2026, 18 applicants have received DVA certificates for 154 products/variants.

(e) and (f): PLI-Auto scheme is implemented on pan India basis (including state of Madhya Pradesh) and approved applicants are free to set up units anywhere in the country. No special incentives are provided under the scheme to any state.

MODERNISATION AND CAPACITY EXPANSION OF THE BHARAT HEAVY ELECTRICALS LIMITED

456. SHRI DURAI VAIKO:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has undertaken any plan for the modernisation, technological upgradation and capacity expansion of the Bharat Heavy Electricals Limited;

(b) if so, the details of the projects approved, the funds allocated and the present status of implementation;

(c) whether the Government proposes to diversify the unit into manufacturing equipment for emerging sectors such as nuclear power, renewable energy, green hydrogen and defence manufacturing; and

(d) the steps taken by the Government to enhance production, generate employment, secure new orders and strengthen the long-term competitiveness of the Tiruchirappalli unit?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): Bharat Heavy Electricals Limited (BHEL) undertakes modernisation, technological upgradation and capacity augmentation of its facilities based on business requirements, market opportunities and technological developments. During FY 2025-26, the Company incurred a capital expenditure of Rs. 671 Crore towards expansion, modernization and capacity expansion of its facilities.

Further, under Ministry of Heavy Industry's 'Enhancement of Competitiveness in Indian Capital Goods Scheme, Phase II', BHEL has set-up Advanced testing facilities for equipment used in strategic areas and advanced material testing facilities, at Hyderabad and Bhopal. Also, Common Engineering Facility Centre (CEFC) for skilling in Advance Welding Technologies have been set-up at six locations under which more than 10,000 welders have been trained in welding technologies.

(c): BHEL has diversified into areas like Nuclear Power, Defence & Aerospace and Renewable Energy. BHEL has till date supplied equipment for 5.4 GW of nuclear power units. BHEL is also a regular supplier of critical defence guns to Indian Navy.

(d): To enhance production capacity at BHEL's Tiruchirappalli unit, capital expenditure (CAPEX) amounting to approx. Rs. 70 Crore has been incurred during the year 2024-25 and 2025-26. Further, the order book position of

BHEL's Tiruchirappalli unit as on 30.06.2026 is Rs. 43,927/- crore. Over the last two years, the unit has recruited more than 100 employees across various cadres.

DEVELOPMENT OF HEAVY INDUSTRIAL ECOSYSTEM IN PUNJAB

457. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the State of Punjab has been identified as a potential destination for auto- component, defence manufacturing and other heavy industries;

(b) if so, the details of proposals received and approved in this regard during the last three years;

(c) whether any industrial corridors or clusters are proposed to be established in the State and if so, the details thereof; and

(d) the details regarding expected employment generation from such initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): In order to encourage the technology development and to augment the manufacturing infrastructure in the Capital Goods Sector, MHI has notified Scheme on Enhancement of Competitiveness in the Indian Capital Goods Sector- Phase-II. This is a pan India demand driven Scheme. Under Phase-II of the Scheme, a project for the Augmentation of the existing Testing

and Certification Facility at the Institute for Auto Parts and Hand Tools Technology (IAHT), Ludhiana has been sanctioned to strengthen the existing testing and certification infrastructure.

(c): As informed by Department for Promotion of Industry and Internal Trade, the Government of India has approved development of Integrated Manufacturing Cluster (IMC) at Rajpura-Patiala in State of Punjab admeasuring 1,099 acres under the Amritsar–Kolkata Industrial Corridor (AKIC) in August, 2024. Details of the project are as below:

- Project Special Purpose Vehicle (SPV), NICDC Punjab Industrial Corridor Development Corporation Limited, was incorporated on 30th December, 2022.
- Programme Manager for New Cities (PMNC), and Engineering, Procurement and Construction (EPC) Contractor have been appointed by SPV.
- Key focus sectors identified are electronics, food & beverages, fabricated metal products, chemicals, pharmaceuticals, textiles & apparels, rubber & plastic products, machinery & equipment, and logistics.

(d): Detailed Project Report (DPR) of Integrated Manufacturing Cluster (IMC) at Rajpura-Patiala under the Amritsar–Kolkata Industrial Corridor (AKIC) contains employment generation potential of approximately 64,200 jobs.

PLI SCHEME FOR AUTOMOBILE AND AUTO COMPONENTS AND BATTERY STORAGE

458. SHRI SASIKANTH SENTHIL:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of incentives disbursed under the PLI schemes for the automobile and auto- component sector and for Advanced Chemistry Cell battery storage, and the investment and employment generated thereunder;

(b) the details of State-wise distribution of units set up under these schemes;

(c) whether Tamil Nadu, which is among the largest automobile-manufacturing States, has received a commensurate share and if so, the details thereof; and

(d) the details of steps taken to support ancillary and small industries in the automobile clusters, including in northern Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Government approved the PLI Scheme for Automobile and Auto Component Industry in India (PLI-Auto) with a budgetary outlay of Rs.25,938 crore for enhancing India’s manufacturing capabilities for Advanced Automotive Products (AAT) on 23/09/2021. The status of implementation of PLI-Auto scheme across all states are as below:-

Parameter	Cumulative till 31.03.2026
Investment (Rs. crore)	44,326
Employment generated (Nos.)	67,820
Incentive disbursed (Rs. in cr)	2,386.36

Production Linked Incentive (PLI) scheme on “National Programme on Advanced Chemistry Cell (ACC) Battery Storage”, approved in May 2021, with an outlay of ₹18,100 Crore for 50 GWh capacity. Till date, no beneficiary firm has claimed any incentive under the PLI ACC scheme. As reported by the beneficiary firms, the scheme has attracted an investment of ₹5,180 crore and direct employment of 1,277 till 31.05.2026.

(b) to (d): PLI Auto is a pan-India Scheme and approved applicants are free to set up units anywhere in the country. State-wise distribution (incl Tamil Nadu) of units set up under PLI Auto is as follows:

States	No. of Manufacturing Units as on 31/03/2026
Andhra Pradesh	2
Assam	1
Gujarat	10
Haryana	35
Jharkhand	2
Karnataka	28
Kerala	1
Madhya Pradesh	6
Maharashtra	66

States	No. of Manufacturing Units as on 31/03/2026
Puducherry	1
Punjab	1
Rajasthan	7
Tamil Nadu	38
Telangana	5
Uttar Pradesh	13
Uttarakhand	9
Grand Total	**225**

The state-wise details of the manufacturing units under PLI ACC Scheme, are as under:

Current project/ Company Name	Awarded Capacity (in GWh)	Location
ACC Energy Storage Pvt. Ltd.	5	Karnataka
Ola Cell Technologies Pvt. Ltd	20	Tamil Nadu
Reliance New Energy Battery Storage Ltd.	5	Gujarat
Reliance New Energy Battery Ltd.	10	
TOTAL	**40**	

बिहार में औद्योगिक विकास

459. श्री गोपाल जी ठाकुरः

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) मंत्रालय द्वारा पिछले पांच वर्षों के दौरान बिहार के दरभंगा लोक सभा निर्वाचन क्षेत्र और मिथिलांचल क्षेत्र में औद्योगिक विकास और रोजगार सृजन को बढ़ावा देने के लिए की गई पहलों का ब्यौरा क्या है;

(ख) क्या सरकार दरभंगा क्षेत्र में औद्योगिक इकाइयों की स्थापना या विनिर्माण गतिविधियों के विस्तार के लिए किसी विशेष योजना का प्रस्ताव कर रही है;

(ग) आत्मनिर्भर भारत और 'मेक इन इंडिया' अभियान के तहत बिहार में स्वीकृत औद्योगिक परियोजनाओं का ब्यौरा क्या है तथा इसमें दरभंगा क्षेत्र की भागीदारी की सीमा क्या है; और

(घ) क्या सरकार युवाओं के लिए रोजगार सृजन को ध्यान में रखते हुए दरभंगा लोक सभा निर्वाचन क्षेत्र में किसी औद्योगिक क्लस्टर या विनिर्माण इकाई की स्थापना करने पर विचार कर रही है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क): चूंकि भारत के संविधान की सातवीं अनुसूची के अनुसार उद्योग राज्य का विषय है, इसलिए भारी उद्योग मंत्रालय देश के किसी भी हिस्से में भारी उद्योगों की स्थापना से संबंधित कोई भी केंद्रीकृत डेटा नहीं रखता है, जिसमें बिहार का दरभंगा लोकसभा निर्वाचन क्षेत्र और मिथिलांचल क्षेत्र भी शामिल हैं।

(ख) से (घ): प्रश्न ही नहीं उठता।

RARE EARTH PERMANENT MANAGEMENT SCHEME

460. SHRI N. K. PREMACHANDRAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Union Government initiated action to promote the Rare Earth Permanent Management Scheme, if so, the details of action taken thereon;

(b) whether the Union Government support the initiative of Government of Kerala for development of REPM Scheme in the State of Kerala, if so, the details of action taken thereon;

(c) whether the Union Government initiated action to promote the Sale Linked Sensitive (SLS) for the production and marketing of permanent management, if so, the details of action taken thereon;

(d) whether the Government fixed any time frame for starting the industries for development and production of Rare Earth Permanent Management, if so, the initiatives taken to start such industries in the State of Kerala; and

(e) the details regarding the key features of the proposed Rare Earth Permanent Management Production in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (e): The Union Cabinet has approved the Scheme to Promote Manufacturing of Sintered Rare Earth Permanent Magnet (REPM) with a financial outlay of Rs. 7,280 Crore on 26th November, 2025. The said scheme was notified on 15th December, 2025. The scheme has provision to establish 6,000 metric tonnes per annum (MTPA) of integrated REPM manufacturing capacity in the country by 5 beneficiaries over a period of 7 years including 2

years gestation period. The scheme is not region specific and supports manufacturing of REPM on pan India basis.

माननीय अध्यक्ष : सदन की कार्यवाही आज बारह बजे तक के लिए स्थगित की जाती है।

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

———

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shrimati Sandhya Ray *in the Chair*)

... (*Interruptions*)

12.0½ hrs

At this stage, Shri A. Raja, Shri Hanuman Beniwal, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आप लोग अपनी-अपनी सीटों पर जाएं।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, कृपया अपनी-अपनी सीट्स पर विराजें।

... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री जितिन प्रसाद जी।

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) : सभापित महोदया, मैं भारतीय मानक ब्यूरो अधिनियम, 2016 की धारा 14 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :-

(1) अंतरण सुविधा (गुणवत्ता नियंत्रण) आदेश, 2026 जो दिनांक 25 जून, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3417(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 6994/18/26]

(2) ताम्र उत्पाद (गुणवत्ता नियंत्रण) संशोधन आदेश, 2026 जो दिनांक 30 जून, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3503(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 6995/18/26]

(3) एयर कंडीशनर और इससे संबंधित पुर्जे, हर्मेटिक कंप्रेसर और टेम्परेचर सेंसिंग कंट्रोल (गुणवत्ता नियंत्रण) संशोधन आदेश, 2026 जो दिनांक 8 मई, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2324(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 6996/18/26]

(4) घरेलू, कमर्शियल और समान प्रकार के विद्युत उपकरणों की सुरक्षा (गुणवत्ता नियंत्रण) आदेश, 2026 जो दिनांक 6 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 1739(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 6997/18/26]

... (व्यवधान)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : सभापति महोदया, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अन्तर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) का.आ.1570(अ) जो दिनांक 25 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके

द्वारा उक्त आदेश के प्रकाशन की तिथि से तीन वर्ष की अवधि के लिए भारत में विनिर्मित किए जाने वाले उर्वरकों, उसमें उल्लिखित, के विनिर्देशों को अधिसूचित किया गया है।

[Placed in Library, See No. LT 6998/18/26]

(2) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) (दूसरा) संशोधन आदेश, 2026 जो दिनांक 10 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 1242(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 6999/18/26]

(3) का.आ.1334(अ) जो दिनांक 16 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आदेश के प्रकाशन की तिथि से दो वर्ष की अवधि के लिए, उसमें उल्लिखित, कंपनियों द्वारा विनिर्मित किए जाने वाले नैनो उर्वरकों को अधिसूचित किया गया है।

[Placed in Library, See No. LT 7000/18/26]

(4) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) (तीसरा) संशोधन आदेश, 2026 जो दिनांक 16 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 1335(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 7001/18/26]

(5) का.आ.1567(अ) जो दिनांक 25 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उन बैगों या पैकेटों का वजन, जिनमें 03 जैव-उर्वरक को, उसमें उल्लिखित, विवरण के अनुसार बिक्री के लिए पैक किया जाना है, को विनिर्दिष्ट किया गया है।

[Placed in Library, See No. LT 7002/18/26]

(6) का.आ.1573(अ) जो दिनांक 25 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था

तथा जिसके द्वारा आदेश के प्रकाशन की तिथि से तीन वर्ष की अवधि के लिए भारत में आयात किए जाने वाले उर्वरकों, उसमें उल्लिखित, के विनिर्देश को अधिसूचित किया गया है।

[Placed in Library, See No. LT 7003/18/26]

... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) दिल्ली पुलिस अधिनियम, 1978 की धारा 148 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) दिल्ली पुलिस (नियुक्ति और भर्ती) (संशोधन), नियम, 2026 जो दिनांक 27 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 215(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7004/18/26]

(दो) दिल्ली पुलिस (नियुक्ति और भर्ती) (संशोधन), नियम, 2024 जो दिनांक 2 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 93(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7005/18/26]

(तीन) दिल्ली पुलिस (नियुक्ति और भर्ती) (संशोधन), नियम, 2024 जो दिनांक 2 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 94(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7006/18/26]

(चार) दिल्ली पुलिस (नियुक्ति और भर्ती) (संशोधन), नियम, 2025 जो दिनांक 30

जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 74(अ) में प्रकाशित हुए थे।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7007/18/26]

... (व्यवधान)

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) भारतीय जीव जन्तु कल्याण बोर्ड, बल्लभगढ़ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय जीव जन्तु कल्याण बोर्ड, बल्लभगढ़ के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7008/18/26]

... (व्यवधान)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) एस.के.आर पुपिल्स वेलफेयर सोसाइटी, प्रकाशम जिला, आंध्र प्रदेश के वर्ष

2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एस.के.आर पुपिल्स वेलफेयर सोसाइटी, प्रकाशम जिला, आंध्र प्रदेश के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7009/18/26]

(2) (एक) वुमेन्स कम्युनिटी मैनेजमेंट ग्रुप, खोरधा, ओडिशा के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वुमेन्स कम्युनिटी मैनेजमेंट ग्रुप, खोरधा, ओडिशा के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7010/18/26]

(3) (एक) पीएडब्ल्यूएमईएनसीएपी (पेरेंट्स एसोसिएशन फॉर द वेलफेयर ऑफ मेंटली हैंडीकैप्ड पर्सन्स), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पीएडब्ल्यूएमईएनसीएपी (पेरेंट्स एसोसिएशन फॉर द वेलफेयर ऑफ मेंटली हैंडीकैप्ड पर्सन्स), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7011/18/26]

(4) (एक) काउंसिल फॉर डेव्लपमेंट ऑफ पूअर एंड लेबरर्स, इम्फाल पश्चिम जिला, मणिपुर के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) काउंसिल फॉर डेव्लपमेंट ऑफ पूअर एंड लेबरर्स, इम्फाल पश्चिम जिला, मणिपुर

के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7012/18/26]

(5) (एक) पायनियर डेवलपमेंट एसोसिएशन (पीडीए), इम्फाल पश्चिम, मणिपुर के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पायनियर डेवलपमेंट एसोसिएशन (पीडीए), इम्फाल पश्चिम, मणिपुर के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7013/18/26]

(6) (एक) एम.जी.एम. बेथनी शांति भवन स्पेशल स्कूल, कदमनकुलम, केरल के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एम.जी.एम. बेथनी शांति भवन स्पेशल स्कूल, कदमनकुलम, केरल के वर्ष 2025-2026 के कार्यकरण का सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7014/18/26]

(7) (एक) वृंदावन शिक्षा एवं जन कल्याण समिति, कौशांबी, उत्तर प्रदेश के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वृंदावन शिक्षा एवं जन कल्याण समिति, कौशांबी, उत्तर प्रदेश के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी

संस्करण)।

[Placed in Library, See No. LT 7015/18/26]

(8) (एक) विजया, भुवनेश्वर, ओडिशा के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) विजया, भुवनेश्वर, ओडिशा के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7016/18/26]

(9) (एक) दुर्गाबाई देशमुख वोकेशनल ट्रेनिंग एंड रिहैबिलिटेशन सेंटर (आंध्र महिला सभा), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) दुर्गाबाई देशमुख वोकेशनल ट्रेनिंग एंड रिहैबिलिटेशन सेंटर (आंध्र महिला सभा), हैदराबाद, तेलंगाना के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7017/18/26]

(10) (एक) स्पैस्टिक्स सोसाइटी ऑफ मिजोरम, आइजोल के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्पैस्टिक्स सोसाइटी ऑफ मिजोरम, आइजोल के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7018/18/26]

(11) (एक) नीलाचल सेवा प्रतिष्ठान (एनएसपी), पुरी, ओडिशा के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नीलाचल सेवा प्रतिष्ठान (एनएसपी), पुरी, ओडिशा के वर्ष 2025-2026 के

कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7019/18/26]

(12) (एक) पतितपावन सेवा संघ, पुरी, ओडिशा के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पतितपावन सेवा संघ, पुरी, ओडिशा के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी और अंग्रेजी संस्करण) की एक प्रति।

[Placed in Library, See No. LT 7020/18/26]

(13) (एक) भैरबी क्लब, खोरधा, ओडिशा के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भैरबी क्लब, खोरधा, ओडिशा के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7021/18/26]

(14) (एक) राष्ट्रीय सेवा समिति, तिरुपति, आंध्र प्रदेश के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय सेवा समिति, तिरुपति, आंध्र प्रदेश के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7022/18/26]

(15) (एक) संजोस वेलफेयर सेंटर, कोट्टायम, केरल के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) संजोस वेलफेयर सेंटर, कोट्टायम, केरल के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7023/18/26]

(16) (एक) एम्माउस विला चैरिटेबल सोसाइटी, वायनाड, केरल के वर्ष 2025-2026 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एम्माउस विला चैरिटेबल सोसाइटी, वायनाड, केरल के वर्ष 2025-2026 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7024/18/26]

(17) (एक) भारतीय सांकेतिक भाषा अनुसंधान एवं प्रशिक्षण केन्द्र, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) भारतीय सांकेतिक भाषा अनुसंधान एवं प्रशिक्षण केन्द्र, नई दिल्ली के वर्ष 2024-2025 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7025/18/26]

(19) (एक) राष्ट्रीय मानसिक स्वास्थ्य पुनर्वास संस्थान, सीहोर, मध्य प्रदेश के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

(दो) राष्ट्रीय मानसिक स्वास्थ्य पुनर्वास संस्थान, सीहोर, मध्य प्रदेश के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7026/18/26]

(21) (एक) स्वामी विवेकानंद राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान, कटक के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) स्वामी विवेकानंद राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान, कटक के वर्ष 2024-2025 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(22) उपर्युक्त (21) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7027/18/26]

... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार) : सभापति महोदया, मैं नागरिकता अधिनियम, 1955 की धारा 18 की उप-धारा (4) के अंतर्गत नागरिकता (संशोधन) नियम, 2026 जो दिनांक 18 मई, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 369(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 7028/18/26]

———

... (व्यवधान)

12.04 hrs

ASSENT TO BILLS

SECRETARY-GENERAL: Madam, I lay on the Table the following four Bills passed by the Houses of Parliament during the Seventh Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 29th January, 2026:-

I. The Appropriation Bill, 2026;

II. The Finance Bill, 2026;

III. The Appropriation (No. 2) Bill, 2026; and

IV. The Central Armed Police Forces (General Administration) Bill, 2026

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following five Bills passed by the Houses of Parliament and assented to by the President:-

I. The Industrial Relations Code (Amendment) Bill, 2026;

II. The Transgender Persons (Protection of Rights) Amendment Bill, 2026;

III. The Insolvency and Bankruptcy Code (Amendment) Bill, 2026;

IV. The Andhra Pradesh Reorganisation (Amendment) Bill, 2026; and

V. The *Jan Vishwas* (Amendment of Provisions) Bill, 2026.

———

… (*Interruptions*)

12.04½ hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

Statement

SHRI SANJAY DINA PATIL (MUMBAI NORTH-EAST): Madam, I rise to lay the Statement (Hindi and English versions) showing Final Action Taken by the Government on Recommendations/Observations contained in Chapters I and V of the Second Report (Eighteenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Committee on the subject, 'Smart Cities Mission: An Evaluation'.

———

… (*Interruptions*)

12.05 hrs

STATEMENTS BY MINISTER

(i)(a) Status of implementation of recommendations contained in the 24th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2024-25)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying*

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : सभापति महोदया, मैं पशुपालन और डेयरी विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय से संबंधित 'अनुदानों की मांगें (2024-25)' के बारे में

* Laid on the Table and also placed in Library, See No. LT 6991/18/26.

कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी स्थायी समिति के 24वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति सभा पटल पर रखता हूं।

(b) Status of implementation of recommendations contained in the 30th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2026-27)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying*

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : सभापति महोदया, मैं पशुपालन और डेयरी विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय से संबंधित 'अनुदानों की मांगें (2026-27)' के बारे में कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी स्थायी समिति के 30वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति सभा पटल पर रखता हूं।

(c) Status of implementation of recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2025-26)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying*

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : सभापति महोदया, मैं पशुपालन और डेयरी विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय से संबंधित 'अनुदानों की मांगें (2025-26)' के बारे में कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी स्थायी समिति के 37वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति सभा पटल पर रखता हूं।

———————

* Laid on the Table and also placed in Library, See No. LT 6992/18/26 and 6993/18/26 respectively.

12.05½ hrs

ELECTION TO COMMITTEES

(i) Committee on Welfare of Other Backward Classes

श्री गणेश सिंह (सतना) : सभापति महोदया, मैं प्रस्ताव करता हूं:

"कि सभा द्वारा 01.07.2024 को स्वीकृत प्रस्ताव से संबंधित क्रम सं. 7 पर मद के पैरा (3) के अनुसरण में, इस सभा के सदस्य एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से प्रारंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करे।"

माननीय सभापति : प्रश्न यह है:

"कि सभा द्वारा 01.07.2024 को स्वीकृत प्रस्ताव से संबंधित क्रम सं. 7 पर मद के पैरा (3) के अनुसरण में, इस सभा के सदस्य एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से प्रारंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करे।"

प्रस्ताव स्वीकृत हुआ।

… (व्यवधान)

श्री गणेश सिंह : सभापति महोदया, मैं प्रस्ताव करता हूं:

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से प्रारंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में शामिल होने के लिए राज्य सभा के सदस्यों में से 10 सदस्य निर्वाचित करने के लिए सहमत हो और समिति के लिए इस प्रकार निर्वाचित सदस्यों के नाम इस सभा को सूचित करे।"

माननीय सभापति : प्रश्न यह है:

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से प्रारंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में शामिल होने के लिए राज्य सभा के सदस्यों में से 10 सदस्य निर्वाचित करने के लिए सहमत हो और समिति के लिए इस प्रकार निर्वाचित सदस्यों के नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

———

… (व्यवधान)

12.07 hrs

(ii) Public Accounts Committee

श्री जय प्रकाश (हिसार) : सभापति महोदया, मैं प्रस्ताव करता हूं:

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, श्री सुखेन्दु शेखर राय, जिन्होंने 08 जून, 2026 से राज्य सभा से त्यागपत्र दे दिया है, के *स्थान पर* लोक लेखा समिति के कार्यकाल के समाप्त न हुए भाग के लिए, समिति के साथ सहयोजित होने के लिए राज्य सभा से एक सदस्य को नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।"

माननीय सभापति : प्रश्न यह है:

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, श्री सुखेन्दु शेखर राय, जिन्होंने 08 जून, 2026 से राज्य सभा से त्यागपत्र दे दिया है, के *स्थान पर* लोक लेखा समिति के कार्यकाल के समाप्त न हुए भाग के लिए, समिति के साथ सहयोजित होने के लिए राज्य सभा से एक सदस्य को नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा

द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

———————

… (व्यवधान)

12.08 hrs

(iii) Committee on Public Undertakings

श्री शंकर लालवानी (इन्दौर) : सभापति महोदया, मैं प्रस्ताव करता हूं:

"कि यह सभा राज्य सभा को सिफारिश करती है कि राज्य सभा, श्री देबाशीष सामन्तराय, जिन्होंने 25 मई, 2026 से राज्य सभा से त्यागपत्र दे दिया है, के *स्थान पर* सरकारी उपक्रमों संबंधी समिति के कार्यकाल के समाप्त न हुए भाग के लिए, समिति के साथ सहयोजित होने के लिए राज्य सभा से एक सदस्य को नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।"

माननीय सभापति : प्रश्न यह है:

"कि यह सभा राज्य सभा को सिफारिश करती है कि राज्य सभा, श्री देबाशीष सामन्तराय, जिन्होंने 25 मई, 2026 से राज्य सभा से त्यागपत्र दे दिया है, के *स्थान पर* सरकारी उपक्रमों संबंधी समिति के कार्यकाल के समाप्त न हुए भाग के लिए, समिति के साथ सहयोजित होने के लिए राज्य सभा से एक सदस्य को नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्य का नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

———————

… (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, कृपया आप अपने-अपने स्थान पर बैठें।

… (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, शून्य काल में कई माननीय सदस्यों के विषय लगे हैं। नियम 377 के अधीन भी कई माननीय सदस्यों के विषय लगे हैं।

… (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, आप सब लोग यदि चर्चा चाहते हैं तो आप सभी बैठिए। आप सारे विषयों पर माननीय अध्यक्ष जी की अनुमति के अनुसार चर्चा करेंगे।

… (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, कृपया आप अपने-अपने स्थान पर बैठें। क्या आप चर्चा नहीं चाहते हैं?

… (व्यवधान)

माननीय सभापति: क्या आप सभी माननीय सदस्यों का यह व्यवहार उचित है? पूरा देश सदन की कार्यवाही देख रहा है। मैं आप सब से प्रार्थना करती हूं कि आप सब अपनी-अपनी सीट पर विराजें और सदन की कार्यवाही को चलने दीजिए।

… (व्यवधान)

माननीय सभापति: सभा की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

12.10 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

———

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Dilip Saikia *in the Chair*)

… (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, नियम 377 के अधीन जो विषय हैं, उन मामलों को उठाने के लिए मैं आप सभी से सहयोग चाहता हूँ।

… (व्यवधान)

14.0½ hrs

At this stage, Shri Hanuman Beniwal, Adv. Chandra Shekhar, Shri Imran Masood, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.

माननीय सभापति : नियम 377 महत्वपूर्ण बिंदु है और महत्वपूर्ण मुद्दा है। नियम 377 के अंतर्गत हमारे सांसदों के अपने महत्वपूर्ण मुद्दे हैं, उनकी कॉन्स्टिट्युएंसी के मुद्दे हैं और देश के मुद्दे हैं।

… (व्यवधान)

माननीय सभापति : मैं चाहता हूँ कि आप सभी लोग सहयोग करें। Please cooperate to continue it.

… (*Interruptions*)

HON. CHAIRPERSON: Please cooperate to continue it.

… (*Interruptions*)

माननीय सभापति : प्लीज आप बैठिए।

… (व्यवधान)

HON. CHAIRPERSON: Please cooperate to continue it.

… (*Interruptions*)

माननीय सभापति : सदन में चर्चा हो, सदन में आदरणीय सांसदों के नियम 377 के अंतर्गत जो विषय हैं, महत्वपूर्ण मुद्दे हैं, महत्वपूर्ण मुद्दों के ऊपर माननीय सांसदगण को यहाँ पर बुलाने के लिए आप लोग कृपया बैठिए।

… (व्यवधान)

माननीय सभापति : महत्वपूर्ण मुद्दे 377 को सदन में पेश करने के लिए मैं आप सबसे सहभागिता चाहता हूँ।

… (व्यवधान)

HON. CHAIRPERSON: Please cooperate.

… (*Interruptions*)

माननीय सभापति : आप सभी से मेरा अनुरोध है कि आप सब लोग अपने आसन पर जाइए और आप सब लोग अपने आसन पर बैठिए।

… (व्यवधान)

माननीय सभापति : कृपया आप सब अपने आसन पर जाइए।

… (व्यवधान)

HON. CHAIRPERSON: Please go to your seats.

… (*Interruptions*)

HON. CHAIRPERSON: There are very important issues under Rule 377. Please allow them to be raised.

… (*Interruptions*)

14.02 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need to construct road overbridge/underpass on level crossings in Dhanbad, Jharkhand

श्री दुलू महतो (धनबाद) : मैं माननीय रेल मंत्री जी का ध्यान धनबाद की लाखों जनता की एक अत्यंत गंभीर पीड़ा की ओर आकृष्ट करना चाहता हूँ। धनबाद रेल मंडल भारतीय रेलवे की रीढ़ की हड्डी है, जो देश को सर्वाधिक राजस्व देता है। लेकिन, यहाँ चौबीसों घंटे चलने वाली मालगाड़ियों के कारण शहर के 9 व्यस्त रेलवे फाटक—जिनमें मुख्य रूप से फाटक 31/C/E (कुसुंडा), फुलारीटांड, फाटक 27/SPL/T (प्रधानखंटा) और सोनारडीह शामिल हैं—दिन में कई-कई घंटों बंद रहते हैं। इस कारण न केवल किलोमीटर लंबा भीषण ट्रैफिक जाम लगता है, बल्कि ये लेवल क्रॉसिंग्स अब सुरक्षा के लिहाज से अत्यधिक संवेदनशील और दुर्घटना-संभावित बन चुके हैं। जाम में एम्बुलेंस फंसी रहती हैं और स्कूली बच्चे समय पर परीक्षा केंद्र नहीं पहुँच पाते। अतः मेरा माननीय रेल मंत्री जी से पुरज़ोर आग्रह है कि यात्रियों की सुरक्षा हेतु इन 9 चिन्हित फाटकों को 'सेतु भारतम योजना' अथवा RRSK के अंतर्गत प्राथमिकता दी जाए। यहाँ अविलंब रोड ओवरब्रिज या अंडरब्रिज की स्वीकृति प्रदान की जाए। तात्कालिक राहत के लिए, इन फाटकों को चौड़ा कर बीच में मजबूत 'सेपरेटर' लगाए जाएँ ताकि सुगम यातायात सुनिश्चित हो सके। धनबाद की जनता को इस रोज़ की परेशानी से मुक्त करने हेतु सरकार के त्वरित निर्णय की प्रतीक्षा है।

---

* Treated as laid on the Table.

(ii) Regarding inclusion of crop residue processing, fodder banks and solid waste management under Viksit Bharat G RAM G Act, 2025

श्री गणेश सिंह (सतना) : मैं सरकार का ध्यान एक महत्वपूर्ण जनहित एवं पर्यावरणीय विषय की ओर आकर्षित करना चाहता हूँ। कृषि प्रधान क्षेत्रों में पराली जलाने से वायु प्रदूषण, मिट्टी की उर्वरता में कमी तथा जनस्वास्थ्य पर प्रतिकूल प्रभाव पड़ता है। यदि पराली के संग्रहण, प्रसंस्करण एवं भंडारण को वीबी-जी राम-जी अधिनियम, 2025 के अंतर्गत रोजगारपरक कार्य बनाया जाए, तो ग्रामीणों को रोजगार मिलेगा और पराली जलाने की समस्या का स्थायी समाधान होगा। साथ ही, सरकार पराली का क्रय कर भूसा बैंक स्थापित करे तथा पशुपालकों एवं गौशालाओं को रियायती दर पर चारा उपलब्ध कराए, जिससे किसानों को अतिरिक्त आय और पशुधन को पर्याप्त चारा मिल सके। ग्रामीण क्षेत्रों में ठोस अपशिष्ट प्रबंधन भी बड़ी चुनौती है। कचरा संग्रहण, पृथक्करण एवं वैज्ञानिक निस्तारण जैसे कार्यों को भी अधिनियम के अंतर्गत शामिल किया जाए, ताकि ग्रामीण स्वच्छता, सार्वजनिक स्वास्थ्य एवं पर्यावरण संरक्षण को बढ़ावा मिले। अतः सरकार से आग्रह है कि इन कार्यों को वीबी-जी राम-जी अधिनियम, 2025 में शामिल कर मध्यप्रदेश के सतना जिले में पायलट परियोजना प्रारंभ की जाए, ताकि इसके सफल अनुभवों के आधार पर इसे देशभर में लागू किया जा सके।

(iii) Need to extend proposed Bengaluru-Coastal Karnataka Vande Bharat Express upto Kundapura, Karnataka

SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR): Request to provide Vande Bharat Express to the actual Karnataka coast not just first city Mangalore. The Karnataka coast extends beyond Mangaluru. To benefit a larger population, including pilgrims, students, and tourists, the proposed Bengaluru–Coastal Karnataka Vande Bharat should serve the actual coastal

region at least till Kundapura instead of only the first coastal city. This will ensure meaningful Capital-to-Coast connectivity and maximize public benefit to pilgrims, tourists and educational institutions visitors.

(iv) Need for upgradation of Government Autonomous college, Phulbani, Odisha into a state university

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): I would like to draw the attention of the Government towards a matter of urgent public importance regarding the upgradation of Government Autonomous College, Phulbani into a state university. Established in 1960 and granted Autonomous Status by the University Grants Commission (UGC), Government Autonomous College, Phulbani is the oldest and premier institution of higher education in the tribal-dominated Kandhamal region. It has served students from Kandhamal, Boudh, Nayagarh and adjoining districts for over six decades. However, Kandhamal remains one of the few districts in Odisha without a university, forcing students, particularly Scheduled Tribes and economically weaker sections, to migrate elsewhere for higher education, causing financial hardship and limiting educational opportunities. The National Education Policy, 2020 emphasizes establishing multidisciplinary higher education institutions in underserved regions. Upgrading the college into a state university would expand postgraduate and doctoral education, promote research in tribal studies, forestry, biodiversity and agriculture, enhance skill development, and improve higher education access in the region. I, therefore, urge the Union Government to take up this matter with the Government of Odisha and provide

necessary financial and technical support under suitable Central schemes for establishing a state university at Phulbani, thereby accelerating the educational and socio-economic development of Kandhamal and neighbouring districts.

(v) Need to constitute an expert committee to study socio-economic impact due to declining fertility rate in the country

SHRI NAVEEN JINDAL (KURUKSHETRA): I would like to draw the attention of the Government to the continuing and now well-established decline in India's Total Fertility Rate (TFR), a development with far-reaching demographic, economic and social implications. As per the National Family Health Survey-6 (2023-24), India's TFR has stabilised at 2.0 children per woman, below the replacement level of 2.1, a level first reached in NFHS-5 (2019-21), down from 2.2 recorded in NFHS-4 (2015-16). This national average, however, conceals sharp regional disparities. Bihar (2.7), Jharkhand, Meghalaya and Uttar Pradesh (2.2 each), and Madhya Pradesh and Rajasthan (2.1 each) remain at or above replacement level, while states such as Sikkim (1.0) and several others across the south and west have fallen to levels lower than many developed countries, including parts of Europe. Such divergence, if unaddressed, risks an uneven demographic transition, with some states ageing rapidly while others continue rapid population growth, straining healthcare, pension and social security systems, shrinking the future working-age population and workforce, threatening India's demographic dividend. I, therefore, urge the Government to constitute an expert committee to comprehensively study state wise fertility trends and their long-term economic

and social consequences, and to introduce region-specific measures, including affordable childcare, maternity and paternity support, workplace flexibility and incentives for parenthood in low fertility states, while continuing family welfare and health programmes in high fertility states, ensuring balanced, sustainable and equitable demographic growth nationwide.

(vi) Need to strengthen the process of groundwater conservation under the Atal Bhujal Yojana in Jalore and Sirohi districts of Rajasthan

श्री लुम्बाराम चौधरी (जालौर) : जालौर और सिराही जिलों में अत्यधिक दोहन के चलते लगातार भूजल स्तर गिर रहा है। इसकी वजह से यहां किसानों को सिंचाई का पानी नहीं मिल पा रहा है और वे वर्षा आधारित खेती करने को मजबूर हो रहे हैं। दोनों जिले में कम वर्षा के होने से भू-जल स्तर में बहुत भारी गिरावट आयी है जिसके कारण दोनों जिले डार्क जोन घोषित हो चुके हैं। जालौर और सिरोही जिलों में इस समय पेयजल संकट गहराया हुआ है। जल संरक्षण को लेकर सरकारी स्तर पर प्रयास किए जा रहे हैं लेकिन, इन प्रयासों में अभी तेजी महसूस किए जाने की जरूरत है । कई इलाकों में दो तीन दिनों में केवल एक बार पानी की आपूर्ति हो रही है, जिसके कारण लोगों को पानी के लिए टैंकरों पर निर्भर रहना पड़ रहा है। दोनों जिलों में भूजल स्तर के सुधार के लिए दोनों जिलों को अटल भूजल योजना से जोड़ा जाए तथा जालौर और सिरोही जिलों मे पेयजल और सिंचाई के लिए विषेश पैकेज दिया जाए।

(vii) Need to set up an effective weather forecasting system in hill states of the country to prevent and minimise the loss of life and property caused by cloudburst in these states

श्री दिलीप शइकीया (दारंग-उदालगुड़ी) : हाल के वर्षों में भारत के पहाड़ी राज्यों जैसे असम, अरुणाचल प्रदेश, हिमाचल प्रदेश, उत्तराखंड, सिक्किम तथा अन्य पूर्वोत्तर राज्यों में बादल फटने की घटनाओं में बढ़ोतरी दर्ज की गई है, जिससे अचानक बाढ़, भूस्खलन, सड़कें और पुल टूटने

जैसी गंभीर समस्याएँ पैदा हो जाती हैं। अरुणाचल प्रदेश में इस वर्ष भी बादल फटने और बाढ़ की कई घटनाएँ हुई हैं, जिससे 90 हजार से ज्यादा लोग प्रभावित हुए हैं। अरुणाचल प्रदेश से आने वाले बाढ़ के पानी के कारण असम के धीमाजी व लखीमपुर सहित कई जिले, 250 से ज्यादा गाँव, 50 हजार से ज्यादा लोग और 3809 हेक्टेयर कृषि क्षेत्र प्रभावित हुए हैं। प्रत्येक वर्ष मानसून के दौरान पूर्वोत्तर राज्यों समेत पहाड़ी राज्यों को भारी बारिश, भू-कटाव, बादल फटने और भूस्खलन जैसी समस्याओं का सामना करना पड़ता है, जिसके कारण आमजन, कृषि क्षेत्र, सड़क, पुल, बिजली और पेयजल सम्बन्धी भारी नुक्सान उठाना पड़ता है। अत: मेरा केंद्र सरकार से अनुरोध है कि देश में बादल फटने जैसी आपदाओं और उनके प्रभाव को कम करने के लिए बेहतर मौसम पूर्वानुमान प्रणाली तंत्र बनाने की जरुरत हैं, ताकि इन आपदाओं से बचाव के लिए समय पर चेतावनी, पर्यावरण संरक्षण और वनों का संवर्धन किया जा सके।

(viii) Need to set up a dedicated 'Tasar Silk Cluster' in Keonjhar district, Odisha

श्री अनन्त नायक (क्योंझर) : ओडिशा का क्योंझर जिला तसर रेशम उत्पादन की दृष्टि से अत्यंत महत्वपूर्ण एवं संभावनाशील क्षेत्र है। यहाँ के विस्तृत वन क्षेत्रों में अर्जुन, आसन तथा शाल जैसे पोषक वृक्षों की प्रचुर उपलब्धता उष्णकटिबंधीय तसर रेशम कीट (Antheraea mylitta) के पालन के लिए अनुकूल परिस्थितियाँ प्रदान करती है। हरिचंदनपुर, तेलकोई, बांसपाल, घाटगांव, पाटना, जोड़ा, साहारपड़ा तथा झुमपुरा प्रखंडों में बड़ी संख्या में आदिवासी परिवार तसर रेशम उत्पादन से जुड़े हुए हैं, जिससे उनकी आजीविका, महिला सशक्तिकरण तथा ग्रामीण रोजगार को महत्वपूर्ण आधार प्राप्त हुआ है। तथापि, इस क्षेत्र में आधुनिक प्रसंस्करण इकाइयों, गुणवत्तापूर्ण रोगमुक्त अंडों (DFLs), मूल्य संवर्धन, कौशल विकास तथा प्रभावी विपणन सुविधाओं का अभाव है। जलवायु परिवर्तन और कमजोर बाजार संपर्क भी इस क्षेत्र के विकास में बाधक हैं। अतः मेरा आग्रह है कि भारत सरकार क्योंझर जिले में एक समर्पित तसर सिल्क क्लस्टर की स्थापना करे, जिसमें पोषक वृक्षारोपण, DFL उत्पादन, कोकून उत्पादन, रीलिंग, बुनाई, मूल्य संवर्धन, प्रशिक्षण,

आधुनिक प्रसंस्करण तथा विपणन सुविधाओं का समुचित विकास किया जाए। इससे आदिवासी समुदायों की आय में वृद्धि होगी, ग्रामीण रोजगार के नए अवसर सृजित होंगे तथा क्योंझर को देश के प्रमुख तसर रेशम उत्पादन एवं प्रसंस्करण केंद्र के रूप में विकसित किया जा सकेगा।

(ix) Need to develop civic amenities in religious sites in Rajgarh Parliamentary Constituency, Madhya Pradesh under PRASAD Scheme

श्री रोडमल नागर (राजगढ़) : मेरा लोक सभा क्षेत्र राजगढ़ केन्द्र सरकार व मध्य प्रदेश शासन के बहुआयामी प्रयासों से मोहनपुरा, कुण्डालिया डेम के माध्यम से जल संरचनाओं का निर्माण कर कृषि क्षेत्र में विगत एक दशक में आकांक्षी से आत्मनिर्भरता की ओर अग्रसर हुआ है। आधारभूत संरचनाओं के निर्माण के साथ उद्योग,स्वास्थ्य व शिक्षा के क्षेत्र में भी अनेक ऐतिहासिक संकल्प सिद्ध किये जा रहे हैं। इसी क्रम में सरकार द्वारा संचालित PRASAD योजना के माध्यम से देशभर के तीर्थ स्थलों के विकास से धार्मिक पर्यटन को नई दिशा मिली है। राजगढ़ संसदीय क्षेत्र के अंतर्गत स्थित माँ बगलामुखी मंदिर नलखेड़ा, माँ बिजासन धाम भैसवा माताजी, माँ जालपा मातामंदिर, नरसिंहगढ़ स्थित बड़ा महादेव छोटा महादेव मंदिर, सांका श्यामजी, गढी हनुमान सहित अन्य प्राचीन, सांस्कृतिक एवं ऐतिहासिक धार्मिक स्थल श्रद्धा एवं आस्था के केंद्र हैं। यहाँ प्रतिवर्ष असंख्य श्रद्धालु देश भर से दर्शन हेतु आते हैं, जिससे यह क्षेत्र धार्मिक पर्यटन की दृष्टि से अत्यंत संभावनाशील है, यदि इन स्थलों को भी PRASAD योजना के अंतर्गत सम्मिलित कर अधोसंरचनात्मक सुविधाओं—जैसे सड़क, पेयजल, स्वच्छता, पार्किंग, आवास एवं यात्री सुविधाओं—का सुदृढ़ विकास किया जाए, तो यह क्षेत्र न केवल राष्ट्रीय स्तर पर एक प्रमुख धार्मिक एवं सांस्कृतिक पर्यटन केंद्र के रूप में उभरेगा, बल्कि स्थानीय रोजगार एवं अर्थव्यवस्था में वृद्धि हेतु भी सार्थक सिद्ध होगा।

(x) Need to review regulatory norms to permit establishment of multiple nursing colleges in a city or town of the country

SHRI BHARTRUHARI MAHTAB (CUTTACK): I wish to draw the attention of

the Government to the urgent need for revisiting the existing regulatory provision that restricts a trust or society from establishing more than one nursing institution in the same city or town. At a time when the demand for qualified nurses is increasing rapidly, this restriction has become a major impediment to expanding nursing education. Nurses constitute the backbone of the healthcare system. They play a vital role in patient care and serve as the primary link between doctors and patients. With the growing healthcare needs of the country, both Government and private healthcare institutions require a larger pool of trained nursing professionals. The Parliament has already enacted the law establishing the National Nursing Commission to replace the Indian Nursing Council. This presents an appropriate opportunity to remove the outdated "one nursing college per city by one trust or society" restriction. Doing so would enable credible educational trusts and societies to establish additional nursing colleges wherever adequate infrastructure and faculty are available, thereby significantly enhancing the availability of trained nurses. I, therefore, urge the Union Government to amend the relevant regulatory provisions under the new National Nursing Commission framework to facilitate the establishment of more nursing colleges and strengthen the nation's healthcare workforce.

(xi) Need to install high pressure water misting systems in all the railway stations of Rajasthan to address adverse impact of extreme heat

SHRI P. P. CHAUDHARY (PALI): I would like to draw the attention of the Government to the urgent need for the installation of water misting systems at

all railway stations in Rajasthan and for their inclusion under the Amrit Bharat Station Scheme. My state, Rajasthan, endures extreme summer conditions, with temperatures often ranging between 40°C - 45°C, while its railway stations serve lakhs of passengers every day. Prolonged waiting on open platforms during such intense heat poses serious health risks, particularly to children, senior citizens, and other vulnerable passengers. High-pressure water misting systems are a proven, climate-resilient, and resource-efficient solution that can reduce the ambient temperature by 5–6°C through evaporative cooling. Similar systems have already been installed at several railway stations, where they have significantly improved passenger comfort during the peak summer months. I commend the Government's exemplary efforts in transforming railway stations under the Amrit Bharat Station Scheme. I, therefore, urge the Ministry of Railways to make high-pressure water misting systems a standard passenger amenity at all railway stations in Rajasthan under the Scheme, with priority given to high-footfall and heat-prone stations.

(xii) Need to address the problems being faced by the fair price shop dealers dealing with implementation of Public Distribution System in the country

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): The fair price shop dealers are key to successfully implementing Public Distribution System. But very often, they have been neglected grossly and subsequently they are facing difficulties for their livelihood and sustain with meagre income. I am bringing to the notice of Hon’ble Minister some of important problems facing by them viz. non-

viability condition of fair price shops and at least Rs. 50,000 per month per shop by enhancing their margin; while handling of loss incurred by the fair price shop dealers during distribution, stocking and storing - allow them 1 (one) kg per quintal so that the dealer can justify the shortages on this count without taking any responsibility to the state governments and Union Territories. I would also like to seek information whether there is any proposal/plan to distribute Bharat Brand Rice, Atta and other essential commodities through fair price shops at subsidized rates. On behalf of fair price shop dealers in the country, requesting the Hon'ble Minister to please look into this matter and do take some steps for sustenance of dealers.

(xiii) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

श्री जगदम्बिका पाल (डुमरियागंज) : मैं सरकार का ध्यान एक दीर्घकालिक और सांस्कृतिक रूप से महत्वपूर्ण मुद्दे की ओर आकर्षित करना चाहता हूँ। 2011 की जनगणना के अनुसार, भारत में लगभग छह करोड़ लोग भोजपुरी को अपनी मातृभाषा के रूप में बोलते हैं। यह उत्तर प्रदेश, बिहार, मध्य प्रदेश और झारखंड में व्यापक रूप से बोली जाती है। भारत के अलावा, भोजपुरी की मॉरीशस, फिजी, सूरीनाम, त्रिनिदाद और टोबैगो और गुयाना जैसे देशों में भी एक मज़बूत अंतर्राष्ट्रीय उपस्थिति है, जहाँ यह प्रवासी भारतीयों के बीच एक संपर्क भाषा के रूप में फल-फूल रही है। इस समृद्ध भाषायी और सांस्कृतिक विरासत के बावजूद, भोजपुरी को अभी तक संविधान की आठवीं अनुसूची में शामिल नहीं किया गया है। भोजपुरी भाषी लगातार इस संवैधानिक मान्यता की माँग करते रहे हैं ताकि शिक्षा, प्रशासन और साहित्य में इस भाषा को बढ़ावा दिया जा सके और आने वाली पीढ़ियों के लिए संरक्षित किया जा सके। मैं भारत सरकार से आग्रह करता हूँ कि वह भोजपुरी को संविधान की आठवीं अनुसूची में शामिल करने के लिए आवश्यक कदम उठाए और

भारत और विदेशों में रहने वाले करोड़ों भोजपुरी भाषी नागरिकों की आकांक्षाओं को उचित मान्यता प्रदान करे।

(xiv) Need to develop State Highway No. 137 in Misrikh Parliamentary Constituency into a four-lane highway and declare the same as a National Highway

श्री अशोक कुमार रावत (मिश्रिख) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र मिश्रिख (उत्तर प्रदेश) की एक अत्यंत महत्वपूर्ण समस्या की ओर आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र के अंतर्गत आने वाला राज्य राजमार्ग संख्या-137 (SH-137), जो मनवा तिराहे से भटपुर, अतरौली, संडीला होते हुए मेहंदीघाट (कन्नौज) तक जाता है, एक अत्यंत महत्वपूर्ण मार्ग है। यह मार्ग दो प्रमुख राष्ट्रीय राजमार्गों - NH-24 और NH-91 को आपस में जोड़ता है। इस मार्ग पर यातायात का भारी दबाव है, किंतु सड़क की चौड़ाई कम होने के कारण यहाँ निरंतर भीषण दुर्घटनाएं होती रहती हैं। संकीर्ण मार्ग होने से जनता को प्रतिदिन लंबे जाम और आवागमन में भारी कठिनाई का सामना करना पड़ता है, जिससे समय की भारी बर्बादी होती है। अतः जनहित में मेरा सरकार से अनुरोध है कि राज्य राजमार्ग संख्या-137 को मनवा तिराहे से मेहंदीघाट तक फोर-लेन (4-Lane) बनाया जाए तथा इसे राष्ट्रीय राजमार्ग (National Highway) में परिवर्तित किया जाए। इस निर्णय से दुर्घटनाओं पर अंकुश लगेगा, यात्रा समय की बचत होगी और सुगम यातायात के साथ-साथ स्थानीय लोगों को रोजगार के नए अवसर प्राप्त होंगे।

(xv) Regarding various Railway related issues of Virudhunagar and other districts of Southern Tamil Nadu

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): I rise to draw the attention of Hon'ble Minister of Railway to the long-pending railway demands of the people of Virudhunagar district and the ten adjoining districts of Southern Tamil Nadu. First, I request the extension of Train No. 16721/16722, Madurai–

Coimbatore Express via Palani and Pollachi up to Sengottai through Sivakasi. This will provide direct connectivity for lakhs of people from Virudhunagar, Sivakasi, Srivilliputhur, Rajapalayam and nearby areas to Coimbatore and the Kerala border region. Secondly, I request that Train No. 16791/16792 Tuticorin–Palaruvi Express be operated from Madurai instead of Tuticorin, benefiting passengers from Madurai, Virudhunagar and several southern districts by improving access to the Kollam–Palaruvi route. I also seek two essential passenger amenities at Virudhunagar Railway Station: construction of a proper bus approach road to the station and establishment of a dedicated ticket counter on the eastern side for the convenience of commuters. These are genuine public demands that will improve connectivity, trade, education, healthcare access and regional development. I earnestly request the Hon'ble Railway Minister to personally intervene and direct the railway authorities to approve and implement these proposals at the earliest.

(xvi) Need to start passenger train services between Tuli, Nagaland and Guwahati, Assam

SHRI S. SUPONGMEREN JAMIR (NAGALAND): The Tuli train service was started operating on meter gauge since 1990s and upgraded to broad gauge in the year 2000 and passenger train trial run was attempted in 2007 between Tuli and Mariani but the service was stopped. Therefore, we request the Government to kindly consider resumption of passenger train service with parcel van between Dimapur and Tuli to meet the needs of daily travellers also kindly consider extension of BG train service from Guwahati to Tuli in the

interest of upper Assam and Nagaland passengers. It may also worth mentioning that the local goods train running there are currently between Amguri to Tuli generates considerable amount of revenue for last several years. The revenue generated during last financial year by goods train services from Amguri to Tuli was almost rupees thirty crores. In the light of above cited feasibility reasons, I request the Government to kindly consider our need in taking early action for resumption of passenger's train service to Tuli as we assure full public support in this regard.

(xvii) Need for effective regulation of the Pharmacy Sector and sale of medicines

श्री श्यामकुमार दौलत बर्वे (रामटेक) : औषधि वितरण क्षेत्र वर्तमान में गंभीर नियामकीय एवं व्यावसायिक चुनौतियों का सामना कर रहा है, जो जनस्वास्थ्य तथा देश की औषधि आपूर्ति श्रृंखला की स्थिरता के लिए गंभीर खतरा उत्पन्न कर रही हैं। ई-फार्मेसी के अनियंत्रित विस्तार के कारण, सत्यापन के अभाव में एंटीबायोटिक, नशे की लत उत्पन्न करने वाली दवाओं तथा अनुसूची H-1 के अंतर्गत आने वाली औषधियों की कथित रूप से जाली अथवा कृत्रिम बुद्धिमत्ता (AI) द्वारा तैयार किए गए चिकित्सीय पर्चों के माध्यम से ऑनलाइन बिक्री की जा रही है। साथ ही, बड़ी कॉर्पोरेट कंपनियों द्वारा अपनाई जा रही मूल्य निर्धारण, अत्यधिक छूट तथा अन्य अनुचित व्यापारिक प्रथाओं ने DPCO के अंतर्गत निर्धारित व्यापारिक मार्जिन के बावजूद लाइसेंसधारी केमिस्ट्स गंभीर प्रतिस्पर्धात्मक असमानता की स्थिति में है। जबकि वे विशेष रूप से ग्रामीण एवं अर्ध-शहरी क्षेत्रों में अंतिम छोर तक औषधियों की उपलब्धता सुनिश्चित करने वाली वितरण व्यवस्था हैं। सरकार से आग्रह है कि अवैध ई-फार्मेसी संचालन पर तत्काल रोक लगाए, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940, मूल्य निर्धारण एवं अनुचित व्यापारिक प्रथाओं पर अंकुश लगाए तथा सुदृढ़ नियामकीय ढाँचा स्थापित करे जो लाइसेंसधारी केमिस्टों के हितों की

रक्षा करे, निष्पक्ष प्रतिस्पर्धा सुनिश्चित करे तथा नागरिक को सुरक्षित, किफायती रूप से औषधियों की उपलब्धता सुनिश्चित करे।

(xviii) Need to amend bail provisions under the NDPS Act to make the law more effective and equitable

SHRI BENNY BEHANAN (CHALAKUDY): I wish to draw the attention of the Government to the need for a comprehensive review of the bail provisions under the Narcotic Drugs and Psychotropic Substances (NDPS) Act in view of the changing nature of drug-related offences. The existing bail framework under the NDPS Act primarily relies on the quantity of narcotic drugs recovered from the accused-small, intermediate or commercial quantity to determine the applicability of the stringent conditions under Section 37. While this approach may have been appropriate when introduced, the modus operandi of drug trafficking has undergone significant changes over the years. Organised drug trafficking syndicates increasingly operate through multiple couriers carrying smaller quantities to evade stricter legal consequences, while addicts, vulnerable individuals and first-time offenders may, in certain cases, be subjected to stringent bail restrictions merely on the basis of the quantity recovered, without adequate consideration of their actual role in the offence. There is, therefore, a need to revisit the existing framework so that, in addition to the quantity of contraband, due weight is given to factors such as the accused's role in the offence, criminal antecedents, links with organised trafficking networks, financial gains derived from the offence, and the likelihood of reoffending. Such an approach would help distinguish major traffickers from

minor offenders and ensure that habitual and organised criminals do not misuse the legal system while protecting the rights of those who do not pose a significant threat. I, therefore, urge the Government to undertake a comprehensive review of the bail provisions under the NDPS Act and introduce appropriate amendments to make the law more effective, equitable and responsive to the evolving challenges posed by drug trafficking and substance abuse.

(xix) Need to provide compensatory financial assistance to farmers of Punjab who lost their crops due to natural calamities in the state

DR. AMAR SINGH (FATEHGARH SAHIB): Punjab's farmers have suffered severe losses due to unprecedented floods and adverse climatic conditions. Reports from agricultural mandis across the state indicate a 25–30% decline in paddy yields, resulting in losses of approximately ₹15,000–₹25,000 per acre. This has also adversely affected mandi labourers, arhtiyas, transporters, and the rural economy. The recurring impact of floods, droughts, pest outbreaks, and climate change poses a serious threat to Punjab's agriculture, farmers' livelihoods, and India's food security. With rising indebtedness to banks and informal lenders, many farmers face severe financial distress. In view of this extraordinary situation, I urge the Government of India to announce one-time special financial assistance of ₹25,000 per acre for all paddy farmers in Punjab. Alternatively, the Government should substantially enhance the Minimum Support Price (MSP) for paddy to adequately compensate farmers and allied stakeholders for the losses incurred. Given the serious nature of the

issue, Government of India should give onetime special financial aid of Rs 25000 per acre for all paddy farmers of Punjab or significantly increase the upcoming Paddy MSP to compensate loss faced by farmers, labour and artiyas. Immediate intervention is essential to protect farmers, sustain agricultural production, and safeguard national food security.

(xx) Need to protect the service benefits of teachers appointed before 2010 by exempting them from mandatory TET qualification

श्री लालजी वर्मा (अम्बेडकर नगर) : देश के विभिन्न राज्यों में वर्ष 2010 से पूर्व हजारों शिक्षक तत्कालीन नियमों एवं निर्धारित शैक्षिक योग्यताओं के आधार पर विधिवत नियुक्त किए गए थे। उस समय शिक्षक पात्रता परीक्षा (टेट) की अनिवार्यता लागू नहीं थी। बाद में लागू किए गए प्रावधानों के कारण इन शिक्षकों से (टेट) उत्तीर्ण करने की अपेक्षा की जा रही है, जिसके परिणामस्वरूप उनके सेवा अनुमोदन, वेतन, पदोन्नति, पेंशन तथा अन्य सेवा लाभ प्रभावित हो रहे हैं ये शिक्षक 15 से 30 वर्षों से विद्यालयों में सेवाएँ दे रहे हैं तथा समय.समय पर विभागीय प्रशिक्षण भी प्राप्त करते रहे हैं। ऐसे शिक्षकों पर बाद में लागू की गई पात्रता शर्तों को पूर्व प्रभाव से लागू करना प्राकृतिक न्याय तथा वैधानिक अपेक्षाओं के सिद्धांत के विपरीत प्रतीत होता है। इस विषय पर विभिन्न न्यायिक निर्णयों तथा संसदीय चर्चाओं के कारण देशभर में व्यापक असमंजस की स्थिति बनी हुई है। अतः मैं भारत सरकार से आग्रह करता हूँ कि वर्ष 2010 से पूर्व तत्कालीन नियमों के अनुसार नियुक्त सभी कार्यरत शिक्षकों को शिक्षक पात्रता परीक्षा से एकमुश्त एवं स्थायी छूट प्रदान करने, राज्यों को आवश्यक दिशा.निर्देश जारी करने उनके सेवा संबंधी सभी लंबित मामलों का शीघ्र निस्तारण सुनिश्चित करने हेतु आवश्यक विधायी अथवा नीतिगत निर्णय लिया जाए।

(xxi) Need to set up two additional train ticket reservation counters at Jaunpur Junction Railway Station in Uttar Pradesh

श्री बाबू सिंह कुशवाहा (जौनपुर) : मैं नियम 377 के माध्यम से रेल मंत्री का ध्यान उत्तर प्रदेश के

जौनपुर जंक्शन रेलवे स्टेशन की एक अत्यंत महत्वपूर्ण जनसमस्या की ओर आकर्षित करना चाहता हूँ। जौनपुर जंक्शन पूर्वांचल का एक प्रमुख एवं अत्यधिक व्यस्त रेलवे स्टेशन है, जहाँ से प्रतिदिन हजारों यात्री यात्रा करते हैं । किंतु वर्तमान में यहाँ आरक्षण कार्यालय में केवल एक ही आरक्षण काउंटर संचालित होने के कारण यात्रियों को लंबे समय तक कतारों में प्रतीक्षा करनी पड़ती है । इसका सबसे अधिक दुष्प्रभाव वरिष्ठ नागरिकों, महिलाओं, दिव्यांगजनों, रोगियों तथा दूर-दराज़ के ग्रामीण क्षेत्रों से आने वाले यात्रियों पर पड़ रहा है । स्थानीय नागरिकों द्वारा लगातार इस संबंध में मांग की जा रही है । यह भी जानकारी प्राप्त हुई है कि अतिरिक्त स्टाफ की स्वीकृति पूर्व में प्रदान की जा चुकी है, किंतु उनकी तैनाती अभी तक नहीं हो सकी है । आगामी त्योहारों एवं अवकाश के दौरान यात्रियों की संख्या बढ़ने से यह समस्या और अधिक गंभीर हो जाएगी । अतः मेरा केंद्र सरकार से आग्रह है कि जौनपुर जंक्शन पर कम से कम दो अतिरिक्त आरक्षण काउंटर तत्काल प्रारंभ किए जाएँ तथा स्वीकृत कर्मचारियों की शीघ्र तैनाती सुनिश्चित कर यात्रियों को बेहतर एवं सुगम आरक्षण सुविधा उपलब्ध कराई जाए।

(xxii) Need to take comprehensive measures to safeguard the women and girl children in the country

SHRI YUSUF PATHAN (BAHARAMPUR): I would like to draw the attention of the Government towards the alarming increase in incidents of rape, sexual assault and abuse against women and children across the country during the last few years. Despite stringent laws and various schemes for women and child safety, such heinous crimes continue to rise, causing widespread concern among citizens. Recent incidents from different parts of the country have once again highlighted the urgent need for stronger preventive measures, speedy investigation and timely justice for the victims. Official data and independent reports indicate that crimes against women remain a serious challenge, while a

significant number of victims are minors. I urge the Government to strengthen law-enforcement mechanisms, establish fast-track courts in all districts, improve police accountability, enhance awareness programmes and ensure effective implementation of existing laws for the protection of women and children. The safety, dignity and security of women and children must be treated as a national priority.

(xxiii) Need to review the decision to play all six stanzas of 'Vande Mataram', the National Song at official Government functions

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): The Ministry of Home Affairs (MHA) mandates that at all Government and official events where both the Vande-Mataram and the National Anthem are played, Vande Mataram must be performed first. If a state has an official state song, it is played first, followed by Vande Mataram, and then the National Anthem. The Constituent Assembly accorded Vande Mataram the status of "National Song" on par with the National Anthem, but also clarified that this applied strictly to the first two stanzas. No law dictates a specific posture, etiquette, or mandatory singing requirement. Secularism, Linguistic freedom and liberty are fundamental principles in the Indian Constitution. Compulsory singing of the full six stanzas raises constitutional and theological conflicts for monotheistic and non-Hindu communities. For Muslims and other monotheistic groups, this conflicts with the core theological belief that worship or veneration belongs strictly to one God. This is really unfortunate. It is a direct infringement of religious liberties and linguistic freedom. The unity of India dwells on

secularism with religious and regional diversity along with linguistic heritage. They serve as the foundational bedrock of a nation's identity rather than something to be dismantled. By mandating to play all six stanzas of Vande Mataram song, the concept of secularism and communal harmony is being targetted. Hence I urge the Government to withdraw the decision to make it compulsory to sing or play all six stanzas of the Vande Mataram song in official functions of state/UT as well as Union Government and refrain from infringing on the state rights and linguistic liberty and disturb the Secular fabric of the Nation.

(xxiv) Need to operate adequate special trains with enhanced seating capacity on the Visakhapatnam - Vizianagaram - Srikakulam - Puri route during the Simhachalam Giripradakshina and Jagannath Rath Yatra festivals

SHRI APPALANAIDU KALISETTI (VIZIANAGARAM): The Simhachalam Giripradakshina, to be held on 28th July 2026 in Visakhapatnam, and the Jagannath Rath Yatra at Puri are among the most significant religious observances in the region, drawing lakhs of devotees from Andhra Pradesh, Odisha and neighbouring states every year. These occasions witness a massive surge in passenger movement, particularly along the Visakhapatnam-Vizianagaram-Srikakulam-Puri corridor, which the existing train services are not equipped to handle. Year after year, pilgrims travelling for these events are forced to endure severely overcrowded coaches, long waiting lists and unconfirmed tickets. This hardship falls most heavily on senior citizens, women

and children, who form a large proportion of those undertaking these journeys. Many devotees, unable to secure reserved accommodation, are compelled to travel in unsafe and uncomfortable conditions, undermining the dignity and safety that such important spiritual journeys deserve. I therefore urge the Ministry of Railways to sanction adequate special trains and augment the capacity of existing services on the Visakhapatnam-Vizianagaram-Srikakulam Puri route well in advance of the Simhachalam Giripradakshina and the Jagannath Rath Yatra. Timely planning by the Railways would go a long way in ensuring safe, convenient and comfortable travel for the large number of devotees participating in these important occasions.

(xxv) Need to enhance the crop loan limit under Interest Subvention Scheme and put in place a time-bound mechanism for expeditious sanction of loans

SHRI BAJRANG MANOHAR SONWANE (BEED): A large number of farmers in the country depend on crop loans and the Interest Subvention Scheme to meet their agricultural expenses. However, the crop loan limit of ₹3 lakh eligible for concessional interest under the scheme has remained unchanged for several years. During this period, the cost of seeds, fertilisers, pesticides, labour, irrigation, electricity, fuel and farm mechanisation has increased significantly. As a result, the existing limit has become inadequate to meet the actual financial requirements of farmers, forcing them to borrow additional funds at higher interest rates. Further, delays in the sanction and disbursement of loans for crop cultivation as well as allied agricultural activities

such as dairy farming, animal husbandry, fisheries and micro-irrigation are causing hardship to farmers and adversely affecting agricultural operations and productivity. The Government may, therefore, consider enhancing the crop loan limit under the Interest Subvention Scheme from ₹3 lakh to at least ₹7 lakh, introducing a time-bound mechanism for sanction of agricultural loans and establishing an effective grievance redressal system for farmers facing delays or denial of institutional credit facilities.

(xxvi) Need to shift power transmission lines under the ground in Konkan region

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : कोंकण में भारी बारिश और तूफानी हवाओं के कारण अक्सर पेड़ गिरते हैं, जिससे बिजली के तार टूट जाते हैं। यहाँ सालों से यह हाल है कि हर हफ्ते कम से कम एक दिन बिजली पूरी तरह गुल रहती है। कई बार तो दिन में भी घंटों लाइट नहीं आती और मरम्मत के नाम पर पूरे-पूरे गाँव की बिजली एक साथ काट दी जाती है, जिससे आम जनता को भारी परेशानी होती है।लंबे समय तक बिजली न होने से मोबाइल नेटवर्क ठप हो जाता है। इंटरनेट कटने से डिजिटल माध्यम से पढ़ने वाले हमारे होनहार छात्रों की पढ़ाई का भारी नुकसान होता है । इसके अलावा, लगातार बिजली न रहने से छोटे व्यापारियों, किसानों और स्थानीय कुटीर उद्योगों का कामकाज भी पूरी तरह ठप पड़ जाता है, जिससे क्षेत्र की आर्थिक प्रगति और लोगों की आजीविका बुरी तरह बाधित होती है।मेरा माननीय ऊर्जा मंत्री जी से विनम्र आग्रह है कि कोंकण की इस समस्या के स्थायी समाधान के लिए यहाँ बिजली की लाइनों को अंडरग्राउंड बिछाने और नए सब-स्टेशन बनाने हेतु विशेष फंड स्वीकृत करें। इससे कोंकण की जनता के लिए भी 'निर्बाध बिजली' का हमारी सरकार का संकल्प पूरी तरह साकार हो सकेगा।

(xxvii) Need to establish an Ordnance Manufacturing Unit in Jamui, Bihar

श्री अरूण भारती (जमुई) : माननीय गृह मंत्री जी ने जमुई में 'आयुध निर्माण इकाई' स्थापित करने की जो घोषणा की थी, उससे यहाँ के युवाओं में नई उम्मीद जगी है। जमुई एक पिछड़ा इलाका है, जहाँ अनुसूचित जाति, जनजाति और वंचित वर्गों की बड़ी आबादी रहती है। यहाँ उद्योगों की भारी कमी है। रोजगार न मिलने के कारण यहाँ के युवाओं को मजबूरी में दूसरे राज्यों की ओर पलायन करना पड़ता है। ऐसे में यहाँ आयुध निर्माण कारखाने का खुलना बहुत फायदेमंद साबित होगा। इससे न केवल देश की रक्षा उत्पादन क्षमता मजबूत होगी, बल्कि पूर्वी भारत के विकास को भी नई दिशा मिलेगी। इस कारखाने के बनने से स्थानीय युवाओं को सीधा रोजगार मिलेगा, छोटे सहायक उद्योगों का विकास होगा और लोगों का पलायन रुकेगा। जमुई भौगोलिक नजरिए से भी बहुत उपयुक्त है क्योंकि यहाँ पर्याप्त जमीन उपलब्ध है और यह पूर्वी व उत्तरी भारत को आसानी से जोड़ता है। अतः मैं केंद्र सरकार से विनम्र आग्रह करता हूँ कि संबंधित मंत्रालयों के माध्यम से इस प्रस्ताव पर जल्द काम शुरू करवाएं और जमुई में कारखाने को शीघ्र मंजूरी प्रदान करें। जमुई की जनता इस ऐतिहासिक फैसले का पूरी उम्मीद और विश्वास के साथ इंतजार कर रही है।

(xxviii) Need to expedite completion of various infrastructure projects implemented under AMRUT in Machilipatnam, Andhra Pradesh

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): The Atal Mission for Rejuvenation and Urban Transformation (AMRUT) started with an objective to enhance basic infrastructure –water supply, sewerage, drainage, green space, non-motorized transport, etc., – in selected cities. There are three projects. The first one is regarding sewerage/septage management with estimated cost of Rs.10.87 crores; and secondly two drainage projects worth

Rs.11.09 crores & Rs.7.93 crores respectively approved for Machilipatnam City in 2016-17. We are in 2026, still projects have not yet been completed and are at implementation stage. Cost of all three projects put together has gone up from Rs.29.89 crores to Rs.35 crores. Only storm water outfall drainage network project completed 90%, but physical progress of other two projects is only around 50%. Project deadline was December, 2025. But, projects could not be completed. Hence, I appeal to the Hon. Minister of Housing and Urban Affairs to direct agencies and officials concerned to complete these projects which are very important for Machilipatnam city at the earliest.

(xxix) Need to enhance the annual family income ceiling to Rs. 8 lakh as eligibility criteria to avail post-matric scholarship by SC and ST students

DR. D. RAVI KUMAR (VILUPPURAM): I wish to draw the attention of the Government to the urgent need for revising the annual family income ceiling for eligibility under the Post-Matric Scholarship Schemes for students belonging to the Scheduled Castes and Scheduled Tribes. At present, the annual family income limit for eligibility for these scholarships is ₹2.5 lakh, a threshold that has remained unchanged for many years despite inflation. As a result, a large number of students from these communities, particularly those whose family income marginally exceeds the prescribed limit, are excluded from the scholarship, even though they continue to face severe financial limitations in pursuing education. The Union Government already recognises ₹8 lakh family income as the baseline for the Economically Weaker Sections reservation and the OBC non-creamy layer. Having the same threshold for the Post-Matric

scholarship eligibility would enable financial support for economically weaker background students to pursue their educational goals. This expansion of eligibility and scholarship coverage would contribute to reducing dropout rates, improving enrolment in higher education. I, therefore, urge the Government to raise the annual family income ceiling from the present ₹2.5 lakh to ₹8 lakh for eligibility for the Post-Matric Scholarship for Scheduled Castes and Scheduled Tribes.

(xxx) Need to review and amend laws applicable to Fifth Schedule Areas to protect the constitutional rights of tribal communities

श्री राजकुमार रोत (बांसवाड़ा) : संविधान के अनुच्छेद 244(1) के अंतर्गत अधिसूचित अनुसूचित क्षेत्रों में 5वीं अनुसूची द्वारा आदिवासी समुदाय को विशेष संवैधानिक संरक्षण प्रदान किया गया है। 5वीं अनुसूची के पैरा-5 के अनुसार राज्यपाल को यह अधिकार है कि किसी कानून को अनुसूचित क्षेत्रों में लागू न करने अथवा आवश्यक अपवादों एवं संशोधनों सहित लागू करने का निर्देश दें। किन्तु वर्तमान में अनेक केंद्रीय एवं राज्य कानूनों को बिना किसी संवैधानिक परीक्षण तथा ग्राम सभाओं के अधिकारों की रक्षा सुनिश्चित किए सीधे लागू किया जा रहा है। इससे पेसा अधिनियम, 1996 की भावना, ग्राम सभा की स्वायत्तता तथा आदिवासियों के जल, जंगल, जमीन एवं परंपरागत अधिकार प्रभावित हो रहे हैं। अनेक मामलों में ग्राम सभा की अनिवार्य सहमति एवं परामर्श की भी अनदेखी की जा रही है। अतः अनुसूचित क्षेत्रों में लागू सभी कानूनों की संवैधानिक समीक्षा कर 5वीं अनुसूची एवं पेसा अधिनियम के अनुरूप आवश्यक संशोधन सुनिश्चित करे तथा आदिवासी स्वशासन और संवैधानिक अधिकारों की प्रभावी रक्षा हेतु बाध्यकारी दिशा-निर्देश जारी करे।

———

माननीय सभापति : ऐसा मत कीजिए।

… (व्यवधान)

माननीय सभापति : ये बैनर्स, पोस्टर्स, काले कपड़े सदन की गरिमा को ठेस पहुँचाते हैं।

… (व्यवधान)

माननीय सभापति : यह ठीक नहीं है।

… (व्यवधान)

माननीय सभापति : यह ठीक नहीं है। आप सदन नहीं चलाना चाहते हैं? दो दिन हो गए हैं। आप बार-बार वैल में आकर सदन की कार्यवाही को बाधित कर रहे हैं। यह गलत है। यह ठीक नहीं है।

… (व्यवधान)

माननीय सभापति : प्लीज, सदन चलाने में आप सब लोग मदद कीजिए।

… (व्यवधान)

माननीय सभापति : प्लीज, सदन चलाने में आप सहयोग कीजिए।

… (व्यवधान)

माननीय सभापति : आप दो दिन से ऐसा व्यवहार कर रहे हैं कि सदन नहीं चल रहा है। आप सदन नहीं चलाना चाहते हैं? सदन चल नहीं रहा है।

… (व्यवधान)

माननीय सभापति : सदन की कार्यवाही कल सुबह बुधवार, दिनाँक 22 जुलाई 2026 को प्रातः ग्यारह बजे तक के लिए स्थगित की जाती है।

… (व्यवधान)

14.04 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 22, 2026/ Ashadha 31,1948 (Saka).

———

ANNEXURE-I

(i) Member-wise Index to Starred Questions

Sl No.	Member's Name	Question Number
1	Dr. Rani Srikumar	27
2	Shri Aashtikar Patil Nagesh Bapurao	35
3	Shri Anand Bhadauria	37
4	Shri Babu Singh Kushwaha	24
5	Shri Bibhu Prasad Tarai	22
6	Shri Chamala Kiran Kumar Reddy	34
7	Shri Damodar Agrawal	28
8	Shri Devesh Shakya	24
9	Shri Eatala Rajender	34
10	Shri G Lakshminarayana	39
11	Shri Hasmukhbhai Somabhai Patel	30
12	Shri Kaushalendra Kumar	29
13	Shri Kripanath Mallah	22
14	Shri Muhammed Hamdullah Sayeed	21
15	Shri Naveen Jindal	31
16	Shri Pratap Chandra Sarangi	33
17	Shri Raja Ram Singh	36
18	Shri Selvam G	27
19	Shri Shahu Shahaji Chhatrapati	26
20	Shri Shankar Lalwani	38

21	Shri Shrirang Appa Chandu Barne	25
22	Shri T R Baalu	32
23	Shri Vishnu Datt Sharma	40
24	Shri Vishnu Dayal Ram	28
25	Shri Vivek Thakur	30
26	Smt. Bharti Pardhi	25
27	Smt. June Maliah	23

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	383, 422
2	Adv Gowaal Kagada Padavi	409, 293
3	Adv. Adoor Prakash	239
4	Dr. Alok Kumar Suman	350
5	Dr. Amar Singh	253
6	Dr. Amol Ramsing Kolhe	426, 259, 236, 358
7	Dr. Anand Kumar	342
8	Dr. Bachhav Shobha Dinesh	293
9	Dr. Bhola Singh	317
10	Dr. Byreddy Shabari	354, 331
11	Dr. C M Ramesh	411, 311
12	Dr. D Ravi Kumar	443
13	Dr. D. Purandeswari	252
14	Dr. Dharamvira Gandhi	445
15	Dr. Faggan Singh Kulaste	412
16	Dr. Ganapathy Rajkumar P	245
17	Dr. Gumma Thanuja Rani	261
18	Dr. Hemang Joshi	449, 283, 244
19	Dr. Hemant Vishnu Savara	313, 244
20	Dr. Indra Hang Subba	444
21	Dr. K Sudhakar	368

22	Dr. Kadiyam Kavya	386
23	Dr. Kalanidhi Veeraswamy	309
24	Dr. Kirsan Namdeo	366
25	Dr. Lata Wankhede	371, 252
26	Dr. M K Vishnu Prasad	359
27	Dr. Mallu Ravi	431
28	Dr. Manna Lal Rawat	294, 243, 244
29	Dr. Mohammad Jawed	364
30	Dr. Nishikant Dubey	243, 247, 244
31	Dr. Prabha Mallikarjun	297
32	Dr. Prashant Yadaorao Padole	395
33	Dr. Rajeev Bharadwaj	232
34	Dr. Rajesh Mishra	352, 244
35	Dr. Rani Srikumar	248
36	Dr. Sambit Patra	288
37	Dr. Sanjay Jaiswal	241, 243, 244
38	Dr. Shashi Tharoor	292
39	Dr. Shivaji Bandappa Kalge	420, 240, 372
40	Dr. Shrikant Eknath Shinde	301, 447
41	Dr. T Sumathy Alias Thamizhachi Thangapandian	328
42	Dr. Thirumaavalavan Tholkappiyan	430
43	Km. Sudha R	410
44	Md. Rakibul Hussain	346

45	Mr Pathan Yusuf	335
46	Mrs Ruchi Vira	416
47	Ms Kangna Ranaut	237
48	Ms. Praniti Sushilkumar Shinde	337, 293
49	Ms. S Jothimani	272
50	Prof. Sougata Ray	387
51	Prof. Varsha Eknath Gaikwad	259, 236, 378, 358
52	Shri Selvaganapathi T.M.	267
53	Shri Adhikari Deepak Dev	271
54	Shri Ajay Kumar Mandal	438
55	Shri Alok Sharma	241, 243
56	Shri Amar Sharadrao Kale	414, 244
57	Shri Amarsing Tisso	408
58	Shri Amra Ram	338
59	Shri Anand Bhadauria	330
60	Shri Ananta Nayak	241, 382
61	Shri Anoop Pradhan Valmiki	322
62	Shri Anto Antony	365
63	Shri Anup Sanjay Dhotre	377
64	Shri Anurag Sharma	251
65	Shri Anurag Singh Thakur	343
66	Shri Appalanaidu Kalisetti	331
67	Shri Arun Bharti	351, 252

68	Shri Arun Govil	361, 247
69	Shri Arun Kumar Sagar	256
70	Shri Arvind Dharmapuri	260
71	Shri Arvind Ganpat Sawant	280
72	Shri Ashish Dubey	313, 244
73	Shri Ashok Kumar Rawat	450
74	Shri Atul Garg	392, 252
75	Shri Avimanyu Sethi	382, 243
76	Shri Azad Kirti Jha	428
77	Shri B K Parthasarathi	296, 403
78	Shri B Y Raghavendra	360
79	Shri Babu Singh Kushwaha	264
80	Shri Baijayant Panda	326
81	Shri Bajrang Manohar Sonwane	391
82	Shri Balabhadra Majhi	250, 263
83	Shri Balashowry Vallabhaneni	380
84	Shri Balwant Baswant Wankhade	400, 259, 236, 358
85	Shri Balya Mama Suresh Gopinath Mhatre	291
86	Shri Bapi Haldar	344
87	Shri Bastipati Nagaraju	255
88	Shri Benny Behanan	448, 336, 235
89	Shri Bhajan Lal Jatav	396
90	Shri Bhartruhari Mahtab	243, 283, 244

91	Shri Bhaskar Murlidhar Bhagare	358, 236
92	Shri Bhausaheb Rajaram Wakchaure	330
93	Shri Bhojraj Nag	382, 244
94	Shri Bhumare Sandipanrao Asaram	420, 418, 240
95	Shri Bibhu Prasad Tarai	382, 244
96	Shri Bidyut Baran Mahato	243, 244
97	Shri Brijendra Singh Ola	332, 367
98	Shri Brijmohan Agrawal	323
99	Shri Bunty Vivek Sahu	419, 283, 455
100	Shri C N Annadurai	248
101	Shri Captain Brijesh Chowta	433, 295, 450
102	Shri Chandan Chauhan	415
103	Shri Chandra Prakash Joshi	262, 455, 243
104	Shri Charanjit Singh Channi	457
105	Shri Chavda Vinod Lakhamshi	250, 247, 459
106	Shri Chintamani Maharaj	361
107	Shri Daggumalla Prasada Rao	440, 296
108	Shri Damodar Agrawal	244
109	Shri Darshan Singh Choudhary	268
110	Shri Deepender Singh Hooda	349
111	Shri Dharambir Singh	405
112	Shri Dharmendra Yadav	333
113	Shri Dhaval Laxmanbhai Patel	454

114	Shri Dileshwar Kamait	281
115	Shri Dilip Saikia	315
116	Shri Dineshbhai Makwana	243, 244
117	Shri Dulu Mahato	363
118	Shri Durai Vaiko	456
119	Shri Dushyant Singh	257
120	Shri E T Mohammed Basheer	427
121	Shri Eswarasamy K	390, 251
122	Shri G Kumar Naik	404
123	Shri G M Harish Balayogi	353
124	Shri Ganesh Singh	300
125	Shri Gaurav Gogoi	314
126	Shri Godam Nagesh	262, 283, 243, 244
127	Shri Gopal Jee Thakur	459
128	Shri Govind Makthappa Karjol	341
129	Shri Gurmeet Singh Meet Hayer	303
130	Shri Gyaneshwar Patil	240, 372
131	Shri Hanuman Beniwal	233
132	Shri Harendra Singh Malik	413
133	Shri Harish Chandra Meena	434
134	Shri Hasmukhbhai Somabhai Patel	455
135	Shri Hibi Eden	274
136	Shri Jai Parkash	298, 266

137	Shri Jai Prakash	244
138	Shri Janardan Mishra	263
139	Shri Janardan Singh Sigriwal	348
140	Shri Jashubhai Bhilubhai Rathva	295, 243, 244
141	Shri Jaswantsinh Sumanbhai Bhabhor	449, 241, 244
142	Shri Jitendra Kumar Dohare	439
143	Shri Joyanta Basumatary	362
144	Shri Jugal Kishore	446
145	Shri K C Venugopal	422
146	Shri K E Prakash	355
147	Shri K Radhakrishnan	336, 235, 448
148	Shri Kali Charan Singh	247, 244
149	Shri Kalyan Banerjee	389
150	Shri Kamakhya Prasad Tasa	278
151	Shri Kanwar Singh Tanwar	429
152	Shri Karti P Chidambaram	258
153	Shri Kesineni Sivanath	385
154	Shri Khagen Murmu	244
155	Shri Khalilur Rahaman	369
156	Shri Kodikunnil Suresh	340
157	Shri Kota Srinivasa Poojary	244
158	Shri Kripanath Mallah	450
159	Shri Krishna Prasad Tenneti	455, 295

160	Shri Kuldeep Indora	319
161	Shri Lalji Verma	441, 264
162	Shri Lavu Sri Krishna Devarayalu	403, 295, 283, 382
163	Shri Lumbaram Choudhary	244
164	Shri M K Raghavan	339
165	Shri Maddila Gurumoorthy	308
166	Shri Magunta Sreenivasulu Reddy	289
167	Shri Malaiyarasan D	373
168	Shri Mani A	376
169	Shri Manickam Tagore B	424, 452
170	Shri Manish Jaiswal	325
171	Shri Manoj Kumar	394
172	Shri Manoj Tiwari	241, 243
173	Shri Mansukhbhai Dhanjibhai Vasava	393
174	Shri Matheswaran V S	234
175	Shri Miteshbhai Rameshbhai Patel	249
176	Shri Mohite Patil Dhairyasheel Rajsinh	400, 259, 236, 358
177	Shri Mohmad Haneefa	356
178	Shri Mukeshkumar Chandrakaant Dalal	244
179	Shri Murari Lal Meena	320
180	Shri Murasoli S	345
181	Shri N K Premachandran	460
182	Shri Naba Charan Majhi	262, 283, 244

183	Shri Nalin Soren	262, 450, 449, 244
184	Shri Narayan Tatu Rane	269
185	Shri Naresh Ganpat Mhaske	301, 447
186	Shri Navaskani K	286
187	Shri Neeraj Maurya	264
188	Shri Nilesh Dnyandev Lanke	418, 240, 372
189	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	423
190	Shri P C Mohan	318
191	Shri P P Chaudhary	455, 243, 244
192	Shri P V Midhun Reddy	275
193	Shri Parshottambhai Rupala	381
194	Shri Patel Umeshbhai Babubhai	279
195	Shri Prabhakar Reddy Vemireddy	311
196	Shri Pradeep Kumar Singh	241, 244
197	Shri Pradeep Purohit	305
198	Shri Praveen Patel	263, 247
199	Shri Pushpendra Saroj	302
200	Shri Putta Mahesh Kumar	347
201	Shri Radheshyam Rathiya	262, 247
202	Shri Rahul Kaswan	367, 332
203	Shri Rahul Singh Lodhi	450, 244
204	Shri Raja A	324
205	Shri Rajabhau Parag Prakash Waje	425

206	Shri Rajeev Rai	306
207	Shri Rajesh Naranbhai Chudasama	334
208	Shri Rajesh Ranjan	437
209	Shri Rajiv Pratap Rudy	406
210	Shri Rajkumar Roat	254
211	Shri Rajmohan Unnithan	398, 239
212	Shri Rajpalsinh Mahendrasinh Jadav	450
213	Shri Ram Shiromani Verma	316
214	Shri Ramasahayam Raghuram Reddy	388
215	Shri Rambhual Nishad	451
216	Shri Ramprit Mandal	399
217	Shri Ramvir Singh Bidhuri	307
218	Shri Rao Rajendra Singh	285
219	Shri Ravindra Dattaram Waikar	447, 301
220	Shri Ravindra Shukla Alias Ravi Kishan	243, 244
221	Shri Rodmal Nagar	244
222	Shri Sachithanantham R	402
223	Shri Sanjay Dina Patil	378, 259, 236, 358
224	Shri Sanjay Haribhau Jadhav	284, 423
225	Shri Saptagiri Sankar Ulaka	265
226	Shri Sasikanth Senthil	458
227	Shri Satish Kumar Gautam	435
228	Shri Satpal Brahamchari	266

229	Shri Saumitra Khan	450
230	Shri Selvam G	248
231	Shri Shafi Parambil	384
232	Shri Shashank Mani	247
233	Shri Shreyas M Patel	421
234	Shri Shrirang Appa Chandu Barne	301, 447
235	Shri Shyamkumar Daulat Barve	357
236	Shri Sribharat Mathukumilli	379
237	Shri Sudhakar Singh	327
238	Shri Sudheer Gupta	450
239	Shri Sukanta Kumar Panigrahi	231, 450
240	Shri Sunil Kumar	401
241	Shri Suresh Kumar Kashyap	244
242	Shri Suresh Kumar Shetkar	452
243	Shri Tangella Uday Srinivas	282
244	Shri Tanuj Punia	270
245	Shri Tejasvi Surya	449
246	Shri Tharaniventhan M S	375
247	Shri Ummeda Ram Beniwal	312
248	Shri V K Sreekandan	370
249	Shri Vijay Baghel	290, 244
250	Shri Vijay Kumar Dubey	283, 262, 244
251	Shri Vijayakumar Alias Vijay Vasanth	424, 452

252	Shri Virendra Singh	432
253	Shri Vishaldada Prakashbapu Patil	293, 447
254	Shri Vishweshwar Hegde Kageri	243, 244
255	Shri Vivek Thakur	243
256	Shri Y S Avinash Reddy	310
257	Shri Yogender Chandolia	397, 244
258	Shri Zia Ur Rehman	276, 315
259	Smt. Aparajita Sarangi	442
260	Smt. Bharti Pardhi	301, 447
261	Smt. Delkar Kalaben Mohanbhai	304, 372
262	Smt. Kamaljeet Sehrawat	243
263	Smt. Kamlesh Jangde	244, 243
264	Smt. Kanimozhi Karunanidhi	436, 328
265	Smt. Mahima Kumari Mewar	287
266	Smt. Mala Rajya Laxmi Shah	263, 382, 241
267	Smt. Malvika Devi	382, 244
268	Smt. Manju Sharma	246
269	Smt. Poonamben Hematbhai Maadam	299
270	Smt. Pratima Mondal	417
271	Smt. Priyanka Gandhi Vadra	407
272	Smt. Rachna Banerjee	238
273	Smt. Roopkumari Choudhary	449, 283, 243
274	Smt. Sanjna Jatav	453

275	Smt. Shambhavi	371, 252
276	Smt. Smita Uday Wagh	273, 382
277	Smt. Supriya Sule	400, 236, 358
278	Thiru Arun Nehru	321
279	Thiru D M Kathir Anand	242
280	Thiru Dayanidhi Maran	374
281	Thiru Dr. S Jagathratchakan	277
282	Thiru Thanga Tamilselvan	329

_____

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions

Agriculture and Farmers Welfare	: 24, 25, 29, 34, 36, 37, 40
Commerce and Industry	: 26, 27
Cooperation	: 22,28
Fisheries, Animal Husbandry and Dairying	: 31, 33
Heavy Industries	:
Home Affairs	: 38
Panchayati Raj	: 21
Rural Development	: 35
Social Justice and Empowerment	:
Steel	: 32
Textiles	: 23, 30, 39

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	:	236, 242, 243, 246, 247, 248, 250, 253, 255, 258, 259, 260, 264, 266, 267, 269, 284, 285, 289, 292, 294, 299, 310, 312, 316, 321, 325, 330, 333, 334, 338, 342, 343, 346, 349, 350, 352, 355, 360, 363, 365, 367, 370, 375, 379, 381, 384, 385, 393, 394, 396, 397, 400, 401, 404, 405, 409, 413, 414, 416, 418, 423, 426, 428, 434, 437, 439, 440, 444, 446, 448
Commerce and Industry	:	233, 234, 238, 265, 275, 282, 295, 296, 303, 306, 311, 317, 323, 327, 328, 335, 337, 340, 358, 362, 378, 399, 406, 408, 424, 425, 436
Cooperation	:	231, 249, 261, 279, 288, 297, 298, 318, 390, 402, 411, 427, 438
Fisheries, Animal Husbandry and Dairying	:	257, 262, 268, 270, 281, 291, 301, 305, 326, 339, 344, 345, 353, 354, 366, 377, 380, 398, 432, 433
Heavy Industries	:	237, 256, 392, 442, 449, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460
Home Affairs	:	251, 274, 308, 314, 315, 332, 348, 364, 407, 421, 422, 435, 450
Panchayati Raj	:	273, 322, 369, 373, 376, 389, 395, 412, 419, 430, 445
Rural Development	:	232, 235, 239, 244, 254, 271, 276, 277, 293,

302, 304, 307, 309, 313, 319, 320, 341, 351, 357, 359, 361, 372, 383, 386, 387, 410, 415, 420, 441, 447

Social Justice and Empowerment : 241, 252, 263, 278, 286, 324, 331, 336, 368, 382, 391, 417, 431, 443

Steel : 245, 280, 290, 300, 329, 347

Textiles : 240, 272, 283, 287, 356, 371, 374, 388, 403, 429

_____

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)